UNSTARRED LAQ NO. 038, TABLED BY SHRI. CARLOS FERREIRA, MLA (ALDONA), TO BE ANSWERED ON 07/02/2024

SUB: SPORTS ASSOCIATION/CLUBS REGISTERED

Sr. No.	Question	Answer
	Will the Minister for Sports be pleased to state:	By Shri. Govind Gaude, Minister for Sports and Youth Affairs.
(a)	the number of Sports associations/clubs registered with the Department of Sports/SAG, furnish details of name and address of these associations/clubs;	Sir, the number of sports Association and Club register with SAG with Name and Address is enclosed at **Annexure "A"**
(b)	furnish copy of the Constitution/by laws of each such Associations registered with the Department of sports/SAG;	The copy of the Constitution/by laws of each association registered with Department is enclosed at **Annexure "B"**
(c)	furnish the names of the Managing Committee of each of these Associations since the last 10 years, giving names and addresses of each of these associations /clubs;	The name and Managing Committee of each Association and Club is enclosed at **Annexure "A"** and enclosed at **Annexure "C"**
(d)	whether these Associations are following the Sports Code in time of elections of the Managing Committee; and	As on date only the Goa Table Tennis Association has followed the National Sports Code 2011. Letters are sent to all Sports Associations to follow the National Sports Code 2011.
(e)	the details of grants given to each of the clubs/associations at Sr. No. (a) above since the last 10 years by Department of Sports/SAG?	The details of grants given to each of the clubs/Association is enclosed at **Annexure "D"**

Annexure "A"

LIST OF ADDRESSES OF THE STATE SPORTS ASSOCIATIONS

Sr. No.	President	Secretary
1.	Goa Athletic Association Adv. Narendra Sawaikar Flat no.- 101, Enchanting Greens, Khadpabandh, Ponda Goa, 403401 (M) 9422058884	Shri Sharendra Naik H. No. B-3, MAHANAGAR – I Madel, Fatorda, Margao Goa 403 601 (M) 9049416108 athleticsgoa@gmail.com
2.	Amateur Archery Assoc. of Goa Shri Kiran Kandolkar H. No. 43/B, Canca Bandh, Bardez – Goa (M) 9960013338 e.mail: kandolkarkiran@gmail.com	Shri Chetan Kavlekar, C/o Tapasya, Adarsh Colony, Carambolim – Goa 403 110 (R) 2285123, (M) 9421150543 email:chetankavlekar@rediffmail.com
3.	Goa Atya Patya Association Shri Chandrakant Kavlekar Betul, Quepem – Goa (M) 9822137480	Shri Krishna D. Kharade Cottamol, K.14, Cuncolim, Salcette – Goa. 403 703. (M) 9422740201 e-mail: goasepaktakraw@gmail.com
4.	Goa Baseball Association Shri Ramakant S. Angle Near Mutt, Jeevotam Nagar, Gogol, Margao - Goa Ph. 2759875 (M) 9822100651	Shri M. T. Upadhye Shirshire, Borim, Ponda – Goa (M) 9158571070
5.	Goa Badminton Association Shri Narahar Thakur C/o Oasis Petrol Pump, Near Don Bosco H/Sc., Panaji Goa (O) 2225503 (R) 2223778 (M) 9823040565 e-mail: tatathakur@yahoo.co.in	Shri Sandeep Heble Flat No. B-F1, Astral Gardens, Santismovado, Taleigao, Tiswadi – Goa (M) 9326129171 e-mail: sandeepheble@gmail.com
6.	Goa Basketball Association Shri Shane Dias Hs. No. 531/2 Ribeiro Vaddo Porvorim, Succorro Bardez Goa 403501 sdconstructionsgoa@gmail.com	Fr. Ralin De Souza sdb C/o Don Bosco College of Engineering Fatorda, Margao – Goa 403 602 goabasketballassociation@gmail.com
7.	Goa Amateur Boxing Association Shri Francis Viegas H. No. 293 A Sonarvaddo, Verla Parra Bardez Goa 403510 (M) 9823156277	Shri Mukhtar Amlani 9822076876 Miss Danuska Da Gama – Treasurer H. No. 183, Saligao, Cottula, Bardez – Goa (R) 0832 - 2278277 (M) 9823254067 / 7875044177 danuskadgama@gmail.com
8.	Goa Bridge Association Shri Anand Golwalkar	Shri Sven Saldanha 19 Rose Ave., Aldeia De Goa, P.O. Goa University, Goa – 403 206 0832-2458693 (M) 9822280512
No.	**President**	**Secretary**
9.	Goa Body Building and Fitness Association Shri Sanjay Raikar, H. No. 49 Dattawadi Sanguem Goa gbbfa2009@gmail.com	Shri Pradeep Naik Shop No. GS-01, Saideep Building, B.H. Dessai Rd., Calconda, Margao –Goa (M) 8806951799 / 7020102828 gbbfa2009@gmail.com

10.	Billiards and Snookers Association of Goa Shri Saeesh Hegde A-10,La Campala Colony, Miramar Goa (M) 9822687128 billiards.snooker.goa@gmail.com	Shri Jagdish Badiger A-10, La Campala Colony, Miramar, Panaji - Goa (M) 9823205512
11.	Goa Carrom Association Shri Francis Serrao Somnath Appts., F2, Verem, Reis Magos, Bardez – Goa (M) 9823571766, 83905941981	Shri Dinanath Pilarnekar Kumbharwada Vaddy, Merces, P.O. St. Cruz Goa (M) 9421246896
12.	Goa Chess Association Shri Mahesh Candolkar Hari Taras Sidharudh Sadan, Altinho Road, St. Inez Panaji – Goa 403001	Shri Ashesh Keni TF-6 3rd floor, Bldg. – C, Opp. Subhash Timblo Bhavan, Margao, Goa – 403 601 (M) 9822101646 goachessassociation@gmail.com
13.	Goa Cricket Association Shri Suraj Lotlikar Mansarover, 1st level, Nr. Govt. Circuit House, Altinho, Panaji – Goa suraj.lotlikar@ymail.com	Shri Vipul Phadke Goa Cricket Academy, Alto Porvorim, Bardez – Goa 403 521 0832 2416844 / 2415984 (M) 9326126462 / 8381066777 phadkevipul@gmail.com goacricketassociation@rediffmail.com
14.	Goa Football Association Dr. Caitano Fernandes 5th floor, Atmaram Commercial Complex, Opp. Hotel Nova Goa, Panaji Goa – 403 001	Shri Lector Mascarenhas 5th floor, Atmaram Commercial Complex, Opp. Hotel Nova Goa, Panaji Goa – 403 001 (O) 2234181 – 82 Fax 2420837 (M) 9545971060 e-mail: gfa_goals@yahoo.com
15.	The Goa Fencing Association Shri Yogesh Thakur (M) 9823129718 yogesh_thakur9@hotmail.com	Mrs. Anagha Warlikar 1st floor, Naroo classic, Behind Dir. Of Health Services, Campal Panaji – Goa email: saw_goafencing@yahoo.co.in (M) 9823143130, 9823233130 anagha.goafencing@gmail.com
16.	Go Karting Association of Goa Dr. Stacey Moraes H. No. 127 A, Per Seraulim Cross Rd., Seraulim – Goa (M) 9822589312 e-mail: aldeiabrancagoa@gmail.com	Dr. Sidney Moraes Bela Vista Apts., 2nd floor, Luis Mirand Rd., Opp. Canara Bank, Margao – Goa (M) 9822589314 e-mail aldeiabrancagoa@gmail.com
17.	Goa Hiking Association Shri Sanket Arsekar H. No. 222, Tony Nagar, Sanvordem, Sanguem – Goa (M) 9823468530	Shri Nikhil Rawal Milroc Retreat D-1/S-1, Ribandar Patto, Panjim Goa (M) 9175671894
No.	**President**	**Secretary**
18.	Goa Handball Association Shri V. M. Prabhudesai H. No. 117/h/10, Kirbhat to Anuz road, Kirbhat, Nuvem, Salcette Goa 403 713 (M) 9822149524 prabhudesai.sports@gmail.com	Shri Conceisao Fernandes 575/1a, Karai-Bagh, Shiroda, North Goa 403103 (M) 9822481041 fernandes.conny@yahoo.com

19.	Goa Judo Association Shri Gurudatta Bhakta D3 – 26, Tivim Ind. Estate, Karaswada, Mapusa Goa (O) 2257209 (R) 2262509 (M) 9822123949 e-mail: bhaktagd@gmail.com	Shri Siddeshwar Naik Shivshaktinagar, Shirodwadi, Mulgao, P.O. Assonora – Goa (M) 8605316371, 7972973458 email:ganjekar010608@rediffmail.com
20.	All Goa Kho Kho Association Shri Sunil Krishnath Naik 197, KB House, Behind Salgaonkar Chambers Opp. David & Co., Margao - Goa (M) 9422439845/ 9403175382 agoakka02@gmail.com kbnaik05@gmail.com	Shri Sanjay P. Velip 616, Velipwada, Barcem, Quepem – Goa 403 703 (M) 8329584610
21.	Goa Kabaddi Association Smt. Rukmini Kamat H. No. E/76, Bhatlem, Panaji – Goa (M) 9765055599 babukamat9909@gmail.com	Shri Nilesh R. Khandeparkar, Shop No. 1, 2nd floor, Kamat Centre, Next to Dempo House, Municipal Market, Panaji – Goa (M) 9371115770
22	Goa Motorsports Association Shri Ashley Gomes Gomes Heritage, Gaurawaddo, Calangute, Bardez Goa. (O) 2279299, 2279796	Shri Croydon D'Souza Gomes Heritage, Gaurawaddo, Calangute, Bardez Goa. (O) 2279299, 2279796
23.	All Goa Motorsports Association Dr. Adwait R. Desai C/o d'Art Dental Ceramics, 15, Dhavlim, Post Karlem, Ponda – Goa 403 401	Shri Vaibhav Marathe, C/o Jai Mata Di, Saujanya Nagar, Nr. Venkatesh Leela Hotel, Bandora, Ponda – Goa 8888886209 (M)
24.	Goa Mallakhamb Association Shri Mithil Sudin Dhavlikar Near Mahalaxmi Temple, Bandora – Goa (M) 9011584646	Shri Devadatt Kerkar A.J.de Almeida H/Sc., Ponda – Goa (M) 9011783678
25	Goa Olympic Association Shri Sripad Naik 011-24635396 (New Delhi) (O) 2425301, 2422669 (M) 9822122440, 9868180630	Shri Gurudatta Bhakta D3 – 26, Tivim Ind. Estate, Karaswada, Mapusa Goa (O) 2257209 (R) 2262509 (F) 2557349 (M) 9822123949
26	Roller Skating Association of Goa Shri Subash Naik Badem, Salvador Do Mundo, P.O. Betim, Bardez – Goa (R) 2212844, 2284884 rollerskatingassociationofgoa@gmail.com	Shri Anant Joshi Manager, Youth Hostel, Miramar - Goa (M) 9823321329
No.	**President**	**Secretary**
27	Rifle Shooting Association of Goa Shri Sripad Naik Nr. Ramnath Saw Mill, Sao Pedro, Ilhas – Goa nshripadmp@gmail.com	Shri Vikram Bhangle C/o Shantaram Shetmandrekar Dewool Wada, Mandrem, Pernem – Goa (O) 2247297 msbhangle@gmail.com

28	Goa Swimming Association Shri Digamber Kamat Nr. Old Railway station, Margao - Goa	Shri Sudesh G. Nagvenkar C/o BOSS Advertising DS/8, 2nd floor, Pancharatna Complex, Margao – Goa 403 601 (M) 9822100065 bossadv@yahoo.co.in
29	Goa Softball Association Shri Dharma Chodankar H. No. 1001, Sodetim, Chodan, Tiswadi – Goa. (R) 2239255, 2426690 (M) 9822180218	Shri G. N. Havaldar H.No. L. 51, Hsg. Board Colony, Porvorim Goa (O) 2413611 (M) 9823994312
30	Shooting ball Association of Goa Shri Amit Ankush Sawant Sawantwada, Mandrem, Pernem – Goa (M) 9423314150 (R) 2247659	Shri Jitendra S. Tilve H. No. 203/1, Bhomwada, P. O. Arambol, Paliem, Pernem- Goa
31	Goa Sepak Takraw Association Shri Rajan K. Naik Hon. MLA - Cuncolim Biunsa, Cuncolim, Salcette – Goa. 403 703 (M) 8806729166	Shri Suraj B. Dessai Biunsa, Cuncolim, Salcette – Goa. 403 703. (M) 9923795161, 8600555161 goasepaktakraw@gmail.com
32.	Goa State Tennis Association Shri Nathan Chowgule, Apt. No. 241, Casa Del Sol, Miramar, Panaji – Goa (M) 9822133455 nathan@chowguleglobal.in	Shri Rajendra Godinho 9A/T-1, Models Legacy, St. Inez, Taleigao, Tiswadi – Goa (M) 9225902999 bulugod@yahoo.co.in
33.	Sqay Association of Goa Shri Nilesh Cabral Nr. Sarvodaya H/Sc., Curchorem Goa 403 706 (M) 9850603292	Shri Kashinath R. Nayak Plot No. 22/0/01, Kirbat, Nuvem, Salcette Goa (M) 9422057062
34.	Goa Tenni-koit Association Shri Anil V. Pai E-7, Pratibha Hsg. Society, Aquem, Margao – Goa (R) 2750245, 2750124 (M) 9422058621	Shri B. V. Kargar Flat No. 30/6 – 8, Ramnagiri Co-op. Hsg. Society, Mugali, St. Jose de Areal, Salcette – Goa. (R) 2860576
35.	Taekwondo Association of Goa Shri Navin Pai Raikar “Kameshwari Villa” Sebastian D’cunha Rd., Aquem Alto, Margao, Goa 403 601 (M) 9860041222 navinraikar@aol.com	Shri Rajan Naik Shop No. 1, H. No. 904, Chandrwada, Fatorda, Margao Goa 403 601 (M) 9890041763 rajannaik328@gmail.com
No.	**President**	**Secretary**
36.	Goa Table Tennis Association Shri Vero Nunes C/o Bambolim Beach Resort, Bambolim – Goa (M) 9823045568 vero@bambolimbeachresort.com	Shri Christopher Menezes E-372, Near St. Sebastian Chapel, Fontainhas, Panaji – Goa 403 001 (M) 9822130324 chris9192@gmail.com

37.	Goa Tennis Ball Cricket Assoc. Shri Kanta R. Naik "Ramnath Niwas" Nr. Hsg Board, Gogol, Margao – Goa (R) 2750501 email – gtbca1234@gmail.com	Shri Roopesh V. Naik A/5, C/o Multitech,Madkaikar Nagar, Bhatlem, Panaji Goa (O) 2423333, (F) 2432677(M) 9422056449 Email goa-tennis-cricket@yahoo.co.in
38.	Amateur Throwball Assoc. of Goa Shri Vishwajeet Rane Kamat Kinara, Miramar, Panaji – Goa	Shri Sayyad Sarafaraz H. No. 198, Ward No. 07, Phoenix Associates, Op. Civil Court, Valpoi, Sattari – Goa 403 506 (M) 9423307692
39	Goa Volleyball Association Adv. Daniel Rodrigues Bairo Alto, PondaGoa 403 401 (M) 9822103035 / 9130750120 danieliz.mfr@gmail.com	Shri Hugo Gonsalves H. No. 1057, Premeirro bairro, St. Cruz, Tiswadi, Goa 403 005 (M) 7517771327 hugogonsalves0127@gmail.com
40.	Goa Yachting Association Shri Rainer Dias O'pescadorDona Paula Jetty Dona Paula Goa rainer@opescador.com	Shri Keith D'souza 2/125-A, Pequen Morod, Saligao, Bardez – Goa 403511 (M) 9823847474 Email keithdsz@gmail.com
41.	Weightlifting Association of Goa Adv. Priyanka Naik H. No. 428/1, Caribhat,Karmali, Old Goa (M) 9822486836 / 9923514955 skcgoa09@gmail.com goaweightlifting@gmail.com	Shri Sujit Chimbolkar H. No. 428/1, Caribhat, Karmali, Old Goa skcgoa09@gmail.com goaweightlifting@gmail.com
42.	Goa Yoga Association Shri Subhash Naik, Badem, Salvador Do Mundo, P.O. Betim, Bardez – Goa Ph. (M) 9881099255	Smt. Hema Keni Randhawa Kristen Eden Apts. 2nd floor, Ubo Dando, St. Cruz, Tiswadi – Goa (M) 9960956861
43.	Goa Super Bodies Power-lifting Association Shri Prashant C. Naik H. No. 452, Adpai, Durbhat,- Ponda – Goa 403 401	Shri Prasad Naik, H. No. 114B/6, Queeny Nagar, Zarriwaddo Davorlim, Salcette– Goa 403 601 goasuperbodiespowerlifting@gmail.com
44.	Goans Hockey Shri Coustau Xavier Marquis Marquis Beach Resort, Candolim, Bardez marquishotel@gmail.com	Smt. Farrel Furtado e Gracias Goans Hockey 3/A, Aquem Baixao, Navelim, Salcette (M) 982044263 farrel_furtado@rediffmail.com
45.	Traditional Karate Association of Goa Shri Suraj Caculo H-6, Madhuban Complex, Tambdi Mati, Panaji – Goa 403 002 (O) 2222068 /69 (M) 9823242421 / 8411810888 surajcaculo@tsag.in	Shri Joseph Rodrigues H6, Madhuban Complex, Tambdi Mati, Caranzalem – Goa 403 002 (M) 8007133484 / 9049915164 joerodrigues@rediffmail.com

Executive Committee List of Permanent Sports Clubs

Sr. No.	Name of the Sports Club	President	Secretary	Treasurer
1.	Quitula Sports Club Quitula, Aldona, Bardez – Goa. 403508	Mr. Jose Caridade Fernandes, Coimavaddo, Aldona, Goa Updated on 11/01/2023	Mr. Blaise D' Cruz H.No.192/C, Ranoi, Aldona, Bardez-Goa, 403508 Mob: 9822980346, 8668676970 (2293123) Updated on 11/01/2023 dcruzblaise@gmail.com	Vishwanath Chodankar Coima Vaddo, Aldona, Bardez Goa 403508 (M) : 9657570665 Updated on 11/01/2023
2.	Alto Porvorim Sports and Cultural Club B B Borkar Road, Alto Porvorim, Bardez – Goa, 403521	Carl de Souza H.No. 865/2, Opp. Dasya, Near SBI Varsha Colony, Alto – Porvorim. 403521 Phone: 2412646 carl_desouza@hotmail.com (corrected on 30/9/16)	Max Furtado H.No.630/A, Church Street Alto – Porvorim. 403521. Phone: 2417683	Rajesh Amonkar 1120/1, Housing Board Colony Porvorim, Bardez, Goa - 403521.
3.	St. Christopher Sports Club, Auchit Vaddo Tivim Bungalow, Bardez- Goa, 403502	Shri. Hendry D'souza, Auchit Vaddo Tivim Bardez Goa Updated on 11/01/2023	Shri. Lavu L. Korcaonkar, 358/3 St. Ann's Colony Tivim Goa Korgaonkarlavu05@gmail.com Updated on 11/01/2023	Marian D'souza, Auchit waddo, Tivim-Goa, 403502 (M) 9507391527
4.	Paitona Sporting club Paitona, Salvador – do- Munda Paitona, Bardez-Goa, 403101	James Mascarenhas Paitona, Salvador –do-Mundo, Bardez, Goa – 403101 Mob: 9822167870	Vithal Naik Paitona, Salvador- do- Mundo Bardez - Goa. 403101. Mob: 9822136314	Amit Madkaikar Paitona, Salvador – do- Munda Bardez-Goa. 403 101.
5.	St. Rita's Association Indoor Stadium and Multipurpose Games Hall P.O. Carona, Bardez – Goa, 403523	Michael D'souza H.No. 1043/4, Mudda Waddo, Post: Carona, Bardez – Goa 403523 Mob: 9011446277	Ms. Regina Alvares Grande, Carona, Post: Carona, Bardez–Goa. 403 523. Mob: 7588452460	Thomas A. Fernandes H. No. 995, Piqueno Carona, Carona, Bardez – Goa - 403523
6.	St. Domnic Savio Sports Club Calvim, P.O. Carona, Bardez – Goa, 403523	Urbano A. Fernandes Calvim, P.O. Carona, Bardez – Goa 403 523. (M) 9011568794 (Corrected on 20/11/16)	Carlos A. Rebello 74/A, Calvim, P.O.Ccarona, Bardez – Goa 403 523 Tel: 2289657) Mob: 9822687267 carlrebello28@gmail.com	Maximiano Pereira St. Domnic Savio Sports Club Calvim, P.O. Carona, Bardez – Goa 403 523 (M): 9822499201 (corrected on 20/11/17)

7.	Betim Sports & Cultural Club Betim, Bardez – Goa.	Nitendra Govind Bhosle Near R.N.D. Workshop, Betim, Bardez – Goa. 403101 Mob: 9923495243	Narayan Shivram Shirodkar H.No. 597/1, Nr. Ice Factory, Malim, Betim – Goa. 403101 Mob: 9850630211 Narayan.Shirodkar@rediffmail.com	Kedar Shankar Dhaujekar Ramnagar, Betim – Goa. Mob: 9850484030
8.	Saligao Sporting Club Mudda Waddi, Saligao, Bardez – Goa 403511	Tony Remedios Tabra Vaddo, Saligao, Bardez – Goa. Mob: 9822981702 (0832-2400650)	Ramesh S. Kerkar Mudda Vaddo, Saligao, Bardez Mob: 9822160971	Hipolito D' Silva Muddawada, Saligao, Bardez Mob:
9.	Cunchelim Sports Club C/o. H.No.25- O/1, Khodppa Vaddo, Cunchelim, Mapusa, Bardez – Goa 403507	Francis Fernandes H.No. 131/1, opp. Football Ground, Cunchelim, Mapusa, Bardez – Goa. 403507 Mob: 9326114401	Mrs. Scarlet Pereira H.No.25-O/1, Khodppa Vaddo, Cunchelim, Mapusa, Bardez – Goa, 403507 (M) 9767608501 e-mail: terscar123@yahoo.com Mob: 9767608501	Joselyn Pereira H.No.25-O/1, Khodppa Vaddo, Cunchelim, Mapusa, Bardez – Goa, 403507 Mob: 9822143532
10.	The Corjuem Gymkhana Corjuem, Aldona, Bardez – Goa.	Thomas Chandy 53/2, Khursachi Muddi, Corjuem, Aldona, Bardez Mob: 9923532779	Benny DeMello Cuxem, Corjuem – Aldona, Bardez – Goa. Mob: 9011763481	Viraj Mhambrey Cuxem,, Corjuem, Aldona, Bardez – Goa. Mob: 9823566787
11	Badem Sports Club Salvador-do-Mundo Badem, Bardez – Goa.	Bramhanand Naik Mob: 9673681739	Niraj Lotlikar N.No. 117, Badem, Salvador-do-Mundo, Bardez Mob: 9923976600	Virendra Tari Mob: 9850324265
12	Siolim Sodiem Sports & Cul. Club Gaunsa Vaddo, Siolim, Sodiem, Bardez – Goa.	Vikas M. Parsekar C/o. Shri. Shailesh G.Goltekar Khalchawada, Sodiem, Siolim, Bardez, Goa – 403517 Mob: 9969255314	Vinu Chodankar H. No. 226/1, Khalchawada, Sodiem, Siolim, Bardez Mob: 9922229607	Paul Fernandes H.No. 228/1, Khalchawada, Sodiem, Siolim, Bardez. Mob: 9822988252
13	Saligao United C/o. Mr. Tertufiano Fernandes, Saligao, Bardez-Goa	C/o. Mr. Tertufiano Fernandes	Jude A. Fernandes	Daniel Andrade
14	Calangute Association Sports & Cultural Organization Umtavaddo, Calangute, Bardez-Goa, 403516	Alex Fernandes Utmavaddo, Calagute	Fabiano D'Souza Utmavaddo, Calagute	Bento D'Souza Utmavaddo, Calagute

15	Socio-Cultural Association Nachinola, Nachinola, P.O. Aldona, Bardez-Goa 403508	Mr. Freddy Fernandes Vainguin Vaddo, Nachinola, P.O. Aldona, Bardez – Goa. Mob: 9822184502 Updated on 04/04/2017	Mr. Anthony Sequeira Zoidar Vaddo, Nachinola, P.O. Aldona, Bardez – Goa. Mob: 9881314448 Updated on 04/04/2017	Mr. Dillwyn Nazareth Borvond Vaddo, Nachinola, P.O. Aldona, Bardez – Goa. Mob: 9822124090 Updated 04/04/2017
16	Nerul Sports Club Nerul, Bardez – Goa.	Old Committee Prakash Kalangutkar Dandowada, Nerul, Bardez	Bhanudas Madgaonkar Dandowada, Nerul, Bardez	Rohidas Panjikar Titawadi, Nerul, Bardez
17	Football Club of Siolim Igarjwaddo, Siolim, Bardez - Goa	Leslie Fernandes C/o. Selmel Wine Store, Siolim Bazar, Bardez Mob: 9822587393	Kanhaiya Shirodkar Dando, siolim, Bardez- Goa. Mob: 9545581717	Rama Pednekar
18	Xetrapal Sports Club Oxel, Siolim, Bardez – Goa.	Rama Pednekar Oxel, Siolim, Bardez-Goa	Madhukar Dhargalkar No Address	Umakant Vaigankar No Address
19	Augustias Sporting Club Carona, Pomburpa, Bardez – Goa.	Michael Serrao, H.No. 63, Voll Vaddo, Pomburpa P.O. Carona, Bardez – Goa 403523 Mob: 9850123693 Mic_serrao@rediffmail..com	Lenny D'Cruz Arao, Pomburpa, P.O. Carona, Bardez – Goa. 403523 (M) 9405330547	Jude Fernandes St. Sebastian ward, Pomburpa P.O. Carona, Bardez – Goa. Mob: 9158295686
20	Olaullim Pomburpa Gymkhana Voll, Pomburpa, P.O. Carona, Bardez – Goa.	Sanil Faia Ubrachi Aradi, P.O. Carona, Pomburpa, Bardez – Goa.	Joao Serrao, Voll, Pomburpa P.O. Carona, Bardez – Goa. Mob: 8806065600	
21	Loyal Sports & Cultural Club Mencurem, Bicholim-Goa.	Narayan F. Naik H.No.32/3, Khalch wada, Menkurem, Post Colvale, Bicholim	Vilas C. Naik H.No. 32/3, Khalcha Wada, Mencurem, Post Colvale, Bicholim	Sanjay Naik Joshi Wada, Mencurem, Post Colvale, Bicholim - Goa
22	Shirigao Sports Club Wadachawada, Post. Assonora, Shirgao- Goa, 403503	Vijay R. Gaonkar Madhalawada, Shirgao– Goa. Mob: 9923619033	Meghnath V. Ghadi Wadachawada, Shirgao– Goa. Mob: 9765843451	Surat G. Gaonkar Wadachawada, Shirgao, Bicholim – Goa. Mob: 8698119231
23	Kelbai Sports Club Mayem, Bicholim-Goa	Vidhyadhar S. Talawnekar Kelbai Wada, Mayem – Bicholim Mob: 9921688637	Siddesh V. Gawas Kelbai Wada, Mayem - Bicholim Mob: 9823579246	Yeshwant Naik Kelbai Wada Mayem – Bicholim Mob: 9850795921

24	Samrat Sports Club Kudnem, Sanquelim, Bicholim-Goa	Sandeep P. Naik H.No. 243, Deulwada, Kudne, Sanquelim-Goa 403505 (M) 7768984110	Dinesh S. Pavse H.No. 248, Deulwada, Kudne, Sanquelim-Goa 403505 (M) 9545784528	Krishna S. Shirgaonkar H.No. 232, Deulwada, Kudne, Sanquelim-Goa(M) 9762327101
25	Amaravati Sports Club Amona, Bicholim-Goa	Sandip S. Sawant Sawantwada, Amona-Goa, Post Marcel 403107 Mob: 8806583809	Premanand V. Sawant (M) 9552208514	Sushendra S. Tari Mob: 9823110542
26	Sateri Sports Club Ladfem, Assonora, Bicholim - Goa	Promad Malik, H.No. 69/2, Kalcha Vada, Near Sateri Tample, Ladfem, Assonora, Bicholim – Goa. 9511611593	Sameer Malik, 9325858953	Tushar Malik, 8007489989
27	Piligao Sports Club Saiwada, Piligao, Bicholim-Goa	Gharso Yeshwant Surlikar, Saiwada, Piligao, Bicholim-Goa (M) 9422446801	Brijesh Krishna Chodankar, Saiwada, Piligao, Bicholim-Goa (M) 9823928042	Umakant A. Parab Gaonkar, Gaonkarwada, Piligao, Bicholim-Goa (M) 9881974880
28	Parye Youth Club Parye, Sattari-Goa	Vishant Gawas, 8007762268	Dattaram Gauns, 9112016877	Ankush Manjrekar, 9881082328
29	Vikas Youth Club Kopardem, Sattari-Goa	Chandrashekar Kopardekar Kopardeke, Sattari Mob: 9423308720	Chandrakant Gawas Indranagar, Koparde	Viraj Sawant Indranagar, Koparde
30	Bambar Sports Club Nanoda, Bambar, Sattari-Goa	Sunil D. Marathe H.No. 11, Bambar, Nanoda, Valpoi, Sattari. Phone : 9423322885 sunilmarathe1974@gmail.com	Gauresh G. Bandekar Bambar, Nanoda, Valpoi, Sattari-Goa (M) 9764112254 (corrected on 30/9/16)	Subhash Joshi Nanoda, Bambar, Sattari
31	Valpoi Football Club 48, Ward No. 9, Nr. Municipal Ground, Valpoi, Sattari-Goa	Bashir Shaikh H.No. 48, Ward No – 9 Nr. Municipal Ground Valpoi, Sattari Mob: 9049538729	Abdul K. Khan	Praveen Phatarpekar
32	Kanchole Cricket Club Morjim, Pernem, Goa-403512	Narayan V. Shetgaonkar, Kanchole Wada Morjim Pernem Goa M. 7507392163	Bhiva S. Shetgaonkar, Kanchole Wada Morjim Pernem Goa M. 9657792650	Prajot P. Shetgaonkar, Kancholem Wada Morjim, M. 9049909662

33	Shree Ravalnath Sports & Cultural Club Deulwada, Harmal, Pernem-Goa	Dattaram H. Thakur Deulwada, Harmal, Pedne-Goa 403524. Mob: 9822180780	Sadguru S. Thakur Deulwada, Harmal, Pedne-Goa. Mob: 9765727468	Pramod S. Naik Deulwada, Harmal, Pernem. Mob: 9823882898
34	Rashtroli Youth Cultural & Sports Club Bodgul, Kasarvernem, Pernem-Goa 403512	Raghoba Narayan Palyekar Kasarwerne, Bodgulwada, Pernem-Goa Mob: 8411815403 (corrected on 4/10/16)	Dnyaneshwar Tukaram Palyekar Bodgul Wada, Kasarvarnem, Pernem-Goa Mob: 9420163417	Deepak V. Palyekar Bodgul, Kasarverne, Pernem-Goa Mob: 9421240251 (corrected on 22/9/16)
35	Shri Bharadi Sports Club New Wada, Hankhne, P.O. Ibrampur, Pernem-Goa	Arjun Pandurang Naik Nr. Govt. Primary School, Hankhane, P.O. Ibrampur. Via Assonora, Pernem Mob: 9404329518	Arun V. Naik New Vaddo, Hankhane, P.O. Ibrampur. Via Assonora, Pernem Mob: 9423321682	Suchit Ramakant Naik Nr. Govt. Pry. School, Hankhane, P.O. Ibrampur. Via Assonora, Pernem Mob: 9049017963
36	Shree Shantadurga Cultural & Sports Club, Warkhand, Pernem-Goa	Anand Mukund Parab H.No. 101, Khalchawada, Varkhand, Pernem **Mob:** 9923556851 parabanand278@rediffmail.com (corrected on 11/4/18)	Subhodh F. Parab Tambalwada, Varkhand, Pernem-Goa. (M) 9421250479 (corrected on 10/4/18)	Vijay B. Parab Deulwada, Varkhand, Pernem-Goa (M) 9822687782 (corrected on 10/4/18)
37	Shirgal Sports Club Shirgal, Dhargal, Pernem-Goa	Vikas C. Arabekar H.No. 105, Shirgal, Dhargal, Pernem **Mob:** 9823689318	Prakash V. Harmalkar H.No. 117/C, Shirgal, Dhargal – Pernem **Mob:** 99231975119	Ranjit Harmalkar H.No. 121, Shirgal, Dhargal – Pernem **Mob:** 9823884715
38	Brahmani Sports & Cultural Club Khutwal, P.O. Ibrampur, Pernem-Goa	Rajendra Naik Khutwal, P.O. Ibrampur, Via Assonora, Pernem - 03	Sunil Naik Khutwal, P.O. Ibrampur, Via Assonora, Pernem	Yeshwant Naik H.No. 188, Khutwal P.O. Ibrampur, Pernem - 03
39	Shree Satpurush Sports Club Mardi Wada, Morjim, Pernem-Goa	Janardhan V. Shetgaonkar H.No. 693, Mardi wada, Morjim, Pernem-Goa **Mob:** 8888687696	Dattaram R. Shetgaonkar Mardi wada, Morjim, Pernem-Goa **Mob:** 8390649079	Shinu N. Sawant **Mob:** 9823735342
40	Bal Yuvak Sangh 92, Madhalawada, Chopdem, Pernem-Goa	Vishram N. Gaonkar H.No. 93/1, Madlawada, Chopdem, Pernem – Goa. **Mob:** 8390757093	Purushottam C. Gaonkar Madlawada, Chopdem, Pernem – Goa **Mob:** 9421248425	Pramod R. Gaonkar Madlawada, Chopdem, Pernem – Goa **Mob:** 9823557060

41	Aroba Sports Club, Aroba via Colvale-Goa, 403513	Narayan (Lakhan) Naik, H.No. 85, Aroba, Dhargal, Pernem-Goa 403513 **Mob:** 9673198010 Corrected on 14/6/17	Rahul R. Paranjape Nirmalya Sadan, Aroba, Dhargal, Pernem-Goa **Mob:** 8698556135 Corrected on 14/6/17	Sagar Khorjuvekar H.No. 38, Aroba, Dhargal, Pernem-Goa **Mob:** 9823492240
42	Adarsh Sports & Cultural Club Sawalwada, Pedne-Goa	Sadanand S. Sawal Desai Sawalwada, Pernem-Goa **Mob:** 9422390292	Tukaram P. Shetye H.No. 964, Bhaidwada, Korgao, Pernem-Goa, **Mob:** 9049898708 (corrected on 05/10/17)	Vinayak Sawal Desai Sawalwada, Pernem **Mob:**
43	Khajne Sports Club Khajne, Pernem-Goa	Yogesh Damodar Sawal H.No. 243, Khajne, Pernem - 403512	Sadashiv M. Rawool H.No. 219, Khajne, Pernem - 403512	Pranesh M. Sawal H.No. 243/1, Khajne, Pernem - 403512
44	A.B.C. Sports Club Socoilo Waddo, Arambol, Pernem-Goa	Elias Fernandes H.No. 652, Socoilo Waddo, Arambol, Pernem	Rosario Fernandes H.No. – 508, Socoilo Waddo, Arambol, Pernem. **Mob:** 9822166764	Cloued Fernandes
45	Palye Sports & Cultural Club Paliem, Pernem-Goa	Pradip Shashikant Tilve H.No. 227, Deulwada, Paliem, Pernem **Mob:** 9764648770	Jitendra Sadanand Tilve H.No. 203/1, Bhomwada, Paliem, Pernem **Mob:** 9795841661	Sarvesh Chandrakant Tilve H.No.204/A, Deulwada, Paliem, Pernem **Mob:** 9764225574
46	Pedne Cultural & Sports Club Pedne-Goa	Vivek N. Pednekar H.No. 311, Mauswada, Pedne **Mob:** 9423819777	Gajanan L.Shet Korgaonkar H.No. 266, Malpe, Pedne **Mob:** 9405222624	Shridhar Desai H.No. 290, Mauswada, Pedne
47	United Club of Benaulim Ximbu-Moll, Vas Waddo, Benaulim, Salcete-Goa	Menino Fernandes H.No. 1600, Vassvaddo, Benaulim – Salcete **Mob:** 9890313522	Fermino Fernandes H.No. 1527, Vassvaddo, Benaulim, Salcete	Remedious Fernandes Vassvaddo, Benaulim, Salcete **Mob:** 9850458489
48	B.P.S. Sports Club Bernardo Peres da Silva Rd. Pajifond, Margao – Goa, 403601	Manguirish P. Kunde Laxmi Niwas, H.No. 8, Comba, Margao-Goa manguirish _kunde@yahoo.com (M) 9822126964 (corrected on 4/10/16)	Donald J. Colaco Kurtarkar Classic A-3, F4, Nr. Power House, Aquem, Margao donald_colaco@yahoo.com (M) 982331678...	Lenie do Rosario

49	**Cuncolim Union** Cuncolim Union Sports Complex, Cuncolim, Salcete – Goa, 403703 presidentcuncolimunion@gmail.com (updated on 4/01/2023)	Suraj Ambe H.No. 673, Bhiunsa, Cuncolim, Salcete-Goa **Mob:** 9673429992 prakashdessai267@gmail.com	Vicky Tavares, Sanvorcotto, Cuncolim, Salcete – Goa Corrected on 04/01/2023	Vinay Dessai Corrected on 04/01/2023
50	Sao Jose de Areal Sports Club Sao Jose de Areal, Salcete-Goa Email: endro.com@yahoo.in	Gabriel Endro Padribatt, Sao Jose de Areal Salcete – Goa **Mob:** 9850541767 Endro.com@yahoo.in	Valente B. Fernandes Camarbatt, Sao Jose de Areal, Salcette – Goa **Mob:** 9527462929 mmd@goacarbon.con	Mariano Valadares Padribatt, Sao Jose de Areal Salcette – Goa **Mob:** 9923497568
51	Margao Cricket Club Dr. Rajendra Prasad Stadium Margao, Goa, 403601 margaocricketclub@yahoo.in	Rajesh Naik Prutha, Nr. Manovikas School Amrut Nagar, Gogal, Margao Mob:	Aproorv Bhembre Laxmi-Prabha, Las-Palmas Hsg. Estate, Gogol, Margao	Rajesh Godge 2, Ghodge Plaza Bldg., Nr. Dattmandir, Davorlim, Navelim, Salcete.
52	Associacao Academica de Majorda-Utorda-Calata Club Bldg, Majorda, Salcete – Goa, 403713	Joaquim Godinho Costa Ward Majorda Salcete-Goa **(M) 9823067114** **(Updated on 04/01/2023)** **Email. aamajorda@gmail.com** **Joauimgodinho83@gmail.com**	William vaz Igreja ward, Majorda, Salcete Goa, **Mob:**9823569169 (updated on 04/01/2023) Email. comtechponda@gmail.com	Peter Loyola Antao H.No. Dongorim, Majorda, Salcete-Goa (M) 9822133255 (updated on 04/01/2023)
53	Rainbow Sports & Cultural Club H.No. 408, Room No. 1, Ghodkem, Bali, Quepem via Cuncolim, Salcete-Goa 403703	Rupesh S. Velip H.No. 408, Ghodkem, Balli, Cuncolim, Salcete-Goa 403703 **Mob:** 9765255601	Samir M. Velip Ghodkem, Balli, Cuncolim, Salcete **Mob:** 9420048764	Surendra D. Velip Ghodkem, Balli, Cuncolim, Salcete **Mob:** 9923893718
54	Social Club of Betalbatim Near Village Panchayat, Betalbatim, Salcete-Goa, 403713	Mrs. Clara C. Cota H.No.55, Nagvaddo, Betalbatim – Salcete 403713 **Mob:** 0832-2880394	Menino E. Cota H.No.42A, Hapot, Betalbatim, Salcete-Goa **(M)**9822130331 Cota@fomento.com	Ciraco Cota H.No. 49, Nagvaddo, Betalbatim – Salcete **Mob:** 9881344342
55	**Santa Cruz Club of Cavelossim** Afonso Ward, Cavelossim – Salcete-Goa, 403731	Dionizio Dias 220/A, Del Orchid, Rodrigues Ward, Cavelossim, Salcete **Mob:** 9225903341	Viriato Mendes 189, Rodrigues Ward, Cavelossim – Salcete **Mob:** 9890224425 viriatomendes@yahoo.com	Francisco C. Rodrigues 184, Rodrigues Ward, Cavelossim – Salcete **Mob:** 9890794187

56	Margao Sports Club 161, Vidyanagar, Margao-Goa	Florence T. Cardoso H.No. 161, Vidyanagar, Post Margao **Mob:** 9850059213	Alex Noronha Opp. Rukme Electrical Work, Vidyanagar, Margao-Goa **Mob:** 9822129053	Florence T. Cardoso H.No. 161, Vidyanagar, Post Margao **Mob:** 9850059213
57	Kaykee Youth Club Dongorim – Majorda, Salcete-Goa	Anjulo P. Fernandes H.No. 622, Dongorim, Majorda, Salcete - Goa **Mob:** 9822135577 anjulo.fernandes@gmail.com**updated on 04/01/2023**	Keegan A. W. Fernandes Dongorim, Majorda - Salcete **Mob:** 8390336518 **updated on 04/01/2023**	Flavia C. Baptista Dongorim, Majorda, Salcete - Goa Mob: 9850197579
58.	Canacona Sports&Cultural Club C/o. S.S. Angle Hr. Sec. School Mashem-Loliem, Canacona-Goa, 403728	Janardhan Bhandari Galye, Paingin, Canacona **Mob:** 9881619999 jana_bab@yahoo.co.in Updated on 11/01/2023	Sharendra Naik H.No. 333, Agas, Mashem, P.O. Loliem, Canacona-Goa 403728 **Mob:** 9422442818 Sharendranail@rediffmail.com	Floriano Barretto Ordhafond, Paingin Conacona **Mob:** 7588921893 Updated on 11/01/2023
59.	Jetty Cricket Club Jetty, Mormugao, Harbour, 403 803	Naresh G. Chodankar 9637088292 Updated on 22/02/2023	Nilesh Salgaonkar	Michael D'Costa
60.	**Baina Sports Club** Club Premises, Shop no. 2, Merrylane Residency Hsg. Coop. Scty Ltd., Sansmollem, Baina, Vasco da Gama, Goa 403802 **(updated on 29/7//16)**	Tajan Bhonsle C/o. Rodrigues Traders Opp. Bank of India, Vasco Mob: 9822164090	Mrs. Christine Coelho, Jt. Secretary, Coelho Acarde, Block 'A', Ground Floor, Patrong, Baina, Vasco Da Gama, Goa	C/o. Andre Rodrigues Club Premises, Shop no. 2, Merrylane Residency Hsg. Coop. Scty Ltd., Sansmollem, Baina, Vasco da Gama, Goa 403802 Mob: 9762339855
61.	Adarsh Sports & Cultural Club C/o. Shri. Bharat H. Talankar, S-2, 2nd Flr., Gazvihar, Vadem, Vasco - 403802	Sandeep M. Redkar H.No. 278, C/o Tukaram Redkar, Jetty - Mormugao	Bharat H. Talankar S-2, 2nd Flr., Gazvihar, Vadem, Vasco - 403802	Krishna P. Naik BrahmaStal Temple Patrong, Baina - Vasco
62.	Dabolim Youth Sports Club 01, Matvem Dabolim, P.O. Chicalim, Goa - 403711	Gregorio Gama H.No. 74, Dabolim, P.O. Chicalim - Goa	Victorinho Gama H.No. 48, Voddlem bhat, Dabolim, P.O. Chicalim - Vasco	Sandeep Bandodkar H.No. 06, Matvem, Dabolim P.O. Chicalim – Vasco **(updated on 8/6/16) (P.S.T)**

63	Maina Sports Club Maina, Quepem-Goa	Anup S. Kavrekar Zaler, Maina, Quepem. **Mob:**7020783781 Updated on 22/2/23 (PST)	Motamol, Maina, Qupem. **Mob:** 8275235861	Bhushan Sahakari , Maina, Qupem. **Mob:** 9765183868
64	Madkai Yuwak Sang h Madkai, Post Mardol Ponda - Goa	Aditya L. Ghaisas Nr. Navadurga Temple Post Madkai, Goa - 403404	Raja H. Naik	Shailesh B. Naik
65	Madanant Cricket Club Savoi – Verem, Ponda-Goa 403401	Baburao S. Shetye Savoi – Verem, Ponda **Mob:** 9423888899	Hemant V. Kansar Savoi – Verem, Ponda **Mob:** 9823257739	Sandesh K. Verenkar Savoi – Verem, Ponda **Mob:** 9823236728
66	GopalKrishna Sports & Cultural Club Dharjo Wada, Kundaim, Ponda-Goa	Prakash M. Naik Dharjo Wada, Kunndaim – Ponda **Mob:** 9764600854	Shanto Ganesh Naik Dharjo Wada, Kunndaim – Ponda **Mob:** 9545474365	Sanjeev Alias Sandip p. Naik Dharjo Wada, Kunndaim – Ponda
67	Union Sports Club Marcela – Goa.	Bhalchandra S. Divkar H.No. 553, Bazarwada, Marcel – Ponda **Mob:** 9881347445	Shivprasad R.P. Kholkar H.No. 306, Bazarwada, Marcel – Ponda **Mob:** 9764269855	Umesh S. Narvekar Bazarwada, Marcel – Ponda **Mob:** 9011893584
68	Independent Cricket Club C/o. Prabhugaonkar General Stores, Mardol, Ponda–Goa, Post Mardol 403404	Urvesh U. Redkar **Mob:**8975133431/7875400298 Updated on 22/2/2023 (audited statement)	Gaurav Khandolkar **Mob:**8379961155 Updated on 22/02/2023	Rahul R. Velingkar **Mob:**7798336653 Updated on 22/02/2023
69	Swami Vivekanand Sports Club Karanjal – Madkai, Ponda-Goa	Sachin Phadte **Mob:** 9923472982	Pandurang Naik **Mob:** 9823789732	Amol Naik **Mob:** 9923472982
70	Satpurush Sports Club Sakale Bhag, Vagurme, Ponda	Deepak R. Naik **Mob:** 9823626335	Nilesh Bhagawant Naik **Mob:** 9823269876	Gopal Shet Narvekar **Mob:** 8805939299
71	United Sports Club, Mardol-Goa	Dr.Ajay Yeshwant Pednekar, Nr. Sindhu Residency P.O. Mardol, M. 9422437579 Email:drajaypednekar@residdencial.com Updated on 04/01/2023	Anil Anant Bhat, Mahalasa Temple Mardol M. 8329274732 Email:anilbhat46@gmail.com. Updated on 04/01/2023	Aniket Ramdas Naik Near Shrikrishna Temple, Madkai Road Mardol Goa. M. 8208277264 Updated on 04/01/2023
72	Mangirish Youth Club Mr. Nitin Kothambikar, H.No. 110/2, Behind Shivaranjani Residency, near mangeshi bustand, Mangeshi Mardol Goa	Damodar G. Naik Mangeshi, Mardol – Goa. **Mob:**	Mr. Nitin Kothambikar, H.No. 110/2, Behind Shivaranjani Residency, near mangeshi bustand, Mangeshi Mardol Goa	Ratnakar D. Naik Mob: 9420443218

73	Shree Laxminarayan Sports & Socio-Cultural Club Wadi, Talaulim, Ponda-Goa.	Sameer R. Gaonkar H.No.458, Wadi – Talaulim, P.O. Durbhat, Ponda – Goa. **Mob:** 9822586521 samgaonkar@gmail.com	Dilesh P. Gaonkar H.No. 355, GPS Wadi, Talaulim Ponda- Goa **Mob:** 9403244646 Updated on 7/2/18 (PST)	Shekar J. Gaonkar H.No. 458/3, Wadi, Talaulim – Ponda **Mob:** 9404900886
74	Deepak Sports Club Savoi Verem, Ponda-Goa	Anthony U Dais Fonchebhat, Volvoi, Ponda **Mob:** 9545621617	Vinayak N. Naik Fonchebhat, Volvoi, Ponda **Mob:** 9823670088	Mandar M. Naik Fonchebhat, Volvoi, Ponda
75	Dayanand Gymkhana Savoi Verem, Volvoi, Ponda - Goa	Rajendra A. Walwaikar Volvoi, Ponda **Mob:** 9326437732	Nita Phadte H.No. 254, Deul Vaddo, Volvoi, Ponda **Mob:** 9420820306	Digamber D. Tari Volvoi, Ponda
76	Maharudra Sports & Cultural Club H.No. 138, Paniwada, Borim, Ponda – Goa 403401	Kamlakant Anant Gaude Paniwada, Borim, Ponda 403401 **Mob:**9823235073 Updated on 04/01/2023	Mahesh Ashok Borkar Koplem, Borim, Ponda **Mob:**9545373535 Updated on 04/01/2023	Kailas Anand Borkar Paniwada, Borim, Ponda (M) 9923193079 Updated on 04/01/2023
77	Sateri Sports Club Jaiwada, Khandola, Marcel, Ponda-Goa	Vishant L. Naik Jaiwada, Khandola, Marcel, Ponda-Goa **Mob:** 9822276443 vishantnaik@gmail.com updated on 31/10/17 annual maintenance	Ravindra D. Sawant Jaiwada, Khandola, Marcel, Ponda-Goa, 403 **Mob:** 8390007338 updated on 31/10/17	Dyneshwar S. Naik Jaiwada, Khandola, Marcel, Ponda **Mob:** 8007381986
78	Youth Sports Club of Khandola Gaonkar Wadda, Khandola Marcel - Ponda	Arvind R. Gaonkar Gaonkar Wada, Khandola, Marcel – Ponda **Mob:** 9673744074	Dayanand Gaonkar Gaonkar Wada, Khandola, Marcel - Ponda	Sunil Gaonkar Gaonkar Wada, Khandola, Marcel – Ponda **Mob:** 9850753435
79	Panjim Gymkhana Bandodkar Ground, Campal, Panaji – Goa	Manoj Caculo Nr. Goa Marriott Resort, Miramar – Panai. **Mob:** 9823237777	Rajesh Khaunte 9/UG-4, Kamat Classic, Phase – IV, Taleigao P.O. Caranzalem – Tiswadi **Mob:** 9822123777	Suresh Karapurkar
80	Odxel Sports Club Taleigao, Tiswadi – Goa.	Vasu Diukar H.No.450, Odxel, Taleigao, Tiswadi – Goa. **Mob:** 9552294304	Sunil Diukar H.No. 447/1, Odxel, Taleigao, Tiswadi, Goa - 403 206, **Mob:** 9881511683	Govind Diukar Odxel, Taleigao, Tiswadi – Goa. **Mob:** 9923279476

81	Clube Tennis de Gaspar Dias Miramar, Panaji – Goa. 403001 2462220/21, Fax. 2463493 gm@clubegaspardias.com	Yogesh V. Nadkarni **Mob:** 9822100086	Rajesh Khaunte **Mob:** 9822123777	Manoj Caculo **Mob:** 9823237777
82	Piedade Youth Association Near Our Lady of Peity Church Piedade, Divar. Ilhas – Goa. 403 403.	Simon Gomes C/o. Piedade Youth Association Premiero Wado, P.O. Piedade, Divar. Ilhas **Mob:** 9822488552	Kevin Rego Piedade Youth Association Near our lady of peity church Piedade, Divar. Ilhas – Goa. **Mob:** 9623442341	Megnath Sawant Piedade Youth Association Near Our Lady of Peity Church Piedade, Divar, Ilhas – Goa. **Mob:** 9822984174
83	Santo Estevam Sports Club St. Estevam, Tiswadi-Goa	Mancio J. Monteiro Mob: 9673869716	Alvaro Bothelo Mob: 7738825034	T: Terrance Fernandes Mob: 8805743302
84	Mahadev Sports Club Azossim, P.O. Neura, Tiswadi-Goa	Ramesh Mardolkar 26/6, Azossim, P.O. Neura, Tiswadi **Mob:** 9049921486	Kalidas Kurtikar 20, Azossim, P.O. Neura, Tiswadi, **Mob:** 9881912423	Pingu Kurtikar 11/1, Azossim, P.O. Neura, Tiswadi **Mob:** 0832 - 2208841
85	St. Mathias Sports Club Malar, P.O. Piedade, Divar, Tiswadi-Goa	Maxy Vaz Amboi, Sao Matias, Malar, P.O. Piedade, Divar, Tiswadi **Mob:** 7588132275	Rosario Rebello Belsur, P.O. Piedade, Divar, Tiswadi **Mob:** 9822384672	James Fernandes 24,Belsur, P.O. Piedade, Divar, Tiswadi **Mob:** 9767547859
86	Dempo Sports Club Pvt Ltd Dempo House Campal, Panaji, Tiswadi-Goa	Shrinivas V. Dempo	Armando Colaco	Sharmila Prabhu
87	Cacra Sports Club Nr. Goa University, Cacra, Tiswadi-Goa	Prabhakar Paddekkar Phone: 0832-2451959	Chandrakant Rasario Mob: 9850767737	Surya Sawant Mob: 9423316536
88	St. Ana Sports Club Manxer, Santana-Talaulim, P.O. Goa Velha, Goa- 403108 Ilhas-Goa	Jose De Souza H.No. 128, P.O. Goa Velha, Talaulim, Santana, Tiswadi-Goa (M) 9823887707 (corrected on 30/9/16)	Jerry De Mello Opp. St. Ana Church, Santana, Talaulim, P.O. Goa Velha, Tiswadi-Goa (M) 9730536630 (corrected on 16/1/18)	Cynthia Negredo Mob: 9823148168
89	Bhagwati Sports Club Hanuman Temple Hall, Chimbel, Tiswadi-Goa	Chandrakant Kunkalkar 505, Goule Bhat, Chimbel, Tiswadi	Pandurang Kunkalkar	Prasad Kunkalkar
90	Goa Velha Sports Club Casa de Povo, Goa Velha	Savio Monteiro/ Dando, Goa Velha, Tiswadi	Welvin Menezes Bairo Saleria, Goa Velha, Tiswadi Mob: 9850461494	
91	Agassaim Youth Club P.O. St. Lourenco, Agassaim, Ilhas-Goa 403204	Mathew Rodrigues Corrected on 25/7/2017	Armando Colaco Corrected on 25/7/2017	Andrew Valles Corrected on 25/7/2017

92	Merces Club Dournem, Merces, Tiswadi-Goa	Francisco Araujo	Shankar Kalangutkar	Edwin B. Vaz
93	Salcete Football Club GF-2, Subhash Apartments, Murida-Fatorda, Goa 403602 sfclub1980@yahoo.com renewed on 10/1/2017	Joe Dias	Agnelo L. Fernandes 234A, Sao Jose de Areal, Salcete-Goa Corrected on July, 2017	Sunil Naik 198 KB House, Margao-Goa
94.	Camurlim United Sports Club, Borkot Waddo, Camurlim, Bardez-Goa	Sager Naik Muddawado Camurlim, Email. sagarnaik@gmail.com updated on 04/01/2023 M. 9356033200	Kishor Ambekar H.No. 391/2, Borkat Wado, Vagalim, Camurlim, P.O. Oxel, Siolim, Bardez-Goa, updated on 04/01/2023 **Permanent recognition letter issued on 20/12/2017, 9422443538**	Sachin Vaigankar Borkatwaddo, Camurlim updated on 04/01/2023
95.	United Club of Utorda, Majorda, Salcete-Goa	Trindade Fernandes H.No. 313/5, Francisco Costa Ward, Utorda, Salcete E-mail: unitedclubofutorda@gmail.com	Anthony L.C. Fernandes Cabriel Cruz Ward, Utorda, Salcete	
96.	Brahma Sports Club, Housing Board Colony, Sankhali-Goa 403505	Vijay Mangaonkar, H.No.1159, Housing Board Colony, Sanquelim Goa. 9049775523 updated on 04/01/2023	Kunal Khanvilkar, H.No.1388, Housing Board Colony, Sanquelim Goa. 8329740958 updated on 04/01/2023	Prassan Madkaikar
97.	Raia Football Club, H.No. 1265, Sonarvaddo, Raia, Salcete-Goa – 403720	Inacio Caitano Dias H.No. 1265, Sonarvaddo, Raia, Salcete-Goa (M) 9673243998	Teodoro Gomes H.No. 1375/A, Damon West, Raia, Salcete-Goa 403720 (M) 9763132164	Minguel Fernandes
98.	Rossman Cruz Nagoa Sports Club, H.No. 378, Sonarvaddo, Nagoa Salcete,Verna-Goa	Shri. Cruz Gonsalves, H.No. 378, Sonarvaddo, Nagoa Salcete,Verna-Goa	Shri. Filipe Fernandes, Sonarvaddo, Nagoa Salcete,Verna-Goa	Shri. Neseescidade Dias, Sonarvaddo, Nagoa Salcete,Verna-Goa
99.	Yuva, Mala, Panaji Goa	Shri. Aaksh Khaunte, Ribander Panaji	Shri. Akhil Prabhu Verlekar, Mala Panaji	Shri. Shashank Sukhthankar,
100.	Velsao Sports & Cultural Club, Velsao, , H,No. 43, Velsao – Pale, Cansaulim Goa.	Mr. Joaquim P. De Souza, H,No. 123, Velsao , Cansaulim Goa	Shri. Manuel Borges Da Costa, H,No. 43, Velsao – Pale, Cansaulim Goa	Mrs. Anisa Mary D'costa, H,No. 49, Falvaddo Velsao, Cansaulim Goa
101.	Sagar Sports & Cultural Club, Kudne, Sanquelim	Shri. Shankar Malik, Sagar Sports & Cultural Club,	Shri. Vithal Malik, Sagar Sports & Cultural Club,	Shri. Akash Malik, Sagar Sports & Cultural Club, Gaonkarwada,

		Gaonkarwada, Kudne, Sanquelim	Gaonkarwada, Kudne, Sanquelim	Kudne, Sanquelim
102.	Sanvordem Gymkhana Sports Club, Sanvordem.	Shri. Prahar Sanvodekar, H.No, 31 Baag Wada, Sanvordem, 9271674096	Shri. Dnyaneshwar Naik, H.No, 31 Baag Wada, Sanvordem	
103.	PanchgramVikasSamitee, Mauxi, Sattari.	Shri. Datta B. Gawas, Mauxi, Sattari.	Shri. Sagun Wadkar ,H.No. Birodam Mauxi, Sattari.	Shri. Vishram Parab, H.No. 19, Paltawada, Mopa, Pernem Goa
104.	Rising Youth Curchorem Sports Club, Curchorem.	Mr. Shriram V. Adpaikar, H.No. 720, Gauri Curchorim, Goa	Miss. Shruthi V. Adpaikar, H.No. 720, Gauri Curchorim, Goa	Shri. Vasudev L. Adpaikar, H.No. 720, Gauri Curchorim, Goa
105.	Siddeshwar Sports & Cultural Club, Dignem, Bicholim	Mrs. Priya T. Kholkar, H.No. 451, Dignem Syrla, Surla Bicholim,	Shri. Chandu Pilgaonkar, Surla Bicholim	Shri. Tanoj Kholkar, Surla Bicholim
106.	Mauli Sports Club, Mopa, Pernem.	Shri. Alok A. Parab, H.No. C-13, Paltawada, Mopa, Pernem Goa	Mr. Vaibhav Sawant, H.No. 20, Paltawada, Mopa, Pernem Goa	
107.	Mandrem United Sports &Cultural Club, Gawdewada Manderm, Goa	Shri. Akshay S. Gawde, Gawdewada Manderm, Goa	Shri. Amol Gawade, Gawdewada Manderm, Goa	Shri. Rushikesh Gawade, Gawdewada Manderm, Goa
108.	SateriRavalnath Sports Club, Dhulapi, Tiswadi-Goa	Shri. Vishal G. Dhulapkar, R/o Dulapi Corlim Tiswadi Goa	Shri. Rajendra R. Dhulapkar, Dulapi Corlim Tiswadi Goa	Shri. Paresh C. Dulapkar Dulapi Corlim Tiswadi Goa
109.	St. Rock's Sports Club, Majorda	Shri. Domingas F.J.Colvalho Alies Domnic Calvalho, H.No.- 44, Godinho Vaddo Calata-Majorda Goa Mobile - 9823725243	Jose Manuel Fernandes, H.No. 273, Near Railway Station Majorda Goa Mobil - 9422451648	Manuel Rodrigues H.No. – 23 Tollcaband Godinho de Dongorim 9422451648
110.	Jai Sports Social & Cultural Association, Velguem	Shri. Samir Vishnudas Dhume	Shri. Suresh Digamber Kerkar	Shri. Sagun Vinayak Ghadi
111.	Shiroda Sporting Club, Shiroda	Shri. Alban Fernandes, H.No. 60	Shri. Francisco X. Frnandes, H.No.	Shri. H.No. 232, Maingal

		Karai Bhag Shiroda	446/1 Karai Moll Shiroda Goa	Torvolem Shiroda Goa
112.	Ponda Footballers, C/o Oswaldo Soares, H.No. 175/27, Opp. Jerry Appts, Shantinager Ponda - Goa	Shri. Oswaldo Soares, H.No. 175/27, Opp. Jerry Appts, Shantinager Ponda - Goa	Shri. Manoj S. Keni,	Shri. Luis Vaz
113.	Sporting Club de Provorim, Bardez	Shri. Shailesh Shetty	Shri. Suraj Borkar	Shri. Vilarsha Viegas
114.	St. Sebastian Sports Club, Mapusa	Ms. Soniya J. Parab, c/o Jalindar P. Parab, Chapora Goa	Mr. Muthu Narayanaswamy, H.No.42/2 Grande Chinvar, Goa	Mr. Samir G. Korgaavaka, H.No. 256 Huddowada, Chapora
115.	Wold Shotokan Karate Do Acadamy, Mapusa	Shri. Sunil K. Dhargalkar, 274/1 Xelpem Dhuler, Mapusa Goa	Mrs. Sangeeta T. Korgaonkar, Flat No. 7 Narahari Hiru Naik, Building Dhular Mapusa Bardz Goa	Adv. Pratik T. Korgaonkar, Flat No. 7 Narahari Hiru Naik, Building Dhular Mapusa Bardz Goa
116.	Saptakoteshwar Yputh,Karvem Gaondongrim Canacona Goa	Shri. Ulhas Ram Gaonkar, Karvem Gaondongrim Canacona Goa	Shri. Janu Bombo Gaonkar, Karvem Gaondongrim Canacona Goa	Shri. Anil Arjun Gaonkar, Karvem Gaondongrim Canacona Goa
117.	Ugem Rising Club, Sanguem	Shri. AntonyColaco, Uguem Devlamol Sanguem Goa	Shri. Luis Martins, Uguem Devlamol Sanguem Goa	Shri. Silvano Fernandes, Navowado, Uguem Sanguem Goa
118.	Shrikrishna Sporting Club, Mirabag, Savordem Goa	Shri. Upendra U. Naik, Mirabag Sanvordem	Shri. Abhijit S. Kavalekar, Mirabag Sanvordem	Shri. Sanket A. Kavlekar, Mirabag Sanvordem
119	Sidddheswar Sports & Cultural Club, Bicholim Goa	Miss. Priya T. Kholkar, Dignem Surla Bicholim Goa	Shri. Viushab K. Pallekar, Caram Bolim Pether Tiswadi	Chanda M. Pilgaonkar, Dignem Surla Bicholim Goa
120	Margao Cricket Youth Club, C/O, Sanjay D. Katkar, Damodar N. Katkar, New Market, Margao Goa	Sanjay D. Katkar	Shri. Showmik Paiangle	Shri. Sanjay Falari

RULES AND REGULATIONS
OF
WEIGHTLIFTING ASSOCIATION OF GOA STATE

1. The Association shall be known as " WEIGHTLIFTING ASSOCIATION OF GOA STATE".

2. The office of the Association shall be situated at Bigfun premises sc OLD-GOA

3. The aims of the Association shall be: -
   a) To promote the practice of all types of WEIGHTLIFTING activities.
   b) To promote personal & friendly relations among the members of the Association.
   c) To help its members to defend their moral, economic & social interest.
   d) To promote national integration.
   e) To render all possible assistance to sportsmen and sportswomen at grass root level.
   f) To recognize the achievements of fellow members in the field of sports.
   g) To see that justice is melted out to fellow athletes at all levels.
   h) To establish and maintain contacts with others clubs and association.
   i) To conduct lectures, seminars, courses, classes, training programs and coaching, exhibitions film shows, tournaments and competitions in sports and games with a view to train up ideal citizens.

MEMBERSHIP

4. All the persons above the age of 18 years with good character irrespective of sex, Class or creed shall be eligible for the membership of the Association & shall apply to the Hon. Secretary, the proposal shall be made by one member & seconded by another member of the Association.

5. BENEFACTORS: Are those who contribute with the sum of Rs.200/- or more.
   a) Ordinary members: Are those who pay a yearly fee of Rs.50/- for persons with an entrance for Tournament Rs.25/-

6. The members have right:-
   a) To visit the headquarters of the Association.
   b) To take part in the games & all the activities organized by the Association.
   c) To be present for the meeting of the General Assembly taking part in the discussions & voting's & to elect for the Government Bodies.
   d) To examine & appreciate the Annual Statements of Accounts in the meeting of the General Assembly.
   e) To call a meeting of the General Assemble bringing the petition for this signed by at least 20 members & addressed to the President of the managing Committee.

7. The duties of he members are: -
   a) To pay their yearly fee regularly.
   b) To hold the posts for which they elected except when they are disabled from doing so by acceptable reason.

8. The members will not have the right to ask for refunding the money contributed, in case of dismissal of membership or when he ceases to be a member of his own record

C E R T I F I C A T E

In view of the application alongwith Affidavit filed by the Secretary of the Society " Weightlifting Association of Goa . for the purpose of Section 3(B) (4) of Societies Registration (Goa Second Amendment) Act, 1998, it is hereby certified that the registration of the said Society registered under the Societies Registration Act, 1860 under No. 66/Goa/2004 dated 16/03/2004 is hereby renewed till 16/03/2019.

Dated: 21st October, 2014.

(V. T. Hadkonkar) 21/10/2014

Inspector General of Societies/
District Registrar, North

Registration renewed till 16/03/2024
Dated 03/04/2019

Inspector General of Societies/
/District Registrar North Goa
By Order

EXPULSION OF MEMBERS & PENALTIES

9. A member who does not pay during three consecutive months. The membership fees shall forfeit the right to the respective privileges.

10. A member shall be likewise relieved & prohibited to visit the headquarters of the Association in the following cases: -
    a) If the member violates the rules or private regulations of the Association incurring in the following penalties: -
    Warning, Temporary suspension & Expulsion.
    b) When he suffers from contagious diseases.
    c) The penalties above referred to are within the powers of the managing committee & may be commuted or repealed only be meeting of the General Assembly convened specially for this purpose.

11. The members who may distinguish themselves by their services to the Association will be compensated with the followed commendation & diploma.

RECEIPTS & EXPENSES

12. The income of the Association will consist of: -
    a) Membership fees, income from feasts & other activities.
    b) Grants, donations & income from any other source.

13. The income referred in the previous article shall be deposited in a bank selected by General Assembly & its account shall be operated by two among the President, Secretary & Treasurer.

14. The following shall constitute the expenses of the Association: -
    a) Salaries.
    b) Stationery.
    c) Light, cleaning & repairs of the buildings.
    d) Travelling & other expenditure of Sportsman or representatives of the Headquarters & all the other expenses made for the benefit Association.

15. The General Assembly shall be composed of all the members in full exercise of their right. The Meeting shall be held twice per year.
    a) The General Assemble shall have extraordinary meetings when the President thinks it is necessary when the Managing Committee or the Auditor Committee ask for it or when minimums of 20 members apply for it.
    b) The quorum for the meeting of the General Assembly is 1/3 or 10 members whichever is less.
    c) When the General Assembly meeting cannot be constituted at first convocation as per the rules it shall be considered to be constituted at the second meeting with any number of members, after a period of one week.
    d) The Governing body of the General Assembly shall be composed of President, Secretary.
    e) The members will not be notified regarding the locality, time & agenda of the Meeting.

16. The compliance of the General Assembly is: -
    a) To elect the Governing Bodies of the General Assembly & the members of the Executive

CERTIFICATE OF REGISTRATION

(See Rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 66 /Goa/ 04.

It is certified that the Society Weightlifting Association of Goa.

---------- has this day been duly registered

under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 16th day of March, 2004.

OFFICE OF INSPECTOR GENERAL SOCIETIES
PANAJI

(P.V.S. SARDESSAI)
DISTRICT REGISTRAR
AND
HEAD OF NOTARY SERVICES
(INSPECTOR GENERAL - BY ORDER)

Govt. Ptg. Press, Panaji-Goa — 688/10,000 — 9/1996

AMMANDMENTS OF BYE LAWS DURING SPECIAL GENERAL BODY MEETING WAS HELD ON 27 NOV 2007 AT OLD GOA.GOA

FOR :

RULE 5 (A) Annual Subscription for members from Rs 50/-.

READ

RULE 5 (A) Annual Subscription for members increased from Rs 50/-.to Rs 100/-

FOR

RULE SER NO 19 (C) The Governing body shall hold their post for three years duration

READ

SER NO 19 (C). The Governing body shall hold their post from3(three) years to 4(four) years duration

General Assembly.

21. Any amendments to these rules will have to be proposed and seconded by two Members & notic must be given to the Assembly & copy of it should be affixed on the notice board eight days befor the meeting.

RIGHTS AND DUTIES

CHIEF PATRON	1)	Chief of the association
	2)	To conduct the general body of the association
	3)	To remove any member along with the consent of the president
PRESIDENT	1)	Chief of the committee
	2)	To conduct the general body of the association
	3)	To change the committee
	4)	To remove any member with permission of chief patron
	5)	To organize championship / tournament
	6)	To attend S.A.G general body meeting
	7)	To examine annual report of the association
	8)	To get leave for Government servants
	9)	To order secretary / treasurer to implement order's
V.PRESIDENT	1)	In the absence of President, vice president have aright to conduct meetings.
	2)	To conduct the general body of the association in case of absence of President.

3) To remove any members with suggestion of President.
4) To organise championship/tournament

G.SECRETARY
1) To informs all the members of the association for general body Meeting / annual budget / to conduct tournaments or Championship
2) To keep all the records of the association
3) To attend S.A.G general body meeting
4) To get the sponsorship / leave for Government servants
5) Inform the press note /press conferences
6) Asking grants from S.A.G./Indian weightlifting federations
7) To conduct yearly audit report.

JOINT SECRETARY
1) In the absence of Secretary, Joint Secretary can conduct the meetings.
2) In the absence of Secretary, Joint Secretary can attend SAG meetings.
3) In the absence of Secretary, Joint Secretary can give the press note / press conference.

TREASURER
1) To keep all the accounts
2) To maintain all the records regularly
3) To get sponsorship
4) To attend the General Body meeting of the association
5) Expenses to conduct the championship
6) To keep record of all the expenses
7) To conduct yearly audit report

JOINT TREASURER
1) To maintain the records in the absence of treasurer
2) To attend the General Body meeting of SAG in the absence of the treasurer
3) To get the sponsorship in the absence of the treasurer

DISSOLUTION

22. The dissolution of the Association will effect only when the General Assembly decide it by a majority of at least two thirds of the members of the Association, in case the dissolution is voted the assembly shall mention the Institution to which belongings of the Association should be transferred.

1. 3 copies of the constitution duly signed by the Managing committee.
2. List of members with address, age, Profession & signatures.
3. List of Executive committee & General Body members.
4. Balance sheet of accounts of funds.
5. N.O.C from Village Panchayat / Municipality to register the Association.
6. Name & distance between your Association & the nearest registered Association.

गोवा GOA

27709 dated 26/12/202 B 325367

Sudin Naguesh Verenkar

Chandor

Signature of Purchaser

District Registrar
South Goa
Margao

CERTIFIED COPY

It is hereby certified that the file registered under No.4/GOA/1979 existing in the records of this Office relating to the registration of the Society "GOA TABLE TENNIS ASSOCIATION" contains the certified copy of the amended rules and regulation of the association which is as follows:-

District Registrar
South Goa
Margao

Ammendments to the rules and regulations of Goa Table Tennis Association held in meeting held on 07th August 2022

Existing rules	Proposed rules
4. INTERPRETATION:	4. INTERPRETATION:
(g.) 'Year' means the official year,viz, 1st Jan to 31st Dec .	(g.) 'Year' means the official year, viz, 1st April to 31st March .
15. OFFICIAL YEAR:	15. OFFICIAL YEAR:
The official year shall be from 1st January to 31st December in each year .	The official year shall be from 1st April to 31st March in each year
16. ENTRANCE FEE:	16. ENTRANCE FEE:
For Ordinary members and Associate Members the entrance fee shall be Rs.25/- and Rs.10/- respectively, which shall be paid on election together with the Annual Subscription as provided hereinafter. If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.	For Ordinary members and Associate Members the entrance fee shall be Rs. 2000 and Rs. 500/- respectively, which shall be shall be paid on election together with the Annual subscription as provide hereinafter If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.
17. SUBSCRIPTION:	17. SUBSCRIPTION:
The annual subscriptions shall have as provided hereinbefore be as follows:-	The annual subscriptions shall have as provided hereinbefore be as follows:-
(c) Ordinary Members ... ... Rs.20/- each (d) Associate Members ... ... Rs.5/- each	(a) Ordinary Members ... ... Rs.20/- each (b) Associate Members ... ... Rs.20/- each
The Annual subscription shall become	The Annual subscription shall become

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South Goa
Margao

due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.

22. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of March every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, a Vice-President, two Joint Secretaries and Honorary Treasurer who shall be the elected at the annual General Meeting . Any person duly nominated may be elected thereto . They shall be

due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.

22. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of October every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, 4 Vice-Presidents, a general Secretary and a Joint secretary and a Honorary Treasurer who shall be elected at the General body Meeting held after the 4 year tenure. Any person duly

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ex-officio, members of the Committee.	nominated may be elected thereto. They shall be ex-officio members of the Committee.
33. TENURE OF OFFICE:	33. TENURE OF OFFICE:
All office-bearers and members of the Committee shall save as otherwise provided , hold office till the next Annual General Meeting of the Association.	All office-bearers and members of the committee shall save as otherwise provided , hold office till the end of the term which is 4 years.
35. (a) JOINT HONORARY SECRETARIES :	15. (a) GENERAL SECRETARY:
The Joint Honorary Secretaries shall convene, attend and take submit for confirmation and keep in a Minute Book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned ,and conduct the correspondence of the Association. They shall act on all occasions under the direction of the Committee.	The General Secretary shall convene, attend and take submit for confirmation and keep in a minute book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned, and conduct the correspondence of the Association. He shall act on all occasions under the direction of the Committee.
(b)The Joint Honorary Secretaries shall render a quarterly report as to the activities of the Association to the committee.	(b) The General Secretary shall render a quarterly report as to the activities of the Association to the committee.
37. MANAGING COMMITTEE:	37. MANAGING COMMITTEE:
(b) The Committee shall consist of the President, one Vice –President,	(b) The Committee shall consist of the President, four Vice –Presidents, one

TENNIS ASSOCIATION

District Registrar
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3 Joint Honorary Secretaries, Honorary Treasurer, four members to be elected at the Annual General Meeting according to the bye-laws for election and two members to be co-opted by the committee.	General Secretary, a Joint Secretary, a Honorary Treasurer, four members to be elected and two members to be co-opted at the General Body Meeting at the end of the term.
41. FINANCE:	41. FINANCE:
(C) All cheques shall be signed by any two of the office bearers of which not more than one shall be joint Honorary Secretary or Honorary Treasurer.	(C) All cheques shall be signed by any two of the office bearers of which the Honorary Treasurer shall be compulsory.

We have read and hereby confirm the minutes of the extra ordinary general meeting held on 7th August of Goa Table Tennis Association.

During this meeting done rules of the Goa Table Tennis Association were amended.

We hereby confirm the amendments.

For Goa Table Tennis Association,

Vero Nunes
(President)

Christopher Menezes
(General Secretary)

District Registrar
South Goa
Margao

Minutes of the extra ordinary general body meeting held on 7th August 2022 at Bamboliim Beach Resort, Bamboliim for amendment of the memorandum of association of Goa Table Tennis Association.

Below mentioned is the copy of the proposed amendment to be considered in this meeting

The following members attended

1. Vero Nunes (Bamboliim Beach Resort)
2. Christopher Fonseca
3. Prakash Pandit
4. Vishnu Kolwalkar (Ld Fondi Sports Club)
5. Noel Noronha
6. Sudin Verenkar (Chandor Sports Club)
7. Priyam Keni (Loutolim Gymkhana)
8. Nilesh Kudtarkar (MCC)
9. Francisco Noronha (Clube Vasco da Gama)
10. Alwin D'Silva (YMCA)
11. Tony Dias (Clube Nacional)
12. Gabriel Gomes (Milcon Batteries)
13. Amey Dawande

Existing rules	Proposed rules
4. INTERPRETATION:	4. INTERPRETATION:
(g.) 'Year' means the official year, viz. 1st Jan to 31st Dec .	(g.) 'Year' means the official year, viz. 1st April to 31st March .

GOA TABLE TENNIS ASSOCIATION

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Margao

15. OFFICIAL YEAR:

The official year shall be from 1st January to 31st December in each year.

16. ENTRANCE FEE:

For Ordinary members and Associate Members the entrance fee shall be Rs.25/- and Rs.10/- respectively, which shall be paid on election together with the Annual Subscription as provided hereinafter. If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.

17. SUBSCRIPTION:

The annual subscriptions shall have as provided hereinbefore be as follows:-

(a) Ordinary Members ... ... Rs.20/- each
(b) Associate Members ... ... Rs.5/- each

The Annual subscription shall become due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of

15. OFFICIAL YEAR:

The official year shall be from 1st April to 31st March in each year

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withdrawal from the Association fifteen days before their annual subscription is due.

ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of March every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, a Vice-President, two Joint Secretaries and Honorary Treasurer who shall be the elected at the annual General Meeting. Any person duly nominated may be elected thereto. They shall be ex-officio, members of the Committee.

33. TENURE OF OFFICE:

All office-bearers and members of the Committee shall save as otherwise provided, hold office till the next Annual General Meeting of the Association.

withdrawal from the Association fifteen days before their annual subscription is due.

22. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of October every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, 5 Vice-Presidents, a general Secretary and a Joint secretary and a Honorary Treasurer who shall be elected at the General body Meeting held after the 4 year tenure. Any person duly nominated may be elected thereto. They shall be ex-officio members of the Committee.

33. TENURE OF OFFICE:

All office-bearers and members of the committee shall save as otherwise provided, hold office till the end of the term which is 4 years.

District Registrar
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Margao

15. (a) JOINT HONORARY SECRETARIES:	15. (a) GENERAL SECRETARY:
The Joint Honorary Secretaries shall convene, attend and take submit for confirmation to keep in a Minute Book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned ,and conduct the correspondence of the Association. They shall act on all occasions under the direction of the Committee.	The General Secretary shall convene, attend and take submit for confirmation and keep in a minute book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned, and conduct the correspondence of the Association. He shall act on all occasions under the direction of the Committee.
(b)The Joint Honorary Secretaries shall render a quarterly report as to the activities of the Association to the committee.	(b) The General Secretary shall render a quarterly report as to the activities of the Association to the committee.
17. MANAGING COMMITTEE:	17. MANAGING COMMITTEE:
(b) The Committee shall consist of the President, one Vice -President, 2 Joint Honorary Secretaries, Honorary Treasurer, four members to be elected at the Annual General Meeting according to the bye-laws for election and two members to be co-opted by the committee.	(b) The Committee shall consist of the President, five Vice -Presidents, one General Secretary , a Joint Secretary, a Honorary Treasurer, five members to be elected and two members to be co-opted at the General Body Meeting at the end of the term.

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South Goa
Margao

41.	FINANCE:	41. FINANCE:
(C)	All cheques shall be signed by any two of the office bearers of which not more than one shall be joint Honorary Secretary or Honorary Treasurer.	(C) All cheques shall be signed by any two of the office bearers of which the Honorary Treasurer shall be compulsory.

For Goa Table Tennis Association,

Vero Nunes
(President)

Christopher Mehezes
(General Secretary)

District Registrar
South Goa
Margao

Sec 2

Minutes of the General Body meeting held on 25th September, 2022 at Bambolim Beach Resort, Bambolim, Goa at 10 am to read and confirm the minutes of the extra ordinary general body meeting held on 7th August of Goa Table Tennis Association.

The following members attended

1. Vero Nunes (Bambolim Beach Resort)
2. Christopher Menezes
3. Sudesh Pandit
4. Vithnu Kolwalkar (Kala Kendra Sports Club)
5. Noel Noronha
6. Sudin Verenkar (Chandor Sports Club)
7. Shyam Keni (Corlim Gymkhana)
8. Nilesh Kinlani (MCC)
9. Francisco Noronha (Club Vasco da Gama)
10. Arvind D'Silva (YMCA)
11. Tony Dias (Club Nacional)
12. Gabriel Gomes (Milton Batteries)

13 - Amey Lawande

We have read and hereby confirm the minutes of the extra ordinary general meeting held on 7th August of Goa Table Tennis Association.

During this meeting done rules of the Goa Table Tennis Association were amended.

We hereby confirm the amendments

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Ammendments to the rules and regulations of Goa Table Tennis Association held in meeting held on 07th August 2022

Existing rules	Proposed rules
4. INTERPRETATION:	4. INTERPRETATION:
(g.) 'Year' means the official year,viz, 1st Jan to 31st Dec .	(g.) 'Year' means the offi ial year, viz, 1st April to 31st March .
15. OFFICIAL YEAR:	15. OFFICIAL YEAR:
The official year shall be from 1st January to 31st December in each year .	The official year shall be fro m 1st April to 31st March in each year
16. ENTRANCE FEE:	16. ENTRANCE FEE:
For Ordinary members and Associate Members the entrance fee shall be Rs.25/- and Rs.10/- respectively, which shall be paid on election together with the Annual Subscription as provided hereinafter. If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.	For Ordinary members and Associate Members the entrance fee shall be Rs. 2000 and Rs. 500/- respectively, which shall be shall be paid on election together with the Annual subscription as provide hereinafter If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.
17. SUBSCRIPTION:	17. SUBSCRIPTION:
The annual subscriptions shall have as provided hereinbefore be as follows:-	The annual subscriptions shall have as provided hereinbefore be as follows:-
(c) Ordinary Members ... ... Rs.20/- each	(a) Ordinary Members ... ... Rs.20/- each
(d) Associate Members ... ... Rs.5/- each	(b) Associate Members ... ... Rs.20/- each
The Annual subscription shall become	The Annual subscription shall become

E-mail: ...@bambolimbca.in

District Registrar
South Goa
Margao

due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.

21. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of March every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, a Vice-President, two Joint Secretaries and Honorary Treasurer who shall be the elected at the annual General Meeting. Any person duly nominated may be elected thereto. They shall be

due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.

22. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of October every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, 4 Vice-Presidents, a general Secretary and a Joint secretary and a Honorary Treasurer who shall be elected at the General body meeting held after the 4 year tenure. Any person duly

E-mail: gttaria@yahoo.com

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Margao

ex-officio, members of the Committee.

nominated may be elected thereto.

They shall be ex officio members of the Committee.

33. TENURE OF OFFICE:

All office-bearers and members of the Committee shall save as otherwise provided, hold office till the next Annual General Meeting of the Association.

33. TENURE OF OFFICE:

All office-bearers and members of the committee shall save as otherwise provided, hold office till the end of the term which is 4 years.

35. (a) JOINT HONORARY SECRETARIES:

The Joint Honorary Secretaries shall convene, attend and take submit for confirmation and keep in a Minute Book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned ,and conduct the correspondence of the Association. They shall act on all occasions under the direction of the Committee.

(b) The Joint Honorary Secretaries shall render a quarterly report as to the activities of the Association to the committee.

35. (a) GENERAL SECRETARY:

The General Secretary shall convene, attend and take submit for confirmation and keep in a minute book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned, and conduct the correspondence of the Association. He shall act on all occasions under the direction of the Committee.

(b) The General Secretary shall render a quarterly report as to the activities of the Association to the committee.

37. MANAGING COMMITTEE:

(b) The Committee shall consist of the President, one Vice-President,

37. MANAGING COMMITTEE:

(b) The Committee shall consist of the President, four Vice-Presidents, one

email: gtta64@yahoo.com

District Registrar
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Margao

2 joint Honorary Secretaries, Honorary Treasurer, four members to be elected at the Annual General Meeting according to the bye-laws for election and two members to be co-opted by the committee

General Secretary , a Joint Secretary, a Honorary Treasurer, four members to be elected and two members to be co-opted at the General Body Meeting at the end of the term.

41. FINANCE:

(C) All cheques shall be signed by any two of the office bearers of which not more than one shall be joint Honorary Secretary or Honorary Treasurer.

41. FINANCE:

(C) All cheques shall be signed by any two of the office bearers of which the Honorary Treasurer shall be compulsory

We have read and hereby confirm the minutes of the extra ordinary general meeting held on 1st August of Goa Table Tennis Association.

During this meeting done rules of the Goa Table Tennis Association were amended.

We hereby confirm the amendments.

For Goa Table Tennis Association,

Vero Nunes
(President)

Christopher Fernandes
(General Secretary)

GOA TABLE TENNIS ASSOCIATION

gttta4@yahoo.com

District Registrar
South Goa
Margao

It is certified that this is a certified copy of the amended copy of rules and regulation of the association "GOA TABLE TENNIS ASSOCIATION "

This certified copy is issued at the request of Mr. Sudin N. Vernekar made in his application where in it is stated that the same is required for office use.

Fee of Rs. 70/- (Rupees seventy only) credited to the State Bank of India on 28/12/2023 by Challan No. 140 /23-24

Office of the District Registrar, South, Margao.

Dated: - 28/12/2023

(Suraj Vernekar)
DISTRICT REGISTRAR (SOUTH)
MARGAO GOA

Read by:-

Compared by:-

District Registrar
South Goa
Margao

ताईक्वान्डो फेडरेशन ऑफ इण्डिया
TAEKWONDO FEDERATION OF INDIA
REGISTRATION NO: 1695 / 1982-83
Recognized by: MINISTRY OF YOUTH AFFAIRS & SPORTS, Government of India
Affiliated to : Indian Olympic Association
Registered Office : A-2, Second Floor, 32/16, Valmiki Marg, Hazratganj, Lucknow - 226001
Correspondence Address : Taekwondo Training Hall, Dr. B.R. Ambedkar Stadium, Basaveshwara Nagar, Bengaluru - 560079. Mob: 8698690793 / Email: jndtkd17@gmail.com
DR. ISHARI K. GANESH, PRESIDENT | ADV. R.D. MANGUESHKAR, SECRETARY GENERAL | SHRI. JASBIR SINGH GILL, TREASURER.

Date : 20/06/2023

TO WHOMSOEVER IT MAY CONCERN

Affiliation Certificate

This is to certify that **TAEKWONDO ASSOCIATION OF GOA** represented by **Shri. Navin Pai Raikar as President, Shri. Rajan Naik as Secretary General & Shri. Surendra Prabhudesai as Treasurer** is the only Taekwondo Association in GOA State affiliated to Taekwondo Federation of India.

The Correspondence address of TAEKWONDO ASSOCIATION OF GOA is as follows :-

TAEKWONDO ASSOCIATION OF GOA
Shop No.1, H.No. 904, Chandrwada
Fatorda, Margao : 403602, Goa
Mob: 9860041222 / Email: taggoa@gmail.com

Adv. R.D. Mangueshkar
Secretary General

TAEKWONDO ASSOCIATION OF GOA

(Rego No. 30/GOA/86)

Affiliated to Taekwondo Federation of India
Affiliated to Sports Authority of Goa
Affiliated to Goa Olympic Association

Address: Shop No. 1, H. No. 804, Chandrawada, Farenda, Margao, Goa 403602 INDIA
Follow us: @goataekwondo
Email: taggoa@gmail.com

Date: 03 July 2023

To,
The District Registrar (North Goa)
Registrar of Co-operative Societies
Panaji Goa.

REFERENCE: Regd. No. 30/GOA/86 - TAEKWONDO ASSOCIATION OF GOA
SUBJECT: REQUEST TO UPDATE NEWLY ELECTED COMMITTEE

Dear Sir/Madam,

I am writing on behalf of the Taekwondo Association of Goa to request an update in your records regarding our newly elected committee. We kindly ask you to make the necessary amendments to reflect the changes made during the recent election held on 4 June 2023.

The following individuals have been elected to serve in the Executive Committee of the Taekwondo Association of Goa for the period from 2023 to 2027:

Sr. No.	Post		Name	Elected on
1.	**President**	:	**Navin Pai Raikar**	**4 June 2023**
2.	Vice- President	:	R. Pandia Rajan	31 December 2022
3.	Vice- President	:	Gurudatt Pai Angle	31 December 2022
4.	**Secretary-General**	:	**Rajan Naik**	**4 June 2023**
5.	Secretary	:	Sidharth Narvekar	31 December 2022
6.	Treasurer	:	Surendra Prabhudesai	31 December 2022
7	Executive Member	:	Manoj Gaonkar	31 December 2022
8	Executive Member	:	Francisco Dias	31 December 2022
9	Executive Member	:	Dil Bahadur Bogati	31 December 2022
10	Executive Member	:	Aldrin Basilo Soares	31 December 2022
11	Executive Member	:	Pandurang Chavan	31 December 2022
12	Executive Member	:	Deepraj Oshelkar	31 December 2022
13	Executive Member	:	Max Peter Fernandes	31 December 2022
14	Executive Member	:	Manogya Navelkar	31 December 2022
15	Executive Member	:	Deepsantosh Naik	31 December 2022
16	Executive Member	:	Gururaj Angle	31 December 2022
17	Executive Member (Co-Opted)	:	P. Anand	31 December 2022

We have attached the election report of the returning officer for your reference. Kindly review and update your records accordingly. Thank you for your attention to this matter.

Yours faithfully,

Thanking you,

NAVIN PAI RAIKAR
President

RAJAN NAIK
Secretary General

(Regd. No.30/GOA/86)

TAEKWONDO ASSOCIATION OF GOA

Office: 2nd Floor, Venkys Bldg., Panaji, Goa 403 001. Tel: 2222455, 2426424 E-mail: taek_goa@rediffmail.com
Affiliated to : * TAEKWONDO FEDERATION OF INDIA * SPORTS AUTHORITY OF GOA * GOA OLYMPIC ASSOCIATION

PRESIDENT
Adv. R.D. Mangueshkar
Mob: 09422060336

VICE PRESIDENT
Shri. Prasana Uttagi

SECRETARY GENERAL
Shri. Deepak Mandrekar
Tel. Off. 2704131 / 32 / 33
Mob: 9698278986

SECRETARY
Shri Babu B. Kallur
Mrs. Vanita Mahale

TREASURER
Shri Peter Fernandes
Tel: 2743196

EXECUTIVE COMMITTEE
Shri Oscar Luis
Shri Carlos Lawrence
Shri Rajan R. Naik
Shri Agustin Fernandes
Shri Siddharath Narvekar
Shri Madhav Chavan
Adv. Balkrishna Kapad
Shri. Sanjay Shinde
Smt. Anita Desai
Shri. Sagar Desai

Ref.No. Tag/Certified True copy/2015 Date: 08/06/2015

To,

The Inspector General of Societies /
District Registrar North.
Office of the District Registrar North.
JuntaHouse, 4th Floor,
Panaji, Goa.

Subject: Request to provide certified true copy of the amended Constitution of Taekwondo Association of Goa registered under Regd. No.30 / GOA / 86.

Dear Sir,

We request reference to our letter No Lt/Tag/2010/1021 dated16/06/2010 and the Certified true copy of the Constitution of the TAG as amended upto date as per your certificate dated 21/06/2010.

We are enclosing updated computerized typed copy of the same and request you to certify the same as updated certified copy as of 21/06/2010.

Enclosed as above

Thanking you.

Yours faithfully,

(Adv. R.D. Mangueshkar)
President - T. A. G

Enclosed: Stamp paper of Rs.50/-

(Regd. No.30/GOA/86)

TAEKWONDO ASSOCIATION OF GOA

Office: 2nd Floor, Vanita Bldg., Panaji, Goa 403 001. Tel: 2222436, 2420424 Email: taek_goa@rediffmail.com
Affiliated to :- * TAEKWONDO FEDERATION OF INDIA * SPORTS AUTHORITY OF GOA * GOA OLYMPIC ASSOCIATION
Registered with Deputy Director Sports Govt. of Goa

PRESIDENT
Adv. R.D. Mangueshkar
Mob: 09422060339

VICE PRESIDENT
Shri. Prasana Utagi

SECRETARY GENERAL
Shri Deepak Mandrekar
Tel: Off. 2704131 / 32 / 33
Mob: 9595278996

SECRETARY
Shri Babu B. Kallur
Mrs. Vanita Mahale

TREASURER
Shri Peter Fernandes
Tel: 2743196

EXECUTIVE COMMITTEE
Shri Oscar Luis
Shri Carlos Lawrence
Shri Rajan R. Naik
Shri Agustin Fernandes
Shri Siddharath Narvekar
Shri Madhav Chavan
Adv. Balkrishna Kapadi
Shri. Sanjay Shinde
Smt. Anita Desai
Shri. Sagar Desai

Ref No. Tag/Certified True copy/2015 Date: 08/06/2015

To,

The Inspector General of Societies /
District Registrar North,
Office of the District Registrar North,
JuntaHouse, 4th Floor,
Panaji, Goa.

Subject: Request to provide certified true copy of the amended Constitution of Taekwondo Association of Goa registered under Regd. No.30 / GOA / 86.

Dear Sir,

We request reference to our letter No Lt/Tag/2010/1021 dated16/06/2010 and the Certified true copy of the Constitution of the TAG as amended upto date as per your certificate dated 21/06/2010.

We are enclosing updated computerized typed copy of the same and request you to certify the same as updated certified copy as of 21/06/2010.

Enclosed as above.

Thanking you,

Yours faithfully,

(Adv. R.D. Mangueshkar)
President T. A. G

Enclosed: Stamp paper of Rs.50/-

TAEKWONDO ASSOCIATION OF GOA

Reg. No. 30/Goa/86

Taekwondo Federation of India

Goa Olympic Association / Sports Authority of Goa

CONSTITUTION

TAEKWONDO ASSOCIATION OF GOA (TAG)

(Amended as on 26.10.2002)

ARTICLE 1	:	NAME OF SOCIETY
1.1		The name of the society shall be TAEKWONDO ASSOCIATION OF GOA (TAG) hereinafter referred to as the "ASSOCIATION" abbreviated as "TAG".
1.2	:	The TAG shall function to propagate the sport known as TAEKWONDO.
ARTICLE 2	:	OBJECTIVES AND AFFILIATION
2.1	:	The objectives of the TAG shall be to inspire, induce and conduct the following operations :- a. To encourage, promote and assist the development of sports, especially Taekwondo, in the State of Goa. b. To find ways and means to encourage continuous training of competitors to participate in recognized sport contests in the country. c. To assist in the organization of coaching and training in Taekwondo in every Taluka of the State of Goa. d. To hold the State Championship every year. e. To provide free coaching camps whenever necessary. f. To enable young men and women learn the Art of self-defence and serve the nation whenever required. g. To publish leaflets, journals, books etc for the propagation of the objectives of TAG. h. To raise funds for carrying out the objectives of the TAG. i. To do all such other acts as may be necessary to further the interests of the Taekwondo Association of Goa.
2.2	:	The State Championships shall be held under the auspices of TAG and organized by the Host member Taluka.
2.3	:	The TAG shall be affiliated to TAEKWONDO FEDERATION OF INDIA (TFI). It will follow and enforce the rules of the sport formulated by TFI and shall strive to maintain the standards of training in consonance with the efforts of the latter.
ARTICLE 3	:	REGISTERED OFFICE AND OFFICIAL LANGUAGE
3.1	:	The registered office of the Taekwondo Association of Goa shall be 2nd floor, Velhos Building, Panaji, Goa, 400 001 and the functional office shall be :- Room No. F86, North Wing, P.J.N. Stadium, Fatorda.

		Margao – Goa subject to change with approval of the Managing Committee**(Note:- Amended on as on 26/10/2010)** **See Article NO.21 For details.**
3.2	:	The official language of the TAG shall be Hindi, English and Konkani.
ARTICLE 4	:	**JURISDICTION**
4.1	:	The Jurisdiction of the Association shall be extended over the whole of the State of Goa as defined in the Constitution of India.
ARTICLE 5	:	**MEMBERSHIP & AFFILIATION**
5.1	:	The TAG shall grant membership and affiliation to all Taluka Taekwondo Associations in the State of Goa on their applications to this effect subject to the satisfaction of the Managing Committee. Only the affiliated Taluka Taekwondo Associations will be eligible to send their representatives to the General Body Meeting of the TAG. In each Taluka only one Taluka Taekwondo Association will be granted affiliation and membership.
5.2	:	The application for membership shall be considered and approved by the Managing Committee by a simple majority. The Committee can reject any application without assigning any reason therefore.
5.3	:	The Taluka Taekwondo Association shall have to abided by the Rules and Regulations framed by the TAG from time to time.
5.4	:	The membership of a Taluka Taekwondo Association may be terminated by the Managing Committee provided that the TAG is satisfied that the activities of the Taekwondo Association are contrary to the interest of TAG.
ARTICLE 6	:	**RECOGNITION TO SCHOOLS/CLUBS**
6.1	:	The TAG shall grant recognition to all the Schools/Clubs propagating or promoting the art of Taekwondo in the State of Goa on their application to this effect. Only the recognized schools/clubs will be eligible to participate in the State/National Championships and other activities promoted by the TAG.
6.2	:	The application for recognition shall be considered and approved by the Managing Committee by a simple majority. The Committee

		can reject any application without assigning any reasons therefore.
6.3	:	The recognition of the schools/clubs may be terminated by the Managing Committee provided that the TAF is satisfied that the school/club is not being run properly and efficiently and/or if it fails to pay the annual fee for two consecutive years.
ARTICLE 7	:	**MEMBERSHIP & RECOGNITION FEE**
7.1	:	A Taluka Taekwondo Association seeking affiliation to TAG, shall apply to the Managing Committee alongwith prescribed details. The annual membership subscription, at present Rs. 500/- per annum shall be payable if the Managing Committee decided to admit the application to the TAG.
7.2	:	A school/club seeking recognition from the TAG, shall apply to the Managing Committee alongwith the prescribed application fee, at present Rs. 200/-. The annual fee at present Rs. 500/- per annum, shall be payable if the Managing Committee decided to grant recognition to the applicant. In case the Managing Committee reject the application for membership the applicant shall be entitled for a refund as per the rules in force at the time of making the application.
7.3	:	Annual subscription for membership of Taluka Taekwondo Association and recognition of schools/clubs shall be payable before the end of March each year. Failure to pay such fee will cause the suspension of Taluka Taekwondo Association/schools and disqualification to participate in all meetings/activities that are sponsored by the TAG.
7.4	:	Students not having valid I-Cards and Belt Registration from Yellow to Red-I will not be allowed to participate in any Taekwondo activities concerning TAG.
7.5	:	All belt registration be done within 15 days after the date of examination and I-Cards should be applied within 15 days from the date of admission.
ARTICLE 8	:	**ORGANISATION**

		The Taekwondo Association of Goa shall have :-
		a. GENERAL BODY: It shall consist of the members of the Managing Committee and representatives of affiliated Taluka Taekwondo associations subject to the limitation of not more that one representative from each Taluka. b. MANAGING COMMITTEE : It shall be consist of the President, two Vice-President, Secretary-General, Treasurer, Secretary and Ten Members. c. SECRETARIAT: It shall be located at the Headquarters of Taekwondo Association of Goa.
ARTICLE 9	:	**GENERAL BODY**
9.1	:	At least meeting of the General Body shall be held every year at the place where annual Taekwondo State Championships are held. All Taekwondo Association shall be entitled to apply to host the State Taekwondo Championship and meeting of the General Body. Such an application shall be accompanied by a remittance of requisite fee as fixed by the TAG from time to time.
9.2	:	The notice of Annual General Body Meeting shall be issued at least 15 days before the date fixed for meeting. Agenda together with the necessary enclosures shall be circulated at least four days before the meeting. The notice shall be issued under Certificate of Posting.
9.3	:	In addition to the annual general body meeting of the association, extra-ordinary meeting may be called by the President on his own or at the request of at least 20% of the members entitled to vote. Notice of the extra-ordinary shall state the matter or natters to be considered and no other business shall be transacted at such meetings.
9.4	:	The meeting of the association shall be presided over by the President of the association and in his absence by the Vice-President.
9.5	:	The General Body shall discharge following functions:- a. Amendments to the Constitution Rules & Regulations. b. approval of the Statement of Income & Expenditure and annual accounts. c. Consideration of the schemes and activities of the TAG. d. Consideration of the items put up by the Managing Committee. e. Consideration of the items proposed by any member with

		the approval of the president. f. Consideration of disciplinary action & imposition of penalties.
9.6	:	Each Taluka Taekwondo association shall be entitled to send one representative to the General Body meeting as "observe" only, in addition to the nominated representative of the Taluka Taekwondo association who shall also be nominated as leader of the party. Only the leader of the party shall exercise the right to vote.
9.7	:	Each delegation to the General Body shall present in credential duly signed by the President of the Taluka Taekwondo Association concerned.
9.8	:	Members of the Managing Committee who are unable to attend the General Body meeting may intimate in writing.
9.9	:	The date, time, place and agenda in respect of the meeting shall be circulated with the approval of the President of TAG.
9.10	:	One third of the total strength of the General Body shall constitute the quorum for meeting without which proceeding shall not be valid.
ARTICLE 10	:	**MANAGING COMMITTEE**
10.1	:	The Managing Committee of the TAG will consist of the following: a. President b. Two Vice-Presidents c. Secretary-General d. Treasurer e. Secretary f. Managing Members (Ten) **PRESIDENT** **SECRETARY** **TREASURER**
10.2	:	Ordinary meeting of the Managing Committee shall be held once every six month at 15 days notice. Extra-Ordinary meeting can be convened by the President of TAG if considered necessary at a notice of 2 days.
10.3	:	The Bection of the office-bearers and the Managing Committee Members shall be held in the General Body Meeting of the T.A.G. The election shall be held by secret ballot. The term of office of the

		elected office-bearers and Managing **Committee Members shall be for a period of four years. (Note:- Amendmentas on 26/10/2010 See article no. 21 for detail.**
10.4	:	Any individual, who in the opinion of the Managing Committee is likely to be of assistance to the cause of the TAG may be co-opted by the Managing Committee as a member of the councilor of any of the committees for such period as the Managing Committee may deem proper but not exceeding one calendar year of the term of the Managing committee whichever is less, provided that the number of such co-opted members shall not exceed two at any time, any they will not have any voting rights in the Committee Meetings.
10.5	:	Any members of the Managing Committee shall cease to be a member if he does not attend 3 consecutive ordinary meetings of the Committee without sufficient valid grounds. Further, if activities of any member of the Committee are contradictory to the interests and image of the TAG the Managing Committee may terminate his membership by a resolution of the Committee passed by a three-fourth majority of the members present and voting but not less than half of the total membership of the Committee. However, no rights or claim or compensation or damages, either from the TAG of the Committee, shall be available to any member whose membership is terminated by the Committee.
10.6	:	A member shall cease to be a member of the Committee if he holds any position in any other organistion concerned with martial Art or if he is convicted by court of a criminal offence involving moral turpitude or insolvency.
10.7	:	The Managing Committee shall discharge the following functions: The Managing Committee is the supreme body. a. Consideration of application for membership of the TAG. b. Consideration of application for recognition of schools by the Taekwondo Association of Goa. c. Planning and Management of the TAG organization and its operations. d. Management of the financial affairs of the TAG. e. Processing of the proposals for amendments to the Constitution. f. Preparation of agenda for General Boby Meetings.

		g. Matters referred to it by the General Body. h. To impose or/and enforce penalties for any violation of the Constitution. i. To arrange tours outside the state as well as outside India. j. Other matters related to property of the Taekwondo Association of Goa Welfare activities etc., k. Suspension and/or dismissal of a member of Managing Committee. l. Appointment of consultative and other sub-committees. m. Managing Committee alone has the power to amend/debate all constitution subject to approval of General Body by three-fourths majority. n. Only Managing Committee shall have the power to take action against any of the office bearers by majority.
10.8	:	The term of office of the existing office bearers/members of the Managing Committee shall ordinary be four years but shall be deemed to have been extended automatically to the requisite extent if fresh elections do not take place for any reason unless removed by the General Body.
10.9	:	Members of the Managing Committee are eligible for re-elections. Each term of office shall be four years. The office bearers are eligible for re-election.
10.10	:	One third of the total strength of the Managing Committee shall constitute the quorum for meeting without which the proceeding shall not be valid.
ARTICLE 11	:	**OFFICE BEARER : RIGHTS & DUTIES**
11.1	:	The President of TAG shall perform following functions:- a. The President will represent and lead the TAG as its Chief Executive. b. Under the direction of the Managing Committee the President will function as the Chief Executive of the Managing Committee in implementing the decisions. c. The President concurrently will serve in the Managing Committee and the General Body as Chairman. d. Shall be the final authority in the matter of appointment to the posts in the TAG secretarial and organization. He may suspend, penalize, remove or dismiss from service any employee of the Taekwondo Association of Goa with prior approval of Managing Committee. e. Shall be competent to take emergency measures in matters which are not adequately covered by the provisions of the Constitution and its rules and regulations. Such measures shall

		be subject to later consent of the Managing Committee and ratification by the General Body. f. Shall sign all instruments or contracts on behalf of the General Body/Managing Committee/Secretariat.
11.2	:	**THE VICE PRESIDENT** The Vice-President of TAG shall perform following functions:- Shall assist the President and shall discharge the duties and exercise the powers of the President in his absence.
11.3	:	Shall concurrently serve the General Body and Managing Committee as the Vice-Chairman.
11.4	:	**THE SECRETARY GENERAL**
		The Secretary of TAG shall perform following functions :- a. Shall plan, perform and manage secretariat affairs, organizational activities and other general affairs. He shall also be the appointing authority in respect of the staff of the Secretariat and shall have power to suspend, penalize, remove and dismiss employees from service subject to the prior approval of the Managing Committee. b. Shall serve as member-secretary to the General Body and keep a record of all proceedings and events.
11.5	:	**TREASURER**
		The Treasurer of TAG shall perform following functions :- a. Shall have charge of funds of the Association and shall secure the deposits of the funds in the name of the Association. b. The Treasurer shall not keep more than Rs. 1,000/- with him for current expenses and any single expense shall not exceed the above sum. c. Shall ensure the payment of all bills by cheques, as far as possible upon certification of the amount by the Chairman of the appropriate committee and by the President of TAG. d. The Bank Account of the Association shall be operated only under the joint signatures of the Treasurer and the President. The Bank shall therefore, be informed that the bank account shall be operated under the joint signatures of the two persons referred to above. e. Shall maintain a Cash Book and such other books as he/she deems necessary. f. Shall be responsible for the adoption of proper methods of accounting and at the close of such accounting year the treasurer shall see that the books are examined and

I

" CERTIFICATE OF REGISTRATION "

(See rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 30/Goa/86.

It is certified that the Society TAEKWONDO ASSOCIATION OF GOA (TAG) has this day been duly registered under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 18th April, 1986.

(D. V. COISSORO)
DISTRICT REGISTRAR
AND
HEAD OF NOTARY SERVICES.

NM/-

		be subject to later consent of the Managing Committee and ratification by the General Body. f. Shall sign all instruments or contracts on behalf of the General Body/Managing Committee/Secretariat.
11.2	:	**THE VICE PRESIDENT** The Vice-President of TAG shall perform following functions:- Shall assist the President and shall discharge the duties and exercise the powers of the President in his absence.
11.3	:	Shall concurrently serve the General Body and Managing Committee as the Vice-Chairman.
11.4	:	**THE SECRETARY GENERAL**
		The Secretary of TAG shall perform following functions :- a. Shall plan, perform and manage secretariat affairs, organizational activities and other general affairs. He shall also be the appointing authority in respect of the staff of the Secretariat and shall have power to suspend, penalize, remove and dismiss employees from service subject to the prior approval of the Managing Committee. b. Shall serve as member-secretary to the General Body and keep a record of all proceedings and events.
11.5	:	**TREASURER**
		The Treasurer of TAG shall perform following functions :- a. Shall have charge of funds of the Association and shall secure the deposits of the funds in the name of the Association. b. The Treasurer shall not keep more than Rs. 1,000/- with him for current expenses and any single expense shall not exceed the above sum. c. Shall ensure the payment of all bills by cheques, as far as possible upon certification of the amount by the Chairman of the appropriate committee and by the President of TAG. d. The Bank Account of the Association shall be operated only under the joint signatures of the Treasurer and the President. The Bank shall therefore, be informed that the bank account shall be operated under the joint signatures of the two persons referred to above. e. Shall maintain a Cash Book and such other books as he/she deems necessary. f. Shall be responsible for the adoption of proper methods of accounting and at the close of such accounting year the Treasurer shall see that the books are examined and

		approved by the auditors appointed by the association. g. Shall be responsible to the President for all the financial transactions and shall act in administrative matters according to the directions of the Secretary. h. The Treasurer shall be an Ex-officio member of the Finance Committee.
11.6	:	**THE SECRETARY**
		The Secretary of TAG shall perform following functions : a. Shall assist the Secretary General in all administrative affairs. b. Shall discharge the duties and exercise powers of the Secretary General in his absence.
11.7	:	**MEMBERS OF MANAGING COMMITTEE**
		Members of the Managing Committee shall participate in all activities of the Managing Committee and shall also serve on the Committee to which the President may nominate them. Any member shall cease to be a member if the Managing Committee is satisfied that he has been convicted or has indulged in any activity contrary to the interests of the State or has gone lunatic or bankrupt.
ARTICLE 12	:	**PENALTIES**
12.1	:	The General Body and the Managing Committee of the TAG shall be competent to impose the following sanctions against offences by the individuals or the affiliated associations :- a. Warning. b. Rebuke for condemnation. c. Punishment with fine. d. Suspension. e. Expulsion and dismissal of member Taluka association or office bearers of TAG for reasons of activities against the interests of TAG/TFI, insanity, conviction by a court-of-law, insolvency, misconduct etc.
12.2	:	Punishment with fine shall not exceed Rs. 1,000/- at a time.
12.3	:	The decision of the Managing Committee shall be sought to be rectified by the General Body whenever the latter meets.
ARTICLE 13	:	**DISPUTES AND ARBITRATION**
13.1	:	All disputes within the TAG shall be settled amicably within the Association through discussions, meetings etc.

13.2	:	In case any dispute not being settled amicably, the same shall be referred to the TFI for arbitration. The decision of TFI shall be final and binding on all concerned.
ARTICLE 14	:	**AMENDMENT OF THE CONSTITUTION**
14.1	:	Managing Committee shall submit proposals to the General Body for amendment of the Constitution, rules and regulations etc. Amendments to the Constitution shall be deemed to have been carried out if the proposal is passed in the General Body by at least two-third of the persons present and participating in voting. Amendments to rules and regulations shall require passage in General Body by simple majority of the persons participating in voting.
ARTICLE 15	:	**FINANCE**
15.1	:	Each Financial year shall commence with the first day of April and shall end with 31st day of next March.
15.2	:	The TAG shall have the following sources of income :- a. Subscription and Recognition fee. b. Income from operational activities. c. Donation and assistance from State Government. d. Other income, if any. e. Belt Registration and I-Card free.
ARTICLE 16	:	**PATRON**
16.1	:	The TAG shall have one Chief Patron and Patrons. The names of Chief Patron and Patrons shall be approved by the Managing Committee of the TAG.
16.2	:	The Chief Patrons and Patrons shall hold their position for a period of

		four years from the date of their nomination of the tenure of the Managing Committee whichever is less.
ARTICLE 17	:	AUDIT
17.1	:	Annual Statements of income and expenditure shall be placed before the General Body for its perusal and approval. The Treasurer shall be responsible for maintenance of accounts, which shall be got audited once a year by a Chartered Accountant.
ARTICLE 18	:	LEGAL RESPONSIBILITY
18.1	:	The Secretary or any office bearer nominated by the Managing Committee shall be responsible to undertake all necessary measures in case any action is called in a court of law.
ARTICLE 19	:	DETAILS OF RECORD
19.1	:	The Secretary shall be responsible for maintenance of all records pertaining to administrative matters and the Treasurer shall be responsible for maintenance and upkeep of records pertaining to all financial matters including income and expenditure and will make available to members at all reasonable time.
ARTICLE 20	:	DISSOLUTION
20.1	:	Dissolution of the TAG shall be effective if the General Body adopts and passes unanimously a resolution to this effect.
20.1	:	Consequent to the dissolution the assets and liabilities of the TAG shall be disposed off according to the provisions of Section 14 of the Societies Registration Act 1860.
ARTICLE 21	:	AMENDMENT OF CONSTITUTION
21.1	:	a. 1st Amendment 26/10/2010

As approved by the leter No.RS/N/08/2010. Dt 30/03/2010

District register North Goa

Panjim Goa.

Sr. No.	Existing wordings in the Bye-laws	Proposed wording	Reason for amendment
1	**Article 3**	**Article 3**	
	Registered Office 3.1:-The registered office of the Taekwondo Association of Goa shall be Jacksons Stationary Center, Sky Lark Apartments, Shop No.9, Margao, Goa – 403 601	Registered Office and Official Language 3.1 :- The Registered Office of the Taekwondo Association of Goa shall be :- 2nd floor, Velhos Building, Panaji, Goa, 400 001 and the functional office shall be :- T.A.G. Office, Room No. F86 North Wing, P.J.N. Stadium, Fatorda, Margao – Goa.	For the convenience of the efficient functioning of T.A.G. in Goa and easy accessibility to all the members and the players.
2	**Article 10**	**Article 10**	
	10.3 :- In the beginning is, at the time of commencement of this Constitution all the Members of the Managing Comm-ittee, shall be appointed for a term of two years by the founder President. For subsequent terms these posts shall be filled by election, through secret ballot in General Body Meeting by a simple majority before the expire of the term of office.	10.3 :- The Election of the office-bearers and the Managing Committee Members shall be held in the General Body Meeting of the T.A.G. The election shall be held by secret ballot. The term of office of the elected office-bearers and Managing Commit-ee Members shall be for a period of four years.	Since, all the other sport bodies in Goa have similar period of term of office, hence to align with the same this amendment is brought.

(R.D. Mangueshkar)
President TAG and the

No.RS/N/08 /2010
Office of the District Registrar North,
7th Floor, Shramshakti Bhavan,
Patto, Panaji.
Dated: 30th March, 2010

To,
Shri.R. D. Mangueshkar, President
"Taekwondo Association of Goa, (TAG)",
2nd Floor, Velho' Bldg.,
Panaji – Goa 403 001.

Sir,

This is to inform you that the Amendments to Constitution of Association submitted by you vide letter dated 08-01-2010 have been taken on record by this Office.

Yours faithfully,

(V.G.Salkar)
Inspector General of Societies/
District Registrar North

District Registrar
North - Goa
Panaji

It is certified that this is a true xerox copy of the original of CONSTITUTION of society "TAEKWONDO ASSOCIATON OF GOA (TAG)", under Registration No. 30/Goa/86.

This certified copy is issued at the request of Adv. R.D. Mangueshkar, President, made in his application dated 16/06/2010 wherein it is stated that the same is required for office use and has 9 sheets serially numbered from 1 to 9.

Fees of Rs.30/- (Rupees Thirty only) credited to the State Bank of India, Panaji by this office under Chalan No.307/10-11 dated 18/06/2010.

Office of the District Registrar, North, Panaji, dated 21st day of June, 2010.

21/6/2010

(P.S.S. BODKE)
INSPECTOR GENERAL OF SOCIETIES/
D.R. NORTH GOA.

Compared By:-

Office of Inspector General of Societies
North Goa, Panaji

District Registrar
North - Goa
Panaji

RULES AND REGULATIONS OF SHOOTING BALL ASSOCIATION OF GOA

Name of the Society : SHOOTING BALL ASSOCIATION OF GOA

Address of the Society: House No. 31, Torsem, Pernem – Goa.

Flag of the Society: The Association shall have a flag of official colours as may be decided by the Managing Committee

1) Every reference in these Rules to Masculine shall include the feminine and the singular shall include the plural.
Unless there is something in the subject or context inconsistent therewith

(a) 'Association' means 'Shootinghall Association of Goa'.

(b) 'Board' means the "Shooting Ball Federation of India."

(c) 'Goa' means the whole State of Goa

(d) 'Club' means a club Gymkhana, Institution Association or Shooting Ball Body including Club of Commercial Firms or Companies or offices or collages
Schools and Universities who actively promote the game of shooting ball.

(e)'Committee' shall mean the Managing Committee of the Association
(f)'Financial year' shall mean year commencing from 1st April ending on 31st March. (amended)

(f) Game' means the Game of Shooting ball

(g) 1)'Office of Association means the place indicated by the address specified on the Letterheads of the Association
(h) 'Member shall' include Patron-in-Chief, Honorary Patrons, Life members
Honory Members, Orderly Members, Associate Members.

(i) 'Person' shall include any Company or Association or Body or individual weather incorporated or not

(j) 'Rules' means the Rules, Regulations and Bye-Laws of the Association for the time being in force.

(k) 'Year' means the official year viz. 1st April to 31st March of each year.

(l) 'General Body' shall means the consist of clubs who are members of the Association and office bearers of the Association, including Patrons, Life Members and Ordinary Members.

(m) 'Office Bearers' of the Association shall be The President, Two Vice-Presidents, Hon. Secretary, Two Hon. Joint Secretaries and Hon. Treasurer.

(n) 'Player' shall means shooting ball Player duly registered with the Association.

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2. FORCE OF RULES

Every members shall be bound to confirm to the constitution of the Association to the rules and regulation and Bye-laws as may be framed from time to time by the general Body and the Managing committee. The memorandum and Rules as all the Roll of the members of the Association shall be printed and made available to the members of the Association on payment of the price fixed by the committee.

the Association shall consist of the following classes of members :patron-in-Chief, Hon. Patrons, Patrons, Life Members, Hon. Members, Ordinary Members and Associate Members.

committee. The memorandum and Rules as all the Roll of the members of the Association shall be printed and made available to the members of the Association on payment of the price fixed by the committee.

3) CLASSES OF MEMBERS

The Association shall consist of the following classes of members :patron-in-Chief, Hon. Patrons, Patrons, Life Members, Hon. Members, Ordinary Members and Associate Members.

a) Patron-in-Chief: The Head of the State preferably or any other distinguished person may be invited to be the patron-in Chief.

b) Hon. patrons : The General Body may from time to time invite such persons who by virtue of their eminent position in Society, have rendered yeoman service to the cause of shooting ball, in the state of Goa to become the Hon. Patrons of the Association and on their accepting the invitation shall become the Hon. Patrons of the Association without any payment.

c) Patrons: Those who have completed the age of 21 years and pay a minimum amount of Rs. 25,000/- or more at a time shall become patron of the Association. However the Managing Committee will be the sole authority to decide the admission of patron into the Association and the final decision in this matter will be with the Managing Committee.(amended).

d) Life Members: Those who have completed the age of 21 years and pay a minimum amount of Rs.5000/- or more at time shall become Life Member of the Association. However the Managing committee will be the sole authority to decide the admission of the life member into the association and the final decision in this matter will be with the Managing committee. (amended)

e) Hon. Members: The committee may enlist any distinguished visitor or any other person of distinction interested in the game or who has rendered meritorious services to the association as an Honorary Member for such period as the committee may deem expedient.

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f) Associate Member: Any club interested in playing and promoting the game of shootingball in the state of goa shall be eligible to become associate member of the association on payment of entrance fee and annual membership fees as decided by the Managing committee. These members shall include ordinary club, company/institution etc. Associate members can also participate in Annual General Body Meeting of The Association but will not have the right to vote. (amended)

g) Ordinary Member: The Associate member on completing three years of membership of the association and consistently participating in tournament conducted by the Association shall be eligible to become ordinary member of the Association shall be decided by the Managing committee from time to time. The admission of associate member as ordinary member shall be at the sole discretion of the managing committee. Managing committee may relax the period of three years if it deem fit and can admit associate member as ordinary member (amended)

h) 1) Any club or Gymkhana, desirous of being enrolled as associate member/ordinary member of the Association and shall be duly proposed and seconded by two Ordinary Members. The Entrance Fee and the Annual Subscription Fee shall be submitted along with the application form. Both the proposer and the seconder should have paid all their dues to the Association before they sponsor any club for membership of the Association.

2) The Committee may accept or reject the application of any club without giving any reason thereof.

3)An Associate/Ordinary Member whose application is rejected, shall not be eligible for re-election as an Ordinary Member until the expiry of the period of 6 months from the date of rejection.

4) Every Associate/Ordinary Member shall nominate a person who may/may not be a member of that club to represent it at General Meeting (including election Meeting) / Special Meeting and/or to act for and on behalf of the club in matters pertaining to the Association. Such an individual shall not at one time represent more than one club. The Associate/ Ordinary Members may nominate different individuals at different meetings. The Managing Committee should be informed at least 15 days before the date of meeting the name of the representative who shall represent the member club for that meeting. The letter of nomination shall be signed by both President and Secretary of the concerned club with the seal of the club and the photograph of the representative (amended)

14 The Patron-in-Chief, Hon. Patrons, Hon. Members shall be entitled to

15 Receive Notice of and to attend and speak out, but not to vote at the General Meeting and to be elected to the Committee except as provided in 7(C(1)(i).

5 a) Payment of annual subscription of the financial year by the Associate/Ordinary Member clubs shall be paid in the Office of the SHOOTING BALL ASSOCIATION OF GOA to the accountant/clerk appointed by the Managing Committee or to the treasurer. Annual subscription shall be paid between 01st April and 31st March i.e. for the financial year 2003 – 2004 shall be paid between 01-04-2003 and 31-03-2004. No notice of the arrears to be paid will be given to the member club. The member club who has not paid annual subscription in time shall cease to be member of the association. In case of any dispute regarding payment, the Managing Committees decision shall be final and binding on member clubs. (amended)

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b)An Associate/Ordinary Member who cease to be member as per Rule 3(a) may at the discretion of the Managing Committee be readmitted as such member on payment of the amount due to the Association together with such fine as decided by the Managing Committee from time to time. (amended)

c) An Associate/ordinary Member who cease to be member as per Rule 5(a) may at the discretion of the Managing Committee be readmitted as such member on payment of the amount due to the Association together with such fine as decided by the Managing Committee from time to time (amended)

6. **General Provisions applicable to all members:**

i) A member desiring to resign from the Association shall in writing inform the Hon. Secretary. The Committee may accept the resignation provided no amount is due bye the Member so resigning.

ii) (a) If any member shall willfully refuse or neglect to comply with anyprovisions of the rules or the decision of the Managing Committee or shall be guilty of such conduct as Committee may consider as likely to endanger the harmony or affect the character stability or interest of the Association , the Committee may recommend the expulsion is such member to the General Body provided such a resolution is adopted by two thirds of the members of the Managing Committee present and voting.(amended).

(b)Pending such expulsion it shall be in the power of the Managing Committee to suspend such member from the association till the decision of the General Body is arrived at. (amended)

(c)It shall be incumbent on the Managing Committee to call special meeting of the General Body within six months of the recommendation to consider the resolution of expulsion , provided there is no court intervention , if the Managing Committee fails to call a Special General Body Meeting within 6 months then the resolution of expulsion guest nullified and the member will be reinstated from its suspension with immediate effect. (amended)

(d) The General Body after giving reasonable chance to the member concerned of being heard; in such specially convened General Body Meeting may expel him or the club concerned if two third of those present and voting are in favour of such expulsion.

(e)The General Body may instead inflict any lesser punishment as they may deem fit and for which simple majority present and voting shall be sufficient. (amended)

(f)It shall be in the power of The Managing committee to revoke such resolution referred to in Rule 6(2)(a) at any time before issuing notice of special General Body Meeting if two third of the members of Managing Committee present and voting are in favour of revocation. (amended)

(g)Further if the member against whom the Managing Committee has passed the resolution the expulsion as per the rule 6(2)(b) happens to be the member of the Managing Committee ,he shall stand suspended as office bearer/member of the Managing Committee till the decision of the General Body is arrived at . Till such decision of the General Body the president shall be empowered to appoint another member of the Managing committee on that post .(amended)

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(h) A member under this rule shall forfeit all right in and claims upon the association a member with lesser punishment as per rule 6(2)(d) shall be debarred from contesting election of the Managing committee for the immediate next term . such a expelled member may be readmitted after a period of 2 years from such expulsion if a specially constituted General Body shall dcide in favour of such readmission by two third majority members clubs present and voting .(amended)

(i) In any Associate/Ordinary member does not play in atleast one tournament conduted by the the association the member club shall in the discretion of the Managing committee of the Association be removed from the membership of the Association .(amended)

7. **MANAGEMENT**: The affairs of the Association shall be governed and controlled by the General Body and managed by a managing Committee elected once in three year by the General Body . (amended)

a) **General Body :** The General Body shall be composed of the Association as defined in Clause no. (m)

b) **Powers and duties :**

1) To confirm the minutes of the last Annual General and Special Meeting held during the year.
2) To receive and adopt the Annual Report and the Audited Statement of Account and budget as presented by the Committee.
3) To appoint an Auditor or Auditors and the fixing of his or their remuneration .
4) To elect the office Bearers and the Managing committee and such other functionaries as provided herein.
5) To consider subjects of which due notice has been given as provided herein .
6) To consider any recommendation of the Managing Committee.
7) To consider and adopt rules for the league and zone matches to be conducted by the Association .
8) To sanction ,and conduct representative and Test matches.
9) To take such disciplinary action against clubs, institutions or individuals as provided for in the rules

10) The General Body from time to time in General Meeting shall have the power to make add, delete ,alter or amend any of the rules and bye-laws of the Association to regulate the aforesaid matters or any of them or any other matters relating to the affairs of the Association and the furtherance of its objects as provided herein . the General Body may also delegate all or sub-committees, the members of which need not necessarily be members of the Association to act on their behalf and to take decision on the matters referred to.

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c) **Managing Committee**

1)**Composition**

1)the Managing Committee shall consist of President, two Vice President, Hon.Secretary , two Hon. Joint Secretary , Hon. Treasurer and nine Members. The patrons and life members shall elects one member from among themselves on the Managing committee of the Association. (amended)

a) Election shall be held for the post of president and 11 members for Managing committee (amended)

b) President shall appoint the other office bearer for the elected managing committee members.(amended)

c) The president shall have power to remove any office bearer of his post in managing committee if he think fit to do so and appoint another member of the managing committee in his place (amended)

2) a) Members of the managing committee shall be elected once in three years in Annual General Meeting and subjected to sub clause 7(c) 1)(2)(b),shall hold office from 1st July till the completion of three years or until their successors are elected and newly elected committee takes charge. Out going Committee shall hand over charge to the new Committee within the period of 15 days of election.(amended)

(b)Vote of no confidence against Managing Committee/Office bearer Member of the Managing Committee can be passed in a specially convened General Body Meeting if resolution is carried b y simple majority of the Ordinary Members present and voting.(amended)

(c)If the resolution of vote of no confidence fails to get simple majority, then a motion of similar nature will not be entertained for a period of minimum 12 months. (amended)

3) Any person who has completed the age of 25 years as on 1st April of the concerned year and is/has been a member for atleast 6 months of any Ordinary Member club in immediate preceding year as on G.C.A. record and is not declared insolvent and is not convicted of any offence involving moral turpitude and was not expelled from the membership of the Association shall be eligible to be elected as a President/Member of the Managing Committee.

President of the Managing Committee shall hold office for a maximum of two terms (6 years) at stretch. Provided no person shall be barred from holding office bearers post or contesting election for any members post even if he had been in the past such office bearer/member of the Managing Committee. This provision shall be applicable only prospectively. Any office bears post can be held by a member for a maximum of two consecutive terms.

2) **Meetings**

1)the president and in his absence the Vice-president shall be the head of the Association and he shall ex-officio be a member of all the sub-committees other then the selection committee to select the team for representative matches and shall be the Chairman and shall preside over all Meetings of the General Body and Executive Committee of the Association . In case of equality of votes , he shall have a casting vote or a second vote at all such meetings without prejudice to and in addition to his vote in such Meetings in his own right .

i) The president and in his absence the Vice-president elected shall be the Chairman and shall preside over and conduct the Meetings of the Managing committee and in the absence of the Vice- president also, the Committee shall elect its own Chairman form amongst the members present . In case of equality of votes in electing the Chairman, he shall be elected by lots.

ii) Notice of the meeting of the Managing Committee with detailed Agenda shall be given to all its members at list six days before the meeting to the last registered address of the members along with the agenda fixed for the same. Communication regarding the meeting

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sent under certificate of posting or sent through a post/courier/emissary to the last known address of the members or published in two details shall be deemed to have been properly sent and served on the member.(amended)

iii) The president or in his absence, the vice-president may call an urgen meeting of the Managing Committee and one clear day's notice thereof is sufficient.

iv) The committee shall ordinarily meet once in every month and conduct the business of the Association. It shall receive and pass at such meetings the monthly statement of account and the minutes of various sub-committees. The Hon. Secretary and in his absence such joint. Secretary as appointed by the President, in consultation with the President and in his absence any Vice President appointed by the President, shall have the power to convene an emergency meeting of the Committee at two days' notice or on a requisition signed by five members of the Committee.

v) The quorum necessary for the transaction of the business of the committee shall be seven. If within 30 minutes from the time of the Meeting, there is no quorum of seven members, the Meeting will be held with whatever members present and the resolution taken at such meeting will be valid and recorded in the minutes book. (amended)

vi) Every question or issue at a meeting of the Committee shall be Determined by the majority of the votes of the members present and every voting member having one vote. In case of equality of vote, the chairman of the Meeting shall have a casting vote.

vii) A resolution in writing in an emergency circulated by the Hon. Secretary in his absence Joint Secretary as appointed by the president in consultation with the president and in his absence, the Vice-president and agreed to by the majority of the members of the committee shall be valid as if taken at the meeting. Provided however that such Resolution will be ratified and entered into the Minutes of the next meeting thereof. (amended)

viii) The President, Vice-president, Hon. Secretary/Hon. Joint Secretary shall be ex-officio members of all the sub-committees except the Selection Committee. The president, Vice-president and Hon. Secretary/ Hon. Joint Secretary may attend any meeting of the selection committee without however, taking part in it.

3 **Powers :**

The Committee shall have the following power and such other powers as may be specially allotted to it by the General Body under the Articles of the Association.

I) To carry out the objects of the association specified in the Memorandum of the Association.

II) To interpret, make repeal ,amend, add to and maintain or publish all necessary regulations, bye-laws and rules not inconsistent with the objects and memorandum of Association and such interpretation of bye-law , rules or regulations shall be in force until all or any of them are altered , repealed or added to by the managing Committee or by the General Body, tournament fees to the accountant/clerk appointed by the managing committee in the

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Goa shooting ball Association office of any dispute regarding the payment ,the managing committee decision shall be final and binding on the member clubs. Money should only be spent with prior approval of the Managing committee . In exceptional circumstances expenses may be made without approval provided such approval is subsequently obtained in the immediate next meeting . (amended)

III) The Hon . Treasurer shall be ex-officio member of all the sub-committees and shall be entitled to attend their meetings other then those of the Umpires and Selection Committees. He shall report to the President and the Committee from time to time the state of finance of the Association every month

IV) The committee shall invest such part of the funds of the association as it may deem fit in securities authorized under the Indian Trust Act or in fixed deposit or call deposit with a scheduled bank or banks as notified by central government from time to time.An account shall be opened in such scheduled bank or bank as may be approved by the committee in the name of the association and shall be operated by any two of the president the the secretary and the treasurer

V) The members of the committee or sub-committee if any shall be indemnified by the club for the losses and expenses incurred by them in or about the discharge of their own respective duties, except such as happen from own respective willful defaults and not member of the Committee and sub-committee shall be liable for the action of any other member of the committee or sub-committee or for joining in act or receipt or for any loss happening to the Club unless the same shall be due to his own willful default.

VI) To appoint arbitrator for purpose of rule 19 (amended)

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4) ACCOUNTS

the committee shall cause proper account to be kept:

a) of the sums of monies received and expended by the Association.
b) Of the assets and liabilities of the association. The books of accounts shall be kept at such place as the committee thinks fit and shall always be open to inspection by the members of the committee at the office of the association.

5) Disqualification of the members of the committee.:

Any member of the committee shall cease to be a member thereof :

i) if he absent himself without any valid reason form attending thee consective ordinary monthly meeting of the Committee provided however the Committee may condone his absence without permission at the first meeting he attends after such absence.
ii) if he is adjudge an insolvent,
iii) if he is convicted of a criminal offence involving moral turpitude.
iv)if he has been expelled from the association of any lesser punishment is is inflicted on him under rule 6(2) (d) amended
v) if he is absent from the State of Goa for a continuous period of 4 months consecutively without leave of absence

6) OTHER POWERS AND DUTIES OF MANAGING COMMITTEES.

Shall cause Minutes to be duly entered in the books kept for purpose of :

1) All appointment of Office bearers and all sub-committee.
2) The name of members present at each Committee Meetings and sub- Committee Meetings.
3) All orders made by the Members of the committee.
4) All resolutions and proceedings and Minutes of the General Meetings , Committee Meetings and sub-Committee Meeting purporting to be signed by the Chairman of such meeting.
4) Committee will have power to fill any casual vacancy by co-option. Managing Committee can co-opt three members on the Managing Committee after the election . these co-opted members shall attend/deliberate in all the meeting of the managing Committee but will not have voting rights. These co-opted member should be member of the member clubs as an G.C.A record. (amended)

7) SUB COMMITTEES

a) the managing committee shall at its first meeting elect the following sub-committee
i) Tournament sub-Committee of five members
ii) Nets of Coaching Sub-Committee consisting of three Members.
iii) The Finance sub-committee consisting of Three Members
iv) Umpire Sub-Committee consisting of five members.

b) The Tournaments Sub-Committee during the conduct of the tournament shall meet once a week along with the umpire Sub-Committee to post the tournament matches. Minutes of the proceedings of the sub Committees shall be kept separately by the Hon. Secretary in charge of the tournament. The same shall be placed before the Managing Committee for ratification.

c) The Nets and Coaching Sub-Committee shall be charge of the nets Scheme. They shall arrange for practice and coaching of players selected to play for the Zonal, other representative matches, University and School matches. They shall appoint an expert Selection Committee to select players for coaching in the various stages stages under its scheme. Each club shall be entitled to send three members other than the above mentioned players for purpose of such selection. They should have

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power to frame rules and bye-laws for the implementation of Net practice and Coaching Scheme subject to the ratification by the Managing Committee.

d) The Finance Committee shall consist of three members elected by the Managing Committee from among the representatives of members Clubs other than the members of the Managing Committee and such Members shall not serve on any other Committee dealing with Finance. The Finance Committee shall be of advisory in nature and shall not interfere in the day account of the Association.

e) The Finance Committee shall meet twice in a year and shall deliberate with the Treasurer of a Association financial position of the Association. The Treasurer shall submit the half year accounts of the Association, at such meeting of the Finance committee and Finance Committee will submit its report to the managing committee of the Association, based on such deliberations.

f) The umpires sub Committee shall be in courage of fixing umpires for all matches and for general control of the umpires. They should frame such bye-laws and rules and hold such examination or classes for the purpose of having an umpire panel and for issuing certificates for such umpires.

9. **INTERPRETATION OF RULES**

The Committee shall be the sole authority for interpretation of these rules and of the bye-laws and regulation made there under and any decision on the rules or upon any question or interpretation or upon any matter affecting the Association and not provided for by these rules or by the bye- laws or regulations made thereunder shall be final and binding on the members.

4) MEETING OF THE GENERAL BODY AND ELECTIONS

a) 1) The Annual General Meeting shall be held before 30th September of every year. Twenty-one days before the Annual General Meeting, a notice of such Meeting and of the business to be transacted thereat shall be put on the Notice Board of the Association and the copy thereof and of the audited accounts and the draft report shall be sent to every member under certificate of posting.

The business to be handled at the AGM will be as follows

i) To confirm the minutes of the last General Meeting.
ii) To receive and adopt the Annual Report and the audited statement of account of the Association.
iii) To appoint an Auditor or Auditors and fix their remuneration.
iv) To consider any motion. Notice whereof is given in writing to the Association by a member or representative of the Ordinary member ten days before the date of meeting.
v) To transact any other business that may be allowed by the Chairman.

2) A) The General Meeting for election of Managing Committee shall be held once every three years in the month of June/July. The member clubs will be represented at the meeting for deliberation/voting either by President/Secretary or representative in terms of rule 3 (b) (iv). If the Managing Committee is of the opinion that the fresh election should be held before completion of the existing term, the General Meeting fore the purpose of election to the Managing Committee shall be held on such date as Managing Committee decide. The procedure for the election of the Managing Committee shall be as per election rules. (amended)

B) Ordinary Members who have paid all their dues to the Association shall be entitled to attend the Annual General Meeting, participate in the deliberations and to take part in the voting.

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C) The special General meeting may be convened by the President or in his absence by the Vice-President, whenever he thinks necessary or by the Secretary following upon a Resolution of the Committee or on a requisition of at least one third of the members having voting rights.Such requisition shall state the objects of the meeting proposed to be called. (amended)

D) On receipt of the requisition mentioned in rule 10© above, the committee shall forthwith proceed to convence a Special General Meeting notwithstanding that some signatories to the requisition is deposited withdrawn their support to the requisition. If the Committee does not proceed to convenior a special General Meeting within 30 days from the date of the requisition may themselves convence a meeting. At such special meeting or at any adjournment thereof no member shall be at liberty to discuss any subject other than that for which it is called and any resolutions passed thereof shall be communicated to the association.

E) i) notice of all Special General Meeting, shall be sent under a certificate of posting to all members whose names are on records of the Association at least fifteen days prior to the date of such a meeting at the least known address available with the Association.

ii) if a special general meeting is convened by the president or by the secretary following a resolution of the president may in an emergency authorize to convene a special general meeting and 8 days notice of such emergency meeting shall be sufficient

F) the accidental omission to give any such notice to any member entitled there to or the non – receipt by him shall not invalidate the proceedings of any general meetings

G) At all general meetings the two third of the members shall form the quorum if within thirty minutes form the time of the meeting the quorum is not present ; the meeting will be held with whatever members present and the resolution taken in such meeting shall be valid

H) At any general meeting a resolution put the vote shall be decided by show of hands or by ballot as per the decisions of the chairman of the general meeting except as other wise provided all decisions shall be taken by bare majority

i) All questions decided at a general meeting shall not be re- opened at any subsequent meeting shall meeting until after the expiration of six months

j) The president or in his absence the vice-president or in their absence any member present and elected by the majority shall preside at any general meeting and shall have a casting vote besides his vote in the case of an equality of votes on any question

k) at any general meeting the chairman shall have the sole right to interpret the rules and decide all points of order or procedure raised by members and his decision thereon shall be final and binding.

11. a) No open tournament will be held in the state by any sponsored clubs without prior permission of the Association. Application to hold an open tournament must be made to the secretary of the Association annually and such applications must reach the secretary during the month of April permission to conduct the tournent and schedule of dated shall be decided by the Committee and communicated to the sponsoring club

b) An open tournament shall be any tournament at which cups prizes or regards are competed for on lever or handicap terms or both. For the purpose of these rules a match or tournament is any game of shooting ball other than a game or tournament on a private ground, in respect of which an advertisement of whats over nature is issued or published and at which no charge for admission or monetary payment is made in any form whatsoever

c) For all open tournaments in the state, is sponsoring Club shall pay to the association the tournament fee as prescribed by the executive Committee from time to time the sponsoring club shall also send certified copy of the draw showing the names of the clubs participating in the

-District Registrar
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tournament. At the completion of the tournament, complete details of the various games of sheetingball that have been completed shall also be submitted to the association for their records.

d) No club in the territory shall take part in any open tournament which has not been permitted by the Committee. Sponsoring clubs shall not accept the entry of a club which is not a member of the association or which is prohibited by the association. all the players taking part in the tournaments conducted by the sponsoring club shall necessarily be the registered of the association.

e) All players who desire to play in the tournament conducted and approved by the association shall be registered with the association and shall pay such fee as may be decided by the managing committee from time to time.

12. The blazer shall be plain navy blue bearing a badge which shall be with shall be with yellow circle, centering the letters "GOA".
13. Proposals for any changes in the rules must reach the association at least 15 days before the annual general meeting at which they are to be considered.
14. Alteration or Amendment or Addition to the memorandum of Association or to these rules shall not be made except at a general meeting by resolution carried by a majority or two-third of the votes of the members present and voting at the meeting. Any alteration or amendment or addition so be made shall affect immediately unless the meeting shall otherwise decide.

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Dissolution

1. The Association shall be dissolved by a general meeting of the association specially convened for the purpose and notice there of is given at least 21 days prior to the date of such meeting and at which a resolution to that effect is passed by a majority of three-fourths of the members voting in person. The quorums for such a meeting shall be not less than three-fourths of the total members on the register.
2. On dissolution of the association, three liquidators shall be appointed form among the members of the association.
   There duties shall be as follows;
   1. To close the accounts after they are audited.
      To do all such act or refrain from performing all such acts as are necessary for the speeding winding up of the affairs of the association.
3. The funds of the Association shall be disposed off by dcesion to:
   a. Another Association having wholly similar and charitable objects, duly registered under law.
   b) Any public charitable institution whose objects are in conformity with section 80(g) of the Indian Income Tax Act 1961 as shall be decided by the members of the association at the general meeting convenced for the dissolution of the association.
4. on completion of all matters concerning dissolution, books documents and other papers belonging to the Association shall be delivered into the custody of the register of the societies having jurisdiction over the Association .
5. any dispute of whatsoever nature between any member of the association and the association and any dispute regarding election to the managing Committee of the Association (including stages prior to the election) shall be decided by arbitrator appointed by the Managing Committee and the decision or arbitrator shall be final. (amended)

Assistant Registrar
North - Goa
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ELECTION RULES

1) Election will be conducted the Managing Committee in office, hereinafter referred to as Managing Committee.
2) Date, Time and Venue of the election shall be decided by the Managing Committee
3) The eligible voters list (Ordinary Members Club) will be finalised by the Managing Committee.
4) The official of the ordinary members Club shall be as per records of the Goa Shootinghall Association. Any change in officials of the member Club should be inform to the Goa Shootinghall Association, By the outgoing President and Secretary. No change in official shall be allowed once the election dates are declared.
5) Candidates have to be proposed by Ordinary Member and seconded by another Ordinary Member who should be eligible voters.
6) no members/persons shall contest/vote at the election of new Managing Committee. If he owes dues to the Association.
7) The Managing committee shall appoint an election committee consisting of 3 members other than the Managing Committee members who will have following powers.
   a. To issue notice to all members.
   b. To decide the eligibility of voters representative.
   c. To finalize dates of nomination/withdrawals/scrutiny, etc
   d. Any other power delegated by the Managing committee

ELIGIBILITY OF THE VOTERS

1. Only Ordinary Members can vote.
2. These Ordinary Member clubs should have paid all their dues including annual subscription/tournament fees or any other dues.

ii. They should have played in atleast one tournament conducted by Goa shooting ball Association in that year.

iii. The representative should carry letter of authority on the letterhead of the club which has to be signed by president and secretary both with the seal of the club and photograph of the nominee.

District Registrar
North - Goa
Panaji

CERTIFICATE

Certified that this is a correct copy of the original Rules & Refulation of "~~Tuem Pernem Goa~~ of Goa.
State Shooting Ball Association"

Sr. No.	Name	Designation	Signature
1	Suryakant G. Torsekar	President	
2	Sunil N. Gawade	Secretary	
3	Manohar A. Mahale	Treasurer	

xox

-17

It is certified that this is a true xerox copy of the original RULES AND REGULATIONS of society "SHOOTING BALL ASSOCIATION OF GOA".

This certified copy is issued at the request of Suryakant G. Toraskar, President made in his application dated 02/02/2008 wherein it is stated that the same is required for office records and has 17 pages serially numbered from 1 to 17.

Fees of Rs.75/- (Rupees seventy five only) credited to the State Bank of India, Panaji by this office under Chalan No. 76/08-09 dated 13/05/2008.

Office of the State Registrar, Panaji, dated 14th day of May, 2008.

14/5/08

(V.G. SALKAR)
INSPECTOR GENERAL OF SOCIETIES/D.R. NORTH GOA

Compared By:-

CERTIFICATE OF REGISTRATION

(See Rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 35 /Gesf 2003

It is certified that the Society SHOOTING BALL ASSOCIATION OF GOA ---------- has this day been duly registered under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 5th day of February, 2003.

OFFICE OF INSPECTOR GENERAL SOCIETIES

PANAJI

(P.V.S. SARDESSAI)
DISTRICT REGISTRAR
AND
EX-OFFICIO NOTARY (SERVICES)
(INSPECTOR GENERAL-EX OFFICIO)

Govt. Prg. Press, Panaji — 155/10,000 — 6/1998

04AA 153810

ENDORSEMENT

This Society has not renewed its Registration Certificate till today. Therefore, it becomes an unregistered Society under section 3(B)(5) of the Societies Registration (Goa Second Amendment Act 1998.

CERTIFIED COPY

It is hereby certified that the file registered under No.42/GOA/1978 existing in the records of this office relating to the registration of the Society "THE GOA KABADDI ASSOCIATION" Contains CERTIFICATE OF REGISTRATION which is as follows:-

(12)

Office of the Civil Registrar cum Sub Registrar and Conservador dos Registos, Ilhas.

Panaji, 8th December 1978.

No. CSR/1247/78-1245

To,

Shri. D.S.Korgaokar,
Medical Quarters.-Block
No.10, Santa Cruz.-
Secretary of The Goa Kabaddi Association.
Santa Cruz.

Subject:- Registration of THE GOA KABADDI ASSOCIATION, Santa Cruz, Goa-403 005.

Sir,

It is hereby certified that the above mentioned association has been registered at serial no.42/78 under the Societies Registration Act, 1860 on 7th December 1978, as a association established for the promotion of some of the objectives foreseen in section 20 of the said Act.

Yours faithfully,

(NARAYAN SHRIPAD BHENDE)
Civil Registrar cum Sub Registrar and Conservador dos Registos, Ilhas.

Received the original
12/12/78

It is certified that this is a true Xerox copy of the original of CERTIFICATE OF REGISTRATION of Society "THE GOA KABADDI ASSOCIATION" under Registration No 42/GOA/1978

This certified copy is issued at the request of SOMNATH PAL made in his application dated 5/11/2012 where it is stated that the same is required for official record and has 3 sheets serially numbered from 1 to 3.

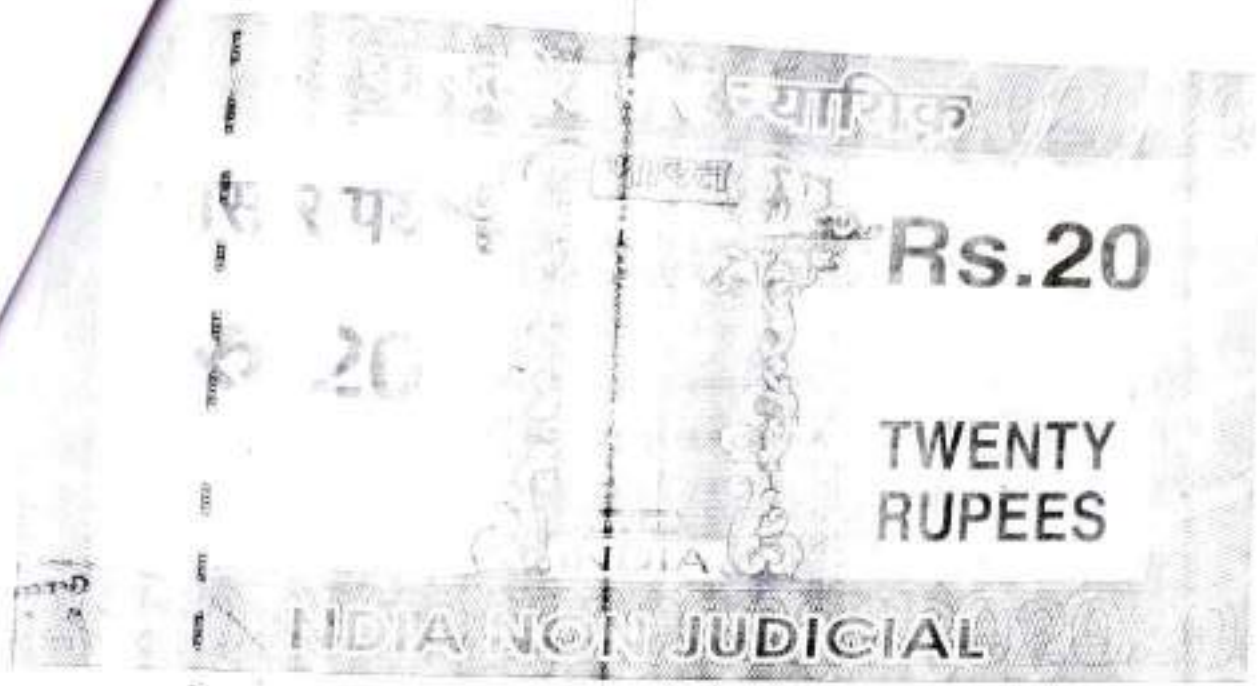
Fees of Rs.10/- (Rupees TEN ONLY) credited to the State Bank of India, Panaji by this office under Challan No.794/12-13 dated 7/11/2012

Office of the District Registrar, North, Panaji, dated 14TH NOVEMBER, 2012.

(V.T. HADKONKAR)
INSPECTOR GENERAL OF SOCIETIES/
D.R. NORTH GOA.

Compared By:-

Office of Inspector General of Societies
North Goa, Panaji



गोंय गोवा GOA 2022 00AA 900602 -/-

Somnath Naik

District Registrar
North - Goa
Panaji

Signature of the Purchaser

ENDORSEMENT

This society has not renewed its Registration certificate till today. Therefore, it becomes an unregistered society under section 3 (B) (5) of the Societies Registration (Goa Second Amendment) Act, 1998.

CERTIFIED COPY

It is hereby certified that the file registered under No. 42/1978 existing in the records of this office relating to the registration of the society "THE GOA KABADDI ASSOCIATION, Santa Cruz, Goa"', contains MEMORANDUM OF THE ASSOCIATION which is as follows:

GOA KABADDI ASSOCIATION

MEMORANDUM OF THE ASSOCIATION

1. The name of the Association shall be "The Goa Kabaddi Association" hereafter referred to as Association.

2. The office of the Association shall be at C/O Medical Quarters, Block No. 10, P.O.Santacruz, Goa-403 005.

3. The territory means "Goa".

4. The objects for which the Association is established are:-

a) To promote, organise, manage and control the game of Kabaddi in Goa.

b) To popularise the game of Kabaddi throughout the territory by organising and or conducting and or controlling tournaments and improve the general standard of the game.

c) To select teams to represent the Association in any tournament, championship or fixture local or otherwise and to incure and pay the expenses thereof.

d)i- To arrange, supervise and regulate visits of teams, to invite teams to play in Goa, to arrange tours in India and or outside India.

ii- To arrange stage to participate in any match for the benefit of any case on such as the Association may deem fit.

e)i- To purchase, take on lease or otherwise acquire any ground and to lay out such ground or any other ground for playing the game of Kabaddi and other purposes of the Association and to provide stadium,dressing and refreshment room and such other amenities in connection therewith as may be necessary or expedient.

ii- To construct on the land belonging to the Association building or buildings of any kind for residential,commercial sporting or other uses and to repair,after pull down or demolish the same.

f) To start or sponser and or to subscribe to funds or stage a match for the benefit of the Institutions,Kabaddi Players or persons who may have rendered service to and for the handicapped players by way of donation or financial help or to donate to a sporting cause or Institution or to any fund sponsered by the Association or by the Kabaddi Federation of India or by State Govt. or by Central Govt.

g) To start and maintain a library of books,periodicals on sports in general and Kabaddi in particular and to start a journal or journals for defusion of the knowledge towards Kabaddi or to donate to such library.

h) To engage coaches in various departments of game and to conduct coaching schemes and or practice matches.

i) To start official or un-official matches allotted to the Association by the Kabaddi Federation of India or by any other body controlling Kabaddi in India as the Association may deem fit or expedient.

j) To establish,promote or assist in establishing and promoting and to subscribe to and become a member as any other Association or club whether incorporated or not whose objects are similar either wholly or in part to the subjects of the Association or the establishment or promotion of which may be beneficial to the Association and in particular to subscribe,finance or lend money to and guarentee the contracts of the Kabaddi Federation of India or any other body for the time being controlling the game of Kabaddi in India or any part thereof an or regional body of Association.

Entry No. 2149. 7-12-1978

k) To collect funds and utilise the same in such a manner as may be consider fit for the fulfillment of the objects of the Association.

l) To give financial assistance to the member clubs for such purposes as may be decided by the Association from time to time.

m) To maintain pannel and register of Kabaddi Referees and Umpires and to take such steps as may be necessary for the efficient refering and umpiring.

n) To utilise the income, funds and properties of the Association for the promotion of the objects of the Association as set forth above PROVIDED ALWAYS that no portion of the income, fund or property of the Association shall be paid or transferred directly or indirectly by way of divident, bonus, profits or otherwise whosoever to the members of the Association save and accept as provided for in clause (f) and (l) herein above.

AND

o) Generally to do all other acts, deeds, matters and thing as are incidental to the object of the Association may deem conducive to the attainment of the object specified above.

The Committee will consist of :-

	Name & Address	Occupation	Signature
1.	Dr. Vijay V. Thali, Thali Nursing Home, P.O.Santacruz. Goa.	Medical Officer (President)	
2.	Shri M.R.Menase, 177,AquemAlt, Margao.(Vice President)	Teacher	
3.	Shri D.S.Korgaokar, Medical Quarters, Block No.10,St.cruz.	Govt.Service (Secretary)	
4.	Shri R.K.Desai Damodar Vidyala, Margao.	Teacher (Joint Secretary)	
5.	Shri R.P.Chawan Janata High School, Margao.	Teacher (Treasurer)	
6.	Shri L.J.Lima, United High School, Cuncolim.	Teacher (Member)	
7.	Shri M.R.Nimbalkar Education Deptt, Goa Govt. Panaji.	Govt.Service "	
8.	Shri C.C.Patil, T.B.Cunha High School, Aquem, Margao.	" Teacher	
9.	Shri S.L.Chowgule, Model English High School, Margao.	" Teacher	

District Registrar
North Goa
Panaji

It is certified that this is a true Xerox copy of the original MEMORANDUM OF THE ASSOCIATION of "THE GOA KABADDI ASSOCIATION".

This certified copy is issued at the request of Bhanudas Parab Gaonkar, made in his application dated 30/01/2008, wherein it is stated that the same is required for office record and has 4 pages serially numbered from 1 to 4.

Fees of Rs.10/- (Rupees only) credited to the State Bank of India, Panaji by this office under Chalan No. 791/07-08 dated 05/02/2008.

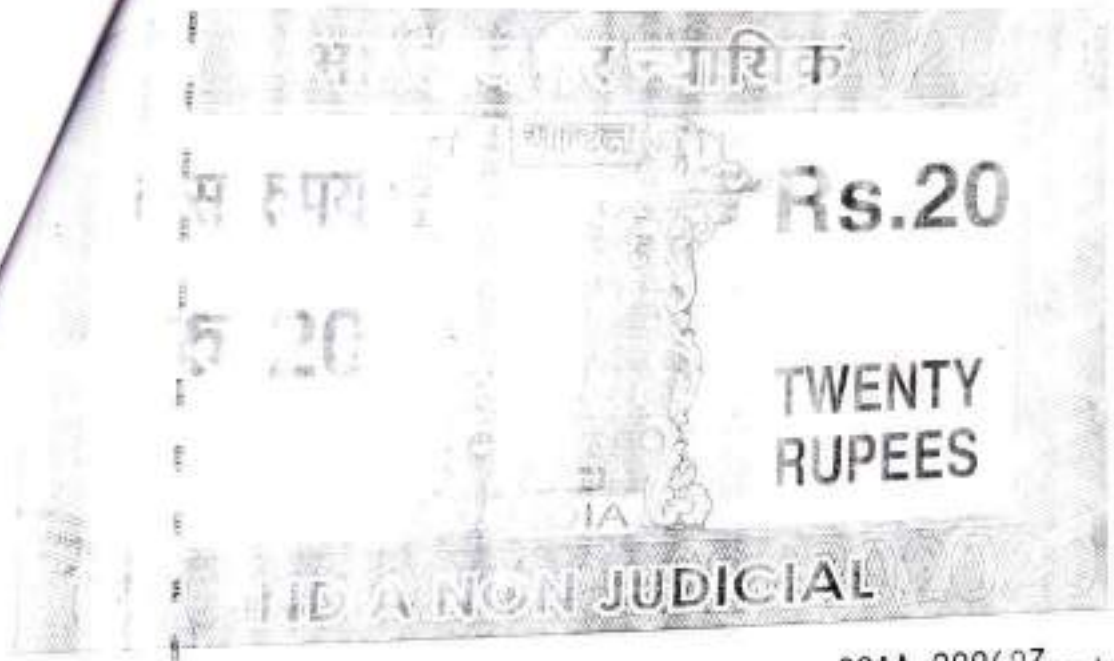
Office of the State Registrar, Panaji, dated 6th day of February, 2008.

6/2/08

(V.G. SALKAR)
INSPECTOR GENERAL OF SOCIETIES/D.R. NORTH GOA.

Compared By:-

Office of Inspector General of Societies
Panaji



00AA 900603 —/-

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Somnath Pasas

District Registrar
North - Goa
Panaji

(1) Signature of the Purchaser

ENDORSEMENT

This society has not renewed its Registration certificate till today. Therefore, it becomes an unregistered society under section 3 (B) (5) of the Societies Registration (Goa Second Amendment) Act, 1998.

CERTIFIED COPY

It is hereby certified that the file registered under No. 42/1978 existing in the records of this office relating to the registration of the society "THE GOA KABADDI ASSOCIATION, Santa Cruz, Goa", contains RULES which are as follows:

DRAFT

Draft rules of the [illegible]

District Registrar North-Goa Panaji

1. The name of the Association shall be "The [illegible] Association" hereafter referred to as the Association.

2. The office of the Association shall be at C/O Judicial Quarters, Block No-10, P.O.Saitwada, [illegible].

3. Every reference in these rules to the Committee shall include the feminine and the singular shall include the plural.

Unless there is something in the subject or context inconsistent therewith.

a) 'Association' means the [illegible] Association.

b) 'Federation' means the Indian Federation of India.

c) 'Goa' means the whole territory of Goa.

d) 'Club' means a club, Institution, Association who actively promote the Game of Kabaddi.

e) 'Committee' means the managing committee of the Association.

f) 'Game' means the Game of Kabaddi.

g) 'Office of the Association' means the place indicated by the address specified on the letter head of the Association.

h) 'Member' shall include Patron-in-Chief, Patrons, Life members, Honorary Members, Ordinary Members.

i) 'Patron' shall include any Company or Association or body or individual whether incorporated or not.

j) 'Year' means the official year viz. 1st July to 30th June of each year.

4. Every member shall be bound to conform to the rules, regulations and Bye-Laws as may from time to time be in force.

5. MEMBERSHIP.

1) Patron in Chief 2) Patrons 3) Life Members 4) Honorary Members 5) Ordinary Members.

a) Patron in Chief :- Such persons as the Managing Committee may invite shall at acceptance of the invitation become the Patron in Chief of the Association without payment.

b) Patron :- Those who have completed the age of 21 years and who pay Rs. 1000/- or more at a time to the Association.

c) Life Members :- Those who have completed the age of 21 years and who pay Rs. 500/- or more at a time to the Association.

d) Honorary Members:- The Committee may enlist any interested distinguished visitor or any other person of

distinction [illegible] or who has rendered meritorious services to the [illegible] as an honorary members for such period as the committee may deem expedient.

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e) Ordinary Members:- Any club interested in and playing the game of kabaddi shall be eligible to apply to be enrolled as an ordinary members

2. Any club desirous of being enrolled as an ordinary member of the Association shall fill in an application form prescribed by the committee and shall be duly proposed by a representative of one ordinary member of the Association and seconded by the representative of another ordinary member of the Association.

3. The entrance fee for an ordinary member shall be Rs. 5/- and the annual subscription shall be Rs. 5/- payable in advance.

4. The Committee may accept or reject an application for membership without assigning any reason thereof.

5. A person whose application is rejected shall not be eligible for election as a member until expiry of a period of three months from the date of rejection.

6. On the election of a club as an ordinary member it shall nominate an individual to represent it at general meetings and / or to act for and behalf of the club in matters pertaining to the Association. Such an individual shall not at any time represent more than one club. Any change in the name and address of a representative shall be communicated in writing to the association.

7. The Patron-in-Chief and honorary members shall be entitled to receive notice of and to attend any such but not to vote at a general meeting and not to be elected.

8. Patrons, Life members and ordinary members shall be entitled to receive notice of a general meeting. Those members shall be entitled to attend, speak at a general meeting and to be elected to the committee.

9. If the annual subscription of an ordinary member remain unpaid by 31st July the Committee after giving two months notice in writting to such member to pay its arrears may at discretion remove the name of such member from the list of members as a defaulter.

10. No representative of a ordinary member whose subscription is in arrears and is not received upon before the date of a general meeting shall not be entitled to vote at a general meeting or to be elected to the committee.

11. An ordinary member removed from the list of members under rule 'g' may at the discretion of the committee be reinstated by paying fees Rs. 5/-.

12. A member desiring to resign from the Association shall in writting inform the Association. The committee shall accept the resignation provided no amount is due to the member resigning.

13. i) If any member shall wilfully refuse or neglect to comply with any provision of the rules or shall be guilty of such conduct as the committee may consider likely to endanger the harmony of or affect the character, position or interest of the Association such a member shall be liable to expulsion by resolution taken at a meeting of which [illegible] specially convened for the purpose provided, however that [illegible] shall be carried by a majority of 2/3 of the votes of the members present and voting.

ii) If an ordinary mem[illegible] fo[illegible] for a continuous period [illegible] ye[illegible] the [illegible] of such a member shall be li[illegible] to b[illegible] resolution taken at a meeting [illegible] for the purpose pr[illegible] carried by the maj[illegible] of [illegible] of the members present and voting.

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iii) A member expelled [illegible] shall forfeit all the rights is [illegible] claim on the Association.

iv) Pending expulsion [illegible] it shall be in the power of the committee to suspend such member from the Association for a period not exceeding [illegible].

v) A member expelled [illegible] may on his application made [illegible] be re-admitted by the General Body [illegible] specially convened for the purpose three-[illegible] majority of the members present and voting for re-admission [illegible].

14) i) There shall be [illegible] committee which shall govern the affairs and control the business of the Association.

ii) The managing committee shall consist of President, Vice-President, Secretary, Treasurer and 4 members elected by ballot [illegible] in two years at the General Meeting.

iii) The committee shall [illegible] office until their successors are elected. The committee shall have power to fill casual vacancies by co-option.

15) i) The President shall in his absence the Vice-President shall occupy the chair at the meeting of the committee.

ii) In absence of the President and Vice-President any member duly vested to the chair shall act as the chairman and shall enjoy his rights. In case of equality of votes for the election of the [illegible] matter shall be decided by drawing lots.

16) The Secretary or [illegible] shall convene all the meetings of the [illegible] and shall submit for confirmation and vote or [illegible] in a minute book the minutes of all the meetings of the Association and the committee unless other wise [illegible].

17) The President, Vice-President, Secretary and Treasurer shall be ex-officio members of [illegible] committees other than selection committee.

18) The Treasurer shall [illegible] all subscription and donation and other money [illegible] receivable by the Association and shall keep or cause to be kept regular accounts. He shall issue receipts in [illegible] official form and shall make all payment as directed by the committee out of the funds of the Association.

19) All proceeding and decisions arrived at by the committee and/or Sub-committee shall be treated by the members as confidential and any member of the committee found guilty of disclosing without authority any of the proceedings or decisions shall be liable to be removed from the membership of the committee. A motion for sub-committee provided three-fourths of the total number of members of the committee so decide.

20) Any member of the committee shall cease to be member thereof:-

i) If he absent himself from three consecutive meetings without obtaining leave of absence from the committee.

ii) If he is convicted of a criminal offence involving moral turpitude.

iii) If he is absent from the areas controlled by the Association for a period exceeding six months.

iv) If he is expelled from the association under Rule 14.

21) The quorum necessary for the transaction of the business of the committee will be five.

22) The committee shall ordinarily meet once every two months to conduct the business of the Association. The Secretary may on the instruction of the President or the Vice-President, if the President is absent from the area, or shall on a requisition signed by five members of the committee convene meetings of the committee.

23) Notice of the meeting of the committee shall be given to all the members of the committee at least six days before the meeting under a certificate of posting or sent through a peon with agenda fixed for the same. The President or in his absence from the area, the Vice-President may direct the Secretary to convene an urgent meeting of the committee on shorter notice or take the opinion of the committee by using a circular.

24) POWERS OF THE COMMITTEE: The Committee shall:-

i) To carry out the objects of Association specified in the Memorandum of Association.

ii) To subscribe to funds for the benefit of Kabaddi Players who are more deserving cases in the field of Kabaddi and for their welfare or to raise to a meeting cause or Institutions or to be recommended by the Kabaddi Fed. of India or by State Govt. or by Central Govt. a sum as may be decided by the committee from time to time.

iii) To give financial assistance to ordinary members not exceeding Rs. of the net income in any financial year.

iv) To make, repeal, alter or add and to maintain or publish all necessary Regulations and for Bye-laws not inconsistent with these rules. The Regulations or regulations shall remain in force until any or all of them are altered or repealed at a General Meeting for the meeting.

v) To prohibit any act or practice by any member or by Kabaddi players which in the opinion of the committee is detrimental to the interest of the game and deal with any member or players either by suspension or in such manners as it may deem fit.

discretion think proper.

vi) To arbitrate and to decide all disputes or questions referred to it by members or by any other person or body.

vii) To inflict penalties on any person or any person for the infringement of the [illegible] of the rules and regulations of the Association.

viii) To appoint from time to time such sub-committee as it may deem necessary or expedient and delegate or confer on it such of the powers and duties of the committee as the committee may determine. The committee may nominate one of its member as Hon. Secretary of the sub committee. Exclusive of ex-officio members and the committee shall consist of more than four members. Such committee shall periodically report the proceeding to the committee and shall conduct their bussiness in accordance with the resolutions of the committee.

ix) Selection committee shall be constituted by the committee.

x) To appoint a Manager to manage tours undertaken by the Association and accompany players to places outside Goa.

xi) To invite co-operation of [illegible] other than its members for [illegible] cricket matches.

xii) To relinquish upon terms and conditions and for good causes any power who has control to be an amateur or vice-versa.

xiii) To appoint one of its members to represent the Association on the Kalindi Federation [illegible] or on any other body or institutions or clubs.

xiv) To consider and deal with all points as to the right of representation of Goa-Kalindi Council.

xv) To decide all questions as to eligibility of persons nominated or elected as member of the committee.

xvi) To fix rates for the [illegible] accommodation for witnessing Kalindi matches and to [illegible] committee considers desirable to allow passes to be issued.

xvii) To execute sign and deliver or cause to be executed signed sealed and delivered [illegible] documents, deeds, documents and assurances as may be necessary to carry out the object of the Association.

xviii) To do all such other and such acts and things as shall be necessary or expedient for the general welfare and conduct of the Association.

[illegible] i) The committee shall keep [illegible] accounts to be kept of the sums of money received and expended by the Association and of the matters in which such receipt and expenditure of the Association.

ii) The books of accounts shall be kept at such places as the committee thinks fit and shall always be open to inspection by the members of the committee at the office of the Association.

iii) The committee shall from time to time determine whether and

Registered
North-Goa
Panaji

to what extend and at what time and place and under what condition and regulations the said Acts and the books of the Association or any of them shall be open to the inspection for the inspection of the Association.

Deputy Registrar North - Goa Panaji

26. The Committee shall be the authority for interpritation of these Rules and of the Bye Laws and Regulations made thereunder and its decisions taken under the rules or upon any questions or interpritation or upon any matter affecting the Association and not provided for by these Rules or the Bye Laws or Regulations made thereunder shall be final and binding on the matter.

27.a) The annual General Meeting shall be held on second week of August every year. The ordinary businesses of annual General Meeting shall be :-

i) To confirm the minutes of last General Meeting.
ii) To receive and adopt the Annual Report and audited statement of Accounts of the Association.
iii) To appoint an auditor or auditors and fix their remuneration.
iv) To consider any motion before them of of which notice has been given in writing to the Association by a Member or representative of an ordinary member seven days before the date of the meeting.
v) a) To transact any other businesses that may be allowed by the Chairman.
b) The General Meeting shall be held every two years in the first week of the month of July for the election of the Managing Committee.

28. The Special General Meeting may be convened by the President whenever he thinks necessary or on the Secretary following upon a resolution of the Committee or on a requisition of at least 20 members having voting rights. Such requisition shall state the object of the meeting proposed to be called.

29. On receipt of the requisition mentioned in Rule 28 above the Committee shall forthwith proceed to convene a special general meeting but with pending that some signatories to the requisition after such requisition is deposit withdraw their support to the requisition. If the Committee does not proceed to convene a special general meeting within 20 days from the date of the requisition being so deposit the requisitionists or any other 20 members of the Association may themselves convene a meeting. At such special meeting or at any adjournment thereof no member shall be liberty to discuss any subject other than that for which it is called.

30.(i) Notice of Special General Meeting shall be sent under a certificate of posting to all the members whose names are on records of the Association at least fifteen days prior to the date for such a meeting.
(ii) If a Special General Meeting is convened by the president or by secretaries following resolution of the Committee the President may in an emergency authorise to convene a Special General Meeting of eight days notice of such emergency shall be sufficient.

31. The accidental omission to give any such notice to any member entitled thereto or the non-receipt thereof by him shall not invalidate the proceeding of any General Meeting.

32. At all General Meeting the two-third of the members shall form the quorum. If within 20 minutes from the time of the meeting the quorum is not present, the meeting will be held with whatever members present and the resolution taken in such meeting shall be valid.

At any General Meeting a resolution put to the vote shall be decided on a show of hands or by ballot as per the importance of the matter to be dealt with which will be decided by the Chairman of the General Meeting. All decisions shall be taken by ha... majority.

34. All question decided at a General Meeting shall not be reope... at any subsequent meeting until after the expiration of six months.

35. The President or in his absence the Vice-President or in their absence any member present and elected by the majority shall preside at any general meeting and shall have a casting vote besides his vote in the case of an equality of votes on any question.

36. At any General meeting the Chairman shall have the sole right to interpret the Rules and decided all points of order or procedure raised by members and his decision thereon shall be final and binding.

37. The Committee shall invest such part of the funds of the Association as it may deem fit in securities authorised under the Indian Trust Act or in fixed deposit or call deposit with a schedual Bank or Banks.

38. An account shall be opend in such scheduled bank or banks as may be operated by Committee in the name of Association and shall be operated by any two of the President, Secretary or the Treasurer.

39. No open tournaments will be held in the Territory without prior permission of the Committee. Applications to hold an open tournaments must be made to the secretary of the Association annually and such applications must reach the secretary during the month of August.

(ii) An open tournament will be any tournament at which cups, prizes or regards are competed for an level or handicap terms or both. For the purpose of these rules, a match or tournament is any game of Kabaddi other than a game or tournament on a private ground in respect of which no advertisement of whatsoever nature is issued or published and at which no charge for admission or monetary payment is made in any form whatsoever.

(iii) For all open tournaments in Territory the sponsering clubs shall pay Rs.2/- per participating club to the Association alongwith a certified copy of the draw showing the names of the clubs participating teams in the tournament.

(iv) No club in the Territory shall take part in any open tournament which has not been permitted by the Committee. Sponsering club shall not accept the entry of a club which is not a member of the Association or which is prohibited by the Association.

40. The Members of the Committee or Sub-Committee, if any shall be indemnified by the club from all losses and expenses incurred by them in or about the discharge of their respective duties except such as happen from their own respective wilful default and no members of the Committee and sub-committee shall be ... for the action of any other member of the committee or ... for joining in any ... shall ...

To borrow or raise money which may be required for the purpose of the Association upon bonds, debentures, bills of exchange, promissory notes or other obligations or security of the Association or at the gates of any matches official or unofficial or any match to be staged by the Association or by mortgage or charge of the properties of the Association.

42. To sell, improve, manage, develop, lease, mortgage dispose off or otherwise deal with all or any part of the property of Association whether moveable or immoveable.

43. To employ managers, secretaries, clerks, coaches, professional Kabaddi players, Refree, umpires, scorers, groundsmen, peons, servants and workmen and to pay them and other persons in return for services rendered to the Association salaries, wages, gratuity, pensions, honorariums, compensations, bonuse and / or provident fund and to remove or dismiss such employees.

44. To invest money and funds of the Association in authorized securities and / or to put in fixed deposit with any scheduled bank or in way and manner as may be decided upon from time to time.

45. The Blazer shall be plain Navy Blue bearing badge which shall be with yellow circle, containing the letters Gomantak.

46. Proposals for any changes in the rules must reach the Association at least fifteen days before the annual General Meeting at which they are to be considered.

47. Alternation or amendment or addition to the Memorandum of Association or to those rules shall not be made except at a General Meeting by resolution carried by the majority or 2/3 of the votes of the members present and voting at the Meeting. Any alteration or amendment or addition so made shall effect immediately unless the meeting shall otherwise decide.

48. (i) The Association shall not be dissolved unless its dissolution is decided upon by a resolution passed at a special General Meeting of the Association specially convened for the purpose and notice thereof is given at least 21 days prior to the date of such meeting and if at such meeting 3/4 of the members on the records of the Association on the date of issue of notice for such meeting.

(ii) If upon winding of or dissolution of the Association there shall remain after satisfaction of its debts liabilities any property whatsoever the same shall not be paid to for distributed among the members of the Association but shall be given or transferred to some other Institution or Institutions having objects similar to the objects of the Association to be determined by the members of the Association at the time of dissolution.

CERTIFIED TO BE CORRECT TRUE COPY OF THE ORIGINAL CONSTITUTION OF THE GOA KABADDI ASSOCIATION, SIGNED BY :-

Dr. Vijay V. Thali, (President)

D.D. Korgaonkar, (Secretary)

R.P. Chawan, (Treasurer)

PRESIDENT GOA KABADDI ASSOCIATION

Secretary Goa Kabaddi Association

It is certified that this is a true Xerox copy of the original RULES of "THE GOA KABADDI ASSOCIATION".

This certified copy is issued at the request of Bhanudas Parab Gaonkar, made in his application dated 30/01/2008, wherein it is stated that the same is required for office record and has 10 pages serially numbered from 1 to 10.

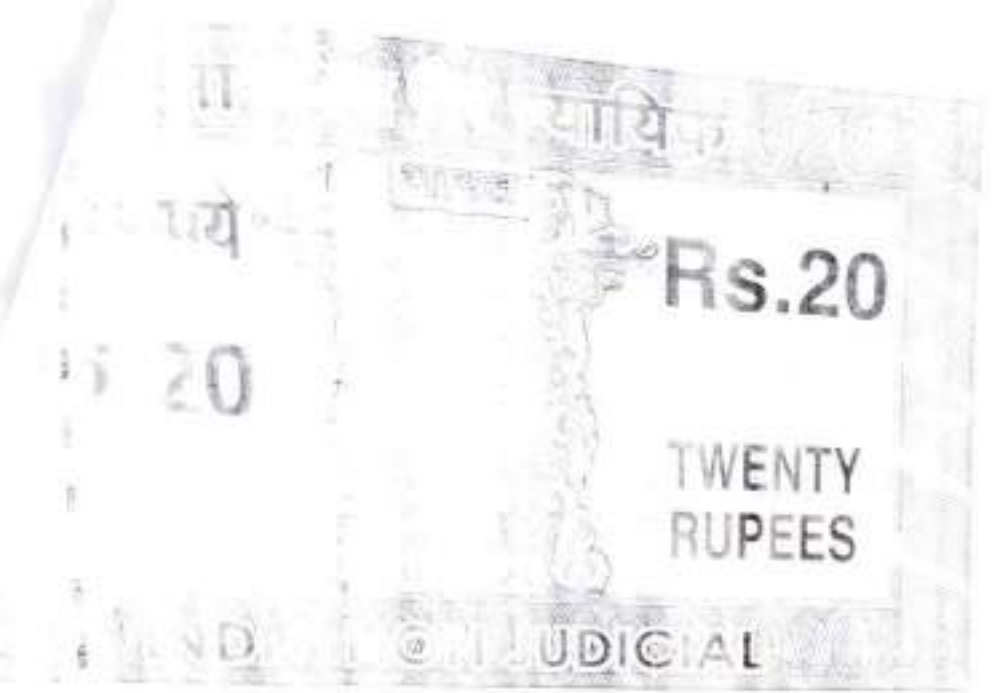
Fees of Rs.40/- (Rupees forty only) credited to the State Bank of India, Panaji by this office under Chalan No. 701/07-08 dated 05/02/2008.

Office of the State Registrar, Panaji, dated 6th day of February, 2008.

(V.G. SALKAR)
INSPECTOR GENERAL OF SOCIETIES/D.R. NORTH GOA.

Compared By:

Office of Inspector General of Societies



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Sonsmell Stores

District Registrar
North - Goa
Panaji

ENDORSEMENT

This society has not renewed its Registration certificate till today. Therefore, it becomes an unregistered society under section 3 (3) (5) of the Societies Registration (Goa Second Amendment) Act, 1998.

CERTIFIED COPY

It is hereby certified that the file registered under No. 42/1978 existing in the records of this office relating to the registration of the society "THE GOA KABADDI ASSOCIATION, Santa Cruz, Goa", contains AMENDMENTS which are as follows:

GOA KABADDI ASSOCIATION
• RECOGNISED BY THE SPORTS AUTHORITY OF GOA
• REGISTERED UNDER THE SOCIETIES ACT 1860
• AFFILIATED TO AMATEUR KABADDI FEDERATION OF INDIA
Office : DHONDEBHAT, NEURA, P.O. [illegible], GOA-403 104. PH. : 225629, 2[illegible]

District Registrar
North - Goa
Panaji

Ref. No. GKA/CONST/A[illegible]/[illegible]000 Date : 04/11/99

To,
The Dist[illegible]
Head of [illegible]
Govt. of [illegible]
Panaji-Goa

Sub :- [illegible]ment of constitution of The [illegible] Kabaddi Association

"Sir,

Enclosed [illegible] copy of the amendment passed in the Annual [illegible] meeting of The Goa Kabaddi Association held on Sunday, the 23rd September, 1990 at [illegible] Hall, Panaji, in the memorandum and the Bye-laws.

MEMORANDUM

Existing clause	Proposed Amendments
3. "Goa" means the Union Territory of [illegible] & Diu.	3. "Goa" means the State of Goa.
4/D The [illegible] consist of [illegible] two Vice-[illegible] Gen. [illegible] Joint [illegible] Treasurer & two Executive [illegible]	4/D. The Executive Committee will consist of "Chairman", President, two vice-presidents, Hony. Secretary, two Joint Secretaries, Treasurer, Four Executive members.

B Y E - L A W S

Existing clause	Proposed Amendments
3-C. "Goa" means the whole Union territory of [illegible] & Diu.	3-C. "Goa" means the State of Goa.
5/14-ii) The Managing committee shall consist of [illegible] ist of [illegible], two vice-[illegible], Hony. Gen. Secretary, two joint Secretaries, One Hony. [illegible] and four [illegible] members duly [illegible] by ballot once in two years at the [illegible]	5/14-ii) The Executive committee shall consist of "Chairman", President, two vice-Presidents, Hony. Gen. Secretary, two joint Secretaries, One hony. Treasurer, and four executive members duly elected by ballot once in a three years at the General Body Meeting.

Cont....

Received No. 535
Date 4/11/99
Office of the District Registrar Goa

...SHODKAR
...SH K. DESAI
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...SHIDAS GANJEKAR
...Margao, Goa
...SUBHASH M. NAIK
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...CHASHIKANT P. SAWANT
...dbhat, P.O. Neura,
...Goa-403 104
...DILIP B. KUNDAIKAR
...-Goa
...SHADALESHWAR SURLIKAR
...Assonora, Bardez-Goa
...DATTATRAYY. SATOSKAR
...Ponda-Goa
...RAMESH MARDOLKAR
...P.O. Neura-Goa
...KHUSHALI RAMGHIKAR,
...Margao-Goa
...PRASAD LOLIENKAR
...Canacona, Goa
...BALKRISHNA SAVALDESAI
...Ponda-Goa

GOA KABADDI ASSOCIATION
RECOGNISED BY THE SPORTS AUTHORITY OF INDIA
REGISTERED UNDER THE SOCIETIES ACT 1965
AFFILIATED TO AMATEUR KABADDI FEDERATION OF INDIA
Office : DHONDEBHAT, NEURA, ILHAS, GOA-403 104, PH. : 225029, 208059

Cont--.....

- 2 -

Ref. No.

Date:

5/2) The quorum necessary for the transaction of the business of the committee will be six.	5/2). The quorum necessary for the transaction of the business of the committee will be seven.

Please note that proposed amendments to the memorandum and the Bye-laws shall come into force after having confirmed as in the General Body meeting on 23/09/1990, on the consent of the representatives of the affiliated units present for the said meeting.

S/d

(Vishwadas Sanjekar)
Gen. Secretary,
Goa Kabaddi Association.

Certified by :

(Shashikant Sawant)
Gen. Secretary,
Goa Kabaddi Association.

Following Amendments to the Constitution of Goa Kabaddi Association : were approved affiliated units of GKA, in the Annual General Body Meeting held on 15th April, 2001 at Porvorim, Bardez, Goa

Existing Clause	Amendment Proposed
3(h) 'Member' shall includes Patron-in-Chief, Patron life members, Honorary members, ordinary members.	3(h) 'Members' shall includes Patron-in-Chief, Partron life members, honorary members, ordinary members and associate members.
3 The entrance fee for ordinary members shall be Rs.25 and annual subscriptions shall be Rs.25/- payable in advance.	3. The membership fees/renewal fees of the ordinary members/associate members, registration of players/renewals, registration and renewals of referees, shall be decided by the Managing Committee of the Association from time to time.
5. A person whose application is rejected shall not be eligible for an application as a member until the expiry of period of six months from the date of rejection.	5. A person/club whose application is rejected, may at the discretion of the Managing Committee of the Association be readmitted as a member on payment of amount/subscription.
5(I)(b) Patron : Those who contributed a sum of Rs.1,000/- or more at a time to the Association.	5(I)(b) Patron: Those who contribute a sum of Rs.10,000/- or more at a time to the Association.
5(I)(c) Life Member : Those who contribute a sum of Rs.500/- or more at a time to the Association.	5(I)(c) Life Member : Those who contribute a sum of Rs.5,000/- or more at a time to the Association.
5(I)(e) Ordinary Members : Any club interested in and playing the game of Kabaddi, shall be eligible to apply to be enrolled as an ordinary members.	5(I)(e) Ordinary Members : The associate member on completing two years of membership of the Association, and consistently participating in tournaments conducted by the Association, shall be eligible to become ordinary member of the Association. The membership fees of the ordinary member of the Association shall be decided by the Managing Committee from time to time. The admission of associate member as ordinary member shall be at the sole discretion of the Managing Committee.

Reg. No. GOA/42/78

(d) (Addition)	5(I)(f) Associate Member : Any club, institution interested in playing and promoting the game of Kabaddi in the State of Goa shall be eligible to become associate member of the Association on payment of entrance fees and annual membership fees as decided by the Managing Committee, from time to time. These members can participate in Annual General Body Meeting of the Association but will not have the right to vote.
7. The Patron-in-Chief and honorary members shall be entitled to receive notice of and to attain and speak but not to vote at a General Meeting and not to be elected unless he is a representative of member club.	7. The Patron-in-Chief, Honorary members and associated members shall be entitled to receive notice of and to attain and speak but not to vote at a General Body Meeting and not to elected even he is a representative of member club.
9. If the annual subscription and any dues i.e. tournament fees etc. remain unpaid by 30th June, one month grace period will be given to pay the dues otherwise the membership will be automatically treated as cancelled without giving any notice in writing. No intimation of the dues will be sent by the association.	9. Payment of annual subscription/any dues of the financial year by the associate members or the ordinary members shall be paid before 30th June, to the treasurer or person appointed by the Managing Committee. No notice of arrears/dues to be paid will be given to the members. The members club who has not paid annual subscription/dues in time shall ceased to be members of the association. Incase any dispute regarding payment, the decision of the Managing Committee shall be final and binding on the members.
10. No representative of a ordinary member whose subscription is in arrears and is not received seven days before the date of a General Meeting shall not be entitled to vote at a General Meeting or to be elected to the Committee.	10. Deleted
11. An ordinary members removed from the list of members under rule 9 or otherwise may be readmitted by paying all the dues and subject to rule No 3 above	11. Any associate/ordinary members removed from the list of members under rule 9 may be readmitted at the discretion of Managing Committee and subject to rule No.3 above.
13 (ii) If an ordinary member is found to be in active for a contenious period of 2 years, the membership of such a member shall be liable to be terminated by a resolution taken at a meeting of the General Body specially convened for the purpose, provided however, that the resolution is carried by the majority of 2/3 of the vote of the	13(ii) Any club/affiliated unit is not conducting/participating in any of the activity authorised by the association every year i.e. such as participating at State Championship, All Goa Tournaments, conducting all Goa tournaments, conducting national/state level referees examination, referees clinic, conducting

Registrar

members present and voting.	coaching camps for state senior junior and sub juniors teams, conducting seminars for the referees/players or any other activity authorised by the association, the members club shall at the discretion of the Managing Committee of association be removed from the membership. Note: deleted
13(v) The member expelled or removed under this rule can make an application for readmission only after period of one year from the date of expulsion or removal and be readmitted by the General Body specially convened for the purpose and by 2/3 of the votes of the members present and voting.	13(v). The member expelled or removed for non conducting the activities of the association can make an application for readmission only after the period of one year from the date of expulsion or removal and be readmitted by the Managing Committee after conducting any of the activity mentioned in rule No.13(ii).
14(ii) The Managing Committee shall consists of President two Vice Presidents, Chairman, Honorary General Secretary, 2 Joint Secretaries, 1 Honorary Treasurer, 4 Executive Members duly elected by ballot once in three years at the General Meeting.	14(ii). The Managing Committee shall consists of President, 2 Vice Presidents, Chairman, Honorary General Secretary, 2 Joint Secretaries, Honorary Treasurer and 5 Executive Members duly elected by ballot once in 4 years at the General Body Meeting.
24(xix) (Addition)	24(xix). Incase of exigencies arises and situation is so warranted, the Managing Committee shall in the best interest of the Association and game shall take any disciplinary action as he deems fit against any of the member club/affiliated unit or member of Managing Committee in any manner or in any capacity who is acted against the interest of association and the game and also caused irreparable injuries to the image of association and the Managing Committee member having proven evidence of such misdeeds in initiating such disciplinary action by the Managing Committee. The action taken by the Managing Committee shall immediately be communicated to all the affiliated units/clubs and shall place it before the General Body Meeting of the association which will take place immediately after this action.
25 (ii) The books of accounts shall be kept at such places as the Committee thinks fit and shall always be open to inspection by the members of the Committee at the office of the Association.	25(ii) The books of Accounts/Official records shall be kept at the office of the Association and shall always be open for the inspection of the members of the Managing Committee after 8 days from the intimation letter. Any affiliated unit/club wants any information/records of the

	Association, the same will be supplied within 10 days from the date of Application. The records of the Association will be maintained only for 6 years period.
27(v)(b) The General Meeting shall be held every three years in the first week of the month of July for the election of the Managing Committee	27(v)(b) The General Body Meeting shall be held every four years in the month of July for the election of the new Managing Committee or such a date when the Managing Committee decides. The procedure of the election of the Managing Committee shall be as per the Election Rules.
39(iii) For All Open Tournaments in Territory, the sponsoring Clubs shall pay Rs ~~2~~- per participating Club to the Association alongwith a certified copy of the draw showing the names of the Clubs participating teams in the tournament.	39(iii) Any affiliated unit/club would like to conduct All Goa tournament, shall pay the tournament fees as decided by the Managing Committee from time to time to the Association in advance and should send a certified copy of the draw showing the names of the participating teams and detailed report of the tournament, within a week, to the Association.
45 The blazer shall be plain navy blue bearing batch which shall be with yellow circle, containing the letters "Gomantak".	45. The blazer shall be plain navy blue bearing batch which shall be with yellow circle, containing the letters "GOA".

District Registrar
North - Goa
Panaji

It is certified that this is a true xerox copy of the original AMENDMENTS of society "THE GOA KABADDI ASSOCIATION"

This certified copy is issued at the request of Bhanudas Parab Gaonkar, made in his application dated 30/01/2008, wherein it is stated that the same is required for office records and has 8 pages serially numbered from 1 to 8.

Fees of Rs.30/- (Rupees thirty only) credited to the State Bank of India, Panaji by this office under Chalan No. 791/07-08 dated 06/02/2008.

Office of the State Registrar, Panaji, dated 6th day of February, 2008.

6/2/2008

(V.G. SALKAR)
INSPECTOR GENERAL OF SOCIETIES/D.R. NORTH GOA.

Compared By:

Office of Inspector General of Societies
North Goa

Most Urgent
Important and
Time Bound

Mr. Simao Fernandes
R/o House No.245
Ganesh Nagar
Khandola Marcel Goa

Date:19th October 2017

To,

1. The Honourable Chief Minister and
Education Minister,
Government of Goa,
Secretariat, Porvorim, Goa.

2. The Honourable Sports Minister,
Sports and Youth Affairs,
Government of Goa,
Secretariat, Porvorim, Goa.

Sub: Availing marks for sports by participation in the Sub-Junior National Kabaddi Championship scheduled from 04th November 2017 to 07th November 2017 at Dumka, Jharkhand.

Respected Sir,

This is to bring to your kind notice that the 29th Sub-Junior National Kabaddi Championship is scheduled to be held from 04th November 2017 to 07th November 2017 at Dumka, Jharkhand state, organized by Kabaddi Association of Jharkhand in Association with Amateur Kabaddi Federation of India.

All the State and Union Territories kabaddi teams have been invited to participate in the said Championship by the Amateur Kabaddi Federation of India except the State of Goa.

The Sub Juniors teams of boys and girls are mostly selected from the school teams.

It is learnt from the news item published in the Marathi daily "Lokmat"(photocopy enclosed) that 80 boys and girls kabaddi players have been selected for the camp, out of which 12 each will be selected for the national championship.

The worst part is that, even if the teams are selected, their participation in the national championship is not possible, as the Amateur Kabaddi Federation of India has not issued a circular to the Goa Kabaddi Association, on the grounds that, there are two paralle Kabaddi Associations in the State of Goa and which is the authentic, is yet to be decided by the Sports Authority of Goa.

In the circumstances, if the Goa state teams of Boys and Girls are not issued the said circular, the participation of the said teams in the championship is impossible, thereby depriving the Kabaddi playing students from availing the benefit of marks for sports for participation in national kabaddi championship.

Hence the only option to facilitate the Kabaddi playing students with marks for sports after participation in the national championship is by dissolving both the parallel Kabaddi Associations ad appointing a three members Administration Committee under the guidance of the Sports Authority of Goa and send the boys and girls kabaddi teams to participate in the 29th Sub Junior National Kabaddi Championship at Dumka, Jharkhand at the earliest.

In the event of failure on your part, you shall be held fully responsible for depriving the students from marks for sports, which please note.

Hope your goodself will do the needful at the earliest.

Thanking you,

Yours faithfully,

Mr. Simao Fernandes

C.C. To:

1. The Honorable Opposition leader
   Government of Goa (With a request to pay a kind attention to the important issue before it is too late.)
2. The Honorable Transport Minister
   Government of Goa (With a request to pay a kind attention to the important issue before it is too late.)
3. The Honorable Agricultural Minister
   Government of Goa (With a request to pay a kind attention to the important issue before it is too late.)
4. The Honorable MLA of Benaulim Constituency
   Secretariat Porvorim -Goa (With a request to pay a kind attention to the important issue before it is too late.)

TRUE COPY

भारतीय गैर न्यायिक

बीस रुपये Rs.20

रु.20 TWENTY RUPEES

भारत INDIA

INDIA NON JUDICIAL

गोवा GOA

Date 7/9/10 Serial No. 2362 Value 20/-

Name of executant

Residents of

Place of valuation

Sign. of Vendor

Charmio D'Silva

Lic. No. AC/5(P)/VEN 99/2000

Sign. of purchaser

02AA 642538

District Registrar
North - Goa
Panaji

NOTARY
WILFRED A. F. SOARES
PANAJI - GOA
Reg. No. 41/91
GOVT. OF GOA. (INDIA)

CERTIFIED COPY

It is hereby certified that the file registered under No. 581/Goa/2010 existing in the records of this office relating to the registration of the society "THE GOA FENCING ASSOCIATION", Campal, Panjim - Goa contains MEMORANDUM OF ASSOCIATION which is as follows:-

District Registrar
North - Goa
Panaji

MEMORANDUM OF ASSOCIATION OF "THE GOA FENCING ASSOCIATION"

1. **Name of the Society** : The Goa Fencing Association

2. **Address of the Society**: C/o Mr. & Mrs. Warlikar,
1st Floor, Naroo Classic,
Behind Directorate of Health Service,
Campal – Panjim, Goa – 403 001.

3. **Objectives of the Society**:

(a) To promote & develop the sport of FENCING and other fencing related competitions and activities in the State of Goa.

(b) To promote personal & friendly relations among the society members and public.

(c) To promote the basic & advance infrastructure for the development, promotion and upliftment of fencing in the State of Goa.

(d) To help the Society/Association members to defend their moral, economic and social interest.

(e) To promote and nurture upcoming talents of Goa in the sport of fencing from the grass root until high performance is obtained.

(f) To participate at the State, National and International meets, competitions & seminars.

(g) To organize seminars, work – shops, coaching classes, competitions etc. with a view to train & mould a healthy citizen, besides fencing expertise.

(h) To develop modern educative infrastructure facilities & so also provide recreational facilities to members.

(i) To work towards a goal of developing the above activities to reach the highest levels of sports performance.

District Registrar
North - Goa
Panaji

4. **Names, Designation, Occupation, and Address of the members of the Managing Committee mentioned below:-**

Name	Designation	Occupation	Address
Mr. Yogesh Thakur	President	Professional & Businessman	E 117, First Floor, Next to Indus Ind. Bank, Campal, Panjim – Goa
Mr. Atmaram Desai	Senior Vice – President	Professional in Service	11 UG-2, Kamat Kinara, Miramar – Goa
Mr. Sarfaraz Shaikh	Vice-President	Businessman	4th Floor, Vivenda De Hassan. D. B. Marg., Miramar – Panjim – Goa
Mr. Felipe Alvares	Vice-President	Service	H. No.143, St. Thomas Road, Near Herald Office, Panjim – Goa
Mr. M. R. Mense	Vice-President	Businessman	C/o Damodar Kripa, C. B. E. Faleiro Rd., Ambaji – Salcette Goa.
Mrs. Anagha Warlikar	General Secretary	Service	1st Floor, Naroo Classic, Behind Directorate of Health Service, Campal, Panjim Goa
Mr. Vishnu K. Korgaonkar	Organising Secretary	Service	H. No.27J, New Bhatwadi, Head Land Sada, Mormugao, Vasco- Goa
Mr. Andrew Cardozo	Treasurer	Professional in Service	H. N.C11, PWD Govt. Qtrs., Tonca Panjim – Goa
Mrs. Catherine George	Executive Member	Service	Villa S-B, Models Paradise, Tonca Caranzalem – Goa
10. Mr. Lavin Anthony Pereira	"	Businessman	H. No.287, Kerant Caranzalem, Ilhas – Goa
11. Mr. Clyde Lobo	"	Professional	D -1, Gharse Tower, Opp. Don Bosco H. S., Panjim Goa
12. Mr. Sudhir Gopi	"	Professional	A-201, 2nd Floor, Radha Estate, St. Paul, Nr Taleigao Market, Goa
13. Mr. Diogo Gomes	"	Service	H. No.75, Palmar, Pomburpa – Goa
14. Mr. Balkrishna K. P. Misquin	"	Service	23(2)/11, Khorlim Mapusa – Goa
15. Mr. Sanjay S. Mandrekar	"	Service	H. No.1376, Saikrupa Niwas, Hsg. Board Col., Porvorim - Goa
16. Mrs. Vandana Korgaonkar	"	Service	H. No.27J, New Bhatwadi, Head Land Sada, Mormugao, Vasco- Goa
17. Mrs. Ulka, D'Souza	"	Service	Yahweh Shammah, Paitona, Salvador – do – Mundo, Porvorim – Goa
18. Mr. Aditya Shirgaonkar	"	Service	20/360/12 Nobel Shelters, Kevnem, Caranzalem – Goa
19. Mr. Rohan Narvekar	"	Businessman	H. No.16/230/1, Anupama Niwas, Vodlem Bhat, Taleigao – Goa
20. Mrs. Pearl D'Silva	"	Service	H. No.8/1, Colva Salcette – Goa

District Registrar
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Panaji

5. We, the following person's being desirous of forming ourselves into a Society under the Societies Registration Act of 1860 have subscribed out names to this Memorandum on 26th June 2010.

	Name	Designation	Signature
	Mr. Yogesh Thakur	President	
	Mr. Atmaram Desai	Senior Vice –President	
	Mr. Sarfaraz Shaikh	Vice-President	
	Mr. Felipe Alvares	Vice-President	
	Mr. M. R. Mense	Vice-President	
	Mrs. Anagha Warlikar	General Secretary	
	Mr. Vinayak Korgaonkar	Organising Secretary	
	Mr. Andrew Cardozo	Treasurer	
	Mrs. Catherine George	Executive Member	
10.	Mr. Levino Anthony Pereira	"	
11.	Mr. Clyde Lobo	"	
12.	Mr. Sudhir Gopi	"	
13.	Mr. Diogo Gomes	"	
14.	Mr. Balkrishna K. P. Misquin	"	
15.	Mr. Sanjay S. Mandrekar	"	
16.	Mrs. Vandana Korgaonkar	"	
17.	Mrs. Ulka D'Souza	"	
18.	Mr. Aditya Shirgaonkar	"	
19.	Mr. Rohan Narvekar	"	
20	Mrs. Pearl D'Silva	"	
21.	K. S. Patil	"	

General Secretary / President

District Registrar
North - Goa
Panaji

It is certified that this is a true xerox copy of the original of MEMORANDUM OF ASSOCIATION of society "THE GOA FENCING ASSOCIATION", Campal, Panjim – Goa, under Registration No. 581/Goa/2010.

This certified copy is issued at the request of Mr. Yogesh Thakur, President, made in his application dated 12/7/2010 wherein it is stated that the same is required for office use, and has 5 sheets serially numbered from 1 to 5.

Fees of Rs. 15/-/- (Rupees Fifteen only) credited to the State Bank of India, Panaji by this office under Chalan No. 10/10-11 dated 14/07/2010.

CERTIFIED TRUE COPY OF ORIGINAL
REG. No. 1079/2010 Dated. 15.7.2010

WILFRED A. F. BOADITA
NOTARY AT PANAJI
STATE OF GOA. (INDIA)

Office of the District Registrar, North, Panaji, dated 14th day of July, 2010.

NOTARIAL NOTARIAL

14/7/2010

(P.S.S. BODKE)
INSPECTOR GENERAL OF SOCIETIES/
D.R. NORTH GOA.

Compared By:-

Office of Inspector General of Societies
North Goa, Panaji

TRUE COPY

भारतीय गैर न्यायिक

बीस रुपये

Rs.20

रु.20

TWENTY RUPEES

INDIA

INDIA NON JUDICIAL

गोवा GOA

Date 9/3/10 Rs. Rec 236.2 value 20

Name of purchaser

Residing at

Place of vendor Panaji

Sign. of vendor
Domnic D'Silva
Lic. No. AC/STP/VEN 99/2000

Sign. of purchaser

02AA 642536

District Registrar
North-
Panaji

NOTARY
WILFRED A. F. GADITA
PANAJI
Reg. No. 11
GOVT. OF GOA (INDIA)

CERTIFIED COPY

It is hereby certified that the file registered under No. 581/Goa/2010 existing in the records of this office relating to the registration of the society "THE GOA FENCING ASSOCIATION", Campal, Panjim - Goa contains CONSTITUTION which is as follows:-

District Registrar
North - Goa
Panaji

CONSTITUTION OF

"THE GOA FENCING ASSOCIATION"

Art 1. **Name of the Society**: THE GOA FENCING ASSOCIATION

The Goa Fencing Association address is:-
C/o Mr. & Mrs. Warlikar, 1st Floor, Naroo Classic,
Behind Directorate of Health Service,
Campal – Panjim, Goa – 403 001.

Art 2. **The Objectives shall be**:

(a) To promote & develop the sport of FENCING and other fencing competitions and activities in the State of Goa.

(b) To promote personal & friendly relations among the society members and public.

(c) To promote the basic & advance infrastructure for the development, promotion and upliftment of fencing in the State of Goa.

(d) To help the Society/Association members to defend their moral, economic and social interest.

(e) To promote and nurture upcoming talents of Goa in the sport of fencing from the grass root until high performance is obtained.

(f) To participate at the State, National and International meets, competitions & seminars.

(g) To organize seminars, work – shops, coaching classes, competitions etc. with a view to train & mould a healthy citizen besides fencing expertise.

(h) To develop modern educative infrastructure facilities & so also provide recreational facilities to members.

(i) To work towards a goal of developing the above activities to reach the highest levels of sports performance.

District Registrar
North - Goa
Panaji

MEMBERSHIP

Art 3. **Membership** is open to all resident of Goa who have special interest in objectives of the Society/Association

Art 4. All the persons above the age of 18 years with good character irrespective of sex shall be eligible for the membership of the association. Any individual seeking admission to the membership of the association shall apply to Gen. Secretary of the association, in the prescribed for, the Proposal shall be made by one member and seconded by another member of the association and should be accepted by 2/3rd of the general body members present and voting.

Art 5. **Ordinary members** – The entrance/registration fee of a members will be Rs.500/-

Founder members – Are those who are instrumental in the formation of association and will remain to be members till the life of the association. (This present Managing Committee members).

Benefactor or patrons members – Entrance fee for such members would be: are those who contribute Rs.10,000/- (Rupees Ten Thousand only) or more.

Life Members – Entrance fee for such member would be: Rs.5,000/- (Rupees Five Thousand Only) or more.

Taluka Members – All the Taluka Association headed by President/Secretary affiliated to the (The Goa Fencing Association) GFA would be defects members of the association and who abides by the rules and regulation of the association in all respect as members of the association. Any alterations in the membership fees and/or other matters a business of the association would be decided by the general body from time to time.

Art 6. **Members have the Rights**:

a) To visit the headquarters of the association.
b) To take part in all the activities of the association.
c) To be present for the meeting of the general body and taking part in discussion and voting and to elect the governing body.
d) To call the meeting of the general body a petition should be signed by atleast 2/3rd of the total members of the general body.
e) To examine and appreciate the annual statement of accounts in the meeting of the general body.

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North - Goa
Panaji

Art 7. **The duties of the members are:**

a. To pay the prescribed fees.
b. To hold the post for which they are elected, except where they are disabling from doing so by some acceptable reasons.
c. To participate in all the activities of the association.

Art 8. The members will not have the right to ask for refund of the money contributed, in case of dismissal of membership or when he ceases to be member of his/her own accord or any other scenario.

EXPULSION OF MEMBER AND PENALTIES

Art 9. Any managing committee member who does not attend three consecutive general body meeting without giving any acceptable reason would cease to be member of the association and shall forfeit the rights enjoyed by the members.

A member shall be like-wise relieved and prohibited to visit the headquarters of the association in the following cases:

1. If the member violates the constitution incurring in following penalties: warning, temporary suspension and expulsion. (Non payment of fees, misappropriation of funds or any other that is harmful for the smooth functioning of the association).

2. When the managing committee decides in the general body regarding his/her expulsion.

Art 11. The members who may distinguish themselves by their services to the association will be compensated with commodation and diplomas.

TARY
FRED A. P. SOARES
PANAJI - GOA
OF GOA. (INDIA)

District Registrar
North - Goa
Panaji

RECEIPT AND EXPENSES

Art 12. The income of the Society/Association will consist of :
a) Membership fees, income from feasts and other activities.
b) Grants, donation and income from any other sources.

Art 13. The income referred in the previous articles shall be deposited in the bank selected by the Managing Committee and its account shall be operated by two among the President, Gen. Secretary and Treasurer.

Art 14. The following shall constitute the expenses of the society.
a) Honorarium and salaries.
b) Stationary
c) Purchase of office premises and maintenance or rent.
d) Playing kit
e) Playing equipments.
f) Travelling and other expenses of the members or representatives of the association, when they represent the association outside headquarters and other expenses for the benefits of the association.

Art 15. The General body shall be composed of all members in full exercise of their right.

The meeting shall be held twice per year.

a) The General body shall have extra ordinary meetings when the presidents thinks it necessary or when a minimum of 2/3rd member requisition it. Such application should be given to the President 7 days in advance.

b) The quorum for the meeting of the General body is 2/3 or 10 members whichever is less.

c) When the general body meeting cannot be constituted at the first convocation as per the rules, it shall be considered to be constituted at the 2nd meeting with any number of members after ½ hours of schedule time on same day.

d) The governing body of the general body shall compose of President, Gen. Secretary, Treasurer and all the members of the association.

e) The members will be notified regarding the locality, time and agenda of the meeting.

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Art 16. **The Competence/Right of General Body:**

1. To elect and nominate the members of the managing committee.
2. To examine and approve the report and statement of accounts put up by the meeting committee and study the acts of governing body.
3. To impose the penalty or expulsion.
4. To deal with all the matters pertaining to the administration of the society, when placed before it by the managing committee.

MANAGING COMMITTEE

Art 17. The Managing committee shall consists of the following posts:

1) President
2) Senior Vice – President
3) Three (3) Vice – Presidents
4) General Secretary
5) Organizing Secretary
6) Treasurer
7) Twelve (12) Executive Members nominated by the General Body

The Managing Committee shall manage the affairs of the club according to its rules and its term shall be of 4 years.

Art 18. The present constitution of the Society/Association can be altered totally or partially by the approval of the General Body.

Art 19. Any amendments to these rules will have to be proposed and seconded by two members and notice must be given to the Managing Committee at least 15 days before the General body meeting and a copy of it should affixed on the notice board eight days before the meeting.

DUTIES OF THE MANAGING COMMITTEE

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North - Goa
Panaji

President:
The President shall preside, conduct and regulate all meetings of the managing committee and any committee or sub-committee of which he/she may be member and his/her ruling. President shall in addition to his rights of voting as a member, shall have a casting vote in case of tie. President has right to form different Sub-Committees in the general body or managing committee from time to time as the need be for specific purpose.

Senior Vice – President:
The Senior Vice – President will enjoy all the rights of President in his absence.

Vice – Presidents:
The Vice – Presidents will enjoy all the rights of the Senior Vice – President in his/her absence, but in the order/sequence that their names have been mentioned in the managing committee.

General Secretary:
The General Secretary will be responsible for the execution of the resolution passed on different meetings of the association. He/she will be also held responsible to control and conduct correspondence, maintain minutes of the meetings and all the other activities concern with the association. He/she will remain in direct touch with the National Federation regards to correspondence, competitions, briefings, notifications etc. on behalf of the society/association. During voting the General Secretary at any point can order and make a decision as to the results of voting which shall be final and conclusive.

Organizing Secretary:
The Organizing Secretary will enjoy the all rights of the General Secretary in his/her absence.

Treasurer:
The Treasurer will be held responsible for maintaining the accounts of the association and for collecting at any time the subscription and other dues. He/She will also be responsible to ensure economy in expenditure and proper utilization of funds. He/She will be responsible for getting accounts audited in time and using valid receipts for payments received.

Executive Members:-
The Executive Members shall assist and guide the President, General Secretary and Treasurer as and when their assistance and guidance is required in the interest of the association.

District Registrar
Morla - Goa
Panaji

Art 20. **The auditor** shall be one competent member nominated by the general body. The duty of the auditor is to examine the accounts of the Society and give his opinion on the financial matters to the general body.

ELECTIONS

Art 21. a) The Managing Committee shall be elected by the General body at its annual meeting before the expiry of its term.

b) Elections shall be held by show of hands or if required by secret ballot.

c) The President shall be the returning officer to hold the elections. In case the president is interested to contest for another term, he/she shall not be the returning officer and the Manager Committee & shall appoint another senior member of the Society/Association in his/her place.

d) The result of the election shall be notified to the elected members in presence of all the members.

e) In case of equality, the senior members in age shall be considered elected.

f) The managing committee members shall hold their post for period of four years.

Art 22. The present regulation of the society can be altered totally or partially by the approval of the general assembly or with the provision of section 2(15), 11, 12, 7, 13 and 18G of income Tax Act 1961 as amended from time to time.

Art 23. The general body of the Society shall have powers to form, amend, alter or modify and revise these rules and regulation of the Society, provided that the resolution concerned shall be adopted by 3/5th of the contribution members present and voting and the procedure prescribed under societies "Registration Act, 1860" shall be adopted.

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North - Goa
Panaji

DISSOLUTION

Art 24. To close down the Society special meeting shall have to be called giving due notice of the matter to the members and 3/5th of the members present shall have to vote in favour of the closure.

In the event of the dissolution or winding up of the society the assets remaining as on date of dissolution shall under no circumstance be distributed amongst the members of the committee, but the same shall be transferred to any other Society, Association or Institution whose aim and objectives are similar to those of this Societies, keeping in view Societies Registration Act, 1860.

YEAR OF THE ASSOCIATION

Art 25. The Official year of the society/association shall be financial year. i.e. 1st April of the year to 31st March of the next year. The society/association should maintain all accounts of the society/association regularly. The accounts shall be audited by a C.A. every year. Account shall be closed by 31st March of the same year.

President
Mr. Yogesh Thakur

General Secretary
Mrs. Anagha Warlikar

Treasurer
Mr. Andrew Cardozo

CERTIFICATE

THIS IS TO CERTIFY THAT THIS A CORRECT COPY OF THE ORIGINAL CONSTITUTION OF "THE GOA FENCING ASSOCIATION",

Address: C/o Mr. & Mrs. Warlikar,
1st Floor, Naroo Classic,
Behind Directorate of Health Service,
Campal – Panjim, Goa – 403 001.

Sr. No.	Names	Designation	Signature
1.	Mr. Yogesh Thakur	President	
2.	Mrs. Anagha Warlikar	General Secretary	
3.	Mr. Andrew Cardozo	Treasurer	

District Registrar
North - Goa
Panaji

It is certified that this is a true xerox copy of the original of CONSTITUTION of society "THE GOA FENCING ASSOCIATION", Campal, Panjim – Goa, under Registration No. 581/Goa/2010.

This certified copy is issued at the request of Mr. Yogesh Thakur, President, made in his application dated 12/7/2010 wherein it is stated that the same is required for office use, and has 10 sheets serially numbered from 1 to 10.

Fees of Rs. 80/- (Rupees Eighty only) credited to the State Bank of India, Panaji by this office under Chalan No. 410/10-11 dated 14/07/2010.

CERTIFIED TRUE COPY OF ORIGINAL
REG. No. 10174/2010 Dated 15.7.2010

WILFRED A. F. BOADITA
NOTARY AT PANAJI
STATE OF GOA. (INDIA)

Office of the District Registrar, North, Panaji, dated 14th day of July, 2010.

14/7/2010

(P.S.S. BODKE)
INSPECTOR GENERAL OF SOCIETIES/
D.R. NORTH GOA.

NOTARIAL NOTARIAL

Office of Inspector General of Societies

Compared By:-

Memorandum of Goa Badminton Association

Adopted at the Special General Body Meeting of the GBA on 24th May 2002,
At Manoshanti Hotel, Panjim, Goa.

1- Goa Badminton Association

The organization shall be called Goa Badminton Association and here after referred to as the **"GBA"** or **"Association"**.

2- Head Quarters

The Registered Officer and Head Quarter of the Association shall be the office of the Honorary secretary or the President.

3- Membership

Membership of the Association shall be open to all the clubs in Goa and Life Members, that will promote Badminton and have one tournament least in a calendar year.

4- Aim and Objects

(a) To encourage, standardize, control, promote and develop the game of Badminton in Goa, especially by organizing coaching, tournaments and exhibition games, for seniors, juniors, sub-juniors, Mini and Veterans.

(b) To maintain general control of the game of Badminton in Goa, particularly with reference to the Rules and Regulations, for the conduct of the sport.

(c) To act as accredited Representative of all the affiliated units, in all matters of common interest with the Badminton Association of India.

(d) To receive grant in aid, funds and contributions for the purpose of the Association and employ the same in such a manner as may be considered desirable for promotion of the activities of the Association.

(e) To select teams to represent Goa and to promote, control and finance for National participation or any inter-state participation, the Association thinks fit to.

(f) Generally to do all such other acts and things as may seem to the Association necessary and conductive to the aims and its objects.

5- Language

The official language of the Association shall be English.

6- Financial Year

The official year of the Association shall be 1st April to 31st March of the following year.

7- Interpretation

(a) Every reference in these rules to the masculine gender includes the feminine gender also and any reference in singular includes the plural as well.

(b) 'Association' or 'GBA' shall mean the Goa Badminton Association

(c) 'Badminton' shall mean the game played with racket and shuttle cock.

(d) 'Goa' shall mean the state of the Goa.

(e) 'Affiliated Unit' shall mean clubs duly paying the affiliation fees and Life Members, affiliated to Goa Badminton Association, giving an undertaking that the unit or individual, will abide by the Rules & Regulations of the Association in force from time to time, which must be in accordance with the Badminton Association of India.

(f) 'Rules' shall mean the Rules, regulations and Bye-laws of the Association in force from time to time.

(g) 'Official' shall include Office Bearers, members of the Executive Committee, Umpires, Coaches, Managers and any person(s) assigned with specific official responsibilities.

(h) 'Member' shall mean affiliated clubs or Life Members.

(i) 'Committee' shall mean Executive Committee, consisting of office bearers and Members or any other sub-committees formed by the Executive Committee, for a particular purpose.

(j) 'BAI' means Badminton Association of India.

8- Subscription and Due date

(a) Subscription: Each Affiliated club has to pay the Association an annual subscription amounting to Rs.1000/- (One Thousand only) each year.

(b) Due date and repercussion: The annual subscription shall become due on the 1st day of April in each year and shall be paid to the Hony. Treasurer/Secretary, on or before 31st July. Failure to pay dues disqualifies a member as member of GBA and prohibits attending to vote at any meeting of the Association. However, in better interest of the Association, the President or Chairman, chairing the House, may allow members at the meeting and take part in the voting.

9- Power and Duties of the General Body

(a) To admit or reject membership to the Clubs/Life Members, applying for membership in accordance with the Rules of the Association.

(b) To elect the office bearers.

(c) To elect the Executive Committee Members.

(d) To appoint Sub-Committees for specific purpose as and when is deemed necessary.

(e) To appoint Auditors who shall invariably be Chartered Accountants and to fix their remuneration.

(f) To adopt the Annual Report submitted by the Hon. Secretary.

(g) To pass the Audited statement of Accounts and Budget estimates.

(h) To hold, control and administer the property and funds of the Association.

(i) To have control over all members of the GBA and take necessary disciplinary action as and when required.

(j) To solve the disputes arising within the affiliated clubs or Life Members.

(k) To make and amend rules of the Association as and when considered necessary.

(l) To consider and decide matters not covered by the rules.

(m) To take such other steps as may be necessary or expedient to carry into effect the objects of the Association.

(n) To affiliate the Goa Badminton Association to the Badminton Association of India.

(o) To suspend, expel, disaffiliate any club, life member, player or staff if employed, directly or indirectly connected or to take any other legal action as recommended by the Executive Committee.

(p) To frame Bye-Laws in accordance with the rules of the BAI. To approve guidelines for the better functioning of Goa Badminton Association.

(q) To get recognition of Sports Authority of Goa, G.O.A. or any required body.

(r) To appoint a Coach for the Association duly specifying the term of his appointment.

(s) To appeal to the BAI for any disputes.

10- Executive Committee

All the affairs of the association shall be administered by the Executive Committee consisting of the President/Four Vice Presidents, One Honorary Secretary, One Joint Secretary (Optional), One Honorary Treasurer, One Joint Treasurer (Optional) and not more than Seven Members from Clubs and Life Members.

(a) The terms of the office bearers and members of the Executive Committee shall be four years, unless, they resign office before the expiry of their term. Any member who ceases to satisfy rules of the association, shall automatically cease to be a members of the executive committee immediately.

(b) The term of elected office-bearers will be four years and he/she can seek election for further terms.

11- Power and Duties of the Office Bearers

(a) Advisor:

The General Body shall be empowered to elect an adviser to the Executive Committee, if the members so desires.

(b) President:

The President shall be elected by the General Body, not necessarily from among its members. He/she shall convene and preside over all the meetings of the General Body and Executive Committee. In case of equality of votes, he/she shall have a casting vote. If, in the opinion of the President, an emergency has arisen which requires immediate action, he/she shall take such action as deemed necessary and shall report the same at the next General Body meeting or the Executive Committee, whichever in the ordinary course would have dealt with the matter.

(c) Vice President:

The Vice Presidents shall be elected from among the members of the General Body. In the absence of the President, one of the Vice presidents shall be elected to the Chair and shall exercise all the powers of the President.

(d) Honorary Secretary:

The honorary Secretary shall be elected by the General Body, from among its members. He/she shall carry on correspondence on behalf of the Association and give effect to the regulations of the General Body and Executive Committee. He/she shall be responsible for the maintenance of other records or registers as well as the custody of all papers of the Association and for carrying out other duties that may be entrusted to him/her. He/she shall cause Minutes of the General Body and the Executive Committee Meeting of the Association to be correctly recorded and confirmed and kept including the reports of all Sub-Committee Meetings, shall convene the General Body and Executive Committee Meetings whenever desired by the President, or at least seven members of the Executive Committee for calling the Executive Committee Meeting with a notice of one week and shall prepare and submit an annual report on the activities of the Association to the General Body, through the Executive Committee. Shall represent the Goa Badminton Association in any suit by or against it.

(e) Honorary Joint Secretary:

The Honorary Joint Secretary shall be elected by the General Body from among its members. He shall assist the Honorary Secretary in the discharge of his duties and

perform such other duties as may be entrusted to him from time to time by the Committee. (This post is optional and will be decided by the General Body).

(f) Honorary Treasurer:

The Honorary Treasurer shall be elected by the General Body from among its members. He/she shall exercise general supervision over the funds of the Association and advise the Executive Committee as regards its financial policy. He/she shall collect all subscription due and donations payable to the Association and keep a regular account of receipts and disbursement. He/she shall be responsible for all money disbursed and received by the Association from whatever sources derived, shall issue receipts from the same on the official form, he/she shall also submit to the Executive Committee a statement of the receipts and expenditure, the balance-sheet as audited and the financial estimates. He/she shall pay all bills certified by the Honorary Secretary.

(g) Honorary Joint Treasurer:

The Hon. Joint Treasurer shall be elected by the General Body from its members. (This post is optional and will be decided by the General Body).

12- The decision of the Executive Committee shall be final in all matters which are otherwise not in consistent of the Rules & Regulations except as otherwise deferred by the General Body.

13- Annual General Body Meeting

(a) The Annual General Meeting of the Goa Badminton Association shall, as far as possible, be held every year, preferably in the second week of May, with the consultation of the President.

(b) Seven clear days notice of all general body meetings shall be given to all the authorized representatives of affiliated units, Life Members and Office Bearers of the Association whose names are in the records of the Association.

(c) Notice of resolution to be moved at any meeting of the General Body shall be sent in writing to the Hony. Secretary, prior to the issue of the meeting notice. Resolution to be moved at the Annual General Meeting shall be included in the Agenda.

14- The business at an Annual General Meeting

(a) Confirmation of the Minutes of previous Annual General Body Meeting and Special General Body Meeting if any held.

(b) Adoption of the Annual Report.

(c) Passing of the audited statement of account and the budget estimates by the Hony. Secretary/Treasurer.

(d) The election of office bearers and members of Executive Committee and to nominate Chief Patron and Patrons for the four year term. (This shall be included in the agenda of every quadrennial General Body Meeting and not every Annual Meeting).

(e) Appointment of Auditors.

(f) To fix up dates for all championships.

(g) To consider valid resolution, amendment or alteration in any rule as passed and approved by the executive committee of Goa Badminton Association and same shall be circulated to the members along with the agenda.

15- Extra Ordinary General Body Meeting

(a) An extra ordinary General Body Meeting may be called at any time by a resolution of the Executive Committee or on requisition addressed to the President with copy to the Hony. Secretary in writing by at least by one fourth of the members of the Association or at the discretion of the President, to consider such matters as may be mentioned in the Resolution or Requisition or as may be in dictated by the President or Hony. Secretary shall give not less than 07 days notice of such meeting to all members, shall also circulate, with the notice a copy of the agenda. No other business other than the subjects included in the agenda shall be transacted at such meetings.

(b) In case such a meeting is not called by the hon. Secretary or the President, within 6 weeks of the receipt of requisition, then the members singing the requisition shall have a right to call such meeting after giving due notice to the members.

16- Special General Body Meeting

The name or the articles/Rules of the Association may be amended by auditions, deletion, changes etc., by resolutions passed at a Special General Meeting, convened for this purpose of which written or printed notice shall have been delivered or sent by post to every member of the association, 7 days prior to the date of the Special General Meeting and the resolutions proposing amendment is passed by two third members present cast in favor of the resolution by the members of the Association.

17- Attendance, Voting rights and mode of voting at General Body Meeting

(a) Each affiliated unit shall be entitled to nominate one delegate to represent it at every General Body Meeting, besides every life member, who has attained and confirmed of membership prior to one year.

(b) Such delegates shall either be the office Bearers or members of the Executive Committee of the respective member organizations.

(c) The name of each delegate shall be sent or given in writing by the secretary of the affiliated unit, or by the life member himself to represent at the General Body, to the

Honorary Secretary of the Association before the commencement of the General Body Meeting along with the nomination.

(d) In an event there are less members to form the Executive Committee, then the General Body, shall nominate sports personalities, ex-players or persons that could help in the development of the game.

(e) The voting right shall vest with authorized and eligible delegates as defined in rule and who have paid their annual fees.

(f) Same as provided otherwise in these rules or bye-laws, voting shall be by ballot or raise of hands and any amendment to the constitutions shall be taken by majority of at least two third of the members present.

(g) The Minutes of all the meeting of the Goa Badminton Association, shall be recorded by the Honorary Secretary and confirmed at the next General Body Meeting.

18- Quorum

At any General Body Meeting of the Goa Badminton Association, 1/3 of the total members of the General Body shall form a quorum. If at any meeting there is no quorum, the meeting shall stand adjourned and shall be held after half hour at the same place and at the same time. No quorum shall be necessary at this adjourned meeting. Except for want of quorum, no meeting of the General Body or Executive committee, once called, shall be adjourned unless two thirds of the members present ask for the adjournment. The quorum should be 60% of the total membership if there is any amendment to the constitution.

19- Chairman at a General Body Meeting

The President or in his absence any one of the Vice Presidents or in the absence of any or all of them, members present will elect, a chairman from amongst them and he/she will preside at any General Body Meeting and shall have casting vote besides his/her vote in the case of equality of votes on any item of agenda.

20- Right of interpret rules

At any General Body Meeting the President or Chairman in the house, shall have the sole right to interpret the Rules and decide all points of order or procedure raised by members and his/her decision shall be binding and final.

21- Executive Committee

(a) The executive committee (here in after referred to as the committee) shall consist of the One President, Four Vice-Presidents, One Honorary Secretary, One Joint Secretary, One Honorary Treasurer, One Joint Treasurer (optional), One adviser (optional) and not more than seven members from among its members.

(b) Sanction and control expenditure in accordance with the budget approved by the General Body and shall generally supervise and conduct the business of the Association.

(c) The committee shall hear and decide all questions submitted to it. All its decisions shall be complied forthwith, but an appeal may be filed with the General Body by any member who is dissatisfied with the decision of the Committee within 15 days from the date of the Communication of the decision.

(d) Appoint Sub-Committees deemed necessary and consider the report submitted by such sub-committees.

(e) Frame Bye laws in accordance with the Badminton Association of India Rules and to be placed before Special General Body Meeting.

(f) To print, publish and circulate rules, periodicals or leaflets, profile, News letters DVDs and VCDs, contract web sites etc., in furtherance to the aims and objects of the Association.

(g) To impose and enforce penalties for any violation of the Association Rules by affiliated units, Officials and/or individuals.

(h) To declare any player on evidence as a professional or to reinstate as an amateur.

(i) To conduct enquiry on any affiliated unit, life member, player or official. Call for all papers connected with the enquiry and take any action of suspension, penalty etc.

(j) To enforce standardization of constitution of the affiliated members, in line with the rules and Bye-Laws of the Association except in respect of composition of the Executive committee.

(k) Employ such staff including a paid office Assistant, Watchman, as it may deem necessary, for the smooth working of the Association and fix their remuneration and term of service.

(l) Fill in any vacancy that may occur in the Executive committee during its tenure. Who shall continue until the term of the member whose vacancy such option is made.

(m) To nominate, EC members with or without any voting power whenever required.

(n) To obtain the expertise opinion of former players, Officials and other Personals to promotion the game and improve the running of administration of the Association in the better way.

22- The Committee shall ordinarily meet three times in a year or often if necessary.

(a) A member of the Committee, who did not attend three meetings consecutively without leave of absence in writing, will automatically cease to be the member of the committee.

(b) One Meeting of the Executive Committee shall each year be held at the time of AGM, at the same venue.

(c) The agenda for the meeting after the AGM shall inter-alia include, the following:
   i) Confirmation of the minutes of the last meeting.
   ii) Matters as may be brought forward with the permission of the Chair.

(d) The time, date and place for a subsequent meeting shall be fixed by the Hony. Secretary in consultation with the President.

(e) The quorum for such meeting shall be ¼ of its members.

(f) Copies of the proceedings of the meeting can be obtained from the Secretary, after ten days from the date of the meeting.

(g) Any member of the Executive Committee desirous of raising any matter at a forth coming meeting of the Executive Committee shall give seven days notice to the Honorary Secretary prior to the meeting and the subject matter of such notice along with the name of the proposal shall appear on the agenda of the meeting.

23- Affiliation

(a) Affiliated units: New Clubs, shall apply for recognition and membership and desire to take part as an affiliated unit to the Honorary Secretary and shall send an amount of Rs.1000/- (One Thousand Rupees only) towards admission fee and Rs.1000/- (One thousand only) as annual membership fee, with a copy of the rules and regulations a list of the office bearers and the list of units affiliated to it along with an undertaking that they shall abide by the Memorandum and Rules in existence from time to time.

(b) New Life Members shall be enrolled by a formal application, to the President, along with a life Membership fee of Rs.20,000/- (Rupees Twenty Thousand only).

(c) The General Body, may change the affiliation fee, by a 2/3 majority.

(d) The acceptance or rejection of such application shall rest with the Executive Committee, but an Association whose application is rejected may appeal to the General Body. If the application also be rejected, the amount of admission and affiliation fee shall be refunded.

24- Affiliated units

(a) Shall confirm to the rules, regulation and bye-Laws of the Association in force from time to time.

(b) Shall submit the Annual Reports, Audited Statement of Accounts and list of the Executive Committee and affiliated units to the association within one month from date of conclusion of AGM but not late than 31st March.

(c) Shall conduct at least one All Goa major ranking championships in Mini, Junior or Senior events and sent its reports to the Honorary Secretary.

(d) Shall follow the guide lines framed by Goa Badminton Association.

(e) Shall send its members to participate in State Championships of minimum two categories every year.

(f) Shall give in writing to the Hon. Secretary of GBA, postal address for correspondence, which shall be known as the official correspondence address of the affiliated unit.

25- Disaffiliation and resignation

(a) Disaffiliation: If the annual subscription remains unpaid for more than three months, the committee may disaffiliate the defaulting affiliated unit or associate member after giving a notice after the expiry of due date.

(b) Resignation: An affiliated unit desirous of resigning from the Association may give a written intimation thereof, to the Secretary on or before 31st December and the Executive committee shall accept resignation provided that no amount is due to the association by such applicant.

26- Suspension or Expulsion

If an affiliated member or official directly or indirectly connection with the Association refuses or neglects to comply with any provision of the Rules, specially rule 29 (Prohibition), or is guilty of such conduct as the Executive committee deem likely to affect the character or stability or interest of the Association, such official or affiliated member, shall be liable for expulsion or suspension for such periods as the General Body may fix by a resolution, provided that not less than 2/3 of the members of the General Body present at such meeting shall have voted in favor of the same, provided also that at least 14 days before the meeting, at which such resolution is passed. Such Official or affiliated unit shall have had notice thereof and of the intended resolution, for his/her expulsion or suspension and that he/she at such meeting and before passing of such resolution, have had an opportunity of giving orally or in writing, any explanation or defense he/she may think fit. Refusal, to accept the service of the notice shall be regarded service of that notice. On the adoption of such resolution a member, official or affiliated unit shall not have any claim what so ever against the Association.

27- Re-admission

An affiliated unit or member, removed from the list of membership under rule 26, may be re-admitted, if the Executive Committee is satisfied with the appeal made by such unit and if the subscription fee and dues be paid. Expelled affiliated units or members may be re-

admitted, by the General Body, by a two third majority of the members present at the General Body meeting.

28- Bank Account

Account or Accounts in the name of the Goa Badminton Association shall be maintained in Scheduled banks as approved by the Executive Committee and shall be operated by any Two members from the Honorary Treasurer, the Honorary Secretary or the President.

However, the General Body may give special permission, by a resolution, passed with 2/3 majority, to open accounts in different names, the event is held, to felicitate the smooth flow of the event.

29- Prohibition

(a) No player in Goa, if invited to play outside Goa, shall play in any tournament which has not been duly sanctioned by GBA and BAI or in any tournament or competition prohibited by the Committee or an affiliated unit. No organization or club affiliated to an organization shall accept the entry of any player who has been prohibited from taking part in any open tournament or exhibition game outside Goa without permission of the association.

(b) In the event of any rule, regulations and bye-laws being flouted by any affiliated unit, the executive committee can stop the affiliated unit from organizing or participating in any tournament for a period to be specified. Likewise the affiliated Units can exercise similar power on their units.

(c) No affiliated units shall amend their constitution, with reference to Badminton, without the prior approval of the Goa Badminton Association.

(d) No player or official will criticize the Association or its units or its office bearers through public media. He/she shall be liable for severe punishment including suspension.

(e) Persons working as Badminton coaches (full time or part time) are not eligible to participate in any recognized tournaments (except veterans) or to hold any post as office bearers of members in Goa Badminton Association or in its affiliated and recognized units.

30- The Colours

The colours of the Association will be dark blue, with white and or light blue. The logo or badge of the association shall be a shuttlecock placed angularly at 45 degrees from the name “Goa Badminton Association” The colours and badge of the Association shall be worn by any player who has represented or may represent the Association as a player or as an Official in any match or competition or at an official function.

31- Rules

(a) No alteration or amendment or additional of these Rules shall be made except at a special General Meeting.

(b) Notwithstanding anything provided herein, the General Body shall have the powers to do and execute any act and deed, which is not provided herein.

32- DISPUTES

(a) All disputes between the members shall be referred to the Badminton Association of India for a verdict, as per prevailing guidelines of the BAI and that of the IBF.

(b) The Goa Badminton Association can sue and can be sued through the Honorary Secretary, who shall be in charge of the headquarters. All the cases should be filed at the Headquarters of the Association.

Goa Badminton Association,

Panaji,

भारतीय गैर न्यायिक

बीस रुपये

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Rs.20

TWENTY RUPEES

INDIA

INDIA NON JUDICIAL

गोंय गोवा GOA

Date 15-1-14 Sr No. 5278 Value Rs. 20/-

Name of Purchaser Self Chit Vaz 05AA 341827

Resident of Panaji Goa

Place of Vendor: Panaji.

M/s Monica F. C. D'Souza

Licence No. AC/STP/VEN/01/2013 dt. 7/08/2013

Sign of Vendor Sign of Purchaser

Inspector General of Societies/ /District Registrar, North Goa.

ENDORSEMENT

This Society has not renewed its Registration Certificate till today. Therefore, it becomes an unregistered Society under section 3(B)(5) of the Societies Registration (Goa Second Amendment Act 1998

CERTIFIED COPY

It is hereby certified that the file registered under No. 56/GOA/1988 existing in the records of this office relating to the registration of the Society "THE GOA SWIMMING ASSOCIATION" Contains "RULES AND REGULATION" which is as follows:

NOTARY
Rajendra G. Fauzdar
JUDICIAL DIVN
OF SALCETE
Reg. No 166
Exp 01:20-05-2019
GOVT. OF GOA. (INDIA)

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THE GOA SWIMMING ASSOCIATION

CONSTITUTION

Inspector General of Societies/
/District Registrar, North Goa.

1. Name

1. The name of the Association is Goa Swimming Association.

2. Object

1. The object of the Association is the promotion of the sports of swimming in the State of Goa.

3. Classes of Membership

1. Membership of the G. S. A. shall be open to all Clubs, Associations, Institutions, Societies and Committee, hereinafter referred to as Member Clubs, within the territories of Goa having as one of their main objects the promotion of the sport of swimming.

2. Any person interested in the sport of swimming shall be eligible as a candidate for election as a Life Associate Member or ordinary individual member.

4. Admission to Membership

1. Every application for membership shall be submitted in writing to the Honorary Secretary General furnishing such particulars as may be required by the Council. The application shall be supported by at least two members of the G. S. A.

2. Individuals interested in the sport of swimming may apply for the grant of Life Associate or Individual Membership. His/Her application has to be supported by two Life Associate or Individual members.

3. The Council shall have full authority to accept or reject any application for membership without assigning any reasons therefor. The decision shall be taken by a simple majority in the Council.

4. The Hony Secretary General will intimate to the applicant that the membership has been granted.

5. Clubs or other organisations elected to membership, or individuals elected to membership shall be deemed members of the Association only from the date of receipt of their first subscription.

6. Application for membership will be made on an appropriate form which may be obtained from the G.S.A. Secretariat.

5. Entrance Fees/Subscription

1. The entrance fee to the Association, which is payable on application, shall be as follows:-

(a) Clubs, Associations, Societies, Institutions, Committees	Rs.300/-
(b) Life Associate Members	Rs.200/-
(c) Individual members	Rs. 25/-

2. Annual Subscriptions payable by members are as follows:-

(a) Clubs, Associations, Institutions, Committees	Rs.100/-
(b) Life Associate Members	Rs.NIL
(c) Individual Members	Rs. 10/-

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3. All subscriptions payable to the Association shall become due on 1st April. In the case of a new member, the subscription shall be payable within 2 months of election and shall cover the remainder of the current financial year.

4. No member shall be entitled to any of the rights or privileges of membership until the subscription for that year and all arrears (if any) have been paid by 30 June of the current year.

5. The Council shall have the right to revise the rates of entrance fee/subscription.

5. Cessation of Membership

1. Any member club, desirous of retiring from the Association shall notify its intention in writing to reach the Honorary Secretary General on or before the thirty-first March. Otherwise it shall be liable to pay the subscription for the following year.

2. Any Member Club/Life Associate Member/Individual member adjudicated bankrupt shall ipso facto cease to be a Member provided that it shall be at the discretion, of the Council to reinstate it as a Member if they shall think fit.

3. The Council may, in their absolute and unfettered discretion, at any time cancel the membership of any member club/life associate member provided that no such action shall be taken before giving the party concerned a chance to be heard.

4. The Council may cancel the membership of any Member whose subscription remains unpaid for more than one year after the same becomes due, provided that it shall be at the discretion of Council to reinstate it as a Member if they shall think fit.

5. Without prejudice to the provisions of Rule 4.3. hereof, if the conduct of any Member is such as shall in the opinion of the Council be injurious to the character or interest of the Association or render it unfit to remain a Member of the Association, the Council may expel such Member provided that any Member whose expulsion is under consideration shall be entitled to offer an explanation either orally or in writing to the Council before a resolution for expulsion is put to vote.

6. Privileges of Membership

1. All members shall be entitled to receive, free of charge, a copy of all publications by the Association.

2. All members shall be entitled to participate in any swimming championships/races held in Goa by another member club subject to such local rules and conditions framed by the club under whose auspices the swimming race is held.

3. All members shall be entitled to receive notice of, and to attend General Meetings of the Association.

7. The Council

1. The affairs of the Association shall be managed by the Council.

2. The Council shall consist of the following:

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President, the Vice President, Honorary Treasurer and Honorary Secretary General and 3 members who will be elected as per the provisions of clause 9 below.

8. The decisions of the Council will be final in all matters concerning the Association and there will be no separate management, except as authorised by the Council.

8. Election to the Council .

1. The President, the Vice President, the Honorary Treasurer the Honorary Secretary General and 3 council members of the Association shall be elected at a General Meeting.

2. Each member club shall be entitled to propose one candidate for each of the elective offices of the Association. The names of such candidates, if any shall be communicated by the member club in writing so as to reach the Honorary Secretary General 8 days before the date of the General Meeting at which the election is to take place.

3. The term of the office of all the office bearers will not exceed four years.

4. No office bearer shall hold the office for more than two terms.

5. Any post of office-bearer of the Council falling vacant during a term, shall be filled by nomination by the President from amongst the Members of the Association.

6. In the unlikely event of a General Meeting not taking place in a year in which elections to the Council are to take place, the Council will continue in office till a general meeting does take place or till a Special General Meeting is held for the purpose of elections.

9. Duties of the Council

1. The Council shall manage the affairs of the Association according to the Rules and shall take such steps as they may consider desirable for the promotion of the sport of swimming.

2. The Council shall apply the funds of the Association to the object of the Association or to such other purposes as they shall deem expedient in the interests of the Association.

3. The Council shall cause proper books of accounts to be kept of all income and expenditure and of all dealings with the assets of the Association and shall present at the Annual General Meeting each year a duly audited Income and Expenditure Account and Balance Sheet.

4. The Council may appoint sub-committees as they may deem necessary, and may delegate to them such of the Powers and duties of the Council as they think fit.

5. The Council may meet together for the despatch of business, adjourn and otherwise regulate their meetings as they think fit.

6. The Council may invite persons of eminence to be Patrons of the Association.

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10. Proceedings of the Council

1. All matters may be dealt with by correspondence with the Council members by the Honorary Secretary General (except when the Council is to meet) and the decisions received from members of the Council will be submitted to the President by the Honorary Secretary General. The President shall arrive at the final decision through simple majority of the decisions conveyed by the members.

2. The President, or in his absence, the Vice President shall take the chair at the meetings of the Council. If neither the President nor the Vice-President shall be present at any meeting within fifteen minutes after the time appointed for holding the same, the members of the Council present shall choose one of their members to be Chairman of such meeting.

3. The Council shall meet for any special business at the request of at least three of its members who shall also notify the Honorary Secretary General the nature of business to be dealt with.

4. At all meetings of the Council, three Members (of these entitled to vote) shall form a quorum.

5. The Council shall cause proper minutes to be made of all proceedings of the Council.

11. Duties of Officers of the Association

1. President - The President shall preside at all meetings of the Association and perform such other duties as may be delegated to him by the Council.

2. Vice-President - The Vice-President shall perform all the duties of the President and also preside at all meetings of the Association during the absence of the President.

3. Honorary Secretary General - The Honorary Secretary General shall keep a true record of the proceedings of all meetings of the Association and of the Council in a book provided for the purpose and conduct all correspondence of the Association.

4. Honorary Treasurer - The Honorary Treasurer shall collect and receive all monies due to the Association and deposit thesame in the name of the Association in such banks as may be provided by the Council. He shall pay all accounts contracted by the Association and keep an accurate statement of receipts and expenditure in a book or books provided for that purpose. He shall present at each Annual General Meeting of the Association a statement of receipts and expenditure of the Association and of the funds in his control.

5. The Honorary Secretary General shall have the authority to incur financial liability to the extent of Rs.2,000/- on any one item and not more than Rs.10,000/- in any one year and to pay it without reference to the Council. Any expenditure in excess of that sum shall require the prior approval of the Council.

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12. Secretariat

1. The Secretariat of the G.S.A. shall consist of the President, the Vice President, Honorary Secretary General, and Honorary Treasurer.

13. General Meetings

1. The General Meeting of the Association shall be held each year on such day and at such time and at such place in Goa as the Council may determine. Notice of any resolution/nomination to be proposed at this meeting shall be sent to the Honorary Secretary General within 10 days of the receipt of notice calling for a General Meeting.

2. The Council may call a special Meeting whenever they consider such a course necessary, and upon the requisition, in writing, of five members entitled to attend and vote at a General Meeting, they shall call a Special General Meeting to consider such matters as shall be stated in the requisition.

3. Thirty days notice at least of any General Meeting shall be given to each member club entitled to attend such meetings. Such notice shall specify the place, the day and the hour of the meeting and the general nature of the business to be transacted, and may be accompanied by voting papers for use in the event of a poll being demanded.

14. Procedure at General Meetings

1. At all General Meetings the Chair shall be taken by the President, or in his absence by one of the Vice-President. If neither the President nor the Vice-President shall be present within fifteen minutes of the time appointed for holding the meeting, the members present shall choose one from amongst them to take the Chair.

2. No business shall be transacted at any General Meeting unless a quorum is present when the Meeting proceeds to business, and for all purposes the quorum shall be members personally present and not being less than six. If within half-an-hour from the time appointed for the meeting a quorum be not present the Meeting if convened upon the requisition of, or by, members shall be dissolved. In any other case it shall stand adjourned to the same time, and the same place on the day following. At any such adjourned Meeting the members present whatever their number, shall have power to decide upon all matters which could properly have been disposed of at the Meeting from which the adjournment took place.

3. The Chairman, may with the consent of the Meeting, adjourn any General Meeting from time to time and from place to place, but no business shall be transacted at any adjourned Meeting other than the business left unfinished at the Meeting from which the adjournment took place.

4. Every question shall be determined by a simple majority of votes unless otherwise expressly provided by these rules.

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5. A resolution put to vote of the Meeting may be decided by a show of hands, unless before or upon the declaration of the show of hands, a poll be demanded by the Chairman or at least five persons present and entitled to vote at the Meeting, and unless a poll be so demanded a declaration, by the Chairman that a resolution has on a show of hands been carried, or carried unanimously or by a particular majority, shall be conclusive and an entry to that effect in the Minute Book shall be conclusive evidence thereof.

6. If a poll be demanded in the matter aforesaid, it shall be taken at such time and place and in such manner as the Chairman may direct and the result of poll shall be deemed to be the resolution of the meeting at which the poll was demanded. Members who were not present at an original meeting shall be entitled to attend and vote at an adjournment thereof.

7. In the case of equality of votes, either on a show of hands or on poll, the Chairman of the Meeting shall be entitled to a further or casting vote.

8. The demand of a poll shall not prevent the continuance of the Meeting for the transaction of any business other than the question on which a poll has been demanded.

15. Voting Power at General Meetings

1. Every Member Club shall be entitled to two votes. Life Associate Members/Ordinary Members shall be entitled to one vote each.

A Member Club shall be entitled to depute one or more representatives to attend on its behalf the General or other meetings of the Association but shall appoint only one of them by name to exercise all its rights of voting. Production of the voting papers or paper issued to a Member Club which is entitled to vote at a General Meeting of the Association shall be deemed to be due authorisation to the bearer to vote on such member clubs behalf at that Meeting.

16. Procedure on Ballot

1. A ballot paper shall be sent to a Member Club/Life Associate Member/Ordinary member in respect of each vote to which the Member Club is entitled on a ballot in accordance with Rule 9.2 hereof.

2. Properly completed ballot papers received by the Association's Honorary Secretary General not later than twenty-four-hours before the time fixed for the General Meeting at which the result is to be declared shall alone be taken into account.

17. Racing Rules

1. The Association shall adopt as a national code of Racing Rules those of the Swimming Federation of India subject to the special provisions required by the Association where latitude is allowed to such modifications as local conditions may render necessary.

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18. Appeals

1. Appeals from Clubs, Associations, etc., shall lie on a protest under the Racing Rules to the Swimming Federation of India.

19. Settlement of Disputes/Conflicts within the members of G.S.A.

1. All Member Clubs shall include in their constitution a provision that they shall have all unresolved disputes regarding swimming championships settled by G.S.A. under the Arbitration Act 1940.

2. Every Member, including Life Associate Member shall be deemed to continue its membership of the G.S.A. on the specific condition that it voluntarily surrenders its right of seeking redress in any court of law.

3. All unresolved disputes arising within Member Clubs ie., Clubs, Association, Institutions, Societies and Committees affiliated to G.S.A. shall be referred by them to G.S.A. for settlement under the Arbitration Act 1940. For this purpose G.S.A. will elect a panel of 4 arbitrators, to be decided by the Council at Council Meeting. Out of the panel, parties to disputes will select one arbitrator each and the third arbitrator out of the said panel will be mutually agreed upon by the two arbitrators. The Arbitration proceeding shall be completed within the period specified under the Arbitration Act or within the time extended by the Arbitrators with the consent of the parties.

4. In the event of a dispute within G.S.A. or between one of the members affiliated to S.F.I., the unresolved dispute will be referred to S.F.I. for settlement by arbitration.

20. New Rules, Amendments and Alterations.

1. A notice of any alteration or addition to the Rules intended to be proposed by a Member of the Association shall be duly seconded by another Member and shall be given to the Honorary Secretary General in writing before two months if the same is to be proposed at the Annual General Meeting or at a Special General Meeting at which the same is to be brought forward and full particulars of any such proposed alterations or additions shall be set out in the notice convening the Meeting.

2. Any proposed alteration or addition shall be put to vote at the Meeting and provided that, on a show of hands or if demanded on a poll, a majority of not less than two-thirds of the votes cast by such members as being entitled so to vote in person or by proxy, shall be cast in favour of such proposed alteration or addition, the same shall be deemed to be carried.

21. The Relation between G.S.A. S.F.I. & S.A.G.

1. G.S.A. shall be guided generally by the statutes, rules, regulations, bye-laws directions and instructions issued from time to time by Swimming Federation of India as relating to the conduct of the game and Sports Authority of Goa relating to general administration.

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Inspector General of Societies/
/District Registrar, North Goa.

22. Notices

1. A notice or any other document may be served by the Association upon any Member Club either directly or by sending it through the post addressed to such member Club at its last known address, but the accidental ommission to give such notice or other documents or the non receipt of such notice or other document by any such Member Club, shall not invalidate any resolution passed or election concerned herewith.

23. Auditors

1. The General Body shall have power to appoint an auditor annually and to fix his remuneration.

24. Year

1. The financial year of the Association shall be 1st April to 31st March.

Certified that this is a correct copy of the Original Rules and regulations of the Society of 'GOA SWIMMING ASSOCIATION'.

Sr. No.	Name	Designation	Signature
1.	Anand V. Madgavkar	President	
2.	Vijaykumar G.S. Amonkar	Vice-President	
3.	Gopal Gonal	Secretary	
4.	Annand Mashelkar	Treasurer	
5.	Srivallabh Kamat	Member	
6.	Richard Rodrigues	Member	
7.	Anand V. Madgavkar	Member	

NOTARY
JUDICIAL DIVN. OF SALCETE
Reg. No. 166
20-05-2019
GOA. (INDIA)

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Inspector General of Societies/
/District Registrar, North Goa.

(19)

It is certified that this is a true Xerox copy of the original "RULES AND REGULATION" Of Society named "THE GOA SWIMMING ASSOCIATION" Under Registration No.56/GOA/1988.

Certified copy is issued at the request of Mr. Satchit Pai made in his application dated 15/1/2014 where it is stated that the same is required for official use and has 10 sheets serially numbered from1to10.

Fees of Rs.35/- (Rupees Thirty Five only) credited to the State Bank of India, Panaji by this office under Challan No.1098/ 13-14 dated: 22/1/2014.

Office of the District Registrar, North, Panaji, dated 31st January, 2014.

(V.T.HADKONKAR)
INSPECTOR GENERAL OF SOCIETIES/
D.R. NORTH GOA.

Compared by:

CERTIFIED TO BE TRUE
XEROX COPY OF THE ORIGINAL

Rajendra G Raut Dessai
ADVOCATE & NOTARY
MARGAO
STATE OF GOA (INDIA)

PLACE: MARGAO
Reg.no: 17454/2014
Date: 04-09-2014

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CERTIFICATE OF REGISTRATION

(See Rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. **286/GOA/2016**

It is certified that the Society **"ROLLER SKATING ASSOCIATION OF GOA"** has this day been duly registered under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of **24TH AUGUST 2016.**

(V.T.HADKONKAR) 24/8/2016

Inspector General of Societies
District Registrar (North Goa)

Office of Inspector General of Societies
North Goa, Panaji

Inspector General of Societies
/District Registrar, North Goa

CONSTITUTION OF
ROLLER SKATING ASSOCIATION OF GOA

Art.1 NAME OF THE SOCIETY:
ROLLER SKATING ASSOCIATION OF GOA

Art.1A Address of the Society H.No206, salvodor de Mundo, Brittona,Bardez, Goa

Art.2 AIMS AND OBJECTIVES:-The aims & objectives for which the society is established shall be under:

a) To promote, encourage, organize and control and regulate the game of Roller Skating and Rollball skating in the State of Goa.

b) The frame rules and regulations of the game as per the guidelines of the federation for hosting, organizing and conducting the International, National Regional, Zonal, State and other allied competitions, tournaments, championships (regular, invitational and memorial) as may be recognized by the federation.

c) To conduct examinations for judges, referees and Official to organize seminars, clinics, conferences, workshops, coaching and training camps and other allied functions to promote and propagate the game of Roller Skating and Rollball skating as per guidelines of concerned Federation.

d) To collect funds for the proposes for the promotion of the game of Roller Skating and Rollball skating to accepts donations, contributions, gifts, sponsorships or games from the government, private or any other legitimate source without prejudice to the interest of the association and that of the nation.

e) To admit or reject the membership of the individual, whose activities are prejudicial to the interest of the association or federation or that of the Nation

Inspector General of Societies
District Registrar, North Goa

f) To do all such and things as the association may consider necessary, conductive or incidental to the attainment or enlargement of the aforesaid aims and promotion of the game of Roller Skating and Rollball skating.

g) To buy repair make and supply all kinds of apparatus, equipment and appliances used in connection with sports and to sell them when no longer required for the purpose of the Roller skating Association.

h) To provide for its member a place of meeting with all the usual amenities.

i) To print and publish any periodicals books of leaflets that the association may think desirable for the promotion of the objects

j) To amalgamate or combine with another sports association having similar objects or being conducted so as to directly to benefit this association or to promote the objects which this association is formed to promote.

Art.3 DEFINATIONS:

In these articles of the association, unless the context otherwise require.

a) The "Association" shall mean the Roller Skating Association of Goa The "Body" shall mean the Governing Body of the Association.

b) The "Committee" shall mean the executive committee of the Association.

c) The "Rules" shall mean these rules as amended from time to time.

Art4. MEMBERSHIP

The membership of the association shall be opened to:-

a) Individuals including sportspersons, teachers, administrators, organizers in the field of Roller Skating and Rollball skating

Inspector General of Societies
District Registrar, North Goa

b) Any other person promotes Roller Skating and Rollball skating to whom the executive committee recommends.

c) All the persons above the age of 18 years with good character irrespective of sex shall be eligible for the membership of the association. Any individual seeking admission shall apply to the General secretary, in the prescribed form, the proposal shall be made by one member and seconded by another member of the association and should be accepted by 2/3rd of the general body members present and voting.

d) Those who are instrumental in the formation of the Roller Skating association will remain to be members till the life of the Roller skating association (This present managing committee members)

e) The Skaters and the skating coaches are not eligible for the membership of the Association

Art.5. MEMBERSHIP FEE

a) Individual and other members shall be required to pay annual membership fee of Rs. 250/-.

b) Life membership will pay a fee of 5,000/-.

Art6. TERMINATION/CESSATION OF MEMEBERSHIP

a) A member shall automatically cease to be a member:-

   a. On non-payment of membership or affiliation fee.
   b. On not attending three consecutive meetings.
   c. When involved in activities prejudiced to the interest of the Roller skating Association or Federation or the Nation.

Art7. RESIGNATION

Any member desires to resign from the Association may give a written intimation thereof to the secretary and the executive committee shall accept resignation provided that no amount is due to the Association by such applicant

Inspector General of Societies
/District Registrar, North Goa

Art.8 MANAGEMENT

a) The entire management of the association shall vest in the Executive committee (here in referred to as the Management)

1 President

2 Executive President

3 Vice presidents three (2)

4 General Secretary

5 Treasurer

6 Advisor

b) The term of the executive committee/Managing shall be a period of four Years and shall be added from out of the members of the General Body by 2/3rd majority of the members present and voting.

c) The executive committee/Managing may co-pt or invites not more than four Persons from amongst the sports journalists, sports doctors or any person related to the field of sports.

c) Sanction and control expenditure in accordance with budget approved by the General body and shall generally supervise and conduct the business of the association

d) A committee shall here and decide all questions submitted to it. All its decisions shall be complied for with but an appeal may be filed with the general body by any member who is dissatisfied with the decision of the committee within 15 days from the communication of the decision.

e) Appoint subcommittee deemed necessary and consider the report submitted by such sub committees.

Inspector General of Societ
/District Registrar, North Gr

f) Frame bye laws in accordance with the concerned Federation of India's rules and to be placed before the general body for its adoption

f) To impose and enforce penalties for any violation of the association rules by the members official's and skaters.

g) To conduct an enquiry on skaters, officials and members, take any action of suspension penalty etc.

h) Employ such staff including a paid office assistant, watchman as it may deem necessary for the smooth working of the association and fix their remuneration and term of service.

i) Fill any vacancy they may occur in the executive committee during its tenure who shall continue until the term of the member whose vacancy such option is made.

j) To nominate executive members with or without any voting power whenever it is felt necessary

k) To obtain the expertise opinion of former players, officials and other sports persons to promote the game and improve the functioning of the association in a better way.

Art.9 **POWERS**

a) **PRESIDENT:** - He/she shall preside over all the meetings of the General Body and the Executive Committee or any other Committee, when may be constituted by the general body, or executive committee. President shall in addition to his rights of voting as a member and right to form the different committees in the general body or managing committee from time to time as the need be for specific purpose.

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Inspector General of Societies
District Registrar North Goa

He/she shall be the chief executive of the association. If in the opinion of the president an emergency has arisen which requires immediate action he/she shall take such action as deemed necessary and shall report the same at the next General Body or the executive Committee, whichever in the ordinary course would have dealt with the matter.

He/she shall have the power to incur expenditure up to Rs. 25,000/- at a time to meet day-to-day expenses for which he shall submit the account along with bills/vouchers/certificates.

b) **EXECUTIVE PRESIDENT:-** In the absence of the President he/she shall preside over meetings and shall exercise the powers of the President. Similarly in the absence of the President or Executive President, one of the Vice President shall preside over the meetings and shall exercise the same powers.

c) **GENERAL SECRETARY:-** He/she shall be the executive officer of the association and shall be responsible for carrying on the work of the Association in accordance with the rules and regulations of the associations. He/she shall also be responsible to convene and conduct the various meetings of the association including those of General Body, Executive Committee or any other committee and implement the decisions taken in such meetings. He/she shall be the sole custodian of all records of the association. He shall have the power to incur expenditure up to Rs. 15,000/- at a time to meet the day-to-day expenses and submit the accounts along with bills/vouchers/certificates.

d) **TREASURER:** - He/she shall be the custodian of the funds of the association and shall keep and maintain al the accounts/records of all the receipts and payments on behalf of the association. He/she

Inspector General of Societies
District Registrar North G...

shall ensure that no amount is received from any anti national individual or organization and whose activities are unlawful or against the interest of the association /country. All receipts and payments shall be made with the approval of the general body, executive committee, and president of the General Secretary as the case may be. He/she shall also mobilize the funds for the association and shall prepare the budget, maintain the accounts and get them audited from a chartered accountant before presenting to the executive committee or the general body.

e) **EXECUTIVE MEMBERS**:- The Executive Members shall assist and guide the president, General Secretary and treasurer as and when their assistance and guidance is required in the interest of the Roller Skating Association

Art. 10 SPECIAL GENERAL BODY MEETING.

The Name or the articles/Rules of the Roller skating Association may be amended by additions, deletions, changes etc. by resolutions passed at a special General Body meeting convened for this purpose of which written or printed notice shall have been delivered or sent by post or email to every member of the Roller Skating association 7 days prior to the date of special general body meeting and the resolutions proposing amendment is passed by two third members present cast in favour of the resolution by the members of the association.

Inspector General of Stamps
/District Registrar, North Goa

Art.11 BANK ACCOUNT:-

A saving bank account shall be opened with any banks in the name of the Roller Skating Association which shall be operated jointly by two among the President, General secretary and the Treasurer.

Art.12 RECEIPT AND EXPENSES

The income of the Society/ Association will consists of

a) Membership fee, income from the conduct of skating activities, coaching camp, invitational tournament, exhibitions, publishing of manuscripts and competitions etc.

b) Governments grants, donation and income from any other sources.

Art.13 GENERAL BODY

It shall consist of all the members of the association i.e. the members of the executive committee and the life members. It shall have the following powers.

a) To admit or reject membership to the individuals applying for the membership in accordance with rules of the Roller skating Association

b) To regulate and control the functioning of the Roller skating association.

c) To lay down policies and guidelines for the development of the game of Roller Skating and Rollball skating in the state.

d) To conduct elections after every four years as per rules and regulation of the Roller skating association.

e) To impose the penalty or expulsion

f) To extend the tenure of the executive committee, if need be for a period as may be deemed fit but not more than 4 years.

g) To approve the expenses incurred by the Roller skating association on the conduct of various programmes, tournaments, camps and deputation of skaters and officails.

h) To approve the audited accounts of the Roller skating association.

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Inspector General of Societies
District Registrar

i) To consider and decide the matters are not covered by the constitution

j) To decide about the dissolution or merger with any other Sports Association in the largest interest of the game Roller Skating and Rollball skating

k) To accept donations, grants in each or kind from the government or public of private organizations/agencies.

l) To appeal to the concerned sports Federation of India for any disputes

m) To elect an advisor to the executive committee

Art.14 ELECTIONS

a) Elections to the executive committee shall be held every four years by the general body with a notice of at least 15 days, 2/3rd members present and voting shall form the quorum.

b) Elections shall be held by show of hands or if required by secret ballot

c) The president shall be the returning officer to hold the elections. In case the President is interested to contest for another term, she/he shall not be the returning officer and the Managing committee shall appoint another senior member of the society or a prominent sports person/ veteran in his/her place.

d) The result of the election shall be notified to the elected members in presence of all the members.
In case of equality the senior member in age shall be considered elected.

e) The managing committee members shall hold their post for the period of 4 years

f) The patron in chief shall be nominated from amongst prominent sports promoters and administrators.

Art.15. MEETINGS

General body: At least once in a year before 30th June.
Executive Committee: Four times a year.
However the general secretary with at least 10 days' notice can call emergency meetings of both the general body and executive committee. The quorum in such meetings shall also remain the same i.e. 2/3rd members present and voting.

Art 16 AMENDMENTS

The general body shall make any amendments in the form of addition or deletion with 2/3rd majority. However, all amendments shall be in conformity with the policies and directives of the government and will be carried out in accordance with section 12 and 12(A) of the Societies Registration Act,1860.

Art.17. SUSPENSION OR EXPULSION

The skaters registered by the association will not have a voting right. If a member or a registered players directly or indirectly connected with the Roller skating Association refuses to comply with any provision of the rules specially Art.19 such member shall be liable for expulsion or suspension for such periods as the general body may fix a resolution provided that not less than 2/3 of the members of the general body present at such meeting shall have voted in favour of the same, provided also that at least 14 days before the meeting at which such resolution is passed. Such official shall have had notice thereof and of the intended resolution for his/her expulsion or suspension and that he/she at such meeting and before passing of such resolution have had an opportunity of giving orally or in writing any explanation or defense he/she may think fit. Refusal to accept the service of the notice shall be regarded service of that notice. On the adoption of such resolution a member, official or a skater shall not have any claim what so ever against the Roller skating association.

Inspector General of Societies
District Registrar, North Goa

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Inspector General of Societies
/District Registrar, North Goa

Art.18 RE ADMISSION

A member suspended from the association under Art.17 may be readmitted if the executive committee is satisfied with appeal made by such persons may be readmitted by the general body by a two third majority of members present at the general Body meeting.

Art.19. PROHIBITION

a) No skater in Goa registered as player by the Roller Skating Association if invited to play or participate outside the state of Goa, Shall play or participate in any open tournament, exhibition match, demonstration and friendly match which has not been duly sanctioned or recognized by the Roller skating Association or concerned Federation.

b) No player or official will criticize the Roller Skating Association or its office bearers through public media. He /She shall be liable for action including suspension.

c) Persons working as skating coaches (full time or part time) are not eligible to participate in any recognized tournament or to hold any post as office bearer of the Roller Skating Association.

Art.20. DISSOLUTION

In case of dissolution of the association, the assets after meeting the liabilities if any, shall be utilized for the Associations having similar objectives of this society, keeping in view of the provision under section 13 and 14 of societies Registration Act,1860

Art.21 FINANCIAL YEAR

The financial year of the association shall be from first April to 31st March.The accounts shall be audited by the C.A every year and shall be closed by 3st March of the same year.

Art.22 VACANCIES IN MANAGING COMMITTEE (CO-OPTION)

Inspector General of Societies
District Registrar North Goa

If a vacancy has created in the MANAGING committee, the managing g committee shall have power to make necessary arrangements by co-opting a member from general body for the remaining period.

Art.23. **DISPUTES**

a) The disputes between the members shall be referred to the concerned Federation for a verdict, as per the prevailing guidelines of the Federation and that of International Federation.

b) The Roller Skating Association can sue and can be sued however all the cases should be filed at Headquarters of the Association.

CERTIFICATE

This is to certify that this is a correct copy of the original constitution of " Roller Skating Association of Goa"

Sr.No	Name	Designation	Signature
1	Shri Subhash Naik	President	
2	Shri Ananad Mazalikar	Secretary	
3	Smt.Hema Keni Randhawa	Treasurer	

It is certified that this is a true Xerox copy of the original "CONSTITUTION" of the Society "ROLLER SKATING ASSOCIATION OF GOA" under Registration No. 286/GOA/2016.

Certified copy is issued at the request of Mr. Subhash Naik made in his application dated 29/08/2016 where it is stated that the same is required for official record and has 14 sheets serially numbered from 1 to 14.

Fees of Rs 60/- (Rupees Sixty only) credited to the State Bank of India, Panaji by this office under Challan No. 328/2016-17 dated 01/09/2016.

Office of the District Registrar, North, Panaji, dated 02nd September, 2016.

(V.T. HADKONKAR)
Inspector General of Societies
District Registrar (North Goa)

Comparedby:

भारतीय गैर न्यायिक

पचास रुपये

रु.50

FIFTY RUPEES

Rs.50

INDIA

INDIA NON JUDICIAL

गोवा GOA

Serial No 2019 Place of Vendor Panaji-Goa. Date 29/08/2016

A 360180

Value of Stamp Paper 50

Name of Purchaser

Residence Name of Father

Purpose Transacting Parties

Dnaik

Sign. of Purchaser

Dhar Naik

Licence No AC/STP/VEN/LIC/07/2010

Inspector General of Societies
District Registrar, North Goa

CERTIFIED COPY

It is hereby certified that the file registered under No. 286/GOA/2016 dated 24/08/2016 existing in the records of this office relating to the registration of the Society "ROLLER SKATING ASSOCIATION OF GOA" Contains "MEMORANDUM OF ASSOCIATION" this is as follows:

MEMORANDUM OF ASSOCIATION
ROLLER SKATING ASSOCIATION OF GOA

Inspector General of Societies/ /District Registrar, North Goa

1. NAME:

The name of the society shall be Roller Skating Association of Goa.

2. Address of the Society :

The registered office of the association shall be located at C/O Subhash Naik No. 206, Salvodor Mundo, Brittona-Bardez - Goa. 403001.

Registrar, North Goa

3. OBJECTIVES OF THE SOCIETY

The aims & objects for which the society is established shall be under:

a) To promote, encourage, organize and control and regulate the game of Roller Skating and Rollball skating in the State of Goa.

b) The frame rules and regulations of the game as per the guidelines of the federation for hosting, organizing and conducting the International, National Regional, Zonal, State and other allied competitions, tournaments, championships (regular, invitational and memorial) as may be recognized by the federation.

c) To conduct examinations for judges, referees and Official to organize seminars, clinics, conferences, workshops, coaching and training camps and other allied functions to promote and propagate the game of Roller Skating and Rollball skating as per guidelines of respective Federation.

d) To collect funds for the proposes for the promotion of the game of Roller Skating and Rollball skating to accepts donations, contributions, gifts, sponsorships or games from the government, private or any other legitimate source without prejudice to the interest of the association and that of the nation.

Inspector General of Societies
/District Registrar, North Goa

e) To admit or reject the membership of the individual, whose activities are prejudicial to the interest of the association or federation or that of the Nation

f) To do all such and things as the association may consider necessary, conductive or incidental to the attainment or enlargement of the aforesaid aims and promotion of the game of Roller Skating and Rollball skating

g) To buy repair make and supply all kinds of apparatus, equipment and appliances used in connection with sports and to sell them when no longer required for the purpose of the Roller Skating and Rollball skating.

h) To provide for its member a place of meeting with all the usual amenities.

i) To print and publish any periodicals books of leaflets that the association may think desirable for the promotion of the objects

j) To amalgamate or combine with another sports association having similar objects or being conducted so as to directly to benefit this association or to promote the objects which this association is formed to promote.

k) To register the skaters of above 11 years age group in order to qualify them to attend the various tournament, camp etc of the Association

4. MANAGING COMMITTEE:

Inspector General of Societ
/District Registrar, North Go

The names, address, occupation and designations of the present members of the governing body to whom the management and control of the association is entrusted are given as under.

Sr.No	Name	Designation	Occupation	Address
1	Shri Subhash Naik	President	Journalist	No206,salvodormundo Brittona,Bardez,Goa
2	Shri Asif Ahamad	Executive President	Business men	NewgreenBldng,P.O.Box 314,opp.Kakodehardware Margao.
3	Shri Redento de Sousa	Vice President	Former Dy.Director Sports	H,No211 Sorvem, Guirim,Bardez
4	Shri Cruz Palha	Vice President	Former Dy.Director Sports	Near Maruti Service station, Porvorim, Bardez, Goa
5	Shri Sadanand Mazalikar	Secretary	Business men	Prime Sports Tiswadi,Panaji, Goa
6.	Smt.Hema Keni Randhawa	Treasurer	Teacher	KristenEden Apts, No520Ubo dando. St cruz,Goa
7.	Shi Vaibhav Marathe	Advisor	Business men	H.No,3/2,Jai Matadi, Bandora Ponda Goa

Inspector General of Soc
/District Registrar, North, Goa

It is certified that this is a true Xerox copy of the original "MEMORANDUM OF ASSOCIATION" of the Society "ROLLER SKATING ASSOCIATION OF GOA" under Registration No. 286/GOA/2016.

Certified copy is issued at the request of Mr. Subhash Naik made in his application dated 29/08/2016 where it is stated that the same is required for official record and has 06 sheets serially numbered from 1 to 6.

Fees of Rs 20/- (Rupees Twenty only) credited to the State Bank of India, Panaji by this office under Challan No. 328/2016-17 dated 01/09/2016.

Office of the District Registrar, North, Panaji, dated 02nd September, 2016.

(V.T.HADKONKAR)
Inspector General of Societies
District Registrar (North Goa)

Comparedby:-

Office of the District Registrar North Goa
Govt. of Goa

AMENDMENTS TO MEMORANDUM OF ASSOCIATION AS PER ANNUAL GENERAL BODY MEETING HELD ON 04.11.2018			
OLD CONSTITUTION		**AMMENDED CONSTITUTION**	
1	Name of the Society: Goa Amateur Athletic Association, Panaji	1	The name of Society is '**GOA ATHLETICS ASSOCIATION**'
2	Address of the Society: Registered Office of the Society shall be situated until such a time as permanent office of the Association has been set up at Panaji, where the General Secretary of G.A.A.A. Panaji resides. Govt. Quart. Flat No. 6-E, St. Inez, Panjim.	2	The registered office of the Society shall be situated at the residence of the General Secretary of the Goa Athletics Association, until such a time till permanent office of the Association has been set up.
3	Objects of the Society are:- to conduct sports activities and to: a. To promote and encourage athletic activities. b. To organise and control activities in Goa village-wise throughout Goa. c. To provide facilities for training in athletics and physical exercises. d. To stimulate interest of the people of this Territory in the promotion of athletics and to that end the formulation of State Amateur Athletic Association PANAJI for the development of athletics. e. To promote, encourage all the athletic activities on an amateur basis for men, women, boys and girls, etc. and maintain a general control and give its decision in all matters. f. To spread all the activities throughout the Union Territory of Goa, Daman and Diu and to educate young sportsmen in the field of Physical Culture and the spirit of Sportsmanship. g. To organise coaching camps for the young promising sportsmen and to conduct clinics under the supervision of	3	The objectives for which the Society is registered are : a. To promote and encourage Athletics in State of Goa. b. To organize and control Athletics in State of Goa. c. To promote Track & Field events in different categories. d. To render, as and when possible, financial assistance to individual athletes, officials and to affiliate organizations for the promotion of training in athletics and holding competitions, athletics/sporting events. e. To provide the athletes, coaches with new knowledge and technique in athletics. f. To enforce all rules and regulations of the Athletics Federation of India. g. To be the only official organization in-charge of all matters relating to athletics in the State of Goa. h. To guard and enforce the rules and conduct the activities as defined by AFI from time to time. i. To select and control the State Athletics Contingent for the National level Competitions conducted by AFI and if permitted by AFI to send team abroad for competitions. j. To stimulate the interest of the people of the State in promotion of athletics. k. To retain membership with AFI with rules, regulations and decisions of AFI. l. To impart physical education through the medium of Athletic Activities and take all the steps to assist the young sportsmen to develop their physique and have a healthy mind and a healthy body. m. To appoint office staff and other employees for the Association as may be

	qualified coaches from India and abroad. h. To promote, control and finance the visits of great athletes from outside the Territory and subject to availability of funds. i. To select athletes to represent the Territory in the National Championship and other competitions organised or recognised by the Amateur Athletic Federation of India. j. To affiliate Schools, Colleges, Clubs and other Institutions with this G.A.A. Association Panaji. k. To encourage the formation of sports clubs institutions for the promotion of Athletic Activities and to help and control them. l. To create and develop athletic activities and to foster a healthy spirit of sportsmanship in promising students of schools, collages and other members of affiliated clubs and thus enable them to develop a good physique and a good standard of the Athletic activities. m. To organise and control the Territory's Championship and other competition (of all the Athletic games). n. To receive grants-in-aid, donation and/or to raise funds for the purpose of the development of all athletic activities in the territory. o. To publish books, pamphlets, periodicals of interest to athletes and other literature to help and improve the athletic activities. p. To acquire sites in cities, towns and villages of the Territory		necessary and formulate service regulations for them. n. To take disciplinary action against any District Association/Club/Institutions/Departments/Individual Members for misbehaviour or any undesirable activity bringing discredit to the Association and athletics or which is prejudicial to the interest of the society and for not organizing meets at the district level and sending teams for various competitions.

	for athletic grounds, stadiums by purchase, lease or hire subject to availability of funds. q. To perform all such duties as may be seen to this State Association convenient and/or conductive for the attainment of the objects and for the enhancement of the status of the Association. r. To impart physical education through the medium of Athletic Activities and take all the steps to assist the young sportsmen to develop their physique and have a healthy mind and a healthy body. s. To appoint office staff and other employees for this State Association as may be necessary and formulate service regulations for them.		
	NEWLY ADDED	3A	For the attainment of aforesaid objectives the Association may:- a) Edit, compile, print and publish periodicals, books, brochures or leaflets. b) Accept or procure subscriptions, donations or sponsorships on such terms, as it may consider reasonable. c)To receive grants-in-aid, donation and/or to raise money for the Association for the benefit of Athletes and for organizing Competitions/Coaching Camps and other Athletics activities. d) Acquire movable or immovable properties on behalf of the Association and sell, lease, exchange, dispose of or otherwise deal with all or any part of such properties. e) To plan Coaching Schemes for the benefit of athletes of the State. f) Do all other things that may be necessary or expedient to promote the development of athletics in the State.

AMENDMENTS TO RULES OF ASSOCIATION AS PER ANNUAL GENERAL BODY MEETING HELD ON 04.11.2018			
OLD CONSTITUTION		**AMMENDED CONSTITUTION**	
1	NAME: The name of the Association shall be "GOA AMATEUR ATHLETIC ASSOCIATION – PANAJI", hereinafter referred to as STATE ASSOCIATION or G.A.A.A. Panaji.	1	**DEFINITION AND EXPLANATION** In these Rules, unless the context otherwise requires: a) Association shall mean the "**GOA ATHLETICS ASSOCIATION**" also known as "**GAA".** b) Members shall mean a duly approved and affiliated member of the "**GOA ATHLETICS ASSOCIATION**". 'Constitution' shall mean the Constitution of the **GAA**. c) 'General Body' shall mean and include the representative deputed by the members in accordance with the rules hereinafter contained and the person(s) having State Domicile. d) 'Committee' shall mean the Executive Committee of the **GOA ATHLETICS ASSOCIATION** constituted under the rules and regulations hereinafter contained. e) 'Recognized' shall mean the District/Club/Department, which are given recognition only for the purpose of participation.
2	COLOURS AND EMBLEM: The official colour and the emblem of the State Association will be fixed by the Executive Committee of the Association.	2	**COLOURS AND EMBLEM:** The official colour and the emblem of the State Association will be fixed by the Executive Committee of the **GOA ATHLETICS ASSOCIATION**.
3	HEADQUARTERS: The Headquarters of the State Association shall be in Panjim, Goa.	3	**REGISTERED OFFICE:** The Registered Office / Headquarters of the **GOA ATHLETICS ASSOCIATION** shall be situated at the residence of the General Secretary of the **GOA ATHLETICS ASSOCIATION**, until such a time till permanent office of the **GOA ATHLETICS ASSOCIATION** has been set up.
4	JURISDICTION: The jurisdiction of the State Association will extend over the whole Union Territory of Goa, Daman and Diu.	4	**JURISDICTION:** The jurisdiction of the **GOA ATHLETICS ASSOCIATION** will extend over the whole of State of Goa.

5	OFFICIAL YEAR: The official year of the State Association shall be the calander year i.e. from 1st January to 31st December, of every year.	5	**ASSOCIATION YEAR:** The official year of the **GOA ATHLETICS ASSOCIATION** shall be the financial year commencing from 1st of April.
6	AFFILIATION: The Association shall be affiliated to the "AMATEUR ATHLETIC FEDERATION OF INDIA, NEW DELHI".	6	**AFFILIATION:** a) Application for affiliation to from a District Athletics Association / Clubs / Promotional Unit / Department / Institutions shall be submitted to the Honorary Secretary along with a list of its office bearers for the current tenure along with the prescribed admission fees. b) The Honorary Secretary shall place before the Committee such applications for approval. The Committee may reject any application for affiliation without assigning any reason. In case of rejection of an application for affiliation, the fees deposited shall be refunded to the party concerned.
7	MEMBERSHIP: The membership shall be of the following categories:- i. Affiliated Clubs/Institutions ii. Individual Members iii. Life Members iv. Honorary Members v. Founder Members i. Affiliated Clubs / Institutions: Regular Clubs, Schools, Colleges taking part in Athletics on an amateur basis may become members of the State Association on payment of prescribed fees. ii. Individual Members: Individuals who are interested in promotion of athletic activities may become members of	7	**MEMBERSHIP:** The Membership of this Association shall be open to the under-mentioned, subject to approval by the General Body:- a) District Association b) Clubs / Institutions c) State Departments d) Life Members **NOTE:-** i. The Application for Membership shall be made to the Honorary Secretary in the prescribed Form. ii. Such applications shall be considered by the Executive Committee and can be accepted or rejected without assigning any reasons.

	the State Association on payment of prescribed fees. iii. Life Members: Individuals who take active interest in the promotion of athletic activities may be co-opted as life members at the discretion of the State Association. iv. Honorary Members: Individuals having rendered outstanding services in the Association or to the cause of the athletic activities may in rare cases be requested by the State Association to accept honorary membership. v. Founder Member: Clubs/Institutions, Individuals or Life Members, enrolled as such on the date of the first meeting for the foundation of the Association will be called as Founder Members.		
8	FEES: a. The fees payable to the State Association shall be: (i) Affiliated Clubs/Institutions: Registration Fee . . . . . Rs. 20/- Annual Subscription . . . . . Rs. 30/- (ii) Individual Members: Registration Fee . . . . . Rs. 5/- Annual Subscription . . . . . Rs. 20/- (iii) Life Members: Registration Fee . . . . . Rs. 250/- (Only Once) b. Fees will be paid to the General Secretary on or before 15th August, of every year.	8	**MEMBERSHIP FEES (ADMISSION FEE & ANNUAL RENEWAL FEE)** The Admission Fee & Annual Renewal Fee payable to the Association shall be as follows :- **Fee for Admission** / **Annual Renewal of Membership Fee** District Athletics Association / Clubs/ Institutions/ State Departments: Rs. 5,000/- / Rs. 1,000/- Organization of All India Character: Rs. 50,000/- / Rs. 10,000/- Promotional Units*: Rs. 50,000/- / Rs. 10,000/- Life Member: Rs. 5,000/- / NIL *These Units will be recognized for the purpose of participation for their respective department's name only. They will not be entitled to attend meetings of the Association. (Any Educational Unit will be treated at par with the District Association for the purpose of membership fee)

			NOTE: i) It shall be the duty of the affiliated unit/organization to send their annual renewal fee of membership and other dues to the Association by the end of the first month of the financial year. ii) The treasurer shall give thirty clear days' notice to the members concerned calling upon the member to clear the arrears failing which the membership shall be deemed as cancelled with effect from the 31st day of the date of notice. The Treasurer will also circulate the list of arrears to all members.
9	DEFAULTS AND PENALTIES: i. Representatives of the affiliated Clubs/Institutions shall have no right to attend and to vote or seek election at any meeting of the State Association or of a Committee or a Sub-Committee if the prescribed fees have not been paid within the dates specified. Such units shall also forfeit their right to participate in any athletics recognised by the State Association/or/and conducted by any of its constituent bodies. ii. All applications for membership of the State Association shall be in writing, addressed to the General Secretary. Such applications shall be considered by the Executive Committee accepting or rejecting the same without assigning any reasons.	9	**<u>DEFAULTERS & DIS-AFFILIATION:</u>** a) A member failing to pay the membership fee as well as other dues, if any, due to Association before the 30th April every year shall be treated as defaulter and such defaulter shall neither be allowed to the membership of the General Body, Executive Committee nor any Committees of the Association. Further, the member shall not be permitted to participate in the Championships conducted under the aegis of the Association. A defaulter will however be entitled for restoration of rights and privileges only on payment of the arrears of membership fee together with a penalty amounting to 20% of the annual renewal fee or the arrears, whichever is more, provided the Committee in its meeting approves the same and the restoration is communicated to the defaulter in writing. b) If the renewal fee and the other arrears are not paid on or before the last day of the following year the defaulter will automatically cease to be a member of the Association. c) Defunct Unit:- i. All the affiliated recognized Units are supposed to conduct activities as mentioned under the heading Activities. Failure of affiliated/recognized members in conducting the activities will result in the relegation of the Unit from Permanent Member to Associate Member status. The Associate Member will lose its elected position in the general body as well as in Executive Committee. The Associate Member will have no voting right.

			ii. All the affiliated Member Units have to conduct their district meet regularly as per the direction of State Associations/ Athletics Federation of India. Failure to conduct the activities as mentioned will result in the disaffiliation/de-recognition. iii. If the Association desires to reinstate a member who has been disaffiliated can only be done if an affiliated unit conduct the mandatory competitions and pays a penalty as decided by the Committee of the Association. However, if Executive Committee of the Association feels that the member disaffiliated is not competent to carry on the activities the Association, the Association can form Adhoc Committee to run the activities of the District/Club etc and the Association will conduct the fresh election within a period of six months to elect the new office bearers. iv. Any affiliated units not performing its activities as defined in the definition of Activities will be treated as defunct member. v. **Activities shall be defined as follows** : (a) All the District Athletics Associations/affiliated have to conduct District Athletics Championships and send their teams to participate in National Inter-District Junior Athletics Meet and also for State meets conducted by the Association. (b) To conduct the elections on time. (c) State Association will also be oblige to follow the definition of activities provided by AFI. (d) Association must conduct Championships in their State for Seniors, Juniors including the State Cross Country Championships with the use of Electronic gadgets as per the slot given by the Federation & send their team for participation in National Competitions. All Departmental Sports Boards/Institutions affiliated to State Association must conduct their Championships annually as per the time slot allotted by Association. All these Units are required to send their teams for participation in various Competitions organised by Association.

			(e) It is mandatory to participate in all State/National Championships in all age categories. (f) It is mandatory to use the Electronic gadgets for all State Championships e.g. Photofinish. (g) All athletes who participate in State Meets should be registered. (h) To nominate the Selection Committee, Chief Coach with panel of Coaches for their State and send their details to AFI. (i) To conduct Annual General Body Meeting and send the Minutes of the meeting alongwith the Audited Statement of Account and Activity Report to the Association every year. (j) To organize Coaching Camps in the State to prepare the athletes for National Championships. (k) Prepare the Annual Athletics Calendar in line with National Athletics Calendar. (l) To follow the guidelines provided in the Competition Manual of the AFI during organization of National Championships. (m) Elections of the Office Bearers of Affiliated Unit/ Association as per the time frame provided in their Constitution. (n) Use of E-Mail Id provided by the AFI for all correspondence. (o) To operate the website. (p) To appoint Coordinator at State and District Level implement Kids program as per AFI directions. (q) To make efforts to stop use of forbidden substance use by the Athletes to enhance their performance and for that purpose Athletes and Coaches should be educated about the disadvantages of the use of banned substances. (r) All its affiliated Units must be registered with the Registrar of Societies and Bank Account should be in place for all district units. (s) List of updated District Units to be sent to GAA on yearly basis latest by January 31st of the year. (t) It is mandatory to send the Online Entry for various Championships to AFI/ GAA on or before the target date mentioned by AFI/ GAA with the following

			information: i) Criteria Adopted for Selection of Athletes. ii) Basis of Selection iii) Minutes of the Selection Committee Meeting.
	NEWLY ADDED	9A	**RIGHTS AND PRIVILEGES OF MEMBERS** Subject to the provision of these rules generally or any Bye-Laws thereunder, a member shall amongst others have the following rights and privileges. (a) Right to vote through its accredited representative(s) in General Body of the Association provided that the dues of the Association have been paid in time. However, a Life Member shall cast his/ her vote only in person. (b) Right to seek election to the Executive Committee or any committee of the Association subject to the provisions contained herein. (c) Right to obtain information about working and accounts of the Association.
	NEWLY ADDED	9B	**MANAGEMENT** The management of the Association, its affairs and the administration, enforcement of its rules & regulation and bye-laws shall be entrusted by the Executive Committee.
10	GENERAL BODY: There shall be a General Body consisting of representatives of affiliated units, members of the Executive Committee, Individual Members, Life Members, and Honorary Members. The President or the Secretary of the respective Unit or any member authorised jointly by the President and the Secretary will represent the unit in the General Body. With regards to Educational Institutions they shall be represented by the Principal/Headmaster or a person authorised by him.	10	**GENERAL BODY** Body of the Association consists of : a) Two representatives of each of the affiliated District Association. b) One representative of each of the remaining affiliated Club/Department/ Institutions. c) Life Members. General Body will also elect Chairman and conveners of the following Committees:- a) Selection Committee b) Technical Committee c) Examination Committee d) Planning & Coaching Committee e) Medical/Age Verification Committee f) Disciplinary Committee g) Women Committee

			h) Complaint Redressal Committee i) Committee against Sexual Harassment j) Any other Committee which the General Body feels necessary. k) All these Committee must function as per AFI/ GAA Constitution. **Any Dispute arising in the Association will be referred to ARBITRATION COMMISSION OF ATHLETICS FEDERATION OF INDIA "AFI".**
11	POWERS OF THE GENERAL BODY: The General Body of the State Association will have powers to:- a. Elect triennially the office bearers of the State Association and Members of the Executive Committee. b. To adopt the annual report and the audited statement of the Accounts presented by the General Secretary, and the Treasurer, respectively. c. To make and amend the rules of the State Association as and when necessary. d. To control and to frame the rules for the conduct of the territory's Athletic Championship or Goa Championship. e. To control and to administer the property of the State Association. f. To appoint Auditors and to fix their remuneration. g. To act as an appellate over the decisions of the Executive Committee.	11	**POWERS OF THE GENERAL BODY:** The General Body of the Association will have powers to:- a) To formulate the policy of the Association and the principles on which it shall be carried out. b) To carry into effect the objects of the Association c) To hold election of office bearers, the Executive Committee and the Committees every four year in accordance with the rule of Constitution. d) To admit membership of any organization eligible for affiliation under the Constitution. e) To impose or enforce penalties for any violation of the rules and the by-laws of the Association and also of the AFI. f) To appoint auditors to examine and certify the Balance Sheet of the Association annually. g) To consider and to adopt the annual reports, statement of accounts and sanction the budget estimates of the Association. h) To be the sole official Organization in complete and sole charge of all Athletics matters in the State. i) To institute, locate, conduct and manage all competitions proposed for the selection of State's Athletics Contingent for the National Level Meets. j) Association must conduct Championships in their State for Seniors, Juniors including the State Cross Country Championships with the use of Electronic gadgets as per the slot given by the Federation & send their team for participation in National Competitions. k) To convene State Athletics Championships.

			l) To appoint Sub-Committees as and when necessary. m) To appoint Selection Committee to select State Athletics team and officials. n) To recognize and register all state records in track and field events. o) To organize Athletics training camps and coaching clinics independently or in co-operation and collaboration with the affiliated/recognized units. p) To amend the Constitution when considered necessary or when directed by AFI. q) To maintain the record of elected office bearers. r) To explain and interpret the rules & regulations of the Association and to give decision on any point not covered by them. s) To retain affiliation with the AFI. t) To take disciplinary action against any member of its representative for misbehaviour or any other undesirable activity bringing discredit to the state or to the AFI. u) To have powers to frame by-laws and rules which are not inconsistent with the Constitution. v) To have power to suspend any member or any other athlete from taking part in the State Competitions. w) To exercise such other power and perform all other duties as are incidental and to relate to the aims and objectives of the Association mentioned in the Memorandum of Association. x) To take decision/regarding continuing/discontinuing of it's affiliated with any other body. y) To ensure that the Policies and Programme of AFI to be implemented.
12	EXECUTIVE COMMITTEE: The executive Committee of the Association shall consist of:- 1. President 2. Five Vice-Presidents 3. General Secretary	12	**<u>OFFICE BEARERS OF THE EXECUTIVE COMMITTEE</u>** The following will be the Office Bearers of the State Association and they shall be elected from amongst the members of the General Body: a) President – One b) Senior Vice- President – One

	4. Joint Secretary 5. Treasurer 6. Six Members elected among the Members present in General Body		c) Vice-President – Two d) Honorary Secretary – One e) Senior Joint Secretary – One f) Joint Secretaries – Two g) Honorary Treasurer - One h) Executive Member – One
	NEWLY ADDED	12A	**EXECUTIVE COMMITTEE** The Executive Committee of the Association shall consist of : a) All the elected office Bearers b) Chairman of all the Committees c) Five more Members nominated by the Executive Committee, which may include former outstanding International Athletes of the State/ Coaches/ Sports Administrators/ Life Members of the Association.
	NEWLY ADDED	12B	**ELECTIONS** (a) Elections shall be held once in four years at the Annual General Meeting (Meeting of the General Body) to elect the Office Bearers of the Executive Committee from amongst the representatives of the members and Life Members. (b) All nominations for office bearers of the Executive Committee should reach the Returning Officer on or before the appointed date in terms of the Election Program. The President/Secretary, in consultation with Executive Committee members, will appoint the returning officer for the election and finalize the election program. (c) The Scrutiny of the nominations will be done on the subsequent working day of the last day of the submission of nominations. (d) Nomination can be withdrawn two working days prior to the Election. Election will be done by secret ballot. (e) A notice in this regard to be sent to AFI office for information and necessary action at least 15 days before the meeting requesting to nominate a observer for the Elections.

			(f) Observer from AFI shall be mandatory for conducting the Election of State. List of affiliated units/members along with electoral list has to be sent to AFI office at least seven days before the meeting. (g) For all posts, one proposer and one seconder from authorized representative of member unit or Life Member shall be required. (h) All disputes relating to the elections shall be decided by the Returning Officer.
13	POWERS AND FUNCTIONS OF THE EXECUTIVE COMMITTEE: The Executive Committee shall: a. Conduct the affairs of the Association under the General directions of the General Body. b. Have the power to consider and approve rules of all athletic activities, contests and championships held within the Territory and to accord permission for them or not. c. Appoint special Committees or Sub-Committees for specific purpose as and when necessary and to receive, consider and take action on the report of such committees. d. Recommend to the General Body Schemes for the development of the Athletic activities in the State. e. Have full power to co-opt an office bearer in the event of arising a vacancy. f. Have the power to raise funds to the State Association and to utilize them to fulfil the objects of the Association. g. Purchase, take on lease or otherwise acquire movable properties, rights or privileges deemed necessary or convenient and for the purpose of carrying on the objects of the Association. h. Act as trustees of funds, cups, shields or other properties	13	**POWERS, FUNCTIONS & DUTIES** **A. EXECUTIVE COMMITTEE** The Executive Committee shall have the following powers:- i. To carry out the objectives of the Association specified in the Memorandum of Association. ii. To conduct the General Meeting and the direction of the Association during the interval between meetings of the Body and duly report all the decisions and actions to the Body for its approval. iii. To manage, supervise and administer the funds of the Association. iv. To recommend the house to provide the membership to organizations and individuals eligible under the Constitution. v. To initiate and recommend to the General Body schemes for promotion and development of athletics in the State. vi. To decide the cases of indiscipline, misconduct, protest, breaches of regulations and impose suitable penalties against individuals where necessary, subject to his right to appeal to the General Body. vii. To approve disciplinary action and hear appeals against such actions taken by subordinate bodies. viii. To fill in Vacancy in the Executive Committee. ix. To appoint special committees for specific functions/duties and to appoint officers, clerks & other staff and to define their functions/duties and to suspend or dismiss them or dispense with their services as occasion may require and fix their salaries, remuneration, allowances and other privileges. x. To nominate the Hon. Secretary or any other member or members to act on

	purchased or donated to the Association for the promotion and encouragement of the Athletic Activities. i. To print and circulate any periodicals or leaflets as it may consider desirable for the promotion of the objects of the Association. j. Have powers to bear all cases of protests, complaints, misconduct and break of rules of the Association by individuals and clubs / institutions and to take final decision in the matter. k. Organise and conduct territory Athletic Championship / Goa Championship and appoint a selection committee to select territory's / Goa Athletic for the National and other Championship annually. l. Have the power to co-opt Life Members subject to ratification by the General Body. m. Have the power to do all such other actions to achieve the objects of the State Association. n. Impose and enforce any penalties for any violations of rules of the State Association. o. Explain and interprets the rules of the State Association and give decision on any point not covered by them. p. Have the power to sanction open athletic activities within the Territory at all levels. q. Appoint one delegate of the Association at Daman and Diu to look after the interest of the Association in these districts as per the directions and guidance of the General		behalf with full authority to sign any deed or document or to give valid and effectual discharge as all the members of the Executive Committee have been acting jointly. xi. To nominate members to the Executive Committee in terms of the provisions contained herein. **B. <u>COMMITTEES</u>** The Executive Committee of the Association will define the powers, functions and duties of all committees as and when formed.

	Body and the Executive Committee.		
14	CHIEF PATRON: The Chief Minister of the Union Territory of Goa, Daman and Diu will be the Chief Patron of the Association.	14	**CHIEF PATRON:** The Chief Minister of the State of Goa shall be the Chief Patron of the Association.
15	OFFICE BEARERS AND THEIR DUTIES: The Office Bearers of the State Association shall be elected by the General Body, once in three years. a. THE PRESIDENT: Elected at the General Body's Meeting from among or outside the members of the General Body shall exercise superintendence over the Office bearers in the discharge of their duties. He shall preside over all meetings of the General Body and the Executive Committee. He shall have the power to deal with any matter of emergency and shall report the same in the next General Body or the next Executive Committee's Meeting. He shall represent the Association in all official or Non-Official bodies or shall appoint one among the Office bearers or members of the Executive Committee to do so. He shall exercise all such other duties and powers as it may be entrusted to him by the General Body. In the event of a President relinquishing Office or being unable to continue in Office, one of the Vice-Presidents may be elected by the Executive Committee to act as President till the next annual General Body Meeting or during the period of abscense of the President.	15	**DUTIES OF OFFICE BEARERS:** **A. PRESIDENT** i. The President shall be the head of the Association and shall preside over all meetings of the General Body and the Executive Committee. He shall guide the Association in all activities. He shall exercise superintendence over the members of the Executive Committee and other committees in their discharge of their duties. He shall have overall powers of supervision over the working of the Association and its efficient administration. ii. The President shall have a casting vote in case of a tie in addition to his deliberative vote. iii. The President shall ensure that the financial position of the Association is sound and no unauthorized expenditure is incurred. The President is authorized to sanction expenditure up to any amount for any one item, which is not included in the budget. Expenditure in excess of this amount, will be sanctioned by the Executive Committee. iv. In case of emergencies, the President will have full power to issue directions, which may subsequently be confirmed by the general body/Executive Committee. v. He will not require representation after becoming President to sit in the meeting even to contest election for the next tenure. **B. SENIOR VICE-PRESIDENT** Senior Vice-President will exercise the powers of the President when the President is not available for transaction of Association work, or he authorizes the Senior Vice President, who will enjoy the same authority in the Association as the President in the specified jurisdiction delegated to him, during such period as the President has conveyed such delegation of powers.

	b. VICE-PRESIDENT: There shall be five Vice-Presidents. In the absence of the President one of the Vice-Presidents shall act on his behalf. c. GENERAL SECRETARY: The General Secretary shall keep and maintain the minutes of the General Body and Executive Committee meetings and other records submitted by the Committee and Sub-Committee specially appointed by the General Body. He shall be in charge of records and properties of the State Association. He shall also maintain an inventory of the properties of the State Association. He shall convene the General Body and Executive Committee's Meetings whenever necessary with the permission of the President. He shall prepare and submit the annual Report of the activities of the State Association in the Executive Committee and then in the General Body. He shall be responsible in on the day to day administration of the Association, as per the General directives of the Executive Committee, and General Body and as stipulated in the constitution. He shall represent the Association in any suit or against it. He or his nominee only will attend the meetings of the Federation. d. JOINT SECRETARY: The Joint Secretary shall perform such duties as may be assigned to him by the General Secretary and all duties in		**C. HONORARY SECRETARY** The Hony. Secretary shall be the Executive Officer of the Association and shall be responsible for carrying out all the decisions of the House, Committee and Committees and shall see that all the rules of the Association are observed by all the concerned and shall subject to the general control and direction of the Committee and the President inter-alia. i. Convene all meetings of the General Body, Committee and Committees under the rules and shall cause minutes of all proceedings and resolution of all such meetings to be correctly recorded in a book specially provided for the purpose and such minutes shall upon questions put and votes taken thereon to be signed by the Chairman at the meeting and when signed by him shall be conclusive evidence of the correctness of the entry. ii. Shall be responsible for carrying on all correspondence in the name of the Association or as otherwise directed by the President. iii. Shall be in-charge of all records and documents (including the list of members) as may be necessary for the smooth and efficient working of the Association. iv. Shall have custody and maintain in proper order and condition all trophies, souvenirs and seals and insignia of the Association of all movable and immovable properties of the annual stock taking made of all such properties. v. Transact all official business of the Association. vi. Act as Secretary and Convener of the General Body, Committees of the Association. vii. Exercise a general supervision over the employees of the Association. viii. Conduct all affairs of the Association according to its rules, regulations and by-laws. ix. Collect or cause to be collected all subscriptions and fee and all other due and payable to the Association, make overall collection as and when received or released to the treasurer x. Forward all bills to Hony. Treasurer. xi. Shall have sanction expenditure upto Rupees Fifty Thousand.

	the absence of the General Secretary. e. TREASURER: The Treasurer shall receive all the money of the State Association. He shall subject to the budget provisions, pay all bills certified by the General Secretary provided there is no primafacie objection in the claims preferred. He shall pay all bills certified by the General Secretary in case of emergencies or sanctioned by the Executive Committee. He shall keep accounts of day to day expenses of the State Association and shall maintain the necessary accounts of the State Association, and also the vouchers for the amounts so disbursed. He shall maintain the accounts of the State Association and submit the audited statement of accounts in the General Body as passed in the Executive Committee.		xii. Ensure that the accounts of the Association have been properly maintained by the Hony. Treasurer and are regularly audited. xiii. To prepare the annual report on the working of the Association and place the same before the General Body after getting it duly approved by the Committee. xiv. He will not require representation after becoming Secretary to sit in the meeting even to contest election for the next tenure. **D. <u>SENIOR JOINT SECRETARIES AND JOINT SECRETARIES</u>** The Senior Joint Secretary will exercise the power of Hony. Secretray when the Hony. Secretary is not available for transaction of Association work. Specific duties and powers can also be assigned to the Hony. Senior Joint Secretary and to Joint Secretaries by the President with due approval of the Executive Committee. **E. <u>HONY. TREASURER</u>** The Hony. Treasurer shall be subject to the general control and direction of the Committee and inter-alia. i. Prepare and place the budget for the year before the Committee for necessary approval for allocating the budget grants to the different heads of expenditure. ii. Make all payments of the Association after the relevant bills/vouchers have been duly checked by him and passed for payment by the Hony. Secretary. iii. Deposit all money as and when received from the Hony. Secretary or any other sources into the bank account of the Association. iv. Maintain the books of accounts of the Association. v. Operate the bank account of the Association jointly with the President/Secretary. vi. Shall have sanction expenditure of upto Rupees Twenty Five Thousand.
	NEWLY ADDED	15A	**<u>RESPONSIBILITIES OF MEMBERS:</u>** a. All affiliated/recognized members of the Association shall adopt all the Rules & Regulations concerning Athletics activities in the Constitution. They shall be

			responsible for conducting athletics competitions & complete activities every year as defined from time to time. b. Any penalty imposed on any affiliated/recognized member of the Association or any of its members for any infraction of the principles set forth in its rules, regulation and bye-laws shall be honoured by other affiliated Members. c. If any District Unit/ Club/Department/Unit affiliated to recognized by the Association, fails to conduct the Activities/Athletics meets within the period allotted such Districts/Departmental units will be liable for dis-affiliation/de-recognition without serving any notice. d. Life Members shall participate regularly in the activities of the Association and shall carry out the duties assigned by the Association to them.
16	BANK ACCOUNTS: An account in the name of the Association shall be maintained in the State Bank of India, Panaji or in any other Bank as approved by the Executive Committee and shall be jointly operated by the Treasurer and the General Secretary.	16	**BANK ACCOUNTS:** An account in the name of the **GOA ATHLETICS ASSOCIATION** shall be maintained in the State Bank of India, Panaji or in any other Bank as approved by the Executive Committee and shall be jointly operated by any of the two from amongst the President, the Treasurer and the Hon. Secretary.
17	MEETINGS: a. The General Body shall meet once a year. Fifteen days notice shall be given to the members for such meetings specifying the agenda. b. Special General Body Meetings shall be convened on requisition signed by 50% of the members or at the discretion of the President to consider important matters. A minimum of seven days notice shall be served for such meeting and the agenda shall be specified in such notices. c. The Executive Committee Meeting shall be convened twice in a year being one prior to the General Body Meeting. A minimum of seven days notice including the agenda shall	17	**MEETINGS:** **A. ANNUAL GENERAL MEETING** (i) The Annual General Meeting of the General Body shall be held every year at a place, date & time to be decided by the President/Secretary. As far as possible the meeting shall be held by rotation at different places. But in case due to unavoidable reason, the meeting is not held every year, it can take place after two years. In case, the Annual General Meeting is not held in the year, the Annual Report of the Hony. Secretary and the audited Statement of Accounts for that year may be considered in a meeting of the Executive Committee, which can be later ratified in the Annual General Meeting. (ii) The agenda of the Annual General Meeting shall also include :- (a) Confirmation of the minutes of the previous Annual General Meeting and of the Special General Meeting, if any. (b) Consideration and adoption of the Hony. Secretary's annual report on the

	be served for such notices. d. Special Meetings of the Executive Committee shall be convened with the permission or under the directions of the President as and when necessary at three days notice to transact important business, if any. e. The President shall have the power to convene the meetings of the General Body and the Executive Committee over his own signature in the event of General Secretary failing to convene such meetings at his discretion. f. Any member may suggest the discussion of any issue at any such meetings through a Memorandum addressed to the General Secretary may include the same subject in the agenda for the next meeting.		working of the Association. (c) Consideration and passing of the Audited Statement of Accounts of the year and the Budget for the next year to be submitted by the Hony. Treasurer. (d) Appointment of Auditors and fixing their remuneration. (e) Election of the Executive Committee, Office Bearers (if due). (f) To consider & finalize the Annual Athletics Meets Calendar. (g) To discuss the various activities to develop Athletics. (h) Amendment(s) to the Constitution (if any), (i) Any other business of which due notice has been given. (j) Any matter affecting the welfare of the Association which the President may bring or allow to be brought before it. This will include discussion about developmental activities and analysis of programmes and policies of the Association. President can call meeting on telephonic message. **NOTE:-** The Annual Report, Audited Statement of Accounts and all other relevant papers shall be circulated to the members before the meeting. **B. SPECIAL GENERAL MEETING** Special General Meetings may be summoned at any time by the President at the discretion and shall be convened by the Hony. Secretary. If one third member units want any serious matter(s) concerning the development of Athletics to be discussed. President may call such a meeting within 30 days, provided one-third member units send a representation to President/Secretary in writing. **C. EMERGENCY MEETING** Notwithstanding anything in the Constitution, an Emergency Meeting of the Executive Committee may be convened by the Hony. Secretary in consultation with the President on urgent specific matters. **D. EXECUTIVE COMMITTEE MEETING** There should be atleast three Executive Committee Meetings to be convened in a year
18	QUORUM: The quorum of the General Body Meeting shall be one third of the	18	**<u>NOTICES AND QUORUM FOR MEETINGS:</u>** In convening meetings, the notice period and quorum, as given hereunder, shall be

<table>
<tr>
<td></td>
<td>members on the rolls of the State Association or eleven, whichever less and the Executive Committee Meeting shall be five out of which two shall be non-office bearers.</td>
<td></td>
<td>observed :-
<table>
<tr><th>Meeting</th><th>Notice Period</th><th>Quorum</th></tr>
<tr><td>(i) Annual Gen. Meeting
(Annual Meeting of the Body)</td><td>15 clear days</td><td>20 or One-Third of the Members those are entitled to vote, whichever is less</td></tr>
<tr><td>(ii) Special General Meeting</td><td>10 clear days</td><td>20 or One-Third of the Members those are entitled to vote, whichever is less</td></tr>
<tr><td>(iii) Executive Committee Meeting</td><td>3 clear days</td><td>One-Third of the Members of the Executive Committee</td></tr>
<tr><td>(v) Emergency Executive Committee Meeting</td><td>1 clear days</td><td>One-Third of the Members of the Executive Committee</td></tr>
<tr><td>(vi) Sub-Committee Meetings</td><td>3 clear days</td><td>One-Third of the Members of the Respective Committees</td></tr>
</table>
NOTE: Clear means from the date of posting. The notice can be sent either by post or by E-mail or by any other electronic means of communication or by issuing a Public Notice in a local newspaper. In case of urgency it may be communicated telephonically.</td>
</tr>
<tr>
<td></td>
<td>NEWLY ADDED</td>
<td>18A</td>
<td><u>HOLDING OF OFFICE</u>
No office bearer of the Association shall be eligible to be the office bearer simultaneously of any other State Sports Association except the State Olympic Association/ any other multiple discipline association.</td>
</tr>
<tr>
<td></td>
<td>NEWLY ADDED</td>
<td>18B</td>
<td><u>VACANCIES</u>
If vacancy of a member of the Committee shall fall vacant - the Executive Committee shall have power to fill up vacancy so caused by co-option from among the representatives to the general body and that will remain good until the next election.</td>
</tr>
</table>

19	VOTING: Voting may be by secret ballot paper, if so desired, at the meeting; every member shall have only one vote in the General Body and Executive Committee Meetings. The Honorary Members and the Coach shall have no right to vote in the General Body Meetings, they may however attend the meetings and participate in the discussions.	19	**<u>VOTING:</u>** Affiliated units and Life Members will have right to vote in AGM. At the Annual General Meetings and Special General Meetings, members, other than Life Members, shall be entitled to send their representatives as given below – i) Two representatives of each of the affiliated District Association. ii) One representative of each of the remaining affiliated Club/Department.
20	ATHLETIC COMPETITIONS: a. The Executive Committee of the State Association is the only competent body to authorise Open Athletic Competition within the jurisdiction of the State Association. Any request for such competitions will be subject to:- i. Due anticipation in the request as to allow the Executive Committee to take decision. ii. Payment of the amount of Rs. 50/- to the Goa Athletic Association along with the application. iii. Mentioning the period and venue of the sports and games and submitting the competition rules. b. The Executive Committee of the State Association is empowered to take any action as deemed fit, if necessary to interfere at any stage and to stop temporarily or permanently any such tournament in case of irregularity noticed by it in the conduct of the competitions. c. For conducting All India Competitions the Athletic Federation of India should be requested through the State Association three months before the commencement of the	20	***DELETED***

	Athletic Meet. Fees to be paid to the State Association for conducting an All India Athletic Meet will be of Rs. 100/-. The executive committee will submit to the General Body rules for the conduct of athletic Meets including protests and their judgments.		
21	BREACH OF RULES AND MISCONDUCT: a. Every unit of the Association shall be responsible for the maintenance of discipline by its officials and Athletes and for upholding the rules and traditions of the Athletic Association in any competition conducted by or under the auspice of the Association. b. If any infringement of the rules of the Association by the competent unit is brought to the notice of the Executive Committee by a signed statement of the General Secretary, member of the affiliated institution or club or official of the association, then the Executive Committee shall first hear the case with a view of finding out, if it is a fit case to be brought before the General Body. If after inquiry the Executive Committee decides that no case is made out then the matter shall be dropped or be decided by the Executive Committee. (The Executive Committee has full powers as to taking evidence, arrangements, etc.) c. If the Executive Committee thinks that a case has been made out, then the matter shall be placed before the General Body. Any action taken by the General Body for permanent expulsion of a member can be proper only if by	21	**SUSPENSION AND REINSTATEMENT** a) The General Body shall have power to suspend any unit/member or athlete from State or National Level Competition for so long as shall be stated in its decision, which later on had to be ratified by the Executive Committee. b) On the recommendation of any member, the General Body may reinstate any athlete who by reason of any infringement of the AFI rules has been declared ineligible to take part in competitions under AFI rules.

	2/3rd majority of members present and entitled to vote is obtained. d. If a member of the Executive Committee reports in writing about any athlete breaking the eligibility of rules or participating in unauthorised tournaments, he shall be put under suspension forthwith pending further inquiry.		
22	MISCONDUCT: a. All cases of misconduct by any individual competitor shall be reported immediately with full particulars to the General Secretary of the Executive Committee by the Athletic Referee. b. The Executive Committee shall have full powers to take disciplinary action against any official, individual athlete or club which may range from simple warning to suspension or expulsion. c. In the event of any institution or club being suspended or expelled for the Goa Athletic Association, Panaji, or resigning in consequence of such disciplinary action shall arrange to carry out any fixtures with it. Similarly, any individual player suspended or expelled shall not be eligible to play for any club affiliated to the Goa Athletic Association.	22	***DELETED***
23	WARNINGS: Clubs/Institutions, Officials and Athletes are warned that it is against the rules of the Association: a. To take part in unauthorised Athletic Competitions.	23	**CODE OF CONDUCT** a) If any athlete/official misbehaves with any authority including any Sports Official, Coaches, Technical Officials, Members of State/AFI he/she is liable to disciplinary action. b) Any type of misconduct by an athlete during coaching camps and Competition

	b. To take part in athletic against unaffiliated or suspended clubs. c. To take part in Athletics without permission. d. To take part in athletics in irregular competitions. e. To allow a member to take part in athletics without first registering him. In the event of any Club/Institution, Official or Player being proved to the satisfaction of the Executive Committee to have been guilty of any violation or non-observance of the rules of the same concerned or of these rules governing affiliation or of any misconduct in relation to sports his duties to his Association or otherwise, the Executive Committee shall have the power to cancel forthwith the affiliation of the Club to suspend for a stipulated period the club, individual, official or athlete or otherwise to deal with it, him or them, in whatever manner the Executive Committee may decide. Any affiliated club or official, athlete of an affiliated club playing with or against a club: a. Whose affiliation has been cancelled, or b. Which has been temporarily suspended, or c. Which is not affiliated to the Association shall be deemed to be guilty of misconduct and shall be dealt with by the Executive Committee in whatever manner it may deemed fit.		etc. will make him/her liable to disciplinary action. c) Athletes have to respect the State/AFI Constitution & all directions given by the Association including the rules & regulations of the AFI. d) No athlete will go to the Press/any Outside Organization/ any individual in case of any complaint/grievance about the Athletics activities/Association activities of the coaches and other matters concerning Athletics. e) Before going to the Press, athletes will have to give in writing their complaints/grievances, if any to the Hony. Secretary who in consultation with the President has to take appropriate action within 30 days. They can go to the press if no action is taken by Secretary/President. In case of violation of any of the above, Disciplinary Committee will take appropriate action which need to be ratified by Executive Committee. **NOTE**: At least three Members of Disciplinary Committee must be present in Meeting before any action is suggested.
24	AMENDMENTS: No amendment or alteration of the rules of the Association is	24	**AMENDMENT OF MEMORANDUM, RULES AND BYE-LAWS** a) The General Body shall have power to alter, extend or abridge the purpose which the Association is established as stated in the Memorandum of

	possible unless decided upon by a simple majority of 2/3rd of the members present and empowered to vote at a Special General Body Meeting convened for the purpose. All proposed amendments shall be sent to the General Secretary in writing at least 30 days before such meetings and the Secretary shall inform all the members the proposed amendments along with the notice for General Body. The rules of the Goa Athletic Association, Panaji, are adopted at the meeting of the first General Body of the Association held on 01.08.1969.		Association in the manner provided for in Section 12 of the Societies Registration Act (XX) OF 1860). b) No amendment shall be made to these rules except at the Annual or Special General Meetings of the Body and unless supported by two-third of the representatives present and voting. The Bye-Laws can be amended at a meeting of the Committee convened for the purpose. c) Association will also abide by the changes, if any, made in the AFI Constitution from time to time. d) All amendments to the Constitution will be subject to the approval of Athletics Federation of India.
25	DISSOLUTION: a. The State Association shall not be dissolved unless decided upon by a resolution passed in the general body meeting convened particularly for the purpose by a majority of three fourths (3/4ths) of its members on the rolls. At least 30 days notice shall be served for such a meeting along with a copy of the resolution pertaining to that. b. In the event of dissolution of the Association any property whatever that remains after satisfying all debts and liabilities shall be given or transferred to any other institution or organisation having objects similar to that of the State Association or to the "Goa, Daman and Diu State Council of Sports", subject to the provisions of the Societies Registration Act.	25	**DISSOLUTION** a) The Association may be dissolved at the general body meeting specially called for the purpose either by the Committee or upon requisition of two-third number of members, provided that majority of members present, vote for the same. b) If upon the dissolution of the Association there shall remain after the satisfaction of all its debts and liabilities any property whatsoever, the same shall not be paid to or distributed amongst the members of the Association or any of them but shall be given to the society carrying on similar objects on such terms and conditions to be determined by votes of majority of members present personally or in default thereof as the appropriate Court or Union Government may determine on that behalf.
	NEWLY ADDED	26	**RESIDUARY POWERS** Any matter not provided for in these rules shall be dealt with by the General Body.
	NEWLY ADDED	27	**DISPUTES**

			All unresolved disputes arising in the Association will be sent to AFI Arbitration Commission.
	NEWLY ADDED	28	**<u>MISCELLANEOUS</u>** A) The Association will appoint Coaches for Camps. B) The Association will hold National Level Competitions where feasible or when directed by the AFI.

MEMORANDUM OF ASSOCIATION OF GOA ATYA PATYA ASSOCIATION

NAME OF SOCIETY : GOA ATYA PATYA ASSOCIATION

ADDRESS OF THE SOCIETY : K 14, KOTTAMOL, CUNCOLIM, SALCETE GOA.

AIMS AND OBJECTIVES:

i) To control, promote, standardize and popularize the game of ATYA PATYA throughout the State.

ii) To maintain and raise the standard of the game.

iii) To obtain national status.

iv) To affiliate and maintain affiliation with ATYA PATYA FEDERATION OF INDIA.

v) a) To authorize, organize, and conduct the state Championship for seniors, juniors and sub-juniors of both sexes.

b) To authorize, organize, grant permission and conduct tournaments for or through its affiliates of all levels.

vi) a) To organize and conduct coaching and training classes and/or camps for officials and the players.

b) To undertake Cultural and Educational activities for Men, women, Students, Youth and Children for the welfare of the society.

vii) To raise finance for the ASSOCIATION for the fulfillment of the aims and object of the ASSOCIATION.

viii) To provides funds for:-

a) The payments of affiliation fees.

b) Administration expenses of the ASSOCIATION.

c) Providing and maintaining standard of ATYA PATYA equipments and suitable ground for the players and of the benefits of the affiliates

d) Holding championship and / or Tournaments.

e) Sending representatives / or representative team to participate in ATYA PATYA matches within and outside the jurisdiction of the ASSOCIATION.

f) Employing coaches, Technicals, Advisors, Administrative staff etc. as and when necessary.

ix) To invest funds of the ASSOCIATION, not immediately required, in a manner authorized by law and as determined by the General Body

x) To accept Gifts, Donation trophies, Cups or shields etc. for the state or other Atya Patya Championship and / or Tournaments.

xi) To sanction affiliation to the clubs, Schools, Colleges, controlling Atya Patya in the jurisdiction approved by the ASSOCIATION.

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(THROY FERNANDES)

Amateurism and ethical and spiritual values of amateur sports.

xiii) To select and ensure representation of players, team and / or technical officials for National Competitions Seminars, Programme, Symposiums, etc. ATYA PATYA game or in the field of Sports Organisation.

xiv) To arrange and hold conferences, Demonstration, Exhibition meetings, Lectures etc. To promote / stimulate interest in Atya Patya game in the state and thus contribute to a better and healthy living of the Community.

xv) To act as Trustees of Trophies and other properties settled or donated for the promotion or Encouragement of the game of ATYA PATYA.

xvi) To do all such things as may seem to the ASSOCIATION TO BE CONDUCTIVE TO THE ATTAINMENT OF THE ABOVE OBJECTS.

NAMES, DESIGNATIONS, OCCUPATIONS, ADDRESS OF THE MEMBERS OF THE MANAGING COMMITTEE.

S. No	Names	Designations	Occupations	Address
1.	Mr. Chandrakant R. Kavlekar	President	MLA	Betul, Quepem – Goa.
2.	Mr. Vinay R. Tari	Chairman	Business	Betul, Quepem – Goa.
3.	Mr. Subhash K. Naik	Vice President	Business	Madicatta, Cuncolim – Goa.
4.	Mr. Arjun S. Velip	Vice President	Business	Morpilla, Quepem – Goa.
5.	Mr. Krishna D. Kharade	Secretary	Teacher (Private)	Cottamol, Cuncolim – Goa.
6.	Mr. Suraj V. Dessai	Secretary	Service (Private)	Oddi, Cuncolim – Goa.
7.	Mr. Vishnu B. Dessai	Treasurer	Teacher (Private)	Biunsa, Cuncolim – Goa.
8.	Mr. Sunil C. Velip	Jt. Secretary	Business	Morpilla, Quepem – Goa.
9.	Mr. Chandrakant S. Gaonkar	Member	Service (Private)	Bendurdem, Quepem – Goa.
10.	Mrs. Radhika K. Khande	Member	Service (Private)	Cottamol, Cuncolim – Goa.
11.	Mrs. Ujwala U. Vaivaikar	Member	Service (Private)	Betul, Quepem – Goa.
12.	Mr. Kawatuk K. Ballu	Member	Service (Private)	Margao – Goa.
13.	Mr. Krishna M. Gaonkar	Member	Business	Barshem, Quepem – Goa.

PRINCIPAL
Higher Secondary School
CANCELIM - GOA

We, the following person, being desirous of forming ourselves into a Society under the Society's registration Act 1860 have subscribed our names to this Memorandum:

Sr. No.	Name	Signature
1.	Mr. Chandrakant R. Kavlekar	
2.	Mr. Vinay R. Tari	
3.	Mr. Subhash K. Naik	
4.	Mr. Arjun S. Velip	
5.	Mr. Krishna D. Kharade	
6.	Mr. Suraj V. Dessai	
7.	Mr. Vishnu B. Dessai	
8.	Mr. Sunil C. Velip	
9.	Mr. Chandrakant S. Gaonkar	
10.	Mrs. Radhika K. Kharade	
11.	Mrs. Ujiwala U. Valvaikar	
12.	Mr. Kawatuk K. Balle	
13.	Mr. Krishna M. Gaonkar	
14.	Mr. Satyawan A. Naik	
15.	Mr. Deelip J. Gaonkar	
16.	Mrs. Khushali J. Velip	
17.	Mr. Pralhad B. Dessai	
18.	Mr. Rajesh R. Tari	
19.	Mrs. Alka A. Narvekar	
20.	Mr. Dinesh S. Naik	

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(T. D. FERNANDES)
PRINCIPAL
Carcolim Higher Secondary School
CURCHOREM, SALCETE - GOA

RULES & REGULATIONS

OF

GOA ATYA PATYA ASSOCIATION

1. NAME :

The name of the organization (hereinafter called the GOA ATYA PATYA ASSOCIATION)

2. JURISDICTION :

The jurisdiction of the ASSOCIATION shall be extending over the State of Goa.

3. HEAD – QUARTERS :

The Head –Quarters of the Association shall be at a place where the Hon'ble General Secretary of the ASSOCIATION for the time being resides.

4. THE FINANCIAL YEAR :

The financial Year of the Association shall be from April to March.

5. AIMS AND OBJECTIVES :

i) To control, promote, standardize and popularize the game of Atya Patya throughout the State.

ii) To maintain and raise the standard of the game.

iii) To obtain National Status.

iv) To affiliate and maintain affiliate with Atya Patya federation of India.

v) (a) To authorise, organize, and conduct the State Championship for Seniors, Juniors and Sub-Juniors for both sex.

(b) To authorise, organize, grant permission and conduct Tournaments for or through the affiliates at all levels. To organize and conduct coaching and training c[illegible]

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vi) To raise finance for the ASSOCIATION for the fulfillment of the aims and objects of the ASSOCIATION.

vii) To provide funds for :-

(a) The payment of affiliate fees;

(b) Administrative expenses of the ASSOCIATION;

(c) Providing and maintaining standard Atya Patya equipments and suitable grounds for the players and for the benefits of the affiliates.

(d) Holding championship and / or Tournaments.

(e) Sending representatives and / or representative Teams to participate in Atya Patya matches within and outside the jurisdictions of the ASSOCIATION;

(f) Employing Coaches, Technicals, Advisors, and Administration staff etc. as and when necessary.

ix) To invest funds of the ASSOCIATION, not immediately required, in a manner authorized by law and as determined by the General Body.

x) To accept gifts, donation, trophies, cups or shields etc. for the State or other Atya Patya Championship and / or Tournaments.

xi) To sanction affiliation to the Clubs, Schools, Colleges, controlling Atya Patya in the jurisdiction approved by the ASSOCIATION;

xii) To creat National unity and goodwill ding to appreciation of Philosophy of amateurism and ethical and spir alues of amateur sports;

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xiii) To select and ensure representation of players, team and / or technical Officials for National Competitions, Seminars, Programmes, Symposiums, etc. in Atya Patya game or in the field or Sports organization.

xiv) To arrange and hold conferences, demonstration, exhibitions meetings lectures etc. to promote / stimulate interest in Atya Patya game in the state and thus contribute to a better and more healthy living of the Community.

xv) To act as Trustees of Trophies and other properties settled or donated for the Promotion or Encouragement of the game of Atya Patya.

xvi) To do all such things as may seem to the ASSOCIATION to be conducive too the attainment of the above subjects.

6. MEMBERSHIP :

i) Membership of the ASSOCIATION shall be open to such Club, School, College active in the game of Atya Patya.

ii) Such member shall pay an annual affiliation fees of Rs. 25/-

iii) Member failing to pay their dues and affiliation fees by the end of the financial year shall be debarred from participation in its activities, provided that a member may be re-admitted on payment of full arrears.

7. GENERAL COUNCIL :

The ASSOCIATION shall be governed by a general council which shall consist of Affiliation member i.e. Clubs, School and colleges.

8. EXECUTIVE COMMITTEE :

a) The Executive Committee will consist of following Office Bearers:

i) President	(1)
ii) Chairman	(1)
iii) Vice-President	(2)
iv) Hon'ble Gen. Secretary	(1)
v) Joint Secretary	(2)
vi) Hon'ble Treasurer	(1)
vii) Members	(5)

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b) Office Bearers of other State Association will not be eligible to be elected as Office Bearers of Goa ATYA PATYA Association.

c) An Office Bearers of Goa ATYA PATYA Association may hold office for one term of/or four years and may be eligible for re-election for another term.

d) No Office Bearers shall hold office consecutively for more than two terms, provided that in the event of election for second term, shall only be deemed to have been elected if he secures a majority of not less then two-third of the members of ATYA PATYA Association. In the event of failure to obtain such majority the concerned office bearer shall be deemed to have lost the election. The office would thereafter be filled by election under the normal procedure from amongst candidates other than the office bearer seeking re-election.

Explanation :

For the purpose of above clause, the expression "Office Bearers" means

i) The President
ii) The chairman
iii) The Hon'ble Gen Secretary
iv) The Hon'ble Treasurer

9. POWER AND FUNCTIONS OF GENERAL COUNCIL :

a) To formulate the policy of the ASSOCIATION.
b) To elect the Office bearers and members of Executive Committee for a term of four years from amongst the accredited representatives of the member clubs / School / Colleges / organization whenever due.
c) To realize dues and control the funds of the ASSOCIATION.
d) To appoint Auditors and fix remuneration.
e) To pass the annual statement and accounts on General Council Meeting.
f) To appoint representatives on ATYA PATYA federation of India.
g) To do all such things, as may seem to the General Council as conductive to the attainment of any or all the objective of Goa ATYA PATYA Association.

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PRINCIPAL
Cuncolim United Higher Secondary School
CUNCOLIM, SALCETE - GOA

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h) To elect prominent personalities to place of honour created by and in terms of resolution to that effect passed by the General Council as Hon'ble. Patrons of the Association.

i) To rectify all the decision taken by the Executive Committee.

j) To amend the constitution of ASSOCIATION as and when necessary.

10. POWERS AND DUTIES OF EXECUTIVE COMMITTEE.

The Executive control of the ASSOCIATION shall rest in the Executive Committee which shall consist of :-

The President, Chairman, Two Vice – Presidents, the Hon'ble – Gen. Secretary, Hon'ble – Treasurer and Joint Secretary.

The Executive Committee shall exercise following powers and duties;

a. To arrange, control and regulate visits of ATYA PATYA teams from other state and visits of Teams of Goa to other States

b. To permit under the conditions laid down by the ASSOCIATION or refuse permission to any visit by a team of players sponsored by any private individual to other States.

c. To make bye – laws generally for the management of the affairs of the ASSOCIATION.

d. To appoint representative or representatives of the State on the National ATYA PATYA Conference.

e. To raise the funds of the ASSOCIATION.

f. To arbitrate in disputes between member units of the ASSOCIATION, officials or players and to take action as may be deemed proper against them for maintenance of discipline provided that before taking action Executive Committee shall give the concerned party opportunity of being heard.

g. To fill up any vacancy arising due to the death or resignation of an Office bearer and members of Sub-Committee.

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PRINCIPAL
Cuncolim United Higher Secondary School
CUNCOLIM, SALCETE - GOA

h. To appoint a Committee or an individual to look into affairs of the member units and take necessary action on the report submitted by the Committee or individual.

i. To consider and approve the Annual Report of the Hon'ble Gen Secretary and audited statement of Accounts Submitted by the Hon'ble Treasurer.

j. To appoint Sub-Committee whenever necessary.

k. To impose and enforce penalties, to suspend any violation of the Rules or the Bye-laws of the ASSOCIATION or in disciplinary behaviours.

l. To approve the Annual Budget of the Association.

11. DUTIES OF OFFICE BEARERS :

1) President :

the President shall preside over the General Council and the Executive Committee and shall supervise the activities of the Council and Committee.

2) Chairman :

In absence of President, Chairman will act as the president; and perform the duties assigned to him.

3) Vice-President :

in absence of President and Chairman, one of the Vice-President will act as the President, and perform the duties assigned to him.

4) Hon'ble. Gen. Secretary :

Subject to the general control of the President, the General Council and the Executive Committee, the Hon'ble. Gen. Secretary shall be responsible for carrying out the decisions of the Council, Executive Committee and various Sub-committee and the General business of the ASSOCIATION including the minutes of all meetings, calling of meetings and enforcing the ... of the ASSOCIATION.

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He shall perform such other duties as ordinarily pertain to his office and as may be entrusted to him time to time by General Council and the Committee. He shall be entitled to incur any legitimate expenditure on behalf of the ASSOCIATION; not exceeding Rs. 250/- (Rupees Two Hundred And Fifty Only) which shall be confirmed by the Committee at its next meeting. Any expenditure exceeding the said amount shall require previous sanction of the President of the Committee. He shall be ex-officio Member of all the sub-Committees.

5) - Joint Secretary :

He shall assist the Hon'ble. Gen. Secretary in carrying out the business of the ASSOCIATION.

6) Hon'ble – Treasurer :

Hon'ble – Treasurer shall be in charge of the funds of the ASSOCIATION. He shall maintain accounts, receive all monies and operate an account in the Bank approved by the General Council, issue receipt on behalf of the ASSOCIATION, prepare the Balance Sheet of all the assets and liabilities, within one month from the close of the financial year and present it to the General Council duly audited by the Official Auditor of the ASSOCIATION.

He shall pay all the bills of authorized expenditure by the Committee. The necessary minor expenses which may be incurred by Hon'ble. Gen. Secretary or by any Sub-committee may be accepted by him as cash paid, if accounts are rendered in details and duly attested. He shall prepare a budget in consultation with the Hon'ble. Gen. Secretary and present it to the General Council annually in its meeting. The Hon'ble Treasurer shall not keep with him any amount exceeding Rs. 500/- (Rupees Five Hundred Only)

Certified True Copy

.. 3/-

(TERESA FERNANDES)
PRINCIPAL
Cancelim United Higher Secondary School
CUNCOLIM, SALCETE - GOA

MEETINGS OF GENERAL COUNCIL :

1) The annual meeting of the general council of which 14 days notice shall be given to the members, shall be held ordinarily in the month of May-June to conduct the following business:

   a) To confirm the Minutes of previous meetings;

   b) To consider business out of minutes;

   c) To consider and adopt the report of years working submitted by the Hon'ble. Gen. Secretary.

   d) To consider and adopt the statement of accounts and the Auditor's report submitted by the Hon'ble. Treasurer.

   e) To appoint the Auditor;

   f) To elect the Office bearers every four years whenever due;

   g) To amend the Rules and regulations if necessary;

   h) To consider any other matter affecting the welfare of the ASSOCIATION which President may bring or allow to bring before the council for such business no notice shall be necessary.

   i) To consider and approve the Annual Budget and Calendar of activities.

   j) To consider such other business as notified.

2. Extra-ordinary meeting of the General Council may be convened by the President or by the Secretary with the consent of the President as and when necessary.

3. Fourteen clear days notice of such meeting shall be given by the Hon'ble Gen. Secretary to each Member.

4. The quorum for a meeting of the General Council shall be two-third of considered members

5. If quorum is not present the meeting shall be held half an hour later on the same day at the same place. For such meeting no quorum is necessary.

...9/-

Certified True Copy

(TILROY FERNANDES)
PRINCIPAL
Canossian United Higher Secondary School

6. The voting shall normally be by raising hands on all issues except for the election of the office bearer and members of executive committee which shall be by ballot only.

13. MEETING OF THE EXECUTIVE COMMITTEE:

1. The meeting of the Executive Committee shall be held at least once in two months and the notice of the same should be sent to all the office bearer and the members by the Gen.
Secretary with permission of the president

2. Quorum for the Executive Committee meeting should be 7 members.

3. 7 days notice should be given to each member for such meetings.

14. RESPONSIBILITIES OF THE AFFILIATED CLUBS:

a) All the affiliated Clubs will be held responsible for the conduct of their representatives in the ASSOCIATION.

b) They shall conduct their activities in accordance with the article laid down and under the authority of the ASSOCIATION.

c) They shall register their players with the ASSOCIATION.

d) Any disciplinary action taken by any Club against any player shall be intimated to the ASSOCIATION.

e) Affiliated Club shall participate in all the activities undertaken by the ASSOCIATION

f) They must send entry and play at least two Tournament in a year.

...10/-

Certified True Copy

(TILROY FERNANDES)
PRINCIPAL
Cuncolim United Higher Secondary School
CUNCOLIM, SALCETE - GOA

Funds shall be spend only for the attainment of the object of the ASSOCIATION and No portion there of shall be paid or transferred to any office bearers through any means.

16. **AMMENDMENTS:**

The Executive committee shall have power to change, amend, modify and delete any other provisions by adopting a resolution duly passed by 3/5th majority of members excepts the clause where in regarding the change in name of the association 'Goa Atya Patya Association'

17. **MISCELLANEOUS:**

The Outgoing Office – bearers and committee shall hand over the charge of the office of the ASSOCIATION to the incoming Officer Bearers at the end of the meeting of the Council. The records etc. shall be handed over within 15 days from the date of meeting of the general Council with detailed list of things / records handed over.

18. **DISSOLUTION:**

The dissolution of association will effect only when the General Body decide by majority of 3/5th of total members in sole of the association. In case of dissolution the assets and funds shall go to another association with similar aims and purposes of charitable organization to be decided by General Body subject to the provision of Societies Registration Act 1860.

****

Certified that this copy of the original rules & regulation of Goa Atya Patya Association.

Sr. No.	Name	Designation	Signature
1.	Chandrakant Kavlekar	President	
2.	Krishna Kharade	Secretary	
3.	Vishnu Dessai	Treasurer	

Certified True Copy

(TILROY FERNANDES)
PRINCIPAL

CERTIFICATE OF REGISTRATION

(*See* Rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 42 /Goa/ 94.

It is certified that the Society GOA BASE BALL ASSOCIATION, Margao.

has this day been duly registered under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 3rd March, 1994.

(P.V.S. SARDESSAI)
DISTRICT REGISTRAR
AND
HEAD OF NOTARY SERVICES.

Govt. Ptg. Press, Panaji-Goa — 816/1,000 — 4/1993

To,

The Executive Director,

Spertd Authority of Goa,
Panaji.

Sub:- Permanent recognition in respect of Goa Base Ball Association.
Ref:- SAG/02/Prog/GBBA/95-96/110 dtd. 15-03-96.

Sir,

We are very much thankful to you for granting us temporary recognition in the meeting held on 13-02-96.
We would like to bring it to your kind notice sir that you had taken a decision to consider pur association for permanent recognition and release grants after completion of 2 years based on the performance at state and National level.
We are pleased to inform you that we have completed the two year years period very succesfuly and brought laurels for Goa several times, the report of which is enclosed.
It is learned that the General Body Meeting of Authority is scheduled on 22.02.98. We are sure you must have included the subject about our permanent recognition on the agenda. However if you have failed to do so due to oversight or any reason please include it in the agenda of the meeting.
I am sure the glorious performance of our association during the tenure will help you to convince all the members of Authority and consider our associatien for permanent recognition and release of grants from this year.
Please note that our two years period get over on 12.02.98
We are sure you will take a right and positive decision in the intrest of sports in Goa.

Received 17/2/98

Secretary
GOA BASEBALL ASSOCIATION
Margao - Goa.

C-C.
1) Hon. Minister for sports Panaji
2) Hon. Chief Minister Govt. of Goa.
3) All the Members of SAG.
4) Directorate of sports & culture

STATE CHAMPIONSHIP AND TOURNAMENT

Chairman:- Ramakant Angle

1. I State Championship.

a. Organised at Margao in April '95.

b. 25 teams of boys and girls participated.

c. Sports Minister Mr. Miesquita, Mr. Mohan Amshekar, Mr. Shripad Naik, Mr. Alex Cardez, Director, Mr. Jirage were present in this grand organisation.

d. All Goa Tournament at Panaji. Mr. Parikar, Mr. Silim Khan, Mr. Suredar were present.

e. II State Base Ball Championship organised at Borim Bonda, in May 96. 22 teams of boys and girls participated.

f. Tournament held at shireda, Certalim, Vasco, Margao.

g. III State Championship organised at Tarvalem - 21 teams of boys and girls partici pated.

PERFORMANCE REPORT IN NATIONAL PARTICIPATION

Chairman:- Ramakant Angle

Participation	Position
1. Ahmadabad - IX Men's National Championship	Qualified for Federation cup.
2. Ludhiyana - VI Junior Girls National	IV Pesition.
3. Simla(Nauni) - X Men's National Championship.	Qualified for Federation cup(within 8 teams)
4. Indere - X Women's National	Silver Trophy Winner (In very 1st participation
5. Bharatpur(Rajasthan) VII Junior Championship	Silver Trophy Winner
6. Rohtak(Haryanan)- VI Sub-Junior Championship.	Geld Cup Winner
7. Solan (H.P.) - VIII Junior Base BAlll Championship.	Girls - Geld Trophy Boys - IV Place
8. Hariyana - VII Sub-Junior Girls Championship	Geld Trophy
9. Indere(M.P.) - XII Mens' & Women' National Championship.	Women - Silver Trophy Men - Bronze Trophy

GOA BASEBALL ASSOCIATION
Margao - Goa.

OTHER ACTIVITIES.

Organised first camp for Asian Cup Championship f r Indian team at Calcutta from 10th Dec. to 21st Dec.96.

Dinesh Harishchandra Gaude of Goa Base Ball Association was selected in Indian team for Asian Cup.

Sr. No.	NAME	SIGNATURE
1.	PRAKASH DATTA PRABHU	...
2.	NAVANATH NEVULKAR	...
3.	UMESH NAIK	...
4.	MINANATH T. UPADHYE	...
5.	SURAJ KANDE	...
6.	DILIP S. NAIK	...
7.	NAVINKUMAR ACHARYA	...
8.	RAJU GOSAVI	...
9.	ANTHONY ALFONSO	...
10.	SANDIP REDKAR	...
11.	VITHAL VERENKAR	...

...4/...

GOA BASE BALL ASSOCIATION

Date : 4/1194

To,
The District Registrar &
Head Notary Services,
Govt. of Goa,
Panaji-Goa.

Sub : Registration in respect of
"GOA BASE BALL ASSOCIATION".

Respected Sir,

With reference to the above we are enclosing herewith the memorandum and a copy of rules and regulations for the registration of the above association.

We request you to grant us the registration at an early date to enable us to register our association with the Sports Authority of Goa.

Thanking you in anticipation,

Yours faithfully,

(MINANATH T. UPADHEY)
General Secretary.

MEMORANDUM OF " GOA BASE BALL ASSOCIATION"

1. Name of the Society : GOA BASE BALL ASSOCIATION

2. Address of the Society : Shop No. 220, Gandhi-Market, Margao-Goa.

3. Aims & Objectives of the Society :

a) To promote, establish, introduce, start, run organise and develope liking for sports.

b) To promote interest and dedication to "BASE BALL GAME.

c) To promote better health and fitness through BASE BALL GAME.

d) To collect preserve manuscripts, books, literature that is connected with the BASE BALL GAME.

e) To provide coaching and teaching facilities to the people interested in BASE BALL GAME.

f) Diffusion of useful knowledge of the game of Base Ball.

g) Maintenance of libraries or reading rooms for general among the members or open to the public.

h) Such activities mentioned above identical and others conductive to achieve the purpose of aforesaid aims.

...2/...

4. Names, Designations, Occupations, Addresses of the members of the Managing Committee.

SR. NO.	NAME	DESIGNATION	OCCUPATION	FULL ADDRESS
1.	PRAKASH DATTA PRABHU	PRESIDENT	BUSINESSMAN	Shirshire, Borim-Ponda.
2.	NAVANATH NEHULKAR	VICE-PRESIDENT	ADEI	Vasant Kamat Head-Margao.
3.	UMESH NAIK	VICE PRESIDENT	TEACHER	Koranzalem Marcaim-Goa.
4.	MINANATH T.URADHYE	GENERAL SECRETARY	HEAD MASTER	Talsai-Porim Ponda-Goa.
5.	DILIP NAIK	JOINT SECRETARY	TEACHER	Shirshire, Borim-Ponda.
6.	SANDEEP REDKAR	TREASURER	CLERK	Vishant Road, Malbhat, Margao.
7.	SHRI NAVINKUMAR ACHARYA	ADVISOR	S.S.O.	Panaji-Goa.
8.	RAJU GOSAVI	MEMBERS	BUSINESSMAN	Balli-Kata Fatorba-Goa.
9.	ANTHONY ALFONSA	MEMBER	SERVICE	Gelgibag-Poinuinim, Canacona, Goa.
10.	SURAJ KANDE	MEMBER	SERVICE	Zari-Wada, Mala-Panaji.
11.	VITHAL VERLNKAR	MEMBER	TEACHER	Near Pedem Sports Complex, Mapuca-Goa.

5. We the following persons, being desirous of forming ourselves into a Society, under the Societies Registration Act 1860 have subscribed our names to this Memorandum.

Date : 4/1/14

...4/...

SR. NO.	NAME		SIGNATURE
1.	PRAKASH DATTA PRABHU	...	
2.	NAVANATH NERULKAR	...	
3.	UMESH NAIK	...	
4.	MINANATH T. URADHYE	...	
5.	SURAJ KANDE	...	
6.	DILIP S. NAIK	...	
7.	NAVINKUMAR ACHARYA	...	
8.	RAJU GOSAVI	...	
9.	ANHTONY ALFONSO	...	
10.	SANDIP REDKER	...	
11.	VITHAL VERENKAR	...	

...4/...

THE CONSTRUCTION OF " GOA BASE BALL ASSOCIATION ".

ARTICLE 1 : The Association will be called as "GOA BASE BALL ASSOCIATION".

ARTICLE 2 : The Office of the Society will be situated at the premises of Shop No. 220, Ghandhi-Market, Margao-Goa.

ARTICLE 3 : The Aims and Purposes of the Society will be :

a) To promote, establish, introduce, start, run, organise and develop liking for sports.

b) To promote interest and dedication to the base ball game.

c) To promote better health and fitness through base ball game.

d) To collect, preserve manuscripts, books, literature that is connected with the Base Ball Game.

e) To provide coaching and teaching facilities to the people interested in Base Ball Game.

f) Diffusion of useful knowledge of the game of Base Ball.

g) Maintenance of libraries or reading rooms for general among the members or open to the public.

..5/..

h) Such activities mentioned above identical and others conductive to achieve the purpose of aforesaid aims.

ARTICLE 4 : MEMBERSHIP

a) Any individual above the age of 18 years will be eligible for membership of the Association and one having membership will be called as member.

b) The individual seeking the membership of Association will apply to the General Secretary.

c) The application will be proposed by one member of the Association and seconded by another member of the Association, only when the application is accepted by the Executive Committee the person can be a member after payment of fees.

ARTICLE 5 : FEES

A) The entrance fee for individual membership of Rs. 50/-(Rupees Fifty Only).

b) Yearly membership fee for ordinary membership of Rs. 50/-(Rupees Fifty Only).

c) Life Membership for individuals of Rs. 500/- (Rupees Five Hundred Only).

d) Annual fees for institutions and clubs of Rs. 100/-(Rupees One Hundred Only).

..6/..

ARTICLE 6 : THE RIGHTS OF MEMBERS :

The Members has the following rights :

a) To visit the office of the Association.

b) To take part in all activities organised by the Association.

c) To remain present for the meeting of the General Body and to take part in discussion and voting.

d) To contest the election of the Executive Council.

e) To examine and appreciate the annual statement of accounts.

f) Ordinary members, life members and representatives of institutions and clubs shall have one vote only.

ARTICLE 7 : THE DUTIES OF MEMBERS

The members has the following duties :

a) To pay yearly membership fees regularly.

b) To render the service to the Association as member and by holding the post for which he/she is elected.

c) To behave according to the decision of the Executive Council and resolution of the General Body.

..7/..

ARTICLE 8 : EXPULSION OF MEMBERS AND PENALTIES

A) A member who fails to pay his/her dues by the end of the financial year will be barred from participatings in the activities unless the member is readmitted.

ARTICLE 9 : A MEMBER WILL BE LIKEWISE WARNED, SUSPENDED OR EXPELLED FROM THE ASSOCIATION OR PROHIBITED TO VISIT OFFICE OF THE ASSOCIATION IN THE FOLLOWING CASES :

A) If the member violate the constitution or discripline of the Association.

B) The Penalties above referred to within the Powers of the Executive Council and may be commuted or replaced only by a meeting of the General Body convened specially for this purpose.

ARTICLE 10 : HONOURS

A member who may distinguish by his/her service to the Association will be honoured, by awarding him the commendation and certificates.

Recommendation for state awards/Scholarships (Framing this Rules while framing.th

THE RULES ADVANTAGES MUST BE GIVEN PRIMARY/HIGH SCHOOL/COLLEGES STUDENTS.)

..9/..

ARTICLE 11 : RECEIPTS AND EXPENSES

The income of the Association will consists of:

a) Entrance fees

b) Membership fees

c) Donations

d) Grants, Gifts, and funds raised by means of the various activities and such sum received by the Executive Council.

ARTICLE 12:

The income of the Association will be deposited in the Bank selected by the Executive Council and its Accounts will be operated jointly by any two among the President, Secretary and Treasurer.

ARTICLE 13:

The funds will be spent only for the attainment of the Aims and Objects of the Association and no portion thereof will be paid or transferred directly or indirectly to any of its member.

ARTICLE 14: MANAGING COMMITTEE

A) The Managing Committee will be composed of all the members having full exercise of their right, the Managing Committee meeting shall be held once a year.

B) The Managing Committee will have extra ordinary meeting on the day fixed if the President things it is necessary or if the Executive Council calls it, or if the Auditors ask for it due to the Mis-Management of the Accounts matter of the Associa-

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tion or if a minimum one tenth of total members of 10 members apply for it.

C) The Quorum of the Managing Committee meeting will be one third of the members of the Roll or 10 members whichever is less.

D) If the meeting of Managing Committee cannot be held on the specified, date and time the meeting will be adjourned and held half an hour later on the same day and at the same venue by any member or members present.

E) The Secretary/Joint Secretary and Treasurer/and Vice-President will work under the Direction and overall control of the President and shall obtain the approval of the President for any of their action in the interest of the Association.

F) The President will preside over the meeting of Managing Committee. In the absence of the President, the Vice President will preside over the meeting. The President will Exercise the casting vote in case ofequal votes on an issue in Executive Council the Exercise of vites by the Executive Council members will be by raising hands.

G) <u>INACTIVENESS</u>: The President will function as Secretary or Treasurer in case of Emergency and inactiveness of the Secretary or Treasurer and place the facts before the extra ordinary General Body.

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H) RESIGNATION: The Treasurer of Secretary, Joint Secretary or Vice-President, on valid Grounds may tender Resignation to the President and they will hold the office till the Resignation is accepted by the President. The President may tender his Resignation to the Executive Council addressing the Resignation to the Secretary. The President will hold the office till the Extra Ordinary General Body or General Body accepts his Resignation.

ARTICLE 15: Powers of the Managing Committee is:

A) To elect the Executive Council and Auditors.

B) To examine the reports and statements of Accounts and Act on it.

C) To impose penalty of Expulsion, recover of loss for the damage done by any member of the Association and to condone.

D) To real with all matters pertaining to the Administration of the Association.

E) To amend or alter the constitution by its Resolution.

ARTICLE 16: MANAGING COMMITTEE

A) The Managing Committee will consists 11 members. One President, Two Vice Presidents, One General Secretary One Joint Secretary, One Treasurer, One Advisor and other members of whom one will be co-opted.

...11/...

B) The Quorum for the Managing Committee meeting will be 1/3 of its members.

FUNCTIONS:

i) Will meet least every three months.

ii) Prepare the annual programme of the Association.

iii) To give sanctions for expenditure.

iv) Full the vacancies and co-opt. members.

v) Frame rules for the smooth running of the Association.

ARTICLE 17:

Term of the Executive Council and Rules regarding Elefibility:

i) An office bearer may hold office as such for one term of five years and may be eligible for re-election for a like term or period. Provided the member is Re-elected by two third majority.

ARTICLE 18: GENERAL SECRETARY AND FUNCTIONS:

i) Will convence all meetings of the Association.

ii) Maintain all minutes of the meetings.

iii) Receive all application for membership.

iv) Conduct correspondance on behalf of the Association.

v) Issue all circulars and notices.

vi) Sign on behalf of the Association all receipts for all sums received as subscriptions etc.

...12/...

vii) Sign all pay orders in all bills for payment covering the association.

viii) He can spend an amount of Rs.2,000/-(Rupees Two Thousand Only) without the approval of the Executive Council in case of Emergency or Necessity.

ARTICLE 19 : JOINT SECRETARY.

He will help and Assist the General Secretary in the day to-day administration.

ARTICLE 20 : TREASURER.

The Treasurer will be responsible for all money matters and receipt. He must keep all accounts. Verified by the Auditors once a year at a General body meeting.

ARTICLE 21 : ADVISOR :

He will Assist the Association in Advising regarding the arrangement for displays framing the Rules for competitions and other matters for the smooth working and any other matters which the Managing Committee may entrust to him.

ARTICLE 22 : AUDITORS :

A) Two members elected as auditors by the General Body shall examine and report on the Accounts of the Association once in a year and Audit the Statement of Accounts submitted by the Treasurer.

..13/..

B) THE Auditors are responsible for any lapses or inactivities or damages or irregularities done by them to the Association.

ARTICLE 23 : NOTICE OF MEETING :

i) The Notice for an ordinary General Body meeting will be issued at least 15 day in advance. In case of emergency 7 days.

ii) The Notice for an executive meeting will be issued at least 7 days before the actual date, incase of emergency 3 days before sufficient. 4 members should be the Quorum.

ARTICLE 24 : AMENDMENTS

No amendments or alterations will be made in the Rules of the Association unless it is voted by 2/3rd of its members present at a General Body convened for the purpose.

ARTICLE 25 : DISSOLUTION

The Dissolution of the Association will take place only when it is decided by the majority of two third of votes of total members present in the General Body Meeting called for that purpose. In-case of dissolution the assets and funds will to another Association with smilar aims and purpose of charitable organisation to be decided by the General Body.

..14/..

Certified that this is a correct copy of the original rules and regulation of the "GOA BASE BALL ASSOCIATION".

Sr.No.	Name	Designation	Signature
1.	Shri Prakash Datta Prabhu	President	
2.	Shri Minanath T. Upadhye	Secretary	
3.	Shri Sandeem Redkar	Treasurer	

No.SAG/CO/Prog/Recog/2000-2001/958
The Sports Authority of Goa,
Indoor Stadium Complex,
Campal, Panaji - Goa.

Dated:- 10/7/2000

To,
The President,
Goa Baseball Association,
220, Gandhi Market,
Madgaon, Goa - 403 601.

Sub:- Permanent Recognition to Goa Baseball Association.

Sir,

It is very pleasing to inform you that, in the General Body Meeting of the Sports Authority of Goa held on 21st Feb.'20 under the chairmanship of the Hon. Chief Minister of Goa, your Association has been granted permanent recognition w.e.f. 21st Feb.'2000.

Since your association is recognised on permanent basis, the association will be entitled for financial assistance from S.A.G. as detailed below, subject to condition that the association shall submit the report of the activities conducted, report of the General Body Meetings held, election of office bearers and submission of audited statement of income and expend expenditure annually.

1. Participation grants to participate in the Zonal, National and International Tournaments subject to fulfulling the laid down norms.
2. Organisation grants to organise the Zonal, National level Championships as per SAG norms.
3. Annual maintenance grants subject to fulfilling the laid down norms of SAG.

We wish your association all the success in your every endeavour.

Yours faithfully,

(V. M. Prabhudesai)
Executive Director
The Sports Authority of Goa

Copy for information to,

1. The Secretary

From
The Cue Sports Association of Goa
A-10 La Campala Colony,
Behind Magson's Super Centre,
Miramar-Goa
Dated: 29/02/08

To,
The Inspector General,
U/Societies Registration Act, 1860,
Panaji-Goa

Sub: Registration of **"THE CUE SPORTS ASSOCIATION OF GOA"** under the Societies Registration Act, 1860

Sir,

I am filing the undermentioned documents for registering the above society under the Societies Registration Act, 1860:-

a) Memorandum of Association
b) Correct Copy of Rules and Regulations

Yours faithfully,

(Sunil G Morajkar)
President

MEMORANDUM OF ASSOCIATION
OF
THE CUE SPORTS ASSOCIATION OF GOA

1. Name of the Society : The Cue Sports Association of Goa

2. Address of the Society : A-10, La Campala Colony,
Behind Magson's Supercentre,
Miramar Goa-403001

3. Objects of the Society :

a) To promote all types of Cue Sports like Snooker,Billiards & pool in Goa.
b) To encourage players of the cue sports and make it more accessible to the people of Goa.
c) To organize local, national & international tournaments / championship of cue sports.
d) To felicitate the participation of the players in different tournaments in Goa and outside
e) To conduct training and coaching camps and organize talent search for playing the cue sports.
f) To act as the sole controlling and governing body of the game in theState of Goa.
g) To foster, encourage, stimulate interest in, promote and develop all types cue sports and other recognized games played on Billiards and similar tables.
h) To instill the spirit of sportsmanship and endeavour to maintain a standard of science in playing the same by providing a center of information and advice on all matters pertaining to the same, preferably by establishing a library or providing a reading room.
i) To establish, acquire, publish, circulate, sell or otherwise deal with any publications of books, journals, or pamphlets on Cue sports , subject to such restrictions as are imposed by the International Billiards and Snooker Federation, provided that the objects or activities contained in this clause shall be pursued only if necessary or convenient for the fulfillment of the objects of the Association and they shall not be pursued for carrying on any business or activity for profit.
j) To improve, control and regulate tournaments.
k) To arrange and / or manage championships and /or any other tournaments or matches.
l) To arrange and/or manage National or International tournaments or matches with prior sanction and approval of the Billiards and Snooker Federation of India.
m) To make, adopt , vary, register and copyright rules, regulations, bye-laws and conditions for the regulation of the said games

subject to the restrictions imposed by the Billiards Associations and control Council of India , to fix the standards for all or any of the implements used in such games and to determine any difference arising between players with regard to the interpretation of the rules of the games, and to take all such steps as the Association may deem necessary for enforcing a correct interpretation of those rules and to prevent any infringement thereof, or the introduction of improper methods or practice in such games of protect the games, the players and the public from abuse, thereby.

n) To uphold and maintain the Laws of Cue Sports and the rules and regulations of the Billiards and Snooker Federation of India.
o) To collect fund for the purpose or objects of the Associations and to employ them in such manner as the association consider desirable for the objects of the association.
p) To establish, promote or assist in establishing and promoting any other association the objects whereof are similar to those of the Association and to subscribe to and become a member of such Association.
q) To receive the subscription from members of the association and to receive donations and contributions from members and well-wishers of the Associations.
r) To purchase , take, lease or hire or otherwise acquire and to sell or let out any movable or immovable property, rights, easements or privileges necessary or convenient for the purpose of carrying out the objects of the association, provided that the activities contained in this clause shall not be pursued for carrying on any business or activity for profit.
s) To remunerate any person or persons for the services rendered or to be rendered to the association and
t) To do all such lawful things as are incidental or conducive to the attainment of the above objects or and any of them.

4. Names, Designations, Occupation, Address of the members of the Managing Committee

Sr.	Name	Designation	Occupation	Address
1.	Sunil G Morajkar	President	Business	A-10, La Campala colony, Behind Magson's Supercentre Miramar-Goa
2.	Vijay M.S Usgaonkar	Vice-President	Business	305, Landscape Towers St. Inez, Panaji-Goa
3.	Sushant M Pai kane	Hon. Treasurer	Business	452, Landscape Pinto Park, Behind Reliance Web world, campala Panaji- Goa
4.	Nicholas C D'souza	Hon. Secretary	Business	Martin's Port Parlour In Goa Palace, Navelim Salcete-Goa
5.	Savio De Sa	Member	Business	La Casita, H. No. 482, Miramar - Goa.
6.	Mr. Gaurav Gupta	Member	Business	GKB Vision Ltd, 27 Pilerne, Industrial Est Saligao

5. We, the following persons being desirous of forming ourselves into a Society under the Societies Registration Act, 1860 have subscribed our names to this Memorandum on 29/01/08

Sr.no	Names	Signatures
1.	Mr. Sunil G Morajkar	
2.	Mr. Vijay M S Usgaonkar	
3.	Mr. Sushant M Pai kane	
4.	Mr. Nicholas C D'souza	
5.	Mr. Savio De Sa	
6.	Mr. Fernando Pinto	
7.	Mr. Keval Kane	
8.	Mr. Gaurav Gupta	
9.	Mr. Dinesh Sinari	
10.	Mr. Geffrey Desouza	

RULES AND REGULATIONS
OF
THE CUE SPORTS ASSOCIATION OF GOA

1. Name of the Society : The Cue Sports Association of Goa

2. Address : A-10, La Campala Colony,
Behind Magson's Super centre,
Miramar Goa.
403001

3. The objects of the Associations shall be as follows-;

a) To promote all types of Cue Sports like Snooker,Billiards & pool in Goa.
b) To encourage players of the cue sports and make it more accessible to the people of Goa.
c) To organize local, national & international tournaments / championship of cue sports.
d) To felicitate the participation of the players in different tournaments in Goa and outside
e) To conduct training and coaching camps and organize talent search for playing the cue sports.

f) To act as the sole controlling and governing body of the game in the State of Goa.
g) To foster, encourage, stimulate interest in, promote and develop all types cue sports and other recognized games played on Billiards and similar tables.
h) To instill the spirit of sportsmanship and endeavour to maintain a standard of science in playing the same by providing a center of information and advice on all matters pertaining to the same, preferably by establishing a library or providing a reading room.
i) To establish, acquire, publish, circulate, sell or otherwise deal with any publications of books, journals, or pamphlets on Cue sports , subject to such restrictions as are imposed

by the International Billiards and Snooker Federation, provided that the objects or activities contained in this clause shall be pursued only if necessary or convenient for the fulfillment of the objects of the Association and they shall not be pursued for carrying on any business or activity for profit.

j) To improve, control and regulate tournaments.

k) To arrange and / or manage championships and /or any other tournaments or matches.

l) To arrange and/or manage National or International tournaments or matches with prior sanction and approval of the Billiards and Snooker Federation of India.

m) To make, adopt , vary, register and copyright rules, regulations, bye-laws and conditions for the regulation of the said games subject to the restrictions imposed by the Billiards Associations and control Council of India , to fix the standards for all or any of the implements used in such games and to determine any difference arising between players with regard to the interpretation of the rules of the games, and to take all such steps as the Association may deem necessary for enforcing a correct interpretation of those rules and to prevent any infringement thereof, or the introduction of improper methods or practice in such games of protect the games, the players and the public from abuse, thereby.

n) To uphold and maintain the Laws of Cue Sports and the rules and regulations of the Billiards and Snooker Federation of India.

o) To collect fund for the purpose or objects of the Associations and to employ them in such manner as the association consider desirable for the objects of the association.

P) To establish, promote or assist in establishing and promoting any other association the objects whereof are similar to those of the Association and to subscribe to and become a member of such Association.

q) To receive the subscription from members of the association and to receive donations and contributions from members and well-wishers of the Associations.

r) To purchase , take, lease or hire or otherwise acquire and to sell or let out any movable or immovable property, rights, easements or privileges necessary or convenient for the purpose of carrying out the objects of the association, provided that the activities contained in this clause shall not be pursued for carrying on any business or activity for profit.

s) To remunerate any person or persons for the services rendered or to be rendered to the association and

t) To do all such lawful things as are incidental or conducive to the attainment of the above objects or and any of them.

INTERPRETATION

4. Every reference in these Rules to the masculine includes the feminine gender and to the singular includes the plural.

Unless there is something in the subject or context inconsistent therewith:

(a) 'Association ' means THE CUE SPORTS ASSOCIATION OF GOA.
(b) 'Cue sports' means all the recognized games played on a Billiard and similar table.
(c) 'Committee' means the Managing Committee elected at the Annual General Meeting.
(d) 'Jurisdiction' shall mean the spear of control and activities in the State of Goa.
(e) 'Goa' means the State of Goa.
(f) 'Members' includes Honorary Members, Patrons, Life members, Associate Members and Ordinary Members.
(g) 'Office Bearers' shall include the President, Vice-Presidents, Jt. Hon. Secretaries and Hon. Treasurer of the Association.
(h) 'Representative' means any person who is appointed under the Rules to represent an Ordinary member.
(i) 'Rules' shall mean the Rules, Regulations and Byelaws of the Association for the time being in force.
(j) "'Year' shall mean the period from 1st April to 31st March."

RULES- MEMBERS TO OBSERVE

5. Every member shall be bound to conform to the Rules, Regulations and Byelaws of the Association as may, from time to time, be in force.

CONSTITUTION

6. The Association shall consist of Honorary Members, Patrons, Life Members, Associate Members and Ordinary Members.

MEMBERSHIP

7. Any individual, club, gymkhana, association, institution or body interested in the game or possessing a billiards or cue sports table may be eligible for membership.

PATRONS

(a). The committee shall have power to invite such a person as it thinks fit to become a Patron of the Association provided that he donates a sum of Rs. 25000/-(Rupees twenty five thousand only) or more to the Association.

A Patron on his agreeing in writing to be bound by the Rules for time being in force, shall be entitled to all the rights and privileges of the Associations including the right of nominating a member to the Committee and may attend, speak and vote at Annual General Meetings or Special General Meetings, but shall not vote by proxy. A Patron shall, however, not be liable to pay any annual subscription.

LIFE MEMBERS

(b). Application for Life Membership shall be made on the prescribed form duly proposed and seconded by a Member and accompanied by a lump sum payment of Rs. 5,000/-(Rupees five thousand ony). A Life Member shall be exempt from paying any other subscription as long as he continues to be a Member. A Life Member shall enjoy all the rights and privileges of membership including the right to stand for election to any office of the Association and also as a Member of the Managing Committee.

HONORARY MEMBER

(c) The Committee may elect any person of distinction as an Honorary Patron or Honorary Life Member. Such Member shall not be entitled to vote at any General Meeting or hold any office of the Association.

ASSOCIATE MEMBER

(d) A person who is not a member of a club and desires to take part in an Open Tournament may on signing an application form duly proposed and seconded, be elected by the Committee as an Associate member.

The Subscription for an Associate Member shall be Rs.200/- for 45days only. An Associate Member shall not be allowed to attend and

vote at Annual General Meetings or at a Special General Meeting unless he is an accredited representative of any Club or Association.

ORIDNARY MEMBER

(e) A club or gymkhana, including that of commercial firm, or any association or institution which is interested in the game or which possesses a Billiards or similar table, may be elected by the Committee as an Ordinary member, provided that such a Club or Gymkhana or Association or Institution is within the local limits defined in Rule 3(a) of the Memorandum of Association.

AFFILIATION

8. An individual or a club, gymkhana, association or institute desiring to join the Association shall submit an application form, duly filled in the Jt Honorary Secretaries.

The Committee may accept or reject any application without assigning any reason for so doing.

No individual or club whose application has been rejected shall apply for membership until after the expiry of a period of six months from the date of such rejection.

SUBSCRIPTIONS

9. (a) The Annual Subscription for each Ordinary Member shall be Rs.200/- (Rupees two hundre only). The first subscription for Ordinary Member shall be paid along with the application for membership and all subsequent subscriptions shall fall due on 1st April each year.

Ordinary Members shall pay an Entrance Fee of Rs. 500/- along with the first subscription.

(b) If the annual subscription remains unpaid for more than three months, the committee may at its discretion strike off the name of the defaulting Member from the list of members.

(c) An Ordinary Member whose subscription is in arrears shall not be permitted to attend and vote at Annual General Meetings or Special General Meetings and shall not be permitted to nominate any one to the Committee.

RESIGNATION

10. A member wishing to resign his membership shall give previous written intimation to the Jt. Hon. Secretaries and the Committee shal accept the resignation, provided that no amount is then due to the Association by the Member so resigning.

EXPULSION AND SUSPENSION

11. If any member shall refuse or neglect to comply with any provision of the Rules or shall be guilty of misconduct or unsportsmanlike like behavior such as the Committee consider likely to endanger the harmony or affect the character, stability or interest of the Association, such a member shall be liable to expulsion by a resolution of the Committee, provided that not less than two-thirds of the members present shall have voted in favor of the same and provided also that at least fourteen days before the meeting at which such a resolution is passed he shall have had notice thereof and of the intended resolution for his expulsion and that he shall at such meeting and before the passing of such resolution have an opportunity of giving orally or in writing any explanation or defense he may think fit. The committee shall give or post to him by registered post a letter containing a notification of such a resolution if passed. On passing of such a resolution the member shall forthwith cease to be a member of the Association and shall not have any claim against the Committee or the Association. No appeal shall lie from the decision of the Committee.

The committee shall also have power to suspend any member against whom an expulsion resolution is tabled (as provided hereinabove) till such resolution has been passed or rejected or who is adjudged an insolvent or who, in the opinion of at least three-fourth of the members of the Committee present at the meeting called for the purpose, is guilty of misbehavior or willful and persistent infraction of the rules. The term of suspension shall not exceed the duration of the insolvency and ninety days any time in other cases.

RE-ADMISSION

12. Any member removed from the list of members under Rule 6 (b) may be re-admitted, if the amount of the subscription due be paid by him.

Any member who has resigned from the Association may, at the discretion of the Committee, be re-admitted either by paying an entrance fee or by

paying all the subscriptions which have been due for the period from the date of his resignation to the date of his re-admission.

GENERAL MEETINGS
ANNUAL GENERAL MEETING

13. The Annual General Meeting shall as far as possible and except for circumstances beyond the control of the committee be held not later than 30th September each year at such time and place as the Committee may decide.

The business to be transacted at the Annual General Meeting shall be as follows:

(a) To receive and adopt the official Annual Report and the Audited Statement of Accounts for the year ending 31st March each year as presented by the committee.
(b) The Committee shall elect office Bearers and Members of the Committee once in two years.
(c) To elect a Hon. Auditor (and to fix the Honorarium).
(d) To consider any recommendation of the Committee.
(e) To consider any motion, notice whereof is given to the Jt. Hon. Secretaries by a member or a representative ten clear days before the date of the meeting
(f) To transact such other business as may be permitted by the chairman.

SPECIAL GENERAL MEETING

14. Special General Meeting may only be called for a special purpose including alteration of the rules and regulations, and no business other than that for which the meeting is called may be transacted at such a meeting.

Such meetings shall be called upon the written requisition of not less than ten members and 14 clear days notice of such meetings shall be given to members, specifying the place, day and hour and the nature of the business to be transacted thereat.

NOTICE

15. Notice of any General or Special Meeting shall be sent by post (under a Certificate of posting) or by hand delivery or by email to the members at least 14 clear days prior to the date fixed for the meeting.

The notice shall specify the date, time and place of such meeting and the nature of the business to be transacted and in the case of an Annual General Meeting, shall be accompanied by a copy of the Annual Report and the Audited Statement of Accounts for the past year. Non-receipt of such communications shall not invalidate any proceeding or activity of the Association.

ATTENDANCE

16. Attendance at General Meetings shall be open to Honorary Members, Patrons, Life Members and the duly nominated Representatives of the Ordinary Members.

QUORUM

17. The quorum of a General Meeting or a Special General Meeting shall be ten members; if a quorum be not present, the meeting shall stand adjourned to half an hour later at the same place and if at such an adjourned meeting, a quorum is not present, those who are present shall constitute a quorum and shall transact only the business for which the meeting was called.

VOTES

18. Business of General Meeting shall be decided by a simple majority, provided that not amendment to the Constitution shall be made unless it is carried by a majority of at least two-thirds of the members present and voting and as provided in the Societies Registration Act 1860 and the Rules framed there under.

Any question decided at a General Meeting shall not be re-opened at any subsequent meeting unless after the expiration of six months.

At any General Meeting or Special General Meeting the Chairman shall have the sole right to interpret the Rules and his decision thereon shall be final and binding at that meeting.

The President or in his absence a Vice President or in the absence of both, any member present and elected by the meeting shall preside at a General Meeting or Special General Meeting or a meeting of the Committee and shall have a casting vote besides his vote in the case equality of votes on any question.

a) No person shall seek election to the Association Managing Committee unless he has been a member of the Association for two years or more.
b) Only persons who have been Members of the Association for more than six months prior to the date of the Annual General Meeting shall be entitled to vote at such Meetings.

MINUTES

19. The Minutes of the last Annual General Meeting and/or a Special General Meeting as approved by the Chairman shall be placed on the notice Board of the Association seven days before the Annual General Meeting.

MANAGING COMMITTEE

20. The Managing Committee shall consist of the President, one Vice Presidents, one Hon. Secretaries, Hon. Treasurer and two Members to be elected at an Annual General Meeting, by the Members of the Association and shall hold office for two years. The committee shall continue to hold office until the conclusion of the Annual General Meeting when the new committee is elected.

The first office bearers and other Members of the Managing Committee were as follows:

President	Mr. Sunil G. Morajkar
Vice-President	Mr. Vijay M. S. Usgaonkar
Hon. Treasurer	Mr. Sushant M. Pai Kane
Hon Secretary	Mr. Nicholas C. D'Souza
Members	Mr. Savio De Sa
	Mr. Gaurav Gupta

POWERS OF THE COMMITTEE

21. The Committee shall inter alia or besides the powers given under the Rules, have power:

1. (a) To carry out the objects of the Association specified in Rule 3 of the Memorandum of Association,

(b) To conduct, manage and administer the affairs of the Association and to see that the general provisions of the constitution and the Regulations and Bye-laws of the Association are complied within all respects.

a. To sanction and control expenditure and generally supervise and conduct the business of the association.
b. To consider and deal with all applications for membership and to decide all questions as to representation at General Meetings or Special General Meetings.
c. To prohibit any act or practice which is detrimental to the interests of the game and to deal with a member disregarding such prohibition in such a manner as the Committee may think proper.
d. To reinstate, upon terms or otherwise and for good cause shown, and player who has ceased to be an amateur or vice versa.
e. To appoint such sub-committee as the committee deems necessary and to delegate to them all or an of its powers.
f. To frame Bye-Laws in accordance with the Rules of the Association.
g. To employ such staff as it may deem fit for the smooth working of the Association and to fix their remuneration and terms of service.
h. To publish Ranking list of Players in Goa within one month after the completion of the State Ranking Tournament.
i. To improve the standard of Cue Sports and other recognized games played on Billiards and similar Tables by appointing with or without remuneration, recognized players of the games as Coaches.
j. To utilize the funds of the Association towards providing premises and/ or pavilions for pursuing and developing the games mentioned herein.
k. To borrow or raise or secure the payment of money in such manner as the Committee shall think fir for running the affairs of the Association and also for the promotion of Cue Sports.

l. The Managing Committee shall have the right to co-op not more than two Members on the Committee who shall hold office until the next Managing Committee is constituted.
m. To do all such other things as are or may be necessary for the general welfare and conduct of the Association.

2. The Committee shall ordinarily meet at least once every three months and oftener, if necessary.

3. The Time and place for such meetings shall be fixed by the President or the Secretary and a notice shall be issued by the Secretary to each member of the committee at least four days before the date fixed for such a meeting. The Agenda for the meeting shall be circulated along with the notice of the meeting.

An urgent meeting of the Committee may be called by the President either on his own initiative or on receipt of a written requisition from any four members of the Committee. Written notice of twenty four hours shall be given to all the members of the Committee.

4. The quorum for all meetings of the Managing Committee shall be five. No quorum shall be necessary at an adjourned meeting.

5. Every question at a meeting shall save as otherwise provided herein, be determined by a majority of the votes of the members present and voting. Each member shall have one vote, but in case of an equality of votes the chairman shall have a second or casting vote.

6. Any member of the Committee shall ipso facto cease to be a member thereof , if he absents himself from three consecutive meetings without duly obtaining leave of absence from the committee.

Any casual vacancy in the Committee including that of an Auditor, may be filled in by the Committee

2. A resolution in writing agreed to by the three fourths of the members of the Committee for the time being in Panaji Goa shall be as valid and effectual as if it has been passed at a meeting of the Committee duly called, but all such resolutions by circular shall be subject to confirmation at the next meeting of the Committee.

HONORARY SECRETARIES

22. The Honorary Secretaries shall convene, attend, take, submit for confirmation and keep in a Minute Book the Minutes of all the meetings.

HONORARY TREASURER

23. The Honorary Treasurer shall submit at the end of the year a complete statement of accounts duly audited for approval of the Committee and a copy of the same after such approval shall form part of the Annual Report.

The Honorary Treasurer shall be responsible for all moneys received by the Association from whatever source derived and shall issue receipts for the same on the official form. He shall pay all the liabilities of the Association as directed by the Committee provided the funds permit.

ALTERATION OF RULES AND REGULATIONS

24. Additions, alterations or repeal or modifications of the Rules and Regulations of the Association may be made either at an Annual General Meeting or Special General Meeting called for that particular purpose.

The Jt Hon. Secretary shall convene a General or a Special General Meeting not later than three months after the date of receipt of the requisition for the change of rules.

No such alteration, addition or repeal or modification of the Rules shall have any effect unless they are passed by two thirds of the members present.

LAWS OF CUE SPORTS

25. The Laws of Cue Sports as adopted and amended from time to time by the International Billiards and Snooker Federation and the Rules and Regulations by the Billiards and Snooker Federation of India for the time being in force and the decision of the Committee on all doubtful or disputed points arising in connection therewith shall be binding on all the members.

Any point not directly covered by these Rules shall be decided in the light of the Rules most nearly applicable in accordance with the general terms and spirit of the said Rules.

26. The Income & Property of the Association whenever derived, shall be applied solely towards the promotion of the objects of the Association as set forth in the Memorandum of the Association and no portion thereof shall be paid or transferred directly or indirectly by way of dividend, bonus or otherwise, however by way of profit, to the members of the Association. It should not prevent the payment of remuneration to any officer or servant of the Association or to any other person, in return for any services to the Association.

An account shall be opened in such a bank as the committee may decide in the joint names of the President, Vice-President, hon. Treasurer and Jt hon. Secretaries. Any amount in excess of Rs. 1000/- shall be deposited into such account.

All cheques shall be signed by any two of the following :

The Hon. Treasurer
The President or Vice Presidents or
Any one of the Hon. Secretaries

DISSOLUTION

27. The moneys of the Association may be invested in such manner as may be decided upon by the Committee from time to time. If upon winding up or dissolution of the Association there shall remain, after satisfaction of all its debts and liabilities any property whatsoever, the same shall not be paid to or distributed amount the member of the Association, but shall be given or transferred to some other institution having objects similar to the objects of the Association to be determined by the members of the Association at or before the time of dissolution, and in default thereof by such judge of the High Court at Bombay as may have or acquire jurisdiction in the matter.

28. The Committee shall be the sole authority of these Rules and the Bye Laws and Regulations made thereunder and its decision taken under the Rules or upon any question of interpretation or upon any matter affecting the Association and not provided for by these Rules or the Bye Laws or Regulations made therunder shall be final and binding on the Members. Such Interpretations(s) of the Committee shall be reported to the General Body at its next Annual General Meeting.

CERTIFICATE

Certified that this is a correct copy of the Original Rules and Regulations of "The Cue Sports Association of Goa"

Sr.no	Name	Designation	Signature
1.	Sunil G Morajkar	President	
2.	Nicholas C D'souza	Hon. Secretary	
3.	Sushant M Pai Kane	Hon. Treasurer	

भारतीय गैर न्यायिक

बीस रुपये

रु.20

भारत

INDIA

Rs.20

TWENTY RUPEES

INDIA NON JUDICIAL

गॉय गोवा GOA

Date 12/09/08 Ser. No. 99369 value 20/-

01AA 625223

Name of purchaser The Cue Sports Association of Goa

Resident of Miramar

Place of vendor Panaji

Sign. of purchaser

Sign. of Vendor
Dr. Fermilo D'Silva
Lic. No. ADJ/STP/VEN 99/2000

District Registrar
North Goa
Panaji

CERTIFIED COPY

It is hereby certified that the file registered under No. 137/Goa/2008 existing in the records of this office relating to the registration of the society THE CUE SPORTS ASSOCIATION OF GOA", La Campala Colony, Miramar Goa" contains MEMORANDUM OF ASSOCIATION which is as follows:-

District Registrar
North - Goa
Panaji

MEMORANDUM OF ASSOCIATION
OF
THE CUE SPORTS ASSOCIATION OF GOA

1. Name of the Society : The Cue Sports Association of Goa

2. Address of the Society : A-10, La Campala Colony,
Behind Magson's Supercentre,
Miramar Goa-403001

3. Objects of the Society :

a) To promote all types of Cue Sports like Snooker,Billiards & pool in Goa.
b) To encourage players of the cue sports and make it more accessible to the people of Goa.
c) To organize local, national & international tournaments / championship of cue sports.
d) To felicitate the participation of the players in different tournaments in Goa and outside
e) To conduct training and coaching camps and organize talent search for playing the cue sports.
f) To act as the sole controlling and governing body of the game in theState of Goa.
g) To foster, encourage, stimulate interest in, promote and develop all types cue sports and other recognized games played on Billiards and similar tables.
h) To instill the spirit of sportsmanship and endeavour to maintain a standard of science in playing the same by providing a center of information and advice on all matters pertaining to the same, preferably by establishing a library or providing a reading room.
i) To establish, acquire, publish, circulate, sell or otherwise deal with any publications of books, journals, or pamphlets on Cue sports , subject to such restrictions as are imposed by the International Billiards and Snooker Federation, provided that the objects or activities contained in this clause shall be pursued only if necessary or convenient for the fulfillment of the objects of the Association and they shall not be pursued for carrying on any business or activity for profit.
j) To improve, control and regulate tournaments.
k) To arrange and / or manage championships and /or any other tournaments or matches.
l) To arrange and/or manage National or International tournaments or matches with prior sanction and approval of the Billiards and Snooker Federation of India.
m) To make, adopt , vary, register and copyright rules, regulations, bye-laws and conditions for the regulation of the said games

District Registrar
North
Panaji

subject to the restrictions imposed by the Billiards Associations and control Council of India , to fix the standards for all or any of the implements used in such games and to determine any difference arising between players with regard to the interpretation of the rules of the games, and to take all such steps as the Association may deem necessary for enforcing a correct interpretation of those rules and to prevent any infringement thereof, or the introduction of improper methods or practice in such games of protect the games, the players and the public from abuse, thereby.

n) To uphold and maintain the Laws of Cue Sports and the rules and regulations of the Billiards and Snooker Federation of India.

o) To collect fund for the purpose or objects of the Associations and to employ them in such manner as the association consider desirable for the objects of the association.

p) To establish, promote or assist in establishing and promoting any other association the objects whereof are similar to those of the Association and to subscribe to and become a member of such Association.

q) To receive the subscription from members of the association and to receive donations and contributions from members and well-wishers of the Associations.

REGISTRAR OF SOCIETIES

r) To purchase , take, lease or hire or otherwise acquire and to sell or let out any movable or immovable property, rights, easements or privileges necessary or convenient for the purpose of carrying out the objects of the association, provided that the activities contained in this clause shall not be pursued for carrying on any business or activity for profit.

s) To remunerate any person or persons for the services rendered or to be rendered to the association and

t) To do all such lawful things as are incidental or conducive to the attainment of the above objects or and any of them.

District Registrar
North - Goa
Panaji

4. Names, Designations, Occupation, Address of the members of the Managing Committee

Sr.	Name	Designation	Occupation	Address
1.	Sunil G Morajkar	President	Business	A-10, La Campala colony, Behind Magson's Supercentre Miramar-Goa
2.	Vijay M.S Usgaonkar	Vice-President	Business	305, Landscape Towers St. Inez, Panaji-Goa
3.	Sushant M Pai kane	Hon. Treasurer	Business	452, Landscape Pinto Park, Behind Reliance Web world, campala Panaji- Goa
	Nicholas C D'souza	Hon. Secretary	Business	Martin's Port Parlour In Goa Palace, Navelim Salcete-Goa
5.	Savio De Sa	Member	Business	La Casita, H. No. 482, Miramar - Goa.
6.	Mr. Gaurav Gupta	Member	Business	GKB Vision Ltd, 27 Pilerne, Industrial Est Saligao

District Registrar
North - C
Panaji

5. We, the following persons being desirous of forming ourselves into a Society under the Societies Registration Act, 1860 have subscribed our names to this Memorandum on 29/01/08

Sr.no	Names	Signatures
1.	Mr. Sunil G Morajkar	
2.	Mr. Vijay M S Usgaonkar	
3.	Mr. Sushant M Pai kane	
4.	Mr. Nicholas C D'souza	
5.	Mr. Savio De Sa	
6.	Mr. Fernando Pinto	
7.	Mr. Keval Kane	
8.	Mr. Gaurav Gupta	
9.	Mr. Dinesh Sinari	
10.	Mr. Geffrey Desouza	

District Registrar
North - C
Panaji

It is certified that this is a true xerox copy of the original MEMORANDUM OF ASSOCIATION of Society "THE CUE SPORTS ASSOCIATION OF GOA", La Campala Colony, Miramar Goa"

This certified copy is issued at the request Sunil G.Morajkar, President, made in his application dated 12/09/2008 wherein it is stated that the same is required fir their record and has 6 pages serially numbered from 1 to 6.

Fees of Rs. 20/- (Rupees twenty only) credited to the State Bank of India, Panaji by this office under Chalan No. 514/08-09 dated 10/10/2008.

Office of the District Registrar, North, Panaji, dated 10th day of October, 2008.

10/10/08

(V.G. SALKAR)
INSPECTOR GENERAL OF SOCIETIES/
D.R. NORTH GOA.

OFFICE OF INSPECTOR GENERAL SOCIETIES

Compared By:-

Annexure – 1

Pg 1/3

भारतीय गैर न्यायिक

पचास रुपये

रु.50

भारत

INDIA

FIFTY RUPEES

Rs.50

INDIA NON JUDICIAL

गोवा GOA

Serial No. 8826 Place of Vend MARGAO Date 30/10/2018

B 027826

Value of Stamp Paper:

Name of Purchaser: Vishnu V. Usgaikar

Residence: Name of Father:

Purpose: Transacting Parties

As there is no one single paper for the value of Rs. Additional stamp papers for the completion of the value are attached along with.

Stamp Vendor's Sign.
Ermelinda Alacoque Dias
Shop No. C-16, SGPDA Market,
Lic. No. JUD/VEN-II/2004/C-1

Signature of

District Registrar
South Goa
Margao

ENDORSEMENT

This Society has not renewed its Registration Certificate till today. The [illegible] unregistered Society under Section 3(B) (5) of the Societies Registration (Goa, Daman and Diu) Act,1908

CERTIFIED COPY

It is hereby certified that the file registered under No. [illegible]/GOA/2007 existing in the records of this office relating to the registration of the society "GOA BODY BUILDING AND FITNESS ASSOCIATION" Contains CERTIFICATE which is as follows:

Annexure – 1

Pg 2/3

District Registrar
South Goa
Margao

15

CERTIFICATE OF REGISTRATION

(*See* Rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 49/Goa/ 2009.

It is certified that the Society "GOA BODY BUILDING AND FITNESS ASSOCIATION" has this day been duly registered under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 13th February, 2009.

Office of Inspector General of Societies
दक्षिण गोवा, मडगाव
South Goa, Margao

13/2/09

(P.S.S. BORCO)
Inspector General of Societies
District Registrar
([illegible]/South Goa)

Govt. Ptg. Press, Panaji-Goa — 1620/J0,000 — 4/2007

Annexure - 1 Pg 3/3

District Registrar
South Goa
Margao

This certified copy is issued at the request of Vishnu V. Uskaikar, made in his application dated 30/10/2018 wherein it is stated that the same is required for record purpose.

Fee of Rs10/-- (Rupees Ten only)

credited to the State Bank of India, Margao on 1 / 11 /2018 by this office under Challan No.382 /2018/19 dt 1/11/2018

Office of the District Registrar (South), Margao,

Dated 1/ 11/ 2018

(V.T. Naikonkar)
INSPECTOR GENERAL OF
SOCIETIES/ DR. SOUTH GOA

Read by:-

Compared by:-

Annexure - 2

भारतीय गैर न्यायिक

पचास रुपये

रु.50

भारत

INDIA

FIFTY RUPEES

Rs.50

INDIA NON JUDICIAL

गोवा GOA

B 027825

Serial No. 8825 Place of Vend MARGAO Date 30/10/2018

Value of Stamp Paper:

Name of Purchaser: Vishnu V. Usgaonkar

Residence: Name of Father:

Purpose: Transacting Parties

As there is no one single paper for the value of Rs. Additional stamp papers for the completion of the value are attached along with.

Stamp Vendor's Sign.
Emelinca Alacoque Dias
Shop No. C-15, Sonsoddo Market,
Lic. No. JUDICIAL/

Signature of Purchaser

District Registrar
South Goa
Margao

ENDORSEMENT

This Society has not renewed its Registration Certificate till today. It is therefore treated as unregistered Society under Section 3(B) (5) of the Societies Registration (Amendment) Act,1998

CERTIFIED COPY

It is hereby certified that the memorandum of Association of the Society as recorded in the records of this office relating to the registration of the Society "GOA BODY BUILDING AND FITNESS ASSOCIATION" contains the MEMORENDUM which is as follows:

Annexure - 2 Pg 2/5

District Registrar
South Goa
Margao

-1-

MEMORANDUM OF ASSOCIATION

1. Name of the Society : "GOA BODY BUILDING AND FITNESS ASSOCIATION"

2. Address of the Society :C/o.Shri.Sanjay C. Patil.
S-6, Visa Plaza building,
Near Hari Mandir,
Margao Goa.403601.

3. Object of the Society : The Objects for which Society/SHG is established are:-

a) To encourage , promote and popularize Body Building and Fitness as a part of Physical education and Culture.

b) To hold ,to arrange and to register Local, Regional, State or All India Competitions and exhibitions in Body Building and fitness.

c) To control and regulate Body Building and Fitness in Goa .

d) To promote Co-operation and settle differences amongst affiliated Members.

e) To carry out the work of Social and Charitable nature.

f) To live in peace, harmony, and to maintain cooperation and unity.

g) To seek guidance and assistance from the Govt. Department and Non Govt. bodies.

Annexure - 2 Pg 3/5

District Registrar
South Goa
Margao

4. Names, Designations, Occupations, Addresses of the members of the Managing Committee/ Working Committee

Sr.No.	Name	Designation	Occupation	Addresses
1.	Shri. Sanjay C. Patil	President	Business	S-6, Visa Plaza Building, Near Hari Mandir, Margao Goa.
2.	Shri Sanjay K. Raikar	Vice-President	Business	H.No. 49, Dattawadi, Sanguem.
3.	Shri Manesh K.Raikar	Vice-President	Business	Gr. Floor, Naik Bldg. New Market Margao.
4.	Shri Subash Naik	Gen. Secretary	Service (ret)	Gomantak Bhavan, St.Inez, Panjim.
5.	Shri Kushali P. Virdikar	Treasurer	Business	H.No 445, Calconda Margao Goa.
	Shri Santosh V. Mapsekar	Member	Service	F-2, Block B, Apna Bazar, Margao Goa.
7.	Shri Shaikh Mirza	Member	Service	H.No. 48, Post Mardol, Veling, Ponda – Goa.

Annexure - 2 Pg 4/5

5. We, the following persons, being desirous of forming ourselves into a Society under the Societies Registration Act, 1860 have Subscribed our names to this Memorandum on 10th February 2009.

Sr. No.	Names	Signatures
1.	Shri Sanjay C. Patil	
2.	Shri Sanjay K.Shet Raikar	
3.	Shri Manesh K. Raikar	
4.	Shri Subash Naik	
5.	Shri Kushali P. Virdikar	
6.	Shri Santosh V. Mupsekar	
7.	Shri Shaikh Mirza	
8.	Shri Ravi Dessai	
9.	Shri Satya Naik	

Annexure - 2 Pg 5/5

District Registrar
South Goa
Margao

This certified copy is issued at the request of Vishnu V. Usgaonkar made in his application dated 30/10/2018 wherein it is stated that the same is required for record purpose.

Fee of Rs30/-- (Rupees thirty only)

credited to the State Bank of India, Margao on 1/ 11 /2018 by this office under Challan No.382 /2018/19_dt 1/11/2018

Office of the District Registrar (South), Margao.

Dated 1/ 11/ 2018

(V.T. Sakhardande)
REGISTRAR GENERAL OF
SOCIETIES/ DR. SOUTH GOA

Read by:-

Compared by:-

Annexure - 3 Pg 1/2 5/L

-1-

MEMORANDUM OF ASSOCIATION

1. Name of the Society : "GOA BODY BUILDING AND FITNESS ASSOCIATION"

2. Address of the Society :C/o.Shri.Sanjay C. Patil.
S-6, Visa Plaza building,
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a) To encourage , promote and popularize Body Building and Fitness as a part of Physical education and Culture.

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c) To control and regulate Body Building and Fitness in Goa .

d) To promote Co-operation and settle differences amongst affiliated Members.

e) To carry out the work of Social and Charitable nature.

f) To live in peace, harmony, and to maintain cooperation and unity.

g) To seek guidance and assistance from the Govt. Department and Non Govt. bodies.

1/11/18
10/12/18
#47-
seventy four only.
5378
12/12/18
Public Information Officer | UHD

GOA BODY BUILDING & FITNESS ASSOCIATION
MARGAO GOA

Annexure - 3 Pg 2/2 4/C

-2-

4. Names, Designations, Occupations, Addresses of the members of the Managing Committee/Working committee.

Sr.No	Name	Designation	Occupation	Addresses
1.	Shri. Sanjay C. Patil	President	Business	S-6, Visa Plaza Building, Near Hari Mandir, Margao Goa.
2.	Shri. Sanjay K. Shet Raikar	Vice-President	Business	H.No. 49, Dattawadi, Sanguem.
3.	Shri. Manesh K.Raikar	Vice-President	Business	Gr. Floor, Naik Bldg. New Market. Margao.
4.	Shri. Subash Naik	Gen. Secretary	Service (Pvt.)	Gomantak Bhavan, St. Inez, Panjim.
5.	Shri. Kushali P. Vindikar	Treasurer	Business	H.No 445, Calconda Margao Goa.
6.	Shri. Santosh V. Mapsekar	Member	Service	F-2,Block B, Apna Bazar, Margao Goa.
7.	Shri. Shaikh Mirza	Member	Service	H.No. 48, Post Mardol, Veling, Ponda – Goa.

18/11/18

18/11/18

53/18 dated 12/12/18

GOA BUILDING & CONSTRUCTION WORKERS ASSOCIATION MARGAO GOA

39. No player in the Senate shall take part in any open tournament or match which are not those sanctioned by the Committee, or which is prohibited by the Association. No tournament Committee shall accept the entry of a player who is either sanctioned by the Association or who is not a member of the club affiliated to the Association and/or not registered in the Association.

40. Competitors in an Open Tournament shall be amateurs. An amateur is one who does not receive or has not received, directly or indirectly, pecuniary advantage by playing, instructing, demonstrating or agreeing to play. But no prizes or awards may be specially reserved for professionals. Whereas all bona fide players who are debarred to participate in an Open Tournament may take part.

41. The Laws of Carrom as adopted and amended from time to time by the International Carrom Federation and the Rules and Regulations of the Carrom Federation of India for the time being in force and the decisions of the Association on all doubtful and disputed points arising in connection therewith shall be binding on all the members.

ALTERATION OF RULES

42. No alteration or amendment or addition to these Rules shall be made except at a General Body Meeting by resolution carried by a majority of at least two-thirds of the votes of the members present at the meeting. Any alteration or addition so made shall take effect immediately, unless the meeting shall otherwise decide.

43. Proposals for any changes in these rules must reach the Association on or before the 31st day of March preceding the Annual Body General Meeting at which they are to be considered. All such proposals shall be circulated to the members

day of the month preceding the date of the proposed tournament. The establishment of a open tournament shall be sanctioned by the Association.

17. An open Tournament shall be any tournament or whole cups, prize cards are charged for an level or handicap terms, or both, with the following exceptions:-

(i) any tournament in the entries whereof are restricted to bona-fide members of any particular club or Overseas provided however that the competitors have been members of that club for at least ten months prior to the commencement of the tournament.

(ii) any tournament in which the competition takes place between teams for challenged cup or to whom team prize, but in which no individual prizes are offered.

For the purpose of these Rules, a match or Tournament on the open of certain areas when a game or tournament on private ground in respect of which an advertisement of whatsoever nature is issued or published and to which the public have no access either on payment or otherwise, and at which no charge for admission or monetary payment is made on any form whatsoever.

18. At all Open Tournaments in the State every competitor shall pay to the Tournament Committee a Capitation fee of five rupees only and the amount of such fees collected or not shall be remitted by the Club or Gymkhana holding such an open tournament to the Hon. Secretary and Treasurer of the Committee within one month after the first day of the holding of the tournament. The amount shall be accompanied by a Certified copy of the door showing the names

and part of agenda for such meeting.

44. Any point not directly covered by these rules shall be decided in the light of the rules most nearly applicable and in accordance with General tone and spirit of said rules.

45. The income and property of the Association whensoever derived shall be applied solely towards the promotion of the objects of the Association as set forth in the Memorandum of Association, and no portion thereof shall be paid or transferred, directly or indirectly, by way of the profits to the members of the Association. Provided however that nothing herein shall prevent the payment, in good faith, of remuneration to any officer or servant of the Association, or to other person, in return for any services actually rendered to the Association.

If upon the winding of or dissolution of the Association there shall remain after satisfaction of all its debts and liabilities any property whatsoever, the same shall not be paid to or distributed among the members of the Association but shall be transferred To another Society having same objects

CERTIFICATE

Certified that this is a correct copy of the Rules and Regulations as the Carrom Association.

Sr.No.	Names	Designation	Signature
1.	Shri Francis Serrao	President	
2.	Shri Prakash Chari	Hon.Secretary	
3.	Shri Milind Sangiri	Treasurer	

ALL INDIA CARROM ASSOCIATION

26. Attendance of General Body Meeting shall be open to the Honorary Members, Patrons, Life members, Associate Members and the duly nominated representatives of the Collective Members and Founder Members.

27. No business other than the formal adjournment of meeting shall be transacted at any General Body Meeting, if no quorum is present.

28. The quorum of General Body Meeting shall consist of one-third of the total strength of members on roll present in person. If at a General Body Meeting a quorum is not present, the meeting shall stand adjourned to the same day next or later and may transact the business.

29. Every General Body Meeting shall have power to adjourn to any other day fixed at the meeting by the chair. Notice of such an adjourned meeting shall be given only to absent members.

30. Voting shall, save as provided in the bye-laws for election be by show of hands, voting by ballot or poll, if demanded by atleast five members, shall be allowed by the Chairman of the meeting.

31. All business of a General Body Meeting shall be decided by a bare majority except as provided in Rule 11.

32. Any question decided at General Body Meeting shall not be reopened at any subsequent Meeting until after the expiration six months,provided that the Committee may convene such meeting earlier than the above mentioned period.

33. At any General Body Meeting the Chairman shall have the sole right to interpret the Rules and his decision shall be binding and final.

34. The President, or in his absence, the Vice-President or in absence of both any members present and elected by the Meeting shall preside at any General Body Meeting or at meeting of the Committee and shall have a casting vote besides his vote in the case of an equality of votes on any question.

FINANCE

35. The funds of the Association shall be under the control of the Committee which shall have the power to spend such sum or sums of money as it may deem proper for carrying out the aims and objects of the Association.

An account shall be opened in such bank or banks as may be approved of by the Committee in the joint name of the President, Hon. Secretary and Treasurer. Any amount in excess of Rs. 100/- (Rupees one hundred only) shall be paid into such account.

All cheques shall be signed by any two of the office bearers and endorsements thereon may be made by any one of them.

The Association shall invest the funds of the Association in Government and other public securities as authorised under the Indian Trust Act.

OPEN TOURNAMENTS

36. Sanction to hold an Open Tournament shall only be granted to collective members. No open tournament shall be held in the State without the permission of the Association, nor on the date other than those sanctioned by the Association. Application to hold an Open tournament must be made annually to the Association and as such application must reach the Hon. Secretary on or before the 1st

(24)

(9)

(h) To delegate all or any of its powers to its duly appointed Sub-Committee.

(i) To enlist by co-operation for any special purpose the service of any persons not office-bearers or members of the Association.

(j) To arrange for reinstatement upon terms or otherwise and for good cause shown by any player who has ceased to be an amateur.

(k) To do all such other things as shall be necessary for the general welfare and conduct of the Association.

21. The Committee is the sole authority for the interpretation of the rules and its decision of any question of interpretation shall be final and binding on the members.

GENERAL BODY MEETING

22. ANNUAL GENERAL BODY MEETING: The Annual General Body Meeting shall be held not later than the 30th day of June in each year at such time and place as the President may fix.

23. The Ordinary business of an annual meeting shall be:-

(a) To confirm the minutes of the last Annual General Body Meeting and of the Extra Ordinary General Body Meeting, if held during the year.

(b) To receive and adopt the Annual Report and the audited statement of accounts as presented by the Committee.

(c) To elect the Office Bearers and members of the Committee in accordance with the bye-laws for election.

(d) To elect an Honorary Auditor and Hon.Auditors.

../9/-

(a) To consider any recommendations of the Annual Body.

(b) To consider any motion, notice whereof is given to the Honorary Secretary by a member or a representative ten clear days before the date of the meeting, and

(c) To transact such other business as may be allowed by the Chairman.

24. Extraordinary General Body Meeting

An Extraordinary General Body Meeting may be convened by the President whenever he thinks necessary or shall be convened by Hon. Secretary within six weeks after receipt by him of a requisition in writing to the effect bearing the signatures of five members or representatives. Every such requisition shall specify the business for which the meeting is to be convened and no other business shall be transacted at such a meeting.

25. Notice of any General Body Meeting shall be sent under Certificate of posting or through a pass to (a) members at least fourteen clear days prior to the date fixed for such meeting.

The notice shall specify the date, time and place of such meeting and the nature of business to be transacted or in the case of an Annual General Body Meeting shall be accompanied by the print of the Annual Report and Statement of Accounts for the past year.

The accidental omission to give such notice to any member or the non-receipt thereof by him shall not invalidate the proceedings of any General Body Meeting.

...10/-

MANAGEMENT

13. The affairs of the Association shall be managed by Committee which shall consist of a President, two Vice-Presidents, an Hon. Secretary and a Jt. Hon. Secretary and Hon. Treasurer, and three members at least one of them representing the players, elected at the Annual General Body Meeting according to the Bye-laws for election.

The Committee shall take office immediately after the holding of the First Annual General Body Meeting and shall continue to act for a period of two years.

14. Any casual vacancy including that an Hon. Auditor may be filled by the General Body at it discretion.

15. Any member of the Committee shall " ipso facto " cease to be member thereof, if he absents himself from three consecutive meetings without leave of absence from the Committee duly obtained.

16. The quorum necessary for the transaction of the business of the Committee shall be four. No quorum shall be necessary at and adjourned meeting.

17. Every question at a meeting shall, save as herein otherwise provided, be determined by a majority of the votes of members present and voting, every member having one vote. In case of an equality of votes, the Chairman of the meeting shall have second or casting vote.

18. The Committee shall meet at least once in four months during the year. and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under certificate of posting or sent through a peon with agenda fixed for the same.

the same and provided also that at least fourteen days before the meeting at which such a resolution is passed he shall have had notice thereof and of the intended resolution for his expulsion and that he shall at such meeting and before passing of such resolution have had an opportunity of giving orally or in writing any explanation or defence he may think fit. It shall be in the power of the Association to exclude such member from the Association till such resolution has been passed or rejected. The Committee shall give or post to him by registered post a letter containing a notification of the said resolution. On the passing of such a resolution the member shall forthwith cease to be member of the Association and shall not have any claim against the Committee or the Association. No appeal shall lie from the decision of the Association.

The Committee shall have the power to suspend any member who is adjudged an insolvent or who, in the opinion of at least three fourths of the members of the Committee, present at the meeting called for the purpose, is guilty of misbehaviour or wilful and persistent infringement of the Rules. The term of suspension shall not exceed the duration of the insolvency in the first instance and ninety days at any time in the second instance.

READMISSION

12. (a) REMOVED MEMBER: Any member removed from the list of members under Rule 9 may be readmitted by the Committee if the amount of the subscription due to be paid by him.

(b) EXPELLED MEMBER: Any member expelled under Rule 11 may be readmitted by the Association by a two-thirds majority on payment for all arrears of dues as at the time of expulsion.

Such readmission shall not take effect for a period of six months.

(23)

(2)

(9)

19. An urgent meeting of the Committee may be called by the President either on his own initiative or on receipt of a written requisition from any four members of the Committee. Written notice of at least twenty four hours shall be given to all the members of the Committee.

POWERS OF THE COMMITTEE

20. The Committee shall, save as provided hereinafter, have powers-

(a) To carry out the objects of the Association specified in clause 2 of the Memorandum of Association.

(b) To make or repeal or amend relating and pursuant all necessary regulations bye-laws not inconsistent with these rules. Such regulations and bye-laws shall remain in force until any one or more of them may be altered or repealed by the General Body.

(c) To prohibit any act or practice by members which in the opinion of the Committee is detrimental to the interests of the game and to deal with such member disregarding such prohibition in manner as it may think proper.

(d) To consider and deal with all questions as to the right of representation at General Body Meetings.

(e) To decide all questions of eligibility of persons nominated or elected as members of the Association.

(f) To inflict penalties on any member or any person for infringement of the Rules of the Game or of the Rules of the Association.

(g) To sanction open tournaments and to prohibit the holding of an unauthorised Championships or open Tournaments in the State.

(c) To attend all the meetings of the General Body and take part in the discussions and voting according to the provisions of the Statutes and Rules of the Goa Carrom Association.

(d) To propose to the General body measures to bring about the progress of Goa Carrom Association and the spread of Carrom activities.

(e) To verify the statement of accounts and appreciate the acts of Managing Committee in the General Body.

(f) To formulate proposal for the modification of the Statutes and Rules.

(g) To elect the Managing bodies.

(h) To submit protest against the occurrences which are considered derogatory to the rights and rules in force.

Para 1. The right reserved in (c), (d), (e), (f), (g) of the Article may be used through their respective delegates and the rights mentioned in (a), (b) shall be used directly by the Collective Members.

REPRESENTATIVES

5. On the election any club as a member of the Association, it shall nominate an individual who shall either be an associate member or a member of any affiliated Club, to represent it at General Meeting and/or to act for and on behalf of the club in matters pertaining to the Association. Such an individual shall not hold more than one representation.

The name and address of such a representative and any subsequent change shall be communicated to the Honorary Secretary of the Association. Communications posted under certificate of posting or sent through a peon to such Registered address shall be deemed to be rightly sent.

OFFICIAL YEAR

7. The Official year shall be from 1st April to 31st March, in each year.

..17..

Annual Subscription

8. The annual subscription shall save as provided hereinbefore be as follows:-

(a) Collective Member Rs. 50/- per annum
(b) Individual Member Rs. 20/- per annum

The first subscription shall be payable alongwith the application for membership and subsequent subscriptions shall be paid on or before the 31st May each year.

Warrant

9. If the annual subscription remain unpaid for three months the Association may at its discretion strike off the name of the defaulting member from the list of members if he refuse to pay within the time limit fixed in the notice given to him by the Association.

No member whose subscription is in arrears shall be allowed to vote at any meetings or be elected to the Committee.

Resignation

10. Any member desiring to resign his membership shall give written intimation thereof to the Hon. Secretary and Committee shall accept the resignation provided no amount is then due by the member so resigning.

Expulsion and Suspension

11. If any member shall refuse or neglect to comply with any provision of the rules or the regulations and bye-laws made there under or shall be guilty of misconduct such as the Committee considers likely to embarrass the Society or affect the character or stability or interest of the Association, such member shall be liable to expulsion by a resolution of the General Body, provided that not less than two thirds of the members present shall have voted in favour of

4. Names, designations, occupations & addresses of the members of the Managing Committee.

Sr.No.	Names	Designation	Occupation	Addresses
1.	Shri Francis Serrao.	President	Pvt.Service	H.No.260, Apartment,Bas Bangra, Vaze Bardez - Goa.
2.	Shri Raju Vaghela	Vice-President	Business	Savalia,H-ip-H.No.99,Margo Goa.
3.	Shri Dilip Bamant	Vice-President	Pvt.Service	Bethora,Ponda-Goa.
4.	Shri Prakash M.Chari	Hon. Secretary	Pvt.Service	H.No. 75, Chinchwada, Chandel, Ilhas Goa.
5.	Shri Ashok Naik	Hon.Joint Secretary	Pvt.Service	H.No.99, Bogmalo, Malbaragao,Vc Bardez - Goa
6.	Shri Milind Sanagiri	Hon.Treasurer	Pvt.Service	H.No. 332, Chinchlem, P.O.Dabolim Goa.
7.	Shri Simon Rebello.	Member	Business	Near St.Anns Clnc, Church Victoras,Tiswa Goa.
8.	Shri Vishnu Narvekar.	Member	Business	Near St.Augustine Church, St.Cruz, Ilhas - Goa.
9.	Shri Nelson Coutinho	Member	Business	Near St.Augustine Church, St.Cruz, Ilhas - Goa.

5. We, the following persons,being desirous of forming ourselves into a Society under the Societies Registration Act 1860, have subscribed our names to this memorandum.

Date: 1st Dec 95

Sr.No.	NAMES	SIGNATURE
1.	Shri Francis Serrao	
2.	Shri Raju Vaghela	
3.	Shri Dilip Bamant	
4.	Shri Prakash M. Chari	
5.	Shri Ashok Naik	
6.	Shri Milind Sanagiri	
7.	Shri Simon Rebello	

(17)

RULES & REGULATIONS OF THE NEW CARROM ASSOCIATION

INTERPRETATION

1. Every reference in these Rules to the masculine includes the feminine gender. Unless there is something in the subject or context, inconsistent therewith:

(a) " State " means the State of Goa.

(b) " Club " means a club, Gymkhana, Institution, Association or Body.

(c) " Committee " means the duly constituted Managing Committee.

(d) " Game " means the game of Carrom.

(e) " Office " of the Association means the place indicated by the address of the Honorary Secretary specified on the letter paper of the Association.

(f) " Members " includes, Patron, Founder Members, Life Members Honorary Members, Collectively Members and Individual Members.

(g) " Rules " means the Rules, Regulations and Bye-laws of the Association for the time being in force.

(h) " Year " means the official year, viz. 1st April to 31st March of each year.

MODE OF RULES

2. Every Member shall be bound to conform to the Rules, Regulations and Bye-laws as may from time to time be in force.

MEMBERSHIP CONSTITUTION:

3. The Association shall consist of:

a) Patron

b) Founder Member

c) Life Member

d) Honorary Member

e) Collective Member

f) Individual Member

(15)

Annexure 'L'

MEMORANDUM OF ASSOCIATION OF GOA CARROM ASSOCIATION

1. Name of the Society : Goa Carrom Association

2. Address of the Society : C/o. Prakash M.Ghate
H.No.70, Chinchwada, Chimbel
Tiswadi - Goa.

3. Objectives of the Society:

(a) To promote and develop the game of Carrom in the state of Goa.

(b) To improve, control and regulate all Carrom Championships and matches amongst amateurs and professionals.

(c) To arrange and manage the Goa Carrom Tournaments.

(d) To make similar arrangements for Inter-State championships or matches or tournaments, when held in the State, subject to sanction, approval and control of the All India Carrom Federation.

(e) To purchase, take, lease or hire or otherwise acquire any moveable or immoveable property, rights or privileges necessary or convenient for the purpose of carrying out the objects of the Association or otherwise.

(f) To collect funds for the purpose of the Association and employ them in such manner as the Committee considers desirable for the objects of the Association, such as for charitable purpose etc.

(g) To invest the monies of the Association in such securities as are decided upon by the Committee from time to time.

(h) To uphold and maintain the Laws of Carrom and the Rules and Regulations of the International Carrom Federation.

(i) To do all such other lawful things as are

28-10-22

ANNEXURE 'A' Colly

CERTIFIED TO BE A TRUE COPY
OF THE ORIGINAL

(19)

NOTARY
GOVT. OF GOA (INDIA)

Inspector General of Registration
(District Registrar, North Goa)

CERTIFICATE OF REGISTRATION

(See Rule 6)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 25 /Year 96

It is certified that the Society GOA CARROM ASSOCIATION.

has this day been duly registered under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 1 st February, 1996.

(P.V.S. SARDESSAI)
DISTRICT REGISTRAR
AND
EX-OFFICIO OF NOTARY SERVICES

Govt. Pty. Press, Panaji-Goa — 403 001 — 4/1/96

(A) PATRONS

Persons who donate Rs. 5,000/- (Rupees five thousand only) to the Association and who are elected as such by the Managing Committee shall be called Patrons.

(B) FOUNDER MEMBERS

Those who subscribe to the memorandum of the Association and its Rules and Regulations on or before the date of Registration of the Association, shall be called Founder Members.

(C) LIFE MEMBERS

Persons who donate Rs. 2,000/- (Rupees two thousand only) to the Association and who are elected as such by the Managing Committee shall be called Life Members.

(D) HONORARY MEMBERS

The General Body may from amongst the members of the public or other persons of distinctions elect as Honorary members of the Association.

(E) COLLECTIVE MEMBERS

Collective Members are clubs or institutions already affiliated or to be affiliated to this Association and which have as their aim Carrom activity. The membership fee will Rs. 50/- (Rupees fifty only) per year.

(F) INDIVIDUAL MEMBERS

Individual members are those who have been registered in the Association and who pay their respective membership fee of Rs.30/- (Rupees thirty only) per year.

4. RIGHTS AND DUTIES OF MEMBERS

The duties of the members are:-

(a) to observe the Statutory Rules of the Goa Carrom Association

(b) to have a certificate of membership.

(c) to pay the membership fee within the prescribed time limit.

5. The rights of the Collective members are:-

(a) To have a certificate of membership.

(b) To receive copies of all the publications of the Goa Carrom

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

गोवा GOA

A 355486

Serial No. 1579 Place of Vend MARGAO Date 11/8/2021

Value of Stamp Paper

Name of Purchaser Damodar Zambaulikar

Residence/ S/o Late Dr. Hrea

Purpose: Transacting Parties

As there is no one single paper for the value of Rs. additional stamp papers for the completion of the value are affixed along with.

Stamp Vendor's Sign.
Esmeralda Alacoque Dias
Shop No. C-16, S... POA Market,
Lic. No. JUD/VEN-I(m)2006/AC-I

Signature of Purchaser

District Registrar
South Goa
Margao

CERTIFIED COPY

It is hereby certified that the file registered under No.39/GOA/1978 dtd. 22/12/1978 existing in the records of this Office relating to the registration of the Society **"GOA CHESS ASSOCIATION"** contains the copy of the Amendment which is as follows:-

GOA CHESS ASSOCIATION

Reg. No.39/78 -22-12-1978
Reg. Office at F-4, Fourth Floor,
Chase International, Behind Lapaz Hotel
Vasco Da Gama, Goa-403802
Contact No. Mbl. 9822104771

District Registra
South Goa
Margao

27-11-202

The Inspector General of Societies &
District Registrar (South Goa)
2nd Floor, D Wing, Osia Commercial Complex,
Near SGPDA Market, Margao-Goa

Dear Sir,

Sub: Amendments to Bye Laws and Rules and Regulations of the Association

We hereby inform to your honour that we have carried out certain amendments to constitution and Rules ar Regulations of the Association in the meeting of the members of the association held on 25th September 2020.

In this regard we are enclosing herewith following documents:

1. Particulars of amendments carried out in tabular format for amendments to Rules and Regulations of th association as Annexure A as we amended our rules for organizing online meetings in COVID li situation;
2. The Certified copy of minutes of General Body Meeting of the members of the association held on 25-0 2020 along with copy of the attendance register as Annexure B for approving the proposed amendment
3. The amended copy of the Constitution and Rules and Regulations as Annexure C

We request your Honour to kindly take the same on record and issue us the certified true copy of the sa amendments. We will submit required stamp paper for the same and will pay the fees for certified true copy.

Thanking You,
Yours faithfully
FOR GOA CHESS ASSOCIATION
(KISHOR M BANDEKAR)
SECRETARY
Encl: a/a

District Registrar
South Goa
Margao

ANNEXURE "A"

AMENDMENTS TO BE CARRIED OUT TO RULES AND REGULATIONS OF THE GOA CHESS ASSOCIATION AND APPROVED BY MEMBERS IN THE ANNUAL GENERAL BODY MEETING OF MEMBERS OF GOA CHESS ASSOCIATION TO BE HELD ON 25TH SEPTEMBER 2020 SUBJECT TO APPROVAL OF INCOME TAX DEPARTMENT.

Sr.	Cl. No	Existing Clause with last amendments up to 08TH January 2017.	Cl. No	Amended /modified/New Cause
1	16	The Committee shall meet at least once in two months during the year and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under certificate of posting or sent through a peon with agenda fixed for the same or by email as provided by the members.	16	The Committee shall meet at least once in two months during the year and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under certificate of posting or sent through a peon with agenda fixed for the same or by email as provided by the members. ***The Committee meeting/s may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password.***
2		New clause inserted after clause 23 d)	23 e)	***The annual General Body, Extra Ordinary General Body or Special General Body meeting/s of the association may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password".***

GOA CHESS ASSOCIATION

District Registrar
South Goa
Margao

Reg. No.39/78 -22-12-1978
Reg. Office at F-4, Fourth Floor,
Chase International, Behind Lapaz Hotel
Vasco Da Gama, Goa-403802
Contact No. Mbl. 9822104771

29-05-2020
The Executive Committee
Goa Chess Association

Dear Committee members and affiliated State association
Sub: Amendment of rules and regulations of the association for organising the meetings of the association- circular resolution and for approval by the members in forthcoming Annual GB Meeting

As we all know that whole world is going through pandemic COVID19 situation which has made us to think about present and traditional social setup. The practices we were following in our social life has been challenged and proved not to be safe for our life. Where people very dying to meet each other but now situation is that the moment we think of socialization, the picture of death comes before our eyes. Things have changed totally which we could not think that this will happen in few month time. As you all now we had to differ our 3rd edition of Shri Manohar Parrikar GM Tournament June 2020 due to uncertainty of the situation. We all are still committed to each other and our obligation to society is always to be fulfilled whatever way possible in given situation. The lot of social groups have switched over to online activities with the intention to keep the social distance. As show has to go one, we have proposed to go ahead with online platform for our various meetings as we cannot keep the business pending till the situation is improved or restored to original. Its our commitment to put the rules and regulations in place to meet the requirements of the present situation. In view of the same, I suggest following amendments and insertions to the rules and regulations of the association to make the provision for such online meetings.

Modification of Clause 16: (in bold, italic and underlined)

16 The Committee shall meet at least once in two months during the year and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under certificate of posting or sent through a peon with agenda fixed for the same or by email as provided by the members. ***The Committee meeting/s may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password.***

Insertion of new clause after clause 23 d):

"23. e) The annual General Body, Extra Ordinary General Body or Special General Body meeting/s of the association may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password".

Kindly approve the same with or without modification. This is circular resolution sent on email of committee members and affiliated talukas, which will be ratified in the immediate EC and GB.

Thanking you,
Yours faithfully
FOR GOA CHESS ASSOCIATION

(KISHOR BANDEKAR)
SECRETARY

Annexure B

District Registrar
South Goa
Margao

GOA CHESS ASSOCIATION

Reg. No.39/78 - 22-12-1978
Reg. Office at F-4, Fourth Floor,
Chase International, Behind Lapaz Hotel
Vasco Da Gama, Goa-403802

42ND GENERAL BODY MEETING ATTENDANCE SLIP

GENERAL BODY MEETING OF THE MEMBERS OF THE ASSOCIATION HELD ON FRIDAY 25TH SEPTEMBER 2020 AT 5 PM ON ZOOM APP ON LINK : https://us04web.Zoom us/j/9743798465?pwd=Z0tOSHhre EZCcXlrRXpWWGxOQTRDZz09 Meeting ID: 974 379 8465 Pass code: 6Dx2It HOST -SECRETARY MR. KISHOR BANDEKAR

SR. NO.	NAME OF MEMBER/ DELEGATE	DESIGNATION	SIGNATURE/ Present (Online)
1	MR. NILESH CABRAL	PRESIDENT	Present
2	MR. KISHOR M BANDEKAR	SECRETARY	Present
3	MR.VISHWAS PILANKAR	TREASURER	Present
4	MR. VASANT NAIK	V.PRESIDENT (NORTH)	Present
5	MR MAHESH CANDOLKAR	V.PRESIDENT (NORTH)	Present
6	MR ASHESH KENI	V.PRESIDENT(SOUTH)	Present
7	MRS SUBHA PHALDESAI	V.PRESIDENT (NORTH)	Present
8	MR. SATYWAN HARMALKAR	JT.SECRETARY(NORTH)	Present
9	MR.SHARENDRA NAIK	JT.SECRETARY(SOUTH)	Present
10	MR SUBHASH PARSEKAR	JT.SECRETARY(NORTH)	Present
11	MR MACHINDRA DESAI	JT.SECRETARY(SOUTH)	Present
12	MR. WILSON CRUZ	JT TREASURER	Present
	TALUKA DELEGATES		
13	BARDEZ T.C.ASSOCIATION	Mr Praveen Barde – VP BTCA	Present
14	MORMUGAO TALUKA	Mr. Swapnil Hoble (Co-opted Member)	Present
15	MORMUGAO TALUKA	Mr Mukund Kambli-Secretary-MTCA	Present
16	PONDA T.C.ASSOCIATION	Mr. Amogh Namsikar-Pres. PTCA	Present
17	SATTARI T.C.ASSOCIATION	Mr Subhash Chandra Gawas-Pres. STCA	Present
18	TISWADI T.C.ASSOCIATION	Mr Arvind Mhamal-Secretary-TTCA	Present
19	TISWADI T.C.ASSOCIATION	Mr Sanjay Belurkar –Jt Secretary-TTCA	Present
20	TISWADI T.C.ASSOCIATION	Mr Balakrishna V – VP TTCA	Present
21	KEPEM T.C.ASSOCIATION	Mr Sanjay Kavlekar –Sr. Govt Coach	Present
22	TISWADI T.C.ASSOCIATION	Mr Dattaram Pinge-Co-opted Member	Present
23	Mr Agosto Pinto	Life member of GCA	Present
24	Mr Avinash Malwankar	Life member –Coopted Member	Present

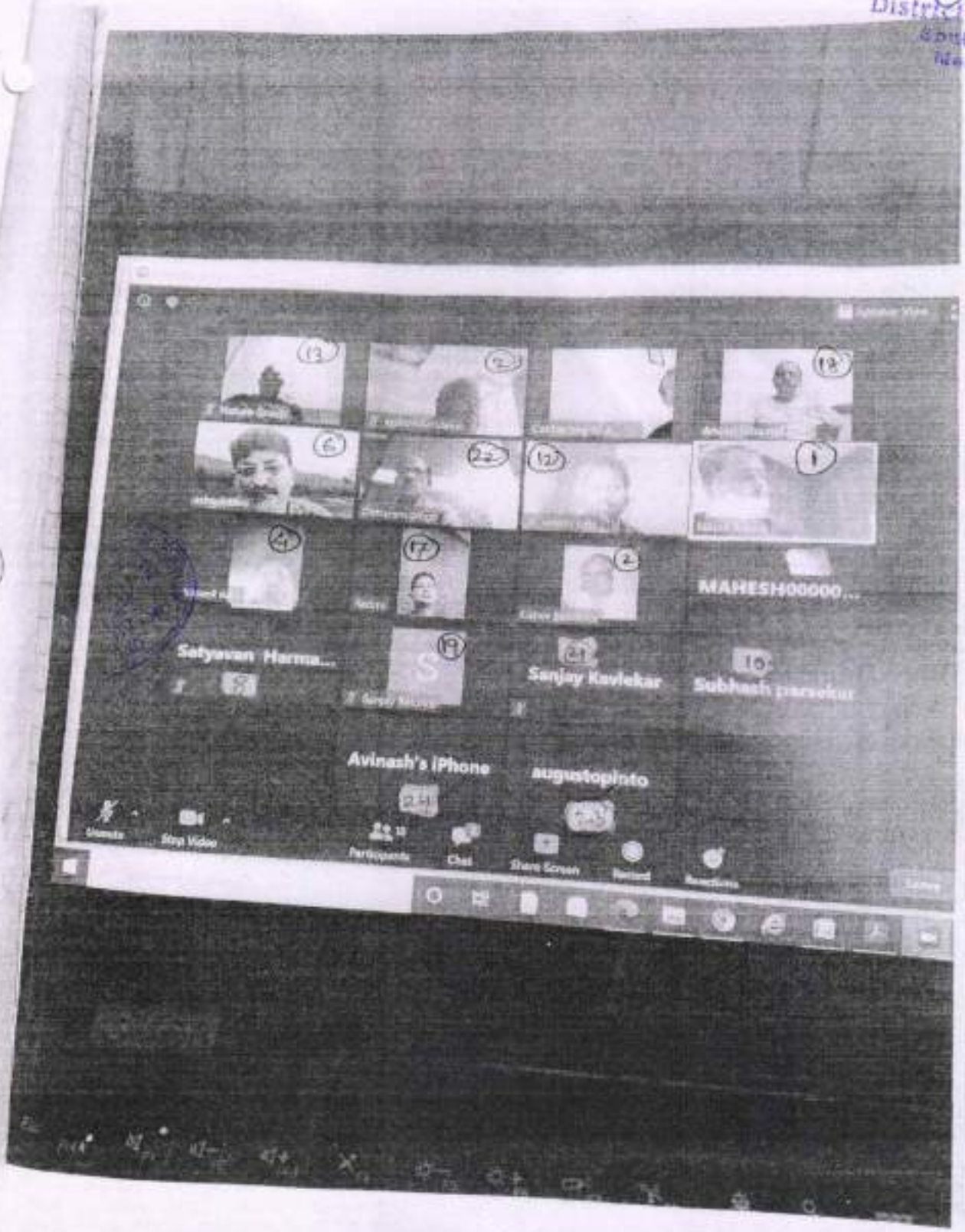
Attendance Pond.-1

GOA CHESS ASSOCIATION

District Registrar
South Goa
Margao

GOA CHESS ASSOCIATION

District Registrar
South Goa
Margao


MAHESH00000...
Satyavan Harma...
Sanjay Kavlekar
Subhash parvekar
Avinash's iPhone
augustopinto
Stop Video
Participants
Chat
Share Screen

-3

District Registrar
South Goa
Margao

Gmail

GOA CHESS ASSOCIATION <goachessassociation@gmail.com>

Draft Minutes of 42nd AGM of Goa Chess Association held on 25th September 2020 on online portal.

1 message

GOA CHESS ASSOCIATION <goachessassociation@gmail.com> Fri, Nov 27, 2020 at 4:16 PM
To: Vishwas Pilankar <vishwaspilankar@gmail.com>, Barde Om <nature4group@gmail.com>, Ramchandra P Parab <parab_ramchandra@rediffmail.com>, Chess sattari president subhash c gawas and second kalidas harmalkar <vpnagargao@gmail.com>, Satyavan Harmalkar <satyavanharmalkar06@gmail.com>, Aman PrabhuGaonkar <aman22268@gmail.com>, Chess sharendra Naik <sharendranaik@rediffmail.com>, RAMDAS SAWANT <rbssawant@gmail.com>, Vinay Tendulkar <vinil.vinay@gmail.com>, Chess dharbandorra sec machindra dessai <machindradessai@gmail.com>, Kishor Bandekar <bandekarkm@gmail.com>, Mukund Kambli <kamblimukund@gmail.com>, Sujan Sukhtankar <sujan.sukhtankar@gmail.com>, Vasant Naik <vasantchesschamp08@gmail.com>, Subhash Parsekar <subhashparse@hotmail.com>, 66120GOA2015 <amogh59@gmail.com>, anand kurtikar <anandkurtikar@gmail.com>, mahesh khedekar <mgkhedekar22@gmail.com>, Cabral Nilesh <nileshcabral@rocketmail.com>, 51538GOA2013 <srkchess@gmail.com>, "keni66@yahoo.com" <keni66@yahoo.com>, DAMODAR ZAMBAULIKAR <damodar06091952@gmail.com>, vernekar dilip <dvernekar@yahoo.com>, alka phaldessai <shubhaphaldessai@gmail.com>, Subhashchandra Gawas <subhash.gawas1966@gmail.com>, gauresh gawas <gaurish2509@gmail.com>, Mahesh Candolkar <haritaras.mahesh@gmail.com>, h candolkar <hcandolkarandsons@gmail.com>, Arvind Mhamal <a.mhamal@gmail.com>, Dattaram Pinge <drpinge@gmail.com>, GOA CHESS Association <goachessassociation@gmail.com>, Swapnil Hoble <nil.check@gmail.com>, 64215GOA2015 <cruz_wilson@rediffmail.com>, Komal Bandekar <bandekarkl@gmail.com>, Augusto Pinto <pintogoa@gmail.com>, mrm50@rediffmail.com, pundalik nayak <sandeepadvertising@gmail.com>, Suhas Asnodkar <asnodkarsuhas@gmail.com>, swamychess@yahoo.com, Tanay Kaisary <tanay.kaisary@gmail.com>, balakrishnan poduval <balakrishnanpoduval@gmail.com>, gogol man <gogolman4196@gmail.com>, Chess bhakti kulkarni latest <bhaktichess@gmail.com>, keegan furtado` <keegan_furtado94@yahoo.co.in>, "anita.1071" <anita.1071@rediffmail.com>, bhagawathi bhat <vaisha_bhat@yahoo.com>, Audi Ameya <dattaaudi@gmail.com>, Shailaja Parab <shailajaparab7@gmail.com>, dharmanand savant <dlsavant91f@yahoo.co.in>, PETER C <cortalimchess@yahoo.com>, Ahuja Anil <aahuja65@yahoo.com>, Aryan Shamrao Raikar <warrant29@rediffmail.com>, Chess sagar sakordekar ponda <srsponda@gmail.com>, Chess sanjay belurkar <belurkar@hotmail.com>, sumit asnodkar <sumit.asnodkar@gmail.com>, sachin arolkar <sachin.p.arolkar@gmail.com>, Chess Elias Barreto Whatsap Bankok <eliasbarreto@rediffmail.com>, Joshna Saripalli <joshnadessai@gmail.com>, Kamble chess <kumarsenk1957@gmail.com>

GOA CHESS ASSOCIATION

Reg. No.39/78

Reg. Office at F-1, Fourth Floor,

Chase International Building,

Behind Lapaz Hotel

Vasco Da Gama, Goa-403802

24-11-2020

The Members of the Goa Chess Association,

Dear Sir,

Sub: Minutes of the 42nd General Body Meeting of the Association held on 2th September 2020:

Please find herein below minutes of the 42nd General body meeting of the association held at 5.00 pm on 25th September 2020 on Zoom Meeting https://us04 web.zoom.us/j/ 97437984657pwd=Z0tQSHthreEZCcXlrRXpWWGxOQTRDZz09 Meeting ID: 974 379 8465 Passcode: 6Dx2iT for confirmation and approval. In case if you have any dissent in the matter of enclosed minutes, please intimate about the same in writing by email about change required thereto by way of note to the Secretary on email address bandekarkm@gmail.com, within 30 days from the receipt of this email or letter.

Thanking you,

Yours faithfully
FOR GOA CHESS ASSOCIATION

District Registrar
South Goa
Margao

(KISHOR BANDEKAR)
SECRETARY

Encl: a/a

BOOK POST

From/If not delivered, please return to:
The Secretary, Goa Chess Association
F-4, Fourth Floor,
Chase International, Behind Lapaz Hotel
Vasco Da Gama, Goa-403802 Mbl : 9822104771

GOA CHESS ASSOCIATION

Reg. No.39/78 -22-12-1978
Reg. Office at F-4, Fourth Floor,
Chase International, Behind Lapaz Hotel
Vasco Da Gama, Goa-403802
Contact No. Mbl. 9822104771
Email: Goachessassociation@gmail.com

MINUTES OF THE 4ND GENERAL BODY MEETING OF THE GOA CHESS ASSOCIATION HELD ON FRIDAY 25TH SEP 2020 AT 5.00 PM on Zoom Meeting https://us04web.zoom.us/j/9743798465?pwd=ZUlQSHhreEZCcXlrRXpWWGxOQTRDZz09 Meeting ID: 974 379 8465 Passcode: 6Dx2iT,

Notice for 42nd General Body Meeting of the Goa Chess Association was conveyed on Friday , 25th September 2020 at 5.00 P.M. due to COVID situation, which will be on online portal Zoom program, link will be forwarded in due course with following adenga.

1. **Welcome by the President;**
2. **To take on record minutes of the previous 41st General Body Meeting held on Wednesday, 22nd May 2019 at 6.00 P.M. at the Shri Mahaluxmi Library Hall, Mala, Panaji, Goa which are already confirmed by the members on circulation after the General Body Meeting by email.**

District Registrar Goa

4. To receive and adopt the Audited Final of Accounts along with Auditors Report for the year 2019-20 and Annual Report for the year 2019-20 as presented by the Committee.
4. To elect any Honorary Auditors of the Association in place of M/S C V Adhia & Co., Chartered Accountants, who are eligible for reappointment.
5. To consider any recommendation of the General Body.
6. To consider any motion, notice of which is given to the Hon. Secretary by a member or a representative ten clear days before the date of the meeting.
7. To appoint co-opted members on the executive committee of GCA for the year 2020-21.
8. To approve the amendments to Rules and Regulations as presented by the Executive Committee to organize the Members and Executive Committee meetings on online platform to maintain social distance due to covid like situation.
9. To transact such other business as may be allowed by the Chairman.

MINUTES OF THE MEETING.

The Secretary of the Association initiated the Zoom Meeting at 4.55pm by admitting the members on the Zoom Portal. He informed that if meeting goes beyond 40 minutes, members have to login again to continue the meeting. The Secretary Mr. Bandekar informed the members that President Mr. Nilesh Cabral will be attending the meeting at later stage and therefore the committee require to appoint Chairman to preside the General Body meeting from the members present for the meeting. Secretary proposed the Name of Mr. Ashesh Keni, Vice (N) of Goa Chess Association to preside the General Body meeting seconded by Mr Vasant Naik.

1)WELCOME BY THE CHAIRMAN OF THE MEETING:

Chairman Mr. Ashesh Keni welcomed the members present for the meeting, informed the members about CVID situation and its impact on peoples life and activities of the society. He praised WGM Bhakti for her performance and Indian Team performance by winning Gold medal on online Olympiad jointly with Russia. He also praised performance of other players as reported in Annual Report of the Association and requested Secretary Mr. Bandekar to continue the meeting as per the agenda.

Secretary informed that Association had very successful organised back to back 2 GM tournaments and third GM tournament was called off due to covid situation which was scheduled in June 2020 along with Orisa and Maharashtra. The Goa has come on world chess map due to GM Tournament and people await to participate in our tournament as our association provided best of the facility such as free accommodation, food and transport, with best Air Condition Indoor hall. The Honourable CM went ahead and titled our event in the name our beloved Ex.CM and Ex Defence Minister of India Late Shri Manohar Parrikar for third addition. The Secretary appraised contribution by all committee members and Talukas for GM tournmanet and chess activities which were flooded during the year.

2)TO TAKE ON RECORD MINUTES OF THE PREVIOUS 41ST GENERAL BODY MEETING HELD ON 22ND MAY 2019 AT SHREE MAHALAXMI LIABRARY HALL, MALA PANAJI AT 6 PM.

The Secretary read out the minutes of the previous General Body Meeting held on 22nd may 2019 which was circulated by email on 23rd August 2019 to the members of the General Body for information. The minutes were confirmed as there was no note of dissent received within the stipulated time at the office of the Association. In view of which the same was entered in the Minutes book and signed by the President later on when he joined the meeting.

3)TO RECEIVE AND ADOPT THE AUDITED FINAL OF ACCOUNT ALONG WITH AUDITORS REPORT FOR THE YEAR 2019-20 AND ANNUAL REPORT FOR THE YEAR 2019-20 AS PRESENTED BY THE COMMITTEE.

The secretary presented the Audited Final Account and the Auditor's Report and copy of the same was given to the members. The Account and Reports were hosted on associations website and was also circulated through email for the members verification.

accounts were discussed in detailed and all clarifications were given to the members present. committee approved the said Audited Final Account and Auditors Report and annual report. Jt. retary(S)Mr. Sharendra Naik proposed and Mr Vasant Naik VP-North seconded for the same. following resolution was unanimously approved.

"RESOLVED THAT the Annual Report for the year 2019-20 and Auditors Report for the year ended 31-3-2020, Annual Accounts containing Balance Sheet as at 31-3-2020, Income and Expenditure Account for the year ended 31-3-2020, Receipt and Payment Account for the year ended 31-3-2020 and notes thereto are approved and accepted by the members with proposed changes."

4)TO ELECT ANY HONORARY AUDITORS OF THE ASSOCIATION IN PLACE OF M/S C V ADHIA & CO., CHARTERED ACCOUNTANTS, WHO ARE ELIGIBLE FOR REAPPOINTMENT

It was decided and approved to continued M/S C V Adhia & Co. Chartered Accountants who were eligible for reappointment for the year 2020-21.

Proposed by Shri Wilson Cruz and Seconded by Shri Subhash Parsekar and following Resolution was passed..

"RESOLVED THAT the Chartered Accountants M/S C V Adhia and Co. be and hereby appointed as Auditors of the Association for the year 2020-21 at the remuneration of Rs.3,000/- or as mutually discussed by the EC and Auditors. The Secretary is further authorized to issue him the necessary appointment letters to them"

5)TO CONSIDERED ANY RECOMMENDATION OF THE GENERAL BODY

Secretary informed that the association did not received any recommendation as such this agenda will be placed for next meeting.

6) TO CONSIDER ANY MOTION, NOTICE OF WHICH IS GIVEN TO THE HON. SECRETARY BY A MEMBER OR A REPRESENTATIVE TEN CLEAR DAYS BEFORE THE DATE OF THE MEETING

Secretary informed that the association did not received any motion from either members or any representative as such this agenda will be placed for the next meeting.

7) TO APPOINT CO-OPTED MEMBERS ON THE EXECUTIVE COMMITTEE OF GCA FOR THE YEAR 2020-21.

The General Body members passed and approved the resolution proposed by Secretary Shri Bandekar to appoint Mr Dattaram Pinge- Treasurer of TTCA, proposed by Mr Mahesh Candolkar, Mr Dilip Vernekar – Secretary of STCS proposed by Mr Ashesh Keni and Mr Balakrishnan V proposed by Mr Mahesh Candolkar Co-opted members for the year 2020-21 and following resolution was passed.

"RESOLVED THAT Mr Dattaram Pinge- Treasurer of TTCA, , Mr Dilip Vernekar – Secretary of STCS and Mr Balakrishnan V, are hereby appointed as members on the committee by co-option for the year 2020-21 who will attend all meetings of the association however will not be eligible for vote."

he GB approved the continuation of cooption of members in case association organises GM Tournament in forthcoming year. The said members were coopted in the core committee for organising the 3rd GM tournament. and following resolution was passed by the members.

"RESOLVED THAT members 1)Mr. Arvind Mhamal 2) Mr. Sanjay Belurkar 3) Mr. Dattaram Pinge 4) Mr. Sanjay Kavlekar 5) Mr Dilip Vernekar, 6) Mr Amogh Namshikar 7) Mr. Swapnil Hoble 8) Mrs Rupa Belurkar 9) Mr. Balkrishna V. 10) Mr. Mukund Kambli 11) Mrs Vividha Barde, 12) Mrs Gargi Bodke 13) Mr Subhash Gawas and 14)Dr. Pradnya Kakodkar shall be part of core committee along with Executive Committee of the GCA for organising forthcoming GM Tournaments"

8) <u>To approve the amendments to Rules and Regulations as presented by the Executive Committee to organize the Members and Executive Committee meetings on online</u>

Dist. Registra
South Goa
Margao

,form to maintain social distance due to covid like situation.

Members discussed the proposal by the EC before the GB about amendments to Bye Laws and es and Regulation pertaining to passing of Resolution to amend Bye laws and Rules and gulations for organising online General Body meetings and Executive Meetings in Covid like uation to take care of activities of the association. The Secretary placed the draft amendments efore the GB on zoom platform on screen sharing facility for following amendments.

Sr.	Cl. No	Existing Clause with last amendments up to 08TH January 2017.	Cl. No	Amended /modified/New Cause
1	16	The Committee shall meet at least once in two months during the year and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under certificate of posting or sent through a peon with agenda fixed for the same or by email as provided by the members.	16	The Committee shall meet at least once in two months during the year and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under certificate of posting or sent through a peon with agenda fixed for the same or by email as provided by the members. ***The Committee meeting/s may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password.***
2		New clause inserted after clause 23 d)	23 e)	***The annual General Body, Extra Ordinary General Body or Special General Body meeting/s of the association may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password".***

above proposed amendments were approved by the GB. The following resolution was proposed by Mr Kishor Bandekar and seconded by Mr Vasant Naik.

"RESOLVED THAT the proposed charges to the byelaws and rules and regulation regarding provision for organising the members and executive members meetings on any online platform be and here by are approved by the members. The secretary is authorised to sign any documents and do all necessary procedures in order get the same is filed and get registered before the District registrar in the matter. "

9)TO TRANSACT SUCH OTHER BUSINESS AS MAY BE ALLOWED BY THE CHAIRMAN.

ient and Hon. Power Minister Shri Nilesh Cabral joined and chaired the remaining part of the ng during the agenda. Secretary briefed me about discussion so far held in the meeting. The wing additional items were taken up for discussion before the members.

ie President appreciated efforts by the GCA and all Taluka Associations in organising the vities for the benefit of players on online platform during covid situation.

The President approved online coaching for players in line with offline coaching and suggested at for 1 hour per day, the charges per taluka can be fixed at around Rs.3,000/- to the coaches as harges for off line coaching was fixed at Rs.6500.

)The President congratulated WGM Bhakti for her performance in India team for Joint gold winning performance by Indian team and also Ameya Audi for his IM title.

4) Mr Mahesh Candolkar and Mr Balakrsihnan V suggested that Coaching camps may be organised for the benefit of top and upcoming players. Mr Bandekar informed that top players are avoiding to join coaching camps of other coaches as they are being trained by their own coaches. In the past GCA invited GM Tejas Bhakre for coaching the goan top players but it was observed that top players were avoiding to join the camp and eventually low rated players were being trained by him. Mr Bandekar agreed to approach GCA for funding of coaching by good coaches. Mr Sanjay Kavlekar and Mr Balakrishna were requested to study the players segments and see what can be done about coaching of players.

5)All the members present for the meeting appreciated the work done by the committee during covid by all online events by GCA and megha event of online Late Shri Parrikar GM tournament which was great success. The members also appreciated the Goa online league organised by all 12 talukas of GCA.

As there was no any other agenda, the meeting ended with vote of thanks to the Chair by the Secretary Mr Kishor Bandekar.

(PRESIDENT) (SECRETARY)

Draft of the minutes of the meeting for circulation to the members for approval

(Kishor Bandekar)

Date : 23-11-2020

https://mail.google.com/mail/u/1?ik=6dcd52ed06&view=pt&search=all&permthid=thread-a%3Ar-8067379024224471881%7Cmsg-a%3Ar-8065726541...

Annexure C

District Registrar
South Goa
Margao

GOA CHESS ASSOCIATION

Reg. No.39/78 - 22-12-1978
(Registration renewed for the period from 12-6-2015 to 11-06-2020)

Registered Office
F-4, Fourth Floor,
Chase International, Behind Lapaz Hotel
Vasco Da Gama, Goa-403802

MEMORANDUM OF ASSOCIATION
AND
CONSTITUTION
AND
RULES AND REGULATIONS

(AS AMENDED UP TO 25-09-2020)

Affiliated to
All India Chess Federation (AICF)
And
Sports Authority of Goa (SAG)

Registered under Section 12AA (1)(b)(i) of The Income Tax Act,1961.
Registered under Section 80G(5) of The Income Tax Act,1961 w.e.f. 01-04-2010

Address for communication;
C/o Honorary Secretary,
Goa Chess Association
Chase International, Behind Lapaz,
Vasco Da Gama, Goa 403802
Mbl. No.9822104771

Certified true copy

GOA CHESS ASSOCIATION

District Registrar
South Goa
Margao

GOA CHESS ASSOCIATION
REG. 39/78
OFFICE BEARERS FOR THE YEARS 2017-21

Sr. No	Name	Designation
1	Shri Nilesh Cabral- Quepem	President
2	CA Kishor M Bandekar –Vasco Da Gama, Goa	Secretary
3	Shri Vishwas Pilankar – Bardez	Treasurer
4	Shri Mahesh Candolkar-Tiswadi	Vice President (North)
5	Shri Vasant Naik-Pernem	Vice President (North)
6	Shri Ashesh Keni –Salcete	Vice President (North)
7	Shri Shubha Phaldesai-Sanguem	Vice President (South)
8	Shri Wilson Cruz-Ponda	Joint Treasurer
9	Shri Satywan Harmalkar – Bicholim	Joint Secretary (North)
10	Shri Subhash Parsekar-Pernem	Joint Secretary (North)
11	Shri Sharendra Naik –Cancona	Joint Secretary (South)
12	Shri Machindra Desai –Dharbandora	Joint Secretary (South)
13	Shri Sanjay Kavlekar	Co-Opted Member 2017-18
14	Shri Dattaram Pinge	Co-Opted Member 2017-18
15	Shri Swapnil Hoble	Co-Opted Member 2017-18

District Registrar
South Goa
Margao

REGISTRATION CERTIFICATE

GOVERNMENT OF GOA,DAMAN AND DIU
Office of the Civil Registrar -cum-
Sub-Registrar –cum-Conservador
De Registo Predial de Salcete
Margao ,dtd. 22 nd December ,1978

To
The President ,
All Goa, Daman & Diu State Chess Association
Janata Vachanalaya,Vasco Da Gama

Sub: Registration of "ALL GOA ,DAMAN & DIU STATE CHESS ASSOCIATION " under the Societies Registration Act ,1860

Sir,
It is hereby certified that the above referred Association has been registered at Serial No.39/78 under the societies Registration Act 1860,on today's date, as a society established for the promotion of some of the objectives forseen in section 20 of the said Act.

Yours Faithfully
Sd/-
(Visnum Sinai Priolcar)
Civil Registrar-cum-Sub-Registrar-cum-Conservador de Registo Predial ,Salcete -Margao

Seal

CERTIFICATE
CHANGE OF NAME OF A SOCIETY REGISTERED UNDER No.39/1978

It is hereby certified that the name of the society "ALL GOA, DAMAN & DIU STATE CHESS ASSOCIATION "registered under the serial No.39/1978 on 22-12-1978 under the Societies Registration Act,1860 has been changed from "ALL GOA,DAMAN & DIU STATE CHESS ASSOCIATION" TO "GOA CHESS ASSOCAITION"
Given under my hand and seal on this 13th day of April ,2010

Sd/- 13-4-2010
(P.S BODKE)
DISTRICT REGISTRAR (SOUTH)
INSPECTOR GENERAL OF SOCTIES

Seal

CERTIFICATE
In view of the Affidavit filed on 10-12-2009 in this Office by the President of the Society "ALL GOA, DAMAN & DIU STATE CHESS ASSOCIATION" changed to "GOA CHESS ASSOCIATION" for the purpose of section 3(B)(4) of the Societies Registration (Goa Second Amendment)Act 1998, it is hereby certified that the registration of the said Society registered under the Societies Registration Act, 1860 under Serial No.39/1978 is hereby renewed till 11-06-2015.
Panaji, dated :06th July, 2010. Sd/- 6/7/2010
(P.S. S. BODKE)
DISTRICT REGISTRAR (SOUTH)/
INSPECTOR GENERAL OF SOCITIES

Registration renewed till 11-06-2020
Dated 07-07-2015
Sd/-
INSPECTOR GENERAL OF SOCITIES/
DISTRICT REGISTRAR (SOUTH)
By Order

District Registrar
South Goa
Margao

MEMORANDUM OF ASSOCIATION OF THE GOA CHESS ASSOCIATION[1]

(Reg. No.39/78 dated 22-12-1978)

1. **Name:** The name of the Association is **"Goa Chess Association"** and it shall be hereinafter referred to as "the Association".

2. **Situation of Office**: The Office of the Association is situated at F/4, Fourth Floor, Chase International, behind Lapaz Hotel, Vasco Da Gama, Goa 403 802.

3. **Aims and objects**: The objects of the Association shall be as under:-

   (a) To promote and develop the game of Chess in the State of Goa.[3]

   (b) To improve, control and regulate all Chess Tournaments and matches amongst amateurs and professionals.

   (c) To arrange and manage the Goa Chess Tournaments.

   (d) To promote and to, make similar arrangements for Inter-State Championships or matches or tournaments, when held in the State of Goa, subject to the sanction, approval and control of the All India Chess Federation.

   (e) To collect funds for the purpose of the Association and employ them in such manner as the Committee considers desirable for the objects of the Association i.e. help for poor and needy students.

   (f) To purchase, take, lease or hire or otherwise acquire any movable or immovable property, rights or privileges necessary or convenient for the purpose of carrying out the objects of the Association or otherwise.

   (g) To invest the money of the Association in such securities as are decided upon by the Committee from time to time.

   (h) To uphold and maintain the Laws of Chess and the Rules and Regulations of the Chess Association of India.

   (i) To do all such other lawful things as are incidental or conducive to the above objects.

   (j) To maintain reading rooms and libraries for diffusion of useful scientific knowledge in the game of Chess.

Goa Chess Association

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4. Name, addresses and occupation of the members of the managing Committee.

Sr. No	Name & Designation	Occupation	Address
1	Dr. R V Deo- President	Doctor	Above Syndicate Bank, Vasco Da Gama, Goa
2	Shri N Sethuraman -Vice President	Service	C/o MPT Mormugao
3	Shri M R Naik - Jt. Secretary	Service	Sanvordem- Goa
4	Shri P P Insulkar - Treasurer	Service	Major Bandar Vasco da Gama.
5	Shri D G Bhagat -General Assistant	Service	C/o CISCO Pvt. Ltd.Vasco da Gama
6	Shri J S Birje-Member	Service	C/o MPT Mormugao
7	Shri D P Vernekar – Member	Service	C/o. MMTC, Vasco da Gama

The following are the subscribers to this Memorandum of Association:-

Name	Signature
1) Shri R V. Deo	Sd/-
2) Shri N. Sethuraman	Sd/-
3) Shri M R Naik	Sd/-
4) Shri P P Insulkar	Sd/-
5) Shri D G Bhagat	Sd/-
6) Shri J S Birje	Sd/-
7) Shri D P Vernekar	Sd/-

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GOA CHESS ASSOCIATION

Reg. Office at F/4, Fourth Floor, Chase International, behind Lapaz Hotel, Vasco Da Gama, Goa 403 802.
(Reg. No.39/78 dated 22-12-1978)

CONSTITUTION

(As amended up to 08-01-2017)

1. **Name**: The name of the Association shall be "Goa Chess Association"

2. **Interpretation**: Every reference in these Rules to the masculine included the feminine gender. Unless there is something in the subject or content, inconsistent therewith;
   a) "Territory" means the entire State of Goa.
   b) "Taluka Associations" means one each chess association from every Taluka of Goa State which are affiliated with the Goa Chess Association (hereinafter referred to as Association), representing each Taluka of Goa formed and registered by the individual members from the respective Taluka's for the purpose of promotion and development of the Game of Chess and for such other objects similar to the association. The clubs affiliated with the association till 19-08-2012 shall cease to be member of the association, however they shall become the member of the respective Taluka Chess Association in which the clubs are having registered address
   c) "Game" means the game of Chess.
   d) "Office of the Association" means the place indicated by the address of the honorary Secretary specified on the letter paper of the Association.
   e) "Member" includes Patrons, Founder members, Life Members, Honorary Members, Collective Members such as Taluka Associations, Individual members, Co-opted members.
   f) "Rules" means the rules, regulations and Bye-laws of the Association for the time being in force.
   g) "Year" means the official year, viz: 1st April to 31st March of each year.

3. **FORCE OF RULES**: Every member shall be bound to conform to the rules, Regulations and bye-laws as may from time to time be in force.

4. **AREA**: The area to be administered by the Association shall be the entire State of Goa.

5. **FUNCTION**: The function of the Association shall be to encourage all activities concerned with the Chess and such other activities that come under it.

6(a). **MEMBERSHIP**: Any person of above 18 years, any sex, caste, and creed and Taluka Associations, who are interested in the activities of the Association, is eligible for entry as a member of the Association. The following shall be the members of the Association.
   i) Patron – who gives a donation of Rs. 5,000/- and above.
   ii) Vice Patron – who gives a donation of Rs. 4,000/- and above.
   iii) Life members – who pay a sum of Rs. 3,000/- and above.
   iv) Honorary Members – Any person who has rendered meritorious service to the Association may be elected as an Honorary Member by the General Body of the Association of the recommendation ~~on~~ of the Executive Committee.
   v) Taluka Associations one from each Taluka and maximum number of such associations affiliated to the association shall be restricted to the total number of Talukas in State of Goa and pay prescribed affiliation fees annually.

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vi) Co-opted Members – Members may be co-opted every year by the Executive Committee of the Association for expert advice or for any other purpose. The total number of such members shall not exceed three.

(b) (i) For the General Body Election meeting to elect the Executive Committee of the Association two delegates nominated by each Taluka Association mentioned in clause 6(a)(v), shall be entitled to vote for election of the Executive Committee Members of the association. Life members of the Goa Chess Association can attend the meeting but shall have no voting right.

ii) For all other Meetings of the members of the Association, elected Executive Committee Members of the association and two delegates nominated by each Taluka Association are entitled to attend and vote. Life members of the Association can attend the meeting but shall not have any voting right. The life members shall have right to participate in the meeting and put forth any suggestions and matters which can be put to vote.

iii) For all the Executive Committee Meetings, elected Executive Committee Members of the association and one delegate nominated by the respective Taluka Associations are entitled to attend and vote in the meeting. The Co-opted Executive Committee members can attend the Executive Meetings of the association but shall not have any voting rights.

(iv) The delegates of the Taluka Associations with voting rights, shall alone have the right to contest the election for any post in the Executive Committee of the association and should be proposed for the said election by the affiliated Taluka Associations.

7. Application for the membership of the Association shall be made on the form prescribed by the Association.

8. (i) (a) For the General Body election meeting, to elect the Executive Committee of the Association, two delegates nominated by each Taluka Association mentioned in clause 6(a)(v), shall be entitled to vote for election of the Executive Committee Members of the association.

(b) The nominated delegates should be above 18 years of age, of sound mind and a person who is solvent and is not indebted to the association for amount exceeding Rs.1,000/- which is outstanding over a period of six months before the date of election.

(c) The Taluka associations should be affiliated to the Association and must have paid all the dues and affiliation fees to the Association.

(d) The nominated delegates of the Taluka Associations must necessarily be the Executive Committee Members of the affiliated Taluka associations.

(e) Each Taluka Association can nominate candidates for any post of the Executive Committee of the Association.

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(f) Anybody who wishes to contest any post in the Executive Committee including President of the association, the contestant should be elected Executive Committee Member of the Taluka Chess Association which is affiliated to the association and should be proposed in writing by a respective Taluka Association.

9. All subscriptions as given in rule (6) are payable in advance. Members whose subscriptions are in arrears will neither be eligible to stand for election nor vote.

10. (This clause is Deleted w. e. f. 7-2-2010)

11. Any person desirous of resigning his/ her membership shall give a notice in writing to the Secretary and he/ she shall be allowed to do so provided he / she has paid all subscriptions and other dues, if any.

12. **Meetings of the Association**:

a. **Annual meeting** : Association shall hold one meeting annually before the beginning of the month of July at which the following business shall be transacted:

i. Adoption of Annual Report and the audited statement of Accounts for the year with a list of property owned by the Association.

ii. Election of the President , four Vice Presidents representing two district i.e. North Goa and South Goa, Secretary, four Joint Secretary representing each district i.e. North Goa and South Goa, Treasurer and Joint Treasurer for the term of 4 years. For the purpose of this clause, North Goa district and South Goa District as per the Government of Goa District separation shall be considered.

iii. Appointment of the Auditor.

iv. Consideration of any motion of the which 7 days clear notice has been given.

b. **Additional Meetings**: The additional Meeting of Members of the Association may be called by the Executive Committee at any time to transact any special business of the Association

c. **Special Meetings**: The Association may be called upon a written requisition made by at least TEN members of the Association for the purpose mentioned in the requisition. No other business shall be transacted at such meeting.

13. Executive Committee: The General Function of the Association shall be carried out at the discretion of the General Body of the Association by the Executive Committee consisting of the Following: A President, Four Vice Presidents (2 for South Goa, 2 for North Goa,) A Secretary, Four Joint Secretaries (2 for South Goa, 2 for North Goa), Treasure, Joint Treasure and one delegate representing each affiliated Taluka Association duly authorized in writing and all of them shall be allowed to attend and vote for any matters in the Executive Committee of the Association.

The Co-opted Executive Committee members appointed by the Executive Committee can attend the meeting but shall not have any voting right. The one of the four elected Vice Presidents, shall be designated as Senior Vice President of the association who shall officiate and function as President in the absence of the president of the association for any meetings and functions.

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14. The Executive Committee shall function as follows:
    a. It shall meet once in two months and at such other times as may be decided by the President.

    b. The secretary shall give 4 days notice of the meeting of the Executive Committee. 5 Members shall form a quorum. No quorum is necessary for an adjourned meeting.

    c. Special meetings of the Executive Committee may be called on a written request, signed by at least 6 members. No other business shall be transacted.

    d. It shall fill up vacancies amongst elected or co-opted members.

15. The President, Four Presidents, A Secretary, Four Joint Secretaries, Treasurer & Joint Treasurer shall hold the office until their successors have been elected.

16 (i) The President shall preside over the meetings of the Association. In the absence of the President, either any one Vice-President shall preside. In case both the President and Vice Presidents are absent, the General Body shall elect any member present to preside.

(ii) The Executive Committee shall take charge of the Office of the Association immediately after the holding of the Election meeting and General Body Meeting and shall continue to hold office of the Association for the term of four years.

17. Vote shall ordinarily be taken by the show of hands unless it is decided to hold a ballot. The President shall have the casting vote in the case of a tie.

18. The accounts of the Association shall be operated by the Treasurer and the Secretary or the Treasurer and the President of the Association. There shall be maintained all accounts of the Association regularly. The Accounts shall be duly audited by the Chartered Accountant.

19. (a) Association may grant affiliations to Taluka Associations registered in the State of Goa subject to the fulfillment of other provisions in the constitution of the association.
    (b) The said Taluka Associations shall pay the affiliation fees every year.
    (c) Annual Affiliation fees of the Taluka Associations shall be as revised by the Executive Committee from time to time.
    (d) Association may refuse or cancel affiliation of any Taluka Association if the activities or objects of the respective Taluka Association or of its committee members are contrary to the objects of the association, after giving them opportunity of being heard and to present their case before the executive committee of the association.

20. The Income and property of the Association when so ever derived shall be applied solely towards the promotion of the objects of the Association as set forth in the Memorandum of Association, and no portion thereof shall be paid or transferred, directly or indirectly by way of dividend, bonus , or otherwise howsoever by way of the profits to the members of the Association. The surplus funds of the Association shall be invested in modes specified under the provisions of Section 13(1)(d) read with Section 11(5) of the Income Tax Act,1961.

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21. Additions & alterations: The Bye–Laws may be amended by the General Body of the Association by 2/3 (two-thirds) of members present voting in favor of it. However no amendments to the Memorandum of Association, Constitution of the Association or Bye laws or Rules shall be made which may prove to be repugnant to the provisions of section 2(15), 11,12, 13 and 80G of the Income Tax Act, 1961 as amended from time to time. Further no amendments shall be made without prior approval of the commissioner of Income Tax.

22. The Dissolution of the Association will effect only when the General Assembly decides it by a majority of at least two-thirds of the members of the Association. If upon a winding of or dissolution of the Association, there shall remain after satisfaction of all its debts and liabilities any property whatsoever, the same shall not be paid to or distributed among the members of the Association but be transferred to another charitable Trust whose objects are similar to those of this Association which enjoys recognition and which enjoys recognition under Section 80G of the Income Tax Act, 1961 as amended from time to time.

23. The fee for registration, affiliation and recognition of Taluka Chess Associations in the state shall be Rs.300/- annually.

24. The financial year of the Association is from the 1st April to the 31st March of the following year.

25. Benefits of the association, shall be open to all, irrespective caste, creed or religion.,

We certify that this is the correct copy of the original Constitution.

Sr. No	Name & Designation	Occupation	Address	Signature
1	Dr. R V Deo, President	Doctor	Above Syndicate Bank, Vasco ad Gama	Sd/-
2	Shri N Sethuraman Vice President	Service	C/o MPT Mormugao	Sd/-
3	Shri P P Insulkar Treasurer	Service	Major Bandar Vasco da Gama.	Sd/-
4	Shri M R Naik Jt. Secretary	Service	Sanvordem- Goa	Sd/-

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GOA CHESS ASSOCIATION

REG. NO. 39/78 (SOUTH GOA DISTRICT REGISTRAR)
Reg. Office at F/4, Fourth Floor, Chase International, behind Lapaz Hotel, Vasco Da Gama, Goa 403 802.

RULES AND REGULATIONS

(Enforced under Clause 3 of the Constitution of the Association and as amended and ratified in the General Body Meeting of the members of the association held on 27-06-2010 and further amendments approved in the various general Special General Body Meeting of Members and last such meeting held on 08-01-2017).

Interpretation

1. Every reference in these Rules to the masculine included the feminine gender. Unless there is something in the subject or context, inconsistent therewith.
   (a) "Association" Means Goa Chess Association;
   (b) "Chess Federation" means All India Chess Federation;
   (c) Taluka Chess Association means one registered Taluka Associations from each Taluka of State of Goa duly affiliated with the association.
   (d) "Committee" means the Committee of the Association
   (e) "Game" means the game of Chess.
   (f) "Member" includes Patrons, Founder members, Life members, Honorary members, Collective members, Individual members, Co-opted members.
   (g) "Office" of the Association means the place indicated by the address of the Honorary Secretary specified on the letter paper of the Association.
   (h) "Office bearers" means President, Hon. Secretary and Treasurer of the Association.
   (i) "Rules" means the Rules, Regulations and Constitution of the Association for the time being in force.
   (j) "Sports Authority" means the Sports Authority of Goa;
   (k) "State" means the State of Goa.
   (l) "Year" means the official year, viz. 1st April to 31st March of each year.

Force of Rules.

2. Every member shall be bound to conform to the rules, regulations and bye – laws as may from time to time be in force.

Constitution

3. The Association shall consist of:
   (a) **Patron**: Persons who donate Rs. 5,000/- or such amount as amended from time to time, to the Association and who are elected as such by the Committee shall be called Patrons.
   (b) **Founder member**: Those who subscribe to the Memorandum of the Association and its Rules and Regulations on or before the date of registration of the Association shall be called Founder Members.
   (c) **Life member**: Persons who donate Rs.3,000/- or such amount as amended from time to time, to the Association and who are elected as such by the Committee, shall be called Life Members.

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(d) **Honorary member**: The General Body may from amongst the members of the Public who has rendered maritious services to the Association elect as Honorary Members of the Association.

(e) **Collective member** : Collective Members includes one registered Taluka Associations from each Taluka of Goa duly affiliated with the association or to be affiliated to this Association and all of them have as their aim of developing Chess game and related activity. The annual affiliation fees for Taluka Association shall be Rs.1000/- per annum or such amount as fixed from time to time, payable in the month of April of beginning of financial year.

(f) **Co-Opted members:** Members may be co-opted every year by the Committee of the Association for expert advice or for any other purpose.

4. RIGHTS AND DUTIES OF MEMBERS

The duties of members are:-

a) To observe the Statutory Rules of the Goa Chess Association.
b) To have a certificate of membership.

5. The rights of the collective members are: -

a) To have a certificate of membership.
b) To receive copies of all the publications of the Goa Chess Association.
c) To attend all the meetings of the General Assembly and take part in the discussions and voting according to provisions of the statutes and Rules of the Goa Chess Association. The nominated delegates of the Taluka Associations alone will have voting right in the General Assembly.
d) To propose to the General Assembly measures to bring about the progress of Goa Chess Association and the spread of Chess activities.
e) To verify the statement of accounts and appreciate the acts of Committee in the General Assembly.
f) To formulate proposal for the modification of the statutes and rules.
g) Two nominated delegates of the Taluka Associations alone will have voting rights to elect the Committee.
h) The nominated delegates of the Taluka Associations must necessarily be the Office bearers of the said Taluka associations.
i) The each Taluka association should be affiliated to the Goa Chess Association and must have paid all the dues and affiliation fees to the Goa Chess Association.
j) Each Taluka Association can nominate candidates for election of any post of the Executive Committee of the Association as per the Election rules of the Association
k) Each Taluka Association shall nominate one delegate to the Executive Committee of the Association.
l) To submit protest against the occurrences which are considered derogatory to the right and rules in force.

The rights of the collective members are:-

The rights referred in this rule may be used through their respective delegates wherever applicable and the rights mentioned in a) and l) shall be used directly by the collective members.

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Representatives

6. (i) Each Taluka Associations shall nominate two delegates, in writing to represent in the General Body Meeting and/or to act for and on behalf of the respective Taluka Associations in the matters pertaining to the Association and Taluka. Each of such individuals shall not hold more than one representation. Such nominated delegates will have a voting right.

(ii) Each Taluka Associations shall also nominate one delegate in writing to represent in the Executive Committee

(iii) Meeting and/or to act for and on behalf of the them in the matters pertaining to the Association and Taluka. Such an individual shall not hold more than one representation. Such a nominated delegate will have a voting right.

(iv) The name and address of such a representative/delegates and any subsequent change in them shall be communicated to the Honorary Secretary of the Association within Seven Days of such changes. The Communication posted under registered post or sent through a peon to such address of the Honorary Secretary of the Association shall be deemed to be rightly sent.

(v) The Delegates to General Body Meeting and Executive Committee of the Association should be office bearer of the respective Taluka Association.

Official Year

7. The Official Year shall be from 1st April to 31st March in each year.

Resignation

8. Any member desiring to resign his membership shall give written intimation thereof to the Hon. Secretary and Committee shall accept the resignation provided no amount is then due by the member so resigning.

Expulsion and Suspension of Members and Players

9. If any member refuses or neglects to comply with any provision of the rules or the regulations and bye – laws made there under or shall be guilty of misconduct such as the Committee considers likely to endanger the harmony or affect the character or stability or interest of the Association, such a member shall be liable to expulsion by a resolution of the General Body, provided that not less than two thirds of the members present shall have voted in favour of the same and provided also that at least fourteen days before the meeting at which such a resolution is passed, he shall have had notice thereof and of the intended resolution for his expulsion and that he shall at such meeting and before the passing of such resolution have had an opportunity of giving any explanation or defense orally, which shall be recorded in writing and signed by the said member or in writing he may think fit. It shall be in power of the Association to exclude such member from the Association till such resolution has been passed or rejected. The Committee shall give or post to him by registered post a letter containing a notification of the said resolution. On the passing of such resolution the member shall forthwith cease to be member of the Association and shall not have any claim against the Committee or the Association. No appeal shall lie from the decision of the Association.

The Committee shall have the power to suspend any member who is adjudged and insolvent or who, in the opinion of at least three – fourths of the members of the Committee, present at the meeting called for the purpose, is guilty of misbehavior or willful and persistent infringement of the Rules. The terms of suspension shall not exceed the duration of the insolvency in the first instance and ninety days at any time in the second instance.

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If any player refuses or neglects to comply with any provision of the rules or the regulations and bye – laws or neglects or refuses to follow code of conduct as per Rule 41, the Committee shall have the power to suspend such player from playing chess for such term as deem fit by the committee, after conducting the inquiry on giving opportunity of giving any explanation or defense orally which shall be recorded in writing and signed by the said member or in writing he may think fit.

Re – Admission

10 EXPELLED MEMBER: Any member expelled under Rule 9 may be re–admitted by the Association by a two thirds majority or payment for all arrears or dues as at the time of expulsion. Such re–admission shall not take effect for a period of six months.

MANAGEMENT

11. (a) The affairs of the Association shall be managed by an Executive Committee elected at the Annual General Body meeting which shall consist of a President, 4 vice-presidents, hon. Secretary, Treasurer, 4 Joint Hon. Secretaries, Joint Treasurer and one delegate from each affiliated Taluka Association duly authorized in writing by the said Taluka Association.

(b) Out of the 4 Vice presidents, 4 Joint Hon. Secretaries, 2 shall be elected from the North Goa District and 2 shall be elected from the South Goa District respectively. For this North Goa District and South Goa District are as per Govt. of Goa district separation is to be considered. The one of four elected Vice Presidents, shall be designated as Senior Vice President of the association who shall officiate and function as President in the absence of the president of the association for any meetings and functions..

(ii)The Committee shall take office immediately after the conclusion of the Election Annual General Meeting and shall continue to act for period of four years.

12 Any casual vacancy including that of a Hon. Auditor, may be filled by the General Body at its discretion.

13 Any member of the Committee shall "ipso facto" cease to be member thereof, if he absents himself from three consecutive meetings without leave of absence from the Committee duly obtained.

14. The quorum necessary for the transaction of the business of the Committee shall be four. No quorum shall be necessary at an adjourned meeting.

15. Every question at a meeting shall, save as herein otherwise provided, be determined by a majority of the votes of members present and voting, every member having one vote. In case of an equality of votes the Chairman of the meeting shall have second or casting vote.

16. The Committee shall meet at least once in two months during the year and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under certificate of posting or sent through a peon with agenda fixed for the same or by email as provided by the members. ***The Committee meeting/s may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password.***

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17. An urgent meeting of the committee may be called by the President either on his own initiative or on receipt of a written requisition from any four members of the Committee. Written notice of at least twenty four hours shall be given to all the members of the Committee.

POWERS OF THE COMMITTEE

18. The Committee shall, save as provided hereinbefore, have power:

(a) To carry out the objects of the Association specified in clause 3 of the Memorandum of Association.

(b) To make or repeal or amend and maintain and publish all necessary Regulations, Bye – Laws not inconsistent with these Rules. Such regulations and bye – laws shall remain in force until any one or more of them may be altered or repealed by the General Body.

(c) To prohibit any act or practice by members which in the opinion of the Committee is detrimental to the interests of the game and to deal with such member disregarding such prohibition in such manner as it may think proper.

(d) To consider and deal with all questions as to the right of representation at General Meetings.

(e) To decide all question of eligibility of persons nominated or elected as members of the Association.

(f) To inflict penalties on any member or players or any person for infringement of the Rules of the game or of the Rules of the Association.

(g) To sanction open tournament and to prohibit the holding of unauthorized Championships or Open Tournaments in the State.

(h) To delegate all or any of its powers to it's duly appointed Sub-Committee/s.

(i) To enlist by co-operation for any special purpose the service of any person not office-bearers or members of the Association.

(j) To arrange for reinstatement upon terms or otherwise and for good cause shown by any player who has ceased to be an amateur.

(k) To charge annual registration fees or such other fees to the players as approved by the committee from time to time.

(l) To receive donations in cash or in kind, sponsorships, membership fees, affiliation fees and other such contributions and money in cash or kind, without any liability to the association with the object to apply the same for carrying out the objects of the association.

(m) To raise and repay interest free short term loans from the members to meet the financial liabilities of the association.

(n) To make representations before the Government Authorities, corporate etc. for any sponsorship, grant or assistance for funds required for carrying out the objects of the association.

(o) To acquire office premises, playing rooms/halls on outright basis or on lease.

(p) To appoint Office and other staff to look after the affairs and activities of the association.

(q) To pay the conveyance allowance to the Committee members for attending the meetings of the association which shall not exceed Rs.100/- per member or such amount approved by the members in General Body meeting from time to time.

(r) The President and Honorary Secretary is authorized to sign Annual Income Tax returns, Annual Tax deduction return, application for recognition u/s 80G and s/c

12A of the Income Tax Act, 1961 and to appear before the Income tax Authority for the same;

(s) To issue authority letter to the authorized representative, Wakalatnama to the pleader to represent or defend any matters of the Association in court of law;

(t) To pay or reimburse following expenses to the committee members on approval by the committee if same are incurred for the purpose of attending Associations matters:
   a) Telephone bills, mobile bills,
   b) Local conveyance
   c) Travelling Expenses such as TA/DA for attending meetings of Sports Authority and Chess Federation in Goa or outside Goa if same are not reimbursed by them; The Committee may approve rates for TA/DA from time to time;

(u) To frame rules and regulations for conduct of any State, National or International tournaments or events to be held in Goa in accordance with the rules and regulations framed by All India Chess Federation.

(v) To do all such other things as shall be necessary for the general welfare and conduct of the Association.

19. The Committee is the sole authority for the interpretation of the rules and its decision of any question of interpretation shall be final and binding on the members.

GENERAL MEETING:

20. Annual General Meeting: The Annual General Meeting shall be held not later than the 30th day of June in each year at such time and place as the President may fix.

21. The ordinary business of an Annual Meeting shall be:-

a) To confirm the minutes of the last Annual General Meeting and of the extraordinary General Meeting, if held during the year.
b) To receive and adopt the Annual Report and the audited Statement of accounts as presented by the Committee.
c) To elect the office-bearers and the members of the Committee in accordance with the bye-laws for election.
d) To elect any Honorary Auditor and Honorary Auditors.
e) To consider any recommendation of the General Body.
f) To consider any motion, notice where of is given to the Hon. Secretary by a member or a representative ten clear days before the date of the meeting, and
g) To transact such other business as may be allowed by the Chairman.

EXTRA ORDINARY GENERAL MEETING:

22. An Extraordinary General Meeting may be convened by the President whenever he thinks necessary or shall be convened by the Hon. Secretary within six weeks after receipt by him or a requisition in writing to the effect bearing the signature of ten members or representatives. Ever such requisition shall specify the business for which the meeting is to be convened and no other business shall be transacted at such a meeting.

23. a) Notice of any General Meeting shall be sent under Certificate of posting or through a peon to the members at least fourteen clear days prior to the date fixed for such meeting.

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b) The notice shall specify the date, time and place of such meeting and the nature of business to be transacted and in the case of an Annual General Meeting shall be accompanied by a print of the Annual Report and statement of accounts for the past year.

c) The accidental omission to give such notice to any member or representative entitled thereto or the non-receipt thereof by him shall not invalidate the proceedings of any general meeting.

d) Attendance at General Meeting shall be open to the Honorary Members, Founder members, Patrons, Vice Patrons, Life Members, Co-opted members and two duly nominated representatives of each Taluka Association. The nominated representatives of the Taluka Associations alone shall be eligible to Vote in the election of the Executive Committee Association and any other matter put to vote.

e) ***The annual General Body, Extra Ordinary General Body or Special General Body meeting/s of the association may also be conducted on online platform such as zoom, meet or such other online meetings apps as approved by the committee from time to time. In case of online meetings, the notice should be sent with the online link for joining such meeting/s with password".***

24. No business other than the formal adjournment of meeting shall be transacted at any General Meeting, if no quorum is present.

25. The quorum of the General Meeting shall be 1/3rd of the total number of members or 15 members, whichever is less. If at a General Meeting quorum is not present, the meeting shall stand adjourned to the same day half an hour later and may transact the business.

26. Every General meeting shall have power to adjourn to another day fixed at the meeting by the Chairman. Notice of such an adjourned meeting shall be given only to absent members.

27. Voting shall, save as provided in the Rules and Regulations for Election by show of hands. Voting by ballot or poll, if demanded by at least Ten members, shall be allowed by the Chairman of the Meeting.

28. All business of a General Meeting shall be decided by a bare majority except as provided in Rule 43.

29. Any question decided at General Meeting shall not be reopened to any subsequent meeting until after the expiration of six months, provided that the Committee may convene such meeting earlier than the above mentioned period.

30. At any General Meeting, the Chairman shall have the sole right to interpret the rule and his decision shall be binding and final.

31. The President, or in his absence, the any one Vice-President or in absence of both any member present and elected by the Meeting shall preside at any General Meeting or at a meeting of the Committee and shall have a casting vote besides his vote in the case of an equality of votes on any question.

32. The minutes of the General Body Meeting shall be circulated by the Honorary Secretary to the members of the General Body within 30 days of the holding of the Meeting and, if within 30 days thereafter no note of dissent is received at the office of the Association, the same shall be entered into the Minutes Book and signed by the Chairman of that meeting, whereupon they shall become final. The resolutions and the decisions set out therein shall be operative with immediate effect. In case a note of dissent is received, the same shall be circulated and the views of the members ascertained and thereafter suitable action taken.

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FINANCE

33. (a) The funds of the Association shall be under the control of the Committee which shall have the power to spend such sum or sums of money as it may deem proper for carrying out the aims and objects of the Association.
    (b) An account/s shall be opened in such bank or banks as may be approved of by the Committee in the joint-name of the President, Honorary Secretary and Treasurer. Any amount in excess of Rs. 500/- shall be paid into such account.
    (c) All cheques shall be signed by the President and Treasurer or Hon. Secretary and Treasurer and endorsements thereon may be made by any of them.
    (d) The funds of the Association be invested in modes specified under the provisions of Section 13(1)(d) read with section 11(5) of the Income Tax Act, 1961 as amended from time to time.
    (e) There shall be maintained all accounts of the Association regularly. The accounts shall be duly audited by the Chartered Accountant.

OPEN TOURNAMENTS

34. Sanction to hold an Open Tournament shall only be granted to collective members. No open tournament shall be held in the State without the permission of the Association, nor on the dates other than those sanctioned by the Association. Application to hold an open tournament must be made to the Association and as such application must reach the Honorary Secretary at least one month preceding the date of the proposed tournament. The designation of a tournament shall be sanctioned by the Association. All open Tournaments in Goa shall be held only under auspices of the Association.

35. An open tournament shall be any tournament at which cups, prior rewards are competed for on level or handicap terms, or both, with the following exceptions:

    i) Any tournament the entries whereof are restricted to bonafied members of any particular club or gymkhana provided however that the competitors have been member of that Club for at least two months prior to the commencement of the tournament.
    ii) Any tournament in which the competition takes place between teams for a challenge cup or other team prize, but in which no individual prizes are offered.

    For the purpose of these Rules, a match or Tournament is any game of Chess other than a game or tournament on a private ground in respect of which no advertisement of whatsoever nature is issued or published and to which the public have no access either on payment or otherwise, and at which no charges for admission or monetary payment is made in any form whatsoever.

36. At all Open Tournament in the State every competitor shall pay to the Tournament Committee a prescribed capitation fee and the amount of such fees collected or not shall be remitted by the Club or Gymkhana holding such an Open Tournament to the Honorary Secretary and Treasurer of the Committee within one month after the first day of holding of the tournament. The amount shall be accompanied by a certified copy of the draw showing the names of the players participating in the tournament.

37. No player in the State shall take part in any open Tournament or match which are not been sanctioned by the Committee, or which is prohibited by the Association. No

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Tournament Committee shall accept the entry of a player who is either prohibited by the Association or is not a member of the club affiliated to the Association.

38. Competitors in an Open Tournament shall be opened to all registered players only.

39. The Laws of Chess as adopted and amended from time to time by the International Chess Federation (F.I.D.E) and the Rules and Regulations of the All India Chess Federation for the time being in force and the decisions of the Association, on all doubtful and disputed points arising in connection therewith shall be binding on all the members.

40. Code of Conduct for the Organisers of Championship/Tournaments;

The following will be construed as misconduct on the part of the Organisers of Championships/Tournaments:

(a) Withholding of prizes, whether in cash or in kind, announced for Championships of the Goa State or Open Tournaments recognized by the Clubs/Organisations.

(b) Not providing requisite facilities as determined by the Association to the participants in any championship/Tournaments conducted by the host Club or Organisers or recognized Open Tournaments.

(c) Non-payments of the share of entry fees, fee from prize money and other dues to the Association.

(d) Mismanagement or manipulations in the conduct of Championships/ Tournaments held on behalf of the Association.

(e) Willful disregard or disobedience of the provisions contained in the Constitution, Rules and Regulations of the Association.

(f) Fraud, Cheating, embezzlement, theft, willful damage to or dishonesty in connection with Association's property, funds and records.

(g) Offers or attempts to offer or receiving or attempts to receive any consideration in kind, cash or otherwise to influence the results of games, tournaments, elections or any chess events of the Association.

(h) Failure to perform the functions and duties in an impartial and responsible manner.

(i) Failure to comply with normally accepted standards of behavior and chess etiquette.

(j) Failure to send the results together with the report of tournaments /Championships with in a week after the conclusion of the same.

(k) Any other act which is against the aim and objects of the Association and detrimental to its interests.

41.Code of conduct for the players:

(a) All Selected players shall participate in the respective age category National Championship unless specific exemption is granted by the President/Hon. Secretary on reasonable grounds.

(b) All Players selected to the Goan Team for National Tournaments shall attend the Coaching Camp/Camps if any conducted by the Association prior to the relevant event unless exempted by the Hon. Secretary.

(c) Players shall desist from indulging in any act detrimental to the interests of Association nor shall they spearhead any movement against the Association. They shall not also pass any derogatory remarks in public or to the press about the Association.

(d) Players, either in their personal capacity or in the capacity as a player or the captain of a team, shall not make any public announcements without the approval of the competent authority.

(e) Players shall desist from harming other players, their property or that of the organizers and the Association and shall not resort to disorderly behavior or any subversive act or any act of indiscipline during chess events and functions.

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(f) Players shall not make abusive or derogatory language against anybody during the course of a competition, nor shall they make any unjustified accusations against anybody.

(g) Players shall cooperate with the organizers of tournaments, in all matters and strictly abide by the Rules and Regulation of Tournaments.

(h) Players shall conduct themselves with dignity and be dressed decently at all chess events and functions.

(i) Players who want to go out of India to participate in tournaments shall take prior permission from the Association or All India Chess Federation by writing to the Hon. Secretary.

(j) Players shall not fraudulently participate in events.

(k) Players should not smoke or be drunk in the tournament hall during the course of chess events and functions.

(l) During coaching camps, players shall strictly follow the Rules and Regulations of the Association and the instructions of the Coach and also do their best to take advantage of the Coaching Camps.

(m) Players shall remit the entry fees for tournaments as specified in the regulations and shall not bargain or argue at the venue of the tournament.

(n) Players shall present themselves for Medical Test to determine their age at any time when called upon to do so by the Association. "The Association will have the powers to arrange for Medical test to determine the age of any player at any time if there is a suspicion, particularly for those who wish to participate in age group tournaments".

(o) Players shall not speak (or indicate anything by sign) to anybody other than the arbiters of that tournament, during the course of a game.

(p) Players shall be present for the opening and closing ceremonies of championships/tournaments.

(q) Players shall not leave the venue of championships/tournaments without the permission of the Chief Arbiter.

(r) Players shall not withdraw from tournaments without valid reasons and without the permission of the Chief Arbiter.

(s) Fraud, cheating, embezzlement, theft, willful damage to or dishonesty in connection with Association's property, funds or records.

(t) Offers or attempts to offer or receiving or attempts to receive any consideration in kind, cash or otherwise to influence the results of games, tournaments, election or any chess events of the Association.

(u) Failure to comply with normally accepted standards and Chess etiquette.

(v) Any other act which is against the aim and objects of the Association and detrimental to its interests.

(w) Players shall strictly abide by the Constitution, Rules Regulations and Orders/Instructions of the Association in force from time to time and also abide by the instructions of the Arbiters and Office Bearers.

ELECTION OF COMMITTEE

42 (i) Election of members of Committee:

(a) The General Body of the association shall by a majority of votes elect the President,4 Vice President (2 each from North Goa and South Goa), Hon. Secretary, Treasurer 4 Joint secretaries and 1 Joint Treasurer for a term of 4 years, one delegate from each affiliated Taluka Association duly authorized in writing by the said Taluka Association shall be a member of the Executive Committee of the Association.

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(b) The Committee shall notify the dates of filing nominations forms, scrutiny of nomination forms, withdrawal of nomination forms and date, time and place of election.

(c) The General Body of the association shall by a majority of votes elect the President, 4 Vice-Presidents (2 each from North Goa and South Goa), Hon. Secretary, Treasurer and 4 Joint Secretaries (2 each from North Goa and South Goa) and 1 Joint Treasurer for a term of 4 years, one delegate from each affiliated Taluka Associations duly authorized in writing by the said Taluka Association shall be a member of the Executive Committee of the association.

(d) All Committee members shall hold the office for a term of 4 years in the normal course and will be eligible for re-election for any like term/terms.

(e) The Secretary and the Treasurer shall hold the same Office only for 2 terms consecutively. However they are eligible to seek any other Office other than the one they have held presently. They are eligible to contest for the same Office after a gap of 4 years.

(f) The candidate being individual member, he must be a member of the Taluka Association at least for a minimum period of six months.

(g) Any vacancy in the Executive Committee shall be filled up by the election of the particular post by the members in the General Body meeting.

(ii) Mode of Elections of Office Bearers:

(a) Filing of Nomination: Anybody who wishesh to contest the election of the Executive Committee has to be a delegate from Taluka Associations with voting rights and should be proposed by a Taluka Association. Any two executive members among nine elected members of the executive members of the affiliated taluka chess associations duly authorized in writing can be nominated to contest and vote for any posts of the executive committee of the Goa Chess Association and such nomination for the post of Executive Committee shall be made in the Nomination Form as per Annexure A, at least 14 clear days before the election fixed in the Annual General Body Meeting.

(b)Scrutiny of Nominations:

The President and Secretary shall nominate the one Presiding Officer and one deputy Presiding Officer. The Secretary along with the nominated Presiding Officer shall scrutinize the Nominations sent by the Members for the respective posts in the ensuing elections, immediately on the closure of receipt of the Nominations and finalise the list of candidates contesting in the elections for the various posts of Office Bearers and communicate the List of Candidates to all Members at least by giving 7 clear days before the date of elections.

(c) **The conduct of Election** :

(1) The named Presiding Officer along with Deputy Presiding Officer nominated by the President shall conduct the polling of votes in the elections.

(2) Voting shall be by **ballot (Form B)** by marking X against the name of the candidate on the ballot paper. All Life members, Founder members, Patrons, Vice Patrons and Affiliated clubs have right to exercise their voting right by recording their vote in favour of the candidate. The Voter shall not record more than one vote for any candidate. Every voter will have the right to record votes not more than the number of candidates contesting the elections. Voting paper recording more than one vote for any candidate shall be rejected.

(3) Arrangements shall be made by the Presiding officer at the polling booth to carry out the election smoothly and he shall decide as to how many

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voters be allowed entrance at a time. He may take assistance of the following:

a) Police and the staff of the Association appointed for election work.

b) The persons whose help would be sought by the Presiding Officer for identification of the voter.

Except above no other persons shall be allowed to enter the polling Booth.

(4) The voter will be provided with the **ballot paper in Form B** bearing names of the candidates contesting election having the seal of the Association and signature of the Chairman, or Vice-Chairman or the Secretary after the identification of the voter.

(5) In token of giving the ballot paper, the signature of the voter shall be obtained on the counterfoil of the ballot paper. Marking shall be made in the list of voters.

(6) The voters shall put the ballot paper in the ballot box kept it the polling booth.

(7) Presiding Officer shall close the polling booth at the exact time fixed for the same and voters coming after that time shall not be allowed to enter the booth.

(8) The presiding officer shall prepare different bundles of the following items of his booth after the voting is closed and put his own seal and also that of the candidates or their authorised Agents who desire to put their seal on such bundles and send the same to the Chairman of the Scrutiny Committee:
(a)Identification letters of the persons, who have been authorised to vote. (b) autorisation letters from the affiliated Taluka Associations.

(9) The delegates from the Taluka Association alone shall have voting rights in the Election of Executive Committee members.

(10) The ballot papers will be treated as invalid on account of the following:
a) If definite decision could not be taken about the intention of the voter.
b) If there is no seal of the Association and signature of the Chairman or Vice- Chairman of the Meeting.

(11) The Presiding Officer shall make arrangements for counting of votes. When two or more candidates get equal votes the decision this respect will be given by lot by the Presiding Officer. The Presiding Officer shall declare the names of such candidates who will get the majority of votes.

(12) In case Presiding Officer is unable to conduct the elections due to his absence or otherwise, Deputy Presiding Officer shall conduct the election.

(13) The newly elected Secretary will make arrangement to preserve the record of the ballot papers, and other papers in connection with the election for three months from the date of declaration of election result.

ALTERATION OF RULES

43. No alteration or amendment or addition of these Rules shall be made except at a General Meeting by resolution carried by a majority of at least two-third of the votes of the members present at the meeting. Any alteration, or addition so made shall take effect immediately, unless the meeting shall otherwise decide.

44. Proposals for any changes in these rules must reach the Association on or before the 31st day of March preceding the Annual General Meeting at which they are to be considered. All such proposals shall be circulated to the members and part of agenda for such meeting.

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45. Any point not directly covered by these rules shall be decided in the light of the rules most near by applicable and in accordance with the general term and spirit of the said rules.

1. President----------Dr. R.V.Deo.
2. Vice President----------Mr. S.S. Kudchadkar
3. Vice President----------Mr. N.Sethuraman
4. Secretary ----------Mr. Francis Rodrigues
5. Jt. Secretary----------Mr. M.R.Naik
6. Treasurer ----------Mr. P.P.Insulkar
7. Gen. Asstt----------Mr. D.G. Bhagat
8. Member----------Mr. P.K. George
9. Member----------Mr. P.J. Cabral
10. Member----------Mr. E. Baladevan
11. Member----------Mr. J.S. Birje
12. Member----------Mr. C.Kakodkar
13. Member----------Mr A. Kakodkar
14. Member----------Mr. M. Mithari

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Rule No 42 (ii)(a) — Annexure: Form A

SPECIMEN OF NOMINATION FORM FOR THE ELECTION OF EXECUTIVE MEMBERS OF THE GOA CHESS ASSOCIATION FOR THE TERM OF 20.. TO 20..

To

The Secretary
Goa Chess Association
1/4, Fourth Floor, Chase International,
behind Lupaz Hotel,
Vasco Da Gama, Goa 403 802.

Dear Sir

Sub: Nomination for the post of _____ in Election of Executive Committee members of the Goa Chess Association for the term 20.. to 20..

The name of the following candidate is proposed for the election of the Executive Committee of the Association for the year 20 .. 20. for the post of .....

1) Full name of the candidate :
(Delegate representing ..... Taluka Chess Association)

2) Full Name of the proposer
(Delegate representing ..... Taluka Chess Association

3) Full name of the Seconder:
(Delegate representing ..... Taluka Chess Association)

Signatures of the Candidate. _____

Signature of the Proposer _____

Signature of the Seconder. _____

DECLARATION BY THE CANDIDATE:

I, _____, son of ....., residing at ..... delegate representing ..... Taluka Chess Association, the undersigned declared that I am not defaulter of the Goa Chess Association and I am eligible for contest the election of the Executive Committee of the Association.

Signature of Candidate _____
Date:
Place:

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Rule No 42(ii) c (ii) Annexure. Form B

COUNTER FOIL

Book No :.
Serial No

Go Chess Association Election of the Executive Committee for the Term .....

Form of the Ballot Paper

Goa Chess Association

F-4, 4th Floor, Chase International,
Behind Hotel Lapaz
Vasco Da Gama, Goa

Election of the Executive Committee for the term _____

Sr.No.	Name of Candidate	Post for which contesting	Space for marking X
1			
2			
3			
4			
5			
6			
7			
8			
10			
11			
12			
13			
14			
15			
16			
17			
18			

Instructions:

1. Cross (X) should be placed against the name of the candidate to whom the voter intends to vote.
2. Do not put more than one cross (X) against the name of the candidate.
3. Members to be elected for the post of (a) One President, (b) 4 Vice President, (c) One Secretary,(d) One Treasurer(e) 4 Jt. Secretaries, and (f) One Joint Treasurer. Total 12 Executive members

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ANNEXURE A

AMENDMENTS TO BE CARRIED OUT TO CONSTITUTION OF THE GOA CHESS ASSOCIATION AND APPROVED BY MEMBERS IN ADDITIONAL GENERAL BODY MEETING OF MEMBERS OF GOA CHESS ASSOCIATION TO BE HELD ON 8TH JANUARY 2017 SUBJECT TO APPROVAL OF INCOME TAX DEPARTMENT.

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Sr.	Cl. No	Existing Clause with last amendments up to 19th Aug 2012.	Cl. No	Amended /modified/New Cause
1	8(1)(d)	The nominated delegates of the Taluka Associations must necessarily be the Office bearers of the said Taluka associations.	8(1)(d)	The nominated delegates of the Taluka Associations must necessarily be the Executive Committee Members of the affiliated Taluka associations
	8(1)(f)	Anybody who wishes to contest any post in the Executive Committee including President of the association, the contestant should be a office bearer of the Taluka Chess Association which is affiliated to the association and should be proposed in writing by a respective Taluka Association.	8(1)(f)	Anybody who wishes to contest any post in the Executive Committee including President of the association, the contestant should be a the elected Executive Committee Member of the Taluka Chess Association which is affiliated to the association and should be proposed in writing by a respective Taluka Association.
	13	Executive Committee: The General Function of the Association shall be carried out at the discretion of the General Body of the Association by the Executive Committee consisting of the following. A President, Two Vice Presidents, A Secretary, Two Joint Secretaries, Treasure and one delegate representing each affiliated Taluka Association duly authorized in writing and all of them shall be allowed to attend and vote for any matters in the Executive Committee of the Association Co-opted Executive Committee members can attend the meeting but shall not have any voting right.	13	Executive Committee: The General Function of the Association shall be carried out at the discretion of the General Body of the Association by the Executive Committee consisting of the Following: A President, Four Vice Presidents (2 for South Goa, 2 for North Goa,) A Secretary, Four Joint Secretaries (2 for South Goa, 2 for North Goa), Treasure, Joint Treasure and one delegate representing each affiliated Taluka Association duly authorized in writing and all of them shall be allowed to attend and vote for any matters in the Executive Committee of the Association. The Co-opted Executive Committee members appointed by the Executive Committee can attend the meeting but shall not have any voting right. The one of four elected Vice Presidents, shall be designated as Senior Vice President of the association who shall officiate and function as President in the absence of the president of the association for any meetings and functions.
3	15	The President, Two Vice Presidents, A Secretary, Two Joint Secretaries, Treasurer shall hold the office until their	15	The President, Four Presidents, A Secretary, Four Joint Secretaries, Treasurer & Joint Treasurer shall hold the office until their

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ANNEXURE B

AMENDMENTS TO BE CARRIED OUT TO RULES OF THE ASSOCIATION TO BE APPROVED BY MEMBERS IN ADDITIONAL GENERAL BODY MEETING OF MEMBERS TO BE HELD ON 08- JANUARY 2017 SUBJECT TO APPROVAL OF INCOME TAX DEPARTMENT.

	Ororigina l	Clause with last amendments up to 19/08/2012		Amended/modified/new clauses Goa Chess Association Amended/altered/nes clause
	11 (i) (a)	The affairs of the Association shall be managed by the Executive Committee elected at the Annual General Body Meeting which shall consist of a President, 2 Vice Presidents, Hon. Secretary, Treasurer, 2 Joint Hon. Secretaries, and one delegate from each affiliated Taluka Association duly authorized in writing by the said Taluka Association.		The affairs of the Association shall be managed by an Executive Committee elected at the Annual General Body meeting which shall consist of a President, 4 vice- presidents, hon. Secretary, Treasurer, 4 Joint Hon. Secretaries, Joint Treasurer and one delegate from each affiliated Taluka Association duly authorized in writing by the said Taluka Association.
	11 (i) (b)	Out of the 2 Vice presidents, 2 Joint Hon. Secretaries, 1 shall be elected from the North Goa District and 1 shall be elected from the South Goa District respectively. For this North Goa District and South Goa District are as per Govt. of Goa district separation is to be considered.		Out of the 4 Vice presidents, 4 Joint Hon. Secretaries, 2 shall be elected from the North Goa District and 2 shall be elected from the South Goa District respectively. For this North Goa District and South Goa District are as per Govt. of Goa district separation is to be considered. The one of four elected Vice Presidents, shall be designated as Senior Vice President of the association who shall officiate and function as President in the absence of the president of the association for any meetings and functions.
	42 (i) (c)	The General Body of the association shall by a majority of votes elect the President 2 Vice President, Hon. Secretary, Treasurer and 2 Joint secretaries for a term of 4 years, one delegate from each affiliated Taluka Association duly authorized in writing by the said Taluka Association shall be a member of the Executive Committee of the association.		The General Body of the association shall by a majority of votes elect the President,4 Vice President (2 each from North Goa and South Goa), Hon. Secretary, Treasurer 4 Joint secretaries and 1 Joint Treasurer for a term of 4 years, one delegate from each affiliated Taluka Association duly authorized in writing by the said Taluka Association shall be a member of the Executive Committee of the Association.
	42 (ii) (a)	Filing of Nomination: Anybody who wishesh to contest the election of the Executive Committee has to be a delegate from Taluka Associations with voting rights and should be proposed by a Taluka		Filing of Nomination: Anybody who wishesh to contest the election of the Executive Committee has to be a delegate from Taluka Associations with voting rights and should be proposed by a Taluka Association. Any two executive members among nine elected members of the executive

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It is certified that this is a certified copy of Amendment pertaining to Society **"GOA CHESS ASSOCIATION"**

This certified copy is issued at the request of Shri. Ashesh Keni made in his application dated 11/08/2021 where in it is stated that the same is required for office use.

Fees of Rs. 420 /- (Rupees Four hundred twenty only) credited to the State Bank of India, Margao on 18/08 /2021 by this Office under Challan No. 139/2021-22.

Office of the District Registrar, South, Margao,

Dated:- 18/08/2021

(Suraj Vernekar)
District Registrar (South)/Link Officer
MARGAO GOA

District Registrar
South Goa
Margao

Read by:-

Compared by:-

44

5R$

INDIA

पाच रुपये

FIVE RUPEES

भारत

Serial No. 1159 Place of Vendor Panaji Date 15/4/05

Value of Stamp Paper

Name of Purchaser

Residence Margao

Purpose

S/D/W of Father

Executing Parties

D. S. Dessai

Name of Stamp Vendor

Sign of Purchaser

District Registrar
North Goa
Panaji

CERTIFIED COPY

It is hereby certified that the file No.130/Goa/92 existing in the records of this office relating to the registration of the society of ALL GOA KHO-KHO ASSOCIATION contains RULES & REGULATIONS which are as follows: -

(2)

District Registrar
North - Goa
Panaji

RULES & REGULATIONS OF ALL GOA KHO-KHO ASSOCIATION

1. NAME:

The name of the Society (hereinafter called the ASSOCIATION) is ALL GOA KHO-KHO ASSOCIATION.

2. JURISDICTION:

The Jurisdiction of the ASSOCIATION shall be extending over the State of Goa.

3. HEAD QUARTERS:

The Head-Quarters of the Association shall be at a place where the General Secretary of the ASSOCIATION for the time being resides.

4. THE FINANCIAL YEAR:

The Financial Year of the Association shall be from April to March.

5. AIMS AND OBJECTIVES:

i) To Control, Promote, standardise and popularize the game of Kho-Kho throughout the State.

ii) To maintain and raise the standar of the game.

iii) To obtain National status.

iv) To affiliate and maintain affiliation with Kho-Kho Federation of India.

v) To authorise, organize and conduct the State Championships for Seniors, Juniors and Sub-Juniors for both sex.

b) To authorise, organise, grant permission and conduct Tournaments for or through its affiliates at all levels.

vi) To organise and conduct coaching and training Classes and or camps for officials and the players.

-2/-

3

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North Goa
Panaji

vii) To raise finance for the ASSOCIATION for the fulfilment of the aims and objects of the ASSOCIATION.

viii)To provide funds for :-

(a) The payment of affiliation fees ;

(b) Administrative expenses of the ASSOCIATION ;

(c) Providing and maintaining standard Kho-Kho equipments and suitable grounds for the players and for the benefits of the affiliates.

(d) Holding championships and/or Tournaments.

(e) Sending representatives and/or representative Teams to participate in Kho-Kho matches within and outside the jurisdiction of the ASSOCIATIOn;

(f) Employing Coaches, Technicals, Advisors, Administrative Staff etc. as and when necessary.

ix) To invest funds of the ASSOCIATION, not immediately required, in a manner authorised by law and as determined by the General Body.

x) To accept gifts, donations, trophies, cups or shields etc. for the State or other Kho-Kho Championships and/or Tournaments.

xi)To sanction affiliation to the Clubs, Schools, Colleges, controlling Kho-Kho in the jurisdiction approved by the ASSOCIATION;

xii) To create National amity and goodwill leading to appreciation of philosophy of Amateurism and ethical and spiritual values of amateur sports;

xiii) To select and ensure representation of players, teams and/or technical officials for National competitions, seminars, Programmes, symposiums, etc. in Kho-Kho game or in the field of sports organisation.

...3/-

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xiv) To arrange and hold conferences, demonstrations, exhibitions, meetings, lectures etc. to promote/stimulate interest in Kho-Kho game in the State and thus contribute to a better and more healthey living of the community.

xv) To act a Trustees of Trophies and other properties settled or donated for the promotion or encouragement of the game of Kho-Kho.

xvi) To establish administer, manage libraries, for the benefit of public.

xvii) To do all such things as may seem to the ASSOCIATION to be conducive to the attainment of the above subject.

6.MEMBERSHIP:

i)Membership of the Association shall be open to such Club,School,College,active in the game of Kho-Kho.

ii)Such member shall pay an annual affiliation fees of Rs.25/-.

iii)Members failing to pay their dues and affiliation fees by the end of the financial year, shall be debarred from participation in its activities, provided that a member may be re-admitted on payment of full arrears.

7.GENERAL COUNCIL:

The ASSOCIATION shall be governed by a General Council which shall consist of affiliated member i.e. Clubs, Schools and Colleges.

8.EXECUTIVE COMMITTEE:

a) The Executive Committee will consit of following Office Bearers.:

i)	President	(1)
ii)	Chairmain	(1)
iii)	Vice Presidents	(2)
iv)	Gen.Secretary	(1)
v)	Joint Secretary	(2)
vi)	Treasurer	(1)
vii)	Members	(5)

b)Office Bearers of other State Association will not be eligible to be elected as Office Bearers of ALL GOA KHO-KHO ASSOCIATION.

..4/-

(5)

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c) An Office Bearer of Goa Kho-Kho Association may hold office for one term of four years and may be eligible for re-election for another term.

d) No Office bearer shall hold office consecutively for more than two terms, provided that in the event of election for second term, an office bearer who has completed one term, shall only be deemed to have been elected if he secures a majority of not less than two-third of the members of Goa Kho-Kho Association. In the event of failure to obtain such majority the concerned office bearer shall be deemed to have lost the election. The office would thereafter be filled by election under the normal procedure from amongst candidates other than the office bearer seeking re-election.

Explanation :

For the purpose of above clause, the expression "Office Bearers" means -

i) The President
ii) The Chairman
iii) The Gen. Secretary
iv) The Treasurer

9. POWERS AND FUNCTIONS OF GENERAL COUNCIL :

a) To formulate the policy of the ASSOCIATION.

b) To elect the Office bearers and members of Executive Committee for a term of four years from amongst the accredited representatives of the member clubs/schools/ colleges/organisation whenever due.

c) To realise dues and control the funds of the ASSOCIATION.

d) To appoint Auditors and fix their remuneration.

(6)

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e) To pass the annual audited Statement and accounts on General Council Meetings.

f) To appoint representatives on Kho-Kho Federation of India.

g) To do all such things, as may seem to the General Council as conducive to the attainment of any or all the objective of All Goa Kho-Kho Association.

h) To elect prominent personalities to places of honour created by and in terms of resolutions to that effect passed by the General Council as Hon.Patrons of the association.

i) To rectify all the decisions taken by the Executive Committee.

j) To amend the constitution of ASSOCIATION as and when necessary.

10. POWERS AND DUTIES OF EXECUTIVE COMMITTEE:

The Executive Control of the ASSOCIATION shall rest in the Executive Committee which shall consist of :-

The President,Chairman, Two Vice Presidents, The General Secretary, Trreasurer and Joint Secretary.

The Executive Committee shall exercise following powers and duties.

a) To arrange,control and regulate visits of Kho-Kho teams from other States and visits of Teams of Goa to other States.

b) To permit under the conditions laid down by the ASSOCIATION or refuse permission to any visit by a team of players sponsored by any private individual to other States.

c) To make bye-laws generally for the management of the affairs of the ASSOCIATION.

d) To appoint representative or representatives of the State on the National Kho-Kho Conference.

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e) To arbitrate in disputes between member units of the ASSOCIATION, officials or players and to take action as may be deemed proper against them for maintenance of discipline provided that before taking action Executive Committee shall give the concerned party opportunity of being heard.

f) To fill up any vacancy arising due to the death or resignation or suspension of an Office bearer and member of Sub-Committee.

g) To appoint a Committee or an individual to look into the affairs of the member units and take necessary action on the report submitted by the Committee or individual.

h) To consider and approve the Annual Report of the Hon.Gen.Secretary and audited statement of Accounts submitted by the Hon.Treasurer.

i) To appoint Sub-Committees whenever necessary.

j) To impose and enforce penalties, to suspend any member unit or individual found guilty of any violation of the Rules or the Bye-laws of the ASSOCIATION or indisciplinary behaviours.

k) To approve the Annual Budget of the Association.

l) To raise the funds of the ASSOCIATION.

11. DUTIES OF OFFICE BEARERS :

1. President: The President shall preside over the General Council and the Executive Committee and shall supervise the activities of the Council and Committee.

2. Chairman: In absence of President, Chairman will act as the President; and perform the duties assigned to him.

(8)

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3. Vice President: In absence of President and Chairman, one of the Vice President will act as the Presient, and perform the duties assigned to him.

4. General Secretary:Subject to the General control of President, the General Council and the Executive Committe, the General Secretary shall be responsible for carrying out the decisions of the Council, Executive Committee and various Sub-committees and the General business of the ASSOCIATION including the minutes of all meetings, calling of meetings and enforcing the rules of the ASSOCIATION.

He shall perform such other duties as ordinarily pertain to his office and as may be entrusted to him time to time by General Council and the Committee. He shall be entitled to incur any legitimate expenditure on behalf of the ASSOCIATION: not exceeding Rs.250/- (Rupees Two Hundred and Fifty only) which shall be confirmed by the Committee at its next meeting. Any expenditure exceeding the said amount shall require previous sanction of the President of the Committee. He shall be ex-officio Member of all the Sub Committees.

5. Joint Secretary: He shall assist the General secretary in carrying out the business of the ASSOCIATION.

6. Treasurer: Treasurer shall be In-charge of the Funds of the ASSOCIATION. He shall maintain accounts, receive all monies and operate and account in the Bank approved by the General Council, issue receipts on behalf of the ASSOCIATION, prepare the balance Sheet of all the assets and liabilities, within one month from the close of the Financial year and present it to the General Council duly audited by the Official Auditor of the ASSOCIATION.

He shall pay all the bills of authorised expenditure by the Committee. The necessary minor expenses which may be incurred by Secretaries or by any Sub-committee may be accepted by him as cash paid, if accounts are rendered in details and duly attested. He shall prepare a budget in consultation with the General Secretary and present it to the General Council annually in its meeting. The Treasurer shall not keep with him any amount exceeding Rs.500/- (Rupees Five hundred only).

(9)

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North Zone
Punjab

12. MEETINGS OF GENERAL COUNCIL:

1) The annual meeting of the General Council of which 14 days notice shall be given to the members, shall be held ordinarily in the month of May-June to conduct the following business:

a) To confirm the Minutes of Previous meeting;
b) To consider business out of minutes;
c) To consider and adopt the report of year's working submitted by the Generl secretary.

d) To consider and adopt the statement of accounts and the Auditor's report submitted by the Treasurer.

e) To appoint the Auditor;
f) to elect the Office Bearers every four years whenever due.

g) To amend the Rules and Regulations if necessary.

h) To consider any other matter affecting the welfare of the ASSOCIATION which the President may bring or allow to bring before the Council for such business no notice shall be necessary.

i) To consider and approve the Annual Budget and Calendar of activities.

j) To consider such other business as notified.

2) Extra-Ordinary meeting of the General council may be convened by the President or by the Secretary with the consent of the President as and when necessary.

3) Fourteen clear days notice of such meeting shall be given by the General Secretary to each Member.

.. 9/-

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4) The quorum for a meeting of the General Council shall be two-third of registered members.

5) If quorum is not present the meeting shall be held half an hour later on the same day and at same place. For such meeting no quorum is necessary.

6) The voting shall normally be by raising hands on all issues except for the election of the office bearers and members of Executive Committee which shall be by ballot only.

13. MEETING OF THE EXECUTIVE COMMITTEE:

1) The meeting of the Executive Committee shall be held at least once in two months and the notice of the same should be sent to all the office bearers and the members by the Gen.Secretary with permission of the President.

2) Quorum for the Executive Committee meeting should be 7 members.

3) 7 days notice should be given to each member for such meetings.

14. RESPONSIBILITIES OF THE AFFILIATED CLUBS:

a) All the affiliated Clubs will be held responsible for the conduct of their representatives in the Association.

b) They shall conduct their activities in accordance with the article laid down and under the authority of the Association.

c) They shall register their players with the ASSOCIATION.

d) Any disciplinary action taken by any Club against any player, shall be intimated to the ASSOCIATION.

e) Affiliated Clubs shall participate in all the activities undertaken by the ASSOCIATION.

f) They must send entry and play at least two Tournaments in a year.

(11)

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15. BANKING ACCOUNT :

Funds shall be spent only for the attainment of the objects of the ASSOCIATION and no portion thereof shall be paid or transferred to any office bearers through any means.

16. AMMENDMENTS :

No amendments shall be made to these Rules and Regulations except at the annual General Council Meeting.

17. MISCELLANEOUS :

The outgoing Office-bearers and Committee shall hand over the charge of the Office of the ASSOCIATION to the Incoming Office bearers at the end of the meeting of the Council. The records etc. shall be handed over within 15 days from the date of meeting of the General Council with detailed list of things/records handed over.

18. DISSOLUTION :

The ASSOCIATION shall not be dissolved except by a vote of 3/4 members present at a General Council Meeting.

****

Certified that this is a correct copy of the original rules & regulations of Goa Kho-Kho Association.

Sr.No.	Name	Designation	Signature
1.	Shri Ravi S.Naik Hon'ble Chief Minister Govt. of Goa	President	
2.	Shri L.J. Lima	Gen. Secretary	
3.	Shri S.L. Chowgule	Treasurer	S.Chowgule

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District Registrar
North - Goa
Panaji

It is certified that this is a true xerox copy of the original RULES & REGULATIONS of ALL GOA KHO-KHO ASSOCIATION.

This certified copy is issued at the request of Mr. Nagesh V. Karmali, President, made in his application dated 14/04/2005 wherein it is stated that the same is required for official purpose.

Fee of Rs.50/- (Rupees Fifty only) credited to the State Bank of India, Panaji on 3/5/2005 by this office under Chalan No. 61/ 2005-2006, dated 3/5/2005

Office of the District Registrar, Panaji, dated 3/05/2005.

[P. S. S. BORCO] 3/5/05
DISTRICT REGISTRAR, NORTH GOA

Read by:- L.D.C. PETS.
Compared by:-

Registration No: 23/GOA/78
Date of Reg: 03.07.1978

GOA BASKETBALL ASSOCIATION

REGISTERED OFFICE
C/o Don Bosco College of Engineering,
Fatorda, Margao, Goa 403 602
goabasketballassociation@gmail.com
www.goabasketball.com

AFFILIATED TO
Basketball Federation of India
affiliated to FIBA | FIBA ASIA
The Sports Authority of Goa
Goa Olympic Association

PRESIDENT
Shri SHANE Dias

VICE - PRESIDENTS
Smt MARIA Helena Pinto
Shri SUMEET Tendulkar
Shri LUIZ Gomes

SECRETARY
Fr. RALIN De Souza

TREASURER
Shri JAMES Andrade

JOINT SECRETARY
Shri ROYSTON Costa

EXECUTIVE MEMBERS
Smt JOANITA Fernandes
Shri SYDNEY Furtado
Shri SANDEEP Heble
Shri AMEY Joshi

SOCIAL MEDIA HANDLES
www.goabasketball.com
fb/goabasketballassociation
@goabasketball

Ref No: GBA/JAN-2024/197

22nd January 2024, Monday

To
Shri Dinesh Dessai
Asst. Director Programs,
SPORTS AUTHORITY OF GOA,
Dr. Shyama Prasad Mukherjee Stadium,
Taleigao Plateau, Bambolim,
Goa 403 202 INDIA

Dear *Respected Sir,*

Subject: Matter Pertaining to LAQ – email dated 20.Jan.2024.

Greetings.

This is in response to your email dated 20th January 2024, requesting a copy of the Constitutions and the bye laws of the Goa Basketball Association.

Kindly find the same attached herewith for your perusal. A same has also been submitted to your esteemed Office.

Thanking you for your constant support in the development of Basketball in the State of Goa.

Fr. Ralin De Souza sdb
GBA – Secretary

GOA BASKETBALL ASSOCIATION * PANAJI *

CC to:

AFFILIATED TO
FIBA - BASKETBALL FEDERATION OF INDIA - BFI
INDIAN OLYMPIC ASSOCIATION
MINISTRY OF SPORTS AND YOUTH AFFAIRS

GOA BASKETBALL ASSOCIATION

GOA BASKETBALL ASSOCIATION

Constitution

Discussed at the AGM on 23.June.2019

Resolved at Approved at the AGM on 24.November.2019

In Panjim – Goa 403 001

GOA BASKETBALL ASSOCIATION

PART – I

RULE – I

GENERAL PROVISIONS

1. Name of the Society

The name of the Association is "GOA BASKETBALL ASSOCIATION" and it shall be hereinafter referred to as "the Association".

2. Address of the Society

The Principal office of the Society shall be as determined by the General Body, presently at: M.G. Road, Don Bosco Oratory, Panjim, Goa 403 001 INDIA.

RULE – II

DEFINITIONS

In these Rules, unless the context indicates otherwise the following shall have the meanings attributed to them:

1. GBA means the Goa Basketball Association (hereinafter referred to as 'the Association'.

2. 'Basketball' shall mean the game/Sports discipline of Basketball.

3. ‘Goa’ shall mean the state of Goa.

4. Every reference in these rules to the masculine gender includes the feminine gender also and any reference in singular includes the plural as well.

5. The General Council shall consist of:

   a. Collective members with voting rights.

   Collective members are Universities, Schools, Colleges, Registered clubs, Companies in private and public sector, Teams or institutions and District Associations to which the Association has granted affiliation and which satisfy the conditions laid down in membership Rules.

   b. Individual members without voting rights.

   Individual members are Founder members, Life Members, Honorary members and Patron members to which the Association has granted membership and who satisfy the conditions laid down in membership Rules.

6. Executive Committee means the Executive Committee of the Association duly elected at Annual General Meeting during which elections are held.

7. Office-bearers of the Association means and includes the President, the Hon. Secretary, Honorary Treasurer, the Vice Presidents, the Joint Secretary, the Treasurer and Executive committee members.

8. Any person, who is a resident of Goa and satisfies the membership rules, will be eligible to be an office-bearer.

9. Chairman, Chief Patron and Patrons are those who are approved by the Managing Committee and nominated as such by the General Body.

10. 'Affiliated member' shall mean collective members and /or individual members duly paying the affiliation or membership fees.

11. 'Rules' shall mean the Rules, regulations and Bye-laws of the Association as in force from time to time.

12. "Official Year" shall mean the financial year as adopted by the Association which now is 1st April to 31st March of the following year.

13. 'Official' shall include members of the Executive Committee, Umpires, Coaches, Managers and any person(s) assigned with specific official responsibilities.

PART – II

RULE – III

BUSINESS OF THE ASSOCIATION - AIMS & OBJECTIVES

The aim and objectives of the Association shall be as under:-

The Association shall be the governing body of the game of basketball (hereinafter called "the game") in Goa and its objects shall be to advance and safeguard the interests of the game and those of the Association and particularly:

1. To promote and develop the game of basketball within its jurisdiction.

2. To promote major competitions, tournaments and team championships and to regulate, arrange and manage all matches in connection therewith, to frame and publish rules and regulations for the same and to fix dates and places where such matches and tournaments are to be arranged or held.

3. To make, vary, alter, maintain and enforce rules and regulations for the control and governance of the game in Goa.

4. To uphold and maintain rules and regulations for the time being in force namely rules of basketball, the rules and regulations of the Basketball Federation of India and the Regulations of the International Basketball Federation (FIBA)

5. To collect funds, donations, sponsorships, entry fees, registration fees, raise short term loans and raise any such finances required for the purpose of the Association and employ them in such manner as the Executive Committee considers desirable to meet the objects of the Association.

6. To invest any part of such funds not required immediately for the said purposes and objects in such manner as may be considered advisable from time to time.

7. To build stadia and basketball courts, to buy, acquire or take on lease any property necessary for the furtherance of the objects of the Association.

8. To decide all doubtful and disputed points in connection with the game and the Rules and Regulations thereof.

9. To preserve the independence of the Association in all matters concerning the game of basketball and in its relation with its affiliated members without the intervention of any outside authority.

10. To promote and maintain a high standard of Basketball across Goa and at all levels, as well as to initiate or continue such actions that are necessary and / or incidental to the objective. The Association shall hold, where feasible, competitions annually for specified age groups at the Mini, Youth, Sub-Junior, Junior, Senior and Veterans levels. These competitions shall be organised by the Association or by its affiliated units.

11. To act as accredited Representative of all the affiliated units, in all matters of common interest with the National and International Federation.

12. To select teams to represent Goa in various age groups and to promote, control and finance for National or International participation or any inter-state participation, as the Association deems appropriate.

13. To undertake, advance, promote, impart, cultivate, improve, help, disseminate and encourage directly and/ or indirectly Amateur Basketball Tournaments at all levels.

14. To arrange for Physical education, by providing games, sports, Yoga, Vayam, and in particular by providing basketball training to interested young boys and girls to improve their overall athletic standards for various Championships, specifically for Basketball Championships.

15. To provide special training and coaching to sportsperson of all age groups to participate in the National sports competitions to win the prizes and medals in favour of the State.

16. To arrange for physical exercise to the young generation of sportspersons by providing specialist in exercises such as Yoga, Vyayam, swimming etc. and to guide the sportsperson to maintain fitness of both the health & mind.

17. To arrange and organise Basketball Teams and Games at all levels and to provide the facilities, amenities, privileges, advantages, comforts and conveniences as approved by the managing committee.

18. To organise Tournaments, Championships and to encourage the young, energetic, and interested Basketball players by providing them facilities to participate in the competition of State and National levels.

19. To provide special coaching by the expert coaches to the Basketball players and other sportsperson in their fields to make them skilled and efficient competitors.

20. To provide sports items and equipment which are used in different sports competitions and games/tournaments to the players, sportspersons and athletes.

21. To correspond and liaise in lawful manner with the State Government, the Sports Authority of Goa, the Goa Olympic Association and the Basketball Federation of India and to arrange for meetings, conferences, seminars with

the concerned sports authorities for the purpose of developing and improving the standard in Basketball and other sports.

22. To help and assist the amateur Basketball players, sportspersons, athletes and others including needy and helpless ex-sportspersons.

23. To publish pamphlets, magazines, periodicals, sports magazine newspapers, journals and other publications to fulfill the aims and objectives of the Association.

24. To arrange giving prizes, awards, scholarship, Championship medals, and to evaluate the performance of Basketball players to encourage them for better performance.

25. To arrange for Social, Cultural activities, entertainment and recreational events for public.

26. To make adequate arrangements for Sports, Tournaments and Championships amongst the physically and mentally handicapped persons, particularly the younger generations, to encourage them and develop their body and mind.

27. To apply and get land/plot/building by purchasing or by receiving donation/ gift from Government, concerned authority, or from the public to accommodate different centers to fulfill the aims and objectives of the society.

28. To maintain absolute political & religious neutrality and not tolerate any form of discrimination, racial and otherwise.

29. In furtherance of its objects, the Association may enter into an agreement with any firm, organisation or concern in which the office bearers and the members of Executive Committee may or may not be financially interested as Director or partner.

30. All the incomes, earnings, movable or immovable properties of the Association shall be solely utilized and applied towards the promotion of its aims and objects only as set forth in the Memorandum of Association within Goa and no portion thereof shall be paid or transferred directly by way of dividends, bonus, profits or in any manner whatsoever, to the present or past members of the Association or to any person claiming through any one or more of the present or the past members. No member of the association shall have any personal claim on any movable or immovable properties of the society or make any profit, whatsoever, by virtue of his membership.

31. All funds of the Association shall be invested in the modes specified under the provisions of Sec 13(1)(d) read with Sec. 11(5) of the I.T. Act, 1961 as amended from time to time.

32. The Association shall generally to do all such other acts and things as may seem to the Association necessary and conducive to meet its aims and its objects.

RULE – IV

RULES & REGULATIONS - MEMBERSHIP

The membership of the Association shall be confined to the State of Goa and shall be open to:-

1. **Collective Members**

Collective members are Universities, Schools, Clubs, Teams, Institutions and District Associations already affiliated or to be affiliated to the association and which have as their aim basketball activity.

Qualifications: Universities, Schools, Colleges, Registered Clubs, Companies in private and public sector, Teams or institutions and District Associations playing or organizing basketball are eligible for affiliation to the association provided they are otherwise qualified as per rules and they will then be regarded as collective members. Every application for affiliation must be accompanied by fee along with duly filled membership form and Club Registration Certificate as prescribed by the Executive Committee from time to time. The application, proposed and seconded by one affiliated member each, shall be made to the General Secretary and shall be accompanied by prescribed amount towards admission fee, also to be accompanied with a copy of the list of the office bearers /managing council along with an undertaking that such Universities, Schools, Colleges, Registered clubs, Companies in private and public sector, Teams or institutions shall abide by the Memorandum and Rules of the Association in existence from time to time. The Executive Committee may change the affiliation fee, by a majority vote.

Each Collective Member/Club will have its own executive committee members and bye laws. They may also organize one or more teams to participate in events and promote Basketball. Each collective member needs to operate independently. Individuals shall not hold posts in more than one collective member.

With the acceptance of the application by the Executive committee of the association, the applicant shall be granted provisional affiliation and full fledged membership shall

be granted after one year of continuous participation in the State level tournaments conducted by or under the aegis of the Association every year. Collective members who have been granted full fledged membership by the Executive committee shall have voting rights.

The acceptance or rejection of such application shall rest with the Executive Committee, but an applicant whose application is rejected may appeal to the General Body. If the application also is rejected, the amount of admission and affiliation fee shall be refunded. The reasons for the rejection shall be recorded in writing and shall be made known to the applicant.

On affiliation, the affiliated collective member shall nominate its President or Secretary or any one of its member to represent it at General Meeting and/or to act for and on its behalf in matters pertaining to the Association. Such an individual shall not hold more than one representation. The name and address of such a representative and any subsequent change shall be communicated to the Honorary Secretary of the Association. Communication posted under certificate of posting, or by email or sent hand delivered to the Association's registered address with proper acknowledgment shall be deemed to be rightly sent.

Zones: - The Association shall affiliate six zones to ensure the spread of the game to all parts of Goa, namely Panaji, Mormugao, Bardez, Salcete, Canacona and Ponda District Associations. These may in future be affiliated as District Associations and shall organize minimum one District level championship every year in various categories. The geographical boundaries for each of the Associations and rules applicable to such District units shall be as prescribed by the Executive Committee from time to time.

The collective member(s) shall have the following rights:

a. Right to receive notices,

b. Right to receive copies of bye laws,
c. Right to receive statement of accounts,
d. Right to attend General Meeting.
e. Right to vote (For full fledged member).

2. Individual Members

Individual members are Founder members, Life Members, Honorary members, Chairman, Patron and Chief Patron to which the Association has granted membership and who satisfy the conditions laid down in membership Rules. Such members will be without voting rights.

Chairman/Chairperson:- Persons who donate a substantial amount to the Association for its activities and who are nominated as such by the Executive committee shall be called as Chairman/Chairperson. The Executive committee may elect one Chairman during its four year tenure.

Chief Patron:- Persons who donate a substantial amount [more than Rs 50,001/-] towards the activities of the Association and who are nominated as such by the Executive committee shall be called as Chief Patron. The Executive committee may elect one Chief Patron during its four year tenure.

Life Member:- Persons who donate Rs 20,001/- to the Association and who are elected as such by the Executive committee shall be called as Life Members. There shall be no more than six persons elected as Life Members

Patron Member:- Persons who donate Rs 15,001/- to the Association and who are elected as such by the Executive committee shall be called as Patron Members. They will be part of the Association for the term of the Executive body.

Founder members:- The following individuals who have done yeomen service to the cause of furtherance of basketball in Goa before the registration of the association shall be considered as founder members.

1. Rev. Fr. Benedict Furtado, S.D.B
2. Rev. Fr. Emmanuel Castellino, S.J
3. Dr. Jagdish M. Surlacar
4. Mr. Condorcet F. Vaz
5. Mr. Albert Pereira
6. Mr. Orville D' Sa
7. Mr. Ashok Saldanha

Honorary Members :- The General Council may from amongst the members of or other public or other persons of distinction elect as Honorary members of the association such individuals who have rendered meritorious service to the basketball game or to the Association, and who are considered worthy of this distinction by General Council when proposed by the Executive committee. The membership fee for honorary members shall be as determined and approved by the General Council, presently being Registration Fee: INR ₹ 2000/- and annual subscription INR ₹ 2000/-.

The individual member(s) shall have the following rights:

1. Right to receive notices,
2. Right to receive copies of bye laws,
3. Right to receive statement of accounts,
4. Right to attend General Meeting.

RULE – V

FEES: DUE DATES AND DEFAULTORS

The income of the association shall consist of:

1. Fees from affiliated members, namely
    A. Admission fees of New Members
    B. Annual Subscription fees
    C. Registration of teams for Players and Transfer Fees.
    D.Registration fees of the organization for events, tournaments and competitions recognized by GBA
    E. Royalty for conduct of Championships
    F. Referees/ Commissioners Annual charges
    G. Referees Examination charges

2. Fines in accordance with respective regulations.

3. Income from Granting of License for the use of GBA rights for Example: Marketing & Television rights.

4. Donation, Sponsorships, Royalties, Subsidies and Miscellaneous returns.

Where otherwise not specified in the rules and regulations in force, the Executive Committee by majority vote shall prescribe all fees, registration and subscription charges, license fees, fines, royalty fees and / or any other charges which are due to the Association.

RULE – VI

MEMBERS REPRESENTATION & MANAGEMENT

1. The Management of the Association shall vest in the General Council, consisting of accredited representatives of each Member unit. The representatives sent to the General Council by each member shall be duly authorized by its President and/or Secretary. A full-fledged collective member having one vote is eligible to depute one representative to the General Council. A full-fledged collective member having two votes is eligible to depute two representatives to the General Council, each of who will have one vote each.

2. There shall be an Executive Committee to administer the affairs of the Association in terms of policies evolved by the General Council from time to time. The Executive Committee shall consist of one President, one Honorary Secretary, One Honorary Treasurer, three Vice Presidents, one Joint Secretary, and four members, who are duly elected members from among the members of the General Council present at the Election Meeting.

3. For the day to day administration of the Association and to take decisions on urgent and important matters when a meeting of an Executive Committee or General Council is not possible there shall be a Steering Committee consisting of the President, the Honorary Secretary, Honorary Treasurer, Chairman Technical Commission and Chairman Selection Committee which shall take such action as deemed necessary and shall report the same at the next General Body meeting or the Executive Committee, whichever in the ordinary course would have dealt with the matter.

4. The Executive Committee may appoint Sub-Committees for specific purpose as and when is deemed necessary. The President, The Hon. Secretary, and the Hon. Treasurer shall be ex-officio members of all the sub-committees.

RULE – VII

DUTIES OF OFFICE BEARERS

1. OFFICE BEARERS:

There shall be a President, one Honorary Secretary, One Honorary Treasurer, three Vice Presidents, one Joint Secretary, and four Executive members, who are duly elected members from among the members of the General Council present at the Election Meeting.

2. DUTIES:

A. PRESIDENT:

The President shall exercise such functions and duties as may be conferred on him by the General Council and Executive Committee. He shall preside over meetings of the General Council, Executive Committee and Steering Committee. He shall exercise general superintendence over office bearers in discharging of their duties in accordance with the direction of the General Council or Executive Committee. At the meetings of the General Council, Executive Committee or Steering Committee he may use his right of voting when there is a ballot and may also exercise his casting vote as and when required.

B. VICE PRESIDENT:

There shall be three Vice Presidents to look after the growth and development of the game among the men & women, junior boys & girls, sub-junior boys & girls and other categories. The different sub-committee meetings may be presided by the President,

and the Honorary Secretary will be apprised of all the periodical and progress reports by the particular Chairman of the said sub-committee. In the absence of the President, the President shall nominate one Vice President to act on his behalf.

C. HONORARY SECRETARY:

The Honorary Secretary shall:

1. Keep and maintain minutes of all Annual General Council, Special General Council, the Executive Committee or any other committees appointed by the General Council or the Executive committee from time to time in appropriate books and shall make all efforts for this to be properly and correctly recorded and confirmed.

2. Convene Annual General Council, Special General Council, Executive Committee and such other meetings whenever required with the concurrence of the President.

3. Shall carry on all correspondence on the name of the Association save as otherwise directed by the General Council or Executive Committee and will have charge of all correspondence and records of Association and will be the sole legal representative of the Association.

4. Shall manage the Secretariat and assume all responsibility to run the same appointing an administrator or other person with the consent of the President about the conditions and their respective duties.

5. Shall be Liaison Officer between the Association and the Government of Goa, Sports Authority of Goa, Goa Olympic Association and Basketball Federation of India. He may attend any or all meetings on behalf of the Association. He shall keep complete record of all the competitions in Basketball at National, State or

other contests of an All-Goa nature and shall submit their complete details to the Executive committee of the Association. His headquarters shall be the Headquarters of the Association unless otherwise decided.

6. Shall be responsible for all events and activities of the association and for the implementation of the mission set out in aims and objects of the association.

7. Shall make preparations for the meetings of the General Council, Special General Council, Executive Committee, Steering Committee such as sending Notices, preparing Minutes, publishing, sending and implementing the decisions taken to Collective and individual members and to the Executive Committees and sub committees.

8. Shall ensure the receipt of annual charges and other dues from the Members, Royalties, emoluments fines imposed by competent authorities, finances, Bank transactions, ensuring the means of financial resources in close coordination with the President and Treasurer.

9. Shall ensure compliance by the Members and others of the General statute and all association internal regulations and shall inform the Executive Committee of any flagrant violation of the spirit and letter of them.

10. Shall do all such acts as are conductive to the attainment of the objectives of the Association and impose sanctions in accordance with the basic principles governing the application of sanctions, provided for in these general statute or internal regulations unless provided otherwise.

11. Shall prepare and submit an Annual Report on the activities at the General Council and Executive Committee meetings, general Statutes and all GBA regulations.

D. TREASURER:

Honorary Treasurer shall receive all monies of the Association and shall pay all Bills certified by the Honorary Secretary unless the value of the bill exceeds the amount budgeted for or has not been sanctioned by the Executive Committee in which case the excess or the amount not sanctioned must have the sanction of the Executive Committee. The Honorary Treasurer may also advance to the Honorary Secretary or any one on the authorization of the Honorary Secretary from time to time an amount not exceeding Rs. 10,000/- each as may be required for meeting day to day expenses of the Association which are of minor or incidental nature. The Treasurer shall submit an Annual Income and Expenditure Account together with the Balance Sheet duly audited by the approved auditor to the Executive Committee and General Council. He shall also maintain an inventory of the Association's properties and submit the same with the accounts.

E. JOINT SECRETARY:

There shall be one Joint Secretary to look after the growth and development of the game. He will work in close liaison with the Vice Presidents in-charge and under the overall supervision of the President and Honorary Secretary. He shall assist the Honorary Secretary in the discharge of his duties and perform such other duties as may be entrusted to him from time to time by the Executive Committee.

F. Executive Member:

The Executive members may perform such duties as may be entrusted to them from time to time by the Executive Committee.

3. POWERS AND DUTIES OF THE SUB-COMMITTEES

1. All sub-committees shall carry out such duties as may be entrusted to them by the Executive committee. Such duties shall be discharged in accordance with the Regulations of the Association.
2. All sub-committees are recommendatory. Final decisions shall rest with the Executive Committee.
3. Normal business of all sub-committees may be done by correspondence. If necessary, Honorary Secretary in consultation with President may call for meeting of any sub-committee. Honorary President or in his absence the Chairman of the sub-committee shall preside over such meetings and minutes of such meetings shall then be submitted to the Honorary Secretary within three days.

RULE – VIII

POWERS, FUNCTIONS AND DUTIES - GENERAL COUNCIL

The powers and functions of the General Council shall be:

1. To elect Office bearers and Members of the Executive Committee once in four years.
2. To receive the Annual Report regarding the activities and Audited Statement of Accounts of the Association.
3. To control the funds of the Association and approve Annual Budgets presented.
4. To appoint Auditors and fix their remuneration.
5. To lay down regulations to govern players from Goa participating in any competitions.
6. To arrange, control and frame rules, internal regulations and bye-laws for all Championships conducted under the auspices of the Association and other matters.

7. To consider affiliation of the Association with various bodies.

8. To impose, enforce or waive penalties for any violation of the rules or bye-laws of the Association.

9. To explain and interpret the rules and regulations of the Association and to give decisions on any point not covered by them.

10. To have control over all members of the association and take necessary disciplinary action as and when required.

11. To solve the disputes arising within the affiliated units or Members.

12. To make and amend rules of the Association as and when considered necessary.

13. To consider and decide matters not covered by the rules.

14. To suspend, expel, disaffiliate any collective or individual member, player or staff if employed, directly or indirectly connected or to take any other legal action.

15. To frame Bye-Laws in accordance with the rules of the BFI. To approve guidelines for the better functioning of Goa Basketball Association.

16. To appoint a Coach for the Association duly specifying the term of his appointment.

17. To appeal to the BFI for any disputes.

18. To take such other steps as may be necessary or expedient to carry into effect the objects of the Association.

19. To hold, control and administer the property and funds of the Association.

20. To impose penalty on affiliated organisations and on such members and/or players for any infringement of the Rules and Regulations of the Association.

21. To disaffiliate any member which has not complied with any of the rules and which has not resulted in an automatic disaffiliation. The General Council shall also have the power to readmit such member that is disaffiliated under these rules on being satisfied that the noncompliance was not international and the circumstances indicated sufficient cause for condoning the noncompliance.

22. To consider, approve, and amend decisions of the Executive Committee.

RULE – IX

POWERS, FUNCTIONS AND DUTIES - EXECUTIVE COMMITTEE

The Executive Committee under the direction of the General Council shall conduct the following affairs of the Association:

1. It shall consider, approve, modify or reject and give decisions on any points not covered by rules and regulations of the Association.
2. It may appoint specific sub-committees for specific functions and duties whenever necessary, and do such other things as are conducive to the growth and development of the game of Basketball in Goa.
3. It shall consider the Annual Report and Audited Statement of Accounts of the Association as presented and recommend the same for approval by the General Council.
4. It shall have power to elect an office-bearer in the event of a vacancy arising.
5. It shall devise ways and means from time to time to augment the financial resources of the Association and utilise the funds as acquired in such manner as considered desirable for fulfillment of the objects of the Association
6. It shall invest monies and funds of the Association in such approved securities and in such manner as may be decided upon from time to time.
7. It shall take on lease, hire or otherwise acquire any moveable and/or immovable property rights of privileges necessary or convenient for carrying out the objects of the Association on such terms and conditions it deems fit.
8. It shall act as trustees of any funds, cups, shields or any other property settled or donated for the promotion or encouragement of the game of Basketball.
9. It shall print, publish or circulate any periodicals, leaflets or any such media that the Association may consider desirable for the promotion of its objects.

RULE – X

MEETINGS AND NOTICES

1. General Council:

A. The General Council shall meet at least once a year whenever required and the Honorary Secretary in consultation with the President may from time to time decide at such place and time.

B. The notice of the Annual General Meeting shall be given by the Honorary Secretary under certification of posting 15 days before the date of such meetings together with the agenda and a copy of the Annual Report and Audited–Statement of Accounts.

C. Special General meetings may be convened by the Honorary Secretary at such time and place as the President may direct to consider any important specific business, or on a written requisition signed by not less than 10 collective members stating the business to be transacted within 30 days of receipt of such a requisition. The Honorary Secretary shall circulate the agenda for such meetings and shall give 21 days notice for such meetings.

D. In the event the Honorary Secretary fails to convene a meeting at the direction of the President, the President may himself directly convene a meeting over his signature.

E. In the event of the Honorary Secretary fails to convene a special meeting within 21 days on receiving a requisition for such meeting. The requisitions may themselves convene a meeting for the purpose specified in the purpose specified in the requisition at such place and time as may be determined by them.

F. Any Member or Office bearer desiring to raise any special business at the Annual General Meeting shall give 14 days notice thereof to the Honorary Secretary who shall circulate the same to the Members and Office bearers before the date of the Meeting.

2. EXECUTIVE COMMITTEE:

The Executive Committee shall meet at least four times a year or whenever required and the President may from time to time decide at such places and time to conduct the affairs of the Association. The notice of such meetings shall be given by the Honorary Secretary under certificate of posting or by email at least 7 days before the date of the meeting together with the agenda to the Members entitled to receive them. Membership of the Executive Board is strictly personal. The representation by proxy is not permitted.

3. STEERING COMMITTEE:

The Steering Committee shall meet as many times in a year as deemed necessary at such places and times approved by the President, to conduct the approved business of the Association and also to decide important unforeseen and urgent issues which cannot wait till convening of an Executive Board meeting or the General Council. The Honorary Secretary shall circulate the agenda for such meetings to the Members of the Steering Committee giving a minimum notice of 2 days before the date of such meeting. The minutes of these meeting shall be circulated to the Executive Committee and ratified by them in their meeting.

4. Notice

I. Notice of any General Meeting shall be sent under post or under certificate of posting or hand delivered with acknowledgment or by email on email ID provided by the members within prescribed time. The notice shall specify the date, time and place of such meeting and the nature of business to be transacted and in the case of an Annual General Meeting shall be accompanied by the Annual Report and statement of accounts for the past year. A notice of the meeting shall also be affixed on the notice board of the GBA office.

II. The accidental omission to give such notice to any member or representative entitled thereto or the non-receipt thereof by him shall not invalidate the proceedings of any general meeting.

5. Quorum

i. At any General Council Meeting of the Association, 1/3 of the total members, or 10 members, whichever is less, of the General Council shall form a quorum.

ii. At any Executive Committee Meeting of the Association, 5 members of the Executive Committee shall form a quorum.

iii. Except for want of quorum, no meeting of the General Council or Executive committee, once called, shall be adjourned unless two thirds of the members present ask for the adjournment.

iv. The General Council shall have powers to form, amend, alter or modify and revise these rules and regulations provided that the resolution concerned shall be adopted by 2/3rd of the members present and voting and the procedure prescribed under Societies Registration Act 1860 shall be adopted.

Procedure When Quorum Is Not Present:

If within half an hour from the time for the Meeting, a Quorum is not present for the meeting, the meeting shall stand adjourned to be held half an hour later on the same day at the same place. At such adjourned meeting, if the quorum is not present, those Members who are present shall themselves constitute the quorum and may transact the business for which the meeting was called.

RULE – XI

VOTING RIGHTS

Voting Rights

Every representative of a Full-fledged collective member shall be entitled to vote at all meetings of the General Body as under: -

Universities, Schools, Colleges, Registered Clubs, Companies in private and public sector, Teams or institutions and District Associations which depute their teams to participate at recognized District and /or State level championships organized by or under the aegis of the association shall have one vote each.

Universities, Schools, Colleges, Registered Clubs, Companies in private and public sector, Teams or institutions and District Associations which organize District or State level tournaments as per the association's approved guidelines shall have two votes each.

No voting by proxy shall be permitted. The President at the General Meeting and at any Meeting shall have a casting vote in case of a tie.

RULE – XII

Election of members of Committee

I. The Election of the Executive Committee shall be conducted once every four years to elect the Executive Committee for the term of 4 years.

II. A list of voters shall be prepared as on the closing day of 31st March one year prior to the year in which elections are due. Members admitted after that date shall not be allowed to vote in the elections.

III. The Committee shall notify the dates of filing nominations forms, scrutiny of nomination forms, withdrawal of nomination forms and date, time and place of election.

IV. The General Council of the association shall by a majority of votes elect the members of the Executive or Managing Committee as prescribed. All Executive Committee members shall hold the office for a term of 4 years in the normal course and will be eligible for re-election for further terms, except where otherwise specified in the rules.

V. Any vacancy in the Executive Committee shall be filled up by the election for the particular post by the members from the Executive Committee.

VI. One Presiding Officer shall be appointed by the General Council who shall conduct the polling of votes in the elections.

VII. Vote shall be by secret ballot. In the case of a tie, the President shall have a casting vote.

VIII. The newly elected Secretary will make arrangement to preserve the record of the ballot papers, and other papers in connection with the election for one month from the date of declaration of election result.

IX. The Association shall invite observers from the Basketball Federation of India, the Sports Authority of Goa and the Goa Olympic Association during the election meeting.

RULE – XIII

TERMS OF OFFICE

1. An Office bearer of the Association and Members of the Executive Committee may hold office as such for one term of not more than four years and may be eligible for re-election for a second term or subsequent terms by a simple majority.

2. An individual elected as an Office-bearer or an Executive Member on the basis of accreditation by a collective member may be permitted by the Executive committee to complete his tenure of post / office even if the concerned collective member withdraws the accreditation given to an Individual at a later date. However, he / she shall have no voting rights in the General Council.

3. The President of Association can hold the Office for a maximum period of 12 years with or without break. He / She cannot apply to seek reelection after completion of 12 years in the office as President.

4. The Honorary Secretary and the Treasurer of the Association may serve a maximum of two successive terms of four years each. He / She can apply to seek fresh election to either post after a cooling period of four years.

5. For the post of the President, Honorary Secretary and Treasurer, no member can contest if he has attained 70 years of age. President, Honorary Secretary or Treasurer who is in the midst of a term will be permitted to complete the term.

RULE – XIV

COMMITTEE POWERS AND FUNCTIONS

TECHNICAL COMMISSION

In matters purely of a technical nature connected with the conduct of the different Championships under the Association's jurisdiction, the General Council shall delegate its powers to a separate Committee called the Technical Commission. The committee nominated every year at the Annual General Council Meeting shall comprise of a Chairman and 5 other members. The technical commission shall

1. Interpret the rules of basketball when required by the Executive Committee
2. Examine and decide on appeals or protests during competitions and championships.
3. Give opinions on questions of technical nature whenever consulted by the Executive Committee.

The technical committee shall give an explanation to the Executive committee of the actions taken by them.

The Technical Commission shall have the following functions:

A. To be responsible for the entire technical work at all Championships under the Association's jurisdiction and which are of importance.

B. To draw up programmes of individual games, inspect grounds, equipment etc. and /or supervise the conduct of various games at these Championships.

C. To appoint officials at these Championships

D. To take decision in all matters of technical nature not otherwise provided for.

E. The Technical Commission shall also be responsible for the training, examination and qualification of State and National Referees, as well as for preparing them for various Competitions for basketball. In addition, it shall be competent in all issues dealing with the practical applications of the official basketball rules.

F. Shall appoint a working group of members who are qualified Referees.

G. To submit its report to the General Council.

SELECTION COMMITTEE:

1. The Chairman of Selection Committee shall be nominated at the General Council meeting once every year.

2. The Selection Committee shall comprise of a Chairman and a panel of 9 other members.

3. The Members of the Selection Committee shall be nominated by the General Council under recommendations of the Executive committee.

4. If circumstances demand, the Chairman, Selection Committee shall co-opt or invite any other knowledgeable person or persons to assist the Committee in their functioning in consultation with the Executive committee.

5. Selection committee shall be guided by the rules framed by the Executive committee.

RULE – XV

The Bank Accounts and Finance

i. The funds of the Association shall be under the control of the Committee which shall have the power to spend such sum or sums of money as it may deem proper for carrying out the aims and objects of the Association.

ii. An account/s shall be opened in any nationalized bank or co-operative bank or banks as may be approved of by the Committee in the name of the Association and operations in the joint-name of President, Secretary and Treasurer.

iii. All type of bank accounts of the Association shall be operated any two members jointly from President, Secretary or Treasurer of the Association.

iv. Proper books of accounts of the Association shall be maintained regularly. The financial year shall be from 1st April to 31st March of following year.

v. The Accounts of the Association shall be duly audited by the Chartered Accountant.

vi. The Income and property of the Association when so ever derived shall be applied solely towards the promotion of the objects of the Association as set forth in the Memorandum of Association, and no portion thereof shall be paid or transferred, directly or indirectly by way of dividend, bonus, or otherwise howsoever by way of the profits to the members of the Association. The surplus funds of the Association shall be invested in modes specified under the provisions of Section 13(1)(d) read with Section 11(5) of the Income Tax Act,1961.

RULE – XVI

STATE COACH

The Executive Committee at its meeting shall nominate a Coach or Coaches for Basketball or a Principal Coach who possesses a valid Coaching certification as prescribed by the Executive committee, BFI/FIBA.

PART – III

RULE – XVII

TERMINATION OF MEMBERSHIP

The General Council shall have the power to expel a member from the Association on the following terms and conditions:-

1. By no confidence motion passed by 2/3rd majority of votes in the General Council Meeting.
2. Non-payment of subscriptions continuously for two years from the due date.
3. On his/her written resignation.
4. On any illegal acts or harmful deeds for the Association.
5. On the death of any member.
6. Any member has not attended three consecutive meetings of the Executive Board without any intimation.

The reasons of termination from the membership shall be communicated to the member concerned.

RULE – XVIII

GENERAL DISCIPLINARY REGULATION

1. Violation of the existing rules cannot be excused on grounds of ignorance of the said rules.
2. Whoever incites a member Unit to commit an infraction or aids and abets the said Unit fraction shall be sanctioned in the same manner as the Unit which commits the infraction.
3. All Units of Goa Basketball Association shall undertake to supply to the GBA, copy of their respective Constitution and Rules & Regulations, a list of their respective

accredited Member Units and their office bearers and Members, a copy of the report of their activities, within six months of the closing of the financial year, along with a calendar of Sports activities for the ensuing year.

4. Honorary Secretary shall have the power to call for explanation from its member units regarding the issue where a sportsperson has been found guilty of Doping or taking a IOC prohibited substance but no action has been taken by the concerned member unit. The recommendations shall be placed before the steering body for appropriate disciplinary action.

RULE – XIX

SETTLEMENT OF DISPUTES / CONFLICTS IN THE MEMBER UNITS

1. All Members shall voluntarily surrender their right of seeking redress in any Court of Law and shall refer disputes to the Executive committee.

2. Every member shall be deemed to continue its membership of GBA on the specific condition that it voluntarily surrenders its right of seeking redress in any Court of Law.

3. All unresolved disputes arising within the member Units affiliated to the GBA, shall be referred by the Executive committee to its disciplinary committee. For this purpose, on the recommendation of the Honorary Secretary, the Executive Committee shall depute three members of the Disciplinary committee to resolve the issue. The arbitration proceedings shall be completed within the period specified by the Executive Committee, which can be extended by the President if required.

RULE-XX

DISCIPLINARY SANCTIONS

All members are liable to the following disciplinary sanctions:

1. Caution
2. Warning
3. Suspension for a specified period

4. Expulsion from the Association.

Note:

1. No penalty shall be imposed before the member at fault has been heard at the disciplinary proceedings specially conduct for this purpose.
2. Should an affiliated member fail to present itself through its accredited office bearer at the interrogation, it shall be considered as having been interrogated.
3. As a General Rule, except in special circumstances duly appreciate, suspension shall be applied as a temporary measure.
4. Disciplinary sanction will not be taken unless supported by two-third of the General Council Members present and voting.

RULE – XXI

RESIDUAL POWERS

In the event of disagreement concerning the above Disciplinary Rules, the interpretation of these regulations shall fall within the competence of the Executive Committee, which shall be the final authority.

APPEAL:

All the appeals should be referred to the General Council of the Association. The decisions of the General Council shall be final. The Appeal committee appointed by the General council shall hear and decide on appeals filed by an affected party against decision of the Executive committee.

READMISSION:

In case of member is expelled by the General Council, the same can be readmitted, provided the member concerned paying all up to date dues. The decision of the General Council shall be final. The General Council shall have the power to readmit such

member that is disaffiliated under these rules on being satisfied that the noncompliance was not international and the circumstances indicated sufficient cause for condoning the noncompliance. Any member expelled under the Rules may be re–admitted by the General Council by a two thirds majority of the members of the General Council and upon payment of all arrears or dues as at the time of expulsion. Such re–admission shall not take effect for a period of six months.

RULE – XXII

RESPONSIBILITIES OF THE MEMBERS OF THE ASSOCIATION

1. All Members shall abide by the Constitution, rules and decisions of the Association.
2. Any penalty imposed by the Association on any of its Members shall be honoured by its Members.
3. Members thus penalized shall have the privilege of appeal to the General Council of the Association.

RULE – XXIII

REGISTRATION AND TRANSFERS

1. Every player shall be registered annually with the Association under whose jurisdiction he/she has had continuous residency for a period of not less than six months preceding the date of his/her registration. Exception may be given and residential qualification relaxed if the Association is satisfied that such an exception or relaxation is conducive to the progress of the game in the State.

2. Players will be permitted to transfer from one team to other, subject to rules and regulations laid down by the Executive council.

RULE – XXIV

INDEMNITY

Every Office bearer of the Association shall be indemnified out of the G.B.A funds against all Losses and expenses incurred in the discharge of his legitimate duties except such as shall happen through his own willful act or default.

RULE – XXV

AMENDMENT OF RULES AND REGULATIONS

1. No amendment shall be made to these Rules and Regulations expect at the Special meeting of the General Council and unless supported by two-thirds of the representatives present and voting.

2. All proposed amendments must be presented to the Secretary General at the least six weeks before the meeting and forwarded by him to every member at least fourteen days before the meeting.

3. No amendments to the trust Deed/Memorandum of the Association/Bye laws/ Rules and Regulations shall be made which may prove to be repugnant to the provisions of section 2(15), 11l 12, 13 & 80G of the IT Act, 1961 as amended from time to time. Further No Amendment shall be without the prior approval of the commissioner of Income-Tax.

4. The General Body of the Society shall have powers to form, amend, alter or modify and revise these rules and regulations of the Society provided that the resolution concerned shall be adopted by 2/3rd of the members present and voting and the procedure prescribed under Societies Registration Act 1860 shall be adopted.

Rule XXVI

DISSOLUTION

1. The Society may be dissolved if 3/4th of all the active members express a desire for such dissolution by being present in person at a General Body Meeting convened specifically for this purpose.

2. In case of dissolution of this Society, any assets standing in the name of this Society shall under no circumstances be distributed among its members (any category) but the same shall be transferred to another charitable trust/Society whose objects are similar to those of this Association and which enjoys recognition u/s 80G of the IT Act, 1961 as amended from time to time.

RULE – XXVII

LEGAL PROCEDDINGS (SECTION 6 OF THE ACT)

The Association may sue or be sued in the name of the President/Hon. Secretary as per provisions laid down under Section 6 of the Societies Registration Act 1860, as applicable to the State of Goa.

RULE – XXVIII

FORMATION OF COMMITTEES OR GROUPS

On the recommendation of Honorary Secretary, the Executive Committee may appoint other committees of expert groups. Committees or groups thus appointed shall be of a temporary nature until the decision by the General Council gives them permanent status or until they cease to exist, their task being completed.

RULE – XXIX

GBA's HALL OF FAME

Goa Basketball Association may establish a hall of fame to honour those persons having contributed in an exceptional way to the development and promotion of Basketball in Goa. The Executive committee shall lay down the necessary regulation and supervise activities of the hall of fame.

RULE – XXX

GBA SECRETARIAT

The Secretariat of Goa Basketball Association shall consist of Honorary Secretary and the staff of the Secretariat. Honorary Secretary in consultation with President shall appoint persons as per requirement of the Secretariat. All the members Secretariat shall remain in the office until their contract expires. Their contracts shall be in accordance with the legislation of the place of the Secretariat Headquarters. The Honorary Secretary shall manage the Secretariat and assume all responsibilities for it.

RULE – XXXI

CERTIFICATE

Certified that this is a correct copy of the Constitution of the "GOA BASKETBALL ASSOCIATION"

Sr.No	Name	Designation	Signature
1	Girish Lotlikar	President	
2	Ralin De Souza	Secretary	
3	Shane Dias	Treasurer	

Dated: 23rd June 2019.

Place: Panaji-Goa

GOA BASKETBALL ASSOCIATION
PANAJI

5 Rs

4.

CERTIFIED COPY

It is hereby certified that the file No.111/Goa/95 existing in the records of this Office relating to the registration of the Society "GOA - TRIATHLON ASSOCIATION" contains a Constitution which is as follows:

GOA TRIATHLON ASSOCIATION

CONSTITUTION

1. Name

The name of the Association is " GOA TRIATHLON ASSOCIATION" and it shall hereafter be referred to as the "Association".(G.T.A.)

2. Jurisdiction

The jurisdiction of the Association shall extend over the whole of the State of Goa, as defined in the Constitution of India.

3. Objects

The objects of the Association shall be as under :

(a) To promote, develop, control and regulate the sport of Triathlon in the State of Goa.

(b) To promote, control and regulate all Triathlon competitions amongst amateurs and professionals in the State of Goa.

(c) To maintain libraries for general use among the members for diffusion of useful knowledge in the fields of triathlon.

(d) To arrange, and manage the Goa Triathlon Championship, or any other state level championship.

(e) To make similar arrangements for inter state, zonal, national or any other Championship when held in the territory of Goa subject to the sanction, approval and control of Indian Triathlon Federation.

(f) To set the selection criteria as the Council may decide from time to time and to select a State Team for participation in inter-state, national national or any other championship organised in any part of India under the sanction of Indian Triathlon Federation.

(g) To collect funds for the purpose of the Association and employ them in such a manner as the Council considers desirable for the objectives objectives of the Association.

(h) To purchase, take, lease or hire or otherwise acquire any movable or immovable property, rights or rights or privileges necessary or convenient for the purpose of carrying out the object of the Association or otherwise.

(i) To invest moneys of the Association in such securities as may be decided upon by the Council from time to time.

(j) To uphold and maintain the rules and regulations and code of conduct of the Association and of the Indian Triathlon Federation and to take disciplinary action, as, when and where necessary, for any infringement or indiscipline.

(k) To do all such other lawful things as are incidental or conductive to the attainment of the objects.

4. Classes of Membership

1. Membership of the G.T.A. shall be open to all Clubs, Associations, Institutions, Societies and Committee, hereinafter referred to as Member Clubs, within the territories of Goa, having as one of their main objects the promotion of the sport of Triathlon.

2. Any person of sound mind and major in age interested in the promotion of the sport of Triathlon shall be eligible to membership as a Life Associate Member or ordinary individual member.

3. Any person interested in participation in the State Chamionships shall be eligible to membership of the G.T.A. as a "Participant" member.

5. Admission to Membership

1. Every application for Club Membership shall be submitted in writing to the Honorary Secretary General furnishing such particulars as may be required by the Council. The application shall be supported by at least two members of the G.T.A.

2. Individuals interested in the promotion of the sport of Triathlon may apply for the grant of Life Associate or Individual Membership. His/Her application has to be supported by two Life Associate or Individual members.

3. The Council shall have full authority to accept or reject any application for membership without assigning any reasons therefore. The decision shall be taken by a simple majority in the Council.

4. Clubs or other organisations elected to membership, or individuals elected to membership shall be deemed members of the Association only from the date of receipt of their first subscription.

5. Application for membership will be made on an appropriate form which may be obtained from the G.T.A. Secretariat.

6. Any person permitted by the G.T.A. to participate in the State Championship shall automatically stand admitted as a participant member for that year only.

6. Entrance Fees/Subscription

1. The entrance fee to the Association, which is payable on application, shall be as follows :

(a) Clubs, Association, Societies, Institutions, Committees - Rs.300/-

(b) Life Associate Members - Rs.200/-

(c) Individual Members - Rs. 25/-

(d) Participant Member - NIL

2. Annual Subscriptions payable by members are as follows :

(a) Clubs, Associations, Institutions, Committees - Rs.100/-

(b) Life Associate Members - NIL

(c) Individual Members - Rs. 10/-

(d) Participant Member - Rs. 10/-

3. All subscriptions payable to the Association shall become due on 1st April. In the case of a new member, the subscription shall be payable within 2 months of election and shall cover the remainder of the current financial year.

4. No member shall be entitled to any of the rights or privileges of membership until the subscription for that year and all arrears (if any) have been paid by 30th June of the current year.

5. The Council shall have the right to raise the rates of entrance fee/subscription.

7. Cessation of Membership

1. Any Member Club/Life Associate Member/Ordinary Member desirous of retiring from the Association shall notify its intention in writing to reach the Honorary Secretary General on or before the thirty-first March. Otherwise it shall be liable to pay the subscription for the following year.

2. Any Member Club/Life Associate Member/Individual Member adjudicated bankrupt shall ipso facto cease to be a Member provided that it shall be at the discretion, of the Council to reinstate it as a Member if they shall think fit.

3. The Council may, in their absolute and unfettered discretion, at any time cancel the membership of any member provided that no such action shall be taken before giving the party concerned a chance to be heard.

4. The Council may cancel the membership of any Member whose subscription remains unpaid for more than one year after the same becomes due, provided that it shall be at the discretion of Council to reinstate it as a Member if they shall think fit.

5. Without prejudice to the provisions of Rule 4.3, hereof, if the conduct of any Member is such as shall in the opinion of the Council be injurious to the character or interest of the Association or render it unfit to remain a Member of the Association, the Council may expel such Member provided that any Member whose expulsion is under consideration shall be entitled to offer an explanation either orally or in writing to the Council before a resolution for expulsion is put to vote.

8. Privileges of Membership

1. All Member Clubs/Life Associate and Ordinary Members shall be entitled to receive a copy of all publications by the Association.

2. All members shall be entitled to participate in any Triathlon championship/races held in Goa by a member club subject to the rules and conditions, framed by the club under whose auspices the championship/race is held, being approved by the Association.

7. All Member Clubs/Life Associate Members and Ordinary Members shall be entitled to receive notice of, and to attend General Meetings of the Association.

9. The Council

1. The affairs of the Association shall be managed by the Council.

2. The Council shall consist of the following : President, the Vice-President, Honorary Treasurer, Honorary Secretary General and two members who will be elected as per the provisions of clause 11 below.

3. The decisions of the Council will be final in all matters concerning the Association and there will be no separate management, except as authorised by the Council.

10. Election to the Council

1. The President, the Vice-President, the Honorary Treasurer, the Honorary Secretary General and two Council Members of the Association shall be elected at a General Meeting.

2. Each Member Club/Life Associate Member and Ordinary Member shall be entitled to propose one candidate for each of the elective offices of the Association. The names of such candidates, if any shall be communicated by the said member in writing so as to reach the Honorary Secretary General at least 8 days before the date of the General Meeting at which the election is to take place.

3. Each term of the office of all the office bearers will not exceed four years.

4. Any post of office-bearer of the Council falling vacant during a term, shall be filled by nomination by the President or by the Council from amongst the Members of the Association.

5. In the unlikely event of a General Meeting not taking place in a year in which elections to the Council are to take place, the Council will continue in office till a general meeting does take place or till a Special General Meeting is held for the purpose of elections.

11. Duties of the Council

1. The Council shall manage the affairs of the Association and shall take such steps as they may consider desirable for the promotion, development, control and regulations of the sport of Triathlon.

2. The Council shall apply the funds of the Association to the object of the Association or to such other purposes as they shall deem expedient in the interests of the Association.

3. The Council shall cause proper books of accounts to be kept of all income and expenditure and of all dealings with the assets of the Association and shall present at the Annual General Meeting each year a duly audited Income and Expenditure Account and Balance Sheet.

4. The Council may appoint sub-committees as they may deem necessary, and may delegate to them such of the Powers and duties of the Council as they think fit.

5. The Council may meet together for the despatch of business, adjourn and otherwise regulate their meetings as they think fit.

6. The Council may impose and/or enforce penalties for any violations of the constitution, rules and regulations and/or code of conduct of the Association.

7. The Council may invite persons of eminence to be Patrons of the Association.

12. Proceedings of the Council

1. All matters may be dealt with by correspondence with the Council members by the Honorary Secretary General (except when the Council is to meet) and the decisions received from members of the council will be submitted to the President by the Honorary Secretary General. The President shall arrive at the final decision through simple majority of the decisions conveyed by the members.

2. The President, or in his absence, the Vice-President shall take the chair at the meetings of the Council. If neither the President nor the Vice-President shall be present at any meeting within fifteen minutes after the time appointed for holding the same, the members of the Council present shall choose one of their members to be Chairman of such meeting.

3. The Council shall meet for any special business at the request of at least three of its members of those entitled to vote who shall also notify the Honorary Secretary General in writing the nature of business to be dealt with.

4. At all meetings of the Council, three Members (of those entitled to vote) shall form a quorum.

5. The Council shall cause proper minutes to be made of all proceedings of the Council.

13. Duties of the Officers of the Association

1. President - The President shall preside at all meetings of the Association and perform such other duties as may be delegated to him by the Council.

2. Vice-President - The Vice-President shall perform all the duties of the President and also preside at all meetings of the Association during the absence of the President.

3. Honorary Secretary General - The Honorary Secretary General shall keep a true record of the proceedings of all meetings of the Association and of the Council in a book provided for the purpose and conduct all correspondence of the Association.

4. Honorary Treasurer - The Honorary Treasurer shall collect and receive all monies due to the Association and deposit the same in the name of the Association in such banks as may be provided by the Council. He shall pay all accounts contracted by the Association and keep an accurate statement of receipts and expenditure in a book or books provided for that purpose. He shall present at each Annual General Meeting of the Association a statement of receipts and expenditure of the Association and of the funds in his control.

5. The Honorary Secretary General shall have the authority to incur financial liability to the extent of Rs.2,000/- on any one item and not more than Rs.10,000/-in any one year and to pay it without reference to the Council. Any expenditure in excess of that sum shall require the prior approval of the Council.

14. Secretariat

1. The Secretariat of the (G.T.A.) Association shall consist of the President, the Vice President, Honorary Secretary General and Honorary Treasurer.

15. General Meetings

1. The General Meeting of the Association shall be held each year on such day and at such time and at such place in Goa , as the Council may determine. Notice of any resolution/nomination to be proposed at this meeting shall be sent to the Honorary Secretary General within 10 days of the receipt of notice calling for a General Meeting.

2. The Council may call a special Meeting whenever they consider such a course necessary, and upon the requisition, in writing, of three members entitled to attend and vote at a General Meeting, they shall call a Special General Meeting to consider such matters as shall be stated in the requistions.

3. Thirty days notice at least of any General Meeting shall be given to each member entitled to attend such meetings. Such notice shall specify the place, the day and the hour of the meeting and the general nature of the business to be transacted, and may be accompanied by voting papers for use in the event of a poll being demanded.

16. Procedure at General Meetings

1. At all General Meetings the Chair shall be taken by the President, or in his absence by one of the Vice-President. If neither the President nor the Vice-President shall be present within fifteen minutes of the time appointed for holding the meeting, the members present shall choose one from amongst them to take the Chair.

2. No business shall be transacted at any General Meeting unless a quorum is present when the Meeting proceeds to business, and for all purposes the quorum shall be members personally present and not being less than six. If within half-an-hour from the time appointed for the meeting a quorum be not present the Meeting if convened upon the requisition of, or by, members shall be dissolved. In any other case it shall stand adjourned to the same time and the same place on the day following. At any such adjourned Meeting the members present whatever their number, shall have power to decide upon all matters which could properly have been disposed of at the Meeting from which the adjournment took place.

3. The Chairman, may with the consent of the Meeting, adjourn any General Meeting from time to time and from place to place, but no business shall be transacted at any adjourned Meeting other than the business left unfinished at the Meeting from which the adjournment took place.

4. Every question shall be determined by a simple majority of votes unless otherwise expressly provided by these rules.

5. A resolution put to vote of the Meeting may be decided by a show of hands, unless before or upon the declaration of the show of hands, a poll be demanded by the Chairman or by atleast five persons present and entitled to vote at the Meeting, and unless a poll be so demanded, a declaration by the Chairman that a resolution has on a show of hands been carried, or carried unanimously or by a particular majority, shall be conclusive and an entry to that effect in the Minute Book shall be conclusive evidence thereof.

6. If a poll be demanded in the matter aforesaid, it shall be taken at such time and place and in such manner as the Chairman may direct and the result of poll shall be deemed to be the resolution of the meeting at which the poll was demanded. Members who were not present at an original meeting shall be entitled to attend and vote at an adjournment thereof.

7. In the case of equality of votes, either on a show of hands or on poll, the Chairman of the Meeting shall be entitled to a further or casting vote.

8. The demand of a poll shall not prevent the continuance of the Meeting for the transaction of any business other than the question on which a poll has been demanded.

17. Voting Power at General Meeting

1. Every Member Club shall be entitled to two votes and Life Associate Members / Ordinary Members shall be entitled to one vote each, providing their subscription at the time shall not have in arrears for a period exceeding three months.

2. No member shall be entitled to vote or be counted as a member whose subscription at the time shall have been in arrear for a period exceeding three months.

3. A Member Club shall be entitled to depute two representatives to attend on its behalf the General or other meetings of the Association but shall appoint only one of them by name to exercise all its rights of voting. Production of the voting papers or paper issued to a Member Club which is entitled to vote at a General Meeting of the Association shall be deemed to be due authorisation to the bearer to vote on such member clubs behalf at that Meeting.

4. A participant member shall have no voting rights.

18. Procedure on Ballot

1. A ballot paper shall be sent to a Member Club/Life Associate Member/Ordinary Member in respect of each vote to which the Member Club is entitled on a ballot in accordance with Rule 9.2 hereof.

2. Properly completed ballot papers received by the Association's Honorary Secretary General not later than twenty-four hours before the time fixed for the General Meeting at which the result is to be declared shall alone be taken into account.

19. Racing Rules

1. The Association shall adopt as a national code of Racing Rules those of the Indian Triathlon Federation subject to the special provisions required by the Association where latitude is allowed to such modifications as local conditions may render necessary.

20. Appeals

1. Appeals from Clubs, Associations, etc. shall lie on a protest under the Racing Rules to the Indian Triathlon Federation.

21. Settlement of Disputes/Conflicts within the members of G.T.A.

1. All Member Clubs shall include in their constitution a provision that they shall have all unresolved disputes regarding Triathlon championships settled by G.T.A.

2. Every Member, including Life Associate Member shall be deemed to continue its membership of the G.T.A. on the specific condition that it voluntarily surrenders its right of seeking redress in any court of law.

3. All unresolved disputes arising within Members i.e. Clubs, Association, Institutions, Societies, Committees, Life Associate and Ordinary Members affiliated to G.T.A. shall be referred by them to G.T.A. for settlement under the Arbitration Act 1940. For this purpose G.T.A. will elect a panel of 4 arbitrators, to be decided by the Council at a Council Meeting. Out of the panel, parties to disputes will select one arbitrator each and the third arbitrator out of the said panel will be mutually agreed upon by the two arbitrators. The Arbitration proceeding shall be completed within the period specified under the Arbitration Act or within the time extended by the Arbitrators with the consent of the parties.

4. In the event of a dispute within the G.T.A. the unresolved dispute will be referred to the G.O.A. for settlement by Arbitration.

5. In the event of a dispute between G.T.A. and one of the members affiliated to I.T.F.., the unresolved dispute will be referred to I.T.F. for settlement by arbitration.

22. Legal Responsibilities

1. The Secretary or any office bearer nominated by the council shall be responsible to undertake all necessary measures in case any action is called for in a court of law.

23. New Rules, Amendments and Alterations

1. A notice of any alteration or addition to the Rules intended to be proposed by a Member of the Association shall be duly seconded by another Member and shall be given to the Honorary Secretary General in writing before two months if the same is to be proposed at the Annual General Meeting or at a Special General Meeting at which the same is to be brought forward and full particulars of any such proposed alterations or additions shall be set out in the notice convening the Meeting.

2. Any proposed alteration or addition shall be put to vote at the Meeting and provided that, on a show of hands or if demanded on a poll, a majority of not less than ~~two-thirds~~ three fifth of the votes cast by such members as being entitled so to vote in person or by proxy, shall be cast in favour of such proposed alteration or addition, the same shall be deemed to be carried.

24. The Relation between G.T.A., I.T.F., S.A.G., and G.O.A.

1. The (G.T.A.) Association shall be guided generally by the statutes, rules, regulations, bye-laws directions and instructions issued from time to time by Indian Triathlon Federation as relating to the conduct of the sport and Sports Authority of Goa and Goa Olympic Association relating to general administration.

25. Notices

1. A notice or any other document may be served by the Association upon any Member, either directly or by sending it through the post addressed to such member at its last known address, but the accidental ommission to give such notice or other document or the non receipt of such notice or other document by any such Member shall not invalidate any resolution passed or election concerned herewith.

26. Auditors

1. The General Body shall have power to appoint an auditor annually and to fix his remuneration.

27. Year

1. The financial year of the Association shall be 1st April to 31st March.

MANAGING COMMITTEE

NAME	DESIGNATION	SIGNATURE
Anil V. Madgavkar	President	
Srivallabh Kamat	Vice President	
Thelma D'Souza	Vice President	
Anand Mashelkar	Secretary	
Vijay Amonkar	Treasurer	
Evelyn Mascarennas	Member	
Sylvia D'Souza	Member	

Certified that this is a correct copy of the Original Rules and Regulations of the Society " GOA TRIATHLON ASSOCIATION ".

SR.NO.	NAME	DESIGNATION	SIGNATURE
1.	Anil V. Madgavkar	President	
2.	Anand Mashelkar	Secretary	
3.	Vijay Amonkar	Treasurer	

5 R$

1.

CERTIFIED COPY

It is hereby certified that the file No.111/Goa/95 existing in the records of this Office relating to the reg istration of the Society "GOA TRIATHLON ASSOCIATION" contains a MEMORANDUM OF ASSOCIATION which is as follows:

GOA TRIATHLON ASSOCIATION

MEMORANDUM OF ASSOCIATION

1. Name

The name of the Association is "GOA TRIATHLON ASSOCIATION" and it shall hereafter be referred to as the "Association".

2. Jurisdiction

The jurisdiction of the Association shall extend over the whole of the State of Goa, as defined in the Constitution of India.

3. Address

The address of the Association shall be :

Nizari Bhavan, 5th floor,
Menezes Braganza Road,
P.O. Box 143,
Panaji, Goa 403 001.

4. Objects

The objects of the Association shall be as under :

(a) To promote, develop, control and regulate the sport of Triathlon in the State of Goa.

(b) To promote, control and regulate all Triathlon competitions amongst amateurs and professionals in the State of Goa.

(c) To maintain libraries for general use among the members for diffusion of useful knowledge in the fields of triathlon.

(d) To arrange, and manage the Goa Triathlon Championship, or any other state level championship.

(e) To make similar arrangements for inter state, zonal, national or any other Championship when held in the territory of Goa subject to the sanction, approval and control of Indian Triathlon Federation.

(f) To set the selection criteria as the Council may decide from time to time and to select a State Team for participation in inter-state, national ~~national~~ or any other championship organised in any part of India under the sanction of Indian Triathlon Federation.

(g) To collect funds for the purpose of the Association and employ them in such a manner as the Council considers desirable for the objectives ~~objectives~~ of the Association.

...2/-

(h) To purchase, take, lease or hire or otherwise acquire any movable or immovable property, rights or ~~rights or~~ privileges necessary or convenient for the purpose of carrying out the object of the Association or otherwise.

(i) To invest moneys of the Association in such securities as may be decided upon by the Council from time to time.

(j) To uphold and maintain the rules and regulations and code of conduct of the Association and of the Indian Triathlon Association and of the Indian Triathlon Federation and to take disciplinary action, as, when and where necessary, for any infringement or indiscipline.

(k) To do all such other lawful things as are incidental or conductive to the attainment of the objects.

5. Names, designation, occupation and address of the members of the Managing Committee.

MANAGING COMMITTEE

NAME	DESIGNATION	OCCUPATION	ADDRESS
Anil V. Madgavkar	-President	-Businessman	Nizari Bhavan, 5th floor, Men.Braganza Rd, Panaji, Goa.
Srivallabh Kamat	-Vice President	-Business-Executive	House No:27, Ribandar, Goa.
Thelma D'Souza	- Vice President	- Service	House No:668/2, Povoacao, Moira Goa.
Anand Mashelkar	- Secretary	- Business-Executive	House No:A-14, St. Inez, Goa.
Vijay Amonkar	- Treasurer	- Chartered Accountant	Mathias Plaza, 2nd Floor, 18th June Road, Panaji, Goa.
Evelyn Mascarenhas	- Member	- Service	Villa Liz-Pel, Bella Vista, Sangolda, Goa.
Sylvia D'Souza	- Member	- Service	Dias Vaddo, Nagoa, Goa.

6] We, the following persons, beign desirous of forming ourselves into a Society under the Societies Registration Act, 1860, have subscribed our names to this Memorandum.

Date : 20/7/95

SR.NO.	NAME	DESIGNATION	SIGNATURE
1.	Anil V. Madgavkar	President	
2.	Srivallabh Kamat	Vice President	
3.	Thelma D'Souza	Vice President	
4.	Anand Mashelkar	Secretary	
5.	Vijay Amonkar	Treasurer	
6.	Evelyn Mascarenhas	Member	
7.	Sylvia D'Souza	Member	

(2)

DUPLICATE

Inspector General of Societies
District Registrar, North Goa.

Government of Goa

OFFICE OF THE DISTRICT REGISTRAR, NORTH & INSPECTOR GENERAL OF SOCIETIES

4th lift, 4th floor, Junta House, Panaji, Tiswadi Taluka, North District, Goa

Off Tel No 0832-2221255 **email** drnorth-rd.goa@nic.in **Website** www.registration.goa.gov.in

CERTIFICATE OF REGISTRATION

In view of the application along with the Affidavit filed by the President of the Society **"THE GOA VOLLEYBALL ASSOCIATION",** for the purpose of Section 3(B) (4) of Societies Registration (Goa Second Amendment) Act, 1998, it is hereby certified that the registration of the said Society registered under the Societies Act, 1860 under No. **34/1978,** dated **05/10/1978** is hereby renewed till **11/06/2025**.

Given under my hand on this day of 27th, January, 2023.

Office of Inspector General of Societies, Panaji-Goa, Pincode

27/1/2023

(Vasudev T. Hadkonkar)
Inspector General of Societies/
District Registrar North
Panaji-Goa.

Paid Rs.1670/- vide Challan No.305/22-2023, dated 27/01/2023.

SCHEDULE – 1
(See Rule 6)

Inspector General of Societies/
District Registrar, North Goa.

Statement of annual list of person referred to in section 4 of Societies Registration Act, 1860

ne and Address of the Society:- THE GOA VOLLEYBALL ASSOCIATION, 7 Garden View, Ponda Goa

istration No. under the Societies Registration Act, 1860:- 05/10/1978 REG. NO. 34/78

Section and period for which elected:- 14/08/2022 - 2022 TO 2025

od for which the list is field:- 14/08/2022 to 13/08/2025 - 3 YEARS

No	Name	Address	Occupation	Age	Designation	Remarks
	2.	3.	4.	5.	6.	7.
	Adv. Daniel Rodrigues	Ponda	Advocate	73	President	
	Mr. Hugo Gonsalves	Santa Cruz	Retired	63	Secretary	
	Mr. Antonio (Tribolo) Souza	Ponda	Business	61	Treasurer	
	Mr. Irvin Soares	Ponda	Business	63	Vice President	
	Mr. Krishor Narvekar	Merces	Business	65	Vice President	
	Mr. Alex Noronha	Shirodao	Retired	70	Vice President	
	Mr. Dinesh Bandodkar	Lotolim	Business	60	Joint Secretary	
	Mr. Louis Pires	Ponda	Retired	70	Member	
	Mr. Raghuvir Shinde	Ponda	Retired	62	Member	
	Mr. Derrick Pereira	Chandor	Landlord	49	Member	
	Mr. Rupesh Naik	Pirol	Dy. Sarpanch	38	Member	
	Mr. Petrison Andrade	Valpoi	Business	32	Member	
	Mr. Newton Azevedo	Mapusa	Teacher	62	Member	
	Mr. Bosco Geroge, IPS	Shirodao	Officer	60	Ass. Vice President	
	Mr. Gurdas Pilernakar	Merces	Officer	58	Ass. Vice President	
	Mr. Surya Sawant	Cacra	Coach	49	Nominated Member	
	Mr. Anil Shirodkar	Odxel	Refree	45	Nominated Refree Rep.	

NOTE: A copy of the resolution of the General Body electing the members shall accompany this statement.

: 27/01/2023

GOA VOLLEYBALL ASSOCIATION PONDA GOA

Signature Hugo Gonsalves.

(Name and Designation of the Signatory) Secretary GVA

District Registrar
North - Goa
Panaji

GOA VOLLEYBALL ASSOCIATION

RULES

PART I

1 - NAME:

The name of the Association shall be "THE GOA VOLLEYBALL ASSOCIATION" herein after referred to as "STATE ASSOCIATION"

2 - COLOURS & EMBLEM:

The official colours of the State Association shall be white and blue and the emblem will be as fixed by the first executive committee of the Association.

3 - HEAD QUARTERS:

The Head quarters of the State Association shall be at Panaji.

4 - JURISDICTION:

The jurisdiction of the State Association will extend over the whole Union Territory of Goa, Daman and Diu.

5 - FINANCIAL YEAR:

The financial year of the State Association shall be from 1st April to 31st March of every year.

6 - OFFICIAL YEAR:

The Official year of the State Association shall be from 1st August to 31st July of every year.

7 - OBJECTS:

The objects of the State Association shall be:

a) To promote, standardise and control de games of volleyball on an amateur basis for Men, Women, Boys and Girls.

b) To affiliate clubs and Institutions.

c) To encourage the formation of Institutions for the promoti on of volleyball and to help and control them.

d) To recognise and control the Territory's Volleyball Referees Association and to help and control them.

e) To organise coaching camps for players and coaches and to conduct clinics for Referees, and when necessary, to finance them, subject to availability of funds.

f) To promote control and finance visits of teams from outside the Territory and India, subject to availibility of funds.

g) To select teams to represent the Territory in the National Championship and other tournament and matches organised or recognised by the Volleyball Federation of India.

h) To organise and control the Territory championship and other competitions.

i) To receive grants in aid, donations and/or to raise funds for the purpose of development of volleyball activities in the Territory.

(9) -3-
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Panaji

j) To publish books, pamphlets, periodicals and other literature to help improve the game of volleyball.

k) To acquire sites in cities, towns and villages of the Territory for volleyball grounds.

l) To perform all such duties as may be seen to be convenient to the State Association and/or conducive of the attainement of the objects and for the enhancement of the status of the Association.

m) To appoint office staff and other employees for the State Association as may be necessary and formulate service regulations for them.

n) To promote the diffusion of usefull khnowledge, maintain libraries and reading rooms, and to foster a spirit of comradship among the different individuals and clubs.

8 - DISSOLUTION:

a) The State Association shall not be dissolved unless decided by a resolution passed by a General Body Meeting convened particularly for the purpose, by a majority of three fourths of its members on the rolls.
At least thirty days notice shall be served for such meeting, along with a copy of the resolution pertaining to that.

b) In the event of dissolution any property whatsoever, remain after satisfying all debts and liabilities shall be given or transferred to any other Institution or organisation having objects similar to that of the State Association or to the "Goa, Daman and Diu State Council of Sports".

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PART II

1 - MEMBERSHIP:

The membership shall be of the following categories:

(i) Affiliated Clubs/Institutions
(ii) Individual members
(iii) Life members
(iv) Honorary members
(v) Founder members

I - Affiliated Clubs/Institutions:

Regular Clubs, Schools, Colleges where volleyball is played on an amateur basis may become members of the State Association on payment of prescribed fees.

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II - Individual members:

Individuals interested in promotion of volleyball game may become members of the State Association on payment of prescribed fees.

III - Life members:

Individuals who take an active interest in the promotion of the game of volleyball or who have done creditable services for promotion of the game may be coopted as life members at the discretion of the State Association.

IV - Honorary members:

Clubs, Schools, Colleges, other Organisations or individuals having taken an outstanding interest in the promotion of the game of volleyball, may be coopted as honorary members at the discretion of the State Association.

V - Founder members:

Clubs, Institutions, Individuals or Life Members enrolled as such on the date of the first meeting for the foundation of the Association will be called Founder members.

2 - FEES:

(a) The fees payable to the State Association shall be:

(i) Affiliated Clubs/Institutions:
Registration fee .....Rs. 5/-
Annual subscription.....Rs.15/-

(ii) Individual members:
Registration fee.....Rs. 3/-
Annual subscription.....Rs. 6/-

(iii) Life members:
Life membership fee(only once) Rs.100/-

(b) Fees will be paid to the Hon. Secretary on or before 15th of July.

3 - DEFAULTS & PENALTIES:

(i) Representatives of the affiliated Clubs/Institutions shall have no right to attend, to vote or seek election at any meeting of the State Association or of a Committee or Sub-Committee if the prescribed fees have not been paid within the dates specified. Such units shall also forfeit their right to participate in any tournament recognised by the State Association or/and conducted by any of its constituent bodies.

(ii) All applications for membership of the State Association shall be in writing, addressed to the Honorary Secretary. Such applications shall be considered by the Executive Committee accepting or rejecting the same without assigning any reason.

4 - GENERAL BODY:

There shall be a general body consisting of representatives of affiliated units, members of the Executive Committee, Individual members, Life Members and Honorary members.

(i) The president or the secretary of the respective unit or any member authorised jointly by the president and the secretary will represent the unit in the General Body. With regard to the educational institutions they shall be represented by its Principal/Headmaster or a person authorised by him.

(ii) Names of representatives shall be forwarded to the Hon. Secretary of the State Association on or before the meeting.

District Registrar
North - Goa
Panaji

5 - POWERS OF THE GENERAL BODY:

The General Body of the State Association will have powers to:

(a) Elect triennially the office bearers of the State Association and members of its Executive Committee.

(b) To adopt the annual report and the audited statement of accounts presented by the Hon Secretary and the Hon. Treasurer, respectively.

(c) To make and ammend the rules of the State Association as and when necessary.

(d) To control and frame the rules for the conduct of Territory's Championship or Goa Championship.

(e) To appoint auditors and to fix their remunaration.

(f) To act as an appelate body over the decisions of the Executive Committee.

6 - EXECUTIVE COMMITTEE:

The Executive Committee of the Association shall consist of:

(1) President
(2) Three Vice-Presidents.
(3) Hon. Secretary.
(4) Hon. Joint Secretary.
(5) Hon. Treasurer.
(6) One representative of Volleyball Referees Association.
(7) Six members elected from among the members present in the General Body.
(8) State Coach
(9) Two members nominated by the President.

7 - POWERS AND FUNCTIONS OF THE EXECUTIVE COMMITTEE:

The Executive Committee shall:

(a) Conduct the affairs of the State Association under the general direction of the General Body.

(b) have the power to consider and approve rules of all tournaments, contests and championships held within the Territory and to accord permission for them or not.

(c) Appoint special Committees or Sub-Committees for specific purposes as and when necessary, and to receive, consider and take action on the report of such Committees.

(d) recommend to the General Body Scheemes for the development of the game of volleyball in the State.

(e) have powee to co-opt an office bearer in the event of arising a vacancy.

(f) have the power to raise funds to the State Association and utilise them to fulfill the objects of the Association.

(g) purchase, take on lease or otherwise acquire movable property rights or privileges deemed necessary or convenient for the purpose of carrying on the objects of the Association.

(h) act as trustee of funds, cups, shields or other properties purchased or donated to the Association for the promotion and encouragement of the game of volleyball.

(i) To print, publish and circulate any periodicals or leaflets as it may consider desirable for the promoton of the objects of the Association.

(j) have the power to hear all cases of protests, complaints, mis-conducts and break of rules of the Association by Individuals and Clubs/Institutions and to make a final decision in the matter.

(k) organise and conduct Territory's Championship/Goa Championship and appoint a selection Committee to select Territory's/Goa's teams for the Nationals and other championships annually.

(l) have the powee to co-opt life members subject to ratification by the General Body.

m) have the power to do all such other actions necessary to achieve the objects of the State Association.

n) explain and interpret the rules of the State Association and give decision on any point not covered by them.

o) impose and enforce any penalties for any violation of rules of the State Association.

p) have the power to sanction open tournaments within the Territory at all levels.

q) appoint one delegate of the Association at Daman and another at Diu to look after the interests of the Association in those districts as per the directions and guidance of the General Body and the Executive Committee

8 - CHIEF PATRON & PATRON:
The Chief Minister of the Union Territory of Goa, Daman and Diu will be the Chief Patron of the Association and the Minister for Education will be its Patron.

9 - OFFICE BEARERS AND THEIR DUTIES:

The Office bearers of the State Association shall be elected by the General Body, once in three years:

(a) The President elected at the General Body's meeting from among or outside the members of the General Body shall exercise superintendence over the office bearers in the discharge of their duties. He shall preside over all meetings of the General Body and the Executive Committee. He shall have the power to deal with any matter of emergency and shall report the same in the next General Body or the next Executive Committee's Meeting. He shall represent the Association in all official and non-official bodies or shall appoint one among the office bearers or members of the Executive Committee to do so. He shall exercise all such other duties and powers as may be entrusted to him by the General Body.

(b) In the event of the President relinquishing office or being unable to continue in office, one of the vice-presidents may be elected by the Executive Committee to act as President till the next annual General Body meeting or during the period of absence of the President.

(b) Vice-Presidents: There shall be three Vice-Presidents. In the absence of President one of the three Vice-Presidents shall act on his behalf.

(c) Hon. Secretary: The Hon. Secretary shall keep and maintain the minutes of the General Body and Executive Committee meetings and other records submited by the Committees and Sub-committees specially appointed by the General Body. He shall be in charge of all records and properties of the State Association. He shall also maintain an inventory of the properties of the State Association. He shall convene the General Body and Executive Commitee Meetings whenever necessary with the permission of the President. He shal prepare and submit the Annual report of the activities of the State Association in the Executive Committee and then in the General Body. He shall be responsible for carrying on the day to day administration of the Association as per General directives of the Executive Committee and the General Body and as stipulated in the Constitution. He shall represent the Association in any suit by or against it. He or his nominee only will attend the meeting of the Federation.

(d) The Hon. Joint Secretary: shall perform such duties as may be assigned to him by the Hon. Secretary and all duties in the absence of the Hon. Secretary.

(e) The Hon.Treasurer shall receive all monies of the State Association.He shall,subject to the budget provision,pay all bills certified by the Hon.Secretary provided there is no prima ficie objection to the claim preferred.He shall pay all bills certified by the Hon.Secretary in case of emmergencies or sanctioned by the Executive Committee.He shall advance to the Hon.Secretary an amount of Rs.50/- for the day to day expenses of the State Association and shall maintain the necessary accounts and vouchers for the amount so disbursed.He shall maintain the accounts of the State Association and submit the audited statement of accounts in the Executive Committee and thereinafter in the General Body as passed in the Executive Committee.

10 - BANK ACCOUNT:
An account in the name of the State Association shall be maintained in the State Bank of India,Panaji or in any other Bank as approved by the Executive Committee and shall be operated jointly by the Hon. Secretary and the Hon. Treasurer.

11- MEETINGS:

(a) The General Body shall meet once in a year.Fifteen days notice shall be given to the members for such meetings specifying the agenda.

(b) Special General Body Meetings shall be convened on requisition signed by 50% of the members or at the discretion of the president to consider important matters.A minimum of seven days notice shall be served for such meetings and the agenda shall be specified in such notices.

(c) The Executive Committee Meting shall be convened twice in a year being one prior to the General Body Meeting.A minimum of seven days notice including the agenda shall be served for such meetings.

(d) Special Meetings of the Executive Committee shall be convened with the permission or under the direction of the President as and when necessary at three days notice to transact important business if any.

(e) The President shall have the power to convene the Meetings of the General Body and Executive Committee over his own signatures in the event of the Hon.Secretary failing to convene such meetings,at his discretion.

(f) Any member may suggest the discussion of any issue at any meeting through a memorandum addressed to the Hon. Secretary well in advance.The Hon. Secretary may include the same subject in the agenda for the next meeting.

12 - QUORUM:
The quorum of the General Body Meeting shall be one third of the number on rolls of the State Association or eleven, whichever is less and of the Executive Committe Meeting shall be five out of which two shall be non office bearers.

13 - VOTING:

Voting may be by secret ballot if so desired at the meeting. Every member shall have only one vote in the General Body and the Executive Committee Meetings.The Honorary Members and the Coach shall have no right to vote in the General Body Meetings.They may however,attend the meetings and participate in the discussions.

(4) -8-

14 - THE GOA VOLLEYBALL REFEREES ASSOCIATION:

I - The Goa Volleyball Referees Association shall be a body of qualifyed referees of the State Association. The powers and functions of the referees Association shall be:

a) To elect one of its members, annually as its representative in the General Body and Executive Committe of the State Association.

b) To conduct periodical examination for volleyball referees.

c) To include those approved in the examination in different ranks of referees.

d) To submit to the State Association the list of referees on its rolls under different ranks.

e) To act in such way as to improve the standards of officiating in this Territory.

f) To conduct periodical clinics.

II - The Executive Committee of the State Association shall have powers to suspend the constitution of Referees Association or dissolve it if required, subject to the approval of the General Body.

III - While the Referees Association is not constituted the State Association should fulfill its duties if possible.

15 - TOURNAMENTS:

a) The Executive Committee of the State Association is the only competent body to authorise open volleyball tournaments within the jurisdiction of State Association.

Any request of permission for such tournaments will be subject to:

i) due anteci pation in the request as to allow the executive committee to take decision.

ii) paymant of an amount of Rs. 50/- to the Goa Volleyball Association along with the application.

iii) mentioning the period and the venues of games and submitting the tournament rules.

b) The Executive Committee of the State Association is empowered to take any action as it deem fit, if necessary to interfere at any stage and to stop temporarily or permanently any such tournament in case any irregularity is noticed by it in the conduct of the tournaments.

c) For conducting all India Tournaments the Volleyball Federation of India should be requested through the State Association three months before the commencement of the Tournament. Fees to be paid to the State Association for conducting an All India Tournament will be of Rs. 100/-.

d) The Executive Committee will submit to the General Body rules for the conduct of tournaments including protests and their judgement.

16 - REGISTRATION AND TRANSFER OF PLAYERS:

a) Only amateurs are elegible to play in any of the tournaments, Leagus competitions or Matches promoted or conducted under the auspices of the Association.

b) A playing member of an affiliated club shall be permited to play only for the club for which he is so registered.

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North - Goa
Panaji

c) All players should register their names before the 31st of July with one club or another.

d) No player shall be registered with or be elegible to play for two institutions or clubs, in the same season. Any player who is found to have signed for more then one club shall be disquilified for playing for any club for that season.

e) Students may be allowed to play for their respective institutions and also be permited to play for one other club during the year with the previous sanction of the Goa Volleyball Association.

f) A registered player of an affiliated club can with the consent of the club concerned apply for a temporary transfer from one club to another, to the Executive Committee for its sanction, notice of which shall be given in writing to the Hon Secretary of the Association at least one fortnight before the commencement of the tournament concerned. No affiliated club of the Association shall compete in any tournament outside the Territory without obtaining the previous sanction of the Association. When a transfer is made or granted to a player as per the above rules, the Honorary Secretary of the Association must inform the affiliated Clubs of the fact within seven days of such transfers.

g) For tournaments outside the Territory, if any of the affiliated clubs of the Association is competing, they can get the temporary services of players from other non competing clubs with the previous permission of the Association, the player and the club concerned.

h) No registered player with a club affiliated to this Association shall be eligible to play in any recognised tournaments within the jurisdiction of another member of the All IndiaVolleyball Federation, (i) unless he plays for the club with which he is registered or (ii) has obtained proper transfer as already mentioned subject to the Inter-State transfer rules of the Federation.

i) No registered Institution or club or player shall compete in any tournament which is not approved by the Goa Volleyball Association.

j) If an individual member from outside or within the Territory wishes to become a member of any club, he can do so provided he is not a member of any of the clubs in the Territory that year and if any outside member violates any of the rules he may be suspended from the tournament sanctioned by the State Association and the mateer intimated to the State/Territory's Association to which he is a member for further action. (Subject to the Inter-State Transfer Rules of the Federation).

k) For outside teams competing in tournaments within the Territory, the Association rules will be binding, and for misconduct of the members, the Association shall take action and suspend them from playing in any other tournament in the State and the matter reported to the respective Association to which they belong, for necessary action.

l) Breaches of any of the rules or by-laws of the Association by any member wherever he may be, will be dealt with as if such infringements had taken place within the jurisdiction of the Association.

17- BREAK OF RULES AND MISCUNDUCT:

a) Every unit of the Association shall be responsible for the maintainance of discipline by its officials and players and for up-holding the rules and traditions of the Game of

Volleyball in any competition conducted by or under the auspices of the Association.

b) If any infringement of the rules of the Association by a competing unit is brought to the notice of the Executive Committee by a signed statement of the Secretary, mmber of the affiliated unit or official of the Association, then the Executive Committee shall first hear the case with a view of finding out, if it is a fit case to be brought before the General Body. If after enquiry, the Executive Committee decides that no case is made out, then the matter shall be dropped or decided by the Executive Committee. (The Executive Committee has full powers as to the taking of evidence, arrangements, etc.).

c) If the Executive Committee thinks that a case has been made out, then the matter shall be placed before the General Body. Any action taken by the General Body for permanent expulsion of a member can be proper only if 2/3 mayority of the members present and entitled to vote is obtained.

d) If a member of the Executive Committee reports in writing about any player breaking the eligibility rules or participating in unauthorised tournaments, he shall be put under suspension forthwith pending further enquiry.

18 - MISCONDUCT:

a) All cases of misconduct by any individual competitor shall be reported immediatly with full particulars to the Hon. Secretary of the Executive Committee fy the Referree.

b) The Executive Committee shall have full powers to take disciplinary action against any official, individual player or club which may range from a simple warning to suspension or expulsion.

c) In the event of any institution or club being suspended or expelled from the Goa Volleyball Association or resigning in consequence of such disciplinary action, no other member club of the Association shall arrange to carry out any fixtures with it. Similarly any individual player suspended or expelled shall not be eligible to play for any club affiliated to the Goa Volleyball Association.

19 - WARNINGS:

Clubs/Institutions, officials and players are warned that it is against the rules of the Association,

a) To take part in unauthorised tournaments.

b) To play against unaffiliated or suspended clubs.

c) To play benefit matches without permission.

d) To take part in irregular competitions.

e) To allow a member to play without first registering him.

In the event of any club/Institution, Official or Player being proved to the satisfaction of the Executive Committee to have been guilty of any violation or non observance of the rules of the game concerned or of these rules governing affiliation or of the rules governing the various competitions, or of any misconduct in relation to his duties to his Association or otherwise, the Executive Committee shall have the power to cancel forthwith the affiliation of the club or to suspend for a stated period the club, individual, official or player or otherwise to deal with it, him or them, in whatever manner the Executive Committe may decide.

Any affiliated club or official player of an affiliated club playing with or against a club,

(a) whose affiliation has been cancelled, or

(b) which has been temporarily suspended, or

(c) which is not affiliated to the Association,

shall be deemed to be guilty of misconduct and shall be dealt with by the Executive Committee in whatever manner it may deem fit.

16 - AMMENDEMENTS:

No ammendement or alteration of the rules of the Association is possible unless decided upon by a simple majority of 2/3 of the members present and empowered to vote at a special general body meeting convened for the purpose.

All proposed ammendements shall be sent to the Honorary Secretary in writing at least 30 days before such meetings and the Secretary shall inform all the members of the proposed ammendment along with the notice for the General Body meeting.

Certified that this is a correct copy of the original constitution of the Goa Volleyball Association.

Sr.Nº	Name	Designation	Signature
1	Carlos Xavier	President .	
2	Jovita Lopes	Secretary	
3	Rui A. Carvalho	Jt. Secretary	

Inspector General of Societies/
District Registrar, Nor[illegible]

MEMORANDUM OF THE ASSOCIATION

1 - NAME OF THE ASSOCIATION: The name of the Association shall be "THE GOA VOLLEYBALL ASSOCIATION".

2 - REGISTERED OFFICE OF THE ASSOCIATION: The registered office of the Association shall be at Rua de Natal, Fontainhas, Panaji.

3 - OBJECTS OF THE ASSOCIATION: The objects of the Association are

a) To promote, standardise and control the games of volleyball on an amateur basis for Men, Women, Boys and Girls.

b) To affiliate clubs and Institutions.

c) To encourage the formation of Institutions for the promotion of volleyball and to help and control them.

d) To recognise and control the Territory's Volleyball Referees Association and to help and control them.

e) To organise coaching camps for players and coaches and to conduct clinics for Referees, and when necessary, to finance them, subject to availability of funds.

f) To promote control and finance visits of teams from outsid the Territory and India, subject to availibility of funds.

g) To select teams to represent the Territory in the National Championship and other Tournaments and matches organised o recognised by the Volleyball Federation of India.

h) To organise and control the Territory Championship and other competitions.

i) To receive grants in aid, donations and/or to raise funds for the purpose of development of volleyball activities in the Territory.

j) To publish books, pamphlets, periodicals and other literatur to help improve the game of volleyball.

k) To acquire sites in cities, twons and villages of the Terr tory for volleyball grounds.

l) To perform all such duties as may be seen to be convenient to the State Association and/ or conducive for the attainement of the objects and for the enhancement of the status of the Association.

m) To appoint office staff and other employees for the State Association as may be necessary and formulate service regulations for them.

n) To promote the diffusion of usefull khnowledge, maintain libraries and reading rooms and to foster a spirit of comradship among the different individuals and clubs.

4 - NAMES, ADDRESSES, OCCUPATIONS AND DESIGNATIONS OF THE MEMBERS THE MANAGING COMMITTEE:

Names:	Addresses:	Occupations:	Designations
Carlos Xavier	Rua de Natal Panaji	Inspector of Schools, rtd.	President
K.A.Dessai	Police School /alpoi	Dy. S.P.	Vice-Presider
S.Tarcar	Panaji	Businessman	Vice-Presider
T.Rodrigues	Margão	Teacher	Vice-Presider
Jovita Lopes	Rua de Natal Panaji	Journalist	Secretary
Rui A.Carvalho	Panaji	Jr.Eng.Elect. Department	Jt.Secretary
Constance Costa	Chinchinim	Teacher	Treasurer
P.Estibeiro	Curtorim	Teacher	Representati of Volley Referee

Inspector General of Societies
District Registrar

Datta Vaigankar	Sta. Cruz	Businessman	Member
Ana Maria Fernandes	Mapuçá	Student	Member
Alfredo Correia	Sta. Cruz	Businessman	Member
Oscar Lobo	Panaji	Tours Asst.	Member
Carmo Vaz	Sta. Cruz	Clerk	Member
Fernando Fernandes	Pondá	Teacher	Member
Dominic Fernandes	Panaji	Teacher	Member
Joseph Cardozo	Sta. Cruz	Teacher	Member
R. Lotlekar	Panaji	Coach	State Coach

5 - THE FOLLOWING ARE THE SUBSCRIBERS TO THE MEMORANDUM:

Sr. Nº	Names:	Signatures:
1	Shri Carlos Lobo	
	Shri Paulo Vaz	
	Shri Shri Cardozo.	
	Shri Dinnie Fernandes	
	Shri Oscar Lobo	
	Shri Datta Vaigankar	
	Shri Ramesh Lotlekar	
	Shri Joseph Cardozo	
	Shri Carmo Vaz.	
	Shri Constancio D'Costa	
	Shri Fernando Fernandes	
	Kum Ana Maria Fernandes	

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INDIA

FIFTY RUPEES

Rs.50

INDIA NON JUDICIAL

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Serial No. 881 Place of Vend MARGAO Date 03/04/14 B 443387

Value of Stamp Paper:

Name of Purchaser: BENY VIEGAS

Residence: NAVELIM Name of Father: SANTANA

Purpose: Societies Transacting Parties

As there is no one single paper for the value of Rs. 50/- Additional stamp papers for the completion of the value are attached along with.

Stamp Vendor's Sign.
Ermelinda Afacoque Dias
Shop No. C-16, SGPDA Market,
Lic. No. JUD/VEN-Lic/2006/AC-I

Signature of Purchaser

District Registrar
South Goa
Margao

CERTIFIED COPY

It is hereby certified that the file registered under No. **188/GOA/2009** existing in the records of this Office relating to the registration of the society "**GOANS HOCKEY**" contains the copy of the RULES & REGULATIONS of the Society/Association which is as follows :-

District Registrar
South Goa
Margao 16

RULES AND REGULATIONS OF "GOANS HOCKEY"

1. **The Name of the Association** will hereafter be called **"GOANS HOCKEY"**

2. Address of the Association Shall be Situated in the Territory Of Goa At House No 3/A, Aquem Baixo Navelim Salcete Goa.

3. PROVISIONS OF MEMBERSHIP:

A. ELIGIBILITY:

All applications of membership must be in writing in the form and containing the information required by the Executive Board from time to time.

1)The membership of the"Goans Hockey "be open to the under mentioned subject to the approval of the General Assembly.

a) Hockey Clubs ;- Clubs formed in the State of Goa to conduct and promote hockey in their respective areas.

b)Individuals involved in the promotion of Hockey.

c)Board /Institution;- Any State Level Organization /Institution of State level from public sector working for the development of hockey in the the office bearers are duly elected on a periodical basis without voting rights.

B.Grant of Membership / Affiliation:

1.Executive Board shall form three members affiliation Committee from amongst its members who shall be responsible for accepting applications and scrutinizing them and recommending for membership.

2.On the recommendations of the Affiliation Committee ,Executive Board will grant temporary membership to the applicant.

3.Executive Board shall have the sole right to accept or reject a member while forming the General Council

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Registrar
North Goa
Margao

C. Membership / Affiliation fee

The membership / affiliation fee from the members will be payable for the different categories as follows:

1 District Level Associations /Clubs :Rs 1000/- for membership

Renewal fee :Rs 500/- yearly

2 Board /Institutions Affiliation Fee: Rs 1000/- for provisional membership
Rs 10000/- for permanent membership

Renewal fee:Rs 500/- yearly

3)Individuals Rs 250/-/-

Renewal Rs 150/-

D. Defaulters & Disaffiliation:

Any Member/Member Unit will be considered as defaulter in case it is

a)Not depositing the requisite Affiliation /membership /renewal fee in time.

b)working against the aims and objects of Goans Hockey causing harm to the game of Hockey.

c)Not conducting their ,Tournaments activity in the Territory for which they owned their responsibility.

d)Not sending the teams in the scheduled hockey championships being organized by"Goans Hockey ".

e) Encouraging doping or not having checks and controls over doping in the territory.

f)Any member covered under any clause mentioned above in clause 4 (a) to 4 (b) will be considered as defaulter and would be liable for dis- affiliation.

E: Re- affiliation:

1. Any member dis- affiliated may apply for re- affiliation of the same to the Executive Board.

2. The Executive Board shall have the sole right to take appropriate action and report to the General Council.

2.General Council:

The General council shall be consisting of members duly affiliated to the "Goans Hockey"

Each member Institution /Club duly affiliated , as provided in these Rules & Regulations be represented by their Secretary or their authorized representatives.

Each Member /Institution / club duly affiliated, as provided in these Rules and Regulations shall be represented by their President or Secretary or any one authorized representative of the same.

Others who are interested in promoting Hockey can directly write to the President or Secretary and obtain membership of the Association by obtainig any of the Executive Member to propose and Second the member -ship and it will be the sole right of the Executive Council to accept or reject a member.

3.Management:

The Management of the affairs of the administration and enforcement of its rules ,regulations and bye laws shall be vested in the Executive Board.

a)Executive Board/Managing Committee

1. The Executive Board of "Goans Hockey" shall consists of 9 Office Bearers and three Executive Members elected by the General Council.

2. It shall be mandatory that out of 12 members of the Executive Board at least 40% shall be of either gender.

b)Office -Bearers:

1.President	:one (1)
2.Senior Vice-President	:one (1)
3..Vice -President	:Four(4)(Either Gender)
5.General Secretary	:one (1)
5.Asst -Secretary	:one (1)
6.Treasurer	:one(1)
7.Executive Members	Three(3)

If the President is a male the post of Secretary is reserved for the female.

c)Elections:

1.The Elections shall be held once in four years at the Annual General council.

d)Tenure

Office bearers and members of the Executive Board of "Goans Hockey" may hold office as such for one or more terms of 4 years each by obtaining simple majority vote present and voting in election.

e)Vacancies:

The Office of a member of the Executive Board shall fall vacant;

1.If the organization he/she represents ceases to be a member of that member Organization.

2.If he/She resigns his office by a notice in writing to the President and his resignation is accepted by the President.

3.By death

4.The Executive Board shall have the power to fill up vacancy so caused (article 17 i to iv) ,by co-option from among the representatives to the Council and that will remain good untill the next election.If any vacancy occurs in the office of the President ,Secretary and Treasurer it shall be filled by elections at an Extra-ordinary general body meeting.

4.Powers and Functions:

A)General Council

1.To frame the policy and principle on which the function of the society will be carried out.

2,To carry into effect the objects of the society.

3.To hold elections of the office bearers and Executive Members every four years in accordance withthe rules and regulations of the Society.

4.To admit membership of any person/organization eligible for affiliation under the Constitution.

5.To take decision regarding continuing/discontinuing its affiliation with any other organization.

6.To raise the funds from the society and to hold the same and to control and administer the properties of the Society.

7.To impose or enforce the penalty or disciplinary action for any violation of the rules and regulations of the society.

8.To appoint auditors to audit the books of accounts of the society and to certify the balance sheet.

9. To consider and adopt the Annual report,Statements of accounts and sanction the budget estimates of the society.

10. To institute ,locate, conduct and manage all State championships pertaining to Hockey in the State.

11. To appoint sub -committees as and when necessary.

12Tto appoint selection Committee to select the state contingents or players for coaching camps or to constitute a team.

13. To amend Constitution by three-fourth of members present and voting as and when considered necessary.

14. To explain and interpret the rules and regulations of the Society and to take decisions on any point if not covered under the Constitution.

15. To have powers to frame laws and rules and regulations which are inconsistence with the Constitution.

16. To consider the annual report prepared by the Secretary general and Annual audited Statements of Accounts by the Treasurer and submit the same for approval and adoption by the General council.

b)Executive Board:

1. To carry out the objective of the" Goans Hockey"" specified in the Memorandum of Association.

2. To conduct the General Mangement and direction of the General Council during the interval between the meeting of the General Council and report all the decisions and action taken for its approval.

3. To manage ,supervise and administer the funds of the Society as delegated by the General Council.

4. To prepare and submit the scheme for the development of Hockey in the State.

5. To discuss cases of indiscipline/misconduct/protest/breach of regulation by affiliated member or any individual and impose suitable penalty subject to his right to appeal to the General Council.

6. To fill up the vacancies in the Executive Board.

7. To nominate the General Secretary or any other Member or members to act on behalf with full authority to sign any deed or document as if all the members have been acting jointly.

8. In case of absence or non- availability of the President and Secretary the Executive Body shall nominate any member to act/Participate/vote on behalf of any National Forum or National bodies with the extract of the Resolution approved by the Executive Body or Managing Committee. The Representation should be given to one male and one female to execute their right to vote /participate at National level as per guidelines of Hockey India.

9. To explain,define and interpret the provisions of the Constitution when disputed.

10. To select the State contigent for the National Championships.

11. To organize coaching camps ,clinics in association with others or alone.

12. To appoint office staff as and when required.

13. To collect,procure ,accept and receive subscriptions ,donations,gifts and raise funds by adopting all lawful means for the Society.

14 to sell discard or transfer any property of "Goans Hockey"

15. To enter into ,vary or carry out contracts and cancel contracts on behalf of the Society.

16. To appoint Committees and sub-committees and define their duties

17. To invest the funds of the society in the manner as the executive Board may deem fit.

18. To co-opt any expert or specialist for any purpose as and when necessary without any voting rights.

19. To deal with all permanent as well as temporary staff their dismissal and suspension.

20. To prepare ,implement administrative and financial guidelines for the Society.

21. To suspend any member organization or player from their participation in National championships for such a period as shall be stated in its decision which Iter on has to be ratified by the General Council.

c)Committees:

The President will define the powers and duties of all the Committees as and when formed.

e)President

1. To preside over general council Meetings.

2. To overall guide the functions of the Organization.

3. To Preside over all the meetings of the Executive Body and to have a casting vote in case of a tie.

4. To act as a Constitutional and Executive Head of the Society for its execution / implementation of rules and regulations ,bye-laws of the Society to achieve the aims and objects of the same.

5. The President shall have the sole right to over rule any decision if taken by the Executive Board/Management Committee.

6. In case of an emergency the President in co-ordination with the General Secretary will have full powers to issue orders which may subsequently be confirmed by the Executive Board or General Council as the case may be.

7. To represent the Association at any National/International Forum or to participate/vote/or take part in discussions at the National level or at the General Body meeting of "Hockey India"

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Senior Vice -President:

1)To determine the dates ,venue and time of the Executive Board,General Council or any other meeting in co-ordination with the Gen Secretary as deemed fit to fulfill the aims and objectives of the Society.

ii)To preside over the meetings of the executive Board,General Council or all other meetings determined by him and to have a casting vote in the absence of the President

iii)To ensure that the financial position is sound and no unauthorized expenditure shall be included.The Vice- President shall be authorised to sanction expenditure upto any specified limit to be set by the Executive Council from time to time. for any item not included in the budget. Expenses in excess to that amount shall be sanctioned by the Executive Board.

G)General Secretary

i)The General Secretary shall be responsible for carrying out all the decision of the General Council ,Executive Board and Committees .The Secretary shall see that all the rules are observed by the concerned and shall subject it to theGeneral control and direction of the Board and the President inter alia.

ii)Convene all the meetings of the Council Board and Committees as determined by the President and shall keep minutes of all the proceedings and resolutions of such meetings to be correctly recorded in a book specially provided for the purpose and such minutes shall upon question put and votes taken thereon to be signed by the President at the meeting and when signed by him shall be conclusive evidence of the correctness of the society.

iii)Shall be responsible for carrying out all the correspondences in the name of the Society. as directed by the president.

iv)Shall be incharge of records and documents as may be necessary for the smooth functioning of the society.

v)Shall have custody and maintain in proper order all trophies,souvenirs, shields seals of the Society both movable and immovable properties of the Society and have an annual stock taking made of such properties.

vi)Transact all official business of trhe Society.

vii)Act as a convener of the Council ,Board and Committees of the Society.

viii)Exercise a general supervision over the employees of the society.

ix) conduct all affairs of the society according to its rules and regulations.

x)Collect or cause to be collected all subscriptions and fees and get in with due diligence all other monies dues and payable to the Society ,make overall such monies as may from time to time be needed for meeting the necessary expenses sanctioned by the Council.

xi)Forward all bills for payment to the Treasurer upto the extent sanctioned in the budget estimates and after the approval of the President.

xii)Ensure that the accounts of the Society are properly maintained by Hon.Treasurer and are regularly audited.

xiii)Prepare every year the Annual report on the working of the Society and place the same before the assembly after getting it duly approved by the Executive Board.

xiv)To represent the Association at National International Forumor to participate/vote or take part in discussions at the National level or take part at the General Body meeting of "Hockey India"

xv)She/He shall also give charge of his secretarship to the Asst. secretary if circumstances permit with the approval of the President.

H)Asst -Secretary:

Specified duties and powers are also assigned to the Asst- Secretary by the President with the due approval of the Executive Council.

I) Treasurer

1. The Treasurer shall be incharge of all the funds ,Finanve and accounts of the Society.
2. To prepare and place the budget for the year before the Council for necessary sanctions that shall allocate the budget grants to the different heads of expenditure.
3. To make payment of all the bills of the Society after the bills and vouchers have been duly checked by him and passed for payment by the Secretary General.
4. To deposit all money as and when received from the Secretary General or any other source into accounts of the Society with banks.
5. To Maintain the books of accounts of the Society.

5.Meetings :

A)Annual General Meeting:

1. The Annual General Meeting of the General Council shall be held every year at a place and date and time to decide upon by the President. As far as possible the meeting must be held at rotation at different places.

ii)The agenda of the Annual General Council Meeting shall also include.

a)Confirmation of the minutes of the previous Annual General Council Meeting and of the special General Council if any.

b)Consideration and adoption of the Secretary General's Annual the working of the Society.

5.Meetings :

A)Annual General Meeting:

c)Consideration and passing of the Audited Statement of Accounts of the year and the budget for the next year to be submitted by the Treasurer.

d)Appointment of Auditors and fixing their Remuneration.

e)Elections of the Executive Board if due.

f)Consideration of the Annual Hockey calendar.

g)Amendments to the Constitution if any.

h)Any other business of which due notice has been given.

i)Any other matter affecting the the welfare of the Society which the President may bring or allow to be brought before it.This will include discussion about development activities and analysis of programmes and policies of the Society.

B. Special General Council Meeting

Special General Council Meeting may be summoned at any time by at his discretion and shall be convened by the Secretary General.

C.Emergent Meeting

Notwithstanding anything in the Constitution , an Emergent Meeting of the General Council may be convened by the Secretary General , if decided by the President on urgent specific matters.

D..Executive Board Meeting/Managing Committee Meeting

1.Executive Board Meeting shall be held at least twice a year.

ii)Executive Board Meeting may be called by the President if and when needed and will be called as special Executive Board Meeting.

iii)President may call an Emergent Executive Board Meeting.

E. Notice and Quorum For Meetings

a)In convening Meetings,the notice period and quorum ,as given hereunder , shall be observed.

Meeting	Notice Period	Quorum
i)Annual General Council Meeting	21 clear days	51%of the members entitled to vote
ii)Special General Council Meeting	15 clear days	one third of the representatives
iii)Emergent General Council Meeting	10 clear days	one fourth of the Members
iv)Executive Board Meeting	15 clear days	7 representatives
v)Special Executive Board Meeting	7 clear days	7 representatives
vi)Emergent Executive Board Meeting	7 clear days	7 representatives
vii)Committee Meetings	7clear days	3 Representatives

Note: "Clear" means from the date of posting /by posting / by telephone / by fax.The notice can be sent either by post (UPC) or by FAX ,if possible

b)On any issue of any urgent nature or under special circumstances when a meeting of the Executive Board cannot be convened ,the Secretary General may obtain the approval of the Members of the Executive Board / General Council"As the case may be" by circulation and act accordingly, provided that majority of the members favour the proposal so circulated. But such cases must be placed at the next meeting of the Executive Board/ General Council as the case may be"For formal ractification and record.

F, Voting

1.The duy affiliated Members as per clause 1 (1)

a)Shall have one vote in General Council

2.Any Affiliated Unit of the Society which fails to conduct its elections will not be eligible to vote. Authorised members of that Unit can attend the meeting but without their right to vote.

3.Temporary Members /Board and Institutions admitted as members of the Society shall not have voting rights.

6. Source of Income

The fund of the Society shall consists of

1.Affiliation fees
2.Donations
3.Aid /Grants from Government/Semi Government /National and International Institutions and Associations.
4.Sponsorship
5.Prize money
6.Interest from banks
7.Any other that the Executive Council may decide to have

7. Bank Account

The Bank Account of the Society shall be operated by the treasurer with the President and Secretary General jointly or severely or as decided by the Executive Board.

8.Auditing

The accounts of the Society shall be audited at least once a year by an Auditor appointed by the Governing Council.

9.Amendments of Memorandum/Rules and Bye laws

1. The Assembly shall have powers to alter ,extend or abridge the purpose which the Society is established as stated in the Memorandum of Association.

2. No Amendment shall be made to these rules except by the Annual or Special Council Meetings unless supported by 2/3rd of the representati -ves present and voting.
   The bye-laws can be amended at a meeting of the council convened for the purpose.. No Amendment I will be made to the Memorandum of Association and rules and regulations will be made which may prove to be repugnant to the provision of section 2(15),11, 12 and 13and 80 G of the Income Tax Act 1961. Further no amendments will be carried out without the prior approval of the Commissioner of Income tax.
   All amendments will be done in accordance to the Registration of Societies Act 1860 .

10.Force of the by-laws:

For all the purpose of the by-laws made under the rules of teh society as provided for in this Constitution shall have the same force as of the rules in the Constitution.

11.Residuary Powers

Any matter not provided in this rules shall be dealt with by the General council.

12.Legal Proceedings under sec(6) of the Act

The society may sue or be sued in the name of the President as per the provisions laid down under the Act.

District Registrar
South Goa
Margao

13.Annual list of Governing Body/Executive Body

Once in every year a list of Office Bearers and members of the Executive board shall be filed with the registra of Societies as required by the Act.

14.Dissolution:

1.The society may be dissolved at the General meeting specially called for the purpose either by the Council or upon the requisition of two third number of members , provided that majority of members present vote for the same. A special notice should be given and the General Body meeting has to be called.

2.If ,upon the dissolution of the Society there shall remain after the satisfaction of all its debts and liabilities any property whatsoever the same shallnot be paid or distributed among the members of the society or any of them but shall be given to the Society carrying on similar objects which is duly registered under Societies Registration Act ,1961.and enjoys recogntion under section 80G of the income Tax Act ,1961 amended from time to time.on such terms and conditions to be determined by votes or majority of members present personally.

3.Dissolution shall be as per provisions laid down under the relevant act (Societies Registration 1860)

CERTIFICATE:

Certified that this is the correct copy of the original rules and regulations of "Goa's Hockey""

Sr.No	Names	Designation	Signature
1.	Mr.Churchill Alemao	President	
2.	Mrs Farrel Furtado e Gracias	Gen ;Secretary	
3.	Mr. Dexter Pereira	Treasurer	

District Registrar
South Goa
Margao

It is certified that this is a certified copy of the constitution/Rules and Regulations pertaining to society/Association **"GOANS HOCKEY"**

This certified copy is issued at the request of General Secretary made in his application dated 03/04/2019 where in it is stated that the same is required for record, .

Fees of Rs.160/- (Rupees one hundred and sixty only) credited to the State Bank of India, Margao on 14/04/2019 by this Office under Challan No. 52/2019-20.

Office of the District Registrar, South, Margao,

Dated: - 16/04/2019

(V.T Hadkonkar)
DISTRICT REGISTRAR (SOUTH)
MARGAO GOA

Read by:-

Compared by:-

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

गोवा GOA

A 831473

Serial No. 22826 Place of Vend MARGAO Date 13/01/2012

Value of Stamp Paper .....

Name of Purchaser Remy Viegas

Residence Dumelim Name of Father .....

Purpose ..... Transaction Details .....

As there is no one rupee paper for the value of Rs. ..... Additional stamp papers for the completion of the value are attached along with.

Stamp Vendor's Sign.
Ermelinda Atanasio Dias
Shop No. C-15, BGPDA Market,
Lic No JUD/VEN-Lic/2006/AC-1

Signature of Purchaser

District Registrar
South Goa
Margao

CERTIFIED COPY

It is hereby certified that the file registered under No. 188/GOA/2009 existing in the records of this Office relating to the registration of the Society " **GOANS HOCKEY** " contains the certified copy of amendment to the constitution which are as follows:-

District Registrar
South Goa
Margao

AMENDMENT TO THE CONSTITUTION of Goans Hockey at the Extra Ordinary General Body Meeting held on 8th September 2022 at the Manohar Parrikar Indoor Stadium, Navelim.

PRESENT	AMENDED
C)MEMBERSHIP/AFFILIATION FEE Membership/Affiliation fee from the Members will be payable under different categories as under: Affiliation fee : Rs 1000/- Clubs Annual Fees Rs 1000/-annually for membership renewal fee Rs 1000/- Life Members 10000/ Maximum 6	**C)Membership/Affiliation fee from the Members will be payable under different categories as under:** Life Members: 10000/ (Life Members will be Honorary Members of the Annual General Body and also the Executive Board without any voting Rights) Affiliation fee : Rs 1000/- for Clubs Annual Fees Rs 1000/- Renewal fees Rs 1000/- Associate Member Rs 1000/ Affiliation fee. Clubs who are seeking affiliation to Goans Hockey will be admitted as Associate Members . To be granted Permanent Membership the Club will have to conduct Hockey Tournaments or participate in the State Championships. And the existing clubs who have not participated in the state championships or who have not held their elections will be downgraded to Associate Member.
3.b)EXECUTIVE BOARD/MANAGING COMMITTEE 1.The Executive Board of Goans Hockey will consist of 3 Office Bearers and 6 other Members 2. It is shall be mandatory that out of the 9 members , minimum 3 members of the Executive board shall be males/Females. **b.OFFICE BEARERS** 1. PRESIDENT one (1) 2. VICE PRESIDENTS two (2)	**b)EXECUTIVE BOARD/MANAGING COMMITTEE** 1.The Executive Board of Goans Hockey will consist of 3 Office Bearers and 6 other Members 2. It shall be mandatory that out of 9 members , minimum 3 members of the Executive board shall be males/Females. **b.OFFICE BEARERS** 1. PRESIDENT(1)

District Registrar
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(one male and one female) 3. General Secretary (1) one 4. Treasurer one (1) 5. Executive Members four (4) The Executive Board will be empowered to nominate two members to the Executive Board.	2. VICE PRESIDENTS (2) (one female and one Male) 3. General Secretary (1) 4. Treasurer (1) 5. Joint Secretaries 2 (one female and one Male) 6. 5 Executive Members. 6. Life Members will Honorary Members of the Executive board without voting Powers. Minimum of 5 former Hockey Players (3 Men and 2 Women) who have represented Goa at the Hockey Nationals to be Co-Opted in the Executive Board with full Voting rights . The Executive Board will be empowered to nominate two members to the Executive Board.
3. d) **Tenure:** Office Bearers and Members of the Executive Board of " Goans Hockey" may hold office as such for one or more terms of 4 years each by obtaining simple majority vote present and voting in election.	3.d) **Tenure:** The President can Hold Office for a MAXIMUM Period of 12 years (Three terms of 4 years) The General Secretary and the Treasurer can hold office for two Consecutive terms of four years each. After which a minimum period of 4 years of cooling period from the Office bearers post will apply. Only the Three Office Bearers will Retire at the age 70 years.
F. **Electoral College** Each Affiliated Member Club will be eligible for one vote at the General Body meetings, and those Clubs who have organised Hockey Tournaments and those clubs which have participated in both Mensand women tournaments organised by Goans Hockey will be eligible to send two representatives (One male and one female) to the General Body. Any affiliated unit which fails to conduct it's election will not be eligible to vote. Authorised	**F. Electoral College** The Two District Associations and Each Affiliated Member Club will be eligible for two votes (1 Female and one Male)to vote at the General body meetings. Clubs who have not participated in the Men and Women State Championships organised by Goans Hockey or not paid their Annual Fees or have not held elections will be relegated to associate Member , Which will

Members of that Unit can attend the meeting but without their right to vote. Temporary Members /Board and Institution will not have voting rights. Member clubs who have not paid their annual fees will not have voting rights at the Annual Body Meeting	be upgraded on the club completing all the requirements. Associate Members will not have voting rights but can attend the Annual General Body Meetings. Temporary Members/Board/ Institution will not have Voting rights.

District Registrar
South Goa
Margao

Xavier Marques
President

Xavier Furtado e Gracia
Secretary

District Registrar
South Goa
Margao

It is certified that this is a certified copy of amendment to the Constitution of " **GOANS HOCKEY** "

This certified copy is issued at the request of Beny Viegas made in his application dated 13/01/2023 where in it is stated that the same is required for office use.

Fees of Rs. 20/-(Rupees twenty only) credited to the State Bank of India vide challan no DR/200/2022-23 dated 17/01/2023.

Office of the District Registrar, South, Margao, dated 17/01/2023.

(ARJUN SHETYE)
District Registrar (South)
MARGAO GOA

District Registrar
South Goa
Margao

Read by:-

Compared by:-

गोवा GOA

Serial No. 1779 Place of Vend MARGAO Date 21/06/19 B 591779

Value of Stamp Paper .....

Name of Purchaser Peter Vieras

Residence Navelim Name of Kamat .....

Purpose ..... Transacting Parties .....

As there is no any single paper for the value of Rs. ..... Additional stamp papers for the completion of the value are affixed along with.

Stamp Vendor's Sign.
Endorsed Address Dist.
Shop No. C-16, SGPDA Market,
Lic. No. GOVEN-LIC/0884/AC-1

Signature of Purchaser

District Registrar
South Goa
Margao

CERTIFIED COPY

It is hereby certified that the file registered under 188/GOA/2009, existing in the records of this office relating to the registration of the society "GOANS HOCKEY" Contains the Copy of the AMENDMENTS TO THE CONSTITUTION of the Association which is as follows:

Amendments to the constitution

PRESENT	PROPOSED AMENDMENTS
C; Membership / Affiliation fee The membership / affiliation fee from the members will be payable for the different categories as follows: 1. District Level Associations / Clubs :Rs 1000/- for membership Renewal fee :Rs 500/- yearly 2. Board / Institution Affiliation Fee: Rs 1000/- for provisional membership Rs 10000/- for permanent membership Renewal fee: Rs 500/- yearly 3. Individuals Rs 250/-/- Renewal Rs 150/-	**C; Membership / Affiliation fee** The membership/affiliation fee from the members Will be payable for the different categories as follows: Affiliation fee : Rs 2000/- Clubs : Rs 1000/ annually for membership Renewal fee Rs1000/- 3. Life member Rs. 10000/- MAXIMUM 6
Executive Board/Managing Committee The Executive Board of "Goans Hockey" shall consists of 9 office Bearers and three Executive members elected by the General council. 1. It shall be mandatory that out of 12 members of the Executive Board at least 40% shall be of either gender. **b) Office- Bearers:** 1. President : one (1) 2. Senior Vice- President : one (1) 3. Vice –president : four (4) (Either Gender) 4. General Secretary : one (1) 5. Asst- Secretary : one (1) 6. Treasurer : one (1) 7. Executive members : Three (3) If the president is a male the post of secretary is reserved for the female	Executive Board/Managing Committee The Executive Board of "Goans Hockey" shall consists of 3 office Bearers and six other members 2. It shall be mandatory that out of 9 members minimum 3 members of the Executive Board shall be males/females. **b) Office- Bearers:** 1. President : one (1) 2. Vice –president : two (2)one male and One female 3. General Secretary : 1 (one) 4.Treasurer : one (1) 5. Executive members : four (4) The Executive board will be empowered to nominate two members to the Executive board.

GOANS HOCKEY

Proposed bt Mrs Tency Fernandes F. **Electoral College** 1)The duly affiliated Members as per clause 1 a)Shall have one vote in General Council 2. Any Affiliated Unit of the Society which fails to conduct its elections will not be eligible to vote. Authorized members of that Unit can attend the meeting but without their right to vote. 3. Temporary Members /Board and Institution admitted as members of the Society shall not have voting rights.	Seconded by Mrs Ronali Almeida *F.Electoral College:* *Each Affiliated Member club will be eligible for one vote at the General Body meetings and those clubs who have organized hockey tournaments and those clubs which have participated in both men & Women tournaments organized by Goans Hockey will be eligible to send two representative (onemale/one female) to the General Body* . Any Affiliated Unit of the Society which fails to conduct its elections will not be eligible to vote. Authorized members of that Unit can attend the meeting but without their right to vote. 3. Temporary Members /Board and Institution admitted as members of the Society shall not have voting rights. 4.Member Clubs which have not paid their annual fees will not be able to vote at AGBM.
Proposed by Mrs Olga Dias	**Seconded Mrs Fatima Mascarenhas**
	G. Code of conduct: Adhere to the Hockey India Code of Conduct.
Proposed by Mr.Elvis Gracias	**Seconded Mrs Fatima Mascarenhas**
	H. Sexual Harrasement: Adhere to Hockey India Policy
Proposed by Mrs Mira Fernandes	**Seconded by Wisberg Gracias**
	I. Anti Corruption: Adopted from the FIH Anti---Corruption Regulations
Proposed by Wisberg Gracias	**Seconded by Mrs Tency Fernandes**
	J. Anti Doping: Adhere to Hockey India Policy
Proposed by Mr Berry Viegas	**Seconded by Mr Dexter Pereira**
	K. Anti Racism: ngAs the governing body for Hockey inGoa, Goans Hockey expects all players, coaches, support staff, staff, board members and supporters to adhere to the Hockey India Anti---Racism code and at all time show the highest standards of moral and ethical behavior
Proposed by Mr Peter Cardozo	**seconded by Mrs Ronali Almeida**
	L. Anti Corruption: Adopted from the FIH Anti---Corruption Regulations
Proposed Mrs Ronali Almeida	**Seconded by Fatima Mascarenhas**

GOANS HOCKEY

Proposed by MrBeny Viegas	*Seconded By Mr Dexter Pereira*
E. Notice and Quorum For Meetings A) In convening Meetings, the notice period and quorum, as given hereunder, shall be observed. Meeting Notice Period Quorum i)Annual General Council 21 clear days 51% of the members entitled Meeting vote ii)Special General Council 15 clear days one third of the representatives Meeting ii)Emergence General Council 10 clear days one fourth of the Members Meeting iv) Executive Board Meeting 15 clear days 7 representatives v) Special Executive Board 7 clear days 7 representatives Meeting Note: "Clear" means from the date of posting /by posting/ by telephone/ by fax. The notice can be sent either by post (UPC) or by FAX, if possible. a)On any issue of any urgent nature or under special circumstances when a meeting of the Executive Board cannot be convened, the Secretary General may obtain the approval of the Members of the Executive Board/ General Council "As the case may be" by circulation and act accordingly, provided that majority of the members favour the proposal so circulated. But such cases must be placed at the next meeting of the Executive Board/General Council as the case may be "For format rectification and record.	**E. Notice and Quorum For Meetings** A)In convening Meetings, the notice period and quorum, as given hereunder, shall be observed. **Meeting** **Notice Period** 1)Annual General Council 21 clear days **Quorum:** 51% of the members entitled to attend the meeting If there is no quorum than the AGBM will adjourned for one hour and then the AGBM will commence and the agenda for the day will be taken up. ii)Special General Council 15 clear days one third of the representatives iii)Emergence General Council 10 clear days 51% of the members entitled to attend the meeting. If there is no quorum than the AGBM will adjourned for one hour and than the AGBM will commence and the agenda for the day will be taken up.+ iv)Special General Council 15 clear days one third of the representatives v) Executive Board Meeting 7 clear days 4 members *vi) Special Executive Board* *4 clear days 4 members* *Note: "Clear" means from the date of posting /by posting/ by telephone/ by message/by fax by E Mail. The notice can be sent either by post (UPC) or by FAX or by E mail or message telephonically, if possible.* *a)On any issue of any urgent nature or under special circumstances when a meeting of the Executive Board cannot be convened, the Secretary General may obtain the approval of the Members of the Executive Board/ General Council "As the case may be" by circulation and act accordingly, provided that majority of the members favour the proposal so circulated. But such cases must be placed at the next meeting of the Executive Board/General Council as the case may be "For format rectification and record.*

GOANS HOCKEY

It is certified that this is a true xerox copy of the AMENDMENTS TO THE CONSTITUTION Certificate the SOCIETY/ASSOCIATION "GOANS HOCKEY"

This certified copy is issued at the request of Secretary of the Association made in his application dt 21/06/2019 wherein it is stated that the same is required for record purpose.

Fee of Rs 30/-- (Rupees Thirty only) credited to the State Bank of India, Margao

on / 06 /2019 under Challan No. /2018/19 dt /06 /2019

Office of the District Registrar (South), Margao,

Dated / 06/ 2019 .

(V . T. Hadkonkar)
INSPECTOR GENERAL OF
SOCIETIES/ DR. SOUTH- GOA

Read by:-
Compared by:-

गोंय गोवा GOA

DQAA 046542

ENDORSEMENT

District Registrar
South - Goa
Margao

This Society has not renewed its Registration Certificate till today. Therefore, it becomes an unregistered Society under Section 3(B)(5) of the Societies Registration (Goa Second Amendment) Act 1998.

CERTIFIED COPY

It is hereby certified that the file No.124/Goa/1994 existing in the records of this office relating to the registration of the society of **"GOA MALLAKHAMBH ASSOCIATION"**, Margao contains Constitution which is as follows:

26/c
(2)
District Registrar
South - Goa
Margao

THE CONSTRUCTION OF "GOA MALLAKHAMBH ASSOCIATION"

ARTICLE 1: The Association will be called as "GOA MALLAKHAMBH ASSOCIATION".

ARTICLE 2 : The Office of the Society will be situated at the premises of shop No.220, Gandhi Market, Margao-Goa.

ARTICLE 3: The Aims and Purposes of the Society will be :

a) To promote, establish, introduce start, run, organise and develope liking for Sports.

b) To promote interest and dedication to the MALLAKHAMBH Activities.

c) To promote better health and fitness through the activities of Mallakhambh.

d) To collect, preserve manuscripts, books, literature that is connected with the Mallakhambh activities.

e) To provide coaching and teaching facilities to the people interested in Mallakhambh activities.

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f) Diffusion of useful knowldge of the Mallakhambh activities.

g) Maintenance of libraries or reading rooms for general among the members or open to the public.

h) Such activities mentioned above Identical and others conductive to achieve the purpose of aforesaid aims.

ARTICLE 4 : MEMBERSHIP

a) Any individual above the age of 18 years will be eligible for membership of the Association and one having membership will be called as member.

b) The individual seeking the membership of Association will apply to the General Secretary.

c) The application will be proposed by one member of the Association and seconded by another member of the Association, only when the application is accepted by the Executive Committee

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Margao

the person can be a member after payment of fees.

ARTICLE 5: Fees

a) The entrance fee for individual membership of Rs.50/- (Rupees fifty only)

b) Yearly membership fee for ordinary membership of Rs.50/- (Rupees fifty only)

c) Life Membership for individuals of Rs.300/-(Rupees three hundred only)

d) Annual fees for institutions and clubs of Rs.100/-(Rupees one hundred only)

ARTICLE 6 : THE RIGHTS OF MEMBERS:

The members has the following rights:

a) To visit the office of the Association.

b) To take part in all activities organised by the Association.

c) To remain present for the meeting of the General Body and to take part in discussion and voting.

d) To contest the election of the Executive Council.

e) To examine and appreciate the annual statement of accounts.

f) Ordinary members, life members and representatives of institutions and clubs shall have one vote only.

ARTICLE 7: THE DUTIES OF MEMBERS

The members has the following duties:

a) To pay yearly membership fees regularly.

b) To render the service to the Association as Member and by holding the post for which he/she is elected.

c) To behave accoding to the decision of the Executive Council and resolution of the General Body.

ARTICLE 8 : EXPULSION OF MEMBERS AND PENALTIES

a) A member who fails to pay his/her dues by the end of the financial year will be barred from participatings in the activities unless the member is readmitted.

18/-
(5)

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ARTICLE 9 : A MEMBER WILL BE LIKEWISE WARNED SUSPENDED OR EXPELLED FROM THE ASSOCIATION OR PROHIBITED TO VISIT OFFICE OF THE ASSOCIATION IN THE FOLLOWING CASES:

a) If the member violate the construction or discipline of the Association.

b) The Penalties above referred to within the Powers powers of the Executive Council and may be commuted or replaced only by a meeting of the General Body convened specially for this purpose.

ARTICLE 10 : HONOURS

A member who may distinguish by his/her service to the Association will be honoured, by awarding him the recommendation and Certificates.

ARTICLE 11: RECEIPTS AND EXPENSES

The income of the Association will consists of:

a) Entrance fees

b) Membership fees

c) Donations

d) Grants, Gifts and funds raised by means of the

16/c

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various activities and such sum received by the Executive Council.

ARTICLE 12:

The income of the Association will be deposited in the Bank selected by the Executive Council and its Accounts will be operated jointly by any two among the President, Secretary and Treasurer.

ARTICLE 13:

The funds will be spent only for the attainment of the Aims and Objects of the Association and no portion thereof will be paid or transferred directly or indirectly to any of its member.

ARTICLE 14 : MANAGING COMMITTEE

a) The Managing Committee will be composed of all the members having full exercise of their rights, the managing Committee/meeting shall be held once a year.

b) The Managing Committee will have extra ordinary meeting on the day fixed if the President things it is necessary or if the Executive council calls it, or if the

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Auditors ask for it due to the Mis-Management of the Accounts matter of the Association or if a minimum one tenth of total members of 10 members apply for it.

c) The Quorum of the Managing Committee meeting will be one third of the members of the Roll or 10 members whichever is less.

d) If the meeting of Managing Committee cannot be held on the specified, date and time the meeting will be adjourned and held half an hour later on the same day and the dame venue by any member or members present.

e) The Secretary/Joint Secretary and Treasurer/ and Vice-President will work under the Direction and overall Control of the President and shall obtain the approval of the President for any of their action in the interest of the Association.

f) The President will preside over the meeting of Managing Committee. In the absence of the President, the Vice President will preside over the meeting. The President will exercise the casting vote in case of equal votes on an issue

in Executive Council the Exercise of Votes by the Executive Council members will be by raising hands.

g) INACTIVENESS: The President will function as Secretary or Treasurer in case of Emergency and inactiveness of the Secretary or Treasurer and place the facts before the extra ordinary General Body.

h) RESIGNATION: The Treasurer or Secretary, Joint Secretary or Vice-President, on valid Grounds may tender Resignation to the President and they will hold the office till the Resignation is accepted by the President. The President may tender his Resignation to the Executive Council addressing the Resignation to the Secretary. The President will hold the office till the Extra Ordinary General Body or General Body accepts his Resignation.

ARTICLE 15: Powers of the Managing Committee is:

a) To elect the Executive Council and Auditors.

b) To examine the report and statements of Accounts and Act on it.

c) To impose penalty of Expulsion, recover of loss for the damage done by any member of the Association and to condone.

d) To real with all matters pertaining to the Administration of the Association.

e) To amend or alter the constitution by its Resolution.

ARTICLE 16: MANAGING COMMITTEE

a) The Managing Committee will consists 11 members. One President, ~~Two~~ One Vice Presidents, One General Secretary, One Joint Secretary, One Treasurer, One Advisor and ~~other~~ Three members of whom one will be co-optad.

b) The Quorum for the Managing Committee Meeting will be 1/3 of its members.

FUNCTIONS:

i) Will meet least every three months.

ii) Prepare the annual programme of the Association.

iii) To give sanctions for expenditure.

iv) Fill the vacancies and Co-opt. members.

v) Frame rules for the smooth running of the

District Re.
South - G
Margao

Association.

ARTICLE 17:

Term of the Executive Council and Rules regarding ~~Elefibility~~. Eligibility

i) An Office bearer may hold office as such for one term of five years and may be eligible for re-election for a like term or period. Provided the member is Re-elected by two third majority.

ARTICLE 18: GENERAL SECRETARY AND FUNCTIONS:

i) Will convence all meetings of the Association.

ii) Maintain all minutes of the meetings.

iii) Receive all application for membership

iv) Conduct correspondance on behalf of the Association.

v) Issue all circulars and notices.

vi) Sign on behalf of the Association all receipts for all sums received as subscriptions etc.

vii) Sign all pay order in all bills for payment covering the association.

viii) He can spend an amount of Rs.2,000/-(Rupees Two thousand only) without the approval o.

District Registrar
South - Goa
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the Executive Council in case of Emergency or Necessity.

ARTICLE 19: JOINT SECRETARY

He will help and Assist the General Secretary in the day to-day administration.

ARTICLE 20: TREASURER

The Treasurer will be responsible for all moneys matters and receipt. He must keep all accounts verified by the Auditors once a year at a General body meeting.

ARTICLE 21: ADVISOR:

He will Assist the Association in Advising regarding the arrangement for displays framing the Rules for competitions and other matters for the smooth working and any other matters which the Managing Committee may entrust to him.

ARTICLE 22: AUDITORS:

a) Two members elected as auditors by the General Body shall examine and report on the Accounts of the Association once in a year and Audit the Statement of Accounts submitted by the Treasurer.

(13)
District Registrar
South Goa
Margao

b) The Auditors are responsible for any lapses or inactivities or damages or irregularities done by them to the Association.

ARTICLE 23: NOTICE OF MEETING:

i) The Notice for an ordinary General Body meeting will be issued at least 15 day in advance In case of emergency 7 days.

ii) The Notice for an executive meeting will be issued at least 7 days before the actual date, incase of emergency 3 days before sufficient. 4 members should be the Quorum.

ARTICLE 24: AMENDMENTS:

No amendments or alterations will be made in the Rules of the Association unless it is voted by 2/3rd of its members present at a General Body convened for the purpose.

ARTICLE 25: DISSOLUTION

The Dissolution of the Association will take place only when it is decided by the Majority of two third of votes of total members present in the General body meeting called for that purpose. In-case of dissolution the assets and funds will go

to another Association with similar aims and purpose of Charitable organisation to be decided by the General Body.

Certified that this is a correct copy of the constitution of "GOA MALLAKHAMBH ASSOCIATION".-

SR. NO.	NAME	DESIGNATION	SIGNATURE
1.	NAVEEN KUMAR ACHARYA	PRESIDENT	
2.	SURAJ KANDE	V.PRESIDENT	
3.	DILIP NAIK	SECRETARY	
4.	SANDESH [illegible]	TREASURER	

It is certified that this is a true xerox copy of the original Constitution of "GOA MALLAKHAMBH ASSOCIATION", Panaji.

This certified copy is issued at the request of Shri. N. Y. Kurade, made in his application dated Nil wherein it is stated that the same is required for office purpose.

Fee of Rs.65/- (Rupees Sixty five only) credited to the State Bank of India, Panaji on 16/01/2006 by this office under Chalan No. 617 /2005-06 dated 16/01/2006.

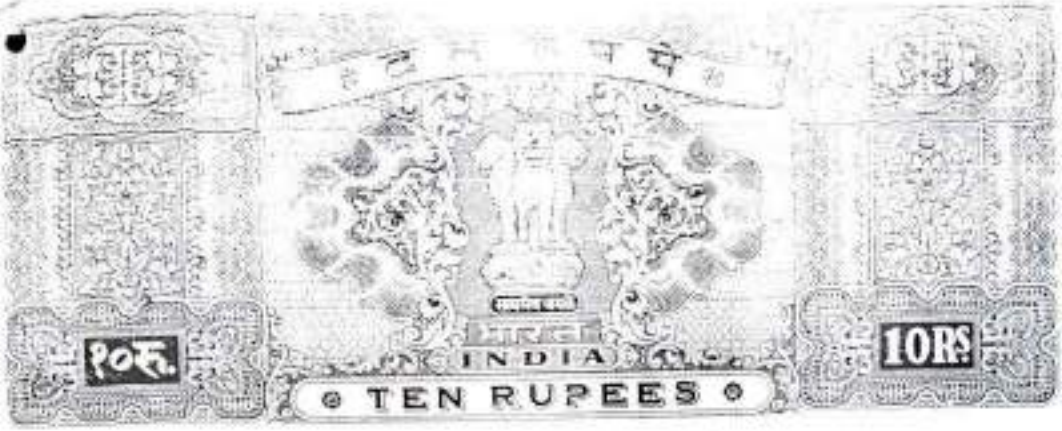
Office of the State Registrar, Panaji, dated 20th January , 2006.

(P.S.S. BORCO)
INSPECTOR GENERAL OF SOCIETIES/DR. SOUTH GOA

Read by:-

Compared by:-

OFFICE OF INSPECTOR GENERAL SOCIETIES
PANAJI



Serial No 10710 Dated ... Rs.10/- ... Date 21/12/98

Value of Stamp Paper

Name of Purchaser Directorate of Ports & Jetties

Residing at Panaji

For the purpose of All

Signature of Vendor

Signature of Purchaser

ENDORSEMENT

District Registrar
South - Goa
Margao

S.D.S. Curtorcar,
Panaji,

Dated: 21/12/98

This Society has not renewed its Registration Certificate till today. Therefore, it becomes an unregistered Society under Section 5(B)(5) of the Societies Registration (Goa Second Amendment) Act 1998.

CERTIFIED COPY

It is hereby certified that the file No.124/Goa/1994 existing in the records of this office relating to the registration of the society of **"GOA MALLAKHAMBH ASSOCIATION"**, Margao contains MEMORANDUM which is as follows:

(2)

District Registrar
South - Goa
Margao

MEMORANDUM OF "GOA MALLAKHAMBH ASSOCIATION"

1. Name of the Society: GOA MALLAKHAMBH ASSOCIATION: Margao

2. Address of the Society: Shop No.220
Gandhi-Market,
Margao-Goa.

3. Aims & Objectives of the Society:

a) To promote, establish, introduce, start, run organise and develope liking for sports.

b) To promote interest and dedication to "MALLA-KHAMBH" activities.

c) To promote better health and fitness through Mallakhambh activities.

d) To collect preserve manuscripts, books, literature that is connected with the Mallakhambh

e) To provide coaching and teaching facilities to the people interested in Mallakhambh.

f) Diffusion of sports knowledge of the activities of Mallakhambh.

g) Maintenance of libraries or reading rooms for general use of members or open to the public.

District Registrar
Margao

h) Such activities mentioned above identical and others conductive to achieve the purpose of aforesaid aims.

4. Names, Designations, Occupations, addresses of the members of the Managing Committee.

SR. NO.	NAME	DESIGNATION	OCCUPATION	FULL ADDRESS
1.	Naveen Kumar Acharya.	PRESIDENT	S.S.O	Santa Cruz Tiswadi-Goa.
2.	Suraj Kamle	V.PRESIDENT	"	Damodar Chambers, Panaji,Goa
3.	Dilip Naik	SECRETARY	TEACHER	Talsai, Borim, Ponda, Goa.
4.	Suresh Desai	JOINT SECRETARY	TEACHER	Kundaim, Ponda,Goa.
5.	Sandeep Redkar	TREASURER	SERVICE	Malbhat Margao, Goa.
6.	Rajesh Belekar	MEMBER	BUSINESSMAN	New Market Shop 310 Margao, Goa.
7.	Shashikant	MEMBER	SERVICE	Betki wada Borim,Ponda.
8.	Rajesh Patnekar	MEMBER	BUSINESSMAN	Aquem Alto Margao-Goa.
9.	Raja Vaingankar	MEMBER	Professional	Balli Math, Sepon, Goa.

5. We the following persons, being desirous of forming ourselves into a Society, under the Societies Registration Act 1860 have subscribed our names to this Memorandum.

Date 5/3/1994

SR. NO.	NAME	SIGNATURE
1.	NAVEEN KUMAR ACHARYA	..
2.	SURAJ KANDE	..
3.	DILIP NAIK	..
4.	SURESH DESSAI	..
5.	SANDEEP REDKAR	..
6.	RAJESH BELEKAR	..
7.	SHASHIKANT NAIK	..
8.	RAJESH PARSEKAR	..
9.	RAJU GOSAVI	..

It is certified that this is a true xerox copy of the original Memorandum of "GOA MALLAKHAMBH ASSOCIATION", Margao.

This certified copy is issued at the request of Shri. N. Y. Kurade, made in his application dated Nil wherein it is stated that the same is required for office purpose.

Fee of Rs.15/- (Rupees Fifteen only) credited to the State Bank of India, Panaji on 16/01/2006 by this office under Chalan No. 617 /2005-06 dated 16/01/2006.

Office of the State Registrar, Panaji, dated 20th January , 2006.

20/1/06

(P.S.S. BORCO)
INSPECTOR GENERAL OF SOCIETIES/DR. SOUTH GOA

Read by:-

Compared by:-

OFFICE OF INSPECTOR GENERAL SOCIETIES
PANAJI

GOA JUDO ASSOCIATION

1. **Interpretation**:

Every reference in these rules to the masculine includes the feminine gender, unless there is something in the subject or context inconsistent therewith.

(A) 'State' means the State of Goa.

(B) 'Club' means a club, gymkhana, institution, association of body.

(C) 'Council' means the state sports council.

(D) 'Game' means the sport of Judo.

(E) 'Office of the Association" means the place indicated by the address specified on the letter-head of the association or at a place decided by the General Body.

(F) 'Member' includes patrons, founder-members, life-members, Honorary-members, collective members & individual members.

(G) 'Rules' means the Rules, Regulations & Bye-Laws of the Association for the time being in force.

(H) 'Year' means the financial official year shall be from 1st April to 31st March of the following year.

2. **Force of Rules**:

Every member shall be bound to confirm to the rules, regulations & Bye-laws as may from time-to-time be in force.

3. **Constitution**:

The Association shall consist of:

(A) Patrons.

(B) Founder-Members.

(C) Life-Members.

(D) Honorary-Members.

(E) Collective Members.

(F) Individual Members.

Patrons: Persons who donate Rs.2,500/- to the association and who are elected as such by the managing committee shall be called Patrons.

Founder-Members: Those who subscribe to the memorandum and Rules of the Association, on or before the date of registration of the association, shall be called Founder-Members.

Life-Members: Persons who donate Rs.5000/- to the Association and who are elected as such by the managing committee, shall be called Life-Members.

Honorary-Members: The General-body may elect, from amongst the public persons of Distinction as Honorary-Members.

Collective Members: Collective Members are clubs already Affiliated or to be affiliated to the association and which have as their aim Judo activity. The membership fee will be Rs.100/- per year.

Individual Members: Ordinary members are those who have registered in the association and who pay their respective membership fee of Rs.50/- per year.

4. **Rights & Duties of Members**.

The Duties of Members are:-

(A) To observe the rules of the association.

(B) To have a certificate of membership.

(C) To pay membership fees within the due-date.

(D) To attend all the meetings of General Body.

The Rights of Collective-Members are:

(A) To have a certificate of Membership.

(B) To receive copies of all the publications of the association.

(C) To attend all meeting of the General Assembly and take part in the discussions and voting according to the provisions of the statutes and rules of the Association.

(D) To propose to the General Assembly measures to bring about the progress of the association and the spread of Judo Activities.

(E) To verify the statement of Accounts and appreciate the acts of the Managing Committee in the General Assembly.

(F) To formulate proposals for modification of the Rules of Statutes.

(G) To elect the managing bodies.

(H) To submit protests against the occurrences which are considered Derocatory to the rules in force or to the spirit of Judo.

The Rights referred to in A, D, E, F, G of this paragraph may be used through the respective delegates and the rights mentioned in A & H shall be used directly by the Collective-Members.

5. **Representatives**:

On the election of any club as a Member, it shall nominate an individual who shall either be an associate member or a member of any affiliated club, to represent it at and act for and on behalf of the club in matters, pertaining to the Association. Such individuals may not hold more than one representation.

The name and address of such a representative and any changes thereto shall be communicated to the Secretary General of the Association. Communication sent under certificate of the posting or by receipt, hand-delivery to the Registered address shall be deemed to be rightly sent.

6. **Official Year**:

The Official year shall be from 1st April to 31st March of the following year:-

7. **Annual Subscription**:

Application for membership shall be accompanied by a Registration fee of Rs.100/-

Annual Subscription shall save as provided herein before be as follows:

(A) Collective-Member Rs.500/- per annum.

(B) Ordinary-Member Rs.100/- per annum.

The First subscription shall be payable alongwith the application for membership and subsequent subscriptions shall be payable on or before 31st May each year.

8. **Arrears**:

If an annual subscription remains unpaid for more than three months, the association may at it's discretion strike off the name of the defaulting member from the list of members.

No member whose subscriptions are in arrears shall be allowed to vote at any meetings or be elected to any office.

9. **Resignation**:

Any member desiring to resign his membership, shall give written intimation thereof to the Secretary General and the Association shall accept the same.

10. **Expulsion and Suspension**:

If any member shall refuse or neglect to comply with any provision of the rules of the association or shall be guilty of misconduct such as the managing committee consider likely to endanger the harmony or affect the character or stability or interest of the association, or such acts which are against the spirit of Judo. Such a member shall be liable to expulsion by a resolution of the general body, provided that not less than one-third of the members present shall have voted in favour of the same and provided also that at least 14 days before the meeting at which such a resolution is passed, he shall have had notice thereof and of the intended resolution before the passing of such resolution have had the opportunity of giving, orally or in writing be in power of the Association to exclude such a member from the Association till such resolution has been passed or rejected. The Committee shall give or post to him by registered post a letter

containing a notification of the said resolution. On the passing of such resolution the member shall forthwith cease to be a member of the association and shall not have any claim against the association or council. No appeal shall lie from the decision of the association.

The committee shall have the power to suspend any member who is adjudged an insolvent or who, in the opinion of at least three-fourths of the committee present at the meeting called for the purpose, is guilty of misbehaviour or willful and persistent infringement of the rules. The period of suspension shall not exceed the duration of the insolvency in the first instance and ninety days at any time in the second instance.

11. **Re-Admission**:

(A) Removed Members:

Any member removed from the list of membership under the provisions of para 8 above may be re-admitted by the Committee if the amount of subscription due be paid by him alongwith penalty fee of Rs.50/-.

(B) Expelled Members:

Any member expelled under para 10 may be readmitted by the association by a two-third majority and on payment of all arrears or dues as at the time of the expulsion.

Such re-admissions shall take effect after a period of six months.

12. **Management**:

(A) The affairs of the association shall be managed by a committee which shall consist of one President, two Vice-President, one Secretary General, one Joint Secretary, one Treasurer and seven members elected/nominated at the annual general meeting according to the election rules. The committee shall take office immediately after the holding of the annual general meeting and shall continue to act for a period of 4 years.

(B) Any member of the committee shall thereby cease to be a member/thereof if he absents himself from three consecutive meetings without duly obtained leave of absence from the committee.

(C) The Quorum necessary for the transaction of the business of the committee shall be five. No quorum shall be necessary at an adjourned meeting.

(D) Every question at a meeting shall, save herein otherwise provided, be determined by a majority of the votes of members present and voting, each member having one vote. In case an equality of votes the chairman of the meeting shall have second or casting vote.

(E) The Committee shall meet at least once in two months during the year and due notice in writing shall be given of such meeting to all the members at least ten days in advance. Such notice shall also contain the agenda of the scheduled meeting.

(F) An urgent meeting of the committee may be called by the President either on his own initiative or on receipt of a written request from any four members of the committee, written notice of at least 24 hours shall be given to all members of the committee.

13. **Power of the Committee**:

The committee shall, have as otherwise provided have power:

(A) To carry out the objects of the Association as specified in the memorandum and articles of the Association.

(B) To make or repeal or amend and maintain and publish all necessary regulations not inconsistent with these rules. Such regulations shall remain in force until any one or more of them may be altered or repealed by the general body.

(C) To prohibit any act or practice by members which in the opinion of the committee is detrimental to the interests of the sport and to deal with such members regarding such prohibition in such manner as it may think proper.

(D) To consider and deal with all questions as to the right of representation at general meetings.

(E) To decide all questions of eligibility of persons nominated or elected as members of the Association.

(F) To inflict penalties on any member or person for infringement of the rules of the sport or of the rules of the Association.

(G) To sanction open tournaments and to prohibit the holding of unauthorised championships or open tournaments in the territory.

(H) To delegate all or any of it's powers to it's duly appointed sub-committee.

(I) To enlist by co-operation for any special purpose the service of any persons not members of the Association.

(J) To arrange for reinstatement upon terms or otherwise and for good cause shown by any player who has ceased to be an amateur.

(K) To do all such other things as shall be necessary for the general Welfare and conduct of the Association.

The committee is the sole authority for the interpretation of the rules and it's decision on any question of the interpretation shall be final and binding on members.

14. **General Meeting:**

Annual General Meeting: The annual general meeting shall be held not later than the 30th day of June in each year at such time and place as the President may fix.

The ordinary Business of an annual meeting shall be:

(A) To confirm the minutes of the last General Meeting.

(B) To receive and adopt the annual report and the audited statement of Accounts as presented by the committee.

(C) To elect the office-bearers and members of the committee in accordance with the election rules.

(D) To elect an Honorary Auditor or Auditors.

(E) To consider any recommendation of the General Body.

(F) To consider any motion, notice whereof is given to the General Secretary by a member of representative ten clear days before the date of the meeting.

(G) To transact such other business as may be allowed by the Chairman.

15. **Extraordinary General Meeting**:

(A) An extraordinary General Meeting may be convened by the President whenever he thinks necessary or shall be convened by the Secretary General within 2 weeks after receipt by him or a request in writing to the effect bearing the signature of 5 members or representatives. Every such request shall specify the

business for which the meeting is to be convened and no other, business shall be transacted at such a meeting.

(B) Notice of any General Meetings shall be sent under certificate of posting or by recorded hand-delivery to the members at least 14 clear days prior to the date fixed for the meeting. The notice shall specify the date, time and place of such meeting and the nature of business to be transacted and in the case of an annual General Meeting shall be accompanied by a copy of the annual report including statement of accounts for the past year. The accidental omission entitled thereto or the non-receipt thereof by him shall not invalidate the proceedings of any General Meeting.

(C) Attendance at General Meetings shall be open to all Honorary-Members, Patrons, Life-members, Founder-members and duly nominated representatives of the Collective-members.

(D) No business other than the formal adjournment of the meeting shall be transacted at any General Meeting if no quorum is present.

(E) The quorum of a General Meeting shall consist of one-third of the total strength of members on the rolls. If no quorum is present the meeting shall stand adjourned to the same day half an hour later and may then transact business.

(F) Every General Meeting shall have power to adjourn to another day fixed at the meeting by the Chariman. Notice of such adjournment shall be given only to absent members.

(G) Voting shall save as otherwise provided be by a show of hands. Voting by ballot or poll shall be if decided by more than 5 members.

(H) All business of a General Meeting shall be decided by a bare majority except as provided in para 15(K).

(I) Any question decided at a General Meeting shall not be reopened at the subsequent meeting until after the expiry of 6 months, provided the committee convene such meeting earlier than the period allowed above.

(J) At any General Meeting the Chairman shall have the sole right to interpret the rules and his decision shall be binding and final.

(K) The President, or in his absence, the Vice-President or in the absence of both, any member present and elected by the meeting, shall preside at any General Meeting or at any meeting of the Association and shall have a casting vote besides his vote in the case of an equality of votes on any question.

16. **Finance**:

The funds of the Association shall be under the control of the committee which shall have the power

to spend such sum of money as it may deem proper in fulfilling the aims of the Association.

An account shall be opened in such Bank or Banks as approved by the Association in the Joint-names of the President, Hon. Secretary General and Treasurer.

The Committee may invest the funds of the Association in Government and public securities as authorised under the Indian Trust Act.

17. **Tournaments/Championships**:

(A) Sanction to hold and open tournament shall only be granted to collective members. No open tournament shall be held in the Territory without the express permission of the Association, nor on dates other than those sanctioned by the Association. Application to hold an open tournament must be made annually to the Association and such application must reach the Hon. Secretary on or before the 1st day of the month preceding the date of the proposed tournament. The Designation of an open tournament shall be sanctioned by the Association.

(B) An open tournament shall be any tournament at which cups, prizes, rewards are competed for on level or handicap terms, or both, with the following exception:

(I) Any tournament the entries whereof are restricted to bonafide members of any particular club or any particular organization.

For the purpose of these rules:
Any match or tournament in Judo on a private ground in respect of which no advertisement of whatsoever nature is issued or published and to which the public have no access, either on payment or otherwise and at which no charges for admission in cash or kind is made will not be deemed a violation.

(C) At all open tournaments in the territory every competitor shall pay to the Association, through the tournament organizing body, a capitation fee of Rs.10/- such fees shall be remitted to the Association along with a certified copy of the draw showing the number and the names of the competitors. The remittance shall be made within one month of the start of the tournament.

(D) No Judokar in the territory shall take part in any tournament/Match not sanctioned by the Association or which is prohibited by the Association. No tournament body shall accept the entry of a player prohibited by the Association or who is not a member or who is not a member of an affiliated club.

(E) The laws of judo as adopted and amended from time to time by the international judo federation and the rules and regulations of the judo federation of India

for the time being inforce and the decisions of the Association on all doubtful and disputed points in connection therewith shall be binding on all members.

18. **Alteration of Rules**

(A) No alteration or amendment or addition of these rules shall be made except at a General Meeting by resolution carried by a majority of at least two thirds of the votes of the members present at the meeting. Any alteration or addition so made shall take effect immediately unless the meeting shall decide otherwise.

(B) Proposals for any changes in these rules must reach the Association/Secretary General on or before the 31st day of March preceding the annual general meeting at which they are to be considered. All such proposals shall be circulated to the members and form part of the agenda for such meetings.

(C) Any point not directly covered by these rules shall be decided in the light of the rules most closely applicable and in accordance with the general terms and spirit of the said rules

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DATE 6/8/19 SER No. 5981 VALUE 50/-

B 470561

NAME OF PURCHASER Siddhant Satardekar

RESIDENT OF ..... PURPOSE .....

PLACE OF VENDOR PANAJI

Sign. of Stamp Vendor
Shri Deepak Raghvendra Sinai
Lic. No. AC-STP-VEN-09/2001
Dt. 31-08-2016

SIGN. OF PURCHASER

(1)

Inspector General of Societies/
/District Registrar, North Goa.

CERTIFIED COPY

It is hereby certified that the file registered under No. 24/GOA/81 dated 24/03/1981 existing in the records of this office relating to the registration of the Society "THE GOA YATCHING ASSOCIATION" Contains "AMMENDMENTS TO MEMORANDUM OF ASSOCIATION Submitted on 30/07/2019" this is as follows:-

GOA YACHTING ASSOCIATION
Memorandum of Association
Amendments Approved at the AGM on 25 October 2018

Inspector General of Societies/
/District Registrar, North Goa.

Existing	Amended
1. The name of the association is 'THE GOA YACHTING ASSOCIATION' with its office: C/o Mr. Cesar Menezes, COSME MATIAS MNENZES Building, Rua de Ourem, Panaji, Goa and it shall hereafter be referred to as the Association.	1. **Name of the Society:** The name of the association is 'THE GOA YACHTING ASSOCIATION'. It is hereinafter referred to as 'GYA'. **ADDRESS OF THE SOCIETY:** The association's address is 3rd Floor Dempo Trade Centre, Patto Plaza, Panaji - 403001.
2. OBJECTS	2. OBJECTS
(a) To promote and develop the sport of yachting in the Union Territory of Goa, Daman & Diu.	2.1 To promote and develop the sport of yachting in the state of Goa.
(b) To improve, control and regulate- all yachting competitions among amateurs and professionals.	2.2 To promote and encourage the physical, moral and cultural education of Goa's youth and students for the development of character, good health, sportsmanship and good citizenship.
(c) To maintain libraries for general use among the members; or diffusion of useful knowledge in the field of Yachting.	2.3 To educate the citizens of the state about the benefits of yachting as a sporting and recreational activity, stimulate their interest in its promotion and to encourage them to actively take up yachting.
(d) To arrange and manage the Goa Yachting Championship.	2.4 To make sailing accessible to all, including people of modest means.
(e) To make similar arrangements for National Championship when held in this territory.	2.5 To encourage economically disadvantaged youth to take up sailing by offering subsidised training and facilities as well as financial aid if necessary, especially to those from traditional fishing and coastal communities.
ADD	2.6 To administer the sport of yachting in the state of Goa, by liaising with the appropriate government authorities, as well as through affiliated clubs and interested individuals.
ADD	2.7 To control, regulate and improve all yachting competition amongst amateurs and professionals in the state of Goa, and regularly organise yachting championships at state level, as well as at national and international levels according to the

	guidelines of the Yachting Association of India (YAI) and the International Sailing Federation (ISAF).
ADD	2.8 To encourage participation in regional, national and international yachting events, and to work towards growth in the sport, both in terms of numbers and standards.
ADD	2.9 To select, train and coach the state teams for regional and national yachting events, as well as supervise and control the participation of the teams in these competitions.
ADD	2.10 To encourage offshore yachting, both for pleasure and competition.
ADD	2.11 To encourage and set up yachting institutes, so as to train more people in yachting.
ADD	2.12 To collect funds for the association and employ them in such a manner as the general body and the executive committee considers desirable for the attainment of the objects of the association.
ADD	2.13 To purchase, take, lease, hire, accept donations of, or otherwise acquire any movable or immovable properties and secure rights and privileges that the association may consider necessary from time to time for the attainment of its objects.
ADD	2.14 To invest the monies of the association and sell, lease, hire out or otherwise alienate the movable and immovable properties of the association as the association may consider it necessary from time to time for the attainment of its objects.
ADD	2.15 To encourage the manufacture, import/export, ownership and use of boats and to secure the rights and privileges required to make the ownership and use of boats easier and more economical for people in the state of Goa, including the right to represent, regulate and certify watercraft and people's skills, so as to promote yachting, both for pleasure and competition.
ADD	2.16 To set up ramps, anchorage facilities, marinas, jetties and watermanship

Inspector General of Societies/ District Registrar, North Goa.

(3)

(4)

Inspector General of Societies/
District Registrar, North Goa.

	centres and any other facilities required to promote sailing in Goa.
ADD	2.17 To uphold and maintain the rules and regulations for yachting according to the guidelines of the YAI, ISAF as well as the various national and international class associations and federations.
ADD	2.18 To do all such lawful things that may directly or indirectly contribute towards the attainment of the objects of the association.

Satardekar
President
Siddharth Satardekar

TREASURER
ATISH FERNANDES

GOA YACHTING ASSOCIATION
PANJIM

(5)

Inspector General of Societies
/District Registrar, North Goa.

It is certified that this is a true Xerox copy of the original "AMMENDMENTS TO MEMORANDUM OF ASSOCIATION ~~Submitted~~ 30/07/2019" of the Society "THE GOA YATCHING ASSOCIATION" under Registration No. 24/GOA/81.

Certified copy is issued at the request of Mr. Siddhart Satardekar in his application dated 06/08/2019 where it is stated that the same is required for official record and has 5 sheets serially numbered from 1 to 5.

Fees of Rs.15/- (Rupees fifteen only) credited to the State Bank of India, Panaji by this office under Challan No. 291/19 dated 09/08/2019.

Office of the District Registrar, North, Panaji, dated 13/08/2019.

(SURAJ VERNEKAR)
Inspector General of Societies
District Registrar (North)

Compared By:-

RULES AND REGULATIONS
OF

GOA STATE TENNIS ASSOCIATION

(REGISTERED UNDER SOCIETIES REGISTRATION ACT 1860)

RULES OF THE GOA STATE TENNIS ASSOCIATION

1. The rules be called, The Goa State Association Rulrs.
2. These shall be applicable to all affiliated units in the state.
3. These rules will come in to operation from……..

1. **NAME**: The name of the Association (hereinafter referred to as "THE ASSOCIATION" shall be **THE GOA STATE TENNIS ASSOCIATION.**

2.**HEAD QUARTERS**: The Registered Office of the Association shall situate at:

19/D, LA CAMPALA COLONY,
MIRAMAR, PANAJI - GOA

3.**AREA**: The Area controlled by the Association shall consist of the State of Goa (hereinafter referred to as "THE STATE".)

4. DEFINITIONS

In these Rules, unless the context indicates otherwise the following shall have the meanings attributed to them:-

(a) Affiliated ember: Means Association or club, Institution or any other organization to which the GSTA has granted affiliation in accordance with the Rules.
(b) GSTA means the Goa State Tennis Association (here in after referred to as the GSTA).
(c) Central Council shall mean and include the Hony. Secratry, President, Two vice Presidents, Treasurer and six elected member(one of whom may be appointed as Asst. Hony. Secretary by the council) one representative from the affiliated clubs and Institution elected at the Annual General Meeting and one co opted member whose services the council feels could be of immense value to the Association.

(d) Half Travelling Day. Shall mean a period not more than 12 hours and not les than 6 hours.
(e) Halting day. Shall mean a period not less than 8 hours but not exceeding 24 hours.
(f) National of India. Shall mean and include a person as defined in chapter II of the Constitution of India and as defined in standing orders of ITF under Qualification of a player to represent the country and definition of NATIONAL.
(g) Office Bearers of GSTA Mean and include the President, Hony. Secretary, Treasurer. Any person who is a national of India is eligible and will br entitled to be an office bearer.
(h) Patron Members and Life Member. Means and include all individuals who have paid the prescribe fee for membership for respective categories and who have been officially admitted by the central council.
(i) President. Means the President of GSTA duly elected at the Annual General Meeting.
(j) Honrary Secretary. Means the honorary secretary of GSTA duly elected at the Annual General Meeting.
(k) Treasurer. Means the treasurer of GSTA duly elcted at the Annual General Meeting.
(l) Vice President. Means the vice President of GSTA duly elected at the Annual General Meeting.
(m) The Affiliation year or the Financial year. Means the period of twelve months from 1st April to 31st March every year.
(n) Jurisdiction. The jurisdiction of GSTA shall be limited to the Geographical boundaries of Goa.

4. CONSTITUTION

GSTA shall comprise of Patron Members, Life Members, Ordinary members, clubs, Institutions and Organizations having Tennis facilities.

5.**0BJECTS**:

GSTA shall be the governing body of the game of Tennis (hereinafter reffered to as "the Game") in Goa and its objects shall be to advance and safeguard the interests of the game and those of GSTA and particularly:-

5.1 To promote and develop the game within its jurisdiction.

To promote the game through out the state by organizing coaching schemes, tournaments, exhibition matches amongst schools, colleges, and other institutions in the state.

5.2 To promote major competitions and tournaments, the Indian Open, the National hard court tennis championship, (team events) and other matches and

tournaments, as the central council may consider desirable and to regulate, arrange and manage all matches in connection therewith, and to make and publish rules and regulations for the same and to fix the dates and places where such matches and tournaments shall be held.
5.3 To promote and organize AITA , ATF and ITF tournaments and any other International tournament, and to regulate, arrange and manage all matches in connection therewith when held in Goa.
5.4 To make, vary, alter, maintain and enforce Rules and Regulations for the control and governance of the game in Goa.
5.5 To uphold and maintain the Rules and Regulations for the time being in force, namely the Rules of tennis, the Rules and Regulations of AITA and ITF.
5.6 To enter and manage teams to represent Goa in National and International events, and to arrange any such ties held in Goa.
5.7 To collect funds for GSTA and employ the same in such manner as the Central council considers desirable to achieve the objects of GSTA.
5.8 To invest any part of such funds as shall be required immediately for the said purpose and objects, in such manner as may be considered advisable from time to time.
5.9 To build stadium and tennis courts, to buy acquire or take on lease any property necessary for the furtherance of the objects of GSTA.
5.10 To make and maintain annual ranking list of players within its jurisdiction.
5.11 To encourage talent and in deserving cases help the players in obtaining scholarships, employment, and monetary benefits etc.
5.12 To promote training of referees and umpires for conducting National, International and other tournaments.
5.13 To decide all doubtful and disputed points in connection with the game and the Rules and Regulations thereof.
5.14 To preserve the independence of GSTA in all matters concerning the game of tennis and its relation with its affiliated organizations without the intervention of any out side authority.
5.15 To preserve the integrity and independence of tennis as a sport.

6 MANAGEMENT: Central Council.

6.1 Central Council shall consist of President, Hony. Secratry, Two vice Presidents, and Treasurer, which will be elected by at Annual General Meeting. The Centarl council will then appoint six members (one of whom may be appointed as Asst. Hony. Secretary by the council) balance five members will be representative from the affiliated clubs and Institution, and one co opted member whose services the council feels could be of immense value to the Association.

6.2 Central Council will appoint various sub committees as mentioned below for the tenure the Central council is effective. The sub committees shall

consist of not more than three members one of whom will be appointed as the Chairman by the Central Council. Presiden, Hony. Secretary and treasurer will be the ex officio members of all the sub committees.

i) Tournament Committee.
ii) Coaching Committee.
iii) Rules Committee.
iv) Fund raising committee.
v) Selection Committee.
vi) Umpires committee.
vii) Disciplinary committee.

7.0 POWERS AND DUTIES OF CENTRAL COUNCIL.

7.1 To carry out the objects of GSTA and to make and maintainand publish all necessary rules and regulations in connection therewith.
7.2 To appoint one or more than one person to act on the committee of any of its affiliated clubs Institutions for the purpose of holding tournaments in the state.
7.3 To appoint not more than one person to represent GSTA at AITA.
7.4 To prohibit any act or practice by affiliated members, clubs or Institutions or tournament committee affiliated to such members or by any person which in the opinion of the Central Council is detrimental to the interests of the game and to deal with any such member, club, Institution or tournament committee or person in such manner as council may think proper.
7.5 To adopt for any player the status deemed adequate or appropriate as per the International Tennis Federation Rules.
7.6 To impose penalty on affiliated organizations and on such members and or players for any infringement of the Rules and Regulations of GSTA.
7.7 To deal with and decide on all applications for membership or affiliation by individuals or clubs and Institutions and to decide all questions as to the right of representation at the meetings of the Central Council.
7.8 To decide all questions of eligibility of persons nominated or elected as office bearers of the Central Council and to annul any election if through non attendance or any other course, continuation as a member of the Central Council is not considered to be in the interest of GSTA.
7.9 To delegate all or any of its powers to its duly appointed committees.
7.10 To enlist by co – option or invitation any special purpose the services of any person who is not an office bearer.
7.11 To nominate a Patron-in Chief and Patrons.
7.12 To establish and maintain office premises, to appoint staff and to appoint auditors.

7.13 To de affiliate any member, club or Institution which has not complied with any of the Rules and which has not resulted in an automatic De affiliation. The Central Council shall have the power to re admit such organization that is de affiliated under these Rules on being satisfied that the non compliance was not intentional and the circumstances indicated sufficient cause for condoning the non compliance.

8.0 POWERS AND DUTIES OF OFFICE BEARERS

8.1 The President

8.1 (a) The President shall be the head of GSTA and of the Central Council and shall direct all transactions with the assistance of the central Council and it shall be his duty to preside at all meetings of the Central Council and to take action as provided in these rules.

8.2 The Honrary Secretary.

8.2(a) Cause minutes of all meetings of GSTA and the Central Council to be correctly recorded, confirmed and kept.

(b) With the consent of the President convene meeting of the Central Council whenever required.

(c) Have charge of all the correspondence and records of GSTA.

(d) In case of urgency, obtain the views of the Central Council by circulation or by any other manner as directed by the President.

(e) Exercise general control over all matters of routine relating to Association.

(f) Employ such clerical and other staff as may be required from time to time for efficient running of the office.

(g) Incur expenses with the approval of the Central Council.

(h) Perform such other duties as may be necessary for the proper and efficient working of GSTA.

(i) All cheques shall be issued under the joint signature of the Hony. Secretary and the Treasurer.

(j) Hony. Secretary shall be entitled to Rs 5000/- as imprest cash at one time and may incur required expenses out of that.

8.3 The Treasurer

8.3(a) Within three months of the close of the financial year, the Treasurer shall furnish to the Central Council with statement of accounts, copies of which shall be forwarded to all members, clubs and Institution.

8.3(b) All accounts shall be maintained by the treasurer and he shall be entitled to pay all bills unless previously countermanded by the Central Council.

8.4(c) All cheques shall be issued under the joint signatures of the President, Hony. Secretary and the Treasurer. Any two signatories are a must for cheques clearance and instructions to the Bank in this respective shall be given by the Treasurer.

8.5(d) All amounts received by the treasurer shall be deposited with the Bankers of GSTA fortwith.
8.6(e) The Treasurer shall be entitled to Rs. 5000/- as imprest cash at one time and shall ensure that the accounts of GSTA are audited at the end of each financial year by the auditors appointed by GSTA.
8.7(f) Colect all moneys and dues payable to GSTA and report to the central Council.
8.8(g) Make an annual statement of accounts and place it before the Annual General meeting.
8.9(h) Submit to the Hony. Secretary quarterly statements of income and expenditure.
8.10(i) Disburse the funds of GSTA according to the directions of the Central Council.
8.11(j) Keep roll of all members and from time to time amend and correct the same as circumstances require.
8.12(k) Employ such clerical assistance as may be authorized by The Central Council.

9.0 POWERS AND DUTIES OF THE SUB COMMITTEES
9.1 All The sub committees shall carry out such duties as may be authorized by the Central Council. Such duties shall be discharged in accordance with the Regulations of GSTA.
9.2 All sub committees are recommendatory in nature. Final decision shall rest with the Central Council.
9.3 Normal business of all sub committees should be done by post. If necessary Hony. Secretary may call a meeting of any sub committee.

10.0 Tenure of Central Council.
President, Two Vice President, Hony Secretary, Treasurer, and six members of GSTA shall be elected at the Annual General Meeting. The tenure of the office bearers shall be for a period of four years and after expiry of four years, until their successors are appointed . Retiring office bearers shall be eligible for re election. They can be re elected by simple majority. In case however there are any guidelines issued by Indian Olympic Associatio in this connection, the same shall prevail over the aforesaid provision and election to the various offices of GSTA and the tenure of the office bearers would be determined in accordance there with.

11.0 ELECTION OF THE CENTRAL COUNCIL
11.1 Elections to the Central Council shall be held every four years.

11.2 Any individual member of GSTA is entitled to fill in nomination for any one post in the central Council.
11.3 Hony Secretary shall distribute the nomination forms along with the notice of Annual General meeting to all members, club and Institutions affiliated to GSTA.
11.4 Application forms complete in all respect should reach the Hony. Secretary on or before the prescribed date mentioned in the nomination form.
11.5 Nomination forms should be signed by any two members of GSTA as Proposer and Seconder.
11.6 Nomination forms shall be scrutinized by the Central Council and applicants whose forms are complete in all respect shall be allowed to contest the election. Decision of the Central Council in this regard shall be final.
11.6 Any Patron or life member only will be eligible to contest the election.
11.7 If only one nomination is received for the office of President, Hony. Secretary and treasurer or if only two nominations are received for the posts of Vice president or if only six nominations are received for the post of members, then in such a event elections will not be held.
11.8 In case more nominations are received than mentioned above then proper
11.9elections will be held for those positions at the Annual General Meeting. Election of office-bearers to the Central council including the six members shall be by secret ballot
11.10 Ballot papers mentioning the names of contestants will be distributed to all the Patron members, Life members and representatives of clubs, Institutions.
11.11 Patron members, life members and existing office bearers (Except President) will have one vote each, whereas representatives of Clubs and Institutions will have five votes.
11.12 In the event of a tie for any position, President's vote will decide the member elect.

12.0 CASUAL VACANCIES

12.1 Any one of the office bearers going out of India for more than three consecutive months.

12.2 Any circumstances which may prevent them from carrying out their duties. Any office bearer who is prevented due to any circumstances from attending to or carrying out his duties for more than 30 days, shall inform the President of this fact who shall appoint one of the Central Council member to carry on these duties during the absence of the office bearer concerned. If such office bearer fails to do so, then the President shall take action as he may consider necessary in the circumstances. In case any of the office bearer goes out of India on the business of GSTA, then his absence will not be considered as casual vacancy. A casual vacancy arising in any

sub committee may be filed up by the chairman of that committee.

12.3 It is not obligatory to fill up the casual vacancies caused in the Central Committee or sub committee. Decision in this matter shall rest with the Central Council.

12.4 President

12.4(a) If the President is unable to attend to his duties for a continuous period of three monthsor if he is absent for that period, the Central Council shall elect a new President from the two elected Vice Presidents.

12.4(b) In case of absence of less than three months, the President shall be entitled to delegate his powers to any one Vice President for such period of absence.. Provided that in the President in office not delegating his powers, the central Council shall delegate the Presidents power to one of the elected Vice President to function as President for the period of absence of the President.

13.0 PERMANENT VACANCIES

13.1 Permanent vacancies can be caused by death or circumstances which may prevent any office bearer for attending to his duties for more than three months.

13.2 President.

Permanent vacancy of the post of President shall be filled in by the Central Council.

13.3 Hony. Secretary and Treasurer.

Permanent vacancy of the post of Honyrary Secretary and Treasurer will be filled by the Central Council

13.4 Members of the Central Council

Permanent vacancies of the members of the executive council shall be filled by any Patron, life member or representatives of the affiliated clubs and Institution. It is however not obligatory to fill the vacancies of the central council member. Decision in this mater shall rest with the Central council.

13.5 Any office bearer who has assumed office by virtue of having filled a permanent vacancy or casual vacancy shall not be deemed to have enjoyed the term of four years. He will be entitled to contest election as per rules and if elected hold office for a further period of four years and so on as provided herein above.

14.0 MEETINGS OF THE CENTRAL COUNCIL

14.1 Annual General Meting of the central Council shall be held annually at such time and place as the President shall fix, provided that such meeting shall not be called on a date earlier than six months after ……

The ordinary business of the Annual General meeting shall be

14.1(a) To receive the report of the Hony. Secretary which will include the tentative programme for the ensuing year as drawn up by the Central Counciland Treasurer's statement of accounts for the previous year duly audited.

14.1(b) To elect when due the President, Two Vice Presidents, Honrary Secretary, Treasurer , central council members and sub committees for the ensuing year.

14.1(c) To confirm the names of the representatives of affiliated clubs and Institutions.

14.2 All other business transacted at the Annual General Meeting or any general Meeting shall be deemed special business and shall be decided by two third's majority of votes properly recorded.

14.3 An extra ordinary General meeting shall be convened by the President whenever he thinks fit, or shall be convened by the Honrary Secretary within three months of receipt of requisition by at least four representatives of the affiliated clubs and Institution, specifying the business for which the meeting is to be convened. No other business shall be transacted at such a meeting.

14.4 Non business other than the formal adjournment of the meeting shall be transacted at any meeting unless a quorum be present. No quorum will be necessary for an adjourned meeting.

14.5 all ordinary business of Annual General Meeting shall be decided by a bare majority of votes properly recorded at such meeting. However, any business regarding "Change od Constitution and Rules" will be decided by the two third majority of members present and who are eligible to vote. All business of extra ordinary General Meeting being special shall be decide by two thirds majority of votes properly recorded.

14.6 In the case of an equality of votes, the President shall have the casting vote.

14.7At a meeting every question or motion shall be decided by open voting unless, prior to any vote being taken, ballot is

14.7 (a) directed by the Chairman; or

14.7(b) demanded by not less than three persons present and entitled to vote.

14.8Election of office-bearers to the Central council including the six members shall be by secret ballot.

14.9All matters discussed by the Council in a meeting shall be treated as private and confidential. Matters of public interest, may however, be released to the press by the Honorary Secretary General subject to approval by the Chairman. No other member is permitted to speak to the press or any body on behalf of the Association without the permission of the Honorary Secretary General.

14.10 Notice of every Annual General Meeting shall be sent under postal certificate to the office bearers of Central Council, Patron members, Life members,

affiliated clubs and Institution at least two weeks prior to the date of the Annual general meeting. Such notice shall specify the date, place and time of

15.0NOTICE

. *Resolution and Motion*

The Central Council or any affiliated club or Institution may bring forward any resolution or motion at the Annual General Meeting provided in the case of an affiliated organisation, due notice thereof be given to the Honorary Secretary General on or before the 30th day of April in each year.

16.0WITHDRAWALS

An affiliated club or Institution desiring to withdraw from the Association must give notice in writing to the Honorary Secretary.

17.0 TRA VELLING AND HALTING EXPENSES

The President, the Honorary Secretary, Treasurer, members of the Central Council and members of the various sub-committees shall be entitled to such travelling and halting allowances as,may be provided in the Regulations to these Rules.

18.0 SANCTION FOR TOURNAMENT

Sanction to hold a tournament, shall only be granted to affiliated clubs and Institutions.. No tournament shall be held in Goa without the permission of the GSTA. The penalty for both players and the club which has conducted the unauthorised tournament shall be as may be decided by GST A. Application to hold a tournament must be made annually to the GSTA, and such application must reach the Hony. Secretary seven days prior to the Annual general Meeting every year. The designation of a tournament shall be determined by the GSTA. No prize Money is to be offered for junior events conducted at State level.

19.0 RULES OF THE GAME

The rules of tennis as adopted and amended from time to time by the International Tennis Federation and the Rules and Regulations of GSTA for the time being in force, and the decisions of the Central Council on all doubtful and disputed points arising in connection therewith, shall be binding on all the affiliated clubs and Institutions.

20.0RIGHT OF APPEAL

Any club, Institution or player affiliated to any affiliated organisation, or any person being a member of such an organisation or club or player being aggrieved by a decision or ruling of the Governing body of such affiliated organisation, may appeal to the GSTA within a period of 15 days of the said decision or ruling and the appeal shall be heard at such place and time and by such persons and in such manner as the Central Council shall direct. Expenses incurred in connection with such an appeal shall be paid by such parties to the appeal and in such manner as the Central Council shall determine.

21.0 DISABILITIES

No one shall be eligible to become Presidet, Vice President, Hony. Secretary, Treasurer or Central council memeber of GSTA, who

21.0(a)has been convicted for an act of moral turptitude under the Indian or the State Penal Code, excepting offences of political nature;

21.0 (b)has been removed from any office of GSTA (office bearer, or member of the Central Council) or from any office of an affiliated organisation (office bearer or members) or any other sports association for an act of malfeasance. However, such a person is allowed to contest elections after a period of 4 years;

21.0(c)has been declared as insolvent;

21.0(d)has been suspended or debarred by GSTA from taking part in affiliated tournaments till such time as the disability to compete is with-drawn, notice of which shall be sent to each member;

21.0(d)is engaged in the manufacture or sale of tennis requisites;

21.0(e)is in full or part-time employment in the tennis department of a firm supplying sports goods;

22.0 GSTA OFFICIAL PASS

The President, Vice Presidents, Hony Secretary, Treasurer and members of the Central Council and Sub Committees shall be entitled to free admission to any tournament and to a first class seat in the spectators gallery on presentation of the official Badge or Pass, which shall be issued to every such person.

23.0 ALTERATION IN THE RULES

No alteration of these rules or regulations shall be made except at the Annual General Meeting or Extra¬Ordinary General meeting by a resolution carried by a majority of at least two-third of the votes properly recorded at the meeting. Any alternation so made shall take effect as and from the 1st day of April following, unless the meeting shall otherwise decide. Any alteration in the various regulations may, however, be made by a majority of votes only. Proposals for any changes in the rules of GSTA for consider¬ation at Annual General Meeting must reach the Hony. Secretary 15 days prior to the Annual General Meeting or Extra Ordinary General meeting at which they are to be considered. All such proposals must be circulated as part of the Agenda of such meeting.

24.0 SAVING CLAUSE

Any point not directly covered by these rules shall be decided in the light of the rules most nearly applicable and in accordance with the general tenor and spirit of the said rules.

25.0 INTERPRETATION

Except where otherwise stated, every reference in these rules to the masculine, includes the feminine gender.

26.0 AFFILIATIONS

Any organisation which may desire to be affiliated to GSTA shall apply to the Hony. Secretary. All such applicants must be governed by the rules in accordance with Regulations to these rules. The applicant shall forward the following documents :

(a) Registration Certificate,

(b) List of Membership and List of Office-bearers,

(c) Number of Tennis courts under its direct control.

27.0OBLIGATIONS OF AFFILIATED ORGANISATIONS

27.0 (a) Every organization affiliated under Rule 26 shall pay an annual affiliation fee of Rs. 1,500/- per year which will be increased by 10% every year.

27.0(b) The annual contribution for each year shall be payable in advance, on or before the 31 st day of March, provided, however, that the first annual contribution shall by payable within one month of the receipt of notice of affiliation.

27.0(c)Every affiliated organisation shall normally, on or before the 31 st day of march in each year, send to the Hony. Secretary and to the Treasurer a complete list of office bearrers, and list of members.

27.0(d)The results of all major tournaments will be sent within 7 days from the date of conclusion of the tournament to the Hony. Secretary of GSTA.

27.0 (e)Such other information as may be called for by the Hony. Secretary or the Treasurer of GSTA within one month of the receipt of the communication from the Hony. Secretary or the Treasurer.

28.0INDIVIDUAL MEMBERS.

29.0(a) GSTA will enroll individuals as members.

29.0(b) The various categories for enrollment are (i) Patron Members (ii) Life Members (iii) Ordinary Members.

29.0 (c) Any individual desiring to enroll as member of GSTA shall apply to the Hony. Secretary in the prescribed format. Any new member needs to obtain recommendation of any two existing Patron or Life member on the application form. Application form duly filled in along with the requisite membership fee shall be scrutinized by the Central Council and after being satisfied, shall enroll the member in the category applied. The new enrolled member will be informed by post of his membership number.

29.0(d) Membership fee for the three categories is as follows: Patron Member Rs. 15,000/- Life Member Rs. 10,000/- Ordinary Member Rs. 1000/-

29.0 (e) Only Patron members and Life members will have voting rights to elect the Central Council. Each will have one vote.

30.0 DISAFFILIATION

An affiliated organisation will stand automatically disaffiliated in the occurrence of any of the following :

(a) Non-payment of annual subscription and other dues to GSTA by 31st March every year.

(b) For non-filing of membership returns as provided for in Rule 26.

(c) For electing or keeping in its office as an office-bearer or as member of any of its sub-committees any person who is suspended by GSTA at its General Body Meeting for any reason whatsoever or if he has been convicted by court of law.

(d) For allowing any tennis event involving foreign players or exhibition matches or any other event requiring GSTA permission to be held on the courts of any of its affiliated clubs or institution without prior approval of GSTA.

31.0 RE-ADMISSION

The Central Council shall have the power to re-admit any organisation which stood disaffiliated under Rule 27, after it is satisfied that the disqualification has ceased to exist.

An organisation which has stood disqualified under Rule 27 shall, on application being made, be normally entitled to re-admission on payment of all its outstanding dues along with a minimum penalty of Rs. 1,500/- On such payment being received by the Treasurer from the said organisation, the Treasurer shall issue a receipt to the organisation. The receipt issued shall be forwarded to the Hony. Secretary of GSTA by the organisation concerned for being placed before the Central Council. The Central Council, shall as early as possible, re-admit the member unless for reasons to be recorded in writing, the Central Council comes to the conclusion that the organisation concerned does not deserve to be re-admitted.

32.0 OBLIGATIONS OF PLAYERS

(a) Central Council has full powers to suspend any player who fails to comply with any of the following :

(1) Registration

It is compulsory for players of all categories, i.e. amateurs and professionals including juniors and veterans to register with GSTA. Registered players shall pay the registration charges as fixed by GSTA. No affiliated organisation shall accept entry of any player who is not registered with GSTA in any tournament conducted under its jurisdiction.

(2) A player must at all times accept the authority of GSTA. He shall place himself at the disposal of GSTA when required to prepare for and take part in events for which he may be selected to represent the State. If he declines without good reason to place himself at the disposal of GSTA, he shall render himself to be suspended.

(3) When playing in any event under the jurisdiction of another State Association, a player is required to comply with the rules of that State Association as well as those of his own Association.

(4) A player shall not play in a tournament match, exhibition match or other competition with or against a person who is under suspension.

(5) A player shall not play in a tournament match, exhibition match or other competition in public which is not controlled by an authority approved by the State Association of the State in which the event is held.
(6) A player shall not enter or signify the intention. to enter for more than one tournament, match or competition advertised to take place during the same period.
(7) A player shall not play for a stake declared for, or wages.
(8) A player shall not contribute under his own name to the press, broadcast or television in regard to and during the time of any tournament match or competition, which is held under the jurisdiction of State Association and in which he is entered as or is a competitor, except with the previous consent of the State Association of the country concerned and under the direct control of the Chairman of the committee or other authorised management of the event to which the attribution relates. In no such case may a player receive any pecuniary advantages.
(9) A player shall not advertise in any way within the precincts of a tournament match or competition in which he is entered as or is a competitor.
(10)A player shall in no circumstances participate in the profit or gross receipts of a tournament match, exhibition match or other competition.
(11) No junior player shall, in any way or manner, accept prizes in money.

33.0 AGE LIMITS

(a) In any tournament, match or competition in which there is a maximum age limit, only those who have not reached the maximum age limit on 31st day of December, preceding the date of any match or competition in which they are entered as competitors, shall be eligible to compete. In any tournament, match or competition in which there is a minimum age limit, only those who have reached the minimum age limit on 31 st Day of December preceding the date of any match or competition in which they are entered as competitors, shall be eligible to compete.

(b) A junior is one who has not reached the age of 18 years on 31 st December preceding the date of any match or competition in which he is entered as a competitor.

(c) A veteran is one who has reached the age of 45 years (40, in the case of women) on 31st December preceding the date of any match or competition in which he is entered as competitor. For the purpose of this rule, date of commencement of the tournament shall be considered and not the date of concluding.

34.0TRAVELLING AND HALTING EXPENSES

(a) The President, the Hon. Secretary General, the Hon. Treasurer, members of the Executive Committee and members of various sub-committees shall be paid economy class air fare or aircondition rail fare between the place where such meeting is held and, his place of residence plus Rs. 1000/- per halting day for only two days provided that a person residing or carrying on business at the place where such meeting is held, shall not be entitled to any such expenses.

(b) Where meeting of the Executive Committee and of the Central Council take place either on the same day, or on consecutive days, the travelling and halting expenses of member attending both the meeting, shall be shared equally between the AITA and the organisation which he represents.

(c) The office bearers of the Association travelling on the business of the Association shall be entitled to the same expenses as above.

(d) The Hon. Secretary, General travelling abroad for attending I.T.F.. Annual General Meeting or any other meeting on official work of the Association shall be entitled to return Executive class air fare and expenses permitted by the Government for attending such meetings.

35.0 **DISSOLUTION**: GSTA shall not be dissolved or wound up. except at a General Meeting officially convened for the purpose and by a resolution carried by a majority of two thirds of the votes cast. In the event of such dissolution or winding up of GSTA, any assets that shall remain at the hand after satisfaction of all its debts and- liabilities shall not be paid to or distributed among the affiliated members of GSTA, but shall be given or transferred to some other institution or institutions having aims and objects similar to those of GSTA to be determined by the affiliated members at or before the time of dissolution or winding up, and in default thereof, by such judge of the High Court as may have or acquire jurisdiction in the matter and, if and so far as effect cannot be given to the aforesaid provisions, then to some charitable institution or institutions.

CERTIPIED COPY

It is hereby certified that the File No. 80/Goa/82 existing in the records of this Office relating to the registration of the Society " THE GOA JUDO ASSOCIATION " contains a certificate of Memorandum of Association which is as follows:

MEMORANDUM OF ASSOCIATION OF THE GOA JUDO ASSOCIATION.

1. Name of the society THE GOA JUDO ASSOCIATION.

2. Address of the Society Laxmi Judo Factory, opp. Govt. P.O. Panaji Goa.

3. Object of the Society :

a. To develop and popularise the Sport of Judo in Goa.

b. To impart training under the guidance of competent coaches.

c. To seek assistance from the Govt. Inter alia Judo as a Sport.

d. To organise and participate in tournaments at all levels.

e. To form a state level team for the Sports of Judo.

f. To raise funds as and when required for the Sports of Judo.

g. To get recognition and affiliation to all national Judo bodies.

4. Names, Designations, Occupations, and addresses of the members of the Managing Committee.

Sr.No.	Name & Designation	Occupation	Address
1.	Dr. G. Bhatkaly.	President	Private Practice	St. Inez, Panjim.
2.	V. Venkatadriram	V. President	Govt.	Altinho, Panjim.
3.	Michel Victor	Hon. Secretary	Business	St. Inez, Panjim.
4.	Deelip Shelje	Hon. Treasurer	Student	Altinho, Panjim.
5.	Mr. Joseph Vaz	Hon. Jt. Secretary	Business	Altinho, Panjim.

5. That the following persons being desirous of forming ourselves into a society under the Society's Registration Act 1860 have subscribed our names to this Memorandum.

Date : 10/11/87

Sr. No.	Names	Signature
1.	Dr. G. Bhatkaly.	
2.	Mr. Michel Victor.	
3.	Mr. Deelip Shelje	
4.	Mr. Vikas Bhasin.	
5.	Mr. Shivu Venkatesan	
6.	Mr. Vinod Morajkar	
7.	Ismail Shaik	

Certified that this is a correct copy of the original

Rules and Regulations of THE GOA JUDO ASSOCIATION.

Sr.No.	Name	Designation	Signature
1.	Dr. G Bhonsle	President	
2.	Mr. Michael Vieira	Secretary	
3.	Mr. Dorlio J. Sholja	Treasurer	

It is hereby certified that this is a true xerox copy of the Memorandum of Association of " THE GOA JUDO ASSOCIATION ".

This certified copy is issued at the request of Shri Gurudatta D. Bhakta, Secretary General of " THE GOA JUDO ASSOCIATION " made in his application dated 7/7/1997 wherein itis stated that the same is required for their record.

Fee of Rs.3/- (Rupees three only) credited to the State Bank of India, Panaji on 21/8/1997 by this Office Chalan No.106/97-98 dated 21/8/1997.

Office of the District Registrar and Head of Notary Services.

Panaji, dated 26th August, 1997.

(P. V. S. SARDESSAI)

DISTRICT REGISTRAR

AND

HEAD OF NOTARY SERVICES.

Read by:

Compared by:

गोवा GOA

02AA 432371

Serial No. 10238 Place of Vending Vasco Date 23/7/10
Vendor Cedric M Fernandes R/O Chicalim
Licence No. JUD/STP/2/2000/MOR/AC
Value of Stamp Paper Rs. 20/- (Rupees Twenty Only)
Name of Purchaser ATISH A SATOSKAR
Resident of VASCO Name of Father Advt SATOSKAR
Purpose AFFIDAVIT Transacting Parties

District Registrar
North - Goa
Panaji

Signature of Stamp Vendor

Signature of Purchaser

The Sports Authority of Goa
Penaji - Goa.
Issued By:- 3253
Date :- 04/07/11

CERTIFIED COPY

It is hereby certified that the file registered under No. 263/Goa/2008 existing in the records of this office relating to the registration of the society "ALL GOA MOTOR SPORTS ASSOCIATION (AGMA)", Saujanya Nagar, Bandora, Ponda, Goa contains MEMORANDUM OF ASSOCIATION which is as follows:-

CERTIFIED TRUE COPY
MR TUNGEKAR
Corporation of the City of Panaji
Panaji-Goa

AS (1) 5/7/11

1) Name of Association:- All Goa Motor Sports Association.(AGMA)

2) Registered Office of Association: - "JAI MATA DI" Saujanya Nagar, Near Venkatesh Leela hotel Bandora. Ponda – Goa

3) The Aim & Objectives of the Association :

a) To promote and practice of all type of Motor Sports activities.
b) To promote personal and friendly relations among the members of the association.
c) To help its members to defend their moral, economic and social interest.
d) To create awareness of motor sport in the state of Goa.
e) To educate members and society to road safety.

4) Name, Designation, Address & Occupations of Managing commitee.

Sr.	Name	Designation	Age	Address	Profession	Qualification
1.	Dr. Adwait R. Desai	**President**	31	15- Dhavlim, Ponda Goa	Dentist Ceramist	BDS
2.	Gautam Gaunker	**Vice-President**	20	*Amba Niwas* Usgaon Goa	Business	DME
3.	Prachi Prabhavalkar	**Secretary**	22	*Manguirish* Ponda Goa	Journalist	BCA
4.	Prabhanjan Parsekar	**Treasurer**	23	*Ram Safalya* Bandora Goa	Business	DHMCT

CERTIFIED TRUE COPY

Shri. P. JHUNJHUNJ
Corporator of the City of Panaji
North - Goa

We, the following Persons, being desirous of forming ourselves into an Association under "*The Societies Registration Act 1860*" have subscribed our names to this memorandum on 29th May 2008.

SIGNATURES:

4) Adwait Desai:

2) Gautam Gaunker:

3) Prachi Prabhavalkar:

4) Prabhanjan Parsekar

6) Sameer Naik:

7) Sameer Desai:

8) Dr. Mahi Desai:

9) Jyoti Desai:

10) Milind Mulvi:

CERTIFIED TRUE COPY

Corporation of the City of Panaji
Panaji-Goa

It is certified that this is a true xerox copy of the original of MEMORANDUM OF ASSOCIATION of society "ALL GOA MOTOR SPORTS ASSOCIATION (AGMA)", Saujanya Nagar, Bandora, Ponda, Goa under Registration No. 263/Goa/2008.

North - Goa
Panaji

This certified copy is issued at the request of Mr. Amol Satoskar, made in his application dated 23/07/2010 wherein it is stated that the same is required to produce to Federation Motor Sports club of India, and has 4 sheets serially numbered from 1 to 4.

Fees of Rs. 10/- (Rupees Ten only) credited to the State Bank of India, Panaji by this office under Chalan No.521/10-11 dated 03/08/2010.

Office of the District Registrar, North, Panaji, dated 5th day of August, 2010.

(V.G. BALKAR)
INSPECTOR GENERAL OF SOCIETIES/
D.R. NORTH GOA.

CERTIFIED TRUE COPY

Compared By:-

ME (JUNIOR)
Corporation of the City of Panaji
Panaji - Goa

Office of Inspector General of Societies
उत्तर गोवा, पणजी
North Goa, Panaji

भारतीय गैर न्यायिक

बीस रुपये

रु.20

Rs.20

TWENTY RUPEES

INDIA

INDIA NON JUDICIAL

गोवा GOA

02AA 432372

Serial No. 10635 Place of Vending Vasco Date 23/9/08
Vendor Cedric M Fernandes R/O Chicalim
Licence No. JUD/STP/2/2006/M&R/AC
Value of Stamp Paper Rs. Twenty (Rupees Twenty Only)
Name of Purchaser Amol A. Sawaskar
Resident of Vasco Name of Father Anil Sawaskar
Purpose Articles Transacting Parties

Signature of Stamp Vendor

Signature of Purchaser

District Registrar
North Goa
Panaji

CERTIFIED COPY

It is hereby certified that the file registered under No. 263/Goa/2008 existing in the records of this office relating to the registration of the society "ALL GOA MOTOR SPORTS ASSOCIATION (AGMA)", Saujanya Nagar, Bandora, Ponda, Goa contains CONSTITUTION which is as follows:-

CERTIFIED TRUE COPY

ME (JNNURM)
Corporation of the City of Panaji
Panaji-Goa

ALL GOA MOTORSPORT ASSOCIATION

CONSTITUTION

District Registrar
North- Goa
Panaji

Art. 1

The Association shall be known as All Goa Motor-Sport Association (AGMA)

Art. 2

The office of the Association shall be situated at "Jai Mata Di" Villa, Saujanya Nagar Near Hotel Venkatesh Leela, Bandora, Ponda Goa.

Art.3

The aims& objectives of the Association shall be:-

a) To promote and practice of all types of Motor Sport activities.

b) To promote personal and friendly relations among the members of the Association.

c) To help its members to defend their moral, economic and social interest.

d) To create awareness of motor sport in the state of Goa.

e) To educate members and society to road safety and foster sense of responsibility to fellow road users.

MEMBERSHIP

Art. 4

All the persons above the age of 18 years with good charter, irrespective of Gender, class Religions shall be eligible for the membership of the Association shall apply to the Hon. Secretary. The Proposal shall be made by one member and seconded by another member of the Association.

Art. 5

Benefactors: - Are those members who contribute a sum of Rs. 5000/- or more

1. **Ordinary Members:** Are those who pay annual fees of Rs. 1000/- for person with an entrance fee of Rs. 500/-.

There shall be two classes of members

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ME. (SINGORIA)
Corporation of the City of Panaji
Panaji-Goa

2. **Members:** - Membership 500/- Annual fees 1000/- Entrance fees

Art. 6

The members have right

a) To visit the headquarters of the Association.

b) To take part in the events and all activities organized by the Association.

c) To participate in competition events organization after paying the competition entrance fees

d) To be present for the meeting of the General Assembly taking part in discussion and voting and to elect for the Governing bodies.

e) To examine and appreciate the Annual Statement of Accounts in that meeting of the General assembly.

f) To call meeting of the General Assembly being the petition for this signed by at least 20 members and addressed to the president of managing committee.

The duties of the members are:-

a) To pay their annual fees regularly (Before 15th of January of every year).

b) To hold the posts for which they are elected except when they are unable from doing so, by some acceptable reason, to be submitting in written to secretary.

Art. 8.

The members will not have the right to ask for any refunds of the money contributed, in case of dismissal of membership or when he ceases to be member of his own record.

EXPULSION OF MEMBERS AND PENALTIES:-

Art. 9.

1. A member who does not pay during three consecutive months the membership fees, shall for forfeit the right to the respective Privileges expelled.
2. A member who is found to be guilty of any immoral, illegal and irresponsible activities action shall be asked to show cause and can be expelled

Art. 10

A member shall be likewise relived and prohibited to visit headquarters of the Association in the following case:-

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Panaji - Goa

a. If the member violates the rules or private regulations of the Association incurs the following penalties:-

Warning: Temporary suspension and expulsion

b. When he suffer from contagious disease.

c. The penalties above refused to be within the powers of managing Committee and may be commuted or repealed only by meeting of the General Assembly convened specially for this purpose.

Art. 11

The member who may distinguish themselves by their services to the Association will be adequately compensated.

RECEIPTS AND EXPENSES

Art. 12

The income of the Association will be consisting of:-

a) Membership fees, income from events and other activities.

b) Grants, donation and income from any other sources.

Art. 13.

The income referred in the precious article shall be deposited in a bank selected by the General Assembly and its secretary and Treasurer.

Art. 14

The following shall constitute the expenses of the Association

a) Salaries and professional fees

b) Stationary.

c) Light, cleaning and repairs of the buildings.

d) Traveling and other expenses include T.A. &D.A. of sportsmen, or representatives of the headquarters and all other expenses made for the benefit of the Association.

Art. 15

The General Assembly shall be composed of all members in full exercise of their right. The meeting shall be held twice a year.

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ME (JNNURM)
Corporation of the City of Panaji
Panaji-Goa

a) The General Assembly shall have extraordinary meeting when the president thinks it is necessary when managing committee or the Auditor of committee ask for it or when a minimum or 20 member apply for it.

b) The Quorum of the meeting of the general Assembly is 1/3 or 12 members, whichever is less.

c) When the general Assembly meeting cannot be constituted at the first convocation as per rule it shall be considered to be constituted at the second meeting with any number of members, after a period of one week.

d) The Governing body of the General Assembly shall be composed of president Secretary. Treasure and the executive members.

e) The member will be notified regarding the locality time and agenda of the meeting.

Art. 16

The compliance of the General Assembly if:-

a) To elect the Governing Bodies of the General Assembly and the member of the Executive Committee.

b) To examine and approve the report and statement of accounts put up by the managing Committee and to study the acts of the Governing bodies.

c) To impose the penalty of expulsion.

d) To deal with all matter pertaining to the administration of the Association when placed before it by the managing committee.

MANAGING COMMITTEE

Art. 17

The managing Committee shall consist of three members viz: President, Vice President, Secretary and Treasurer.

a) The managing Committee shall mange the affairs of Association according to its constitutional Rule formed.

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ME (JNNURM)
Corporation of the City of Panaji
Panaji-Goa

District Registrar
North Goa
Panaji

Art. 18

The auditor shall be one competent member elected by the General Assembly.

a) The election for the Governing Bodies shall take place in General Meeting by Secrete ballot considering as elected the members, who secure majority of votes.

b) In case of tie of votes the president of managing committee of major shall decide casting deciding vote.

c) The Governing Bodies shall hold their posts for a period of Three years.

Art. 19

The present regulation of the Association can altered totally or partially by the approval of the General Assembly, general body shall be competent to lay the code of conduct for all the member of the Assembly General body shall be competent to make new rules and regulation.

Art. 20

Any amendments to these rules will have to be proposed and second by two members and notice must be given to the Assembly and copy of it should be affixed on the notice boards [illegible] before the meeting with a written application to the secretary.

DISOLUTION

Art. 21

The dissolution of the Association will effect only when the General Assembly decides it by a majority of at least two thirds of the members of the Association, in case the dissolution is voted the assembly shall mention the institution to which the belonging of the Association should be transferred.

CERTIFIED TRUE COPY

ME (JNNURM)
Corporation of the City of Panaji
Panaji-Goa

CERTIFICATE OF REGISTRATION

(*See* Rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 263 /Goa/ 2008.

It is certified that the Society " ALL GOA MOTOR SPORTS ASSOCIATION (AGMA)", Saujanya Nagar, Bandora, Ponda-Goa.---- has this day been duly registered under the Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 2nd June, 2008.

Office of Inspector General of Societies

(V. G. SAIKAR)
Inspector General of Societies
District Registrar
(North/South Goa)

Govt. Plg. Press, Panaji-Goa No. 162/40,000 — 4/2007.

CERTIFIED TRUE COPY

ME (JUNIOR)
Corporation of the City of Panaji
Panaji - Goa

fmsci

The Federation of Motor Sports Clubs of In

Mydocs/Clubs Misc letters/new members(62) 14th Sept 2010

Dr Adwait R. Desai
President
All Goa Motor Sport Association (AGMA)
C/o D'Art Dental Ceramics
15 Dhavlim, Post Karlem
Ponda – Goa
Pin - 403 401
Phone: 0832-2312925 / 6532725 / 9890961397

Dear Dr. Desai,

Sub: **FMSCI Affiliation**

We are pleased to admit All Goa Motor Sport Association as a 'Provisional Registered Member' of FMSCI with effect from 14th Sept 2010 to be reviewed after a period of one year, subject to the approval / ratification by our Council at its next meeting this year.

Yours sincerely,

Rajan Syal
Chief Executive

Encl: Invoice & receipt

CERTIFIED TRUE COPY

ME (JNNURM)
Corporation of the City of Panaji
Panaji-Goa

Member of:

MEMORANDUM OF ASSOCIATION

1) *Name of Association* - All Goa Motor Sports Association.(AGMA)

2) *Registered Office of Association* - "JAI MATA DI" Saujanya Nagar, Near Venkatesh Leela hotel Bandora. Ponda – Goa

3) *The Aim & Objectives of the Association* :

a) To promote and practice of all type of Motor Sports activities.
b) To promote personal and friendly relations among the members of the association.
c) To help its members to defend their moral, economic and social interest.
d) To create awareness of motor sport in the state of Goa.
e) To educate members and society to road safety.

4) *Name, Designation, Address & Occupation of Managing commitee*

Sr.	Name	Designation	Age	Address	Profession	Qualification
1.	Dr. Adwait R. Desai	**President**	31	15- Dhavlim, Ponda Goa	Dentist Ceramist	BDS
2.	Gautam Gaunker	**Vice-President**	20	*Amba Niwas* Usgaon Goa	Business	DME
3.	Prachi Prabhavalkar	**Secretary**	22	*Mangueirish* Ponda Goa	Journalist	BCA
4.	Prabhanjan Parsekar	**Treasurer**	23	*Ram Safalya* Bandora Goa	Business	DHMCT

We, the following Persons, being desirous of forming ourselves into an Association under "*The Societies Registration Act 1860*" have subscribed our names to this memorandum on 29th May 2008.

SIGNATURES:

1) Adwait Desai:

2) Gautam Gaunker:

3) Prachi Prabhavalkar:

4) Prabhanjan Parsekar

5) Vaibhav Marathe:

6) Sameer Naik:

7) Sameer Desai:

8) Dr. Mahi Desai:

9) Jyoti Desai:

10) Milind Mulvi:

fmsci

The Federation of Motor Sports Clubs of India

TO WHOMSOEVER IT MAY CONCERN

We, The Federation of Motor Sports Clubs of India (FMSCI), headquartered in Chennai, are the exclusive National Sports Federation recognized by the Government of India for the promotion and governance of motorsport in India. We are affiliated to the Indian Olympic Association, and are members of the Federation Internationale de Motocyclisme (FIM) and Federation Internationale de l'Automobile (FIA) the world bodies for two and four wheeler sports respectively.

We hereby confirm that All Goa Motorsports Association, Goa is an affiliated member of good standing in our Federation since 2008.

Rajan Syal
Chief Executive

12th Dec 2012

CERTIFICATE

In view of the Affidavit sworn before Notary Sandeep B. Sessai, Salcete Goa, By the President Shri. Gokuldas S. Shirodker, of the society " **ALL GOA KHO-KHO ASSOCIATION** " for the purpose of Section 3 (B) (4) of the societies Registration (Goa Second Amendment) Act 1998, it is hereby certified that the registration of the said society registered under the socities Registration Act, 1860 under No. **130/Goa/1992,** dated **22/09/1992** is hereby renewed till **11/06/2020.**

Dated; 05/02/2020.

5/2/2020

(V. T. Hadkonkar)
District Registrar, (South)/
Inspector General of societies
Margao - Goa.

भारतीय गैर न्यायिक

पचास रुपये

रु.50

भारत

INDIA

FIFTY RUPEES

Rs.50

INDIA NON JUDICIAL

गोवा GOA

DATE 6/8/19 SER No. 9951 VALUE 50/-

B 470562

NAME OF PURCHASER Siddhart Satardekar

RESIDENT OF ..... PURPOSE .....

PLACE OF VENDOR PANAJI.

Sign. of Stamp Vendor
Shri Dilip Raghvendra
Lic. No. AC-STP-VEN-
DL 31-08-2018

SIG. PURCHASER

(1)

Inspector General of Societies/
/District Registrar, North Goa.

CERTIFIED COPY

It is hereby certified that the file registered under No. 24/GOA/81 dated 24/03/1981 existing in the records of this office relating to the registration of the Society "THE GOA YATCHING ASSOCIATION" Contains "AMMENDMENTS TO RULES AND REGULATIONS submitted on 30/07/2019" this is as follows:-

GOA YACHTING ASSOCIATION

Rules &Regulations

Amendments Approved at the AGM on 25 October 2018

Inspector General of Societies/ /District Registrar, North Goa.

(2)

Existing	Amended
1. Rule of the GOA YACHTING ASSOCIATION	1. Rules of the GOA YACHTING ASSOCIATION
(a) Every Reference in these rules to the masculine includes the feminine gender, unless there is something in the subject or context inconsistent therewith.	(a) The name of the association is 'THE GOA YACHTING ASSOCIATION'. It is hereinafter referred to as 'GYA'. Its registered office is located at 3rd Floor Dempo Trade Centre, Patto Plaza, Panaji 403001.
(b) "Territory" means the Union Territory of Goa, Daman & Diu.	(b) "Territory/State" means the state of Goa.
(c) "Clubs" means a club, gymkhana, institution, association or body.	(c) "Club(s)" means a club, gymkhana, institution, association or any other body associated with yachting.
(d) "Council" means the Provincial Council	(d) "Managing Committee" means the duly elected executive body controlling the affairs of the association.
(e) "Sports" means the sport of Yachting with yachts.	(e) "Sport" means water-based sports – yachting and other disciplines – generally identified under the all-inclusive term 'watermanship'.
(f) "Office" of the Association means the place indicated by the address of the president specified on the letterpaper of the Association, i.e. C/o Mr. Cesar Menezes, Cosme Matias Menezes Building, Rua de Ourem, Panaji, Goa.	(f) "Office" means the place indicated by the address of the association, managed by its General Secretary, and specified on the association's letter paper.
(g) "Member" included Honorary Member, Patrons, Life Members, Ordinary Members and Associate Members.	(g) "Members" means Institutional members, Life members, Ordinary (Annual) members, Honorary members, Patrons and Student members.
(h) "Rules" mean the rules, regulations and Bye—laws of the Association for the time being in force.	(h) "Rules" means the rules, regulations and by-laws of the Association for the time being in force.

(3)

Inspector General of Societies/
/District Registrar, North Goa.

(i) "Year" means the official year viz. 1st April to 31st March of each year. (j) "GYA" referred to hereinafter means "The Goa Yachting Association".	(i) "Year" means the official and financial year: From 1 April to 31 March of the following calendar year. (j) The "GYA" means Goa Yachting Association which is a non-profit-making sports association.
2. OBJECTS: (a) To promote and develop the sport of yachting in the Union Territory of Goa, Daman & Diu. (b) To improve, control and regulate- all yachting competitions among amateurs and professionals (c) To maintain libraries for general use among the members; or diffusion of useful knowledge in the field of Yachting. (d) To arrange and manage the Goa Yachting Championship. (e) To make similar arrangements for National Championship when held in this territory. ADD ADD	2. OBJECTS 2.1 To promote and develop the sport of yachting in the state of Goa. 2.2 To promote and encourage the physical, moral and cultural education of Goa's youth and students for the development of character, good health, sportsmanship and good citizenship. 2.3 To educate the citizens of the state about the benefits of yachting as a sporting and recreational activity, stimulate their interest in its promotion and to encourage them to actively take up yachting. 2.4 To make sailing accessible to all, including people of modest means. 2.5 To encourage economically disadvantaged youth to take up sailing by offering subsidised training and facilities as well as financial aid if necessary, especially to those from traditional fishing and coastal communities. 2.6 To administer the sport of yachting in the state of Goa, by liaising with the appropriate government authorities, as well as through affiliated clubs and interested individuals. 2.7 To control, regulate and improve all yachting competition amongst amateurs and professionals in the state of Goa, and regularly organise yachting championships at state level, as well as at national and international levels according to the guidelines of the Yachting Association of India (YAI) and the International Sailing Federation (ISAF).

Inspector General of Societies/
/District Registrar, North Goa.

ADD	2.8 To encourage participation in regional, national and international yachting events, and to work towards growth in the sport, both in terms of numbers and standards.
ADD	2.9 To select, train and coach the state teams for regional and national yachting events, as well as supervise and control the participation of the teams in these competitions.
ADD	2.10 To encourage offshore yachting, both for pleasure and competition.
ADD	2.11 To encourage and set up yachting institutes, so as to train more people in yachting.
ADD	2.12 To collect funds for the association and employ them in such a manner as the general body and the executive committee considers desirable for the attainment of the objects of the association.
ADD	2.13 To purchase, take, lease, hire, accept donations of, or otherwise acquire any movable or immovable properties and secure rights and privileges that the association may consider necessary from time to time for the attainment of its objects.
ADD	2.14 To invest the monies of the association and sell, lease, hire out or otherwise alienate the movable and immovable properties of the association as the association may consider it necessary from time to time for the attainment of its objects.
ADD	2.15 To encourage the manufacture, import/export, ownership and use of boats and to secure the rights and privileges required to make the ownership and use of boats easier and more economical for people in the state of Goa, including the right to represent, regulate and certify watercraft and people's skills, so as to promote

(5)

Inspector General of Societies
/District Registrar, North Goa.

	yachting, both for pleasure and competition.
ADD	2.16 To set up ramps, anchorage facilities, marinas, jetties and watermanship centres and any other facilities required to promote sailing in Goa.
ADD	2.17 To uphold and maintain the rules and regulations for yachting according to the guidelines of the YAI, ISAF as well as the various national and international class associations and federations.
ADD	2.18 To do all such lawful things that may directly or indirectly contribute towards the attainment of the objects of the association.
CONSTITUTION	**4. CONSTITUTION / ADMISSION OF MEMBERSHIP**
The Association shall consist of Honorary Member, Patrons, Life Members, Ordinary Members and Associate Members.	**4.1** The Association shall consist of Honorary Member, Patrons, Life Members, Ordinary Members and Associate Members.
ADD	**4.2** Every application for membership shall be submitted in writing in the prescribed form, furnishing all such particulars as may be required by the Managing Committee. Each application shall be proposed and seconded by at least two members of the association, or by the honorary secretary of a member club.
ADD	**4.3** The Managing Committee shall have the full authority to decide whether to accept an application for membership. Any applicant whose application has been rejected by the Managing Committee can appeal to the General Body of the association by duly placing the matter on the agenda of the association's next annual general meeting, whose decision by a simple majority in the matter shall be final and binding.
ADD	**4.4** The General Secretary shall intimate to applicants whether they have been admitted as a member of the association. Both clubs and individuals shall be deemed to be members only after their membership application has been approved by the Managing

Inspector General of Societies/
/District Registrar, North Goa.

ADD	Committee and after the date of receipt of their entrance fee and membership subscription. **4.5** A list of members shall be maintained in Schedule VI as per Rule 15 of the rules framed under the Societies Registration Act, 1860.
MEMBERSHIP Any individual, club, gymkhana, association, institution or body interested in the sport of yachting shall be eligible for membership. Individual members (patron, life and associate members) shall belong to a club/Clubs affiliated to the Association. They shall be allowed to speak but not vote at any General Meeting unless they may be members of the Council of Office bearers HONORARY MEMBERS The council may elect any distinguished visitor or any other person of distinction who has taken or is about to take interest in the sport and has rendered signal services to the Association as an Honorary member for life or such period as the Council may deem expedient. Such Honorary Members shall not be entitled to speak or vote at the General Meetings. PATRONS The Council shall have to invite such persons as it thinks fit to become Patrons of the Association, provided that no person shall be invited to become a Patron unless he donates not less than Rs1000/- to the funds of the Association. LIFE MEMBERS A person desirous of being admitted as a Life Men-be r of the Association shall pay a sum of Ps. 100/— at the time when the	**5. MEMBERSHIP** Any individual, club, gymkhana, association, institution or body interested in the sport of yachting shall be eligible for membership. There shall be the following categories of members: **5.1** Institutional Member: Open to all clubs and associations promoting watermanship in the state. To be eligible for membership, the club must have at least two boats/boards; and its members should include those who regularly participate in state, regional, national and/or international yachting events. **5.2** Honorary Member: The Managing Committee may invite any distinguished individual who has rendered outstanding services to the sport or the association to become an honorary member. Such Honorary Members shall not be entitled to speak or vote at the General Meetings. **5.3** Patrons: The Managing Committee shall invite from time to time such persons as it thinks have significantly contributed to the association and its objects, to become patrons of the association, provided that no person shall be invited to become a Patron unless he donates not less than Rs. 1,00,000/- to the funds of the Association. **5.4** Life Member: Open to all those interested in the sport of yachting. However, if a Minor below the age of 18 years becomes a Life Member, (s)he is not entitled to vote, except on matters that the chair

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application form is submitted. A Life Member shall, unless membership is determined in any of the modes provided by the Rules, be member of the Association for life and so long as he continues to be a member, he shall be exempted from the payment of the annual subscription.	determines are concerned with their age group, till they attain the age of 18. At the age of 18 years they are entitled to all the rights as a regular Life Member.
ORDINARY MEMBERS The ordinary membership of the Association is open to clubs and gymkhanas including those of commercial firms and anybody or association or institution representative of the game within the local limits defined in Rule 1 b above An individual desirous of joining the Association, on signing an Application Form duly proposed and seconded by a member or representative of an Ordinary Member, may be elected by the Council and shall be known as an Associate Member. **ADD**	**5.5** Ordinary/Annual Member: Open to all those over the age of 18 interested in the sport of yachting. **5.6** Student Member: Open to all those under the age of 18 interested in the sport of yachting.
ELECTION Any individual or club desirous of joining the Association shall fill in an Application form duly proposed and seconded by members of their representatives and may be elected by the Council. The Council may accept or reject an application without assigning any reason for so doing. No individual or club, whose application for membership has been rejected, shall be eligible for election until after the expiry of a period of six months from the date of such rejection. **ADD**	**6. ELECTION & TENURE OF THE MANAGING COMMITTEE** **6.1** Nominations for office bearers as well as for members of the Managing Committee, on plain paper or in a form prescribed by the returning officer, should reach the returning officer duly proposed and seconded by at least two members from any of the following categories – representatives of institutional members, life members or ordinary members – before a time and date prescribed for the purpose in the notice for the annual general meeting. Only Life members and Institutional members shall be eligible to contest elections for office bearers. Only Life members shall be eligible to contest election for the post of President, General Secretary and Treasurer. **6.2** The term of office of the Managing Committee shall be four years. No office bearer shall hold any one post consecutively for more than two terms of four years. Office bearers who have served two terms of four years consecutively may offer themselves for re-election for the

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ADD	same post after a gap of four years. The President, General Secretary and Treasurer shall cease to hold the post on attaining the age of 70 years.
ADD	**6.3** The outgoing Managing Committee at the end of its term, shall appoint a returning officer to conduct the election at the annual general meeting. The returning officer shall be a life member of the association of long standing, should not be a member of the outgoing Managing Committee and is barred from offering him/herself for the election (s)he will conduct. Any conflict of interest should be avoided in the appointment of the returning officer.
ADD	**6.4** Candidates for the positions of President and General Secretary shall be only from among those who have already been office bearers of the association.
	6.5 Upon the expiry of the term of the President, (if (s)he does not offer herself/himself for re-election), he shall become ex-officio members of the next Managing Committee for one term.
OFFICIAL YEAR The Official Year shall be from 1st April to 31st March in each year.	**8. FINANCIAL YEAR** The Financial Year of the Association shall be from 1 April to 31 March of every year.
AFFILIATIONS The Association will be affiliated to the Yachting Association of India and will pay annually to YAI a sum of 100/- as affiliation fee or any other amount specified by YAI from time to time. The GYA in the territory of Goa, Daman & Diu, will be affiliated to the YAI and shall pay an affiliation fee of Ps. 150/- annually or any other amount specified by the YM from time to times	**9. AFFILIATIONS** The GYA is the official state federation for the sport of sailing/yachting in the state of Goa. It is duly affiliated to and recognised by the Goa Olympic Association (GOA) under the Indian Olympic Association (IOA), the Sports Authority of Goa (SAG) and the Department of Sports and Youth Affairs, Government of Goa, and the Yachting Association of India (YAI), under the Ministry of Youth Affairs and Sports (MoYAS), Government of India, as well as class associations affiliated to the YAI, and pays them annually an affiliation fee if required or any other amount specified by them from time to time.

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SUBSCRIPTION The subscription shall, save as provided hereinbefore, be as follows: (a) Entrance fee — Rs. 25 (b) Ordinary Members — — Rs 5 per month The first subscription shall be payable along with the application for membership and all subsequent subscriptions shall be paid on or before 31st May each year. **ADD** **ADD**	**10. FEES AND SUBSCRIPTIONS** **10.1** All members, except honorary members and patrons, are required to pay entrance fees and/or subscription or annual fees. **10.2** The Managing Committee has the right to revise the rates of entrance / annual / life /student membership as well as the fines for their late payment from time to time for the different categories of members and notified to all members. Ordinarily, all increases infees shall be notified to members at least one month in advance of their implementation or as decided in an AGM **10.3** All fees and subscriptions payable to the association shall become due on 1 April. In the case of new institutional members, the subscription shall become payable within two months of approval of membership by the Managing Committee, and shall cover the remainder of the ongoing financial year. **10.4** Late payment of fees by both clubs and individuals may attract fines, which shall be fixed by the Managing Committee from time to time and notified to all members at least One month in advance of their implementation.
ARREARS If the annual subscription remains unpaid for a period of more than three months the Council may at its discretion strike off the name of the defaulting amber from the list of members if he refuses to pay within the time it fixed in the notice given to him by the Council. **ADD**	**11. CESSATION OF MEMBERSHIP** **11.1** The Managing Committee shall cancel the membership of any member whose subscription or other dues to the association remain unpaid for more than one year after they become due; provided that the Managing Committee may, in its discretion reinstate the member if it thinks fit. **11.2** Any member wishing to discontinue membership in GYA shall notify the General Secretary of their intention before 31 March. Otherwise, the member is liable to pay the subscription for the following year.

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ADD	**11.3** If the Managing Committee feels that the conduct of any member is injurious or in conflict with the interests of the association, or that the member is unfit to be a member of the association, it may expel such member from the association, provided that the member concerned is provided an opportunity to offer an explanation, either in writing or orally, before the Managing Committee. Any member whose membership is cancelled by the Managing Committee can appeal to the General Body of the association by duly placing the matter on the agenda of the association's next annual general meeting, whose decision by a simple majority in the matter shall be final and binding.
RESIGNATION Any member desiring to resign his membership shall give written intimation thereof to the Honorary Secretary and the Council shall accept the resignation provided no amount is then due by the member so resigning.	**DELETE**
ADD	
ADD	**12 PRIVILEGES OF MEMBERSHIP**
ADD	**12.1** All members shall be entitled to receive any notifications, announcements, communications sent to the members. All members are entitled to get a copy of all publications of the association and to participate in the activities of the association duly following such procedures and payment as may be determined by the Managing Committee.
ADD	**12.2** All members shall be entitled to receive notice of, and to attend the General Body (GB) meetings of the association.
ADD	**12.3** Institutional members are entitled to vote at all GB meetings, through a duly authorised representative. The members of member clubs are entitled to participate in activities of the GYA.
	12.4 Life members and ordinary members are entitled to vote at all GB meetings, and to participate in activities of the association

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ADD	**12.5** Honorary members and patrons are entitled to attend all general body meetings and participate in them with the permission of the chair. However, they are not entitled to vote. They can participate in the activities of the association.
ADD	**12.6** Student members are entitled to attend all general body meetings and participate in them with the permission of the chair. However, they are not entitled to vote, except on matters that the chair determines are concerned with their age group.
ADD	**12.7** In matters of racing and racing rules, only institutional members and life members shall be entitled to vote.
ADD	**12.8** The spouse and minor children of each member are entitled to participate in the activities and use the facilities of the association, at par with other members.
ADD	**12.9** All members shall be notified about the activities of the association by the General Secretary, either by email or by post.
EXPULSION AND SUSPENSION If any member shall refuse or neglect to comply with any provision of the Rules or the Regulations and Bye—Laws made thereunder or shall be guilty of misconduct such as the Council considers likely to endanger the harmony or effect the character or stability of interests of the Association, such a member shall be liable to expulsion by a resolution of the Council, provided that not less than two thirds of the members present shall have voted in favour of the same and provided also that at least fourteen days before the meeting at which such a resolution is passed, he shall have had notice thereof and of the intended resolution for his expulsion and that he shall at such meeting and before the passing of such resolution have had an opportunity of giving orally or in writing any explanation or defence he may think fit, it shall be in the	**13 DUTIES OF THE OFFICE BEARERS** **13.1** <u>President</u>: The President shall preside over all meetings of the GYA and its Managing Committee (except when a President Emeritus is appointed and is present for the meeting). (S)he shall guide the association in all its activities. (S)he shall exercise superintendence over office bearers and members of the Managing Committee, Secretariat and sub-committees in the discharge of their duties. (S)he shall have overall powers of supervision over the working of the association and its efficient administration. (S)he shall ensure that the financial position of the association is sound. (S)he shall ensure that the various meetings as required under the constitution are duly held. (S)he shall also carry out any other duties as may be prescribed in the rules or assigned by the Managing Committee.

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power of the Council to exclude such member from the Association till such resolution has been passed or rejected. The Council shall give or post to him by registered post a letter containing a notification of the said resolution. On the passing of such a resolution the member shall forthwith cease to be a member of the Association and shall not have any claim against the Council of the Association. No appeal shall lie from the decision of the Council.

The Council shall have the power to suspend any member who is adjudged an insolvent or who, in the opinion of atleast three-fourths of the members of the Council present at the meeting called for the purpose, is guilty of misbehaviour or wilfull and persistent infraction of the Rules. The terms of suspension shall not exceed the duration of the insolvency in the first instance and 90 days at any time in the second instance

RE-ADMISSION

(a) REMOVED MEMBER: Any member removed from the list of members under Rule 14 may be readmitted by the Council, if the amount of the subscription due be paid by him.

(b) EXPELLED MEMBER: Any member expelled under R.16 may be readmitted by the Council by a two—thirds majority on payment for all arrears or dues as at the time of expulsion.

Such re-admission shall not take effect for a period of six months.

13.2 First Vice President: The First Vice President shall assist the President in the performance of his/her duties, preside over all meetings in the absence of the President and perform such other duties as may be prescribed in the rules or assigned by the Managing Committee.

13.3 Second Vice President: The Second Vice President shall assist the President and the First Vice President in the performance of their duties, preside over all meetings in the absence of the President and the First Vice President, and perform such other duties as may be prescribed in the rules or assigned by the Managing Committee.

13.4 General Secretary: The General Secretary shall be responsible for the day-to-day functioning of the association, including dealing with all correspondence in consultation with the President, convening meetings as instructed by the President and incurring financial liability jointly with the Treasurer up to the limits placed by the Managing Committee from time to time. (S)he shall keep or cause to be kept a true record of all meetings of the association and the Managing Committee. (S)he shall be overall responsible for the proper maintenance of all the assets (movable and immovable) as well as properties of the association. (S)he shall also perform such other duties as may be prescribed in the rules or assigned by the Managing Committee.

13.5 Joint Secretary: The Joint Secretary shall assist the General Secretary, officiate in all the General Secretary's prescribed duties in his/her absence and perform such other duties as may be prescribed in the rules or assigned by the Managing Committee.

13.6 Treasurer: The Treasurer shall be responsible for the proper management of the finances of the association. (S)he will collect and receive all amounts due to the association and deposit them in the name of the association in such bank(s) as may be approved by the Managing Committee, and operate all bank accounts of the association

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along with the General Secretary and/or other signatories as approved by the Managing Committee from time to time. (S)he will pay all the association's subscriptions and dues in a timely manner and keep or cause to be kept accurate records of receipts and expenditure as well as the assets of the association as required by the relevant statutes and the rules of the association. (S)he shall maintain a regularly updated inventory of the association's property. The Treasurer shall present to the members, at each annual general meeting, an accurate audited statement of income and expenditure in the previous financial year, as well as a financial plan for the ongoing year.

13.7 Joint Treasurer: The Joint Treasurer shall assist the Treasurer, officiate in the Treasurer's prescribed duties in his/her absence and perform such other duties as may be prescribed in the rules or assigned by the Managing Committee.

13.8 Captain of Boats: The Captain of Boats shall be in charge of acquisition, care, maintenance and disposal of all water-related assets of the association, including all boats, anchorages, pontoons, marinas, jetties, ramps, watermanship and watersports centres, etc, as well as their ancillaries, as per the instructions and guidelines of the General Secretary and the Managing Committee. (S)he will also supervise all the employees of the association, under the guidance of the General Secretary.

13.9 Technical Secretary: The Technical Secretary shall advise the Managing Committee on all matters pertaining to matters of racing, racing rules and class rules, holding of regattas and championships, coaching and training, purchase or lease of boats and equipment, setting up and maintenance of infrastructure and facilities, international yachting body regulations and, generally, on all technical matters.

13.10 Administrative Secretary: The Administrative Secretary shall

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	function under the instruction and guidance of the General Secretary and treasurer, and assist them in all tasks relating to the day-to-day functioning of the association, as well as perform such other duties as may be assigned by the Managing Committee. The Managing Committee may sanction remuneration to be paid to the Administrative Secretary, the amount of which it shall fix and revise from time to time.
MANAGEMENT The affairs of the Association shall be managed by a Council which shall consist of a President, a Vice—President, an Hon. Secretary, a Jt. Hon. Secretary, an Hon. Treasurer and 3 members elected at the Annual General Meeting according to the four—Bye—Laws for election. The Council shall take office immediately after the holding of the first Annual general Meeting and shall continue to act as such until the holding of the next Annual General Meeting. The first Council shall consist of the following: 1. Mr. Cesar Menezes -- President 2. Mr. Desiderio da Costa Frias -- Vice—President 3, Mr. Anil V. Madgavkar-- Hon. Secretary 4. Mr. Henry Austham-- Jt. Hon. Secretary 5. Mr. Francis Menezes -- Hon. Treasurer 6, Mr. George Pinto -- Member 7, Mr. Olavo Pereira -- Member 8. Mr. AjitSukhija -- Member Any casual vacancy including that of an Honorary Auditor may be filled by the Council at its discretion. Any member of the Council shall 'ipso fecto' cease to be a member thereof, if he absents himself from three consecutive meetings without leave of absence from the Council duly obtained	**14. MANAGING COMMITTEE** **14.1** The affairs of the association shall be managed by the Managing Committee which shall include eight office bearers as below, elected directly from amongst the representatives of the institutional members and life members: (i) President (ii) First Vice President (iii) Second Vice President (iv) General Secretary (v) Jt Secretary (vi) Treasurer (vii) Jt Treasurer (viii) Captain of Boats **14.2** Any casual vacancy including that of an Honorary Auditor may be filled by the Managing Committee at its discretion. **14.3** Any Elected member of the Managing Committee shall "Ipso Facto" cease to be a member thereof, if he absents himself from three consecutive meetings without leave of absence from the Managing

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	Committee duly obtained.
ADD	**14.4** Each institutional member shall appoint one individual, who must be a responsible member in good standing of the club concerned, as its representative to the Managing Committee. The name, address and other contact details of such representative shall be tendered in writing in an appointment letter by the duly elected General Secretary of the club concerned on the club's official stationary, addressed to the returning officer at the annual general meeting where the Managing Committee is to be elected. In case the representative intends to contest for any post of office bearer, the appointment letter must accompany the nomination for the post.
ADD	**14.5** At least three members of the Managing Committee shall be from the category of life members. In case there are less than three life members on the Managing Committee, its strength shall be increased accordingly.
ADD	**14.6** The Managing Committee may, if it feels necessary, co-opt up to three members onto the Managing Committee, to assist in its functioning. These members may be from any category of membership. They have no right to vote in the Managing Committee.
ADD	**14.7** The Managing Committee shall, if it feels necessary, co-opt as Technical Secretary, a person with adequate experience in all aspects of yachting to assist the Managing Committee in a technical capacity. The Technical Secretary may be from any category of membership. The Technical Secretary shall be deemed to be an ordinary member, and has the right to vote in the Managing Committee.
ADD	**14.8** The Managing Committee shall, if it feels necessary, appoint an Administrative Secretary, who must be a person with adequate qualifications and experience in administration, to assist the Managing Committee in an administrative capacity. The administrative secretary need not be a member of the association. The Administrative Secretary

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ADD	has no right to vote in the Managing Committee. **14. 9** All posts on the Managing Committee, with the possible exceptions of the Administrative Secretary and the Technical Secretary, shall be honorary and non-remunerative.
ADD	**14.10** The Managing Committee shall invite any person which it feels can help in its functioning, as an invitee for a meeting. Persons whose help is required on an ongoing basis can be made permanent invitees, provided that no invitee has a right to vote.
ADD	**14.11** Any office bearer or Managing Committee member can resign from the Managing Committee by addressing a resignation letter to the President, who shall submit it to the Managing Committee for acceptance. In case the President wants to resign, (s)he shall address the resignation letter to one of the Vice Presidents, who will forward it to the General Secretary for consideration by the Managing Committee.
ADD	**14.12** If the office bearer or Managing Committee member resigning is a representative of an institutional member, the concerned club shall appoint a new representative to the Managing Committee. If the office bearer or Managing Committee member resigning is a life member or ordinary member, the vacancy shall be filled by the Managing Committee through co-option from any category of members, except student members, for the remainder of the term.
ADD	**14.13** An office bearer of the Managing Committee can be removed from the post or from the Managing Committee itself, if the Managing Committee decides to do so by a two-thirds majority, provided (s)he is properly informed of the reasons for the action and has an opportunity to be heard. Any person so removed may appeal to the General Body at the next annual general meeting, and its decision in the matter will be final.

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ADD	14.14 Disputes between institutional member clubs may be referred to the GYA for settlement, in case both clubs consent. On a dispute being referred, the Managing Committee will appoint an arbitrator or team of arbitrators (after seeking consent from both sides), whose decision in the matter will be final. The provisions of the Arbitration Act, 1940, in its current amended version will apply to disputes under arbitration.
ADD	14.15 The Managing Committee shall, if it deems fit, recommend to the General Body of the association that it appoint a life member of long standing, who has rendered outstanding service to the association over a number of years, as President Emeritus of the association.
ADD	14.16 A person appointed President Emeritus shall hold the post for life. The President Emeritus shall guide the association and advise the Managing Committee in the administration of the association.
ADD	14.17 If the Managing Committee feels that the President Emeritus has brought dishonour to the association or has irreparably damaged its interests in any way, it shall move a resolution before the General Body to remove the person from the position. The procedure for removal of the President Emeritus shall be similar to the procedure for making amendments to the Memorandum of Association and Rules & Regulations of the association.
ADD	14.18 Even if a President Emeritus is appointed, all policy making and executive powers shall continue to vest in the elected Managing Committee and its office bearers.
MEETINGS OF THE MANAGING COMMITTEE The quorum necessary for the transaction of the business of the Council shall be five. No quorum shall be necessary at an adjourned meeting.	**15. MEETINGS OF THE MANAGING COMMITTEE** **15.1** The quorum at Managing Committee/Secretariat meetings shall be one-third (to the nearest greater whole number) of the members entitled to vote. No quorum shall be necessary at an adjourned meeting.

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Every question at a meeting shall, save as herein otherwise provided be determined by a majority of the votes of members present and voting, every member having one vote, In case of an equality of votes, the Chairman of the meeting shall have second or casting vote.	**15.2** Every question at a meeting shall, save as herein otherwise provided be determined by a majority of the votes of members present and voting, every member having one vote, In case of an equality of votes, the Chairman of the meeting shall have second or casting vote.
The Council shall meet at least once in four months during the year and due notice in writing of such meeting shall be given to all the members at least four days before the meeting at the registered address under Certificate of Posting or sent through a peon with the agenda fixed for the same.	**15.3** The Managing Committee shall meet at least two times in any six-month period, and at least four times a year. At least four days notice must be given for a Managing Committee meeting along with the agenda for the meeting and a copy of the minutes of the previous meeting. Notices for Managing Committee meetings shall be sent by email or by post.
The terms of the office bearers of the Association shall be three years.	**Delete**
An urgent meeting of the Council may be called by the President either on his own initiative or on receipt of a written requisition from any four members of the Council. Written notice of at least twenty—four hours shall be given to all the members of the Council.	**15.4** In case of an extremely urgent matter, the President or, in his/her absence the General Secretary in consultation with the Vice President, may convene an urgent meeting of the Managing Committee with 24 hours notice, by post or email.
ADD	**15.5** The President Emeritus shall have the privilege of presiding over all Managing Committee and General Body meetings of the association. (S)he shall act according to the advice of the President (or the General Secretary in the President's absence) in this regard.
ADD	**15.6** The President will chair the meetings of the Managing Committee and the Secretariat (except when a President Emeritus is appointed and is present for the meeting). In his/her absence, the First Vice President, in his/her absence the Second Vice President and in his/her absence the General Secretary will take the chair. Where neither is available 20 minutes after the time announced for the meeting, the Managing Committee and/or Secretariat members may elect one amongst themselves to chair the meeting and proceed with the agenda.
ADD	**15.7** A special meeting of the Managing Committee may be

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requisitioned to discuss a matter(s) of sufficient importance, if not less than three voting members make a written requisition to the General Secretary stating clearly the matters to be discussed. In such an event, the General Secretary shall schedule a meeting no later than 15 days after receiving such requisition. No matter other than that listed in the requisition letter may be discussed at a special meeting.

ADD

15.8 The Managing Committee and Secretariat shall cause proper minutes to be made of all proceedings. The General Secretary shall compile and circulate the minutes to the members at any time between two meetings, but no later than the notice of the next meeting.

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15.9 In case it is not possible (or deemed unnecessary) to hold a meeting of the Managing Committee, the President may instruct the General Secretary to circulate by email or post any decision or resolution among the members of the Secretariat and/or Managing Committee for their opinions on the matter, and on receiving responses within a pre-determined time frame, shall take a decision accordingly. In the absence of the President, the General Secretary or, in his/her absence the First or Second Vice President may initiate this process. Any decision taken by circulation must be ratified at the next subsequent meeting of the Managing Committee.

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15.10 In case of an extremely urgent matter where a decision must be taken in less than 24 hours, the President or, in his/her absence, the General Secretary or the First or Second Vice President (in the absence of the General Secretary) shall take such a decision based on the general policy directives and previous decisions of the Managing Committee in such matters, and submit it for ratification at the next subsequent meeting of the Managing Committee.

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15.11 In case the Managing Committee feels that a representative of an institutional member is consistently and repeatedly obstructing its smooth functioning without adequate cause, it shall by a simple

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	majority pass a resolution requiring that the representative concerned be recalled and replaced. Following this, the club concerned shall appoint another representative to take his/her place. Any disputes may be resolved by placing the matter for discussion on the agenda of the next annual general meeting.
POWERS Of THE COUNCIL The Council shall, save as provided hereinbefore, have power:— **(a)** to carry out the objects of the Association specified in clause 2 of the Memorandum of Association. **(j)** to delegate all or any of its powers to its duly appointed Sub—Committee. **ADD** **ADD**	**16 DUTIES OF THE MANAGING COMMITTEE** (a) The Managing Committee shall manage the affairs of GYA and do all such things as will further the cause of the association in particular, and of sailing and watermanship in the state of Goa. (j) The Managing Committee shall take steps to efficiently administer the association, including appointment of sub-committees delegated with powers and duties. (m) The Managing Committee shall apply the funds of the GYA to the objects of the association or to such other purposes as it deems expedient in the interests of the association, provided that such actions do not contravene the objects of the association. (n) The Managing Committee shall cause proper and accurate books of accounts to be kept of all income and expenditure, and of all dealings with the assets of the association, and shall present to the Annual General Meeting each year, an income and expenditure statement and balance sheet, duly audited by a qualified chartered accountant appointed by the General Body. It shall maintain accurate records of the association's detailed income and expenditure, and make them available for inspection (by a procedure the Managing Committee shall prescribe from time to time) on any demand in writing by members of the following categories: institutional members (through their authorised representatives), life members and ordinary members.

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ADD	(o) The Managing Committee may meet together for the despatch of business, adjourn and otherwise regulate meetings as it sees fit.
ADD	(p) The Managing Committee shall, from time to time, invite suitable persons to be honorary members and patrons of the association. It may also recommend to the General Body that a suitable person be appointed President Emeritus of the association.
GENERAL MEETINGS ANNUAL GENERAL MEETING: The Annual General Meeting shall be held not later than the 30th day of June in each year at such time and place as the President may fix. The ordinary business of an Annual Meeting shall be (a) to confirm the minutes of the Last Annual General Meeting and of the Extra—Ordinary General Meeting, if held during the year; (b) to receive and adopt the Annual Report and the audited statement of accounts as presented by the Council; (c) to elect the office bearers and members of the Council in accordance with the Bye—Laws for Elections; (d) Elections should be once in three years. In fact the General Meeting should also be once in three years, whilst the Council must meet at least once a year; (e) to elect an Honorary Auditor or Honorary Auditors; (f) to consider any recommendation of the Council; (g) to consider any motion, notice whereof is given to the Hon. Secretary by a member or a representative ten clear days before the date of their meeting; and (h) to transact such other business as may he allowed by the Chairman. EXTRA ORDINARY GENERAL MEETING An extra—Ordinary General Meeting may be convened by the President whenever he thinks necessary or shall be convened by the hon. secratary within six weeks after receipt by him or a requisition in	17 A. GENERAL BODY 17A.1 The Annual General Meeting of the association shall be held each year on the day, time and place in Goa as the Managing Committee may determine. Thirty days notice of any annual general meeting shall be given to all members by the General Secretary, by email or post. In addition to the place, date and time, this notice shall specify the nature of business to be transacted, as well as the closing dates and times for submission of resolutions, motions, appeals and nominations for election, and the persons to whom these may be tendered. 17A.2 The President shall preside over the General Body meeting (except when a President Emeritus is appointed and is present for the meeting). In the absence of the President, one of the following office bearers will preside (in order, the latter to preside in the absence of the former): First Vice President, Second Vice President, General Secretary, Treasurer, Jt. Secretary, Jt. Treasurer, Captain of Boats and Technical Secretary. If none of the office bearers are present, the members may select one among those present to preside. 17A.3 The General Body may, at the recommendation of the Managing Committee, appoint a deserving person as President Emeritus of the association.

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writing to that effect, bearing the signature of five members or representatives. Every such requisition shall specify that business for which the meeting is to be convened and other business shall be transacted at such meeting.
Notice of any General Meeting shall be sent under Certificate of Posting or through a peon to the members at least fourteen c leer days prior to the date fixed for such meeting.
The Notice shall specify the date, time and place of such meeting and the nature of the business to be transacted and in the ease of an Annual General Meeting shall be accompanied by a print of the Annual Report and the statement of Accounts for the past year
The accidental omission to give such notice to any member representative entitled thereto or the non—receipt thereof by him shall not invalidate the proceedings of any General Meeting.
Attendance at General Meetings shall be open to the Honorary Members, Patrons, Life Members, Associate Members and the duly nominated representatives of the Ordinary Members.
No business other then the formal adjournment of meeting shall be transacted at any General Meeting, if no quorum is present.
The quorum of General Meeting shall consist of seven members present in person, if at a General Meeting a quorum is not present, the meetings shall stand adjourned to the same day in the next week at the same time and place if at such an adjourned meeting a quorum is not present, those members who are present shall be quorum and may transact the business for which the meeting was called.

Every General Meeting shall have power to adjourn to another day fixed at the Meeting by the Chairman. Notice of such an adjourned meeting shall be given only -to the absent members.
Voting shall save as provided in the Bye—Laws for Election, be by show of hands. Voting by ballot or poll, if demanded by at least five members, shall be allowed by the Chairman of the meeting.

Any question decided at General Meeting shall not be re—opened at

17A.4 General Body meetings will, as far as possible, be held on the eve of a holiday, on a holiday itself, or during a major sailing event, and at an easily accessible location, so that it is convenient for members to attend.

17A.5 Part of the agenda of the annual general meeting will be appointment of a chartered accountant as the Auditor for the association's accounts in the coming year. The financial year of the association shall be 1 April to 31 March of the following calendar year.

17A6 The General Secretary shall ensure that copies of all resolutions, motions, appeals, etc, as well as any other business placed on the agenda of the meeting, are available to members to refer to at the Annual General Meeting either in hardcopy or soft copy sent n advance by email. The General Secretary shall also ensure that members are correctly informed (by email or post) of all resolutions, motions, appeals and nominations for election as well as any other business proposed to be placed on the agenda of the meeting, in case any member makes a query after the last date prescribed for handing them in.

17A7 In an extraordinary situation, the President may adjourn a General Body meeting before the entire agenda is transacted. However, the President shall announce the date, time and place at which such an adjourned meeting will be resumed (not more than 30 days later), at the meeting itself, and before the members disperse. At a resumed General Body meeting, no other business other than remaining from the agenda of the adjourned meeting may be discussed and disposed.

17A8 In any General Body meeting, any and all questions shall be disposed by a simple majority of the voting members present, after the matter has been discussed and all major opinions on the subject have been heard, except for amendments to the Memorandum of

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any subsequent meeting until after the expiration of six months, provided that the Council may convene such meeting earlier than the above mentioned period. At any General Meeting the Chairman shall have the sole right to interpret the Rules and his decision shall be binding and final. The President, or in his absence, the Vice—President or in absence of both any member present and elected by the meeting shall preside at any General Meeting or at any meeting of the Council and shall have a casting vote besides his vote in the case of any equality of votes on any question.	Association and Rules & Regulations. **17A.9** Any matter put to vote shall be decided by a simple show of hands, unless a secret ballot is demanded by at least five voting members. The President may, in his/her discretion, order a secret ballot for any matter rather than a show of hands. In case of an equality of votes in a show of hands, a secret ballot shall be held. In case of an equality of votes in a secret ballot, the President shall have a further or casting vote. **17A.10** Representatives of institutional members, life members and ordinary members shall have one vote each at general body meetings. Provided that in matters of racing and racing rules, only institutional members and life members shall be entitled to vote. Student members may vote only on issues that concern their age group.
ADD	**17A.11.1** Institutional members may vote by proxy. The duly elected General Secretary of the club may depute any responsible member of the club to attend the General Body meeting. The representative must carry a written communication to this effect from the club's General Secretary on the club's official stationary.
ADD	**17A.11.2** A representative with a written communication from another club office bearer on the club's official stationary may be allowed to vote if there is no representative with an official communication from the General Secretary of the club. In case two persons from the concerned club appear for the meeting, the one whose official communication is signed by the General Secretary of the club shall be allowed to vote.
ADD	**17A.11.3** In the event that both hold official communications signed by an office bearer who is not the General Secretary of the club, or both hold official communications signed by the General Secretary of the club, neither shall be allowed to vote.
ADD	

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ADD	**17A.12** All individual voting members, both life and ordinary, shall be physically present at the General Body meeting to vote.
ADD	**17A.13.1** All appeals to the General Body against decisions of the Managing Committee shall be duly placed on the agenda in the manner prescribed and within the time limit given in the notice for the Annual General Meeting, and may not be raised as 'Any other matter'.
ADD	**17A.13.2** All resolutions and issues of a serious or policy nature shall be duly placed on the agenda of the General Body meeting. Such matters may not be brought up at the last minute. The President may at his/her discretion allow such issues for discussion, or disallow them, unless a majority of voting members present feel the matter must be discussed.
ADD	**17A.14** Notices or any other documents may be served by the association by email or post, both at the last known address. In case a member changes either email or postal address, (s)he is responsible for informing the association about the same. The association shall not be responsible for non-receipt of notices or documents where this is not done.
ADD	**17A.15** Members who want to receive notices by Courier or Speed Post services shall inform the General Secretary in writing of the same and deposit a sufficient amount of funds with the General Secretary to defray the cost of such service.
ADD	**17B QUORUM** The quorum for a General Body meeting shall be one-tenth of the membership or 10 voting members, whichever is greater. However, in the event that there is no quorum when the meeting is called to order, the President may adjourn the meeting for 30 minutes and, at the end of this period, once again call the meeting to order and carry on with the agenda as if there was quorum.

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ADD	17C SPECIAL GENERAL BODY MEETING
ADD	17C.1 In case a significant section of the membership is dissatisfied with any decision of the Managing Committee or is anxious for a decision on an issue that is not being taken up by the Managing Committee, a group of 20 or more voting members may approach the General Secretary to requisition a Special General Body Meeting of the association to discuss the issue and/or consider a resolution, which must be specified in the requisition letter. On receiving a proper requisition, the General Secretary shall, within 30 days, convene a special general body meeting, giving the members 15 days notice. No issue that is not on the agenda may be discussed at a Special General Body Meeting.
ADD	17C.1 In case a significant section of the membership has lost confidence in the Managing Committee, a group of 25 or more members may move a no-confidence motion before the General Secretary. On receiving a no-confidence motion, the General Secretary shall, within 30 days, hold a Special General Body Meeting to discuss and vote on the motion, giving the members 15 days' notice. No issue that is not on the agenda may be discussed or decided in a meeting to consider a no-confidence motion. In case the motion is successful, the meeting shall appoint a Returning Officer, whose duty it shall be to hold fresh elections to elect a new Managing Committee within 45 days. In case the no-confidence motion is unsuccessful, another such motion cannot be brought against the Managing Committee until at least six months have passed.
FINANCE The funds of the Association shall be under the control of the Council which shall have the power to spend such sum or sums of money as it may deem proper for carrying out the aims and objects of the	18 FINANCE AND BANK ACCOUNT 18.1 All accounts of the Association shall be maintained regularly. The accounts shall be duly audited by a qualified Chartered Accountant. Every year, the accounts shall be closed by 31st March.

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Association. An account s all be opened in such bank or -banks as may be approved of by the Council in the joint name of the President, Vice—President and Honorary secretary and Treasurer. Any amounts in excess of Rs. 25/— shall be paid into such account. All cheques shall be signed by any two of the Office bearers and endorsements thereon may be made by any of them. The Council shall invest the funds of the Association in Government and other public securities as authorised under the Indian Trust Acts. **ADD**	**18.2** A Bank Account in the name of the Association shall be opened in any nationalised/scheduled/cooperative bank and shall be operated by any two out of four office bearers of the managing committee duly authorised as signatories by the managing committee through a resolution. DELETE **18.3 CONTRIBUTIONS / DONATIONS / GIFTS** When the Association accepts a gift or donation of money or property of any kind from any person for a specific purpose, it shall not use the money or property so gifted or donated, or any part thereof, for any other purpose without the written consent of the Registrar who shall refuse such consent except when he is satisfied that the purpose for which the gift was made is incapable of execution by the society.
ALTERATION OF RULES No alteration or amendment or addition of these Rules shall be made except at a General Meeting by a resolution carried by a majority of at least two-thirds of the votes of the members present at the meeting. Any alteration or amendment of addition so made shall take effect immediately, unless the meeting shall otherwise decide. Proposals for any change in these Rules must reach the Council or before the 31st day of March preceding the Annual General Meeting at which they are to be considered. All such proposals shall be circulated to the members as part of Agenda for such meeting. Any point not directly covered by these Rules shall be decided in the light of the rules most nearly applicable and in accordance with the	**20 AMENDMENTS or ALTERATION OF RULES** **20.1** Notice of any amendment(s) to the Memorandum of Association and Rules & Regulations can be proposed by any voting member, seconded by another, and given to the General Secretary preferably at least 60 days before the Annual General Meeting is due, or latest by 15 July. The General Secretary shall then circulate the amendment(s) to each member along with the notice for the Annual General Meeting. No amendment shall be considered once the notice for the Annual General Meeting has been circulated. No amendment shall be considered passed unless three-fourths of the voting members present at an Annual General Meeting where it has been duly placed on the agenda vote in its favour.

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General term and spirit of the said rules. **ADD** **ADD**	**20.2** In case of amendments in the Memorandum of Association of the Association, in the name of the Association or its amalgamation with some other Association, the procedure laid down in Section 12 and 12(A) of the Societies Registration Act, 1860, will be followed. **20.3** No amendments to the Memorandum of Association and Rules & Regulations shall be made which may prove to be repugnant to the provisions of section 2(15), 11, 12, & 13 and 80G of the I. T. Act, 1961, as amended from time to time. Further no amendment shall be carried out without the prior approval of the Commissioner of Income Tax.
DISSOLUTION The income and property of the Association whensoever derived shall be applied solely towards the promotion of the objects of the Assn. As set forth in the memorandum of Association, and no portion there shall be paid or transferred, directly or indirectly by way of dividend, bonus or otherwise howsoever by way of profits to the members of the Association. Provided however that nothing herein shall prevent the payment, in good faith, of remuneration to any officer or servant of the Association, or to other person in return for any services actually rendered to the Association. If upon winding up or dissolution of the Association, there shall remain after satisfaction of all its debts end liabilities any property whatsoever, the same shall not be paid to or distributed among the members of the Association but shall be transferred as per law in force. **ADD**	**21 DISSOLUTION** **21.1** In the event of dissolution or winding up of the Association, the assets remaining as on the date of dissolution shall under no circumstances be distributed among the Members of the Managing Committee/ Members of the Association or any Government body, but the same shall be transferred to another charitable trust/society whose objects are similar to those of theAssociation and which enjoys recognition u/s 80G of the IT Act, 1961, as amended from time to time. **21.2** In case of dissolution of the association, the procedure laid down in Section 13 and Section 14 of the Societies Registration Act, 1860, will be followed.
ADD	**22 INVESTMENTS** The funds of the trust shall be invested in the modes specified under

Inspector General of Societies/
District Registrar, North Goa.

	the provisions of section 13(i)(d) r.w.s. 11(5) of the IT Act, 1961, as amended from time to time.
ADD	**23 IRREVOCABILITY** The Association formed shall be irrevocable.
ADD	**24 BENEFICIARIES** The benefits of the Association shall be open to all irrespective of caste, creed or religion.
ADD	**25 UTILISATION OF FUNDS AND INCOME** The funds and the income of the Association shall be solely utilized for achievement of the objects of the Association and no payment shall be made to the Office Bearers/Members by way of profit, interest, dividends etc.

PRESIDENT
SIDDHARTH SATAR DEKAR.

TREASURER
ATISH FERNANDES

GOA YACHTING ASSOCIATION
PANJIM

Inspector General of Societies/
/District Registrar, North Goa.

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It is certified that this is a true Xerox copy of the original "AMMENDMENTS TO RULES AND REGULATIONS submitted on 30/07/2019" of the Society "THE GOA YATCHING ASSOCIATION" under Registration No. 24/GOA/81.

Certified copy is issued at the request of Mr. Siddhart Satardekar in his application dated 06/08/2019 where it is stated that the same is required for official record and has 29 sheets serially numbered from 1 to 29.

Fees of Rs.135/- (Rupees one hundred thirty five only) credited to the State Bank of India, Panaji by this office under Challan No. 291/19 dated 09/08/2019.

Office of the District Registrar, North, Panaji, dated 13/08/2019.

(SURAJ VERNEKAR)
Inspector General of Societies
District Registrar (North)

Compared By:-

गोवा GOA

A 459930

Serial No. 3123 Place of Vendor Panaji Date 6/7/21
Value of Stamp Paper
Name of Purchaser Chetan Ravelekar
Residence Name of Father
Purpose Transacting Parties

Sign of Stamp Vendor
Manjula N. Kamat
License No. ACR/STAMP/...

Inspector General of Societies/
/District Registrar, North Goa

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CERTIFIED COPY

It is hereby certified that the file registered under No. 293/GOA/2003 dated 21/11/2003 existing in the records of this office relating to the registration of the Society "AMATEUR ARCHERY ASSOCIATION GOA (AAA Goa)" Contains "AMMENDMENTS TO RULES AND REGULATION submitted vide letter dated 07/06/2021" this is as follows:

AMATEUR ARCHERY ASSOCIATION, GOA

PRESIDENT G. SECRETARY F. SECRETARY

AMENDMENTS TO RULES & REGULATIONS OF ASSOCIATION AS PER THE SPECIAL GENERAL BODY MEETING HELD ON 30th March 2021

RULES & REGULATIONS OF THE ASSOCIATION

EXISTING RULES AND REGULATIONS	AS PROPOSED
RULE 1: **DEFINITION**: In these articles of the association, unless the context otherwise require a) The "Association "shall mean the Amateur Archery Association, Goa. b) The "Body" shall mean the Governing Body of the Association. c) The "Committee" shall mean the executive committee of the Association. d) The "Rules" shall mean these rules as amended from time to time.	**No amendment**
Rule 2. **MEMBERSHIP** The membership of the association shall be opened to: a) All district units b) Institutions/clubs/departments promoting the game of archery c) Individuals including sportspersons, administrators, organizers d) Any other person to whom the executive committee recommends	**Rule 2. MEMBERSHIP** The Membership of the association shall now consist of the following: **2. a. COLLECTIVE MEMBERS** Collective members shall comprise from among the following: **1. North Goa District Archery Association** **2. South Goa District Archery Association** **3. Institutions, clubs and Government departments.** **2. b. Qualifications** Collective members shall be eligible for affiliation to the association provided they are otherwise qualified as per the rules laid down from time to time.

AMATEUR ARCHERY ASSOCIATION, GOA

PRESIDENT SECRETARY SECRETARY

EXISTING CONSTITUTION	AS PROPOSED
	2.c. Affiliation: Registered collective members which have their aim archery as an activity shall be eligible for affiliation to the association. Every application for affiliation must be accompanied by fees, bye laws of constitution, copy of registration with the Registrar under societies registration act 1860 and with the form annexed for the acceptance of the application by the association. The applicant for collective membership will be granted provisional affiliation subject to fulfilling the conduct of the following mentioned championships.
	2.aa. INDIVIDUAL MEMBERS Any person having represented Goa at the National level held by the Archery Association of India for minimum of seven times and having promoted the sport of archery by helping the association in the organization and other activites of the sport shall be entitled to apply for an individual membership of the association. The application for membership shall be accompanied by a duly filled in membership form annexed hereto along with the membership fees as laid down by the association from time to time. **2.ab.** The forms duly filled, proposed and seconded by either the Founder members or Permanent members shall be considered as duly applied for Individual membership. 2. ac. Besides the above, the following shall also be considered under the category of individual members. **2: 1. FOUNDER MEMBERS.** All those individual members who have introduced the sport of archery in Goa and further promoted the sport and helped the association shall be entitled to be founder members. The following shall be the Founder members 1. Roshanlal Nahar 2. Vishwas Satarkar 3. Desmond Torcato 4. Paresh Kamat 5. Osvaldo Da Costa 6. Chetan Kavlekar 7. Vilas Palkar 8. Gaurish Dhond

Inspector General of Societies
(Ex-officio Registrar, North Goa)

GOA STATE ARCHERY ASSOCIATION, G

SECRETARY

EXISTING CONSTITUTION	AS PROPOSED
	2:2. **PATRONS:** Individual members who donate Rs. 15000/- at a time to the association and who are nominated as such by the executive committee shall be called as Patrons. Tenure shall be for four years. The following shall be the Patrons. 2:3. **LIFE MEMBERS**: Individuals who donate **Rs.25,000/-** to the association and are nominated as such by the executive committee shall be entitled for life membership and thereby called life members. **2:4. PERMANENT MEMBERS**: The founder members for having rendered services for the promotion of the sport of archery in Goa shall be granted the status of permanent members of the association. The Association from time to time may also consider any individual who has rendered services for the promotion of the sport of archery in Goa for the grant of permanent membership provided they do not have any conflicting aims and approach towards the game of archery and the members of the association. Further their services should also be recognized by other existing founder members and permanent members before granting them the status of permanent members. The tenure of permanent members shall be unlimited. The following shall be the Permanent members: 1. **Dr. Ajay Yadav** 2. **Gerrson Gracias** 3. **Rohan Nanodkar** 4. **Gauresh Naik** 5. **Rupesh Halrankar** 6. **Jairam Harmalkar** 7. **Meena Kavlekar** 8. **Mrunaj Talaulikar**
Rule 3. MEMBERSHIP FEE a) All district unit, institutions, Clubs, departments shall be required to pay annual membership fee of Rs.500/- each. b) Individual and other members shall be required to pay annual membership fee of Rs.300/-	3. MEMBERSHIP FEE The affiliation fees shall be as follows: 1. Registration Fees: Collective Membership : Rs. 4000/- per year b. Individual Membership : Rs. 1500/- per year

TEUR ARCHERY ASSOCIATION, GOA

EXISTING CONSTITUTION	AS PROPOSED
Rule 4. AFFILIATION FEE: Discipline as specified by the state. All the district units, institutions, clubs and departments shall also be required to pay an affiliation fee of Rs. 1000/- along with the request for grant of affiliation.	Rule 4. AFFILIATION FEES: Provisional registration: Rs. 1000/-
Rule 5. TERMINATION/CESSATION OF MEMBERSHIP	Inspector General of Registrat...
a) A Member shall automatically cease to be a member: a. On non-payment of membership or affiliation fee. b. On non attending three consecutive meetings. c. When involved in activities prejudicial to the interest of the Association or Federation or the Nation.	No amendment
Rule 6. MANAGEMENT The entire Management of the Association shall vest in the executive committee the strength shall not be more than 11 members. The term of the executive committee shall be for a period of four years and shall be added out of the members of the General Body by 2/3rd majority of the members present and voting. The executive committee may co-opt or invite not more than four persons from amongst the sports journalists, sports doctors or any person related to the field of sports.	Rule 6. MANAGEMENT The entire Management of the Association shall vest in the executive committee, the strength shall not be more than 11 members. The term of the executive committee shall be for a period of four years. The executive committee of the association shall be elected for a period of 4 years amongst the members. Members eligible for election to the executive committee shall be from the following: a) Collective Members b) Individual Members c) Founder Members d) Permanent Members VOTES FOR ELECTING EXECUTIVE COMMITTEE 1. Collective members - 2 votes 2. Individual members - 1 vote 3. Founder members - 1 vote 4. Permanent members- 1 vote

ARCHERY ASSOCIATION, GOA * Reg. No. 293/GOA/2003 PANAJI

EXISTING CONSTITUTION	AS PROPOSED
(6) Inspector General of Societies /District Registrar, North Goa.	If any vacancy occurs due to any reasons in the Executive committee will be filled by appointment to the executive committee by either the founder members or the permanent members. The Executive committee of the association shall consist of the following: a. **PRESIDENT - 1** b. **V. PRESIDENT - 3** c. **GENERAL SECRETARY - 1** d. **JOINT SECRETARY- 1** e. **FINANCE SECRETARY - 1** f. **EXECUTIVE MEMBERS - 4** The Executive Committee may appoint on their own responsibility all the sub committees which may be necessary for the smooth conduct of the affairs of the association.
ule 7. **POWERS** i) **PRESIDENT**: He shall preside over all the meetings f the General Body and the Executive Committee or ny other Committee,which may be constituted by the eneral body, or executive committee. He shall be the hief executive of the association. He shall have the ower to incur expenditure up to Rs.3000/- at a time to neet day-to-day expenses for which he shall submit he account along with bill/vouchers/certificates.	**PRESIDENT**: He shall preside over all the meetings of the General Body and the Executive Committee or any other Committee which may be constituted by the general body, or executive committee. He shall be the chief executive of the association. He shall have the power to incur expenditure up to Rs.10,000/- at a time to meet day-to-day expenses for which he shall submit the account along with bill/vouchers/certificates
i) **V. PRESIDENT**: In the absence of the President, he hall preside over the meetings and shall exercise the owers of the President. Similarly in the absence of the resident or V. President, one of the V.President shall reside over the meetings and shall exercise the same owers.	**No amendment**

MATEUR ARCHERY ASSOCIATION, GO

PRESIDENT G. SECRETARY F. SECRETA

ASSOCIATION, GOA * AMATEUR

EXISTING CONSTITUTION	AS PROPOSED
a) **GENERAL SECRETARY**: He shall be the executive officer of the association and shall be responsible for carrying on the work of the Association in accordance with the rules and regulations of the associations. He shall be responsible to convene and conduct the various meetings of the association including those of the General Body, Executive Committee or any others committee and implement the decisions taken in such meetings. He shall be the sole custodian of all records of the association. He shall have the power to incur expenditure up to Rs.2000/- at a time to meet the day-to-day expenses and submit the accounts along with bill/vouchers/certificates.	a) **GENERAL SECRETARY: He shall be the executive officer of the association and shall be responsible for carrying on the work of the Association in accordance with the rules and regulations of the association. He shall be responsible to convene and conduct the various meetings of the association including those of the General Body, Executive Committee or any others committee and implement the decisions taken in such meetings. He shall be the sole custodian of all records of the association. He shall have the power to incur expenditure up to Rs.5000/- at a time to meet the day-to-day expenses and submit the accounts along with bill/vouchers/certificates.**
b) **JOINT SECRETARY**: They shall assist the General Secretary in his day to day work or any other work which may be assigned to them from the General Secretary and also act as such in the absence of the secretary.	**No ammendment**
c) **FINANCE SECRETARY**: He shall be the custodian of the funds of the association and shall keep and maintain all the accounts/records of all the receipts and payments on behalf of the association. He shall ensure that no amount is received from any anti national individual or organization and whose activities are lawful or against the interest of the association/country. All receipts and payments shall be made with the approval of the general body, executive committee, President or the General Secretary as the case may be. He shall also mobilize the funds for the association and shall prepare the budget, maintain the accounts and get them audited from a chartered accountant before presenting to the executive committee or the general body.	a) **FINANCE SECRETARY: He shall be the custodian of the funds of the association and shall keep and maintain all the accounts/records of all the receipts and payments on behalf of the association. He shall ensure that no amount is received from any anti national individual or organizations and whose activities are lawful or against the interest of the association/country. All receipts and payments shall be made with the approval of the general body, executive committee, President or the General Secretary all also mobs the case may be. He shall have the power to incur an expenditure up to Rs.1500/- at a time to meet the expenses and submit the accounts along with bill/vouchers/certificates**
ule 8. **Bank Account** A savings bank account shall be ened with any one of the nationalized bank in the me of the Association which shall be operated jointly the President or the General Secretary along with Finance Secretary.	a) No amendment

Inspector General of Societies
District Registrar, North Goa

...ASSOCIATION.

PRESIDENT SECRETARY

Deputy Director General of Sports
District Registrar, North East

EXISTING CONSTITUTION	AS PROPOSED
Rule 9. GENERAL BODY It shall consists of all the affiliated members of the association i.e. Individuals, institutions, departments, clubs and organizations including the members of the executive committee and life members. It shall have the following powers.	
a) To regulate and control the functioning of the association.	a) **No amendment**
b) To lay down policies and guidelines for the development of the game of archery in the state.	b) **No amendment**
c) **To conduct elections after every four years as per rules and regulations of the association.**	c) **Clause C to be deleted.**
d) To extend the tenure of the executive committee, if need be for a period as may be deemed fit but not more than 4 years.	d) **No amendment**
e) **To approve the expenses incurred by the association**	e) **No amendment**
f) To approve the audited accounts of the association.	f) **No amendment**
g) To **decide about the dissolution** or merger with any other body **in the largest interest of the game of archery.**	g.) **To decide about the dissolution in the largest interest of the game of archery**
h) To accept donations, grants in cash or kind from the government or public of private organizations/agencies.	h.) **No amendment**
Rule 10 – ELECTIONS	
Elections to the executive committee (except Patron in Chief and President Post) shall be held every four years by the general body with a notice of atleast 15 days, 2/3rd members present and voting shall form the quorum.	ELECTIONS TO THE EXECUTIVE COMMITTEE
The Patron in Chief and President shall be nominated from amongst prominent sports promoters and administrators	**PRESIDENT: The President (1 no)** shall be elected from amongst the Founder and permanent members only.
	V. PRESIDENT: The vice presidents: **(3 nos.)** shall be elected from among the collective members and the individual members.
	GENERAL SECRETARY: The General Secretary **(1 no.)** shall be elected from among the Founder permanent and collective members only.
	JOINT SECRETARY: The joint secretary **(1no.)** shall be elected from among the collective members and individual members.

AMATEUR ARCHERY ASSOCIATION,
PRESIDENT
SECRETARY

EXISTING CONSTITUTION	AS PROPOSED
	FINANCE SECRETARY: The Finance Secretary: **(1 no)** shall be elected from among the collective members and individual members.
	EXECUTIVE MEMBERS: The Executive members (4nos.) shall be elected among the collective memebers and individual members.
Rule 11 – MEETINGS	
General Body : At least once in a year before 30th June	No amendment
Executive Committee: Four time in a year. However the General Secretary with at least 10 days notice can call emergency meetings of both the general body and executive committee. The quorum in such meetings shall also remain the same i.e. 2/3rd members present and voting.	Executive Committee: Ordinarily the executive committee shall meet once in three months and the quorum shall be minimum of three members.
Rule 12 – AMENDMENTS	
The general body shall make any amendments in the form of addition or deletion with 2/3rd majority. However all amendments shall be in conformity with the policies and directives of the Government.	The General body shall make any amendments so recommended by the Executive Committee or any of the founder members or permanent members in the form of addition or deletion to the constitution by passing of vote of two third majority in the general body meeting However all amendments shall b in conformity with the policies and directives of the Government.
Rule 13- DISSOLUTION	
In case of dissolution of the association, the assets after meeting the liabilities if any , shall be utilise for the Association having similar objectives.	In case of Dissolution of the association, the same shall be carried out as per the guidelines and norms of the State Government or the Central Government from time to time
Rule 14- FINANCIAL YEAR	
The financial year of the association shall be from April to March.	The financial year of the association shall be from April to March unless the same is changed under the guideline of the Central Govt. or the State Govt.

AMATEUR ARCHERY ASSOCIATION, GOA

PRESIDENT ... F. SECRETARY

AMATEUR ARCHERY ASSOCIATION, GOA Reg. No. 293/GOA/2003 PANAJI

EXISTING CONSTITUTION	AS PROPOSED
NEW ADDITION	GAMES AND THEIR CONDUCT
	1. **The District Association** shall every year compulsorily organize district level championship in all events of the sport of archery. It shall be at the discretion of the state level association to delegate the power to conduct the Inter district or state level championship to either of the district association.
	2. **In the state** level championship conducted by any of the district association, when so directed by the state association, (AAA,GOA) the same shall be done under the supervision and control of the state level association.
	3. **All the events** of archery shall be conducted in accordance with the rules framed by the Archery Association of India, World Archery and the State Archery Association.
	4. All the archers **registered with the District** and state association shall be eligible to participate in the district and state level championships.
	5. No archer shall be allowed to participate tournaments/championships/events which are not recognized by the Archery Association of India, World Archery and the State level Archery Association (AAA,GOA)
	6. Any archer found violating this condition (Rues 11.5) shall be banned for minimum of 4 years from participating in any of the tournaments/championships conducted by various district association or state association or Archery Association of India.
	7. However the founder member and the permanent members in consultation with Archery Association of India grant one time pardon to the Archer who is found violating the above said condition

Inspector General of Societies/
Deputy Registrar, Panaji Goa.

AMATEUR ARCHERY ASSOCIATION,

PRESIDENT G. SECRETARY F. SECRE

AMATEUR ARCHERY ASSOCIATION Reg. No. 293/GOA/RS/PNA/II

It is certified that this is a true Xerox copy of the original "AMMENDMENTS TO RULES AND REGULATION submitted vide letter dated 07/06/2021 of the Society "AMATEUR ARCHERY ASSOCIATION GOA (AAA Goaf under Registration No. 293/GOA/2003 dated 21/11/2003.

Certified copy is issued at the request of Chetan Kavlekar in his application dated 07/07/2021 where it is stated that the same is required for official record and has 11 sheets serially numbered from 1 to 11.

Fees of Rs.45/-(Rupees forty five only) credited to the State Bank of India, Panaji by this office under Challan No. 242/21-22 dated 11/08/2021.

Office of the District Registrar, North, Panaji, dated 12/08/2021.

(ARJUN SHETYE)
Inspector General of Societies
District Registrar (North)

Compared By:-

AMATEUR ARCHERY ASSOCIATION, GOA

PRESIDENT G. SECRETARY F. SECRETARY

MEMORANDUM OF ASSOCIATION OF GOA SEPAKTAKRAW ASSOCIATION

NAME OF SOCIETY : GOA SEPAKTAKRAW ASSOCIATION

ADDRESS OF THE SOCIETY: BIUNSA, CUNCOLIM, SALCETTE-GOA.

AIMS AND OBJECTIVES:

i) To control, promote, standardize and popularize the game of SEPAKTAKRAW throughout the State.

ii) To maintain and raise the standard of the game.

iii) To obtain national status.

iv) To affiliate and maintain affiliation with SEPAKTAKRAW FEDERATION OF INDIA.

v) a) To authorize, organize, and conduct the state Championship for seniors, juniors and sub-juniors of both sexes.

b) To authorise, organise, grant permission and conduct tournaments for or through its affiliates at all levels.

vi) a) To organise and conduct coaching and training classes and / or camps for officials and the players.

b) To undertake Cultural and Educational activities for Men, Women, Students, Youth and Children for the welfare of the society.

vii) To raise finance for the ASSOCIATION for the fulfillment of the aims and object of the ASSOCIATION.

viii) To provides funds for:-

a) The payments of affiliation fees.

b) Administrative expenses of the ASSOCIATION.

c) Providing and maintaining standard of SEPAKTAKRAW equipments and suitable grounds for the players and for the benefits of the affiliates

d) Holding championships and / or Tournaments.

e) Sending representatives / or representative teams to participate in SEPAKTAKRAW matches within and outside the jurisdiction of the ASSOCIATION.

f) Employing coaches, Technicals, Advisors, Administrative staff etc. as and when necessary.

ix) To invest funds of the ASSOCIATION, not immediately required, in a manner authorized by low and as determined by the General Body.

x) To accept Gifts, Donations trophies, Cups or shields etc. for the state or other Sepaktakraw Championship and / or Tournaments.

xi) To sanction affiliation to the clubs, Schools, Colleges, controlling Sepaktakraw in the jurisdiction approved by the ASSOCIATION.

xii) To create National amity and goodwill leading to appreciation of philosophy of Amateurism and ethical and spiritual values of amateur sports.

xiii) To select and ensure representation of players, team and / or technical officials for National Competitions, Seminars, Programme, Symposiums, etc. SEPAKTAKRAW game or in the field of Sports Organisation.

xiv) To arrange and hold conferences, Demonstrations, Exhibition meetings, Lectures etc. To promote / stimulate interest in Sepaktakraw game in the state and thus contribute to a better and healthy living of the Community.

xv) To act as Trustees of Trophies and other properties settled or donated for the promotion or Encouragement of the game of SEPAKTAKRAW

xvi) To do all such things as may seem to the ASSOCIATION TO BE CONDUCTIVE TO THE ATTAINMENT OF THE ABOVE OBJECTS.

NAMES, DESIGNATIONS, OCCUPATIONS, ADDRESS OF THE MEMBERS OF THE MANAGING COMMITTEE.

S.No	Names	Designations	Occupations	Address
1.	Mr.Chandrakant Kavlekar	President	Zilla parishad Member	Betul, Quepem Goa.
2.	Mr. Sushant S. Gharse	Chairman	Business	Bolli, Quepem Goa
3.	Mr.Luis Lima	Vice President	Physical Ed. Teacher (private)	Colbhai, Pilikotto Goa.
4.	Mr.Subhash K. Naik	Vice President	Business	Madkotto, Cuncolim Goa.
5.	Mr.Krishna D.Kharade	Hon. Gen. Secretary	Physical Ed. Teacher (private)	Cottamol-Cuncolim Salcette-Goa
6.	Mr.Armstrong Vaz	Jt. Secretary	Business	Savorcotto Cuncolim
7.	Mr.Vishnu B. Dessai	Hon. Treasurer	Teacher (private)	Biunsa-Cuncolim Goa
8.	Mr.Tony A. Fernandes	Jt. Secretary	Business	Biunsa-Cuncolim Goa
9.	Mr.Ulhas K. Dessai	Member	Business	Biunsa-Cuncolim Goa
10.	Mr. Nilu Pagi	Member	Business	Paneyfond, Canacona Goa
11.	Mr.Vinayak Gauns	Member	Private Service	Naveli Bicholim Goa.
12.	Mr.B.V. Kargar	Member	Teacher private	Nessai Margao
13.	Mr. Premanand Kalekar	Member	Private Service	Sanvorcotto, Cuncolim, Goa.

We, the following person, being desirous of forming ourselves into a Society under the Societies' Registration Act 1860 have subscribed our names to this Memorandum:

Sr. No.	Name	Signature
1.	Mr.Chandrakant Kavlekar	
2.	Mr.Shankar P. Dessai	
3.	Mr.Luis Lima	
4.	Mr.Subhash K. Naik	
5.	Mr.Krishna D.Kharade	
6.	Mr.Ulhas K. Dessai	
7.	Mr.Vishnu B. Dessai	
8.	Mr.B.V. Kargar	
9.	Miss Maya L. Dessai	
10.	Mr. Nilu Pagi	
11.	Mr.Vinayak Gauns	
12.	Mr.Tony Fernandes	
13.	Mr. Premanand Kalekar	
14.	Miss. Radhika K. Kharade	
15.	Mr. Govind Prabhu Gaonkar	
16.	Mrs. Suchita V. Dessai	
17.	Mr. Suraj Dessai	
18.	Mr. Sushant S. Gharse	
19.	Mr. Shivanand Alange	
20.	Mr.Armstrong Vaz	

RULES & REGULATIONS

OF

GOA SEPAKTAKRAW ASSOCIATION

1. NAME :

The name of the organization (hereinafter called the GOA SEPAKTAKRAW ASSOCIATION)

2. JURISDICTION :

The jurisdiction of the ASSOCIATION shall be extending over the State of Goa.

3. HEAD-QUARTERS :

The Head-Quarters of the Association shall be at a place where the Hon. General Secretary of the ASSOCIATION for the time being resides.

4. THE FINANCIAL YEAR :

The financial Year of the Association shall be from April to March.

5. AIMS AND OBJECTIVES :

i) To control, promote, standardize and popularize the game of Sepaktakraw throughout the State.

ii) To maintain and raise the standard of the game.

iii) To obtain National Status.

iv) To affiliate and maintain affiliation with Sepaktakraw Federation of India.

v) (a) To authorise, organise, and conduct the State Championships for Seniors, Juniors and Sub – Juniors for both sex.

(b) To authorise, organise, grant permission and conduct Tournaments for or through its affiliates at all levels.To organise and conduct coaching and training classes and or camps for officials and players.

../2/-

vi) To raise finance for the ASSOCIATION for the fulfillment of the aims and objects of the ASSOCIATION.

vii) To provide funds for :-

(a) The payment of affiliation fees;

(b) Administrative expenses of the ASSOCIATION;

(c) Providing and maintaining standard Sepaktakraw equipments and suitable grounds for the players and for the benefits of the affiliates.

(d) Holding championships and / or Tournaments.

(e) Sending representatives and / or representative Teams to participate in Sepaktakraw matches within and outside the jurisdictions of the ASSOCIATION;

(f) Employing Coaches, Technicals, Advisors, and Administrative staff etc. as and when necessary.

ix) To invest funds of the ASSOCIATION, not immediately required, in a manner authorized by law and as determined by the General Body.

x) To accept gifts, donations, trophies, cups or shields etc. for the State or other Sepaktakraw Championships and / or Tournaments.

xi) To sanction affiliation to the Clubs, Schools, Colleges, controlling Sepaktakraw in the jurisdiction approved by the ASSOCIATION;

xii) To create National amity and goodwill leading to appreciation of Philosophy of amateurism and ethical and spiritual values of amateur sports;

...3/-

xiii) To select and ensure representation of players, team and / or technical Officials for National Competitions, Seminars, Programmes, Symposiums, etc. in Sepaktakraw game or in the field of Sports organisation.

xiv) To arrange and hold conferences, demonstration, exhibitions meetings, lectures etc. to promote / stimulate interest in Sepaktakraw game in the state and thus contribute to a better and more healthy living of the Community.

xv) To act as Trustees of Trophies and other properties settled or donated for the Promotion or Encouragement of the game of SEPAKTAKRAW.

xvi) To do all such things as may seem to the ASSOCIATION to be conducive to the attainment of the above subjects.

6. MEMBERSHIP :

i) Membership of the ASSOCIATION shall be open to such Club, School, College, active in the game of SEPAKTAKRAW.

ii) Such member shall pay an annual affiliation fees of Rs. 25/-.

iii) Member failing to pay their dues and affiliation fees by the end of the financial year shall be debarred from participation in its activities, provided that a member may be re-admitted on payment of full arrears.

7. GENERAL COUNCIL :

The ASSOCIATION shall be governed by a general council which shall consist of Affiliation member i.e. Clubs, School and Colleges.

8. EXECUTIVE COMMITTEE :

a) The Executive Committee will consist of following Office Bearers:

i) President	(1)
ii) Chairman	(1)
iii) Vice – President	(2)
iv) Hon Gen. Secretary	(1)
v) Joint Secretary	(5)
vi) Hon. Treasurer	(1)
vii) Members	(5)

...4/-

b) Office Bearers of other State Association will not be eligible to be elected as Office Bearers of Goa SEPAKTAKRAW Association.

c) An Office Bearers of Goa SEPAKTAKRAW Association may hold office for one term of four years and may be eligible for re-election for another term.

d) No Office Bearers shall hold office consecutively for more than two terms, provided that in the event of election for second term, shall only be deemed to have been elected if he secures a majority of not less then two-third of the members of SEPAKTAKRAW Association. In the event of failure to obtain such majority the concerned office bearer shall be deemed to have lost the election. The office would thereafter be filled by election under the normal procedure from amongst candidates other than the office bearer seeking re-election.

Explanation :

For the purpose of above clause, the expression "Office Bearers" means

i) The President
ii) The Chairman
iii) The Hon. Gen. Secretary
iv) The Hon. Treasurer

9. POWERS AND FUNCTIONS OF GENERAL COUNCIL :

a) To formulate the policy of the ASSOCIATION.

b) To elect the Office bearers and members of Executive Committee for a term of four years from amongst the accredited representatives of the member clubs / Schools / Colleges / organisation whenever due.

c) To realize dues and control the funds of the ASSOCIATION.

d) To appoint Auditors and fix remuneration.

e) To pass the annual statement and accounts on General Council Meeting.

f) To appoint representatives on SEPAKTAKRAW federation of India.

g) To do all such things, as may seem to the General Council as conductive to the attainment of any or all the objective of Goa SEPAKTAKRAW Association.

h) To elect prominent personalities to places of honour created by and in terms of resolutions to that effect passed by the General Council as Hon. Patrons of the Association.

i) To ratify all the decisions taken by the Executive Committee.

j) To amend the constitution of ASSOCIATION as and when necessary.

10. POWERS AND DUTIES OF EXECUTIVE COMMITTEE.

The Executive control of the ASSOCIATION shall rest in the Executive Committee which shall consist of :-

The President, Chairman, Two Vice – Presidents, the Hon – Gen. Secretary, Hon – Treasurer and Joint Secretary.

The Executive Committee shall exercise following powers and duties:

a. To arrange, control and regulate visits of SEPAKTAKRAW teams from other states and visits of Teams of Goa to other States.

b. To permit under the conditions laid down by the ASSOCIATION or refuse permission to any visit by a team of players sponsored by any private individual to other States.

c. To make bye – laws generally for the management of the affairs of the ASSOCIATION.

d. To appoint representative or representatives of the State on the National SEPAKTAKRAW Conference

e. To raise the funds of the ASSOCIATION.

f. To arbitrate in disputes between member units of the ASSOCIATION, officials or players and to take action as may be deemed proper against them for maintenance of discipline provided that before taking action Executive Committee shall give the concerned party opportunity of being heard.

g. To fill up any vacancy arising due to the death or resignation or suspension of an Office bearer and members of Sub-Committee.

...6/-

h. To appoint a Committee or an individual to look into affairs of the member units and take necessary action on the report submitted by the Committee or individual.

i. To consider and approve the Annual Report of the Hon-Gen. Secretary and audited statement of Accounts Submitted by the Hon Treasurer.

j. To appoint Sub-Committees whenever necessary.

k. To impose and enforce penalties, to suspend any violation of the Rules or the Bye-laws of the ASSOCIATION or indisciplinary behaviours.

l. To approve the Annual Budget of the Association.

11. DUTIES OF OFFICE BEARERS :

1) President :

The President shall preside over the General Council and the Executive Committee and shall supervise the activities of the Council and Committee.

2) Chairman :

In absence of President, Chairman will act as the president; and perform the duties assigned to him.

3) Vice – President

In absence of President and Chairman, one of the Vice-President will act as the President, and perform the duties assigned to him

4) Hon.Gen.Secretary :

Subject to the general control of the President, the General Council and the Executive Committee, the Hon. Gen.Secretary shall be responsible for carrying out the decisions of the Council, Executive Committee and various Sub-Committees and the General business of the ASSOCIATION including the minutes of all meetings, calling of meetings and enforcing the rules of the ASSOCIATION.

...7/-

He shall perform such other duties as ordinarily pertain to his office and as may be entrusted to him time to time by General Council and the Committee. He shall be entitled to incur any legitimate expenditure on behalf of the ASSOCIATION; not exceeding Rs.250/- (Rupees Two Hundred And Fifty Only) which shall be confirmed by the Committee at its next meeting. Any expenditure exceeding the said amount shall require previous sanction of the President of the Committee. He shall be ex-officio Member of all the sub – Committees.

5) Joint Secretary :

He shall assist the Hon.Gen.Secretary in carrying out the business of the ASSOCIATION.

6) Hon – Treasurer :

Hon – Treasurer shall be in charge of the funds of the ASSOCIATION. He shall maintain accounts, receive all monies and operate an account in the Bank approved by the General Council, issue receipts on behalf of the ASSOCIATION, prepare the Balance Sheet of all the assets and liabilities, within one month from the close of the financial year and present it to the General Council duly audited by the Official Auditor of the ASSOCIATION.

He shall pay all the bills of authorized expenditure by the Committee. The necessary minor expenses which may be incurred by Hon. Gen.Secretary or by any Sub-Committee may be accepted by him as cash paid, if accounts are rendered in details and duly attested. He shall prepare a budget in consultation with the Hon. Gen. Secretary and present it to the General Council annually in its meeting. The Hon. Treasurer shall not keep with him any amount exceeding Rs.500/- (Rupees Five Hundred Only)

...8/-

MEETINGS OF GENERAL COUNCIL :

1) The annual meeting of the general council of which 14 days notice shall be given to the members, shall be held ordinarily in the month of May-June to conduct the following business:

   (a) To confirm the Minutes of previous meetings;

   (b) To consider business out of minutes;

   (c) To consider and adopt the report of years working submitted by the Hon. Gen. Secretary;

   (d) To consider and adopt the statement of accounts and the Auditor's report submitted by the Hon. Treasurer.

   (e) To appoint the Auditor;

   (f) To elect the Office bearers every four years whenever due;

   (g) To amend the Rules and regulations if necessary ;

   (h) To consider any other matter affecting the welfare of the ASSOCIATION which President may bring or allow to bring before the council for such business no notice shall be necessary.

   (i) To consider and approve the Annual Budget and Calendar of activities.

   (j) To consider such other business as notified.

2. Extra-ordinary meeting of the General Council may be convened by the President or by the Secretary with the consent of the President as and when necessary.

3. Fourteen clear days notice of such meeting shall be given by the Hon. Gen. Secretary to each Member.

4. The quorum for a meeting of the General Council shall be two-third of registered members

5. If quorum is not present the meeting shall be held half an hour later on the same day and at the same place. For such meeting no quorum is necessary.

6. The voting shall normally be by raising hands on all issues except for the election of the office bearer and members of executive committee which shall be by ballot only.

13. MEETING OF THE EXECUTIVE COMMITTEE:

1. The meeting of the Executive Committee shall be held at least once in two months and the notice of the same should be sent to all the office bearer and the members by the Gen. Secretary with permission of the president.

2. Quorum for the Executive Committee meeting should be 7 members.

3. 7 days notice should be given to each member for such meetings.

14. RESPONSIBILITIES OF THE AFFILIATED CLUBS:

a) All the affiliated Clubs will be held responsible for the conduct of their representatives in the ASSOCIATION.

b) They shall conduct their activities in accordance with the article laid down and under the authority of the ASSOCIATION.

c) They shall register their players with the ASSOCIATION.

d) Any disciplinary action taken by any Club against any player shall be intimated to the ASSOCIATION.

e) Affiliated Clubs shall participate in all the activities undertaken by the ASSOCIATION.

g) They must send entry and play at least two Tournament in a year

...10/-

15. BANKING ACCOUNTS :

Funds shall be spend only for the attainment of the objects of the ASSOCIATION and no portion thereof shall be paid or transferred to any office bearers through any means.

16. AMMENDMENTS :

No ammendments shall be made to the Rules and Regulations except at the annual General Council Meeting.

17. MISCELLANEOUS :

The outgoing Office-bearers and Committee shall hand over the charge of the Office of the ASSOCIATION to the Incoming Officer bearers at the end of the meeting of the Council. The records etc. shall be handed over within 15 days from the date of meeting of the General Council with detailed list of things/records handed over.

18. DISSOLUTION :

The ASSOCIATION shall not be dissolved except by a vote of $^3/_4$ members present at a General Council Meeting.

****

Certified that this a correct copy of the original rules & regulations of Goa Sepaktakraw Association.

Sr.No	Name	Designation	Signature
1.	Chandrakant Kavlekar	President	
2.	Krishna Kharade	Hon. Gen. Secretary	
3.	Vishnu Dessai	Hon. Treasurer	

True Xerox Copy
THE NOTARY
WHOLE STATE OF GOA
FILOMENO D. C. PEREIRA

NOTARY FILOMENO D. C. PEREIRA

199/c

GOA STATE RIFLE ASSOCIATION

CONSTITUTION

1. Name

1.1 The name of the Association is "GOA STATE RIFLE ASSOCIATION" and it shall hereafter be referred to as the "Association".

2. Jurisdiction

2.1 The jurisdiction of the Association shall extend over the whole of the State of Goa, as defined in the Constitution of India.

3. Interpretation

In the interpretation of these Rules, unless there be something inconsistent with the subject or context:-

3.1 The "Association" means Goa State Rifle Association.

3.2 "Office bearers" shall mean and include the President, Sr. Vice President, 4 Vice Presidents, Secretary, Joint Secretary, Treasurer of the Association and such other office bearers as may be decided by the General Body from time to time.

3.3 General Body shall compose of all members of the Association and who have the right to vote.

3.4 "Member" shall mean a person admitted to the membership of the Association in accordance with the Rules and Regulations of the Association being in force.

3.5 "Premises" shall include the house, ranges and all other structures appurtenant thereto, and all lands and grounds owned, occupied or used by the Association and temporary or permanent structures, tents, etc. intended for the use of the Association.

3.6 For the purpose of these Rules and Regulations, masculine includes feminine and singular includes plural and vice-versa.

4. Aims and Objects

The aims and object of the Association are as follows:-

4.1 To educate the youth of the State in marksmanship.

4.2 To encourage the Art and Science of marksmanship throughout the State of Goa particularly among the civil population as a healthy sport, which will also serve the purpose of self-defence.

4.3 To ensure social welfare, public safety, law and order and National defence.

4.4 To educate and train citizens in the safe and efficient handling of arms and air rifles.

4.5 To encourage, organize, control and regulate State shooting championships in marksmanship between teams and/or individuals throughout the State of Goa, for both senior and junior levels.

4.6 To make arrangements for training instructors and jury/reference through the National Institute of Sports, Patiala or any similar organization in India and abroad, to organize courses of training of civilians in marksmanship with the help of trained instructors.

4.7 To secure supplies of arms, ammunitions, shooting equipment and other accessories for the members of the Association.

4.8 To encourage legislation for the establishment and maintenance of suitable ranges.

4.9 To apply for and obtain government grants for securing cheaper and better arms, ammunition, shooting equipment and other accessories and expansion of shooting activities of all kinds and for organizing State shooting championships and competitions.

4.10 To afford facilities for and to control the development of:
a) Shotgun shooting
b) Rifle shooting
c) Handgun shooting
d) Air rifle / pistol shooting and
e) Such other items of marksmanship as may, from time to time, be included as considered fit and proper by the association.

4.11 To publish and issue magazines, periodicals and pamphlets, to conduct and organize lectures, etc for furthering the aims and objects of the Association.

4.12 To solicit, obtain, accept and receive subscriptions, donations, grants and gifts from the Central or State Government, any person, firms, corporations or institutions for the promotion of the activities of the Association.

4.13 To acquire by gift, purchase, lease or otherwise any lands, buildings and ranges and any property movable and/or immovable and any estate or interest whatsoever.

4.14 To build, construct, maintain and develop ranges and/or buildings.

4.15 To borrow and raise money from Government, banks and from any other sources, with or without security or on mortgage, charge or hypothecation or pledge over all or any of the immovable and movable properties belonging to the Association.

4.16 To make improvement and to afford expansion of target range facilities operative by the Association.

4.17 To co-ordinate, hold, organize inter State, National and International tournaments, shooting championships and training camps

4.18 To set the selection criteria as the managing committee may decide from time to time and to select teams to represent Goa and to promote, control and to finance visits by such teams.

4.19 To promote, control and if necessary, finance the visits to Goa of out-station teams.

4.20 To uphold and maintain the rules and regulations and code of conduct of the Association and to take disciplinary action as, when and where necessary for any infringement or indiscipline.

4.21 To intercede with the authorities on behalf of the members to get them their rights.

4.22 To do all such acts, as are conducive to furtherance of the aims and objects of the Association.

4.23 To select outstanding and promising candidates for interstate, zonal, national and international championships as well as for training camps.

5. Membership

5.1 Eligibility

Any person of sound mind who has completed 18 years of age bearing good moral character irrespective of caste or community, and who is accepted in society shall be eligible for admission to the membership of the Association subject to his agreeing to comply with the conditions and rules of the Association in force, and on making an application in the presented form. However, any person who has been convicted of any criminal offence involving moral turpitude or any person who is of unsound mind and who has been declared as such by a competent authority, shall be ineligible to apply for membership. Every application shall be subject to police verification.

5.2 Rates of admission fees from time to time shall be fixed with the approval of the General Body. Rates of the subscription shall be fixed by the Managing Committee, subject to ratification by the General Body.

5.3 Any eligible person seeking admission as a member to any class other than Patron-in-Chief, Ex Officio Patron, Ex-Officio Members and Honorary members, shall apply to the Secretary in the prescribed form. Such application shall be proposed by one member and seconded by another member of the Association, not being a Casual Member, provided both such members shall have completed 1 full calender year of their membership of the Association.

5.4 The proposer and the seconder shall ensure the good conduct and behaviour of such an applicant member.

5.5 The application for Patron Members, Life Members, Ordinary Members, Casual Members and Junior Members shall be accompanied by:

1) The sum, which is for the time being prescribed as an entrance fee.

2) The sum, which may be prescribed by a Managing Committee in resolution or bye-laws as deposit.

3) An amount of related subscription fee of the class of membership applied for.

5.6 Such amount paid as entrance fee/membership fee for all classes of members shall not be refunded after the application for membership is accepted by the Managing Committee. The application for membership as Patron, Life Member shall be accompanied by subscription or fees prescribed in Rules no.6.4 and 6.6

5.7 A newly admitted Ordinary Member shall be treated as a member on probation for a period of 1 full calender year,

5.8 The Managing Committee shall be entitled to reject any application for membership without assigning any reason whatsoever for such rejection, and the decision of the Managing Committee shall be final and binding on the applicant.

5.9 A person, whose application for becoming a member of the Association has been rejected by the Managing Committee may apply for fresh membership, only after the expiry of a period of 2 years from the date of such rejection by the Managing Committee.

6. Members

6.1 There shall be the following classes of members of the Association:
1) Patron-in-Chief
2) Ex-officio Patrons
3) Patrons
4) Life Members
5) Honorary Members
6) Ordinary Members
7) Ex-officio Members
8) Casual Members
9) Junior Members

6.2 Patrons and Life Members shall be members of the Association for their respective life, unless suspended, disqualified or expelled as per article 8.

6.3 PATRON-IN-CHIEF
The Chief Minister of the State of Goa, subject to his assent, shall be Patron-in-Chief of the Association.

6.4. PATRONS
Any person eligible to membership and who agrees to pay to the Association a subscription of Rs.10000/- or more shall be eligible to apply to be a Patron of the Association.

6.5. EX-OFFICIO PATRONS
The Sports Minister, Chief Secretary and DGP of Goa, subject to their assent, shall be the ex-officio patrons of the Association.

6.6. LIFE MEMBERS

Any person eligible to membership and who agrees to pay to the Association a subscription of Rs.2500/- or more shall be eligible to apply to be a Life Member of the Association.

6.7 HONORARY MEMBERS

The Managing Committee may enroll any distinguished persons of eminence as Honorary Members for such periods as the Managing Committee may deem fit, without payment of entrance or subscription fees. The Honorary Member shall however be liable to pay for all amounts due for using the services and facilities of the Association. Such Honorary Members shall not be eligible to vote or to contest any election.

6.8 No rules which relate to the rights and privileges of Patrons and Life Members shall be altered or deleted unless the alternations or deletions are passed by a majority of the two thirds of the members present at the General Body Meeting of the Association.

6.9 ORDINARY MEMBERS

Any person eligible to membership and who agrees to pay to the Association an admission fee of Rs.500/- and yearly fee of Rs.200/- shall be eligible to apply to be an Ordinary member of the Association. The yearly subscription which is payable for each financial year of the Association (April-March) shall be paid within two months of the beginning of the financial year.

6.10 EX-OFFICIO MEMBERS

The following officials will be enrolled as Ex-officio Members of the Association subject to their assent:

1. DIG
2. The Collectors of North & South Goa
3. The Superintendents of Police of North & South Goa
4. Secretary Sports
5. Director of Sports
6. Executive Director of the Sports Authority of Goa
7. Commanding Officer, I-Goa Battalion NCC

6.11 These dignitaries shall be members for the period they hold the office in Goa without payment of any entrance fee or subscription but shall be liable to pay for all amounts due for using the services of the Association. Such Ex-Officio Members shall not be eligible to vote or contest any election.

6.12 CASUAL MEMBERS

Any person who is otherwise eligible for membership, may be admitted by the Managing Committee as Casual member for a maximum period of 3 months in a calendar year on payment of prescribed fee of Rs.100/- per month or any upward revision thereof prescribed by the Managing Committee from time to time.

6.13 JUNIOR MEMBERS

Nothwithstanding any thing contained in article 5 and with due regards to the provision of Indian Arms Act, the Managing Committee may admit any person between the ages of 10 to 18 to become a Junior Member of the Association, on payment of admission fee of Rs.100/- and yearly subscription fee of Rs.20/-. Such Junior Members shall have no voting rights and shall not be eligible to contest any election. Only persons with an interest and aptitude in the sport of shooting shall be eligible to apply for such membership. The membership of such Junior Member shall automatically terminate on attaining the age of 18 years, when, he may apply for fresh membership as in Article 5, on payment of entrance fee and other subscriptions as are applicable. Junior Members will be given preference over other applicants in the matter of admission to the Association. Junior members will be admitted only with the consent of their parents.

6.14 The Managing Committee shall from time to time determine the number of members to be admitted in each of the categories as aforesaid and the decision of the Managing Committee shall be final.

7. Privileges of Membership

7.1 The members of the association shall enjoy all the privileges and benefits applicable to their membership. They shall be entitled to use the facilities of the association and to take part in the championships organized by the association and its affiliated clubs and associations subject to their fulfilling the eligibility criteria. They shall also be entitled to represent the state at interstate, zonal and national level championships, subject to their being selected for the same, as per the selection criteria. They shall also be entitled to vote as well as to contest elections to the Managing Committee as provided under the constitution.

8. Disqualification of Member

8.1 If any member is found guilty of an offence involving, in the opinion of the Managing Committee, moral turpitude or gross misconduct or misbehaviour or any behaviour of an un-becoming manner or refusal or negligence in complying with the provisions of the Rules and Regulations of the Association, such a member shall be liable for suspension, dis-qualification and/or expulsion from the membership of the Association, provided that, no member shall be disqualified or expelled without giving him an opportunity to explain his view points to the Managing Committee and, provided further, that not less than two thirds of the members of the Managing Committee present shall have voted in favour of recommendation for the expulsion of the concerned member.

8.2 The Managing Committee may suspend a member for such temporary periods as it deems fit, not exceeding 6 months, for any of the reasons set out in the aforesaid clause.

8.3 A member suspended shall be banned from using facilities and exercising the privileges as a member of the Association for the period of his suspension.

8.4 On expulsion, the member shall forthwith cease to be the member of the Association and shall not be eligible to apply for membership/re-admission and he shall not have any claims whatsoever against the Association.

8.5 Any member paying subscription, who is in arrears for a period exceeding 3 months shall cease to be a member of the Association, if he fails to pay the subscription within such period as may be specified to him by the Managing Committee. Any such member shall, however, be eligible for re-admission, upon making an application in the prescribed form and on payment of admission fee and monthly fee. The Managing Committee, however, may extend the period of 3 months in deserving cases.

8.6 Members in arrears of more than 3 months subscription, shall be intimated in writing under Certificate of Posting. The membership shall cease on the last day of the calender month in which he/she has been listed, unless he/she has paid up in full the arrears.

8.7 The rights and privileges of every member shall be personal and shall not be transferable. On the demise of an individual member, his/her surviving spouse shall have right to continue the membership of his/her deceased spouse, provided he/she fulfills the conditions under article 5.

8.8 The association shall maintain a register for each class of members, which shall contain therein the names and addresses of the members of the Association.

9. Managing Committee

9.1 The Association shall be governed by a Managing Committee consisting of one President, one Sr. Vice President, four Vice Presidents, one Secretary, one Jt. Secretary, one Treasurer and ten executive members. Only Patrons, Life Members and Ordinary Members shall be eligible to contest elections and hold office in the Managing Committee.

10. Election of Managing Committee

10.1 Before 15th of August of every fourth year, the Secretary will invite nominations separately for the posts of the office bearers and members of the Managing Committee. A clear notice of at least 15 days shall be given. All nominations shall reach the Secretary before 31st October and shall be in writing, proposed by one and seconded by another member of the Association entitled to vote, other than the member nominated. The consent in writing of the candidates shall be obtained. A committee appointed by the Secretary, Goa Olympic Association will scrutinize the nomination papers and prepare a list of the eligible candidates.

10.2 A period of 7 days from the last day for filing of nominations shall be allowed for the withdrawal of the nominations.

10.3 A notice of the General Assembly Meeting at which elections will be held shall be given at least 15 days in advance.

10.4 Voting shall be by secret ballot in the presence of the scrutiny committee appointed for the purpose.

10.5 Voting shall be in person only and proxy voting shall not be permitted.

10.6 Election will be held at the registered office of the Association or at any other venue agreed upon by the Managing Committee under the supervision of the Goa Olympic Association.

10.7 Members of the Managing Committee shall remain in office for a period of 4 years, from the date of election, and till the new Managing Committee is constituted.

10.8 Any retiring member of the Managing Committee shall be eligible for re-election.

10.9 Any vacancy on the Managing Committee shall be filled up by co-option by the Managing Committee.

10.10 An elected or co-opted member of the Managing Committee shall be deemed to have vacated office, if he :

a) is adjudged insolvent ;
b) is convicted by Court of Law of Criminal Offence involving moral turpitude;
c) becomes of unsound mind or physically unfit or unable to act as such;
d) resigns, retires or ceases to be a member of the Association.

10.11 Any interpretation made by the Managing Committee of the Constitution, Rules, Regulations and Bye-Laws of the Association for the time being shall be final and bind upon the members.

10.12 Any member of the Managing Committee shall automatically cease to be a member thereof, if he absents himself from three consecutive meetings without proper justification to the satisfaction of the President or without obtaining leave of absence from the President.

11. Duties of Office Bearers

11.1 The President shall preside, conduct and regulate all meetings of the Managing Committee and any Committee or Sub-Committee of which he may be a member and his ruling on any point of order and decision as to the results of voting, shall be final and conculsive. The President shall, in addition to his rights of voting as a member, have a casting vote in case of a tie.

11.2 The Sr. Vice President shall preside and conduct the meetings of the Managing Committee, any committee or sub-committee of which he may be a member in the absence of the President. He shall in the absence of the President have all the powers to implement the resolution of the Managing Committee to carry on the activities of the Association. He shall advise and assist the President in all matters as may be required.

11.3 The Vice Presidents shall assist and advise the President and Sr. Vice President to implement resolution of the Managing Committee and to carry out the activities of the Association as may be conducive to the advancement and fulfillment of the objects or any of them and to allocate duties and functions whichever necessary, so as to co-ordinate the work of the Association.

11.4 The Secretary shall look after the affairs of the Association under the direction of the President of the Managing Committee and shall convene whenever necessary meetings of the Association and any Committee or Sub-Committee and any other meeting which may be necessary to be called.

11.5 The Secretary shall keep or cause to be kept proper minutes of the proceedings of the meetings of General Body of the Association and of the Managing Committee and he will do everything necessary to give effect to the Resolutions passed by the General Body of the Association as also to those passed by the Managing Committee and any Committee or Sub-Committee.

11.6 The Secretary shall supervise the working and management of the Institutions of the Association and carry on all correspondence and keep or cause to be kept proper records and prepare or cause to be prepared and place before the Managing Committee and any General Body of the Members of the Association such materials and information as may be necessary or as may be required by the Managing Committee.

11.7 The Treasurer will act under directions of the Managing Committee.

11.8 The Treasurer shall :

a) Cause to be maintained regularly the Books of Accounts of the Association.
b) Supervise, check and control the Books of Accounts maintained by the Association
c) Prepare jointly with the Secretary the Budget of the Association.
d) Maintain annual inventories of the properties, both moveable and immovable, belonging to the Association as also of the documents and other important papers.
e) Get the Accounts audited at the close of every financial year for being passed for adoption at the Annual General Meeting and otherwise get the Accounts audited as and when it becomes necessary.

11.9 The Joint Secretary shall assist the Secretary in all matters and shall look after the duties of the Secretary in the absence of the Secretary.

12. Powers of the Managing Committee

12.1 The Managing Committee shall have full power and authority to do all acts, matters, things and deeds which may be necessary or expedient for the purpose of the Association and (without in any manner derogating from the generality of their powers under these Rules and Regulations or any other Rules and Regulations or otherwise) in particular, the following:

i) To look after, manage and supervise the properties of the Association and expend money required for that purpose.

ii) To open and/or operate the Bank Accounts kept and made in the name of the Association.

iii) To manage the funds of the Association.

iv) To prepare and submit at the Annual General Body Meeting an audited statement of Accounts and Reports of the previous year.

v) To pay all rates, rents, taxes and salaries and remunerations of the employees of the Association.

vi) To fix, collect, increase or decrease the rents of any of the properties belonging to the Association.

vii) To manage and deal with all matters pertaining to the Provident Fund or any other schemes for the benefit of the employees or ex-employees of the Association.

viii) To fill in vacancies, to make appointments, to direct transfers, retirements and to give promotions, increments, honorariums and to grant leave and extension of services, and to reduce salaries and to award punishment or to dispense with the services of an employee under Association and to do such other general work in connection with the staff of the Association.

ix) To make necessary arrangements for and in respect of regular educational, training and competition activities in accordance with the Aims and Objects of the Association and to select teams for participation in competition and training camps in shooting events at State and/or interstate and National level.

x) To carry out the necessary repairs to any of the properties of the Association.

xi) To fix, award, give and distribute prizes, scholarships and freeships.

xii) To invite and accept donations and subscriptions without any conditions.

xiii) To appoint any Committee or Sub-Committee as and when necessary and with such powers as the Managing Committee may deem fit.

xiv) To admit or reject members and accept resignations of members

xv) To acquire in the name of the Association by gift, purchase, exchange, lease, hire or otherwise howsoever any lands, buildings, easements, rights of common or privileges for the purpose of the Association.

xvi) To build, construct and maintain houses and buildings and alter, extend, improve and repair any existing buildings of the Association.

xvii) To construct and lay out and maintain any cultural and recreational centers.

xviii) To borrow or raise money which may be required for the purpose of the Association upon Bonds, Debentures, Promissory Notes or other obligations or securities of the Association or by Mortgage or charge on the property of the Association and upon such sums agree to pay rate of interest or otherwise, subject to the sanction of the general body.

xix) To invest or otherwise deal with the funds of the Association.

xx) To draw, sign, accept all cheques, bills of exchange, promissory notes and other similar documents.

xxi) To make and from time to time repeal or alter Bye-laws as to the management of the Association and the affairs thereof and as to the management of its institutions and as to the duties of any officers, employees or servants of the Association and as to the conduct of the business of any Committee or Sub-Committee appointed by the Managing Committee or as to any of the matters or things within the powers or under the control of the Managing Committee provided that the same shall not be inconsistent with the Rules and Regulations of the Association.

xxii) To negotiate and enter into contracts on behalf of the Association and to vary and rescind such contracts.

xxiii) To delegate any of the powers of the Managing Committee to any Officer or Committee or Sub-Committee.

xxiv) To expend the funds of the Association in such manner as the Managing Committee shall consider most beneficial for the purpose as it thinks fit.

xxv) To consider the annual budget and adopt it with such modification as it thinks fit.

xxvi) To file and defend suit, compromise, settle and adjust or refer to arbitration any dispute relating to or concerning the Association.

xxvii) To enter into, carry out and cancel contracts on behalf of the Association in the exercise or performance of its powers and duties.

xxviii) To engage from time to time persons whose services are required for the purpose of the Association and to fix their duties, salaries or other remuneration at such rates and on terms and conditions as it thinks fit, as well as to remove or discharge them.

xxix) To enter into any contract, sale, purchase, exchange, lease or any other transactions whatsoever of moveable property and to provide for execution of such documents, deeds and other assurances and for registration of the same under the provision of the law for the time being in force.

xxx) To govern the internal affairs of the Association's Institutions and to provide for the necessary rules and regulations for the control and management of such Institutions.

xxxi) To do all such acts and things as are incidental or conducive to the attainment of the above powers or any one or more of them and the objects specified in the Memorandum of Association.

12.2 The Managing Committee may appoint a Committee or Committees (under the name of Special Committee or Sub-Committees or under such other name or names as may be determined at the time of appointment) for special purposes, consisting of such one or more persons as they may think fit and may delegate to such Committee, such powers and authorities as may be thought fit. Any Committee so appointed shall, in exercise of the powers so delegated, conform to any regulations that may from time to time be imposed upon it by the Managing Committee. The meetings and proceedings of any such Committee shall be governed by the provisions herein contained for regulating the meetings and proceedings of the Managing Committee so far as the same are applicable thereto, and are not superseded by any regulations made by the Managing Committee. Each Committee shall fix its own quorum. The President and Office Bearers of the Managing Committee shall fix its own quorum. The President and Office Bearers of the Managing Committee shall be ex-officio members of the each Committee appointed.

12.3 The Managing Committee may meet atleast once every 2 months for dispatch of business, adjourn and otherwise regulate their meetings as they may think fit and may determine the quorum necessary for the transactions of the business. Until otherwise determined, not less than 1/2 of the members of the Managing Committee shall be the quorum.

12.4 The Managing Committee or the President may at any time and the Secretary shall upon the request in writing of 1/3 members of the Managing Committee summon a meeting of the Managing Committee.

12.5 Notice of every meeting of the Managing Committee stating the general particulars of all business to be transacted at such meeting shall be delivered personally or sent by post, under certificate of posting to each member of the Managing Committee at his last known address atleast seven days before the meeting, but the proceedings of any such meeting shall not be invalidated by any irregularity in respect of such notice or by the accidental omission to give, or non-receipt of any notice by any member or by any reason of any business being considered which is not comprised in such general particulars.

12.6 Questions arising at any meeting shall be decided by a majority of votes and in case of any equality of votes the President of the meeting shall have a second or casting vote.

12.7 A meeting of the Managing Committee for the time being at which quorum be present shall be competent to exercise all or any of the authorities, powers and discretion for the time being vested in or exercisable by the Managing Committee.

12.8 A resolution in writing which has been circulated to all the members of the Managing Committee for the time being and assented to by a majority of such members shall be as valid and effectual as if it has been passed at a meeting of the Managing Committee duly called and constituted.

12.9 The proceedings of all meetings shall be recorded in a Minute Book and the Minutes of every meeting of the Managing Committee shall be read at the next meeting thereof and shall be confirmed either with or without amendment and the Minutes signed by the Chairman of the next meeting shall be accepted as a true record of the business transacted at the meeting. Minutes of the meeting shall be circulated to all the members of the Managing Committee.

12.10 All acts done by any meeting of the Managing Committee or by a Committee or Sub-Committee appointed by the Managing Committee or by any person acting as a member of any Committee or Sub-Committee shall, not withstanding that it be afterwards disqualified, be as valid as if every such person had been duly appointed and was qualified to be a member of any Committee or Sub-Committee.

13. General Meetings

13.1 A General Body Meeting of the Association may be ordinary or extraordinary. The Annual General Body Meeting of the Association shall be called the General Body Meeting and all other meetings shall be called Extraordinary Meetings.

13.2 The President of the Managing Committee shall be the Chairman of the General Assembly and shall preside over the meetings.

13.3 In the absence of the President the Senior Vice-President shall be the Chairman and in the absence of both, the General Assembly shall elect one of the Vice Presidents or a senior member of the Association to act as Chairman to preside over the meeting and the chairman so elected shall exercise all the powers of the Chairman.

13.4 Subject to any subsisting interpretation given by the Managing Committee, the Chairman of a General Meeting shall have the authority to interpret the Constitution and the Rules, Regulations and Bye-laws of the Association for the purpose of conducting and regulating the meeting and deciding the questions arising at such meeting.

13.5 The Annual General Body Meeting of the Association shall be held and convened within six months of the financial year ending, at such place and at such time, as may be determined by the Managing Committee. The business of the Annual General Meeting shall be:

a) To confirm and approve the minutes of the previous meeting.
b) To receive and to adopt the audited statement of Account and the Annual Report of the Association.
c) To approve the Budget for the next financial year.
d) To elect, every four years, the President, and other office bearers and members of the Managing Committee.
e) To appoint an Auditor or Auditors for the ensuing year.
f) To review the work of and discuss the policy of the Association.
g) To transact such other business which may be brought before the meeting by the Managing Committee.

13.6 An Extraordinary General Body Meeting may be convened by the Managing Committee or upon a requisition made in writing either by the President or by not less than one third members of the Association entitled to vote. Such requisition shall specify the object of the meeting proposed to be called and must be signed by all the requisitionists and shall be delivered at the office of the Association.

13.7 On receipt of the requisition, the Managing Committee shall forthwith proceed to convene the Extraordinary General Body Meeting. If, within a period of 30 days from the date of delivery of the requisition, the Managing Committee fails to convene an Extraordinary General Body Meeting, the President or the requisitionists themselves may convene such meeting within a further period of 30 days.

13.8 10 days notice specifying the place, date, hour and nature of the business shall be given to the members by registered post or under certificate of posting or hand delivery, to their respective addresses registered with the Association, of any General Body Meeting, whether ordinary or Extraordinary, but the accidental omission to give or non-receipt of such notice by any member shall not invalidate the proceedings of any General Body Meeting. Notice of any such meeting shall be published in any one local English newspaper.

13.9 In case the meeting is requisitioned, the Managing Committee may, if it thinks fit, call upon the requisitionists to pay the deposit amount not exceeding Rs.1,500/- to cover the cost of the meeting. Such deposit shall be forfeited to the Association if the resolution or resolutions proposed by the requisitionists fail to obtain the support of at least one third of the number of members present and entitled to vote at such meeting, or such meeting is abandoned for want of quorum.

13.10 Thirty members in person who are entitled to vote shall form a quorum at any General Body Meeting. No business shall be transacted at such meeting unless the prescribed quorum is present. If at a General Body Meeting, there is no quorum within fifteen minutes from the hour fixed, the meeting shall stand adjourned to the same day and place thirty minutes after the hour initially fixed for the meeting and if at such adjourned meeting a quorum is not present within fifteen minutes from the hour fixed, the members present shall form the quorum. No business other than that specified in the notice shall be transacted at such meeting. If an Extra ordinary meeting is called on the requisition of the requisitionists and there is no quorum within fifteen minutes from the hour fixed, the meeting shall stand dissolved.

13.11 Every question submitted to the meeting shall be decided by a show of hands and in the case of equality of votes, the Chairman shall have a casting vote in addition to the vote to which he may be entitled as a member.

13.12 At any meeting, every question shall be decided by a show of hands. A declaration by the Chairman of the Meeting that a resolution has on a show of hands been carried on unanimously or by a particular majority or lost and an entry made to that effect in the Minutes Book shall be sufficient evidence of the fact, without proof of the number or proportion of the votes recorded in favour of or against such a resolution.

13.13 At every meeting, every member eligible to vote and present in person shall have one vote.

14. Funds

14.1 The income and property of the Association howsoever derived shall be applied solely towards the promotion of the aims and objects of the Association as set forth in this Memorandum of Association. No portion of the income and the property of the Association shall be paid or transferred directly or indirectly by way of dividend, bonus or otherwise however by way of profit to the member of the Association. Provided that nothing herein shall prevent the payment of reasonable and proper remuneration to any officer or servant of the Association or the Managing Committee in return for any services actually rendered to the Association nor prevent the payment of interest at the rate prescribed from time to time on moneys borrowed, or reasonable and proper rent for premises demised or let by any member of the Association or the Managing Committee.

14.2 The Bank account of the Association shall be kept in the name of the Association and the accounts shall be operated upon jointly by any two, President, Sr. Vice President, Secretary, and Treasurer.

14.3 The Managing Committee shall cause true and proper accounts to be kept of all sums of money received and expended by the Association and the matters in respect of which receipt and expenditure take place of all sales and purchases of goods by the Association and of the property, credits and liabilities of the Association, and subject to any reasonable restriction as to the time and manner of inspecting the same that may be imposed in accordance with the Regulations of the Association for the time being. Such accounts shall be open to the inspection of the members. The financial year of the Association shall be April to March every year.

14.4 The account of the Association shall be audited once in every year by an Auditor or a Firm of Auditors, who shall be Chartered Accountants within the meaning of the Chartered Accountants Act of 1949, appointed by the General Meeting every year with power and authority to fix and pay remuneration if required.

14.5 Every member of the Managing Committee and every other officer for the time being of the Association shall be indemnified out of the funds of the Association, against all losses and expenses incurred in the discharge of his duties, except such as shall happen through his own willful neglect and dishonesty and each one shall be chargeable only for such money, funds or property as he shall himself actually receive in the discharge of his duties unless the same shall happen through his own dishonesty or willful negligence.

15. General

15.1 The Association shall sue and be sued and all applications or legal proceedings on behalf of or against the Association shall be brought, made and taken in the name of the Association and the Association will be represented by the Secretary or such person as shall be appointed by the Managing Committee for the said purpose. The Association shall be sued only within the jurisdiction of Goa.

15.2 The Managing Committee shall have power to make Bye-laws for the conduct and governance of all Committees, Officers and Agents of the Association or for any other purposes whatsoever provided that such Bye-laws shall not conflict with these Rules and Regulations. The Managing Committee may delegate to such Committee or Committees appointed by it, the powers to make, rescind and vary the Bye-laws relating to and for the purposes of the work to be carried out by such Committee or Committees. The Managing Committee will, however, be entitled to revoke the said powers.

15.3 The Managing Committee shall incur capital as well as revenue expenditure which is covered by usual resources and funds of the Association. The Managing Committee shall however not take any loan or create any liability without the prior authorization of the General Body.

15.4 The premises of the Association and the assets and any other belongings can only be loaned or given away by a decision of the Managing Committee to persons and institutions of recognized status, through payment of charges to be fixed annually by the Managing Committee.

15.5 The Rules and Regulations may be amended at any meeting of the Association convened in that behalf provided that notice of the proposed amendment shall have been given in writing by a member and circulated to all members of the Association two weeks in advance of the Meeting to be convened for such purpose. Such amendment may be accepted by the meeting with or without modification, by simple majority.

16. Modification

16.1 Whenever it shall appear to the Managing Committee of the Association that it is advisable to amend, alter, add to, extend or abridge any of the aforesaid aims and objects to or for other purpose within the meaning of the Registration of Societies Act, 1860, or to associate the Association wholly with any other Association or whenever the Managing Committee of the Association decides to change the name of the Association, the Managing Committee of the Association may submit the proposition to the members of the Association by a report in writing and shall

convene an Extra-ordinary Meeting for the consideration thereof according to the Rules and Regulations of the Association and provisions of the Registration of Societies Act, 1860. However, the aims and objects of the Association shall not be amended as to be not in conformity with the requirements laid down in section 80G of the Indian Income Tax Act, 1961. The Association shall also not associate with any other Association which does not fulfill the conditions laid down in Sections 80G of the Indian Income Tax Act, 1961, donations to which the Association is not eligible for exemption u/s 80G of the Indian Income Tax Act.

17. Dissolution of the Association

17.1 The Association shall be dissolved only by the General Body Meeting of the Association specially convened for the purpose of which a resolution to that effect is passed by a majority of four-fifth of the members voting in person. The quorum of such a meeting shall be not less than four-fifths of the total members on the register.

17.2 On dissolution of the Association, three liquidators shall be appointed from among the members of the Association:

i) To dispose of the assets by sale of the same, with preference to purchase being to the members.

ii) To close the accounts after they are duly audited.

iii) To do all such acts or refrain from performing all such acts as are necessary for the speedy winding up of the affairs of the Association.

17.3 The funds of the Association shall be disposed off by donation to another Society, Association, Institution or Club having wholly similar objects, duly registered under law.

17.4 On completion of all matters concerning dissolution, the books, documents and other papers belonging to the Association shall be given to the Association or institution to whom the funds are delivered.

18. Affiliation

18.1 The Managing Committee may seek recognition from the National Rifle Association for the Association and may enter into an agreement with any other Club or Rifle Association for enjoyment of reciprocal affiliation facilities between the Association and other Associations on such terms as the Managing Committee regards as fair and reasonable, and may, as part of such affiliation allow affiliated units on reciprocal basis to use the premises and facilities of the Association as members. However, such affiliated members will be treated as Visiting Members. The Managing Committee may adopt resolutions defining "Visiting Members" and facilities to be extended to them.

18.2 The Managing Committee may also seek affiliation with the Sports Authority of Goa and the Goa Olympic Association for enjoyment of Government grants and facilities and rights to participate at the national games.

19. Relation between the G.S.R.A., N.R.A., S.A.G. & G.O.A.

19.1 The Association shall be guided generally by the statutes, rules, regulations, bye-laws, directions and institutions issued from time to time by the National Rifle Association as relating to the conduct of the Sport of Shooting and the Sports Authority of Goa and the Goa Olympic Association as relating to general administration.

20. Miscellaneous

20.1 All members prior to the passing of these Rules and Regulations who are Patrons, Life Members, Ordinary Members and Junior Members shall be enrolled as such without having to make further contributions for the same and shall be considered to be eligible to vote and deemed to have completed one year of their respective membership for all purposes under the Rules of the Association.

20.2 The present Managing Committee of the Goa State Rifle Association shall function upto 31st December 2000 till the charge is handed over to the new Managing Committee whichever is earlier.

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GOA STATE RIFLE ASSOCIATION

CONSTITUTION

1. Name

1.1 The name of the Association is "GOA STATE RIFLE ASSOCIATION" and it shall hereafter be referred to as the "Association".

2. Jurisdiction

2.1 The jurisdiction of the Association shall extend over the whole of the State of Goa, as defined in the Constitution of India.

3. Interpretation

In the interpretation of these Rules, unless there be something inconsistent with the subject or context:-

3.1 The "Association" means Goa State Rifle Association.

3.2 "Office bearers" shall mean and include the President, Sr. Vice President, 4 Vice Presidents, Secretary, Joint Secretary, Treasurer of the Association and such other office bearers as may be decided by the General Body from time to time.

3.3 General Body shall compose of all members of the Association and who have the right to vote.

3.4 "Member" shall mean a person admitted to the membership of the Association in accordance with the Rules and Regulations of the Association being in force.

3.5 "Premises" shall include the house, ranges and all other structures appurtenant thereto, and all lands and grounds owned, occupied or used by the Association and temporary or permanent structures, tents, etc. intended for the use of the Association.

3.6 For the purpose of these Rules and Regulations, masculine includes feminine and singular includes plural and vice-versa.

4. Aims and Objects

The aims and object of the Association are as follows:-

4.1 To educate the youth of the State in marksmanship.

4.2 To encourage the Art and Science of marksmanship throughout the State of Goa particularly among the civil population as a healthy sport, which will also serve the purpose of self-defence.

4.3 To ensure social welfare, public safety, law and order and National defence.

4.4 To educate and train citizens in the safe and efficient handling of arms and air rifles.

To encourage, organize, control and regulate State shooting championships in marksmanship between teams and/or individuals throughout the State of Goa, for both senior and junior levels.

4.6 To make arrangements for training instructors and jury/reference through the National Institute of Sports, Patiala or any similar organization in India and abroad, to organize courses of training of civilians in marksmanship with the help of trained instructors.

4.7 To secure supplies of arms, ammunitions, shooting equipment and other accessories for the members of the Association.

4.8 To encourage legislation for the establishment and maintenance of suitable ranges.

4.9 To apply for and obtain government grants for securing cheaper and better arms, ammunition, shooting equipment and other accessories and expansion of shooting activities of all kinds and for organizing State shooting championships and competitions.

4.10 To afford facilities for and to control the development of:

a) Shotgun shooting
b) Rifle shooting
c) Handgun shooting
d) Air rifle / pistol shooting and
e) Such other items of marksmanship as may, from time to time, be included as considered fit and proper by the association.

4.11 To publish and issue magazines, periodicals and pamphlets, to conduct and organize lectures, etc for furthering the aims and objects of the Association.

4.12 To solicit, obtain, accept and receive subscriptions, donations, grants and gifts from the Central or State Government, any person, firms, corporations or institutions for the promotion of the activities of the Association.

4.13 To acquire by gift, purchase, lease or otherwise any lands, buildings and ranges and any property movable and/or immovable and any estate or interest whatsoever.

4.14 To build, construct, maintain and develop ranges and/or buildings.

4.15 To borrow and raise money from Government, banks and from any other sources, with or without security or on mortgage, charge or hypothecation or pledge over all or any of the immovable and movable properties belonging to the Association.

4.16 To make improvement and to afford expansion of target range facilities operative by the Association.

4.17 To co-ordinate, hold, organize inter State, National and International tournaments, shooting championships and training camps

4.18 To set the selection criteria as the managing committee may decide from time to time and to select teams to represent Goa and to promote, control and to finance visits by such teams.

4.19 To promote, control and if necessary, finance the visits to Goa of out-station teams.

4.20 To uphold and maintain the rules and regulations and code of conduct of the Association and to take disciplinary action as, when and where necessary for any infringement or indiscipline.

4.21 To intercede with the authorities on behalf of the members to get them their rights.

4.22 To do all such acts, as are conducive to furtherance of the aims and objects of the Association.

4.23 To select outstanding and promising candidates for interstate, zonal, national and international championships as well as for training camps.

5. Membership

5.1 Eligibility

Any person of sound mind who has completed 18 years of age bearing good moral character irrespective of caste or community, and who is accepted in society shall be eligible for admission to the membership of the Association subject to his agreeing to comply with the conditions and rules of the Association in force, and on making an application in the presented form. However, any person who has been convicted of any criminal offence involving moral turpitude or any person who is of unsound mind and who has been declared as such by a competent authority, shall be ineligible to apply for membership. Every application shall be subject to police verification.

5.2 Rates of admission fees from time to time shall be fixed with the approval of the General Body. Rates of the subscription shall be fixed by the Managing Committee, subject to ratification by the General Body.

5.3 Any eligible person seeking admission as a member to any class other than Patron-in-Chief, Ex Officio Patron, Ex-Officio Members and Honorary members, shall apply to the Secretary in the prescribed form. Such application shall be proposed by one member and seconded by another member of the Association, not being a Casual Member, provided both such members shall have completed 1 full calender year of their membership of the Association.

5.4 The proposer and the seconder shall ensure the good conduct and behaviour of such an applicant member.

5.5 The application for Patron Members, Life Members, Ordinary Members, Casual Members and Junior Members shall be accompanied by:

1) The sum, which is for the time being prescribed as an entrance fee.

2) The sum, which may be prescribed by a Managing Committee in resolution or bye-laws as deposit.

3) An amount of related subscription fee of the class of membership applied for.

5.6 Such amount paid as entrance fee/membership fee for all classes of members shall not be refunded after the application for membership is accepted by the Managing Committee. The application for membership as Patron, Life Member shall be accompanied by subscription or fees prescribed in Rules no.6.4 and 6.6

5.7 A newly admitted Ordinary Member shall be treated as a member on probation for a period of 1 full calender year,

5.8 The Managing Committee shall be entitled to reject any application for membership without assigning any reason whatsoever for such rejection, and the decision of the Managing Committee shall be final and binding on the applicant.

5.9 A person, whose application for becoming a member of the Association has been rejected by the Managing Committee may apply for fresh membership, only after the expiry of a period of 2 years from the date of such rejection by the Managing Committee.

6. Members

6.1 There shall be the following classes of members of the Association:
1) Patron-in-Chief
2) Ex-officio Patrons
3) Patrons
4) Life Members
5) Honorary Members
6) Ordinary Members
7) Ex-officio Members
8) Casual Members
9) Junior Members

6.2 Patrons and Life Members shall be members of the Association for their respective life, unless suspended, disqualified or expelled as per article 8.

6.3 PATRON-IN-CHIEF
The Chief Minister of the State of Goa, subject to his assent, shall be Patron-in-Chief of the Association.

6.4. PATRONS
Any person eligible to membership and who agrees to pay to the Association a subscription of Rs.10000/- or more shall be eligible to apply to be a Patron of the Association.

6.5. EX-OFFICIO PATRONS
The Sports Minister, Chief Secretary and DGP of Goa, subject to their assent, shall be the ex-officio patrons of the Association.

6. LIFE MEMBERS

Any person eligible to membership and who agrees to pay to the Association a subscription of Rs.2500/- or more shall be eligible to apply to be a Life Member of the Association.

6.7 HONORARY MEMBERS

The Managing Committee may enroll any distinguished persons of eminence as Honorary Members for such periods as the Managing Committee may deem fit, without payment of entrance or subscription fees. The Honorary Member shall however be liable to pay for all amounts due for using the services and facilities of the Association. Such Honorary Members shall not be eligible to vote or to contest any election.

6.8 No rules which relate to the rights and privileges of Patrons and Life Members shall be altered or deleted unless the alternations or deletions are passed by a majority of the two thirds of the members present at the General Body Meeting of the Association.

6.9 ORDINARY MEMBERS

Any person eligible to membership and who agrees to pay to the Association an admission fee of Rs.500/- and yearly fee of Rs.200/- shall be eligible to apply to be an Ordinary member of the Association. The yearly subscription which is payable for each financial year of the Association (April-March) shall be paid within two months of the beginning of the financial year.

6.10 EX-OFFICIO MEMBERS

The following officials will be enrolled as Ex-officio Members of the Association subject to their assent:

1. DIG
2. The Collectors of North & South Goa
3. The Superintendents of Police of North & South Goa
4. Secretary Sports
5. Director of Sports
6. Executive Director of the Sports Authority of Goa
7. Commanding Officer, I-Goa Battalion NCC

6.11 These dignitaries shall be members for the period they hold the office in Goa without payment of any entrance fee or subscription but shall be liable to pay for all amounts due for using the services of the Association. Such Ex-Officio Members shall not be eligible to vote or contest any election.

6.12 CASUAL MEMBERS

Any person who is otherwise eligible for membership, may be admitted by the Managing Committee as Casual member for a maximum period of 3 months in a calendar year on payment of prescribed fee of Rs.100/- per month or any upward revision thereof prescribed by the Managing Committee from time to time.

6.13 JUNIOR MEMBERS

Nothwithstanding any thing contained in article 5 and with due regards to the provision of Indian Arms Act, the Managing Committee may admit any person between the ages of 10 to 18 to become a Junior Member of the Association, on payment of admission fee of Rs.100/- and yearly subscription fee of Rs.20/-. Such Junior Members shall have no voting rights and shall not be eligible to contest any election. Only persons with an interest and aptitude in the sport of shooting shall be eligible to apply for such membership. The membership of such Junior Member shall automatically terminate on attaining the age of 18 years, when, he may apply for fresh membership as in Article 5, on payment of entrance fee and other subscriptions as are applicable. Junior Members will be given preference over other applicants in the matter of admission to the Association. Junior members will be admitted only with the consent of their parents.

6.14 The Managing Committee shall from time to time determine the number of members to be admitted in each of the categories as aforesaid and the decision of the Managing Committee shall be final.

7. Privileges of Membership

7.1 The members of the association shall enjoy all the privileges and benefits applicable to their membership. They shall be entitled to use the facilities of the association and to take part in the championships organized by the association and its affiliated clubs and associations subject to their fulfilling the eligibility criteria. They shall also be entitled to represent the state at interstate, zonal and national level championships, subject to their being selected for the same, as per the selection criteria. They shall also be entitled to vote as well as to contest elections to the Managing Committee as provided under the constitution.

8. Disqualification of Member

8.1 If any member is found guilty of an offence involving, in the opinion of the Managing Committee, moral turpitude or gross misconduct or misbehaviour or any behaviour of an un-becoming manner or refusal or negligence in complying with the provisions of the Rules and Regulations of the Association, such a member shall be liable for suspension, dis-qualification and/or expulsion from the membership of the Association, provided that, no member shall be disqualified or expelled without giving him an opportunity to explain his view points to the Managing Committee and, provided further, that not less than two thirds of the members of the Managing Committee present shall have voted in favour of recommendation for the expulsion of the concerned member.

8.2 The Managing Committee may suspend a member for such temporary periods as it deems fit, not exceeding 6 months, for any of the reasons set out in the aforesaid clause.

8.3 A member suspended shall be banned from using facilities and exercising the privileges as a member of the Association for the period of his suspension.

8.4 On expulsion, the member shall forthwith cease to be the member of the Association and shall not be eligible to apply for membership/re-admission and he shall not have any claims whatsoever against the Association.

8.5 Any member paying subscription, who is in arrears for a period exceeding 3 months shall cease to be a member of the Association, if he fails to pay the subscription within such period as may be specified to him by the Managing Committee. Any such member shall, however, be eligible for re-admission, upon making an application in the prescribed form and on payment of admission fee and monthly fee. The Managing Committee, however, may extend the period of 3 months in deserving cases.

8.6 Members in arrears of more than 3 months subscription, shall be intimated in writing under Certificate of Posting. The membership shall cease on the last day of the calender month in which he/she has been listed, unless he/she has paid up in full the arrears.

8.7 The rights and privileges of every member shall be personal and shall not be transferable. On the demise of an individual member, his/her surviving spouse shall have right to continue the membership of his/her deceased spouse, provided he/she fulfills the conditions under article 5.

8.8 The association shall maintain a register for each class of members, which shall contain therein the names and addresses of the members of the Association.

9. Managing Committee

9.1 The Association shall be governed by a Managing Committee consisting of one President, one Sr. Vice President, four Vice Presidents, one Secretary, one Jt. Secretary, one Treasurer and ten executive members. Only Patrons, Life Members and Ordinary Members shall be eligible to contest elections and hold office in the Managing Committee.

10. Election of Managing Committee

10.1 Before 15th of August of every fourth year, the Secretary will invite nominations separately for the posts of the office bearers and members of the Managing Committee. A clear notice of at least 15 days shall be given. All nominations shall reach the Secretary before 31st October and shall be in writing, proposed by one and seconded by another member of the Association entitled to vote, other than the member nominated. The consent in writing of the candidates shall be obtained. A committee appointed by the Secretary, Goa Olympic Association will scrutinize the nomination papers and prepare a list of the eligible candidates.

10.2 A period of 7 days from the last day for filing of nominations shall be allowed for the withdrawal of the nominations.

10.3 A notice of the General Assembly Meeting at which elections will be held shall be given at least 15 days in advance.

10.4 Voting shall be by secret ballot in the presence of the scrutiny committee appointed for the purpose.

10.5 Voting shall be in person only and proxy voting shall not be permitted.

10.6 Election will be held at the registered office of the Association or at any other venue agreed upon by the Managing Committee under the supervision of the Goa Olympic Association.

10.7 Members of the Managing Committee shall remain in office for a period of 4 years, from the date of election, and till the new Managing Committee is constituted.

10.8 Any retiring member of the Managing Committee shall be eligible for re-election.

10.9 Any vacancy on the Managing Committee shall be filled up by co-option by the Managing Committee.

10.10 An elected or co-opted member of the Managing Committee shall be deemed to have vacated office, if he :

a) is adjudged insolvent ;
b) is convicted by Court of Law of Criminal Offence involving moral turpitude;
c) becomes of unsound mind or physically unfit or unable to act as such;
d) resigns, retires or ceases to be a member of the Association.

10.11 Any interpretation made by the Managing Committee of the Constitution, Rules, Regulations and Bye-Laws of the Association for the time being shall be final and bind upon the members.

10.12 Any member of the Managing Committee shall automatically cease to be a member thereof, if he absents himself from three consecutive meetings without proper justification to the satisfaction of the President or without obtaining leave of absence from the President.

11. Duties of Office Bearers

11.1 The President shall preside, conduct and regulate all meetings of the Managing Committee and any Committee or Sub-Committee of which he may be a member and his ruling on any point of order and decision as to the results of voting, shall be final and conclusive. The President shall, in addition to his rights of voting as a member, have a casting vote in case of a tie.

11.2 The Sr. Vice President shall preside and conduct the meetings of the Managing Committee, any committee or sub-committee of which he may be a member in the absence of the President. He shall in the absence of the President have all the powers to implement the resolution of the Managing Committee to carry on the activities of the Association. He shall advise and assist the President in all matters as may be required.

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11.3 The Vice Presidents shall assist and advise the President and Sr. Vice President to implement resolution of the Managing Committee and to carry out the activities of the Association as may be conducive to the advancement and fulfillment of the objects or any of them and to allocate duties and functions whichever necessary, so as to co-ordinate the work of the Association.

11.4 The Secretary shall look after the affairs of the Association under the direction of the President of the Managing Committee and shall convene whenever necessary meetings of the Association and any Committee or Sub-Committee and any other meeting which may be necessary to be called.

11.5 The Secretary shall keep or cause to be kept proper minutes of the proceedings of the meetings of General Body of the Association and of the Managing Committee and he will do everything necessary to give effect to the Resolutions passed by the General Body of the Association as also to those passed by the Managing Committee and any Committee or Sub-Committee.

11.6 The Secretary shall supervise the working and management of the Institutions of the Association and carry on all correspondence and keep or cause to be kept proper records and prepare or cause to be prepared and place before the Managing Committee and any General Body of the Members of the Association such materials and information as may be necessary or as may be required by the Managing Committee.

11.7 The Treasurer will act under directions of the Managing Committee.

11.8 The Treasurer shall :

a) Cause to be maintained regularly the Books of Accounts of the Association.
b) Supervise, check and control the Books of Accounts maintained by the Association
c) Prepare jointly with the Secretary the Budget of the Association.
d) Maintain annual inventories of the properties, both moveable and immovable, belonging to the Association as also of the documents and other important papers.
e) Get the Accounts audited at the close of every financial year for being passed for adoption at the Annual General Meeting and otherwise get the Accounts audited as and when it becomes necessary.

11.9 The Joint Secretary shall assist the Secretary in all matters and shall look after the duties of the Secretary in the absence of the Secretary.

12. Powers of the Managing Committee

12.1 The Managing Committee shall have full power and authority to do all acts, matters, things and deeds which may be necessary or expedient for the purpose of the Association and (without in any manner derogating from the generality of their powers under these Rules and Regulations or any other Rules and Regulations or otherwise) in particular, the following:

i) To look after, manage and supervise the properties of the Associatio and expend money required for that purpose.

ii) To open and/or operate the Bank Accounts kept and made in the nam of the Association.

iii) To manage the funds of the Association.

iv) To prepare and submit at the Annual General Body Meeting an audited statement of Accounts and Reports of the previous year.

v) To pay all rates, rents, taxes and salaries and remunerations of the employees of the Association.

vi) To fix, collect, increase or decrease the rents of any of the properties belonging to the Association.

vii) To manage and deal with all matters pertaining to the Provident Fund or any other schemes for the benefit of the employees or ex-employees of the Association.

viii) To fill in vacancies, to make appointments, to direct transfers, retirements and to give promotions, increments, honorariums and to grant leave and extension of services, and to reduce salaries and to award punishment or to dispense with the services of an employee under Association and to do such other general work in connection with the staff of the Association.

ix) To make necessary arrangements for and in respect of regular educational, training and competition activities in accordance with the Aims and Objects of the Association and to select teams for participation in competition and training camps in shooting events at State and/or interstate and National level.

x) To carry out the necessary repairs to any of the properties of the Association.

xi) To fix, award, give and distribute prizes, scholarships and freeships.

xii) To invite and accept donations and subscriptions without any conditions.

xiii) To appoint any Committee or Sub-Committee as and when necessary and with such powers as the Managing Committee may deem fit.

xiv) To admit or reject members and accept resignations of members

xv) To acquire in the name of the Association by gift, purchase, exchange, lease, hire or otherwise howsoever any lands, buildings, easements, rights of common or privileges for the purpose of the Association

xvi) To build, construct and maintain houses and buildings and alter, extend, improve and repair any existing buildings of the Association.

xvii) To construct and lay out and maintain any cultural and recreational centers.

xviii) To borrow or raise money which may be required for the purpose of the Association upon Bonds, Debentures, Promissory Notes or other obligations or securities of the Association or by Mortgage or charge on the property of the Association and upon such sums agree to pay rate of interest or otherwise, subject to the sanction of the general body.

xix) To invest or otherwise deal with the funds of the Association.

xx) To draw, sign, accept all cheques, bills of exchange, promissory notes and other similar documents.

xxi) To make and from time to time repeal or alter Bye-laws as to the management of the Association and the affairs thereof and as to the management of its institutions and as to the duties of any officers, employees or servants of the Association and as to the conduct of the business of any Committee or Sub-Committee appointed by the Managing Committee or as to any of the matters or things within the powers or under the control of the Managing Committee provided that the same shall not be inconsistent with the Rules and Regulations of the Association.

xxii) To negotiate and enter into contracts on behalf of the Association and to vary and rescind such contracts.

xxiii) To delegate any of the powers of the Managing Committee to any Officer or Committee or Sub-Committee.

xxiv) To expend the funds of the Association in such manner as the Managing Committee shall consider most beneficial for the purpose as it thinks fit.

xxv) To consider the annual budget and adopt it with such modification as it thinks fit.

xxvi) To file and defend suit, compromise, settle and adjust or refer to arbitration any dispute relating to or concerning the Association.

xxvii) To enter into, carry out and cancel contracts on behalf of the Association in the exercise or performance of its powers and duties.

xxviii) To engage from time to time persons whose services are required for the purpose of the Association and to fix their duties, salaries or other remuneration at such rates and on terms and conditions as it thinks fit, as well as to remove or discharge them.

xxix) To enter into any contract, sale, purchase, exchange, lease or any other transactions whatsoever of moveable property and to provide for execution of such documents, deeds and other assurances and for registration of the same under the provision of the law for the time being in force.

xxx) To govern the internal affairs of the Association's Institutions and to provide for the necessary rules and regulations for the control and management of such Institutions.

xxxi) To do all such acts and things as are incidental or conducive to the attainment of the above powers or any one or more of them and the objects specified in the Memorandum of Association.

12.2 The Managing Committee may appoint a Committee or Committees (under the name of Special Committee or Sub-Committees or under such other name or names as may be determined at the time of appointment) for special purposes, consisting of such one or more persons as they may think fit and may delegate to such Committee, such powers and authorities as may be thought fit. Any Committee so appointed shall, in exercise of the powers so delegated, conform to any regulations that may from time to time be imposed upon it by the Managing Committee. The meetings and proceedings of any such Committee shall be governed by the provisions herein contained for regulating the meetings and proceedings of the Managing Committee so far as the same are applicable thereto, and are not superseded by any regulations made by the Managing Committee. Each Committee shall fix its own quorum. The President and Office Bearers of the Managing Committee shall fix its own quorum. The President and Office Bearers of the Managing Committee shall be ex-officio members of the each Committee appointed.

12.3 The Managing Committee may meet atleast once every 2 months for dispatch of business, adjourn and otherwise regulate their meetings as they may think fit and may determine the quorum necessary for the transactions of the business. Until otherwise determined, not less than 1/2 of the members of the Managing Committee shall be the quorum.

12.4 The Managing Committee or the President may at any time and the Secretary shall upon the request in writing of 1/3 members of the Managing Committee summon a meeting of the Managing Committee.

12.5 Notice of every meeting of the Managing Committee stating the general particulars of all business to be transacted at such meeting shall be delivered personally or sent by post, under certificate of posting to each member of the Managing Committee at his last known address atleast seven days before the meeting, but the proceedings of any such meeting shall not be invalidated by any irregularity in respect of such notice or by the accidental omission to give, or non-receipt of any notice by any member or by any reason of any business being considered which is not comprised in such general particulars.

a) To confirm and approve the minutes of the previous meeting.
b) To receive and to adopt the audited statement of Account and the Annual Report of the Association.
c) To approve the Budget for the next financial year.
d) To elect, every four years, the President, and other office bearers and members of the Managing Committee.
e) To appoint an Auditor or Auditors for the ensuing year.
f) To review the work of and discuss the policy of the Association.
g) To transact such other business which may be brought before the meeting by the Managing Committee.

13.6 An Extraordinary General Body Meeting may be convened by the Managing Committee or upon a requisition made in writing either by the President or by not less than one third members of the Association entitled to vote. Such requisition shall specify the object of the meeting proposed to be called and must be signed by all the requisitionists and shall be delivered at the office of the Association.

13.7 On receipt of the requisition, the Managing Committee shall forthwith proceed to convene the Extraordinary General Body Meeting. If, within a period of 30 days from the date of delivery of the requisition, the Managing Committee fails to convene an Extraordinary General Body Meeting, the President or the requisitionists themselves may convene such meeting within a further period of 30 days.

13.8 10 days notice specifying the place, date, hour and nature of the business shall be given to the members by registered post or under certificate of posting or hand delivery, to their respective addresses registered with the Association, of any General Body Meeting, whether ordinary or Extraordinary, but the accidental omission to give or non-receipt of such notice by any member shall not invalidate the proceedings of any General Body Meeting. Notice of any such meeting shall be published in any one local English newspaper.

13.9 In case the meeting is requisitioned, the Managing Committee may, if it thinks fit, call upon the requisitionists to pay the deposit amount not exceeding Rs.1,500/- to cover the cost of the meeting. Such deposit shall be forfeited to the Association if the resolution or resolutions proposed by the requisitionists fail to obtain the support of at least one third of the number of members present and entitled to vote at such meeting, or such meeting is abandoned for want of quorum.

13.10 Thirty members in person who are entitled to vote shall form a quorum at any General Body Meeting. No business shall be transacted at such meeting unless the prescribed quorum is present. If at a General Body Meeting, there is no quorum within fifteen minutes from the hour fixed, the meeting shall stand adjourned to the same day and place thirty minutes after the hour initially fixed for the meeting and if at such adjourned meeting a quorum is not present within fifteen minutes from the hour fixed, the members present shall form the quorum. No business other than that specified in the notice shall be transacted at such meeting. If an Extra ordinary meeting is called on the requisition of the requisitionists and there is no quorum within fifteen minutes from the hour fixed, the meeting shall stand dissolved.

13.11 Every question submitted to the meeting shall be decided by a show of hands and in the case of equality of votes, the Chairman shall have a casting vote in addition to the vote to which he may be entitled as a member.

13.12 At any meeting, every question shall be decided by a show of hands. A declaration by the Chairman of the Meeting that a resolution has on a show of hands been carried on unanimously or by a particular majority or lost and an entry made to that effect in the Minutes Book shall be sufficient evidence of the fact, without proof of the number or proportion of the votes recorded in favour of or against such a resolution.

13.13 At every meeting, every member eligible to vote and present in person shall have one vote.

14. Funds

14.1 The income and property of the Association howsoever derived shall be applied solely towards the promotion of the aims and objects of the Association as set forth in this Memorandum of Association. No portion of the income and the property of the Association shall be paid or transferred directly or indirectly by way of dividend, bonus or otherwise however by way of profit to the member of the Association. Provided that nothing herein shall prevent the payment of reasonable and proper remuneration to any officer or servant of the Association or the Managing Committee in return for any services actually rendered to the Association nor prevent the payment of interest at the rate prescribed from time to time on moneys borrowed, or reasonable and proper rent for premises demised or let by any member of the Association or the Managing Committee.

14.2 The Bank account of the Association shall be kept in the name of the Association and the accounts shall be operated upon jointly by any two, President, Sr. Vice President, Secretary, and Treasurer.

14.3 The Managing Committee shall cause true and proper accounts to be kept of all sums of money received and expended by the Association and the matters in respect of which receipt and expenditure take place of all sales and purchases of goods by the Association and of the property, credits and liabilities of the Association, and subject to any reasonable restriction as to the time and manner of inspecting the same that may be imposed in accordance with the Regulations of the Association for the time being. Such accounts shall be open to the inspection of the members. The financial year of the Association shall be April to March every year.

14.4 The account of the Association shall be audited once in every year by an Auditor or a Firm of Auditors, who shall be Chartered Accountants within the meaning of the Chartered Accountants Act of 1949, appointed by the General Meeting every year with power and authority to fix and pay remuneration if required.

14.5 Every member of the Managing Committee and every other officer for the time being of the Association shall be indemnified out of the funds of the Association, against all losses and expenses incurred in the discharge of his duties, except such as shall happen through his own willful neglect and dishonesty and each one shall be chargeable only for such money, funds or property as he shall himself actually receive in the discharge of his duties unless the same shall happen through his own dishonesty or willful negligence.

15. General

15.1 The Association shall sue and be sued and all applications or legal proceedings on behalf of or against the Association shall be brought, made and taken in the name of the Association and the Association will be represented by the Secretary or such person as shall be appointed by the Managing Committee for the said purpose. The Association shall be sued only within the jurisdiction of Goa.

15.2 The Managing Committee shall have power to make Bye-laws for the conduct and governance of all Committees, Officers and Agents of the Association or for any other purposes whatsoever provided that such Bye-laws shall not conflict with these Rules and Regulations. The Managing Committee may delegate to such Committee or Committees appointed by it, the powers to make, rescind and vary the Bye-laws relating to and for the purposes of the work to be carried out by such Committee or Committees. The Managing Committee will, however, be entitled to revoke the said powers.

15.3 The Managing Committee shall incur capital as well as revenue expenditure which is covered by usual resources and funds of the Association. The Managing Committee shall however not take any loan or create any liability without the prior authorization of the General Body.

15.4 The premises of the Association and the assets and any other belongings can only be loaned or given away by a decision of the Managing Committee to persons and institutions of recognized status, through payment of charges to be fixed annually by the Managing Committee.

15.5 The Rules and Regulations may be amended at any meeting of the Association convened in that behalf provided that notice of the proposed amendment shall have been given in writing by a member and circulated to all members of the Association two weeks in advance of the Meeting to be convened for such purpose. Such amendment may be accepted by the meeting with or without modification, by simple majority.

16. Modification

16.1 Whenever it shall appear to the Managing Committee of the Association that it is advisable to amend, alter, add to, extend or abridge any of the aforesaid aims and objects to or for other purpose within the meaning of the Registration of Societies Act, 1860, or to associate the Association wholly with any other Association or whenever the Managing Committee of the Association decides to change the name of the Association, the Managing Committee of the Association may submit the proposition to the members of the Association by a report in writing and shall

convene an Extra-ordinary Meeting for the consideration thereof according to the Rules and Regulations of the Association and provisions of the Registration of Societies Act, 1860. However, the aims and objects of the Association shall not be amended as to be not in conformity with the requirements laid down in section 80G of the Indian Income Tax Act, 1961. The Association shall also not associate with any other Association which does not fulfill the conditions laid down in Sections 80G of the Indian Income Tax Act, 1961, donations to which the Association is not eligible for exemption u/s 80G of the Indian Income Tax Act.

17. Dissolution of the Association

17.1 The Association shall be dissolved only by the General Body Meeting of the Association specially convened for the purpose of which a resolution to that effect is passed by a majority of four-fifth of the members voting in person. The quorum of such a meeting shall be not less than four-fifths of the total members on the register.

17.2 On dissolution of the Association, three liquidators shall be appointed from among the members of the Association:

i) To dispose of the assets by sale of the same, with preference to purchase being to the members.

ii) To close the accounts after they are duly audited.

iii) To do all such acts or refrain from performing all such acts as are necessary for the speedy winding up of the affairs of the Association.

17.3 The funds of the Association shall be disposed off by donation to another Society, Association, Institution or Club having wholly similar objects, duly registered under law.

17.4 On completion of all matters concerning dissolution, the books, documents and other papers belonging to the Association shall be given to the Association or institution to whom the funds are delivered.

18. Affiliation

18.1 The Managing Committee may seek recognition from the National Rifle Association for the Association and may enter into an agreement with any other Club or Rifle Association for enjoyment of reciprocal affiliation facilities between the Association and other Associations on such terms as the Managing Committee regards as fair and reasonable, and may, as part of such affiliation allow affiliated units on reciprocal basis to use the premises and facilities of the Association as members. However, such affiliated members will be treated as Visiting Members. The Managing Committee may adopt resolutions defining "Visiting Members" and facilities to be extended to them.

18.2 The Managing Committee may also seek affiliation with the Sports Authority of Goa and the Goa Olympic Association for enjoyment of Government grants and facilities and rights to participate at the national games.

19. Relation between the G.S.R.A., N.R.A, S.A.G. & G.O.A.

19.1 The Association shall be guided generally by the statutes, rules, regulations, bye-laws, directions and institutions issued from time to time by the National Rifle Association as relating to the conduct of the Sport of Shooting and the Sports Authority of Goa and the Goa Olympic Association as relating to general administration.

20. Miscellaneous

20.1 All members prior to the passing of these Rules and Regulations who are Patrons, Life Members, Ordinary Members and Junior Members shall be enrolled as such without having to make further contributions for the same and shall be considered to be eligible to vote and deemed to have completed one year of their respective membership for all purposes under the Rules of the Association.

20.2 The present Managing Committee of the Goa State Rifle Association shall function upto 31st December 2000 till the charge is handed over to the new Managing Committee whichever is earlier.

12.6 Questions arising at any meeting shall be decided by a majority of votes and in case of any equality of votes the President of the meeting shall have a second or casting vote.

12.7 A meeting of the Managing Committee for the time being at which quorum be present shall be competent to exercise all or any of the authorities, powers and discretion for the time being vested in or exercisable by the Managing Committee.

12.8 A resolution in writing which has been circulated to all the members of the Managing Committee for the time being and assented to by a majority of such members shall be as valid and effectual as if it has been passed at a meeting of the Managing Committee duly called and constituted.

12.9 The proceedings of all meetings shall be recorded in a Minute Book and the Minutes of every meeting of the Managing Committee shall be read at the next meeting thereof and shall be confirmed either with or without amendment and the Minutes signed by the Chairman of the next meeting shall be accepted as a true record of the business transacted at the meeting. Minutes of the meeting shall be circulated to all the members of the Managing Committee.

12.10 All acts done by any meeting of the Managing Committee or by a Committee or Sub-Committee appointed by the Managing Committee or by any person acting as a member of any Committee or Sub-Committee shall, not withstanding that it be afterwards disqualified, be as valid as if every such person had been duly appointed and was qualified to be a member of any Committee or Sub-Committee.

13. General Meetings

13.1 A General Body Meeting of the Association may be ordinary or extraordinary. The Annual General Body Meeting of the Association shall be called the General Body Meeting and all other meetings shall be called Extraordinary Meetings.

13.2 The President of the Managing Committee shall be the Chairman of the General Assembly and shall preside over the meetings.

13.3 In the absence of the President the Senior Vice-President shall be the Chairman and in the absence of both, the General Assembly shall elect one of the Vice Presidents or a senior member of the Association to act as Chairman to preside over the meeting and the chairman so elected shall exercise all the powers of the Chairman.

13.4 Subject to any subsisting interpretation given by the Managing Committee, the Chairman of a General Meeting shall have the authority to interpret the Constitution and the Rules, Regulations and Bye-laws of the Association for the purpose of conducting and regulating the meeting and deciding the questions arising at such meeting.

13.5 The Annual General Body Meeting of the Association shall be held and convened within six months of the financial year ending, at such place and at such time, as may be determined by the Managing Committee. The business of the Annual General Meeting shall be:

S.No	player_id	kitd_unique_id	first_name	middle_name
1	12335	NGAT13334	Shivani	
2	12337	NGAT13336	Chhavi	
3	12338	NGAT13337	Milan	
4	12339	NGAT13338	NAINA	
5	12343	NGAT13342	OINAM	BIDYAPATI
6	12345	NGAT13344	Nitika	
7	12346	NGAT13345	Thokchom	Menaka
8	12347	NGAT13346	Elangbam	Italy
9	12350	NGAT13349	Karan	Bir
10	12352	NGAT13351	SNEHA	
11	12353	NGAT13352	Riya	
12	12354	NGAT13353	Manisha	
13	12355	NGAT13354	Heisnam	Pravabati
14	12357	NGAT13356	JYOTI	
15	12368	NGAT13367	Mahi	
16	12369	NGAT13368	Ritu	
17	12370	NGAT13369	SUNITA	
18	12372	NGAT13371	Poonam	
19	12373	NGAT13372	POOJA KADIAN	
20	12374	NGAT13373	Miss	Onilu
21	12375	NGAT13374	Khushi	
22	12376	NGAT13375	Th Aruna	
23	12377	NGAT13376	JYOTI	
24	12378	NGAT13377	Megha	
25	10077	NGAT11076	PANI VIGNESH	
26	10078	NGAT11077	ARJUN	
27	12625	NGAT13624	Navneet	
28	12626	NGAT13625	Anant	Ashutosh
29	12627	NGAT13626	Apurv	Ashutosh
30	12628	NGAT13627	Abhishek	
31	12630	NGAT13629	Pinki	
32	12631	NGAT13630	Manu	Kumari
33	12632	NGAT13631	Sanaa	
34	12633	NGAT13632	Jaya	
35	12634	NGAT13633	Shaista	
36	12636	NGAT13635	DINESH	
37	12637	NGAT13636	SUNIL	
38	12639	NGAT13638	ABHISHEK	
39	12640	NGAT13639	MD WASIM	
40	12648	NGAT13647	PRAVESH	KUMAR
41	12650	NGAT13649	MOHD	AFTAF AHMAD
42	6307	NGAT7306	SIMRAN	
43	6309	NGAT7308	Shamjetshabam	Bidyaluxmi
44	6310	NGAT7309	Seema	
45	6310	NGAT7309	Seema	
46	12657	NGAT13656	Harshvardhan	
47	12658	NGAT13657	Akshat	
48	12659	NGAT13658	Agnesh	Kumar
49	12660	NGAT13659	Samit	
50	12661	NGAT13660	Rajesh	
51	6311	NGAT7310	Debika	
52	6312	NGAT7311	Gaytri	
53	6314	NGAT7313	ABHISHEK	KUMAR
54	6315	NGAT7314	Aditi	
55	6316	NGAT7315	Ravees	
56	7378	NGAT8377	KIRAN	
57	12663	NGAT13662	Manisha	

58	12664	NGAT13663	Renu	
59	12665	NGAT13664	Reema	
60	12666	NGAT13665	Beena	
61	12667	NGAT13666	Anchal	
62	6319	NGAT7318	Tanu	
63	6320	NGAT7319	RAJA	
64	6321	NGAT7320	Yashwant	
65	6324	NGAT7323	Krishna	Narsing
66	6328	NGAT7327	SUNITA	
67	6329	NGAT7328	Sonia	
68	6331	NGAT7330	KIRNAKSHI	KISHOR
69	6331	NGAT7330	KIRNAKSHI	KISHOR
70	6332	NGAT7331	NIHARIKA	
71	6334	NGAT7333	RISHITHA	
72	6335	NGAT7334	Simran	
73	6335	NGAT7334	Simran	
74	6336	NGAT7335	MEGHA	
75	6337	NGAT7336	Pankaj	
76	6342	NGAT7341	Vaibhav	Valmik
77	6342	NGAT7341	Vaibhav	Valmik
78	6342	NGAT7341	Vaibhav	Valmik
79	6343	NGAT7342	JAYASHREE	KAILASH
80	6346	NGAT7345	PURVI	RAHUL
81	6347	NGAT7346	Liike	
82	6347	NGAT7346	Liike	
83	6348	NGAT7347	DISHA	
84	6349	NGAT7348	Ann	Maria
85	6350	NGAT7349	Yaikhom	Anjali
86	6351	NGAT7350	DECHAMMA	
87	6351	NGAT7350	DECHAMMA	
88	6356	NGAT7355	Bose	Raja
89	6357	NGAT7356	Prerana	
90	6358	NGAT7357	Mohanavel	
91	6362	NGAT7361	SRIVARSHA	
92	6363	NGAT7362	Sinam	Chingkhei
93	6364	NGAT7363	Sinam	Jeevan
94	6365	NGAT7364	A	Aswini
95	6366	NGAT7365	SOMNATH	SAHADEV
96	6367	NGAT7366	RAMCHANDRA	DEEPAK
97	6368	NGAT7367	PRANJAL	
98	6376	NGAT7375	Lucky	
99	12676	NGAT13675	Padmasinee	
100	12677	NGAT13676	Bishnupriya	
101	12678	NGAT13677	Roshni	
102	12680	NGAT13679	Rajeswari	
103	6380	NGAT7379	Thokchom	Benao
104	6381	NGAT7380	Thingbaijam	Dayalakshmi
105	6382	NGAT7381	Sanasam	Sophia
106	6383	NGAT7382	Sonia	
107	6383	NGAT7382	Sonia	
108	6385	NGAT7384	Muskaan	
109	6389	NGAT7388	Nikhil	
110	6389	NGAT7388	Nikhil	
111	6390	NGAT7389	Khem	Kumari
112	6391	NGAT7390	Eshu	
113	6392	NGAT7391	Abhishek	
114	6395	NGAT7394	Plizalin	
115	6618	NGAT7617	Mangdu	
116	6618	NGAT7617	Mangdu	

117	7394	NGAT8393	KIRAN	
118	7395	NGAT8394	DIKSHA	
119	6400	NGAT7399	MONIKA	
120	6402	NGAT7401	SUDHA	
121	6619	NGAT7618	Akhilesh	
122	7403	NGAT8402	HARVINDER SINGH	
123	6620	NGAT7619	Manu	
124	6621	NGAT7620	Monu	
125	6622	NGAT7621	Rakesh	Kumar
126	6623	NGAT7622	Santosh	
127	6411	NGAT7410	RAKSHA	
128	6412	NGAT7411	Ritu	
129	6413	NGAT7412	Jewti	
130	7406	NGAT8405	SAVITA	
131	7407	NGAT8406	SUMAN	
132	12682	NGAT13681	PUTUL	
133	12684	NGAT13683	DIPANKAR	
134	12686	NGAT13685	BISWAJEET	
135	6414	NGAT7413	Kriti	
136	12687	NGAT13686	NAYAN	MONI
137	12689	NGAT13688	TANIA	
138	12690	NGAT13689	ANANYA	
139	12691	NGAT13690	BANGITA	
140	12692	NGAT13691	ADINITA	
141	6417	NGAT7416	Omkar	Ganesh
142	6417	NGAT7416	Omkar	Ganesh
143	6419	NGAT7418	ANSHUL	ARUN
144	7412	NGAT8411	LAKHVEER	
145	7413	NGAT8412	JASPREET	
146	7414	NGAT8413	HARPAL	
147	7415	NGAT8414	PARVINDER	
148	6422	NGAT7421	AJAY	DEEPAK
149	6427	NGAT7426	JIYA	
150	6429	NGAT7428	LALITA	
151	6431	NGAT7430	Bhakti	Shivaji
152	6432	NGAT7431	MUSKAN	
153	6434	NGAT7433	MOHD. IRFAN	
154	7420	NGAT8419	RAVI	
155	7421	NGAT8420	MANJEET	
156	6437	NGAT7436	Asutosh	
157	6438	NGAT7437	Ganesh	
158	6439	NGAT7438	Rabindra	
159	6441	NGAT7440	GANPATRAO	PRABHAKAR
160	6444	NGAT7443	MITALI	
161	6445	NGAT7444	MUSKAN	
162	6446	NGAT7445	SHITAL	
163	6447	NGAT7446	Shalini	
164	6448	NGAT7447	SAGAR	GALAYA
165	7424	NGAT8423	ROHIT	
166	7425	NGAT8424	UJJWAL	
167	7426	NGAT8425	MANISH	
168	7427	NGAT8426	SUNIL	
169	6454	NGAT7453	ANJEET	
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171	6457	NGAT7456	MANPREET	
172	6459	NGAT7458	MANPREET	
173	6460	NGAT7459	AQSA	
174	6461	NGAT7460	SIRAJ	ANJUM JAMALI
175	6462	NGAT7461	NIRMAL	

176	6464	NGAT7463	KAREENA	RAJESH
177	6466	NGAT7465	DHANAJAY	ANANDA
178	6468	NGAT7467	NITIN	
179	6469	NGAT7468	PRASANNA	
180	6472	NGAT7471	ASHA	BABU
181	6478	NGAT7477	AJAY	
182	6479	NGAT7478	GAUTAM	L
183	6480	NGAT7479	ALEY	SAM
184	6481	NGAT7480	PRATIK	KHIROD
185	6482	NGAT7481	RYAN	SAMUEL
186	6485	NGAT7484	VILTON	VICENTE
187	6491	NGAT7490	Avikali	V
188	6492	NGAT7491	Hinokali	
189	6493	NGAT7492	Suraj	
190	6494	NGAT7493	PARMESH	Shrichand
191	6495	NGAT7494	NAV	PREET
192	6498	NGAT7497	Kamlesh	
193	6501	NGAT7500	Saliq	Bin
194	6503	NGAT7502	ANSLET	
195	6505	NGAT7504	Sunny	Ranjan
196	6506	NGAT7505	Mohd	
197	6508	NGAT7507	SURAJ	
198	6511	NGAT7510	SAMRATA	RAGHUNATH
199	6512	NGAT7511	CHLOE	MARIA
200	6514	NGAT7513	ASIF	
201	6517	NGAT7516	Mukeet	
202	6519	NGAT7518	VIKRAM	
203	6522	NGAT7521	Ravi	
204	6523	NGAT7522	LOVENEET	
205	6526	NGAT7525	Arsalan	Ahad
206	6527	NGAT7526	D N V	
207	6528	NGAT7527	PRAJAKATA	RAMESH
208	6529	NGAT7528	MADHU	KAMLESH
209	6533	NGAT7532	HEENA	
210	6536	NGAT7535	Anuj	Dattaguru
211	6537	NGAT7536	MAHENDRA	
212	6538	NGAT7537	RAKESH	
213	6539	NGAT7538	AKASH	
214	6540	NGAT7539	Kitenlo	K
215	6541	NGAT7540	Piyush	Abhay
216	6546	NGAT7545	Subham	
217	6547	NGAT7546	ROHITASH	
218	6549	NGAT7548	Suhaib	Feroz
219	6551	NGAT7550	MO	ISLAM
220	6555	NGAT7554	Areed	
221	6556	NGAT7555	Chirag	
222	6557	NGAT7556	SUNIL	
223	6558	NGAT7557	Rahim	
224	6559	NGAT7558	ASHU	
225	6560	NGAT7559	suraj	
226	6562	NGAT7561	KARTIK	SHIVAJI
227	6562	NGAT7561	KARTIK	SHIVAJI
228	6563	NGAT7562	Shahid	Muzuffar
229	6564	NGAT7563	Naorem	Boynao
230	6567	NGAT7566	Tilok	
231	6569	NGAT7568	AARYAN	
232	6570	NGAT7569	Yaikhom	Kiran
233	6573	NGAT7572	HUIDROM	BISHAN
234	6576	NGAT7575	Shubham	

235	7447	NGAT8446	TARUN	
236	7448	NGAT8447	PRABHAKAR	
237	7449	NGAT8448	YOGESH	
238	7450	NGAT8449	ANKIT	
239	12738	NGAT13737	AKASH	
240	12739	NGAT13738	Sanjay	
241	12740	NGAT13739	Bishwamitra	
242	12742	NGAT13741	Priyadarshi	Singh
243	12744	NGAT13743	sumit	
244	12745	NGAT13744	Manish	
245	12748	NGAT13747	Manish	
246	12755	NGAT13754	Jaipal	
247	12760	NGAT13759	Pukharam	Jackson
248	12763	NGAT13762	Yash	
249	12764	NGAT13763	Kapil	
250	12771	NGAT13770	CHIRAG	
251	12774	NGAT13773	Aman	Singh
252	12777	NGAT13776	Hitesh	
253	12778	NGAT13777	Shivan	
254	12779	NGAT13778	Zorammuana	
255	7461	NGAT8460	KHUSHPREET	
256	7461	NGAT8460	KHUSHPREET	
257	7462	NGAT8461	RUKMANI	
258	7462	NGAT8461	RUKMANI	
259	7463	NGAT8462	POONAM	
260	7463	NGAT8462	POONAM	
261	8128	NGAT9127	Poymontee	
262	8129	NGAT9128	Mouma	
263	12797	NGAT13796	Abhimanyu	
264	7464	NGAT8463	JYOTI	
265	7465	NGAT8464	SUHANI	
266	7466	NGAT8465	MANISHA	
267	7467	NGAT8466	AKANSHA	
268	12800	NGAT13799	Ashish	
269	12475	NGAT13474	Santosh	Kumar
270	12803	NGAT13802	Rushikesh	Raju
271	12478	NGAT13477	Thangjam	Naocha
272	12479	NGAT13478	Moirangthem	Samson
273	12810	NGAT13809	Sawan	
274	12811	NGAT13810	Naveen	
275	7468	NGAT8467	VINDHYA	
276	8130	NGAT9129	Ronit	
277	8131	NGAT9130	Jeet	
278	8132	NGAT9131	Anirban	
279	8133	NGAT9132	Ankur	
280	8134	NGAT9133	Sourav	
281	12813	NGAT13812	Ashish	
282	7469	NGAT8468	JYOTI	
283	7470	NGAT8469	GURBANI	
284	12482	NGAT13481	Nishant	
285	12484	NGAT13483	Surya Bhanu	Partap
286	12485	NGAT13484	Abhijeet	
287	12486	NGAT13485	AMIT RATHEE	
288	12488	NGAT13487	Sameer	
289	12491	NGAT13490	Sunil	
290	12499	NGAT13498	Jigyasu	
291	12501	NGAT13500	Tosif	
292	7474	NGAT8473	DATTU	
293	7474	NGAT8473	DATTU	

294	7475	NGAT8474	AJAY	
295	7475	NGAT8474	AJAY	
296	7476	NGAT8475	MITESH	
297	7476	NGAT8475	MITESH	
298	12503	NGAT13502	MANISH	
299	12504	NGAT13503	Anuj	
300	12505	NGAT13504	Sharwan	
301	7479	NGAT8478	AKSHAT	
302	7480	NGAT8479	GURMEET	
303	7481	NGAT8480	VIPUL	
304	7482	NGAT8481	JASMAIL	
305	12507	NGAT13506	Jasvir	
306	12508	NGAT13507	Naveed	Farooq
307	12509	NGAT13508	Sagar	
308	7483	NGAT8482	OMKAR	
309	7484	NGAT8483	TEJASH	
310	12511	NGAT13510	Ravi	
311	12513	NGAT13512	Athokpam	James
312	12517	NGAT13516	Abhishek	
313	8137	NGAT9136	FRENAZ	MEHERNOSH
314	8138	NGAT9137	FILZAHFATEMA	ZAHURHUSEN
315	12520	NGAT13519	Abhishek	
316	12521	NGAT13520	Mukesh	
317	12523	NGAT13522	Brijesh	
318	8145	NGAT9144	Archana	Girish
319	7488	NGAT8487	ALEENA	
320	7489	NGAT8488	VIJINAMOL	
321	7490	NGAT8489	ASWANI KUMARAN	
322	7491	NGAT8490	DAVA PRIYA D	
323	7492	NGAT8491	ARUNDATHI V J	
324	7493	NGAT8492	ROSE	
325	7494	NGAT8493	MEENAKSHY	
326	7495	NGAT8494	ASWATHI	
327	8149	NGAT9148	SHANKAB	GAUTAM
328	8150	NGAT9149	SAIDUL	ALAM
329	8151	NGAT9150	ANAL	
330	8152	NGAT9151	AGNIV	BHASKAR
331	8153	NGAT9152	PRIYANUJ	
332	8154	NGAT9153	Trisha	
333	8155	NGAT9154	Suhana	
334	8156	NGAT9155	Prithoki	
335	8157	NGAT9156	Kavya	
336	8158	NGAT9157	Anjali	
337	6581	NGAT7580	sachin	
338	7502	NGAT8501	SHWETA	
339	7503	NGAT8502	BALRAJ	
340	7504	NGAT8503	PARMINDER	
341	7504	NGAT8503	PARMINDER	
342	7505	NGAT8504	SATNAM	
343	7505	NGAT8504	SATNAM	
344	7506	NGAT8505	LEKHRAM	
345	7507	NGAT8506	BABULAL	
346	7508	NGAT8507	ASHISH	
347	7509	NGAT8508	PUNIT	
348	7510	NGAT8509	BHEEM	
349	7511	NGAT8510	JASWINDER	
350	7512	NGAT8511	ARJUN	
351	7513	NGAT8512	ARVIND	
352	7514	NGAT8513	SUKHMEET	

353	7515	NGAT8514	JAKAR	
354	12525	NGAT13524	Rajani	
355	12526	NGAT13525	Yogesh	
356	8169	NGAT9168	Sudhanshu	
357	8170	NGAT9169	Yashansh	
358	8171	NGAT9170	Shubh	
359	8172	NGAT9171	Aadarsh	
360	12527	NGAT13526	Mohammad	
361	7536	NGAT8535	BEEDA	
362	12826	NGAT13825	Ankushita	
363	12829	NGAT13828	Komalpreet	
364	12830	NGAT13829	Sanju	
365	12831	NGAT13830	Shruti	
366	12836	NGAT13835	Muskan	
367	12838	NGAT13837	Divya	
368	12839	NGAT13838	Manisha	
369	12848	NGAT13847	Simranjit	Kaur
370	12853	NGAT13852	Preeti	
371	12856	NGAT13855	Neha	
372	12859	NGAT13858	Mandeep	
373	7538	NGAT8537	S	
374	7539	NGAT8538	BAGAVATHY	
375	12864	NGAT13863	Rinku	
376	7541	NGAT8540	A ROSE	
377	7542	NGAT8541	FATI	
378	12867	NGAT13866	Mahi	S
379	12877	NGAT13876	Ice	
380	12879	NGAT13878	Ashalata	Huiningshumbam
381	9986	NGAT10985	SIDHARTH	
382	9986	NGAT10985	SIDHARTH	
383	9986	NGAT10985	SIDHARTH	
384	12890	NGAT13889	Kampi	
385	7556	NGAT8555	THANGJAM	
386	7556	NGAT8555	THANGJAM	
387	7557	NGAT8556	HAOBIJAM	
388	7557	NGAT8556	HAOBIJAM	
389	7558	NGAT8557	MAYENGBAM	
390	7559	NGAT8558	THOUDAM	
391	7562	NGAT8561	Shagandeep	
392	7569	NGAT8568	Ritu	
393	7570	NGAT8569	Sonali	
394	7573	NGAT8572	Anshika	
395	7574	NGAT8573	Reshma Kumari	
396	7575	NGAT8574	Sweeti	
397	7576	NGAT8575	KARAMJIT	
398	7577	NGAT8576	ARWINDER	
399	7578	NGAT8577	SIMARJEET	
400	7579	NGAT8578	JASVEER	
401	7580	NGAT8579	HARINDER	
402	6584	NGAT7583	Athira	
403	8178	NGAT9177	Anusha	
404	8179	NGAT9178	Khushi	
405	8180	NGAT9179	Himani	
406	8181	NGAT9180	Niveditha	Raga
407	8182	NGAT9181	Purvanshi	
408	6585	NGAT7584	MAMTA	
409	12898	NGAT13897	Radhika	
410	7581	NGAT8580	HARMAN PREET	
411	7582	NGAT8581	AMANJOT	

412	6708	NGAT7707	SIDDHI	
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414	8198	NGAT9197	Sanil	Shankar
415	8199	NGAT9198	Deepit	Rajesh
416	8200	NGAT9199	Siddhesh	Mukund
417	8201	NGAT9200	Jash	Amit
418	8202	NGAT9201	Chinmaya	Kapil
419	6709	NGAT7708	ANUSHKA	
420	6709	NGAT7708	ANUSHKA	
421	6710	NGAT7709	PAYAL	
422	6711	NGAT7710	ANJALI	
423	6711	NGAT7710	ANJALI	
424	6712	NGAT7711	CHANDRIKA	
425	6712	NGAT7711	CHANDRIKA	
426	8203	NGAT9202	Diya	Parag
427	8204	NGAT9203	Reeth	Rishya
428	8205	NGAT9204	Swastika	Sandeep
429	8206	NGAT9205	Shruti	Vijay
430	8207	NGAT9206	Anannya	Arup
431	6713	NGAT7712	SONU	
432	6714	NGAT7713	CHANDRASHEKHAR	
433	6715	NGAT7714	PRANEET	
434	6716	NGAT7715	PANKAJ	
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437	6716	NGAT7715	PANKAJ	
438	6717	NGAT7716	RAJVEER	SINGH
439	6718	NGAT7717	KUNDAN	
440	6719	NGAT7718	YATIN	
441	6719	NGAT7718	YATIN	
442	6586	NGAT7585	Sachin	Ajinath
443	6091	NGAT7090	Bhavani	
444	7592	NGAT8591	ANJALI	
445	7593	NGAT8592	DILJOT	
446	8213	NGAT9212	Sagarika	
447	8213	NGAT9212	Sagarika	
448	8214	NGAT9213	Kaushani	
449	8214	NGAT9213	Kaushani	
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451	6092	NGAT7091	Saikhom Nelcyrose	
452	6095	NGAT7094	Kanagalakshmi	
453	6096	NGAT7095	Alka	V
454	6097	NGAT7096	Josna	Christy
455	6098	NGAT7097	Sowmiya	
456	6098	NGAT7097	Sowmiya	
457	9987	NGAT10986	SIDDHARTH	
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460	9988	NGAT10987	MAAN	
461	9989	NGAT10988	YASH	
462	9990	NGAT10989	RUSHIL	
463	6099	NGAT7098	Sumit	
464	6100	NGAT7099	Chunni	
465	6101	NGAT7100	Karan	
466	6101	NGAT7100	Karan	
467	6102	NGAT7101	Harsh	
468	6104	NGAT7103	Jenisha	
469	6105	NGAT7104	Joys	
470	6105	NGAT7104	Joys	

471	6106	NGAT7105	Swarna	
472	6108	NGAT7107	Sherjin	
473	6980	NGAT7979	Ketan	
474	6109	NGAT7108	Gorakh Nath	
475	6110	NGAT7109	Jyotika	
476	6111	NGAT7110	Shiksha	
477	6987	NGAT7986	Amee	
478	6988	NGAT7987	Anupama	
479	6112	NGAT7111	Dhivya	
480	6113	NGAT7112	Jefarlin	
481	6114	NGAT7113	Beni	
482	6115	NGAT7114	Tamil	
483	6116	NGAT7115	Waikhom Sonia	
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485	6117	NGAT7116	Naorem Mina	
486	6118	NGAT7117	Sanasam Hemash	
487	6119	NGAT7118	Kangabam Abhinash	
488	6991	NGAT7990	Aanya	Nisarg
489	12903	NGAT13902	Thounaojam	
490	4878	NGAT5877	HARSHAD	SUBHASH
491	4880	NGAT5879	Priya	
492	6994	NGAT7993	Suniti	
493	6995	NGAT7994	Ishika	
494	6997	NGAT7996	Neena	
495	6125	NGAT7124	Zala Divya	
496	6126	NGAT7125	Chaudhari Shital	
497	6127	NGAT7126	Sameja Khushi	
498	6128	NGAT7127	Chaudhary Nisha	
499	6133	NGAT7132	Chudasama Ajaysinh	
500	6134	NGAT7133	Patni Sachin	
501	6135	NGAT7134	Thakor Amarsinh	
502	6136	NGAT7135	Gohil Divyarajsinh	
503	7002	NGAT8001	Rohan	
504	7003	NGAT8002	Bhaskar	
505	7006	NGAT8005	Vidya	
506	6137	NGAT7136	Ena	
507	6138	NGAT7137	Jagmeet	
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509	6139	NGAT7138	Varinder Singh	
510	6140	NGAT7139	Sehajpreet	
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512	6142	NGAT7141	Mandeep	
513	6148	NGAT7147	Girish	Vaibhav
514	6152	NGAT7151	Aditya	Atul
515	6153	NGAT7152	Abhay	Krishna
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517	6154	NGAT7153	Dhananjay	Rajaram
518	6155	NGAT7154	Sunil	
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520	6156	NGAT7155	Lisham Bhupen	
521	6157	NGAT7156	Pankaj Kumar	
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523	6158	NGAT7157	Mohd Ismile	
524	6159	NGAT7158	Arjun	
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526	6160	NGAT7159	Bibish	
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528	6161	NGAT7160	Kumaresan Padma	
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530	6162	NGAT7161	Prince	
531	7007	NGAT8006	Aamer	
532	7010	NGAT8009	Varshaa	
533	7016	NGAT8015	Paras	
534	6163	NGAT7162	Prachi	
535	6164	NGAT7163	Taniksha	
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537	6165	NGAT7164	Tannu	
538	6166	NGAT7165	Dev	
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540	9991	NGAT10990	RAMKUMAR	
541	9992	NGAT10991	MANISH	
542	9992	NGAT10991	MANISH	
543	6167	NGAT7166	Aakhri	
544	9993	NGAT10992	RANJEET	
545	9994	NGAT10993	OGES	THEYJO
546	7025	NGAT8024	Rajat	
547	9995	NGAT10994	JEEVAN	
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550	9997	NGAT10996	JANANI	
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552	6168	NGAT7167	Sheetal	
553	7033	NGAT8032	Anuj	
554	6169	NGAT7168	Isha	
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556	6170	NGAT7169	Kanupriya	
557	6171	NGAT7170	Vijeta	
558	6172	NGAT7171	Prachi	
559	6173	NGAT7172	Sarika	
560	6174	NGAT7173	Manju	
561	6175	NGAT7174	Jiya	
562	6176	NGAT7175	Ankit	
563	6177	NGAT7176	Nikhil	
564	9794	NGAT10793	Ajinkya	Bhalchandra
565	9795	NGAT10794	Harshal	Somnath
566	9796	NGAT10795	Atharva	Atul
567	9797	NGAT10796	Sanjog	Sanjay
568	9798	NGAT10797	Shubham	Baburao
569	9799	NGAT10798	Aditya	Dinesh
570	9800	NGAT10799	Mihir	Shrikant
571	9801	NGAT10800	Shubham	Madhukar
572	9802	NGAT10801	Sahas	Jayant
573	9998	NGAT10997	MIRUDHULA	
574	7601	NGAT8600	JASPINDER	
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576	9803	NGAT10802	Rohan	Raju
577	9999	NGAT10998	AARTHI	
578	9804	NGAT10803	Bhargav	Satish
579	9805	NGAT10804	Aditya	Arun
580	4842	NGAT5841	AKASH	
581	4843	NGAT5842	AMIT	
582	4844	NGAT5843	ARIF	
583	4845	NGAT5844	ABHINAV	
584	4846	NGAT5845	SIDHARTH	
585	4847	NGAT5846	SARISH	
586	4848	NGAT5847	NISHANT	
587	4849	NGAT5848	SOURABH	
588	4850	NGAT5849	AKSHIT	

589	4851	NGAT5850	MAVERICK	
590	4852	NGAT5851	DHRUV	
591	4853	NGAT5852	ABHISHEK	
592	9806	NGAT10805	Shweta	Sanjaykumar
593	9807	NGAT10806	Snehal	Deepak
594	9808	NGAT10807	Mehek	Sunil
595	9809	NGAT10808	Mansi	Vinayak
596	9810	NGAT10809	Anjali	Kailas
597	7602	NGAT8601	NIKITA	
598	9811	NGAT10810	Aashna	Ankur
599	9812	NGAT10811	Akshata	Abdul
600	9813	NGAT10812	Revati	Amod
601	9814	NGAT10813	Riya	Shailendra
602	9815	NGAT10814	Viddhi	Dharmesh
603	6190	NGAT7189	Sanya	
604	6191	NGAT7190	Husanpreet	
605	6192	NGAT7191	Geeshika	
606	6193	NGAT7192	Chingakham Jetlee	
607	6194	NGAT7193	Sagar	
608	6195	NGAT7194	Abhinav	
609	6196	NGAT7195	Bicky	
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611	10005	NGAT11004	JAGMEET	
612	10006	NGAT11005	Karan	
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614	10007	NGAT11006	Ajay	
615	6197	NGAT7196	Shankar	
616	6198	NGAT7197	Amit	Singh
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621	7042	NGAT8041	Shivam	
622	7043	NGAT8042	Saad	
623	9827	NGAT10826	Pradnya	Sunil
624	7044	NGAT8043	Piyush	
625	7045	NGAT8044	Hrithik	
626	10012	NGAT11011	Rutuja	Sampatrao
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633	10015	NGAT11014	Akanksha	Dileep
634	10016	NGAT11015	Vasanti	Pratap
635	10017	NGAT11016	Arjun	Jayant
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637	10018	NGAT11017	Purav	Mukul
638	6205	NGAT7204	Reesha	
639	5218	NGAT6217	AMAL	
640	5219	NGAT6218	Pallvi	
641	5220	NGAT6219	Jaswinder	
642	5221	NGAT6220	Anjali	
643	5222	NGAT6221	Sharandeep	
644	5223	NGAT6222	Kiranjeet	
645	5224	NGAT6223	ANIRUDHAN	
646	5225	NGAT6224	Shaffy	
647	5226	NGAT6225	Banita	

648	5227	NGAT6226	Harminder	
649	5228	NGAT6227	Shubh	
650	5229	NGAT6228	Sukhanpreet	
651	5230	NGAT6229	ARJUN	
652	5231	NGAT6230	ARUN	
653	5232	NGAT6231	BASIL	
654	5233	NGAT6232	FATHAH	
655	5234	NGAT6233	HARIKRISHNAN	
656	5235	NGAT6234	JAYAKRISHNAN	
657	5237	NGAT6236	JOSEPH	
658	5238	NGAT6237	NIDHIN	
659	6227	NGAT7226	Lokesh	
660	6228	NGAT7227	Monika	
661	6230	NGAT7229	Ankit	
662	6231	NGAT7230	Mohit	
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664	6738	NGAT7737	V	
665	6739	NGAT7738	V	
666	6740	NGAT7739	K	
667	6741	NGAT7740	B	
668	6742	NGAT7741	B	
669	6743	NGAT7742	P	
670	7607	NGAT8606	SALMAN	
671	7608	NGAT8607	HARPREET	
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675	5252	NGAT6251	YARAM	
676	5253	NGAT6252	THOLLA	
677	5254	NGAT6253	KOPPULA	
678	5255	NGAT6254	GOUTI	
679	5256	NGAT6255	BANOTHU	
680	5257	NGAT6256	PUJARI	
681	5258	NGAT6257	CHERLOLU	
682	5259	NGAT6258	YERUVA	
683	5260	NGAT6259	D M	GOPI
684	5261	NGAT6260	Yashawanth	Thelkar
685	5262	NGAT6261	Tejas	
686	5263	NGAT6262	Vishruth	
687	5264	NGAT6263	Dinesha	
688	5265	NGAT6264	Nanda	
689	5266	NGAT6265	Harshavardhan	
690	5267	NGAT6266	Varun	
691	5268	NGAT6267	Anchith	Gowda
692	5269	NGAT6268	Mayur	
693	5270	NGAT6269	Pavan	Kumar
694	5279	NGAT6278	Manasa	
695	5280	NGAT6279	Gagana	
696	5281	NGAT6280	Surabhi	
697	5282	NGAT6281	Nandini	
698	5283	NGAT6282	Meghana	
699	5284	NGAT6283	Harshitha	
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701	6236	NGAT7235	Pooja	
702	6237	NGAT7236	Anjali	
703	6238	NGAT7237	Pragya	
704	5285	NGAT6284	Manasvi	
705	5286	NGAT6285	Shivaleela	
706	5287	NGAT6286	Deepa	

707	5288	NGAT6287	Shalini	
708	5289	NGAT6288	Roshani	
709	5290	NGAT6289	S	
710	6239	NGAT7238	Nikhil Sanjiv	
711	5296	NGAT6295	MADHIKUNTA	
712	5297	NGAT6296	NATTE	
713	5298	NGAT6297	MUKKERA	
714	5299	NGAT6298	MEDI	
715	5300	NGAT6299	BODIGE	SHIRISHA
716	5301	NGAT6300	GUTHULA	
717	5302	NGAT6301	NENAVATH	
718	5303	NGAT6302	KATRAVATH	
719	5304	NGAT6303	GANGOTHRI MEGHANA	
720	5305	NGAT6304	KAMINENI	SAI
721	5306	NGAT6305	CHILUVERU	SOUMYA
722	5307	NGAT6306	N	SRISHTI
723	10022	NGAT11021	Prajwal SD	
724	10022	NGAT11021	Prajwal SD	
725	10023	NGAT11022	Deepak	
726	10024	NGAT11023	Rishi	
727	5315	NGAT6314	PRIYANKA	
728	5316	NGAT6315	GEETANJALI	
729	5317	NGAT6316	MAHIMA	
730	5319	NGAT6318	NAMAN	
731	5321	NGAT6320	MAHIMA	
732	5323	NGAT6322	MEENA	
733	5324	NGAT6323	MONIKA	
734	10025	NGAT11024	SAMHITHA	SAI
735	10025	NGAT11024	SAMHITHA	SAI
736	5325	NGAT6324	KUNAL	
737	5325	NGAT6324	KUNAL	
738	5326	NGAT6325	ROMY	
739	5326	NGAT6325	ROMY	
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741	5327	NGAT6326	TUSHAR	
742	5328	NGAT6327	ANKIT	
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744	5329	NGAT6328	NEERAJ	
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746	5330	NGAT6329	DEEPAK	
747	5330	NGAT6329	DEEPAK	
748	5331	NGAT6330	KAJAL	
749	5332	NGAT6331	TANNU	
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751	5334	NGAT6333	RUDRA	
752	5335	NGAT6334	VANSH	SINGH
753	5336	NGAT6335	PRAVEEN	
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755	10026	NGAT11025	Sharmada	
756	10026	NGAT11025	Sharmada	
757	6756	NGAT7755	RUPALI	SUNIL
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761	5337	NGAT6336	SHRUTI	
762	5338	NGAT6337	GUNGUN	
763	5339	NGAT6338	YASHIKA	
764	10028	NGAT11027	Soha	
765	6757	NGAT7756	SAEE	KIRAN

766	6758	NGAT7757	JANHAVI	SURESH
767	6758	NGAT7757	JANHAVI	SURESH
768	6759	NGAT7758	NEHA	SUNIL
769	6759	NGAT7758	NEHA	SUNIL
770	5352	NGAT6351	Sanmay	Sanjay
771	5353	NGAT6352	Aakash	Pankaj
772	5356	NGAT6355	Jaideep	Rajendra
773	5357	NGAT6356	Shrikant	Pravin
774	6760	NGAT7759	PALLAVI	SHRIKANT
775	5359	NGAT6358	Supresh	Santosh
776	10031	NGAT11030	Ankita	
777	6761	NGAT7760	NIDHI	NILESH
778	5360	NGAT6359	VIJAY	
779	5361	NGAT6360	Samir	Sachin
780	5363	NGAT6362	Aryan	Shivaprasad
781	5366	NGAT6365	Nihal	Pradeep
782	5367	NGAT6366	Pratik	Prakash
783	6762	NGAT7761	SHUBHANKAR	SUDHAKAR
784	6762	NGAT7761	SHUBHANKAR	SUDHAKAR
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786	5368	NGAT6367	YATIN	
787	5369	NGAT6368	ROHAN	
788	5370	NGAT6369	MANJEET	
789	5371	NGAT6370	ROHIT	
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792	6763	NGAT7762	DEEPAK	WAMAN
793	10032	NGAT11031	Vaidehee	
794	10032	NGAT11031	Vaidehee	
795	6764	NGAT7763	KRUSHNA	SANTOSH
796	10033	NGAT11032	Zeel	
797	10035	NGAT11034	Riya	
798	5372	NGAT6371	AISWARYA	
799	5373	NGAT6372	ALEENA	
800	5374	NGAT6373	AMRITHA	P
801	5375	NGAT6374	ANJANA	KRISHNA
802	5376	NGAT6375	Kila	
803	5377	NGAT6376	NIYA	
804	5378	NGAT6377	SHILPA	
805	5379	NGAT6378	VAISHNAVI M	
806	5380	NGAT6379	IRENE	ANNA
807	10040	NGAT11039	Priyanshi	
808	6250	NGAT7249	Pavan Mudda	
809	6251	NGAT7250	Pothamshetty	
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811	6253	NGAT7252	Reeba	
812	6254	NGAT7253	Tulsi	
813	6255	NGAT7254	Rupali	
814	6765	NGAT7764	RISHAB	ULHAS
815	7054	NGAT8053	Sarvesh	Sharad
816	6766	NGAT7765	ADITYA	GOKUL
817	6767	NGAT7766	AKSHAY	PRAKASH
818	6767	NGAT7766	AKSHAY	PRAKASH
819	6767	NGAT7766	AKSHAY	PRAKASH
820	7055	NGAT8054	Nashwin	Oscar
821	13167	NGAT14166	THATHA	
822	7057	NGAT8056	MUSHTAQ	
823	13168	NGAT14167	KOLLIPURI	KANAKA
824	3	NGAT1002	Orijit	

825	4	NGAT1003	Iman	
826	5	NGAT1004	Tonmoy	Bikash
827	6	NGAT1005	Himanish	Shekhar
828	7	NGAT1006	Ayan	
829	8	NGAT1007	Suraj	
830	8	NGAT1007	Suraj	
831	9	NGAT1008	Sangram	
832	10	NGAT1009	Nibir	Ranjan
833	11	NGAT1010	Jayraj	
834	12	NGAT1011	Abhishek	
835	13170	NGAT14169	MUSKAN	
836	13	NGAT1012	Ashmita	
837	14	NGAT1013	Isharani	
838	2	NGAT1001	Rikshita	
839	15	NGAT1014	Mayuri	
840	16	NGAT1015	Suzen	
841	17	NGAT1016	Anushree	
842	18	NGAT1017	Manali	
843	18	NGAT1017	Manali	
844	19	NGAT1018	Maini	
845	20	NGAT1019	Princhee	
846	21	NGAT1020	Disha	
847	6256	NGAT7255	Huidrom Rabikumar	
848	6257	NGAT7256	Laishram Tomba	
849	13172	NGAT14171	MICHING	
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851	6258	NGAT7257	Khusboorani	
852	6259	NGAT7258	Wanglembam Thoibi	
853	6260	NGAT7259	Leiphrakpam Chinglembi	
854	6261	NGAT7260	Maharabam Stella	
855	6262	NGAT7261	Laikhuram Bidiyabati	
856	22	NGAT1021	Navya	
857	23	NGAT1022	Tamiri	
858	24	NGAT1023	Rashmitha	
859	25	NGAT1024	MAMAIKYA	
860	26	NGAT1025	POOJA	
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862	27	NGAT1026	Sravanthi	
863	28	NGAT1027	Deepika	
864	29	NGAT1028	PARASA	
865	30	NGAT1029	Matte	
866	31	NGAT1030	Sai Uttejitha Rao	
867	13173	NGAT14172	RIKPY	
868	13174	NGAT14173	ONTEY	
869	13174	NGAT14173	ONTEY	
870	13175	NGAT14174	RADHA	
871	13176	NGAT14175	KAME	
872	13177	NGAT14176	ACHUM	
873	13178	NGAT14177	KHINSAN	
874	13179	NGAT14178	LUMTER	
875	13180	NGAT14179	NIRMAN	RUPAM
876	35	NGAT1034	Nitin	
877	6272	NGAT7271	Gurumayum Bhiviyekar	
878	6273	NGAT7272	Thongam Satish	
879	6274	NGAT7273	Kangabam Kane	
880	6275	NGAT7274	Lemba	
881	13189	NGAT14188	RISHAB	
882	41	NGAT1040	Himanshu	
883	42	NGAT1041	Dhruv	

884	43	NGAT1042	Chaynit	
885	44	NGAT1043	Bodhit	
886	45	NGAT1044	Aditya	
887	46	NGAT1045	Chirag	
888	47	NGAT1046	Sohail	
889	48	NGAT1047	Ansh	
890	49	NGAT1048	Shashank	
891	50	NGAT1049	Dhruv	
892	13190	NGAT14189	DEBDAS	KR
893	13191	NGAT14190	PRITAM	KISHOR
894	51	NGAT1050	Aditi	
895	13193	NGAT14192	MAHASWETA	
896	13194	NGAT14193	SHWETA	
897	13196	NGAT14195	NEERAJ	GANESH
898	13197	NGAT14196	SRITAM	SANKAR
899	13198	NGAT14197	JAY	NILESH
900	13199	NGAT14198	TWISHA	VIJAYBHAI
901	4882	NGAT5881	Sanapathi	
902	4883	NGAT5882	Mogili	
903	13201	NGAT14200	VIKASH	
904	4885	NGAT5884	VALLURI AJAY	
905	13203	NGAT14202	AMAN	
906	4887	NGAT5886	AKASH	
907	5426	NGAT6425	Bandari	Sai Durga
908	13206	NGAT14205	JASVANT	
909	5433	NGAT6432	Usha	
910	5435	NGAT6434	Vanshita	
911	5437	NGAT6436	Gourav	
912	5445	NGAT6444	BENGIA	
913	5446	NGAT6445	Phamdom	Ranibala
914	5450	NGAT6449	Seram	Nirupama
915	13213	NGAT14212	ADITI	P
916	5451	NGAT6450	VANDANA	
917	5453	NGAT6452	Sanjrambam	Chaoba
918	13214	NGAT14213	PRAVALIKA	V
919	5455	NGAT6454	PURNIMA	
920	13216	NGAT14215	NAOROIBAM	JINA
921	13217	NGAT14216	PRIYANKA	
922	13219	NGAT14218	UMELLY	
923	13219	NGAT14218	UMELLY	
924	13220	NGAT14219	NONGDAREN	
925	5456	NGAT6455	Jhilli	
926	5457	NGAT6456	Sneha	
927	5382	NGAT6381	Navadeep	
928	5383	NGAT6382	Neha	
929	5384	NGAT6383	Manisha	
930	5385	NGAT6384	Madhu	
931	5385	NGAT6384	Madhu	
932	5386	NGAT6385	Mahi	
933	5386	NGAT6385	Mahi	
934	5387	NGAT6386	Soni	
935	5387	NGAT6386	Soni	
936	5460	NGAT6459	Suresh	Kumar
937	5388	NGAT6387	Gaurav	
938	5389	NGAT6388	Sahil	
939	5389	NGAT6388	Sahil	
940	5390	NGAT6389	Vishal	
941	5391	NGAT6390	Yashasvi	
942	5391	NGAT6390	Yashasvi	

943	5392	NGAT6391	Manish	
944	5393	NGAT6392	Sachin	
945	5394	NGAT6393	Mahesh	
946	5395	NGAT6394	Manish	
947	5396	NGAT6395	Vishant	
948	5397	NGAT6396	Khushi	
949	5397	NGAT6396	Khushi	
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952	5399	NGAT6398	Sujata	
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956	5402	NGAT6401	Sunaina	
957	5403	NGAT6402	Neha	
958	5404	NGAT6403	Payal	
959	5405	NGAT6404	Shabnam	
960	5406	NGAT6405	Rahul	
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962	5408	NGAT6407	Sachin	
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965	5411	NGAT6410	Ankur	
966	5412	NGAT6411	Robin	
967	5413	NGAT6412	Jatin	
968	5465	NGAT6464	Amarjit	
969	4866	NGAT5865	Grima	Merlin
970	4867	NGAT5866	Aneesha	
971	4868	NGAT5867	Nimmy	
972	4869	NGAT5868	Sreekala	
973	4870	NGAT5869	Susan	Florentina
974	4871	NGAT5870	Kavitha	
975	4872	NGAT5871	Chippy	
976	4873	NGAT5872	Haleema	
977	4874	NGAT5873	Krishna	Priya
978	4875	NGAT5874	Anmariya	
979	4876	NGAT5875	Ashlin	
980	4877	NGAT5876	Sreelakshmi	
981	5467	NGAT6466	Harjinder	
982	5468	NGAT6467	Harmanpreet	
983	5469	NGAT6468	Jasvir	
984	78	NGAT1077	Manya	
985	79	NGAT1078	Samridhi	
986	80	NGAT1079	Liza	
987	81	NGAT1080	Saanvi	
988	82	NGAT1081	Tanvi	
989	83	NGAT1082	Radhika	
990	84	NGAT1083	Raghu	
991	85	NGAT1084	Pruthvi	K
992	85	NGAT1084	Pruthvi	K
993	86	NGAT1085	Bhargav	
994	87	NGAT1086	Mohith	
995	88	NGAT1087	ASHITH	
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997	89	NGAT1088	NITHIN	
998	90	NGAT1089	Vaibhaav	
999	91	NGAT1090	Shikha	Rajesh
1000	92	NGAT1091	Ayush	R
1001	93	NGAT1092	NAREN	SHANKAR

1002	4965	NGAT5964	Lokendra	Singh
1003	4966	NGAT5965	Piyush	
1004	4967	NGAT5966	Jaideep	
1005	4968	NGAT5967	Ashish	
1006	5470	NGAT6469	CHANDRIKA	
1007	5471	NGAT6470	SHRABANI	
1008	5896	NGAT6895	AJAY	
1009	5897	NGAT6896	ANIKET	
1010	5898	NGAT6897	DEEPAK	KUMAR
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1012	5900	NGAT6899	MOHIT	
1013	5901	NGAT6900	MOHIT	
1014	5474	NGAT6473	Gagandeep	
1015	5902	NGAT6901	NEERAJ	
1016	5903	NGAT6902	PRANAY	
1017	5904	NGAT6903	PRINCE	
1018	5905	NGAT6904	SACHIN	
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1020	5907	NGAT6906	VIKAS	
1021	13229	NGAT14228	P	SARAVANA
1022	13231	NGAT14230	P	
1023	94	NGAT1093	Mithun	
1024	10054	NGAT11053	RASHMIKAA SHRIVALLI	
1025	10054	NGAT11053	RASHMIKAA SHRIVALLI	
1026	10054	NGAT11053	RASHMIKAA SHRIVALLI	
1027	5914	NGAT6913	HUPI	
1028	5915	NGAT6914	NIRMALYA	
1029	5916	NGAT6915	TARULATA	
1030	5917	NGAT6916	SANDHYARANI	
1031	5918	NGAT6917	DUMUNI	
1032	5919	NGAT6918	MAMA	
1033	5920	NGAT6919	SUNITA	
1034	5921	NGAT6920	PARBATI	
1035	10055	NGAT11054	SRAVYA SHIVANI	
1036	10055	NGAT11054	SRAVYA SHIVANI	
1037	5922	NGAT6921	MALIN	
1038	5923	NGAT6922	RINA	
1039	5924	NGAT6923	KABITA	KASTURI
1040	5925	NGAT6924	ARATI	
1041	10056	NGAT11055	ABHAYA	
1042	10057	NGAT11056	SAUMYA	
1043	10058	NGAT11057	APURVA	
1044	5926	NGAT6925	SUGUDA	
1045	5927	NGAT6926	BINOD	
1046	5928	NGAT6927	ASHOK	
1047	5929	NGAT6928	JUGAL	KISHORE
1048	5930	NGAT6929	RAJKISHORE	
1049	5931	NGAT6930	BIBHUTI	BHUSAN
1050	5932	NGAT6931	ASIS	
1051	5933	NGAT6932	SHANAWAZ	
1052	5934	NGAT6933	NARAYAN	
1053	5935	NGAT6934	AJIT	KUMAR
1054	5936	NGAT6935	GANESH	DHANGADA
1055	5937	NGAT6936	SALE	
1056	99	NGAT1098	Mareddy	Meghana
1057	13239	NGAT14238	RODALI	
1058	101	NGAT1100	Deep	Rohit
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1060	102	NGAT1101	Akshan	

1061	103	NGAT1102	Hariharan	
1062	104	NGAT1103	Ruban kumar	
1063	107	NGAT1106	Shaik	
1064	111	NGAT1110	ASHWINI	
1065	112	NGAT1111	Arul bala	
1066	113	NGAT1112	Varshini	
1067	13248	NGAT14247	ABHIJEET	SARJERAO
1068	13251	NGAT14250	PRASAD	PUNDALIK
1069	10079	NGAT11078	Ajith	
1070	10080	NGAT11079	Karthick	
1071	10081	NGAT11080	Lakshminarayanan	
1072	10082	NGAT11081	VIGNESH	
1073	10082	NGAT11081	VIGNESH	
1074	5494	NGAT6493	Shubham	
1075	9840	NGAT10839	VICKY	
1076	9841	NGAT10840	BHANU PRATAP	SINGH
1077	5496	NGAT6495	GYANESHWARI	
1078	9842	NGAT10841	AMAN	
1079	10083	NGAT11082	Premanathan	
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1081	10084	NGAT11083	Vinayaknarendramoorthy	
1082	10085	NGAT11084	Raja	
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1084	10086	NGAT11085	Naresh Ashwen	
1085	10087	NGAT11086	Ebeen	
1086	10088	NGAT11087	Jeevidurai Vignesh	
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1088	10089	NGAT11088	Rajan	
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1091	9844	NGAT10843	ASHOK	
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1093	9846	NGAT10845	RAJENDRA	
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1095	9848	NGAT10847	BHAWANI	
1096	9849	NGAT10848	LAKSHYA	PRATAP
1097	9850	NGAT10849	NAVIRAJ	SINGH
1098	9851	NGAT10850	BHARAT	
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1102	9855	NGAT10854	MONIKA	
1103	9856	NGAT10855	LAVISHA	
1104	116	NGAT1115	Arya	Nitin
1105	117	NGAT1116	Darshan	Pramod
1106	118	NGAT1117	Prathmesh	Prasad
1107	119	NGAT1118	Harsheel	Alpesh
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1109	120	NGAT1119	Varun	Rohit
1110	121	NGAT1120	Rohan	Ravi
1111	122	NGAT1121	Viraj	Vilas
1112	123	NGAT1122	Viplav	Vilas
1113	9857	NGAT10856	GUNJAN	
1114	9858	NGAT10857	HRITHIKA	
1115	9859	NGAT10858	PREETIKA	
1116	9860	NGAT10859	JAHANVI	
1117	124	NGAT1123	Akshan	Karunakar
1118	9861	NGAT10860	TANVI	
1119	9862	NGAT10861	KHYATI	

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1121	125	NGAT1124	Shruti	Satish
1122	126	NGAT1125	Aalisha	Salil
1123	127	NGAT1126	Purva	Sudip
1124	128	NGAT1127	Saad	Anan
1125	129	NGAT1128	Ritika	Rahul
1126	130	NGAT1129	Simran	Aman
1127	130	NGAT1129	Simran	Aman
1128	131	NGAT1130	Mrunmayee	Atul
1129	132	NGAT1131	Prerna	Shivaji
1130	133	NGAT1132	Akshaya	Dilip
1131	134	NGAT1133	Mahek	Kinner
1132	9876	NGAT10875	Antra	
1133	9877	NGAT10876	Khushi	
1134	9878	NGAT10877	Ashima	
1135	9879	NGAT10878	Suvidha	
1136	9880	NGAT10879	Ankita	
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1144	136	NGAT1135	M	
1145	140	NGAT1139	Ritika	Rahul
1146	145	NGAT1144	Kanika	
1147	146	NGAT1145	Maneesha	
1148	147	NGAT1146	Bokka	
1149	4969	NGAT5968	Manik	
1150	4970	NGAT5969	Prince	
1151	4971	NGAT5970	Sunil	
1152	4972	NGAT5971	Harsh	
1153	5499	NGAT6498	Preeti	
1154	5506	NGAT6505	Md JAMEIR	
1155	5515	NGAT6514	Natik	
1156	5516	NGAT6515	DITIMONI	
1157	5517	NGAT6516	Rakhi	
1158	5518	NGAT6517	SIDHANTA	
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1162	5525	NGAT6524	Rudramayan	
1163	5526	NGAT6525	Marush	
1164	5527	NGAT6526	Vipan	
1165	5528	NGAT6527	prashant	
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1167	5530	NGAT6529	charu	
1168	151	NGAT1150	Anupama	
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1170	5532	NGAT6531	Jagdish	
1171	5533	NGAT6532	Kojum	
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1174	5544	NGAT6543	Yogita	Jagannath
1175	5547	NGAT6546	Mukund	Santosh
1176	5550	NGAT6549	Shubham	Tanaji
1177	5551	NGAT6550	Trupti	sanjay
1178	5552	NGAT6551	Ranjit	Sanjay

1179	8452	NGAT9451	Bikram	
1180	5553	NGAT6552	Abhishek	Suresh
1181	9900	NGAT10899	SRIKANT	
1182	5554	NGAT6553	KOMAL	NARAYAN
1183	9901	NGAT10900	MONU	
1184	9902	NGAT10901	KARAN	
1185	9903	NGAT10902	PIUSH	
1186	9904	NGAT10903	NARENDRA	
1187	9905	NGAT10904	SUBRATA	
1188	9906	NGAT10905	DIBYAM	
1189	8460	NGAT9459	Pratham	
1190	9907	NGAT10906	MANMEET	
1191	9908	NGAT10907	MUKESH	KUMAR
1192	9909	NGAT10908	V	LOKESHWAR
1193	8463	NGAT9462	Aryan	Preyas
1194	9910	NGAT10909	DIPANSHU	
1195	9911	NGAT10910	NILESH	KUMAR
1196	5558	NGAT6557	Juturi	
1197	8468	NGAT9467	RISHABH	
1198	8468	NGAT9467	RISHABH	
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1201	5559	NGAT6558	Potshangsbam	Umeshwori
1202	5562	NGAT6561	Nethinti	
1203	5564	NGAT6563	Lalhunthara	
1204	8477	NGAT9476	Advait	
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1208	8478	NGAT9477	Harsh	
1209	5566	NGAT6565	Davinder	
1210	8483	NGAT9482	Mihir	
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1214	8484	NGAT9483	Vidith	S
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1216	8489	NGAT9488	Meet	Gautam
1217	10060	NGAT11059	Yubrani	
1218	8510	NGAT9509	Siva	
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1221	8513	NGAT9512	ANEESH	S
1222	8513	NGAT9512	ANEESH	S
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1225	8514	NGAT9513	Sambhavv	
1226	8516	NGAT9515	Venika	
1227	5986	NGAT6985	GURIYA	
1228	5987	NGAT6986	SANDHYA	
1229	8519	NGAT9518	LINEYSHA	
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1237	5989	NGAT6988	SWETA	

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1239	5991	NGAT6990	SWEETY	
1240	5992	NGAT6991	KAJAL	
1241	5993	NGAT6992	DHARAMSHILA	
1242	5994	NGAT6993	Arti	
1243	5995	NGAT6994	SAPNA	
1244	5996	NGAT6995	ARCHANA	
1245	8532	NGAT9531	Astha	
1246	8532	NGAT9531	Astha	
1247	8532	NGAT9531	Astha	
1248	5577	NGAT6576	HIMANI	
1249	8538	NGAT9537	MANNATA	
1250	5579	NGAT6578	SNEHA	
1251	8540	NGAT9539	SHAKTHI	
1252	7632	NGAT8631	TANIPARTHI	
1253	8544	NGAT9543	Nilabjaa	
1254	8546	NGAT9545	Vishal	
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1256	8553	NGAT9552	CHAHAT	
1257	8554	NGAT9553	Sanjana	
1258	8554	NGAT9553	Sanjana	
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1261	5594	NGAT6593	LIFE	
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1267	12530	NGAT13529	Aashish	
1268	5597	NGAT6596	SEJAL	SUHAS
1269	5599	NGAT6598	DHRUVI	
1270	12531	NGAT13530	Virender	
1271	8559	NGAT9558	Pritha	
1272	5604	NGAT6603	VARSHA	
1273	5606	NGAT6605	NISHKA	CHINTAMANI
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1276	5607	NGAT6606	KIMAYA	AMALESH
1277	5607	NGAT6606	KIMAYA	AMALESH
1278	5608	NGAT6607	TEJASVINI	
1279	5610	NGAT6609	RAHI	NITIN
1280	5612	NGAT6611	SANYUKTA	PRASEN
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1286	8563	NGAT9562	SHRUNGI	RAJESH
1287	8563	NGAT9562	SHRUNGI	RAJESH
1288	13253	NGAT14252	SAKSHI	SATERI
1289	5614	NGAT6613	RICHA	SAGAR
1290	5614	NGAT6613	RICHA	SAGAR
1291	5614	NGAT6613	RICHA	SAGAR
1292	13254	NGAT14253	MRUNAL	KISHORE
1293	13255	NGAT14254	NEESHITA	SUNEET
1294	8567	NGAT9566	Shalini	
1295	13256	NGAT14255	BHARATI	ROHIDAS
1296	5619	NGAT6618	ANVITHA	ANVITHA

1297	13257	NGAT14256	NAMRATA	SUNIL
1298	8572	NGAT9571	PRATYASA	ranjan
1299	5997	NGAT6996	ANISHA	
1300	5624	NGAT6623	ADARSH	ANIL
1301	5998	NGAT6997	CHANDA	
1302	5999	NGAT6998	LACHMI	
1303	12547	NGAT13546	Vishal	Kailas
1304	5628	NGAT6627	AYUSH	SANJAY
1305	6000	NGAT6999	NIKITA	
1306	13258	NGAT14257	VANSH	PREMSINGH
1307	6001	NGAT7000	RIYA	
1308	5630	NGAT6629	MANU	
1309	8581	NGAT9580	Nina	
1310	8581	NGAT9580	Nina	
1311	8581	NGAT9580	Nina	
1312	8581	NGAT9580	Nina	
1313	6002	NGAT7001	PRITI	
1314	13259	NGAT14258	MRUNALI	SHASHIKANT
1315	6003	NGAT7002	RUSHMITA	
1316	8584	NGAT9583	Dhinidhi	
1317	8584	NGAT9583	Dhinidhi	
1318	8584	NGAT9583	Dhinidhi	
1319	8584	NGAT9583	Dhinidhi	
1320	6004	NGAT7003	SUMAN	
1321	6005	NGAT7004	RIMA	
1322	8586	NGAT9585	Aditi	Satish
1323	13261	NGAT14260	SANIKA	DILIP
1324	8587	NGAT9586	Soubrity	
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1327	6006	NGAT7005	SANDHYA	
1328	8588	NGAT9587	Janhvi	
1329	8588	NGAT9587	Janhvi	
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1331	8589	NGAT9588	SRI CHARANI	
1332	8590	NGAT9589	Shristi	
1333	8590	NGAT9589	Shristi	
1334	13263	NGAT14262	VASUNDHARA	VINODKUMAR
1335	8595	NGAT9594	Lakshya	
1336	8595	NGAT9594	Lakshya	
1337	8597	NGAT9596	SHIRIN	
1338	8597	NGAT9596	SHIRIN	
1339	8597	NGAT9596	SHIRIN	
1340	8597	NGAT9596	SHIRIN	
1341	8600	NGAT9599	PRITHVI	
1342	12560	NGAT13559	Sachin	
1343	8603	NGAT9602	HASHIKA	
1344	8603	NGAT9602	HASHIKA	
1345	8603	NGAT9602	HASHIKA	
1346	8603	NGAT9602	HASHIKA	
1347	8603	NGAT9602	HASHIKA	
1348	12564	NGAT13563	Kanchan	
1349	8605	NGAT9604	Vritti	
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1354	12570	NGAT13569	Shashikant	
1355	5643	NGAT6642	PRAVIN	DILIP

1356	5644	NGAT6643	NEERAJ	SHIV BABU
1357	12572	NGAT13571	Thangjam Bickey	
1358	5645	NGAT6644	AMIT	VIJAY
1359	5650	NGAT6649	RUSHIKESH	SANJAY
1360	8610	NGAT9609	Sonia	
1361	5651	NGAT6650	SHIRIL	RUMAN
1362	5652	NGAT6651	MUHAMMED	NIBRASUL
1363	5653	NGAT6652	MUHAMMED	SAFAN
1364	5654	NGAT6653	SATHWIK	M
1365	5655	NGAT6654	BAPAN	
1366	5656	NGAT6655	AKASH	
1367	5657	NGAT6656	SAYAN	SAYAN
1368	5658	NGAT6657	RAKESH	
1369	12577	NGAT13576	Sunil	Mayanglambam
1370	5659	NGAT6658	MOHIT	
1371	5662	NGAT6661	DAVINDER	
1372	5663	NGAT6662	ADITYA	ARUN
1373	5666	NGAT6665	MOHD	
1374	5667	NGAT6666	AKASH	BHAULAL
1375	10090	NGAT11089	Arjun	
1376	10093	NGAT11092	Shanmukha sri vamsi	
1377	10100	NGAT11099	Malik basha	
1378	10101	NGAT11100	Ashok Kumar	
1379	10103	NGAT11102	Shiva Kumar	
1380	8615	NGAT9614	Avantika	Sudhir
1381	10105	NGAT11104	LThoinu	
1382	10106	NGAT11105	Ayekpam	Priya
1383	10108	NGAT11107	KDebita	
1384	10109	NGAT11108	ThPremita	
1385	10111	NGAT11110	OChanchan	
1386	10120	NGAT11119	K	Rajen
1387	10121	NGAT11120	MPrem	Chandra
1388	10123	NGAT11122	Meisnam	Prem Kumar
1389	10126	NGAT11125	O	Amarjit
1390	10129	NGAT11128	M Abhijeet	
1391	6292	NGAT7291	Denny Singh	
1392	4996	NGAT5995	Moni	
1393	10135	NGAT11134	SANDEEP	
1394	10135	NGAT11134	SANDEEP	
1395	10136	NGAT11135	ARUN	
1396	10136	NGAT11135	ARUN	
1397	10137	NGAT11136	PAWAN	
1398	10138	NGAT11137	SURAJ	
1399	10139	NGAT11138	DHEERAJ	
1400	10140	NGAT11139	ROHAN	
1401	10140	NGAT11139	ROHAN	
1402	10141	NGAT11140	SAURAV	
1403	10142	NGAT11141	KULDEEP	
1404	10143	NGAT11142	MANISH	
1405	10143	NGAT11142	MANISH	
1406	10144	NGAT11143	RAM KUMAR	
1407	10145	NGAT11144	KULVINDER	
1408	10145	NGAT11144	KULVINDER	
1409	10146	NGAT11145	SONU	
1410	10147	NGAT11146	KAPIL	
1411	10148	NGAT11147	GANESH	
1412	10149	NGAT11148	ROHIT	
1413	4997	NGAT5996	D	
1414	4998	NGAT5997	Riya	

1415	8621	NGAT9620	Jahnabi	Nil
1416	4999	NGAT5998	Urvashi	
1417	5671	NGAT6670	PRASNANJEYA	
1418	5672	NGAT6671	SUDIP	
1419	10150	NGAT11149	Khangembam	Niken
1420	10150	NGAT11149	Khangembam	Niken
1421	10151	NGAT11150	Khunaijam	Holendro
1422	10152	NGAT11151	Happyson	
1423	10153	NGAT11152	Chingangbam	Anand
1424	10154	NGAT11153	Laishram	Lanchenba
1425	10155	NGAT11154	Laishram	John
1426	10155	NGAT11154	Laishram	John
1427	10156	NGAT11155	Tarun	
1428	10157	NGAT11156	Kenson	
1429	10157	NGAT11156	Kenson	
1430	10158	NGAT11157	Johnson	
1431	10159	NGAT11158	Mutum	Sushilkumar
1432	10159	NGAT11158	Mutum	Sushilkumar
1433	10160	NGAT11159	Mayengbam	Rishikanta
1434	10161	NGAT11160	Tongbram	Birbal
1435	10162	NGAT11161	Mayengbam	Ashok
1436	10163	NGAT11162	Huidrom	Anish
1437	10164	NGAT11163	Elangbam	Bikash
1438	10164	NGAT11163	Elangbam	Bikash
1439	5674	NGAT6673	KIRAN	B
1440	10165	NGAT11164	MANISHA	
1441	10166	NGAT11165	SHIVANI	
1442	10167	NGAT11166	SUSHMA	
1443	10168	NGAT11167	SHAPHALI	
1444	10169	NGAT11168	PRIYANKA	
1445	10170	NGAT11169	SURBHI	
1446	10171	NGAT11170	CHANCHAL	
1447	10172	NGAT11171	RASHMI	
1448	10173	NGAT11172	DOLLY	
1449	10174	NGAT11173	NEHA	
1450	10175	NGAT11174	HEENA	
1451	10176	NGAT11175	KHUSHBU	
1452	10187	NGAT11186	SHILPI	
1453	10188	NGAT11187	VANSHIKA	
1454	10189	NGAT11188	MAHJABI	
1455	5675	NGAT6674	ASHUTOSH	LAXMAN
1456	5676	NGAT6675	ACHAL	ANANDA
1457	10190	NGAT11189	Akumtila	
1458	10190	NGAT11189	Akumtila	
1459	10191	NGAT11190	Menenu	
1460	10191	NGAT11190	Menenu	
1461	10192	NGAT11191	Jwensile	
1462	10193	NGAT11192	Nyukai	
1463	10194	NGAT11193	Kechosenu	
1464	10195	NGAT11194	Kezevinuo	
1465	10196	NGAT11195	Pungotolu	
1466	10197	NGAT11196	Angshan	A
1467	10198	NGAT11197	Wantai	
1468	10199	NGAT11198	Y Leingam	
1469	10200	NGAT11199	Rukuvinu	
1470	10200	NGAT11199	Rukuvinu	
1471	10201	NGAT11200	C	
1472	10202	NGAT11201	Mongshai	
1473	10203	NGAT11202	Sezovelu	

1474	10203	NGAT11202	Sezovelu	
1475	10204	NGAT11203	Seyiekhreino	
1476	10204	NGAT11203	Seyiekhreino	
1477	10205	NGAT11204	UJJWAL	KUMAR
1478	10206	NGAT11205	AMIT	
1479	10207	NGAT11206	GOURAB	
1480	5678	NGAT6677	ABHILEKH	
1481	5679	NGAT6678	SIDDHARTH	
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1487	10224	NGAT11223	ASHISH	
1488	5681	NGAT6680	ADITYA	SINGH
1489	5690	NGAT6689	ASHISH	
1490	10225	NGAT11224	AKSHAY	G
1491	10226	NGAT11225	BASIL	K
1492	10227	NGAT11226	NITHIN	V
1493	5691	NGAT6690	ANKUSH	
1494	5693	NGAT6692	DEBANG	
1495	5694	NGAT6693	MOHAMMAD	
1496	8629	NGAT9628	SHIVANK	
1497	5695	NGAT6694	UJWAL	NAIDU
1498	5699	NGAT6698	SWATHISH	KAITHERI
1499	5700	NGAT6699	YOGESHWAR	
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1503	5700	NGAT6699	YOGESHWAR	
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1505	5702	NGAT6701	SAHIL	
1506	5703	NGAT6702	GANESH	
1507	5704	NGAT6703	VIPIN	KUMAR
1508	5705	NGAT6704	PRINCE	
1509	8631	NGAT9630	SUBHRANSHINI	
1510	5714	NGAT6713	RUBAN	MEITEI
1511	5714	NGAT6713	RUBAN	MEITEI
1512	5718	NGAT6717	MOHAMMAD	
1513	5721	NGAT6720	TAPAN	LOKANATH
1514	5721	NGAT6720	TAPAN	LOKANATH
1515	5725	NGAT6724	SHIVAM	
1516	5726	NGAT6725	HARSHIL	NALINKUMAR
1517	10240	NGAT11239	ITISHREE	
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1519	10241	NGAT11240	A	
1520	10241	NGAT11240	A	
1521	10242	NGAT11241	SANGITA	
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1523	5728	NGAT6727	PARUL	
1524	5729	NGAT6728	SHUBHAM	DHARMESHBHAI
1525	5730	NGAT6729	DHRUV	
1526	5732	NGAT6731	RAKESH	KUMAR
1527	5732	NGAT6731	RAKESH	KUMAR
1528	5733	NGAT6732	TAPESWARANATH	
1529	5734	NGAT6733	ABHIJEET	KUMAR
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1531	5735	NGAT6734	ANAS	ALI
1532	5736	NGAT6735	SAIF	SADIK

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1535	5737	NGAT6736	GAURAV	KUMAR
1536	5737	NGAT6736	GAURAV	KUMAR
1537	5738	NGAT6737	SANDEEP	CHAND
1538	5739	NGAT6738	MANAV	
1539	5742	NGAT6741	GOURAV	
1540	5743	NGAT6742	SANDESH	SHIVAJI
1541	5744	NGAT6743	ABHAY	RAMESHWAR
1542	5745	NGAT6744	SMIT	PAVAN
1543	5745	NGAT6744	SMIT	PAVAN
1544	5746	NGAT6745	UDAY	ASHOK
1545	5746	NGAT6745	UDAY	ASHOK
1546	5747	NGAT6746	DHAIRYASHIL	KIRAN
1547	10243	NGAT11242	Madhulatha	
1548	10244	NGAT11243	Naga Harika	
1549	10245	NGAT11244	Rohitha	
1550	5753	NGAT6752	NISHANT	RAJENDRA
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1552	5754	NGAT6753	ABDUL	
1553	5760	NGAT6759	MEET	PARESHBHAI
1554	10246	NGAT11245	NISHA	
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1562	10249	NGAT11248	Ritik	
1563	10250	NGAT11249	Bobby	
1564	10251	NGAT11250	Nitish	
1565	10252	NGAT11251	Jaiveer	
1566	10253	NGAT11252	Prince	
1567	10254	NGAT11253	Harshit	
1568	5762	NGAT6761	JONEY	KUMAR
1569	5763	NGAT6762	ANIKATE	TAPAN CHAKRABORTY
1570	10261	NGAT11260	POOJA	
1571	10262	NGAT11261	CHANDRAMUKHI	
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1573	5764	NGAT6763	MAJIDA	
1574	5765	NGAT6764	PRAKRUTI	KAMAL
1575	5765	NGAT6764	PRAKRUTI	KAMAL
1576	5766	NGAT6765	VISHWA	BHADRESHBHAI
1577	10273	NGAT11272	MONIKA	
1578	10274	NGAT11273	POONAM	
1579	10275	NGAT11274	SAPNA	
1580	10276	NGAT11275	POOJA	
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1583	5767	NGAT6766	SAKSHI	MAKARAND
1584	5770	NGAT6769	ARIHA	
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1587	5773	NGAT6772	ANJORI	
1588	5774	NGAT6773	ANAMIKA DEY	
1589	10294	NGAT11293	RUPALI	
1590	10295	NGAT11294	GAYATRI	
1591	10296	NGAT11295	SIMRAN	

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1593	5779	NGAT6778	CHANDNI	
1594	5781	NGAT6780	ARNA	NIKHIL
1595	5782	NGAT6781	AKSHATA	DASHRATH
1596	5783	NGAT6782	SONALI	CHANDRABHAN
1597	5785	NGAT6784	HIMANI	
1598	5787	NGAT6786	PRIYANKA	PRIYANKA
1599	5788	NGAT6787	SNEHA	
1600	5789	NGAT6788	MALLIKA	NA
1601	10302	NGAT11301	Wahengbam	Sanajaobi
1602	10302	NGAT11301	Wahengbam	Sanajaobi
1603	10303	NGAT11302	Oinam	Chaoba
1604	10303	NGAT11302	Oinam	Chaoba
1605	10304	NGAT11303	Shilpa	
1606	10304	NGAT11303	Shilpa	
1607	10305	NGAT11304	Ayekpam	Maipak
1608	10305	NGAT11304	Ayekpam	Maipak
1609	10306	NGAT11305	Elangbam	Priya
1610	10306	NGAT11305	Elangbam	Priya
1611	5794	NGAT6793	PIYASA	
1612	5798	NGAT6797	PRANATI	GHOSH
1613	5798	NGAT6797	PRANATI	GHOSH
1614	5798	NGAT6797	PRANATI	GHOSH
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1617	5800	NGAT6799	SWASTIKA	
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1620	5811	NGAT6810	PRANATI	SRIMANTA
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1625	5814	NGAT6813	JINIA	
1626	5815	NGAT6814	RITU	
1627	5819	NGAT6818	KARISHMA	
1628	5821	NGAT6820	PROTISTHA	
1629	5823	NGAT6822	TANNU	
1630	5826	NGAT6825	SHATAKSHI	RAKESH
1631	5827	NGAT6826	ESHITAA	SUNIL
1632	5827	NGAT6826	ESHITAA	SUNIL
1633	5827	NGAT6826	ESHITAA	SUNIL
1634	5828	NGAT6827	SHRADDHA	SAINATH
1635	5828	NGAT6827	SHRADDHA	SAINATH
1636	5828	NGAT6827	SHRADDHA	SAINATH
1637	5829	NGAT6828	SIDDHI	PRAVINCHANDRA
1638	5830	NGAT6829	RIDDHI	PRAVINCHANDRA
1639	5831	NGAT6830	SRUSHTI	SANTOSH
1640	5832	NGAT6831	DEEKSHA	
1641	5834	NGAT6833	JYOTSANA	
1642	5835	NGAT6834	SHRADDHA	
1643	5837	NGAT6836	TANISHKA	
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1645	5001	NGAT6000	NITIKA	
1646	5002	NGAT6001	DURGA DEVI	
1647	5003	NGAT6002	SOBANA	
1648	5004	NGAT6003	ASHMITHA	
1649	5005	NGAT6004	HARINI	
1650	5006	NGAT6005	HARITHRA	

1651	5007	NGAT6006	SATHYA	
1652	5009	NGAT6008	SRUTHY	
1653	5010	NGAT6009	KRITHIKA	
1654	5011	NGAT6010	HARIMA	SUNDARI
1655	13271	NGAT14270	DEEPESH	
1656	5012	NGAT6011	DEEPTHI	
1657	13276	NGAT14275	LAKSHAYA	
1658	13278	NGAT14277	MADHU	
1659	5569	NGAT6568	Dipali	Dattaray
1660	13281	NGAT14280	SABITA	
1661	13282	NGAT14281	JHANVI	
1662	10342	NGAT11341	Sushrut	Krishna
1663	10343	NGAT11342	Alok	Rajitram
1664	10344	NGAT11343	Abdul	Hameed
1665	10345	NGAT11344	Akash	Nandababu
1666	10345	NGAT11344	Akash	Nandababu
1667	10345	NGAT11344	Akash	Nandababu
1668	10345	NGAT11344	Akash	Nandababu
1669	10346	NGAT11345	Seitaram Singh	Jugindro Singh
1670	10347	NGAT11346	Jiteshor Sharma	Juge Sharma
1671	10347	NGAT11346	Jiteshor Sharma	Juge Sharma
1672	10348	NGAT11347	Rishikanta	Kumar Singh
1673	10348	NGAT11347	Rishikanta	Kumar Singh
1674	10349	NGAT11348	Sanjeck Singh	Inaojuge
1675	10349	NGAT11348	Sanjeck Singh	Inaojuge
1676	10349	NGAT11348	Sanjeck Singh	Inaojuge
1677	10350	NGAT11349	Harishchandra	Kumar Singh
1678	10351	NGAT11350	Santosh	Sudhakar
1679	10352	NGAT11351	Malemnganba	Subachandra Singh
1680	10352	NGAT11351	Malemnganba	Subachandra Singh
1681	10352	NGAT11351	Malemnganba	Subachandra Singh
1682	10353	NGAT11352	Bungochandra	Ningthou
1683	10354	NGAT11353	Jotin Singh	Joy
1684	10354	NGAT11353	Jotin Singh	Joy
1685	10354	NGAT11353	Jotin Singh	Joy
1686	10355	NGAT11354	Manjunath	Gangadhar
1687	10356	NGAT11355	Henry	Mohindro Singh
1688	10356	NGAT11355	Henry	Mohindro Singh
1689	13394	NGAT14393	Niraj	
1690	13394	NGAT14393	Niraj	
1691	13394	NGAT14393	Niraj	
1692	10357	NGAT11356	Jenifer Devi	Mangijao
1693	10357	NGAT11356	Jenifer Devi	Mangijao
1694	10358	NGAT11357	Prity	Honi Singh
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1697	10359	NGAT11358	Malemnganbi	Rabimeitei
1698	10359	NGAT11358	Malemnganbi	Rabimeitei
1699	10359	NGAT11358	Malemnganbi	Rabimeitei
1700	10368	NGAT11367	Lehala	Henrique
1701	10368	NGAT11367	Lehala	Henrique
1702	10369	NGAT11368	Manisha	Ashok
1703	10369	NGAT11368	Manisha	Ashok
1704	10370	NGAT11369	Monalisha Devi	Ranjo
1705	10370	NGAT11369	Monalisha Devi	Ranjo
1706	10370	NGAT11369	Monalisha Devi	Ranjo
1707	10371	NGAT11370	Daina Devi	Ibomcha
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1709	10371	NGAT11370	Daina Devi	Ibomcha

1710	10372	NGAT11371	Jaina Devi	Honi Singh
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1713	5036	NGAT6035	BALADHANESHWAR	
1714	5037	NGAT6036	LOKESHWARAN	
1715	5038	NGAT6037	ARVIND KUMAR	
1716	5039	NGAT6038	MUIN	BEK
1717	5040	NGAT6039	ANANTHARAJ	
1718	5041	NGAT6040	KARTHIK	
1719	5042	NGAT6041	VISHVESH	
1720	5043	NGAT6042	SOORYA	
1721	5044	NGAT6043	PRANAV	
1722	5045	NGAT6044	PRASANTH	SINGH
1723	5046	NGAT6045	VISHNU PRASAD	
1724	10380	NGAT11379	Devika Devi	Chandrashekhar
1725	10380	NGAT11379	Devika Devi	Chandrashekhar
1726	6782	NGAT7781	Sourabh	Sanjay
1727	6782	NGAT7781	Sourabh	Sanjay
1728	13398	NGAT14397	Deborah	
1729	13399	NGAT14398	N	
1730	13400	NGAT14399	Celestina	
1731	13283	NGAT14282	JARNAL	
1732	13401	NGAT14400	Triyasha	
1733	13401	NGAT14400	Triyasha	
1734	13284	NGAT14283	ABHIJEET	
1735	13285	NGAT14284	MANJEET	
1736	13287	NGAT14286	SONIYA	
1737	13402	NGAT14401	KEERTHI	
1738	13289	NGAT14288	KARAN	
1739	13290	NGAT14289	YASH	
1740	13406	NGAT14405	VISHAVJEET	
1741	13291	NGAT14290	MONU	PRAKASH
1742	10381	NGAT11380	Sivaguru	
1743	10381	NGAT11380	Sivaguru	
1744	10382	NGAT11381	Reshma	Anil
1745	10383	NGAT11382	Doley	Xavier
1746	10384	NGAT11383	Griselda	George
1747	10391	NGAT11390	Shanti Devi	Menjor
1748	10392	NGAT11391	Gaitri Devi	Guneshwar
1749	10393	NGAT11392	MANGAL	SINGH
1750	5051	NGAT6050	PUSHPA	
1751	5052	NGAT6051	PRIYANKA	
1752	5053	NGAT6052	ANBARASI	
1753	5054	NGAT6053	GULABSHA	
1754	6792	NGAT7791	Mohit	Kumar
1755	6793	NGAT7792	Ajit	
1756	6804	NGAT7803	Dandu	
1757	12943	NGAT13942	Harinder	Pal Singh
1758	12943	NGAT13942	Harinder	Pal Singh
1759	12944	NGAT13943	Vikas	Gobind
1760	12945	NGAT13944	Velavan	
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1762	12950	NGAT13949	Om	Jagdish
1763	12951	NGAT13950	Mohit	Jagdish
1764	12952	NGAT13951	Rahul	
1765	12952	NGAT13951	Rahul	
1766	6821	NGAT7820	BABU	
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1773	6831	NGAT7830	YUG	
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1777	6834	NGAT7833	SURAJ	
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1779	6835	NGAT7834	CHANDRAHAS	
1780	6835	NGAT7834	CHANDRAHAS	
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1782	6836	NGAT7835	DARSHAN	
1783	6837	NGAT7836	PRATIKSHA	
1784	6841	NGAT7840	Shahaji	Sambhaji
1785	6841	NGAT7840	Shahaji	Sambhaji
1786	6842	NGAT7841	VIJAY	DASHRATH
1787	6843	NGAT7842	Mayank	Vaibhav
1788	6843	NGAT7842	Mayank	Vaibhav
1789	6843	NGAT7842	Mayank	Vaibhav
1790	6844	NGAT7843	KHUSHI	
1791	6848	NGAT7847	Yoginee	Umakant
1792	6848	NGAT7847	Yoginee	Umakant
1793	6848	NGAT7847	Yoginee	Umakant
1794	6849	NGAT7848	Mugdhaa	Maheash
1795	6849	NGAT7848	Mugdhaa	Maheash
1796	6849	NGAT7848	Mugdhaa	Maheash
1797	6850	NGAT7849	Jyotsana	Dhananjay
1798	12977	NGAT13976	Abhay	
1799	12977	NGAT13976	Abhay	
1800	6851	NGAT7850	Koushik	Vinayak
1801	6852	NGAT7851	Parth	Sachin
1802	6852	NGAT7851	Parth	Sachin
1803	6852	NGAT7851	Parth	Sachin
1804	6852	NGAT7851	Parth	Sachin
1805	6852	NGAT7851	Parth	Sachin
1806	6853	NGAT7852	Angad	Vilin
1807	6853	NGAT7852	Angad	Vilin
1808	6854	NGAT7853	Angad	Vilin
1809	6855	NGAT7854	Mayank	Vaibhav
1810	6855	NGAT7854	Mayank	Vaibhav
1811	6855	NGAT7854	Mayank	Vaibhav
1812	6855	NGAT7854	Mayank	Vaibhav
1813	6858	NGAT7857	Mansi	Vinod
1814	6858	NGAT7857	Mansi	Vinod
1815	6858	NGAT7857	Mansi	Vinod
1816	6859	NGAT7858	Siddhi	Suresh
1817	6860	NGAT7859	Dolly	Devidas
1818	6860	NGAT7859	Dolly	Devidas
1819	6860	NGAT7859	Dolly	Devidas
1820	6860	NGAT7859	Dolly	Devidas
1821	6860	NGAT7859	Dolly	Devidas
1822	6862	NGAT7861	Shivtej	Subhashhandra
1823	5059	NGAT6058	Raspreet	
1824	5060	NGAT6059	Garima	
1825	5061	NGAT6060	Ishika	
1826	5062	NGAT6061	Rashi	
1827	6863	NGAT7862	Mugdhaa	Maheash

1828	6863	NGAT7862	Mugdhaa	Maheash
1829	6863	NGAT7862	Mugdhaa	Maheash
1830	6864	NGAT7863	Shruti	Sunil
1831	6865	NGAT7864	Ahilya	Sachin
1832	6866	NGAT7865	Shruti	Sunil
1833	6867	NGAT7866	Yash	
1834	6867	NGAT7866	Yash	
1835	6867	NGAT7866	Yash	
1836	6868	NGAT7867	Ankur	
1837	6868	NGAT7867	Ankur	
1838	6869	NGAT7868	Abhishek	
1839	6869	NGAT7868	Abhishek	
1840	6869	NGAT7868	Abhishek	
1841	6869	NGAT7868	Abhishek	
1842	7654	NGAT8653	Aman	
1843	7655	NGAT8654	Ritik	
1844	7655	NGAT8654	Ritik	
1845	6870	NGAT7869	Rama	
1846	6870	NGAT7869	Rama	
1847	6870	NGAT7869	Rama	
1848	6870	NGAT7869	Rama	
1849	6871	NGAT7870	Vidhi	Sunil
1850	6872	NGAT7871	Lavanya	
1851	6873	NGAT7872	Ramni	
1852	6874	NGAT7873	Kriti	
1853	6875	NGAT7874	Neha	
1854	6875	NGAT7874	Neha	
1855	6876	NGAT7875	Arjun	Singh
1856	6879	NGAT7878	Khem	Singh
1857	6880	NGAT7879	AADHYA	
1858	6880	NGAT7879	AADHYA	
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1862	6881	NGAT7880	Deeksha	
1863	6882	NGAT7881	Rama	
1864	6882	NGAT7881	Rama	
1865	6883	NGAT7882	Bharti	
1866	7658	NGAT8657	MUKESH	
1867	7663	NGAT8662	RAJESH	
1868	7664	NGAT8663	RITUMANI	
1869	7665	NGAT8664	ARUN	
1870	7665	NGAT8664	ARUN	
1871	7666	NGAT8665	MANARANJAN	
1872	12978	NGAT13977	Khushboo	
1873	12979	NGAT13978	Navya	
1874	12980	NGAT13979	Unnati	
1875	12981	NGAT13980	Fabiha	
1876	7667	NGAT8666	PALLABI	
1877	7668	NGAT8667	TUTUMONI	
1878	7668	NGAT8667	TUTUMONI	
1879	7668	NGAT8667	TUTUMONI	
1880	7669	NGAT8668	BINAMANI	
1881	7670	NGAT8669	PALLABI	
1882	12986	NGAT13985	Pooja	
1883	12986	NGAT13985	Pooja	
1884	12987	NGAT13986	Rathika	Suthanthira
1885	12987	NGAT13986	Rathika	Suthanthira
1886	12988	NGAT13987	Shameena	

1887	12989	NGAT13988	CHHAVI	
1888	12990	NGAT13989	Riya	
1889	12991	NGAT13990	RITWIKA	SINGH
1890	12992	NGAT13991	JANET	
1891	12993	NGAT13992	Nirupama	
1892	12994	NGAT13993	Anjali	Jagdish
1893	12995	NGAT13994	Urwashi	
1894	12995	NGAT13994	Urwashi	
1895	13004	NGAT14003	Joshana	
1896	13008	NGAT14007	Tavneet Singh	
1897	13009	NGAT14008	Suraj	Kumar
1898	7682	NGAT8681	DASARATH	
1899	153	NGAT1152	Sourabh	
1900	13019	NGAT14018	Diwakar	
1901	155	NGAT1154	VAIBHAAV	
1902	158	NGAT1157	Kavya	
1903	159	NGAT1158	DEEPSHIKHA	
1904	7691	NGAT8690	Indra	Chand
1905	7692	NGAT8691	Sukhchain	
1906	6293	NGAT7292	Sachin	
1907	13026	NGAT14025	Akanksha	
1908	7705	NGAT8704	Kuber	Singh
1909	7706	NGAT8705	Vikas	Kumar
1910	7707	NGAT8706	Nakul	
1911	7708	NGAT8707	Geetesh	Kumar
1912	13292	NGAT14291	VIVEK	
1913	13293	NGAT14292	SHREYA	
1914	7709	NGAT8708	Goldi	
1915	7710	NGAT8709	Gurucharan	
1916	7711	NGAT8710	Shrey	
1917	7712	NGAT8711	Mrinal	
1918	7713	NGAT8712	Deepika	
1919	7713	NGAT8712	Deepika	
1920	7714	NGAT8713	Komalika	
1921	7715	NGAT8714	Dipti	
1922	13294	NGAT14293	ABDUL	WAHID
1923	13295	NGAT14294	NAVEEN	
1924	13296	NGAT14295	AKSHAY	
1925	13297	NGAT14296	PRAMOD	
1926	13298	NGAT14297	LAISHRAM	DINGKU
1927	10063	NGAT11062	Nitin	Kumar
1928	8218	NGAT9217	Shivjit Singh	
1929	7729	NGAT8728	Kartik	
1930	13303	NGAT14302	YASIN	
1931	13304	NGAT14303	PARSIDA	
1932	13305	NGAT14304	LAISHRAM	ACHALTOMBI
1933	13307	NGAT14306	MARGERETTE	MARIA
1934	13308	NGAT14307	LAYA	FATHIMA
1935	13314	NGAT14313	AFREEN	
1936	13315	NGAT14314	SUDHIR	
1937	10411	NGAT11410	Wahengbam	Pramodini
1938	10412	NGAT11411	Leishangthem	
1939	10413	NGAT11412	Okram	Jimi
1940	10414	NGAT11413	Mutum	Aruna
1941	10415	NGAT11414	Mutum	Linthoinganbi
1942	10416	NGAT11415	Khumanthem	Roshni
1943	10417	NGAT11416	Laishram	Usharani
1944	10418	NGAT11417	Sorokhaibam	Elizabeth
1945	10419	NGAT11418	Elangbam	Leirentonbi

1946	10420	NGAT11419	Mayengbam	Jeny
1947	12719	NGAT13718	CHHOTI	
1948	12720	NGAT13719	KRISHNA	
1949	6944	NGAT7943	Jayanti	
1950	6946	NGAT7945	Anju	
1951	6947	NGAT7946	Heeya	
1952	6948	NGAT7947	Simran	
1953	6948	NGAT7947	Simran	
1954	6949	NGAT7948	Ritu	
1955	6950	NGAT7949	Heena	
1956	6950	NGAT7949	Heena	
1957	6951	NGAT7950	Ravi	
1958	6951	NGAT7950	Ravi	
1959	6951	NGAT7950	Ravi	
1960	6952	NGAT7951	Ajay	
1961	6952	NGAT7951	Ajay	
1962	6953	NGAT7952	Deepak	
1963	6956	NGAT7955	Rahul	
1964	6957	NGAT7956	Mrityunjay	
1965	6960	NGAT7959	Nallaperuma	Sanuthi
1966	10485	NGAT11484	Pawan	
1967	10486	NGAT11485	Abhishek	
1968	10487	NGAT11486	Pardeep	
1969	10488	NGAT11487	Sumit	
1970	10489	NGAT11488	Mandeep	
1971	10490	NGAT11489	Somjeet	
1972	10491	NGAT11490	Pankaj	
1973	10492	NGAT11491	Vikas	
1974	10493	NGAT11492	Mohit	
1975	10494	NGAT11493	Deepak	
1976	10495	NGAT11494	Deepak	
1977	10496	NGAT11495	Yashdeep	
1978	10497	NGAT11496	Pardeep	
1979	10498	NGAT11497	Gagandeep	
1980	10499	NGAT11498	Kuldeep	
1981	10500	NGAT11499	Mahakdeep	
1982	10501	NGAT11500	Gurmukh	
1983	10502	NGAT11501	Sanjay	
1984	10503	NGAT11502	Shweta	
1985	10504	NGAT11503	Rekha	
1986	10505	NGAT11504	Shilpi	
1987	10506	NGAT11505	Mudita	
1988	10507	NGAT11506	Prabhleen	
1989	10508	NGAT11507	Pinki	
1990	10509	NGAT11508	Chetna	
1991	10510	NGAT11509	Mahima	
1992	10511	NGAT11510	Gurmail	
1993	10512	NGAT11511	Monu	
1994	13039	NGAT14038	Yashi	
1995	5063	NGAT6062	Niharika	
1996	5064	NGAT6063	Sruthi	
1997	5065	NGAT6064	Sathiya	Senthil
1998	5066	NGAT6065	Mekhala	
1999	5067	NGAT6066	LOOPAMUDRA	
2000	5068	NGAT6067	MOHANABALA	
2001	5069	NGAT6068	Anusha	
2002	5070	NGAT6069	Sanjana	
2003	5071	NGAT6070	Yashaswini	
2004	5072	NGAT6071	Grishma	

2005	5073	NGAT6072	Bhandavya	Hemmige
2006	5074	NGAT6073	Bhumika	
2007	13327	NGAT14326	LALTHLAMUAN	PUIA
2008	13327	NGAT14326	LALTHLAMUAN	PUIA
2009	13329	NGAT14328	DANIEL	LALHUMTHANGA
2010	13329	NGAT14328	DANIEL	LALHUMTHANGA
2011	13330	NGAT14329	VANLAL	
2012	13331	NGAT14330	H.	
2013	10567	NGAT11566	HARISH	
2014	10568	NGAT11567	BHARATH	MAHALINGAPPA
2015	10569	NGAT11568	ABHARAN	SUDEV
2016	10570	NGAT11569	MAJJI	
2017	10571	NGAT11570	DEEKSHITH	
2018	10572	NGAT11571	PRUTHVI	RAJ
2019	10573	NGAT11572	S V	
2020	10574	NGAT11573	BHARATH	
2021	10575	NGAT11574	SHESHE	GOWDA
2022	10576	NGAT11575	SURYA	
2023	10577	NGAT11576	MOHAMMED	RAHEEL
2024	10578	NGAT11577	JAGDEEP	
2025	10579	NGAT11578	NIKKIN	THIMMAIAH
2026	10580	NGAT11579	SHAN	MONNAPPA
2027	10581	NGAT11580	RAGHUNATH	
2028	10582	NGAT11581	SK	
2029	10583	NGAT11582	MANJEET	
2030	10584	NGAT11583	THRISHUL	
2031	13333	NGAT14332	BHUMESH	KUMAR
2032	13335	NGAT14334	JYOTI	
2033	13337	NGAT14336	KUNNAL	
2034	13338	NGAT14337	SHILPA	
2035	7764	NGAT8763	RATHVA	AMITABEN
2036	7765	NGAT8764	BARIA	BHANUMATI
2037	7766	NGAT8765	BHABHOR	SONAL
2038	7767	NGAT8766	RATHWA	LASIBEN
2039	7768	NGAT8767	PRATHAMESH	SAMADHAN
2040	7769	NGAT8768	HARSH	DATTATRAY
2041	5078	NGAT6077	Rachit	
2042	5079	NGAT6078	Dev	
2043	5080	NGAT6079	Jai	
2044	5081	NGAT6080	Jaibir	
2045	5082	NGAT6081	Ravi	
2046	5083	NGAT6082	Abhishek	
2047	5084	NGAT6083	Joginder	
2048	5085	NGAT6084	Vishal	Kumar
2049	5086	NGAT6085	Vishesh	
2050	5087	NGAT6086	Arjun	
2051	5088	NGAT6087	Abhishek	
2052	5089	NGAT6088	Nitish	
2053	7770	NGAT8769	PURVASHA	SUDHIR
2054	7771	NGAT8770	MADHURA	SHAILENDRA
2055	7772	NGAT8771	TEJAL	RAJENDRA
2056	5851	NGAT6850	RADHA	MAHESH
2057	5852	NGAT6851	ADWAIT	AMOL
2058	12059	NGAT13058	Amit	
2059	6965	NGAT7964	Nisha	
2060	6966	NGAT7965	Sanjana	
2061	7781	NGAT8780	YASHDEEP	SANJAY
2062	7782	NGAT8781	SHUKHMANI	GAJANAN
2063	7783	NGAT8782	SUMEDH	VIJAY

2064	5855	NGAT6854	SAHINA	
2065	7784	NGAT8783	MANJIRI	MANOJ
2066	7785	NGAT8784	SRUSHTI	BALAJI
2067	7786	NGAT8785	NAKSHATRAA	PRASHANT
2068	7787	NGAT8786	SHARVARI	SOMANATH
2069	5856	NGAT6855	HARSHITA	
2070	5857	NGAT6856	NANDINI	
2071	162	NGAT1161	Aditi	
2072	5862	NGAT6861	RUTUJA	DATTATRAY
2073	5863	NGAT6862	PRITI	RAMESH
2074	12063	NGAT13062	Sonu	
2075	5864	NGAT6863	DEBASMITA	DEBASMITA
2076	5865	NGAT6864	NISHA	NISHA
2077	13339	NGAT14338	DIWAKAR	
2078	13340	NGAT14339	NITESH	
2079	12066	NGAT13065	Simran	
2080	13344	NGAT14343	KHUSHBOO	
2081	12069	NGAT13068	Khushi	
2082	7791	NGAT8790	SAURABH	
2083	5870	NGAT6869	NILAY	
2084	13350	NGAT14349	RAKSHA	
2085	5090	NGAT6089	Amritpal	
2086	5091	NGAT6090	Amjyot	
2087	5092	NGAT6091	Prince Pal	
2088	5093	NGAT6092	Kanwar Gurbaz	Singh
2089	5094	NGAT6093	Gurwinder	
2090	5095	NGAT6094	Akash	
2091	5096	NGAT6095	Karandeep	
2092	5097	NGAT6096	Gurvinder	
2093	5098	NGAT6097	Sahaij Pratap	Singh
2094	5099	NGAT6098	Tejinder Pal	
2095	5100	NGAT6099	Manjot	
2096	5101	NGAT6100	Arshpreet	Singh
2097	5102	NGAT6101	Palpreet	
2098	5103	NGAT6102	Talwinderjit	Singh
2099	5104	NGAT6103	Sukhdeep Pal	
2100	5105	NGAT6104	Nawaz	Singh
2101	13351	NGAT14350	ETISHA	
2102	7808	NGAT8807	Thongram	Heller
2103	7809	NGAT8808	Laiphrakpam	Rojina
2104	7809	NGAT8808	Laiphrakpam	Rojina
2105	7810	NGAT8809	Keisham	Sandiya
2106	7811	NGAT8810	Wangkhem	Malesori
2107	7811	NGAT8810	Wangkhem	Malesori
2108	7811	NGAT8810	Wangkhem	Malesori
2109	7812	NGAT8811	Laishram	Sophiya
2110	7820	NGAT8819	Deepanshu	
2111	7821	NGAT8820	Harpreet	
2112	7823	NGAT8822	Rajat	
2113	7823	NGAT8822	Rajat	
2114	7824	NGAT8823	Pawan	
2115	7825	NGAT8824	Pulkit	
2116	7826	NGAT8825	Bajrang	
2117	7827	NGAT8826	Swati	
2118	7828	NGAT8827	Krati	
2119	7829	NGAT8828	Priyanka	
2120	7830	NGAT8829	PRIYA	
2121	7830	NGAT8829	PRIYA	
2122	12721	NGAT13720	Ayush	

2123	5872	NGAT6871	SANGITA	SANGITA
2124	5873	NGAT6872	LAKSH	
2125	7835	NGAT8834	Sangeeta	
2126	7835	NGAT8834	Sangeeta	
2127	7836	NGAT8835	Tanisha	
2128	7837	NGAT8836	Tamanna	
2129	7837	NGAT8836	Tamanna	
2130	7844	NGAT8843	Sonu	
2131	7845	NGAT8844	Sunil Kumar	
2132	7846	NGAT8845	Rahul	
2133	7847	NGAT8846	Sahil	
2134	6968	NGAT7967	Basant	
2135	6968	NGAT7967	Basant	
2136	6968	NGAT7967	Basant	
2137	6969	NGAT7968	Ujjala	
2138	12080	NGAT13079	NAGARAJ	
2139	7860	NGAT8859	Parveena	
2140	7861	NGAT8860	Jasveer	
2141	7862	NGAT8861	RAJ	
2142	12083	NGAT13082	BHAVIKA	
2143	5138	NGAT6137	GINEEB	
2144	10653	NGAT11652	Yashika	
2145	10654	NGAT11653	Deepa	
2146	10655	NGAT11654	Lalita	
2147	10656	NGAT11655	Neelu	
2148	10657	NGAT11656	Navdeep	
2149	10658	NGAT11657	Pratibha	
2150	10659	NGAT11658	Kanchan	Nidhi
2151	10660	NGAT11659	Nilanjali	
2152	10661	NGAT11660	Karishma	
2153	10662	NGAT11661	Anjali	
2154	10663	NGAT11662	Aishwarya	Rajesh
2155	10664	NGAT11663	Upasana	
2156	10665	NGAT11664	Sadhna	
2157	10666	NGAT11665	Preeti	
2158	10667	NGAT11666	Karishma	
2159	10668	NGAT11667	Neeraj	
2160	10669	NGAT11668	Shaheen	
2161	10687	NGAT11686	Reshma	
2162	10688	NGAT11687	Pramodni	
2163	10689	NGAT11688	Albela	Rani
2164	10690	NGAT11689	Reema	
2165	10691	NGAT11690	Nirali	
2166	10692	NGAT11691	Nisha	
2167	10693	NGAT11692	Anima	
2168	10694	NGAT11693	Dipti	
2169	10695	NGAT11694	Dipti	
2170	10696	NGAT11695	Simta	
2171	10697	NGAT11696	Subhasi	
2172	10698	NGAT11697	Rajni	
2173	10699	NGAT11698	Sonal	
2174	10700	NGAT11699	Edlin	
2175	10701	NGAT11700	Rashmi	
2176	10702	NGAT11701	Alka	
2177	10703	NGAT11702	Punita	
2178	10704	NGAT11703	Marina	
2179	6065	NGAT7064	ARYAN	Satish
2180	6066	NGAT7065	PRASHANT	Arvind
2181	6067	NGAT7066	PRANAV	VIJAY

2182	6068	NGAT7067	TEJAS	Tukaram
2183	6069	NGAT7068	NILESH	Dilip
2184	6070	NGAT7069	SANKET	Santaji
2185	6071	NGAT7070	BABLU	Rammani
2186	6072	NGAT7071	DEEPRAJ	SHAHAJI
2187	6073	NGAT7072	VALLABH	Ramchandra
2188	6074	NGAT7073	Sunil	Ramu
2189	6075	NGAT7074	Govind	Umashankar
2190	6076	NGAT7075	Bharat	Fattu
2191	8856	NGAT9855	ELAKKIYADASAN	
2192	8856	NGAT9855	ELAKKIYADASAN	
2193	8857	NGAT9856	Midhun	
2194	8860	NGAT9859	saurabh	rajesh
2195	8862	NGAT9861	Pranav	Pramod
2196	8864	NGAT9863	DANESHWARI	A
2197	8866	NGAT9865	GIRIDHARANI	
2198	8874	NGAT9873	SRABANI	
2199	8885	NGAT9884	Abhin	B
2200	8891	NGAT9890	gowrinandana	
2201	8894	NGAT9893	JISNA	
2202	8894	NGAT9893	JISNA	
2203	8895	NGAT9894	animesh	
2204	8900	NGAT9899	dandi	jyothika
2205	8902	NGAT9901	vikrant	
2206	8910	NGAT9909	Rahul	Ramesh
2207	8915	NGAT9914	R VITHYA	
2208	8915	NGAT9914	R VITHYA	
2209	8915	NGAT9914	R VITHYA	
2210	7883	NGAT8882	PRAKASH	RAJ
2211	8917	NGAT9916	ANGREJ	
2212	8919	NGAT9918	Shubham	
2213	8928	NGAT9927	DRASHTIBEN	PRAVINBHAI
2214	8930	NGAT9929	Ankit	
2215	8931	NGAT9930	Ankita	
2216	8933	NGAT9932	Seema	
2217	8933	NGAT9932	Seema	
2218	8935	NGAT9934	JYOTHI	
2219	8935	NGAT9934	JYOTHI	
2220	8935	NGAT9934	JYOTHI	
2221	8939	NGAT9938	SOWMIYA	
2222	8946	NGAT9945	Sapna	
2223	8948	NGAT9947	Poonam	Dinkar
2224	8949	NGAT9948	Sanjivani	baburao
2225	8949	NGAT9948	Sanjivani	baburao
2226	8951	NGAT9950	medha	rajesh
2227	8969	NGAT9968	R.nithya ramraj	
2228	8971	NGAT9970	DHIVYA	
2229	8976	NGAT9975	MOUMITA	
2230	8986	NGAT9985	anushka	dattatray
2231	8989	NGAT9988	Tejas	Ashok
2232	8991	NGAT9990	madhvendra	singh
2233	8999	NGAT9998	nanhi	
2234	9006	NGAT10005	Sunil	Joliya
2235	9010	NGAT10009	Bhagyashree	Lahanu
2236	9012	NGAT10011	HARDEEP	
2237	9013	NGAT10012	PRITI	
2238	9019	NGAT10018	Komal	Chandrakant
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2245	9153	NGAT10152	Rashmi	
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2249	9166	NGAT10165	Priyanka	
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2258	9207	NGAT10206	Lili	
2259	9208	NGAT10207	Samardeep	Singh
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2261	9220	NGAT10219	Anas	BABu
2262	9222	NGAT10221	Sheena	N
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2269	9244	NGAT10243	Angel	p
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2271	9270	NGAT10268	Dev	
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2273	9285	NGAT10283	ABHA	
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2276	9308	NGAT10306	Seema	
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2278	9349	NGAT10347	Nayana	
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2281	9354	NGAT10351	Taranveer	Singh
2282	9355	NGAT10354	Manju	
2283	9356	NGAT10355	Gagandeep	
2284	9362	NGAT10360	KM	
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2286	9384	NGAT10382	David	
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2288	9397	NGAT10396	Arya	
2289	9405	NGAT10404	Ajay	
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2356	10746	NGAT11745	MANISH	
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2363	10753	NGAT11752	SHIVAM	
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2368	8681	NGAT9680	Rujuta	
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2371	8682	NGAT9681	LIKITH	
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2374	8687	NGAT9686	Suneesh	
2375	8689	NGAT9688	DEEKSHA	
2376	8690	NGAT9689	ARUN	
2377	8693	NGAT9692	MANAVI	
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2385	9482	NGAT10481	abiram	
2386	9483	NGAT10482	anandhu mon	
2387	9484	NGAT10483	manu	
2388	9492	NGAT10491	DONDAPATI MRUTYAM	
2389	9494	NGAT10493	LALU PRASAD	
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2392	5416	NGAT6415	Sumit	
2393	5418	NGAT6417	Rudra	Jeetendra
2394	5422	NGAT6421	SIYAFAR	
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2408	7091	NGAT8090	LETHAOLEN	
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2410	7093	NGAT8092	VIJAY	
2411	7094	NGAT8093	Amal	Das
2412	7095	NGAT8094	Alan	
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2414	7097	NGAT8096	BIKASH	
2415	7098	NGAT8097	P	Christopher
2416	7099	NGAT8098	Samir	
2417	13054	NGAT14053	Ravi	

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2419	13056	NGAT14055	Vijay	
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2449	7126	NGAT8125	Ritu	
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2456	7133	NGAT8132	Aarti	
2457	7134	NGAT8133	Renu	
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2473	7150	NGAT8149	GRACE	H
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2475	7152	NGAT8151	SONIA	
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2479	7156	NGAT8155	JABAMANI	
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2511	12579	NGAT13578	Prerena	
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2513	8823	NGAT9822	SEJAL	SHAILESH
2514	8824	NGAT9823	Tanvi	Vikram
2515	8825	NGAT9824	Rajeshree	Raju
2516	8826	NGAT9825	Yana	Rahul
2517	8827	NGAT9826	Rujuta	
2518	8828	NGAT9827	Manasi	Ravindra
2519	8829	NGAT9828	Pooja	Bhooma
2520	8830	NGAT9829	Komal	Ramesh
2521	8831	NGAT9830	Neem	Shravan
2522	8832	NGAT9831	Sachi	Sanjeev
2523	8833	NGAT9832	Ruchita	Ravindra
2524	8834	NGAT9833	SWAPNALI	VIJAY
2525	8835	NGAT9834	Sanjli	Rajendra
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2533	8838	NGAT9837	Ananthu	
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2535	8840	NGAT9839	PRANAV	VINAY

2536	8841	NGAT9840	Monjith	M
2537	8842	NGAT9841	SIBIN VARGHESE	
2538	8843	NGAT9842	Abhishek	Nitin
2539	8844	NGAT9843	Praveen	
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2541	8846	NGAT9845	Ankit	
2542	8847	NGAT9846	MANOJ	
2543	8848	NGAT9847	Rabi	
2544	8849	NGAT9848	Jayanta	
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2547	9052	NGAT10051	Debraj	
2548	9053	NGAT10052	Ankit	
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2551	9056	NGAT10055	Souvik	
2552	9057	NGAT10056	Firoj	
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2554	9059	NGAT10058	Samrat	
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2557	12107	NGAT13106	Hansaben	
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2569	6088	NGAT7087	Mayank	
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2572	9092	NGAT10091	NINGTHOUJAM	WILLSON
2573	9093	NGAT10092	TUSHAR	TUKARAM
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2577	9094	NGAT10093	Annesha	
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2581	7872	NGAT8871	BHAGWAN	
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2587	7874	NGAT8873	Aghni	
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2591	9531	NGAT10530	VIJAY	singh
2592	9534	NGAT10533	DHAVAL	MAHESH
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2607	7877	NGAT8876	Gora	
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2612	7933	NGAT8932	Mohammed	Abdul Azeez
2613	7934	NGAT8933	Abdul	Hashim
2614	7935	NGAT8934	Mohammed	Haseeb
2615	7936	NGAT8935	Khaja	Muyeenudheen
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2617	7938	NGAT8937	Aboo Huraira	
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2619	7940	NGAT8939	Muhsin	
2620	7941	NGAT8940	Akramul	Haque
2621	7942	NGAT8941	Mohammed	Ihsan
2622	7943	NGAT8942	Mohammed	Saifudheen
2623	7944	NGAT8943	Mohammed	Ramees
2624	13352	NGAT14351	DEEPANSHU	
2625	13353	NGAT14352	VAISHNAVE	
2626	6978	NGAT7977	Sonmeet	
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2628	9105	NGAT10104	Yash	Sanjay
2629	9106	NGAT10105	RUTURAJ	DATTATRAY
2630	9107	NGAT10106	Sarang	Ravindra
2631	9108	NGAT10107	PIYUSH	VIJAY
2632	9109	NGAT10108	Gaurav	Sudhir
2633	9110	NGAT10109	UDAY	UMESH
2634	9111	NGAT10110	Ashwinikumar	Janardhan
2635	9112	NGAT10111	SHREYAS	RAVINDRA
2636	9113	NGAT10112	BHUSHAN	GANPAT
2637	9114	NGAT10113	MANISH	CHANDRAKANT
2638	9115	NGAT10114	Akshaykumar	Janardhan
2639	9116	NGAT10115	MANDAR	ASHOK
2640	9117	NGAT10116	Karan	Shravan
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2644	7221	NGAT8220	Toijam	Thoibisana
2645	7222	NGAT8221	Nongmeikapam	Sibani
2646	7223	NGAT8222	Loktongbam	Shelia
2647	7224	NGAT8223	Salam	Rinaroy
2648	7225	NGAT8224	Kshetrimayum	Margaret
2649	7226	NGAT8225	Wangkhem	Linthoingambi
2650	7227	NGAT8226	Yumlembam	Pakpi
2651	7228	NGAT8227	Maibam	Linthoingambi
2652	7229	NGAT8228	Moirangthem	Ambika
2653	7230	NGAT8229	Irom	Prameshwori

2654	7231	NGAT8230	Laishram	Bibicha
2655	7232	NGAT8231	Mayangmayum	
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2657	7234	NGAT8233	Phanjoubam	Nirmala
2658	7235	NGAT8234	TH	
2659	7236	NGAT8235	Oinam	Babita
2660	7237	NGAT8236	Keisham	Melody
2661	7238	NGAT8237	Shanglakpam	Banti
2662	7239	NGAT8238	Lisham	Babina
2663	12930	NGAT13929	Saweety	
2664	9536	NGAT10535	CHELIMI	
2665	12163	NGAT13162	Potshangbam	
2666	9541	NGAT10540	Dhanvir	
2667	9542	NGAT10541	NEETIKA	
2668	9549	NGAT10548	Nidhi	
2669	9550	NGAT10549	Mariya	
2670	9551	NGAT10550	TAMIL	ARASU
2671	10779	NGAT11778	KUSHWAHA	
2672	10780	NGAT11779	AJAY	
2673	9565	NGAT10564	SEJAL	ANIL
2674	9566	NGAT10565	A.	GRACESON
2675	9575	NGAT10574	Arun	A
2676	9578	NGAT10577	BHARATHI	
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2678	9583	NGAT10582	KAMALJEET	
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2682	7948	NGAT8947	Harisanth	
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2686	7952	NGAT8951	Umarul	mukthar
2687	7953	NGAT8952	Muhammed	uvais
2688	7954	NGAT8953	Muhseer	
2689	7955	NGAT8954	Ali	Akbar
2690	7956	NGAT8955	Suhail	
2691	9585	NGAT10584	Prabhjot	
2692	9586	NGAT10585	VEERPAL	
2693	9144	NGAT10143	SHIVANGI	
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2696	7338	NGAT8337	WAIKHOM	ARUNKUMAR
2697	7339	NGAT8338	LOYANGAMBA	MEITEI
2698	7340	NGAT8339	SHUNJANTHAN	
2699	7341	NGAT8340	THIYAM	
2700	7342	NGAT8341	KHUDOM	LUCKY
2701	7343	NGAT8342	SANTA	
2702	7344	NGAT8343	PEBAM	RENEDY
2703	7345	NGAT8344	AB	
2704	7346	NGAT8345	SAMSON	
2705	7347	NGAT8346	NGANGBAM	PACHA
2706	7348	NGAT8347	WANGKHEIMAYUM	SADANANDA
2707	7349	NGAT8348	PHIJAM	SANATHOI
2708	7350	NGAT8349	MD	
2709	7351	NGAT8350	LEIMAJAM	SANGKAR
2710	7352	NGAT8351	NGARIYANBAM	JENISH
2711	7353	NGAT8352	SOMISHON	
2712	7354	NGAT8353	SOIBAM	ABHINASH

2713	7355	NGAT8354	AYEKPAM	TOMJOSEPH
2714	7356	NGAT8355	THOMAS	
2715	7357	NGAT8356	MAIBAM	DENY
2716	7358	NGAT8357	MUHAMMED	
2717	7359	NGAT8358	SIDHARTH RAJEEVAN	
2718	7360	NGAT8359	NARESH	
2719	7361	NGAT8360	MOHAMED SALIM	
2720	7362	NGAT8361	SUJITH	
2721	7363	NGAT8362	SHINU	
2722	7364	NGAT8363	JITHIN	
2723	7365	NGAT8364	ABDHU RAHEEM	
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2726	7368	NGAT8367	NIJO	
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2728	7370	NGAT8369	NITHIN	
2729	7371	NGAT8370	RISWANALI	
2730	7372	NGAT8371	SARATH	
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2732	7374	NGAT8373	BELGIN	
2733	7375	NGAT8374	AKBAR	
2734	7376	NGAT8375	MUHAMMED ASHIQ	
2735	7377	NGAT8376	SUHAIL	
2736	12175	NGAT13174	NANDINI	BAJIRAV
2737	9588	NGAT10587	MADHU kavya	reddy
2738	12178	NGAT13177	BHAGYASHREE	HANUMANT
2739	12180	NGAT13179	AMRUTA	SHASHIKANT
2740	9598	NGAT10597	anjali	
2741	9599	NGAT10598	MURLI	Kumar
2742	9600	NGAT10599	Shashi	Bhushan
2743	9601	NGAT10600	Ajay	
2744	12181	NGAT13180	VINAYAK	SIDDHESHWAR
2745	9609	NGAT10608	NEHA	
2746	9611	NGAT10610	BHAVANI	YADAV
2747	9612	NGAT10611	Remya	
2748	9614	NGAT10613	Shilbi	A
2749	12184	NGAT13183	TUSHAR	SAMPAT
2750	12185	NGAT13184	AMOL	BABURAO
2751	9627	NGAT10626	Arjun	
2752	9631	NGAT10630	RITESH	
2753	9634	NGAT10633	Thowfeeq	
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2756	9650	NGAT10649	Rohit	
2757	9658	NGAT10657	ARYAN	
2758	9661	NGAT10660	AMIYA	KUMAR
2759	9669	NGAT10668	Abhishek	
2760	9262	NGAT10261	Tanmay	
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2763	12199	NGAT13198	NEETU	
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2766	9310	NGAT10307	RANA	
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2768	12219	NGAT13218	POOJA	
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2770	9672	NGAT10671	Tejaswin	
2771	12236	NGAT13235	PRASHANT	

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2773	12242	NGAT13241	VIKRAM	KRISHNATH
2774	12250	NGAT13249	AVDHESH	
2775	9329	NGAT10327	Vinayak	
2776	10075	NGAT11074	Suraj R	
2777	9332	NGAT10329	AMRITHA.	
2778	13356	NGAT14355	OM	LAL
2779	13357	NGAT14356	PRASHANT	
2780	13358	NGAT14357	AJAY	
2781	12260	NGAT13259	Neeraj	
2782	12262	NGAT13261	Shubham	
2783	12263	NGAT13262	Sushant	
2784	12264	NGAT13263	SWEETY	
2785	12265	NGAT13264	POOJA	
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2787	12267	NGAT13266	Sonu	
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2790	12270	NGAT13269	VIJAY	
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2795	12275	NGAT13274	ARJU	
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2799	12279	NGAT13278	Sunil	
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2807	12287	NGAT13286	SUMIT	
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2812	12292	NGAT13291	Abhimanu	
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2819	12308	NGAT13307	Ashish	
2820	13378	NGAT14377	GEETA	
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2822	12310	NGAT13309	Ravi	
2823	12311	NGAT13310	Neeraj	
2824	12312	NGAT13311	Chetan	
2825	12313	NGAT13312	REETIKA	
2826	9981	NGAT10980	Alina	Ajay
2827	9678	NGAT10677	Sonu	
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2829	9681	NGAT10680	Sathya	Sai
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2832	10785	NGAT11784	GAGANDEEP	
2833	10786	NGAT11785	NIDHI	
2834	10787	NGAT11786	RANI	
2835	10788	NGAT11787	JYOTI	
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2850	12326	NGAT13325	Swati	
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2852	10429	NGAT11428	Sakthi	
2853	16524	NGAT17523	SUJAL	SATYAWAN
2854	16525	NGAT17524	PARSHURAM	KOPANNA
2855	16526	NGAT17525	RAMITH	RATHNAKAR
2856	16527	NGAT17526	NITESH	VITHU
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2858	16529	NGAT17528	SHIVAM	DINESH
2859	16530	NGAT17529	SOHAIL	MOHAMMED
2860	16531	NGAT17530	HUMAIRA	
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2862	16533	NGAT17532	AQSA	
2863	16534	NGAT17533	MADHUKAR	SADANAND
2864	16536	NGAT17535	FATIMA	
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2866	16538	NGAT17537	VEDANT	SUHAS
2867	16542	NGAT17541	SAQIBA	
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2877	16552	NGAT17551	AROOJ	AHMAD
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2881	16556	NGAT17555	SAMPADA	RANGANATH
2882	16557	NGAT17556	MITALI	UDAY
2883	16558	NGAT17557	NASIR	AHMAD
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2887	16563	NGAT17562	PRAJAL	PRASHANT
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2894	16567	NGAT17566	MIR	ARSALAN
2895	16568	NGAT17567	Chawan	Jyoti
2896	16568	NGAT17567	Chawan	Jyoti
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2898	16570	NGAT17569	IRFAN	AHMAD
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2903	12384	NGAT13383	Aditya	
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2910	12393	NGAT13392	Ningthoujam	Malemnganba
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2915	12406	NGAT13405	Shubham	raj
2916	12408	NGAT13407	Akash	
2917	12410	NGAT13409	Bonish Yurembam	
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2919	12414	NGAT13413	Neeraj	
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2925	12626	NGAT13625	Anant	Ashutosh
2926	12628	NGAT13627	Abhishek	
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2928	12630	NGAT13629	Pinki	
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2953	16598	NGAT17597	AAVISHKA	
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2956	16601	NGAT17600	ANKUSH	KUMAR
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2961	12667	NGAT13666	Anchal	
2962	12422	NGAT13421	Vanshika	
2963	16602	NGAT17601	SIMRANJEET	
2964	16603	NGAT17602	JASMINE	KAUR
2965	16604	NGAT17603	RUBAAB	
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2980	12433	NGAT13432	Miss	Yorna
2981	12434	NGAT13433	Padmani	
2982	14454	NGAT15453	DURVISHA	
2983	14455	NGAT15454	AADHYA	
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2988	12442	NGAT13441	Yengkhom	Geeta
2989	12669	NGAT13668	Kailash	
2990	12670	NGAT13669	Narasingha	
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2992	12672	NGAT13671	Sourav	Ranjan
2993	12673	NGAT13672	Tarani	Prasada
2994	12443	NGAT13442	Nyeman	
2995	12446	NGAT13445	Leimapokpam	
2996	12447	NGAT13446	ANITA	RAMAPPA
2997	12448	NGAT13447	RONGILA	
2998	12449	NGAT13448	Shravani	Sopan
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3002	12456	NGAT13455	Geeta	
3003	12458	NGAT13457	Yumlembam	Echantombi
3004	12459	NGAT13458	Wangkheirakpam	Ningthibi
3005	16612	NGAT17611	HRIDYANSH	
3006	12462	NGAT13461	Tara	
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3009	12681	NGAT13680	AMAL	
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3016	12687	NGAT13686	NAYAN	MONI
3017	12688	NGAT13687	ZEENA	
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3046	16643	NGAT17642	ARABINDA	
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3048	16645	NGAT17644	AJAY	SINGH
3049	16646	NGAT17645	MAHESH	
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3051	16651	NGAT17650	RITU	RAJ
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3076	16694	NGAT17693	DIL	
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3087	14488	NGAT15487	PARTH	
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3089	14490	NGAT15489	ANKUR	
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3093	16707	NGAT17706	G	
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3096	8131	NGAT9130	Jeet	
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3104	16722	NGAT17721	RAHINI	
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3112	8164	NGAT9163	Selena	Deepti
3113	8167	NGAT9166	HARSHAVARDHINI	
3114	8170	NGAT9169	Yashansh	
3115	8173	NGAT9172	Lakshita	
3116	14518	NGAT15517	AKASH	
3117	8183	NGAT9182	DIVYANSH	
3118	8184	NGAT9183	ABHISHEK	
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3122	8200	NGAT9199	Siddhesh	Mukund
3123	8201	NGAT9200	Jash	Amit
3124	16306	NGAT17305	ANASWARA	
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3127	8203	NGAT9202	Diya	Parag
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3137	16313	NGAT17312	Ruthrendhar	
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3144	16322	NGAT17321	Gagan	
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3147	16325	NGAT17324	Piyush	
3148	16326	NGAT17325	SAHEER	
3149	16332	NGAT17331	Misha	
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3158	16341	NGAT17340	SURYANSH	
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3174	16366	NGAT17365	GOURAV	
3175	16367	NGAT17366	Harinath	
3176	16369	NGAT17368	Bineesh	
3177	16370	NGAT17369	Jithu	
3178	16373	NGAT17372	NIRANJANA	
3179	16375	NGAT17374	Thejaswini	
3180	16376	NGAT17375	URBASREE	
3181	16377	NGAT17376	Surya	V
3182	16377	NGAT17376	Surya	V
3183	16378	NGAT17377	IMRAN	
3184	16379	NGAT17378	Manju	

3185	16385	NGAT17384	SIMA	
3186	16386	NGAT17385	FENSWK	
3187	10022	NGAT11021	Prajwal SD	
3188	10025	NGAT11024	SAMHITHA	SAI
3189	10033	NGAT11032	Zeel	
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3194	14189	NGAT15188	RAJINA	
3195	14191	NGAT15190	SANDHYA	
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3206	14549	NGAT15548	MARISETTY	
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3210	14220	NGAT15219	T DIMITA	
3211	14221	NGAT15220	O BINITA CHANU	
3212	14222	NGAT15221	L MEENA DEVI	
3213	14223	NGAT15222	ARJUN SINGH	
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3215	14224	NGAT15223	SONU VERMA	
3216	14225	NGAT15224	SHIVANI VERMA	
3217	14226	NGAT15225	KAVERI DIMAR	
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3225	14237	NGAT15236	LAISHOM	
3226	14238	NGAT15237	HEIKRUJAM	
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3231	16387	NGAT17386	SARFARAZ	
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3234	16388	NGAT17387	VIKRAM	V
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3243	14255	NGAT15254	CH DEVABRATA	

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3245	14257	NGAT15256	N RIBASON SINGH	
3246	14258	NGAT15257	PH GYANESHWOR SINGH	
3247	16392	NGAT17391	Bushra	
3248	14261	NGAT15260	NINGTHOUJAM	
3249	16393	NGAT17392	Samiksha	Singh
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3253	14268	NGAT15267	THONGAM RAHUL	
3254	14269	NGAT15268	KHANGEMBAM NANAO	
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3261	14273	NGAT15272	Sreelakshmi	
3262	14275	NGAT15274	Akshaya	
3263	14278	NGAT15277	Megha	
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3265	14279	NGAT15278	Aleena	
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3269	14281	NGAT15280	AVINASH	
3270	14282	NGAT15281	PHAIREMBAM BORISH	
3271	14284	NGAT15283	OINAM BIDYA	
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3273	14285	NGAT15284	PUKHRAMBAM ROJI	
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3280	14154	NGAT15153	Shital	
3281	14299	NGAT15298	Meera	
3282	14300	NGAT15299	Ph Sonia	
3283	14301	NGAT15300	PRABHAT	
3284	14156	NGAT15155	Katya	Ida
3285	14160	NGAT15159	Dayne	Edgar Agnelo
3286	16404	NGAT17403	Pradeep	
3287	16405	NGAT17404	Harshita	
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3289	16406	NGAT17405	Manoj	
3290	16408	NGAT17407	Sanika	
3291	14162	NGAT15161	Vishwanath	
3292	16409	NGAT17408	Manpreet	
3293	16412	NGAT17411	Aishpreet	
3294	14163	NGAT15162	Ramakant	
3295	16413	NGAT17412	Muskan	
3296	16414	NGAT17413	VINAYAK	
3297	8483	NGAT9482	Mihir	
3298	8484	NGAT9483	Vidith	S
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3307	8562	NGAT9561	sanu	
3308	12536	NGAT13535	Janiva	
3309	12541	NGAT13540	KONJENGBAM	
3310	12543	NGAT13542	Mayanglambam	Suraj
3311	12545	NGAT13544	Roshan	
3312	8581	NGAT9580	Nina	
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3315	8583	NGAT9582	DHIRTI	Yogesh
3316	12549	NGAT13548	ROHIT	
3317	8584	NGAT9583	Dhinidhi	
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3322	8587	NGAT9586	Soubrity	
3323	8588	NGAT9587	Janhvi	
3324	12552	NGAT13551	Konsam	Malemnganba
3325	12555	NGAT13554	Sher	
3326	12559	NGAT13558	Hanjabam	Karnajit
3327	12561	NGAT13560	Mayanglambam	Gyandash
3328	8615	NGAT9614	Avantika	Sudhir
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3330	8620	NGAT9619	Kshama Kshama Iyer	
3331	16416	NGAT17415	PARVATHY	K
3332	16417	NGAT17416	DIVYA	
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3334	10356	NGAT11355	Henry	Mohindro Singh
3335	14783	NGAT15782	Surender	
3336	13395	NGAT14394	VENKAPPA	SHIVAPPA
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3338	14785	NGAT15784	Nitin	
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3348	13409	NGAT14408	Nisha	
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3355	14786	NGAT15785	Meetu	
3356	13414	NGAT14413	RAJBIR	
3357	14586	NGAT15585	PRIYANKA	PANDHARINATH
3358	14587	NGAT15586	POOJA	DADASAHEB
3359	14588	NGAT15587	RUPALI	SURYAKANT
3360	14589	NGAT15588	RESHMA	SUBHASH
3361	14590	NGAT15589	KIRAN	APPASAHEB

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3363	14592	NGAT15591	RUTUJA	VITTHALRAO
3364	14593	NGAT15592	SAMPADA	LAHU
3365	14594	NGAT15593	KAJAL	TUKARAM
3366	14595	NGAT15594	PRIYANKA	HANUMANT
3367	14596	NGAT15595	DIPALI	ARJUN
3368	14597	NGAT15596	NISHA	SOMNATH
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3370	14599	NGAT15598	PRATIKSHA	CHANAPPA
3371	14600	NGAT15599	PAYAL	SUDHIR
3372	7637	NGAT8636	Chirag	
3373	14787	NGAT15786	Guman	
3374	14788	NGAT15787	Jaideep	
3375	13418	NGAT14417	SANU	RAJ
3376	14789	NGAT15788	Mohit	
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3378	13420	NGAT14419	RANJIT	
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3380	14791	NGAT15790	Rajesh	
3381	14792	NGAT15791	Akshay	
3382	14793	NGAT15792	Pardeep	
3383	7642	NGAT8641	Gemmeli	Biraghi
3384	14794	NGAT15793	Mohit	
3385	13425	NGAT14424	Paul	
3386	13428	NGAT14427	NAVEEN	THOMUS
3387	14601	NGAT15600	SUYASH	VISHWAS
3388	14602	NGAT15601	ADITYA	PRASHANT
3389	14603	NGAT15602	RAHUL	MANSARAM
3390	14604	NGAT15603	VRUSHABH	SHIVAJI
3391	14605	NGAT15604	AKSHAY	SANDIP
3392	14606	NGAT15605	OMKAR	SHRIKANT
3393	14607	NGAT15606	HRISHIKESH	VIJAY
3394	14608	NGAT15607	LAKSHAMAN	ARJUN
3395	14609	NGAT15608	SANKET	JANU
3396	14610	NGAT15609	AKSHAY	ANANDA
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3398	14612	NGAT15611	RAMAJI	HARISHCHANDRA
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3405	13441	NGAT14440	David	
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3411	14797	NGAT15796	Arjun	
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3413	14799	NGAT15798	Surjeet	
3414	14800	NGAT15799	Rohan	
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3416	14802	NGAT15801	Surender	
3417	14803	NGAT15802	Ankush	
3418	14804	NGAT15803	Lucky	
3419	14805	NGAT15804	Ashish	
3420	14806	NGAT15805	Sonu	

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3438	14823	NGAT15822	Prachi	
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3440	14825	NGAT15824	Sonia	
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3447	15316	NGAT16315	Prandnya	Ramakant
3448	15317	NGAT16316	Sanika	Shailendra
3449	14170	NGAT15169	Sikhansu	
3450	14171	NGAT15170	Jerome	Kumar
3451	14172	NGAT15171	Saurabh	
3452	14174	NGAT15173	Eabad	
3453	14175	NGAT15174	Vedprakash	
3454	14176	NGAT15175	Mithilesh	
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3457	14178	NGAT15177	Alia	Sabreen
3458	13462	NGAT14461	BIRJIT	
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3461	14184	NGAT15183	Neha	
3462	16038	NGAT17037	SACHIN SINGH	
3463	16042	NGAT17041	SNEHA	
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3470	14662	NGAT15661	ARYA	
3471	16050	NGAT17049	Monika	
3472	15350	NGAT16349	MOHAMMED	FIROZ
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3479	14665	NGAT15664	DEVANARAYAN	

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3519	15367	NGAT16366	Om	Prakash
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3541	15382	NGAT16381	Srushti	Dipak
3542	14704	NGAT15703	SREELEKSHMI	
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3545	15389	NGAT16388	AMBAR	
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3547	12719	NGAT13718	CHHOTI	
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3549	16733	NGAT17732	TAZINA	
3550	15414	NGAT16413	Praveen	Kumar
3551	15424	NGAT16423	ASHOK	
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3553	15426	NGAT16425	PREM	SINGH
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3557	15428	NGAT16427	Arjun	
3558	15429	NGAT16428	VAISHNAVI	
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3561	14836	NGAT15835	Pushpa	
3562	14837	NGAT15836	Jyoti	
3563	16063	NGAT17062	Pooja	
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3565	15453	NGAT16452	PRACHI	
3566	15454	NGAT16453	Manisha	
3567	15455	NGAT16454	RITIKA	
3568	15456	NGAT16455	sakshi	
3569	14839	NGAT15838	Anju	
3570	14840	NGAT15839	Kiran	
3571	14841	NGAT15840	Dimple	
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3578	15457	NGAT16456	komal	BHUPENDRABHAI
3579	15458	NGAT16457	Rutixa	himatbhai
3580	15459	NGAT16458	Alka	Kanhaiyalal
3581	15460	NGAT16459	Ipsa	Pradeepbhai
3582	15461	NGAT16460	POOJA	GHANSHYAMBHAI
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3587	14722	NGAT15721	Kadambini	
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3589	14724	NGAT15723	Ananya	
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3594	14729	NGAT15728	Subhashree	
3595	14730	NGAT15729	Magai	
3596	14731	NGAT15730	Smaranika	
3597	14732	NGAT15731	Champa	

3598	14733	NGAT15732	Rupali	
3599	14734	NGAT15733	Nandita	
3600	15720	NGAT16719	Aadil	
3601	15721	NGAT16720	Anant	Singh
3602	7788	NGAT8787	Amisha	
3603	15724	NGAT16723	Om Prakesh	
3604	7789	NGAT8788	Rohit	
3605	15733	NGAT16732	PRARTHANA	
3606	13499	NGAT14498	Luv	kumar
3607	13509	NGAT14508	Monika	
3608	13510	NGAT14509	Kavita	
3609	15734	NGAT16733	Sawai	Hamendra
3610	15735	NGAT16734	Girraj	Singh
3611	12721	NGAT13720	Ayush	
3612	15749	NGAT16748	Zara	
3613	14860	NGAT15859	KIRAN	LAXMAN
3614	14861	NGAT15860	MAYUR	JAGANNATH
3615	14862	NGAT15861	ASLAM	MUSTAFA
3616	14863	NGAT15862	AKASH	SANTOSH
3617	14864	NGAT15863	ARKAM	SADIK
3618	14865	NGAT15864	SHANKAR	BHIMRAJ
3619	15752	NGAT16751	Mannatpreet	Kaur
3620	15753	NGAT16752	Amandeep	
3621	15753	NGAT16752	Amandeep	
3622	7839	NGAT8838	Mohit	
3623	7843	NGAT8842	Kiran	
3624	14866	NGAT15865	Harwinder	
3625	16078	NGAT17077	ANIKET	HARIDAS
3626	14735	NGAT15734	Debendra	
3627	14736	NGAT15735	Jagannath	
3628	14737	NGAT15736	Lipun	
3629	14738	NGAT15737	T Jagannath	
3630	14739	NGAT15738	Niranjan	
3631	14740	NGAT15739	Deepak	Kumar
3632	14741	NGAT15740	T Balaram	
3633	14742	NGAT15741	Bharat	Kumar
3634	14743	NGAT15742	Vishal	
3635	14744	NGAT15743	Pabani	
3636	14745	NGAT15744	Teppala	
3637	14746	NGAT15745	Arjun	
3638	14747	NGAT15746	Ajay	Kumar
3639	14748	NGAT15747	Chandan	Kumar
3640	14749	NGAT15748	Siddheswar	
3641	14867	NGAT15866	Amandeep	
3642	14868	NGAT15867	Simranjeet	
3643	14869	NGAT15868	Jaspinder	
3644	14870	NGAT15869	Priya	
3645	14871	NGAT15870	Sakshi	
3646	14872	NGAT15871	Nisha	
3647	14873	NGAT15872	Kulveer	
3648	14874	NGAT15873	Simran	
3649	14875	NGAT15874	Kulwinder	
3650	14876	NGAT15875	Sukhdeep	
3651	14877	NGAT15876	Gurdeep	
3652	13522	NGAT14521	NAMAN	
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3654	13522	NGAT14521	NAMAN	
3655	7859	NGAT8858	Kulwinder	
3656	16089	NGAT17088	MAYANK	

3657	13529	NGAT14528	Aditi	Pramod
3658	13531	NGAT14530	Mayur	Shashikant
3659	15758	NGAT16757	Vidhatri	Kantharaj
3660	15759	NGAT16758	SAANVI	
3661	13751	NGAT14750	SRI KARTHIK	SABARI RAJ
3662	16100	NGAT17099	Himanshu	
3663	16104	NGAT17103	Vikash	
3664	15762	NGAT16761	SACHIN	
3665	15763	NGAT16762	shaurya	
3666	13758	NGAT14757	Sandeep	
3667	13759	NGAT14758	NIRAJ	
3668	16106	NGAT17105	SANDHYA	
3669	16107	NGAT17106	YAMINI	
3670	16108	NGAT17107	HIMANSHI	
3671	16110	NGAT17109	MAHIMA	
3672	16110	NGAT17109	MAHIMA	
3673	16111	NGAT17110	VISHAL	
3674	16112	NGAT17111	BHARAM	KUMAR
3675	16113	NGAT17112	AYUSH	
3676	16114	NGAT17113	BHUMIKA	
3677	16115	NGAT17114	PAVITRA	
3678	16117	NGAT17116	ASWIN	
3679	13771	NGAT14770	PRATHAM	
3680	13771	NGAT14770	PRATHAM	
3681	16121	NGAT17120	SANISHA	
3682	16124	NGAT17123	ASWATHY	
3683	16128	NGAT17127	Jatin	
3684	16129	NGAT17128	Harsh	
3685	16130	NGAT17129	Ayush	
3686	16131	NGAT17130	Arun	
3687	16133	NGAT17132	Mohit	
3688	16136	NGAT17135	Yash	
3689	16138	NGAT17137	Swaita	
3690	16141	NGAT17140	Stanzin	
3691	16143	NGAT17142	YUMNAM SUNIL	
3692	16144	NGAT17143	Prerna	
3693	16147	NGAT17146	Reetika	
3694	16149	NGAT17148	Tulika	
3695	16151	NGAT17150	Aditya	
3696	16152	NGAT17151	Sushant	
3697	16153	NGAT17152	Jitesh	
3698	16154	NGAT17153	Isha	
3699	16155	NGAT17154	Yogita	
3700	16156	NGAT17155	Muskan	
3701	8858	NGAT9857	Shashikanth	VIRUPAKSHAPPA
3702	8874	NGAT9873	SRABANI	
3703	8886	NGAT9885	AKSHAYA	
3704	8891	NGAT9890	gowrinandana	
3705	8893	NGAT9892	KAVEN	
3706	8893	NGAT9892	KAVEN	
3707	8894	NGAT9893	JISNA	
3708	8900	NGAT9899	dandi	jyothika
3709	8910	NGAT9909	Rahul	Ramesh
3710	8915	NGAT9914	R VITHYA	
3711	13781	NGAT14780	SARABJOT	
3712	13781	NGAT14780	SARABJOT	
3713	13782	NGAT14781	SAGAR	
3714	13794	NGAT14793	AMIT	
3715	13797	NGAT14796	AAYUSHI	

3716	14327	NGAT15326	NAGIDI	
3717	13802	NGAT14801	NANCY	
3718	14334	NGAT15333	Mohit	
3719	13809	NGAT14808	GAUTAMI	
3720	14339	NGAT15338	SALAM ARSHI	
3721	14344	NGAT15343	RAHUL	
3722	14346	NGAT15345	Rina	
3723	14352	NGAT15351	Bhumi	
3724	13821	NGAT14820	Narmada	Nithin
3725	14354	NGAT15353	JANHAVI	
3726	14357	NGAT15356	Shubham	
3727	13824	NGAT14823	MEHULI	
3728	13826	NGAT14825	SWATI	
3729	14358	NGAT15357	AANAK	
3730	14362	NGAT15361	Vishal	
3731	14364	NGAT15363	IDREES	
3732	13833	NGAT14832	PALAK	
3733	13833	NGAT14832	PALAK	
3734	13836	NGAT14835	RHYTHM	
3735	13840	NGAT14839	DRISHTI	
3736	13852	NGAT14851	KHANAK	
3737	13588	NGAT14587	Shushikala	Durgaprasad
3738	13588	NGAT14587	Shushikala	Durgaprasad
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3740	13589	NGAT14588	Pooja	Baban
3741	13590	NGAT14589	Shweta	Balu
3742	13593	NGAT14592	Chinmay	V
3743	13863	NGAT14862	ADARSH	
3744	13864	NGAT14863	Anish	
3745	13595	NGAT14594	Sadnya	Vyankatesh
3746	13874	NGAT14873	VIJAYVEER	
3747	13884	NGAT14883	Payal	
3748	13602	NGAT14601	Vaishnavi	Sanjay
3749	13603	NGAT14602	Mayuri	Dhanraj
3750	13603	NGAT14602	Mayuri	Dhanraj
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3754	13889	NGAT14888	ABHIDNYA	ASHOK
3755	13892	NGAT14891	SIMRANPREET	KAUR
3756	13604	NGAT14603	Shiya	Shankar
3757	14375	NGAT15374	DHANALAKSHMI	
3758	8656	NGAT9655	Srihari	
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3760	8657	NGAT9656	VIRDHAWAL	VIKRAM
3761	8657	NGAT9656	VIRDHAWAL	VIKRAM
3762	8669	NGAT9668	Bhavya	
3763	8681	NGAT9680	Rujuta	
3764	13927	NGAT14926	Ashi	
3765	13931	NGAT14930	SIFT KAUR	
3766	13932	NGAT14931	ANJUM	
3767	13939	NGAT14938	BAKHTYAR UDDIN	MOHAMADMUZAHID
3768	13941	NGAT14940	LAKSHAY	
3769	13615	NGAT14614	MANJEET	
3770	9482	NGAT10481	abiram	
3771	13961	NGAT14960	AASHIMA	
3772	13967	NGAT14966	RAJESHWARI	
3773	13971	NGAT14970	SABEERA	
3774	14890	NGAT15889	Aaryana	

3775	8734	NGAT9733	KUSHAGRA	
3776	8737	NGAT9736	PALAK JOSHI	
3777	14891	NGAT15890	Mamta	Kumari
3778	14892	NGAT15891	Sonakshi	
3779	13980	NGAT14979	RITURAJ	
3780	13981	NGAT14980	ANGAD VIR	SINGH
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3782	13990	NGAT14989	MAIRAJ	AHMAD
3783	13992	NGAT14991	RAIZA	
3784	13993	NGAT14992	SANJANA	
3785	13997	NGAT14996	Parinaaz	
3786	14003	NGAT15002	Maheshwari	
3787	14013	NGAT15012	SUBHASH	
3788	14018	NGAT15017	Chain	
3789	13616	NGAT14615	Anil	
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3791	13617	NGAT14616	DINESH	
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3793	16162	NGAT17161	Nitin	
3794	14033	NGAT15032	Arjun	
3795	16167	NGAT17166	Vikas	
3796	16170	NGAT17169	NARENDER	
3797	16172	NGAT17171	KUNAL	
3798	14034	NGAT15033	MUNEK	
3799	14035	NGAT15034	Zahra	Mufaddal
3800	16173	NGAT17172	AMAN	
3801	16177	NGAT17176	VISHAL	
3802	16178	NGAT17177	SANJEEV	
3803	16179	NGAT17178	Parikshit	
3804	12588	NGAT13587	Sanma	
3805	16182	NGAT17181	Annu	
3806	12591	NGAT13590	Leimapokpam	Naokhomba
3807	16184	NGAT17183	Ankita	Anand
3808	16185	NGAT17184	Poonam	
3809	12595	NGAT13594	Deepak	
3810	12598	NGAT13597	Abhishek	
3811	16188	NGAT17187	Jyoti	
3812	14893	NGAT15892	Sahil	
3813	14894	NGAT15893	Rinku	
3814	14895	NGAT15894	Vishal	
3815	14896	NGAT15895	Vickey	
3816	14897	NGAT15896	Vijay	
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3818	14899	NGAT15898	Mohit	
3819	16426	NGAT17425	Novel	Kumar
3820	14900	NGAT15899	Lakhwinder	Saini
3821	14901	NGAT15900	Rakesh	
3822	14902	NGAT15901	Vishal	
3823	16427	NGAT17426	Khileshwari	
3824	14903	NGAT15902	Devinder	
3825	16430	NGAT17429	Vinay	
3826	16197	NGAT17196	MONTY	
3827	16200	NGAT17199	JAGTAR	
3828	16202	NGAT17201	AVTAR	
3829	16204	NGAT17203	KANWARPREET	
3830	16433	NGAT17432	RUMA	
3831	16433	NGAT17432	RUMA	
3832	13635	NGAT14634	YANGLEM	ROJIT
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3835	13635	NGAT14634	YANGLEM	ROJIT
3836	13636	NGAT14635	KEITHELLAKPAM	JEMSH
3837	16436	NGAT17435	DUA	
3838	15771	NGAT16770	Yashas	
3839	16437	NGAT17436	AARIZOO	
3840	16438	NGAT17437	DANISH	ALI
3841	16208	NGAT17207	Ajay	
3842	13641	NGAT14640	KHWAIRAKPAM	RAHUL
3843	16440	NGAT17439	PRINCE	AAQIB
3844	13644	NGAT14643	KHOIROM	REJIYA
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3846	13644	NGAT14643	KHOIROM	REJIYA
3847	13646	NGAT14645	MAYANGLAMBAM	SONALI
3848	13646	NGAT14645	MAYANGLAMBAM	SONALI
3849	16441	NGAT17440	ANOOP	
3850	13648	NGAT14647	TONGBRAM	MONORAMA
3851	13649	NGAT14648	NAOREM	BESESHORI
3852	13650	NGAT14649	HEISNAM	PREMIKA
3853	14928	NGAT15927	ADITYA	TUSHAR
3854	14929	NGAT15928	RAM	BABASAHEB
3855	14930	NGAT15929	SHEKHER	SHRIKANT
3856	16220	NGAT17219	Sheetal	
3857	14931	NGAT15930	SIDDHESH	RAMESH
3858	14932	NGAT15931	AKSHAY	BHARAT
3859	14933	NGAT15932	TEJAS	MARUTI
3860	15780	NGAT16779	KARTIK	
3861	16445	NGAT17444	ANUJ	
3862	16446	NGAT17445	S. ISHAAN	
3863	13652	NGAT14651	IROM	MATOULEIBI
3864	16447	NGAT17446	KRISHNA	
3865	14750	NGAT15749	MANYA	
3866	14751	NGAT15750	SHEETAL	RAMESH
3867	14752	NGAT15751	CHAITHRA	
3868	14753	NGAT15752	VEENA	
3869	14754	NGAT15753	VINUTHA	
3870	14755	NGAT15754	TEJASHWINI	
3871	14756	NGAT15755	MONIKA	
3872	14757	NGAT15756	AKSHATHA	
3873	14758	NGAT15757	PRAKRUTHI	
3874	14759	NGAT15758	PADMAVATHI	
3875	14760	NGAT15759	DIVYA	
3876	14761	NGAT15760	NALINA	
3877	14762	NGAT15761	MEGHANA	
3878	14763	NGAT15762	MAHESHWARI	
3879	14764	NGAT15763	CHANDANA	
3880	9530	NGAT10529	SaTHISH	
3881	16455	NGAT17454	KRISH	
3882	7876	NGAT8875	Avneet	
3883	16462	NGAT17461	Atharv	Avinash
3884	14056	NGAT15055	Nancy	
3885	14057	NGAT15056	Yugpratap	Singh
3886	15785	NGAT16784	VANI	
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3888	15465	NGAT16464	pinki	
3889	16478	NGAT17477	GOKUL	
3890	16479	NGAT17478	AJEESH	
3891	16480	NGAT17479	FATHIMA	NISHNA
3892	16481	NGAT17480	HANA	SHERIN

3893	16238	NGAT17237	Laishram	Jagadish
3894	16238	NGAT17237	Laishram	Jagadish
3895	16240	NGAT17239	Laishram	Monalish
3896	16482	NGAT17481	MUHAMMED	ANAS
3897	16241	NGAT17240	Takhellambam	
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3899	16483	NGAT17482	NANDANA	
3900	16242	NGAT17241	Ningthoujam	Sarda
3901	16243	NGAT17242	Irengbam	Kalpana
3902	16484	NGAT17483	SURYA	SANKAR
3903	16244	NGAT17243	Huidrom	Sunibala
3904	16246	NGAT17245	Laishram	Roshni
3905	16248	NGAT17247	Thangjam	Ningthemba
3906	16249	NGAT17248	Huidrom	Birkamal
3907	16250	NGAT17249	Haobijam	Sobhasini
3908	16253	NGAT17252	Laishram	Sanatombi
3909	16255	NGAT17254	Maibam	Indubala
3910	16734	NGAT17733	ARYA	VIVEK
3911	16735	NGAT17734	ALBERT	JOSHUA
3912	16736	NGAT17735	HARSHVARDHAN	ERAPPA
3913	16737	NGAT17736	KUNAAL	GOVIND
3914	16738	NGAT17737	SHAILESH	BALAJI
3915	16492	NGAT17491	ABHAY	
3916	16493	NGAT17492	Bilal	Abdul
3917	16494	NGAT17493	VISMAYA	
3918	16495	NGAT17494	FIDA	
3919	16496	NGAT17495	SHEFILY	SHAFATH
3920	16499	NGAT17498	DHINDAI	
3921	16500	NGAT17499	ARUP	
3922	16501	NGAT17500	PRASTUTI	
3923	14388	NGAT15387	VISHNU REGHUNATH	
3924	14390	NGAT15389	L NAOCHA SINGH	
3925	9536	NGAT10535	CHELIMI	
3926	16270	NGAT17269	Ishroop	
3927	9539	NGAT10538	KUNJA	
3928	9579	NGAT10578	Rince	
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3930	16502	NGAT17501	ABHIRAM	
3931	16503	NGAT17502	JISHNU	
3932	16504	NGAT17503	Sumit	
3933	16509	NGAT17508	Shreyas	
3934	16512	NGAT17511	Ashish	
3935	16514	NGAT17513	Vigneshwaran	
3936	9591	NGAT10590	Mugada	
3937	9254	NGAT10253	Sayan	
3938	13733	NGAT14732	PAWANPREET	
3939	14059	NGAT15058	Areeba	
3940	16274	NGAT17273	Sanju	
3941	14781	NGAT15780	MIDHUN K	
3942	14782	NGAT15781	YELISI	DALI
3943	13372	NGAT14371	RITU	
3944	14398	NGAT15397	NITESH	
3945	15295	NGAT16294	Naveen	
3946	15073	NGAT16072	Binu	
3947	15074	NGAT16073	Durga	
3948	15075	NGAT16074	Deveshwar	
3949	15076	NGAT16075	Rupeshbhai	Rameshbhai
3950	15077	NGAT16076	Mohammed	Amir
3951	15078	NGAT16077	Basa	

3952	15079	NGAT16078	Mithun	
3953	15080	NGAT16079	Yogesh	
3954	15081	NGAT16080	Samadram	Britain
3955	15082	NGAT16081	B Praveen	
3956	15083	NGAT16082	K Kartik	
3957	15084	NGAT16083	Manjeet	
3958	15085	NGAT16084	Firoz	Ahmad
3959	15086	NGAT16085	M	
3960	15087	NGAT16086	Manish	
3961	15088	NGAT16087	Rajesh	
3962	15801	NGAT16800	Bhavika	
3963	15802	NGAT16801	Kanchan	
3964	15803	NGAT16802	Preeti	
3965	15804	NGAT16803	Soniya	
3966	15805	NGAT16804	Arti	
3967	15806	NGAT16805	Monika	
3968	15807	NGAT16806	Dilna	
3969	15808	NGAT16807	Priya	
3970	15809	NGAT16808	Hemkalyani	
3971	15810	NGAT16809	Priya	
3972	15811	NGAT16810	MD	SHUJAH
3973	15812	NGAT16811	DEEPAK	
3974	15813	NGAT16812	VISHAL	GOPAL BHAI
3975	15814	NGAT16813	RAKESH	
3976	15815	NGAT16814	HARNDER	
3977	15816	NGAT16815	ADITYA	
3978	15817	NGAT16816	AKSHAY	
3979	15818	NGAT16817	DINESH	
3980	15819	NGAT16818	SUNIL	
3981	15820	NGAT16819	JITENDER	
3982	15152	NGAT16151	AVIN	
3983	15153	NGAT16152	BHUSHAN	JYOTIRAM
3984	15154	NGAT16153	KAILASH	
3985	15155	NGAT16154	NASEEB	
3986	15156	NGAT16155	ANIL	
3987	15157	NGAT16156	VIRINDER	
3988	15158	NGAT16157	MANINDER	
3989	15159	NGAT16158	ANKIT	
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3991	15161	NGAT16160	SUKHVEER	
3992	15162	NGAT16161	TARUN	
3993	15163	NGAT16162	MOHIT	
3994	15164	NGAT16163	SUMIT	
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3996	15166	NGAT16165	DEEPAK	
3997	15167	NGAT16166	ATUL	
3998	15831	NGAT16830	Anil	
3999	15832	NGAT16831	Bhanwar	Adhiraj
4000	15833	NGAT16832	Dinesh	
4001	15834	NGAT16833	Jaspreet	
4002	15835	NGAT16834	Mohit	
4003	15836	NGAT16835	Prince	
4004	15837	NGAT16836	Rai	
4005	15838	NGAT16837	Rohitash	
4006	15839	NGAT16838	Rohitash	
4007	15840	NGAT16839	Vikram	
4008	14397	NGAT15396	Manjeet	
4009	14397	NGAT15396	Manjeet	
4010	14396	NGAT15395	Swasti	

4011	14396	NGAT15395	Swasti	
4012	14396	NGAT15395	Swasti	
4013	14396	NGAT15395	Swasti	
4014	15841	NGAT16840	Archana	
4015	15842	NGAT16841	Alphonsa	
4016	15843	NGAT16842	Aswathi	
4017	15844	NGAT16843	Reshma	Krishna
4018	15845	NGAT16844	Abhirami	
4019	15846	NGAT16845	Aiswarya	
4020	15847	NGAT16846	Archa	
4021	15848	NGAT16847	Ancymol	
4022	15849	NGAT16848	Meera	
4023	15850	NGAT16849	Arundhathi	
4024	15184	NGAT16183	NAVEEN	
4025	15185	NGAT16184	SANDEEP	
4026	15186	NGAT16185	MOHIT	
4027	15187	NGAT16186	SUMIT	
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4029	15189	NGAT16188	SAHIL	
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4031	15191	NGAT16190	MANISH	
4032	15192	NGAT16191	VIKAS	
4033	15193	NGAT16192	MANDEEP	
4034	15194	NGAT16193	RAJU	
4035	15195	NGAT16194	PARAMJEET	
4036	15196	NGAT16195	KARAMJEET	
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4038	15198	NGAT16197	AMAN	
4039	15199	NGAT16198	VINAY	
4040	15200	NGAT16199	SONIKA	
4041	15201	NGAT16200	SUSHMA	
4042	15202	NGAT16201	RITU	
4043	15203	NGAT16202	RIMPY	
4044	15204	NGAT16203	PAVITAR	
4045	15205	NGAT16204	ASHA	
4046	15206	NGAT16205	PRIYANKA	
4047	15207	NGAT16206	PARVESH	
4048	15208	NGAT16207	TAMANA	
4049	15209	NGAT16208	ARJOO	
4050	15210	NGAT16209	MANISHA	
4051	15211	NGAT16210	KHUSHBOO	
4052	15212	NGAT16211	NIKKI	
4053	15213	NGAT16212	KHUSHI	
4054	15214	NGAT16213	ANITA	
4055	15215	NGAT16214	ISHU	
4056	15861	NGAT16860	SONIKA	
4057	15862	NGAT16861	SIMRAN	
4058	15863	NGAT16862	RITU	
4059	15864	NGAT16863	RIMPY	
4060	15865	NGAT16864	PRACHI	
4061	15866	NGAT16865	MANJEET	
4062	15867	NGAT16866	MEENU	
4063	15868	NGAT16867	PARVESH	
4064	15869	NGAT16868	GOURAV	
4065	15870	NGAT16869	ARJOO	
4066	15216	NGAT16215	SHAILJA	
4067	15217	NGAT16216	DIKSHA	
4068	15218	NGAT16217	SHAILINI	
4069	15219	NGAT16218	PRIYANKA	

4070	15220	NGAT16219	NIDHI	
4071	15221	NGAT16220	MITALI	
4072	15222	NGAT16221	BHAWANA	
4073	15223	NGAT16222	CHETNA	
4074	15224	NGAT16223	HEMLATA	
4075	15225	NGAT16224	SANJANA	
4076	15226	NGAT16225	KRITIKA	
4077	15227	NGAT16226	GULSHAN	
4078	15228	NGAT16227	MENIKA	
4079	15229	NGAT16228	DEEPA	
4080	15279	NGAT16278	JAYA	
4081	15280	NGAT16279	TANISHA	
4082	15281	NGAT16280	SONI	
4083	15282	NGAT16281	NEHA	
4084	15283	NGAT16282	HARSHITA	
4085	15284	NGAT16283	EKTA	
4086	15285	NGAT16284	VICKY	
4087	15286	NGAT16285	TANISHA	
4088	15287	NGAT16286	SAPNA	
4089	15288	NGAT16287	SONAM	
4090	15289	NGAT16288	RIYA	
4091	15290	NGAT16289	JYOTI	
4092	15291	NGAT16290	ANANYA	
4093	15292	NGAT16291	KHUSHI	
4094	15293	NGAT16292	VIDHI	
4095	15294	NGAT16293	HEENA	
4096	16748	NGAT17747	FAMILA	
4097	16027	NGAT17026	GURDEEP	
4098	16028	NGAT17027	MANISH	
4099	16029	NGAT17028	ANKIT	
4100	16030	NGAT17029	KRISHNA	KUMAR
4101	16031	NGAT17030	ABDUL	
4102	16032	NGAT17031	SAURABH	
4103	16033	NGAT17032	MOHIT	
4104	16034	NGAT17033	NADEEM	
4105	16035	NGAT17034	MD HASEEN	
4106	16036	NGAT17035	SHUBHENDRA	
4107	17387	NGAT18386	Vedika	V

last_name	game_type	game_event_name	sport_name
Kumari	individual	Below 70 KG (Sanda)	Wushu
	individual	Below 48 KG (Sanda)	Wushu
Chaprana	individual	Below 65 KG (Sanda)	Wushu
CHOUDHARY	individual	Below 56 KG (Sanda)	Wushu
CHANU	individual	Below 56 KG (Sanda)	Wushu
Bansal	individual	Below 65 KG (Sanda)	Wushu
Devi	individual	Below 70 KG (Sanda)	Wushu
Chanu	individual	Below 70 KG (Sanda)	Wushu
Kaur	individual	Below 75 KG (Sanda)	Wushu
PC	individual	Below 70 KG (Sanda)	Wushu
Chib	individual	Below 65 KG (Sanda)	Wushu
bhati	individual	Below 52KG (Sanda)	Wushu
Devi	individual	Below 60 KG (Sanda)	Wushu
	individual	Below 56 KG (Sanda)	Wushu
Rana	individual	Below 75 KG (Sanda)	Wushu
	individual	Below 60 KG (Sanda)	Wushu
LIMBU	individual	Below 65 KG (Sanda)	Wushu
	individual	Below 75 KG (Sanda)	Wushu
	individual	Below 75 KG (Sanda)	Wushu
Tega	individual	Below 52KG (Sanda)	Wushu
	individual	Below 52KG (Sanda)	Wushu
Devi	individual	Below 52KG (Sanda)	Wushu
	individual	Below 48 KG (Sanda)	Wushu
Joshi	individual	Below 48 KG (Sanda)	Wushu
A V	team	Men Team Event	Sepak Takraw
PRASADH	team	Men Team Event	Sepak Takraw
Singh	team	Men Pair	Lawn Bowl
Sharma	team	Men Triple	Lawn Bowl
Sharma	team	Men Triple	Lawn Bowl
Chugh	team	Men Triple	Lawn Bowl
	team	Women Four	Lawn Bowl
Pal	team	Women Four	Lawn Bowl
Sharma	team	Women Four	Lawn Bowl
	team	Women Four	Lawn Bowl
Sharma	individual	Women Single	Lawn Bowl
KUMAR	team	Men Pair	Lawn Bowl
BAHADUR	team	Men Pair	Lawn Bowl
LAKRA	team	Men Triple	Lawn Bowl
AKRAM	team	Men Triple	Lawn Bowl
SALAM	team	Men Pair	Lawn Bowl
KHAN	team	Men Pair	Lawn Bowl
	individual	- 45 kg (Tanding	Pencak Silat
Devi	individual	- 45 kg (Tanding	Pencak Silat
Rani	team	Regu Team Event	Pencak Silat
Rani	individual	- 45 kg (Tanding	Pencak Silat
Sharma	team	Men Pair	Lawn Bowl
Musaddi	team	Men Triple	Lawn Bowl
Verma	team	Men Triple	Lawn Bowl
Malhotra	team	Men Triple	Lawn Bowl
Kapoor	team	Men Pair	Lawn Bowl
Boro	individual	- 45 kg (Tanding	Pencak Silat
Negi	individual	45 - 50 kg (Tanding	Pencak Silat
GAUTAM	individual	Tunggal Men	Pencak Silat
Naharla	individual	45 - 50 kg (Tanding	Pencak Silat
Ahmad	individual	Tunggal Men	Pencak Silat
DEVI	individual	Women’s Single	Rowing
Srivastava	team	Women Four	Lawn Bowl

Mohta	team	Women Four	Lawn Bowl
Pawa	team	Women Four	Lawn Bowl
Shah	individual	Women Single	Lawn Bowl
Malhotra	team	Women Four	Lawn Bowl
Sen	individual	45 - 50 kg (Tanding	Pencak Silat
DAS	individual	Tunggal Men	Pencak Silat
Luhar	individual	60 - 65 kg (Tanding	Pencak Silat
Panchal	individual	Tunggal Men	Pencak Silat
RANI	team	Regu Team Event	Pencak Silat
CHHABRA	individual	50 - 55 kg (Tanding	Pencak Silat
YEWALE	individual	60 - 65 kg (Tanding	Pencak Silat
YEWALE	individual	Tunggal Women	Pencak Silat
RAJPUROHIT	individual	50 - 55 kg (Tanding	Pencak Silat
G	team	Ganda Double Event	Pencak Silat
	team	Ganda Double Event	Pencak Silat
	individual	Tunggal Women	Pencak Silat
GAUR	individual	Tunggal Women	Pencak Silat
Gahlot	individual	Solo Men	Pencak Silat
Kale	individual	60 - 65 kg (Tanding	Pencak Silat
Kale	team	Regu Team Event	Pencak Silat
Kale	individual	Solo Men	Pencak Silat
SHETYE	individual	50 - 55 kg (Tanding	Pencak Silat
GANJAVE	individual	Solo Women	Pencak Silat
Kibami	team	Regu Team Event	Pencak Silat
Kibami	individual	55 - 60 kg (Tanding	Pencak Silat
REDDY	individual	Solo Women	Pencak Silat
Abraham	individual	Solo Women	Pencak Silat
Devi	individual	55 - 60 kg (Tanding	Pencak Silat
SUDAIAH	team	Ganda Double Event	Pencak Silat
SUDAIAH	individual	Solo Women	Pencak Silat
Guru	team	Ganda Men Double	Pencak Silat
Hazarika	individual	55 - 60 kg (Tanding	Pencak Silat
	team	Ganda Men Double	Pencak Silat
B	individual	60 - 65 kg (Tanding	Pencak Silat
Singh	team	Ganda Men Double	Pencak Silat
Singh	team	Ganda Men Double	Pencak Silat
Rao	individual	60 - 65 kg (Tanding	Pencak Silat
SONAWANE	individual	55 - 60 kg (Tanding	Pencak Silat
BADAK	individual	45 - 50 kg (Tanding	Pencak Silat
BUDANIYA	individual	55 - 60 kg (Tanding	Pencak Silat
Das	individual	60 - 65 kg (Tanding	Pencak Silat
Putel	team	Women Four	Lawn Bowl
Bohidar	team	Women Four	Lawn Bowl
Sahu	team	Women Four	Lawn Bowl
Seth	team	Women Four	Lawn Bowl
Chanu	team	Ganda Double Event	Pencak Silat
Chanu	team	Ganda Double Event	Pencak Silat
Chanu	individual	65 - 70 kg (Tanding	Pencak Silat
	team	Regu Team Event	Pencak Silat
	team	Ganda Double Event	Pencak Silat
Shaban	individual	65 - 70 kg (Tanding	Pencak Silat
Bharti	individual	55 - 60 kg (Tanding	Pencak Silat
Bharti	team	Regu Team Event	Pencak Silat
Pradhan	individual	65 - 70 kg (Tanding	Pencak Silat
Bharti	team	Regu Team Event	Pencak Silat
Verma	team	Regu Team Event	Pencak Silat
Tarai	individual	70 - 75 kg (Tanding	Pencak Silat
Podiyam	individual	Individual Apparatus	Mallakhamb
Podiyam	team	Team	Mallakhamb

	team	Costal Mixed	Rowing
DIKSHA	team	Women’s	Rowing
	individual	70 - 75 kg (Tanding	Pencak Silat
CHAUHAN	individual	70 - 75 kg (Tanding	Pencak Silat
Kumar	team	Team	Mallakhamb
CHEEMA	team	Costal Mixed	Rowing
Dhruw	team	Team	Mallakhamb
Netam	team	Team	Mallakhamb
Werda	team	Team	Mallakhamb
Shori	team	Team	Mallakhamb
MAURYA	individual	75 - 80 kg (Tanding	Pencak Silat
	individual	75 - 80 kg (Tanding	Pencak Silat
Boro	individual	75 - 80 kg (Tanding	Pencak Silat
	team	Women’s	Rowing
DEVI	individual	Costal Womens	Rowing
SONOWAL	team	Men Triple	Lawn Bowl
SARMAH	team	Men Triple	Lawn Bowl
KHOUND	team	Men Triple	Lawn Bowl
Gussain	individual	80 - 85 kg (Tanding	Pencak Silat
SAIKIA	individual	Women Single	Lawn Bowl
CHOUDHURY	team	Women Four	Lawn Bowl
SAIKIA	team	Women Four	Lawn Bowl
HAZARIKA	team	Women Four	Lawn Bowl
KAKATI	team	Women Four	Lawn Bowl
Abhang	individual	70 - 75 kg (Tanding	Pencak Silat
Abhang	team	Regu Team Event	Pencak Silat
KAMBLE	team	Regu Team Event	Pencak Silat
SINGH	team	Men’s Coxless Four	Rowing
SINGH	team	Men’s Coxless Four	Rowing
SINGH	team	Men’s Coxless Four	Rowing
SINGH	team	Men’s Coxless Four	Rowing
KARBOTKAR	individual	- 45 kg (Tanding	Pencak Silat
CHOUDHARY	individual	80 - 85 kg (Tanding	Pencak Silat
	individual	80 - 85 kg (Tanding	Pencak Silat
Killedar	individual	Class Open 1 85 -	Pencak Silat
IQBAL	individual	Class Open 1 85 -	Pencak Silat
KHAN	individual	65 - 70 kg (Tanding	Pencak Silat
RAVI	team	Men’s Double Scull	Rowing
KUMAR	team	Men’s Double Scull	Rowing
pujari	team	Regu Team Event	Pencak Silat
pujari	team	Regu Team Event	Pencak Silat
Bhatra	team	Regu Team Event	Pencak Silat
DESAI	individual	75 - 80 kg (Tanding	Pencak Silat
	team	Regu Team Event	Pencak Silat
	team	Regu Team Event	Pencak Silat
	team	Regu Team Event	Pencak Silat
Singh	individual	Class Open 1 85 -	Pencak Silat
PALCONDA	individual	85 - 90 kg (Tanding	Pencak Silat
ROHIT	team	Men’s Qudraple	Rowing
KUMAR SINGH	team	Men’s Qudraple	Rowing
MANISH	team	Men’s Qudraple	Rowing
ATTRI	team	Men’s Qudraple	Rowing
KAUR	individual	Class Open 2 Above	Pencak Silat
KAUR	individual	Class Open 2 Above	Pencak Silat
KAUR	team	Regu Team Event	Pencak Silat
KAUR	team	Regu Team Event	Pencak Silat
GULZAR	individual	Class Open 2 Above	Pencak Silat
KHAN	individual	90 - 95 kg (Tanding	Pencak Silat
STUTI	individual	Class Open 2 Above	Pencak Silat

SHIRODKAR	individual	80 - 85 kg (Tanding	Pencak Silat
SANDUGADE	individual	- 45 kg (Tanding	Pencak Silat
	individual	- 45 kg (Tanding	Pencak Silat
BENDRE	individual	- 45 kg (Tanding	Pencak Silat
NAIK	individual	65 - 70 kg (Tanding	Pencak Silat
DOLEY	team	Ganda Men Double	Pencak Silat
RAM	team	Ganda Men Double	Pencak Silat
DA SILVA	team	Regu Team Event	Pencak Silat
NAYAK	team	Regu Team Event	Pencak Silat
FARNENDES	team	Regu Team Event	Pencak Silat
D'CRUZ	individual	Solo Men	Pencak Silat
Sheqi	team	Regu Team Event	Pencak Silat
	team	Regu Team Event	Pencak Silat
Gora	individual	65 - 70 kg (Tanding	Pencak Silat
CHAUHAN	individual	45 - 50 kg (Tanding	Pencak Silat
SINGH	individual	65 - 70 kg (Tanding	Pencak Silat
	team	Regu Team Event	Pencak Silat
Farooq	individual	65 - 70 kg (Tanding	Pencak Silat
SEBASTIAN	individual	55 - 60 kg (Tanding	Pencak Silat
Singh	individual	70 - 75 kg (Tanding	Pencak Silat
Imran	individual	70 - 75 kg (Tanding	Pencak Silat
KUMAR	individual	70 - 75 kg (Tanding	Pencak Silat
GAWANDE	individual	70 - 75 kg (Tanding	Pencak Silat
FUTARDO	individual	75 - 80 kg (Tanding	Pencak Silat
ALI	individual	75 - 80 kg (Tanding	Pencak Silat
Ellahi	individual	75 - 80 kg (Tanding	Pencak Silat
BHASIN	individual	75 - 80 kg (Tanding	Pencak Silat
Choudhary	individual	80 - 85 kg (Tanding	Pencak Silat
SANDOTRA	individual	80 - 85 kg (Tanding	Pencak Silat
Reshi	individual	80 - 85 kg (Tanding	Pencak Silat
Ratnambabu	individual	80 - 85 kg (Tanding	Pencak Silat
BHEKANE	team	Ganda Double Event	Pencak Silat
CHAUHAN	team	Ganda Double Event	Pencak Silat
KAUSAR	individual	Tunggal Women	Pencak Silat
Sarnaik	individual	85 - 90 kg (Tanding	Pencak Silat
SWAMI	individual	85 - 90 kg (Tanding	Pencak Silat
KUMAR	individual	85 - 90 kg (Tanding	Pencak Silat
DEEP	individual	90 - 95 kg (Tanding	Pencak Silat
Thono	individual	90 - 95 kg (Tanding	Pencak Silat
Shukla	individual	90 - 95 kg (Tanding	Pencak Silat
baloni	individual	Class Open 1 95 -	Pencak Silat
KUMAR	individual	Class Open 1 95 -	Pencak Silat
Jeelani	individual	Class Open 1 95 -	Pencak Silat
KHAN	individual	Class Open 2 Above	Pencak Silat
Imtiyaz	individual	Class Open 2 Above	Pencak Silat
Yagnick	individual	Class Open 2 Above	Pencak Silat
KUMAR	individual	Class Open 2 Above	Pencak Silat
I	individual	45 - 50 kg (Tanding	Pencak Silat
KUMAR	individual	45 - 50 kg (Tanding	Pencak Silat
kumar	individual	45 - 50 kg (Tanding	Pencak Silat
PALVE	team	Ganda Men Double	Pencak Silat
PALVE	individual	50 - 55 kg (Tanding	Pencak Silat
Ganie	individual	50 - 55 kg (Tanding	Pencak Silat
Singh	individual	50 - 55 kg (Tanding	Pencak Silat
Kutum	individual	50 - 55 kg (Tanding	Pencak Silat
	individual	Solo Men	Pencak Silat
Singh	individual	55 - 60 kg (Tanding	Pencak Silat
SINGH	individual	60 - 65 kg (Tanding	Pencak Silat
	individual	60 - 65 kg (Tanding	Pencak Silat

DANGI	team	Men’s Lightweight	Rowing
RAJAWAT	team	Men’s Lightweight	Rowing
KUMAR	team	Men’s Coxless Pair	Rowing
KASANYA	team	Men’s Coxless Pair	Rowing
	individual	Men’s Light	Boxing
Malik	individual	Men’s Light	Boxing
Chongtham	individual	Men’s Flyweight 48 -	Boxing
Ashiya	individual	Men’s Light	Boxing
Pooniya	individual	Men’s Light	Boxing
Kaushik	individual	Men’s Lightwelter 60 -	Boxing
Rathod	individual	Men’s Featherweight	Boxing
Singh	individual	Men’s Super	Boxing
Singh	individual	Men’s Flyweight 48 -	Boxing
Raju	individual	Men’s Lightwelter 60 -	Boxing
Pokhariya	individual	Men’s Heavyweight	Boxing
CHIRAG	individual	Men’s Featherweight	Boxing
Bisht	individual	Men’s Super	Boxing
Kumar	individual	Men’s Light	Boxing
	individual	Men’s Lightwelter 60 -	Boxing
muana	individual	Men’s Flyweight 48 -	Boxing
KAUR	team	Women’s Qudraple	Rowing
KAUR	individual	Women’s Single	Rowing
RUKMANI	team	Women’s Qudraple	Rowing
RUKMANI	team	Women’s Double	Rowing
	team	Women’s Qudraple	Rowing
	team	Women’s Double	Rowing
Baisya	team	Women’s Team	Table Tennis
Das	team	Women’s Team	Table Tennis
Laura	individual	Men’s Light	Boxing
THAKUR	team	Women’s Coxless	Rowing
MEENA	team	Women’s Coxless	Rowing
DANGI	team	Women’s Coxless	Rowing
PINGALE	team	Women’s Coxless	Rowing
Bhandor	individual	Men’s Heavyweight	Boxing
Mishra	individual	Below 48 KG (Sanda)	Wushu
Goud	individual	Men’s Featherweight	Boxing
Meitei	individual	Below 60 KG (Sanda)	Wushu
Singh	individual	Below 48 KG (Sanda)	Wushu
Gill	individual	Men’s Super	Boxing
Kumar	individual	Men’s Heavyweight	Boxing
SANKATH	team	Women’s Qudraple	Rowing
Bhanja	team	Men’s Team	Table Tennis
Chandra	team	Men’s Team	Table Tennis
Ghosh	team	Men’s Team	Table Tennis
Bhattacharya	team	Men’s Team	Table Tennis
Saha	team	Men’s Team	Table Tennis
kumar	individual	Men’s Featherweight	Boxing
KUSHWAHA	team	Women’s	Rowing
KAUR	team	Women’s	Rowing
Tirkey	individual	Below 48 KG (Sanda)	Wushu
Singh	individual	Below 60 KG (Sanda)	Wushu
Slathia	individual	Below 70 KG (Sanda)	Wushu
	individual	Below 60 KG (Sanda)	Wushu
Dhasmana	individual	Below 70 KG (Sanda)	Wushu
Chintey	individual	Below 70 KG (Sanda)	Wushu
Verma	individual	Below 52KG (Sanda)	Wushu
Hasan	individual	Below 85 KG (Sanda)	Wushu
BHOKANAL	individual	Costal Mens Singles	Rowing
BHOKANAL	individual	Men’s Single Scull	Rowing

TYAGI	team	Men’s Qudraple	Rowing
TYAGI	team	Men’s Double Scull	Rowing
GILL	team	Men’s Qudraple	Rowing
GILL	team	Men’s Double Scull	Rowing
	individual	Below 52KG (Sanda)	Wushu
	individual	Below 52KG (Sanda)	Wushu
Kumar	individual	Below 85 KG (Sanda)	Wushu
AKSHAT	team	Men’s Coxless Four	Rowing
SINGH	team	Men’s Coxless Four	Rowing
GHURDE	team	Men’s Coxless Four	Rowing
SINGH	team	Men’s Coxless Four	Rowing
	individual	Below 80 KG (Sanda)	Wushu
Mir	individual	Below 85 KG (Sanda)	Wushu
Dahiya	individual	Below 56 KG (Sanda)	Wushu
MHASKE	team	Men’s Qudraple	Rowing
SHINDE	team	Men’s Qudraple	Rowing
Panchal	individual	Below 65 KG (Sanda)	Wushu
Meitei	individual	Below 56 KG (Sanda)	Wushu
Jamwal	individual	Below 56 KG (Sanda)	Wushu
CHIPIA	double	Women’s Doubles	Table Tennis
KADRI	double	Women’s Doubles	Table Tennis
Baliyan	individual	Below 75 KG (Sanda)	Wushu
Choudhary	individual	Below 75 KG (Sanda)	Wushu
Khatri	individual	Below 75 KG (Sanda)	Wushu
Kamath	individual	Women’s Singles	Table Tennis
ANTO	team	Women’s Coxless	Rowing
B	team	Women’s Coxless	Rowing
VALIVA PURAYKKAL	team	Women’s Double	Rowing
DILEEP	team	Women’s Double	Rowing
VINCY JOSEPH	team	Women’s Coxless	Rowing
Mariya Joshi	team	Women’s Coxless	Rowing
VS	team	Women’s Coxless	Rowing
PB	team	Women’s Coxless	Rowing
BORUAH	team	Men’s Team	Table Tennis
AHMED	team	Men’s Team	Table Tennis
KASHYAP	team	Men’s Team	Table Tennis
GOHAIN	team	Men’s Team	Table Tennis
BHATTACHARYYA	team	Men’s Team	Table Tennis
Paul	team	Women’s Team	Table Tennis
Saini	team	Women’s Team	Table Tennis
Chakraborti	team	Women’s Team	Table Tennis
Yadav	team	Women’s Team	Table Tennis
Rohilla	team	Women’s Team	Table Tennis
	individual	Class Open 1 95 -	Pencak Silat
BRAHMACHARI	individual	Women’s Single	Rowing
PANWAR	individual	Men’s Single Scull	Rowing
SINGH	team	Men’s Qudraple	Rowing
SINGH	team	Men’s Double Scull	Rowing
SINGH	team	Men’s Qudraple	Rowing
SINGH	team	Men’s Double Scull	Rowing
	team	Men’s Coxless Pair	Rowing
YADAV	team	Men’s Coxless Pair	Rowing
	team	Men’s Coxless Four	Rowing
KUMAR	team	Men’s Coxless Four	Rowing
SINGH	team	Men’s Coxless Four	Rowing
SINGH	team	Men’s Coxless Four	Rowing
LAL JAT	team	Men’s Lightweight	Rowing
SINGH	team	Men’s Lightweight	Rowing
SINGH	team	Men’s Qudraple	Rowing

KHAN	team	Men’s Qudraple	Rowing
Deori	individual	Below 80 KG (Sanda)	Wushu
	individual	Below 80 KG (Sanda)	Wushu
Grover	team	Men’s Team	Table Tennis
Malik	team	Men’s Team	Table Tennis
Goel	team	Men’s Team	Table Tennis
Om Chhetri	team	Men’s Team	Table Tennis
Aashim	individual	Below 80 KG (Sanda)	Wushu
HEMALATHA	individual	Costal Womens	Rowing
Boro	individual	Women’s	Boxing
Kaur	individual	Women’s	Boxing
	individual	Women’s	Boxing
Yadav	individual	Women’s	Boxing
	individual	Women’s	Boxing
Pawar	individual	Women’s Bantam 52 -	Boxing
	individual	Women’s	Boxing
Baatth	individual	Women’s	Boxing
	individual	Women’s	Boxing
	individual	Women’s	Boxing
kaur	individual	Women’s	Boxing
TAMILSELVI	team	Women’s Coxless	Rowing
R	team	Women’s Coxless	Rowing
	individual	Women’s Bantam 52 -	Boxing
MASTICA MERIL	team	Women’s Coxless	Rowing
SIUBA K	team	Women’s Coxless	Rowing
Lama	individual	Women’s	Boxing
Prajapati	individual	Women’s Bantam 52 -	Boxing
Chanu	individual	Women’s Flyweight	Boxing
RAWAT	double	Mens Doubles	Lawn Tennis
RAWAT	individual	Mens Singles	Lawn Tennis
RAWAT	team	Mens Team	Lawn Tennis
Boro	individual	Women’s Flyweight	Boxing
PRIYA DEVI	team	Women’s Double	Rowing
PRIYA DEVI	team	Women’s Qudraple	Rowing
TENDENTHOI DEVI	team	Women’s Double	Rowing
TENDENTHOI DEVI	team	Women’s Qudraple	Rowing
MERINA DEVI	team	Women’s Qudraple	Rowing
ARUNA DEVI	team	Women’s Qudraple	Rowing
Singh	team	Costal Mixed	Rowing
Kaudi	team	Women’s Coxless	Rowing
Swain	team	Women’s Coxless	Rowing
Bharti	team	Women’s Qudraple	Rowing
Minz	team	Women’s Qudraple	Rowing
Sweeti	team	Women’s Qudraple	Rowing
SINGH	individual	Men’s Single Scull	Rowing
SINGH	team	Men’s Lightweight	Rowing
SINGH	team	Men’s Lightweight	Rowing
SINGH	team	Men’s Coxless Pair	Rowing
SINGH	team	Men’s Coxless Pair	Rowing
MS	individual	Class Open 1 85 -	Pencak Silat
Kutumbale	team	Women’s Team	Table Tennis
Jain	team	Women’s Team	Table Tennis
Chaturvedi	team	Women’s Team	Table Tennis
Balusuri	team	Women’s Team	Table Tennis
Kotia	team	Women’s Team	Table Tennis
	individual	50 - 55 kg (Tanding	Pencak Silat
HR	individual	Women’s	Boxing
KAUR	team	Women’s	Rowing
KAUR	team	Women’s	Rowing

GUPTA	individual	All Round Individual	Mallakhamb
GUPTA	team	Team	Mallakhamb
Shetty	team	Men’s Team	Table Tennis
Patil	team	Men’s Team	Table Tennis
Pande	team	Men’s Team	Table Tennis
Modi	team	Men’s Team	Table Tennis
Somaiya	team	Men’s Team	Table Tennis
NAYAK	individual	Individual Apparatus	Mallakhamb
NAYAK	team	Team	Mallakhamb
MANDAWALIYA	team	Team	Mallakhamb
Yadav	individual	Individual Apparatus	Mallakhamb
Yadav	team	Team	Mallakhamb
MITTOLA	individual	All Round Individual	Mallakhamb
MITTOLA	team	Team	Mallakhamb
Chitale	team	Women’s Team	Table Tennis
Tennison	team	Women’s Team	Table Tennis
Ghosh	team	Women’s Team	Table Tennis
Amrute	team	Women’s Team	Table Tennis
Basak	team	Women’s Team	Table Tennis
MANDAWALIYA	team	Team	Mallakhamb
CHOUHAN	team	Team	Mallakhamb
YADAV	team	Team	Mallakhamb
GARGAMA	individual	Individual Apparatus	Mallakhamb
GARGAMA	individual	Individual Apparatus	Mallakhamb
GARGAMA	individual	All Round Individual	Mallakhamb
GARGAMA	team	Team	Mallakhamb
PANWAR	team	Team	Mallakhamb
KACHHAWA	team	Team	Mallakhamb
KORI	individual	Individual Apparatus	Mallakhamb
KORI	team	Team	Mallakhamb
Garje	team	Ganda Men Double	Pencak Silat
Devi	individual	Women’s Sabre	Fencing
SHIVHARE	team	Women’s Coxless	Rowing
KAUR	team	Women’s Coxless	Rowing
Mukherjee	team	Women’s Team	Table Tennis
Mukherjee	double	Women’s Doubles	Table Tennis
Nath	team	Women’s Team	Table Tennis
Nath	double	Women’s Doubles	Table Tennis
Devi	team	Women’s Epee Team	Fencing
Devi	individual	Women’s Epee	Fencing
V P	individual	Women’s Foil	Fencing
Sunny	team	Women’s Sabre	Fencing
Jose	team	Women’s Sabre	Fencing
S	team	Women’s Sabre	Fencing
S	individual	Women’s Sabre	Fencing
VISHWAKARMA	double	Mens Doubles	Lawn Tennis
VISHWAKARMA	individual	Mens Singles	Lawn Tennis
VISHWAKARMA	team	Mens Team	Lawn Tennis
KESHARWANI	team	Mens Team	Lawn Tennis
CHAURASIA	team	Mens Team	Lawn Tennis
KHOSLA	team	Mens Team	Lawn Tennis
Yadav	team	Men’s Sabre Team	Fencing
Lal	team	Men’s Sabre Team	Fencing
Singh	individual	Men’s Sabre	Fencing
Singh	team	Men’s Sabre Team	Fencing
Rajawat	team	Men’s Sabre Team	Fencing
N V	team	Women’s Foil Team	Fencing
Ashitha	team	Women’s Foil Team	Fencing
Ashitha	individual	Women’s Foil	Fencing

Prabha	team	Women’s Foil Team	Fencing
Rajendran Shantimol	individual	Men’s Epee	Fencing
Chawla	individual	Men’s 100 up	Billiards and Snooker
Yadav	individual	Men’s Sabre	Fencing
Dutta	individual	Women’s Epee	Fencing
Ballouria	individual	Women’s Sabre	Fencing
Kamani	individual	Women’s 15 Red	Billiards and Snooker
Ramachandran	individual	Women’s 15 Red	Billiards and Snooker
Dharsini	team	Women’s Foil Team	Fencing
J S	team	Women’s Sabre	Fencing
Quebha	team	Women’s Sabre	Fencing
Selvi	team	Women’s Sabre	Fencing
Devi	team	Women’s Foil Team	Fencing
Devi	individual	Women’s Foil	Fencing
Devi	team	Women’s Foil Team	Fencing
Singh	team	Men’s Foil Team	Fencing
Meitei	team	Men’s Foil Team	Fencing
Patel	individual	Women’s 15 Red	Billiards and Snooker
Ojibala	individual	Women’s Bantam 52 -	Boxing
WADEKAR	individual	96 KG	Weightlifting
Darshini	individual	45 KG	Weightlifting
Damani	individual	Women’s 6 Red	Billiards and Snooker
Shah	individual	Women’s 6 Red	Billiards and Snooker
Praveen	individual	Women’s 6 Red	Billiards and Snooker
Oghadbhai	team	Women’s Foil Team	Fencing
Harchandbhai	team	Women’s Foil Team	Fencing
Ishwarbhai	team	Women’s Foil Team	Fencing
Faljibhai	team	Women’s Foil Team	Fencing
Bharubha	team	Men’s Foil Team	Fencing
Manojbhai	team	Men’s Foil Team	Fencing
Bharatji	team	Men’s Foil Team	Fencing
Rajendrasinh	team	Men’s Foil Team	Fencing
Jambusaria	individual	Men’s 100 up	Billiards and Snooker
Balachandra	individual	Men’s 100 up	Billiards and Snooker
Viswanathan Pillai	individual	Women’s 6 Red	Billiards and Snooker
Arora	individual	Women’s Epee	Fencing
Kaur	team	Women’s Sabre	Fencing
Kaur	individual	Women’s Sabre	Fencing
Johal	team	Men’s Sabre Team	Fencing
Singh	team	Men’s Sabre Team	Fencing
Walia	team	Men’s Sabre Team	Fencing
Singh	team	Men’s Sabre Team	Fencing
Jakate	individual	Men’s Epee	Fencing
Angal	team	Men’s Sabre Team	Fencing
Shinde	team	Men’s Sabre Team	Fencing
Shinde	individual	Men’s Sabre	Fencing
Jadhav	team	Men’s Sabre Team	Fencing
Kumar	team	Men’s Epee Team	Fencing
Kumar	individual	Men’s Epee	Fencing
Singh	team	Men’s Epee Team	Fencing
Sharma	team	Men’s Epee Team	Fencing
Sharma	individual	Men’s Epee	Fencing
Khan	team	Men’s Foil Team	Fencing
Arjun	team	Men’s Foil Team	Fencing
Arjun	individual	Men’s Foil Individual	Fencing
Kathiresan	team	Men’s Foil Team	Fencing
Kathiresan	individual	Men’s Foil Individual	Fencing
Gishonidhi	team	Men’s Sabre Team	Fencing
Gishonidhi	individual	Men’s Sabre	Fencing

Prince	team	Men’s Sabre Team	Fencing
Hussain	individual	Men’s 100 up	Billiards and Snooker
Sanjeev Kumar	individual	Women’s 15 Red	Billiards and Snooker
Gupta	individual	Men’s 15 Red	Billiards and Snooker
Lohan	team	Women’s Epee Team	Fencing
Khatri	team	Women’s Epee Team	Fencing
Khatri	individual	Women’s Epee	Fencing
Gulia	team	Women’s Epee Team	Fencing
	team	Men’s Foil Team	Fencing
	individual	Men’s Foil Individual	Fencing
RAMANATHAN	team	Mens Team	Lawn Tennis
SURESH KUMAR	individual	Mens Singles	Lawn Tennis
SURESH KUMAR	team	Mens Team	Lawn Tennis
	team	Women’s Sabre	Fencing
VIRALI MURUGESAN	team	Mens Team	Lawn Tennis
JAYA PRAKASH	team	Mens Team	Lawn Tennis
Khaneja	individual	Men’s 15 Red	Billiards and Snooker
NEDUNCHEZHIYAN	team	Mixed Doubles	Lawn Tennis
NEDUNCHEZHIYAN	team	Mens Team	Lawn Tennis
A	team	Womens Team	Lawn Tennis
RAMESH	double	Womens Doubles	Lawn Tennis
RAMESH	team	Womens Team	Lawn Tennis
Dalal	team	Women’s Epee Team	Fencing
Uppal	individual	Men’s 15 Red	Billiards and Snooker
	team	Women’s Foil Team	Fencing
	individual	Women’s Foil	Fencing
	team	Women’s Foil Team	Fencing
Yadav	team	Women’s Foil Team	Fencing
	team	Women’s Foil Team	Fencing
	team	Women’s Sabre	Fencing
	team	Women’s Sabre	Fencing
	team	Women’s Sabre	Fencing
	team	Men’s Foil Team	Fencing
	team	Men’s Foil Team	Fencing
Jamdade	team	Men’s Rollball	Rollball
Ghuge	team	Men’s Rollball	Rollball
Dhayagude	team	Men’s Rollball	Rollball
Tapkir	team	Men’s Rollball	Rollball
Patil	team	Men’s Rollball	Rollball
Ganeshwade	team	Men’s Rollball	Rollball
Sane	team	Men’s Rollball	Rollball
Shevate	team	Men’s Rollball	Rollball
Dofey	team	Men’s Rollball	Rollball
PALANIVEL	team	Womens Team	Lawn Tennis
SINGH	team	Costal Mixed	Rowing
SINGH	individual	Costal Mens Singles	Rowing
Dabhade	team	Men’s Rollball	Rollball
MUNIYAN	team	Womens Team	Lawn Tennis
Gharpure	team	Men’s Rollball	Rollball
Sutar	team	Men’s Rollball	Rollball
BATRA	team	Traditional Netball	Netball
SHARMA	team	Traditional Netball	Netball
KHAN	team	Traditional Netball	Netball
SHARMA	team	Traditional Netball	Netball
MAHAJAN	team	Traditional Netball	Netball
JOLLY	team	Traditional Netball	Netball
BALI	team	Traditional Netball	Netball
ANAND	team	Traditional Netball	Netball
ARORA	team	Traditional Netball	Netball

BATRA	team	Traditional Netball	Netball
GUPTA	team	Traditional Netball	Netball
ABHISHEK	team	Traditional Netball	Netball
Kadam	team	Women's Rollball	Rollball
Patil	team	Women's Rollball	Rollball
Raut	team	Women's Rollball	Rollball
Patil	team	Women's Rollball	Rollball
Kapoor	team	Women's Rollball	Rollball
DAREKAR	individual	Costal Womens	Rowing
Gala	team	Women's Rollball	Rollball
Shikalgar	team	Women's Rollball	Rollball
Hingwe	team	Women's Rollball	Rollball
Khairnar	team	Women's Rollball	Rollball
Lodaya	team	Women's Rollball	Rollball
	team	Women's Sabre	Fencing
Kaur	team	Women's Sabre	Fencing
Bansal	team	Women's Sabre	Fencing
Singh	team	Men's Epee Team	Fencing
Sahi	team	Men's Sabre Team	Fencing
Yadav	team	Men's Sabre Team	Fencing
Thokchom	team	Men's Foil Team	Fencing
Kamboj	team	Mens Team	Lawn Tennis
SINGH	team	Mens Team	Lawn Tennis
singh	double	Mens Doubles	Lawn Tennis
singh	team	Mens Team	Lawn Tennis
Malik	team	Mens Team	Lawn Tennis
Pandey	team	Men's Epee Team	Fencing
Gusain	team	Men's Epee Team	Fencing
SINGH	double	Mens Doubles	Lawn Tennis
SINGH	team	Mens Team	Lawn Tennis
Kumar	team	Men's 6 Red Snooker	Billiards and Snooker
Chopra	team	Men's 6 Red Snooker	Billiards and Snooker
Arora	team	Men's 6 Red Snooker	Billiards and Snooker
Sayed	team	Men's 6 Red Snooker	Billiards and Snooker
Gorde	team	Women's Rollball	Rollball
Kushwaha	team	Men's 6 Red Snooker	Billiards and Snooker
Jain	team	Men's 6 Red Snooker	Billiards and Snooker
Bhosale	double	Womens Doubles	Lawn Tennis
Bhosale	team	Mixed Doubles	Lawn Tennis
Bhosale	team	Womens Team	Lawn Tennis
Thombare	double	Womens Doubles	Lawn Tennis
Thombare	team	Womens Team	Lawn Tennis
Adkar	individual	Womens Singles	Lawn Tennis
Adkar	team	Womens Team	Lawn Tennis
Nitture	team	Womens Team	Lawn Tennis
Shinde	team	Womens Team	Lawn Tennis
Kadhe	double	Mens Doubles	Lawn Tennis
Kadhe	team	Mixed Doubles	Lawn Tennis
Raja	double	Mens Doubles	Lawn Tennis
Puthussery	team	Women's Sabre	Fencing
JEEVAN	team	Traditional Netball	Netball
Rana	team	Netball Fast 5 Team	Netball
Kaur	team	Netball Fast 5 Team	Netball
	team	Netball Fast 5 Team	Netball
Kaur	team	Netball Fast 5 Team	Netball
Kaur	team	Netball Fast 5 Team	Netball
P S	team	Traditional Netball	Netball
Garg	team	Netball Fast 5 Team	Netball
Joshi	team	Netball Fast 5 Team	Netball

Kaur	team	Netball Fast 5 Team	Netball
Sharma	team	Netball Fast 5 Team	Netball
Kaur	team	Netball Fast 5 Team	Netball
A M	team	Traditional Netball	Netball
FRANCIS	team	Traditional Netball	Netball
ANDRAYOSE	team	Traditional Netball	Netball
KHAN	team	Traditional Netball	Netball
AS	team	Traditional Netball	Netball
CK	team	Traditional Netball	Netball
P A	team	Traditional Netball	Netball
T M	team	Traditional Netball	Netball
Vemani	team	Men’s Epee Team	Fencing
Sahu	team	Women’s Epee Team	Fencing
Sharma	team	Men’s Epee Team	Fencing
Shrivas	team	Men’s Epee Team	Fencing
SARGUNAN	individual	Individual Apparatus	Mallakhamb
MATHIVADHANI	team	Team	Mallakhamb
SANGEETHA	team	Team	Mallakhamb
BOOMIKA	team	Team	Mallakhamb
PAVITHRA	team	Team	Mallakhamb
YAZHINI	team	Team	Mallakhamb
BINTHUSRI	team	Team	Mallakhamb
KHAN	individual	Costal Mens Singles	Rowing
KAUR	team	Costal Mixed	Rowing
Dungdung	team	Women’s Qudraple	Rowing
Dungdung	team	Costal Mixed	Rowing
BEGUM	team	Netball Fast 5 Team	Netball
SAMITHA	team	Netball Fast 5 Team	Netball
JHANSI LAXMI	team	Netball Fast 5 Team	Netball
NANDINI	team	Netball Fast 5 Team	Netball
LITISHA	team	Netball Fast 5 Team	Netball
ANUSHA	team	Netball Fast 5 Team	Netball
SPOORTHI	team	Netball Fast 5 Team	Netball
SINDHUJA	team	Netball Fast 5 Team	Netball
YASHASRI	team	Netball Fast 5 Team	Netball
CHANDRIKA	team	Netball Fast 5 Team	Netball
V C	team	Netball Fast 5 Team	Netball
K	team	Netball Fast 5 Team	Netball
H R	team	Netball Fast 5 Team	Netball
M	team	Netball Fast 5 Team	Netball
G	team	Netball Fast 5 Team	Netball
G	team	Netball Fast 5 Team	Netball
S	team	Netball Fast 5 Team	Netball
B C	team	Netball Fast 5 Team	Netball
D R	team	Netball Fast 5 Team	Netball
A	team	Netball Fast 5 Team	Netball
L G	team	Traditional Netball	Netball
K S	team	Traditional Netball	Netball
B R	team	Traditional Netball	Netball
L G	team	Traditional Netball	Netball
B C	team	Traditional Netball	Netball
V L	team	Traditional Netball	Netball
Dabhade	team	Women’s Epee Team	Fencing
Dangi	team	Women’s Epee Team	Fencing
Bathre	team	Women’s Epee Team	Fencing
Singh	team	Women’s Epee Team	Fencing
H	team	Traditional Netball	Netball
S	team	Traditional Netball	Netball
T R	team	Traditional Netball	Netball

K	team	Traditional Netball	Netball
R	team	Traditional Netball	Netball
Swathi	team	Traditional Netball	Netball
Wagh	team	Men’s Sabre Team	Fencing
MOUNIKA	team	Traditional Netball	Netball
AKHILA	team	Traditional Netball	Netball
GOWTHAMI	team	Traditional Netball	Netball
SANGEETHA	team	Traditional Netball	Netball
RANI	team	Traditional Netball	Netball
VARALAXMI	team	Traditional Netball	Netball
ARUNA	team	Traditional Netball	Netball
PRIYANAKA	team	Traditional Netball	Netball
SHYAM NIVAS	team	Traditional Netball	Netball
CHAITHRA	team	Traditional Netball	Netball
REDDY	team	Traditional Netball	Netball
THAKUR	team	Traditional Netball	Netball
Dev	team	Mixed Doubles	Lawn Tennis
Dev	team	Mens Team	Lawn Tennis
A	team	Mens Team	Lawn Tennis
Reddy	team	Mens Team	Lawn Tennis
PRIYANKA	team	Traditional Netball	Netball
BAGGA	team	Traditional Netball	Netball
BENIWAL	team	Traditional Netball	Netball
TOMAR	team	Traditional Netball	Netball
LAKSHMI	team	Traditional Netball	Netball
KERKETTA	team	Traditional Netball	Netball
MONIKA	team	Traditional Netball	Netball
CHAMARTHI	team	Mixed Doubles	Lawn Tennis
CHAMARTHI	team	Womens Team	Lawn Tennis
DABAS	team	Traditional Netball	Netball
DABAS	team	Netball Fast 5 Team	Netball
DABAS	team	Traditional Netball	Netball
DABAS	team	Netball Fast 5 Team	Netball
TUSHAR	team	Traditional Netball	Netball
TUSHAR	team	Netball Fast 5 Team	Netball
KUMAR	team	Traditional Netball	Netball
KUMAR	team	Netball Fast 5 Team	Netball
YADAV	team	Traditional Netball	Netball
YADAV	team	Netball Fast 5 Team	Netball
SEHRAWAT	team	Traditional Netball	Netball
SEHRAWAT	team	Netball Fast 5 Team	Netball
THAKUR	team	Traditional Netball	Netball
SHOKEEN	team	Traditional Netball	Netball
BHULLAR	team	Netball Fast 5 Team	Netball
CHOUDHARY	team	Netball Fast 5 Team	Netball
MALIK	team	Netball Fast 5 Team	Netball
PRAVEEN	team	Traditional Netball	Netball
PRAVEEN	team	Netball Fast 5 Team	Netball
Balu	double	Womens Doubles	Lawn Tennis
Balu	team	Mixed Doubles	Lawn Tennis
GANGAWANE	individual	All Round Individual	Mallakhamb
GANGAWANE	individual	Individual Apparatus	Mallakhamb
GANGAWANE	individual	Individual Apparatus	Mallakhamb
GANGAWANE	team	Team	Mallakhamb
TOMAR	team	Traditional Netball	Netball
MISHRA	team	Traditional Netball	Netball
Yashika	team	Traditional Netball	Netball
Sadiq	double	Womens Doubles	Lawn Tennis
SHINDE	team	Team	Mallakhamb

JADHAV	individual	Individual Apparatus	Mallakhamb
JADHAV	team	Team	Mallakhamb
KHIRSAGAR	individual	Individual Apparatus	Mallakhamb
KHIRSAGAR	team	Team	Mallakhamb
Bandekar	team	Netball Fast 5 Team	Netball
Gaikwad	team	Netball Fast 5 Team	Netball
Shirke	team	Netball Fast 5 Team	Netball
Jadhav	team	Netball Fast 5 Team	Netball
SHINDE	team	Team	Mallakhamb
Naik	team	Netball Fast 5 Team	Netball
Raina	team	Womens Team	Lawn Tennis
RANE	team	Team	Mallakhamb
KAUSHIK	team	Traditional Netball	Netball
Bhosale	team	Netball Fast 5 Team	Netball
Naik	team	Netball Fast 5 Team	Netball
Kunkalienkar	team	Netball Fast 5 Team	Netball
Naik	team	Netball Fast 5 Team	Netball
KHAWALE	individual	Individual Apparatus	Mallakhamb
KHAWALE	individual	All Round Individual	Mallakhamb
KHAWALE	team	Team	Mallakhamb
YATIN	team	Traditional Netball	Netball
DAGAR	team	Traditional Netball	Netball
MANJEET	team	Traditional Netball	Netball
KUMAR	team	Traditional Netball	Netball
SHINDE	individual	Individual Apparatus	Mallakhamb
SHINDE	individual	All Round Individual	Mallakhamb
SHINDE	team	Team	Mallakhamb
Chaudhari	individual	Womens Singles	Lawn Tennis
Chaudhari	team	Womens Team	Lawn Tennis
AMBEKAR	team	Team	Mallakhamb
Desai	team	Womens Team	Lawn Tennis
Uboveja	team	Womens Team	Lawn Tennis
P K	team	Netball Fast 5 Team	Netball
JOSE	team	Netball Fast 5 Team	Netball
PRASAD	team	Netball Fast 5 Team	Netball
P S	team	Netball Fast 5 Team	Netball
T A	team	Netball Fast 5 Team	Netball
SCARIA	team	Netball Fast 5 Team	Netball
A	team	Netball Fast 5 Team	Netball
M	team	Netball Fast 5 Team	Netball
JOHN	team	Netball Fast 5 Team	Netball
Bhandari	team	Womens Team	Lawn Tennis
Kalyan	team	Men’s Epee Team	Fencing
Vamshi	team	Men’s Epee Team	Fencing
Murali	team	Men’s Epee Team	Fencing
Benny	team	Women’s Epee Team	Fencing
Manikpuri	team	Women’s Epee Team	Fencing
Sahu	team	Women’s Epee Team	Fencing
GHUBDE	team	Team	Mallakhamb
Kolwalkar	team	Men’s 6 Red Snooker	Billiards and Snooker
PATIL	team	Team	Mallakhamb
TARAL	individual	Individual Apparatus	Mallakhamb
TARAL	individual	Individual Apparatus	Mallakhamb
TARAL	team	Team	Mallakhamb
Dsouza	team	Men’s 6 Red Snooker	Billiards and Snooker
VARUN	individual	Under 68 KG	Taekwondo
KHAN	individual	Men’s 15 Red	Billiards and Snooker
MAHALAKSHMI	individual	Under 67 KG	Taekwondo
Chaliha	team	Men Team Event	Badminton

Sonowal	team	Men Team Event	Badminton
Boruah	team	Men Team Event	Badminton
Das	team	Men Team Event	Badminton
Rashid	team	Men Team Event	Badminton
Goala	team	Mixed Doubles	Badminton
Goala	team	Men Team Event	Badminton
Chutia	team	Men Team Event	Badminton
Choudhury	team	Men Team Event	Badminton
Pegu	team	Men Team Event	Badminton
Borah	team	Men Team Event	Badminton
MANYU	individual	Under 49 KG	Taekwondo
Chaliha	team	Women Team Event	Badminton
Baruah	team	Women Team Event	Badminton
Chaliha	team	Women Team Event	Badminton
Barman	team	Women Team Event	Badminton
Burhagohain	team	Women Team Event	Badminton
Mahanta	team	Women Team Event	Badminton
Bora	team	Mixed Doubles	Badminton
Bora	team	Women Team Event	Badminton
Boruah	team	Women Team Event	Badminton
Das	team	Women Team Event	Badminton
Sarma	team	Women Team Event	Badminton
Singh	team	Men’s Foil Team	Fencing
Singh	team	Men’s Foil Team	Fencing
TAJA	team	Male Group	Taekwondo
TAJA	individual	Male Individual	Taekwondo
Laishram	team	Women’s Foil Team	Fencing
Devi	team	Women’s Foil Team	Fencing
Devi	team	Women’s Epee Team	Fencing
Devi	team	Women’s Epee Team	Fencing
Devi	team	Women’s Epee Team	Fencing
Kanderi	team	Women Team Event	Badminton
Surya Charishma	team	Women Team Event	Badminton
Donepudi	team	Women Team Event	Badminton
LANKA	team	Women Team Event	Badminton
DANDU	team	Mixed Doubles	Badminton
DANDU	team	Women Team Event	Badminton
Devanaboina	team	Women Team Event	Badminton
Devanaboina	team	Women Team Event	Badminton
SONIKA SAI	team	Women Team Event	Badminton
Akanksha	team	Women Team Event	Badminton
Chukka	team	Women Team Event	Badminton
NYODU	individual	Female Individual	Taekwondo
KHAMBLAI	team	Male Group	Taekwondo
KHAMBLAI	team	Mixed Pair	Taekwondo
BANGSIA	team	Mixed Pair	Taekwondo
BAYANG	team	Male Group	Taekwondo
SANGHA	team	Female Group	Taekwondo
WANGSU	team	Female Group	Taekwondo
ULI	team	Female Group	Taekwondo
KASHYAP	individual	Under 54 KG	Taekwondo
Kumar	team	Mixed Doubles	Badminton
Sharma	team	Men’s Epee Team	Fencing
Meitei	team	Men’s Epee Team	Fencing
Sinigh	team	Men’s Epee Team	Fencing
Hijam	team	Men’s Epee Team	Fencing
CHOUDHURY	team	Male Group	Taekwondo
Tiwari	team	Men Team Event	Badminton
Negi	team	Men Team Event	Badminton

Joshi	team	Men Team Event	Badminton
Joshi	team	Men Team Event	Badminton
Joshi	team	Men Team Event	Badminton
Sen	team	Men Team Event	Badminton
Ahmed	team	Men Team Event	Badminton
Negi	team	Men Team Event	Badminton
Chhetri	team	Men Team Event	Badminton
Rawat	team	Men Team Event	Badminton
ROY	team	Male Group	Taekwondo
BORAH	team	Male Group	Taekwondo
Bhatt	individual	Women’s Singles	Badminton
KASHYAP	team	Female Group	Taekwondo
SHARMA	team	Female Group	Taekwondo
GUPTA	individual	Under 58 KG	Taekwondo
DALAI	individual	Under 63 KG	Taekwondo
KIMIYAGAR	individual	Under 87 KG	Taekwondo
KAKADIYA	individual	Under 46 KG	Taekwondo
Gurunaidu	individual	55 KG	Weightlifting
Deepa Nayomi	individual	59 KG	Weightlifting
	individual	Under 54 KG	Taekwondo
BABU	individual	81 KG	Weightlifting
	individual	Under 68 KG	Taekwondo
KAUSHAL	individual	109 KG	Weightlifting
Vishnuvardhan	individual	109 KG	Weightlifting
	individual	Over 87 KG (Kyorugi)	Taekwondo
B N	individual	87 KG	Weightlifting
Verma	individual	81 KG	Weightlifting
Gaurav	individual	89 KG	Weightlifting
TANI	individual	67 KG	Weightlifting
Devi	individual	55 KG	Weightlifting
Devi	individual	64 KG	Weightlifting
KSHATRATEJ	individual	Under 53 KG	Taekwondo
GUPTA	individual	76 KG	Weightlifting
Chanu	individual	76 KG	Weightlifting
KUSTAGI	individual	Over 73 KG (Kyorugi)	Taekwondo
PANDEY	individual	87+	Weightlifting
DEVI	individual	Under 46 KG	Taekwondo
LEITANTHEM	individual	Under 62 KG	Taekwondo
MANGSHATABAM	team	Mixed Pair	Taekwondo
MANGSHATABAM	individual	Female Individual	Taekwondo
KHABA	team	Mixed Pair	Taekwondo
Dalabehera	individual	49 KG	Weightlifting
Soren	individual	55 KG	Weightlifting
Kaur	team	Traditional Netball	Netball
neha	team	Traditional Netball	Netball
manisha	team	Traditional Netball	Netball
madhu	team	Netball Fast 5 Team	Netball
madhu	team	Traditional Netball	Netball
mahi	team	Netball Fast 5 Team	Netball
mahi	team	Traditional Netball	Netball
soni	team	Netball Fast 5 Team	Netball
soni	team	Traditional Netball	Netball
Yadav	individual	96 KG	Weightlifting
Dahiya	team	Netball Fast 5 Team	Netball
Sahil	team	Traditional Netball	Netball
Sahil	team	Netball Fast 5 Team	Netball
Vishal	team	Netball Fast 5 Team	Netball
Kaushik	team	Traditional Netball	Netball
Kaushik	team	Netball Fast 5 Team	Netball

Manish	team	Traditional Netball	Netball
Sachin	team	Traditional Netball	Netball
Mahesh	team	Traditional Netball	Netball
Kumar	team	Traditional Netball	Netball
Dahiya	team	Traditional Netball	Netball
Khushi	team	Traditional Netball	Netball
Khushi	team	Netball Fast 5 Team	Netball
Palak	team	Traditional Netball	Netball
Palak	team	Netball Fast 5 Team	Netball
Sujata	team	Netball Fast 5 Team	Netball
Dimple	team	Traditional Netball	Netball
Dimple	team	Netball Fast 5 Team	Netball
	team	Netball Fast 5 Team	Netball
Sunaina	team	Netball Fast 5 Team	Netball
Neha	team	Traditional Netball	Netball
Payal	team	Traditional Netball	Netball
Shabnam	team	Traditional Netball	Netball
Rahul	team	Netball Fast 5 Team	Netball
Kaushik	team	Netball Fast 5 Team	Netball
Sachin	team	Netball Fast 5 Team	Netball
Mandeep	team	Netball Fast 5 Team	Netball
Manish	team	Traditional Netball	Netball
Ankur	team	Traditional Netball	Netball
SINGH	team	Traditional Netball	Netball
Jatin	team	Traditional Netball	Netball
Guru	individual	89 KG	Weightlifting
Varghese	team	Team 5X5	Basketball
Cleetus	team	Team 5X5	Basketball
Mathew	team	Team 5X5	Basketball
Rani	team	Team 5X5	Basketball
S	team	Team 5X5	Basketball
Jose	team	Team 5X5	Basketball
Mathew	team	Team 5X5	Basketball
Jan	team	Team 5X5	Basketball
S S	team	Team 5X5	Basketball
Johny	team	Team 5X5	Basketball
Shiju	team	Team 5X5	Basketball
K	team	Team 5X5	Basketball
kaur	individual	71 KG	Weightlifting
Kaur	individual	76 KG	Weightlifting
Kaur	individual	64 KG	Weightlifting
Ralhan	team	Women Team Event	Badminton
Bhardwaj	team	Women Team Event	Badminton
Taank	team	Women Team Event	Badminton
Nautiyal	team	Women Team Event	Badminton
Sharma	team	Women Team Event	Badminton
Sharma	team	Women Team Event	Badminton
Mariswamy	team	Men Team Event	Badminton
Roy	double	Men’s Doubles	Badminton
Roy	team	Men Team Event	Badminton
S	team	Men Team Event	Badminton
gowda	team	Men Team Event	Badminton
SURYA	team	Men Team Event	Badminton
H V	double	Men’s Doubles	Badminton
H V	team	Men Team Event	Badminton
Vaibhaav	team	Men Team Event	Badminton
Gautam	double	Women’s Doubles	Badminton
shetty	team	Men Team Event	Badminton
IYER	team	Men Team Event	Badminton

Shekhawat	team	Team 3X3	Basketball
Meena	team	Team 3X3	Basketball
Rathore	team	Team 3X3	Basketball
Trivedi	team	Team 3X3	Basketball
TARAFDAR	individual	45 KG	Weightlifting
DAS	individual	55 KG	Weightlifting
	team	Team Event	Rugby
	team	Team Event	Rugby
PUNIA	team	Team Event	Rugby
KUMAR	team	Team Event	Rugby
KHATRI	team	Team Event	Rugby
	team	Team Event	Rugby
Gill	individual	109+	Weightlifting
	team	Team Event	Rugby
KUMAR	team	Team Event	Rugby
KHATRI	team	Team Event	Rugby
	team	Team Event	Rugby
RAJ	team	Team Event	Rugby
KHATRI	team	Team Event	Rugby
KUMAR	individual	Under 80 KG	Taekwondo
ANAND	individual	Over 87 KG (Kyorugi)	Taekwondo
Manjunath	individual	Men’s Singles	Badminton
BHAMIDIPATY	double	Womens Doubles	Lawn Tennis
BHAMIDIPATY	individual	Womens Singles	Lawn Tennis
BHAMIDIPATY	team	Womens Team	Lawn Tennis
MAJHI	team	Team Event	Rugby
ROUT	team	Team Event	Rugby
NAIK	team	Team Event	Rugby
TUDU	team	Team Event	Rugby
MARNDI	team	Team Event	Rugby
NAIK	team	Team Event	Rugby
HANSDAH	team	Team Event	Rugby
HANSDAH	team	Team Event	Rugby
CHILAKALAPUDI	double	Womens Doubles	Lawn Tennis
CHILAKALAPUDI	team	Womens Team	Lawn Tennis
SOY	team	Team Event	Rugby
SINGH	team	Team Event	Rugby
PADIHARI	team	Team Event	Rugby
MURMU	team	Team Event	Rugby
VEMURI	team	Womens Team	Lawn Tennis
RONDE	team	Womens Team	Lawn Tennis
VEMURI	team	Womens Team	Lawn Tennis
MAJHI	team	Team Event	Rugby
MARANDI	team	Team Event	Rugby
HANSDAH	team	Team Event	Rugby
MAJHI	team	Team Event	Rugby
MURMU	team	Team Event	Rugby
SETHY	team	Team Event	Rugby
SABAR	team	Team Event	Rugby
AHMED	team	Team Event	Rugby
SAHU	team	Team Event	Rugby
HANSDAH	team	Team Event	Rugby
MAJHI	team	Team Event	Rugby
MAJHI	team	Team Event	Rugby
Reddy	individual	Women’s Singles	Badminton
BARUA	individual	Over 73 KG (Kyorugi)	Taekwondo
Rambhiya	team	Men Team Event	Badminton
Rambhiya	double	Men’s Doubles	Badminton
Shetty	double	Men’s Doubles	Badminton

Amsakarunan	double	Men’s Doubles	Badminton
Rethinasabapathi	double	Men’s Doubles	Badminton
Gouse	team	Mixed Doubles	Badminton
BHAT K	double	Women’s Doubles	Badminton
Radhakrishnan	double	Women’s Doubles	Badminton
Viswanath Sri	double	Women’s Doubles	Badminton
KHOPADE	individual	Under 54 KG	Taekwondo
PATIL	individual	Under 74 KG	Taekwondo
Babu G	team	Men Team Event	Sepak Takraw
S	team	Men Team Event	Sepak Takraw
V	team	Men Team Event	Sepak Takraw
R	team	Men Quad Event	Sepak Takraw
R	team	Men Team Event	Sepak Takraw
Verma	individual	102 KG	Weightlifting
SAINI	team	Men’s Rollball	Rollball
CHOUHAN	team	Men’s Rollball	Rollball
YADAV	individual	49 KG	Weightlifting
SHARMA	team	Men’s Rollball	Rollball
R	team	Men Quad Event	Sepak Takraw
R	team	Men Team Event	Sepak Takraw
A	team	Men Team Event	Sepak Takraw
M	team	Men Quad Event	Sepak Takraw
M	team	Men Team Event	Sepak Takraw
Ve S	team	Men Team Event	Sepak Takraw
Rooban P	team	Men Team Event	Sepak Takraw
M	team	Men Quad Event	Sepak Takraw
M	team	Men Team Event	Sepak Takraw
M	team	Men Quad Event	Sepak Takraw
M	team	Men Team Event	Sepak Takraw
MAHALA	team	Men’s Rollball	Rollball
YADAV	team	Men’s Rollball	Rollball
	team	Men’s Rollball	Rollball
SINGHADIA	team	Men’s Rollball	Rollball
KULHARI	team	Men’s Rollball	Rollball
SINGH	team	Men’s Rollball	Rollball
SINGH	team	Men’s Rollball	Rollball
SHEKHAWAT	team	Men’s Rollball	Rollball
SINGH	team	Men’s Rollball	Rollball
MAHALA	team	Women’s Rollball	Rollball
PAREEK	team	Women’s Rollball	Rollball
CHOUDHARY	team	Women’s Rollball	Rollball
RATHORE	team	Women’s Rollball	Rollball
SHARMA	team	Women’s Rollball	Rollball
Bhivpathaki	team	Men Team Event	Badminton
Pujari	team	Men Team Event	Badminton
Kulkarni	team	Men Team Event	Badminton
Dani	individual	Men’s Singles	Badminton
Dani	team	Men Team Event	Badminton
Kapur	team	Men Team Event	Badminton
Gurbani	team	Men Team Event	Badminton
Kuvale	team	Men Team Event	Badminton
Kuvale	team	Men Team Event	Badminton
KUMAWAT	team	Women’s Rollball	Rollball
JHALANI	team	Women’s Rollball	Rollball
TARAWAT	team	Women’s Rollball	Rollball
INDORA	team	Women’s Rollball	Rollball
Shetty	team	Men Team Event	Badminton
BHATNAGAR	team	Women’s Rollball	Rollball
RATHORE	team	Women’s Rollball	Rollball

SHARMA	team	Women’s Rollball	Rollball
Mundada	team	Women Team Event	Badminton
Naik	team	Women Team Event	Badminton
Barve	team	Women Team Event	Badminton
Dharmadhikari	team	Women Team Event	Badminton
Thaker	team	Women Team Event	Badminton
Singhi	double	Women’s Doubles	Badminton
Singhi	team	Women Team Event	Badminton
Deshpande	team	Women Team Event	Badminton
Alvekar	team	Women Team Event	Badminton
Warang	team	Women Team Event	Badminton
Nayak	team	Women Team Event	Badminton
Mahajan	team	Women’s Rollball	Rollball
Gupta	team	Women’s Rollball	Rollball
Gupta	team	Women’s Rollball	Rollball
Sarin	team	Women’s Rollball	Rollball
Chopra	team	Women’s Rollball	Rollball
Dogra	team	Women’s Rollball	Rollball
Rajput	team	Women’s Rollball	Rollball
Verma	team	Women’s Rollball	Rollball
Langeh	team	Women’s Rollball	Rollball
Shobna	team	Women’s Rollball	Rollball
Sharma	team	Women’s Rollball	Rollball
Abrol	team	Women’s Rollball	Rollball
Tharun	individual	Men’s Singles	Badminton
Thaker	double	Women’s Doubles	Badminton
Kanwal	team	Mixed Doubles	Badminton
Kukkapalli	team	Mixed Doubles	Badminton
Navaneeth	team	Mixed Doubles	Badminton
Manik	team	Team 3X3	Basketball
Tyagi	team	Team 3X3	Basketball
Sunil	team	Team 3X3	Basketball
Rao	team	Team 3X3	Basketball
s	individual	49 KG	Weightlifting
HUSSAIN	individual	102 KG	Weightlifting
Jangid	individual	81 KG	Weightlifting
SONOWAL	individual	64 KG	Weightlifting
Purohit	individual	81 KG	Weightlifting
GOGOI	individual	61 KG	Weightlifting
Kashyap	individual	Women’s Singles	Badminton
HAZARIKA	individual	59 KG	Weightlifting
Narayana	individual	73 KG	Weightlifting
Soornamuthu	individual	109+	Weightlifting
P S	individual	89 KG	Weightlifting
Kumar	individual	109+	Weightlifting
kholi	individual	55 KG	Weightlifting
Rakhi	individual	87 KG	Weightlifting
pesi	individual	61 KG	Weightlifting
Upadhyaya	individual	Women’s Singles	Badminton
Lahee	individual	67 KG	Weightlifting
Jagdish	individual	96 KG	Weightlifting
Taba	individual	102 KG	Weightlifting
Singh	individual	109 KG	Weightlifting
T	individual	87+	Weightlifting
Khedkar	individual	87+	Weightlifting
Aher	individual	55 KG	Weightlifting
Todkar	individual	61 KG	Weightlifting
mane	individual	71 KG	Weightlifting
Chavan	individual	73 KG	Weightlifting

Changmai	individual	Men’s 200 M	Aquatics
Nipane	individual	81 KG	Weightlifting
SAHU	team	Men’s Rollball	Rollball
WAKALE	individual	87 KG	Weightlifting
GUPTA	team	Men’s Rollball	Rollball
SANDHU	team	Men’s Rollball	Rollball
	team	Men’s Rollball	Rollball
KUMAR	team	Men’s Rollball	Rollball
GORAI	team	Men’s Rollball	Rollball
MANDAL	team	Men’s Rollball	Rollball
sharma	team	Men’s 4 X 200 M	Aquatics
SINGH	team	Men’s Rollball	Rollball
MUKHI	team	Men’s Rollball	Rollball
RAO	team	Men’s Rollball	Rollball
Panchal	individual	Men’s 200 M	Aquatics
SINGH	team	Men’s Rollball	Rollball
KUSHWAHA	team	Men’s Rollball	Rollball
Koteswara Rao	individual	73 KG	Weightlifting
DAS	team	Men’s 4 X 100 M	Aquatics
DAS	individual	Men’s 50 M Back	Aquatics
DAS	individual	Men’s 200 M Back	Aquatics
DAS	individual	Men’s 100 M Back	Aquatics
Devi	individual	71 KG	Weightlifting
Lalitha	individual	81 KG	Weightlifting
Thara	individual	67 KG	Weightlifting
Page	individual	Men’s 200 M Back	Aquatics
Page	individual	Men’s 400 M	Aquatics
Page	individual	Men’s 800 M Free	Aquatics
Page	individual	Men’s 1500 M Free	Aquatics
Saroha	individual	Men’s 200 M	Aquatics
Kaur	individual	59 KG	Weightlifting
Ambre	team	Men’s 4 X 100 M	Aquatics
Ambre	individual	Men’s 50 M Butterfly	Aquatics
Ambre	individual	Men’s 50m Free Style	Aquatics
Ambre	individual	Men’s 100 M	Aquatics
Shankar	team	Men’s 4 X 100 M	Aquatics
Shankar	individual	Men’s 50 M Breast	Aquatics
Makhija	team	Men’s 4 X 100 M	Aquatics
Banerjee	team	Mixed Doubles	Lawn Tennis
Sridhar	individual	Men’s 200 M	Aquatics
Sridhar	individual	Men’s 100 M Back	Aquatics
GOWDA	team	Men’s 4 X 200 M	Aquatics
GOWDA	team	Men’s 4 X 100 M	Aquatics
GOWDA	team	Men’s 4 X 100 M	Aquatics
GOWDA	individual	Men’s 200 M Free	Aquatics
GOWDA	individual	Men’s 400 M Free	Aquatics
R	team	Men’s 4 X 100 M	Aquatics
Parikh	individual	Women’s 100 M	Aquatics
KUMARI	team	Team Event	Rugby
KUMARI	team	Team Event	Rugby
A	team	Women’s 4 X 100 M	Aquatics
A	individual	Women’s 50 M	Aquatics
A	individual	Women’s 200 M	Aquatics
A	individual	Women’s 100 M	Aquatics
Jayaram	individual	Women’s 50 M	Aquatics
Jayaram	individual	Women’s 200 M	Aquatics
Jayaram	individual	Women’s 100 M	Aquatics
BANO	team	Team Event	Rugby
Shahi	team	Team Event	Rugby

KUMARI	team	Team Event	Rugby
KUMARI	team	Team Event	Rugby
KUAMRI	team	Team Event	Rugby
KUMARI	team	Team Event	Rugby
KUMARI	team	Team Event (Women)	Rugby
KUMARI	team	Team Event	Rugby
KUMARI	team	Team Event	Rugby
Choudhury	team	Women's 4 X 100 M	Aquatics
Choudhury	individual	Women's 200 M	Aquatics
Choudhury	individual	Women's 100 M	Aquatics
GUPTA	team	Rythmic Team Event	Gymnastics
MISHRA	team	Women's 4 X 100 M	Aquatics
DEWAN	team	Rythmic Team Event	Gymnastics
BALAKRISHNAN	team	Women's 4 X 200 M	Aquatics
CHIKITHA	individual	Compound Women	Archery
Ghosh	team	Women's 4 X 100 M	Aquatics
Grewal	team	Men's 4 X 200 M	Aquatics
Grewal	individual	Men's 100 M Free	Aquatics
ARORA	individual	Women's 50 M	Aquatics
PRABHUGAONKER	individual	Women's 100 M Back	Aquatics
PRABHUGAONKER	individual	Women's 200 M Back	Aquatics
PRABHUGAONKER	individual	Women's 200 M Free	Aquatics
PRABHUGAONKER	individual	Women's 50 M Back	Aquatics
ADLAKHA	individual	Rhythmic -	Gymnastics
ADLAKHA	individual	Rhythmic -	Gymnastics
ADLAKHA	individual	Rhythmic -	Gymnastics
ADLAKHA	individual	Rythmic Individual	Gymnastics
ADLAKHA	individual	Rhythmic -	Gymnastics
ADLAKHA	team	Rythmic Team Event	Gymnastics
Kumar	individual	Below 48 KG (Sanda)	Wushu
JADHAV	individual	Trampoline Womens	Gymnastics
CHAUDHARY	team	Rythmic Team Event	Gymnastics
Singh	individual	Below 75 KG (Sanda)	Wushu
Debnath	team	Women's 4 X 100 M	Aquatics
	team	Rythmic Team Event	Gymnastics
KALE	individual	Rhythmic -	Gymnastics
KALE	individual	Rythmic Individual	Gymnastics
KALE	team	Rythmic Team Event	Gymnastics
KARLE	individual	Rhythmic -	Gymnastics
KARLE	team	Rythmic Team Event	Gymnastics
NARAYANAN	team	Rythmic Team Event	Gymnastics
PAKHLE	individual	Trampoline Womens	Gymnastics
KALE	individual	Rhythmic -	Gymnastics
KALE	individual	Rhythmic -	Gymnastics
KALE	individual	Rhythmic -	Gymnastics
KALE	individual	Rhythmic -	Gymnastics
KALE	individual	Rythmic Individual	Gymnastics
KALE	team	Rythmic Team Event	Gymnastics
BANDEKAR	individual	Women's 200 M	Aquatics
BANDEKAR	individual	Women's 400 M	Aquatics
PATIL	individual	Under 46 KG	Taekwondo
CHORDIA	individual	Rhythmic -	Gymnastics
CHORDIA	individual	Rhythmic -	Gymnastics
CHORDIA	team	Rythmic Team Event	Gymnastics
VAIDYA	individual	Under 49 KG	Taekwondo
KOTWAL	individual	Under 53 KG	Taekwondo
Dixit	team	Women's 4 X 100 M	Aquatics
MORE	individual	Under 62 KG	Taekwondo
SACHIN	individual	Trampoline Womens	Gymnastics

TAYADE	individual	Over 73 KG (Kyorugi)	Taekwondo
RAY	team	Women's 4 X 100 M	Aquatics
ORAON	team	Team Event	Rugby
BHOIR	individual	Trampoline Mens	Gymnastics
ORAON	team	Team Event	Rugby
ORAON	team	Team Event	Rugby
Shinde	individual	Below 85 KG (Sanda)	Wushu
MULEY	individual	Trampoline Mens	Gymnastics
ORAON	team	Team Event	Rugby
THAKUR	individual	Male Individual	Taekwondo
ORAON	team	Team Event	Rugby
MURALI	individual	Trampoline Mens	Gymnastics
Venkatesh	team	Women's 4 X 100 M	Aquatics
Venkatesh	team	Women's 4 X 100 M	Aquatics
Venkatesh	individual	Women's 50 M	Aquatics
Venkatesh	individual	Women's 100 M	Aquatics
HALDER	team	Team Event	Rugby
HARNEKAR	individual	Female Individual	Taekwondo
ORAON	team	Team Event	Rugby
Desinghu	team	Women's 4 X 100 M	Aquatics
Desinghu	team	Women's 4 X 100 M	Aquatics
Desinghu	individual	Women's 200 M Free	Aquatics
Desinghu	individual	Women's 100 M Free	Aquatics
ORAON	team	Team Event	Rugby
ORAON	team	Team Event	Rugby
Hegde	team	Women's 4 X 100 M	Aquatics
JAGTAP	team	Female Group	Taekwondo
Mondal	team	Women's 4 X 100 M	Aquatics
Mondal	individual	Women's 50 M Back	Aquatics
Mondal	individual	Women's 200 M Back	Aquatics
RAI	team	Team Event	Rugby
Choudhary	team	Women's 4 X 100 M	Aquatics
Choudhary	individual	Women's 100 M Free	Aquatics
Choudhary	individual	Women's 50m Free	Aquatics
TUMU	team	Women's 4 X 200 M	Aquatics
Upadhaya	team	Women's 4 X 100 M	Aquatics
Upadhaya	individual	Women's 100 M	Aquatics
CHEDE	team	Female Group	Taekwondo
Shivananda	individual	Women's 200 M	Aquatics
Shivananda	individual	Women's 400 M	Aquatics
	team	Women's 4 X 200 M	Aquatics
	individual	Women's 800 M Free	Aquatics
	individual	Women's 1500 M	Aquatics
	individual	Women's 400 M Free	Aquatics
M	team	Men's 4 X 100 M	Aquatics
	individual	Below 65 KG (Sanda)	Wushu
RAMACHANDRA	team	Women's 4 X 200 M	Aquatics
RAMACHANDRA	team	Women's 4 X 100 M	Aquatics
RAMACHANDRA	individual	Women's 200 M	Aquatics
RAMACHANDRA	individual	Women's 200 M	Aquatics
RAMACHANDRA	individual	Women's 400 M	Aquatics
Tigga	individual	Below 48 KG (Sanda)	Wushu
Agarwal	individual	Women's 200 M Free	Aquatics
Agarwal	individual	Women's 200 M	Aquatics
Agarwal	individual	Women's 400 M Free	Aquatics
Agarwal	individual	Women's 1500 M	Aquatics
Agarwal	individual	Women's 800 M Free	Aquatics
Mahto	individual	Below 65 KG (Sanda)	Wushu
PATIL	team	Mens Group	Gymnastics

DWIVEDI	team	Mens Group	Gymnastics
Singh	individual	Below 65 KG (Sanda)	Wushu
PAL	team	Mens Group	Gymnastics
MORE	team	Mens Group	Gymnastics
Patel	team	Women’s 4 X 100 M	Aquatics
P S	team	Mens Group	Gymnastics
HAQ MP	team	Mens Group	Gymnastics
P K	team	Mens Group	Gymnastics
P	team	Mens Group	Gymnastics
DEBNATH	team	Mens Group	Gymnastics
DEBNATH	team	Mens Group	Gymnastics
DEBNATH	team	Mens Group	Gymnastics
MIRDHA	team	Mens Group	Gymnastics
Singh	individual	Below 56 KG (Sanda)	Wushu
BHANDARI	double	Mens Pairs	Gymnastics
SINGH	double	Mens Pairs	Gymnastics
KHASASE	double	Mens Pairs	Gymnastics
ARSHAD	double	Mens Pairs	Gymnastics
GOSAVI	double	Mens Pairs	Gymnastics
Maari	team	Men Regu Event	Sepak Takraw
Tangella	team	Men Regu Event	Sepak Takraw
Shaik	team	Men Regu Event	Sepak Takraw
Chakali	team	Men Regu Event	Sepak Takraw
Chakali	team	Men Regu Event	Sepak Takraw
Chavan	team	Women’s 4 X 100 M	Aquatics
Chanu	team	Women Regu Event	Sepak Takraw
Devi	team	Women Regu Event	Sepak Takraw
Singha	team	Women Regu Event	Sepak Takraw
Singha	team	Women Regu Event	Sepak Takraw
Devi	team	Women Regu Event	Sepak Takraw
Singha	team	Men Regu Event	Sepak Takraw
Singha	team	Men Regu Event	Sepak Takraw
Singha	team	Men Regu Event	Sepak Takraw
Singha	team	Men Regu Event	Sepak Takraw
Singha	team	Men Regu Event	Sepak Takraw
Konsam	individual	Men’s Foil Individual	Fencing
Adla	team	Team 3X3	Basketball
KUMAR	team	Men Quad Event	Sepak Takraw
KUMAR	team	Men Team Event	Sepak Takraw
	team	Men Quad Event	Sepak Takraw
	team	Men Team Event	Sepak Takraw
KUMAR	team	Men Team Event	Sepak Takraw
RAM	team	Men Team Event	Sepak Takraw
KUMAR	team	Men Team Event	Sepak Takraw
KUMAR	team	Men Quad Event	Sepak Takraw
KUMAR	team	Men Team Event	Sepak Takraw
KUMAR	team	Men Team Event	Sepak Takraw
	team	Men Team Event	Sepak Takraw
	team	Men Quad Event	Sepak Takraw
	team	Men Team Event	Sepak Takraw
SHARMA	team	Men Team Event	Sepak Takraw
	team	Men Quad Event	Sepak Takraw
	team	Men Team Event	Sepak Takraw
	team	Men Team Event	Sepak Takraw
	team	Men Team Event	Sepak Takraw
SHARMA	team	Men Team Event	Sepak Takraw
	team	Men Team Event	Sepak Takraw
Kirti	team	Team 3X3	Basketball
Kunghadkar	team	Team 3X3	Basketball

Kashyap	team	Women’s 4 X 100 M	Aquatics
Bhagel	team	Team 3X3	Basketball
ATIBUDHI	double	Mixed Pairs	Gymnastics
DAS	double	Mixed Pairs	Gymnastics
Singh	team	Men Regu Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Takhelmayum	team	Men Team Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Meitei	team	Men Team Event	Sepak Takraw
Meitei	team	Men Regu Event	Sepak Takraw
Meitei	team	Men Team Event	Sepak Takraw
Khaidem	team	Men Team Event	Sepak Takraw
Moirangthem	team	Men Regu Event	Sepak Takraw
Moirangthem	team	Men Team Event	Sepak Takraw
Achom	team	Men Team Event	Sepak Takraw
Singh	team	Men Regu Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
Singh	team	Men Regu Event	Sepak Takraw
Singh	team	Men Team Event	Sepak Takraw
K	double	Mixed Pairs	Gymnastics
KUMARI	team	Women Team Event	Sepak Takraw
KANNOJIYA	team	Women Team Event	Sepak Takraw
SRIVASTAV	team	Women Team Event	Sepak Takraw
UPADHYAY	team	Women Team Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
RAI	team	Women Team Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
KHAN	team	Women Team Event	Sepak Takraw
KHAN	team	Women Team Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
KUMARI	team	Women Team Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
MANSOORI	team	Women Team Event	Sepak Takraw
RENAVKAR	double	Mixed Pairs	Gymnastics
GURAV	double	Mixed Pairs	Gymnastics
	team	Women Regu Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
Tsukru	team	Women Regu Event	Sepak Takraw
Tsukru	team	Women Team Event	Sepak Takraw
Kesen	team	Women Team Event	Sepak Takraw
S	team	Women Team Event	Sepak Takraw
Hibo	team	Women Team Event	Sepak Takraw
Khubve	team	Women Team Event	Sepak Takraw
Puro	team	Women Team Event	Sepak Takraw
Konyak	team	Women Team Event	Sepak Takraw
H	team	Women Team Event	Sepak Takraw
Konyak	team	Women Team Event	Sepak Takraw
Tsukru	team	Women Regu Event	Sepak Takraw
Tsukru	team	Women Team Event	Sepak Takraw
Tiajungla	team	Women Team Event	Sepak Takraw
	team	Women Team Event	Sepak Takraw
Dozo	team	Women Regu Event	Sepak Takraw

Dozo	team	Women Team Event	Sepak Takraw
Tepa	team	Women Regu Event	Sepak Takraw
Tepa	team	Women Team Event	Sepak Takraw
SINGH	team	Men Double Event	Sepak Takraw
MONDAL	team	Men Double Event	Sepak Takraw
RAJBANSHI	team	Men Double Event	Sepak Takraw
PARASHAR	team	Mens Artistic	Gymnastics
VERMA	individual	Mens Artistic	Gymnastics
VERMA	individual	Mens Artistic	Gymnastics
VERMA	individual	Mens Artistic	Gymnastics
VERMA	individual	Men's Artistic	Gymnastics
VERMA	team	Mens Artistic	Gymnastics
SHAH	team	Men Double Event	Sepak Takraw
SINGH	team	Men Double Event	Sepak Takraw
RANA	team	Mens Artistic	Gymnastics
KUMAR	team	Mens Artistic	Gymnastics
A	team	Men Double Event	Sepak Takraw
BABU	team	Men Double Event	Sepak Takraw
NAIR	team	Men Double Event	Sepak Takraw
KUMAR	team	Mens Artistic	Gymnastics
DEY	individual	Mens Artistic	Gymnastics
BOBY	team	Mens Artistic	Gymnastics
VISHWANATH	team	Men's 4 X 200 M	Aquatics
C	individual	Mens Artistic	Gymnastics
PUTHALATH	individual	Mens Artistic	Gymnastics
SINGH	individual	Mens Artistic	Gymnastics
SINGH	individual	Mens Artistic	Gymnastics
SINGH	individual	Mens Artistic	Gymnastics
SINGH	individual	Men's Artistic	Gymnastics
SINGH	team	Mens Artistic	Gymnastics
KUMAR	team	Mens Artistic	Gymnastics
YADAV	team	Mens Artistic	Gymnastics
ARYAL	team	Mens Artistic	Gymnastics
KUMAR	team	Mens Artistic	Gymnastics
PAL	team	Mens Artistic	Gymnastics
PRIYADARSHINI	team	Women's 4 X 100 M	Aquatics
SANASAM	individual	Mens Artistic	Gymnastics
SANASAM	individual	Mens Artistic	Gymnastics
ANAS	individual	Mens Artistic	Gymnastics
MOHANTY	individual	Mens Artistic	Gymnastics
MOHANTY	individual	Mens Artistic	Gymnastics
BISWAS	double	Mens Pairs	Gymnastics
PATEL	team	Aerobics - Finals -	Gymnastics
SAMAL	team	Women Quad Event	Sepak Takraw
SAMAL	team	Women Double	Sepak Takraw
SRABANI	team	Women Quad Event	Sepak Takraw
SRABANI	team	Women Double	Sepak Takraw
KISAN	team	Women Quad Event	Sepak Takraw
KISAN	team	Women Double	Sepak Takraw
MEHRA	team	Aerobics - Finals -	Gymnastics
RANA	team	Aerobics - Finals -	Gymnastics
DEWAN	team	Aerobics - Finals -	Gymnastics
PATRA	individual	Mens Artistic	Gymnastics
PATRA	team	Mens Artistic	Gymnastics
DAS	team	Mens Artistic	Gymnastics
KUMAR	individual	Mens Artistic	Gymnastics
KUMAR	team	Mens Artistic	Gymnastics
SHAIKH	team	Mens Artistic	Gymnastics
TAMBOLI	individual	Mens Artistic	Gymnastics

TAMBOLI	individual	Mens Artistic	Gymnastics
TAMBOLI	team	Mens Artistic	Gymnastics
KUMAR	individual	Men’s Artistic	Gymnastics
KUMAR	team	Mens Artistic	Gymnastics
RAMOLA	team	Mixed Trio (Aerobics)	Gymnastics
GUPTA	team	Aerobics - Finals -	Gymnastics
CHETTRI	team	Aerobics - Finals -	Gymnastics
CHINTALWAD	team	Aerobics - Finals -	Gymnastics
UNTWAL	team	Aerobics - Finals -	Gymnastics
SHAH	team	Aerobics - Finals -	Gymnastics
SHAH	team	Mixed Trio (Aerobics)	Gymnastics
MADHEKAR	team	Aerobics - Finals -	Gymnastics
MADHEKAR	team	Mixed Trio (Aerobics)	Gymnastics
DESHMUKH	team	Aerobics - Finals -	Gymnastics
Mettukuri	team	Women Double	Sepak Takraw
Papana	team	Women Double	Sepak Takraw
Gopireddy	team	Women Double	Sepak Takraw
CHAUHAN	team	Aerobics - Finals -	Gymnastics
CHAUHAN	team	Aerobic Mix Pair	Gymnastics
HAMID	team	Aerobic Mix Pair	Gymnastics
KOSAMBIA	individual	Aerobic Individual	Gymnastics
	team	Women Double	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
MALLA	team	Women Quad Event	Sepak Takraw
MALLA	team	Women Double	Sepak Takraw
	team	Women Double	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
SHAH	team	Mixed Trio (Aerobics)	Gymnastics
SHAH	individual	Aerobic Individual	Gymnastics
Kumar	team	Men Quad Event	Sepak Takraw
Kumar	team	Men Quad Event	Sepak Takraw
Kumar	team	Men Quad Event	Sepak Takraw
Singh	team	Men Quad Event	Sepak Takraw
Kumar	team	Men Quad Event	Sepak Takraw
Kumar	team	Men Quad Event	Sepak Takraw
KUMAR	team	Mixed Trio (Aerobics)	Gymnastics
CHAKRABORTY	team	Mixed Trio (Aerobics)	Gymnastics
	team	Women Quad Event	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
SAHNI	team	Women Quad Event	Sepak Takraw
KHATUN	individual	Individual Womens	Gymnastics
SHINDE	team	Aerobics - Finals -	Gymnastics
SHINDE	team	Aerobic Mix Pair	Gymnastics
PATEL	team	Aerobics - Finals -	Gymnastics
	team	Women Quad Event	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
	team	Women Quad Event	Sepak Takraw
DONGRE	individual	Individual Womens	Gymnastics
PANGAMBAM	team	Mixed Trio (Aerobics)	Gymnastics
PANGAMBAM	individual	Individual Womens	Gymnastics
CHABUNGBAM	team	Mixed Trio (Aerobics)	Gymnastics
PANGAMBAM	team	Mixed Trio (Aerobics)	Gymnastics
DEY	team	Acrobatic - Women’s	Gymnastics
SAHOO	team	Women Quad Event	Sepak Takraw
SAHOO	team	Women Quad Event	Sepak Takraw
EKKA	team	Women Quad Event	Sepak Takraw

	team	Acrobatic - Women’s	Gymnastics
	team	Acrobatic - Women’s	Gymnastics
PATIL	team	Acrobatic - Women’s	Gymnastics
DHOKALE	team	Acrobatic - Women’s	Gymnastics
BORADE	team	Acrobatic - Women’s	Gymnastics
CHAND	team	Acrobatic - Women’s	Gymnastics
DEBNATH	team	Acrobatic - Women’s	Gymnastics
DEBNATH	team	Acrobatic - Women’s	Gymnastics
KULSHRESHTHA	individual	Womens Artistic	Gymnastics
Chanu	team	Women Team Event	Sepak Takraw
Chanu	team	Women Regu Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Devi	team	Women Regu Event	Sepak Takraw
Elangbam	team	Women Team Event	Sepak Takraw
Elangbam	team	Women Regu Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Devi	team	Women Regu Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Devi	team	Women Regu Event	Sepak Takraw
KUNDU	team	Women Artistic	Gymnastics
DAS	individual	Womens Artistic	Gymnastics
DAS	individual	Womens Artistic	Gymnastics
DAS	individual	Womens Artistic	Gymnastics
DAS	individual	Womens Artistic	Gymnastics
DAS	team	Women Artistic	Gymnastics
GANGULY	individual	Womens Artistic	Gymnastics
GANGULY	team	Women Artistic	Gymnastics
GAYEN	team	Women Artistic	Gymnastics
NAYAK	individual	Womens Artistic	Gymnastics
NAYAK	individual	Womens Artistic	Gymnastics
NAYAK	individual	Womens Artistic	Gymnastics
NAYAK	individual	Womens Artistic	Gymnastics
NAYAK	individual	Womens Artistic	Gymnastics
DEBNATH	team	Women Artistic	Gymnastics
DAS	team	Women Artistic	Gymnastics
K	team	Women Artistic	Gymnastics
SAMANTA	individual	Womens Artistic	Gymnastics
	team	Women Artistic	Gymnastics
TAKKE	team	Women Artistic	Gymnastics
REWALE	individual	Womens Artistic	Gymnastics
REWALE	individual	Womens Artistic	Gymnastics
REWALE	team	Women Artistic	Gymnastics
TALEKAR	individual	Womens Artistic	Gymnastics
TALEKAR	individual	Womens Artistic	Gymnastics
TALEKAR	team	Women Artistic	Gymnastics
HATTEKAR	team	Women Artistic	Gymnastics
HATTEKAR	team	Women Artistic	Gymnastics
BHAVSAR	team	Women Artistic	Gymnastics
SINGH	team	Women Artistic	Gymnastics
GUPTA	team	Women Artistic	Gymnastics
VERMA	team	Women Artistic	Gymnastics
SAHU	team	Women Artistic	Gymnastics
M	team	Team 5X5	Basketball
A	team	Team 5X5	Basketball
S	team	Team 5X5	Basketball
S	team	Team 5X5	Basketball
A	team	Team 5X5	Basketball
B	team	Team 5X5	Basketball
S	team	Team 5X5	Basketball

K	team	Team 5X5	Basketball
R	team	Team 5X5	Basketball
S	team	Team 5X5	Basketball
M	team	Team 5X5	Basketball
PANDEY	individual	Under 74 KG	Taekwondo
R	team	Team 5X5	Basketball
SHARMA	individual	Under 57 KG	Taekwondo
SINGH	individual	Under 67 KG	Taekwondo
Ghursale	individual	45 KG	Weightlifting
RAMCHIARY	individual	Under 57 KG	Taekwondo
MAZUMDER	individual	Over 73 KG (Kyorugi)	Taekwondo
Kharade	team	Men Team Event	Sepak Takraw
Yadav	team	Men Team Event	Sepak Takraw
Shaikh	team	Men Team Event	Sepak Takraw
Yumnam	team	Men Regu Event	Sepak Takraw
Yumnam	team	Men Quad Event	Sepak Takraw
Yumnam	team	Men Double Event	Sepak Takraw
Yumnam	team	Men Team Event	Sepak Takraw
Thokchom	team	Men Team Event	Sepak Takraw
Gurumayum	team	Men Quad Event	Sepak Takraw
Gurumayum	team	Men Team Event	Sepak Takraw
Elangbam	team	Men Quad Event	Sepak Takraw
Elangbam	team	Men Team Event	Sepak Takraw
Waikhom	team	Men Regu Event	Sepak Takraw
Waikhom	team	Men Quad Event	Sepak Takraw
Waikhom	team	Men Team Event	Sepak Takraw
Seram	team	Men Team Event	Sepak Takraw
Gaonkar	team	Men Team Event	Sepak Takraw
Sorokhaibam	team	Men Regu Event	Sepak Takraw
Sorokhaibam	team	Men Double Event	Sepak Takraw
Sorokhaibam	team	Men Team Event	Sepak Takraw
Wahengbam	team	Men Team Event	Sepak Takraw
Ngathem	team	Men Regu Event	Sepak Takraw
Ngathem	team	Men Quad Event	Sepak Takraw
Ngathem	team	Men Team Event	Sepak Takraw
Kalmangiudav	team	Men Team Event	Sepak Takraw
Wahengbam	team	Men Regu Event	Sepak Takraw
Wahengbam	team	Men Team Event	Sepak Takraw
Kumar	team	Men’s Team Pursuit	Cycling
Kumar	individual	Men’s 4000M	Cycling
Kumar	individual	Men’s Omnium	Cycling
Chanam	team	Women Team Event	Sepak Takraw
Chanam	team	Women Double	Sepak Takraw
Langoljam	team	Women Team Event	Sepak Takraw
Langoljam	team	Women Quad Event	Sepak Takraw
Langoljam	team	Women Double	Sepak Takraw
Yumnam	team	Women Team Event	Sepak Takraw
Yumnam	team	Women Regu Event	Sepak Takraw
Yumnam	team	Women Double	Sepak Takraw
Gomes	team	Women Team Event	Sepak Takraw
Gomes	team	Women Quad Event	Sepak Takraw
Devidas	team	Women Team Event	Sepak Takraw
Devidas	team	Women Quad Event	Sepak Takraw
Tongbram	team	Women Team Event	Sepak Takraw
Tongbram	team	Women Regu Event	Sepak Takraw
Tongbram	team	Women Quad Event	Sepak Takraw
Khoirom	team	Women Team Event	Sepak Takraw
Khoirom	team	Women Regu Event	Sepak Takraw
Khoirom	team	Women Quad Event	Sepak Takraw

Langoljam	team	Women Team Event	Sepak Takraw
Langoljam	team	Women Regu Event	Sepak Takraw
Langoljam	team	Women Quad Event	Sepak Takraw
P	team	Team 5X5	Basketball
M	team	Team 5X5	Basketball
MUTHUKRISHNAN	team	Team 5X5	Basketball
HAFEEZ	team	Team 5X5	Basketball
E	team	Team 5X5	Basketball
R	team	Team 5X5	Basketball
S	team	Team 5X5	Basketball
B	team	Team 5X5	Basketball
PRINCE	team	Team 5X5	Basketball
RAWAT	team	Team 5X5	Basketball
U	team	Team 5X5	Basketball
Khuraijam	team	Women Team Event	Sepak Takraw
Khuraijam	team	Women Regu Event	Sepak Takraw
Patil	team	Team Event	Modern Pentathlon
Patil	individual	Mens Individual	Modern Pentathlon
	team	Women's Team	Cycling
Nikita	team	Women's Team	Cycling
	team	Women's Team	Cycling
SINGH	individual	Under 74 KG	Taekwondo
Paul	individual	Women's Keirin	Cycling
Paul	individual	Women's Individual	Cycling
BALYAN	individual	Under 80 KG	Taekwondo
SINGH	individual	Under 87 KG	Taekwondo
SHARMA	individual	Under 73 KG	Taekwondo
RANGASWAMY C.	individual	Women's Omnium	Cycling
MALINDA	team	Male Group	Taekwondo
MALINDA	team	Male Group	Taekwondo
SINGH	individual	Men's 4000M	Cycling
MEGHVANSHI	team	Male Group	Taekwondo
S	team	Men Quad Event	Sepak Takraw
S	team	Men Team Event	Sepak Takraw
Kaerkatta	team	Women Team Event	Sepak Takraw
Fernandes	team	Women Team Event	Sepak Takraw
Dsouza	team	Women Team Event	Sepak Takraw
Moirangthem	team	Women Team Event	Sepak Takraw
Khaidem	team	Women Team Event	Sepak Takraw
BISHT	team	Men Double Event	Sepak Takraw
SENTHILKUMAR	team	Team 3X3	Basketball
P	team	Team 3X3	Basketball
R	team	Team 3X3	Basketball
ALI	team	Team 3X3	Basketball
Yadav	team	Team Event (Laser	Modern Pentathlon
Kumar	team	Team Event (Laser	Modern Pentathlon
Venkatesh	team	Mixed Relay	Modern Pentathlon
Sandhu	individual	Men Individual	Squash
Sandhu	team	Men Team	Squash
Mehra	team	Men Team	Squash
Senthilkumar	individual	Men Individual	Squash
Senthilkumar	team	Men Team	Squash
Semwal	team	Men Team	Squash
Bhatt	team	Men Team	Squash
Baitha	individual	Men Individual	Squash
Baitha	team	Men Team	Squash
GAONKAR	team	Mixed Relay (Laser	Modern Pentathlon
GAONKAR	individual	Men Individual (Laser	Modern Pentathlon
GOSAVI	team	Team Event (Laser	Modern Pentathlon

GOSAVI	team	Mixed Relay (Laser	Modern Pentathlon
GAONKAR	team	Team Event (Laser	Modern Pentathlon
VELIP	team	Team Event (Laser	Modern Pentathlon
MAJIK	team	Team Event (Biathle)	Modern Pentathlon
DALVI	team	Mixed Relay (Biathle)	Modern Pentathlon
DALVI	team	Team Event (Biathle)	Modern Pentathlon
GIRI	team	Team Event	Modern Pentathlon
GIRI	team	Team Event (Biathle)	Modern Pentathlon
VELIP	team	Mixed Relay	Modern Pentathlon
VELIP	team	Team Event (Triathle)	Modern Pentathlon
VELIP	team	Team Event	Modern Pentathlon
VELIP	team	Team Event (Triathle)	Modern Pentathlon
VELIP	team	Team Event	Modern Pentathlon
VELIP	team	Team Event (Triathle)	Modern Pentathlon
VELIP	team	Mixed Relay (Biathle)	Modern Pentathlon
Sargar	team	Mixed Relay (Laser	Modern Pentathlon
Sargar	team	Team Event (Laser	Modern Pentathlon
FULMALI	team	Team Event (Laser	Modern Pentathlon
Chaphekar	team	Team Event	Modern Pentathlon
Chaphekar	team	Team Event (Triathle)	Modern Pentathlon
Chaphekar	team	Team Event (Laser	Modern Pentathlon
BORKAR	team	Mixed Relay	Modern Pentathlon
Salunke	team	Team Event (Laser	Modern Pentathlon
Salunke	team	Mixed Relay (Laser	Modern Pentathlon
Salunke	individual	Women Individual	Modern Pentathlon
Wavhal	team	Team Event (Triathle)	Modern Pentathlon
Wavhal	team	Team Event (Laser	Modern Pentathlon
Wavhal	individual	Women Individual	Modern Pentathlon
Laitbar	team	Team Event (Laser	Modern Pentathlon
Singh	individual	Men Individual	Squash
Singh	team	Men Team	Squash
malandkar	team	Team Event (Biathle)	Modern Pentathlon
Mirage	team	Mixed Relay (Biathle)	Modern Pentathlon
Mirage	team	Team Event (Biathle)	Modern Pentathlon
Mirage	team	Team Event (Triathle)	Modern Pentathlon
Mirage	individual	Men Individual	Modern Pentathlon
Mirage	individual	Men Individual	Modern Pentathlon
Ingalekar	team	Team Event (Biathle)	Modern Pentathlon
Ingalekar	individual	Men Individual	Modern Pentathlon
Ingalekar	team	Team Event (Triathle)	Modern Pentathlon
Chaphekar	team	Mixed Relay	Modern Pentathlon
Chaphekar	team	Mixed Relay	Modern Pentathlon
Chaphekar	individual	Mens Individual	Modern Pentathlon
Chaphekar	individual	Men Individual	Modern Pentathlon
Mohite	team	Mixed Relay (Biathle)	Modern Pentathlon
Mohite	team	Team Event (Biathle)	Modern Pentathlon
Mohite	individual	Women Individual	Modern Pentathlon
Dhanawade	team	Team Event (Biathle)	Modern Pentathlon
Patil	team	Team Event (Biathle)	Modern Pentathlon
Patil	team	Team Event (Triathle)	Modern Pentathlon
Patil	team	Mixed Relay	Modern Pentathlon
Patil	individual	Women Individual	Modern Pentathlon
Patil	individual	Women Individual	Modern Pentathlon
Pawar	team	Team Event	Modern Pentathlon
Sidhu	team	Team 3X3	Basketball
Gosain	team	Team 3X3	Basketball
Choudhary	team	Team 3X3	Basketball
Khotani	team	Team 3X3	Basketball
Wavhal	team	Mixed Relay	Modern Pentathlon

Wavhal	team	Team Event	Modern Pentathlon
Wavhal	individual	Womens Individual	Modern Pentathlon
Godase	team	Team Event	Modern Pentathlon
Chavan	team	Team Event	Modern Pentathlon
Godase	team	Team Event (Triathle)	Modern Pentathlon
Bathre	team	Team Event (Biathle)	Modern Pentathlon
Bathre	team	Team Event (Triathle)	Modern Pentathlon
Bathre	individual	Men Individual	Modern Pentathlon
Chahar	team	Mixed Relay (Biathle)	Modern Pentathlon
Chahar	team	Team Event (Biathle)	Modern Pentathlon
Modanwal	team	Team Event (Biathle)	Modern Pentathlon
Modanwal	team	Mixed Relay	Modern Pentathlon
Modanwal	team	Team Event (Triathle)	Modern Pentathlon
Modanwal	individual	Men Individual	Modern Pentathlon
Saini	team	Compound Men	Archery
Chahal	team	Compound Men	Archery
Chahal	individual	Compound Men	Archery
Sonkar	team	Mixed Relay (Biathle)	Modern Pentathlon
Sonkar	team	Team Event (Biathle)	Modern Pentathlon
Sonkar	team	Team Event (Triathle)	Modern Pentathlon
Sonkar	individual	Women Individual	Modern Pentathlon
Bonde	team	Team Event (Biathle)	Modern Pentathlon
Chandrayan	team	Team Event (Biathle)	Modern Pentathlon
Patel	team	Team Event (Laser	Modern Pentathlon
Patel	team	Team Event (Laser	Modern Pentathlon
Yadav	team	Team Event (Laser	Modern Pentathlon
Yadav	individual	Women Individual	Modern Pentathlon
Solanki	team	Team Event (Triathle)	Modern Pentathlon
Patel	team	Team Event (Laser	Modern Pentathlon
SINGH	team	Team Event	Modern Pentathlon
SINGH	team	Team Event (Triathle)	Modern Pentathlon
SINGH	team	Mixed Relay	Modern Pentathlon
SINGH	individual	Womens Individual	Modern Pentathlon
SINGH	individual	Women Individual	Modern Pentathlon
Silavat	team	Team Event (Triathle)	Modern Pentathlon
Sonkar	team	Team Event	Modern Pentathlon
Sonkar	individual	Womens Individual	Modern Pentathlon
Kahar	team	Team Event	Modern Pentathlon
BORO	individual	Recurve Men	Archery
NARZARY	team	Indian Round Men	Archery
SWARGIARY	team	Indian Round Men	Archery
BARO	team	Indian Round Mixed	Archery
BARO	team	Indian Round Men	Archery
BORO	team	Indian Round Men	Archery
	team	Women Team	Squash
Sundararajan	team	Women Team	Squash
Tripathi	team	Women Team	Squash
Nafees	team	Women Team	Squash
BORO	team	Inidan Round	Archery
BORO	team	Indian Round Mixed	Archery
BORO	individual	Inidan Round	Archery
BORO	team	Inidan Round	Archery
RABHA	team	Inidan Round	Archery
DAS	team	Inidan Round	Archery
Arthi R	individual	Womens Individual	Squash
Arthi R	team	Women Team	Squash
Seelan	individual	Womens Individual	Squash
Seelan	team	Women Team	Squash
Riaz	team	Women Team	Squash

SARAN	team	Women Team	Squash
Sisodia	team	Women Team	Squash
BUNDELA	team	Women Team	Squash
VIDHI	team	Women Team	Squash
Dubey	team	Women Team	Squash
Semwal	team	Women Team	Squash
Joshi	individual	Womens Individual	Squash
Joshi	team	Women Team	Squash
Chinappa	team	Women Team	Squash
Mundra	team	Men Team	Squash
Chand	team	Men Team	Squash
RAJAGOPAL	individual	Indian Round Men	Archery
Varma	individual	Men’s Singles	Badminton
Singh	team	Men Team	Squash
VAIBHAAV	double	Men’s Doubles	Badminton
Gupta	double	Women’s Doubles	Badminton
SINGH	double	Women’s Doubles	Badminton
Swami	team	Recurve Men Team	Archery
Singh	team	Recurve Men Team	Archery
	team	Men’s Foil Team	Fencing
Salunkhe	individual	Womens Individual	Squash
Jagat	team	Indian Round Men	Archery
Gandharw	team	Indian Round Men	Archery
Singh	team	Indian Round Men	Archery
Yadav	team	Indian Round Men	Archery
PRAKASH	individual	Over 87 KG (Kyorugi)	Taekwondo
RANI	individual	Under 62 KG	Taekwondo
Mishra	team	Recurve Men Team	Archery
Besra	team	Recurve Men Team	Archery
Bhardwaj	team	Recurve Men Team	Archery
Chauhan	team	Recurve Men Team	Archery
Kumari	individual	Recureve Women	Archery
Kumari	team	Recureve Women	Archery
Bari	team	Recureve Women	Archery
Kumari	team	Recureve Women	Archery
J	individual	Under 58 KG	Taekwondo
	individual	Under 68 KG	Taekwondo
HOODA	individual	Under 74 KG	Taekwondo
JOSHI	individual	Under 87 KG	Taekwondo
SINGH	individual	Male Individual	Taekwondo
Sinha	team	Mixed Doubles	Lawn Tennis
Lamba	team	Men’s Team	Table Tennis
Rana	individual	Recurve Men	Archery
MUHAMMED	individual	Under 80 KG	Taekwondo
NONGMAITHEM	individual	Under 46 KG	Taekwondo
DEVI	individual	Under 49 KG	Taekwondo
REGI	individual	Under 67 KG	Taekwondo
C.K.	individual	Female Individual	Taekwondo
HYDER	individual	Under 67 KG	Taekwondo
CHAUHAN	individual	Under 87 KG	Taekwondo
Chanu	team	Women Team Event	Sepak Takraw
Sanjana	team	Women Team Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Chanu	team	Women Team Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw
Devi	team	Women Team Event	Sepak Takraw

Chanu	team	Women Team Event	Sepak Takraw
KUMARI	individual	Women Single	Lawn Bowl
XALXO	team	Men Triple	Lawn Bowl
Bai	team	Team Event (Biathle)	Modern Pentathlon
Anju	team	Mixed Relay (Laser	Modern Pentathlon
Heeya	team	Team Event (Triathle)	Modern Pentathlon
Simran	team	Team Event	Modern Pentathlon
Simran	team	Team Event (Biathle)	Modern Pentathlon
Dahiya	team	Team Event	Modern Pentathlon
phogat	team	Mixed Relay	Modern Pentathlon
phogat	team	Team Event	Modern Pentathlon
Ravi	team	Mixed Relay (Laser	Modern Pentathlon
Ravi	team	Team Event (Laser	Modern Pentathlon
Ravi	individual	Men Individual (Laser	Modern Pentathlon
Ajay	team	Team Event (Laser	Modern Pentathlon
Ajay	individual	Men Individual (Laser	Modern Pentathlon
Rawal	team	Team Event (Laser	Modern Pentathlon
Turan	team	Team Event	Modern Pentathlon
	team	Team Event	Modern Pentathlon
Yashohara	team	Mixed Relay	Modern Pentathlon
	team	Team Event	Hockey
	team	Team Event	Hockey
Rana	team	Team Event	Hockey
	team	Team Event	Hockey
Mor	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
Dahiya	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
Siwach	team	Team Event	Hockey
Mor	team	Team Event	Hockey
Singh	team	Team Event	Hockey
	team	Team Event	Hockey
Singh	team	Team Event	Hockey
Singh	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
Dabas	team	Team Event	Hockey
	team	Team Event	Hockey
Kaur	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
Kaur	team	Team Event	Hockey
	team	Team Event	Hockey
Jain	team	Women Team	Squash
Reddy	team	Team 5X5	Basketball
Arvind	team	Team 5X5	Basketball
Kumar	team	Team 5X5	Basketball
Gowda	team	Team 5X5	Basketball
THIMMAIAH K	team	Team 5X5	Basketball
T	team	Team 5X5	Basketball
IP	team	Team 5X5	Basketball
Ramesh	team	Team 5X5	Basketball
MK	team	Team 5X5	Basketball
N	team	Team 5X5	Basketball

Mahesha	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
	team	Male Group	Taekwondo
	individual	Male Individual	Taekwondo
	team	Male Group	Taekwondo
	team	Mixed Pair	Taekwondo
HMANGAIHZUALI	team	Mixed Pair	Taekwondo
VANLALFELA	team	Male Group	Taekwondo
MUTAGAR	team	Team Event	Hockey
KURTAKOTI	team	Team Event	Hockey
B	team	Team Event	Hockey
GANESH	team	Team Event	Hockey
AH	team	Team Event	Hockey
GN	team	Team Event	Hockey
SUNIL	team	Team Event	Hockey
KR	team	Team Event	Hockey
BM	team	Team Event	Hockey
NM	team	Team Event	Hockey
MOUSEEN	team	Team Event	Hockey
DAYAL	team	Team Event	Hockey
CA	team	Team Event	Hockey
MA	team	Team Event	Hockey
VR	team	Team Event	Hockey
UTHAPPA	team	Team Event	Hockey
	team	Team Event	Hockey
GANAPATHI H	team	Team Event	Hockey
MAITHIL	individual	Under 68 KG	Taekwondo
YADAV	individual	Under 73 KG	Taekwondo
KUMAR	team	Mixed Pair	Taekwondo
THAPA	team	Mixed Pair	Taekwondo
GANPATBHAI	team	Inidan Round	Archery
RAVINDRASINH	team	Inidan Round	Archery
BABUBHAI	team	Inidan Round	Archery
KUNVARSINGBHAI	team	Inidan Round	Archery
JAWKAR	team	Compound Men	Archery
BORATE	team	Compound Men	Archery
Rachit	team	Team 5X5	Basketball
Kapoor	team	Team 5X5	Basketball
Prakash	team	Team 5X5	Basketball
Jaibir	team	Team 5X5	Basketball
Bhardwaj	team	Team 5X5	Basketball
Tyagi	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Gupta	team	Team 5X5	Basketball
Bhriguvanshi	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Rai	team	Team 5X5	Basketball
Beniwal	team	Team 5X5	Basketball
SHENDE	team	Compound Women	Archery
DHAMANGAOKAR	team	Compound Women	Archery
SALVE	team	Compound Women	Archery
SONI	team	Aerobic Mix Pair	Gymnastics
VAZE	team	Aerobic Mix Pair	Gymnastics
Kumar	individual	Freestyle 57 Kg	Wrestling
Nisha	team	Team Event (Biathle)	Modern Pentathlon
Sanjana	team	Team Event (Triathle)	Modern Pentathlon
BHOGE	team	Recurve Men Team	Archery
BABREKAR	team	Recurve Men Team	Archery
MOHOD	team	Recurve Men Team	Archery

GUPTA	team	Aerobic Mix Pair	Gymnastics
ALONE	team	Recureve Women	Archery
JOGDAND	team	Recureve Women	Archery
KHODE	team	Recureve Women	Archery
SHENDE	team	Recureve Women	Archery
SHARMA	double	Acrobatics Women's	Gymnastics
KUMARI	double	Acrobatics Women's	Gymnastics
Kashnia	team	Women Team Event	Badminton
JAGDALE	double	Acrobatics Women's	Gymnastics
EKHANDE	double	Acrobatics Women's	Gymnastics
S	individual	Greco-Roman 130 Kg	Wrestling
SARKAR	double	Acrobatics Women's	Gymnastics
SARKAR	double	Acrobatics Women's	Gymnastics
PUJARI	individual	Under 58 KG	Taekwondo
SINGH	individual	Under 63 KG	Taekwondo
S	individual	Women Wrestling 57	Wrestling
YADAV	individual	Under 73 KG	Taekwondo
D	individual	Women Wrestling 76	Wrestling
MAURYA	individual	Indian Round Men	Archery
BISWAS	individual	Aerobic Individual	Gymnastics
CHAHAR	individual	Under 53 KG	Taekwondo
Singh	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Sandhu	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Sharma	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Sekhon	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Singh	team	Team 5X5	Basketball
Bhullar	team	Team 5X5	Basketball
Singh	team	Team 3X3	Basketball
Sahi	team	Team 3X3	Basketball
Singh	team	Team 3X3	Basketball
Panaich	team	Team 3X3	Basketball
DAS	individual	Under 73 KG	Taekwondo
Singh	team	Indian Round Mixed	Archery
Devi	individual	Inidan Round	Archery
Devi	team	Inidan Round	Archery
Devi	team	Inidan Round	Archery
Devi	team	Indian Round Mixed	Archery
Devi	individual	Inidan Round	Archery
Devi	team	Inidan Round	Archery
Devi	team	Inidan Round	Archery
Dhaker	team	Indian Round Mixed	Archery
Kaur	team	Indian Round Mixed	Archery
Chauhan	individual	Compound Men	Archery
Chauhan	team	Compound Men	Archery
Gat	team	Compound Men	Archery
Kajla	team	Compound Men	Archery
Ram	team	Compound Men	Archery
Dudhwal	team	Compound Women	Archery
Swami	team	Compound Women	Archery
Meena	team	Compound Women	Archery
GURJAR	individual	Compound Women	Archery
GURJAR	team	Compound Women	Archery
Bhardwaj	team	Men Pair	Lawn Bowl

LOHAR	double	Mixed Pairs	Gymnastics
MAHAJAN	team	Aerobics - Finals -	Gymnastics
	team	Recureve Women	Archery
	individual	Recureve Women	Archery
Verma	team	Recureve Women	Archery
	team	Recureve Women	Archery
	individual	Recureve Women	Archery
	team	Indian Round Men	Archery
Sunil Kumar	team	Indian Round Men	Archery
	team	Indian Round Men	Archery
Sahil	team	Indian Round Men	Archery
Tomar	team	Mixed Relay	Modern Pentathlon
Tomar	team	Team Event	Modern Pentathlon
Tomar	individual	Mens Individual	Modern Pentathlon
Ujjala	individual	Women Individual	Modern Pentathlon
DANADAMANI	individual	Freestyle 125 Kg	Wrestling
	team	Compound Women	Archery
kaur	team	Compound Women	Archery
KAUR	team	Compound Women	Archery
PATEL	individual	Women Wrestling 57	Wrestling
BENNY	team	Team 5X5	Basketball
Bhadoriya	team	Team Event	Hockey
Sharma	team	Team Event	Hockey
	team	Team Event	Hockey
Dadiya	team	Team Event	Hockey
Kaur	team	Team Event	Hockey
Arya	team	Team Event	Hockey
Kerketta	team	Team Event	Hockey
Rai	team	Team Event	Hockey
Yadav	team	Team Event	Hockey
Gautam	team	Team Event	Hockey
Chavan	team	Team Event	Hockey
Singh	team	Team Event	Hockey
Sengar	team	Team Event	Hockey
Dubey	team	Team Event	Hockey
Singh	team	Team Event	Hockey
Rana	team	Team Event	Hockey
Khan	team	Team Event	Hockey
Soreng	team	Team Event	Hockey
Lakra	team	Team Event	Hockey
Toppo	team	Team Event	Hockey
Baxla	team	Team Event	Hockey
Kujur	team	Team Event	Hockey
Minj	team	Team Event	Hockey
Minz	team	Team Event	Hockey
Kullu	team	Team Event	Hockey
Toppo	team	Team Event	Hockey
Ming	team	Team Event	Hockey
Hemrom	team	Team Event	Hockey
Kerketta	team	Team Event	Hockey
Minj	team	Team Event	Hockey
Bage	team	Team Event	Hockey
Horo	team	Team Event	Hockey
Dungdung	team	Team Event	Hockey
Minj	team	Team Event	Hockey
Lalremnghaki	team	Team Event	Hockey
Dixit	team	Team Event	Rugby
Singh	team	Team Event	Rugby
PATIL	team	Team Event	Rugby

Patil	team	Team Event	Rugby
Mali	team	Team Event	Rugby
Patil	team	Team Event	Rugby
Yadav	team	Team Event	Rugby
RAJEBHOSALE	team	Team Event	Rugby
Patil	team	Team Event	Rugby
Chawan	team	Team Event	Rugby
Gupta	team	Team Event	Rugby
Chavan	team	Team Event	Rugby
K	individual	100m	Athletics
K	team	4x100 Relay	Athletics
T	team	4x100 Relay	Athletics
naitam	individual	100m	Athletics
Gurav	individual	100m	Athletics
T	team	4x100 Relay	Athletics
RAVIKUMAR	individual	100m	Athletics
NANDA	individual	100m	Athletics
Devadiga	individual	200m	Athletics
G	team	4x400 Relay	Athletics
MATHEW	individual	400m	Athletics
MATHEW	team	4x400 Mixed Relay	Athletics
kujur	individual	200m	Athletics
sri	individual	400m	Athletics
panchal	individual	400m	Athletics
Kadam	individual	400m	Athletics
Ramraj	individual	400m	Athletics
Ramraj	individual	400m Hurdles	Athletics
Ramraj	team	4x400 Relay	Athletics
S	double	Men’s Doubles	Badminton
singh	team	4x400 Relay	Athletics
DATTATRAY deshmukh	team	4x400 Relay	Athletics
CHAUDHRI	individual	5000m	Athletics
Kumar	individual	10000m	Athletics
A	individual	1500m	Athletics
S	individual	5000m	Athletics
S	individual	10000m	Athletics
YARRAJI	individual	200m	Athletics
YARRAJI	individual	100m Hurdles	Athletics
YARRAJI	team	4x100 Relay	Athletics
MURUGAN	individual	Heptathlon	Athletics
Kumari	individual	100m Hurdles	Athletics
SONUNE	individual	10000m	Athletics
jadhav	individual	10000m	Athletics
jadhav	individual	5000m	Athletics
kamath	team	4x100 Relay	Athletics
S.ramraj	individual	100m Hurdles	Athletics
J	team	4x400 Relay	Athletics
MONDAL	individual	Long Jump	Athletics
kumbhar	team	4x400 Mixed Relay	Athletics
Shirse	individual	110m Hurdles	Athletics
SHEKHAWAT	individual	110m Hurdles	Athletics
n	individual	400m Hurdles	Athletics
Jinabhai	individual	3000m Steeplechase	Athletics
Navale	individual	3000m Steeplechase	Athletics
HARDEEP	individual	20K Race Walk	Athletics
Lamba	individual	3000m Steeplechase	Athletics
Jagadale	individual	3000m Steeplechase	Athletics
raj mishra	individual	3000m Steeplechase	Athletics
venkatesh	individual	Pole Vault	Athletics

Hasan	individual	3000m Steeplechase	Athletics
Elangovan	individual	Pole Vault	Athletics
Prajapati	individual	20K Race Walk	Athletics
Goswami	individual	20K Race Walk	Athletics
K	individual	Javelin Throw	Athletics
C	individual	800m	Athletics
C	individual	1500m	Athletics
Panwar	individual	20K Race Walk	Athletics
P	individual	Javelin Throw	Athletics
Rani	individual	Javelin Throw	Athletics
prabhu	individual	Triple Jump	Athletics
P	individual	800m	Athletics
U	individual	Triple Jump	Athletics
.SINGH	individual	Shot Put	Athletics
Kumar	individual	Pole Vault	Athletics
Ladkat	individual	800m	Athletics
Ladkat	team	4x400 Mixed Relay	Athletics
Das	individual	1500m	Athletics
Gill	individual	Shot Put	Athletics
Jena	individual	Javelin Throw	Athletics
E b	individual	Pole Vault	Athletics
V	individual	Triple Jump	Athletics
P	individual	Javelin Throw	Athletics
Singh	individual	Javelin Throw	Athletics
Anusha	individual	Triple Jump	Athletics
Kaur	individual	Shot Put	Athletics
Mor	individual	Women’s Flyweight	Boxing
P	individual	High Jump	Athletics
devasia	individual	High Jump	Athletics
E	individual	Long Jump	Athletics
Meena	individual	Pole Vault	Athletics
MUKHERJEE	individual	High Jump	Athletics
KHATUA	individual	Shot Put	Athletics
Kaur	individual	Shot Put	Athletics
Ram	individual	High Jump	Athletics
Punia	individual	Discus Throw	Athletics
MAJHI	individual	High Jump	Athletics
James	individual	Long Jump	Athletics
James	individual	Triple Jump	Athletics
Kumar	individual	Hammer Throw	Athletics
Bains	individual	Hammer Throw	Athletics
Bala	individual	Hammer Throw	Athletics
Singh	individual	Discus Throw	Athletics
Rachna	individual	Hammer Throw	Athletics
CHAUDHARY	individual	Hammer Throw	Athletics
P	individual	Long Jump	Athletics
yahiya	individual	Long Jump	Athletics
S	individual	Long Jump	Athletics
Kumar	individual	Hammer Throw	Athletics
Beniston Manickaraj	team	Men’s 4 X 100 M	Aquatics
Beniston Manickaraj	team	Men’s 4 X 100 M	Aquatics
Beniston Manickaraj	individual	Men’s 100 M	Aquatics
Prabhakar	team	Men’s 4 X 100 M	Aquatics
GUPTA	team	Men’s 4 X 100 M	Aquatics
PRAKASH	individual	Men’s 200 M	Aquatics
PRAKASH	individual	Men’s 100 M	Aquatics
PRAKASH	individual	Men’s 1500 M Free	Aquatics
PRAKASH	individual	Men’s 800 M Free	Aquatics
PRAKASH	individual	Men’s 400 M Free	Aquatics

PRAKASH	individual	Men’s 50 M Butterfly	Aquatics
PRAKASH	individual	Men’s 200 M Free	Aquatics
PRAKASH	individual	Men’s 400 M	Aquatics
PRAKASH	individual	Men’s 200 M	Aquatics
Nataraj	team	Men’s 4 X 200 M	Aquatics
Nataraj	team	Men’s 4 X 100 M	Aquatics
Nataraj	team	Men’s 4 X 100 M	Aquatics
Nataraj	individual	Men’s 50m Free Style	Aquatics
Nataraj	individual	Men’s 100 M Back	Aquatics
Nataraj	individual	Men’s 100 M Free	Aquatics
Nataraj	individual	Men’s 200 M Free	Aquatics
Nataraj	individual	Men’s 50 M Back	Aquatics
KHADE	team	Men’s 4 X 100 M	Aquatics
KHADE	individual	Men’s 50 M Butterfly	Aquatics
KHADE	individual	Men’s 50m Free Style	Aquatics
NAIR	team	Women’s 4 X 200 M	Aquatics
Manesh	team	Women’s 4 X 200 M	Aquatics
Avinash	individual	400m	Athletics
Avinash	team	4x400 Relay	Athletics
Avinash	team	4x400 Mixed Relay	Athletics
Shankar	team	4x400 Relay	Athletics
S	team	4x400 Relay	Athletics
GANGULY	team	Men’s 4 X 200 M	Aquatics
GANGULY	individual	Men’s 400 M	Aquatics
GANGULY	individual	Men’s 200 M	Aquatics
S	team	Men’s 4 X 100 M	Aquatics
S	individual	Men’s 100 M Breast	Aquatics
S	individual	Men’s 50 M Breast	Aquatics
S	individual	Men’s 200 M Breast	Aquatics
H	team	4x400 Relay	Athletics
T J	team	4x400 Relay	Athletics
george	team	4x400 Relay	Athletics
AS	team	Men’s 4 X 100 M	Aquatics
AS	team	Men’s 4 X 200 M	Aquatics
AS	individual	Men’s 100 M Free	Aquatics
Sachdeva	individual	Women’s 800 M Free	Aquatics
Sachdeva	individual	Women’s 400 M Free	Aquatics
Sachdeva	individual	Women’s 1500 M	Aquatics
C	team	4x100 Relay	Athletics
S	individual	100m	Athletics
S	team	4x100 Relay	Athletics
G	team	4x100 Relay	Athletics
R	team	4x100 Relay	Athletics
B	team	4x400 Relay	Athletics
B	team	4x400 Mixed Relay	Athletics
NATHELLA	team	Men’s 4 X 100 M	Aquatics
NATHELLA	individual	Men’s 200 M Back	Aquatics
B	team	4x100 Relay	Athletics
shan p	team	4x100 Relay	Athletics
PS	individual	Men’s 50 M Back	Aquatics
S	team	Men’s 4 X 200 M	Aquatics
CHOUHAN	team	Team Event	Hockey
DIWIVEDI	team	Team Event	Hockey
PAL	team	Team Event	Hockey
KHAN	team	Team Event	Hockey
YADAV	team	Team Event	Hockey
SAHANI	team	Team Event	Hockey
SINGH	team	Team Event	Hockey
DEEP	team	Team Event	Hockey

PRAKASH PAL	team	Team Event	Hockey
PANDEY	team	Team Event	Hockey
PAL	team	Team Event	Hockey
KUMAR	team	Team Event	Hockey
ANAND	team	Team Event	Hockey
YADAV	team	Team Event	Hockey
RAJBHAR	team	Team Event	Hockey
MOHD	team	Team Event	Hockey
Chavan	team	Men’s 4 X 200 M	Aquatics
Khade	team	Women’s 4 X 100 M	Aquatics
Khade	individual	Women’s 50 M	Aquatics
Khade	individual	Women’s 50m Free	Aquatics
SP	team	Men’s 4 X 100 M	Aquatics
SP	individual	Men’s 100 M Breast	Aquatics
SP	individual	Men’s 50 M Breast	Aquatics
Suresh	individual	Men’s 100 M Breast	Aquatics
SIVAKUMAR	team	Women’s 4 X 200 M	Aquatics
S	individual	Men’s 200 M Breast	Aquatics
VARMA	individual	Women’s 50 M	Aquatics
VARMA	individual	Women’s 200 M	Aquatics
M	team	Men’s 4 X 100 M	Aquatics
PATIL	team	Men’s Waterpolo	Aquatics
Nair	team	Men’s 4 X 100 M	Aquatics
MULEY	team	Men’s 4 X 200 M	Aquatics
C V	team	4x100 Relay	Athletics
Thondaiman	individual	Men’s Trap	Shooting
p	team	4x400 Relay	Athletics
m s	team	4x400 Relay	Athletics
ts	team	4x400 Relay	Athletics
Jayaram	team	4x100 Relay	Athletics
BHOI	team	4x100 Relay	Athletics
K	team	Netball Fast 5 Team	Netball
R	team	Netball Fast 5 Team	Netball
Kumar	team	Netball Fast 5 Team	Netball
Naik	team	Netball Fast 5 Team	Netball
K	team	Traditional Netball	Netball
V A	team	Traditional Netball	Netball
JIJI	team	Netball Fast 5 Team	Netball
R	team	Team Event	Football
PUIA	team	Team Event	Football
JOSHY	team	Team Event	Football
SINGH	team	Team Event	Football
Premkumar	team	Team Event	Football
ABDUL KADIR	team	Team Event	Football
SINGH	team	Team Event	Football
SINGH	team	Team Event	Football
RAMAKRISHNAN	team	Team Event	Football
PP	team	Team Event	Football
SINGH	team	Team Event	Football
KHONGSAI	team	Team Event	Football
ANSARI	team	Team Event	Football
J	team	Team Event	Football
K r	team	Team Event	Football
Thapa	team	Team Event	Football
Kumar	team	Team Event	Football
Thapa	team	Team Event	Football
Kamei	team	Team Event	Football
Murmu	team	Team Event	Football
Dixit	team	Men Team	Squash

SINGH	team	Men Team	Squash
Kumar	team	Men Team	Squash
Banodha	team	Men Team	Squash
Banodha	team	Men Team	Squash
Singh	team	Men Team	Squash
PRAJAPATI	individual	Men’s 3 Meters	Aquatics
PRAJAPATI	individual	Men’s 1 M Spring	Aquatics
LOHAR	team	Team Event	Rugby
KUMARI	team	Team Event	Rugby
KUMAR	team	Women’s 4 X 100 M	Aquatics
KUMAR	individual	Women’s 100 M Back	Aquatics
KUMAR	individual	Women’s 50 M Back	Aquatics
RAWAT	team	Men’s 4 X 200 M	Aquatics
RAWAT	individual	Men’s 400 M Free	Aquatics
RAWAT	individual	Men’s 800 M Free	Aquatics
RAWAT	individual	Men’s 1500 M Free	Aquatics
HEMAM	individual	Men’s 1 M Spring	Aquatics
HEMAM	individual	Men’s 3 Meters	Aquatics
JOSHI	team	Women’s 4 X 100 M	Aquatics
JOSHI	individual	Women’s 200 M Back	Aquatics
JOSHI	individual	Women’s 100 M Back	Aquatics
Senthilkumar	individual	800m	Athletics
Gadade	individual	800m	Athletics
NAYEK	individual	Men’s 1 M Spring	Aquatics
L	individual	800m	Athletics
Rani	team	Team Event	Football
Yadav	team	Team Event	Football
S	team	Team Event	Football
S	team	Team Event	Football
V	team	Team Event	Football
Bala	team	Team Event	Football
Rani	team	Team Event	Football
Devi	team	Team Event	Football
T	team	Team Event	Football
K	team	Team Event	Football
P	team	Team Event	Football
Bala	team	Team Event	Football
N	team	Team Event	Football
A	team	Team Event	Football
R	team	Team Event	Football
M	team	Team Event	Football
S	team	Team Event	Football
A	team	Team Event	Football
P	team	Team Event	Football
Rani	team	Team Event	Football
DAS	team	Team Event	Football
GANJHU	team	Team Event	Football
SAHOO	team	Team Event	Football
PATRA	team	Team Event	Football
NAIK	team	Team Event	Football
MINZ	team	Team Event	Football
KOM	team	Team Event	Football
MUNDARI	team	Team Event	Football
MUNDA	team	Team Event	Football
KISHAN	team	Team Event	Football
LALARAMPARI	team	Team Event	Football
ROUTRAY	team	Team Event	Football
EKKA	team	Team Event	Football
MUNDA	team	Team Event	Football

KABIRAJ	team	Team Event	Football
HEMBRAM	team	Team Event	Football
TUDU	team	Team Event	Football
ZAHEER	team	Team Event	Football
KISHAN	team	Team Event	Football
NAYAK	team	Team Event	Football
PODDAR	team	Team Event	Rugby
Parvin	team	Women’s Waterpolo	Aquatics
Mitra	team	Women’s Waterpolo	Aquatics
Santra	team	Women’s Waterpolo	Aquatics
Naskar	team	Women’s Waterpolo	Aquatics
Naskar	team	Women’s Waterpolo	Aquatics
Talukdar	team	Women’s Waterpolo	Aquatics
Adak	team	Women’s Waterpolo	Aquatics
Khatun	team	Women’s Waterpolo	Aquatics
Sardar	team	Women’s Waterpolo	Aquatics
Sanfui	team	Women’s Waterpolo	Aquatics
Purokayastha	team	Women’s Waterpolo	Aquatics
Mondal	team	Women’s Waterpolo	Aquatics
Haldar	team	Women’s Waterpolo	Aquatics
SANTHOSH	team	Women’s Waterpolo	Aquatics
S	team	Women’s Waterpolo	Aquatics
R R	team	Women’s Waterpolo	Aquatics
SAKKEER	team	Women’s Waterpolo	Aquatics
N S	team	Women’s Waterpolo	Aquatics
N S	team	Women’s Waterpolo	Aquatics
KRISHNA	team	Women’s Waterpolo	Aquatics
V S	team	Women’s Waterpolo	Aquatics
V S	team	Women’s Waterpolo	Aquatics
L	team	Women’s Waterpolo	Aquatics
SUDEVAN	team	Women’s Waterpolo	Aquatics
S A	team	Women’s Waterpolo	Aquatics
S P	team	Women’s Waterpolo	Aquatics
Devi	individual	Below 60 KG (Sanda)	Wushu
thareja	individual	Below 60 KG (Sanda)	Wushu
Malla	individual	Below 70 KG (Sanda)	Wushu
MANOHAR	team	Women’s Waterpolo	Aquatics
Mulay	team	Women’s Waterpolo	Aquatics
Gugale	team	Women’s Waterpolo	Aquatics
Agrawal	team	Women’s Waterpolo	Aquatics
Kulkarni	team	Women’s Waterpolo	Aquatics
Gawde	team	Women’s Waterpolo	Aquatics
Kumare	team	Women’s Waterpolo	Aquatics
Kirave	team	Women’s Waterpolo	Aquatics
Shukla	team	Women’s Waterpolo	Aquatics
Shah	team	Women’s Waterpolo	Aquatics
Kadam	team	Women’s Waterpolo	Aquatics
SURYAVANSHI	team	Women’s Waterpolo	Aquatics
Wankhade	team	Women’s Waterpolo	Aquatics
Basumatary	individual	Women’s	Boxing
Lamba	individual	Below 60 KG (Sanda)	Wushu
Gohar	individual	Freestyle 65 Kg	Wrestling
Arya	individual	Below 52KG (Sanda)	Wushu
Devi	team	Team Event	Hockey
Mondal	team	Men’s Waterpolo	Aquatics
KUTHE	team	Men’s Waterpolo	Aquatics
G S	team	Men’s Waterpolo	Aquatics
KUTHE	team	Men’s Waterpolo	Aquatics
MHATRE	team	Men’s Waterpolo	Aquatics

M	team	Men’s Waterpolo	Aquatics
SIBIN VARGHESE	team	Men’s Waterpolo	Aquatics
Gupta	team	Men’s Waterpolo	Aquatics
G K	team	Men’s Waterpolo	Aquatics
KUTHE	team	Men’s Waterpolo	Aquatics
Prasad	team	Men’s Waterpolo	Aquatics
S	team	Men’s Waterpolo	Aquatics
Shaw	team	Men’s Waterpolo	Aquatics
Jana	team	Men’s Waterpolo	Aquatics
Dutta	team	Men’s Waterpolo	Aquatics
Roy	team	Men’s Waterpolo	Aquatics
Dey	team	Men’s Waterpolo	Aquatics
Shukla	team	Men’s Waterpolo	Aquatics
Mondal	team	Men’s Waterpolo	Aquatics
Saha	team	Men’s Waterpolo	Aquatics
Dhali	team	Men’s Waterpolo	Aquatics
Sardar	team	Men’s Waterpolo	Aquatics
Riza	team	Men’s Waterpolo	Aquatics
Mondal	team	Men’s Waterpolo	Aquatics
Rahaman	team	Men’s Waterpolo	Aquatics
Pawar	individual	Women Wrestling 50	Wrestling
Rathore	individual	Women Wrestling 62	Wrestling
Sarkar	team	Women’s Team	Table Tennis
Khan	individual	Men’s Flyweight 48 -	Boxing
GORKHA	individual	Men’s Lightwelter 60 -	Boxing
R	individual	Men’s Light	Boxing
L	individual	Men’s Light	Boxing
SAI	individual	Men’s Heavyweight	Boxing
CHAUHAN	individual	Men’s Super	Boxing
S	individual	Women’s Flyweight	Boxing
THOKCHOM	individual	Women’s	Boxing
Paliwal	individual	Below 56 KG (Sanda)	Wushu
GONELLA	individual	Women’s	Boxing
	team	Traditional Netball	Netball
Rajbanshi	individual	Men’s 3 Meters	Aquatics
DEBNATH	individual	Men’s 10 M Platform	Aquatics
SINGH	individual	Men’s 10 M Platform	Aquatics
GITAYE	individual	Men’s 10 M Platform	Aquatics
JADHAO	team	Compound Men	Archery
KORDE	individual	Compound Men	Archery
KORDE	team	Compound Men	Archery
Dhara	individual	Women’s 1 M Spring	Aquatics
SIMON	team	Compound Women	Archery
LAMBE	team	Recurve Men Team	Archery
Khatri	team	Compound Men	Archery
DAS	team	Compound Men	Archery
	team	Recureve Women	Archery
SHRIRAM	individual	Women’s 10 M	Aquatics
SHRIRAM	individual	Women’s 3 Meters	Aquatics
SHRIRAM	individual	Women’s 1 M Spring	Aquatics
KAMBLE	team	4x400 Mixed Relay	Athletics
Kumari	team	Recureve Women	Archery
Sharma	individual	Women’s 1 M Spring	Aquatics
Sharma	individual	Women’s 3 Meters	Aquatics
Sharma	individual	Women’s 10 M	Aquatics
Malik	individual	400m Hurdles	Athletics
UTEKAR	individual	400m Hurdles	Athletics
Kaur	team	Compound Women	Archery
Kaur	individual	Compound Women	Archery

FERNANDES	team	Team Event	Beach Soccer
PARAB	team	Team Event	Beach Soccer
KANKONKAR	team	Team Event	Beach Soccer
NAIK	team	Team Event	Beach Soccer
GURJAO	team	Team Event	Beach Soccer
CARDOZ	team	Team Event	Beach Soccer
KORGAONKAR	team	Team Event	Beach Soccer
GONSALVES	team	Team Event	Beach Soccer
RATHOD	team	Team Event	Beach Soccer
KUNKALKAR	team	Team Event	Beach Soccer
DHARGALKER	team	Team Event	Beach Soccer
DSOUZA	team	Team Event	Beach Soccer
Ho	individual	Recurve Men	Archery
Ho	team	Recurve Men Team	Archery
Kumar	team	Recurve Men Team	Archery
WAGHMODE	individual	Women's 10 M	Aquatics
WAGHMODE	individual	Women's 3 Meters	Aquatics
Khan K P	team	Team Event	Beach Soccer
K P P	team	Team Event	Beach Soccer
P	team	Team Event	Beach Soccer
B	team	Team Event	Beach Soccer
U P	team	Team Event	Beach Soccer
K P	team	Team Event	Beach Soccer
B H	team	Team Event	Beach Soccer
MB	team	Team Event	Beach Soccer
T M	team	Team Event	Beach Soccer
B	team	Team Event	Beach Soccer
A P	team	Team Event	Beach Soccer
S M	team	Team Event	Beach Soccer
	individual	Under 63 KG	Taekwondo
JAGPAL SINGH	individual	Under 57 KG	Taekwondo
	team	Team Event (Triathle)	Modern Pentathlon
ASWAL	individual	Under 53 KG	Taekwondo
Durge	team	Men's Waterpolo	Aquatics
BIDKAR	team	Men's Waterpolo	Aquatics
Vaidya	team	Men's Waterpolo	Aquatics
SURYAVANSHI	team	Men's Waterpolo	Aquatics
Mahajani	team	Men's Waterpolo	Aquatics
UTTEKAR	team	Men's Waterpolo	Aquatics
Kunde	team	Men's Waterpolo	Aquatics
VAIDYA	team	Men's Waterpolo	Aquatics
PATIL	team	Men's Waterpolo	Aquatics
KHOMANE	team	Men's Waterpolo	Aquatics
Kunde	team	Men's Waterpolo	Aquatics
BHOIR	team	Men's Waterpolo	Aquatics
Shukla	team	Men's Waterpolo	Aquatics
Kalyanpur	team	Mens Team	Lawn Tennis
Kalyanpur	double	Mens Doubles	Lawn Tennis
Chanu	team	Team Event	Football
Chanu	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football
Devi	team	Team Event	Football

Devi	team	Team Event	Football
Achoubi	team	Team Event	Football
Chanu	team	Team Event	Football
Devi	team	Team Event	Football
Sahena	team	Team Event	Football
Devi	team	Team Event	Football
Chanu	team	Team Event	Football
Sharma	team	Team Event	Football
Devi	team	Team Event	Football
boora	individual	Women's	Boxing
PRATHYUSHA	team	4x100 Relay	Athletics
Bidyarani	individual	Women Wrestling 53	Wrestling
Singh	individual	Shot Put	Athletics
VERMA	individual	Discus Throw	Athletics
Nidhi	individual	Discus Throw	Athletics
Jaison	individual	Pole Vault	Athletics
S	team	4x100 Relay	Athletics
KETAN	team	Team Event	Hockey
YADAV	team	Team Event	Hockey
SINGH	individual	20K Race Walk	Athletics
JEEVA	individual	110m Hurdles	Athletics
B	individual	Triple Jump	Athletics
VISWANATHAN	individual	High Jump	Athletics
Bhardwaj	individual	400m Hurdles	Athletics
KAUR	individual	200m	Athletics
Y	team	Team Event	Beach Soccer
BABU	team	Team Event	Beach Soccer
M S	team	Team Event	Beach Soccer
P	team	Team Event	Beach Soccer
Unais	team	Team Event	Beach Soccer
R	team	Team Event	Beach Soccer
K P	team	Team Event	Beach Soccer
K K	team	Team Event	Beach Soccer
T	team	Team Event	Beach Soccer
TKB	team	Team Event	Beach Soccer
A P	team	Team Event	Beach Soccer
U	team	Team Event	Beach Soccer
Singh	individual	Discus Throw	Athletics
KAUR	individual	400m Hurdles	Athletics
SARMA	team	Women's 4 X 100 M	Aquatics
SARMA	individual	Women's 50m Free	Aquatics
SARMA	individual	Women's 100 M Free	Aquatics
SINGH	team	Team Event	Football
AKOIJAM	team	Team Event	Football
RAGUI	team	Team Event	Football
CHINGKHEINGANBA	team	Team Event	Football
SINGH	team	Team Event	Football
YUMLEMBAM	team	Team Event	Football
SINGH	team	Team Event	Football
WIRAIBOU	team	Team Event	Football
S	team	Team Event	Football
SINGH	team	Team Event	Football
SINGH	team	Team Event	Football
MEETEI	team	Team Event	Football
ROHIT	team	Team Event	Football
SINGH	team	Team Event	Football
SINGH	team	Team Event	Football
SHIRAK	team	Team Event	Football
SINGH	team	Team Event	Football

SINGH	team	Team Event	Football
SHAGOLSEM	team	Team Event	Football
SINGH	team	Team Event	Football
AZHAR	team	Team Event	Football
NAIR	team	Team Event	Football
BHAGYANATHAN	team	Team Event	Football
U	team	Team Event	Football
V R	team	Team Event	Football
R	team	Team Event	Football
G	team	Team Event	Football
R	team	Team Event	Football
T B	team	Team Event	Football
V	team	Team Event	Football
GILBERT	team	Team Event	Football
E	team	Team Event	Football
MADHU	team	Team Event	Football
EDAKKAVIL	team	Team Event	Football
KP	team	Team Event	Football
G	team	Team Event	Football
BOLSTER	team	Team Event	Football
SIDHIQUE	team	Team Event	Football
S	team	Team Event	Football
M A	team	Team Event	Football
SALOKHE	individual	Women Wrestling 50	Wrestling
Lingala	team	4x100 Relay	Athletics
FAND	individual	Women Wrestling 62	Wrestling
PUJARI	individual	Women Wrestling 76	Wrestling
P D	team	4x100 Relay	Athletics
GAVIT	individual	5000m	Athletics
Singh	individual	1500m	Athletics
Kumar	individual	5000m	Athletics
PATIL	individual	Greco-Roman 67 Kg	Wrestling
V	team	4x100 Relay	Athletics
BHAGAVATHI	team	4x100 Relay	Athletics
Rajan	team	4x100 Relay	Athletics
P	team	4x100 Relay	Athletics
DUBE	individual	Greco-Roman 130 Kg	Wrestling
BONGARDE	individual	Freestyle 57 Kg	Wrestling
Waskale	individual	1500m	Athletics
Ohre	individual	1500m	Athletics
N	individual	Decathlon	Athletics
Singh	individual	5000m	Athletics
Singh	individual	10000m	Athletics
Roman	individual	Decathlon	Athletics
EKKA	team	4x100 Relay	Athletics
MALLICK	team	4x100 Relay	Athletics
Pal	individual	10000m	Athletics
Das	team	Men’s 4 X 200 M	Aquatics
	individual	Freestyle 125 Kg	Wrestling
	individual	Greco-Roman 60 Kg	Wrestling
	individual	Women Wrestling 57	Wrestling
S M	team	Women’s Waterpolo	Aquatics
	individual	Women Wrestling 50	Wrestling
PRATAP	individual	Men’s 200 M Breast	Aquatics
YADAV	individual	Women Wrestling 62	Wrestling
Kumari	individual	Women Wrestling 68	Wrestling
KAKRAN	individual	Women Wrestling 76	Wrestling
Shankar	individual	Decathlon	Athletics
Kumar	individual	Freestyle 125 Kg	Wrestling

	individual	Greco-Roman 60 Kg	Wrestling
KURADE	individual	Greco-Roman 60 Kg	Wrestling
YADAV	individual	Greco-Roman 87 Kg	Wrestling
Vijay shankar	team	Men's 4 X 100 M	Aquatics
Prabodh	team	Mens Team	Lawn Tennis
N S	team	Women's Waterpolo	Aquatics
SAH	individual	Under 54 KG	Taekwondo
RANA	individual	Under 58 KG	Taekwondo
KUMAR	individual	Under 63 KG	Taekwondo
	individual	Greco-Roman 67 Kg	Wrestling
	individual	Freestyle 57 Kg	Wrestling
	individual	Greco-Roman 87 Kg	Wrestling
	individual	Women Wrestling 50	Wrestling
	individual	Women Wrestling 53	Wrestling
	individual	Freestyle 65 Kg	Wrestling
	individual	Greco-Roman 97 Kg	Wrestling
	individual	Greco-Roman 130 Kg	Wrestling
	individual	Women Wrestling 57	Wrestling
	individual	Freestyle 74 Kg	Wrestling
	individual	Freestyle 97 Kg	Wrestling
	individual	Women Wrestling 62	Wrestling
	individual	Freestyle 86 Kg	Wrestling
TYAGI	individual	Under 80 KG	Taekwondo
	individual	Women Wrestling 68	Wrestling
	individual	Greco-Roman 67 Kg	Wrestling
R	individual	Over 87 KG (Kyorugi)	Taekwondo
	individual	Greco-Roman 77 Kg	Wrestling
Kumar	individual	Greco-Roman 87 Kg	Wrestling
BURA	individual	Greco-Roman 97 Kg	Wrestling
	individual	Greco-Roman 130 Kg	Wrestling
	individual	Freestyle 57 Kg	Wrestling
	individual	Freestyle 65 Kg	Wrestling
	individual	Freestyle 74 Kg	Wrestling
	individual	Freestyle 86 Kg	Wrestling
	individual	Freestyle 97 Kg	Wrestling
MAILK	individual	Freestyle 125 Kg	Wrestling
SHARMA	individual	Under 49 KG	Taekwondo
RAWAL	individual	Under 57 KG	Taekwondo
PREMRAJ	individual	Under 62 KG	Taekwondo
Singh	individual	Greco-Roman 67 Kg	Wrestling
	individual	Greco-Roman 77 Kg	Wrestling
	individual	Freestyle 86 Kg	Wrestling
Singh	individual	Freestyle 97 Kg	Wrestling
Cheema	individual	Greco-Roman 97 Kg	Wrestling
Kaur	individual	Women Wrestling 53	Wrestling
Kaur	individual	Women Wrestling 68	Wrestling
Sehrawat	individual	Freestyle 74 Kg	Wrestling
	individual	Freestyle 86 Kg	Wrestling
YADAV	team	Female Group	Taekwondo
YADAV	team	Female Group	Taekwondo
Kumar	individual	Greco-Roman 77 Kg	Wrestling
	individual	Greco-Roman 87 Kg	Wrestling
	individual	Greco-Roman 60 Kg	Wrestling
	individual	Women Wrestling 76	Wrestling
Tejani	team	Women's Rollball	Rollball
Kumari	individual	Heptathlon	Athletics
SERVIN	individual	20K Race Walk	Athletics
Krishnan	team	Men's 4 X 100 M	Aquatics
Krishnan	team	Men's 4 X 100 M	Aquatics

.	individual	Heptathlon	Athletics
KAUR	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
	team	Team Event	Hockey
SIWACH	team	Team Event	Hockey
	team	Team Event	Hockey
KAUR	team	Team Event	Hockey
KAUR	team	Team Event	Hockey
SINGH	team	Team Event	Hockey
KUMAR	team	Team Event	Hockey
	team	Team Event	Hockey
SHARMA	team	Team Event	Hockey
SINGH	team	Team Event	Hockey
	individual	Women Wrestling 53	Wrestling
Punia	individual	Greco-Roman 77 Kg	Wrestling
Kumar	individual	Freestyle 65 Kg	Wrestling
Singh	individual	Discus Throw	Athletics
Chahar	individual	Freestyle 97 Kg	Wrestling
Berwal	individual	Women Wrestling 68	Wrestling
Bavikatti	team	Women Team Event	Sepak Takraw
Vignesh S A	team	Men Team Event	Sepak Takraw
KALSHAVKAR	individual	K3	Sqay Martial Arts
NAKKARAGUNDI	individual	– 54 kg	Sqay Martial Arts
BANGERA	individual	– 58 kg	Sqay Martial Arts
JALMI	individual	– 62 kg	Sqay Martial Arts
MANZOOR	individual	– 46 kg	Sqay Martial Arts
MISHRA	individual	– 66 kg	Sqay Martial Arts
SHAIKH	individual	– 70 kg	Sqay Martial Arts
LATEEF	individual	– 54 kg	Sqay Martial Arts
MALGAVI	individual	– 74 kg	Sqay Martial Arts
SHOWKAT	individual	– 58 kg	Sqay Martial Arts
GHOGLE	individual	#ERROR!	Sqay Martial Arts
ADIL	individual	– 66 kg	Sqay Martial Arts
DESAI	individual	K1	Sqay Martial Arts
KAREKAR	individual	K2	Sqay Martial Arts
ALTAF	individual	K1	Sqay Martial Arts
ASHOK	team	Aero Sqay Group	Sqay Martial Arts
ASHOK	individual	Aero sqay individual	Sqay Martial Arts
YOUSUF	individual	K2	Sqay Martial Arts
PANDITH	individual	Aero sqay individual	Sqay Martial Arts
MEHRAJ	individual	K3	Sqay Martial Arts
KURANE	team	Aero Sqay Group	Sqay Martial Arts
JAWAR	team	Aero Sqay Group	Sqay Martial Arts
KOTI	individual	– 46 kg	Sqay Martial Arts
BHANDAGE	individual	– 50 kg	Sqay Martial Arts
WANI	individual	– 54 kg	Sqay Martial Arts
HASHIM	individual	– 58 kg	Sqay Martial Arts
MANDREKAR	individual	– 54 kg	Sqay Martial Arts
KANKAL	individual	– 58 kg	Sqay Martial Arts
KAVLEKAR	individual	– 62 kg	Sqay Martial Arts
TAMSE	individual	– 70 kg	Sqay Martial Arts
ZARGAR	individual	– 62 kg	Sqay Martial Arts
FAROOQ	individual	– 66 kg	Sqay Martial Arts
KHAN	individual	– 70 kg	Sqay Martial Arts
SAWANT	individual	#ERROR!	Sqay Martial Arts
NAIK	team	Khawankay	Sqay Martial Arts
NAIK	individual	K1	Sqay Martial Arts
NAQASHBANDI	individual	#ERROR!	Sqay Martial Arts

KHAN	team	Aero Sqay Group	Sqay Martial Arts
KHAN	team	Khawankay	Sqay Martial Arts
DASARPASAN	team	Aero Sqay Group	Sqay Martial Arts
DASARPASAN	individual	K3	Sqay Martial Arts
MEHRAJ	individual	K1	Sqay Martial Arts
Lalsaprasad	team	Aero Sqay Group	Sqay Martial Arts
Lalsaprasad	individual	Aero sqay individual	Sqay Martial Arts
YOUNIS	individual	K2	Sqay Martial Arts
RANGREZ	individual	K3	Sqay Martial Arts
NASEER	individual	Aero sqay individual	Sqay Martial Arts
SUBASH	team	Aero Sqay Group	Sqay Martial Arts
ULAGANATHAN	team	Aero Sqay Group	Sqay Martial Arts
PRAKASH	team	Aero Sqay Group	Sqay Martial Arts
Gautam	individual	Doashu (Taoula)	Wushu
Sharma	individual	Jiasnshu (Taoula)	Wushu
M	individual	Changquan (Taoula)	Wushu
Tamang	individual	Gunshu (Taoula)	Wushu
Singh	individual	Qiangshu (Taoula)	Wushu
SINGH	team	Aero Sqay Group	Sqay Martial Arts
SINGH	individual	Gunshu (Taoula)	Wushu
Singh	individual	Gunshu (Taoula)	Wushu
MEHRA	individual	– 50 kg	Sqay Martial Arts
Namdeo	individual	Jiasnshu (Taoula)	Wushu
Tomar	individual	Doashu (Taoula)	Wushu
Singh	individual	Qiangshu (Taoula)	Wushu
patel	individual	Qiangshu (Taoula)	Wushu
Oraon	individual	Nandou (Taoula)	Wushu
Yurembam	individual	Nangun (Taoula)	Wushu
TUDU	individual	Nanquan (Taoula)	Wushu
Kumar	individual	Nanquan (Taoula)	Wushu
Manhans	individual	Nangun (Taoula)	Wushu
PULAMI	individual	Jiasnshu (Taoula)	Wushu
LAMA	individual	Nandou (Taoula)	Wushu
Suryavanshi	individual	Nandou (Taoula)	Wushu
Singh	team	Men Four	Lawn Bowl
Sharma	individual	Men Single	Lawn Bowl
Chugh	team	Men Four	Lawn Bowl
Rajak	team	Men Four	Lawn Bowl
	team	Women Triple	Lawn Bowl
Pal	team	Women Triple	Lawn Bowl
Sharma	team	Women Triple	Lawn Bowl
	team	Women Pair	Lawn Bowl
Sharma	team	Women Pair	Lawn Bowl
BHARDWAJ	individual	– 54 kg	Sqay Martial Arts
KUMAR	team	Men Four	Lawn Bowl
BAHADUR	individual	Men Single	Lawn Bowl
MAHTO	team	Men Four	Lawn Bowl
AKRAM	team	Men Four	Lawn Bowl
CHOUBEY	team	Women Pair	Lawn Bowl
TIRKEY	team	Women Pair	Lawn Bowl
SETH	team	Women Triple	Lawn Bowl
KUMAR	individual	– 62 kg	Sqay Martial Arts
BISHT	individual	– 66 kg	Sqay Martial Arts
GAUR	individual	– 70 kg	Sqay Martial Arts
GAMBHIR	individual	– 74 kg	Sqay Martial Arts
KESHARWANI	individual	– 50 kg	Sqay Martial Arts
PASRICHA	individual	– 54 kg	Sqay Martial Arts
CHAUHAN	individual	– 58 kg	Sqay Martial Arts
DAGAR	individual	– 62 kg	Sqay Martial Arts

KAUSHIK	individual	– 66 kg	Sqay Martial Arts
KAUR	individual	– 70 kg	Sqay Martial Arts
KAKKAR	team	Aero Sqay Group	Sqay Martial Arts
PATEL	team	Aero Sqay Group	Sqay Martial Arts
VASHISHTA	team	Aero Sqay Group	Sqay Martial Arts
KUMAR	team	Aero Sqay Group	Sqay Martial Arts
Verma	individual	Men Single	Lawn Bowl
SINGH	team	Aero Sqay Group	Sqay Martial Arts
Srivastava	team	Women Triple	Lawn Bowl
Mohta	team	Women Triple	Lawn Bowl
Pawa	team	Women Pair	Lawn Bowl
Shah	team	Women Pair	Lawn Bowl
Malhotra	team	Women Triple	Lawn Bowl
Namdeo	individual	Gunshu (Taoula)	Wushu
KAUR	team	Aero Sqay Group	Sqay Martial Arts
BHOGAL	team	Aero Sqay Group	Sqay Martial Arts
SHARMA	team	Aero Sqay Group	Sqay Martial Arts
Dhimar	individual	Doashu (Taoula)	Wushu
Oraon	individual	Changquan (Taoula)	Wushu
	individual	Gunshu (Taoula)	Wushu
GHOSH	individual	Nandou (Taoula)	Wushu
Johri	individual	Taijijian (Taoula)	Wushu
Choudhary	individual	Nangun (Taoula)	Wushu
S	team	Mixed Team Relay	Triathlon
JASSI	individual	K1	Sqay Martial Arts
S	team	Mixed Team Relay	Triathlon
NP	individual	Gunshu (Taoula)	Wushu
MOHITE	team	Mixed Team Relay	Triathlon
MOHITE	individual	Individual Women	Triathlon
JOSHI	team	Mixed Team Relay	Triathlon
JOSHI	individual	Individual Women	Triathlon
Rosni	individual	Nandou (Taoula)	Wushu
Narzari	individual	Changquan (Taoula)	Wushu
PAWAR	team	Mixed Team Relay	Triathlon
SINGH	team	Mixed Team Relay	Triathlon
SINGH	team	Aero Sqay Group	Sqay Martial Arts
ARORA	team	Aero Sqay Group	Sqay Martial Arts
SIBAL	team	Aero Sqay Group	Sqay Martial Arts
Jadhav	individual	Nandou (Taoula)	Wushu
Devi	individual	Taijijian (Taoula)	Wushu
Majhi	team	Men Four	Lawn Bowl
Rana	team	Men Four	Lawn Bowl
Sharma	individual	Men Single	Lawn Bowl
Maharana	team	Men Four	Lawn Bowl
Nayak	team	Men Four	Lawn Bowl
Wangsu	individual	Doashu (Taoula)	Wushu
Sanatombi Chanu	individual	Taijiwuan (Taoula)	Wushu
CHAVAN	individual	Nanquan (Taoula)	Wushu
DAIMARY	individual	Nanquan (Taoula)	Wushu
Katke	individual	Taijijian (Taoula)	Wushu
Lamgu	individual	Taijiwuan (Taoula)	Wushu
TAMANG	individual	Nanquan (Taoula)	Wushu
Ngaimong	individual	Changquan (Taoula)	Wushu
Xalxo	individual	Nangun (Taoula)	Wushu
Devi	individual	Qiangshu (Taoula)	Wushu
Devi	individual	Jiasnshu (Taoula)	Wushu
MALHOTRA	individual	– 66 kg	Sqay Martial Arts
Kumari	individual	Qiangshu (Taoula)	Wushu
SHANUBOGHER	individual	– 50 kg	Sqay Martial Arts

Boo	individual	Taijiwuan (Taoula)	Wushu
TERON	team	Men Four	Lawn Bowl
RABHA	team	Men Four	Lawn Bowl
SARMAH	team	Men Four	Lawn Bowl
BORA	team	Men Four	Lawn Bowl
Soni	individual	Qiangshu (Taoula)	Wushu
DUBEY	individual	Jiasnshu (Taoula)	Wushu
L S	individual	– 74 kg	Sqay Martial Arts
SAIKIA	team	Women Pair	Lawn Bowl
BORUAH	team	Women Triple	Lawn Bowl
CHOUDHURY	team	Women Triple	Lawn Bowl
SAIKIA	team	Women Triple	Lawn Bowl
HAZARIKA	team	Women Pair	Lawn Bowl
AMATI	team	Khawankay	Sqay Martial Arts
SHOAIB	team	Khawankay	Sqay Martial Arts
SHARMA	team	Aero Sqay Group	Sqay Martial Arts
SHARMA	individual	K2	Sqay Martial Arts
ARYA	team	Aero Sqay Group	Sqay Martial Arts
ARYA	individual	K3	Sqay Martial Arts
MISHRA	individual	Jiasnshu (Taoula)	Wushu
GOUDA PATIL	team	Khawankay	Sqay Martial Arts
KALEY	team	Aero Sqay Group	Sqay Martial Arts
KUMAR	individual	K1	Sqay Martial Arts
KADAKADI	team	Khawankay	Sqay Martial Arts
KADAKADI	team	Aero Sqay Group	Sqay Martial Arts
BHAJANTRI	team	Khawankay	Sqay Martial Arts
BHAJANTRI	team	Aero Sqay Group	Sqay Martial Arts
CHAKDI	individual	Aero sqay individual	Sqay Martial Arts
CHAKDI	team	Aero Sqay Group	Sqay Martial Arts
	team	Khawankay	Sqay Martial Arts
	individual	K1	Sqay Martial Arts
FARHEEN	team	Khawankay	Sqay Martial Arts
SHARMA	individual	K2	Sqay Martial Arts
GOEL	team	Khawankay	Sqay Martial Arts
GOEL	individual	K3	Sqay Martial Arts
	team	Khawankay	Sqay Martial Arts
JANGID	individual	#ERROR!	Sqay Martial Arts
SAIKIA	team	Aero Sqay Group	Sqay Martial Arts
NEOG	team	Aero Sqay Group	Sqay Martial Arts
CHUTIA	team	Aero Sqay Group	Sqay Martial Arts
KASANA	individual	– 58 kg	Sqay Martial Arts
JAKHAR	team	Khawankay	Sqay Martial Arts
GOLADA	individual	– 70 kg	Sqay Martial Arts
SHARMA	individual	– 66 kg	Sqay Martial Arts
BANO	individual	– 46 kg	Sqay Martial Arts
SHARMA	individual	– 50 kg	Sqay Martial Arts
KUMARI	individual	– 58 kg	Sqay Martial Arts
RANI	individual	– 62 kg	Sqay Martial Arts
KUMARI	individual	– 70 kg	Sqay Martial Arts
FURKAN	team	Khawankay	Sqay Martial Arts
AHMED	individual	Aero sqay individual	Sqay Martial Arts
KUMAR	team	Khawankay	Sqay Martial Arts
THAKUR	individual	– 54 kg	Sqay Martial Arts
WARGHADE	individual	– 74 kg	Sqay Martial Arts
SURVE	individual	– 62 kg	Sqay Martial Arts
MAHESH	team	Khawankay	Sqay Martial Arts
YASHWANTH	team	Khawankay	Sqay Martial Arts
ANAND	individual	Aero sqay individual	Sqay Martial Arts
ANAND	team	Khawankay	Sqay Martial Arts

ANAND	individual	K3	Sqay Martial Arts
GAYKI	individual	– 46 kg	Sqay Martial Arts
ANSARI	team	Aero Sqay Group	Sqay Martial Arts
KHAN	team	Aero Sqay Group	Sqay Martial Arts
CHAWHAN	team	Aero Sqay Group	Sqay Martial Arts
KHADE	individual	– 70 kg	Sqay Martial Arts
BANGAR	individual	#ERROR!	Sqay Martial Arts
SAHOO	individual	– 62 kg	Sqay Martial Arts
SAMANTA	team	Khawankay	Sqay Martial Arts
AFROZ	individual	#ERROR!	Sqay Martial Arts
SAHOO	individual	K2	Sqay Martial Arts
MAJHI	team	Khawankay	Sqay Martial Arts
MAJHI	individual	K3	Sqay Martial Arts
ASIF	team	Khawankay	Sqay Martial Arts
ASIF	individual	Aero sqay individual	Sqay Martial Arts
DEVI	individual	Individual Women	Triathlon
SAKTHIVEL	team	Mixed Team Relay	Triathlon
SINIMOL	individual	Individual Men	Triathlon
MEITEI	individual	Individual Men	Triathlon
MALANDKAR	team	Mixed Team Relay	Triathlon
MIRAGE	team	Mixed Team Relay	Triathlon
GOND	team	Mixed Team Relay	Triathlon
CHAHAR	team	Mixed Team Relay	Triathlon
AIYAPPA KP	individual	Individual Men	Triathlon
PRAVEEN	individual	– 50 kg	Sqay Martial Arts
PRASAD	individual	– 58 kg	Sqay Martial Arts
SRINIVASULU	individual	#ERROR!	Sqay Martial Arts
Das	double	Mixed Doubles	Table Tennis
Bhanja	double	Men’s Doubles	Table Tennis
Chandra	double	Men’s Doubles	Table Tennis
Ghosh	double	Mixed Doubles	Table Tennis
Ghosh	individual	Men’s Singles	Table Tennis
Ghosh	double	Men’s Doubles	Table Tennis
Bhattacharya	double	Mixed Doubles	Table Tennis
Bhattacharya	individual	Men’s Singles	Table Tennis
Bhattacharya	double	Men’s Doubles	Table Tennis
M	individual	– 54 kg	Sqay Martial Arts
S	individual	#ERROR!	Sqay Martial Arts
S	individual	K1	Sqay Martial Arts
I	team	Aero Sqay Group	Sqay Martial Arts
I	individual	K2	Sqay Martial Arts
I	team	Aero Sqay Group	Sqay Martial Arts
C	team	Aero Sqay Group	Sqay Martial Arts
BHATTACHARYYA	individual	Men’s Singles	Table Tennis
WAGAJ	individual	– 66 kg	Sqay Martial Arts
Selvakumar	double	Women’s Doubles	Table Tennis
RAVICHANDRAN	double	Women’s Doubles	Table Tennis
Malik	individual	Men’s Singles	Table Tennis
Narang	individual	Women’s Singles	Table Tennis
PERUMALSAMY	team	Mixed Team Relay	Triathlon
SRIVASTAVA	double	Men’s Doubles	Table Tennis
YADAV	double	Men’s Doubles	Table Tennis
G R	team	Flexible sword &	Kalaripayattu
Shetty	double	Mixed Doubles	Table Tennis
Shetty	double	Men’s Doubles	Table Tennis
Pande	double	Men’s Doubles	Table Tennis
Modi	double	Mixed Doubles	Table Tennis
MURALIDHARAN	individual	Meyppayattu	Kalaripayattu
MURALIDHARAN	team	Sword & Shield	Kalaripayattu

K	team	Sword & Shield	Kalaripayattu
Chitale	double	Mixed Doubles	Table Tennis
Chitale	individual	Women's Singles	Table Tennis
Ghosh	individual	Women's Singles	Table Tennis
Ghosh	double	Women's Doubles	Table Tennis
Amrute	double	Mixed Doubles	Table Tennis
Amrute	double	Women's Doubles	Table Tennis
C M	team	Long staff fight	Kalaripayattu
C	team	Long staff fight	Kalaripayattu
KRISHNAN	individual	Urumiveeshal	Kalaripayattu
Veeramani	team	Long staff fight	Kalaripayattu
Kanagaraj	team	Long staff fight	Kalaripayattu
SAHU	team	Sword & Sword	Kalaripayattu
AGRAWAL	team	Sword & Sword	Kalaripayattu
Nath	double	Mixed Doubles	Table Tennis
SOMAN	individual	Chuvadukal	Kalaripayattu
SOMAN	individual	Urumiveeshal	Kalaripayattu
Marai	team	Flexible sword &	Kalaripayattu
Soni	team	Flexible sword &	Kalaripayattu
Vaishnav	team	Long staff fight	Kalaripayattu
K	team	Sword & Shield	Kalaripayattu
Vishwakarma	team	Long staff fight	Kalaripayattu
T	team	Sword & Shield	Kalaripayattu
	individual	Kaiporu (40-60kg)	Kalaripayattu
	team	Long staff fight	Kalaripayattu
Nain	individual	Kaiporu (60-70kg)	Kalaripayattu
Nain	team	Long staff fight	Kalaripayattu
	team	Sword & Shield	Kalaripayattu
Sahu	team	Sword & Shield	Kalaripayattu
P S	team	Long staff fight	Kalaripayattu
P S	team	Sword & Shield	Kalaripayattu
P S	individual	Chuvadukal	Kalaripayattu
VISHWAKARMA	team	Sword & Shield	Kalaripayattu
M	individual	Meyppayattu	Kalaripayattu
KRISHNA M	team	Sword & Shield	Kalaripayattu
KRISHNA M	individual	Urumiveeshal	Kalaripayattu
Bipin	individual	Meyppayattu	Kalaripayattu
K	individual	Urumiveeshal	Kalaripayattu
R	team	Long staff fight	Kalaripayattu
Deepak	team	Long staff fight	Kalaripayattu
VIRALI MURUGESAN	individual	Mens Singles	Lawn Tennis
PS	individual	Chuvadukal	Kalaripayattu
Pradeep P	individual	Meyppayattu	Kalaripayattu
JAISWAL	team	Sword & Shield	Kalaripayattu
S	team	Long staff fight	Kalaripayattu
SHUKLA	individual	High kick Below 5.6ft	Kalaripayattu
SHUKLA	team	Sword & Shield	Kalaripayattu
P	team	Long staff fight	Kalaripayattu
DANGI	individual	High kick Above 5.6ft	Kalaripayattu
U	team	Sword & Shield	Kalaripayattu
AM	team	Sword & Shield	Kalaripayattu
CP	individual	Urumiveeshal	Kalaripayattu
SUDHEER	team	Flexible sword &	Kalaripayattu
Devika	individual	High kick Above 5.6ft	Kalaripayattu
SWARGIARY	individual	Meyppayattu	Kalaripayattu
Murali	team	Flexible sword &	Kalaripayattu
Murali	individual	Urumiveeshal	Kalaripayattu
ALI	team	Flexible sword &	Kalaripayattu
Jayakumar N	individual	Chuvadukal	Kalaripayattu

GOWALA	individual	Kaiporu (60-70kg)	Kalaripayattu
KOCH	individual	Meyppayattu	Kalaripayattu
Dev	double	Mens Doubles	Lawn Tennis
CHAMARTHI	double	Womens Doubles	Lawn Tennis
Desai	individual	Womens Singles	Lawn Tennis
TOMAR	individual	Men’s 50M Rifle 3	Shooting
TOMAR	individual	Men’s 10M Rifle	Shooting
TOMAR	team	Mixed 10M Rifle	Shooting
Ashwini	team	ILCA 6 (Women)	Yachting
KIRO	team	Women’s Sprint K2	Canoeing & Kayaking
KISPOTTA	team	Women’s Sprint K2	Canoeing & Kayaking
Ganesh	individual	IQ Foil (Women)	Yachting
MAIREMBAM	double	Men’s Sprint K2	Canoeing & Kayaking
MAIREMBAM	individual	Men’s Sprint K1	Canoeing & Kayaking
K R	double	Men’s Sprint K2	Canoeing & Kayaking
SIVA REDDY	team	Team Event	Kho-kho
NARSAYYA	team	Team Event	Kho-kho
SATISH	team	Team Event	Kho-kho
SIVA NAGI REDDY	team	Team Event	Kho-kho
APPALANAYUDU	team	Team Event	Kho-kho
RAMMOHAN	team	Team Event	Kho-kho
PHANI KUMAR	team	Team Event	Kho-kho
SWANI	team	Women’s Sprint K4	Canoeing & Kayaking
SWANI	individual	Women’s Sprint K1	Canoeing & Kayaking
SWANI	individual	Women’s Sprint K1	Canoeing & Kayaking
DEVI	team	Women’s Sprint K4	Canoeing & Kayaking
	team	Women’s Sprint K4	Canoeing & Kayaking
	team	Women’s Sprint K4	Canoeing & Kayaking
	double	Men’s Sprint C2	Canoeing & Kayaking
	individual	Men’s Sprint C1	Canoeing & Kayaking
	double	Men’s Sprint C2	Canoeing & Kayaking
	double	Women’s Sprint C2	Canoeing & Kayaking
	double	Women’s Sprint C2	Canoeing & Kayaking
SURESH	team	Team Event	Kho-kho
VAMSI	team	Team Event	Kho-kho
RAJKUMAR	team	Team Event	Kho-kho
LAKSHMI NARAYANA	team	Team Event	Kho-kho
KRANTI KUMAR	team	Team Event	Kho-kho
SWAMINADHAN	team	Team Event	Kho-kho
PRAVEEN	team	Team Event	Kho-kho
SANJESH SINGH	team	Men’s Sprint K4	Canoeing & Kayaking
ABUNGO SINGH	team	Men’s Sprint K4	Canoeing & Kayaking
AKHOM	team	Men’s Sprint K4	Canoeing & Kayaking
ARUN SINGH	individual	Men’s Sprint K1	Canoeing & Kayaking
ARUN SINGH	team	Men’s Sprint K4	Canoeing & Kayaking
	individual	Women’s Sprint C1	Canoeing & Kayaking
ALI	team	Flexible sword &	Kalaripayattu
SINGH	team	Men’s Sprint K4	Canoeing & Kayaking
SINGH	team	Men’s Sprint K4	Canoeing & Kayaking
V	team	Sword & Sword	Kalaripayattu
V	team	Flexible sword &	Kalaripayattu
V	individual	Meyppayattu	Kalaripayattu
SINGH	team	Men’s Sprint K4	Canoeing & Kayaking
RAMESH	team	Men’s Sprint K4	Canoeing & Kayaking
SHARMA	double	Men’s Sprint K2	Canoeing & Kayaking
P	team	Sword & Sword	Kalaripayattu
P	individual	Urumiveeshal	Kalaripayattu
P	team	Flexible sword &	Kalaripayattu
SINGH	double	Men’s Sprint K2	Canoeing & Kayaking

	individual	Men’s Sprint C1	Canoeing & Kayaking
	double	Men’s Sprint C2	Canoeing & Kayaking
	double	Men’s Sprint C2	Canoeing & Kayaking
Parveen	team	Flexible sword &	Kalaripayattu
NEPOLIAN	individual	Men’s Sprint C1	Canoeing & Kayaking
Chauhan	individual	Kaiporu (40-60kg)	Kalaripayattu
Chauhan	team	Flexible sword &	Kalaripayattu
NGASHEPAM	double	Men’s Sprint K2	Canoeing & Kayaking
NGASHEPAM	team	Men’s Sprint K4	Canoeing & Kayaking
SINGH	team	Men’s Sprint K4	Canoeing & Kayaking
MEITEI	individual	Men’s Sprint K1	Canoeing & Kayaking
MEITEI	double	Men’s Sprint K2	Canoeing & Kayaking
MEITEI	team	Men’s Sprint K4	Canoeing & Kayaking
BIJALE	team	Men’s Sprint K4	Canoeing & Kayaking
Jacob	team	Women’s Sprint K2	Canoeing & Kayaking
Jacob	team	Women’s Sprint K4	Canoeing & Kayaking
A S	team	Women’s Sprint K4	Canoeing & Kayaking
Jayaprakash	team	Women’s Sprint K4	Canoeing & Kayaking
Sunil	double	Women’s Sprint C2	Canoeing & Kayaking
Pradeep	double	Women’s Sprint C2	Canoeing & Kayaking
Pradeep	individual	Women’s Sprint C1	Canoeing & Kayaking
Biju	team	Women’s Sprint K4	Canoeing & Kayaking
G	individual	Women’s Sprint K1	Canoeing & Kayaking
G	individual	Women’s Sprint K1	Canoeing & Kayaking
G	team	Women’s Sprint K2	Canoeing & Kayaking
SHINGAM	double	Men’s Sprint C2	Canoeing & Kayaking
SINGH	double	Men’s Sprint C2	Canoeing & Kayaking
DEVI	team	Women’s Sprint K2	Canoeing & Kayaking
DEVI	team	Women’s Sprint K4	Canoeing & Kayaking
DEVI	individual	Women’s Sprint K1	Canoeing & Kayaking
DEVI	team	Women’s Sprint K4	Canoeing & Kayaking
	team	Women’s Sprint K4	Canoeing & Kayaking
	team	Women’s Sprint K2	Canoeing & Kayaking
CHOUGULE	team	Women’s Sprint K4	Canoeing & Kayaking
SAHOO	double	Women’s Sprint C2	Canoeing & Kayaking
KERKETTA	double	Women’s Sprint C2	Canoeing & Kayaking
Sendhav	team	ILCA 6 (Women)	Yachting
DAS	individual	Women’s Sprint C1	Canoeing & Kayaking
DEVI	individual	Women’s Sprint K1	Canoeing & Kayaking
KUMAR	individual	Men’s Sprint K1	Canoeing & Kayaking
Coelho	individual	IQ Foil (Women)	Yachting
Coelho	individual	IQ Foil (Men)	Yachting
P R	individual	Chuvadukal	Kalaripayattu
Yadav	team	Sword & Sword	Kalaripayattu
Yadav	individual	Chuvadukal	Kalaripayattu
Kumar	team	Sword & Shield	Kalaripayattu
S	team	Sword & Sword	Kalaripayattu
Padidala	team	ILCA 4 Men	Yachting
Singh	team	Sword & Shield	Kalaripayattu
Kaur	team	Flexible sword &	Kalaripayattu
	team	ILCA 4 Men	Yachting
	team	Flexible sword &	Kalaripayattu
M M	team	Long staff fight	Kalaripayattu
Ambre	team	4X100 M Mixed Relay	Aquatics
Shankar	team	4X100 M Mixed Relay	Aquatics
Menon	team	ILCA 4 Men	Yachting
K P	team	Long staff fight	Kalaripayattu
Makhija	team	4X100 M Freestyle	Aquatics
GOWDA	team	4X100 M Freestyle	Aquatics

Chougle	team	4X100 M Mixed Relay	Aquatics
Saravanan	team	ILCA 7 (Men) Event	Yachting
Saini	team	ILCA 7 (Men) Event	Yachting
Grewal	team	4X100 M Freestyle	Aquatics
debnath	team	4X100 M Mixed Relay	Aquatics
Fernandes	individual	Doashu (Taoula)	Wushu
DEVI	individual	Nangun (Taoula)	Wushu
Singh	individual	Changquan (Taoula)	Wushu
Karki	individual	Changquan (Taoula)	Wushu
Venkatesh	team	4X100 M Mixed Relay	Aquatics
Venkatesh	team	4X100 M Freestyle	Aquatics
HARNEKAR	team	Female Group	Taekwondo
AHIRWAL	team	Women's 4 X 200 M	Aquatics
JADHAV	individual	Doashu (Taoula)	Wushu
Desinghu	team	4X100 M Mixed Relay	Aquatics
Desinghu	team	4X100 M Freestyle	Aquatics
Desinghu	team	Women's 4 X 200 M	Aquatics
RAMANUJAN	team	Women's 4 X 200 M	Aquatics
Hegde	team	Women's 4 X 200 M	Aquatics
Mondal	team	4X100 M Mixed Relay	Aquatics
Choudhary	team	4X100 M Mixed Relay	Aquatics
Meitei	individual	Nanquan (Taoula)	Wushu
Bahadur	individual	Nangun (Taoula)	Wushu
Sharma	individual	Taijijian (Taoula)	Wushu
Singh	individual	Taijiwuan (Taoula)	Wushu
Chavan	team	4X100 M Freestyle	Aquatics
Chavan	team	Women's 4 X 200 M	Aquatics
Iyer	team	4X100 M Freestyle	Aquatics
P	team	Flexible sword &	Kalaripayattu
S S	team	Flexible sword &	Kalaripayattu
Kharade	team	Men Double Event	Sepak Takraw
Wahengbam	team	Men Quad Event	Sepak Takraw
	team	Team Event	Kabaddi
KENGALAGUTTI	individual	Men's 1Km Individual	Cycling
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	individual	Women's 500M	Cycling
Paul	individual	Women's 500M	Cycling
RANGASWAMY C.	individual	Women's 3000M	Cycling
RANGASWAMY C.	individual	Women's Scartch	Cycling
SINGH	team	Men's Team Pursuit	Cycling
SINGH	individual	Men's Omnium	Cycling
SEKHON	team	Men's Team Pursuit	Cycling
SEKHON	individual	Men's Road Race	Cycling
	team	Women's Team	Cycling
	team	Women's Team	Cycling
	individual	Women's Omnium	Cycling
	individual	Women's Scartch	Cycling
	individual	Women's Road Race	Cycling
	team	Women's Team	Cycling
	individual	Women's 3000M	Cycling
Singh	team	Women's Team	Cycling
	team	Team Event	Kabaddi
SINGH	team	Men's Team Pursuit	Cycling
BHOPI	team	Team Event	Kho-kho
FARGADE	team	Team Event	Kho-kho
BADE	team	Team Event	Kho-kho
RATHOD	team	Team Event	Kho-kho
SHINDE	team	Team Event	Kho-kho

SHINDE	team	Team Event	Kho-kho
KHARE	team	Team Event	Kho-kho
MORE	team	Team Event	Kho-kho
BHOR	team	Team Event	Kho-kho
INGALE	team	Team Event	Kho-kho
RATHOD	team	Team Event	Kho-kho
VAIJAL	team	Team Event	Kho-kho
KALE	team	Team Event	Kho-kho
BIRAJDAR	team	Team Event	Kho-kho
PAWAR	team	Team Event	Kho-kho
Vidyarthi	team	Compound Mixed	Archery
Singh	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
P	team	Men’s Team Sprint	Cycling
	team	Team Event	Kabaddi
Singh	team	Compound Mixed	Archery
SINGH	team	Men’s Team Sprint	Cycling
	team	Team Event	Kabaddi
Narwal	team	Team Event	Kabaddi
Kumar	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Naidu	individual	Indian Round Men	Archery
Goyat	team	Team Event	Kabaddi
Collingwood	team	Men’s Team Sprint	Cycling
JOHN	individual	Men’s Time Trial	Cycling
GARGATE	team	Team Event	Kho-kho
GANPULE	team	Team Event	Kho-kho
MANDAL	team	Team Event	Kho-kho
WAGH	team	Team Event	Kho-kho
BHANGARE	team	Team Event	Kho-kho
SONAWANE	team	Team Event	Kho-kho
MURCHAWADE	team	Team Event	Kho-kho
GAWAS	team	Team Event	Kho-kho
KADAM	team	Team Event	Kho-kho
MASAL	team	Team Event	Kho-kho
GHADAGE	team	Team Event	Kho-kho
KASHYAP	team	Team Event	Kho-kho
PATHAN	team	Team Event	Kho-kho
KALDHONE	team	Team Event	Kho-kho
MASKE	team	Team Event	Kho-kho
Mondal	team	Men’s Team Sprint	Cycling
Poonia	team	Men’s Team Pursuit	Cycling
Gupta	individual	Women’s Road Race	Cycling
Beckhame	individual	Men’s 1Km Individual	Cycling
Beckhame	team	Men’s Team Sprint	Cycling
Beckhame	individual	Men’s Keirin	Cycling
Beckhame	individual	Men’s Individual	Cycling
	team	Team Event	Kabaddi
Kumar	team	Team Event	Kabaddi
Deswal	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Singh	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Sharma	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi

	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Togadiya	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Kumari	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Devi	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
NAYAKODI	team	Men’s Team Pursuit	Cycling
Kaur	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Kumari	team	Team Event	Kabaddi
Malik	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Sharma	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Yadav	team	Team Event	Kabaddi
TALUKDAR	team	Recurve Mixed Team	Archery
BORO	team	Recurve Mixed Team	Archery
Kaur	team	Women’s Team	Cycling
Debnath	individual	Traditional Yogasana	Yogasana
Gaikwad	double	Artistic Yogasana	Yogasana
Jadhav	double	Artistic Yogasana	Yogasana
Singh	team	ILCA 7 (Men) Event	Yachting
S	individual	IQ Foil (Men)	Yachting
Kumar	individual	IQ Foil (Men)	Yachting
Ali	team	RS:X Men	Yachting
Pathak	team	RS:X Men	Yachting
Kumar	team	RS:X Men	Yachting
KUMAR	team	Men’s Team Sprint	Cycling
KUMAR	team	Men’s Team Pursuit	Cycling
Faisal	team	ILCA 4 Women	Yachting
YUMNAM	team	Men’s Team Pursuit	Cycling
YUMNAM	team	Men’s Team Sprint	Cycling
Colvalcar	team	ILCA 4 Women	Yachting
Thakur	team	ILCA 4 Women	Yachting
RAWAT	individual	Men’s Below 60 Kg	Judo
CHAUHAN	individual	Women’s Below 57	Judo
TADYAL	individual	Women’s Above 78	Judo
Chopra	team	Team Event	Judo
Chopra	individual	Men’s Below 90 Kg	Judo
Singh	team	Team Event	Judo
Singh	individual	Men’s Over 100 Kg	Judo
R	team	Team Event	Kho-kho
A	team	Team Event	Kho-kho
CHOUDHARY	individual	Women’s Below 48	Judo
SHIEK	double	Rhythmic Yogasana	Yogasana
SHIEK	individual	Traditional Yogasana	Yogasana
K	team	ILCA 6 (Women)	Yachting
BINU	team	Long staff fight	Kalaripayattu
BINU	team	Sword & Shield	Kalaripayattu
K	team	Team Event	Kho-kho
B	team	Team Event	Kho-kho
R S	team	Team Event	Kho-kho

M	team	Team Event	Kho-kho
R	team	Team Event	Kho-kho
S	team	Team Event	Kho-kho
K	team	Team Event	Kho-kho
S	team	Team Event	Kho-kho
K	team	Team Event	Kho-kho
M	team	Team Event	Kho-kho
K P	team	Team Event	Kho-kho
A	team	Team Event	Kho-kho
V	team	Team Event	Kho-kho
S	team	Team Event	Kho-kho
S L	team	Team Event	Kho-kho
JANGAM	double	Rhythmic Yogasana	Yogasana
K	team	Team Event	Kho-kho
Lakshmikanth	individual	Men’s Time Trial	Cycling
Lakshmikanth	individual	Men’s Road Race	Cycling
R	team	Team Event	Kho-kho
s	team	Team Event	Kho-kho
	team	Artistic Yogasana	Yogasana
	team	Artistic Yogasana	Yogasana
JHA	double	Rhythmic Yogasana	Yogasana
JHA	team	Artistic Yogasana	Yogasana
JHA	double	Rhythmic Yogasana	Yogasana
JHA	team	Artistic Yogasana	Yogasana
	team	Artistic Yogasana	Yogasana
S K	team	Team Event	Kho-kho
M K	team	Team Event	Kho-kho
SINGH	team	Team Event	Judo
s	team	Team Event	Kho-kho
Chauhan	team	Recurve Mixed Team	Archery
M S	team	Team Event	Kho-kho
BURMAN	double	Artistic Yogasana	Yogasana
P K	team	Team Event	Kho-kho
Kumari	team	Recurve Mixed Team	Archery
CHOUDHARY	team	Team Event	Judo
Kasliwal	double	Rhythmic Yogasana	Yogasana
Kasliwal	team	Artistic Yogasana	Yogasana
SHRIRAME	individual	Artistic Yogasana	Yogasana
SHRIRAME	double	Artistic Yogasana	Yogasana
Varadai	double	Rhythmic Yogasana	Yogasana
Varadai	team	Artistic Yogasana	Yogasana
CHUTE	double	Artistic Yogasana	Yogasana
CHUTE	team	Artistic Yogasana	Yogasana
V S	team	Team Event	Kho-kho
SINHA	individual	Artistic Yogasana	Yogasana
VERMA	double	Artistic Yogasana	Yogasana
	double	Rhythmic Yogasana	Yogasana
	double	Artistic Yogasana	Yogasana
	double	Rhythmic Yogasana	Yogasana
B S	team	Team Event	Kho-kho
ANIL	team	Team Event	Kho-kho
SELOKAR	team	Artistic Yogasana	Yogasana
SELOKAR	individual	Traditional Yogasana	Yogasana
Chute	team	Artistic Yogasana	Yogasana
Chute	individual	Traditional Yogasana	Yogasana
Kinare	double	Artistic Yogasana	Yogasana
Kinare	double	Rhythmic Yogasana	Yogasana
Kinare	team	Artistic Yogasana	Yogasana
kinare	double	Artistic Yogasana	Yogasana

kinare	double	Rhythmic Yogasana	Yogasana
kinare	team	Artistic Yogasana	Yogasana
Shende	team	Artistic Yogasana	Yogasana
C	team	Team Event	Kho-kho
	individual	Artistic Yogasana	Yogasana
	individual	Traditional Yogasana	Yogasana
NAHA	double	Artistic Yogasana	Yogasana
KHAN	team	Women Triple	Lawn Bowl
KUMARI	team	Women Triple	Lawn Bowl
XALXO	team	Men Four	Lawn Bowl
MAQBOOL	individual	– 50 kg	Sqay Martial Arts
Pathak	individual	Artistic Yogasana	Yogasana
KUMAR	team	Artistic Yogasana	Yogasana
PARIHAR	team	Artistic Yogasana	Yogasana
RAJPUROHIT	double	Artistic Yogasana	Yogasana
RAJPUROHIT	team	Artistic Yogasana	Yogasana
Mutha	double	Artistic Yogasana	Yogasana
Mutha	team	Artistic Yogasana	Yogasana
parmar	team	Artistic Yogasana	Yogasana
SARAVANAKUMAR	individual	Artistic Yogasana	Yogasana
SHARMA	double	Rhythmic Yogasana	Yogasana
SUTHAR	double	Rhythmic Yogasana	Yogasana
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
choudhary	team	Team Event	Judo
Devi	team	Team Event	Kabaddi
ARKHEL	team	Artistic Yogasana	Yogasana
Bisht	team	Artistic Yogasana	Yogasana
	team	Artistic Yogasana	Yogasana
devi	team	Artistic Yogasana	Yogasana
Devi	team	Team Event	Kabaddi
Thakur	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Sharma	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Chandel	team	Team Event	Kabaddi
Sharma	team	Team Event	Kabaddi
Kumari	team	Team Event	Kabaddi
Lukta	team	Team Event	Kabaddi
MAKWANA	team	Artistic Yogasana	Yogasana
shiyaniya	team	Artistic Yogasana	Yogasana
Periwal	team	Artistic Yogasana	Yogasana
Khalasi	team	Artistic Yogasana	Yogasana
PATEL	individual	Artistic Yogasana	Yogasana
PATEL	individual	Traditional Yogasana	Yogasana
PATEL	team	Artistic Yogasana	Yogasana
Nath Sharma	team	Team Event	Kho-kho
Khatun	team	Team Event	Kho-kho
Majhi	team	Team Event	Kho-kho
Ojha	team	Team Event	Kho-kho
Pradhan	team	Team Event	Kho-kho
Majhi	team	Team Event	Kho-kho
Barik	team	Team Event	Kho-kho
Sing	team	Team Event	Kho-kho
Pradhan	team	Team Event	Kho-kho
Sing	team	Team Event	Kho-kho
Majhi	team	Team Event	Kho-kho
Sahoo	team	Team Event	Kho-kho
Majhi	team	Team Event	Kho-kho

Pradhan	team	Team Event	Kho-kho
Kujur	team	Team Event	Kho-kho
Bedi	team	Men’s Team	Golf
Ahlawat	team	Men’s Team	Golf
chaurasiya	team	Recurve Mixed Team	Archery
Chouhan	individual	Men’s Individual	Golf
Kumar	team	Recurve Mixed Team	Archery
KHANNA	team	Women’s Team	Golf
yadav	individual	Men’s Individual	Cycling
Jat	individual	Women’s Time Trial	Cycling
Siyag	individual	Women’s Time Trial	Cycling
Singh Bhati	team	Men’s Team	Golf
Khadka	team	Men’s Team	Golf
Bhardwaj	team	Men Four	Lawn Bowl
Anand	individual	Women’s Individual	Golf
MAGAR	team	Team Event	Kabaddi
KADAM	team	Team Event	Kabaddi
INAMDAR	team	Team Event	Kabaddi
SHINDE	team	Team Event	Kabaddi
SHAIKH	team	Team Event	Kabaddi
GADAI	team	Team Event	Kabaddi
Brar	team	Women’s Team	Golf
Kaur	individual	Women’s Individual	Golf
Kaur	team	Women’s Team	Golf
Dagar	team	Compound Mixed	Archery
	team	Compound Mixed	Archery
Kaur	team	Team Event	Kabaddi
BANSOD	individual	Men’s Below 60 Kg	Judo
Nath	team	Team Event	Kho-kho
Murmu	team	Team Event	Kho-kho
Mukhi	team	Team Event	Kho-kho
Das	team	Team Event	Kho-kho
Samal	team	Team Event	Kho-kho
Sahoo	team	Team Event	Kho-kho
Das	team	Team Event	Kho-kho
Pradhan	team	Team Event	Kho-kho
Oram	team	Team Event	Kho-kho
Sabar	team	Team Event	Kho-kho
Sankar	team	Team Event	Kho-kho
Singh	team	Team Event	Kho-kho
Mandra	team	Team Event	Kho-kho
Sahoo	team	Team Event	Kho-kho
Tudu	team	Team Event	Kho-kho
Kaur	team	Team Event	Kabaddi
Kaur	team	Team Event	Kabaddi
Kaur	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Rani	team	Team Event	Kabaddi
Kaur	team	Team Event	Kabaddi
Kamboj	team	Team Event	Kabaddi
Kaur	team	Team Event	Kabaddi
Kaur	team	Team Event	Kabaddi
Kaur	team	Team Event	Kabaddi
KAPIL	individual	Men’s Road Race	Cycling
KAPIL	team	Men’s Team Pursuit	Cycling
KAPIL	individual	Men’s Scratch Race	Cycling
Singh	team	Compound Mixed	Archery
KADIAN	individual	Men’s Below 66 Kg	Judo

Dongare	team	Women’s Team	Cycling
Pawar	individual	Men’s Keirin	Cycling
Urs	team	Women’s Team	Golf
SOMU	team	Women’s Team	Golf
RAVISHANKAR	team	Mixed 10M Rifle	Shooting
Thakur	individual	Men’s Below 73 Kg	Judo
	individual	Men’s Over 100 Kg	Judo
BAISOYA	team	Men’s Team	Golf
bhattacharya	team	Men’s Team	Golf
Singh	individual	Men’s 10M Rifle	Shooting
KUMAR	individual	Men’s 50M Rifle 3	Shooting
TIWARI	individual	Women’s Below 52	Judo
MOURYA	individual	Women’s Below 57	Judo
TOKAS	individual	Women’s Below 63	Judo
PATHAK	team	Team Event	Judo
PATHAK	individual	Women’s Below 70	Judo
JAT	team	Team Event	Judo
VATE	team	Team Event	Judo
DUTT	team	Team Event	Judo
KARPENTER	team	Team Event	Judo
BHATELE	team	Team Event	Judo
P C	individual	Men’s Below 100 Kg	Judo
BHADANA	individual	Men’s 10M Rifle	Shooting
BHADANA	team	Mixed 10M Rifle	Shooting
N B	individual	Women’s Below 52	Judo
P R	individual	Women’s Below 78	Judo
Tokas	individual	Men’s Below 60 Kg	Judo
Singh	individual	Men’s Below 60 Kg	Judo
Mawri	individual	Men’s Below 66 Kg	Judo
	individual	Men’s Below 73 Kg	Judo
Sehrawat	individual	Men’s Below 81 Kg	Judo
Vijayran	individual	Men’s Over 100 Kg	Judo
Tokas	individual	Women’s Below 48	Judo
Daechan	individual	Women’s Below 63	Judo
SINGH	individual	Men’s Below 90 Kg	Judo
Tokas	individual	Women’s Below 70	Judo
	individual	Women’s Below 78	Judo
Maan	individual	Women’s Above 78	Judo
Solanki	team	Team Event	Judo
Malik	team	Team Event	Judo
Dagar	team	Team Event	Judo
	team	Team Event	Judo
	team	Team Event	Judo
Rathi	team	Team Event	Judo
Angadi	individual	200m	Athletics
NANDA	individual	200m	Athletics
S	team	4x400 Relay	Athletics
G	team	4x400 Mixed Relay	Athletics
S K	team	4x400 Mixed Relay	Athletics
S K	team	4x400 Relay	Athletics
MATHEW	team	4x400 Relay	Athletics
sri	team	4x400 Relay	Athletics
Kadam	team	4x400 Mixed Relay	Athletics
Ramraj	team	4x400 Mixed Relay	Athletics
SINGH	individual	Men’s 10M Pistol	Shooting
SINGH	team	Mixed 10M Pistol	Shooting
BHARGAVA	individual	Men’s 10M Pistol	Shooting
SHARMA	team	Mixed 10M Pistol	Shooting
GUPTA	team	Mixed 10M Rifle	Shooting

GAYATHRI	individual	Slalom Women's K1	Canoeing & Kayaking
	individual	Women's 10M Rifle	Shooting
Kumar	individual	Slalom Men's K1	Canoeing & Kayaking
BHANOT	team	Mixed 10M Rifle	Shooting
DEVI	individual	Slalom Women's C1	Canoeing & Kayaking
KUMAR	individual	Slalom Men's C1	Canoeing & Kayaking
Sen	individual	Slalom Women's C1	Canoeing & Kayaking
baghel	individual	Slalom Women's K1	Canoeing & Kayaking
Raju	team	Mixed 10M Rifle	Shooting
RAIKWAR	individual	Slalom Women's K1	Canoeing & Kayaking
kewat	individual	Slalom Men's K1	Canoeing & Kayaking
GHOSH	individual	Women's 10M Rifle	Shooting
CHOWDHURY	individual	Women's 10M Rifle	Shooting
CHOUHAN	individual	Slalom Men's K1	Canoeing & Kayaking
verma	individual	Slalom Men's C1	Canoeing & Kayaking
HUSSAIN	individual	Slalom Men's C1	Canoeing & Kayaking
	individual	Women's 10M Pistol	Shooting
	team	Mixed 10M Pistol	Shooting
SANGWAN	individual	Women's 10M Pistol	Shooting
SANGWAN	individual	Women's 10M Pistol	Shooting
VYAS	team	Mixed 10M Pistol	Shooting
Agashe	individual	Women's Keirin	Cycling
Agashe	team	Women's Team	Cycling
Agashe	team	Women's Team	Cycling
Danole	team	Women's Team	Cycling
Gunjal	individual	Women's Individual	Cycling
Kewalramani	individual	Men's Time Trial	Cycling
SINGH	individual	Men's 25M Rapid	Shooting
	individual	Men's 25M Rapid	Shooting
Kokate	team	Women's Team	Cycling
SIDHU	individual	Men's 25M Rapid	Shooting
	individual	Women's 25M Pistol	Shooting
Gabhane	team	Women's Team	Cycling
Lute	team	Women's Team	Cycling
Lute	individual	Women's 500M	Cycling
Lute	team	Women's Team	Cycling
Lute	individual	Women's Keirin	Cycling
Lute	individual	Women's Individual	Cycling
PATIL	individual	Women's 25M Pistol	Shooting
BRAR	individual	Women's 25M Pistol	Shooting
Lalwani	team	Women's Team	Cycling
A	individual	Slalom Women's C1	Canoeing & Kayaking
Nataraj	team	4X100 M Mixed Relay	Aquatics
Nataraj	team	4X100 M Freestyle	Aquatics
KHADE	team	4X100 M Mixed Relay	Aquatics
KHADE	team	4X100 M Freestyle	Aquatics
Sachdeva	team	4X100 M Freestyle	Aquatics
Khade	team	4X100 M Freestyle	Aquatics
Chouksey	individual	Women's 50M Rifle 3	Shooting
SAMRA	individual	Women's 50M Rifle 3	Shooting
MOUDGIL	individual	Women's 50M Rifle 3	Shooting
MALEK	individual	Men's Trap	Shooting
SHEORAN	individual	Men's Trap	Shooting
SINGH	team	Men's Team Pursuit	Cycling
p	team	4x400 Mixed Relay	Athletics
AHLAWAT	individual	Women's Trap	Shooting
KUMARI	individual	Women's Trap	Shooting
HARIS	individual	Women's Trap	Shooting
Choudhary	team	Team Event	Kabaddi

RAWAT	team	4X100 M Freestyle	Aquatics
JOSHI	team	4X100 M Mixed Relay	Aquatics
Dhaka	team	Team Event	Kabaddi
Yadav	team	Team Event	Kabaddi
BUNDELA	individual	Men’s Skeet	Shooting
BAJWA	individual	Men’s Skeet	Shooting
BAJWA	team	Mixed Skeet Team	Shooting
KHAN	team	Mixed Skeet Team	Shooting
DHILLON	individual	Women’s Skeet	Shooting
SOOD	individual	Women’s Skeet	Shooting
Dhaliwal	team	Mixed Skeet Team	Shooting
chauhan	individual	Women’s Skeet	Shooting
SIHAG	individual	Men’s 10M Pistol	Shooting
Singh	individual	Men’s 50M Rifle 3	Shooting
Manglaw	individual	Men’s Scratch Race	Cycling
Manglaw	team	Men’s Team Pursuit	Cycling
KUMAR	individual	Men’s Omnium	Cycling
KUMAR	individual	Men’s 4000M	Cycling
Chauhan	individual	Men’s Below 66 Kg	Judo
Thakur	individual	Men’s Skeet	Shooting
Dalal	individual	Men’s Below 73 Kg	Judo
	individual	Men’s Below 81 Kg	Judo
	individual	Men’s Below 81 Kg	Judo
BATTULA	team	Mixed Skeet Team	Shooting
Deesawala	team	Mixed Skeet Team	Shooting
KUMAR	individual	Men’s Below 90 Kg	Judo
	individual	Men’s Below 100 Kg	Judo
GULIA	individual	Men’s Below 100 Kg	Judo
Kumar	individual	Men’s Over 100 Kg	Judo
Brahma	individual	Taijijian (Taoula)	Wushu
Satyawan	individual	Women’s Below 52	Judo
Meitei	individual	Taijiwuan (Taoula)	Wushu
Pal	individual	Women’s Below 57	Judo
Kumari	individual	Women’s Below 57	Judo
Lama	individual	Taijiwuan (Taoula)	Wushu
Mehto	individual	Taijijian (Taoula)	Wushu
	individual	Women’s Above 78	Judo
Malik	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
kaushal	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Malik	team	Team Event	Kabaddi
Malik	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Sahu	individual	High kick Below 5.6ft	Kalaripayattu
Singh	team	Team Event	Kabaddi
	team	Team Event	Kabaddi
Chahal	team	Team Event	Kabaddi
Sahu	individual	High kick Below 5.6ft	Kalaripayattu
Singh	team	Team Event	Kabaddi
Kumar	individual	Kaiporu (65-80kg)	Kalaripayattu
	individual	Men’s Below 73 Kg	Judo
SINGH	individual	Men’s Below 90 Kg	Judo
SINGH	individual	Men’s Below 100 Kg	Judo
KAUR	individual	Women’s Above 78	Judo
KAITA	team	Sword & Sword	Kalaripayattu
KAITA	individual	Kaiporu (40-60kg)	Kalaripayattu
SINGH	individual	Men’s Keirin	Cycling
SINGH	team	Men’s Team Sprint	Cycling

SINGH	individual	Men’s 1Km Individual	Cycling
SINGH	individual	Men’s Individual	Cycling
SINGH	team	Men’s Team Sprint	Cycling
MUKHTAR	individual	High kick Above 5.6ft	Kalaripayattu
Chandra M S	individual	Men’s Individual	Golf
MUSHTAQ	individual	Kaiporu (60-70kg)	Kalaripayattu
BHAT	individual	High kick Above 5.6ft	Kalaripayattu
Yadav	individual	Men’s Below 81 Kg	Judo
SINGH	team	Men’s Team Sprint	Cycling
YOUSUF	individual	Kaiporu (50-65kg)	Kalaripayattu
DEVI	individual	Women’s Time Trial	Cycling
DEVI	team	Women’s Team	Cycling
DEVI	team	Women’s Team	Cycling
CHANU	team	Women’s Team	Cycling
CHANU	team	Women’s Team	Cycling
R	individual	Kaiporu (65-80kg)	Kalaripayattu
DEVI	team	Women’s Team	Cycling
CHANU	team	Women’s Team	Cycling
CHANU	team	Women’s Team	Cycling
SHINDE	team	Team Event	Kabaddi
ADHAGALE	team	Team Event	Kabaddi
TATKARE	team	Team Event	Kabaddi
Chauhan	individual	Women’s Below 70	Judo
PINGALE	team	Team Event	Kabaddi
BHOIR	team	Team Event	Kabaddi
PATIL	team	Team Event	Kabaddi
SHARMA	individual	Men’s Individual	Golf
KUMAR	individual	Kaiporu (65-80kg)	Kalaripayattu
KARTICK	team	Sword & Sword	Kalaripayattu
DEVI	team	Women’s Team	Cycling
SOOD	team	Sword & Sword	Kalaripayattu
A	team	Team Event	Kho-kho
PANCHAL	team	Team Event	Kho-kho
B	team	Team Event	Kho-kho
M	team	Team Event	Kho-kho
S	team	Team Event	Kho-kho
K R	team	Team Event	Kho-kho
L	team	Team Event	Kho-kho
K	team	Team Event	Kho-kho
M	team	Team Event	Kho-kho
P	team	Team Event	Kho-kho
KR	team	Team Event	Kho-kho
P	team	Team Event	Kho-kho
S	team	Team Event	Kho-kho
S	team	Team Event	Kho-kho
R	team	Team Event	Kho-kho
K	team	4x400 Relay	Athletics
MEHRA	individual	Kaiporu (50-65kg)	Kalaripayattu
Kaur	team	Compound Mixed	Archery
Patil	individual	Kaiporu (65-80kg)	Kalaripayattu
Solanki	team	Mixed 10M Pistol	Shooting
Rathore	team	Mixed 10M Pistol	Shooting
KAPOOR	team	Women’s Team	Golf
KAPOOR	individual	Women’s Individual	Golf
	team	Artistic Yogasana	Yogasana
O G	team	Sword & Sword	Kalaripayattu
K S	team	Sword & Sword	Kalaripayattu
K	team	Sword & Sword	Kalaripayattu
B	team	Sword & Sword	Kalaripayattu

Meitei	individual	Men’s Below 66 Kg	Judo
Meitei	team	Team Event	Judo
Devi	individual	Women’s Below 48	Judo
C M	individual	High kick Below 5.6ft	Kalaripayattu
Inunganbi	individual	Women’s Below 70	Judo
Inunganbi	team	Team Event	Judo
E K	individual	Urumiveeshal	Kalaripayattu
Devi	individual	Women’s Below 52	Judo
Devi	individual	Women’s Below 63	Judo
V	individual	High kick Below 5.6ft	Kalaripayattu
Devi	individual	Women’s Below 63	Judo
Devi	team	Team Event	Judo
Meitei	team	Team Event	Judo
Singh	team	Team Event	Judo
Devi	team	Team Event	Judo
Devi	individual	Women’s Below 48	Judo
Devi	individual	Women’s Below 78	Judo
PEDNEKAR	individual	K2	Sqay Martial Arts
FERRAO	individual	– 50 kg	Sqay Martial Arts
ATIGERI	team	Khawankay	Sqay Martial Arts
NEMLEKAR	team	Khawankay	Sqay Martial Arts
SAWANT	team	Khawankay	Sqay Martial Arts
K H	individual	High kick Above 5.6ft	Kalaripayattu
Latheef	individual	Kaiporu (50-65kg)	Kalaripayattu
VIJAYAN	individual	High kick Above 5.6ft	Kalaripayattu
FATHIMA	individual	Kaiporu (40-60kg)	Kalaripayattu
C H	individual	Kaiporu (60-70kg)	Kalaripayattu
KOCH	team	Sword & Sword	Kalaripayattu
MEDHI	team	Sword & Sword	Kalaripayattu
BORA	team	Sword & Sword	Kalaripayattu
	individual	Men’s Sprint K1	Canoeing & Kayaking
	individual	Men’s Sprint K1	Canoeing & Kayaking
PRATHYUSHA	team	4x400 Relay	Athletics
Narang	individual	Women’s Below 78	Judo
RAJITHA	team	4x400 Relay	Athletics
Joseph	team	4x400 Mixed Relay	Athletics
Joseph	team	4x400 Relay	Athletics
K A	individual	Meyppayattu	Kalaripayattu
B	team	Flexible sword &	Kalaripayattu
Kumar	individual	High kick Below 5.6ft	Kalaripayattu
Hariharan CS	individual	High kick Below 5.6ft	Kalaripayattu
	individual	Kaiporu (50-65kg)	Kalaripayattu
Dhurai	individual	Chuvadukal	Kalaripayattu
Sireesha	team	4x400 Relay	Athletics
Bhowmik	team	4X100 M Mixed Relay	Aquatics
SINGH	team	Men’s Team Pursuit	Cycling
Khan	team	Mixed Skeet Team	Shooting
choudhary	team	Team Event	Judo
MADHAVAN	team	Team Event	Kho-kho
NAIDU	team	Team Event	Kho-kho
YADAV	team	Female Group	Taekwondo
	individual	Greco-Roman 97 Kg	Wrestling
	individual	Freestyle 74 Kg	Wrestling
Vasu	team	Team Event	Handball
Majhi	team	Team Event	Handball
Pandey	team	Team Event	Handball
Talpada	team	Team Event	Handball
Hussain	team	Team Event	Handball
Mahesh	team	Team Event	Handball

Kumar	team	Team Event	Handball
	team	Team Event	Handball
Singh	team	Team Event	Handball
Kumar	team	Team Event	Handball
Kumar	team	Team Event	Handball
Kumar	team	Team Event	Handball
khan	team	Team Event	Handball
Gautham	team	Team Event	Handball
	team	Team Event	Handball
Sharma	team	Team Event	Handball
Ramteke	team	Team Event	Beach Handball
Mahanand	team	Team Event	Beach Handball
Sahu	team	Team Event	Beach Handball
	team	Team Event	Beach Handball
Yadav	team	Team Event	Beach Handball
	team	Team Event	Beach Handball
George	team	Team Event	Beach Handball
	team	Team Event	Beach Handball
Verma	team	Team Event	Beach Handball
Tiwari	team	Team Event	Beach Handball
U R REHMAN	team	Team Event	Beach Handball
D	team	Team Event	Beach Handball
HADIA	team	Team Event	Beach Handball
KUMAR	team	Team Event	Beach Handball
SINGH	team	Team Event	Beach Handball
RANA	team	Team Event	Beach Handball
SALARIA	team	Team Event	Beach Handball
	team	Team Event	Beach Handball
KUMAR	team	Team Event	Beach Handball
	team	Team Event	Beach Handball
KHATKAR	team	Team Event	Handball
SHINDE	team	Team Event	Handball
PATIL	team	Team Event	Handball
	team	Team Event	Handball
KUMAR	team	Team Event	Handball
SINGH	team	Team Event	Handball
SINGH	team	Team Event	Handball
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SINGH	team	Team Event	Handball
SINGH	team	Team Event	Handball
THAKUR	team	Team Event	Handball
	team	Team Event	Handball
	team	Team Event	Handball
SINGH	team	Team Event	Handball
	team	Team Event	Handball
KUMAR	team	Team Event	Handball
Khudia	team	Team Event	Beach Handball
Rawlot	team	Team Event	Beach Handball
Gurjar	team	Team Event	Beach Handball
Singh	team	Team Event	Beach Handball
Kumar	team	Team Event	Beach Handball
Price	team	Team Event	Beach Handball
Singh	team	Team Event	Beach Handball
	team	Team Event	Beach Handball
Gurjar	team	Team Event	Beach Handball
	team	Team Event	Beach Handball
Kumar	individual	Men’s Scratch Race	Cycling
Kumar	team	Men’s Team Pursuit	Cycling
Singh	individual	Women’s Road Race	Cycling

Singh	individual	Women’s Omnium	Cycling
Singh	individual	Women’s Scartch	Cycling
Singh	individual	Women’s 3000M	Cycling
Venu	team	Team Event	Beach Handball
Biju	team	Team Event	Beach Handball
Ravindran	team	Team Event	Beach Handball
S	team	Team Event	Beach Handball
Sasikumar	team	Team Event	Beach Handball
S	team	Team Event	Beach Handball
Santhosh	team	Team Event	Beach Handball
Vincent	team	Team Event	Beach Handball
Krishna	team	Team Event	Beach Handball
Pradeepkumar	team	Team Event	Beach Handball
	team	Team Event	Handball
	team	Team Event	Handball
PUNIA	team	Team Event	Handball
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RITU	team	Team Event	Handball
	team	Team Event	Handball
	team	Team Event	Handball
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	team	Team Event	Handball

SHARMA	team	Team Event	Handball
SHARMA	team	Team Event	Handball
B	team	Team Event	Handball
SHARMA	team	Team Event	Handball
H	team	Team Event	Handball
KUMARI	team	Team Event	Handball
THAKUR	team	Team Event	Handball
SHARMA	team	Team Event	Handball
M	team	Team Event	Handball
DEVI	team	Team Event	Handball
	team	Team Event	Handball
	team	Team Event	Handball
	team	Team Event	Handball
	team	Team Event	Handball
SHARMA	team	Team Event	Handball
SHARMA	team	Team Event	Handball
	team	Team Event	Handball
BANERJEE	team	Team Event	Handball
	team	Team Event	Handball
	team	Team Event	Handball
TYAGI	team	Team Event	Handball
	team	Team Event	Handball
GUPTA	team	Team Event	Handball
KUMARI	team	Team Event	Handball
GOYAL	team	Team Event	Handball
	team	Team Event	Handball
FERNANDES	team	Khawankay	Sqay Martial Arts
KHATRI	team	Team Event	Beach Handball
TRIPATHI	team	Team Event	Beach Handball
CHAUDHRY	team	Team Event	Beach Handball
SINGH	team	Team Event	Beach Handball
KAREEM	team	Team Event	Beach Handball
SINGH	team	Team Event	Beach Handball
YADAV	team	Team Event	Beach Handball
AHMAD	team	Team Event	Beach Handball
KHAN	team	Team Event	Beach Handball
SINGH	team	Team Event	Beach Handball
Nair	individual	Chuvadukal	Kalaripayattu

medal_gold	medal_silver	medal_bronze	city_name	full_address
0	1	0	Dadri	Preet vihar
1	0	0	Meerut	Vill +post rohta
0	1	0	Meerut	Village- Lakhwaya
0	0	1	Meerut	155/93k gali no 9
1	0	0	Moirang	Thanga Oinam
1	0	0	Sriganganag	135 Jakhar colony
1	0	0	Imphal East	Chana mayai leikai
0	0	1	Kakching	Langmeidong
0	1	0	Amritsar	Birbarpura FGC
0	0	1	MALAPPURA	Pattayil
0	0	1	Jammu	R/O 140 lane no
0	1	0	Gautam	Vill kathera post
0	1	0	Imphal	Toupokpi
0	0	1	(NULL)	H.NO.14/50 ,OLD
0	0	1	Meerut	B-15, Gokul vihar ,
0	0	1	(NULL)	Vill. Malvi / Tec
0	0	1	GUWAHATI	Vill- padumpathar,
0	0	1	(NULL)	Vill-jhumpa khurd,
1	0	0	(NULL)	BERI ,JHAJJAR
1	0	0	Itanagar,	C/O
0	0	1	(NULL)	144 mauli jagran
0	0	1	Imphal	Lilong nungei
0	1	0	(NULL)	vill Lathour
0	0	1	Jaipur	8, shiv marg,
0	0	1	CHENNAI	30, 10TH STREET,
0	0	1	CHENNAI	15, 1ST STREET,
0	0	1	Delhi	House no.77 Lane 9
0	0	1	Delhi	F-9, Brahma
0	0	1	Delhi	F-9, Brahma
0	0	1	Delhi	61, Mukherjee
0	1	0	(NULL)	2999/39 Beadon
0	1	0	New Delhi	c/o rahul kumar
0	1	0	New Delhi	324 Masjid Moth
0	1	0	(NULL)	12B Madanpur
0	0	1	New Delhi	W7 A/2 Sainik
1	0	0	RANCHI	C/O RAJESH
1	0	0	RANCHI	JAP-1, DORANDA
0	0	1	RANCHI	NAMKUM RANCHI
0	0	1	RANCHI	KANKE ROAD,
0	0	1	IMPHAL	KWAKEITHEL
0	0	1	IMPHAL	KSHETRI AWNG
0	1	0	(NULL)	PLOT NO.5 B/S AB
0	0	1	Kakching	Thongjao mayai
0	1	0	Hisar	New Rishi Nagar,
1	0	0	Hisar	New Rishi Nagar,
0	1	0	Kolkata	1/1, Lord Sinha
0	1	0	Kolkata	10C, Ho Chi Minh
0	1	0	Kolkata	96, Garden Reach
0	1	0	Kolkata	2C Amardeep 1
0	1	0	Kolkata	Newalipore Green
0	0	1	Udalgiri	Ghunala, Po.
0	0	1	Kashipur	59 Awas Vikas
0	0	1	NEW DELHI	ONE THE GREEN
1	0	0	JAIPUR	neelam villa behind
0	0	1	Srinagar	Gousia Colony
0	1	0	JHANSI	GRAM MADORA
0	0	1	Kolkata	13/2, Ballygunge

0	0	1	Kolkata	22, Belvedere
0	0	1	Kolkata	15 Ballygunge Park
0	1	0	Kolkata	418, Parnasreepalli
0	0	1	Kolkata	10-C Amardeep, 1
0	1	0	(NULL)	khjuri sadhak ,
0	1	0	KOLKATA	217,
0	0	1	Jharsuguda	At- khandasa, po-
1	0	0	LATUR	S/o Narsing
0	0	1	BATHINDA	v.p.o Ghudda
0	0	1	amrtisar	D4/132, st no. 02,
0	1	0	Navi Mumbai	flat no. 3/4, building
0	1	0	Navi Mumbai	flat no. 3/4, building
1	0	0	Bhopal	house no. 46
0	0	1	KAMPLI	48, NEAR SOCIETY
1	0	0	(NULL)	V.P.O Bugana ,
1	0	0	(NULL)	V.P.O Bugana ,
0	0	1	NEW DELHI	K-281,C,
0	1	0	JAIPUR	Dhanka basti
1	0	0	NAVI	SEC-16, ROOM NO
1	0	0	NAVI	SEC-16, ROOM NO
0	0	1	NAVI	SEC-16, ROOM NO
0	0	1	Buldhana	Jagdamba Nagar,
0	0	1	Pune	A/15 RUDRA SOS
0	0	1	Chumoukedi	Zutovi Village,
0	1	0	Chumoukedi	Zutovi Village,
1	0	0	DEWAS	118 MRUDUL
0	0	1	KOTTYAM	Vadakkedathu
1	0	0	Kakching	Langmeidong
0	0	1	BANGALORE	#162, 2ND B
0	1	0	BANGALORE	#162, 2ND B
0	1	0	Cuddalore	135, Thiruvalluvar
0	0	1	Golaghat	Nabamilonpur , Po .
0	1	0	(NULL)	03/461, Anna
0	0	1	CHENNAI	H block, Shewetha
1	0	0	Imphal East	Oksu mayai leikai
1	0	0	Imphal	Khrason Maning
0	0	1	jajpur road	At/po-purbakote,
0	1	0	NAVI	ROOM NO .621
1	0	0	NAVI	ROOM NO. 608
0	0	1	DEWAS	247 Malhar road
1	0	0	Golaghat	No-16 , Santipur
0	0	1	Balangir	At/Po-
0	0	1	Balangir	At-Barpalipada
0	0	1	Balangir	At--
0	0	1	Balangir	At-Radharani pada
0	0	1	Imphal East	Pungdongbam
0	0	1	Imphal	PUNGDONGBAM
1	0	0	Kakchin	Hiyanglam Makha
0	1	0	(NULL)	V.P.O Rajli , Distt.
1	0	0	(NULL)	V.P.O Rajli , Distt.
0	1	0	Srinagar	Narparistan Fateh
1	0	0	Rudrapur	Shivnagar ward No.
0	0	1	Rudrapur	Shivnagar ward No.
0	0	1	Dhemaji	No 2 Khanamukh,
0	0	1	Rudrapur	Shivnagar ward No.
0	0	1	vikasnagar	Lakhanwala khas
0	1	0	Kendrapara	Arehikana,
0	0	1	Narayanpur	Poknar Bakulwahi,
0	0	1	Narayanpur	Poknar Bakulwahi,

0	0	1	(NULL)	KAIT PATTI,
1	0	0	HISAR	BHAGANA(152)
0	0	1	(NULL)	old bus stand
1	0	0	NEW DELHI	H no. 251 NEAR
0	0	1	Pamgarh	Kutrabod,Pamgarh
0	0	1	(NULL)	#181, SECTOR-32,
0	0	1	Narayanpur	Asnar Orcha,
0	0	1	Narayanpur	Chingnar,
0	0	1	Narayanpur	Parpa Kutul,
0	0	1	Narayanpur	Mallakhamb
0	0	1	NEW DELHI	306/02 PASCHIM
1	0	0	(NULL)	#689C Sector-44A
0	1	0	Udalguri	Vil. Singrimari, Po.
1	0	0	(NULL)	HAIBATPUR (78)
1	0	0	(NULL)	SANGATPURA
1	0	0	GUWAHATI	10TH APBN H.Q.,
1	0	0	MANGALDAI	VILL - GABHARA,
1	0	0	GUWAHATI	H/NO. - 9, GANESH
0	0	1	Ramnagar	Lakhanpur Chungi
0	0	1	GUWAHATI	GAMES VILLAGE,
1	0	0	GUWAHATI	H. NO. 24, 2D-
1	0	0	GUWAHATI	H/NO. 1,
1	0	0	GUWAHATI	H/NO. - 47,
1	0	0	GUWAHATI	SURVEY, AJANTA
0	1	0	Navi Mumbai	Room no-226,Sec-
1	0	0	Navi Mumbai	Room no-226,Sec-
1	0	0	Navi Mumbai	Gagangiri Society
0	0	1	Ramgarh	Sikh Regiment
0	0	1	Ramgarh	Sikh Regiment
0	0	1	Ramgarh	Sikh Regiment
0	0	1	Ramgarh	Sikh Regiment
0	0	1	(NULL)	#2383,
0	1	0	JAMMU	Krishna Nagar
0	0	1	(NULL)	H.no.798 azad
1	0	0	Navi Mumbai	Room no.840,
0	0	1	KULGAM	KULGAM KASHMIR
0	0	1	(NULL)	H.NO.193, OZORIO
0	1	0	DELHI	RRRC, DELHI
0	1	0	DELHI	RRRC, DELHI
0	1	0	Nabarangpur	Bhatisalguda'
0	1	0	Nabarangpur	At-patri block-
0	1	0	Nabarangpur	At-moharaguda
0	0	1	(NULL)	H.NO.63/3, SATERI
1	0	0	(NULL)	J-13 EAST
1	0	0	(NULL)	T-55 EAST
1	0	0	(NULL)	T-72 MEHRAM
0	0	1	Varanasi	Babatpur,
0	0	1	Curchorem	H.NO.328/C,
0	1	0	DELHI	RRRC, DELHI
0	1	0	DELHI	RRRC, DELHI
0	1	0	DELHI	RRRC, DELHI
0	1	0	DELHI	RRRC, DELHI
0	0	1	JHUNJHUNU	VILL JHAJHARIA KI
0	1	0	JALLANDHA	flat no. 488 gate
0	0	1	FATEHGARH	V.P.O
0	0	1	TARN	v.p.o. Ram Singh
1	0	0	SRINAGAR	NOWSHERA
0	0	1	MARGAO	H.NO.404B,
0	0	1	NEW DELHI	H No.10Vpo,

1	0	0	PANJIM	H.NO. 638, BETAL
1	0	0	Kolhapur	A/P Dindnerli
0	1	0	(NULL)	154 B, ADHYAPAK
0	0	1	Daman	Flat no. 203, B-1,
0	0	1	SHIRODA	KARAI, OPP.
0	0	1	VERNA	H.NO.671, PIRNI,
0	0	1	NAVELIM	H.NO.46,
0	0	1	VERNA	HNO:425,
0	0	1	CANSAULIM	BLOCK:B, S-1
0	0	1	FATORDA	FALT NO.T5, 3rd
0	0	1	CURTORIM	H.NO.1187/F,
0	0	1	Dimapur	H/No.748.
0	0	1	(NULL)	K.Sachu Colony,
0	0	1	JAIPUR	aadarsh gram
0	0	1	MARGAO	DONGRI, NAVELIM,
0	1	0	AMRITSAR	303 PLOT LAKHA
0	1	0	(NULL)	VPO ARYA NAGAR,
1	0	0	Srinagar	Chalpan Coacha
0	0	1	PONDA	F-1, PLOT NO.
0	0	1	Ranchi	CD/26, Sector -2,
0	0	1	Srinagar	Chanapora
1	0	0	NEW DELHI	Rz-294 ROSHAN
0	0	1	NAVELIM	H.NO.
0	0	1	CHINCHINIM	H.NO. 103/A,
0	1	0	BHOPAL	Fiza colony nariyal
1	0	0	Srinagar	Iqbal Colony
0	0	1	NEW DELHI	B-16 VISHNU
1	0	0	JAIPUR	Jat Colony
0	1	0	PATIALA	HOUSE NO 222
0	0	1	Srinagar	Batpora Hazratbal
0	0	1	Ongole	Jaya nagar third
0	1	0	SATTARI	H.NO.443, AJOBA
0	1	0	VASCO DA	H..NO. 202, NR.
0	0	1	MARGAO	H.NO.780, NEAR
0	1	0	Raigad	HOUSE NO. 445,
1	0	0	INDORE	50,khandwa road,
0	0	1	NEW DELHI	H.No- 96A
0	1	0	HOSHIARPU	VILLAGE
1	0	0	Dimapur	Lhomithi Village,
0	0	1	Pune	Sharda complex
0	0	1	lucknow	3BN RPSF
0	0	1	HANUMANG	V.P.O Asarjana T,
1	0	0	Srinagar	Shahanware colony
1	0	0	CHURU	bhato ka mohalla 4
0	0	1	Srinagar	Bagh I Mehtab
0	1	0	Faridabad	H.No.2 Opp. Om
0	0	1	NEW DELHI	PLOT NO- 103,
0	1	0	Kallakurichi	2/10, Pallivasal
0	0	1	BHOPAL	R/126 police radio
0	0	1	JALALABAD	CHAK
0	0	1	Navi Mumbai	Sector 18, Room no
1	0	0	Navi Mumbai	Sector 18, Room no
0	1	0	Budgam	Jawalapora,
0	0	1	Kakching	Kakching
0	0	1	Majuli	Chiram
1	0	0	(NULL)	H.NO.2620/13,
0	0	1	Kakching	Langmeidong
0	0	1	IMPHAL	Huidrom Makha
0	1	0	(NULL)	#F807 lal Bhadur

0	0	1	BHOPAL	Water Sports
0	0	1	BHOPAL	Water Sports
0	1	0	JABALPUR	ROWING TEAM,
0	1	0	JABALPUR	ROWING TEAM,
0	1	0	(NULL)	No 23, Virat Nagar,
1	0	0	Sonipat	Near Anoop Sports
1	0	0	Pune /	Mayang Imphal
0	0	1	Udaipur	mama Aman
0	0	1	(NULL)	Ashok Nagar, Gram-
1	0	0	Devasar,	H.No. 1570, Near
0	0	1	Fatehpur	Fatehabad Road,
0	0	1	Tarn Taran	vill kalanjar
0	0	1	Imphal	Tingri Makha
0	0	1	Pune	Sr. No 94, Sarvodya
1	0	0	Bilheeri	Khatima,
1	0	0	Rohtak	1648/34,
0	0	1	Bhopal	F-50, Rajved
0	0	1	Daman	dipanjali
0	0	1	(NULL)	Ward No.13 ,
0	1	0	Aizawl	H.No. 25 near
1	0	0	BHOPAL	Water Sports
1	0	0	BHOPAL	Water Sports
1	0	0	BHOPAL	Water Sports
1	0	0	BHOPAL	Water Sports
1	0	0	Bhopal	Water Sports
1	0	0	Bhopal	Water Sports
0	0	1	Hindmotor	211 Debaipukur
0	0	1	Madhyamgra	Udayrajpur
0	0	1	Hisar	H.No. 99, Ram
0	0	1	BHOPAL	Water Sports
0	0	1	BHOPAL	Water Sports
0	0	1	BHOPAL	Water Sports
0	0	1	BHOPAL	Water Sports
0	0	1	Kullu	Village Hat, Hat
1	0	0	Ghaziabad	127 daulatpura
0	0	1	Pune	Sr. No 94 sarvoday
0	1	0	Imphal	Yairipok yambem
0	1	0	Imphal	Moirang khunou
0	1	0	Chandigarh	H.No. 146, Sector
0	1	0	Bhiwani	Tehsil- Charkhi
1	0	0	BHOPAL	Water Sports
0	1	0	Barrackpore	63 Panchanan Tala
0	1	0	Kolkata	4 Ramani
0	1	0	Naihati	8 no. Bijoynagar
0	1	0	Kolkata	AE/3, Arjunpur East
0	1	0	Naihati	1 no Bijoygarh
0	1	0	Kinnaur	Village katgaon,
0	1	0	BHOPAL	Water Sports
0	1	0	BHOPAL	Water Sports
0	0	1	Ranchi	Kanke road ranchi
1	0	0	Jammu	Hno.101 lower
0	1	0	Jammu	H.NO 38, Exchange
0	0	1	(NULL)	VILLAGE:-
0	0	1	Meerut	Anup nagar,
0	0	1	Jorhat	Majuli Sukan suti
0	0	1	Sri	124/panchwati
1	0	0	Kota	G block 176 Gramin
0	1	0	NASHIK	At post talegaon
0	1	0	NASHIK	At post talegaon

0	0	1	PUNE	ARMY ROWING
0	0	1	PUNE	ARMY ROWING
0	0	1	PUNE	ARMY ROWING
0	0	1	PUNE	ARMY ROWING
1	0	0	(NULL)	BHAGALPURI,
0	1	0	(NULL)	VPO Ikkas,jind
0	0	1	Samalkha	VPO.JAURASI
0	1	0	PUNE	ARMY ROWING
0	1	0	Ahmednagar	ARMY ROWING
0	1	0	(NULL)	ARMY ROWING
0	1	0	PUNE	ARMY ROWING
0	0	1	(NULL)	House no 104 Tikri
0	1	0	Anantnag	Nowgam verinag
0	0	1	Narela	narela delhi
0	0	1	PUNE	ARMY ROWING
0	0	1	PUNE	ARMY ROWING
1	0	0	Ganaur	Vill- Naya Bans ,
1	0	0	Imphal East	Imphal East
0	0	1	Jammu	Flora nagbani
0	0	1	Mumbai	Soona Villa,
0	0	1	Surat	304, Latif Dana
0	1	0	(NULL)	Vill - rasoolpur
1	0	0	Jaipur,	Vill/post _ Dhankiya
0	0	1	Narela	H no -74/6 pana
1	0	0	Bengaluru	301, Vinayaka
1	0	0	Wayanad	Peappathiyl (h)
1	0	0	Alappuzha	Thunduprambil (h)
0	0	1	Malappuram	Valiva Puraykkal
0	0	1	Pathanamthit	Kaithakkal
1	0	0	Thrissur	Thekkepunnapllillil
1	0	0	Kottayam	Thannickakunnel
1	0	0	Alappuzha	Veluthedam (h)
1	0	0	Kannur	PADINJARAYIL
0	0	1	GOLAGHAT	NEW
0	0	1	DIBRUGARH	NIZMANCOTTA
0	0	1	GUWAHATI	HOUSE NO.26 A
0	0	1	DIBRUGARH	BANIPUR
0	0	1	GUWAHATI	HOUSE NO.13
0	1	0	Faridabad	Amolik heights
0	1	0	Rohtak	791/19,Arya
0	1	0	Gurgaon	214, CRPF Road,
0	1	0	Gurugram	H.No:486 koyal
0	1	0	Rohtak	Prem nagar rohtak
0	1	0	(NULL)	V.P.O satraod khas
0	0	1	KOLKATA	P44B DR. SARAT
1	0	0	KARNAL	KAIMLA
1	0	0	YAMUNANA	SHAHPUR
1	0	0	YAMUNANA	SHAHPUR
1	0	0	MANSA	FATTA MALUKA
1	0	0	MANSA	FATTA MALUKA
1	0	0	(NULL)	TILAK NAGAR
1	0	0	SIKAR	AJITGARH JAIPUR
1	0	0	(NULL)	DAYAL KA
1	0	0	MUZAFFAR	KAKDA
1	0	0	ALWAR	CHIRUNI
1	0	0	SANGRUR	KALERAN DHURI
1	0	0	JAIPUR	NAYABAS
1	0	0	BULANDSHA	KHABRA,
1	0	0	MANSA	KISHANGARAH

1	0	0	BHARATPUR	THOON NAGAR
1	0	0	SSCB	Happy valley
0	1	0	(NULL)	VPO. Ismaila, Teh-
1	0	0	Delhi	B-149, II Floor,
1	0	0	Delhi	B46, Masoodpur,
1	0	0	Delhi	K-1/20, 4th Floor,
1	0	0	Delhi	A-1/385, Sector-6,
0	0	1	Sunder	Village Dinak P.O.
0	1	0	Secunderaba	Telangana Water
1	0	0	Assam	H.No. 7, Deviana
0	1	0	Amritsar	Tarn Taran Road,
0	0	1	(NULL)	Ward No. 9, Block -
0	0	1	Bhopal	38A, Rajved
0	0	1	(NULL)	H.No.87, Vill & Post-
0	0	1	(NULL)	T T Nagar Stadium
1	0	0	(NULL)	defence colony,
1	0	0	Ludhiana	VPO. Chakar, tehsil
0	1	0	(NULL)	Ramjanki Thakur
0	0	1	(NULL)	Kohima Nagaland
0	1	0	Ludhina	v p o chakkar teh
0	1	0	CHENNAI	NO;3/19C,THIRUVE
0	1	0	CHENNIAI	5/25A AMBAL
1	0	0	(NULL)	Ward No.13 ,
0	1	0	KANYAKUM	4/72,MAINROAD
0	1	0	KANYAKUM	4/16,NORTH
0	0	1	(NULL)	TT Stadium
0	1	0	Kushinagar	Ward No.25, Indira
0	0	1	Bishnupur	Ithai Laikhong
0	0	1	NOIDA	G 133 SECTOR 25
0	1	0	NOIDA	G 133 SECTOR 25
0	0	1	NOIDA	G 133 SECTOR 25
0	0	1	KAMRUP	House No-100,
0	1	0	Bishnupur	Ngangkhalawai
0	1	0	Bishnupur	Ngangkhalawai
0	1	0	Bishnupur	Chandpur Mayai
0	1	0	Bishnupur	Chandpur Mayai
0	1	0	Kakching	Wabagai Tera Urak,
0	1	0	IMPHAL	TOP MAKHA
1	0	0	Cuttack	SAI NCOE Jagatpur
0	0	1	Cuttack	SAI NCOE Jagatpur
0	0	1	Cuttack	SAI NCOE Jagatpur
0	0	1	Cuttack	SAI NCOE Jagatpur
0	0	1	Cuttack	SAI NCOE Jagatpur
0	0	1	Cuttack	SAI NCOE Jagatpur
0	0	1	Moga	Vill Saido ke,teh
0	1	0	Amritsar	Vill Munda
0	1	0	Mansa	Vill
0	0	1	Talwandi	V.P.O-Laleana teh-
0	0	1	Amritsar	V.P.O- Bhattike the
0	1	0	Feroke,Calic	Mandayikkal
0	0	1	indore	1 Sardar patel marg
0	0	1	Indore	33-F Bakhtawar
0	0	1	Gwalior	D3/3/21 Orange
0	0	1	Indore	1,Choti khajrana
0	0	1	Indore	Flat No.101, Tulsi
0	1	0	(NULL)	B- 856, JAHAGRI
0	0	1	Bangalore	Hulluveramalli,Ban
0	0	1	Gurdaspur	V.P.O.Dharowali,
0	0	1	Patiala	V.P.O Karahali

0	1	0	UJJAIN	21, TATYA TOPE
0	1	0	UJJAIN	21, TATYA TOPE
0	0	1	Mumbai	Flat No. 2001, 20th
0	0	1	Navi Mumbai	A/302, Bhumiraj
0	0	1	Thane	204, Kamal Society,
0	0	1	Mumbai ,	B/401, Subh Shanti
0	0	1	Mumbai	Gopal Bhuvan, 2nd
0	1	0	SHAJAPUR	27/70 LAXMI
0	1	0	SHAJAPUR	27/70 LAXMI
0	1	0	UJJAIN	4, DODARIYA GALI
0	0	1	UJJAIN	121, GANESH
0	1	0	UJJAIN	121, GANESH
0	0	1	SHAJAPUR	HAAT BAZAR,
0	1	0	SHAJAPUR	HAAT BAZAR,
1	0	0	Mumbai	1/10 Shefalee,
1	0	0	Pune	B 1404, Marvel
1	0	0	Navi Mumbai	A-202 Phoniex Co-
1	0	0	Badlapur	202, Om Pushpa
1	0	0	Mumbai	A 1001, INDIAN OIL
0	1	0	UJJAIN	4, DODARIYA GALI
0	1	0	UJJAIN	22, SHRI RAM
0	1	0	BHOPAL	G105/24, SHIVAJI
0	1	0	UJJAIN	23, SHIVAJI MARG ,
0	0	1	UJJAIN	23, SHIVAJI MARG ,
0	1	0	UJJAIN	23, SHIVAJI MARG ,
0	1	0	UJJAIN	23, SHIVAJI MARG ,
0	1	0	UJJAIN	314/6 SHASHTRI
0	1	0	SHAJAPUR	LAXMI NAGAR,
0	1	0	UJJAIN	14/3
0	1	0	UJJAIN	14/3
0	0	1	Navi Mumbai	House no 687,
1	0	0	Chennai	No. 901, T H Road
0	1	0	BHOPAL	Water Sports
0	1	0	BHOPAL	Water Sports
0	0	1	Hooghly	14, Sitalatala,
0	1	0	Hooghly	14, Sitalatala,
0	0	1	Naihati	2 No Bijoynagar
0	1	0	Naihati	2 No Bijoynagar
0	0	1	Thoubal	Khangabok, Makha
0	0	1	Thoubal	Khangabok, Makha
0	1	0	Thalassery	SAI STC,
0	1	0	Thalassery	SAI STC,
0	1	0	Thalassery	SAI STC,
0	1	0	Thalassery	SAI STC,
0	1	0	Thalassery	SAI STC,
0	0	1	VARANASI	S16/54
1	0	0	VARANASI	S16/54
0	0	1	VARANASI	S16/54
0	0	1	PRAYAGRAJ	872,A/1 ARYA
0	0	1	GUJARAT	A 901,DARSHANAM
0	0	1	NOIDA	D 147 SECOND
0	0	1	Alwar	Behroz,Mundawar
0	0	1	Alwar	Behroz,Mundawar
0	1	0	Alwar	Behroz,Mundawar
0	0	1	Alwar	Behroz,Mundawar
0	0	1	Jaipur	Plot no 28,Sirsi
0	0	1	Nagercovil	Pullipanam,
0	0	1	Chennai	No.12/3 4th Lane, G
1	0	0	Chennai	No.12/3 4th Lane, G

0	0	1	Chennai	No.13/27, Voc
0	1	0	Marthandam	Elayampara Vilai,
0	0	1	Indore	H82 MIG Duplex
0	0	1	Gorakhpur	Ujjhikhoor,
0	1	0	Shimla	No. 46 Powdhar,
0	0	1	Jawali	Chalwara, Jawali
1	0	0	Indore	62 Kailash Park
0	0	1	Chennai	New No 11 Old No
0	0	1	Chennai	No 10 4Th Street,
0	0	1	Karungal	Thozhicode,
0	0	1	Nagercoil	Kasaven Vilai,
0	0	1	Dindugal	1/191, Vallipatty
1	0	0	Kakching	Sugnu, Makha
0	0	1	Kakching	Sugnu, Makha
1	0	0	Imphal	Khongman, Zone-5
0	1	0	Imphal	Kongba Makha,
0	1	0	Imphal	Langdum, Maning
0	0	1	Ahmedabad	A/802,devraj
0	0	1	Wanghoi	Imphal West,
1	0	0	Pune	Shelpimpalgaon,
0	0	1	Munugu	Chalpela (V),
0	0	1	Kolkata	Minerva Gardens.
0	1	0	Indore	25 14 Parashiva
0	0	1	Chennai	G2 Mahavir
0	0	1	Gir Somnath	Chhatroda, Veraval,
0	0	1	Banaskantha	Madal,Lakhani,
0	0	1	Banaskantis	31, Mangalpark
0	0	1	Mahesana	Ranpur Satalasana,
0	0	1	Ahmedabad	Kotadiya,
0	0	1	Gandhinagar	Plot No. 328/2,
0	0	1	Gandhinagar	Plot No. 703/1,
0	0	1	Bhavnagar	880, Vadi Area,
0	1	0	Mumbai	Flat No.A 132
1	0	0	Bangalore	230 18th Cross
1	0	0	Bangalore	222 3rd Cross,
0	0	1	Patiala	H.No.4 Shri Niwas
1	0	0	Gurdaspur	Sukharaju, Attwal
0	0	1	Gurdaspur	Sukharaju, Attwal
0	0	1	Gurdaspur	Deriwal, Daroga
0	0	1	Patiala	B/4 Ayurvedik
0	0	1	Patiala	19 Moti Bagh
0	0	1	Fategah	Chari, Khamanon
0	0	1	Sangli	948 Peth Bhag Near
0	1	0	Sangli	22,Suyog
0	1	0	Chatrapati	Plot No 10 Kalpatru
0	0	1	Chatrapati	Plot No 10 Kalpatru
0	1	0	Islampur	Tambave
1	0	0	Jhunjhunu	Sunari, Sefraguwar
1	0	0	Jhunjhunu	Sunari, Sefraguwar
1	0	0	Imphal	Khongman Atom,
1	0	0	Jammu	Sharika Vihar,
0	0	1	Jammu	Sharika Vihar,
1	0	0	Udhampur	Chopra Shop
1	0	0	Patiala	House No. 203
1	0	0	Patiala	House No. 203
1	0	0	Aruvikkarai	2/99 Sreeramavilas,
0	1	0	Aruvikkarai	2/99 Sreeramavilas,
1	0	0	Kanyakumari	1/41
1	0	0	Kanyakumari	1/41

1	0	0	Karnal	House no -79/142,
0	0	1	Kolkata	27 Pemental Street
0	1	0	(NULL)	No.2345, 9th Main,
1	0	0	Agra	405,Anupam star
1	0	0	Urban Estate	Jind
1	0	0	Madhuban	Karnal
1	0	0	Madhuban	Karnal
1	0	0	Nidana	Rohtak
0	0	1	Ballabgarh	Rithal Narwal
0	0	1	Ballabgarh	Rithal Narwal
0	1	0	CHENNAI	A-9, Pratigjna, 22 B
0	0	1	CHENNAI	Satha's Grand,Flat
0	1	0	CHENNAI	Satha's Grand,Flat
0	0	1	Bawal	Sisai Bolan
0	1	0	CHENNAI	S-1 Plot
0	1	0	CHENNAI	NO 242/9,Rohini
0	0	1	Chandigarh	House No 1140
0	1	0	CHENNAI	No 1,
0	1	0	CHENNAI	No 1,
0	0	1	CHENNAI	No 2/1, Kallankadu,
0	0	1	CHENNAI	No 17 ,1st Main
0	0	1	CHENNAI	No 17 ,1st Main
1	0	0	Karnal	Madhuban
0	0	1	new delhi	75 Shanti kunj
0	1	0	Bahadurgarh	Vpo Tihara, Bawal
0	0	1	Bahadurgarh	Vpo Tihara, Bawal
0	1	0	Bahadurgarh	Urban Estate
0	1	0	Rewari	Majra Mutcal
0	1	0	Ballabgarh	Kultana
0	0	1	Ballabgarh	Sisai Bolan
0	0	1	Bhundsi	Sisai Bolan
0	0	1	Bahadurgarh	Housing Board
0	0	1	Ambala	Ward No. 6, Punjabi
0	0	1	Bahadurgarh	Shiv Colony
0	1	0	Pune	B2/303 Bhujbal
0	1	0	Shrirampur	Ward no. 4,
0	1	0	Pune	Plot no. 1 Flat no. 8
0	1	0	Pune	Tapkir House, Sara
0	1	0	Pune	Shinde Colony,
0	1	0	Pune	38 Mayur Colony
0	1	0	Pune	9 Vinay Kunj Soc
0	1	0	Pune	Plot no 4
0	1	0	Pune	D10 Shivnagari
0	0	1	CHENNAI	G4, Boopathy
1	0	0	Jiwan Wala	VPO Jiwan wala,
0	0	1	Jiwan Wala	VPO Jiwan wala,
0	1	0	Pune	122/A, Flat no. 11,
0	0	1	CHENNAI	No 27, 2nd
0	1	0	Pune	5 Chitrasen Apts 3
0	1	0	Ichalkaranji	8/791 Shanti nagar
0	0	1	JAMMU	H-171 SARWAL
0	0	1	JAMMU	NEAR SHIV
0	0	1	JAMMU	NEAR ARMY GATE
0	0	1	RAJOURI	SOLKI ANAND
0	0	1	JAMMU	639 A GANDHI
0	0	1	JAMMU	PLOT 37 RESHAM
0	0	1	JAMMU	PLOT 22 RESHAM
0	0	1	JAMMU	LANE 2 ADARSH
0	0	1	JAMMU	H 60 RAJPUTANA

0	0	1	JAMMU	H-171 SARWAL
0	0	1	JAMMU	53 B LINK ROAD
0	0	1	JAMMU	RESHAM GHAR
1	0	0	Pune	83/1 lot no 18 shiv
1	0	0	Kolhapur	10/869, Vardhman
1	0	0	Pune	Om Sadan Society
1	0	0	Nashik	A21 Nishant
1	0	0	Pune	Flat no 3 Drushti
0	0	1	PUNE	Sr no-154/2, plot no-
1	0	0	Mumbai	4/I Raghavadi, RM
1	0	0	Ichalkaranji	21/150 Shikalgar
1	0	0	Pune	D 101
1	0	0	Jalgaon	Sambhaji nagar
1	0	0	Jalgaon	224 Shani Peth
1	0	0	Batala	H.No. 317, Tagore
1	0	0	Fategah	Chari, Khamanon
1	0	0	Patiala	5544 Katra Sahib
1	0	0	Imphal	kyamgei mayai
1	0	0	Jammu	House no 45 Vijay
1	0	0	Ballabgarh	126 Ahirwara,
1	0	0	Imphal East	Bashikhong Bazar,
0	0	1	JAGADHRI	H. NO. 161,
0	0	1	Sirsa	H.NO. 14/69, Sirsa,
0	0	1	KARNAL	HOUSE NO.-179,
0	0	1	KARNAL	HOUSE NO.-179,
0	0	1	SONIPAT	# 291-21,
0	1	0	Bhopal	E-41, 45 Banglow,
0	1	0	Bhopal	Hi-23, Batalian,
0	0	1	JHAJJAR	KHANPUR KHURD,
0	0	1	JHAJJAR	KHANPUR KHURD,
0	0	1	Ludhiana	144 M, South City
0	0	1	Jalandhar	257-A, Bombay
0	1	0	Pune	Godrej Infinity
0	1	0	Pune	New Nana Peth
1	0	0	Nashik	Flat no A10 Sai
1	0	0	Bhopal	A126 Kaveri
1	0	0	Indore	575 9 MG Road
1	0	0	Pune	C-703, Sara
1	0	0	Pune	C-703, Sara
0	1	0	Pune	C-703, Sara
1	0	0	Solapur	Prabhashankar
0	1	0	Solapur	Prabhashankar
0	0	1	Pune	966 / 1 - B, Shanta
0	1	0	Pune	966 / 1 - B, Shanta
0	1	0	Panvel, Navi	602 - 2A, Neel Park,
0	1	0	Pune	A-1102 Waters
1	0	0	Pune	Suvarnaratna
1	0	0	Pune	Suvarnaratna
1	0	0	Mumbai	72 Chitrakoot
0	1	0	Thalassery	Narayani House
0	1	0	PANAMARA	VALERI (H)
0	1	0	Patiala	#21D.C.C. Quatar
0	1	0	Barnala	Village-Dhanaula
0	1	0	Patiala	B 25 dlf colony
0	1	0	Bathinda	#23368 bhai matti
0	1	0	Mansa	V.P.O. - Joga, ward
0	1	0	PALA	PARAKKADAVIL
0	1	0	Mansa	ward no. 9
0	1	0	Barnala	B11/146 kapil

0	1	0	Patiala	#763 st. 5/a Ekta
0	1	0	Mansa	ward no 10, kabir
0	1	0	Barnala	Village-Uggo Ke,
0	1	0	KOZHIKODE	AYADATHIL
0	1	0	PERUMBAV	PARAPPURAM
0	1	0	MEENANGA	KANNAMTHAZHAT
0	1	0	PATHANAPU	FATHAH MANZIL
0	1	0	THRISSUR	ARAKULATHIL
0	1	0	PALA	KARIYIL(H)
0	1	0	PERINTHAL	PANAMPARAMBIL
0	1	0	THRISSUR	THRKASSERY
0	0	1	Hyderabad	Hindi
0	1	0	Durg	House No.180 Ward
0	1	0	Gwalior	Deenanath Ki
0	1	0	Bhopal	H.No. 34, Neelkanth
0	1	0	Chennai	40/13A, Arignar
0	0	1	Villupuram	17,Mampazhapattu
0	0	1	Villupuram	21/60, NANDANAR
0	0	1	Villupuram	kanniyanmma Kovil
0	0	1	Villupuram	70, EAST ST,
0	0	1	Villupuram	10/60, GRP
0	0	1	Villupuram	21, NANDANAR ST,
1	0	0	NUH	TAURU MEWAT
1	0	0	Ropar	VPO Sihonmajra
0	0	1	(NULL)	Jagatpur, IB Road,
1	0	0	(NULL)	Jagatpur, IB Road,
0	0	1	MAHABUBN	VEERANNAPET,
0	0	1	KHAMMAM	4-2-SR0003,
0	0	1	KHAMMAM	4-5-100,
0	0	1	KHAMMAM	4-2-220, SRINIVAS
0	0	1	HYDERABAD	1-51/1 GOLNAKA
0	0	1	WARANGAL	HEMLATHANDA,
0	0	1	GAJWEL	VTC
0	0	1	HYDERABAD	2-3-646/1/A, PREM
0	0	1	HYDERABAD	TRK REDDY
0	0	1	HYDERABAD	5-1-14, SRIKANTH
0	0	1	Dakshina	Sri Shiddavana
0	0	1	Bangalore	Harohalli
0	0	1	Dakshina	Siddavana
0	0	1	Talakadu	Dinesha M S/O
0	0	1	Bangalore	#1648, 2nd main,
0	0	1	Bangalore	#619, 62nd cross,
0	0	1	Bangalore	#304 Sarang apt
0	0	1	Hassan	Udayagiri 4 th ward
0	0	1	Dakshina	Siddavana
0	0	1	BANGALORE	KANNAMANGALA
0	1	0	Kanakapura	C/o
0	1	0	Bangalore	#30 1st main 8th
0	1	0	Ramnagara	Lalaghatta post
0	1	0	Bangalore	# 16, Ground floor,
0	1	0	Gonikoppal	Kalappa colony,
0	1	0	Bangalore	No 15, Anuraga
0	0	1	Bhopal	1416, North T.T.
0	0	1	Rajgarh	7, Bhawsar
0	0	1	Bhopal	59/17 Ke Samne,
0	0	1	Panna	Village-Niwari,
0	1	0	Bangalore	#795,11th cross
0	1	0	Banglore	#20
0	1	0	Bengaluru	#16/1, 2nd cross,

0	1	0	Bangalore	#476 BDA layout
0	1	0	Bangalore	#30/42 5th main 7th
0	1	0	Bangalore	#7 3rd A cross
0	1	0	Aurangabad	Bhagat Singh
0	0	1	KHAMMAM	4-2-274/3,
0	0	1	KHAMMAM	401096, SRINIVAS
0	0	1	KHAMMAM	4-2-131/1,
0	0	1	MEDCHAL	5-6 SC COLONY
0	0	1	SECUNDERA	8-23-
0	0	1	HYDERABAD	PLOT-17
0	0	1	MAHABUBN	LALYA NAYAK
0	0	1	MAHABUBN	RAJU NAIK
0	0	1	SECUNDERA	1-21-123, PLOT NO
0	0	1	MAHABUBN	1-5-72, NEW TOWN,
0	0	1	JAGITHYAL	SRIRAMULAPALLY
0	0	1	HYDERABAD	2-8-39/A, P. NO. 63,
0	0	1	Mysuru	New Kantharaj Urs
1	0	0	Mysuru	New Kantharaj Urs
1	0	0	Bengaluru	#270, 23rd Block,
1	0	0	Bengaluru	#2587/B, 2nd
0	0	1	DELHI	MODEL TOWN
0	0	1	DELHI	VISHNU GARDEN
0	0	1	DELHI	PITAMPURA
0	0	1	DELHI	SHAHADRA
0	0	1	DELHI	EKTA VIHAR,
0	0	1	DELHI	RAJENDRA NAGAR
0	0	1	Alipur	PANA PAPOSIYAN
0	1	0	CHENNAI	12/38 Flat No 6, 1st
0	0	1	CHENNAI	12/38 Flat No 6, 1st
0	0	1	DELHI	FLOT NO
0	0	1	DELHI	FLOT NO
0	0	1	DELHI	238, MADAN PUR
0	0	1	DELHI	238, MADAN PUR
0	0	1	DELHI	H.NO. 496,PANA
0	0	1	DELHI	H.NO. 496,PANA
0	0	1	DELHI	D-29, JAGAT PURI
0	0	1	DELHI	D-29, JAGAT PURI
0	0	1	DELHI	H.NO 13, KHERA
0	0	1	DELHI	H.NO 13, KHERA
0	0	1	DELHI	711, PANA
0	0	1	DELHI	711, PANA
0	0	1	DELHI	SHAKTI NAGAR
0	0	1	DELHI	SHIV MANDIR,
0	0	1	DELHI	B-141 PANDAV
0	0	1	DELHI	KHASRA NO-
0	0	1	DELHI	E-19/C SAINI
0	0	1	DELHI	A-455, KUSUMPUR
0	0	1	DELHI	A-455, KUSUMPUR
0	0	1	Bengaluru	# 485-Brigade
0	0	1	Bengaluru	# 485-Brigade
1	0	0	Mumbai	R.C.Marg. Near
1	0	0	Mumbai	R.C.Marg. Near
1	0	0	Mumbai	R.C.Marg. Near
1	0	0	Mumbai	R.C.Marg. Near
0	0	1	DELHI	A-604,
0	0	1	DELHI	COLONY, SECTOR
0	0	1	DELHI	ROHINI
0	0	1	Bengaluru	# 38 Soha Manzil
1	0	0	Satara	Sarve No.1

0	0	1	Mumbai	12, Dnyandev
1	0	0	Mumbai	12, Dnyandev
0	1	0	Satara	Burud Galli, 1059,
1	0	0	Satara	Burud Galli, 1059,
0	1	0	Ponda	RS-1, 2nd Floor,
0	1	0	Canacona	H.No.54, Char-Rast,
0	1	0	Sanguem	verlem, Netravali,
0	1	0	Canacona	Gava, Khol,
1	0	0	Satara	Nagarpalika Shala
0	1	0	Ponda	H.No.168/35-B,
1	0	0	Ahmedabad	A-4 Shiv Krupa
1	0	0	Mumbai	D103, RailNagar
0	0	1	DELHI	B63 D SWARN
0	1	0	Pernem	Tiwada, Dhargal,
0	1	0	Bambolim	Khadpabandh,
0	1	0	Mardol	Near Shantadurga
0	1	0	Ponda	GO W1 Nayab Co-
1	0	0	Pune	1692, Sadashiw
0	0	1	Pune	1692, Sadashiw
1	0	0	Pune	1692, Sadashiw
0	0	1	DELHI	SU 31, PITAMPURA
0	0	1	DELHI	MAIDAN GARHI,
0	0	1	DELHI	DHOOLSIRAS
0	0	1	DELHI	H.NO-A11 INDRAJ
0	0	1	Mumbai Sub	C-11, Charkop
1	0	0	Mumbai Sub	C-11, Charkop
1	0	0	Mumbai Sub	C-11, Charkop
1	0	0	Ahmedabad	A-103, Saumya
1	0	0	Ahmedabad	A-103, Saumya
1	0	0	Nashik-1	N41-JA-2/17/3,
1	0	0	Ahmedabad	18 Kamal Society,
1	0	0	Gurugram	646, sector 21E
0	0	1	KOZHIKODE	PUTHALAM KETTU
0	0	1	PULPALLY	VETTETH (H)
0	0	1	ANCHAL,	PANAYAIL VEEDU
0	0	1	PEECHI	POLLATH HOUSE
0	0	1	VANIYAMPA	THANDASSERY (H)
0	0	1	PULPALLY	PARIYAPPANAL.H
0	0	1	ANCHAL	AJICOTTAGE (H)
0	0	1	PAYYANNUR	CHANDERA
0	0	1	THRISSUR	PERAMBIL
1	0	0	Ahmedabad	17, Sabarbaug
0	0	1	Hyderabad	Flat No.2, laxmi
0	0	1	Hyderabad	H.No.18-8-
0	0	1	Hyderabad	Hakimpet Sports
0	1	0	Raipur	God'S Gift House
0	1	0	Durg	Keju Das Manikpuri
0	1	0	Bilaspur	Rajendra Sahu
1	0	0	Mumbai Sub	SaiDarshan Society
0	0	1	Mapusa	148A Angod
1	0	0	Mumbai Sub	E-11, New Ambica
1	0	0	Mumbai Sub	Room No. 1, Tiwari
1	0	0	Mumbai Sub	Room No. 1, Tiwari
1	0	0	Mumbai Sub	Room No. 1, Tiwari
0	0	1	Margao	Colmorod navelim
0	0	1	NELLORE	LAKHIMPURAM,
0	1	0	Hyderabad	Koh e sar colony
0	0	1	VISAKHAPAT	18-81/2, ADITYA
0	0	1	Guwahati	Swapnalaya

0	0	1	Tinsukia	Parbatia Main
0	0	1	Sibsagar	Ward No-2, Nazira
0	0	1	Sibsagar	Sibsagar
0	0	1	Guwahati	H/No-7, Near Haji
0	0	1	Imphal East	Kalinagar, Ward No-
0	0	1	Imphal East	Kalinagar, Ward No-
0	0	1	Charaideo	Parbotipur, Ward
0	0	1	Bongaigaon	Ward No-22,
0	0	1	Dhemaji	Ruwad Dolung,
0	0	1	Digboi	Qtr. No-1072/B,
0	1	0	ANJAW	KARBAGAM,
1	0	0	Guwahati	GF/2 Beauideal
1	0	0	Dibrugarh	No-2 Lakhi Nagar,
1	0	0	Guwahati	R.G. Barua Link
1	0	0	Guwahati	H/No-2, Damodar
1	0	0	Guwahati	GMC Lane, Near
1	0	0	Guwahati	Pushpas Dham
0	0	1	Golaghat	Hemchandra
1	0	0	Golaghat	Hemchandra
1	0	0	Sibsagar	Simaluguri Town
1	0	0	Sibsagar	Sibsagar
1	0	0	Guwahati	H/No-3, Narayan
0	1	0	Imphal	Kongba Makha,
0	1	0	Thoubal	Thoubal Kiyam,
0	0	1	KRA DAADI	KRA-DAADI,
0	0	1	KRA DAADI	KRA-DAADI,
1	0	0	Imphal	Lilong Chajing,
1	0	0	Imphal	Kongba, Uchekon
0	0	1	Imphal	Bashikhong,
0	0	1	Imphal	Awang Sekmai,
0	0	1	Imphal	Kongba Makha,
0	0	1	Tirupati	Permanent
0	0	1	Vijayawada	33-9-12B Barister
0	0	1	Vijayawada	39-9-1,5th
0	0	1	VIJAYAWAD	KANURU
1	0	0	TIRUPATI	5-314/2, Gayatri
0	0	1	TIRUPATI	5-314/2, Gayatri
0	0	1	Guntur	1-
0	0	1	Guntur	1-
0	0	1	VIJAYAWAD	23-16-
0	0	1	Chirala	harizanawada,
0	0	1	Hyderabad	4th floor, 401, sai
0	0	1	NARI	PO/PS: NARI
0	0	1	ANJAW	KHAMBLAIGLAT
1	0	0	ANJAW	KHAMBLAIGLAT
1	0	0	KHONSA	PO/PS: KHONSA,
0	0	1	NAHARLAGU	F SECTOR,
1	0	0	NAHARLAGU	RAKAP COLONY,
1	0	0	LONGDING	PO/PS LONGDING
1	0	0	UPPER	GUSAR CIRCLE,
0	1	0	GUWAHATI	HNO 30,
0	0	1	Delhi	Swatnatra Nagar
0	0	1	Imphal	Brahmapur Mangjil,
0	0	1	Imphal	Khongman, Zone-5
0	0	1	Imphal	Kongba Uchekon,
0	0	1	Imphal	Mairikyengbam
0	0	1	GUWAHATI	HNO 2
0	0	1	Haldwani	Near state bank
0	0	1	Dehradun	D 9 Aman vihar

0	0	1	Haldwani	Maa saraswati
0	0	1	Haldwani	Maa saraswati
0	0	1	Bengaluru	Sterling Ascentia
0	0	1	Almora	Sadhana Tilakpur
0	0	1	Dehradun	Ward No 6 van
0	0	1	Dehradun	Gujrara Mansingh
0	0	1	Dehradun	Rajender Vihar,
0	0	1	Almora	Near
0	0	1	DHUBRI	VILL: KAIMMATI
0	0	1	GUWAHATI	HNO 320, LICI
0	1	0	Bangalore	B107, Hoysala
0	1	0	GUWAHATI	HNO 29, SONIRAM
0	1	0	GUWAHATI	HNO 203 MRD
0	0	1	SURAT	B113 SUMAN
0	0	1	SURAT	A209, SMRUTI
1	0	0	(NULL)	D1304 PIONEER
1	0	0	(NULL)	118 LAKSHMIKANT
0	0	1	Vizianagaram	Chandram Peta,
0	0	1	Eluru	Rani Nagar, 2nd
0	0	1	JIND	600, PUNIA PATTI
0	1	0	BHOPAL	QTR NO. 161/1
0	0	1	(NULL)	VPO: BADANPUR
0	0	1	INDORE	100/ SURAJ
0	1	0	Gudiwada	8/315-11,
0	0	1	SIRSA	24 SHIV MANDIR
0	1	0	Hassan	Bannur,Arkalgud
0	1	0	Chandigarh	3024, Sector 39 D,
1	0	0	Chandigarh	5527, Maloya
0	0	1	KOLORIANG	KURUNG KUMEY
1	0	0	Imphal East	Lilong Arapti
0	1	0	Thoubal	Langmeithet Mayai
0	0	1	DHARWAD	SADHANAKERI
1	0	0	LUCKNOW	521/14, BARA
0	0	1	Imphal East	Chingaren Tejpur
0	1	0	(NULL)	BSK 2nd STAGE
1	0	0	VARANASI	A 2/45,
0	0	1	IMPHAL	IMPHAL, MANIPUR
1	0	0	IMPHAL	IMPHAL
0	0	1	IMPHAL	IMPHAL
0	0	1	IMPHAL	IMPHAL
0	0	1	IMPHAL	IMPHAL WEST
0	0	1	Bhubaneswa	HPC Weightlifting
0	0	1	Bhubaneswa	HPC Weightlifting
1	0	0	Yamuna	Narmadapur
1	0	0	Rohtak	VPO DHAMAR,
1	0	0	Rohtak	VPO DHAMAR,
1	0	0	JIND	VPO
1	0	0	JIND	VPO
1	0	0	Jhajjar	Sec 9A,
1	0	0	Jhajjar	Sec 9A,
1	0	0	Rohtak	H.No-132,
1	0	0	Rohtak	H.No-132,
0	0	1	Pune	Army
1	0	0	sonipat	751, rohat, sonipat,
1	0	0	panipat	tajpur, 65 panipat,
1	0	0	panipat	tajpur, 65 panipat,
1	0	0	rohtak	dhamar 62, rohtak,
1	0	0	rohtak	1027/21 gali no. 3R
1	0	0	rohtak	1027/21 gali no. 3R

1	0	0	Sonipat	VPO-kiloi
1	0	0	hisar	H.NO 1553,
1	0	0	jhajjar	barhana 15, jhajjar
1	0	0	jhajjar	pana dalyan,
1	0	0	sonipat	village sisana1,
1	0	0	Sonepat	H.no 479,main galli,
1	0	0	Sonepat	H.no 479,main galli,
1	0	0	sonepat	VPO Jharaut, 218,
1	0	0	sonepat	VPO Jharaut, 218,
1	0	0	Rohtak	1051, near new bus
1	0	0	BHIWANI	WARD NO 7, DHANI
1	0	0	BHIWANI	WARD NO 7, DHANI
1	0	0	ROHTAK	PANA PANJAN,
1	0	0	sonipat	rukhi, (84), sonipat,
1	0	0	Jind	vpo nandgarh,
1	0	0	Rohtak	VPO Brahmanwas,
1	0	0	Sonepat	VPO Garhibala,
1	0	0	sonipat	h no.477, garhi,
1	0	0	rohtak	1027/21 gali no. 3R
1	0	0	jhajjar	vpo dhandlan the
1	0	0	rohtak	dhamar 62, rohtak,
1	0	0	sonipat	sisana tasel
1	0	0	rohtak	340/34, hari singh
1	0	0	kaithal	848, rishi nagar gali
1	0	0	sonipat	garhibala, 223
0	0	1	Banga	Vpo. Gunachaur,
1	0	0	Thiruvananth	Nisha Nivas MRA -
1	0	0	Thiruvananth	TC 17/2763 Kailas
1	0	0	Thiruvananth	TC 17/2763 Kailas
1	0	0	Thiruvananth	M. G. H. C
1	0	0	Thiruvananth	36/1 Sreenilayam
1	0	0	Thiruvananth	TC 17/2763 Kailas
1	0	0	Thiruvananth	Javelin Kerala
1	0	0	Thiruvananth	Javelin Kerala
1	0	0	Thiruvananth	Kurumkulathu
1	0	0	Thrissur	Kayyala (H)
1	0	0	Kannur	Kunnakkattu (H)
1	0	0	Kasaragod	Pulari (H)
1	0	0	Patiala	Vill. Mehas, THE.
0	1	0	Batala	Vill. Panjgraian,
0	0	1	Roper	Vill. Shahpur Bela,
0	0	1	Jalandhar	358, Laj Pat Nagar,
0	0	1	Kartarpur	H. No. 3405, Surian
0	0	1	Jalandhar	H. No. 1217, Urban
0	0	1	Ludhiana	#512 first floor
0	0	1	Hoshiarpur	H. NO. 1, Zilla
0	0	1	Hoshiarpur	H. NO. 1, Zilla
1	0	0	Bangalore	jp nagar 7th phase
1	0	0	(NULL)	Murthy arts, 7th
1	0	0	(NULL)	Murthy arts, 7th
1	0	0	Mysuru	# 83L 25/2nd cross,
1	0	0	Bangalore	A-1701, Hoysala
1	0	0	Belur	Kuvempu Nagar 1st
1	0	0	Shivamogga	#54 , 1st Cross,
1	0	0	Shivamogga	#54 , 1st Cross,
1	0	0	Bangalore	Chandra Layout
1	0	0	Bangalore	B5-307,L and t
1	0	0	karkala	jyothi,murathangad
1	0	0	Bangalore	C203, Shriram

1	0	0	Sikar	Basant Vihar, Sikar
1	0	0	Ajmer	Ward no-08Dhani
1	0	0	Sikar	Ward no-42
1	0	0	Jodhpur	Oil India Lid. N h-62
0	1	0	Ranaghat	Vill.-Roynagar, P.O.-
0	1	0	Deulpur	Vill. + P.O.-
1	0	0	Bahadurgarh	h no 3/5 line par
1	0	0	Ambala	VILLAGE LANDA
1	0	0	Hisar	Vpo kanoh ,Tehsil
1	0	0	JHAJJAR	244, PANA TAHIYA,
1	0	0	Sonipat	Vpo kundli distt
1	0	0	Sonipat	NANGAL KALAN
0	0	1	jalandhar	VPO. Dhani pind,
1	0	0	Sonipat	Vpo kundli distt
1	0	0	Faridabad	C-3266, GROUND
1	0	0	Sonipat	Vpo kundli distt
1	0	0	Sonipat	H No 476, VILLAGE
1	0	0	Sonipat	NANGAL KALAN
1	0	0	Sonipat	Vpo kundli distt
0	1	0	PONDA	PONDA
1	0	0	PONDA	PONDA
0	0	1	Bangalore	No 596 Dr
0	1	0	Hyderabad	6-3-565, kpc
0	1	0	Hyderabad	6-3-565, kpc
0	0	1	Hyderabad	6-3-565, kpc
1	0	0	Keonjhar	At -Dhatika, Po-
1	0	0	Bargarh	At-Bhatigaon, Po-
1	0	0	Keonjhar	At-Jadabank, Po-
1	0	0	Mayurbhanj	At-Radhikasol, Po-
1	0	0	Mayurbhanj	At/Po-Genda
1	0	0	Keonjhar	At-Tabhasarua, Po-
1	0	0	Baripada	At- Rangamatia, Po-
1	0	0	Mayurbhanj	At/Po-
0	1	0	Hyderabad	21, krishnapuri
0	0	1	Hyderabad	21, krishnapuri
1	0	0	MAYURBHA	AT- JALSAHI, PO-
1	0	0	Balasore	At-Baghamara, Po-
1	0	0	Baleswar	At/Po- BARIHA, Vai-
1	0	0	MAYURBHA	AT-
0	0	1	Hyderabad	B-10 Road No.1,
0	0	1	Hyderabad	16-6-625,
0	0	1	Hyderabad	B-10 Road No.1,
0	0	1	RAIRANGPU	AT/PO-KULGI, PS-
0	0	1	JAJPUR	AT- JANINDAPAL,
0	0	1	KEONJHAR	AT- DIMIRIBAHALI,
0	0	1	KANTAMAL	AT- GIDHAMAL, PO-
0	0	1	SAHARPADA	AT- KESHDIHA, PO-
0	0	1	BHUBANES	PLOT NO-
0	0	1	DHARAMGA	AT- RANKAKBHAL,
0	0	1	BHUBANES	L/697,PHASE-2
0	0	1	BHUBANES	ATMARAM BASTI
0	0	1	RAIRANGPU	AT-BADGOBRA,
0	0	1	MALKANGIRI	AT-BANDHAGUDA,
0	0	1	SAHARPADA	AT-
0	0	1	Hyderabad	14 block 1407 My
1	0	0	TEJPUR	TEJPUR
0	1	0	Mumbai.	A 402, Yamuna
0	0	1	Mumbai.	A 402, Yamuna
0	0	1	Mumbai.	B-1004,Videocon

0	1	0	Thanjavur	23/12 Gopiralayam
0	1	0	Thanjavur	20
1	0	0	Nellore	4/142,Sivalayam
1	0	0	BENGALURU	F1, SHYAMPRIA,
0	0	1	Dharmapuri	16/40,Ulavar
0	0	1	Madurai	A 122/3 Balaji
1	0	0	PUNE	PUNE
0	0	1	PUNE	PUNE
0	0	1	Tirunelveli	40 Annanagar,
0	0	1	Namakkal	13/56, Therkku
0	0	1	Tirunelveli	30,7th middle
0	0	1	Chennai	no:55A, 2nd cross
0	0	1	Chennai	no:55A, 2nd cross
0	1	0	North Goa	Military camp,
1	0	0	Jaipur	P.NO.-250,Ganesh
1	0	0	Jaipur	P.NO.-107,Balaji
1	0	0	Rajnandgaon	Arjunda Main Road
1	0	0	Jaipur	4 Nand Ganv
0	0	1	Chennai	Door no 50, 10/f
0	0	1	Chennai	Door no 50, 10/f
0	0	1	Tirunelveli	19/8, Thalavoi
0	0	1	Tirunelveli	39 B
0	0	1	Tirunelveli	39 B
0	0	1	Tirunelveli	222 VOC 1st street,
0	0	1	Tirunelveli	803D,10th North
0	0	1	Tirunelveli	1-22, Madasamy
0	0	1	Tirunelveli	1-22, Madasamy
0	0	1	Tirunelveli	89 srinivasnagar
0	0	1	Tirunelveli	89 srinivasnagar
1	0	0	Sikar	Dadia
1	0	0	Jaipur	Sirsi,Kunda ki
1	0	0	(NULL)	b-
1	0	0	Jaipur	W.NO.-45,Samod
1	0	0	Sikar	Chetna
1	0	0	Sikar	W.No.28,Radhakish
1	0	0	Jaipur	C13-ROYAL CITY
1	0	0	Sikar	Dujod,Sikar
1	0	0	Jaipur	46,Balnath
0	1	0	Sikar	Ward No. 13, Dhani
0	1	0	Jaipur	150 k5c scheme
0	1	0	Jaipur	120 tirupati flats
0	1	0	Jaipur	c 13 salsar
0	1	0	Jaipur	A 30 Laxmi Nagar,
0	1	0	Pune	Swargate, Pune,
0	1	0	Pune	2A, Saudamini
0	1	0	Thane	C/o. SPI, N12
0	0	1	mumbai	A-17/18, Hastiraj,
0	1	0	mumbai	A-17/18, Hastiraj,
0	1	0	Pune	B701, Metro Jazz,
0	1	0	Nagpur	404, A wing, Swami
0	1	0	Greater	L-1, B wing, 402,
0	1	0	Greater	L-1, B wing, 402,
0	1	0	Jaipur	E-410 Satay vihar
0	1	0	Jaipur	56, gopal bari near
0	1	0	Ajmer	House no. 305 U.I.T
0	1	0	Ajmer	H. No. 184/29 mali
0	1	0	Mumbai	B-1004, Videocon
0	1	0	Ajmer	Amrat villa plot
0	1	0	Sikar	plot no.26

0	1	0	Jaipur	B-45,46 goverdhan
0	1	0	Pune	Pune
0	1	0	Mumbai	Mumbai
0	1	0	Pune	Pune
0	1	0	Pune	Pune
0	1	0	Nagpur	Nagpur
0	1	0	Mumbai	Mumbai
0	1	0	Mumbai	Mumbai
0	1	0	Solapur	Solapur
0	1	0	Kolhapur	Kolhapur
0	1	0	Thane	Mumbai
0	1	0	Thane	Mumbai
0	0	1	Jammu	Hari Nagar Talab
0	0	1	Jammu	Canal Road Jammu
0	0	1	Jammu	Canal Road Jammu
0	0	1	Jammu	Eid Garh Jammu
0	0	1	Jammu	Gandhi Nagar
0	0	1	Jammu	Nanak nagar
0	0	1	Jammu	Phase 3 suraksha
0	0	1	Jammu	Lane 2 Rajpura
0	0	1	Jammu	Prem Nagar Near
0	0	1	Jammu	Gandhi Nagar
0	0	1	Kathua	Ward no. 17 Kathua
0	0	1	Kathua	Green Park Colony
1	0	0	Hyderabad	16-2-742/A Yamuna
0	1	0	Nagpur	9 Giripeth,
0	0	1	Delhi	B-147 Nehru Vihar,
0	1	0	Hyderabad	Plot no. 52, Flat no.
0	1	0	HYDERABAD	HNO.1899MOLD
0	1	0	Delhi	H.no. 22 New
0	1	0	Delhi	R-38-39 Block-R
0	1	0	Delhi	H.no. Raj rif Canter
0	1	0	Delhi	Village Rajokri
0	1	0	Bahadurgarh	V.P.O.KHERI
0	0	1	SIVASAGAR	ASSAM
1	0	0	Jaipur	47, Jangid Ngari,
1	0	0	DHEMAJI	ASSAM
0	0	1	Bikaner	Jeevan Nath Ji Ki
0	1	0	CHARAIDEO	ASSAM
0	0	1	DURG	348, WARD-41
1	0	0	SIVASAGAR	ASSAM
1	0	0	Vellore	L,42vasantham
0	1	0	Kovilpaati	43/B1, 6th streeet,
0	1	0	Chandigarh	3BRD , AF
1	0	0	Pune	ASI, Pune
1	0	0	jalgaon	Maharashtra
0	0	1	Panipat	Vill Naraina tah
1	0	0	phagwara	punjab
1	0	0	Haryana	59D POCKET B
0	1	0	Raipur	Chhattisgarh
0	1	0	Pune	ASI, Pune
1	0	0	Pune	ASI, Pune
1	0	0	Phagwara	Punjab
0	1	0	Thrissur	Tharayilmuriyadan,
0	0	1	Pathardi	Anand nagar tal
0	1	0	Manmad	Hanuman nagar
0	0	1	Vadgaon	Ap, Vadgaon Maval,
0	1	0	Pune	Shiv chhatrapati
0	1	0	Kurundwad	A/p Bhairavwadi,

0	1	0	Koroiati	koroiati gaon,
0	0	1	Kurundwad	Gavali galli
0	0	1	JAMSHEDPU	H.NO- 750
1	0	0	Ahmednagar	Wakale mala savedi
0	0	1	JAMSHEDPU	H.NO-714, BARAH
0	0	1	JAMSHEDPU	FLAT NO-A1, 2ND
0	0	1	(NULL)	H.NO. 36,
0	0	1	JAMSHEDPU	H.NO- 750
0	0	1	JAMSHEDPU	H.NO- 167, SIDHU
0	0	1	JAMSHEDPU	NEW BARIDIH,
0	1	0	Janakpuri	CHANDMARI, W/NO
0	0	1	JAMSHEDPU	H.NO-442, LINE
0	0	1	JAMSHEDPU	H.NO- 750
0	0	1	JAMSHEDPU	SHASTRINAGAR
0	0	1	Ahmedabad	4, Darshan Society,
0	0	1	JAMSHEDPU	QNO.29/L2,KULSI
0	0	1	JAMSHEDPU	TURIYABERA, PO-
0	0	1	Vijayawada	1-163, Jupudi
0	0	1	Navi Mumbai	D/2 6:3 ,
0	1	0	Navi Mumbai	D/2 6:3 ,
0	1	0	Navi Mumbai	D/2 6:3 ,
0	1	0	Navi Mumbai	D/2 6:3 ,
0	0	1	Imphal	Phubala Awang
1	0	0	Srikakulam	Dr No. 4-12/4,
1	0	0	Aizawl	TNT
0	0	1	(NULL)	Aparna
0	1	0	(NULL)	Aparna
0	0	1	(NULL)	Aparna
0	0	1	(NULL)	Aparna
0	0	1	Sonipat	House no. 1995,
0	1	0	Ludhiana	VILL. Abbuwal,
0	0	1	Pune	Parijat Apartment,
0	1	0	Pune	Parijat Apartment,
0	0	1	Pune	Parijat Apartment,
0	1	0	Pune	Parijat Apartment,
0	0	1	Bengaluru	#402,5th floor,
0	0	1	Bengaluru	#402,5th floor,
0	0	1	Mumbai	203, Khandelwal
0	0	1	Kolkata	B5/3 Pushpanjali
0	0	1	Bengaluru	#26/1, 4th cross,
0	0	1	Bengaluru	#26/1, 4th cross,
1	0	0	(NULL)	No 584, 23rd cross,
0	0	1	(NULL)	No 584, 23rd cross,
1	0	0	(NULL)	No 584, 23rd cross,
0	0	1	(NULL)	No 584, 23rd cross,
0	0	1	(NULL)	No 584, 23rd cross,
1	0	0	Bengaluru	No 60 1 st floor
0	0	1	Ahmedabad	40 Surbhit Vatika,
0	1	0	MUZAFFARP	TURKI
0	1	0	SHEIKHPUR	BARBIGHA
1	0	0	Bengaluru	#400, 3rd cross,
0	1	0	Bengaluru	#400, 3rd cross,
0	1	0	Bengaluru	#400, 3rd cross,
0	1	0	Bengaluru	#400, 3rd cross,
0	0	1	Thrissur	Peruntara house,
1	0	0	Thrissur	Peruntara house,
1	0	0	Thrissur	Peruntara house,
0	1	0	BHOJPUR	PIPRA JAGDIS
0	1	0	Nalanda	VILL-BHABRI

0	1	0	MUZAFFARP	KUDHANI
0	1	0	PATNA	VILL-
0	1	0	PATNA	BARH PATNA
0	1	0	Nalanda	VILL-BARGON
0	1	0	Nawada	WARISALIGANJ
0	1	0	MUZAFFARP	CHARHUA
0	1	0	MUZAFFARP	TURKI
0	0	1	Sibsagar	Dr syma Prasad
1	0	0	Sibsagar	Dr syma Prasad
0	1	0	Sibsagar	Dr syma Prasad
0	1	0	Jammu	Hno.84, Lno.18,
0	0	1	Bhubaneswa	Qt No VIR 14 Unit
0	1	0	Jammu	Jammu, Jammu &
0	0	1	CHENNAI	5D-2, BASHA
1	0	0	PADDAPELLI	SULTHANPUR,
0	1	0	Konnagar	41/A SC Deb Street,
0	1	0	Bijwasan	House no 2 ,Near
0	0	1	Bijwasan	House no 2 ,Near
1	0	0	(NULL)	3374 sector 35-D,
0	1	0	(NULL)	H No 861,
0	0	1	(NULL)	H No 861,
0	1	0	(NULL)	H No 861,
0	0	1	(NULL)	H No 861,
0	1	0	GURUGRAM	3197 FF SECTOR
1	0	0	GURUGRAM	3197 FF SECTOR
0	1	0	GURUGRAM	3197 FF SECTOR
0	1	0	GURUGRAM	3197 FF SECTOR
0	0	1	GURUGRAM	3197 FF SECTOR
0	0	1	GURUGRAM	3197 FF SECTOR
0	0	1	Gopalganj	Vill . PRATAPPUR,
0	1	0	Thane	Parvati Niwas
0	0	1	Gurugram	C-704, HSIIDC
0	0	1	SSBC	C/O Ajaib Singh,
0	1	0	Pandua	Chanpahati Colony,
0	0	1	Jhajjar	Jhajjar,Haryana
0	1	0	MUMBAI	A1301 , Zinnia CHS
0	0	1	MUMBAI	A1301 , Zinnia CHS
1	0	0	MUMBAI	A1301 , Zinnia CHS
0	0	1	Thane	2201, Westgate C,
1	0	0	Thane	2201, Westgate C,
0	0	1	GURUGRAM	D5- 1201, ALOHA
1	0	0	Thane	2101, blg no. 11 ,0
1	0	0	Thane	F-64, Rashmi
0	1	0	Thane	F-64, Rashmi
1	0	0	Thane	F-64, Rashmi
1	0	0	Thane	F-64, Rashmi
1	0	0	Thane	F-64, Rashmi
1	0	0	Thane	F-64, Rashmi
0	1	0	Goa	H.no 685 , Shirfod,
0	0	1	Goa	H.no 685 , Shirfod,
0	1	0	PUNE	PUNE
0	0	1	Pune	"Sobha Garnet,
0	0	1	Pune	"Sobha Garnet,
1	0	0	Pune	"Sobha Garnet,
0	0	1	PUNE	PUNE
0	0	1	PUNE	PUNE
1	0	0	Bangalore	Vasathi Avente
0	0	1	PUNE	PUNE
0	0	1	Trivandram	Anvi, Poozhikunnu,

0	0	1	PUNE	PUNE
0	0	1	Bhubaneswa	QR No-IV-B, 31/3,
0	0	1	Saraswatipur	Saraswatipur Tea
1	0	0	Thane	Hou no. 625
0	0	1	Saraswatipur	Saraswatipur Tea
0	0	1	Saraswatipur	Saraswatipur Tea
0	0	1	Jalna	Pathar deulgaon,
0	0	1	Aurangabad	Rh no 7 Devens
0	0	1	Saraswatipur	Saraswatipur Tea
0	0	1	(NULL)	MUMBAI
0	0	1	Saraswatipur	Saraswatipur Tea
0	1	0	Bangalore	MEG & CENTRE
1	0	0	Bangalore	57 Hollywood town,
1	0	0	Bangalore	57 Hollywood town,
1	0	0	Bangalore	57 Hollywood town,
1	0	0	Bangalore	57 Hollywood town,
0	0	1	Hooghly	Chanditala,
1	0	0	(NULL)	MUMBAI
0	0	1	Saraswatipur	Saraswatipur Tea
1	0	0	Bangalore	No.7, 7th main, NRI
1	0	0	Bangalore	No.7, 7th main, NRI
1	0	0	Bangalore	No.7, 7th main, NRI
1	0	0	Bangalore	No.7, 7th main, NRI
0	0	1	Saraswatipur	Saraswatipur Tea
0	0	1	Saraswatipur	Saraswatipur Tea
0	1	0	Nashik	Parijaat , Anand
0	0	1	NAVI	NAVI MUMBAI
0	1	0	Haora	14/1/9 Sitanath
0	1	0	Haora	14/1/9 Sitanath
0	1	0	Haora	14/1/9 Sitanath
0	0	1	Kolkata	Saraswatipur Tea
0	1	0	Kolkata	400 Block G, New
0	0	1	Kolkata	400 Block G, New
0	0	1	Kolkata	400 Block G, New
1	0	0	BENGALURU	Flat No. S-9,
0	0	1	Bhubaneswa	Shuvam royale
0	0	1	Bhubaneswa	Shuvam royale
0	0	1	NAVI	NAVI MUMBAI
0	0	1	Bengaluru	#19 Uttargowda
1	0	0	Bengaluru	#19 Uttargowda
1	0	0	(NULL)	Prestige Lakeside
0	0	1	(NULL)	Prestige Lakeside
0	0	1	(NULL)	Prestige Lakeside
0	0	1	(NULL)	Prestige Lakeside
1	0	0	Bangalore	#208 2nd cross
0	1	0	(NULL)	VILLAGE.
1	0	0	(NULL)	402 6th main road
1	0	0	(NULL)	402 6th main road
0	1	0	(NULL)	402 6th main road
0	0	1	(NULL)	402 6th main road
0	1	0	(NULL)	402 6th main road
0	0	1	Ranchi	Kadru ranchi
0	0	1	Hyderabad	54,SRR Heights,
0	0	1	Hyderabad	54,SRR Heights,
0	1	0	Hyderabad	54,SRR Heights,
0	1	0	Hyderabad	54,SRR Heights,
0	1	0	Hyderabad	54,SRR Heights,
0	0	1	Ranchi	Silli ranchi
1	0	0	KOLHAPUR	Vill- khebavade,

1	0	0	ALLAHABAD	184/62B Rajapur
0	0	1	SSCB	Khurai thangjam
1	0	0	Ludhiana	Khanna
1	0	0	Pune	Ota no.23
0	0	1	Bhubaneswa	Kalinga stadium,
0	1	0	KOZHIKODE	BICHATHU MANZIL
0	1	0	Kozhikode	Safeena manzil
0	1	0	KOZHIKODE	ASIYA MAHAL
0	1	0	KOZHIKODE	MEDAPPARAMBAT
0	0	1	Purba	Village:- Betpukur
0	0	1	Barddhaman	Villege:-
0	0	1	Purba	District:-Purba
0	0	1	Barddhaman	Village -Golahat,
0	1	0	Kakching	Kakching turel
0	1	0	Chandigarh	#361, kishangarh,
0	1	0	Chandigarh	160022
1	0	0	MUMBAI	ROOM NO 709 ,
0	0	1	Haridwar	Milp Nagar,
1	0	0	Mumbai	"Indira nagar Vashi
0	0	1	Vijayawada	D No 5-90/A
0	0	1	(NULL)	H No 10-61/b
0	0	1	Kurnool	H No 49/50a-87
0	0	1	Kurnool	H No 40-267/a
0	0	1	(NULL)	H No 40-267/a
0	1	0	(NULL)	5/32 bhavani gujar
0	0	1	Cachar	Sribar Sara Leikai,
0	0	1	Silchar	H. No. 214, P.O. -
0	0	1	Hailakandi	131, Vill -
0	0	1	Hailakandi	Sundorshonpur Pt -
0	0	1	Silchar	226, Lakipur Road,
0	0	1	Silchar	H. No. 82, Chapraw,
0	0	1	Silchar	Nayagram, Fulertol,
0	0	1	Silchar	Nayagram, Fulertol,
0	0	1	Cachar	Nayagram, Fulertol,
0	0	1	Baksa	Nayagram, Fulertol,
0	0	1	Imphal	Thongju Part - 2
0	0	1	bhilai	qr no 12b strret 17
0	1	0	DELHI	J-2, MAJNU KA
0	0	1	DELHI	J-2, MAJNU KA
0	1	0	(NULL)	H.NO. 108/26, OLD
0	0	1	(NULL)	H.NO. 108/26, OLD
0	0	1	DELHI	N71/A-462, OLD
0	0	1	DELHI	B-6 DRDO
0	0	1	DELHI	A-16 MAJNU KA
0	1	0	DELHI	I-10, MAJNU KA
0	0	1	DELHI	I-10, MAJNU KA
0	0	1	DELHI	1-10, MAJNU KA
0	0	1	(NULL)	N-93, SANJAY
0	1	0	(NULL)	I-2, MAJNU KA
0	0	1	(NULL)	I-2, MAJNU KA
0	0	1	DELHI	D-20, ARUNA
0	1	0	(NULL)	108/26, OLD
0	0	1	(NULL)	108/26, OLD
0	0	1	(NULL)	CN-44 OPP. PWD
0	0	1	(NULL)	N-16/A-70 SANJAY
0	0	1	DELHI	Q.N. 681, GROUND
0	0	1	(NULL)	WP-346/2, WAZIR
0	0	1	Bhilai	15b sector 2 ward
0	0	1	Rajnandgaon	upri pet nishani

0	0	1	Guwahati	Nam ghar path ,
0	0	1	Bilaspur	ram mohini ward
0	1	0	BENGALURU	NO-26 2nd FLOOR,
0	0	1	BANKURA	Vill -GANTI ,PO.PS -
0	1	0	Imphal	Singjamei
0	1	0	Imphal	Singjamei
0	1	0	Imphal	Heingang Mayai
0	1	0	Imphal	Kairang Maning
0	1	0	Imphal	Kairang Maning
0	1	0	Imphal	Heingang Makha
0	1	0	Imphal	Heingang Makha
0	1	0	Imphal	Heingang Makha
0	1	0	Imphal	Kairang Maning
0	1	0	Thoubal	Tentha Khunjao
0	1	0	Thoubal	Tentha Khunjao
0	1	0	Imphal	Singjamei
0	1	0	Imphal	Heingang Makha
0	1	0	Imphal	Heingang Makha
0	1	0	Churachandp	Hiyanglam
0	1	0	Bishnupur	Kumbi Ward No.9
0	1	0	Kakching	Wabagai Tera Urak
0	1	0	Senapati	Hiyanglam
0	1	0	Chandel	Hiyanglam Mayai
0	1	0	Chandel	Hiyanglam Mayai
0	1	0	Bengaluru	#101 1st cross 2nd
0	0	1	BAREILLY	593-SADAR BAZAR
0	0	1	BAREILLY	438-SADAR BAZAR
0	0	1	Allahabad	SHANTI VIHAR
0	0	1	Amroha	SADAR BAZAR
0	0	1	Amethi	CHANEHTA
0	0	1	BAREILLY	SADAR BAZAR
0	0	1	(NULL)	SADAR BAZAR
0	0	1	(NULL)	149-SADAR BAZAR
0	0	1	(NULL)	149-SADAR BAZAR
0	0	1	Allahabad	THIRIYA
0	0	1	Tikamgarh	THIRIYA
0	0	1	Amethi	681 SADAR BAZAR
0	0	1	Gorakhpur	251 SADAR BAZAR
0	0	1	Ambedkar	19 SARMAN
0	0	1	Deoband	HATHOURA
1	0	0	MUMBAI	S/O Laxman
1	0	0	MUMBAI	Veer jijamata Nagar
0	1	0	Dimapur	H. No. 90A,
0	0	1	Dimapur	H. No. 90A,
0	1	0	Kohima	H. No. 146,
0	0	1	Kohima	H. No. 146,
0	0	1	Tseminyu	Phenshunyu
0	0	1	Mon	H. No. 70, Ukha
0	0	1	Kohima	H. No. 200 Viswema
0	0	1	Chumoukedi	H. No. 77,
0	0	1	Dimapur	H. No. 209, United
0	0	1	Dimapur	H. No. 146, United
0	0	1	Mon	H. No. 66, Ukha
0	0	1	Mon	H. No. 2A, Telazong
0	1	0	Dimapur	H. No. 146, United
0	0	1	Dimapur	H. No. 146, United
0	0	1	Kohima	H. No. 14,
0	0	1	Dimapur	H. No. 873, Kuda
0	1	0	Kohima	H. No. 101

0	0	1	Kohima	H. No. 101
0	1	0	Kohima	H. No. 209, United
0	0	1	Kohima	H. No. 209, United
0	0	1	KOLKATA	ROOM NO.3 GC
0	0	1	PANIHATI	ANANDA NAGAR
0	0	1	PANIHATI	2 NO. ANANDA
0	1	0	Prayagraj	344 D/ 8 B / 1 Z first
0	0	1	Prayagraj	266D/33D Ashok
1	0	0	Prayagraj	266D/33D Ashok
0	0	1	Prayagraj	266D/33D Ashok
0	1	0	Prayagraj	266D/33D Ashok
0	1	0	Prayagraj	266D/33D Ashok
0	0	1	RURDPUR,	CHHA BLOCK 22
0	0	1	RUDRPRAYA	VILLAGE
0	1	0	Prayagraj	556A/145B/12P/1B
0	1	0	Prayagraj	22/32 TASHKAND
0	1	0	KODUNGAN	PUNARTHAM,
0	1	0	PALAKKAD	KAPADAKAMADAT
0	1	0	VATTIYOOR	SANTHA NIVAS,
0	1	0	Saharanpur	Vill + post Salhapur
0	1	0	Hooghly	Konnagar,Hooghly
0	1	0	Jallaun	New Patel Nagar
1	0	0	BENGALURU	B-403 CASA
0	0	1	BENGALURU	NO 302 SAP SRI
1	0	0	Kannur	Kunnumal House,
0	0	1	AMBALA	122,PRABHU PREM
1	0	0	AMBALA	122,PRABHU PREM
1	0	0	AMBALA	122,PRABHU PREM
1	0	0	AMBALA	122,PRABHU PREM
0	0	1	AMBALA	122,PRABHU PREM
0	0	1	AMBALA	SUNDAR NAGAR
0	0	1	AMBALA	#51-A , NISHANT
0	0	1	BHIWANI	H.no 134 jagat
0	0	1	Bhiwani	Neta ji nagar, near
0	0	1	KURUKSHET	THASKA MIRANJI
0	0	1	New Delhi	Dr. Shyama Prasad
1	0	0	Imphal East	Waiton Mamang
0	1	0	Imphal East	Waiton Mamang
0	1	0	Cuttak	B1-13 DUPLEX
0	1	0	Puri	752001
0	1	0	Puri	752001
0	0	1	Haridwar	Milan Nagar
0	0	1	SURAT	A-106, SHRIDHAR
0	0	1	Cuttack	Sidheswar sahi , Po
0	0	1	Cuttack	Sidheswar sahi , Po
0	0	1	Cuttack	Diwanbazar , Po-
0	0	1	Cuttack	Diwanbazar , Po-
0	0	1	Sambalpur	Gunduruchuan , Po-
0	0	1	Sambalpur	Gunduruchuan , Po-
0	1	0	Jammu	H.no 45A, Eid Gah
0	0	1	SURAT	P-71 AMBIKA
0	1	0	Jammu	75i gali no 6
0	0	1	mumbai	ins hamla ,marve
1	0	0	mumbai	ins hamla ,marve
1	0	0	Puri	Achari Bagicha
0	0	1	Mumbai	INS HAMLA MARVE
1	0	0	Mumbai	INS HAMLA MARVE
1	0	0	Mumbai	11, Jeevan House,
1	0	0	Mumbai	INS hamla marve

0	1	0	Mumbai	INS hamla marve
1	0	0	Mumbai	INS hamla marve
0	0	1	Agra	Ngala tek chand
1	0	0	Agra	Ngala tek chand
0	0	1	Patiala	Patiala,punjab,1470
0	1	0	Jammu	Hno 84, Lane No
0	1	0	Jammu	Vill. Channu Chak
1	0	0	Chhatrapati	Datta Nagar
1	0	0	AURANGABA	KAILLASHNAGAR
1	0	0	Aurangabad	50B Pannalal
0	1	0	Aurangabad	50B Pannalal
1	0	0	Aurangabad	Bhavani nagar,
0	1	0	Aurangabad	Bhavani nagar,
1	0	0	AURANGABA	A-1-11 TIRUPATI
0	1	0	Nellore	Srikolana
0	1	0	Cadapa	H No 2/295
0	1	0	(NULL)	H No 6-89
0	0	1	SURAT	201, BUILDING NO -
0	0	1	SURAT	201, BUILDING NO -
0	1	0	NORTH 24	KEUTIA, MUKUNDA
1	0	0	SURAT	N-5, PANCHVATI
0	0	1	(NULL)	H.N0. 12, OLD
0	0	1	(NULL)	H.N0. 12, OLD
0	0	1	DELHI	Q.N. 49, SEC. 4
0	0	1	DELHI	Q.N. 49, SEC. 4
0	0	1	(NULL)	A-58,GALI, JANTA
0	0	1	(NULL)	A-58,GALI, JANTA
0	1	0	Aurangabad	50/B, Pannalal
0	1	0	Aurangabad	50/B, Pannalal
0	0	1	Patna	Maurya Vihar
0	0	1	Patna	B-90, P C Colony,
0	0	1	Patna	Krishna Niketan
0	0	1	Patna	Renter Flat 167,
0	0	1	Patna	B-67, P C Colony,
0	0	1	Patna	B-6, Housing
0	0	1	Saharanpur	Vill+ post
0	0	1	North 24 PGS	Kowgachi,
0	0	1	(NULL)	H.N. E-45 MAJNU
0	0	1	(NULL)	KHASRA NO. 159,
0	0	1	DELHI	A-58,GALI, JANTA
0	1	0	West	Puraton bazar
0	0	1	SURAT	33/16/65,
0	0	1	SURAT	33/16/65,
0	0	1	SURAT	A/302,SAI RAM
0	1	0	Bahadurgarh	VILLAGE DOHKI
0	1	0	Bahadurgarh	VILLAGE DOHKI
0	1	0	Ballabgarh	VILLAGE DOHKI
0	1	0	Bahadurgarh	VPO MANKAWAS
0	1	0	Ambala	VPO MANKAWAS
0	1	0	Ballabgarh	H NO 422 KITLANA
0	0	1	Aurangabad	C-31, Saraswati
1	0	0	IMPHAL	UCHECKON
1	0	0	IMPHAL	UCHECKON
1	0	0	IMPHAL	KHURAI SOIBAM
1	0	0	IMPHAL	KONGBA
0	1	0	Purba	Jahannagar, Purba
0	0	1	Baragarh	At-Goldia , Po-
0	0	1	Balangir	At-Goldia , Po-
0	0	1	Balangir	At-Kansbahal , Po-

0	0	1	East Delhi	K - 243 J.J. Colony
0	0	1	New Delhi	H NO 253 GF BACK
1	0	0	MUMBAI	101, SAIDEEP
1	0	0	MUMBAI	15/A SAIKRUPA
1	0	0	MUMBAI	Indira nagar, vashi
0	0	1	NEW DELHI	BE-173 STREET
0	1	0	Purba	Maganpur
0	1	0	West Bengal	Purba Barddhaman
0	0	1	Delhi	M-502 habitat
1	0	0	IMPHAL	Kairang Mayai
1	0	0	IMPHAL	Kairang Mayai
1	0	0	KAKCHING	Hiyanglam
1	0	0	KAKCHING	Hiyanglam
1	0	0	KAKCHING	Hiyanglam Makha
1	0	0	KAKCHING	Hiyanglam Makha
1	0	0	BISHNUPUR	Phubala Makha
1	0	0	BISHNUPUR	Phubala Makha
1	0	0	KAKCHING	Hiyanglam Makha
1	0	0	KAKCHING	Hiyanglam Makha
1	0	0	Kolkata	F-122
1	0	0	North 24	103 Galaxy Tower,
0	1	0	North 24	103 Galaxy Tower,
0	1	0	North 24	103 Galaxy Tower,
0	1	0	North 24	103 Galaxy Tower,
1	0	0	North 24	103 Galaxy Tower,
0	0	1	South 24	Garia station road,
1	0	0	South 24	Garia station road,
1	0	0	South 24	Gangatir Road, P.O
0	1	0	Cuttack	Telunia, Mugagahir
1	0	0	Cuttack	Telunia, Mugagahir
1	0	0	Cuttack	Telunia, Mugagahir
1	0	0	Cuttack	Telunia, Mugagahir
1	0	0	Cuttack	Telunia, Mugagahir
1	0	0	Howrah	16/1 satghara lane
1	0	0	Hooghly/Chi	Keota hemanta
0	0	1	Agra	34/191 idgah
0	1	0	West Tripura	60/A gangail road
0	0	1	Agra	34/191 kutlupur
0	1	0	Pune	Flat No 27, B-4
0	0	1	Mumbai	424, Saidatt HSG
0	0	1	Mumbai	424, Saidatt HSG
0	1	0	Mumbai	424, Saidatt HSG
0	0	1	Pune	A' Hostel, Shree
0	0	1	Pune	A' Hostel, Shree
0	1	0	Pune	A' Hostel, Shree
0	1	0	CH.	C-22, AKRUTI
0	1	0	CH.	C-22, AKRUTI
0	1	0	Thane	A-2/501 Swastik
0	0	1	AGRA	36/137 GUMMAT
0	0	1	Mau	Khwajajahanpur,
0	0	1	Prayagraj	133K/1bBeniganj ,
0	0	1	Prayagraj	22/10, New Lashkar
0	0	1	CHENNAI	130/62 BB
0	0	1	COIMBATOR	7A/1 SUBBIAH
0	0	1	ERODE	XXL, Syed kasim St
0	0	1	DINDIGUL	2/88A,Nallakinaru
0	0	1	CHENNAI	5/5 Tank bund
0	0	1	SALEM	108,NARASHIMMA
0	0	1	COIMBATOR	90,KRISHNAMMA

0	0	1	COIMBATOR	39,RAJA NAGAR
0	0	1	CHENNAI	SRI MAHA LADIES
0	0	1	CHENNAI	31/1XL,SRP
0	0	1	CHENNAI	255B/2,ICF NORTH
0	0	1	BHOPAL	BHOPAL
0	0	1	Chennai	28/98,MADHAVI
0	0	1	BHOPAL	BHOPAL
0	0	1	BHOPAL	BHOPAL
1	0	0	Sangali	City Miraj Sangli
0	1	0	(NULL)	GUWAHATI
0	0	1	(NULL)	GUWAHATI
1	0	0	Cuncolim	H. No K/14, Comba,
1	0	0	Uttarpradesh	Cheksari Mirzapur
1	0	0	Cuncolim	H. No 2222, Comba
1	0	0	Imphal	Laipham Siphai
1	0	0	Imphal	Laipham Siphai
1	0	0	Imphal	Laipham Siphai
1	0	0	Imphal	Laipham Siphai
1	0	0	Imphal	Chirai Awang
1	0	0	Imphal	Singjamei
1	0	0	Imphal	Singjamei
1	0	0	Imphal	Hiyanglam
1	0	0	Imphal	Hiyanglam
1	0	0	Imphal	Thoubal
1	0	0	Imphal	Thoubal
1	0	0	Imphal	Thoubal
1	0	0	Imphal	Heingang Mayai
1	0	0	Gaodongri	Karvem Gaodongri
1	0	0	Hiyanglam	Hiyanglam
1	0	0	Hiyanglam	Hiyanglam
1	0	0	Hiyanglam	Hiyanglam
1	0	0	Bishnupur	Kumbi lai
1	0	0	Imphal	Heingang Mayai
1	0	0	Imphal	Heingang Mayai
1	0	0	Imphal	Heingang Mayai
1	0	0	Bali, Fatorpa	H. No 33 Near Govt
1	0	0	Imphal	Top Siphai Mayai
1	0	0	Imphal	Top Siphai Mayai
0	1	0	Fatehabad	house no , 129
1	0	0	Fatehabad	house no , 129
1	0	0	Fatehabad	house no , 129
0	1	0	Imphal	Wabagai Keithal
1	0	0	Imphal	Wabagai Keithal
0	1	0	Imphal	Heingang Mayai
1	0	0	Imphal	Heingang Mayai
1	0	0	Imphal	Heingang Mayai
0	1	0	Imphal	Hiyanglam
0	0	1	Imphal	Hiyanglam
1	0	0	Imphal	Hiyanglam
0	1	0	Salcete	H. No 873, Baida,
1	0	0	Salcete	H. No 873, Baida,
0	1	0	Cancona	H.No 131/1,
1	0	0	Cancona	H.No 131/1,
0	1	0	Imphal	Phubala Makha
0	0	1	Imphal	Phubala Makha
1	0	0	Imphal	Phubala Makha
0	1	0	Imphal	Phubala Makha
0	0	1	Imphal	Phubala Makha
1	0	0	Imphal	Phubala Makha

0	1	0	Imphal	Heingang Mayai
0	0	1	Imphal	Heingang Mayai
1	0	0	Imphal	Heingang Mayai
0	1	0	CHENNAI	T6 LAKSHMILAYA
0	1	0	CHENNAI	F3,PACHAIAMMAN
0	1	0	CHENNAI	NEW NO - 43/3, 1ST
0	1	0	KRISHNAGIR	1/335 RAJAJI
0	1	0	THOOTHUKU	NO.48,NAINAR
0	1	0	THENI	46 SOUTH
0	1	0	ERODE	25,AYYANARAPPA
0	1	0	DINDIGUL	2-4-24/1A VOC
0	1	0	THIRUVANA	TC 27/172,VIKAS
0	1	0	HALDWANI	BARAHI COLONEY
0	1	0	CHENNAI	FLAT NO -
0	1	0	Imphal	Takyel
0	0	1	Imphal	Takyel
1	0	0	Kolhapur	2824 B mangalwar
0	0	1	Kolhapur	2824 B mangalwar
0	0	1	(NULL)	Kinyuka village,
0	0	1	Car Nicobar	Kinyuka village,
0	0	1	(NULL)	Tamaloo village,
0	1	0	SURATGARH	SURATGARH
0	0	1	Delhi	room no.215 Indhra
0	1	0	Delhi	room no.215 Indhra
0	0	1	ALWAR	ALWAR
0	1	0	ALWAR	ALWAR
0	1	0	JAIPUR	JAIPUR
0	1	0	(NULL)	#23/1A Old Post
0	1	0	JAIPUR	JAIPUR
0	1	0	JAIPUR	JAIPUR
0	0	1	PATIALA	# 1021,, Street No.
0	1	0	MALPURA	MALPURA
0	0	1	Tirunelveli	696/1 4th north
0	0	1	Tirunelveli	696/1 4th north
0	1	0	Fatorpa	Katto Fatorpa, Goa
0	1	0	Fatorpa	H. No 186
0	1	0	Quepem	H.No 615
0	1	0	Imphal	Singjamei Leishang
0	1	0	Imphal	Phubala Makha
0	0	1	ALMORA	TALLI NALI VILL.
1	0	0	SECUNDERA	H No. 1218/8 New
1	0	0	SECUNDERA	H No. 20-211 Plot
1	0	0	SECUNDERA	12-8-388/6/29
1	0	0	SECUNDERA	H No. 1218/3 New
0	1	0	Bhopal	T. T. Nagar
0	1	0	Bhopal	T. T. Nagar
0	0	1	Gonegadla	Ganjahall, kurnool
0	0	1	Mohali	H.No 1069, Sector
1	0	0	Mohali	H.No 1069, Sector
1	0	0	Chennai	New no 8, Old no
0	1	0	Chennai	Flat no.1, 25/6,
1	0	0	Chennai	Flat no.1, 25/6,
0	1	0	Mumbai	Room no. 307
0	1	0	Mumbai	105, Yamuna
0	0	1	Mumbai	JSW Colony,
0	1	0	Mumbai	JSW Colony,
0	1	0	Sanguem	HOUSE NO- 207,
1	0	0	Sanguem	HOUSE NO- 207,
0	0	1	CANACONA	VTC POINGUINIM,

0	1	0	CANACONA	VTC POINGUINIM,
0	0	1	CANACONA	HOUSE NO -133,
0	0	1	COLA	HOUSE NO. 382,
0	0	1	SANQUELIM	HOUSE NO - 113/1,
0	0	1	BICHOLIM	HOUSE NO -1,
0	0	1	BICHOLIM	HOUSE NO -1,
0	0	1	PONDA	C/O SHREE
0	0	1	PONDA	C/O SHREE
0	0	1	QUEPEM	HOUSE NO- 467,
0	0	1	QUEPEM	HOUSE NO- 467,
0	0	1	CANACONA	HOUSE NO 264,
0	0	1	CANACONA	HOUSE NO 264,
0	0	1	CANACONA	HOUSE NO- 264,
0	0	1	CANACONA	HOUSE NO- 264,
0	0	1	CURCHORE	HOUSER NO-1145,
0	0	1	Sangli	Old budhgaon road
0	0	1	Sangli	Old budhgaon road
0	0	1	Ahmednagar	RUI
1	0	0	Thane	Vishwakarma
1	0	0	Thane	Vishwakarma
0	0	1	Thane	Vishwakarma
0	0	1	PONDA	HOUSE NO 67,
0	1	0	Darashiv	Samta Nager ,
0	0	1	Darashiv	Samta Nager ,
0	1	0	Darashiv	Samta Nager ,
1	0	0	Pune	A801, Pristine
0	1	0	Pune	A801, Pristine
0	0	1	Pune	A801, Pristine
0	1	0	Dharashiv	At post wadi
1	0	0	Chennai	7081 Lumbini
1	0	0	Chennai	7081 Lumbini
1	0	0	Kolhapur	Rasana corner
1	0	0	Ichalkaranji	Behind Sanjay
1	0	0	Ichalkaranji	Behind Sanjay
1	0	0	Ichalkaranji	Behind Sanjay
0	1	0	Ichalkaranji	Behind Sanjay
1	0	0	Ichalkaranji	Behind Sanjay
1	0	0	Wardha	Old mhada colony,
0	1	0	Wardha	Old mhada colony,
1	0	0	Wardha	Old mhada colony,
1	0	0	THANE	Vishwakarma
1	0	0	THANE	Vishwakarma
1	0	0	THANE	Vishwakarma
1	0	0	THANE	Vishwakarma
1	0	0	Pune	Shiv chhatrapati
1	0	0	Pune	Shiv chhatrapati
1	0	0	Pune	Shiv chhatrapati
1	0	0	Satara	At sayaghr, post
1	0	0	Thane	At pimpalghar pada
1	0	0	Thane	At pimpalghar pada
1	0	0	Thane	At pimpalghar pada
1	0	0	Thane	At pimpalghar pada
0	1	0	Thane	At pimpalghar pada
1	0	0	KOLHAPUR	198 A ward
0	1	0	Delhi	F-46 Prashant
0	1	0	Faridabad	H.no. 688, sector-
0	1	0	Delhi	C-118, New Ashok
0	1	0	New Delhi	B-4, first floor,
1	0	0	Pune	A801, Pristine

1	0	0	Pune	A801, Pristine
0	1	0	Pune	A801, Pristine
1	0	0	Pune	D3 503 sunder
1	0	0	Kolhapur	1747 B ward Lad
1	0	0	Pune	D3 503 sunder
0	1	0	Bhopal	TT nagar stadium
0	1	0	Bhopal	TT nagar stadium
0	0	1	Bhopal	TT nagar stadium
0	1	0	Bhopal	Tt nagar stadium
0	1	0	Bhopal	Tt nagar stadium
0	1	0	Bhopal	TT nagar stadium
0	1	0	Bhopal	TT nagar stadium
0	1	0	Bhopal	TT nagar stadium
0	0	1	Bhopal	TT nagar stadium
1	0	0	Delhi	368/b ,saini
1	0	0	Delhi	H.no-213 Sannoth
1	0	0	Delhi	H.no-213 Sannoth
0	1	0	Bhopal	ITI road jabalpur
0	1	0	Bhopal	ITI road jabalpur
0	1	0	Bhopal	ITI road jabalpur
0	0	1	Bhopal	ITI road jabalpur
0	1	0	Bhopal	Nayapura Kolar
0	1	0	Bhopal	indapuri bhopal MP
1	0	0	Jabalpur	Nigrai
1	0	0	Jabalpur	House number 25
1	0	0	Jabalpur	dumna road,sainik
0	0	1	Jabalpur	dumna road,sainik
0	1	0	Ujjain	25/16 shidsen
0	1	0	Jabalpur	Sai colony
0	1	0	Bhopal	A-323, aishbagh
0	1	0	Bhopal	A-323, aishbagh
0	1	0	Bhopal	A-323, aishbagh
1	0	0	Bhopal	A-323, aishbagh
0	1	0	Bhopal	A-323, aishbagh
0	1	0	Narmadapura	near kali temple
0	1	0	Bhopal	ITI road jabalpur,
0	0	1	Bhopal	ITI road jabalpur,
0	1	0	Narmadapura	Housing board
1	0	0	Tamulpur	Ghogmari, PO -
1	0	0	Udalguri	Nagachuba, PO -
1	0	0	Barama	Naktipara, PO -
0	1	0	Khoirababri	Majarchuba, P.O -
1	0	0	Khoirababri	Majarchuba, P.O -
1	0	0	Khairabari	Parbahuchuba, PO -
0	0	1	(NULL)	Dhampur Sugar
0	0	1	Noida	P403 omaxe twin
0	0	1	Prayagraj	102/3D, Prem
0	0	1	Dhampur	Mohalla
0	1	0	Tangla	Utter Duol Chuba,
0	1	0	Tamulpur	Barangabari, PO -
1	0	0	Tamulpur	Barangabari, PO -
0	1	0	Tamulpur	Barangabari, PO -
0	1	0	Jogdoba	Jogdoba, Hahim,
0	1	0	Dibrugarh	Khanikar Gaon, P.O
0	1	0	Chennai	51/22, Soorappa
1	0	0	Chennai	51/22, Soorappa
0	0	1	Chennai	Old number 30/53,
1	0	0	Chennai	Old number 30/53,
1	0	0	Chennai	G block,70/1,12th

0	0	1	JODHPUR	50-A GROUND
0	0	1	Jodhpur	29, Amar nagar pal
0	0	1	Jaipur	60 Gayatri Nagar
0	1	0	Kalote	START Academy,
0	1	0	Thane	Flat no 1401/E1,
0	1	0	Mumbai	Room no. 307
0	0	1	Mumbai	303, Bldg No.9,
0	1	0	Mumbai	303, Bldg No.9,
1	0	0	Chennai	I-64 Anna Nagar
0	0	1	Indore	11, brahmpuri
0	1	0	Mumbai	Vardhaman vatika,
0	0	1	KANNUR	KUNCHIMVEETIL,K
0	1	0	Dhar	1, Bandi chhod
0	0	1	New Delhi	SS complex,
0	0	1	BANGALORE	Chandra Layout
0	0	1	Delhi	R-12 A Hauz Khas,
0	0	1	Delhi	A-5/112, block - A
0	0	1	Churu	Rajasthan
0	0	1	Bhathinda	Punjab
0	0	1	Bawal	Uttam Nagar
1	0	0	Vasco	Flat No. 605,
0	0	1	Bilaspur	Shivtarai
0	0	1	Bilaspur	Shivtarai
0	0	1	Bilaspur	Shivtarai
0	0	1	Bilaspur	Bilaspur
0	0	1	PATNA	PATNA
0	1	0	BEGUSARAI	BEGUSARAI
0	1	0	Bokaro	Chandankiyari
0	1	0	Seraikela -	Rapcha, Kandra,
0	1	0	Jamshedpur	Qr No -7, PHC
0	1	0	Adityapur	Q No - 27/2/3, Road
1	0	0	Kolkata	Urbana T4, 2705
0	1	0	Kolkata	Urbana T4, 2705
0	1	0	Jamshedpur	231, Zone no - 1B,
0	1	0	Ranchi	Jonha, Ranchi
1	0	0	NEW DELHI	NEW DELHI
1	0	0	NEW DELHI	NEW DELHI
1	0	0	NEW DELHI	NEW DELHI
0	0	1	NEW DELHI	NEW DELHI
1	0	0	NEW DELHI	NEW DELHI
0	0	1	Kolkata	134B Beliaghata
1	0	0	Delhi	N-25, SHIVAJI
0	1	0	Dehradun	546 Badrish Vihar
0	0	1	ALLAPUZHA	ALAPUZHA
0	0	1	(NULL)	THIRUVNANTHAPU
0	0	1	THIRUVANA	THIRUVNANTHAPU
1	0	0	KOTTAYAM	KOTTAYAM
0	1	0	KOZHIKODE	KOZHIKODE
0	1	0	SRINAGAR	SRINAGAR
0	0	1	ALMORA	ALMORA
1	0	0	IMPHAL	Kairang Mayai
1	0	0	IMPHAL	Singjamei
1	0	0	IMPHAL	Singjamei Sapam
1	0	0	IMPHAL	Heingang Makha
1	0	0	IMPHAL	Heingang Makha
1	0	0	KAKCHING	Hiyanglam
1	0	0	THOUBAL	Heirok Part II
1	0	0	KAKCHING	Hiyanglam
1	0	0	KAKCHING	Hiyanglam

1	0	0	THOUBAL	Yairipok Khoirom
1	0	0	DUMKA	SARAIYAHAT,
0	0	1	RANCHI	KARAMTOLI
0	0	1	Bhiwani	Naya bazar ,
1	0	0	Hisar	1556/19 near
0	0	1	Bhiwani	House no. 513,
0	0	1	Sirsa	gali no. 4 , sukh
0	0	1	Sirsa	gali no. 4 , sukh
0	0	1	Karnal	House .No 166
0	1	0	Bhiwani	Murthi Ghati ward
0	0	1	Bhiwani	Murthi Ghati ward
1	0	0	Karnal	VPO - Bijna
1	0	0	Karnal	VPO - Bijna
0	0	1	Karnal	VPO - Bijna
1	0	0	Sonipat	sardhana, sonipat
0	1	0	Sonipat	sardhana, sonipat
1	0	0	panipat	VPO - Chhaipur
0	1	0	Kaithal	220 Sirsal Pundri
0	1	0	(NULL)	622/13 , urben
0	0	1	vishakapatna	Vishakapatnam
1	0	0	(NULL)	H.no. 137, Vpo
1	0	0	(NULL)	H.no.394, Ard No.
1	0	0	Hisar	H.no.48, Mohalla
1	0	0	(NULL)	Vpo Kurar, Sonipat
1	0	0	Jind	H.no. 547, Mor
1	0	0	(NULL)	Vpo Bohr, Rohtak,
1	0	0	(NULL)	H.no. 354/27, West
1	0	0	Sonipat	H.no.146, Vpo
1	0	0	(NULL)	Vishal Nagar, Gali
1	0	0	(NULL)	H.no. 354/27, Wesr
1	0	0	(NULL)	Vpo Bapora,
1	0	0	Sonipat	H.no. 150, Brahm
1	0	0	Jind	H.no. 511, Mor
1	0	0	Kurkukshetr	H.no.1217/1,
1	0	0	(NULL)	Vpo Bohr, Rohtak
1	0	0	Kurkukshetr	Vpo Kalsani,
1	0	0	Kurkukshetr	Vpo Golpura,
1	0	0	(NULL)	Vpo Dabra, Hisar
0	1	0	(NULL)	WOMEN SPORTS
0	1	0	(NULL)	UMRA, HANSI,
0	1	0	SONIPAT	19, WARD NO. 25,
0	1	0	(NULL)	HN. 921, NEAR
0	1	0	KURUKSHET	459/10,
0	1	0	(NULL)	137, UMRA, HISAR
0	1	0	ROHTAK	2436, LAKHAN
0	1	0	(NULL)	918/8, KALYAN
0	1	0	KURUKSHET	VPO MADIPUR,
0	1	0	(NULL)	UMRA, HANSI,
0	0	1	Jodhpur	Near BPCL Umed
0	1	0	Bangalore	L-2, Epsilon
0	1	0	Bangalore	Flat no. #008 MIMS
0	1	0	Mysore	126/A, VRC Railway
0	1	0	Bangalore	#7 SMAN NIVAS
0	1	0	Bangalore	Thimmaiah K.B, 4,
0	1	0	Mysore	53/B, LOCO
0	1	0	Mysore	329/F Railway qtrs,
0	1	0	Bangalore	3FA IMG elite JP
0	1	0	Mysuru	Chamundi vihar
0	1	0	Bengaluru	No 77, 17th Cross,

0	1	0	Mysore	239/A loco colony
0	1	0	Bangalore	A-302, Purvi Grand
1	0	0	AIZAWL	AIZAWL
0	1	0	AIZAWL	AIZAWL
1	0	0	AIZAWL	AIZAWL
0	1	0	AIZAWL	AIZAWL
0	1	0	KOLASIB	KOLASIB
1	0	0	AIZAWL	AIZAWL
0	1	0	GADAG	H.No. Gandhi
0	1	0	GADAG	H.No.
0	1	0	BANGALORE	H.No. 401 Nanda
0	1	0	VISAKHAPAT	H.No. Majji Kanaka
0	1	0	BANGALORE	H.No. FMKMC
0	1	0	BANGALORE	H.No. Gowdalli
0	1	0	BANGALORE	H.No. G2, 717
0	1	0	SHIVAMOGG	H.No. 3rd Cross,
0	1	0	HYDERABAD	H.No. 12/8/206-5
0	1	0	SOMWARPE	H.No. X - 130/1, Md
0	1	0	BANGALORE	Md.Naseeruddin
0	1	0	K.G.F,	H.No. 601, 6th
0	1	0	BANGALORE	H.No. 43, 7th ‘A’
0	1	0	VIRAJPET,	H.No. Bettakeri
0	1	0	(NULL)	H.No. S-201 Hexa
0	1	0	BANGALORE	H.No. Servo Manor,
0	1	0	(NULL)	H.No. Lakhan-Majra
0	1	0	KUSHALNAG	H.No. 12 B.M.Road,
0	1	0	NEW DELHI	NEW DELHI
0	0	1	(NULL)	DELHI
0	0	1	DELHI	DELHI
0	0	1	NEW DELHI	NEW DELHI
0	0	1	PANCHMAH	SHAMALKUVA ,
0	0	1	DAHOD	DABHVA , DEV-
0	0	1	DAHOD	TUTAGHATI ,
0	0	1	CHHOTAUDE	GUNATA ,
0	1	0	Buldhana	Samata Nagar
0	1	0	Satara	Bidal tq-Maan
0	0	1	Delhi	H.no. 182 Type 2
0	0	1	Delhi	7/9 Vishwas Nagar
0	0	1	Delhi	I block 946
0	0	1	Delhi	Rajrif Center
0	0	1	Delhi	H.no. 182 Type 2
0	0	1	Delhi	4C, Police complex.
0	0	1	Delhi	N-10 Camero
0	0	1	Delhi	Flat no. 136, Type 2
0	0	1	Delhi	Neelkanth
0	0	1	Delhi	Ad block Power
0	0	1	Delhi	36 C 1st floor, J
0	0	1	Delhi	Flat no. 50,
0	0	1	Amravati	Pimpari Goan post
0	0	1	Amravati	saturna
0	0	1	Akola	A-11 Somesh
1	0	0	Aurangabad	59, Jagannath New
1	0	0	Aurangabad	7,Udyog Sadhana,
0	0	1	Delhi	H No: A-12 A- Block
0	0	1	Fatehabab	House no. 3,
0	0	1	Sirsa	preet nagar , gali
1	0	0	Amravati	Vinayaknagar
1	0	0	Amravati	63 Ruchi Lalit
1	0	0	Amravati	Juni Vasti

0	1	0	South	Rajpur sonarpur,
0	0	1	Amravati	Nandgoan
0	0	1	(NULL)	101 B-Wing Shanti
0	0	1	Nashik	Amrut pusp
0	0	1	Pimpari	D2 part1 Fltno
0	0	1	NEW DELHI	K -231JJ COLONY
0	0	1	New delhi	F-358 SUDARSHAN
0	0	1	Fazilka	House No. 580,
1	0	0	MUMBAI	ROOM NO. 3
1	0	0	MUMBAİ	R C MARG NEAR
0	0	1	Delhi	H No: X-1047 Gali
0	1	0	Nadia	Acharya Para Lane,
0	1	0	Nadia	Mathapur
0	0	1	DWARAHAT	DWARAHAT
0	1	0	NAINITAL	NAINITAL
0	0	1	Delhi	D-92 /1 , Ground
0	0	1	RUDRAPUR	RUDRAPUR
0	0	1	Delhi	134,P K T 6 Rohini
0	1	0	VARANASI	SA-
0	0	1	North 24 PGS	Narayanpur
0	1	0	CHANDIGAR	CHANDIGARH
1	0	0	Amritsar	Vill. Fattuwal
1	0	0	Jalandhar	Ho. No B 4- 504 Niti
1	0	0	Gurdaspur	Vill. Quidan
1	0	0	Fazilka	Ho No. B 5-142
1	0	0	Gurdaspur	Vill. Bhatoya
1	0	0	Jalandhar	Ho. No. 486 A NGO
1	0	0	Ludhiana	Nanaksir Gurusir
1	0	0	Mukatsir	Hajinder Nagar
1	0	0	S.A.S Nagar	Ho. No. 253 near
1	0	0	Amritsar	3398/3 Near Nav
1	0	0	Fatehgarh	Vill. Siduwal
1	0	0	Jalandhar	Ho. No. 26 27 Royal
0	0	1	Mukarsir	Vill. Kothe
0	0	1	Ludhiana	Ho. No. 3117 Street
0	0	1	Faridkot	B 4 /251 23717
0	0	1	Ludhiana	Vill. Bilga
1	0	0	(NULL)	CHANDIGARH
1	0	0	Thoubal	Charangpat Maning
0	0	1	Kakching	Langmeidong
1	0	0	Kakching	Langmeidong
1	0	0	Wabagai	Wabagai Thingel
1	0	0	Thoubal	Kshetri Leikai
0	1	0	Thoubal	Kshetri Leikai
1	0	0	Thoubal	Kshetri Leikai
1	0	0	Khamral	Khamral Awang
0	0	1	Shahpura	Shikshak Colony
0	0	1	Sri	7b Hindumalkot ,
0	1	0	Jaipur	Opp. Singhi Sagar
0	0	1	Jaipur	Opp. Singhi Sagar
0	0	1	Bikaner	Ward no6 Karmisar
0	0	1	Sri	I-18 Riddhi Siddhi 2
0	0	1	Bikaner	Dudi petrol pump
1	0	0	Sujangarh	Pragati Nagar
1	0	0	Jodhpur	161, baldev nagar,
1	0	0	Dausa	Village-
0	1	0	JAIPUR	59,ASHIND NAGAR
1	0	0	JAIPUR	59,ASHIND NAGAR
0	0	1	Delhi	20-Meena Bagh,

0	0	1	Bankura	Vill-Siromonipur
0	1	0	Jammu	House No. 53
1	0	0	(NULL)	VPO Umra Hisar
0	1	0	(NULL)	VPO Umra Hisar
1	0	0	Fatehabad	Lajpat Nagar
1	0	0	(NULL)	VPO Ladhot Rohtak
0	0	1	(NULL)	VPO Ladhot Rohtak
0	1	0	(NULL)	VPO Umra Hisar
0	1	0	Bhiwani	VPO Bhurtana
0	1	0	(NULL)	VPO Mugalpura
0	1	0	Uklana	VPO Mugalpura
0	1	0	Bahadurgarh	Sirsa
0	1	0	Bahadurgarh	Sirsa
0	1	0	Bahadurgarh	Sirsa
1	0	0	Hisar	Gangwa,(166)
0	0	1	BELAGAM	BASIDONI,SAVADA
0	1	0	(NULL)	kothi Faze H.no B2-
0	1	0	sangrur	chotian, sangrur
0	1	0	Patiala	Patiala, Punjab
0	0	1	AHMEDABA	RAMNAGAR,BHIL
0	1	0	THRISSUR	PAROKKARAN
1	0	0	Gwalior	Kuber Vihar
1	0	0	Gwalior	30, Jyoti Nagar,
1	0	0	Gwalior	Dinod Road,
1	0	0	Gwalior	47, Gulmohar
1	0	0	Gwalior	N 616 Sun Valley
1	0	0	Gwalior	I 8 Chambal Colony
1	0	0	Gwalior	10 Mile chowk
1	0	0	Gwalior	Vill Musi Kalapur
1	0	0	Gwalior	Mehra Gaon,
1	0	0	Ambah	Village Hathora
1	0	0	Gwalior	790 15/3 B ward
1	0	0	Gwalior	House No. 95,
1	0	0	Gwalior	Ward no. 2
1	0	0	Gwalior	E/95 P Q Bauliya
1	0	0	Gwalior	Vill and post
1	0	0	Gwalior	94, Dhusyand
1	0	0	Gwalior	House no. 1499/2,
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	0	1	Ranchi	Morhabadi
0	1	0	Thane	D6/169 Century
0	1	0	Mumbai	Room No AGW :-
0	1	0	Mumbai	A/P KOPARDE ,

0	1	0	Mumbai	A/p khupire tal-
0	1	0	Mumbai	Shree Krishna
0	1	0	Mumbai	A/P Wakare ,tal -
0	1	0	Mumbai	Pundlik madhavi
0	1	0	Mumbai	1 1 rajus pura peth
0	1	0	Mumbai	S/O:
0	1	0	Mumbai	395 Dr baba sahab
0	1	0	Mumbai	Room no - CEN 232
0	1	0	Mumbai	Dr baba saheb
1	0	0	(NULL)	15, anil nagar
1	0	0	(NULL)	15, anil nagar
0	0	1	(NULL)	Thadathil
0	0	1	raigad	house no 354
0	1	0	Pune	Bhagyoday
0	0	1	(NULL)	Nadi ingalgaon
0	0	1	CHENNAI	NO 9, NARAYANA
0	1	0	Kandhamal	PHULBANI
1	0	0	Udupi	S/o M.bhaskar
0	0	1	(NULL)	palaparambil.house
0	0	1	(NULL)	KUZHIVELIL
0	1	0	(NULL)	KUZHIVELIL
0	0	1	ambikapursu	ambikapur surguja
0	1	0	WEST	10-8-
0	1	0	faridabad	village & p.o . dayal
0	0	1	Mumbai	296, shiv shankar
1	0	0	(NULL)	1/19 APM Nagar
1	0	0	(NULL)	1/19 APM Nagar
0	1	0	(NULL)	1/19 APM Nagar
0	0	1	BANGALORE	No.66, gurudhatta
1	0	0	(NULL)	Vpo takhatmal
1	0	0	(NULL)	Mandirashejari
0	0	1	MAHESANA	BHUTALIYAVAS,HA
1	0	0	Pauri	Banas
0	0	1	PAURI	VILL mairura
1	0	0	(NULL)	Vill RETA, PO
1	0	0	(NULL)	Vill RETA, PO
0	0	1	(NULL)	BAPUJI NAGAR
1	0	0	(NULL)	BAPUJI NAGAR
1	0	0	(NULL)	BAPUJI NAGAR
1	0	0	(NULL)	D33
0	0	1	Ramgarh	Rajeev nagar,p.s-
0	0	1	Buldhana	At/post nandanvan
0	1	0	nashik	Shyam villa
0	1	0	nashik	Shyam villa
0	0	1	Bangalore	#15 ,Udupa
0	1	0	Coimbatore	1/19 APM Nagar ,
0	1	0	(NULL)	No.18,
0	0	1	HOOGHLY	JIRAT KALIAGARH
0	0	1	(NULL)	kalnge warchi vasti
1	0	0	Auranagabad	Padhegaon prithvi
0	0	1	jaipur	143 maa inder vihar
0	0	1	hisar	vpo thurana
1	0	0	Bhavnagar	Joliya jinabhai
0	0	1	Devgadbaria	C/o LAHANU,
0	0	1	BHIWANI	MUNDHAL KHURD
1	0	0	Faridabad	V.P.o JAWAN (59)
0	1	0	Nashik	Bhonsala military
0	0	1	rohtas	bhaluhari nawadih
0	1	0	salem	177,nagara malai

0	1	0	Mau	S/o Ali
1	0	0	Nagapattina	4,uthirar mela veeti,
0	0	1	Varanasi	Sahwaj put
1	0	0	Meerut	3f/167
0	0	1	Dakshina	Katara house
1	0	0	(NULL)	SONPUR EKALI
0	1	0	(NULL)	SONPUR EKALI
1	0	0	Dehradun	Maharana partap
0	1	0	Charkhi dadri	V.p.o charkhi
1	0	0	Jind	DANODA
0	0	1	madurai	no 114
0	0	1	(NULL)	Baijalpur
0	1	0	Bangalore	Station sports
0	0	1	New delhi	9/78 ramesh nagar
0	1	0	PRAYAGRAj	Village alawalpur
0	1	0	(NULL)	Rana mala,karhati,
0	0	1	(NULL)	Rana mala,karhati,
1	0	0	(NULL)	61,Shibpur gandhi
1	0	0	BHOPAL	532l railway
0	0	1	puri	At-kothasahi,po-
0	0	1	Malappuram	Vpo . Edakkara
1	0	0	Thrissur	Nellickal (ho)
0	1	0	Hassan	Kuppagodu
1	0	0	Chandauli	Hingutar
0	0	1	PRAKASAM	D/NO - 9/10
0	1	0	Ambala	Hno. 74/12 ,Ward
0	1	0	BHOPAL	T T Nagar Stadium
1	0	0	Fatehabad	Pooja
0	0	1	Idukki	PLAvanakuzhy
1	0	0	thrissur	edappilly house
1	0	0	Dewas	Gram Silfodkheda
0	1	0	NORTH 24	34.P.B. GHAT
1	0	0	MEDININIPU	VILL P.O -
0	0	1	Muktsar	V-channU po-lambi
1	0	0	Coimbatore	16/2 Sri annai
1	0	0	Meerut	House no
0	0	1	ANGUL	KARADABAHALA
0	1	0	(NULL)	Maliyeckal (house)
0	1	0	(NULL)	Maliyeckal (house)
0	0	1	Jhunjhunu	Vpo- jharoda , teh-
1	0	0	Fatehgarh	VILL- BAGH
0	1	0	Chandgothi	Vijay Singh swami
1	0	0	Patiala	Vill ARNETU post
0	0	1	Baghpat	Kunwarpal Singh
1	0	0	BAGHPAT	GYASRI URF
0	0	1	Salem	11/9 angalamqn
1	0	0	kollam	anas
0	1	0	Bangalore	Gangamma gudi
0	1	0	Bhiwani	Fartia kehar
0	1	0	Tirunelveli	Plot no 1, St.Peter's
0	1	0	Tirunelveli	Plot no 1, St.Peter's
0	0	1	Tirunelveli	Plot no 1, St.Peter's
0	1	0	Chennai	213/1,PLOT
0	1	0	(NULL)	C2, Mathi
1	0	0	NEYVELI	2-F, HOSTAL TYPE,
1	0	0	NEYVELI	2-F, HOSTAL TYPE,
0	1	0	NEYVELI	2-F, HOSTAL TYPE,
0	1	0	NEYVELI	2-F, HOSTAL TYPE,
0	1	0	NEYVELI	2-F, HOSTAL TYPE,

0	0	1	NEYVELI	2-F, HOSTAL TYPE,
0	1	0	NEYVELI	2-F, HOSTAL TYPE,
0	0	1	NEYVELI	2-F, HOSTAL TYPE,
1	0	0	NEYVELI	2-F, HOSTAL TYPE,
1	0	0	(NULL)	No 33,
0	0	1	(NULL)	No 33,
1	0	0	(NULL)	No 33,
0	1	0	(NULL)	No 33,
1	0	0	(NULL)	No 33,
1	0	0	(NULL)	No 33,
1	0	0	(NULL)	No 33,
1	0	0	(NULL)	No 33,
0	0	1	(NULL)	312 Girija Bhavan ,
1	0	0	(NULL)	312 Girija Bhavan ,
1	0	0	(NULL)	312 Girija Bhavan ,
0	0	1	Coimbatore	371/4, Fourth Floor,
0	0	1	Chennai	No 15, Harsha ,
1	0	0	(NULL)	7/1&2,MOUNasamy
0	1	0	(NULL)	7/1&2,MOUNasamy
1	0	0	(NULL)	7/1&2,MOUNasamy
0	1	0	Chennai	St george fort , port
0	1	0	(NULL)	Charior CLASS, flat
1	0	0	BASAVANAG	#17/7, 2ND
1	0	0	BASAVANAG	#17/7, 2ND
0	1	0	BASAVANAG	#17/7, 2ND
0	1	0	Chennai	E-1, CDS Guindy
0	1	0	Chennai	E-1, CDS Guindy
0	1	0	Chennai	E-1, CDS Guindy
1	0	0	Chennai	E-1, CDS Guindy
1	0	0	Muzaffarnag	Salahkheri
0	0	1	thrissur dist	thekkepurath
0	0	1	kannur	vadakkekuttu
1	0	0	Trivandrum	Nandhumandiram
0	0	1	Trivandrum	Nandhumandiram
0	1	0	Trivandrum	Nandhumandiram
1	0	0	New Delhi	3E/13 Jhandewalan
1	0	0	New Delhi	3E/13 Jhandewalan
1	0	0	New Delhi	3E/13 Jhandewalan
0	0	1	Dakshina	Jyothinilayam
1	0	0	Kottayam	Jyothi Bhavn,
0	0	1	Kottayam	Jyothi Bhavn,
1	0	0	Sivagangai	8-Dec
1	0	0	TIRUCHIRAP	no 20, nethaji nagar
0	1	0	(NULL)	2/216,west
1	0	0	(NULL)	2/216,west
0	1	0	Chennai	No.370,O.V.Joseph
1	0	0	Chennai	No.370,O.V.Joseph
0	0	1	malappuram	devivilasam(h),cha
0	0	1	thirunavaya	Pulatheth house
0	0	1	KERALA	Vayalpoo
0	0	1	Trivandrum	Pandi muttath
0	0	1	VARANASI	S1/36 AK
0	0	1	FATEHPUR	68 civil line iti road
0	0	1	VARANASI	POST KARAMPUR,
0	0	1	MORADABA	Mughalpura 1st
0	0	1	VARANASI	Laulaha post
0	0	1	LUCKNOW	GUDAMBA, KURSI
0	0	1	VARANASI	Chamov Chamov,
0	0	1	VARANASI	S5/37 Laxmanpur

0	0	1	BHADOI	Laxmanpatti
0	0	1	KARAMPUR	H.NO. 67 Karampur
0	0	1	KARAMPUR	95, Karampur
0	0	1	AUHRIHAR	karanpur, karanpur
0	0	1	JHANSI	102 ashiq chouraha
0	0	1	LUCKNOW	BHADILA MATHIYA
0	0	1	LUCKNOW	SEHLAMPUR
0	0	1	PRAYAGRAJ	.95/106 buxi bazar
0	0	1	Gadhinglaj	3283, Vadarge
0	1	0	Akot	312 Girija Bhavan,
0	0	1	Akot	312 Girija Bhavan,
1	0	0	Akot	312 Girija Bhavan,
1	0	0	Bangalore	#24F/9, 17th Main,
1	0	0	Bangalore	#24F/9, 17th Main,
1	0	0	Bangalore	#24F/9, 17th Main,
0	0	1	Trivandrum	TC 39/291 suneesh
0	0	1	Chennai	Plot no 11, 15/29,
0	0	1	Kerala	Elankatharaveedu
0	1	0	Bangalore	B2-221, Sobha
1	0	0	Bangalore	B2-221, Sobha
1	0	0	Palakkad	Ulsoor lake
0	1	0	(NULL)	SSCB, New Delhi
0	0	1	Bengaluru	F-27 Shriram
0	0	1	Wardha	Mahalaxmi
0	0	1	kozhikode	chathan veettil
0	1	0	Tiruchchirap	no 4A Pudukkottai
0	0	1	palakkad	ambad
0	0	1	idukki	mangalathutharayil
0	0	1	wayanad	thekkinalil, theneri
0	1	0	ODISHA	GOND
0	1	0	KALAHANDI	ASHRAMPADA
1	0	0	Rohtak	Dhamar, Rohtak
1	0	0	sonipat	Village Rukhi
1	0	0	sonipat	Village Sisaana
0	1	0	Ponda	Near Saraswati
0	1	0	VADAKKENC	ALANGATTU
0	1	0	Aluva	VENAD HOUSE
0	0	1	KOZHIKODE,	NADACKAL
1	0	0	Mizoram	Hnahthial, electric
1	0	0	Aizawl,Mizor	Falkland east
1	0	0	Ernakulam	Nedungoor house
1	0	0	Bangalore	Asc centre &
1	0	0	Chandel	Daamti Village,
1	0	0	Baduria	Vill_malayapur. po_
1	0	0	Imphal	Keinou Thongkha
1	0	0	Bangalore	ASC centre South
1	0	0	Palakkad	Rahul. R S/o
1	0	0	Kozhikode	Mandathparambu
1	0	0	Roopnagar	Vill-nangal,P.O-
1	0	0	Imphal	Maojang Village,
1	0	0	Ramnagar	Near badi masjid,
1	0	0	Trivandrum	Puthuval
1	0	0	Thrissur	Kelasseryhouse
1	0	0	Subathu	Subathu
1	0	0	Rupnagar	Rupnagar..
1	0	0	SHILLONG	58
1	0	0	Imphal	Neikanlong
1	0	0	Jamshedpur	Bhagabandh
0	0	1	New delhi	A5A/328 Janakpuri

0	0	1	DHAMPUR	House No.-12, B-
0	0	1	Jaipur	Hasanpura A New
0	0	1	Indore	389, Badi gwal toli,
0	0	1	Indore	389, badi gwal toli,
0	0	1	Ujjain	A-5/22 Kshipra
0	0	1	DEORIA	MATHIYA MAFI,
0	1	0	DEORIA	MATHIYA MAFI,
0	0	1	Saraswatipur	Saraswatipur Tea
0	1	0	NALANDA	Nalanda fatehpur
1	0	0	(NULL)	1583 .100 FEET
0	0	1	(NULL)	1583 .100 FEET
1	0	0	(NULL)	1583 .100 FEET
0	1	0	Civil Lines	FLAT No. E-5/B,
1	0	0	Civil Lines	FLAT No. E-5/B,
1	0	0	Civil Lines	FLAT No. E-5/B,
1	0	0	Civil Lines	FLAT No. E-5/B,
1	0	0	(NULL)	ARMY SPORTS
1	0	0	(NULL)	ARMY SPORTS
0	1	0	Mumbai	4th floor holly hock
1	0	0	Mumbai	4th floor holly hock
1	0	0	Mumbai	4th floor holly hock
1	0	0	(NULL)	No 6/158 J J
0	0	1	Sangli	At post Baj bhavani
0	0	1	Hooghly,	AMRATALA, GOLI,
0	1	0	ALWAR	VPO PALKHARI
0	0	1	Bhiwani	V.P.O. Alakhpura
0	0	1	Bhiwani	V.p.o.alakhpura
0	0	1	Bhiwani	V.P.O.-
0	0	1	Bhiwani	V.P.O. Alakhpura
0	0	1	Bhiwani	V. P. O Alakhpura
0	0	1	Bawani	V.P.O Alakhpura
0	0	1	Kaithal	Vpo manas
0	0	1	Bhiwani	V.P.O. Alakhpura
0	0	1	Kaithal	V.p.o manas
0	0	1	Hisar	Mangali jhara
0	0	1	Bhiwani	VPO- Siwana , Teh.-
0	0	1	Bhiwani	V.p.o Alakhpura
0	0	1	Hisar	V.p.o
0	0	1	Hisar	V.P.O Mangali hisar
0	0	1	Hisar	Mangali Molnar
0	0	1	Hisar	Vpo Harikot
0	0	1	Bhiwani	V.P.O Alakhpura
0	0	1	Sonipat	Vpo ishapur
0	0	1	Bhiwani	V.P.O.Alakphura
0	0	1	Bahadurgarh	Shakti Nagar,
1	0	0	Bhubaneswa	Nayapalli
1	0	0	Rourkela	Bemta
1	0	0	Bhubaneswa	Acharyabihar
1	0	0	Bhubaneswa	Mancheswar
1	0	0	Sundargarh	Bhawanipur
1	0	0	Rourkela	Kuramunda
1	0	0	Manipur	khoirentak
1	0	0	Rourkela	jhartarang
1	0	0	sambalpur	bhutapada
1	0	0	Rourkela	kuarmunda
1	0	0	mizoram	salem veng
1	0	0	cuttack	kulasarichuan
1	0	0	Rourkela	chutiatola
1	0	0	keunjhar	rebanapalaspal

1	0	0	nabarangapu	dongariguda
1	0	0	baleswar	bhaadrapada
1	0	0	mayurbhanj	mayurdar
1	0	0	maharashtra	nerul
1	0	0	Rourkela	kuarmunda
1	0	0	cuttack	chauliaganj
0	0	1	Kolkata	5 a old ballygunge
0	1	0	Taldi	Taldi, S 24 Pgs,
0	1	0	Sonarpur	3 Sukanta Sarani,
0	1	0	Nalikul	Jagannathpur,
0	1	0	Taldi	Chandkhali, Taldi,
0	1	0	Taldi	Uttar Taldi, S 24
0	1	0	Kolkata	Haltu, Kolkata -
0	1	0	Nalikul	Nalikul, Hooghly,
0	1	0	Baruipur	Bansra, Hardaha,
0	1	0	Taldi	Uttar Taldi, S 24
0	1	0	Canning	Uttar Korakati,
0	1	0	Kolkata	8/H Rohim Ostagar
0	1	0	Champahati	Champahati, S 24
0	1	0	Taldi	Taldi, S 24 Pgs,
1	0	0	Thiruvananth	JV HOUSE, T/C 54/
1	0	0	Thiruvananth	S.S. NIVAS,
1	0	0	(NULL)	KRIPANILAYAM,
1	0	0	Thiruvananth	CHALAYAM
1	0	0	KOLLAM	ASOK BHAVAN,
1	0	0	KOLLAM	ASOK BHAVAN,
1	0	0	Thiruvananth	VISHNU BHAVAN
1	0	0	Thiruvananth	EDATHARA
1	0	0	Thiruvananth	EDATHARA
1	0	0	Thiruvananth	TC/65/1150 (1),
1	0	0	Thiruvananth	Neelagiri, Annal,
1	0	0	Thiruvananth	VISAKAM,
1	0	0	Thiruvananth	TC-65/2002, Rohini,
1	0	0	Imphal	Kwasiphai,
0	0	1	Delhi	House no. 1425
1	0	0	Shillong	Arc Shillong happy
0	0	1	PUNE	MORAYA, PLOT NO
0	0	1	Mumbai	501 Swastik chs bal
0	0	1	Nagothane	B-21 RIL
0	0	1	Mumbai	64/3 Samrat Ashok
0	0	1	Pune	Flat no 16 Krutika A
0	0	1	Thane	I/07, Satguru
0	0	1	Kolhapur	1284 C WORD ,
0	0	1	Talegao	Flat no 4 indrayani
0	0	1	Mumbai	A/24 jayprabha , sai
0	0	1	Pune	27 a phatak baug
0	0	1	Pune	Shiv chatrapati
0	0	1	Nagothane	Am 54 RIL
0	0	1	Amravati	Kishor colony near
0	0	1	Guwahati	.Villge .gohuppara .
0	0	1	Delhi	H.no. 253 harewali
0	0	1	Indore	Pardasi pura
0	0	1	Dehli	6 dharam marg
1	0	0	GWALIOR	MP WOMEN
0	1	0	New Delhi	SSCB New Delhi
0	1	0	Nagothane	SSCB NEW DELHI
0	1	0	Trivandrum	Sree giri venkavila
0	1	0	New Delhi	SSCB, New Delhi
0	1	0	New Delhi	SSCB

0	1	0	Delhi	Sscb Delhi
0	1	0	(NULL)	IRUPATHIL CHIRA
0	1	0	(NULL)	SSCB, New Delhi
0	1	0	(NULL)	Airforce station
0	1	0	(NULL)	SSCB New delhi
0	1	0	(NULL)	SSCB, New Delhi
0	1	0	(NULL)	Thekevila veed
0	0	1	(NULL)	22/1 Padmapukur
0	0	1	(NULL)	47/1A Shyambazar
0	0	1	(NULL)	56 Ramgarh
0	0	1	(NULL)	Gobinda Sen Lane,
0	0	1	(NULL)	288 C R Avenue,
0	0	1	(NULL)	48/1B Karl Marx
0	0	1	(NULL)	Hospital Para,
0	0	1	(NULL)	Daff Street, Beadon
0	0	1	(NULL)	Taldi, S 24 Pgs,
0	0	1	(NULL)	Belegachi,
0	0	1	(NULL)	South Kumra Khali,
0	0	1	(NULL)	Uttar Taldi,
0	0	1	(NULL)	Plot no. - 13,
1	0	0	Chhindwara	Chhindwara
0	0	1	Depalpur	Chaman choraha
0	0	1	Siliguri	Surya Sen Colony,
0	0	1	PANAJI	CALAPUR,
0	1	0	PANAJI	SIGNAL TRAINING
1	0	0	PANAJI	SIGNAL TRAINING
0	1	0	PANAJI	SIGNAL TRAINING
0	0	1	MAPUSA	NEAR SATERI
1	0	0	PANAJI	SIGNAL TRAINING
1	0	0	PANAJI	SIGNAL TRAINING
0	1	0	(NULL)	PARRA-MAPUSA
0	1	0	Rawatbhata	Teachers colony
0	0	1	MAPUSA	PARRA-MAPUSA
1	0	0	Sonipat	H.no.534/26 West
0	1	0	Pune	Army sports
0	1	0	PUNE	Army Sports
1	0	0	PUNE	ARMY SPORT
0	0	1	MUMBAI	220/2, SAMIKARAN,
0	1	0	Buldhana	Rest House Govt
0	0	1	Ahmadnagar	Yashoda Nagar
0	1	0	Ahmadnagar	Yashoda Nagar
0	0	1	Raghunathpu	Samantapara,
0	0	1	Pune	L505,Mahindra
1	0	0	Nashik	Hno-
1	0	0	Delhi	H.no-431, Katewara
1	0	0	Delhi	H.no-A-4 k.h.no-
1	0	0	(NULL)	A-6 Spring Valley
0	1	0	Solapur	75/01, Western
0	0	1	Solapur	75/01, Western
0	1	0	Solapur	75/01, Western
0	0	1	(NULL)	At post - bidri
0	1	0	Ranchi	Village - Tang, Post
1	0	0	(NULL)	A 181 Vyankatesh
1	0	0	(NULL)	A 181 Vyankatesh
0	0	1	(NULL)	A 181 Vyankatesh
0	0	1	Jind	Vpo.shamlo kalan
1	0	0	VADODARA	C-86,
0	1	0	(NULL)	Near Gurdwara,
0	0	1	(NULL)	Near Gurdwara,

0	1	0	South goa	169-2, desterro ,
0	1	0	Ozari	H.No.451, Madkai
0	1	0	Bambolim	H.No.151/3,
0	1	0	Vasco Da	H.No. 49/6, Katem
0	1	0	Vasco Da	H.No.127, Katem
0	1	0	Calangute	H.No.5/41, Maddo
0	1	0	Anjuna	H.No.990, Mazal
0	1	0	Calangute	H.No.7/149, Saunta
0	1	0	Vasco Da	H.No.181, Rumda
0	1	0	Chimbel	H.No.55, Shirent, Nr
0	1	0	Assagao	H.No.375, Munang
0	1	0	Calangute	H.No. 6/32/C,
0	0	1	Seraikella	Jharkhand
0	0	1	Seraikella	Jharkhand
0	0	1	Hisar	Haryana
1	0	0	SOLAPUR	34A/1/10A NEW
0	1	0	SOLAPUR	34A/1/10A NEW
0	0	1	Kavaratti	Baithul Azeez,
0	0	1	Kavaratti	Keela Puthiya Pura,
0	0	1	Agatti	Padannada Agatti
0	0	1	Kavaratti	Badhai, Kavaratti
0	0	1	Kavaratti	Ullikana Pura,
0	0	1	Agatti	Kunnum Pura ,
0	0	1	Agatti	Baithul Hidaya,
0	0	1	Agatti	Mujeedha Bavan,
0	0	1	Agatti	Thahira Manzil
0	0	1	Agatti	Bandayam Agatti
0	0	1	Kavaratti	Ayne Pura,
0	0	1	Agatti	Sainaba Manzil
0	0	1	(NULL)	DELHI
0	0	1	DELHI	DELHI
0	0	1	(NULL)	C-17 , Upkar colony
1	0	0	DELHI	DELHI
1	0	0	Amravati	Near hanuman
1	0	0	Solapur	105/05, Uma
1	0	0	Nagothane	AM-65 Reliance
1	0	0	NAGAOTHAN	AM -54 RIL
1	0	0	Pune	H-2 Samarth Nagar
1	0	0	THANE	410.SAI NIDHI SOC.
1	0	0	Roha	Vighnaharta ,
1	0	0	NAGOTHANE	AM-65 RIL NMD
1	0	0	NAGOTHANE	At- MUNDHANI
1	0	0	SATARA	Shivchatrapati
1	0	0	Roha	Vignaharta,
1	0	0	KALYAN	A1 706 SAI
1	0	0	Mumbai	A/24 Jayprabha, Sai
1	0	0	(NULL)	No.187/2, White
0	1	0	(NULL)	No.187/2, White
0	1	0	Imphal	Yumnam Khunou
0	1	0	Imphal	Kodompokpi
0	1	0	Imphal	Pukhao
0	1	0	Bishnupur	Yumnam Khunou
0	1	0	Imphal	Andro
0	1	0	Kakching	Kakching
0	1	0	Imphal	Awang Jiri
0	1	0	Imphal	Sinam
0	1	0	Kakching	Irengband
0	1	0	Kakching	Wangoo
0	1	0	Thoubal	Samaram

0	1	0	Bishnupur	Ngaikhong
0	1	0	Thoubal	Phoudel
0	1	0	Imphal	Haobam Marak
0	1	0	Imphal	Andro
0	1	0	Imphal	Paobitek
0	1	0	Bishnupur	Irengbam
0	1	0	Thoubal	Ingourok
0	1	0	Imphal	Oinam Leikai
0	1	0	Imphal	Thoubal
1	0	0	Hisar	house no.1905 sec.
1	0	0	(NULL)	11-83,
0	0	1	Bishnupur	Bishnupur Mayai
0	1	0	jalandhar	village mowai dist
0	0	1	Allahabad	Madan mohan
0	1	0	Rohtak	Vpo kishangarh,
0	1	0	Kottayam	Karingozhackal
1	0	0	Coimbatore	4/24,north
0	0	1	LUCKNOW	boys hostel gomti
0	0	1	GHAZIPUR	village mathsauna
0	1	0	NASHIK	FLAT NO 1 C WING,
0	1	0	Thanjavur	Manambuchavadi
1	0	0	Thiruvanthap	Kattuplavuninna
0	1	0	Erode	53,kanthappa
0	1	0	Kochi	Inscck station
0	1	0	mansa	d/o: hardeep singh,
1	0	0	Thiruvananth	Uriyarikkunnu
1	0	0	TRIVANDRU	CHILDRENS NEST
1	0	0	Alappuzha	Mithralayam (h)
1	0	0	Ernakulam	Parapurath(H)Kuru
1	0	0	Alappuzha	Valiya
1	0	0	Thiruvananth	Puthuvilakom
1	0	0	Tirur	Kammuttinte
1	0	0	Tirur	Kuttyali kadavath
1	0	0	Tirur	Thengil house
1	0	0	Kasaragod	Tkb house
1	0	0	Tirur	Avulente purakkal
1	0	0	KASARAGO	UDUNIR HOUSE
0	0	1	Amritsar	357 green field
0	1	0	Shri	Vpo ghagga, tehsil
0	0	1	(NULL)	Dr. Shyama Prasad
0	1	0	(NULL)	Dr. Shyama Prasad
0	1	0	(NULL)	Dr. Shyama Prasad
0	1	0	Kakching	Elangkangpokpi
0	1	0	Thoubal	Thoubal
0	1	0	Ukhrul	Viewland
0	1	0	Imphal	Loitang Khullen
0	1	0	Imphal	Laipham Khunou
0	1	0	Imphal	Angtha
0	1	0	Imphal	Takhel
0	1	0	Senapati	Makhan Village
0	1	0	Moirang	Kumam Leikai
0	1	0	Imphal	Langthabal
0	1	0	Kakching	Elangkangpokpi
0	1	0	Imphal	Keibi
0	1	0	Imphal	Khabeisoi
0	1	0	Imphal	Achanbigei
0	1	0	Imphal	Ngairangbam
0	1	0	Ukhrul	Ukhrul
0	1	0	Imphal	Kyamgei

0	1	0	Bishnupur	Phubala
0	1	0	Imphal	Langathel
0	1	0	Thoubal	Tentha
0	0	1	MALAPPURA	KARUNAKARATH
0	0	1	KANNUR	MAVINGAL (H),
0	0	1	NILGIRI	D-2, HEALTH CAMP
0	0	1	MALAPPURA	UNNIYANGAL (H),
0	0	1	THRISSUR	VALIYAPARAMBIL
0	0	1	TRIVANDRU	KUTTAVILAKUM
0	0	1	PALAKKAD	CHITHIRA NIVAS,
0	0	1	MALAPPURA	KALLAN (H)
0	0	1	THRISSUR	THOTTUNGAL (H) ,
0	0	1	KOZHIKODE	NADUKANDY
0	0	1	TRIVANDRU	CHANDHAVILAKA
0	0	1	PALAKKAD	ETTILAKULAM(H),
0	0	1	ERNAKULAM	ERULLY (H), (PO)
0	0	1	KASARAGO	RISWAN MANZIL,
0	0	1	THRISSUR	KIZHAKOOT
0	0	1	ERNAKULAM	KAMBIL (H), (PO)
0	0	1	TRIVANDRU	ERIKKALAVILA
0	0	1	MALAPPURA	RAFI MANZIL,
0	0	1	PALAKKAD	MAMMOSE, KATTU
0	0	1	MALAPPURA	AMBALAKANDI (H),
0	0	1	KOLHAPUR	AT- POST
1	0	0	kurnool	Ramalingeswarana
0	0	1	SHRIGONDA	TAKALI
0	0	1	KOLHAPUR	AT- POST
0	1	0	(NULL)	kanjiraparambil
0	1	0	(NULL)	At-kumarbandh
0	1	0	Kolkata	168/1,
0	0	1	(NULL)	NALA SHAMALI
0	0	1	KOLHAPUR	A/P MHAKAVE,TAL-
0	1	0	PALAKKAD	KARIPPALI VEEDU
1	0	0	(NULL)	10-117/1, Milu rai
0	1	0	Wayanad	Mangalassery
0	1	0	Alappuzha	Anchuthaickal,
0	1	0	PUNE	A/P
0	1	0	KOLHAPUR	BANGE-TAL-
0	0	1	Khargone	Bayadipura
1	0	0	Khargone	KakodA
0	0	1	Alappuzha	Kalarikkal Vali,
1	0	0	(NULL)	Vlll. Sirsa po
0	0	1	(NULL)	Vlll. Sirsa po
0	1	0	Satara	At satewadi
0	1	0	Sundergarh	Khajurtoli
0	1	0	(NULL)	Sect-2, 220/221,
0	1	0	(NULL)	Gram poore
0	1	0	(NULL)	E-125,first floor
1	0	0	Chandigarh	H.NO. 502B, NPL
0	1	0	Chandigarh	H.NO.23571,MARIW
0	1	0	Chandigarh	H.NO.656,
1	0	0	Thiruvananth	SRAVATHI,
0	1	0	(NULL)	mathura
0	1	0	(NULL)	HOUS NO-1,
0	1	0	gorakhpur	gorakhpur
0	0	1	meerut	meerut
0	1	0	merrut	merrut
1	0	0	new delhi	C-35 GF, Ch dalip
0	0	1	gaziabad	gaziabad

1	0	0	(NULL)	MERRUT
0	0	1	KOLHAPUR	A/P-
0	0	1	Bhilai	Chhattisgarh
1	0	0	Chennai	NO 20,
1	0	0	Mysuru	# 64 6th Cross
1	0	0	KOLLAM	ASOK BHAVAN,
0	0	1	DWARAHAT	DWARAHAT
0	1	0	ROHTAK	ROHTAK
1	0	0	(NULL)	JIND
1	0	0	(NULL)	Vill -Juan
1	0	0	(NULL)	"Vill -Asawarpur
0	0	1	(NULL)	VPO-BUDHA
0	0	1	(NULL)	VPO Umra
1	0	0	(NULL)	VPO Farmana
0	1	0	(NULL)	"Vill -Bohar
0	0	1	(NULL)	V.P.O- Bapoli
0	0	1	(NULL)	Vill -Sevli
1	0	0	(NULL)	Shastri Nagar
0	0	1	(NULL)	"Vill- Mirachpur
1	0	0	(NULL)	"Vill- Pina Tigri
1	0	0	(NULL)	VPO
1	0	0	(NULL)	"Vill -Chandpur
1	0	0	(NULL)	NEW DELHI
1	0	0	(NULL)	VPO Bhodia Khera
0	0	1	(NULL)	VPO Khiri Man Jat
0	1	0	(NULL)	BANGALORE
1	0	0	(NULL)	VPO Mandothi
1	0	0	Sonipat	VPO Dabarpur
0	0	1	Kaithal	VPO Gadar Patti
1	0	0	(NULL)	VPO Busana
0	0	1	(NULL)	VPO Sura
1	0	0	(NULL)	VPO Imlota
0	0	1	(NULL)	VPO Radhana
0	0	1	(NULL)	VPO Mandothi
0	0	1	(NULL)	VPO Khadwali
0	1	0	Rohtak	VPO Karor
1	0	0	PANCHAKUL	PANCHAKULA
1	0	0	PANIPAT	PANIPAT
0	0	1	SALEM	SALEM
0	1	0	Amritsar	283, Baba Deep
0	0	1	(NULL)	VPO Khairpur.
0	1	0	(NULL)	Vill Burj Rathi
0	1	0	Mansa	354, Ram ditawala
0	1	0	Hoshiarpur	Vill. Patti,
0	1	0	Faridkot	Moranwali, Faridkot
0	1	0	Fatehgarh	Mohan Majra
0	1	0	Delhi	438/A Near
0	0	1	(NULL)	H No; 192-A Pana
0	0	1	GURUGRAM	GURUGRAM
0	0	1	(NULL)	GURUGRAM
0	1	0	Delhi	H No: 169 Jaat
0	1	0	(NULL)	1111 , Society Wali
0	0	1	(NULL)	Flat No: 46 Ist Floor
1	0	0	(NULL)	VPO Bohar Garhi
1	0	0	Ahmednagar	Tambe Chawl, ward
0	0	1	Bhiwani	KARTAR SINGH
0	1	0	Lalgudi	7/613,mela street,
0	1	0	(NULL)	Block 85, S3 2nd
0	1	0	(NULL)	Block 85, S3 2nd

0	1	0	Hisar	Visit Nagar,h.no-
0	1	0	HISAR	2114, UMRA, HISAR
0	1	0	(NULL)	453/26, ARYA
0	1	0	(NULL)	35/25, GALI NO. 1,
0	1	0	(NULL)	BHAGAT SINGH
0	1	0	HISAR	1192, KAIMRI,
0	1	0	(NULL)	ROHJAK KHERA,
0	1	0	SONIPAT	231/28, JAWAHAR
0	1	0	HISAR	1490, KAIMRI,
1	0	0	HISAR	48, MOHALLA
1	0	0	SONIPAT	146, VPO
1	0	0	(NULL)	150, BRAHM
1	0	0	KURKUKSHE	1217/1, RAILWAY
1	0	0	KURKUKSHE	VPO KALSANI,
0	0	1	(NULL)	Village Bhagan
0	0	1	Hisar	Vill -Kanoh(58)
0	0	1	Jhajhar	Vill -Ruriawas(142)
0	1	0	Bhiwani	H.no 34 patel nagar
0	0	1	Jhajjar	VPO Silani Pana
0	0	1	Hisar	VPO Bhatla Teh/
0	1	0	Curchorem	Dabem Savordem
0	0	1	Tirunelveli	SF L5 TNHB lucky
0	1	0	North Goa	36 MADHLAMAJ
1	0	0	South Goa	H.NO. 264/2, BIRLA,
0	1	0	GOA	H.NO.267/1 VTC
1	0	0	GOA	120, JALMI WADA,
1	0	0	SRINAGAR	UMER
0	0	1	GOA	DIASWADDO GOA
0	1	0	GOA	H.NO. 99/3 MAL-
0	0	1	GANDERBAL	NUNNAR
0	1	0	South Goa	H.N0-426,
1	0	0	GANDERBAL	RESHI MOHALLA
0	1	0	Vasco Da	H.NO. 983 B/2,
0	1	0	SRINAGAR	ANDERWARI NAID
0	1	0	Bambolim	H.NO.-37, BELLA
0	1	0	Curchorem	H.NO. 2261 FLAT
0	1	0	SRINAGAR	MALIK
1	0	0	GOA	H.NO. 280, BIRLA,
0	1	0	GOA	H.NO. 280, BIRLA,
0	0	1	BANDIPORA	VIJHERA
1	0	0	PULWAMA	KOIL PULWAMA
1	0	0	SRINAGAR	NAID KADAL
1	0	0	South Goa	HNO. 121, NEAR
1	0	0	South Goa	H.NO. 482, S.O. PO:
0	0	1	GOA	H.NO. 291/1
1	0	0	GOA	SWAPNAPURTI,
0	1	0	BUDGAM	PAZALIPORA
1	0	0	SRINAGAR	ALAMDAR
1	0	0	GOA	H.NO-376, NEAR
0	1	0	GOA	H.NO. 423, NEAR
0	1	0	GOA	H.NO. E-281/75,
0	1	0	(NULL)	H.NO. 282 NEW
0	1	0	GANDERBAL	WAYIL
0	1	0	GANDERBAL	AARAMPORA
1	0	0	SHOPIAN	PINJOORA
1	0	0	GOA	H.NO. 18/1, NEAR
0	0	1	GOA	H.NO. 281/7
1	0	0	GOA	H.NO. 281/7
1	0	0	SRINAGAR	SARFARAZ

1	0	0	(NULL)	H.NO.108,
0	0	1	(NULL)	H.NO.108,
1	0	0	(NULL)	H.NO. 204 NEAR
0	0	1	(NULL)	H.NO. 204 NEAR
1	0	0	PULWAMA	DRANGBAL
1	0	0	Sancoale	ZUARINAG NEAR
0	0	1	Sancoale	ZUARINAG NEAR
0	0	1	SHOPIAN	ARAM
1	0	0	SRINAGAR	REHMANIA
0	0	1	GANDERBAL	SALOORA,TULMUL
1	0	0	A & D	22ND STREET LILY
1	0	0	A & D	C/O JAYALAKSHMI
1	0	0	A & D	C//O KUNDAN LAL
0	0	1	LUCKNOW	116/112/17
0	0	1	Dehradun	330 A khurbura
0	0	1	VELLORE	No.137,
1	0	0	Delhi	Rv-1548
0	1	0	Muzzafarnag	South civil line
0	0	1	SIWAN	BIHAR
0	0	1	HANUMANG	9/4 housing board
0	1	0	Imphal	Elangkhangpokpi
0	0	1	DELHI	T-563/F,Street
1	0	0	Jabalpur	House no. 84 near
0	1	0	Bhopal	H. No. 14 karod
1	0	0	Imphal	New Checkon
0	0	1	Jabalpur	959/5 lamhetaghat
0	0	1	Ranchi	Boriya,kanke
1	0	0	(NULL)	Mayang Imphal
0	0	1	BETNOTI	BETNOTI
1	0	0	(NULL)	B-1160 jahangir
0	0	1	Bilaspur	VPO Barmana
0	1	0	DELHI	MODEL TOWN 1
1	0	0	DELHI	House no 165
0	1	0	Meerut	Vill+Post: Incholi
0	0	1	Delhi	House no.77 Lane 9
0	0	1	Delhi	F-9, Brahma
0	0	1	Delhi	61, Mukherjee
0	0	1	Delhi	Uday Shankar
1	0	0	(NULL)	2999/39 Beadon
1	0	0	New Delhi	c/o rahul kumar
1	0	0	New Delhi	324 Masjid Moth
1	0	0	(NULL)	12B Madanpur
1	0	0	New Delhi	W7 A/2 Sainik
0	0	1	DELHI	E-2, 156, SECTOR -
1	0	0	RANCHI	C/O RAJESH
1	0	0	RANCHI	JAP-1, DORANDA
1	0	0	RANCHI	SONAHATU,
1	0	0	RANCHI	KANKE ROAD,
0	0	1	RANCHI	DHAWAN NAGAR,
0	0	1	RANCHI	SUJATA CHOWK
0	0	1	RANCHI	HATIA RANCHI
0	0	1	DELHI	WZ-152 A (K63),
1	0	0	DELHI	T- 632/B BALJEET
0	0	1	DELHI	30 72/2C/A7,
0	0	1	DELHI	8/23, SUBHASH
0	1	0	(NULL)	H.no 532 sector 26
0	1	0	DELHI	D-2 65/66 SECTOR-
0	0	1	DELHI	T-577/2 TANGE
1	0	0	DELHI	HNO. 70, 3RD

1	0	0	DELHI	A-1/30, SECTOR-11,
0	0	1	DELHI	A/259 PRASHANT
0	0	1	CHANDIGAR	CHANDIGARH
0	0	1	CHANDIGAR	CHANDIGARH
0	0	1	CHANDIGAR	CHANDIGARH
0	0	1	SIWAN	BIHAR
1	0	0	Kolkata	96, Garden Reach
0	0	1	SIWAN	BIHAR
0	0	1	Kolkata	13/2, Ballygunge
0	0	1	Kolkata	22, Belvedere
0	0	1	Kolkata	15 Ballygunge Park
0	0	1	Kolkata	418, Parnasreepalli
0	0	1	Kolkata	10-C Amardeep, 1
1	0	0	Jabalpur	H/no. 1195 Indira
0	0	1	JALANDHAR	JALANDHAR
0	0	1	JALANDHAR	JALANDHAR
0	0	1	FEROZEPUR	FEROZEPUR
0	1	0	Jharkhand	Bhitha kanke road
0	1	0	Ranchi	Tigra chaura toli
0	1	0	(NULL)	NSNIS PATIALA
0	0	1	KOLKATA	AMHERST STREET,
0	0	1	Meerut	196,Shanti Bhawan,
1	0	0	Jaipur	Bombay Dyeing
0	1	0	CHENNAI	14/1 Lawders gate
0	0	1	JALANDHAR	JALANDHAR
0	1	0	CHENNAI	NO 105 , RUBY
0	0	1	(NULL)	"NADUVATH
1	0	0	PUNE	Shiv chhatrapati
1	0	0	PUNE	Shiv chhatrapati
1	0	0	NAGPUR	PLOT NO.11, PMG
0	1	0	NAGPUR	PLOT NO.11, PMG
1	0	0	(NULL)	C/O
0	0	1	Guwahati	Vill-Bwigriguri Dist-
0	0	1	BHOPAL	159-B Pragati
0	0	1	BHOPAL	A-323, Aishbagh
0	0	1	JALANDHAR	JALANDHAR
0	0	1	JALANDHAR	JALANDHAR
0	0	1	JALANDHAR	JALANDHAR
0	1	0	Pune	near Meghan
1	0	0	Imphal	Naoremthong
0	0	1	Balangir	At-Rugudipara
0	0	1	Balangir	At-Thikadarpara
0	0	1	Balangir	At/po-khujenpali,
0	0	1	Balangir	At--
0	0	1	Dhenkanal	At-Ghutirigaon Po-
1	0	0	Itanagar,	C/O
1	0	0	Imphal	Wangkhei
0	0	1	BAGALKOT	Neela nagar
0	1	0	GUWAHATI	Vill- Bhitorsonai, P.
0	1	0	pune	A 401 Ellanza
0	1	0	(NULL)	C/O
1	0	0	DELHI	MUKUNDPUR
1	0	0	Itanagar,	C/O
0	0	1	Ranchi	nayatoli deshwali
1	0	0	Imphal East	Irilbung Keirao
0	1	0	Imphal West	Thangmeiband
0	0	1	PANCHKULA	PANCHKULA
0	0	1	Ranchi	Friends colony
0	0	1	ANNIGERI	KERI STREET

0	0	1	(NULL)	C/O
1	0	0	NAGAON	PIPE LINE PATH,
1	0	0	TANGLA	VILL - BONGPARA,
1	0	0	MANGALDAI	VILL - GABHARA,
1	0	0	GUWAHATI	H/NO. - 26, SURUJ
0	1	0	Jabalpur	House no. 2027
1	0	0	ASHOK	MOTI MOHALLA,
0	0	1	HOLENARSI	LAKKUR VILLAGE
1	0	0	GUWAHATI	GAMES VILLAGE,
1	0	0	GOLAGHAT	ADARSHA
1	0	0	GUWAHATI	H. NO. 24, 2D-
1	0	0	GUWAHATI	H/NO. 1,
1	0	0	GUWAHATI	H/NO. - 47,
1	0	0	MUNDARGI	#2117 NEAR BUS
1	0	0	(NULL)	4TH MAIN GANDHI
0	1	0	DERA BASSI	SAKETRI,
1	0	0	DERA BASSI	SAKETRI,
0	1	0	SONIPAT	BINDHROLI
0	0	1	SONIPAT	BINDHROLI
0	0	1	MUZAFFARP	HARI SABHA
1	0	0	MUNDARGI	NEAR OM SHANTHI
0	1	0	PANCHKULA	PANCHKULA
0	0	1	CHRKHI	CHRKHI DADRI
0	1	0	HALE	HALE MUTKUR
0	1	0	HALE	HALE MUTKUR
0	1	0	MUNDARGI	J H PATEL NAGAR
0	1	0	MUNDARGI	J H PATEL NAGAR
0	0	1	BELGATTI	#169/1 BELAGATTI
0	1	0	BELGATTI	#169/1 BELAGATTI
1	0	0	Bahadurgarh	KURUSHETRA
0	0	1	Bahadurgarh	KURUSHETRA
0	1	0	CHITRADUR	JOGI MATTI ROAD
0	1	0	(NULL)	SAKETRI,
1	0	0	(NULL)	PANCHKULA
0	0	1	(NULL)	PANCHKULA
1	0	0	(NULL)	SAKETRI,
0	0	1	JAIPUR	67 NIRMAL VIHAR,
0	1	0	GOLAGHAT	GOLAGHAT
0	1	0	GOLAGHAT	GOLAGHAT
0	1	0	DIBRUGARH	DIBRUGARH
0	0	1	TONK	GRAM POST SODA
0	1	0	(NULL)	V. MODIYAWAD
0	0	1	TONK	RADHA KISHAN
0	0	1	(NULL)	VARD NO. 18,
0	0	1	TONK	MANSORI
0	0	1	JAIPUR	PLOT NO, 7
0	0	1	BARMER	SODIYAR TH.
0	0	1	JAIPUR	PLOT NO 6
0	0	1	Rajasthan	VIL. BUKHARASAR
0	1	0	JAIPUR	C 10 JDA FLATS
1	0	0	(NULL)	22, SHIV COLONY
0	1	0	JHUNJHUNU	GADHWALON KA
0	0	1	GUHAGAR	MUSALMAN
1	0	0	DAUND	PUNARVASAN
0	0	1	ALIBAG	NEAR BAPADEV
0	0	1	TELANGANA	JABAGH OSMAN
0	0	1	TELANGANA	2-3-790/15/B/10
0	0	1	TELANGANA	1-99/1 NEAR GOVT.
0	0	1	TELANGANA	1-99/1 NEAR GOVT.

0	0	1	TELANGANA	1-99/1 NEAR GOVT.
0	1	0	NAGPUR	PLOT NO 56
0	0	1	MAHARASHT	BORIYAPURA,MOM
0	0	1	MAHARASHT	FLAT 302,IKON
0	0	1	MAHARASHT	PLOT NO
1	0	0	GUHAGAR	DATTA MANDIR
0	1	0	PARNER,AH	A/p CHICHOLI TAL.
0	0	1	ODISHA	NANDIGHOR,
0	0	1	ODISHA	MEHINDIPUR,
0	0	1	ODISHA	KESHARPUR
0	0	1	(NULL)	ODGAON,
0	0	1	ODISHA	HADIA, JAYPUR,
0	1	0	ODISHA	HADIA, JAYPUR,
0	0	1	ODISHA	KATHAGADA SAHI,
0	1	0	ODISHA	KATHAGADA SAHI,
0	0	1	IMPHAL	Nharup Makhapat,
0	1	0	CHENNAI	14/1 Lawders gate
1	0	0	PUNE	Beg&centre,
0	0	1	PUNE,	Adivilla Plot no 107
1	0	0	PUNE	Shiv Chhatrapati
1	0	0	PUNE	Shiv chatrapati
0	0	1	BHOPAL	T.T nagar stadium
0	0	1	BHOPAL	Tt nagar stadium
0	1	0	BANGALORE	9&10 bhagavathi
0	1	0	VISAKHAPAT	MADHURAWADA,VI
0	0	1	VIZIANAGAR	KOTHAVALASA,VIZ
0	0	1	MADANAPAL	RANGAREDDY
0	0	1	Madhyamgra	Udayrajpur
0	0	1	Barrackpore	63 Panchanan Tala
0	0	1	Kolkata	4 Ramani
0	0	1	Naihati	8 no. Bijoynagar
1	0	0	Naihati	8 no. Bijoynagar
1	0	0	Naihati	8 no. Bijoynagar
0	1	0	Kolkata	AE/3, Arjunpur East
0	0	1	Kolkata	AE/3, Arjunpur East
1	0	0	Kolkata	AE/3, Arjunpur East
0	0	1	MEENSURIT	327 THOPPU
0	0	1	THANJAVUR	931 ANNA NAGAR
0	0	1	(NULL)	76 EAST STREET,
0	0	1	KARUVALAR	118VAIKKAL
0	0	1	KARUVALAR	118VAIKKAL
0	0	1	KARUVALAR	118VAIKKAL
0	0	1	TAMIL NADU	39,PILLAIYAR
0	0	1	GUWAHATI	HOUSE NO.13
0	0	1	Maharastra	JOO MOTECHA
0	0	1	Chennai	A- Block,Flat
0	0	1	CHENNAI	C-13/09, SAF
0	1	0	Delhi	B46, Masoodpur,
0	0	1	Delhi	B3/314, Paschim
0	1	0	CHENNAI	14/29 Narasimma
0	1	0	LUCKNOW	46 , GANESHPURI
0	1	0	KANPUR	133/132 M Block
1	0	0	THIRUVANA	KRISHNASREE, TC
1	0	0	Mumbai	Flat No. 2001, 20th
0	0	1	Mumbai	Flat No. 2001, 20th
0	0	1	Thane	204, Kamal Society,
0	0	1	Mumbai ,	B/401, Subh Shanti
1	0	0	KANNUR	Thejus(h),Pullanchi
1	0	0	KANNUR	Thejus(h),Pullanchi

1	0	0	KANNUR	korapravan veedu
1	0	0	Mumbai	1/10 Shefalee,
0	1	0	Mumbai	1/10 Shefalee,
0	0	1	Navi Mumbai	A-202 Phoniex Co-
1	0	0	Navi Mumbai	A-202 Phoniex Co-
0	0	1	Badlapur	202, Om Pushpa
1	0	0	Badlapur	202, Om Pushpa
1	0	0	KANNUR	Mani house, opp R
1	0	0	KANNUR	Chanen House near
0	0	1	Madathukula	105 S R ley out
0	0	1	Udumalpet	10/56,south
0	0	1	Madathukula	17a,Dever
0	0	1	RAIPUR	Durga Chowk,
0	0	1	RAIPUR	Shrishti's Palazzo,
0	1	0	Naihati	2 No Bijoynagar
1	0	0	Thiruvananth	TC 82/314 Athiyara
1	0	0	Thiruvananth	TC 82/314, Athiyara
0	0	1	Balod	27/C III Type Ward
0	0	1	Balod	Near Nirmala
0	0	1	Kusmunda	Gevra Basti,
0	1	0	Kozhikode	Kuruppam veettil,
0	0	1	Kusmunda	Gevra Basti,
0	1	0	Kozhikode	Thekuveetil
1	0	0	Korba	B-51 Urja Nagar,
0	0	1	Korba	B-51 Urja Nagar,
0	0	1	Korba	B-111 Pragati
0	0	1	Korba	B-111 Pragati
0	0	1	Balod	Ward No. 12,
0	0	1	Balod	Ward No. 3,
0	1	0	DELHI	C/O. SANGEETHA
0	1	0	DELHI	C/O. SANGEETHA
0	1	0	DELHI	C/O. SANGEETHA
0	0	1	DELHI	S-28 SCHOOL
0	1	0	DELHI	1097, SECTOR 4,
0	0	1	DELHI	73-B, NEW DDA
0	0	1	DELHI	73-B, NEW DDA
0	0	1	Bangalore	#36, Souparnika,
0	0	1	Bangalore	B304, Medley,
0	0	1	Bangalore	#335 Anjanadhri
0	0	1	Bangalore	#450,5th main,9th
0	0	1	CHENNAI	S-1 Plot
0	1	0	Bangalore	32 Sri Raghavendra
0	1	0	Bangalore	130/36,
0	0	1	INDORE	B/47SHREE RAM
0	1	0	Bangalore	The Madras
0	1	0	INDORE	SIMROL
0	0	1	INDORE	SIMROL
0	1	0	Bangalore	Trainees coy Depot
1	0	0	INDORE	JAITPURA KAMPLE
1	0	0	Bangalore	The Madras
1	0	0	Bangalore	The Madras
0	1	0	Bangalore	32 Sri Raghavendra
0	1	0	MAHE	Chanoliyan
0	0	1	MAHE	Parambath Meethal
0	0	1	KAMRUP	CHANGASARI
0	1	0	MAHE	Suryodhayam Near
0	1	0	MAHE	Suryodhayam Near
0	1	0	GUWAHATI	PANJABARI
0	0	1	Bangalore	50/1,

0	1	0	TINSUKIA	PANITOLA
0	0	1	KOKRAJHAR	KOLABARI
0	1	0	Mysuru	New Kantharaj Urs
0	0	1	CHENNAI	12/38 Flat No 6, 1st
0	0	1	Ahmedabad	18 Kamal Society,
1	0	0	(NULL)	24 SANAWAD
1	0	0	(NULL)	24 SANAWAD
0	0	1	(NULL)	24 SANAWAD
0	1	0	Achempet	Nagar Karnook (D),
0	1	0	Port Blair	Burmanalla, South
0	1	0	Port Blair	Kamraj Nagar,
0	1	0	Chennai	70/2, Parmeshwari
1	0	0	(NULL)	TT Nagar Stadium
0	1	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
0	0	1	ONGOLE	EDARA
0	0	1	VIJAYANAGA	RAMACHANDRAPE
0	0	1	KAKINADA	VIRAVA
0	0	1	BAPATLA	SRIRAM NAGAR
0	0	1	ELURU	PEDAVEGI
0	0	1	ONGOLE	J.PANGULUR
0	0	1	ONGOLE	J.PANGULUR
1	0	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
0	1	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
0	1	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
0	1	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
1	0	0	(NULL)	TT Nagar Stadium
0	0	1	VIJAYANAGA	LOGISA VIL.
0	0	1	ONGOLE	RUDRAVARAM
0	0	1	CHITTORE	KAILASAPURAM
0	0	1	NELLORE	B.V.NAGAR,NELLO
0	0	1	VIZAG	TUMMAPALA
0	0	1	ONGOLE	RUDRAVARAM
0	0	1	PALASA	PALASA VIL,
0	0	1	IMPHAL	MOIRANG KUMAM
0	0	1	IMPHAL	TERA
0	0	1	IMPHAL	MOIRANG
0	0	1	IMPHAL	MOIRANG KUMAM
0	0	1	IMPHAL	MOIRANG KUMAM
0	0	1	Bulandshahr	Mahepa jagir
0	1	0	GUWAHATI	PANJABARI,NABAJ
1	0	0	Ludhiana	vill kotala bet
1	0	0	Baghpat	"Vill Dadari
0	0	1	MAHE	Valiya veettil
0	0	1	MAHE	Valiya veettil
0	0	1	MAHE	Valiya veettil
1	0	0	SONEPAT	"vill - Gopalpur
1	0	0	eluru	"vill - satyavolu
0	0	1	" bhind "	"saraswati nagar
0	0	1	MAHE	Kallaroth valappil
0	0	1	MAHE	Kallaroth valappil
0	0	1	MAHE	Kallaroth valappil
0	0	1	"MAYANG	MAYANG IMPHAL

0	1	0	Moirang	Moirang Sendra
1	0	0	"Porompat "	"Kongpal Kshetri
1	0	0	"Moirang "	Moirang
0	0	1	Lucknow	pathan kakori
0	0	1	Bangalore	BWSA,YMC
0	0	1	Lucknow	Shahpur kakori
0	0	1	Lucknow	Shahpur kakori
0	1	0	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	0	1	Alleppey	Perumuttath House
0	0	1	Alleppey	Perumuttath House
0	0	1	Alleppey	Anjaly Bhavan
0	0	1	Kozhikode	Cheruvath,h.o
0	1	0	Alleppey	Velutheril H.o
0	1	0	Alleppey	Puttengalam
1	0	0	Alleppey	Puttengalam
0	0	1	Kasaragod	Manalel h.o
0	0	1	Alleppey	Puthuval veedu ,N.
1	0	0	Alleppey	Puthuval veedu ,N.
0	0	1	Alleppey	Puthuval veedu ,N.
0	0	1	ODISHA	SAI NCOE
0	0	1	ODISHA	SAI NCOE
1	0	0	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	0	1	ODISHA	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	1	0	(NULL)	SAI NCOE
1	0	0	(NULL)	SAI NCOE
0	1	0	ODISHA	SAI NCOE
0	0	1	ODISHA	SAI NCOE
0	0	1	ODISHA	SAI NCOE
1	0	0	Dewas	Mendiya, Devas,
0	1	0	UTTARAKHA	KOTI COLONY
0	1	0	UTTARAKHA	KOTI COLONY
0	0	1	UTTARAKHA	KOTI COLONY
1	0	0	Panjim	Calangute, Baga,
1	0	0	Panjim	Calangute, Baga,
0	0	1	Faridabad	B6/102, SRS Royal
0	0	1	Faridabad	H.no.498 sector -
0	0	1	Faridabad	H.no.498 sector -
0	0	1	Faridabad	H.No. 4601,
0	0	1	Faridabad	Sector-29, House
1	0	0	Hyderabad	Road No. 46,
0	0	1	Faridabad	Ward No 10, Tohna
0	0	1	(NULL)	V.P.O. Chak padla ,
0	0	1	Jhansi	Madora Khurd,
0	0	1	(NULL)	V P.O. KASAN
1	0	0	Chavakkad	Madappatt house,
0	1	0	Pune	Parijat Apartment,
1	0	0	Bengaluru	#402,5th floor,
0	1	0	Panjim	P18 B, INS
1	0	0	Chavakkad	Nandanam house
0	1	0	Mumbai	203, Khandelwal
1	0	0	(NULL)	No 584, 23rd cross,

0	1	0	Navi Mumbai,	D-1101, Neelsidhi
1	0	0	Mumbai	Army Yachting
0	1	0	(NULL)	Vill Taprapur, Post
0	0	1	Bijwasan	House no 2 ,Near
0	0	1	(NULL)	31/1 Rabindra Palli,
0	0	1	Siolim	Porta Vaddo Siolim
0	1	0	Imphal	Yairipok Top
1	0	0	Kakching	Vill : Kakching
0	1	0	Betim	#5 gali no.1 ram
1	0	0	Bangalore	57 Hollywood town,
1	0	0	Bangalore	57 Hollywood town,
0	0	1	(NULL)	MUMBAI
0	1	0	Mumbai	A1, Sagar
1	0	0	Guna	Bhargav colony
1	0	0	Bangalore	No.7, 7th main, NRI
1	0	0	Bangalore	No.7, 7th main, NRI
1	0	0	Bangalore	No.7, 7th main, NRI
0	1	0	(NULL)	68B/42, Brindaban
0	1	0	Nashik	Parijaat , Anand
0	0	1	Haora	14/1/9 Sitanath
0	0	1	Kolkata	400 Block G, New
0	1	0	SSCB	Wangkhei Khunou
0	1	0	Patiala	House No 56,
1	0	0	Imphal	Wangkhei
1	0	0	Kakching	Vill : Kakching
0	1	0	(NULL)	5/32 bhavani gujar
0	1	0	(NULL)	5/32 bhavani gujar
0	0	1	New Delhi	249, Dhaula kuan
1	0	0	THIRUVANA	plavarathala mele,
1	0	0	THIRUVANA	K. C VILA VEEDU
1	0	0	Cuncolim	H. No K/14, Comba,
1	0	0	Imphal	Top Siphai Mayai
0	1	0	Jhajjar	Village - Ahri,
0	0	1	Bagalkote	Bagalkote ,
0	1	0	Rohtak	VPO Nandal Rohtak
0	1	0	Charkhi	Vdha Vihar Colony,
0	1	0	(NULL)	Tamaloo village,
1	0	0	Delhi	room no.215 Indhra
0	1	0	(NULL)	#23/1A Old Post
0	1	0	(NULL)	#23/1A Old Post
0	0	1	PATIALA	# 1021,, Street No.
0	1	0	PATIALA	# 1021,, Street No.
0	0	1	LUDHIANA	# 525, Citizen
1	0	0	LUDHIANA	# 525, Citizen
0	0	1	(NULL)	VPO- Jhamri, teh -
0	0	1	(NULL)	833, Hakumat Patti
1	0	0	(NULL)	V.P.O-DUBALDHAN
1	0	0	(NULL)	V.P.O-DUBALDHAN
0	0	1	(NULL)	V.P.O-DUBALDHAN
0	0	1	(NULL)	V.P.O-DUBALDHAN
1	0	0	(NULL)	V.P.O-DUBALDHAN
0	0	1	Kurukshetra	House
0	1	0	Panipat	VPO Naultha Distt.
0	0	1	Ludhiana	# 15, Village
1	0	0	THANE	SAI GAON,
1	0	0	THANE	SSI, ROOM NO 699,
1	0	0	THANE	SSIII, ROOM NO
1	0	0	THANE	SHANTI NAGAR,
1	0	0	DHARASHIV	GAWALI WADA,

1	0	0	DHARASHIV	T.P.S. ROAD,
1	0	0	DHARASHIV	SHIV NIWAS,
1	0	0	DHARASHIV	KAKADE PLOT,
1	0	0	PUNE	A/P RANJANI, TAL
1	0	0	PUNE	KRUSHNA NAGAR,
1	0	0	PUNE	SAI NAGAR,
1	0	0	NASHIK	LATE SUREKHATAI
1	0	0	SOLAPUR	A/P WADIKUROLI,
1	0	0	SANGLI	A/P, TAL. WALWA,
1	0	0	RATNAGIRI	SHIRGOAN, DATT
1	0	0	jabalpur	179 lordganj
0	1	0	Gurgaon	Village - Sherpur
0	1	0	Sonipat	VPO Sisana, Tehsil
0	0	1	PATIALA	AF STN PATIALA
0	1	0	Rohtak	VPO Nandal, tehsil
1	0	0	jabalpur	82 APR colony
0	0	1	PATIALA	AF STN PATIALA
0	1	0	Rohtak	VPO Chamarian
0	1	0	Sonipat	Village - Rindhana,
0	1	0	Rohtak	VPO Lakhan Majra,
0	1	0	Sonipat	VPO - Rindhana
1	0	0	Paderu	Sundruputtu
0	1	0	Bhiwani	Village - Bhaini
0	1	0	Car Nicobar	Small Lapathy
1	0	0	(NULL)	No. 7 Villa del mar
1	0	0	PUNE	635/85 VIJAY
1	0	0	PUNE	831 SHUKRAWAR
1	0	0	PUNE	AJHAD MITR
1	0	0	PUNE	CHOUKONI MALA,
1	0	0	BHANDUP	3, LAXMI NIWAS,
1	0	0	BANDRA	3/431, GOVT.
1	0	0	BANDRA	8/12, JAY BHAVANI
1	0	0	THANE	A-11/1-3,
1	0	0	THANE	553, ROOM NO 762,
1	0	0	SANGLI	WAGHMODE
1	0	0	SANGLI	KAPASE PLOT,
1	0	0	SOLAPUR	A/P VELAPUR, TAL
1	0	0	NAGPUR	A/P KATOL, DIST
1	0	0	ICHALKARA	JAWAHAR NAGAR,
1	0	0	DHARASHIV	BARSHI NAKA,
0	1	0	Port Blair	Middle Point, Port
0	1	0	Fatehabad	house no 185 ,
0	1	0	Surat	5-B Arnav Appt-2
1	0	0	Car Nicobar	Perka village, Car
0	1	0	Car Nicobar	Perka village, Car
1	0	0	Car Nicobar	Perka village, Car
0	1	0	Car Nicobar	Perka village, Car
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	(NULL)	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports
1	0	0	New Delhi	Services Sports

0	1	0	Charkhi	VPO :- Adampur
0	1	0	(NULL)	V- KAKROLI HATTI,
0	1	0	Jhajjar	VPO- Birdhana, Tec
0	1	0	Jind	VPO - Hathwala,
0	1	0	Charkhi	Vill. KALALI, P.O.
0	1	0	(NULL)	VPO - Birdhana,
0	1	0	(NULL)	VPO Bursham
0	1	0	(NULL)	VPO- Gharwal, Teh.
0	1	0	(NULL)	VPO Karmsana
0	1	0	(NULL)	Village- Kalaji, Post
0	1	0	Jinda	Ludana
0	1	0	Jind	Ludana
1	0	0	(NULL)	AF STN PATIALA
0	0	1	Jaipur	Officers Quarter
0	0	1	(NULL)	5th RAC Ghat gate,
0	0	1	Sonipat	VPO- Bichpari
0	0	1	Gohana	Chopra colony
0	0	1	Sonipat	Sheikhpura, Teh. -
0	0	1	Bilaspur	Village- Bhajoon, P.
0	0	1	(NULL)	Ward No. 2 shastri
0	0	1	Sikar	dantujala
0	0	1	Jaipur	govindpura jaipur
0	1	0	Guwahati	Panjabari, Near
0	1	0	Tangla	Nalbari, P.O -
0	0	1	(NULL)	V.P.O Balu Karnal
1	0	0	Valpoi	H.no.21A Hivre,
0	0	1	Sankhli	H.no.319/1 Ghoteli
0	0	1	Sankhli	H.no.319/1 Ghoteli
0	0	1	Mumbai	Army Yachting
0	1	0	Mumbai	Army Yachting
0	0	1	Prayagraj	Vill Dabhaw, Post
1	0	0	Mumbai	Army Yachting
0	1	0	Prayagraj	Prayagraj, UP
0	0	1	Chandauli	Vill Sargujiya, Post
0	0	1	PATIALA	AF STN PATIALA
1	0	0	PATIALA	AF STN PATIALA
0	1	0	Chennai	B12, Gulmohar
1	0	0	PATIALA	AF STN PATIALA
0	0	1	PATIALA	AF STN PATIALA
0	0	1	Panjim	Models Royal, Palm
1	0	0	Dewas	Hatpipliya Amaltaj
0	0	1	PAURI	Vill.- Bhandali ,
0	1	0	Dehradun	Deepnagar ajabpur
0	0	1	ROORKEE	VPO LIBBERHERI
0	1	0	jaipur	S-1, Aakash
1	0	0	jaipur	S-1, Aakash
0	1	0	Sri	VPO 3 FFB
0	0	1	Sri	VPO 3 FFB
0	0	1	PALAKKAD	PADALIKKAD (HO),
0	0	1	PALAKKAD	NJAVALOOR
0	0	1	Jaipur	vatika sanganer
0	1	0	BANGALURU	House no 27, first
0	0	1	BANGALURU	House no 27, first
0	0	1	Chennai	No. 78/13,
0	1	0	NEW DELHI	B-119/4, MUNIRKA
0	1	0	NEW DELHI	B-119/4, MUNIRKA
0	0	1	PALAKKAD	LAKSHMI NIVAS,
0	0	1	THIRUVANA	KRISHNENDHU,
0	0	1	THIRUVANA	MEKKUMKARA

0	0	1	PALAKKAD	PADALIKKAD (HO),
0	0	1	PALAKKAD	VATTAKKALLINGA
0	0	1	PALAKKAD	MANIYANKADU
0	0	1	PALAKKAD	KUNNAMKAD (HO),
0	0	1	PALAKKAD	ANAPPARA (HO),
0	0	1	MALAPPURA	KALLIYIL (H),
0	0	1	MALAPPURA	KARUTHEDATHU
0	0	1	MALAPPURA	KEEZHEDATH
0	0	1	THIRUVANA	VAYALIL VEEDU,
0	0	1	KASARGOD	VANNATHAN
0	0	1	THIRUVANA	ATHIDHI, SOCIETY
0	0	1	THIRUVANA	SHIBIN BHAVAN,
0	1	0	BANGALURU	SVYASA JIGNI
0	0	1	PALAKKAD	PADALIKKAD (HO),
0	1	0	Ooty	7/87 G, Kandal
0	1	0	Ooty	7/87 G, Kandal
0	0	1	PALAKKAD	MANIYAMKADU
0	0	1	THIRUVANA	THUTTUMAN,
1	0	0	(NULL)	Mandi Adampur,
1	0	0	(NULL)	Gupta colony
0	0	1	GURUGRAM	House no 415,
1	0	0	GURUGRAM	House no 415,
0	0	1	GURUGRAM	House no 415,
1	0	0	GURUGRAM	House no 415,
1	0	0	(NULL)	House no. - 61/2
0	0	1	THIRUVANA	THUNDUVILAVEED
0	0	1	THIRUVANA	V.S. NIVAS,
0	1	0	Jaipur	Mukesh Colony 22
0	0	1	THIRUVANA	KIZHAKKU
1	0	0	Adityapur	Q No - 27/2/3, Road
0	0	1	THIRUVANA	"ABHIRAMAM,
0	0	1	Asansol	Asansol namo para
0	0	1	MALAPPURA	PATTANKANDATHI
1	0	0	Kolkata	Urbana T4, 2705
0	1	0	Jaipur	vatika sanganer
1	0	0	Ichalkaranji	13/169/11 Soni
0	1	0	Ichalkaranji	13/169/11 Soni
1	0	0	NAGPUR	PLOT NO. 145
1	0	0	NAGPUR	PLOT NO. 145
1	0	0	Ichalkaranji	4/208, Mangaldham
0	1	0	Ichalkaranji	4/208, Mangaldham
1	0	0	NAGPUR	PLOT NO. 06
0	1	0	NAGPUR	PLOT NO. 06
0	0	1	MALAPPURA	VALAPPIL
0	1	0	Singur	2, Singur, Hooghly,
0	1	0	SIRSA	VPO Ghoranwali,
1	0	0	(NULL)	vpo untla panipat,
0	1	0	(NULL)	vpo untla panipat,
1	0	0	(NULL)	vpo untla panipat,
0	0	1	THIRUVANA	PRIYA VILASAM,
0	0	1	THIRUVANA	AKSHAYA
1	0	0	Nagpur	149 ma Sharda
0	0	1	Nagpur	149 ma Sharda
1	0	0	(NULL)	06, Bramha nagar
0	1	0	(NULL)	06, Bramha nagar
1	0	0	Ratnagiri	204, Sairatna
0	1	0	Ratnagiri	204, Sairatna
1	0	0	Ratnagiri	204, Sairatna
1	0	0	Ratnagiri	204, Sairatna

0	1	0	Ratnagiri	204, Sairatna
1	0	0	Ratnagiri	204, Sairatna
1	0	0	Nagpur	27. Telephone
0	0	1	ALAPPUZHA	KANNEVELI,
0	0	1	(NULL)	Paluwas, Bhiwani
0	1	0	(NULL)	Paluwas, Bhiwani
0	0	1	ASANSOL	SHANTINAGAR
0	0	1	DHANBAD	KUMAR DHUBI
0	0	1	DUMKA	SARAIYAHAT,
1	0	0	RANCHI	KARAMTOLI
0	0	1	SRINAGAR	CHATTABAL,SRIN
0	1	0	Bulandshahr	Vill, Rasulgarh
0	0	1	Jodhpur	Aarya Samaaj,Near
0	0	1	JODHPUR	H.NO.56 ASHOK
0	1	0	JODHPUR	PALI BAZAR,
0	0	1	JODHPUR	PALI BAZAR,
0	1	0	Jodhpur	Ratanada bazar
0	0	1	Jodhpur	Ratanada bazar
0	0	1	Ajmer	vaishali nagar
1	0	0	TIRUPPUR	3515 Anna Nagar
0	0	1	UDAIPUR	THOKAR
0	0	1	UDAIPUR	DABOK
1	0	0	Sirmor	Village Tek, P.O.
1	0	0	Solan	Village and P.O.
0	1	0	Jaipur	mahanpura road
1	0	0	Mandi	Village Bala, P.O.
0	1	0	HARIDWAR	UNIVERSITY OF
0	1	0	Haridwar	University of
0	1	0	(NULL)	University of
0	1	0	Haridwar	University of
1	0	0	Sirmor	Village Dudhwani,
1	0	0	Bilaspur	Village and P.O.
1	0	0	Shimla	Village and P.O.
1	0	0	Sirmour	VPO Dhakoli, Tehsil
1	0	0	Mandi	VPO Bhantrer,
1	0	0	Solan	Village VPO
1	0	0	Hamirpur	Village Gaharyani,
1	0	0	Bilaspur	Village and P.O.
1	0	0	Shimla	Village
0	0	1	Rajkot	112,MADHURAM
0	0	1	rajkot	nr.bansidhar hotel
0	0	1	Surat	B - 809 , Madhuram
0	0	1	Surat	24, Vandana Row
0	0	1	MEHSANA	B-16 NEW VATIKA
1	0	0	MEHSANA	B-16 NEW VATIKA
0	0	1	MEHSANA	B-16 NEW VATIKA
0	1	0	Jagatsinghp	At-Tritol,
0	1	0	Balasore	At-Orada Bazar
0	1	0	Balangir	At-Ludhi Pada VTC,
0	1	0	Jagatsinghp	At-Harispur, Tarpur
0	1	0	Puri	At-Muninda,
0	1	0	Koraput	At-Timajhola,
0	1	0	Balasore	At-Orada Bazar
0	1	0	Balasore	At-Chhanapur,
0	1	0	Puri	At-Muninda,
0	1	0	Balasore	At/PO-Nilagiri,
0	1	0	Khordha	At-Kasandar, PO.
0	1	0	Jagatsinghp	At- Bandhabati, PO-
0	1	0	Balasore	At- Aradbazar, PO

0	1	0	Puri	At-Muninda,
0	1	0	Sundargarh	At-Jhagarpur,
0	1	0	Chandigarh	# 140, Sector 19-A,
0	1	0	CHANDIGAR	#5855, MDC
0	0	1	Ghazipur	Baruin zamania
0	1	0	MHOW	Durga Colony
0	0	1	Ghazipur	lotawa, tokawa
0	1	0	Gurgaon	48 Akashneem
0	0	1	jaipur	gandhinagar jaipur
1	0	0	(NULL)	Ward no. 23, Village
0	1	0	(NULL)	Krishna Vihar
0	0	1	Jodhpur	622a, marg no. 9,
0	0	1	Jaipur	Ram Bagh Golf
0	0	1	Delhi	20-Meena Bagh,
0	1	0	Noida	1026, ATS One,
0	0	1	Pune	KALMB TAL
0	0	1	Raigad	AP BAKADVIRA
0	0	1	AHMEDNAG	Ap-Takalibhan Tal-
0	0	1	NASHIK	JUNA JAKAT
0	0	1	MUMBAI	2 SHAIKH CHAWL
0	0	1	AHMEDNAG	AT BHENDE
1	0	0	Pune	P1/1, Station Family
1	0	0	Panchkula	603,GH-7,Sector-25
1	0	0	Panchkula	603,GH-7,Sector-25
0	1	0	Ballabgarh	VPO Jharsaintly
0	1	0	(NULL)	VPO Nathuwas
0	0	1	Rupnagar	"Vill- Raipur, PO-
0	0	1	AHMEDABA	ILAJ COMPLEX N/R
0	1	0	Jagatsingpur	At- Arada,
0	1	0	Balasore	At-Brahma Samaj
0	1	0	Balasore	At- Jadab Pur Po-
0	1	0	Cuttack	At-Ashok Nagar,
0	1	0	Jagatsingpur	Tirtol, Jagatsingpur
0	1	0	Cuttack	At - Jagannath
0	1	0	Cuttack	At/Po Athagarh Dist
0	1	0	Puri	At - Barakera, Po
0	1	0	Sundargargh	At/Po Kantabahal,
0	1	0	Gajapati	At- Venkatpur, PO-
0	1	0	Ganjam	At/Po Girisola, Dist -
0	1	0	Mayurbhanj	At-
0	1	0	Bhubaneswa	At - Dantipada, Po -
0	1	0	Dhenkanal	At/PO-
0	1	0	Balasore	At-Bodhi Gadia, Po-
0	0	1	Patiala	Sakohan, Galwati,
0	0	1	Faridkot	House No. 923,
0	0	1	Faridkot	Near Govt. School,
0	0	1	Patiala	Dandrala Kharaud,
0	0	1	Amritsar	GNDU, Amritsar,
0	0	1	Fazilka	Jhumian Wali,
0	0	1	Faridkot	"VPO- Khara,
0	0	1	Mukatsar	"VPO- Panjawa, Sri
0	0	1	Rupnagar	"Viill- Tapprian, PO-
0	0	1	Rupnagar	"Vill- Raipur, PO-
0	0	1	Patiala	"Vill- Ajnauda
0	0	1	PATIALA	# 3, Good Earth
0	0	1	PATIALA	# 3, Good Earth
1	0	0	PATIALA	# 3, Good Earth
0	0	1	Moonak	Guru nanak nagar
0	0	1	(NULL)	LANDMARK

1	0	0	Pune	Shree shiv
0	0	1	Secunderaba	B-20 railway
0	0	1	Mysore	Ch-47 dewans
0	0	1	BANGALORE	No.13, 1st main, 5th
1	0	0	(NULL)	VEKATACHALAAC
0	0	1	Bangalore	HQ Coy CMP
0	0	1	(NULL)	HQ Coy CMP
1	0	0	NEW DELHI	5/1 Aliganj Kotla
1	0	0	delhi	17/348 carriappa
0	1	0	(NULL)	Army
0	1	0	COIMBATOR	INS AGRANI NAVY
0	0	1	BHOPAL	86, SHANTI NAGAR
1	0	0	SAGAR	D/33 PURANI
1	0	0	BHOPAL	SAI , C R C,
0	0	1	DATIA	H.NO. 10
0	1	0	DATIA	H.NO. 10
0	0	1	GUNA	CANTT RAOD
0	0	1	BHOPAL	SAI , C R C,
0	0	1	BHOPAL	C-20 GIMAR HILLS
0	0	1	DEWAS	229 WARD NO. 9
0	0	1	BHOPAL	44, RAJEEV
0	0	1	THRISSUR	PANDARI HOUSE
0	0	1	(NULL)	B-83 EUROPEAN
0	1	0	(NULL)	B-83 EUROPEAN
0	1	0	THRISSUR	NAYAKKATTU
0	1	0	THRISSUR	PANDARI HOUSE
0	1	0	New Delhi	108/8, Munirka
1	0	0	Delhi	H. No.287, Kakrola
0	0	1	Delhi	B-53, Chattarpur
1	0	0	(NULL)	H. No. 235, VPO
0	0	1	Delhi	H.No.277, Village
1	0	0	Delhi	24/25, P. P. Colony,
0	0	1	Delhi	190A, Munirika
0	0	1	Delhi	895, R. K. Puram,
0	1	0	GUWAHATI	Guwahati, Assam
0	0	1	Delhi	108/B, Munirika
0	0	1	(NULL)	H.No. 140, Sector-
1	0	0	Delhi	CA-90/1, Tagore
0	0	1	Delhi	E-1057, Dwarka,
0	0	1	Delhi	167, B-Block,
0	0	1	Delhi	14-B, Maidan Ghari,
0	0	1	(NULL)	B-12D, Tagore
0	0	1	(NULL)	C-18, Friends
0	0	1	Delhi	162, Near Baba
0	1	0	Bengaluru	32 shashikant v
1	0	0	Kandhamal	PHULBANI
0	1	0	chennai	f-41 AGASTYA
0	1	0	(NULL)	palaparambil.house
1	0	0	Tiruchirappal	Plot no: 217,16th
0	1	0	Tiruchirappal	Plot no: 217,16th
0	0	1	(NULL)	KUZHIVELIL
1	0	0	WEST	10-8-
0	0	1	Mumbai	296, shiv shankar
1	0	0	(NULL)	1/19 APM Nagar
0	1	0	(NULL)	VILL- DHIN, DIST-
1	0	0	(NULL)	VILL- DHIN, DIST-
1	0	0	GURGAON	71/1 H.NO71 BHIM
0	1	0	(NULL)	SIRROND
0	1	0	(NULL)	18/164A/P-24,

0	1	0	NAGAYALAN	7/105,NAGAYALAN
0	1	0	(NULL)	A0082 ANSAL API
0	1	0	Delhi	H-no-50, Top floor
0	0	1	(NULL)	6A NEHRU NAGAR,
0	0	1	CUTTACK	SAI NCOE
0	1	0	PRAYAGARA	VILL - MADAUKA
1	0	0	MANDLESH	Mogawa tesil
1	0	0	Bhopal	House no. 50 Gopal
1	0	0	(NULL)	Neithal, IITM
0	0	1	AMARAWATI	UJJAWAL COLONY
1	0	0	Maheshwar	Ward no 2 ayodhya
1	0	0	BAIDYABATI	76 NT ROAD
0	0	1	HOWRAH	432/1/1 G.T.ROAD
0	0	1	PANCHMAH	S-3, SAMRAJYA
1	0	0	Sehore	Shikarpur post
0	0	1	Srinagar	RAINAWARI
1	0	0	(NULL)	84, NIMANA
1	0	0	(NULL)	84, NIMANA
0	1	0	FARIDABAD	H.NO-486, SEC-
0	0	1	PANIPAT	AYUSHMAN BHAV
0	1	0	(NULL)	A 96 SUBHASH
0	1	0	Bhandara	At.nilaj (khurd)
1	0	0	Bhandara	At.nilaj (khurd)
0	1	0	Bhandara	At.nilaj (khurd)
0	1	0	Kolhapur	Desai mala, ingali
0	0	1	Pune	8/80 Behind
0	0	1	Pune	F601, Kalpataru
0	0	1	FARIDABAD	181, IP Colony ,
0	1	0	(NULL)	House no 105, Gali
1	0	0	Mumbai	F/006 Ekta woods
1	0	0	CHANDIGAR	HOUSE NO.300,
0	0	1	(NULL)	V.P.O Ismaila (9b)
0	1	0	Tumsar	Gandhinagar
0	1	0	Bhandara	At post bela Gandhi
0	0	1	Bhandara	At post bela Gandhi
1	0	0	Bhandara	At post bela Gandhi
1	0	0	Bhandara	At post bela Gandhi
1	0	0	Bhandara	At post bela Gandhi
1	0	0	KOLHAPUR	85/3 PLOT NO 21
0	1	0	FARIDKOT	NEW HARINDRA
0	1	0	Nashik	10 manahor villa
0	1	0	Shivamogga	Adinakottige,
1	0	0	(NULL)	No 33,
1	0	0	(NULL)	No 33,
0	1	0	(NULL)	312 Girija Bhavan ,
0	1	0	(NULL)	312 Girija Bhavan ,
0	0	1	New Delhi	3E/13 Jhandewalan
0	1	0	Akot	312 Girija Bhavan,
0	0	1	Bhopal	H149, Adharshila
0	1	0	FARIDKOT	ST NO.2 BASTI
1	0	0	CHANDIGAR	#308, SECTOR 37 A
0	0	1	AHMEDABA	PALDI,AHMEDABA
1	0	0	JIND	341/24,
1	0	0	PATIALA	AF STN PATIALA
0	1	0	palakkad	ambad
0	0	1	ROHTAK	HOUSE NO.77
1	0	0	PATIALA	NEW MOTIBAGH
0	1	0	ALIGARH	DUPLEX NO.2,
0	0	1	Nagaur	Near ITI Veerteja

0	0	1	Civil Lines	FLAT No. E-5/B,
0	1	0	Mumbai	4th floor holly hock
0	0	1	Sikar	VPO - GANORA,VIA-
0	0	1	Kota	H. No. 553, Mukti
0	1	0	(NULL)	WARD NO.1 GADI
1	0	0	(NULL)	VILL- JHUGIAN,
1	0	0	(NULL)	VILL- JHUGIAN,
0	0	1	(NULL)	64 MORCHA
0	1	0	(NULL)	HOUSE NO. 473,
1	0	0	FARIDABAD	C6 VILLA, OMAXE
1	0	0	(NULL)	26,bank colony
0	0	1	Udaipur	Rampratap Palace ,
0	0	1	Mhow,	Army
0	0	1	Mhow,	Army
0	1	0	Fatehabad	v.p.o :-dholu dis-
0	1	0	Fatehabad	v.p.o :-dholu dis-
0	0	1	PATIALA	AF STN PATIALA
0	1	0	PATIALA	AF STN PATIALA
0	1	0	Kurukshatra	Kurukshatra
0	0	1	Mhow,	Army
0	1	0	HISAR	HISAR
1	0	0	(NULL)	HISAR
0	1	0	(NULL)	ROHTAK
0	1	0	Hyderabad	VILLA NO. B1,
0	1	0	Hyderabad	Plot No 1&2,
0	0	1	JHAJJAR	JHARJJAR
0	1	0	(NULL)	JHARJHAR
0	0	1	Jhajjar	Jhajjar
0	1	0	Rohtak	Rohtak
0	1	0	Kokrajhar	Sonapur
1	0	0	Bhiwani	Bhiwani
0	1	0	Imphal	Kwakeithel konjeng
0	0	1	Bhiwani	Bhiwani
0	0	1	(NULL)	Panchkula
0	0	1	Delhi	A-600 , pro. No.
0	0	1	Delhi	Gali no. :- 6
0	1	0	(NULL)	Hisar
0	0	1	Chandigarh	#85, VPO Dadu
0	0	1	Chandigarh	#85, VPO Dadu
0	0	1	Chandigarh	#332, VPO Maloya
0	0	1	Chandigarh	#655, New Indra
0	0	1	Chandigarh	"#85, VPO Dadu
0	0	1	Chandigarh	"#85, VPO Dadu
0	0	1	chandigarh	"#85, VPO Dadu
0	1	0	(NULL)	M- 799 Adarsh
0	0	1	chandigarh	#500, VPO Maloya
0	0	1	chandigarh	"#85, VPO Dadu
0	0	1	chandigarh	"1935, VPO Burail,
0	0	1	Balod	Ward No. 12,
0	0	1	chandigarh	"#1039, VPO Burail,
0	0	1	Raipur	Sector-5 Devendra
0	0	1	(NULL)	613 Dhiru di Basti
0	0	1	GURDASPUR	Kothey Ghurala
1	0	0	GURDASPUR	Kothey Ghurala
0	0	1	HOSHIARPU	B/23 MCH378/10
0	1	0	GOLAGHAT	BHELLOGURI
0	1	0	GOLAGHAT	BHELLOGURI
0	1	0	BISHNUPUR	KEINOU
1	0	0	BISHNUPUR	KEINOU

0	1	0	BISHNUPUR	KEINOU
1	0	0	BISHNUPUR	KEINOU
1	0	0	IMPHAL	AWANG KHUNOU
0	1	0	BEERWAH	BEERWAH
1	0	0	Mysore	No.3,East of B.ed
0	0	1	BUDGAM	ICHGAM BUDGAM
0	0	1	BUDGAM	GALWANPORA
0	0	1	Jaunpur	Ramdaiya
1	0	0	BISHNUPUR	THAMNAPOKPI
0	0	1	BUDGAM	GALWANPORA
0	0	1	BISHNUPUR	PHUBALA MAKHA
1	0	0	BISHNUPUR	PHUBALA MAKHA
0	1	0	BISHNUPUR	PHUBALA MAKHA
1	0	0	THOUBAL	KAKCHING WAIRI
0	1	0	THOUBAL	KAKCHING WAIRI
1	0	0	THIRUVANA	Panchajanyam,
1	0	0	IMPHAL	PATSOI PART II,
1	0	0	IMPHAL	MAYANG IMPHAL
0	1	0	IMPHAL	CHIRAI AWANG
0	0	1	AHMEDNAG	SHINDEWADI
0	0	1	NEWASA	BHENDE KH TAL
0	0	1	RATNAGIRI	AT POST PAG
0	0	1	Saharanpur	37 Nawada road
0	0	1	Mumbai	Room 105,
0	0	1	Thane	Shailai Mata Mandir
0	0	1	Kolapur	SADOLI KHALSA
0	0	1	Gurgaon	G 832 third floor,
0	1	0	DELHI	A 52, VILLAGE
0	0	1	NEW DELHI	"252/7A, RAILWAY
1	0	0	THOUBAL	LEISHANGTHEM
0	0	1	DELHI	S-24, DDA FLATS,
0	0	1	BENGALURU	No.11, Lakshmi
0	0	1	BENGALURU	Jalahalli Village,
0	0	1	T	Kuruburu Post T N
0	0	1	T	Kuruburu Post T N
0	0	1	T	Kuruburu Post T N
0	0	1	T	Kuruburu Post T N
0	0	1	T	Kottegala Kuruburu
0	0	1	PANDAVAPU	Kyathanahalli post
0	0	1	PANDAVAPU	Kyathanahalli post
0	0	1	CHALLAKER	Madakarinagara
0	0	1	SHIMOGA	Halaga Post
0	0	1	CHIKKABAL	Rayappanahally
0	0	1	T	Seehally kanahally
0	0	1	BANGALORE	Bannerughatta
0	0	1	PANDAVAPU	Janatha Colony
1	0	0	Chennai	No:30/27,teeds
0	0	1	Palampur	221 Ram nagar
0	0	1	(NULL)	Near Gurdwara,
0	0	1	Kolhapur	106.Khesa Patil
0	0	1	(NULL)	1/7 Lakkad Ganj
0	0	1	(NULL)	459, Treasure town,
0	1	0	Gurgaon	I-20 South City 1,
0	0	1	Gurgaon	I-20 South City 1,
0	1	0	Haridwar	university of
1	0	0	Chavakkad	"ovatt house
1	0	0	Chavakkad	KOMBAN HOUSE
1	0	0	Mongam	Nadukkandiyil (H),
1	0	0	Morayur	Farsana Manzil

1	0	0	(NULL)	Mayang Imphal,
1	0	0	(NULL)	Mayang Imphal,
0	1	0	Imphal	Uchiwa Awang
1	0	0	Tanur	Cheriya
1	0	0	(NULL)	Tiger Camp
1	0	0	(NULL)	Tiger Camp
1	0	0	Edappal	"Elayam Kavil
0	0	1	Imphal	Phayeng Sabal
0	0	1	Imphal	mayang Imphal
1	0	0	Perinthalman	Vanil House,
0	1	0	Imphal	Upokpi mamang
1	0	0	(NULL)	Yumnam huidrom
1	0	0	(NULL)	Langol Leirembi
1	0	0	(NULL)	Upokpi Maman
1	0	0	Imphal	Laphupat Tera
1	0	0	(NULL)	Mayang Imphal
1	0	0	Imphal	Lilong Chajing
1	0	0	GOA	HNO/S-54
1	0	0	GOA	COCO BEACH
0	0	1	GOA	HNO/340MUDDO
0	0	1	GOA	BARDEZ
0	0	1	GOA	BARDEZ
0	1	0	Kozhikode	" KAMBURATH
1	0	0	Kozhikode	vadakke
1	0	0	KANNUR	" Gopika nivas
0	0	1	Kozhikode	"THAIKKANDI
1	0	0	Kozhikode	"chethil (ho),
0	1	0	KOKRAJHAR	KOLABARI
0	1	0	KAMRUP	SUALKUCHI
0	1	0	GOLAGHAT	TORANI GAON
1	0	0	(NULL)	chettuparambil,thot
1	0	0	(NULL)	khoijuman mayai
1	0	0	(NULL)	11-83,
0	0	1	Chandigarh	180, Ph-1, Ram
1	0	0	(NULL)	4-10,
0	1	0	Kottayam	Kannamkulam
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1	0	0	KUNNAKULA	KOORKKAPARAM
1	0	0	THIRUVANA	"Rohini SM Lock
0	0	1	Bhiwani	V.P.O. HALUWAS
0	0	1	Bangalore	VV GRAND
0	1	0	Hisar	Rammehar,
0	0	1	Madathukula	96,Raja street
1	0	0	SRIKAKULA	D/O KRISHANAM
0	0	1	(NULL)	Jaffarpur, Kalitala,
0	0	1	LUDHIANA	# 22, Village
0	0	1	(NULL)	4/55 Azad Nagar,
0	1	0	jaipur	manhanpura road
0	0	1	MALAPPURA	POOLAKKATIL
0	0	1	GUDIVADA	GUDIVADA VIL,
0	0	1	GURUGRAM	GURUGRAM
1	0	0	(NULL)	WARD NO 06 Tehsil
1	0	0	(NULL)	Vill -Pugthala
0	0	1	Bhilai	DIG unit BSP Bhilai
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0	0	1	Bhilai	Qr. No.- 3/B, Street-
0	0	1	(NULL)	Subhash Nagar,
0	0	1	Bhilai	Bajrang Chowk,
0	0	1	Bhilai	4/10, Street- 8,
0	0	1	Bhilai	H. No.- 1/B, Street-
0	0	1	Raipur	177, Nagar Para,
0	0	1	(NULL)	604, New Mandi
0	0	1	Durg	105/A, Near RPF
0	0	1	(NULL)	Near RPF Post
0	0	1	Durg	137/8, Near RPF
0	0	1	(NULL)	1/A Street 20/A,
0	0	1	Raipur	Kampa, Nahar
0	0	1	Bhilai	43/H, Street 16
1	0	0	CHITRADUR	OLD MARKET
1	0	0	BHIWANI	DHANANA,BHIWAN
1	0	0	KACHCHH	NEW
1	0	0	CHANDIGAR	HOUSE NO-711 B
1	0	0	CHANDIGAR	H.NO 67B,
1	0	0	NGARA 176	NGARA 176
1	0	0	DASPUR	DASPUR 14
1	0	0	(NULL)	VPO,DHANANA
1	0	0	JIND	H NO-27/3,JIND HR
1	0	0	(NULL)	SHAHPUR,JIND
1	0	0	ROHTAK	ROHTAK,
1	0	0	JALGOAN	HANUMANWADI,JA
1	0	0	RAIPUR	RAIPUR
1	0	0	(NULL)	VILL/PO DHANANA,
1	0	0	HISAR	VILL/POLADWA,
1	0	0	JAMMU	VILL-
1	0	0	BIJNOR	VILL-MOHD
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1	0	0	JHAJJAR	PANA GUGNAN,
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1	0	0	CHANDIGAR	SEC24/C,
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1	0	0	(NULL)	SAI,SEC15,
1	0	0	BHIWANI	DHANANA
1	0	0	(NULL)	BARHANA,(15)JHA
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0	1	0	Sri	Ward No. 9, Lalgarh
0	1	0	Jodhpur	Rawloto Ka
0	1	0	Karauli	Vpo Roandkala,
0	1	0	Sri	Ward No 11,
0	1	0	Sri	Ward No 11,
0	1	0	Sri	Ward No. 09, Vpo
0	1	0	Hanumangar	Ward No. 04, Vpo
0	1	0	(NULL)	Ward No. 11,
0	1	0	Karauli	Goren Ka Pura,
0	1	0	(NULL)	Vpo Sihagawali, 16
0	0	1	(NULL)	village- Kalali, teh -
0	1	0	(NULL)	village- Kalali, teh -
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0	1	0	Payyannur	Mavilakoyithatta
0	1	0	Kattappana	Pootharayil (H)
0	1	0	Payyannur	Koothur (H),
0	1	0	Thiruvananth	Reshma bhavan
0	1	0	Payyannur	Koyalaparambil(ho)
0	1	0	Paippad	Parayil (H)
0	1	0	Kunnamthan	Paradi
0	1	0	Pampady	Cheeramparambil
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1	0	0	BILASPUR	THE-SADAR,

1	0	0	SOLAN	VILL-DAUNRU,PO-
1	0	0	ARKI SOLAN	VILL-DAUNRU,PO-
1	0	0	ARKI SOLAN	DONNU,PO-
1	0	0	CHAMBA	VILL-CHAMBA,PO-
1	0	0	SOLAN	VILL-NAVGAON,PO-
1	0	0	BILASPUR	VILL-
1	0	0	BILASPUR	THE-
1	0	0	SOLAN	VILL-DAUNRU,PO-
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0	0	1	(NULL)	352, Siraspur Badli
0	0	1	(NULL)	407-b, Brahman
0	0	1	(NULL)	B-319/6, Shri
0	0	1	(NULL)	H.no-10, Poonam
0	0	1	NEW DELHI	A-140/2, Raj Park,
0	0	1	NEW DELHI	H.no-10, Sector-4,
0	0	1	(NULL)	H.No-817, Kalyan
0	0	1	NEW DELHI	127-D, PKT-A,
0	0	1	(NULL)	B-2/16, Block-B,
0	0	1	(NULL)	H.No-34, Gali No-5,
0	0	1	NEW DELHI	WZ-72/15, Gali No-2
0	0	1	(NULL)	RZ-80, Gali No-1
0	0	1	NEW DELHI	Flat No-B-503,
0	0	1	NEW DELHI	A-175, Pappu
0	0	1	NEW DELHI	120, A-3, Janakpuri
0	0	1	(NULL)	Plot no-25, Sainik
0	0	1	GOA	PEDRO MAXCY
0	0	1	KANPUR	2A/330 AZAD
0	0	1	KHALILABA	HARIHARPUR,SAN
0	0	1	GHAZIABAD	JALALPUR ROAD
0	0	1	SULTANPUR	LANGDI
0	0	1	LUCKNOW	449/179 RAMGANJ
0	0	1	GORAKHPU	BUDHANPAR,THA
0	0	1	LUCKNOW	581/115
0	0	1	LUCKNOW	14/417 NAYI BASTI
0	0	1	BASTI	SISWARI KHURD,
0	0	1	AYODHYA	2/3/42 KHANDARI
1	0	0	Trivandrum	Veda , 4D, Artech

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Kerala

father_full_name	mobile_number
Mr Ravindra kumar	9311950135
Munesh kumar	8273036024
Vinod kumar	7906633132
Manoj kumar	7300501802
Oinam Babuchouba Meetei	8119069938
Mr Naresh Bansal	7568884983
Thokchom Manglemjao Singha	9366005176
Elangbam Sunder Meitei	8974096274
Tarsem singh	9463259735
Suresh Babu PC	8137069858
Surjeet singh	6006166979
Ratipal bhati	9711120569
Heisnam Okendro singh	7005983887
SHAMSHER SINGH	7988628947
Parvinder kumar	6395075304
Mr. Ashok	9588510580
AMBAR LIMBU	8099052586
Satbir	7529046942
ASHOK KUMAR	7011843513
Shri Sophew Tega	6398176703
Bakil yadav	8360628753
Th Girani Singh	8075637482
Tej Singh	7291885083
Yogesh Kumar Joshi	8209726918
RAVI SHANKAR	8056182081
SIVA PRASAD	7358093098
Krishan Bir Singh Rathi	9756335873
Ashutosh Gautam	9871837339
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Ramesh Kumar Chugh	9999412109
Net Ram	9999319111
Ram Narayan Pal	7011902021
Raj Kumar Sharma	7042925959
Krishan Bir Singh Rathi	9971595203
Sandeep Sharma	9811019291
BHAJOHARI MAHTO	9315051192
HASTA BAHADUR	9905740485
ROSHAN LAKRA	6205932033
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SUDESH KUMAR	7657948148
Sh. Tiken singh	6009327155
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Kamal Kumar Sharma	8335085882
Arun Musaddi	9831723111
Anil Kumar Verma	9830922356
Vijay Malhotra	9831152545
Late Dharampal Kapoor	9051039993
Swmla Boro	9395581157
Suman Raj Singh Negi	8445084339
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kailash Narayan meena	9461848592
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Kamal Kishor Tapadia	9331040193
Sushil Malhotra	9836881816
Jaisukhlal Bilakhia	9903039129
Vijay Malhotra	9831733950
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Dilip kumar Rajpurohit	7415888423
G VEERANAGOUDA	9902625556
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MAN SINGH GAUR	7217634725
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Abraham Jacob	8547436199
Yaikhom Ibopishak Singh	8837468600
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M BOOMINATHAN	9043970730
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A kotesh Rao	8984186136
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Yashwant Budaniya	6265308338
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Munna Lal	9045372970
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RAJBIR	9992692181
Rakesh	9728065243
RAMKISHAN CHAUHAN	8510801127
Dharmendra Kumar	9589739335
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ASHISH KUMAR	8708879939
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PHANIDHAR KHOUND	8638084480
Pankaj Gussain	7088812444
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LT BHABANI KAKATI	9395027409
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Arun Ananda Kamble	8828559903
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Shivaji Mahipati Killedar	9372905508
MOHD IQBAL AHANGER	9103841760
FARUQ KHAN	8446626170
NARAYAN	9728983933
SATBIR SINGH	8607286039
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BABU NAIK	9322489932
DHARMENDRA DOLEY	7030281213
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RAM KUMAR	9983151592
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AMIN KHAN	9694918893
Imtiyaz Ahmad Wani	7051749293
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VAZIR SINGH	7011351063
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B Shivashankar	9014906870
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Hari Mohan	6263326757
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Ramachandran	9841677366
J Dhayanithi	9840111148
Y T Jani Rexlin	9360587651
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E Mani	9626376495
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Sanasam Bigyachandra Singh	9856163045
Kangabam Angouba Meitei	9612280323
Nisarg patel	9825034191
TH.LOKEN SINGH	6909158442
Subhash Vitthal Wadekar	9503212384
T Srinivas	6366520176
Gopi Das Damani	9831177725
Hetal Shah	9893067800
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Ishwarbhai Sameja	9510802968
Faljibhai Chaudhary	8141207359
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Manojbhai Patni	8154973023
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Nirmal Singh	9501719903
Satwinder Singh	8360380615
Navneet Walia	9888002227
Bant Singh	6283779780
Vaibhav Balkrishna Jakate	9822122580
Atul Ramesh Angal	9011065165
Krishna Daulatrao Shinde	8275317737
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Rajaram Khashaba Jadhav	7775039772
Beerbal Singh	9420090370
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Lisham Joy singh	7083267504
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Mohd Aslam	9561669562
Sher Bahadur	9855289426
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Parmod kuma	9561099362
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Dinesh Chandra Gupta	9758856811
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Mahipal	9996320198
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S.SURESH	9566001778
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Sanjay	9728290833
Dr.R.MURUGESAN	9445005332
E.JAYAPRAKASH	9342668645
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MATHIVANAN NEDUNCHEZHIYAN	9500015626
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Joginder	9896174707
Narender mohan uppal	9899110675
Ashok Kumar	8302363895
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Pradeep Kumar	9306616855
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Balwan Singh	9813329678
Satyawan	9671833736
Ramesh Chandar	8950432145
Rotash Singh	8930751762
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Bhalchandra Baban Jamdade	7743877075
Somnath Dasharath Ghuge	8482856941
Atul Arvind Dhayagude	9763100835
Sanjay Ganpat Tapkir	8888398831
Baburao Maruti Patil	9762733214
Dinesh Nemichand Ganeshwade	9511707707
Shrikant Ashok Sane	9637499169
Madhukar Sitaram Shevate	9011535513
Jayant Dofey	7767036906
PALANIVEL SHANMUGAM	8220629802
Malkit Singh	9815089730
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Raju Raghunath Dabhade	7387779940
C.MUNIYAN	9940335672
Satish Sharad Gharpure	9922997877
Arun Narayan Sutar	7498961091
RAJIV BATRA	7889404373
KAMAL KISHORE	7006315266
NADEEM KALU	8082244565
CHAMAN LAL	7006471581
RAMAN GUPTA	7889720601
RAKESH JOLLY	9622223666
RAKESH BALI	9622263394
NARESH ANAND	7006125608
RAKESH ARORA	8082476864

RAJIV BATRA	7051369369
ASHWANI GUPTA	7889485320
RAM CHARAN	9622329412
Sanjaykumar Kadam	8856098907
Deepak Patil	7588597927
Sunil Raut	9112306919
Vinayak Vasantrao Patil	7744873310
Kailas Dyandeo Kapoor	9850972799
JAGANNATH	7568806118
Ankur Praful Gala	8850700057
Abdul Gulab Shikalgar	9922328032
Amod Manohar Hingwe	8668699302
Shailendra Khairnar	8788091994
Dharmesh Javerchand Lodaya	8669142438
Deepak Kumar Adlakha	9877410448
Bhinder Singh	7986843949
Sandeep Kumar Bansal	9041877468
Chingakham Sharat Singh	9890828923
Dev Bhadur	9657866119
Ravinder Kumar	8076572681
Thokchom Shyamchandra	8657955741
PAWAN KUMAR	9050991467
GURSAHIB SINGH	8607318998
ASHOK CHOUHAN	9034880040
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AJMER MALIK	9468454272
Laxman Pandey	8225868111
Jagat Singh Gusain	6263252733
SUKHBIR SINGH	9417525059
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Sachin Kumar	9815306300
Ashwani Chopra	9915327983
Ashok Arora	9222222147
Muzaffar	8806691472
Sunil Stefan Gorde	7262893983
Suresh Kushwaha	8517827676
Sharath Jain	7974651193
Sampatrao Bhosale	7721070101
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Gulabrao Thombare	8805473855
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Nihar Arun Adkar	7028055300
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Dileep Nitture	9967977227
Pratap Shinde	9850170833
Jayant Kadhe	9823978753
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Mukul Raja	9820449828
V K Balan	9847497278
SAJEEVAN	6235418581
Joginder Singh	6239992192
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Parmatma	9888375038
Kuldeep Singh	9876884891
Gurjant Singh	7009823123
SAJEEV K P	9072248577
Satish Kumar	9417253414
Pawan Kumar	8195810200

Jarnail Singh	8427007001
Harsh Vardhan	9872823510
Gurjinder Singh	8847522863
RAJEEVAN A M	7034487015
FRANCIS P D	7907599510
ANTHRAYOSE K V	9562845571
RAHUMATH ALI	7994753365
SURESH BABU AS	7510175626
CHANDRAN KA	7558901023
ANTONY JOSEPH	8593065985
MUTHU TK	9846257031
Vemani Charanjeevi	6303716484
Late.Santosh Kumar Sahu	8889658879
Ashok Sharma	6266316572
Sanjay Shrivas	8839954723
Balaji	7550202926
Velmurugan	9003942482
M.VENKADESAN	9940848244
Kumar	9025305215
BALAMURUGAN	9790282322
R.BARATHIRAJA	8870835434
PARTHIBAN	7904022290
MOHD KASIM KHAN	7988072081
S Balwinder Singh	7508464877
Gabriel Dundung	8455974342
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MOHD BURHANUDDIN	7287920494
YARAM VENKATA RAO	8074352661
THOLLA VEERABABU	8520852891
KOPPULA VEERASWAMY	8977291929
GOUTI SRIKANTH	7013093865
BANOTHU SAMBAIAH	7286065875
PUJARI ASHOK	8885126973
CHERLOLU NARSIMLU	8179705135
YERUVA NAGARAJU	8374831351
D MOHAN RAO	7207838442
Chinnappa Rao V N	7760478201
Krishna murthy T	8073043966
Vishruth HR	9741612362
Madesha	8792091500
Gurumurthy K	9686626286
Girish P	9980893985
Srinivas S	8660354708
Chikkegowda	8904919122
Ravi	7483605548
ANANDA KUMAR	9008496704
K Gopalakrishnappa	9035742310
Shivaraj V	9108412946
Ramesh R	7349398546
K Gopalakrishnappa	7795663217
Channappa BA	9483295399
Lakshmi Narayana Swamy V K	8050817682
Babarao Dabhade	7509285348
Kailash Dangi	7089939066
Manohar Lal Bathre	6264565239
Narendra Singh	9165531081
Harish S	8951089064
Shivashankar S	7483852346
Thirumala Rao A S	9360319768

Kumar k	9353225668
P S Ramachandra	7899845710
R Srinivasalu	7204128750
Sanjiv Ananda wagh	7218683680
MADHIKUNTA BALARAJU	9133153087
NATTE SOMAIAH	7569067729
MUKKERA GANESH	9390542445
MEDI SHANKARAIAH	9908258708
NARAYANA	9908963632
GUTHULA BHASKAR RAO	8121617559
NENAVATH SHANTHU	7981985573
K GOVINDU	7674001757
B K SHYAM NIVAS	9381203638
B VIKRAM ADHITYA REDDY	9346968327
CHILUVERU VENKAT REDDY	9989042193
P NAVEEN SINGH	9949048748
S N Devaraju	8105737561
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Anantharamu R	8496005570
Bathi Reddy	9535111943
ANIL MAAN	8588953763
AMIT KUMAR	7827191433
HARIKESH BENIWAL	8287965146
LOKESH KUMAR	9650560098
HARI RAM	9717936089
HARMAN KERKETTA	9870506504
RANDHIR	8595300180
C.BHASKAR	9444936708
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AJAY KUMAR	9818685620
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OM PRAKASH	8860612152
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RAJBIR SINGH	9953306064
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VIJENDER YADAV	7011194953
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RANBIR SINGH	9599410762
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RAJKUMAR	8130148966
MAHESH SHOKEEN	8800135531
BUPINDER SINGH	7669901000
RAJ KUMAR	9910099513
ISHWAR SINGH	8595563744
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Balu S.G	8095607333
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Sunil Gulabrao Gangawane	9004280470
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RIPU DAMAN SINGH	9654356360
MANORANJAN PRASAD	8595644047
VIKASMISHRAMATHUR	9717100111
Mohamed Sadiq	9845075121
Kiran Vasant Shinde	9422604325

Suresh Chandrakant Jadhav	8356972762
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Sunil Vithal Kshirsagar	8625938861
Sunil Vithal Kshirsagar	8625938861
Sanjay Bandekar	7083529705
Pankaj Gaikwad	7507227023
Rajendra Shirke	9420427176
Pravin Jadhav	9075331474
Shrikant Narayan Shinde	7841815677
Santosh Naik	9823831264
Ravinderkrishan Raina	9979610507
Nilesh Shridhar Rane	9326981358
LT SH RADHEY SHYAM KAUSHIK	9555377710
Sachin Bhosale	9579746760
Shivaprasad Naik	7020277384
Pradeep Kunkalienkar	8767915870
Prakash Naik	7972093970
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OM PRAKASH	9643900012
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BANI SINGH	9034509507
RAJ KUMAR	9643534812
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Sureshkumar Chaudhari	6355220239
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Santosh Chandrakant Ambekar	8446776620
Mehul Desai	9601914471
Manish Uboveja	9820909637
MURALI	7736070962
JOSE V V	9048612364
SIVAPRASAD P	9539287430
SATHYAN P A	9400315976
ARAVINDAKSHAN T V	9400384809
SCARIA	9961263073
AJIKUMAR G K	8086064823
SASINDRAN CT	7510353419
SUNIL JOHN MATHEW	9947569223
Sankesh Bhandari	6353716915
M Bhaska Rao	8374573123
P Laxman	7032487212
Panduranga Reddy	9014766468
Benny Jacob	9023533307
Keju Das Manikpuri	7587196083
Rajendra Sahu	8770340089
ULHAS CHANDRAKANT GHUBDE	8097043303
Sharad Kolwalkar	9657857582
Gokul Kashinath Patil	8898000057
Prakash Keshav Taral	9664215219
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Nicholas Cajetan Dsouza	9850676934
THATHA VENKATESWARLU	9959036528
Shoukath Khan	9701473875
KOLLIPURI CHANDRAVATHI	6300828438
Dhrubajit Chaliha	9864185426

Jitu Tapan Sonowal	9954606022
Pujya Kanta Boruah	6001233085
Gauri Kumar Das	9101850556
Omar Rashid	7002873635
Lalbahadur Goala	8794705377
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Jatin Chutia	8011921129
Bhupendra Choudhury	8723022280
Khageswar Pegu	8472892034
Dipak Borah	8403889761
ABRAY MANYU	9394487699
Dhrubajyoti Chaliha	8472953012
Muleswar Baruah	6900285150
Saundarjya Prasad Chaliha	6913411897
Bijoy Kumar Barman	7086060447
Rup Kumar Burhagohain	8638349114
Gautam Mahanta	6003907298
Kirti Borah	9864804738
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Suresh Boruah	7086238257
Gauri Kumar Das	6901933086
Dhrubajit Sarma	9864449864
H Jibankumar Singh	9447599276
Laishram Chaoba Singh	7774893578
MICHING TALIK	8413056465
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W Chandrakumar Singh	7005443662
Laiphrakpam Lokeshwor Singh	8415995004
Maharabam Kora Singh	9233124711
Laikhuram Ibopishak Singh	9366473396
K Venkata Chalapathi	9676322443
Tamiri Naveen Babu	9032408887
Donepudi Venkata rama Prasad	9676481234
LANKA VINAY SEKHAR	8317583823
D JAYACHANDRA	9390779799
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P SRINIVAS	9553228592
M Syamsundara Rao	6302542721
Chukka Srinivasa Rao	7893324384
IRIK NYODU	8259958217
SOMSENG KHAMBLAI	9863533289
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TANGRIAT BANGSIA	9863095695
LOKESWAR BAYANG	9089702066
RAMON SANGHA	8732832040
WANGTON WANGSU	6009731162
TALUM ULI	9863302797
RUPAM SAIKIA	7002149813
Ranbir Singh	7011853978
G Somorendro	7085941611
Thongam Dhanabir	7005547349
Kangabam Birbal Singh	9366851976
Hijam Gojendro Singh	9402253957
NAYANJYOTI CHOUDHURY	8822063016
Bipin chandra Tiwari	8006020337
Rakesh Negi	6396600481

Mahesh Chandra Joshi	8076128492
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Atul Kumar Joshi	7095811965
Dhirendra Kumar Sen	7259519164
Shakil Ahmad	9027819845
Anupam Negi	8217093598
Sandeep Chettri	8979835249
Nandan Singh Rawat	9354140998
BIMAL CH ROY	7384424030
GAKUL BORAH	8486477635
Manoj Bhatt	9760584839
JYOTIRMOY PATOWARY	6001485339
MRIGANKA SHARMA	8638979324
GANESH PRASAD GUPTA	8780760566
SANKAR DEVRAJ DALAI	8238301105
NILESH MANHARLAL KIMIYAGAR	9825699679
VIJAYBHAI BABUBHAI KAKADIYA	7495909742
Sanapathi Rama Swamy	8074187361
Mogili Koteswara Rao	6303222177
RAMMEHAR	9350240867
VALLURI SRINIVAS RAO	6261892160
MAHENDER	7206102754
SUNIL KAUSHAL	8770308575
Bandari Prasasd	8096102496
BHALE RAM DUDI	7082427447
Natesh kumar	8971625946
Kulbhushan Verma	8699501470
Davinder Kumar	9646852740
BENGIA TADO	9100226462
Phamdom Kujo Singh	9612063512
S Mangijao Singh	8131944907
PARAPPA .S.K.	8105756905
RAMESH CHAND GUPTA	8826936901
S Sanayai Meitei	9366192134
VIVEKANAND .M. KUSTAGI	9632391833
SUNIL KUMAR PANDEY	9625229360
NAOROIBAM DILIP SINGH	9774219742
L NABAKUMAR SINGH	9856253365
TOMBA MANGSHATABAM	8415921424
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P RANJIT	7640832439
Biswanath Dalabehera	6239185346
Late Bada soren	7326073816
Gurdeep Singh	9896532040
Rakesh	9671394243
Devender	9992126084
Surender	9306782018
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Ragender	9053534683
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Dharmender	7404850762
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Prashuram Yadav	7972922528
Devender Singh	7015599411
Krishan	9671643221
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Suresh	8307389743
Hari Om Kaushik	8373957545
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Naresh	9518447814
Sumer Singh	9813749536
Kulvinder	8059725418
Baljeet Singh	7027574964
Naresh	8930538711
Vijender Singh	7015634498
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Rainder	8930547158
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Rajkumar Kaushik	9466868382
Rampal	8307995610
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Shri Bhagwan	9992126084
Sunil	7015296012
Vijender	8168852064
Mohan	8930181102
Rajesh	9671958260
Ramchander	8816948863
Shiv Om Kaushik	7027765853
Surender	9812135128
Vinod	8307652316
Hari Ram	8814081305
Krishan Kumar	9882307150
Indersingh	8950363143
Rajesh	8683854019
Raj kumar	7696608853
Varghese Mathew	9496382959
Varkey T V	7356247097
Mathew P E	9526748715
Jayakumar B	7994686161
Saji T V	9061832909
Jose K M	8113807454
Mathew Abraham	8301860934
Alavudeen I	9207112826
Sarath Kumar K	9539463177
Johny K V	8301844860
Shiju Sebastian	8113845037
Narayanan K	9778434475
Sahib Singh	9592785730
Charanjit Singh	6239122602
Jarnail Singh	8146862878
Arsh Ralhan	9815209190
Nikhil Bhardwaj	9814006113
Deepak Kumar	9814667510
Vinod Nautiyal	9097200030
Vikas Sharma	7396604665
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Mariswamy	8762291701
V Krishna Murthy	8496098170
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K Somasundara	9986312290
Palaksha Shivegowda	9611943546
SURESHA	9036987656
VEDAMURTHY H H	7022264642
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Ravi Kumar H R	9844090755
Rajesh Kumar Gautam	8660652708
Ramprakash shetty	7899294897
Shankar Balakrishnan Iyer	8105649214

Laxman Singh	9928573734
Nagar Mal Meena	9680881497
Narendra Singh Rathore	9351348122
Deendayal Trivedi	9680495891
Late Mahendra Tarafdar	7864033265
Janardhan Das	8910081932
PREM SINGH	8683818988
MALKEET RAM	7986881719
RAJENDER SINGH	8826439896
RAJENDER SINGH	8882380682
NARESH KHATRI	9992219552
KRISHAN	9992209708
Davinder Singh	8195082378
PRAHLAD SINGH	8222909283
ASHOK PRASAD	9654120360
SURESH KHATRI	9541479351
JOGINDER SINGH	8816012375
MAHAVIR SINGH	9813423036
RAJENDER SINGH KHATRU	8950368326
PANDIA RAJAN	9975845425
PANDIA RAJAN	9763088038
S Manjunath	6360864596
Bhamidipaty ramnaga Prasad	9848015786
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Balarama Majhi	7609929537
Basudev Rout	7849068828
Arjun Naik	7854062926
LAXMIDHAR TUDU	8658344375
Dullabha Kishore Marndi	7735515990
Dhurba Charan Naik	9692654939
SAGRAM HANSDAH	9692490267
DASARATHI HANSDAH	8926053433
Srinivas Chilakalapudi	7674840803
Srinivas Chilakalapudi	7674840803
RAMESH SOY	6371132494
LAXMAN SINGH	8260422950
RAMA CHANDRA PADIHARI	8217717996
SURESH CHANDRA MURMU	7848068758
Rajeev V.S. Vemuri	9052687343
Chandrakanth Ronde	9121847506
Rajeev V.S. Vemuri	9052687343
GOBINDA CHANDRA MAJHI	9937308105
DUBURAJ MARANDI	8117809799
AMINO HANSDAH	7847037305
HEMANTA MAJHI	7683937677
MEHGARAI MURMU	6371618844
HARIHAR SETHY	8917356154
AMAR SABAR	8260741847
AZAZ AHMED	7735112100
SURENDRA SAHU	7978819139
SURAI HANSDAH	6372774185
MANGALA DHANGADA MAJHI	7853933432
DAKTAR MAJHI	8260791762
M Ravinder Reddy	6281283253
ANUPOM BARUA	8147034307
Rohit Rambhiya	9833958687
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Karunakar Shekhar Shetty	9821166807

Amsakarunan M R	8610188155
Rethinasabapathi K	8610188155
Shaik Jameel Ahmed	7013374760
KESHAVA BHAT	6361333340
V Radha krishnan	8110869900
KG Viswanath	7094319944
SARJERAO KHOPADE	9284395751
PUNDALIK PATIL	9373457769
S Gajendra Babu	9442335647
S Subramanian	7339449847
L VenkataSubramanian	8838121382
S Ramesh	9094558186
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Akshay Kumar	9011340813
KANA RAM SAINI	7976190468
SANGRAM SINGH CHOUHAN	9983315349
DEEPAK YADAV	6693356778
BRIJ KISHORE SHARMA	8955083933
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Ananthamoorthy V	8903483108
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V Saravanan	8300442985
P Prem Kumar	7695827127
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PREM NARAYAN YADAV	8114463604
AZAD SINGH	8949612424
RAM BABU SINGHADIA	8829919088
SHIVNATH SINGH	9351477031
MADAN SINGH	9982603581
PRITHVI SINGH RATHORE	7023253333
BHARAT SINGH SHEKHAWAT	9887348493
MOHAN SINGH SHEKHAWAT	7240053675
Rajesh Mahala	9549831655
Mahendra pareek	7976300962
Mohan Lal Choudhary	9664253849
Prithvi Singh Rathore	8824115009
Mahendra Bagra	7737353169
Nitin Pandharinath Bhivapathaki	8055654418
Pramod Mahadev Pujari	9423002067
Prasad Sudhakarrao Kulkarni	9527057454
Alpesh Kirit Dani	9004233570
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Rohit Kailash Kapur	9561244442
Dr Ravi Shyamsundar Gurbani	9823055678
Vilas Pandurang Kuvale	9869931552
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Damodar kumawat	9672070618
Ram Kumar Jhalani	9785554229
Ashok Tarawat	8619846490
Rupesh indora	9351292568
Karunakar Shekhar Shetty	9821166807
Vijay Bhatnagar	8949996732
Yogeshwar Singh rathore	9602981042

Bhawani Shankar Sharma	9314874437
Satish Jaynarayan Mundada	9604607201
Salil Hanumantrao Naik	9619277055
Sudip Dilip Barve	9403125366
Anand Dattatreya Dharmadhikari	9404644248
Rahul Mahendra Thaker	7666779684
Aman Yashwant Sighi	9167280202
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Atul Ravindra Deshpande	7038828799
Shivaji Chandrakant Alvekar	9834929119
Dilip Shikrishna Warang	9870418101
Kinner Kanu Nayak	8433995511
Som kumar Mahajan	7006353230
Parshotam Kumar	6005433058
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K L Sarin	8493893377
Raman Chopra	7006727016
Anil Kumar	9086569018
Ramesh Singh	7780918477
Bhupinder Kumar	8899177077
Krishan Lal	9682191757
Amit Sharma	6005462436
Sham Sunder	7006892648
Munish Verma	7006270930
Mannepalli satish	6301782275
Rahul Mahendra Thaker	7666779684
NARENDER SINGH	7011853978
K Bhaskar Rao	9030999398
BOKKA NARASIMHA SRINIVAS	9542367967
Karamjeet Singh	9910836185
Late Krishan Tyagi	8285135129
Mahender Singh	7988508060
Karan Singh	9717000031
Khushiram	7027283160
MD MOHIBULL HUSSAIN	7617720032
Narayan Lal Jangid	8078606729
BIPUL SONOWAL	9954311720
Vijay Shankar Purohit	8905442240
DITUL GOGOI	9373297388
SANJEEV KASHYAP	8103828278
Lt ANUP HAZARIKA	9864126371
Narayana	8608611298
Soornamuthu	9751043412
Ponnulingam	7339153384
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sueesh kisan koli	9309882845
HARI RAM	7988009672
charu sonu	9362816295
NAVEEN CHANDRA UPADHYAYA	9810401312
Ramdas Lahre	7898015122
Late Ramnath Vishwkarma	7304158594
Yumko Taba	8847659245
Kirpal Singh	7986395725
MI Thimothi	9207995070
Jagannath Ashruba Khedkar	9022074828
Santosh eknath aher	9307944247
Tanaji Todkar	9552716289
Trupti sanjay mane	9970814539
Sanjay Rau Chavan	8698131540

Santanu Changmai	6001815293
Suresh mahadev nipane	9011168953
CHANDESHWAR KUMAR	8092602349
NARAYAN YADAV WAKALE	9271787171
BHIM GUPTA	7004872419
AVTAR SINGH SANDHU	9006956841
RAMESH DUTT PANDEY	6201055591
NIRBHAY RAM	9334469938
NEPAL CHANDRA GORAI	7992379210
PRADEEP KUMAR MANDAL	8825381535
Ajay sharma	9810496457
JASPAL SINGH	9234498942
LATE SITARAM MUKHI	7870268418
LATE V. POSE KUMAR	9263192939
Preyas Panchal	8980660016
MANOJ KUMAR SINGH	9279463972
NAND KISHOR KUSHWAHA	8271517062
Juturi Nagaraju	8790569894
ANUPAM DAS	9833224373
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ANUPAM DAS	9833224373
Potshangbam Ingocha Singh	7085969634
Nethinti Suryanarayana	6309860137
Sangthankima	8837278727
Mr. Ashutosh Page, Mrs. Nanda Page	8480072322
Mr. Ashutosh Page, Mrs. Nanda Page	8480072322
Mr. Ashutosh Page, Mrs. Nanda Page	8480072322
Mr. Ashutosh Page, Mrs. Nanda Page	8480072322
Sunil Kumar	8571981279
Jarnail Singh	8920677803
xyz	8149871741
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JB.shivashankar	8088726368
JB.shivashankar	8088726368
Gautam Makhija	9769709471
Arabinda Bandyopadhyay	9007396913
Sridhar Kasi Subramanian	7619619530
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S V Lavanya	9845309389
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Rama Rao np	9916799643
Niyati Parikh	9825082133
RAM PRAVESH RAY	9334570691
BRIJ MOHAN MISTIRI	6299143090
Anil Kumar	8105580606
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Jayaram H	8971253405
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Jayaram H	8971253405
MD MANJUR ALAM	7033217702
SUJIT KUMAR SHAHI	8578077478

KANCHAN MAHTO	9142911355
DILIP KUMAR CHAUDHARY	7903284290
SHIV SHANKAR PODDAR	6201702476
MAHENDRA SINGH	9798337929
SANJAY KUMAR	7903486909
RAM KISHOR RAY	6205697318
SHAMHU RAY	8271138005
Monika choudhury	9101338358
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Rajesh Gupta	6005953145
Soma mishra	7008481842
Devinder	7006907478
BALAKRISHNAN	7358373290
TANIPARTHI SRINIVAS RAO	7032434866
xyz	9830525558
Anand Grewal	9990448849
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GEETA ARORA	8360954177
MANGUESH PRABHUGAONKER	9822177468
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Rambari Sah	8318338578
SUHAS SHANTARAM JADHAV	9967059788
Sikander Lamba	6006506984
Ajaib Singh	9077307536
Bhola Nath Debnath	7047578349
NARESH KUMAR	7206645278
CHINTAMANI	8693891400
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Amalesh Ulhas Karle	9930130763
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LAKSHMI NARAYANAN	8610104080
NITIN DATTATRAYA PAKHLE	9653176134
PRASEN PRATAP KALE	9987764265
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Rajesh Rohidas Bandekar	8799933160
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SATERI PATIL	9975840120
Sagar Chordia	9527032287
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KISHORE P VAIDYA	8766747202
SUNEET KOTWAL	7350004452
Raghavendra S Dixit and Nalini Dixit	9886064779
ROHIDAS MORE	8855054087
SACHIN K V	9447756332

SUNIL TAYADE	7378511565
Father - Rajat Kumar Ray, Mother - Charushree Behura	7008101388
Rati Oraon	7029096457
Anil Mangal Bhoir	9359935514
Suren Oraon	6290681585
Biri Oraon	6296421994
Kailas	9112495023
SANJAY KUMARRAO MULEY	8766856757
Lalu Oraon	8942955800
PREM SINGH THAKUR	8108517870
Suren Oraon	7063208350
Muraleedharan Nair	7907915231
Ashwini Sukumar	9341213826
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Kshitish Halder	7679961763
SHASHIKANT HARNEKAR	8976716779
Kalu Oraon	7908721636
Desinghu PS	9686371705
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Bilas Oraon	6297797857
Suren Oraon	9832976388
Satish Kutty Hegde	8793181818
DILIP .M. JAGTAP	8779594317
Sujit Kumar Mondal	8076598940
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Shyam Rai	7908636450
Tushar Chaudhary	9007808792
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VENKATA SATYA PHANI KUMAR TUMU	9912345960
Tarun kumar upadhaya	9883146940
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VINODKUMAR S CHEDE	8286777980
Supraja Shivananda	9986284999
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Sumit Kumar	9900915972
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L Mahesh	9480702076
Ravinder Nath	8222883004
Latha MB	9986658745
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Priti Agarwal	8106450272
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Haribol mahto	6201784859
DILIP PATIL	8830831359

SHIV BABU DWIVEDI	8277343424
Thangjam PremKumar singh	6261619104
VIJAY KUMAR	7536899498
SANJAY MARUTI MORE	9108989739
DASARATHI PATEL	8457045350
SALEEM P S	9539205209
Abdul rasak	9037032846
SHOUKATH P K	9072839167
PRAVEEN M P	9633757819
TARANI DEBNATH	9547012821
MANOTOSH DEBNATH	9339146102
SANTOSH DEBNATH	7718538118
PRADIP MIRDHA	8167374025
Mayanglambam Gourahari Singh	7085701743
Tulsi Ram Bhandari	8283943676
Madan singh	9779297740
ARUN KRISHNA KHASASE	8928429908
Md Nazmi	6398787004
BHAULAL	9082459278
Sriram Maari	9966608264
Chandra Rao Tangella	7981927270
Mahaboob Basha	9885810058
Yerrana	7569862234
Yerrana	8688803448
Sudhir Chavan	8692085169
LBidyapati Singha	8638903027
Ayekpam Manikanta Singha	6900237833
KKalibabu Singha	8822565775
Th Abani Kumar Singha	9008706621
Nanda Kumar Singha	9678372843
KKalamu Singha	9387496144
MNabachandra Singha	6901865541
M Sunamoni Singha	8134803369
O SUNAMANI SINGHA	9864807198
M NABACHANDRA SINGHA	6901865542
Konsam Khamba Singh	9862702882
niranjan rao	9575729736
MAHENDER KUMAR	9953019759
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RAJU	8800341732
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JAGAT SINGH	9599773860
CHANDESHWAR RAM	8802859530
PYARELAL	8505830300
MANOJ KUMAR	9540140612
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SURESH KUMAR	9958693020
MAHENDRA	8700589544
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RAM SWAROOP SHARMA	9315378181
DHANI RAM	8510876778
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BABU LAL	9667953155
HARI LAL	9318359537
LATE KISHAN LAL	8076511938
JAI PAL	8860678413
D Dur Babu	8109114310
pramod kunghadkar	8530376271

Shuban Kumar Das	7002707241
bharat ram bhagel	7694830224
ATIBUDHI PRAVAT KUMAR	9071399820
PARESH DAS	9641911493
Khangembam Damu Singh	9774524708
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Khunaijam Manihar Singh	8974687705
T Labango	9089956762
Chingangbam Gyaneshor Singh	7005091574
Laishram Tomba Meitei	6009022453
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Khaidem Ratan	6909575850
Moirangthem Menjor Singh	9366947210
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Achom Bijoy Meitei	9366141229
Mutum Ibopishak Singh	8837020527
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Mayengbam Chetan Singh	8014388464
Tongbram Jiten Singh	9366836220
Mayengbam Ingoba Singh	7005455842
Huidrom Anand Singh	8787885923
Elangbam Sharat Singh	9863664575
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Krishnappa b	9353178722
GOVIND PRASAD	7533822746
MADAN LAL	9457986359
MAHAVEER	7906491877
CHANDRA PRAKASH	9927523104
RAM CHANDRA	7817922083
VIPIN KUMAR	8954155146
SOHAN LAL	7830941879
LTSURAJ SHRIVASTAVA	6001804393
LTSURAJ PRAKASH	8430352432
KONSHAR KHAN	7417498107
KAUSHAR KHAN	9897992829
MADAN GOPAL	7351262587
RAJESH KUMAR	6395806233
SUSHIL JOHN	7060854056
ZABIR HUSSAIN	7011676419
LAXMAN KONDIBA RENAVKAR	9619525146
Ananda dnyanu gurav	9321693163
IMTINUNGIT	7085287684
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Nothuzol Tsukru	9101813078
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Nyenlo Kesen	8974331901
Shawang	7085902219
Visel Hibo	9862188054
Keneilhoulie	8974147047
Vesayo Puro	8732854820
Alhang Konyak	9862027445
Hongba	8119073135
Yangkhah Konyak	6909198426
Puthasul Psukru	9366540490
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T CHUBA	6009012179
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Cisayo Dozo	8132821129

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Vinocho Tepa	8794764664
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NARENDRA KUMAR SINGH	7992410488
RABI MONDAL	9748886208
GOPAL RAJBANSHI	9903896617
RAJESH PARASHAR	7014190063
Ashok Kumar Verma	8840851875
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PUSHPLAL	9557517663
RAM SINGH	9718087627
KAZI MAN RANA	9839271355
JAGDISH PRASAD	7905452892
GIRI KUMAR S	7510171917
K V BABU	9061149599
VINOD KUMAR S	6282558820
Rajpal Singh	9719600992
Alok Dey	8777593384
Mr natthu khan	8534895107
VISHWANATH B RAJA RAO	9845093648
CHNADRASHEKAR	7899072600
Sanish CK	7710663606
BHUPAL SINGH	8950807646
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RAJA RAM	9034951844
ROOP LAL YADAV	8570801076
TUK BAHADUR	8295043286
Dilip kumar	8930471453
RAM DARSHAN	7876888806
Hemendra Prasad Dutta	8453412460
Sanasam Ibomcha Meitei	7005028996
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NAFIS UDDIN KHAN	9450586985
Lokanatha Mohanty	6372566679
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Sanjay Biswas	9145687536
NALINKUMAR JEKISHANDAS PATEL	7016564584
Late Ashok Samal	9337897909
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A Laxman Rao	9114886514
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Nilamani Kisan	7978014101
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SOM NATH MEHRA	7780873131
DHARMESHBHAI ISHWARLAL RANA	8160149944
Devinder	7006288345
DAYANIDHI PATRA	8169464235
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Baidyanath Das	7349099437
MANOJ KUMAR	7977175961
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Nasir Ali Shaikh	9076122786
Sadik Yunus tamboli	7276053565

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Ved prakash verma	6396116095
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ABAL CHAND RAMOLA	8007114476
Rajesh Gupta	7006430299
LAL BHADUR SINGH	9906358954
SHIVAJI BALU CHINTALWAD	7776029400
RAMESHWAR UNTWAL	9359842145
PAVAN BHUPENDRA SHAH	7972127001
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Ashok Shivratan Madhekar	9699887720
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KIRAN SHRIDHARRAO DESHMUKH	8975685290
Madhava Reddy	8309114074
Shiva Prasad Reddy	8074856857
Satyanaraya	9177442395
RAJENDRA SITARAM CHAUHAN	9924543182
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NABI HOSSAIN CHOWDHURY	8207061344
KOSAMBIA PARESHBHAI BALUBHAI	9979995342
JAI PRAKASH	8920874510
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SHREEMAN MALLA	8287443781
SHREEMAN MALLA	8287443781
RAM KRIPAL SAHNI	8505865458
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PAVAN BHUPENDRA SHAH	7972047628
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Arun Kumar Singh	8229020597
Dharmendra Upadhyay	9955178094
Arun Kumar Singh	9915362692
Bajarang Pratap Singh	7808666770
Rajesh Singh	9123156487
Manoj Kumar	9060529997
Ved pal singh	9720593157
Tapan Chakraborty	9921399260
DEVENDER SINGH	9354308413
MOTI LAL	8287455236
RAM KRIPAL SAHNI	7011194536
Sk Majid	9635207613
KAMAL HANUMANTRAO SHINDE	6353753863
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BHADRESHBHAI JEKISHANDAS PATEL	9428396003
OMBIR	9817574543
MANGE RAM	9053325883
YASHVIR	9991745035
NAFE SINGH	7988941888
SOMBIR SINGH	9991818044
PARMOD	7027978279
MAKARAND SUDHAKAR DONGRE	9579259205
PANGAMBAM AKHELO SINGH	9612160484
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CHABUNGBAM ROMEN MEITEI	7085528348
PANGAMBAM AKHELO SINGH	8787840553
SANJIB DEY	7865008609
Pradipta Sahoo	7846963487
Bibhuti Bhusan Sahoo	8456962883
Sunil Kumar Ekka	9348699546

Yatender Kumar Premi	8287983714
SHAMBHU RAM	9718112826
NIKHIL EKNATH PATIL	9967367691
DASHRATH SHIVAJI DHOKALE	8591616425
CHANDRABHAN KISAN BORADE	7977051548
RAMESH CHAND	8800588931
Krishna jiban Debnath	9883813346
SANTOSH DEBNATH	7718538118
Sanjeev kulshreshtha	8585920624
WAHENGBAM MOHAN MEITEI	8787605585
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OINAM SHAMU SINGH	8837209334
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ELANGBAM GUNISHWOR SINGH	7628901574
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ELANGBAM SURCHAND SINGH	9862361300
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Anup kundu	7003487264
Pradip Das	8810379802
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SAMIR KUMAR GANGULY	7278600654
SAMIR KUMAR GANGULY	7278600654
DAKSHINA GAYEN	6289542197
Srimanta nayak	6291439032
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Biswajit Debnath	6290781070
Nityananda Das	7605836089
Chhote lala	9759405407
Suman Samanta	8837487572
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Rakesh Suryakant Takke	9325274453
Sunil	9323101779
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SAINATH RAMACHANDRA TALEKAR	7208450181
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PRAVINCHANDRA WAMANRAO HATTEKAR	8767855899
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SANTOSH BHASKAR BHAVSAR	8169543882
KRISHAN KUMAR SINGH	7248082601
Nilesh Kumar Gupta	9451083083
Mahesh Chandra Pradesh	8874998297
Amit kumar	9670353075
R MASILAMANI	8939448798
AMUTHAN	7200749378
A SAKTHIVEL	9842787975
V SARAVANAKUMAR	9003311759
M ANANDAN	9361541729
M BALAJI	9361651162
P SIVAKUMAR	6380829800

KRISHNAMURTHI	6380279405
M RATHINAVEL	8248348132
S SURESHBABU	7904258311
S MUNISHKANNAN	6374449878
DINESH PANDEY	9340346763
R RAJA	9791546465
SUNIL SHARMA	7000516060
NIRANJAN SINGH	7738596922
Dattaray Bharat Ghursale	7219065555
DHANESWAR RAMCHIARY	6003635483
SANDIP MAZUMDER	9678711242
Krishna Dwoo Kharade	8834653555
Rajit RG	7066195013
Yakub Shaikh	9921017267
Nandababu Singh	9354857239
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Jugindro Singh	8638375803
Juge Sharma Gurumayum	8638024177
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E Kumar Singh	8415006559
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Inaojudge Singh Waikhom	9706389792
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Kumar Singh Seram	7002841911
Sudhakar Bhikro Gaonkar	7972667023
subachandra Sorokhaibam	9101487237
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Ningthou Singh Wahengbam	8638907705
Ng Joy Singh	6000161662
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Gangadar	9762022572
Muhindro Singh Wahengbam	9077300627
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Kasmiri lal	9588197515
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Mangijao Singh Chanam	9233866869
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Langoljam Honi Singh	9881733990
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Rabi Meitei Yumnam	9612425425
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Henrique Gomes	9158616135
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Ashok Aprupem Devidas	8668523867
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Tongbram Ranjo Singh	9233025652
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POIYAMOZHIP	9677453397
MOHANS	9360463329
AS MUTHUKRISHNAN	9840416853
PSHAFEEZ	8870231236
SESWARAN	7708404656
GRAVINDRAN	9176457675
MSENTHILKUMAR	6369075744
K BASKARAN	9597535906
J PRINCE	6282553997
NARENDER SINGH RAWAT	9760676981
KUNNIKRISHNAN	6379061340
Khuraujam Candrashekhar Singh	9362899679
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Sanjay Baburao Patil	8485858349
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Herold	9933203975
Zelot	7695029804
Bedford	9810603694
JOGINDER SINGH	7014754143
tridib paul	8420814277
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RAJEEV KUMAR BALYAN	9001218513
HUKUM SINGH	9887663738
GANESH SHARMA	8619785475
CHIKKARANGASWAMY R.	9667204373
CHOTHMAL MALINDA	9610087064
BABULAL MALINDA	7688837995
AMANPREET SINGH	9878139383
OM PRAKASH MEGHVANSHI	9413970114
V Sankaranarayanan	6382212288
V Sankaranarayanan	6382212288
Anil Kerkatta	9075594589
Xavier Fernandes	9075269115
George Agnelo Dsouza	9075640594
M Menjor	8669771252
Khaidem Guneshwor Singh	6009051020
PURAN SINGH BISHT	9911981367
T SENTHILKUMAR	9360057626
PRABHAKARA T	8147206537
P RAJENDRAN	8973974905
AKTAR ALI	7974570839
Moti Lal Yadav	8416967708
Prithvi Singh	9257876693
Dandu Venkatesh	8885403911
Harpal Singh Sandhu	9789995575
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Gobind Mulchand Mehra	9884673787
Senthilkumar Ramasamy	9841437503
Senthilkumar Ramasamy	9841437503
Jagdish semwal	7030706919
Jagdish Shree Krishna Bhatt	7517742410
Lalan Baitha	9766307518
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ARJUN GAONKAR	7588674895
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SADANADA GOSAVI	8468969321

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MAHBLU GAONKAR	8847759226
MAHADEV VELIP	8007085890
NARCINVA MAJIK	9356362645
YATISH DALVI	9823355679
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NAND GIRI	7821017461
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DATTA VELIP	9579283960
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MAHADEV VELIP	9699269760
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ARJUN VELIP	7083017620
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SHAMBU VELIP	7261910258
Sambhaji Sandipan Sargar	9130238750
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Fulmali Dasharath Saheba	9699267692
Vaibhav Chandrakant Chaphekar	9867544193
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SANDEEP BORKAR	7083277223
Umakant Shankarao Salunke	9405660603
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Maheash Kisanrao Wavhal	9860405461
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Dhananjay Nagappa Laitbar	8208024690
Gurmeet Singh	8190905544
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Vinayak malandkar	9011125038
Sachin narayan mirage	8668891846
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Vaibhav Chandrakant Chaphekar	9867544193
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Vinod madhukar mohite	7821874152
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Suresh Arjun dhanawade	9834079560
Devidas raghunath patil	8446147092
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Subhashchandra Pawar	7020775959
Sukhminder Singh	9968487067
Sanjay Gosain	9953088291
Karamveer Singh	9811898590
Mahesh Khotani	7878218119
Maheash Kisanrao Wavhal	9860405461

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Sunil Dnyaneshwar Godase	9930951095
Sachin Pralhad Chavan	8788115286
Sunil Dnyaneshwar Godase	9930951095
Kamlesh bathre	9098704260
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Chander parkash	7056438176
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Amar modanwal	8388504699
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Shiv Kumar Saini	9999610694
Bhopal	8588010043
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Sunil Sonkar	8602519539
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Sunil Pilaji Bonde	8982366770
Hemant Chandrayan	7086897223
Chote lal	9826320636
Mithilesh patel	9131914962
santosh yadav	7489312327
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Devi singh Solanki	8435774103
Ram Singh Patel	9174956027
UDAY VIR SINGH	9303880948
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Jamna prasad silvat	7748017791
Mr Sunil Sonkar	8602519539
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Mr Govind kahar	8815264687
Uttam Boro	7002573709
Bangal Narzary	9957902261
Gautom Gwargiary	9864761296
Khudi Ram Baro	8010526544
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Lt Parish Boro	9365227330
Nasimuddin	9027788708
Sundararajan Mahalingam	9810755077
Hari Om Tripathi	9840130433
Nafees Ahmad	7895003734
Prabin Boro	9957262825
Rabiram Boro	7399418928
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Helen Rabha	7638054745
Lt Lakhi Das	9101135624
Raghu M	9043800707
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Suthanthira seelan	9444061234
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N Mohammed Riaz	9884204283

DR RAKESH KUMAR SARAN	9414127200
Sunil sisodia	9829210135
Jeevan Singh Bundela	8560915454
K K Verma	9910474454
Mahesh Kumar Dubey	8652825717
Jagdish semwal	9322765644
Harish Joshi	8898108479
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Anjan Chinappa	9884477764
Gurmeet Singh	9109191133
Sunder bahadur chand	9730011131
RAJAGOPALAN K V	8590027281
Sudhir Verma	9700140197
Mohan Prasad	8650553348
RAVI KUMAR HR	9844090755
Anurag Gupta	9560501348
Ompal Singh	9643308355
Mukana Ram Swami	9431766915
Daljit Singh	7696838155
Anil	9800058790
Hemant Salunkhe	9175810479
Bheem Singh Jagat	6264785974
Ramnath	7489730374
Sadhram	6267985192
Dhanau Yadav	9131762785
RAMPRIT THAKUR	9044493338
RAJESH SHARMA	7280076571
Dulal Mishra	9693351700
Ramchandra Besra	9623496778
Ram Kumar Upadhyay	9798877866
Rajnath Chauhan	9852858487
Shiv Narayan Mahto	7250806107
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Ghanshyam Bari	6200705468
Kainath Mahto	9798581559
JAMESH	7996202101
MANGE RAM	8295208055
RAMESH KUMAR	9037186129
ANAND BLLABH JOSHI	9412923061
L. SEILENDRA SINGH	9019043502
Sunil Kumar Sinha	8777809638
BALBIR SINGH LAMBA	8826340011
Rajender parsad rana	9870742660
YNAZIR	6282124270
NONGMAITHEM PRIYOBARTA SINGH	6009230155
L. SHAMSEN SINGH	8139840623
REGI KURIAN	9745606625
ABOO SADICK .C.K.	9846096747
IDREES HYDER	9906001110
SUNDER SINGH	9953140662
WAHENGBAM MOHAN MEEITEI	8575154262
LEISHANGTHEM BIJOY	9863078404
OKRAM KIRANKUMAR SINGH	7005546845
MUTUM KALA SINGH	9089756642
MUTUM BABULU MANGANG	9366236753
KHUMANTHEM RANJANA SINGH	8787438744
LAISHRAM MOHINDRO SINGH	9366265548
SOROKHAIBAM SUBACHANDRA SINGH	9366508107
ELANGBAM ISHINGCHAOBA SINGH	8837267843

MAYENGBAM OJIT MEITEI	7085587378
SHAMBHU KR GUPTA	9155844620
MANOJ XALXO	8969828677
Naresh Kumar	9729708810
Rajesh	8950124938
Satyawan sangwan	9991957575
Rakesh Kuma	9639919393
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Jagat Singh Dahiya	9896119010
Sandeep Phogat	7206318400
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Madan Singh	9991607507
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Suresh Kumar	9991131357
Karan Singh	8593926936
Satyavir Singh	8059339553
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Satnarayan	9466317682
Balaj Singh	8813872193
Partap Singh	8816091193
Dharamvir Singh	9416192707
Jai Singh	8295552410
Chandan Singh	8059278706
Dalbir Dahiya	9812553798
Sunil	8607691479
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Dharmbir Singh	8168550485
Kuldeep Siwach	7056376184
Dharampal Singh	9896131510
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Shri Rajbir	8295782681
Karnail Singh	9306445505
Jaswinder	7015959874
Neki Ram	7404272780
Bijender	9416122551
Ramesh	9416122552
Anil Dabas	9416122550
Narender Singh	9416022551
Harinder Pal Singh	9416122550
Rajinder	9728501955
Phool Kumar	9717279217
Satish Kumar	8168557384
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Mahendra Jain	9414196816
Vikram Reddy	9980452900
Praveen parackal	9011295114
Senthilkumar	7358369216
Dr Anand J	9731588109
THIMMAIAH K	8762686180
THIRUKUMAR K	7358994224
Krishnakumar IP	9846062115
Ramesh Ganesan	9686512241
Krishnan MH	8453880178
B Niranjan	9844325676

Mahesha H K	8660349522
GAJENDRA SINGH RAO	9828285187
JH LALNUNMAWIA	9774401753
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LALLIANA	8414914532
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LALRINAWMA	8257086484
H VANLAROBA	9089943477
SOMAPPA MUTAGAR	9535385147
MAHALINGAPPA KURTAKOTI	7411056512
SUDEV B P	8792807749
MAJJI KANAKA RAJU	9550129287
HEMARAJU A R	8197943093
NINGABABU	9740078345
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RAMU KN	7022824948
MAHESH	7795816751
N L MOHAN	9108376969
MD NASEER UDDIN	9945391129
DHAMODARAN DHAYALAN	9741553601
CT AIYANNA	9886720779
APPACHU MM	7624815142
RAMACHANDRA	9886938118
KS MACHAIAH	9483331515
RAJBIR	9992566055
GANESH HM	8762720905
RAJKUMAR	8979435805
RAMESH KUMAR	9315427090
KAMAL KISHORE	8826838208
GANGA THAPA	8860925252
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BARIA RAVINDRASINH	9586843762
BHABHOR BABUBHAI	6352658701
RATHWA KUNVARSIGNGBHAI	9913775924
Samadhan Jawkar	9730208329
Dattatray	9604336611
Prem Singh	8930848483
Rajesh Kapoor	9315409398
Nemi Chand	9873404291
Devender Singh	9910878248
Suneel Dutt Bhardwaj	9888685505
Ombeer Tyagi	9899010413
Surender Singh	8800212684
Shiv Kumar Gupta	8743061770
P K Singh	9935414650
Jagdish Singh	7905824826
Shashi Kant Rai	7232989999
Suresh Kumar	9910898399
Sudhir	8999315964
Shailendra	9130770159
Rajendra	7499882400
Mahesh Soni	9579236689
AMOL MANOHAR VAZE	9421679900
Sunder Lal	8383914400
Mangat Ram	9727496621
Sandeep Kumar	8396883055
Sanjay Bhoge	9404781934
Gajanan Babrekar	8446705551
Vijay Mohod	9325099640

MUKUL GUPTA	7980331375
Manoj	9699891124
Balaji	8766993702
Prashant	9834867348
Somanath	9850891604
Suresh Sharma	8860235502
Kashinath singh	9060952014
Vijay Kashnia	7742708696
DATTATRAY RAMCHANDRA JAGDALE	8828298030
RAMESH UTTAM EKHANDE	9321972850
Vijay Kumar	9050384388
Bijan Kumar Sarkar	9093279153
Nitya Hari sarkar	8388876581
RAMESH CHANDRA PUJARI	8474969914
DINESH SINGH	7827232395
Rajesh Kumar	8851760229
RAM NARESH YADAV	7351413820
Amarjeet Singh	9416234446
SHARDA PRASAD MAURYA	6306487479
NITAI BISWAS	9330353968
MUKH RAM CHAHAR	9779767083
Shamsher Singh	9876644915
Mohinder Singh	9878720100
Gurmej Singh	8427154612
Prabhdeep Singh Sandhu	9988084908
Surjit Singh	7508886103
Gagnesh Kumar	9646347906
Sukhmander Singh	8146750889
Rajinder Singh	9877181880
Jasneet Singh Sekhon	9814200294
Amrik Singh	9780511922
Bikar Singh	8591534971
Mukhwinder Singh Bullar	9815001910
Phirjinder Singh	9530624308
Balwinder Singh	9988084908
Gurcharan Singh	9988660963
Mandeep Singh	6283476834
DEEPAK DAS	7814957872
Thongam Netra Singh	9077646549
Laiphrakpam Ishingchaoba Singh	7005311014
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Keisham Surchand Singh	9856066292
Wangkhem Manglem Singh	8787668994
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Laishram Kunje	7005432253
Ramdhan dhaker	7297961293
Gurjant singh	7878971899
Tara Chand chauhan	9352566666
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Hetram	6350623128
Shalinder kajla	9352718284
Prithvi Raj	7877487327
Girdhari lal	9799977995
Laxmi Narayan Swami	9413327601
Shree Badri prasad meena	6378147545
SURESH KUMAR GURJAR	9829833339
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Mahesh Bhardwaj	9971353156

SUSANTA LOHAR	6296155600
Devinder Gupta	7051327626
Rajesh	7015708718
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Vinod Kumar	9306499364
Rajesh	9991885546
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Sandeep	8307118123
Uday Bhan	9812334075
Ramdhari	9729136785
Sunil Kumar	9466262879
Sanjeev Tomar	9876159412
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Jagatpal	8901986457
BASAPPA	9008051904
shri Manni Ram	9988317854
Lal singh	9877763209
Ankush Sharma	8872413683
PURNAMASI PATEL	9328848719
BENNY PP	9744524015
Yadunath Singh Bhadoriya	9926878899
Bijendra Sharma	9713215463
Kartar Singh	7206017967
Rajkumar Dadiya	8823034341
Jaswant Singh	7566117427
Tulsi Das Arya	7898114797
Benedict Kerketta	9098283422
Shree krishna Rai	9458419717
Bhikam Singh Yadav	9179103833
Siyaram	7355320653
Rajesh Hindurao Chavan	8999124398
Devendra Veer Vikram Singh	9131757018
Govind Singh Sengar	8085435471
Awadhesh Kumar Dubey	6307106725
Anil Singh	9452930683
Megh Singh Rana	6261415574
Gulam Rasool Khan	9926159691
Nestor Soreng	9122516569
Selestin Lakra	8252426428
Joljas Toppo	9934541344
Narendra Baxla	7982577676
Subhash Kujur	9263184527
Late Alok Minj	7209924224
Amar Minz	8709883015
Juliyus Kullu	9205023184
Sudhir Toppo	7462033156
Sipriyan Minz	9608468152
Duglu Domnik Hemrom	8789083149
Jems Kerketta	9801794413
Shanti Prakash Minj	9162813221
Naman Bage	7903068452
Egnasius Horo	7250816008
Isidor Dungdung	6299453115
Stephan Minj	7654534175
Pahlira	8787470913
Satish Dharmaraj Dixit	9324323036
Arvind Pratap singh	8452952903
VIJAY BAPUSO PATIL	8483948787

Tukaram Babu patil	9146762425
Dilip Santosh Mali	7498383052
Santaji Aananda patil	8483851920
Rammani D yadav	7068712849
SHAHAJI SAMBHAJI RAJEBHOSALE	8788689911
Ramchandra Tukaram Patil	7038990143
Ramu kishan chawan	9833211323
Umashankar Biharilal Gupta	7506451017
Fattu sarvar chavan	9892784420
KANNADASAn	9656000000
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Unni t	7994276651
rajesh	8108547088
Pramod Gurav	8855909639
Ashok thakkannavar	8971826154
RAVIKUMAR K	9444079862
BANABIHARI NANDA	9040708027
M.bhaskar devadiga	9110248239
rajesh.p t	7338424891
mathew	9539007643
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amrit kujur	6261484130
srinivasa rao	8179159183
Amar singh panchal	9560623257
Ramesh	8451096356
S Ramraj	9677725603
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SELVARAJ R	9611619683
LABH SINGH	9468312342
Dattatray Deshmukh	9096135342
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Dhyani lal	8923502604
Mahimanand dhyani	7451900515
Bajeeru ram	8219349756
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Yarraji Surya Narayana	8297644135
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MURUGAN	9486539161
Shyam sunder singh	9523756442
Dinkar sonune	8805955445
baburao	9763752522
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rajesh kamath	9611509562
S.ramraj	6379989714
H S Jayaram	7358383055
SUBHASH CHANDRA MONDAL	7679362470
DATTATRAY	7083402229
Ashok	8459922682
karan singh	9660872853
pal singh	9813082130
Jinabhai	8154962685
Lahanu	8141961761
rajender	8168753952
Jagvir	8178491994
Chandrakant jagadale	9011001876
dinesh mishra	8340587445
s venkatesh	7395899052

Ali ahamad	9457403274
Elangovan s	8939214448
Biraju prajapati	9598677083
Madan Goswami	8077975090
Balakrishna shetty	8496980541
SATYA NARAYAN	9213227757
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Uday Singh panwar	7895080320
Anil kumar	7206672339
Bhagwan dass	9145848218
thiru maran	9787923797
Subhash	9451686140
UNNIKRISHNAN	9995079613
Arvinder singh	9999691693
Suresh Chandra	8826318132
Atmaram	7038067013
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Barun chandra das	9804741259
Mahendra singh gill	7999268124
Keshab jena	7381134326
Basheer	9309874101
Varkey N M	8891148633
Prakasha	7338606674
Ramashr singh	9267903338
MALLALA SREENIVASULU	7337079642
Surinder singh	9041990047
KULBIR SINGH	9416255916
Hansraj	9817453092
Devasia p v	9847482390
sojan e t	9037245852
Jagdeesh Meena	9301743259
PRABIR MUKHERJEE	9681426489
LAXMI KANTA KHATUA	9609775673
Harnek singh	8907100029
K Jothi shankar	7598721275
Vijaypal singh	7027706123
niranjan majhi	9337577527
James MC	9072320243
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Suresh Kumar	9887799509
Taranveer Singh Bains	9877216203
Vijay singh	9569823296
Diler singh	8146233315
Kunwarpal singh	9557401294
NARENDRA KUMAR	9760966208
PATRURAJ SOLOMON	9791804340
yahiya	9633294593
Santosh kumar	9738500391
Mahaveer	9350098756
Kavitha Sheeba Rani	9842111269
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G. Prabhakar	8870724137
SAILESH GUPTA	9840527039
V.J. SHANTY MOL	9945856076
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PRIYA GIRISH	8220066123
Mukta Manesh	8754060678
V M KRISna kumar	9790849519
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Selvaraj shankar	7710897577
A selvaraj	8056069016
SURAJIT GANGULY	9844999890
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Dr. S. Vijaya	9444126230
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Dr. S. Vijaya	9444126230
Dr. S. Vijaya	9444126230
Ravindra kumar	9557912902
Jamalu T	6238667765
GEORGE JOSEPH	7510958919
ANILKUMAR	9048440840
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Shikha Sachdeva	9810129988
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Chellamani	9061235121
sathyanarayana S C	6282731646
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K Gunasegaran	9944695437
rajkumar a p	7418751795
Balakrishnan S	7397453910
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Srividhya Vijayakumar	8838346020
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BIJU MON	9074141083
Sainudheen P	9645662620
P K PRATHAPAN NAIR	8547881337
SUNDHARESAN NAIR	9567834877
Munna Lal Chauhan	7309878625
Radhe shyam dwivedi	7905247831
Kalpnath pal	8052358793
Mohd Hashim	8301667689
Ganga yadav	8318530956
SHRI NARAYAN SAHANI	8423793378
Arvind Singh	8941885822
Sitambar patel	8957312330

kamla Shankar pal	9260949475
Jay prakash pandey	9695910732
Radhe shyam dwivedi	9919182216
Shri Mahendra Rajbhar	9838353023
Keshvanand kushwaha	9455255128
Avadhesh Yadav	9120193526
Ramanand Rajbhar	7081939371
MOHD KALEEM	7985897074
Shobha Chavan	9922512542
Meeta Deepan Bhatt	9967550396
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Meeta Deepan Bhatt	9967550396
Selvaraj M	9341224234
Selvaraj M	9341224234
Selvaraj M	9341224234
N Suresh	7994422236
SIVAKUMAR RATHAMANALAN	9790749798
Sobha	8547534143
RAMA CHARI VARMA	9148238111
RAMA CHARI VARMA	9148238111
Manikandan.P	9633700992
VINAYAK GOPAL PATIL	7972753958
Ashwin Nair	9886521820
Shamsunder vinod muley	9404540700
raghavan m k	9539822026
Rajagopal thondaiman	9443711586
pramod v	9567682060
sajikumar m s	8156912820
saji t p	9061687388
RAMESH	9692428254
KARTIK BHOI	9348999607
Krishan Kumar	9813381458
Anil Kumar	7015870780
Surender	9991154130
Jeetendra Naik	8767554708
V A KASIM	9847236549
ABDHUL ASIS V P	9048876836
JIJIMON	9539197605
HRANGCHHAWNA	9612217851
P Rohmingliana	9089603062
N B joshy	7428503745
L Oinam shelungba singh	9483600749
S K Kuber	7005475259
Abdul kadir	8906802510
N Meghe Singh	9611332689
THINGNAM RAMESHWAR SINGH	6009021821
Ramakrishnan	7293538019
Alikoya PP	8891705992
Sucha singh	9478870631
Doujang khongsai	8073948126
Fida Hussain	8650194927
Jerald	9567824034
Ramadas k m	7775924475
Andrew Thapa	9886682102
Surinder Singh	7720947622
RESHAM BAHADUR THAPA	8974942261
K Robinson	7899057718
Kartik Murmu	7292818028
Ram Kailash dixit	9940146643

Mr RAM SUBHAG	8826594944
Mr Kaluram Meena	9571963549
Naresh Banodha	6264776039
Naresh banodha	7987301542
Tejveer Singh	9993094281
MANGRU PRASAD PRAJAPATI	9529560154
MANGRU PRASAD PRAJAPATI	9529560154
Suraj Lohar	7908439616
Pawan Bharti	8434740142
VEERENDRA KUMAR SC	9844016274
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HUKAM SINGH RAWAT	9711199473
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HEMAM SURCHANDRA SINGH	7005499723
HEMAM SURCHANDRA SINGH	7005499723
TEJAL ASHUTOSH JOSHI	9819092399
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SenthilKumar	9789927252
Balu	8329880042
RAMESH NAYEK	9831664005
JAKHRUDEEN	9772092166
Dharmpal	9812564676
Balraj	8708591868
Balbir	8168910015
Rajender Singh	8059723576
Surender	9812321406
Ramphal singh	8930475735
RAMMEHAR	8221014320
Shish ram	9728573113
balram	7015373961
Rambhool	9467007510
Satish kumar	7404418472
Naresh Kumar	8059733140
Dharmbir	9034710895
Ashok kumar	8571876718
Dammit	9588762089
Jai singh	9813982427
Suresh Kumar	7206231471
Rajkapoor	9306848324
Anil	8396846576
Satbir	8810492404
Sudhir Das	9937086723
Samra Ganju	9668749500
Prafulla Kr Sahoo	9337308760
Pradeep Kumar Patra	7788968411
Murali Naik	7873818225
Jhageswar Minz	7735839574
S ACHUNG KOM	6009003081
Pande Mundari	7735462357
mangara munda	8144141522
jogeswar kishan	8144895743
H lalramliana	7085266473
sajay k routray	7873574143
amin ekka	9861432213
jamadar munda	9777963427

bikesh ch kabiraj	8455960324
kartik hembrm	8260608104
basta tudu	9078703235
syad zaheer	8828380455
ramlal kishan	8018057891
tuku nayak	9692756837
Sandeep Poddar	9831000296
AFSAR UDDIN SARDAR	7076514750
Sujit Mitra	9790582253
Muktaram Santra	6294293884
BAPI NASKAR	8918795027
ABCD	7407030428
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SANTHOSHKUMAR K	9633614905
Suresh	9995387787
RAJESHKUMAR AK	9539613201
SAKKEER HUSSAIN	9745954049
SASI P K	8590240420
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JAYAN T V	7025333327
SUNDARESAN	8943692646
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BIJUKUMAR R	9061525211
SUDEVAN S	7994722556
SURESHKUMAR V	7592063930
Prahladan S	7907180131
Naorem Damu singh	7042025605
Surender kumar	9311787265
Prakash malla	9839393254
SHAILESH VIJAY MANOHAR	9881737762
Vikram Dnyaneshwar Mulay	9653398308
Raju Uttamchand Gugale	7020181084
Rahul Surendra Agrawal	9892511360
Pradeep P Deshpande	9822410858
Ravindra Bhikaji Gawde	7020304268
Bhooma godharu kumarr	9067088132
Ramesh Vishnupanth kirave	8999641220
Shravan S Shukla	8451877309
Sanjeev Arvind Shah	9405752134
Ravindra Sampatrao Kadam	8080717546
VIJAY BAJARANG SURYAWANSHI	7755919707
Rajendra Bapuraoji Wankhade	8793293379
Tengwna Basumatary	8724033520
Ishwar singh	8860011080
Vineta Gohar	8871721137
Amar arya	9643084860
THOUDAM ANAND SINGH	7580900322
Dhananjay Mondal	9390641030
JAGDISH VAMAN KUTHE	8983219713
Gireesh b nair	9676985482
UDDHAV DASHARATH KUTHE	9373825632
VINAY MAHATRE	7219007772

Monjith M M	9539252766
VARGHESE T	7561075267
Nitin Shaligram Gupta	8483849790
Kanthi mathi	9741241027
SUHAS KUTHE	9518733890
Bisheshwar Prasad	8777275056
SREEKANDAN NAIR M	8089344296
XYZ	9830440814
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Nandlal Pawar	9165799621
Anil Rathore	7489724611
Ashok Sarkar	8918556282
K A AMIRHAMZA	9850403598
RAMESH GORKHA	8805587750
JOGINDER SINGH	9468431345
NAHAR SINGH	9873525735
RAM RATTAN	9215522133
KITAB SINGH	7221966428
MANOJ KUMAR	9812413572
THOKCHOM SANATOMBA THOKCHOM	8787423950
Girish chandra paliwal	9636724509
GONELA	8143504481
Hari Om	8529477292
Tapas rajbanshi	7044285774
SUJIT DEBNATH	7483737615
NINGTHOUJAM BHOROT SINGH	7005133186
TUKARAM SAKHARAM GITAYE	9987334146
Ganesh	9021247598
Sunil	8149245360
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MR DHARA	8828242920
Pradeep	9673331009
Trambak	7083033944
Narender Singh	9650497153
SUKHVEER SINGH	9953507471
Manoj Kumar	9255296918
Parvatayya Narayan Shriram	7588373889
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Parvatayya Narayan Shriram	7588373889
GAUTHAM MARUTI KAMBLE	9763653100
Dewsaran Puran	8789239829
Pankaj Sharma	9755744444
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Sh. Jaipal Singh	9416451121
MAHESH	9106220187
Arvinder Singh	8360509761
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Domingos Xavier Fernandes	8412869070
Nandu Parab	8407929488
Francis Pereira	8830539583
Subhash Naik	7709382867
Alcantra Gurjao	7028576574
Consecao Cardoz	7261983748
Vasudev Korgaonkar	8806237135
Eugenio Gonsalves	9730426344
Ramibai Lamani	8668210129
Tulshidas Kunkalkar	9579279091
Prashant Dhargalkar	7218622490
Chalston Dsouza	9923622643
Khairu Ho	9060075991
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Balbir Singh	9729859196
KRISHNA MARUTI WAGHMODE	7028182234
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Abbas MP	8281246837
Badarudheen	9446215952
Koya	9497558947
Hiyas	7994686406
Aboobacker	9400406756
Koyamon CP	8281609557
Anas Koya	9497543836
Muneer	9400357413
Attakoya KP	9037448060
Abdullakoya	8078972165
Muhseen	8301068435
Hussain AKB	8281372283
ASHOK KUMAR	9699237710
JAGPAL SINGH	9650712948
Gurmeet Singh	9729321771
TREPAN SINGH ASWAL	9958343141
Sanjay Wamanrao Durge	9322164663
DATTATRAY MADHAVRAO BIDKAR	7020521935
Ravindra Keshav Vaidya	7755925432
VIJAY BAJRANG SURYAVANSHI	7020304231
Sudhir Raguvir Mahajani	9404720403
UMESH BALIRAM UTTEKAR	9987304002
Janardhan Mahadeo Kunde	9359184120
RAVINDRA KESHAV VAIDYA	9975599754
GANPAT PANDURANG PATIL	9518775431
Chandrakant ravindra khomane	9665793819
Janardhan Mahadeo Kunde	9766347177
ASHOK RODU BHOIR	9975566248
Shravan Sheshnarayan Shukla	9167705058
Arjun Kalyanpur	7259753028
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N Ramananda Meitei	8837327550
T Deban Meetei	8837327553
N Itocha Singh	9359002761
L Naba Singh	6909649127
S Gourachandra Singh	6909649120
Ksh Sovachandra Singh	9205105560
W Guna Singh	9205105565
Y Babu Singh	9205105561
M Raju Singh	8787745463
M Diben Singh	9863324536
I Mantri Singh	6009152858

L Phanindra Singh	6009152850
M Salam	6009152854
Ch Sarat Singh	6009152852
Ph Nabachandra Singh	8119939500
Th Abdul Nasir	6009198171
O Babuyaima Singh	6009198170
K Tomba Meitei	6009198175
Sh Proulindro Sharma	6009198179
L Kunjo Singh	6009198180
Mahender singh	8059314531
C MOHAN	9346579198
Potshangbam Ibomcha Singh	9383116338
jaswinder singh	7009574178
Ram lal verma	6392145847
Ishwar singh	9817026049
Jaison k sebastian	8547922683
N.senthilkumar	9585958615
dileep kushwaha	6393652332
Surendra yadav	8052123450
ANIL NETRAPAL SINGH	8265056599
G.d. Amaldas	7558138793
Ambika Kumar k	9654297000
P viswanathan	9447144483
Yash pal	9888766010
hardeep singh	9914702672
YESUDAS JOHN	7736035473
BABU POULOSE	7736168480
Shanmughan	8086097909
P K Unnikrishnan	9656358243
Ansil	9207532502
ROBIN VINCENT	7907572542
Bapputty K P	7356584478
Koya mon K K	9048483824
Gafoor T	9037883358
Musthafa k	9447684764
Muhammed bava A P	9745777318
SULAIMAN P	9746702827
Kuldeep singh	8269790007
S. Sukhwinder Singh	9417411556
Partha Pratim Sarma	8638379244
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W Ingocha Singh	7089848463
Ak Nabachandra	9863145004
Yangkahao Ragui	8131996851
Th Nando Singh	7005116311
Kh Thoiba	6009372865
Y Tomba	9089237231
P Ibomcha Singh	9366811193
Chawanglingnang	6909258191
S Shoba Singh	7005462948
Ng Ruhikanta	9866465228
W Yaima	9612976915
Ph Mambabu	9866701754
Md Achouba	9366539909
L Sarat Singh	7628051173
Ng Gambhir Singh	9862893505
Honpam Shirak	7005047708
S Ibomcha	6009211052

A Joychandra	6009417699
Sh Surchand	7005597067
M Mani Singh	6009140741
ASHRAF K	8157855342
RAJIV M	9605566092
BHAGYANATHAN	9876543210
MUHAMMED NAZAR	7994582469
RAJAN V N	8157913833
RAIMON	7994641900
GOPALAKRISHNAN	9526035655
UMMAR K	9746387403
BALAN T R	8714161763
BALAKRISHNAN	7356511539
GILBERT	9809876075
AYYAPPAN	7994394389
MADHU K	9995812649
EDAKKAVIL	9048142297
PRASAD K K	9188631903
GANESH K R	8086504662
BOLSTER	8129898238
MUHAMMED RAFI N P	9847394397
SHOUKATH ALI S	7736161687
ABDHUL MAJEED	9048297131
BAJIRAV SHANKAR SALOKHE	7741858399
Lingala DAMODARREDDy	7569334711
HANUMANT NAMDEV FAND	7038266855
SHASHIKANT BALU PUJARI	7741858399
dileesh p.d	8943324010
TULSYABHAI navshubhai GAVIT	7794467788
Pawan kumar singh	8622082720
YASHPALSINGH	9729378970
SIDDHESHWAR NARAYAN PATIL	7414912860
VELLAPPAN	7511170031
S.BHAGAVATHI YADAV	8639836362
Rajan p.c	7902477515
Purushothaman a k	9745922703
SAMPAT DUBE	9096743618
BABURAO BHAIRI BONGARDE	8830404141
Nema waskale	9399270330
Dhyan Singh	8225850059
Noushad	8129623555
Pappu singh	8859983739
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Sachin roman	7057050664
Sukra Ekka	7750966589
ARAKHITA MALLICK	9778232700
Manish pal	9424981249
Sridam das	9821374720
KRISHAN KUMAR	7009241297
JAIBIR	7015003851
PREM KUMAR	7015003859
MADHUKUMAR B	9744700168
KUNWAR PAL	9721178284
DEEPAK KUMAR SINGH	9142656402
LATE VISWANATH YADAV	7837009965
RAJ KUMAR SHARMA	8791872627
MR SURAJVEER	9354617198
Hari Shankar	9868113452
Virender kumar	9625151800

jaybeer	9917104354
KRISHNATH TUKARAM KURADE	9130922028
SHRIKANT YADAV	8174071075
Vijay shankar	8148817571
Renukananda Prabodh M	7019267822
SASI P K	8590240420
LALIT MOHAN SAH	9528966521
VINOD RANA	7082492630
WAKIL SINGH	8295284821
Narender	9306211278
Sajjan singh	7206106492
Umed Singh	9354390261
Liluram	9813277821
Vijender	9718068308
Dalel Singh	9798989880
Balbir Singh	8683816050
Maman Singh	8295454888
Pawan Kumar	8307000389
MANJEET SINGH	9817311682
Surender	7404088655
Suresh	8708235017
NafeSingh	9812323474
HARI KISHAN TYAGI	9871368338
Omparkash	9253250003
Devanand	7419066678
RAGHU V R	7619622593
Devanand	7404048088
Ashwani	6262747463
Balbir Singh	8813075925
Yashvir	9812352889
Devender	9896066972
Dayanand	7023200251
Sunil	9466604123
Jilesingh	8708069654
Jogender	9518496536
Kitab Singh	9650275495
SUSHIL SHARMA	9592075511
SATPAL	8168521898
PREMRAJ	9994488143
Sh Surjeet Singh	9794900003
Sh Gulab Singh	9794900008
Sagar Singh	7889263390
Davinder	7889263398
Sh Tarlochan Singh	9794900003
Sh Sukhdev Singh	9779250100
Sh Kulvir Singh	9779250100
Harender Singh	8383914402
Satish Kumar	8383914403
JITENDER SINGH	8178659308
JITENDER SINGH	9773809156
Satish Kumar	8383914405
Jasbir	9289562183
Suresh Kumar	8860966726
Jagbir	9306159887
Ajay Vasantji Tejani	7522939921
KArTAr Singh	7056103798
Sebastin e	7339434858
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Umedsingh	9466189818
GURMEET SINGH	6284087679
VED PARKASH	9218535608
RAM PAL	8221839617
KRISHAN KUMAR	9467304299
KULDEEP SIWACH	8168256896
NAFE SINGH	9218535604
HARBHAJAN SINGH	9650514809
MANJEET SINGH	9416818694
JAI SINGH	8196826892
MALKHAN SINGH	9050700026
VAZIR SINGH	7725000080
GOPAL SHARMA	8684999091
KUNDAN SINGH	9053588888
Rammehar	9996339961
Dalbir Singh	9910828461
Bijender Singh	8059973652
Pritam singh	8427686920
Rajender	9991911192
Sukhbir	9813110074
Shantappa Tipanna Bavikatti	8766061141
S Arumuga Ananthan	8667070165
SATYAWAN B KALSHAVKAR	9545362950
KOPANNA NAKKARAGUNDI	7028726204
RATHNAKAR BANGERA	8999730697
VITHU JALMI	7218650928
MANZOOR AHMAD SHEIKH	6005859524
DINESH MISHRA	9309336745
MOHAMMED SHAIKH	8975176656
MOHAMMAD LATEEF BABA	9103753710
BASAPPA MALGAVI	7038291497
SHOWKAT AHMAD RESHIE	9103188422
SADANAND GHOGLE	9511735982
ADIL SHAFI SHALLA	9596994055
MANOJKUMAR DESAI	9606790904
SUHAS KAREKAR	7020281495
ALTAF AHMAD	6005526855
ASHOK DANDAGI	7385597974
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MUHAMMAD YOUSUF BHAT	8899646337
PREDMAN KRISHAN PANDITH	9541202803
MEHRAJ UD DIN BHAT	9906271691
SADASHIV KURANE	7756038981
SANGAPPA JAVOR	8483047382
MALLAPPA KOTI	8830716365
PRAVIN BHANDAGE	8698434172
HAFIZULLAH WANI	6006730019
SHEIKH BASHIR	6005008432
SANTOSH MANDREKAR	9145589093
SIDANGOUDA KANKAL	7666890195
RANGANATH KAVLEKAR	9527337614
UDAY TAMSE	7410719725
MOHAMMAD DAWOOD ZARGAR	9596322463
FAROOQ AHMAD RATHER	7006065217
MOHAMMAD AYOUB KHAN	8825081347
SONU SAWANT	9529670553
PRASHANT NAIK	7387015115
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IFTIKHAR AHMAD NAQASHBANDI	7006812597

JAKIR KHAN	9049155342
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UMESH DASARPASAN	7249057157
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MEHRAJ U DIN MIR	9622277961
LALSU CHAUHAN	7387482560
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MOHAMMAD YOUNIS TAK	7006164216
JAVAID AHMAD	9596888868
NASEER AHMAD SHEIKH	8899930227
SUBASH	9933271698
S ULAGANATHAN	9734323399
V PRAKASH	7063989935
Shishir kumar	8318460931
Neeraj kumar sharma	8941945251
MAGESH J	8778459221
Kishan tamang	9667947992
AJAB SINGH	8077724072
MITHLESH KUMAR SINGH	9155325787
BUTTA SINGH	7528092120
Ningthoujam Rajen Singh	6009210969
Mr Vijay Pal Singh	8851030453
Shyam namdeo	9691996655
Yagyasen verma	7879492021
Salam Bichitro Singh	8787644902
Ramjee patel	6263947177
Budhuva oraon	9128692236
Yurembam Budha Singh	7628943191
CHAITAN TUDU	8114909104
Manoj Kumar	8800431909
Shiv Pal Manhans	8894382828
SHER SINGH PULAMI	7290980853
MONI LAMA	9560567715
Krishna Pal	9997533358
Krishan Bir Singh Rathi	9756335873
Ashutosh Gautam	9871837339
Ramesh Kumar Chugh	9999412109
Sanjay Rajak	7982646386
Net Ram	9999319111
Ram Narayan Pal	7011902021
Raj Kumar Sharma	7042925959
Krishan Bir Singh Rathi	9971595203
Sandeep Sharma	9811019291
MR DEEPAK BHARDWAJ	8860057222
BHAJOHARI MAHTO	9315051192
HASTA BAHADUR	9905740485
HARADHAN MAHTO	8825137077
MOHAMMAD ALAM	9708571906
MADAN CHOUBEY	9142608670
LT UJJBAL TIRKEY	9955823983
MD YUSUF ANSARI	7667384717
MR RAM NARAYAN MEHTO	9599429851
MR DIWAN SINGH BISHT	8447699505
MR SANJAY GAUR	7982906916
Mr Prem Sawrup	9999193317
MR Shyam Babu	7042408162
MR SANJEEV PASRICHA	9810190246
Lt Sh VIRENDER SINGH CHAUHAN	9999200618
MR VIKAS DAGAR	9999060780

MR RAMESH CHANDER	8810684210
LT SHRI BALDEV	8527830329
MR VIPIN KAKKAR	9872804581
DEVRAJ PATEL	8559083250
RAJEEV KUMAR	7001621351
ANIL KUMAR	6204086254
Anil Kumar Verma	9830922356
SHATRUDHAN SINGH	8409638424
Pradyumna Kumar Kulshreshtha	9830029196
Kamal Kishor Tapadia	9331040193
Sushil Malhotra	9836881816
Jaisukhlal Bilakhia	9903039129
Vijay Malhotra	9831733950
Manoj Namdeo	9343338103
GURMANGAT RAJ SINGH	9463961143
ARWINDER JEET SINGH	9878420738
DAVINDER NATH	8591803000
Mangal Gari	6200579362
Prem oraon	6206120892
rajesh singh sajwan	8264279484
DEBASHIS GHOSH	8583066526
Mr.Naresh Johri	8267951392
Shakar Lal Choudhary	8946909217
SAKTHIVEL S	9080768002
SH RAM RAHUL JASSI	7814101548
SARAVANA KUMAR T	9789833363
gopi np	9746832652
VINOD MADHUKAR MOHITE	7821874152
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SUNIL JOSHI	9823950711
SUNIL JOSHI	9823950711
Shri Yorna Tama	7630958467
Lankar narzari	7577059692
SHYAMKANT PAWAR	9770325648
UDAY VIR SINGH	9826867157
PRADEEP KUMAR SINGH	9814453353
YOGESH KUMAR	8847406931
ATUL KUMAR SIBAL	9988081422
Anil Sitaram jadhav	9511648726
(L) Yengkhom Amusana singh	9615021503
Suru Majhi	7008468344
Madan Rana	7008787983
Upendra Sharma	8249292509
Achyutananda Maharana	7978405123
Budhimanta Nayak	9777945829
Shri Anyam Wangsu	8798673215
Leimapokpam Samungou Meitei	8258903840
RAMAPPA	9483125397
ROBI DAIMARY	9954209413
sopan	8275566177
Shri Madhu Lamgu	9362818360
KISHAN TAMANG	9910985742
Shri Jungmet Ngaimong	9362818369
Birbal xalxo	7543045552
Yumlembam Sanatomba Singh	9362106810
Wangkheirakpam Gunadhaja Singh	6009949398
PUNEET MALHOTRA	9915706598
Bhola sahu	7209904423
VEERESH	8050224291

Shri Realu Boo	8837250091
KALIRAM TERON	9365099156
AMIT RABHA	9325633905
TARUN SARMAH	7638002466
LATE JOGESWAR BORA	9613562847
Rakesh Kumar soni	8519019594
ANAND MOHAN DUBEY	9752044570
SHIVKUMAR L S	8217585250
HEMO KANTA SAIKIA	7899779844
DIPAK BORUAH	8134948022
ANUP KUMAR CHOUDHURY	9706312728
LT SONARAM SAIKIA	8811978585
HEMEN HAZARIKA	8638827688
JAGADEESH	8792404035
SYED AMANULLA	9964514018
HARISH KUMAR	7009842898
HARISH KUMAR	7009842898
BIJENDER SINGH	8295010541
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DINESH KUMAR MISHRA	7488099660
VEERAN GOUDA BHEEMAN GOUDA PATIL	9901587342
DHANWANTRI KUMAR	9465172180
SOMBIR SINGH	8295823141
ESHAPPA	8431919932
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RANGAPPA	9686530253
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NABI SAB IMAM SAB CHAKDI	9900433079
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VIJAY KUMAR	9895462246
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ABDUL RAHAMAN	7483743827
HARISH KUMAR	7009842890
BIKRAM GOEL	9501469929
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GURDEEP KHOKHAR	9417513302
BAJRANG LAL JANGID	9610551888
LT JOGNESWAR SAIKIA	9101947522
ROBIN CH NEOG	7002135441
PADMA CHUTIA	9707349332
BHOLU RAM KASANA	9753839135
DALA RAM	9462387368
SHIVDAN GOLADA	9929013011
SHANKAR LAL SHARMA	9828691782
SHAKIL AHMED	7610994181
SHARWAN KUMAR SHARMA	7413906927
DEDA RAM	7014761883
SHIV RAJ SINGH CHOUDHARY	8946866662
SONA RAM	8905893824
IRSHAD QURESHI	9116668997
SHAKIL AHMAD	9610994181
DALIP KUMAR	8432695724
SHARIF	7219022555
SANTOSH	9112073687
SANDESH	9561311553
G SRINIVASULU	9948969493
ETIKALA PARASHURAMULU	9182575716
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RAVINDRA	9404110918
MOHARRAM ALI	9370051103
MAZHAR	9767744324
DEWANG SINGH	8956729750
YASHWANT	9921833060
JIJARAM	8888068781
SYAMA SUNDAR SAHOO	9692555471
ANANTA PRATAP DHIR SAMANTA	9776332662
HAKIM KHAN	7978298850
PANCHU SAHOO	9178679256
NILAKANTHA MAJHI	8260957793
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MOHAMMED ASIF	6370080322
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THOUDAM IBOBI SINGH	7005776718
SAKTHIVEL S	9791717262
MURALIDHARAN NAIR S	9947568158
KHUNDRAKPAM TOMBA MEITEI	9366061664
VINAYAK MALANDKAR	7887677070
SACHIN NARAYAN MIRAGE	7719037092
ANOKHELAL GOND	7267987662
CHANDER PARKASH	8396069222
PRAVEEN KUMAR	9886574604
P APPARAO	8328471615
M TRINADHA RAO	8328202719
G REDDEPPA	9398137101
Asit Kumar Das	9433246023
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MURUGANANDHA M T	8667822035
SELVAKUMAR P	8524854976
SUBRAMANIYAN G	8778331190
IYYAPPAN K	9159693760
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ANGAD	7798333647
J Selvakumar	9500170656
C K RAVICHANDRAN	7305180289
Veer Prakash Malik	8851475229
Kapil Narang	7683064674
PERUMALSAMY V	9962556847
SURESH CHANDRA SRIVASTAVA	9119860217
Ram Bahadur Yadav	9887866045
RADHAKRISHNAN G	7356861643
ShankarSheena Shetty	9004625114
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Mukund Madhukar Pande	9967078745
Amit Anil Modi	9322247452
MURALIDHARAN P	9645232407
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Ramakrishnan M	8590969575
Parag Sudhir Chitale	9702015777
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Sandeep Ghosh	9969186039
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Vijay Govind Amrute	9529604287
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DEEPAK K C	7736860891
AJAYKUMAR C	9746051472
KRISHNAN M.	9655496921
Veeramani .S	9159292407
Kanagaraj.S	7339025501
ROHIT SAHU	9926128400
Ajay Kumar Agrawal	7000707852
Kanak Kumar Nath	8336049587
G. SOMAN	9447335644
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Rekh Lal Marai	9479224768
Gajendra Soni	9770173535
Bhuwaneshwar Das Vaishnav	8827878237
C K Moideen Gurukkal	9995013943
Krishna Vishwakarma	8109548169
UNNIMOYI P M	7306611521
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Bipin V	9611214035
Gangadharan PK	7306285174
Ramesh kc	8431069974
Deepak V	8762624594
Dr.R.MURUGESAN	9445005332
SUNIL KUMAR	9946856573
Pradeep P	8606791485
ANIL JAISWAL	8120932929
SEVAGAN M	8438276873
DEVENDRA SHUKLA	7024042451
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CHENIRAM GOWALA	8822189731
NAMULYA KOCH	7638819027
S N Devaraju	8105737561
C.BHASKAR	9444936708
Mehul Desai	9601914471
VIRBAHADUR SINGH TOMAR	9098195319
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Late Devnish Kiro	9531891902
Late Isdor Kispotta	9531819735
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PATTA SRIRAMULU	8106131964
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LENKA SATYAM	8317623480
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MARISETTY SUBBARAO	9052239496
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Suresh Verma	8251066473
Ranchhod Dimar	9302975359
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KODURI BABURAO	8374825639
ADHUR RAMAKRISHNA	7793901586
BUDATHATI CHENGAIAH	7993289140
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POTTASIRI VENKATARAO	9491223528
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Balwinder singh	8475061070
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VV Sreejith	6238978831
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CH LALIT SINGH	9366590648

Salam Iboyaima Singh	7617506257
Ningthoujam Dhirendro Singh	8962631741
Ph Jayenta Singh	9862832134
Shakeel Ahmad	8795858324
N ibohanbi singh	8974254624
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BABASAHEB BIJALE	7328917777
P L Jacob	9074035329
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Shibimon C B	7356827823
Jayaprakasan C	6282270242
Sunil V V	9207289667
Pradeep N	9400140053
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Biju M G	9074007124
Sajeev P	8129161647
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SHINGAM TOMBA SINGH	9863345160
PHAIREMBAM BASANTA SINGH	9612731218
OINAM BIJOY SINGH	8413970441
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PUKHRAMBAM NILCHAND	8415015335
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RAJESH	9861749989
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TANAJI CHOUGULE	9021439317
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PETER	8018616080
Chandar Singh Sendhav	9009815830
DULAL DAS	9685843936
PH BIJOY SINGH	7354623148
RAJVEER SINGH	7082476900
Donald Coelho	7757970377
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Ramachandran PS	9911257938
Sudhir Yadav	8368014895
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Devnath Kushwaha	9555409237
R. Syam Kumar	8595502713
Padidala Saidulu	8688383257
Rohtash singh	8168473785
sandeep singh	9034131967
Brij Kishor Barar	9146622315
RAJBIR	9034441107
MURALI MR	8139852008
xyz	8149871741
JB.shivashankar	8088726368
Prasant C Menon	9769727452
DINESAN KP	8304846733
Gautam Makhija	9769709471
S V Lavanya	9845309389

Tanvi Chougle	9892489364
Saravanan	9082913927
Jaipal Singh	9468296343
Anand Grewal	9990448849
manoj debnath	8296851480
Paulo A.K Fernandes	9822151028
Konjengbam Pishak Singh	9863467384
M Saratchandra Singh	9378077912
Chander bahadur	9041863321
Ashwini Sukumar	9341213826
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SHASHIKANT HARNEKAR	8976716779
Neha Yogesh Ahirwal	9322424206
SUNIL JADHAV	7974449574
Desinghu PS	9686371705
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VIJAYALAKSHMI RAMANUJAN	9833003962
Satish Kutty Hegde	8793181818
Sujit Kumar Mondal	8076598940
Tushar Chaudhary	9007808792
Konsam Shyam Meitei	7005349693
Neem Bahadur	8591077019
Hanjabam Jayedev Sharma	7005261896
Mayanglambam Bijoy Singh	8732877701
Sudhir Chavan	8692085169
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Bharath B Iyer	9969321952
Krishna Kumar B O	6235470005
SREEKUMAR S	9496777962
Krishna Dwoo Kharade	8834653555
Muhindro Singh Wahengbam	9077300627
Rambir	9813910555
SHIVAPPA	8608713390
Krishan Chander	8708990441
Kuldeep	9671500001
Bedford	9810603694
tridib paul	8420814277
CHIKKARANGASWAMY R.	9667204373
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AMANPREET SINGH	9878139383
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BALJEET SINGH SEKHON	9216190002
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Preet Kumar	8950353081
Dalbir Singh	9812628344
Narender	7015295157
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Sunil Kumar	8307506129
Mahender	9996972130
SUKHWINDER SINGH	9463673858
PANDHARINATH BHOPI	8390813512
DADASAHEB FARGADE	8828254062
SURYAKANT BADE	7977892348
SUBHASH RATHOD	9552270575
APPASAHEB SHINDE	7972205101

RAJESH SHINDE	9370583978
VITTHALRAO KHARE	9307786765
LAHU MORE	9422903224
TUKARAM BHOR	9503474476
HANUMANT INGALE	7028294335
ARJUN RATHOD	8999566039
SOMNATH VAIJAL	9226458282
ASHOK KALE	7249525805
CHANAPPA BIRAJDAR	9284630622
SUDHIR PAWAR	8600912189
dhanya kumar vidyarthi	9755133856
Dinesh Singh	7027021073
Kuldeep	8930222985
SH. PAUL SANANDARAJ	9540012593
Ramnarain	9053414631
vijay kumar singh	6266771914
SH. SHAMSHER SINGH	9958768965
Jagbir	7988100936
Phool Kumar	9050273473
Anil	8307630522
Dharmbir	7082821482
Gemmeli Rajam Naidu	6281654456
Randhir Singh	8708542960
Jacob	8900965184
JOHN THOMUS	7022802999
VISHWAS GARGATE	9028278020
PRASHANT GANPULE	7666542491
MANSARAM MANDAL	7066674047
SHIVAJI WAGH	9107080810
SANDIP BHANGARE	9167637692
SHRIKANT SONAWANE	9920659356
VIJAY MURCHAWADE	9987638401
ARJUN GAWAS	9137542179
JANU KADAM	7304628719
ANANDA MASAL	9503051010
SURESH GHADAGE	9503049087
HARISHCHANDRA KASHYAP	9970429211
SHERKHAN PATHAN	9307258229
SANJAY KALDHONE	7020907571
BHARAT MASKE	8928971371
Gopal Mondal	9531815717
Sushil Kumar	7082719321
Sundeep Gupta	9427120129
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Mohan Lal	6230040440
Sansar Singh	8059107520
Charan Singh	9536182052
Raj Kumar	8397939178
Jagdish	9467949345
Rammehar Singh	9560566202
Bijender Singh	7027323435
Ranvir	8683850058
Ashok	8708886202
Bishal Lal Sharma	7051243739
Dilbag Singh	8684095825
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Krishan Kumar	8683976747
Suraj Bhan	9518644351
Jaibir Singh	9728295692
Dharmender	8168632375
Vijay Singh	9817297050
Vijay Kumar	9306590103
Rampal	9813887144
Subhash	9996015400
Ravinder	9350132171
Vijay Singh	8607401459
Satpal	8199982271
Surender	9518448184
SH AMOGEPPA	8792929609
Hardeep Singh	9023304699
Rammehar	8107378900
Ramesh Kumar	8816968947
Omvir	7494940075
Braham Prakash	9306058988
Shri Jaidev	8580935143
Rampal	9817871755
Jai Bhagwan	9350827199
Ganpat Ram Yadav	7339933404
Lt Ranjan Talukdar	9771002407
Khunu Ram Boro	9101008903
Balwinder Singh	9729505494
Samir Debnath	9749023667
Ramakant Gaikwad	9595301250
Shailendra Jadhav	8888657048
Pawan Kumar Singh	8050146394
Savari Muthu	8286636395
Gulshan Kumar Maurya	7080025465
Fazlurrahman	8707088546
Kamalakant Pathak	9838097141
Bahadur Yadav	8957964723
SH. SUMER CHAND	8059668187
SH. SUMER CHAND	8059668187
Faisal Tajir Tahir	9884296208
SH. YUMNAM IBOMCHA SINGH	8527483958
SH. YUMNAM IBOMCHA SINGH	8527483958
Milind Madhucar Colvalcar	7776020995
Mukesh Kumar Thakur	8602611083
SATENDER SINGH RAWAT	8054664298
HARPAL SINGH CHAUHAN	7983705154
RAJENDER SINGH TADYAL	8586947946
Sunil kumar Chopra	7976632600
Sunil kumar Chopra	7976632600
Gurmeet Singh	9587490967
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RADHAKRISHNAN K.	9539234531
ANILKUMAR K.	9562662016
Kanhaiyalal Yadav	7340017128
SHEIK MUSTAKIN	7996281606
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M P Kishore Kumar	7418722422
BINU KP	9319872247
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KARTHIKEYAN K.	7558812590
A BINUKUMAR	9846652643
K RAJAGOPALAN	8075735668

MANIKANDAN V	8943988251
RAMACHANDRAN	8589880813
SREEDHARAN K	9497195042
KRISHNAN K	9497150084
SELVAN	7994268933
ABDUL RASHEED K	9526563365
SUBRAHMANIAN M	9744157080
SUDHAKARAN K P	7356690865
ASOKAN S	7025151573
KUNHI KANNAN C	8330861963
SREEKANTAN NAIR	9961861333
SHIBU G	8089770312
PRAKASH JANGAM	9764135374
KUMARAN R	9744127601
Lakshmikanth	9600184349
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RAJENDRAN V.	8943385886
PRADEEP K.	7994324957
RAJKUMAR	9992720657
SANJAY KUMAR	9053905650
LALIT JHA	8076611283
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MANJEET SINGH	9599432427
KUTTAN	6235611937
M. MANIKUTTAN	8086844385
Mahipal Singh	9602765942
SUNIL R.	8156804068
Rajnath Chauhan	9852858487
MANOJ S.	9567851703
DILIP BURMAN	8637381645
NARAYANAN	8129289614
Shiv Narayan Mahto	7250806107
Kanhaiyalal Chaudhary	7340017128
Narendrakumar	8421949646
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WAMAN SHRIRAME	7038877136
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Prakash	9075519564
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ABDUL SALAM	9633837138
Prosenjit Sinha	9674745058
JAGDISH KUMAR	9728778726
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SATBIR	8708582170
N BINUKUMAR	7356927725
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Dipak	9172743458
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Surender Singh	8307308930
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BISWAJIT NAHA	9832525828
ABDUL MANNAN KHAN	7488070698
SHAMBHU KR GUPTA	9155844620
MANOJ XALXO	8969828677
MOHD MAQBOOL PANDIT	9596197917
Bhanu prakash Pathak	9675763044
JALA RAM	9950665471
MOHAN LAL PARIHAR	9672467221
KHINV SINGH	9079194726
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Vasudev mutha	7568047803
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Narayan lal parmar	6367869468
SARAVANA KUMAR	9025575555
RAMCHANDRA SHARMA	7976754247
YOGESH SUTHAR	9468953463
Jaipal	9380943732
Suresh Kumar	7807627285
Ramnarayan choudhary	9649700141
Prem Singh	8580750845
MR SURESH	7440314322
Mr Ram singh	9458168850
MR RAJESH	7056187356
Ram kumar	8307208628
Layak Ram	8580527089
Ramanand	7807894837
Ram Lal	8894845634
Rajesh Kumar	8091125481
Ramesh Chand	9816244456
Suresh Kumar	6230502702
Pradeep Kumar	8219300242
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BHUPENDRABHAI MAKWANA	7041866710
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Pradeepbhai j Khalasi	9328002446
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Saroj Kumar Nathsharma	8114869938
S K Samsher	8658480356
Rajiv Majhi	7505925134
Sunakar Ojha	7874900083
Bhimasena Pradhan	9692404626
Ashok Kumar Majhi	8260647069
Sanatan Barik	8917541307
Prashanta Sing	9861023078
Bhimasena Pradhan	7735291320
Rabindra Sing	9178629687
Damu Majhi	8260046950
Sushanta Sahoo	8926058042
Bhima Majhi	9668725378

Pabitra Kumar Pradhan	9861591844
Rama Kujur	9078630952
Harinderpal Singh Bedi	9779901234
Anil Ahlawat	9501673700
Ashok kumar chaurasiya	9170496544
Pream Singh Chouchan	9669848510
Munendra Kumar	8736944389
Puneet Roy Khanna	9999153700
Rajender yadav	8559997010
Dharma Ram	8955668216
Omprakash Siyag	6378648801
Devendra Singh Bhati	9265371313
Hira Singh Khadka	8890197248
Mahesh Bhardwaj	9971353156
Vivek Anand	9599931080
LAXMAN SAMPAT MAGAR	7218170211
JAGGANATH DATTATRAY KADAM	9594080155
MUSTAFA INAMDAR	7350081004
SANTOSH TRAMBHAK SHINDE	7030701519
SADIK SHAIKH	9167195452
BHIMRAJ MACHHINDRA GADAI	9607369576
JASWANT SINGH BRAR	9769376638
Pargat Singh	9463815091
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Harbir Singh	8587078531
Randhawa	8607858622
Pritam Singh	9915920800
HARIDAS GULABRAO BANSOD	7046810215
Sukanta Nath	9853202613
Mangal Murmu	6370084669
Bijay Mukhi	7848849895
T Rabi Das	6371903044
Tunabar Samal	7608868170
Dibakar Sahoo	7750821828
Trabi Das	8249683014
Gajendra Pradhan	7751005878
Tulasi Oram	7848035364
Papeya Sabar	6372536208
Teppala Ramu	9861968395
Sudan Singh	9556981161
Buda Mandra	6372715998
Ramesh Chandra Sahoo	7683998390
Mohan Tudu	8093704121
Gurdhian Singh	7528977796
Vakinder Singh	9779661854
Resham Singh	8284083049
Bhupinder Kumar	9781136386
Churiyaram	8053921629
Krishan Kumar	6283933703
Gurmeet Singh	8968721629
Sukhpal Chand	7652803148
Ram Pal Singh	9878248011
Daulat Singh	9041532258
Mohar Singh	9781696914
RAJ KUMAR	9988448687
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Jaswinder singh	8528153715
JASWANTSINGH	6352801538

Pramod Prabhakar Dongare	9922239201
Shashikant pawar	7263996785
M L Kantharaj Urs	9008554141
SOMU RAJAPPA	9742497355
E RAVISHANKAR	6383237408
Dan Singh Thakur	9463060420
Bhoop Singh	9518876610
RAVINDER SINGH	9650608685
shantanu bhattacharya	8826215299
Baljinder Singh	7309501058
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MR. ANIRUDH TIWARI	8827912645
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MR. RAJKUMAR PATHAK	9516038674
MR. RAJKUMAR PATHAK	9516038674
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PRADEEP KUMAR	8171537035
PRADEEP KUMAR	8171537035
BIJU N B	9400969224
RAMANAN P K	7025948667
Sh Jagbir Tokas	9560676138
Sh Uday Bhan Singh	8882246343
Sh. Bhupender Mawri	9811114127
Sh Ashok Kumar	7404339068
Sjh. Ajay Sehrawat	8076362839
Sh Dhararambir Vijayran	9015633325
Sh. Karan Singh Tokas	9650252419
Sh Stanziin Sonarh	7290940987
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Sh Jagbir Tokas	7838300411
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Sh Baljeet Malik	9911223632
SH Rajesh Kumar	9818688626
Sh Tej Bahadur Rajput	9773835109
Sh Devender Singh	9211499222
Smt Suman Rathi	9891699970
Virupakshappa	8073376235
BANABIHARI NANDA	9040708027
V c s SARAVANAN	8939552266
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Kalyanasundaram S	7448440422
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srinivasa rao	8179159183
Ramesh	8451096356
S Ramraj	9677725603
JATINDER SINGH	8708072708
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DWARIKAPRASAD SHARMA	9024594101
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N NAGA BABU	9390488803
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SALAM LILO SINGH	7789935545
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HARIS UL ISLAM	8384849034
Nemaram	8824427771

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SANJAY SOOD	9953562892
Ratandeep Singh Dhaliwal	9815500004
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Mufaddal Najmuddin Deesawala	9502003309
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DEVENDER SINGH	9729463619
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Satyawan	9306174411
Leimapokpam Naba Meitei	6261710169
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Mahavir Singh	9877181954
Vijay Lama	9811744390
Brijlal mehto	9625156635
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Surinder	8295919919
Haricharan	8708864814
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Umed Singh	8685844785
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KEITHELLAKPAM MEGHA SINGH	9818843487
MUKHTAR AHMED MATTOO	9103882311
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MUSTAQ AHMAD GOJRI	8493890929
ALI MOHD BAHT	9149533655
Narendra Yadav	9044636320
KH NARA SINGH	9871734398
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Ramaswamy	9447716179
TONGBRAM TOMBA SINGH	8448432886
NAOREM BIJOI MEITEI	7085980100
HEISNAM KUNJABI SINGH	9863340085
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BABASAHEB BHASKAR ADHAGALE	9325776758
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Jagmohan	7505965547
RAMESH PINGALE	9082940127
BHARAT BHOIR	8055652790
MARUTI PADURAG PATIL	7276386060
Sunil Sharma	8420490605
ASHOK KUMAR CHAUDHARY	8802635776
M.S.SUNIL	9650026249
IROM KULLA SINGH	7085923067
RAKESH SOOD	7042041685
ASHOK KUMAR	7022525774
RAMESH PANCHAL	8310575807
BASAVANNA K M	9945287464
MAHADEVASWAMY	7406060819
SADASHIVAPPA	7899070560
RAJAPPA	9945287464
LOKESH	9945287464
KUMARA H	7411229272
MANJUNATHA	9110822194
PAPANNA	9008299908
RAMACHANDRA	6364803996
PAPIREDDY	8660935462
SHANTHARAJU	9945287464
SHIVASHANKAR	9880926983
RAGHAVA	8095524858
KUMAR S	8122883664
Deepak Mehra	7807830219
Arvinder Singh	8360509761
Avinash Patil	9579403633
Late Murlidhar Solanki	7566756655
Yagyapal Singh	6266820919
Sanjeev Kapoor	9810729018
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Narender	8278410138
Gopalan o k	9744809954
SHAJI KC	9645284361
Suneer. K	9037730609
Hussain bangalath	7592861020

L Nabachandra	7406815869
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Laishram Imocha	8132088472
Sardar cm	7561026292
T. Nabakumar	8413060462
T. Nabakumar	8413060462
Ganesan	7994855969
N. Shanglenkhomba	7085780308
irengbam Megha	6909205255
Sankaranarayanan V	7510381991
Huidrom Bokul Singh	7005618736
Laishram Ranjit Singh	8787733992
Thangjam Bishorjit	7085627270
H Bijoy Singh	8131827964
Haobijam Lilo Singh	6009874737
laishram Ingocha	9643064618
Maibam Amujao Singh	8414930553
VIVEK PEDNEKAR	8637715999
FRANKLIN FERRAO	8806049641
ERAPPA ATIGERI	9284956873
GOVIND NEMLEKAR	9373398557
BALAJI SAWANT	8767982647
HARSHAN KR	8129825167
Abdul Latheef	8590969103
VIJAYAN V	7593032865
ABDULLA	7736592937
Subair	8089531105
ANAI KOCH	8811040730
DIMBESWAR MEDHI	6901112859
CHIKU BORA	8134974680
p reghunath	9525976095
Laitonjam Mangiyaima Singh	9497202190
C MOHAN	9346579198
TajinderPal Singh	8264121344
maraiah	6303930046
K.J.Joseph	7994707476
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ASHOKAN K M	8137040773
BABU S	8111954762
Ugarsain	7206532283
CHS SHANKAR	7829415577
Rammehar	9588142889
Dhurai.M	9994637610
Krishanam naidu	9100308653
Late Subhash Bhowmik	8420510062
JASVIR SINGH	8968912124
Mohd Khalid Khan	7703865180
ramnaryan choudhary	9587352423
MADHAVAN K K	9446120269
SIMHA CHALAM	8297793970
JITENDER SINGH	7678654074
ANAND	8684942175
Dharampal	9050543410
late Vasu K	7987283656
Balia Majhi	9691321992
Surya Bhawan Pandey	8319986473
Rameshbhai Talpada	8780140271
Mohammed Adib Hussain	7989827530
Chinnaiah	9399165743

Braham Dev Sharma	9501964731
Ganpati Rao	8319921425
Samadram Rajmuhon Singh	6264977286
N Boobalan	7094134456
K Alla Rao	7389552101
Balwan Singh	7415808269
Faiyaz Ahmad Khan	9406116168
M Suresh Kumar	7024538242
Tikam Chandrakar	9111199713
Vakil Sharma	7697984768
Late Rajesh Ramteke	7869085423
Karupati Mahanand	8349579920
Ramanand Sahu	9644687317
Lt Kartik Ram Bande	8168982454
Sadari Yadav	9161728750
Kuldeep	9350175281
Poochalil George	7034412156
G Anand	9340157946
Dashrath Verma	9399885133
Indrajeet Tiwari	8827543338
RIYAZ SA	7799898827
RAMESH	7998988216
GOPALBHAI	7998988218
CHHATAR SINGH	8618848045
BALWANT SINGH	8221045749
DINESH SINGH	7985697291
VINAY SINGH	9815387249
RAJKUMAR	9849068801
MEHAR CHAND	8930001089
BALWAN SINGH	6309180880
ATTAR SINGH	8708601317
JYOTIRAM	8208390894
VENKET RAO	8978802034
BALJEET SINGH	9896222761
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SUDARSHAN SINGH	9682502733
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MAHA SINGH	9611602504
RAVINDER SINGH	9611602505
SHYAM SINGH	9611602506
CHANDER MANI THAKUR	9611602507
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TARA CHAND	9611602511
RAJESH KUMAR	9611602512
Kana Ram	7976559920
Om Singh Bhati	7568880234
Brajvasi	8890239280
Jaswant Singh	7877095514
Rakesh Kumar	6375022024
Anil Kumar	9399806207
Ved Parkash	7568088632
Santosh	7014350687
Vimal Kumar	9783467521
Subhash	8854910400
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Biju Peter	8606879969
Ravindran C V	6235666754
Radhakrishnan R	6238591126
Sasikumar K	8301956005
P V Shaji	8113022531
Santhosh P C	9207562754
Vincent Issac	8281772268
Madhulal P R	9567851895
Pradeepkumar G	8137882059
DHARAMBIR	9399918480
SATISH	9306920464
JAGBIR	8053450363
JAIBIR SINGH	8168652897
SHAMSHER	9466572006
PRITAM	7015027311
RAMESH	9466831642
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RAMKUMAR	9812773320
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FATEH SINGH	8595164476
SATBIR SINGH	9896698404
RAGHBIR	7404140523
RAMESH	9813830453
WAZIR	7056160246
HARISH	8708608529
SANDEEP	9896833741
MANGAL SINGH	7082805966
JAGBIR	9896833740
SATYAWAN	9896833745
SATBIR	7206153641
SADHU RAM	8307756962
JAIBIR	9468070091
RAJPAL	7082066079
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PARDEEP	7082066069
KRISHAN	7496813730
MANBIR	9996653500
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JAGBIR	9896833746
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BALBIR	9896833767
ISHWAR	9896998046
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PARDEEP	7082066060
BISHAN DAS	9816482000
SURJEET SINGH	9816482001
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RAM LAL	9816482003

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HEM RAJ	9816482005
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MANOHAR LAL	9816482008
RAJ KUMAR	9816482009
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SATISH KUMAR	9816482012
MAAN SINGH	9816482013
RAM LAL	9816482014
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RAKESH	9310061483
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RAM KISHORE	8700504301
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SUDIP BANERJEE	9213205108
HARISH DAS	8595796515
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DEEPAK KHATRI	9118670897
LT RAGHUNANDAN TRIPATHI	7999660100
SURESH PAL	7054634697
KAMAAL KUMAR SINGH	6386422868
MD WASEEM	9336128636
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Kartiksharma0109@gmail.com	M	
anuj.chikara013@gmail.com	M	
ikartick2k@gmail.com	M	
irommatouleibi@gmail.com	F	
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sarsukhokho49@gmail.com	F	
anjanasheetal1010@gmail.com	F	
chaithrab@gmail.com	F	
veeakuruburu03@20gmail.com	F	
vinuthakuruburu20@gmail.com	F	
tejashwinikuruburu@gmail.com	F	
monikalgeetha@gmail.com	F	
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p63285311@gmail.com	F	
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divyakho6364@gmail.com	F	
nalinap61@gmail.com	F	
meghakhokho@gmail.com	F	
maheshwaris69696@gmail.com	F	
kpravikumargowda5@gmail.com	F	
runsathish7@gmail.com	M	
mehra.krish142006@gmail.com	M	
avneetkaursidhu0915@gmail.com	F	
patharva124@gmail.com	M	
nancy.s1424@gmail.com	F	
yugpratap2626@gmail.com	M	
vanikapoor@yahoo.co.in	F	
vanikapoor@yahoo.co.in	F	
pinkiyoga8278@gmail.com	F	
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ajeeshshaji17@gmail.com	M	
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jagadishlaishram77@gmail.com	M	
jagadishlaishram77@gmail.com	M	
monalishlaishram2007@gmail.com	F	
muhammedanascm123@gmail.com	M	
inungangbitakhellambam@gmail.com	F	
inungangbitakhellambam@gmail.com	F	
eknandhana@gmail.com	F	
sardaningthoujam72084@gmail.com	F	
kalpanairengbamjudo@gmail.com	F	
suryasankarvanil7@gmail.com	F	
sunibalahuidrom60@gmail.com	F	
laishramroshnidevi123@gmail.com	F	
thangjamningthemba2@gmail.com	M	
birkamalsingh03@gmail.com	M	
haobijamsobhasini2004@gmail.com	F	
Chouhan.judo@gmail.com	F	
maibamindubaladevi1999@gmail.com	F	
aaryapednkar27@gmail.com	F	
dorothyferrao114@gmail.com	M	
harsh.attiger@gmail.com	M	
kunaalnemlekar12@gmail.com	M	
sawantshailesh50@gmail.com	M	
abhaykh00@gmail.com	M	
bilal2004mc@gmail.com	M	
Vkvismayavijayan@gmail.com	F	
fidaabdulla1234@gmail.com	F	
subairchkl18@gmail.com	F	
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arupmedhi111@gmail.com	M	
boraprastuti80@gmail.com	F	
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kayakingnaocha@gmail.com	M	
chelimiprathyusha@gmail.com	F	
ishroopnarang@gmail.com	F	
ravadakusumalj06@gmail.com	F	
rincej95@gmail.com	M	
rincej95@gmail.com	M	
abhiramabhi9131@gmail.com	M	
travancorekalari@gmail.com	M	
birusingh304@gmail.com	M	
cshshreyas@gmail.com	M	
ashiskabaddi9@gmail.com	M	
vigneshwarand95@gmail.com	M	
sireemugada@gmail.com	F	
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m.gautham2912@gmail.com	M	
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sumit@gmail.com	M	
mohitSINGH@gmail.com	M	
deepak123@gmail.com	M	
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jaspreetlalgarh@gmail.com	M	
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swastisingh@gmail.com	F	
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aswathir752@gmail.com	F	
reshmakrishna0002@gmail.com	F	
abhiramisasikumar2019@gmail.com	F	
kochuzz692aiswarya@gmail.in	F	
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meerakrishna979@yahoo.com	F	
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sandeepghanghs051@gmail.com	M	
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mrsumit11155@gmail.com	M	
shubhamsheeranfor@gmail.com	M	
sahil22rana11@gmail.com	M	
ankusingh443@gmail.com	M	
manishmalik97298@gmail.com	M	
viki3675@gmail.com	M	
mandeepjat1512@gmail.com	M	
raju123@gmail.com	M	
param57201@gmail.com	M	
karamjeetnain42@gmail.com	M	
rahuljaat8214@gmail.com	M	
amannain027@gmail.com	M	
vineetdeshwal.2005@gmail.com	M	
sonadmor1304@gmail.com	F	
sushma1@gmail.com	F	
rituhandball005@gmail.com	F	
rimpyhandball13@gnail.com	F	
pavitar1@gmail.com	F	
asha1@gmail.com	F	
prynka1@gmail.com	F	
Punitsheokand06@gmail.com	F	
tamana@gmail.com	F	
aarjoosheokand94@gmail.com	F	
manisha@gmail.com	F	
khushboo1@gmail.com	F	
nikki@gmail.com	F	
khushi1@gmail.com	F	
anita1@gmail.com	F	
ishu123@gmail.com	F	
sonadmor13041@gmail.com	F	
siminikki173127@gmail.com	F	
rituhandball0051@gmail.com	F	
rimpyhandball131@gnail.com	F	
Prachiihandball04@gmail.com	F	
Manjeetnain0602@gmail.com	F	
redhumeenu345@gmail.com	F	
Punitsheokand061@gmail.com	F	
dhandarajesh736@gmail.com	F	
aarjoosheokand941@gmail.com	F	
sanehlatasanehlat1@gmail.com	F	
sanehlatasanehlat2@gmail.com	F	
sanehlatasanehlat3@gmail.com	F	
sanehlatasanehlat4@gmail.com	F	

sanehlatasanehlat5@gmail.com	F	
sanehlatasanehlat13@gmail.com	F	
sanehlatasanehlat50@gmail.com	F	
sanehlatasanehlat80@gmail.com	F	
sanehlatasanehlat90@gmail.com	F	
sanehlatasanehlat100@gmail.com	F	
sanehlatasanehlat200@gmail.com	F	
sanehlatasanehlat99@gmail.com	F	
sanehlatasanehlat444@gmail.com	F	
sanehlatasanehlat88@gmail.com	F	
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ektasharma4104@gmail.com	F	
vickydrall900@gmail.com	F	
banerjeetanisha5@gmail.com	F	
sapnamllh@gmail.com	F	
poojaranaji123@gmail.com	F	
tyagi.king.928@gmail.com	F	
jyotisingh1996rkd@gmail.com	F	
ananya2003gupta@gmail.com	F	
khushi1967jt@gmail.com	F	
vidhigoyal123vg@gmail.com	F	
heenasaifi127@gmail.com	F	
Fernandesfamila1@gmail.com	F	
khatrigurdeep96@gmail.com	M	
tripathimanish641@gmai.com	M	
ankitjaat5647@gmail.com	M	
krishnahandball1@gmail.com	M	
abdulkareem6515@gmail.com	M	
saurabhsinghhandball12@gmail.com	M	
mohityadav3696@gmail.com	M	
nadnadeem@gmail.com	M	
mdhaseenkhan90@gmail.com	M	
shubhendrasr638@gmail.com	M	
bimatvm@gmail.com	F	

गोवा GOA

27709 dated 26/12/202 B 325367

Sudin Naguesh Verenkar

Chandor

Signature of Purchaser

District Registrar
South Goa
Margao

CERTIFIED COPY

It is hereby certified that the file registered under No.4/GOA/1979 existing in the records of this Office relating to the registration of the Society **" GOA TABLE TENNIS ASSOCIATION "** contains the certified copy of the amended rules and regulation of the association which is as follows:-

District Registrar
South Goa
Margao

Ammendments to the rules and regulations of Goa Table Tennis Association held in meeting held on 07th August 2022

Existing rules	Proposed rules
4. INTERPRETATION:	4. INTERPRETATION:
(g.) 'Year' means the official year,viz, 1st Jan to 31st Dec .	(g.) 'Year' means the official year, viz, 1st April to 31st March .
15. OFFICIAL YEAR:	15. OFFICIAL YEAR:
The official year shall be from 1st January to 31st December in each year .	The official year shall be from 1st April to 31st March in each year
16. ENTRANCE FEE:	16. ENTRANCE FEE:
For Ordinary members and Associate Members the entrance fee shall be Rs.25/- and Rs.10/- respectively, which shall be paid on election together with the Annual Subscription as provided hereinafter. If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.	For Ordinary members and Associate Members the entrance fee shall be Rs. 2000 and Rs. 500/- respectively, which shall be shall be paid on election together with the Annual subscription as provide hereinafter If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.
17. SUBSCRIPTION:	17. SUBSCRIPTION:
The annual subscriptions shall have as provided hereinbefore be as follows:-	The annual subscriptions shall have as provided hereinbefore be as follows:-
(c) Ordinary Members ... ... Rs.20/- each (d) Associate Members ... ... Rs.5/- each	(a) Ordinary Members ... ... Rs.20/- each (b) Associate Members ... ... Rs.20/- each
The Annual subscription shall become	The Annual subscription shall become

GOA

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due on 1st January of each year.	due on 1st January of each year.
All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.	All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.
22. ANNUAL GENERAL MEETING: The annual General Meeting shall be held not late than the 31st day of March every year to transact the following business:	22. ANNUAL GENERAL MEETING: The annual General Meeting shall be held not late than the 31st day of October every year to transact the following business:
32. ELECTION OF OFFICE BEARERS: There shall be a President, a Vice-President, two Joint Secretaries and Honorary Treasurer who shall be the elected at the annual General Meeting. Any person duly nominated may be elected thereto. They shall be	32. ELECTION OF OFFICE BEARERS: There shall be a President, 4 Vice-Presidents, a general Secretary and a Joint secretary and a Honorary Treasurer who shall be elected at the General body Meeting held after the 4 year tenure. Any person duly

TENNIS ASSOCIA

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ex-officio, members of the Committee.	nominated may be elected thereto.
	They shall be ex-officio members of the Committee.
33. TENURE OF OFFICE:	33. TENURE OF OFFICE:
All office-bearers and members of the Committee shall save as otherwise provided , hold office till the next Annual General Meeting of the Association.	All office-bearers and members of the committee shall save as otherwise provided , hold office till the end of the term which is 4 years.
35. (a) JOINT HONORARY SECRETARIES:	35. (a) GENERAL SECRETARY:
The Joint Honorary Secretaries shall convene, attend and take submit for confirmation and keep in a Minute Book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned ,and conduct the correspondence of the Association. They shall act on all occasions under the direction of the Committee.	The General Secretary shall convene, attend and take submit for confirmation and keep in a minute book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned, and conduct the correspondence of the Association. He shall act on all occasions under the direction of the Committee.
(b)The Joint Honorary Secretaries shall render a quarterly report as to the activities of the Association to the committee.	(b) The General Secretary shall render a quarterly report as to the activities of the Association to the committee.
37. MANAGING COMMITTEE:	37. MANAGING COMMITTEE:
(b) The Committee shall consist of the President, one Vice –President,	(b) The Committee shall consist of the President, four Vice –Presidents, one

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2 Joint Honorary Secretaries, Honorary Treasurer, four members to be elected at the Annual General Meeting according to the bye-laws for election and two members to be co-opted by the committee.	General Secretary, a Joint Secretary, a Honorary Treasurer, four members to be elected and two members to be co-opted at the General Body Meeting at the end of the term.
41. FINANCE:	41. FINANCE:
(C) All cheques shall be signed by any two of the office bearers of which not more than one shall be joint Honorary Secretary or Honorary Treasurer.	(C) All cheques shall be signed by any two of the office bearers of which the Honorary Treasurer shall be compulsory.

We have read and hereby confirm the minutes of the extra ordinary general meeting held on 7th August of Goa Table Tennis Association.

During this meeting done rules of the Goa Table Tennis Association were amended.

We hereby confirm the amendments.

For Goa Table Tennis Association,

Vero Nunes
(President)

Christopher Menezes
(General Secretary)

District Registrar
South Goa
Margao

Minutes of the extra ordinary general body meeting held on 7th August 2022 at Bambolim Beach Resort, Bambolim for amendment of the memorandum of association of Goa Table Tennis Association.

Below mentioned is the copy of the proposed amendment to be considered in this meeting

The following members attended

1. Vero Nunes (Bambolim Beach Resort)
2. Christopher Gomes
3. Venkatesh Pandit
4. Vishnu Kolvalkar (Ex Zonal Sports Club)
5. Noel Noronha
6. Sudin Verenkar (Chandor Sports Club)
7. Shyam Keni (Costalim Gymkhana)
8. Nilesh Kirtani (MCC)
9. Francisco Noronha (Club Vasco da Gama)
10. Alvito D'Silva (YMCA)
11. Tony Dias (Club Nacional)
12. Gabriel Gomes (Milton Batteries)
13. Anurag Dawande

Existing rules

4. INTERPRETATION:

(g.) 'Year' means the official year, viz. 1st Jan to 31st Dec.

Proposed rules

4. INTERPRETATION:

(g.) 'Year' means the official year, viz. 1st April to 31st March.

GOA TABLE TENNIS ASSOCIATION

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15. OFFICIAL YEAR:

The official year shall be from 1st January to 31st December in each year.

16. ENTRANCE FEE:

For Ordinary members and Associate Members the entrance fee shall be Rs.25/- and Rs.10/- respectively, which shall be paid on election together with the Annual Subscription as provided hereinafter. If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.

17. SUBSCRIPTION:

The annual subscriptions shall have as provided hereinbefore be as follows:-

(a) Ordinary Members ... ... Rs.20/- each
(b) Associate Members ... ... Rs.5/- each

The Annual subscription shall become due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of

15. OFFICIAL YEAR:

The official year shall be from 1st April to 31st March in each year

16. ENTRANCE FEE:

For Ordinary members and Associate Members the entrance fee shall be Rs. 2000 and Rs. 500/- respectively, which shall be shall be paid on election together with the Annual subscription as provide hereinafter If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.

17. SUBSCRIPTION:

The annual subscriptions shall have as provided hereinbefore be as follows:-

(a) Ordinary Members ... ... Rs.20/- each
(b) Associate Members ... ... Rs.20/- each

The Annual subscription shall become due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of

GOA

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withdrawal from the Association fifteen days before their annual subscription is due.

ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of March every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, a Vice-President, two Joint Secretaries and Honorary Treasurer who shall be the elected at the annual General Meeting. Any person duly nominated may be elected thereto. They shall be ex-officio, members of the Committee.

33. TENURE OF OFFICE:

All office-bearers and members of the Committee shall save as otherwise provided, hold office till the next Annual General Meeting of the Association.

withdrawal from the Association fifteen days before their annual subscription is due.

22. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of October every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, 5 Vice-Presidents, a general Secretary and a Joint secretary and a Honorary Treasurer who shall be elected at the General body Meeting held after the 4 year tenure. Any person duly nominated may be elected thereto. They shall be ex-officio members of the Committee.

33. TENURE OF OFFICE:

All office-bearers and members of the committee shall save as otherwise provided, hold office till the end of the term which is 4 years.

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35. (a) JOINT HONORARY SECRETARIES :	35. (a) GENERAL SECRETARY:
The Joint Honorary Secretaries shall convene, attend and take submit for confirmation and keep in a Minute Book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned ,and conduct the correspondence of the Association. They shall act on all occasions under the direction of the Committee.	The General Secretary shall convene, attend and take submit for confirmation and keep in a minute book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned, and conduct the correspondence of the Association. He shall act on all occasions under the direction of the Committee.
(b)The Joint Honorary Secretaries shall render a quarterly report as to the activities of the Association to the committee.	(b) The General Secretary shall render a quarterly report as to the activities of the Association to the committee.
37. MANAGING COMMITTEE:	37. MANAGING COMMITTEE:
(b) The Committee shall consist of the President, one Vice –President, 2 Joint Honorary Secretaries, Honorary Treasurer, four members to be elected at the Annual General Meeting according to the bye-laws for election and two members to be co-opted by the committee .	(b) The Committee shall consist of the President, five Vice –Presidents, one General Secretary , a Joint Secretery, a Honorary Treasurer, five members to be elected and two members to be co-opted at the General Body Meeting at the end of the te m.

Chairman Association / Secretary

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41. FINANCE:	41. FINANCE:
(C) All cheques shall be signed by any two of the office bearers of which not more than one shall be joint Honorary Secretary or Honorary Treasurer.	(C) All cheques shall be signed by any two of the office bearers of which the Honorary Treasurer shall be compulsory.

For Goa Table Tennis Association,

Vero Nunes
(President)

Christopher Meneses
(General Secretary)

GOA TABLE TENNIS ASSOCIATION

District Registrar
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Minutes of the General body meeting held on 25th September, 2022 at Bambolim Beach Resort, Bambolim, Goa at 10 am to read and confirm the minutes of the extra ordinary general body meeting held on 7th August of Goa Table Tennis Association.

The following members attended

1. Vero Nunes (Bambolim Beach Resort)
2. Christopher Menezes
3. Sushant Pandit
4. Vishnu Kolwalkar (Kl Yondi Sports Club)
5. Noel Noronha
6. Sudin Verenkar (Chandor Sports Club)
7. Shyam Keni (Cortalim Gymkhana)
8. Nilesh Kindiani (MCC)
9. Francisco Noronha (Club Vasco da Gama)
10. Alvito D'Silva (YMCA)
11. Tony Dias (Club Nacional)
12. Gabriel Gomes (Milton Ballerica)
13. Amey Lawande

We have read and hereby confirm the minutes of the extra ordinary general meeting held on 7th August of Goa Table Tennis Association.

During this meeting done rules of the Goa Table Tennis Association were amended.

We hereby confirm the amendments.

GOA TABLE TENNIS ASSOCIATION

@yahoo.com .com

District Registrar
South Goa
Margao

Ammendments to the rules and regulations of Goa Table Tennis Association held in meeting held on 07th August 2022

Existing rules	Proposed rules
4. INTERPRETATION:	4. INTERPRETATION:
(g.) 'Year' means the official year,viz, 1st Jan to 31st Dec .	(g.) 'Year' means the official year, viz, 1st April to 31st March .
15. OFFICIAL YEAR:	15. OFFICIAL YEAR:
The official year shall be from 1st January to 31st December in each year .	The official year shall be from 1st April to 31st March in each year
16. ENTRANCE FEE:	16. ENTRANCE FEE:
For Ordinary members and Associate Members the entrance fee shall be Rs.25/- and Rs.10/- respectively, which shall be paid on election together with the Annual Subscription as provided hereinafter. If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.	For Ordinary members and Associate Members the entrance fee shall be Rs. 2000 and Rs. 500/- respectively, which shall be shall be paid on election together with the Annual subscription as provide hereinafter If the amount is not received by the Honorary Treasurer within fifteen days of the date of intimation to the newly elected member, his election may be declared null and void.
17. SUBSCRIPTION:	17. SUBSCRIPTION:
The annual subscriptions shall have as provided hereinbefore be as follows:-	The annual subscriptions shall have as provided hereinbefore be as follows:-
(c) Ordinary Members ... ... Rs.20/- each (d) Associate Members ... ... Rs.5/- each	(a) Ordinary Members ... ... Rs.20/- each (b) Associate Members ... ... Rs.20/- each
The Annual subscription shall become	The Annual subscription shall become

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South Goa
Margao

due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.

22. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of March every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, a Vice-President, two Joint Secretaries and Honorary Treasurer who shall be the elected at the annual General Meeting. Any person duly nominated may be elected thereto. They shall be

due on 1st January of each year.

All subscriptions shall be paid to the Honorary Treasurer of the Association on or before the 31st day of January of each year. Affiliated clubs or leagues or individual shall be held liable for their subscriptions for the succeeding year if they have not given notice of withdrawal from the Association fifteen days before their annual subscription is due.

22. ANNUAL GENERAL MEETING:

The annual General Meeting shall be held not late than the 31st day of October every year to transact the following business:

32. ELECTION OF OFFICE BEARERS:

There shall be a President, 4 Vice-Presidents, a general Secretary and a Joint secretary and a Honorary Treasurer who shall be elected at the General body Meeting held after the 4 year tenure. Any person duly

e-mail: gita64@yahoo.com ...resort.com

District Registrar
South Goa
Margao

ex-officio, members of the Committee.

nominated may be elected thereto.

They shall be ex-officio members of the Committee.

33. TENURE OF OFFICE:

All office-bearers and members of the Committee shall save as otherwise provided, hold office till the next Annual General Meeting of the Association.

33. TENURE OF OFFICE:

All office-bearers and members of the committee shall save as otherwise provided, hold office till the end of the term which is 4 years.

35. (a) JOINT HONORARY SECRETARIES:

The Joint Honorary Secretaries shall convene, attend and take submit for confirmation and keep in a Minute Book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned, and conduct the correspondence of the Association. They shall act on all occasions under the direction of the Committee.

(b) The Joint Honorary Secretaries shall render a quarterly report as to the activities of the Association to the committee.

35. (a) GENERAL SECRETARY:

The General Secretary shall convene, attend and take submit for confirmation and keep in a minute book the minutes of all the meetings of the Association and the committee, unless otherwise directed by the Committee as far as the Committees are concerned, and conduct the correspondence of the Association. He shall act on all occasions under the direction of the Committee.

(b) The General Secretary shall render a quarterly report as to the activities of the Association to the committee.

37. MANAGING COMMITTEE:

(b) The Committee shall consist of the President, one Vice-President,

37. MANAGING COMMITTEE:

(b) The Committee shall consist of the President, four Vice-Presidents, one

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Margao

2 Joint Honorary Secretaries, Honorary Treasurer, four members to be elected at the Annual General Meeting according to the bye-laws for election and two members to be co-opted by the committee.	General Secretary, a Joint Secretary, a Honorary Treasurer, four members to be elected and two members to be co-opted at the General Body Meeting at the end of the term.
41. FINANCE:	41. FINANCE:
(C) All cheques shall be signed by any two of the office bearers of which not more than one shall be joint Honorary Secretary or Honorary Treasurer.	(C) All cheques shall be signed by any two of the office bearers of which the Honorary Treasurer shall be compulsory.

We have read and hereby confirm the minutes of the extra ordinary general meeting held on 7th August of Goa Table Tennis Association.

During this meeting done rules of the Goa Table Tennis Association were amended.

We hereby confirm the amendments.

For Goa Table Tennis Association,

Vero Nunes
(President)

Christopher Menezes
(General Secretary)

GOA TABLE TENNIS ASSOCIATION

email: gttab@yahoo.com

District Registrar
South Goa
Margao

It is certified that this is a certified copy of the amended copy of rules and regulation of the association "GOA TABLE TENNIS ASSOCIATION".

This certified copy is issued at the request of Mr. Sudin N. Verenker made in his application where in it is stated that the same is required for office use.

Fees of Rs. 70/- (Rupees seventy only) credited to the State Bank of India on 28/12/2023 by Challan No. 140 /23-24

Office of the District Registrar, South, Margao.

Dated: - 28/12/2023

(Suraj Verlekar)
DISTRICT REGISTRAR (SOUTH)
MARGAO GOA

Read by:-

Compared by:-

District Registrar
South Goa
Margao

CONSTITUTION OF AMATEUR THROW BALL ASSOCIATION OF GOA

Art. 1. Name : Amateur Throw Ball Association of Goa

Address : Nanus, Valpoi, Sattari – Goa

Registered Office : Nanus Road, H.No. 164/1, Valpoi, Sattari – Goa

Art. 2. **Aims and Objectives of Association:-**

i) To organize the people of locality towards a better life.

ii) To promote and practice all types of social activities.

iii) To undertake such activities as are conductive to the attainment of the objectives of the association.

iv) To promote personal and friendly relation among the members of association.

v) To promote the educational interest of the people by providing suitable incentives such as cash, prizes, rewards etc.

vi) To construct building or buildings and acquire suitable premises for the activities of the association.

vii) To manage, supervise or help charitable institutions like orphanages, school etc.

viii) To help its members to defend their moral, economic and social interest.

ix) To promote human relations by cultural programmes.

Art. 3. **MEANS:-**

i) Raising funds by way of contribution from every member.

ii) By obtaining donations grants or gifts from any acceptable sources.

iii) By organizing entertaining programmes such as orchestra, film show, dramas or any other fund raising activity.

Art. 4. **FORMATION OF THE ASSOCIATION:-**

a) The association is formed by gathering together all the like minded youth of the locality.

b) These youths will be the first registered members of the association and entitled to form the General Assembly of the Association.

c) These members of the General Assembly shall elect among them the managing committee of any number of members that may necessary including office bearers.

d) The first managing committee shall be in office for two years.

Art. 5. **MEMBERSHIP:-**

a) Membership is open to any individual who is acceptable to the majority from the already registered members.

b) The prospective member shall fill the prescribed application form and it should be sent to the General Secretary of the Association.

c) The proposal for the membership of the applying individual shall be made by a member and seconded by another member of the association.

d) The managing committee shall have the right to accept or reject the application without assigning any reason.

e) The enrolled member shall have of pay the prescribed fee as is fixed at the time of his enrolment.

Art. 6. **SUSPENSION:-**

a) Before a member is removed from the rolls of the membership of the association a suspension notice shall be served on him by the General Secretary on the direction of the President.

b) A notice of 21 days time will be given to such a member to put his defence to the General Assembly.

c) The Gen. Assembly after considering the defence may suspend the member from the membership about which the member shall be informed in writing.

Art. 7. **TERMINATION OF THE MEMBER:-**

Membership may be terminated by:-

i) Resignation.

ii) Removal.

iii) Defaulter.

i) **RESIGNATION**

A member who does not wish to continue his membership shall inform in writing to the Gen. Secretary of the Association abut his desire to resign. The resignation thus forwarded shall not effect unless the same is accepted by the General Assembly.

ii) **REMOVAL**

A member who is found to be derogatory to the interest of the Association or found guilty of offense involving moral perpituence or gross misconduct or refused or neglect to co-operate with the provision of the constitution may be removed from the membership.

iii) **DEFAULTER**

If a member fails to pay subscription fee for the consecutive months shall forfeit his membership. A member thus removed may be readmitted on paying the arrears and fine as may be let down from the time to time.

Art. 8(a) **ELECTION:-**

i) Election will be held after every two years and member to the Managing Committee will be elected by General Assembly.

ii) The General Assembly members shall elect from the Managing Committee. One President, Gen. Secretary and Treasurer.

iii) The President in consultation with the Gen. Secretary and Treasurer will nominate from the Managing Committee. The deputies to the Governing body.

(b) **VOTING'S:-**

i) Voting shall be held by secret ballot, every member of the Assembly meeting shall have the right to vote.

Art. 9 **MANAGING COMMITTEE:-**

a) Managing Committee shall consist of 11 members including office bearers which include President, Vice

President, Secretary, Jt. Secretary, Treasurer, Jt. Treasurer, and Five members.

b) The managing committee shall manage all affairs of the Association and shall bear all responsibilities under the regulation of the Association.

c) The life of the managing committee shall before two years and the office bearers shall remain in office until a new managing committee is elected.

d) In case of any vacancy of any member the managing committee shall co-op. any member from the General Assembly pending Election for the vacancy till the nature time of the election.

e) The Managing Committee shall consider annual budget and prepare the statement of account and the same shall be presented to the General Assembly at its meeting.

Art. 10. **ADVISORY COMMITTEE:-**

a) There shall be advisory committee of four persons.

b) The selection of advisors shall be done by the General Assembly.

c) The Advisors shall be called for every meeting for observation and necessary advice shall be sought.

Art. 11. **DUTIES OF GOVERNING BODY:-**

1) **PRESIDENT:-**

The president shall convey meetings and preside over, and conduct the proceeding in the meetings. He shall represent the Association in courts, tribunals, Govt. offices etc., on behalf of the Association the President shall watch over the financial and executive administration of the Association, and shall exercise his control over the act of all other office bearers and employees of the association.

2] **VICE-PRESIDENT:-**

The vice-president shall assist the president and shall act as president and carry out the duties incumbent on the president in the absence of the president.

3] **GENERAL SECRETARY:-**

Gen. Secretary shall do as follows:-

1] Keep the records of association.

2] Maintain the accounts of the association along with treasurer.

3] Keep the minutes of the meetings of the managing committee. General Assembly.

4] Issue -notices conveying all the meetings as directed by the president.

5] Conduct all official correspondence in consultation with the president.

6] Maintain the register of all the members and perform such other duties as may be necessary, carrying out aims and objectives of the Association.

4] **JOINT SECRETARY:-**

Shall assist and share his work as it deems necessary by the secretary.

5] **TREASURER:-**

The treasurer shall be responsible for the funds of the association.

The treasurer is empowered to operate the bank A/c together with the president and General Secretary.

The treasurer is empowered to pass receipts for the money received.

The Treasurer shall maintain day to day account and prepare the final account and present the same to the Managing Committee.

The Treasurer shall not, without the sanction of the managing committee, make any payment out of the funds of the association.

He shall keep the maximum amount of Rs. 200/- (Rupees Two hundred only) for day to day expenses.

6) **JOINT TREASURER:-**

Shall assist the treasurer in his day to day work.

Art. 12. **ACCOUNT BOOKS:-**

The account book can be inspected by any member of the Association after one month notice to the Gen. Secretary of M.C.

Art. 13. **AUDIT:-**

The audit of the annual statement of A/c shall be done yearly by a recognized auditor duly approved by the managing committee.

Art. 14. **BOOK ACCOUNT:-**

The Gen. Secretary, Treasurer and President shall jointly operate the accounts in any one of the scheduled Bank.

Art. 15. **MEETINGS:-**

a) Meetings of managing committee.

i) The meeting of the managing committee shall be held after every three months with eight days prior notice to the members of the managing committee.

b) Meetings of Gen. Assembly.

The meetings of the Gen. Assembly shall be held once in six months with fifteen days prior notice to the members of Gen. Assembly.

c) Annual Gen. Assembly meetings.

i) Shall be held in the month of January. The date time and venue shall be informed to every member one month in advance.

ii) The annual meeting shall conform the annual report and audited statements of the managing committee will elect office bearer.

iv) A Gen. Assembly wil discuss any other business of the association.

d] Special meetings.

The managing committee whenever it thinks fit may be entitled to call a special meeting but on the requisition at least seven members.

e) Notice.

Any notice of the Gen. Assembly meetings shall be served to the individual members or may be effected through verbal message.

The income referred in the previous article shall be deposited in a Bank selected by the General Assembly and its account shall be operated by two among the President, Secretary and Treasurer.

The following shall constitute the expenses of the association:

a] Salaries.

b) Stationery.

c] Light, cleaning and repairs of the buildings.

d) Traveling and other expenses of sportsman or representatives of the association when they have to represent the association outside the headquarters, and all other expenses made for the benefit of the association.

The General Assembly shall be composed of all members in full exercise of their right. The meeting shall be held twice a year.

a] The General Assembly shall have extra-ordinary meetings when the president thinks it necessary. When the managing committee or the auditors committee ask for it or a minimum or 20 members apply for it.

b) The quorum for the meeting of the general Assembly is 1/3 or 10 members which over is less.

c] When the General Assembly meeting cannot be constituted at the first convocation as per rules it shall be considered to be constituted at the second meeting with any number of members, after a period of one week.

d) The Governing Body of the General Assembly shall be composed of President, Secretary.

e) The members will not be notified regarding the locality time and agenda of the meeting.

The compliance of the General Assembly is:-

a) To elect the Governing Bodies of the General Assembly and the members of the Executive Committee.

b) To examine and approve the report and statement of account put up by the managing committee and to study the acts of the Governing Bodies.

c) To impose the penalty of EXPLUSION.

d) To deal with all matters pertaining to the administration of association when placed before it by the managing committee.

Art. 16. **GENERAL FUND:**

The General fund of the Association shall consist of subscription from the members, donations, etc. They shall be deposited in a bank or banks approved by the managing Committee of the Association in the name of the Association and the bank account may be operated by the President, General Secretary and Treasurer. Any two men's signature is requiring withdrawing the amount from the bank account of the Society.

Art 17. **INSPECTION OF BOOKS OF ACCOUNTS:**

The books of account of the Association shall be open for inspection to all members of the Association in the office of the Association during the office hours in all working days.

Art 18. **AMENDMENT OF RULE:**

The rules of the Association may be amended, altered, rescinded replace or added at any time by the resolution passed in the General body meeting by the simple majority keeping in view of the Societies Act, 1860.

Art 19. **DISSOLUTION:**

The Association shall not be dissolved except by the vote of majority of three-fourth of the Members of the Association present for the meeting specially called for the purpose: provided two third of the total members of the Association are present for such General body meeting. The funds of the Association after meeting all the liabilities shall not be distributed among the member of the Association but shall be disposed of in accordance of Section 14 of the Societies Registration Act, 1860.

Certified that this the correct copy of the original Rule and Regulation of Amateur Throw Ball Association of Goa.

Serial No	Name	Designation	Signature
(A)	Mr. Vishwajit R. Rane	President	
(B)	Mr.Shaikh M. Hanif	General Secretary	
(C)	Mr. Abdul M Berg	Treasurer	

Place : Valpoi, Sattari Goa.

Date : 12. 12. 2008

MEMORANDUM OF AMATEUR THROW BALL ASSOCIATION OF GOA

Art. 1. Name : Amateur Throw Ball Association of Goa

Address : Nanus, Valpoi, Sattari – Goa

Registered Office : Nanus Road, H.No. 164/1, Valpoi, Sattari – Goa

Art. 2. **Aims and Objectives of Association:-**

I) To organize the people of locality towards a better life.

II) To promote and practice all types of social activities.

III) To undertake such activities as are conductive to the attainment of the objectives of the association.

IV) To promote personal and friendly relation among the members of association.

V) To promote the educational interest of the people by providing suitable incentives such as cash, prizes, rewards etc.

VI) To construct building or buildings and acquire suitable premises for the activities of the association.

VII) To manage, supervise or help charitable institutions like orphanages, school etc.

VIII) To help its members to defend their moral, economic and social interest.

IX) To promote human relations by cultural programmes.

Art. 3. **MEANS:-**

I) Raising funds by way of contribution from every member.

II) By obtaining donations grants or gifts from any acceptable sources.

III) By organizing entertaining programmes such as orchestra, film show, dramas or any other fund raising activity.

THROWBALL ASSOCIA

4. Names, Designation, Occupation and Addresses of the present Managing Committee and the members of the Society:

Sr. No.	Name	Designation	Occupation	Address
(1)	Mr. Vishwajit R. Rane	President	Business	Karapur, Saqualim Goa
(2)	Mr. Ashok J. Parab	Vic President	-do-	Valpoi Sattari Goa.
(3)	Mr. Mr.Shaikh M. Hanif	General Secretary	-do-	- do-
(4)	Mr. Feroz Khan	Jt. Secretary	-do	-do-
(5)	Mr. Abdul M Beig	Treasurer	-do-	-do-
(6)	Mr. Aktar Shah	Jt. Treasurer	Business	-do-
(7)	Mr. Nasir Khan	Member	-do-	-do-
(8)	Mr Sayad Sarfaraz	Member	-do-	-do-
(9)	Mr. Umesh M. Naik	Member	-do-	-do-
(10)	Mr. Feroz Shaikh	Member	-do-	-do-
(11)	Mr Feroz H. Khan	Member	-do-	-do-

4. We the following men being desirous of forming ourselves into a society under the Society registration Act 1860 have subscribed our names to this memorandum of Association on 12 /12/2008.

Sr. No.	Name	Occupation	Address	Signatures
(1)	Mr. Vishwajit R. Rane	Business	Karapur, Saqualim Goa	
(2)	Mr. Ashok J. Parab	-do-	Valpoi Sattari Goa.	
(3)	Mr. Mr.Shaikh M. Hanif	-do-	- do-	
(4)	Mr. Feroz Khan	-do	-do-	
(5)	Mr. Abdul M Beig	-do-	-do-	

CERTIFICATE OF REGISTRATIO

(See Rule 5)

(The Societies Registration Act, 1860)

(Central Act 21 of 1860)

Registered No. 84/Goa/ 2009.

It is certified that the Society "AMATEUR THROW BALL ASSOCIATION OF GOA",
nus, Valpoi, Sattari-Goa.---------- has this day been duly registered under the
Societies Registration Act, 1860 (Central Act 21 of 1860).

Given under my hand this day of 29th January, 2009.

29/1/09

(V. G. SAIKAR)
Inspector General of Societies
District Registrar
(North/South Goa)

Office of Inspector General of Societies
Goa, Daman & Diu

Govt. Ptg. Press, Panaji-Goa 1620/20,000/2007

GOA JUDO ASSOCIATION

CONSTITUTION AMENDMENT NO. I

Amendment to Rules & Regulations/Bye Laws approved by the Annual General Body Meeting held on 23rd March, 2015 at Mini Hall Sirsat Lodge, Mhapsa Goa.

RESOLUTION

It was proposed to amend the tenure of the Office bearers of Goa Judo Association from 2 years to 4 years and the same was unanimously passed by the General Body whose signatures are appended hereunder.

Existing Provision	Amendment Approved
12. MANAGEMENT The Affairs of the Association shall be managed by a President, and Hon. Secretary, Jt. Secretary, Hon. Treasurer according to the election rules. The Committee shall take Office immediately after the holding of the Annual General Body Meeting and shall continue to act for a period of **two** years.	12. MANAGEMENT The Affairs of the Association shall be managed by a President, and Hon. Secretary, Jt. Secretary, Hon. Treasurer according to the election rules. The Committee shall take Office immediately after the holding of the Annual General Body Meeting and shall continue to act for a period of **Four** years.

GOA JUDO ASSOCIATION
Reg. No. 80/GOA/82

गोवा GOA

A 459931

Stamp No. 312 Place of Vendor Panaji Date 6/7/21
Value of Stamp Paper 100/-
Name of Purchaser
Residence ——— Name of Father ———
Purpose ——— Transacting Parties

Sign of Stamp Vendor
Manohar R. Kamat
Licence No. AP/STV/GA/...

Inspector General of Societies/
District Registrar, North Goa.,

CERTIFIED COPY

It is hereby certified that the file registered under No. 293/GOA/2003 dated 21/11/2003 existing in the records of this office relating to the registration of the Society "AMATEUR ARCHERY ASSOCIATION GOA (AAA Goa)" Contains "AMMENDMENTS TO MEMORANDUM OF ASSOCIATION submitted vide letter dated 20/5/2021" this is as follows:

AMATEUR ARCHERY ASSOCIATION, GOA

PRESIDENT G. SECRETARY F. SECRETARY

AMENDMENTS TO MEMORANDUM OF ASSOCIATION AS PER THE SPECIAL GENERAL BODY MEETING HELD ON 30th March 2021

EXISTING CONSTITUTION	AS PROPOSED
1. The Name of the Society shall be: AMATEUR ARCHERY ASSOCIATION, GOA,(AAA GOA)	No amendment
2. REGISTERED OFFICE: The registered office of the association shall be located at Susheela Building, 2nd Floor, flat No.3, 18th June Road, Panjim-Goa 403001	No amendment
3. AIMS & OBJECTS: The Aims & objects for which the society is established shall be under:	
a) To promote , encourage, organize and control and regulate the game of archery in the state of Goa.	a) No amendment
b) To frame rules and regulations of the game as per the guideline of the federation for holding, organizing and conducting the Inter National, National, Regional, Zonal, State and other allied competitions, tournaments, championships (regular and memorial) as may be recognized by the federation.	b) No amendment
c) To establish district, units and to grant recognition and affiliation to such units.	c) No amendment
d) To conduct examination for judges, referees and Official to organize seminars, clinics, conferences, workshops, coaching and training camps and other allied functions to promote and propagate the game of archery as per instructions of federation.	d) No amendment
e) To collect funds for the purposes for the promotion of the game of Archery, to accept donations, contributions, gifts, sponsorships or grants from the government, private or any other legitimate source without prejudice to the interest of the federation/association and that of the nation.	e) No amendment

AMATEUR ARCHERY ASSOCIATION, GO

AMATEUR ARCHERY ASSOCIATION GOA

G. SECRETARY

F. SECRETA

EXISTING CONSTITUTION	AS PROPOSED
f) To admit or reject the membership of any member, individual, institution, department and club or of any other category whose activities are prejudicial to the interest of the association or federation or that of the nation.	f) No amendment
g) To do all such and things as the association may consider necessary, conducive or incidental to the attainment or enlargement of the aforesaid aims and promotion of the game of archery	g) No amendment
h) - - - -	h)To propose and guide to the DSYA/SAG to acquire land/stadium or any other infrastructure deem fit for the purpose of establishing an academy/for promotion of the sport of Archery in Goa

AMATEUR ARCHERY ASSOCIATION, GOA
Reg. No. 293/GOA/2003
PANAJI

AMATEUR ARCHERY ASSOCIATION, G

SECRETARY

F. SECR

AMATEUR ARCHERY ASSOCIATION, GOA
Reg. No. 293/GOA/2003
PANAJI

(4)

Inspector General of Societies
/District Registrar, North

It is certified that this is a true Xerox copy of the original "AMMENDMENTS TO MEMORANDUM OF ASSOCIATION submitted vide letter dated 07/06/2021" of the Society "AMATEUR ARCHERY ASSOCIATION GOA (AAA Goa)" under Registration No. 293/GOA/2003 dated 21/11/2003.

Certified copy is issued at the request of Chetan Kavlekar in his application dated 07/07/2021 where it is stated that the same is required for official record and has 4 sheets serially numbered from 1 to 4.

Fees of Rs.10/-(Rupees ten only) credited to the State Bank of India, Panaji by this office under Challan No. 242/21-22 dated 11/08/2021.

Office of the District Registrar, North, Panaji, dated 12/08/2021.

12/08/2021

(ARJUN SHETYE)
Inspector General of Societies
District Registrar (North)

Compared By:-

AMATEUR ARCHERY ASSOCIATION, GOA

PRESIDENT

Annexure "C"

Chart showing the election details submitted by the Goa Athletic Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Narendra Sawaikar	President	Flat no.- 101, Enchanting Greens, Khadpabandh, Ponda Goa, 403401	9422058884	9/4/2017
2	Smt. Anita Rodrigues	V. President	Fontainhas, Mala, Panaji – Goa	Not available	
3	Shri Rajsinh Rane	V. President	Not available	Not available	
4	Shri Sanjay Bhobe	V. President	Not available	Not available	
5	Smt. Rupa Bhakta	V. President	Mapusa, Goa	Not available	
6	Shri Abhijeet Salkar	V. President	Not available	Not available	
7	Shri Paresh Kamat	Secretary	S-2, Kamat Nagar, Behind Samrat Theatre, Panjim – Goa 403 001	9823727112 / 8485044388	
8	Shri Akhil Parrikar	Jt. Secretary	Not available	Not available	
9	Shri Yuvraj Volvaikar	Jt. Secretary	Not available	Not available	
10	Shri Gurudas Sawant	Treasurer	Not available	Not available	
11	Shri Durgesh Gaonkar	Jt. Treasurer	Not available	Not available	
12	Smt. Vrunda Vernekar	Tech. Chairman	Not available	Not available	
13	Shri Patrick Soares	Chief Coach	Not available	Not available	
14	Shri Gaurang Panandikar	Legal Advisor	Not available	Not available	
15	Shri Rohidas Kadam	Exe. member	Not available	Not available	
16	Shri Vijay Khorjuvekar	Exe. member	Not available	Not available	
17	Shri Savio Leitao	Exe. member	Not available	Not available	
18	Smt. Juliette Abraham	Exe. member	Not available	Not available	
19	Shri Joao Rodrigues	Exe. member	Cabesa, Santa Cruz, Goa	Not available	
20	Shri Dikush Raikar	Exe. member	Not available	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Narendra Sawaikar	President	Flat no.- 101, Enchanting Greens, Khadpabandh, Ponda Goa, 403401	9422058884	2023
2	Shri Sharendra Naik	Secretary	H. No. B-3, MAHANAGAR – I Madel, Fatorda,	9049416108	

			Margao Goa 403 601		

Chart showing the election details submitted by the Amateur Archery Association, Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Kiran Kandolkar	President	Not available	Not available	2020 to 2024
2	Shri Rupesh Halrankar	V. President	Not available	Not available	
3	Shri Navin Pai Raikar	V. President	Kameshwari Villa Sebastian D'cunha Rd., Aquem Alto, Margao, Goa 403 601	9860041222	
4	Shri Dr. Neelesh Korde	V. President	Not available	Not available	
5	Shri Chetan Kavlekar	Secretary	'Tapasya' Adarsh Colony, Carambolim - Goa	9421150543	
6	Shri Gerson Gracias	Jt. Secretary	Not available	Not available	
7	Shri Jose Osvaldo Da Costa	Fin. Secretary	Not available	Not available	
8	Shri Vilas Palkar	Exe. member	Not available	Not available	
9	Shri Dr. Ajay Yadav	Exe. member	Not available	Not available	
10	Shri Gauresh Naik	Exe. member	Not available	Not available	
11	Smt. Meena Kavlekar	Exe. member	Not available	Not available	

Chart showing the details submitted by the Billiards & Snooker Association of Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Sunil Morajkar	President	A-10,La Campala Colony, Miramar, Panaji	9822127899	2010 to 2014
2	Shri Vijay M.S. Usgaonkar	V. President	305, Landscape Towers, St. Inez, Panaji Goa	9764039299	
3	Shri Nicholas D'souza	Secretary	Martins Pool Parlour, In Goa Palace, Navelim Salcette	9850464878	
4	Shri Sushant Pai Kane	Treasurer	452, Landscape Pinto Park, Behind Reliance Webworld, Campala	9326114915	
5	Shri Arthur Saldanha	Member	Not available	Not available	
6	Shri Adolf Fernandes	Member	A/9, Geetanjali, Opp. Gym Grd., campala, Panaji	9822103466	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Sunil Morajkar	President	A-10,La Campala Colony, Miramar, Panaji	9822127899	
2	Shri Vijay M.S. Usgaonkar	V. President	305, Landscape Towers, St. Inez, Panaji Goa	9764039299	
3	Shri Kewal Kane	V. President	Enkay Eng. Co., Opp. Gadge Patil Trspt.,	9326122995	

			Margao		
4	Shri Nicholas D'souza	Secretary	Martins Pool Parlour, In Goa Palace, Navelim Salcette	9850464878	10/8/2014 to Sept. 2018
5	Shri Sushant Pai Kane	Treasurer	452, Landscape Pinto Park, Behind Reliance Webworld, Campala	9326114915	
6	Shri Jagdish Badigar	Jt. Secretary	387-B, Shetye Wado, Duler, Mapusa	9823205512	
7	Shri Kelly Fernandes	Member	503,opp. Goa State Co-operative Bank, New Vaddem, Vasco	9226726612	
8	Shri Adolf Fernandes	Member	A/9, Geetanjali, Opp. Gym Grd., campala, Panaji	9822103466	
9	Shri Vinod Kerkar	Member	"SONALAY" 254/D1, Xelpem, Mapusa	9922700449	

Chart showing the election details submitted by the Goa Amateur Boxing Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Rohan Khaunte	President	Not available	Not available	2013 to 2017
2	Shri Lenny D'Gama	V. President	Not available	Not available	
3	Shri Phillip Dias	V. President	Not available	Not available	
4	Shri Shailesh Shetty	V. President	Not available	Not available	
5	Shri Suraj	V. President	Not available	Not available	
6	Shri Javed Mustaq	V. President	Not available	Not available	
7	Shri Clyde Lobo	Secretary	**D-1, Garse Towers, Opp. Don Bosco H/Sc., Panaji - Goa**	Not available	
8	Shri Vilarshah Viegas	Treasurer	Not available	Not available	
9	Smt. Danuska Da Gama	Member	**H.No. 183, Saligao, Cottula, Bardez – Goa 403511**	Not available	
10	Smt. Sugandha Shirodkar	Member	Not available	Not available	
11	Shri Santosh Birmole	Member	Not available	Not available	
12	Smt. Macline Mendonca	Member	Not available	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Rohan Khaunte	President	Not available	9822121515	12th Oct. 2017 to Oct. 2020
2	Shri Shailesh Shetty	V. President	Not available	9822102224	
3	Shri Suraj	V. President	Not available	Not available	
4	Shri Ricky D'souza TITO's	V. President	Not available	9923405315	
5	Shri Eknath Oraskar	V. President	Not available	9822388570	
6	Shri Filipe Dias	V. President	Not available	9822138021	
7	Smt. Verma D'mello	V. President	Not available	Not available	
8	Shri Daryl D'souza	V. President	Not available	9823074888	

9	Shri Ashish Verlekar	V. President	Not available	Not available	
10	Shri Javed Mustaq	V. President	Not available	Not available	
11	Shri Ritesh Chodankar	V. President	Not available	9822126526	
12	Smt. Danuska Da Gama	Secretary	**H.No. 183, Saligao, Cottula, Bardez – Goa 403511**	9823254067	
13	Shri Clyde Lobo	Jt. Secretary	**D-1, Garse Towers, Opp. Don Bosco H/Sc., Panaji - Goa**	9823993129	
14	Smt. Macline Mendonca	Jt. Secretary	Not available	9850762676	
15	Shri Santosh Birmole	Jt. Secretary	Not available	9923596373	
16	Shri Sagar Mungle	Jt. Secretary	Not available	9552806399	
17	Smt. Sugandha Shirodkar	Jt. Secretary	Not available	9326686220	
18	Shri Ramesh Vhornal	Jt. Secretary	Not available	9890121428	
19	Shri Bharat Humane	Jt. Secretary	Not available	9823219383	
20	Shri Sagar Kanganorkar	Jt. Secretary	Not available	7038819805	
21	Shri Hemant Nagwekar	Treasurer	Not available	9823030620	
22	Shri Vilarshah Viegas	Jt. Treasurer	Not available	9822140573	
23	Shri Ashish Bhandari	Jt. Treasurer	Not available	Not available	
24	Shri Newton	Member	Not available	9822167280	
25	Shri Sanjeev Tupkar	Member	Not available	Not available	
26	Shri Mohammed Hanif	Member	Not available	Not available	
27	Shri Amarnath Kolvadkar	Member	Not available	9823829499	
28	Fr. Stanley	Member	Not available	Not available	
29	Shri Thanekar	Member	Not available	7798881651	
30	Shri Fabian D'souza	Member	Not available	9422452093	
31	Shri Amar Khanodkar	Member	Not available	Not available	

Chart showing the election details submitted by the Goa Badminton Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Narahar Thakur	President	C/o Oasis Petrol Pump,Nr. Don Bosco H/Sc.,St. Inez, Panaji – Goa	9823040565	13/8/2016 to 2020
2	Shri Peter Tellis	V. President	Not available	Not available	
3	Shri Gaurish Dhond	V. President	Not available	Not available	
4	Shri Anil Painguinkar	V. President	Not available	Not available	
5	Shri Ashok Menon	V. President	Not available	Not available	
6	Shri Sandeep Heble	Secretary	Flat No. B-F1, Astral Gardens, Santismovado, Taleigao, Tiswadi – Goa	9326129171	
7	Shri Oscar Silveira	Jt. Secretary	Not available	Not available	
8	Shri Sarfraz Sheikh	Treasurer	Not available	9823065365	

9	Shri Luciano Soares	Jt. Treasurer	Not available	Not available	
10	Shri Richard D'souza	Advisor	Not available	Not available	

Chart showing the election details submitted by the Goa Body Building Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Sanjay Raikar	President	Not available	Not available	26/6/2016 to 2019
2	Shri Yatish Sawkar	V. President	Not available	Not available	
3	Shri Pradeep Naik	V. President	Not available	Not available	
4	Shri Subash Naik	Secretary	H. No. 206, Badem, Salvador-Do-Mundo, Bardez – Goa 403101	Not available	
5	Shri Khushali Virdikar	Treasurer	Not available	Not available	
6	Shri Shaikh Mirza	Member	Not available	Not available	
7	Shri Vishwas Gurav	Member	Not available	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Sanjay Raikar	President	Not available	Not available	2022 onwards
2	Shri Khushali Virdikar	Secretary	Not available	Not available	

Chart showing the election details submitted by the Goa Bridge Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri C. Dayal	President	Not available	Not available	2016 to 2019
2	Shri Anand Golwalkar	V. President	Not available	Not available	
3	Smt. Meera Menezes	Secretary	Not available	Not available	
4	Cdr. R. Giani (Retd.)	Jt. Secretary	Not available	Not available	
5	Dr. S. M. Lawande	Treasurer	Not available	Not available	
6	Arch. P. Bhandare	Member	Not available	Not available	
7	Smt. Lina Mayadas	Member	Not available	Not available	
8	Shri Deone Menezes	Member	Not available	Not available	
9	Shri Umesh Naik	Member	Not available	Not available	
10	Shri A. K. Jahagirdar	Member	Not available	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Raman Madok	President	Not available	Not available	**25th March 2018**
2	Shri Sven Saldanha	Secretary	Not available	Not available	
3	Smt. Meera Menezes	Jt. Secretary	Not available	Not available	
4	Shri Anand Golwalkar	Treasurer	Not available	Not available	
5	Smt. Leena Mayadas	Member	Not available	Not available	

6	Shri Ravi Dhudhane	Member	Not available	Not available	
7	Shri Umesh Naik	Member	Not available	Not available	
8	Dr. S. Lawande	Member	Not available	Not available	
9	Shri C. Dayal	Member	Not available	Not available	

Chart showing the election details submitted by the Goa Chess Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Ashesh Keni	President	1st floor, Pelican Bldg., Margao Goa	9822101646	2009 – 13
2	Shri Shivaawamy V.	V. President (North)	Not available	Not available	
3	Shri Rohidas Tari	V. President (North)	Not available	Not available	
4	Shri M. R. Naik	V. President (South)	Not available	Not available	
5	Shri Amrut Naik	V. President (South)	Not available	Not available	
6	Shri Arvind Mhamal	Secretary	Not available	Not available	
7	Shri Balkrishnan V.	Jt. Secretary (North)	Not available	Not available	
8	Shri Dattaram Pinge	Jt. Secretary (North)	Not available	Not available	
9	Shri Ramdas Sawant	Jt. Secretary (South)	449, Agonda, Canacona	8698010866	
10	Shri Standrik Colaso	Jt. Secretary (South)	Not available	Not available	
11	Shri Kishor Bandekar	Treasurer	194/A, Radha Niwas, Maimolem, Vasco Goa	9822104771	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Vinay Tendulkar	President	06, Nr. Bus stand, Dabal, Dharbandora	9423056199	2013 – 17
2	Shri Ashesh Keni	V. President (South)	1st floor, Pelican Bldg., Margao Goa	9822101646	
3	Shri Sagar Sakordekar	V. President (North)	87, Nr. SBI staff qtrs., Mangueshi Mardol Goa	9422593131	
4	Shri Kishor Bandekar	Secretary	194/A, Radha Niwas, Maimolem, Vasco Goa	9822104771	
5	Shri Ramdas Sawant	Treasurer	449, Agonda, Canacona	8698010866	
6	Shri Sharendra Naik	Jt. Secretary (South)	AS-1, Aster Bldg., Shirwade Margao	9422442818	
7	Shri Satyawan Harmalkar	Jt. Secretary (North)	191, Vatadev, Bicholim Goa	9923484955	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Nilesh Cabral nileshcabral@rocketmail.com	President	H. No. 2281/A, Ramalaya Bldg., Bepquega, Cacora, Curchorem, Quepem	9822103292	28/5/2017 to 30/6/2021
2	Shri Ashesh Keni keni66@yahoo.com	V. President (South)	H. No. 729, Nr. Damodar Hsg. Soc., Aquem Alto, Margao	9822101646	
3	Mrs. Shubha Phaldessai shubhaphaldessai@gmail.com	V. President (South)	H. No. 729, Krishna Durga Apts., Sanguem	9552912280	
4	Shri Mahesh Candolkar haritaras.mahesh@gmail.com	V. President (North)	Taras Sidharudh Sadan, Altinho Rd., St. Inez, Panaji – Goa	9422593131	
5	Shri Vasant Naik vasantchesschamp08@gmail.com	V. President (North)	S-4, Smita Apts., Nr. G.S.L. Club, Chicalim	9822483954	

6	Shri Kishor Bandekar bandekarkm@gmail.com	Secretary	194/A, Radha Niwas, Maimolem, Vasco	9822104771	
7	Shri Vishwas Pilankar vishwaspilankar@gmail.com	Treasurer	Gauritanay, H. No. 240/8, Ganeshpuri Hsg. Brd. Col. Mapusa	9370278159	
8	Shri Machindra Dessai machindradessai@gmail.com	Jt. Secretary (South)	H. No. 107, Vasaiwada, Shigao, Collem – Goa	9823024789	
9	Shri Sharendra Naik sharendranaik@rediffmail.com	Jt. Secretary (South)	H. No. 333, Agas, Mashem, Loliem, Margao – Goa	9422442818	
10	Shri Satyawan Harmalkar satyavanharmalkar06@gmail.com	Jt. Secretary (North)	191, Opp. Primary Health Centre, Vatadev, Bicholim	9923484955	
11	Shri Subhash Parsekar subhashparse@hotmail.com	Jt. Secretary (North)	750, New Wado, Morji, Pednem, Goa	9011091040	
12	Shri Wilson Cruz cruz_wilson@rediffmail.com	Jt. Treasurer	H. No. 1261, Nr. Gods Gift General Store, Thall, Shiroda, Ponda – Goa	9766109574	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Vinay Tendulkar vinil.vinay@gmail.com	President	H. No. 06, Nr. Bus stand Dabal, Dharbandora, Goa	9423056199	2021 to 2025
2	Shri Damodar Zambaulikar	V. President (South)	Salcette	9850454520	
3	Shri Satyawan Harmalkar satyavanharmalkar06@gmail.com	Jt. Secretary (North)	191, Opp. Primary Health Centre, Vatadev, Bicholim	9923484955	
4	Shri Arvind Mhamal	V. President (North)	Tiswadi	9422386547	
5	Shri Sagar Sakordekar	V. President (North)	87, Nr. SBI staff qtrs., Mangueshi Mardol Goa	9422593131	
6	Shri Sharendra Naik sharendranaik@rediffmail.com	Secretary	H. No. 333, Agas-Mashem, Loliem–Canacona Goa	9049416108	
7	Shri Sameer Naik naiksameer848gmail.com	Jt. Secretary (South)	Flat No. F1, Kanta Apt Shivaji Chowk Rd., Curchorem, Goa	9420671419	
8	Adv. Tukaram Shetye	Jt. Secretary (North)	Pernem	9049898708	
9	Shri Kalidas Harwalkar	Jt. Secretary (North)	Sattari	9421151937	
10	Shri Kishore Gauns Dessai	Jt. Secretary (South)	Quepem	9420571419	
11	Shri Kishor Bandekar bandekarkm@gmail.com	Treasurer	194/A, Radha Niwas, Maimolem, Vasco	9822104771	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Mahesh Candolkar haritaras.mahesh@gmail.com	President	Taras Sidharudh Sadan, Altinho Rd., St. Inez, Panaji – Goa	9422593131	10/8/2021 to 9/7/2023 Filed for 2021-2025
2	Shri Sagar Sakordekar	V. President (South)	87, Nr. SBI staff qtrs., Mangueshi Mardol Goa	9422593131	
3	Shri Damodar Zambaulikar	V. President (South)	H. No. 852-C, Mugali, St. Jose De Areal, P.O. Curtorim, Salcette Goa	9850454520	
4	Shri Arvind Mhamal	V. President (North)	E-5-3,Rich Builders Residency, Cabasa, Santacruz, Goa 403005	9422386547	
5	Shri Satyawan Harmalkar satyavanharmalkar06@gmail.com	V. President (North)	191, Opp. Primary Health Centre, Vatadev, Bicholim	9923484955	
6	Shri Ashesh Keni	Secretary	H. No. 729, Nr.	9822101646	

	keni66@yahoo.com		Damodar Hsg. Soc., Aquem Alto, Margao		
7	Adv. Tukaram Shetye	Jt. Secretary (North)	Pernem	9049898708	
8	Shri Kalidas Harwalkar	Jt. Secretary (North)	Sattari	9421151937	
9	Shri Kishore Gauns Dessai	Jt. Secretary (South)	Quepem	9420571419	
10	Shri Vishwas Pilankar vishwaspilankar@gmail.com	Treasurer	Gauritanay, H. No. 240/8, Ganeshpuri Hsg. Brd. Col. Mapusa	9370278159	

Chart showing the details submitted by the Goa Cricket Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Vinod Phadke	President	C/o Phadke Electricals, Feira-Baixa, Mapusa	9326126462	For the year – 2012
2	Dr. Shekar Salkar	V. President	Not available	Not available	
3	Shri Suraj Lotlikar	V. President	"Gulab" 254, Morambi, "O" Grande, Nr. Swami Samarth temple, Merces	9970164410	
4	Shri Sanjay Kanekar	V. President	Not available	Not available	
5	Shri Chetan Desai	Secretary	117,Casa Del Sol, Opp. Goa Marriott resort, Miramar Goa	9326110707	
6	Shri Amresh Naik	Jt. Secretary	Not available	Not available	
7	Shri Suryakant Naik	Jt. Secretary	Not available	Not available	
8	Shri Akbar Mulla	Treasurer	Akbar Plywood and Interiors, Nr, Ponda Municiplaity, Ponda Goa	9822175786	
9	Shri Desh Kinlekar	Member	Meha Manthan, H. No. 33/C/12, Ward No. 14, Khorlim, Mapusa	8380019016	
10	Shri Sudin Kamat	Member	Not available	Not available	
11	Shri Vilas Dessai	Member	Not available	Not available	
12	Shri Manohar Naik	Member	Not available	Not available	
13	Shri Dattaram Shetgaonkar	Member	Not available	Not available	
14	Shri P. S. Sandhu	Member	Not available	Not available	
15	Shri Atul Naik	Member	Not available	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Chetan Desai	President	117,Casa Del Sol, Opp. Goa Marriott resort, Miramar Goa	9326110707	28th June 2015 – 2018
2	Dr. Venkatesh G. Prabhu Dessai	V. President	G7, Gulmohar Vasant Nagar, Math Rd., Gogol, Post Fatorda, Margao	9823322960	
3	Shri Suraj Lotlikar	V. President	"Gulab" 254, Morambi, "O" Grande, Nr. Swami Samarth temple, Merces	9970164410	
4	Shri Manohar Naik	V. President	36, Kamral, Curchorem Goa	9765555950	
5	Shri Vinod Phadke	Secretary	C/o Phadke Electricals, Feira-Baixa, Mapusa	9326126462	
6	Shri Akbar Mulla	Treasurer	Akbar Plywood and Interiors, Nr, Ponda Municiplaity, Ponda Goa	9822175786	
7	Shri Desh Kinlekar	Jt. Secretary	Meha Manthan, H. No. 33/C/12, Ward No. 14, Khorlim, Mapusa	8380019016	
8	Shri Jamir Daud Carol	Jt. Secretary	Daud Electricals, Shop No. 4 & 5, Dr. Mukund Bldg., F. L. Gomes Rd., Vasco	7066821681	
9	Shri Mohan Chodankar	Member	PDA plot 122, NH-17, Opp. Tarun Bharat, Alto	9326103830	

			Porvorim		
10	Shri Shrikrishna N. Tari	Member	Tonca Waddo, St. Estevem, Ilhas Goa	9923388451	
11	Shri Daya Pagi	Member	H.No. 1521, Polem Loliem, Canacona	9850455010	
12	Shri Vijay Gaonkar	Member	Shalini Niwas, Parvati Nagar, Kulan, Sarvan Bicholim	9923619033	
13	Shri Sayed Abdul Majid	Member	M-57, Gogol Hsg. Brd. Colony, Margao	9422457292	
14	Shri Yatin Kamurlikar	Member	488,Opp. Hanuman Temple, New Vaddem, Vasco	9822126011	
15	Shri Sujaykumar Netravalkar	Member	Nr. New Goa H/Sc. Dattawadi, Mapusa	9850055181	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Suraj Lotlikar	President	Alto Porvorim, Bhnd. Education Dept. Bardez – Goa	7875550565	
2	Shri Daya Pagi	Secretary	Alto Porvorim, Bhnd. Education Dept. Bardez – Goa	9850455010	
3	Shri Jamir Carol	Treasurer	Alto Porvorim, Bhnd. Education Dept. Bardez – Goa	7066821681	

Chart showing the details submitted by the Goa Football Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Elvis Gomes	President	Not available	Not available	
2	Shri Lavinoio Jude Rebello	V. President	Not available	Not available	
3	Shri Schubert Furtado	V. President	Not available	Not available	
4	Shri Agnelo Albuquerque	Members Ilhas zone	Not available	Not available	
5	Shri Sanjiv S. Nagvekar		Not available	Not available	
6	Shri Jose Welvin Maximo De Menezes		Not available	Not available	
7	Shri Andre Rodrigues	Members Mormugao zone	Not available	Not available	-----
8	Shri Lawrence Gomes		Not available	Not available	
9	Shri Prakash Naik		Not available	Not available	
10	Shri Francis Viegas	Members Bardez zone	Not available	Not available	
11	Shri Raju S. Banavalikar		Not available	Not available	
12	Adv. Domnic Pereira		Not available	Not available	
13	Shri Gajanan Kerkar		Not available	Not available	
14	Shri Santosh Bandodkar		Not available	Not available	
15	Shri Patrick D'souza		Not available	Not available	
16	Shri Benedicto Bishut Themudo	Members Salcette zone	Not available	Not available	
17	Shri Arnald C. Costa		Not available	Not available	
18	Shri Jaju Fernandes		Not available	Not available	
20	Shri Anthony Leo Fernandes		Not available	Not available	
21	Shri John Silva		Not available	Not available	
22	Shri Anthony Pango		Not available	Not available	
23	Smt. Juliana Gurjao e Colaco	Co-opted members	Not available	Not available	
24	Shri Savio Medeira		Not available	Not available	

25	Shri Anthony John D'costa		Not available	Not available	

Chart showing the details submitted by the Goa Karting Association of Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Dr. Stacey Moraes	President	127 A, Per Seraulim, Cross Rd., Seraulim	9822589312	14th Aug. 2015 – Aug. 2016
2	Shri Cancio Mascaarenhas	V. President	Belloy, Nuvem, Salcette Goa	9823480057	
3	Dr. Sidney Moraes	Secretary	B-51, Shar-n-Sorai Apts., V.V. Rd., Margao	9225907103	
4	Dr. Christopher Moraes	Jt. Secretary	B-51, Shar-n-Sorai Apts., V.V. Rd., Margao	8378959310	
5	Shri John Rodrigues	Treasurer	198. Lingwado, Kakoda, Curchorem, Goa	9326020722	
6	Shri Donovan Vaz	Member	1229, Ambaji, Margao, Salcette	9822123535	

Chart showing the details submitted by the Goans Hockey

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Churchill Alemao	President	67, Novagully Varca, Salcette	Not available	For 2009
2	Adv. Francisco D'souza	Sr. V. President	Mapusa, Bardez Goa	Not available	
3	Shri S. M. Kamble	V. President	34, Peddem Mapusa	Not available	
4	Eng. Llyod Macedo	V. President	354/4. St. Anne's Colony, Tivim, Bardez	Not available	
5	Kum. Valanka D'souza	V. President	32, Velsao, Cansaulim, Salcette	Not available	
6	Smt. Nafisa Almeida	V. President	112, Buticas, Navelim, Salcette	Not available	
7	Smt. Farrel Furtado Gracias	Secretary	3/A, Aquem Baixao, Navelim, Salcette	Not available	
8	Shri Redento De Sousa	Asst. Secretary	211, Sorvem, Guirim, Bardez	Not available	
9	Shri Dexter Pereira	Treasurer	105, Perti Altinho, Panaji	Not available	
10	Shri Benny Veigas	Member	61/A, 1st Daddio, Navelim, Salcette	Not available	
11	Smt. Vijaya Mohite	Member	235/2, St. Annes Colony, Tivim, Bardez	Not available	
12	Smt. Pearl Pereira e Viegas	Member	13, Nr. Nuvem Post, Nuvem, Salcette	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Coustau Xavier Marquis	President	Marquis Beach Resort, Candolim, Bardez	Not available	7th Nov. 2014 – Nov. 2018
2	Smt. Nelly Rodrigues	V. President (Female)	100, Godinho Ward, Calata, Majorda, Salcette	Not available	
3	Shri Benny Viegas	V. President (Male)	61/A, 1st Daddio, Navelim, Salcette	Not available	
4	Smt. Farrel Furtado e Gracias	Secretary	3/A, Aquem Baixao, Navelim, Salcette	Not available	
5	Shri Dexter X. Pereira	Treasurer	105, Perti Altinho, Panaji	Not available	
6	Shri Melchior Edward Alemao	Ex. Member	246/A, Sinquetim, Navelim, Salcette	Not available	
7	Shri Valanka D'souza	Ex. Member	32, Velsao, Cansaulim, Salcette	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Coustau Xavier Marquis	President	Marquis Beach Resort, Candolim, Bardez	Not available	2023

2	Shri Benny Smt. Farrel Furtado e Gracias Viegas	Secretary	3/A, Aquem Baixao, Navelim, Salcette	Not available	

Chart showing the details submitted by the Goa Judo Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Gurudatta D. Bhakta	President	D3/26, Tivim Industrial Estate, Karaswada, Mapusa	9822123949	- 22nd March 2014
2	Shri Prakash Pilankar	V. President	Grd floor, Trimurti Bhavan, Canca, P.O. Parra, Bardez	9822123889	
3	Shri Siddeshwar Naik	Secretary	Shivshaktinagar, Shirodwadi, Mulgao, Assonora Goa	8605316371	
4	Shri Teo Vaz	Jt. Secretary	Moira, Bardez Goa	9665518081	
5	Shri Shreedhar C. Naik	Treasurer	424/3, Socol Vaddo, Assagao, Bardez Goa	9422059122	
6	Shri Manohar Borkar	Ex. Committee Member	F-1 Sundar Vastu Apt., Nr. Borkar Super Store, Vidyanagar, Gogol, Margao Goa	8806128999	
7	Shri Sadanand Naik	Ex. Committee Member	Vancio Vaddo, Guirim, Bardez Goa	8806645429	
8	Shri Sudesh Tivrekar	Ex. Committee Member	Khorlim, Mapusa Goa	9422444464	
9	Shri Ashirwad Khorjuvekar	Ex. Committee Member	Dattawadi, Mapusa Goa	9923486060	
10	Smt. Bharati Sawkar	Ex. Committee Member	G.P. Complex, Grd floor, Nr. S.F.X. H/sc. Peddem Mapusa Goa	9422389990	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Gurudatta D. Bhakta	President	D3/26, Tivim Industrial Estate, Karaswada, Mapusa	9822123949	March 2018
2	Shri Prakash Pilankar	V. President	Grd floor, Trimurti Bhavan, Canca, P.O. Parra, Bardez	9822123889	
3	Shri Siddeshwar Naik	Secretary	Shivshaktinagar, Shirodwadi, Mulgao, Assonora Goa	8605316371	
4	Smt. Rosa Maria Cardoso	Jt. Secretary	Maina Vaddo, Sodiem, Siolim, Bardez Goa	9850772103	
5	Shri Teo Vaz	Treasurer	Moira, Bardez Goa	9665518081	
6	Shri Manohar Borkar	Ex. Committee Member	F-1 Sundar Vastu Apt., Nr. Borkar Super Store, Vidyanagar, Gogol, Margao Goa	8806128999	
7	Shri Vignesh G. Bhakta	Ex. Committee Member	5/152, Mahlasa, Opp. Court Altinho, Mapusa Goa	9158948516	
8	Shri Shashikant P. Narvekar	Ex. Committee Member	Parra, Bardez Goa	9422642005	
9	Shri Sadanand Naik	Ex. Committee Member	Vancio Vaddo, Guirim, Bardez Goa	8806645429	
10	Shri Ashirwad Khorjuvekar	Ex. Committee Member	Dattawadi, Mapusa Goa	9923486060	

Chart showing the details submitted by the Goa Kho kho Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election

1	Shri Narayan (Nana) Rajaram Bandekar	Chairman	601. Dr. Ozler Forum, Nr. St. Andrew's Church, Vasco	Not available	18/8/2013 to 2017
2	Shri Gokuldas S. Shirodkar	President	SAI, H-2, Gogol Hsg. Brd., Margao, Salcette Goa	9822987590	
3	Shri Luis J. Lima	V. President	Demani, Cuncolim – Goa	9922542860	
4	Shri Khemlo S. Sawant	V. President	Amone, Sakhali – Goa	9823458941	
5	Shri Girish R. Chodankar	Secretary	H-49, Davorlim Hsg. Brd., P.O. Naveim, Salcette Goa	0832-2752244	
6	Shri B. V. Kargar	Jt. Secretary	Ramnagari, Curtorim – Goa	9890880576	
7	Shri Prakash M. Khanolkar	Jt. Secretary	Shantinagar, Navelim – Goa	9860004674	
8	Shri Sunil Krishnanath Naik	Treasurer	KB House, B Salgaonkar Chambers, Margao, Salcette – Goa	9422439845	
9	Shri Prasad V. Chodankar	Member	Chodna, Cumbarjuva - Goa	8308208218	
10	Laxman Y. B.	Member	Shantinagar, Navelim – Goa	9881512221	
11	Shri Anil S. Gaonkar	Member	Sacordem, Dhardandora – Goa	9422574934	
12	Shri Sunil C. Velip	Member	Morpilla, Quepem – Goa	9673771187	
13	Smt. Anjali Arjun Gaonkar	Member	Canacona – Goa	7038613272	

Sr. No.	**Name**	**Designation**	**Address**	**Ph. No**	**Term of election**
1	Shri Gokuldas S. Shirodkar	President	SAI, H-2, Gogol Hsg. Brd., Margao, Salcette Goa	9822987590	2017 To 2021
2	Shri Luis J. Lima	V. President	Demani, Cuncolim – Goa	9922542860	
3	Shri Sunil C. Velip	Secretary	Morpilla, Quepem – Goa	9673771187	
4	Shri Anil S. Gaonkar	Jt. Secretary	Sacordem, Dhardandora – Goa	9422574934	
	Shri Sunil Krishnanath Naik	Treasurer	KB House, B Salgaonkar Chambers, Margao, Salcette – Goa	9422439845	
5	Shri B. V. Kargar	Member	Ramnagari, Curtorim – Goa	9890880576	
6	Shri Nitin D. Naik	Member	Shivaji Raje H/Sc., Bicholim	Not available	
7	Shri Prakash M. Khanolkar	Member	Shantinagar, Navelim – Goa	9860004674	
8	Smt. Anjali Arjun Gaonkar	Member	Canacona – Goa	7038613272	
9	Shri Sandeep P. Velip	Member	G-7, Sports Club, Morpila, Quepem – Goa	Not available	

Chart showing the details submitted by the Goa Kabaddi Association

Sr. No.	**Name**	**Designation**	**Address**	**Ph. No**	**Term of election**
1	Shri Sadanand Sawal Desai **(Govt. Servant) - NOC obtn.**	Chairman	Sawalwada, Pernem, Goa	9545358186	
2	Smt. Rukmini D. Kamat	President	H. No. E/76, Bhatlem, Panaji - Goa	9765055599	
3	Shri Santosh Govekar **(Govt. Servant) - NOC**	V. President	Pilgao, Bicholim, Goa	9890651214	

	obtn.				2/10/2016 to 2020
4	Shri Krishnaji Naik Desai	V. President	Gogal, Margao, Goa	9764953915	
5	Shri Mahableshwar Surlikar	Secretary	Poira, Assonora, Goa	9404143263	
6	Smt. Subhecha Surlikar	Jt. Secretary	Poira, Assonora, Goa	8411838963	
7	Kum. Divisha satoskar	Jt. Secretary	Deulwada, Marcela, Goa	8975705017	
8	Shri Virendra Parwar	Treasurer	Merci, St. Cruz, Goa	9923454659	
9	Shri Khushali Namshikar	Member	Davarlim, Margao, Goa	Not available	
10	Shri Alludin Sanadi	Member	Bhatlem, Panaji, Goa	Not available	
11	Shri Vijay Kumar Pole	Member	Poira, Assonora, Goa	Not available	
12	Shri Sangam Chodankar	Member	Porvorim, Goa	Not available	
13	Shri Shivaji Malkar	Member	Bordem, Bicholim, Goa	Not available	

Chart showing the details submitted by the Goa Mallakhamb Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Sudin Dhavlikar	President	Nr. Mahalaxmi Temple, Bandora, Ponda	Not available	15/8/2010 to 2015
2	Shri Rajesh Kavlekar	V. President	Kavale Panchayat	Not available	
3	Shri N. V. Kurade	Secretary	489, Maruti Nagar, Davorlim, Salcette	Not available	
4	Shri Jaywant Hammanvar	Jt. Secretary	Shantinagar, Ponda	Not available	
5	Smt. Avita G. Bandodkar	Treasurer	Dhenshiwada, Bandora	Not available	
6	Shri AtmaramNaik	Jt. Treasurer	S. S. Samiti H/Sc., Dhavali	Not available	
7	Shri Eknath Marathe	Member	Damodar H/Sc., Gudi	Not available	
8	Shri Kumbhar	Member	Sports Complex, Chicalim	Not available	
9	Shri Devdatta Kerkar	Member	Kamakshi H/Sc. Shiroda	Not available	
10	Shri Nitin Chaisas	Member	Navdurga H/Sc., Madkai	Not available	
11	Shri Laxmikant Naik	Technical Committee	Swastik Vidyalaya, Priol	Not available	
12	Shri Hanumant Naik	Technical Committee	New English H/Sc., Kundal	Not available	
13	Shri Anil Gaude	Technical Committee	M.I.B.K. H/Sc., Khandepar	Not available	
14	Shri Yogesh Parab	Technical Committee	St. Anthony's H/Sc., Amblai	Not available	
15	Shri Sandip Pagi	Technical Committee	V.D. & S.V. Wagale H/Sc., Mangeshi	Not available	
16	Shri M. V. Naykeji	Technical Committee	L.T. H/Sc., Kavle	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Lavu Mamlekar	President	142/2B, Durgabhat, Ponda	9923254664	10/9/2016 to Sept. 2020
2	Shri Narayan Talaulikar	V. President	Adpai, Agapur, Ponda	Not available	
3	Shri N. V. Kurade	Secretary	489, Maruti Nagar, Davorlim, Salcette	9850425357	
4	Shri Laxmikant Naik	Jt. Secretary	Swastik Vidyalaya, Priol	9764423604	
5	Smt. Avita G. Bandodkar	Treasurer	Mukund – Harsh Dhonshi, Nagueshi, Bandora	9823768460	
6	Shri Jaywant Hammanvar	Jt. Treasurer	Shantinagar, Ponda	9422579433	
7	Shri Eknath Marathe	Member	Damodar H/Sc., Gudi	9544375734	
8	Shri Sandip Pagi	Member	V.D. & S.V. Wagale H/Sc., Mangeshi	9823763110	
9	Shri Durgesh Gaonkar	Member	Shradanand Vidyalaya Ponguinim, Canacona	9421156197	
10	Shri Devdatta Kerkar	Member	A.J. de Almeida, H/Sc., Ponda	90117836678	
11	Shri Sarvesh Talaulikar	Member	Farmagudi, Ponda	0832-235392	

Chart showing the details submitted by the Goa Olympic Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Shripad Y. Naik	President	Vijayshree 111, St. Pedro, Old Goa P.O. Velha Goa	9868180630	19th June 2010 – 5th July 2014
2	Shri Lenny D'Gama	V. President	Saligao, Cottula, Bardez - Goa	9822144019	
3	Shri R. D. Mangueshkar	V. President	AITUC, 2nd floor, Velhos Bldg., Panaji Goa	9422060339	
4	Shri Girish Chodankar	V. President	49, Bhd. Maruti Mandir, Davorlim Hsg. Brd., P.O. Navelim, Salcette	9422059900	
5	Shri Prakash Phadte	V. President	Not available	Not available	
6	Shri Gurudatta D. Bhakta	Secretary General	D3/26, Tivim Industrial Estate, Karaswada, Mapusa	0832 –2257209	
7	Shri Chetan Kavlekar	Jt. Secretary	Tapasya Adarsh Colony, Carambolim	9421150543	
8	Shri Anil Madgavkar	Treasurer	5th floor Nizari Bhavan, Menezes Braganza Rd., P.O.143, Panaji	8888884902	
9	Shri Ramesh Dessai	Ex. Committee Member	Not available	Not available	
10	Shri Gurudas Natekar	Ex. Committee Member	Not available	Not available	
11	Shri Mac Vaz	Ex. Committee Member	Not available	Not available	
12	Shri Irvin Soares	Ex. Committee Member	Not available	Not available	
13	Shri Siddeshwar Naik	Ex. Committee Member	Shivshaktinagar, Shirodwadi, Mulgao, Assonora Goa	8605316371	

Contd/-

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Shripad Y. Naik	President	Vijayshree 111, St. Pedro, Old Goa P.O. Velha Goa	9868180630	6th July 2014 – July 2018
2	Shri Lenny D'Gama	V. President	Saligao, Cottula, Bardez - Goa	9822144019	
3	Shri R. D. Mangueshkar	V. President	AITUC, 2nd floor, Velhos Bldg., Panaji	9422060339	
4	Shri Girish Chodankar	V. President	49, Bhd. Maruti Mandir, Davorlim Hsg. Brd., P.O. Navelim, Salcette	9422059900	
5	Shri Gaurish Dhond	V. President	Hotel Manoshanti Panaji Goa	9823015533	
6	Shri Gurudatta D. Bhakta	Secretary General	D3/26, Tivim Industrial Estate, Karaswada, Mapusa	9822123949	
7	Shri Chetan Kavlekar	Jt. Secretary	Tapasya Adarsh Colony, Carambolim	9421150543	
8	Shri Anil Madgavkar	Treasurer	5th floor Nizari Bhavan, Menezes Braganza Rd., P.O.143, Panaji	8888884902	
9	Shri Jayesh Naik	Ex. Committee Member	428/1. Caribhat, Carambolim, Tiswadi	9822486836	
10	Shri Narahar Thakur	Ex. Committee Member	Oasis Petrol Pump, Nr. Don Bosco H/Sc.,	9823040565	

			St. Inez, Panaji Goa		
11	Shri Vero Nunes	Ex. Committee Member	Bambolim Beach Resort, Bambolim	9823045568	
12	Smt. Farrel Furtado	Ex. Committee Member	3/A, Aquem – Baixo, Navelim, Margao Goa	9822044263	
13	Shri Siddeshwar Naik	Ex. Committee Member	Shivshaktinagar, Shirodwadi, Mulgao, Assonora Goa	8605316371	

Chart showing the details submitted by the Goa Super Bodies Powerlifting Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Prince Pereira	President	H. No. 231, Afonso Ward, Cavelossim, Salcette – Goa 403 731	Not available	17/10/2017 to 27/4/2022
2	Shri Nilesh Joshi	V. President	H. No. L/G, Gogol Hsg. Br., Margao Goa	Not available	
3	Shri Malcolm Rodrigues	V. President	H. No. 48, Velsao Pale, Cansaulim Goa 403 712	Not available	
4	Shri K. Prasad Naik	Secretary	H. No. 114 b/6, queeny nagar, Davorlim, Margao Goa	Not available	
5	Shri Abhijeet D. Gaonkar	Asst. Secretary	H. No. As1, Bhasker Appts., Bepquegal, Curchorem Goa	Not available	
6	Shri Ranjan Poojari	Asst. Secretary	H-2 Army Courter, Bambolim Goa	Not available	
7	Shri Sarvesh Kauthankar	Treasurer	H. No. As1, Bhasker Appts., Bepquegal, Curchorem Goa	Not available	
8	Shri Siddhesh Sawant	Member	H. No. 149, Hsg. Brd., Gogol, Margao Goa	Not available	
9	Shri Prasad Mudholkar	Member	H. No. A-5, fifth floor, D S Harmony, Gogol, Margao Goa	Not available	
10	Shri Prohit Naik	Member	H. No. 705, Mirabag, Savordem, S. Goaq 403 406	Not available	

Chart showing the details submitted by the Roller Skating Association of Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Subash Naik	President	Not available	Not available	5/3/2016 to 2020
2	Shri Asif Ahmed	V. President	Not available	Not available	
3	Shri Redento De Souza	V. President	Not available	Not available	
4	Shri Cruz Palha	V. President	Not available	Not available	
5	Miss Bianca Z. Almeida	V. President	Not available	Not available	
6	Shri Sadanand Mazalikar	Secretary	Not available	Not available	
7	Shri Uday K. Patil	Jt. Secretary	Not available	Not available	
8	Mrs. Hema Keni Randhwa	Treasurer	Not available	Not available	
9	Shri Vaibhav Marathe	Advisor	Not available	Not available	
10	Adv. Ian Zuzarte	Member	Not available	Not available	
11	Shri Naresh Mangaonkar	Member	Not available	Not available	
12	Shri Janardhan Bhandari	Member	Not available	Not available	
13	Shri Dhanraj Harmalkar	Member	Not available	Not available	
14	Shri H. Mahadev Bakal	Member	Not available	Not available	

Chart showing the details submitted by the Goa Swimming Association

Sr.	Name	Designation	Address	Ph. No	Term of

No.					election
1	Shri Digamber Kamat	President	Not available	Not available	26/6/2016
2	Adv. Vinay Borkar	V. President	Not available	Not available	
3	Shri Sayed Abdul Majid	Secretary	H. No. M-57, Gogol Hsg. Brd., Nr. Football Grd., Margao Goa	9225902101 0832- 2753679	
4	Shri Sanjiv Prabhudesai	Treasurer	Not available	Not available	
5	Shri Amin Shaikh	Member	Not available	Not available	
6	Shri Mandar Nagarsekar	Member	Not available	Not available	
7	Shri Nitin Gobre	Member	Not available	Not available	

Chart showing the details submitted by the Goa Softball Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Dr. Ghnashyam Mardolkar	Chairman	Mardol, Ponda Goa	0832 -2343477	15/10/2013 to 15/10/2017
2	Shri Dharma V. Chodankar	President	H. No. 1001, Sodetim, Chodan, Tiswadi 403 102	9822180218 0832 -2239255	
3	Shri Gokuldas Shirodkar	V. Chairman	Gogal, Margao Goa	9822987590	
4	Shri Ashok Shirodkar	V. Chairman	Margao Goa	9226929931	
5	Shri Joseph Couto	V. Chairman	Ucasaim, Bardez	9823284744	
6	Smt. Rajani Chodankar	V. Chairperson	Chodan, Tiswadi	9922212457	
7	Shri G. N. Havaldar	Secretary	H. No. L-51, Hsg. Brd. Colony, Porvorim, Bardez	0832 -2413611 9823994312	
8	Shri Kishore Govekar	Jt. Secretary	Thivim Goa	9822127382	
9	Shri Avinash Harmalkar	Treasurer	Oxel, Siolim, Bardez	9923037414	
10	Shri Ulhas ThAnekar	Jt. Treasurer	Vasco da Gama Goa	9823663311	
11	Shri Vasuki Shet	Member	Madel, Chodan Goa	9922910956	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Dr. Ghnashyam Mardolkar	Chairman	Mardol, Ponda Goa	0832 -2343477	---- to 15/10/2013
2	Shri Dharma V. Chodankar	President	H. No. 1001, Sodetim, Chodan, Tiswadi 403 102	9822180218 0832 -2239255	
3	Shri Gokuldas Shirodkar	V. Chairman	Gogal, Margao Goa	9822987590	
4	Shri Ashok Shirodkar	V. Chairman	Margao Goa	9226929931	
5	Shri Rajesh Shivolkar	V. Chairman	Panaji Goa	Not available	
6	Smt. Rajani Chodankar	V. Chairman	Chodan, Tiswadi	9922212457	
7	Shri G. N. Havaldar	Secretary	H. No. L-51, Hsg. Brd. Colony, Porvorim, Bardez	0832 -2413611 9823994312	
8	Shri Kishore Govekar	Jt. Secretary	Thivim Goa	9822127382	
9	Shri Avinash Harmalkar	Treasurer	Oxel, Siolim, Bardez	9923037414	
10	Shri Sanjay Salgaokar	Jt. Treasurer	Old Goa	Not available	
11	Shri Rohidas Naik	Member	Vasco da Gama Goa	Not available	

Chart showing the details submitted by the Goa Sepak Takraw Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Chandrakant Kavlekar	President	Betul, Velim, Salcette Goa	0832-2676060	- 15th Dec. 2012
2	Shri Shankar P. Dessai	Chairman	Biunsa, Cuncolim Goa	9130660464	
3	Shri Rajan K. Naik	V. President	Madikata, Cuncolim Goa	8806729166	
4	Shri Steven Vaz	V. President	Not available	Not available	
5	Shri Krishna Kharade	Secretary	Cotamol, Cuncolim Goa	9422740201	
6	Shri Vishnu B. Dessai	Treasurer	Biunsa, Cuncolim Goa	9421247434	

7	Shri Suraj U. Dessai	Jt. Secretary	Oddi, Cuncolim, Salcette Goa	9923795161	
8	Shri Prajot Dessai	Jt. Secretary	Not available	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Rajan K. Naik	President	Madikata, Cuncolim Goa	8806729166	16th Dec. 2012 – Feb. 2017
2	Shri Chandrakant Kavlekar	Chairman	Betul, Velim, salcette Goa	0832-2676060	
3	Shri Krishna Kharade	V. President	Cotamol, Cuncolim Goa	9422740201	
4	Shri Manoj Naik	V. President	P.O. Ponda, Marcel Goa	9326125628	
5	Shri Shankar P. Dessai	Secretary	Biunsa, Cuncolim Goa	9130660464	
6	Shri Suraj U. Dessai	Treasurer	Oddi, Cuncolim, Salcette Goa	9923795161	
7	Shri Sanket K. Dessai	Jt. Secretary	Culvada Cuncolim Goa	9850710295	
8	Shri Manoj Tari	Jt. Secretary	Tarir, Canacona Goa	9923738193	
9	Shri Vishnu B. Dessai	Jt. Secretary	Biunsa, Cuncolim Goa	9421247434	
10	Shri Govind Prabhugaokar	Jt. Secretary	Borda, Margao Goa	9975963028	
11.	Shri Anjay Naik	Jt. Secretary	Polem, Canacona Goa	8275381856	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Suraj U. Dessai	Secretary	Oddi, Cuncolim, Salcette Goa	9923795161	26/6/2016 to 2020
2	Shri Vishnu B. Dessai	Treasurer	Biunsa, Cuncolim Goa	9421247434	

Chart showing the details submitted by the Shooting Ball Association of Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Amit Ankush Sawant	President	Sawantwada, Mandrem, Pernem	9423314150	1/8/2011 to 31/7/2014
2	Shri Govind Josalkar	V. President	Warchawada Warkhand Pernem	9421257677	
3	Shri Ladu Mohan Tilve	V. President	Deulwada Paliem Pernem	9272047550	
4	Shri Jitendra Sadanand Tilve	Secretary	Bhomwada Paliem, Pernem	9765841661	
5	Shri Mahesh Narayan Mahale	Jt. Secretary	Deulwada, Ugem, Pernem	9421248354	
6	Shri Marisha Mohan Parab	Jt. Secretary	Menkurem, Bicholim	9657897434	
7	Shri Manohar Anant Mahale	Treasurer	Ugem, Pernem	9049825399	
8	Shri Dasharath Shantaram Mahale	Member	Ugem, Pernem	9422394824	
9	Shri Dnyaneshwar Parab	Member	Pernem Goa	9405222604	
10	Shri Santosh Shetgaonkar	Member	Morjim, Pernem Goa	9823971436	
11	Shri Laxman Shetye	Member	Pethechawada Korgao, Pernem	9923501945	
12	Kum. Archana J. Naik	Member	Siolim, Bardez	9767608460	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Amit Ankush Sawant	President	Sawantwada, Mandrem, Pernem	9423314150	
2	Shri Sagar Chandrakant Tilve	V. President	Deulwada Paliem Pernem	9823931236	

3	Shri Laxman Shetye	V. President	Pethechawada Korgao,	9923501945	1/8/2014 to 31/7/2017
4	Shri Jitendra Sadanand Tilve	Secretary	Bhomwada Paliem, Pernem	9765841661	
5	Shri Mahesh Narayan Mahale	Jt. Secretary	Deulwada, Ugem, Pernem	9421248354	
6	Shri Santosh Shetgaonkar	Jt. Secretary	Morjim, Pernem Goa	9823971436	
7	Shri Manohar Anant Mahale	Treasurer	Ugem, Pernem	9049825399	
8	Smt. Manisha Fati Parab	Member	Menkurem, Bicholim Goa	9657897434	
9	Shri Gaurav Dayanad Naik	Member	Mapusa Goa	8007618026	
10	Shri Jagdish Chandrakant Toraskar	Member	Korgao, Pernem Goa	9923867859	
11	Shri Kiran Arjun Sawant	Member	Ashvem Mandrem Goa	7507334253	
12	Shri Vaibhav Dnayaneshwar Keni	Member	Varkhand, Pernem Goa	9890311968	
13	Shri Ladu Mohan Tilve	Member	Deulwada Paliem Pernem	9272047550	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Amit Ankush Sawant	President	Sawantwada, Mandrem, Pernem	8698731616	1/7/2017 to 30/6/2020
2	Shri Sagar Chandrakant Tilve	V. President	Deulwada Paliem Pernem	9823971436	
3	Smt. Manisha Fati Parab	V. President	Menkurem, Bicholim Goa	9657897434	
4	Shri Jitendra Sadanand Tilve	Secretary	Bhomwada Paliem, Pernem	9765841661	
5	Shri Jagdish Chandrakant Toraskar	Jt. Secretary	Korgao, Pernem Goa	9923867859	
6	Shri Kiran Arjun Sawant	Jt. Secretary	Ashvem Mandrem Goa	7507334253	
7	Shri Manohar Anant Mahale	Treasurer	Deulwada, Ugem, Pernem	9049825399	
9	Shri Krishna Shankar Naik	Member	Deulwada Paliem Pernem	9850558134	
10	Shri Vijay Bablo Parab	Member	Warkhand, Pernem	9822687782	
11	Shri Nitin Dharma Naik	Member	Menkurem, Bicholim Goa	9604965079	
12	Shri Mahesh Dinkar Gavli	Member	Kirti Vidhyalaya H/Sc., Siolim	9764357849	
13	Shri Mahesh Narayan Mahale	Technical Chairman	Deulwada, Ugem, Pernem	9421248354	
14	Shri Anant Sawaal	Referee Board Chaierman	Not available	Not available	

Chart showing the details submitted by Sqay Association of Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Avertano Furtado	President	Sinquetim, Navelim, Salcette Goa	9822151789	
2	Shri Jagdish Shirodkar	V. President	H. No. 66, Azordem, Borim, Ponda Goa	9822731173	
3	Shri Raghunath Kavlekar	V. President	PDA colony, Plot No. 94, Malor, Corlim, Ilhas Goa	9604291288	
4	Shri Kashinath R. Nayak sqaygoa@gmail.com	Secretary	Plot No. 22/0/01, Kirbat, Nuvem, Salcette Goa	9422057062	
5	Shri Jose Vaz Xavier	Asst. Secretary	H. No. 711, Ambulor, Verna Salcette Goa	9890489917	
6	Shri Neeli M. Rao	Treasurer	A/STC/5, Ambhekhan, Nr. Shantadurga Temple, Verem, Bardez Goa 403 114	9762199588	
7	Shri Suresh Kumar Sarsar	Asst. Treasurer	H. No. E-389, Nr. Maruti Temple, Rumdamol Hsg. Brd. Davorlim, Margao	9823556704	

Chart showing the details submitted by the Goa Table Tennis Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Vero Nunes	President	Bambolim Beach Resort, Bambolim Goa	9823045568	23/9/2018 to 2022
2	Shri Sudin Verencar	V. President	378/D, Cavorim, Chandor Goa	Not available	
3	Shri Srivishnu Kolwalkar	V. President	M-170, Hsg. Brd. Col., Alto Betim	Not available	
4	Shri Suresh Bhangui	Secretary	212/G, Vasudha Hsg. Clny., Alto St. Cruz	9822585528	
5	Shri Noel Noronha	Jt. Secretary	Vineth Sea View Lane 2, Vasudha Clny., Alto St. Cruz	Not available	
6	Shri Subash Pandit	Treasurer	E-395, Cabecca, St. Cruz, Goa	9890143708	
7	Shri Vaikunth Nilesh Kirtani	Member	Not available	Not available	
8	Shri Damodar Bhatkar	Member	Not available	Not available	
9	Shri Kabir Pinto Makhija	Member	Not available	Not available	
10	Shri Christopher Menezes	Member	Not available	Not available	
11	Shri Amey Lawande	Co-opted Member	Not available	Not available	
12	Shri Narayan Alias Ajit Ghantkar	Co-opted Member	Not available	Not available	

Chart showing the details submitted by Traditional Karate Association of Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Joseph Rodrigues joerodrigues@rediffmail.com	President	H6 – Madhuban Complex, Tambdi Mati, Caranzalem – Goa 403002	9049915164	
2	Shri Suraj M. Caculo surajcaculo@tkag.in	V. President	New Shanta, Level 7, Above Caculo Mall, St. Inez, Panaji – Goa 403001	9823242421	
3	Shri Aslam Shaikh noormullasag@yahoo.com	Jr. V. President	H. No. 375, Mahalaxmi Saw Mill, Indona Davolim, Navelim, Salcete – Goa 403707	8805588301	
4	Shri Subhash Shirodkar subhashshirodkar44@yahoo.com	Secretary	3rd floor, Kamakshi Sadan, H. No. 1300, Nr. Kenkare House, Bondir Wado, St. Cruz – Goa 403005	7020916360	
5	Shri Shashank Mahatme	Jt. Secretary	New Shanta, Level 7, Above Caculo Mall, St. Inez, Panaji – Goa 403001	9823436393	
6	Shri Nityanand Juvekar karatenitya@yahoo.co.in	Treasurer	H. No. 779,=/6, Kubal, Sanjay Nagar, Alto Porvorim, Bardez– Goa	9922131113	
7	Shri Raunak Rao	Legal Advisor	Not available	Not available	
8	Shri Satish V. Kumar satishvks@gmail.com	Member	H.N. 28G/3, Unity Village, P.O. Thivim Ind. Estate, Karaswada, Mapusa	9822168818	

			– Goa 403526		
9	Shri Gaurish Dabholker gdabholkar@yahoo.in , gdabholkar@gmail.com	Member	Nalanda Hsg. Sc. Bldg. No. 2, Flat – G8, Aquem Baixo, Rawanfond, Margao 403601	9850468618	
10	Shri Mahendra Naik dragonmartialart@yahoo.in	Member	H. No. 214/M, Sateri Nagar, Naika Wada, Verla, Mapusa, Bardez – Goa 403510	9822387592	
11	Shri Sanjay Naik	Member	Not available	Not available	

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Suraj M. Caculo surajcaculo@tkag.in	President	New Shanta, Level 7, Above Caculo Mall, St. Inez, Panaji – Goa 403001	9823242421	9/7/2016 to Sept. 2021
2	Shri Subhash Shirodkar subhashshirodkar44@yahoo.com	V. President	3rd floor, Kamakshi Sadan, H. No. 1300, Nr. Kenkare House, Bondir Wado, St. Cruz – Goa 403005	7020916360	
3	Shri Joseph Rodrigues joerodrigues@rediffmail.com	Secretary	H6 – Madhuban Complex, Tambdi Mati, Caranzalem – Goa 403002	9049915164	
4	Shri Satish V. Kumar satishvks@gmail.com	Jt. Secretary	H.N. 28G/3, Unity Village, P.O. Thivim Ind. Estate, Karaswada, Mapusa – Goa 403526	9822168818	
5	Shri Aslam Shaikh noormullasag@yahoo.com	Treasurer	H. No. 375, Mahalaxmi Saw Mill, Indona Davolim, Navelim, Salcete – Goa 403707	8805588301	
6	Shri Mahendra Naik dragonmartialart@yahoo.in	Jt. Treasurer	H. No. 214/M, Sateri Nagar, Naika Wada, Verla, Mapusa, Bardez – Goa 403510	9822387592	
7	Shri Gaurish Dabholker gdabholkar@yahoo.in , gdabholkar@gmail.com	Member	Nalanda Hsg. Sc. Bldg. No. 2, Flat – G8, Aquem Baixo, Rawanfond, Margao 403601	9850468618	
8	Shri Nityanand Juvekar karatenitya@yahoo.co.in	Member	H. No. 779,=/6, Kubal, Sanjay Nagar, Alto Porvorim, Bardez– Goa	9922131113	
9	Shri Shashank Mahatme	Member	New Shanta, Level 7, Above Caculo Mall, St. Inez, Panaji – Goa 403001	9823436393	

Chart showing the details submitted by the Weightlifting Association of Goa

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Xavier Fialho	President	Not available	Not available	
2	Shri Jayesh C. Naik	Secretary	Not available	Not available	
3	Kum. Manisha Fernandes	Treasurer	Not available	Not available	
4	Shri Shiva (Atish) B. Angle	Jt. Treasurer	Not available	Not available	**2017 to**

5	Shri Pradeep S. Kolvenkar	Member	Not available	Not available	**2020**
6	Smt. Racheal Fialho	Member	Not available	Not available	
7	Shri Satish Ganpat Gawde	Member	Not available	Not available	
8	Shri Damodar R. Naik	Member	Not available	Not available	
9	Shri Sujit Chibulkar	Member	Not available	Not available	
10	Shri Sushant Colvenkar	Member	Not available	Not available	
11	Shri Saiesh Pawaskar	Member	Not available	Not available	
12	Shri Salil Durbhatkar	Member	Not available	Not available	
13	Shri Tanay Manrekar	Member	Not available	Not available	
14	Shri Satish Gaikwad	Member	Not available	Not available	
15	Shri Sandeep C. Naik	Member	Not available	Not available	

Chart showing the details submitted by the Goa Yachting Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Siddharth Satardekar siddharth.satardekar@gmail.com	President	2/7 14/A, Anandi Niwas, Nr. Water tank, New Vaddem,Vasco – Goa 403 802	9422641419	30/10/2017 to 2019
2	Rtd. Lt. Col. Gautama Dutta gautama@marinesolutions.in	V. President	54, Grant Annexe, 19A B. K. Rd., Colaba, Mumbai 400 005	9821167253	
3	Shri Hemant Arondekar hemant.arondekar@gmail.com	V. President	2nd floor, Colvalkar Center, Opp. Parade grd. Campal, Panaji – Goa	9822131629	
4	Shri John Lobo Johnlobo116@hotmail.com	Secretary	H. No. 163, Khobra Vaddo,Calangute, Bardez – Goa	9822158548	
5	Shri Keith Dsouza keithdsz@gmail.com	Jt.Secretary	2/125-A, Pequen Morod, Saligao, Bardez – Goa 403511	9823847474	
6	Shri Atish Fernandes atishf@gmail.com	Treasurer	9A, Geetanjali, Campal, Panaji – Goa	9822128885	
7	Shri Peter Estibeiro peterestibeiro@yahoo.com	Jt. Treasurer	1B/F1, Models Millennium Vistas, Caranzalem Goa	9822104819	
8	Shri James Anderson getjimbo@gmail.com	Captain of Boats	13, Miraton Gardens, Chicalim Goa	8554907000	
9	Shri Cesar Menezes cesarmenezes@wallacepharma.net	President Emeritus (ex-officio)	Wallace Pharmaceuticals Pvt. Ltd.,3rd floor DTC bldg.., EDC complex, Patto Plaza, Panaji – Goa	9822102925	
10	Col. Milind Prabhu milindvprabhu1962@yahoo.co.in	Immediate Past President (es-officio)	208, Altess Manor, Caranzalem Goa	9423885099	

Chart showing the details submitted by the Goa Yoga Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Subash Naik	President	Badem, Salvador Do Mundo, P.O. Betim, Bardez – Goa	9881099255	
2	Shri Krishna Karade	V. President	K 14, Cottamel, Cuncolim, Salcette – Goa	9422740201	
3	Shri Anant Atmaram Joshi	V. President	F 3/8, Goa Hsg. Brd. Cly., Baina, Vasco – Goa	0832-2465433 9422971250	

4	Shri Redento de Sousa	V. President	Sorvem, Guirim, Bardez – Goa	0832-2252638 9822154225	21st July 2012 To Aug. 2018
5	Shri Jayprakash Naik	V. President	Ramnath Apts., Shankarwadi, Taleigao – Goa	9823321329	
6	Smt. Hema Keni Randhawa	Secretary	Krister Eden Apts., 2nd floor, Ubo Dando, St. Cruz, Tiswadi – Goa	9960956861	
7	Shri Vishakha N. Sane	Jt. Secretary	661, Ganapati Wado, Devlay, Khandola, Ponda – Goa	9823865208	
8	Shri Raju Gosavi	Treasurer	H. No. 6, Perimol, Balli Matt, Salcette – Goa	9822136673	
9	Shri Hanumant M. Bakal	Jt. Treasurer	Ganeshpuri Mandur, P.O. Neura, Tiswadi – Goa	9822768466	
10	Shri Balendra B. Satarkar	Member	Madlem Wada, Talaulim, Ponda – Goa	9764239320	
11	Shri Satish Shetty	Member	Sneha Apts., G – 1, Fatorda, Margao – Goa	9096248777	
12	Kum. Agnes Dias	Member	Siolim, Bardez – Goa	9423165064	
13	Smt. Neeta Pednekar	Member	Guirim, Bardez – Goa	9823836859	

Chart showing the details submitted byAll Goa Motorsports Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Sharmad Raiturkar	President	H. N. 394, Nr. Vithal Mandir, Comba, Margao	Not available	For the year 2017
2	Shri Abhishek Kakodkar	V. President	A-4, S-1, Nalanda Vihar Co-op Hsg. Sc. Ltd., Aquem Baixo, P.O.Navelim, Salcette	Not available	
3	Shri Vaibhav Marathe	Secretary	H. No.3/2, Jai Mata Di, Nr. Venkatesh Leela, Bandora, Ponda – Goa	Not available	
4	Shri Priyesh Volvoikar	Treasurer	H. No. 132, St. Inez, Panaji – Goa	Not available	

Chart showing the details submitted by The Goa Fencing Association

Sr. No.	Name	Designation	Address	Ph. No	Term of election
1	Shri Paresh U. Kamat	Chairman	Not available	Not available	
2	Shri Yogesh V. Thakur	President	Not available	Not available	
3	Shri Atmaram Desai	Sr. V. President	Not available	Not available	
4	Shri Joaquim Teles	V. President	Not available	Not available	
5	Shri Filipe Alvares	V. President	Not available	Not available	
6	Shri Sarfaraz Shaikh	V. President	Not available	Not available	
7	Smt. Anagha Warlikar	Secretary	Not available	Not available	
8	Shri Vinayak Korgaonkar	Org. Secretary	Not available	Not available	
9	Shri Rohan Narvekar **Govt. Servant** Off. of Labour & Employment	Treasurer	Not available	Not available	
10	Shri Levino A. Pereira	Member	Not available	Not available	
11	Shri Clyde Lobo	Member	Not available	Not available	
12	Shri Aditya Shirgaonkar	Member	Not available	Not available	
13	Smt. Ulka D'souza	Member	Not available	Not available	
14	Shri Hemang Doshi	Member	Not available	Not available	
15	Shri John Da Silva	Advisor	Not available	Not available	

Annexure "D"

Financial Assistance from 2014- 2018

Sr. No.	Name of the Sports Club	Amount released			
		2014-2015	2015 - 2016	2016 - 2017	2017 - 2018
1.	2.	3.	4.	5	6
1.	Velsao Villagers Association	Rs. 1,46,891/-	RS. 1,60,000	_____	_____
2.	Sports & Welfare club of Zaino	Rs. 1,05,800/-	Rs. 50,000/-	_____	_____
3.	Cuncolim Union	Rs. 1,80,000/- Rs. 3,40,000/-	_____	Rs. 75,000/-	Rs. 25,000/- Rs. 98,720/-
4.	Japan Karate Shotokai India	Rs. 50,000/-	_____	_____	_____
5.	Sateri sPorts club Palem Siridao	Rs. 28,000/-	_____	_____	_____
6.	Vasco Warrors Cricket Acadomy	Rs. 24,000/-	_____	_____	_____
7.	St. Caetano De Merces Sports and Cultural club	Rs. 40,000/-	_____	_____	_____
8.	Tiger Sports and Cultural club	Rs. 61,680/-	_____	_____	_____
9.	Panchgarm Vikas Samiti	Rs. 1,01,200/-	_____	_____	Rs.75,000/- Rs. 89,720/- Rs. 75,000/-
10.	Yuva Madgao Sanghatana	Rs. 25,000/-	_____	_____	_____
11.	Sunshine Sports club	Rs. 20,000/-	_____	_____	_____
12.	Sirlim Sports Club	Rs. 45,000/-	Rs. 40,000/-	Rs. 40,000/-	_____
13.	Nagarcem Youth sports club	Rs. 23,600/-	_____	_____	_____
14.	Devi Kamlavati Sports Cultural Club	Rs. 160,000/-	_____	_____	_____
15.	Margao Ckricket Club	Rs. 36,800/-	_____	_____	_____
16.	Yuva the Cola Association of Goa	Rs. 2,00,000/-	_____	_____	_____
17.	Jai Bajrangbali Sports and Cultural club	Rs. 1,20,800/-	_____	_____	_____
18.	Youth Sports club of Khandola	Rs. 80,000/-	_____	_____	_____
19.	Sacred Heart of Jesus Church	Rs. 24,000/-	_____	_____	_____
20.	Indreshwar Youth Club	Rs. 10,000/-	_____	_____	_____
21.	Sanguem Cricketers	Rs. 95,614/-	_____	_____	_____
22.	Sai Kiran Sports & Cultural Club	Rs. 40,000/-	_____	_____	_____
23.	Union of Chinchinim Villagers	Rs. 30,000/-	Rs. 40,000/- Rs. 37,125/-	Rs. 37,125/-	_____
24.	Nirankar Sports Club	Rs. 20,000/-	_____	_____	_____
25.	Masters Club	Rs. 26,400/-	_____	_____	_____

26.	Shree Nirakar youth Sports & Culture	Rs. 77,520/-	_____	_____	_____
27.	Mulgao Friends Circle Sports & Cultural club	Rs. 59,600/-	_____	_____	_____
28.	Jai Sports Socia and Cultural club	Rs. 40,000/-	_____	_____	_____
29.	Canacona pragati munch	Rs. 3,50,000/-	_____	_____	_____
30.	Young Marata Sports and Cultural Club	Rs. 77,660/-	_____	_____	_____
31.	Ekata Yuva Sangh	Rs. 1,60,000/-	_____	Rs. 40,000/-	_____
32.	sai cricketers	Rs. 80,000/-	_____	_____	_____
33.	Dicarpale Sports Club	Rs. 80,000/-	_____	_____	
34.	Sarzora Sports Club	Rs. 50,000/-	_____	_____	_____
35.	Merces Club	RS. 10,000/-	_____	_____	_____
36.	Marmugao United Cultural and Sports club	Rs. 51,387/-	_____	_____	_____
37.	Sateri Sports Club, Korpade sattari	Rs. 42,400/-	_____	_____	_____
38.	Sai Warriors Sports & Cultural Club	Rs. 20,000/-	_____	_____	_____
39.	Babu Brothers	Rs. 88,000/-	_____	Rs. 43,750/-	Rs. 1,00.000/- Rs. 75,000/-
40.	Indreshwar youth club	Rs. 80,000/-	_____	_____	_____
41.	Frinds Sports and Cultural club pernem	Rs. 80,000/-	_____	_____	_____
42.	Vasco Veterans Table tennis	Rs. 11,273/-	_____	_____	_____
43.	Rudreshwar Sports club	Rs. 2900/-	_____	_____	_____
44.	Uguem Rising Club	_____	Rs. 15,000/-	Rs.87,005/-	_____
45.	Dramapur Sports Club	_____	Rs. 40,000/-	_____	_____
46.	Pinto's Youth Club of Baradi	_____	----------	_____	_____
47.	Sateri Ravalnath Sports Club, Corlim	_____	Rs.1,00,000/-	_____	_____
48.	Ponda Footballers	_____	Rs. 40,000/-	_____	_____
49.	Baina Sports Club	_____	Rs. 20,000/-	_____	_____
50.	Yuva, Miramar	Rs. 41,200/-	Rs. 20,000/-	_____	Rs. 69,750/- Rs. 76,500/- Ts. 6,750/-
51.	Rising Youth Sports& Cultural Club, Chimbel	_____	Rs. 36,900/-	_____	Rs. 9,400/-
52.	Quitula Sports Club	_____	Rs.58,500/-	_____	_____
53.	Santa Cruz Club of Cavelossim	_____	Rs.64,125/-	_____	_____
54.	Kelbai Sports Club, Mayem, Bicholim	_____	Rs.75,000/-	_____	_____
55.	Amaravati Sports Club, Bicholim	_____	Rs.63,750/-	Rs.63,750/-	----------
56.	Shri Sateri Sports Club, Ladfem, Bicholim	_____	Rs.50,000/-	_____	Rs.50,000/-
57.	Sporting Club de Porvorim	_____	Rs.75,000/-	_____	_____
58.	St. Rock's Youth Club, Majorda	_____	Rs.63,750/-	Rs. 63,750/- Rs.21,250/-	Rs. 21,250/- Rs.93,860/-

59.	Barebhat Social & Cultural Assocaition, Arlem, Raia	_____	Rs.71,250/-	_____	_____
60.	United Club of Utorda	_____	Rs.75,000/-	_____	Rs.25,000/-
61.	Associacao Academica de Majorda-Utorda-Calata	_____	_____	_____	Rs.65,250/-
62.	Youth of Loutolim	_____	Rs.13,125/-	_____	_____
63.	Football Club, Tuem	_____	Rs. 37,500/-	_____	_____
64.	Shri. Saptokoteshwar Sports Club, Quepem	_____	Rs. 37,500/-	Rs. 37,500/-	Rs. 20,000/- Rs.32,500/- Rs. 12,500/-
65.	Shree Gopal Krishna Sports and Cultural Club, Darbandora	_____	Rs. 37,500/-	Rs. 37,500/-	Rs. 11,150/-
66.	United Boys of Ambaulim	_____	_____	_____	Rs.37,500/- Rs. 37,500/-
67.	Raia Football Club	_____	_____	_____	Rs.75,000/-
68.	Kelbai Sports Club, Mayem, Bicholim	_____	_____	_____	Rs.16,150/-
69.	Rising Youth Krishan Sports & Cultural Club	_____	_____	_____	Rs.9,400/-
70.	Shree Gopal Krishna Sports & Cultural Club	_____	_____	_____	Rs.11,150/-
71.	Quitula Sports Club	_____	_____	Rs. 58,500/-	Rs.12,656 /- Rs. 12,656/-
72.	Football Club Tuem	_____	_____	_____	Rs.12,500/-
73.	Ponda Footballers	_____	_____	_____	Rs.96,000/-
74.	Augustias Sporting Club	_____	_____	Rs. 75,000/-	Rs.47,927/-
75.	Odxel Sports Club	_____	_____	Rs. 71,250/-	_____
76.	Churchill Bros. Pvt Ltd , Varca	_____	_____	_____	Rs. 1.00 crore
77.	Goa Seven Sports & Cultural Association	_____	_____	_____	_____
78.	Savordem Gymkhana	_____	_____	_____	Rs.69,000/-
79.	Mauli Sports Club	_____	_____	_____	_____
80.	Camurlim United Sports club	_____	_____	Rs. 75,000/-	Rs. 25,000/- Rs. 56,250/-
81.	Mandrem Sports & Cultural Club,	_____	_____	_____	_____
82.	Kamlavati Sports and Cultural Club	_____	_____	Rs. 37,500/-	_____
83.	Omkar Sports club	_____	_____	Rs. 35,625/-	_____
84.	Youth of Loutolim	_____	_____	Rs. 13,125/-	_____
85.	Young Maratha Sports and Cultural Club	_____	_____	Rs. 19,415/- Rs. 1,00,000/-	_____
86.	Manorva Sports and Cultural Club	_____	_____	Rs. 9900/- Rs. 67,275/-	_____
87.	Sunshine pragati Mandal	_____	_____	Rs. 30,000/-	_____
88.	Shree Navadurga Mhalsa Sports Club	_____	_____	Rs. 75,000/-	_____

				Rs. 40,000/-	
89.	Active Boys Sports and Cultural Club	_____	_____	Rs. 27,000/-	_____
90.	Pansulem Brothers Sports and Cultural Club	_____	_____	Rs. 62,250/-	_____
91.	Shree Boys Sports & Cuthural Club	_____	_____	Rs. 27,000/-	_____
92.	Shri Parshuram Kala Krida Sangh	_____	_____	Rs. 75,000/-	_____
93.	Makerman Multi Creation Club of Goa	_____	_____	Rs. 75,000/-	_____
94.	Shri. Siddeshwar Sports and Cultural Club	_____	_____	Rs. 30,000/-	_____
95.	Shri. Sporting club the porvorim	_____	_____	Rs. 75,000/-	_____
96.	Maharudra sports and cultural club	_____	_____	Rs. 58,087/-	_____
97.	Velling Cricketers	_____	_____	Rs. 18,750/-	_____
98.	Anjuna Kaisuva Youth sports and Cultural Club	_____	_____	Rs. 75,000/-	_____
99.	st. Cruz Club of Cavelossim	_____	_____	Rs. 64,125/-	_____
100	Antruz Art and Sports Academy	_____	_____	Rs. 75,000/-	Rs. 24,977/-
101	V. Care Foundation	_____	_____	Rs. 37,500/-	_____
102	Kelbai Sports Club	_____	_____	Rs. 75,000/-	_____
103	Football Club Tuem	_____	_____	Rs. 37,500/-	_____
104	Sager Sports and Cultural Club	_____	_____	Rs. 45,000/-	Rs. 15,000/-
105	Cuncolim Cricket Association	_____	_____	Rs. 18,750/-	_____
106	Barebhat Social and Cultural Association	_____	_____	Rs. 71,250/-	_____
107	Mashem Cricket Club	_____	_____	Rs. 18,750/-	_____
108	Ramabai Ambedkar Adharsh Tarun	_____	_____	Rs. 7,100/-	_____
109	United club of Utorda	_____	_____	Rs. 75,000/-	Rs. 1,00,000/-
110	Somnath Sports and Cultural club	_____	_____	_____	Rs. 1,00,000/- Rs. 18,330/-
111	Mauli Sports Club	_____	_____	_____	Rs. 15,000/-
112	Young boys of Nauxim	_____	_____	_____	Rs. 75,000/-
113	Shantadurga Kabaddi	_____	_____	_____	Rs. 37,500/-

114	visual link Cricketers	_____	_____	_____	Rs. 25,000/-
115	Sanvordem Gymkhana	_____	_____	_____	Rs. 69,000/- Rs. 21,150/- Rs. 56,250/-
116	Margao Cricket Club	_____	_____	_____	Rs. 94,472/-
117	Uguem Rising Club	_____	_____	_____	Rs. 87,005/-
118	Raia Football club	_____	_____	_____	Rs. 75,000/-
119	Kelbai Sports Club	_____	_____	_____	Rs. 16,150/-
120	Rising Youth Curchorem Sports club	_____	_____	_____	Rs. 75,000/-
121	Indeshwar Youth Club	_____	_____	_____	Rs. 25,000/-
122	Mantra Seva Sangha	_____	_____	_____	Rs. 1,00,000/-
123	Sadguru Sports and Cultural Club	_____	_____	_____	Rs. 70,132/-
124	Jai Sports Social and Cultural Association	_____	_____	_____	Rs. 13,705/- Rs. 75,000/-
125	Associacao Academica de Majorda	_____	_____	_____	Rs. 65,250/-
126	Margao cricket Academy	_____	_____	_____	Rs. 71,550/-
127	Arabo Sports Club	_____	_____	_____	Rs. 75,000/-
128	Vasco Warriors Cricket	_____	_____	_____	Rs. 85,000/-
129	Assnora Cricket Club	_____	_____	_____	Rs. 49,875/-
130	Shri. Ligmadev Sports and Cultural Club	_____	_____	_____	Rs. 63,121/-
131	Sateri Sports Club, Sakhali	_____	_____	_____	Rs. 50,000/-
132	Deep Jyot Sports and cultural club	_____	_____	_____	Rs. 12,500/-
133	Sattari Volleyball Club	_____	_____	_____	Rs. 37,500/-
134	Shree Shantadurga Cultural Club	_____	_____	_____	Rs. 75,000/-
135	Shree Laxmi Narayan Sports and Asocio cultural club	_____	_____	_____	Rs. 75,000/-

Financial Assistance from 2019- 2024

Sr. No.	Name of the Sports Club	Amount released					
		2018-19	2019-20	2020-21	2021-2022	2022-2023	2023-2024
1.	2.	3	4	5	6	7	_____
1.	Amravati Sports Club	Rs. 18,545/-	_____	_____	_____	_____	_____
2.	Pinto's Youth Club of Baradi	Rs.47,250/-	_____	_____	_____	_____	_____
3.	Assonora Cricket Club	Rs. 14,421/-	_____	_____	_____	_____	_____
4.	United Club of utorda	Rs. 11,832/-	_____	_____	_____	_____	_____
5.	Young Boys of Nauxim sports Club	Rs. 4,117/-	_____	_____	_____	_____	_____
6.	Makermen Multi Creation Club	Rs. 14,475/-	_____	_____	_____	_____	_____
7.	Hanuman Sports & Cultural Club	Rs. 58,468/-	_____	_____	_____	_____	_____
8.	Ponda Footballers	Rs. 65,100/-	_____	_____	_____	Rs. 75,000/-	_____
9.	Amaravati Sports Club, Bicholim	Rs. 18,545/-	_____	_____	_____		_____
10.	Somnath sports and cultural club	Rs. 75,000/-	_____	_____	_____		_____
11.	Associacao Academica de Majorda-Utorda-Calata	_____	Rs.71,750/-	_____	_____	Rs. 75,000/-	_____
12.	Sagar Sports and Cultural Club	Rs. 37,687/-	_____	_____	_____		_____
13.	Yuva, Miramar	Rs.93,340/-	_____	_____	_____	Rs. 75,000/-	_____
14.	Goa Seven Sports & Cultural Association	Rs.20,000/-	_____	_____	_____	_____	_____
15.	Savordem Gymkhana	-------	_____	_____	Rs. 62,990/-	_____	_____
16.	Mauli Sports Club	Rs. 53,000/-	Rs. 56,700/-	_____	_____	_____	_____
17.	Camurlim United Sports Club	Rs. 56, 250/-	Rs. 75,000/-	_____	Rs. 18,750/-	_____	_____
18.	Babu Brothers Sports Association	Rs. 16,329/-	Rs. 90,000/-	_____	_____	_____	_____
19.	Mandrem United Sports & Cultural Club,	Rs. 65,710/-	Rs. 75,000/-	_____	Rs. 75,000/-	Rs.75,000/-	Rs.75,000/-
20.	Shree Shantadurga Cultural & Sports Club	Rs. 17,400/-		_____	Rs. 56,250/-		_____
21.	Shree Siddheshwar Sports Club & Cultural Association		Rs. 56,250/-	_____	Rs. 11,120/-	Rs. 75,000/-	_____
22.	Omkar Sports Club	Rs. 5,172/-	_____	_____	_____	_____	_____
23.	Maharudra Sports and Cultural Club	-------	_____	_____	_____	Rs. 56,250/-	_____
24.	Cuncolim Union	Rs. 75,000/-	_____	_____	_____	Rs. 75,000/-	_____
25.	Margao Cricket Academy	Rs. 23,850/-	_____	_____	_____		_____
26.	Brahma Sports Club	Rs. 32,400/-	_____	_____	_____	Rs. 56,250/-	_____
27.	KK Sports Club	_____	Rs. 18,750/-	_____	_____	_____	_____
28.	Maina Sports Club	_____	_____	_____	_____	_____	Rs.56,250/-
29.	Churchill Bros. Pvt Ltd , Varca	Rs. 3.00 crores	Rs. 4.00 crores	Rs. 1.00 crores	Rs. 2.00 crores	Rs. 4.00 crores	Rs. 1.00 crores

Annual Maintenance Grants from 2017-2018, 2018-2019, 2019-2020, 2020-2021, 2021-2022 released in the year 2022-2023 dt. 16/05/2022

Sr. No.	Name of the Sports Club	Amount released					
		2017 - 2018	2018 - 2019	2019 - 2020	2020 - 2021	2021-2022	2022-2023
1.	2.	3.	4.	5.	6.	7.	8.
1.	Maharudra Sports & Cultural Club	Rs. 30,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 30,000/- Dt. 07/01/2020	_____	_____	80,000/- Chq.811082 dt.16/05/2022
2.	Shree Laxminarayan Sports & Socio-Cultural Club Ponda	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- 29/03/2018	_____	_____	_____	_____	1,50,000/- Chq.811083 dt.16/05/2022
3.	Independent Cricket Club	Rs. 50,000/- Dt. 10/08/2017	_____	Rs. 70,000/- Dt. 07/01/2020	_____	_____	50,000/- Chq.811084 dt.16/05/2022
4.	Jetty Cricket Club	Rs. 50,000/- Dt. 19/06/2017	_____	_____	_____	_____	10,000/- Chq.811085 dt.16/05/2022
5.	Rainbow Sports & Cultural Club	Rs. 50,000/- Dt. 19/06/2017 Rs. 50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811086 dt.16/05/2022
6.	Santa Cruz Club of Cavelossim	Rs. 50,000/- dt. 19/06/2017 Rs. 50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811087 dt.16/05/2022
7.	B.P.S. Sports Club		_____	_____	_____	_____	1,00,000/- Chq.811088 dt.16/05/2022
8.	Kaykee Youth Club	Rs. 50,000/- Dt. 19/06/2017 Rs. 50,000/- dt. 29/03/2018	_____	_____	_____	_____	1,00,000/- Chq.811089 dt.16/05/2022
9.	Salcete Football Club	50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811090 dt.16/05/2022

Sr. No.	Name of the Sports Club						
		2017 - 2018	2018 - 2019	2019 - 2020	2020 - 2021	2021-2022	2022-2023
1.	2.	3.	4.	5.	6.	7.	8.
10.	United Club of Utorda		_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811091 dt.16/05/2022
11.	Associacao Academica De Majorda Utorda Calata	Rs. 50,000/- Dt. 19/06/2017 Rs. 50,000/- dt. 29/03/2018	_____	_____	_____	_____	50,000/- Chq.811092 dt.16/05/2022
12.	Maina Sports Club	Rs. 30,000/- Dt. 19/06/2017 Rs. 30,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	60,000/- Chq.811093 dt.16/05/2022
13.	**Canacona Sports and Cultural Club**	_____	_____	_____	_____	_____	50,000/- Chq.811094 dt.16/05/2022
14.	United Sports Club, Mardol	Rs. 50,000/- 19/06/2017 Rs.50,000/- dt. 29/03/2028	_____	_____	_____	_____	50,000/- Chq.811095 dt.16/05/2022
15.	Manguirish Youth Club	_____	_____	_____	_____	_____	20,000/- Chq.811095 dt.16/05/2022
16.	Madanant Cricket Club	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	_____	_____	_____	50,000/- Chq.811097 dt.16/05/2022
17.	Gopal Krishna Sports Cultural Club		_____	_____	_____	_____	30,000/- Chq.811098 dt.16/05/2022
18.	Canacona Sports Academy	Rs. 50,000/- Dt. 10/08/2017 Rs.50,000/- dt. 29/03/2018	_____	_____	_____	_____	50,000/- Chq.811099 dt.16/05/2022
19.	Cuncolim Union	Rs. 50,000/- Dt. 19/06/2017	_____	_____	_____	_____	50,000/- Chq.811100 dt.16/05/2022

Sr. No.	Name of the Sports Club	Amount released					
		2017 - 2018	2018 - 2019	2019 – 2020	2020 – 2021	2021-2022	2022-2023
1.	2.	3.	4.	5.	6.	7.	8.
20.	Sao Jose De Areal Sports Club	Rs. 50,000/- Dt. 19/06/2017	_____	_____	_____	_____	50,000/- Chq.811101 dt.16/05/2022
21.	Margao Cricket Club		_____	_____	_____	_____	**1,00,000/-** Chq.811102 dt.16/05/2022
22.	Bambar Sports Club	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811103 dt.16/05/2022
23.	Parye Youth Club	Rs. 50,000/- Dt. 19/06/2017	_____	_____	_____	_____	1,00,000/- Chq.811104 dt.16/05/2022
24.	Amravati Sports Club	Rs. 50,000/- Dt. 19/06/2017 Rs. 50,000/- dt.29/03/2018	_____	_____	_____	_____	1,50,000/- Chq.811105 dt.16/05/2022
25.	Sateri Sports Club	30,000/- dt. 29/03/2018	_____	_____	_____	_____	70,000/- Chq.811106 dt.16/05/2022
26.	Brahma Sports Club	_____	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	40,000/- Chq.811107 dt.16/05/2022
27.	Kelbai Sports Club	Rs. 50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	50,000/- Chq.811108 dt.16/05/2022
28.	Augustias Sporting Club	Rs. 50,000/- Dt. 19/06/2017 Rs. 50,000/- dt. 29/03/2018	_____	_____	_____	_____	1,00,000/- Chq.811109 dt.16/05/2022
29.	Olaulim Pomburpa Gymkhana	_____	_____	_____	_____	_____	80,000/- Chq.811110 dt.16/05/2022
30.	St. Domnic Savio Sports Club	Rs. 50,000/- Dt. 19/06/2017 Rs.30,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811111 dt.16/05/2022

Sr. No.	Name of the Sports Club	Amount released					
		2017 - 2018	**2018 - 2019**	**2019 – 2020**	**2020 – 2021**	**2021-2022**	**2022-2023**
31.	**St. Christopher Sports Club**	Rs. 30,000/- Dt. 19/06/2017 Rs.30,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811112 dt.16/05/2022
32.	**Camurlim United Sports Club**	_____	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	60,000/- Chq.811113 dt.16/05/2022
33.	**Saligao Sporting Club**	Rs. 50,000/- Dt. 19/06/2017 Rs. 50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811114 dt.16/05/2022
34.	**Quitula Sports & Cultural Club**	Rs. 50,000/- Dt. 19/06/2017 Rs. 50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811115 dt.16/05/2022
35.	**Cunchelim Sports Club**	Rs. 30,000/- Dt. 19/06/2017 Rs. 30,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/- Chq.811116 dt.16/05/2022
36.	**Shirgal Sports Club**	Rs. 50,000/- Dt. 19/06/2017	_____	Rs. 20,000/- Dt. 07/01/2020	_____	_____	30,000/- Chq.811117 dt.16/05/2022
37.	**Adarsh Sports & Cultural Club**	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020		_____	1,00,000/- Chq.811118 dt.16/05/2022
38.	Pedne Cultural & Sports Club	Rs. 20,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 30,000/- Dt. 07/01/2020	_____	_____	30,000/- Chq.811119 dt.16/05/2022
39.	Kanchole Cricket Club	Rs. 50,000/- Dt.19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 30,000/-	_____	_____	80,000/- Chq.811120 dt.16/05/2022
40.	Shree Ravalnath Sports & Cultural Club	Rs. 50,000/- Dt.19/06/2017 Rs.30,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	40,000/- Chq.811121 dt.16/05/2022

Sr. No.	Name of the Sports Club	Amount released					
		2017 - 2018	2018 - 2019	2019 – 2020	2020 – 2021		2022-2023
41.	Rastroli Youth Cultural & Sports Club	20,000/-dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	80,000/- Chq.811122 dt.16/05/2022
42.	Shree Shantadurga Cultural and Sports Club	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	1,00,000/-Chq.811123 dt.16/05/2022
43.	Aroba Sports Club	Rs. 50,000/- Dt. 19/06/2017	_____	Rs. 60,000/- Dt. 07/01/2020	_____	_____	50,000/- Chq.811124 dt.16/05/2022
44.	Agassaim Youth Club	_____	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	50,000/- Chq.811125 dt.16/05/2022
45.	Santana Sports Club	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 30,000/- Dt. 07/01/2020	_____	_____	50,000/- Chq.811126 dt.16/05/2022
46.	Alto Porvorim Sports and Cultural Club	Rs. 30,000/- Dt. 19/06/2017	_____	_____	_____	_____	50,000/- Chq.811127 dt.16/05/2022
47.	Odxel Sports Club	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	_____
48.	Baina Sports Club	Rs. 50,000/- Dt. 19/06/2017 Rs.50,000/- dt. 29/03/2018	_____	Rs. 50,000/- Dt. 07/01/2020	_____	_____	_____
49	Augustias Sporting Club	Rs. 50,000/- dt. 19/06/2017		Rs. 50,000/- Dt. 07/01/2020		_____	_____
50	Betim Sports and Cultural Club	Rs. 50,000/- Dt. 19/06/2017				_____	_____
51.	St. Rita Association Aldona	Rs. 20,000/- Dt. 19/06/2017				_____	_____
51.	Club Deportive peres Da Silva	Rs. 50,000/- Dt. 10/08/2017				_____	_____
52.	Socio Cultural Association	Rs. 50,000/- Dt. 19/06/2017				_____	_____

Sr. No.	Name of the Sports Club	Amount released					
		2017 - 2018	2018 - 2019	2019 – 2020	2020 – 2021	2021-2022	2022-2023
53.	Social Club of Batalbatim	Rs. 30,000/- Dt. 10/08/2017			_____		---------
Total		Rs. 31,70,000/-		Rs. 13,60,000/-		_____	33,60,000/-

Chart of total grants released to the State Sports Association from 1st April 2014 to 31st Dec. 2023 - (10 years)

No.	Name of the State Sports Assoication	2014-2015	2015-2016	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024
1	Goa Athletic Association	8,98,675/-	6,74,732/-	3,66,136/-	13,66,884/-	9,42,058/-	1,60,000/-	Nil	Nil	Nil	Nil
2	Goa Atya Patya Association	1,85,130/-	Nil	12,000/-	1,18,352/-	2,46,109/-	1,00,000/-	Nil	4,17,978/-	Nil	Nil
3	Amateur Archery Association, Goa	Nil	7,13,920/-	14,250/-	Nil	Nil	1,00,000/-	Nil	5,51,546/-	1,00,000/-	Nil
4	Goa Badminton Association	4,84,040/-	3,37,000/-	4,04,260/-	9,78,922/-	11,51,072/-	1,60,000/-	Nil	6,59,550/-	6,65,000/-	6,40,000/-
5	Goa Body Building and Fitness Assoc.	90,000/-	Nil	Nil	Nil	80,000/-	Nil	Nil	Nil	Nil	8,00,000/-
6	Goa Baseball Association	6,55,440/-	Nil	1,25,536/-	1,41,780/-	Nil	Nil	Nil	1,34,100/-	Nil	Nil
7	Goa Amateur Boxing Association	1,56,000/-	1,86,856/-	Nil	1,44,930/-	4,39,168/-	12,000/-	Nil	5,28,471/-	Nil	Nil
8	Goa Basketball Association	Nil	Nil	Nil	1,37,312/-	5,88,202/-	1,72,652/-	Nil	1,90,000/-	Nil	Nil
9	Billiards & Snookers Assoc.	Nil	Nil	Nil	30,780/-	1,60,000/-	2,60,000/-	Nil	73,000/-	Nil	Nil

No.	Name of the State Sports Assoication	2014-2015	2015-2016	2016-2017	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-2024
10	Goa Chess Association	14,43,474/-	13,90,897/-	2,52,571/-	4,44,246/-	32,00,000/-	23,40,266/-	Nil	16,97,275/-	13,17,000/-	Nil
11	Goa Carrom Association	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	73,752/-	Nil
12	Goa Football Association	4,45,925/-	2,56,520/-	8,55,252/-	14,82,212/-	5,83,092/-	21,14,995/-	Nil	40,54,293/-	18,47,484/-	Nil
13	Goa Handball Association	2,11,012/-	6,95,104/-	2,98,820/-	6,72,967/-	4,03,476/-	1,95,195/-	17,500/-	6,21,660/-	2,17,066/-	Nil
14	Goa Hiking Association	80,000/-	7,75,750/-	3,04,950/-	3,66,440/-	13,07,127/-	5,77,388/-	Nil	Nil	Nil	Nil
15	Goans Hockey	5,36,155/-	2,18,655/-	93,860/-	14,38,745/-	5,51,532/-	6,14,449/-	Nil	5,43,406/-	14,34,003/-	Nil
16	Goa Judo Association	99,128/-	2,90,468/-	80,000/-	4,73,129/-	7,05,969/-	3,87,232/-	Nil	3,07,506/-	2,06,341/-	Nil
17	Go-Karting Association of Goa	40,000/-	80,000/-	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Goa Kabaddi Association	3,57,048/-	3,57,686/-	1,63,862/-	1,63,862/-	Nil	Nil	Nil	Nil	Nil	Nil
19	All Goa kho kho Association	1,49,810/-	4,71,240/-	26,292/-	Nil	6,56,788/-	Nil	Nil	4,21,820/-	Nil	Nil

No.	Name of the State Sports Assoication	2014-2015	2015-2016	2016-2017	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
20	Goa Olympic Association	23,96,464/-	1,66,156/-	Nil	Nil	Nil	Nil	Nil	Nil	40,83,120/-	1,52,94,400/-
21	Goa Mallakhamb Association	2,04,178/-	1,69,280/-	1,00,000/-	4,05,840/-	8,07,048/-	2,95,552/-	Nil	37,360/-	Nil	Nil
22	Goa Masters Athletic Association	1,42,469/-	4,09,707/-	1,67,360/-	3,91,129/-	5,59,452/-	2,13,032/-	Nil	Nil	Nil	Nil
23	Goa Motor Sports Association (2 wheeler)	68,000/-	32,990/-	Nil	48,700/-	Nil	Nil	Nil	65,000/-	1,69,237/-	Nil
24	All Goa Motor Sports Association (4 wheeler)	Nil	Nil	Nil	4,51,048/-	5,03,965/-	9,19,403/-	Nil	Nil	1,60,000/-	Nil
25	Roller Skating Association of Goa	Nil	Nil	Nil	4,66,230/-	Nil	Nil	Nil	Nil	Nil	Nil
26	Rifle Shooting Association of Goa	Nil	87,400/-	Nil	Nil	Nil	Nil	Nil	Nil	1,04,416/-	Nil
27	Goa Sepak Takraw Association	1,33,910/-	7,16,074/-	2,37,665/-	3,02,450/-	7,73,386/-	Nil	Nil	5,70,181/-	65,000/-	Nil
28	Goa Super Bodies Power lifting Association	Nil	1,12,000/-	Nil	Nil	Nil	10,850/-	Nil	1,60,000/-	6,88,000/-	80,000/-
29	Goa Swimming Association	2,97,568/-	5,83,450/-	4,02,510/-	4,69,640/-	2,13,600/-	5,68,810/-	1,89,551/-	9,60,110/-	2,06,000/-	Nil
No.	**Name of the State Sports Assoication**	**2014-2015**	**2015-2016**	**2016-2017**	**2017-18**	**2018-19**	**2019-20**	**2020-21**	**2021-22**	**2022-23**	**2023-24**

30	Shooting Ball Association of Goa	2,98,065/-	1,97,500/-	4,84,497/-	1,12,770/-	Nil	98,272/-	Nil	3,41,020/-	Nil	Nil
31	Goa Softball Association	Nil	4,00,000/-	Nil	1,00,000/-	2,15,216/-	1,00,000/-	Nil	25,000/-	Nil	Nil
32	Goa State Tennis Association	Nil	Nil	Nil	Nil	Nil	Nil	Nil	40,000/-	Nil	Nil
33	Sqay Association of Goa	Nil	Nil	Nil	8,38,000/-	7,26,416/-	5,03,216/-	Nil	15,18,572/-	14,77,138/-	Nil
34	Taekwondo Association of Goa	3,57,768/-	10,13,962/-	3,98,816/-	8,93,656/-	7,20,200/-	2,70,000/-	Nil	6,28,338/-	1,02,000/-	Nil
35	Amateur Throwball Association of Goa	Nil	2,83,006/-	Nil	1,57,444/-	Nil	1,17,855/-	Nil	75,220/-	Nil	Nil
36	Goa Tennis Ball Cricket Association	4,31,934/-	4,41,074/-	10,59,352/-	3,18,120/-	3,84,006/-	2,26,795/-	Nil	3,75,296/-	8,85,000/-	Nil
37	Goa Tenni-koit Association	1,06,675/-	3,18,570/-	1,35,104/-	Nil	Nil	Nil	Nil	2,87,685/-	Nil	Nil
38	Goa Table Tennis Association	1,28,340/-	18,93,244/-	4,00,000/-	3,57,898/-	1,37,848/-	19,77,795/-	Nil	1,51,950/-	52,768/-	Nil
39	Weightlifting Association of Goa	Nil	Nil	Nil	80,000/-	2,80,000/-	75,000/-	Nil	Nil	28,207/-	Nil
No.	**Name of the State Sports Assoication**	**2014-2015**	**2015-2016**	**2016-2017**	**2017-18**	**2018-19**	**2019-20**	**2020-21**	**2021-22**	**2022-23**	**2023-24**
40	Goa Volleyball Association	2,45,824/-	1,54,128/-	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

41	Goa Yachting Association	3,40,000/-	2,21,834/-	1,80,000/-	6,42,668/-	1,97,803/-	1,60,000/-	Nil	51,33,407	8,21,320/-	Nil
42	Goa Yoga Association	2,00,135/-	4,66,557/-	2,56,089/-	Nil	Nil	2,24,898/-	5,00,000/-	Nil	Nil	Nil
43	Goa Dueball Association	Nil	Nil	Nil	Nil	Nil	14,364/-	Nil	Nil	Nil	Nil
44	Tchouk Ball Association of Goa	1,00,000/-	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
45	Amateur Rope Skipping Association of Goa	2,12,000/-	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil